Eighteenth Series, Vol. VII No. 11

Tuesday, March 11, 2025
Phalguna 20, 1946 (Saka)

LOK SABHA DEBATES

(Original Version)

Fourth Session

(Eighteenth Lok Sabha)

सत्यमेव जयते

(Vol. VII contains Nos.11 to 20)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Ajay Sharma

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Eighteenth Series, Vol. VII, Fourth Session, 2025/1946 (Saka)
No. 11, Tuesday, March 11, 2025/ Phalguna 20, 1946 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 161 to 166	13-63
WRITTEN ANSWERS TO QUESTIONS	64-933
(i) Starred Question Nos. 167 to 180	64-113
(ii) Unstarred Question Nos. 1841 to 2070	114-933

PAPERS LAID ON THE TABLE 934-937

MESSAGE FROM RAJYA SABHA
AND
BILL AS AMENDED BY RAJYA SABHA 937-938

LEAVE OF ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE 938-939

STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY 940-941

(i) 6th and 7th Reports 940

(ii) Statements 940-941

STANDING COMMITTEE ON WATER RESOURCES

3rd to 5th Reports 941

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 187th Report of the Standing Committee on Commerce on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimise Imports' pertaining to the Ministry of Commerce and Industry.

Shri Jitin Prasada 942

MOTION RE: 7th REPORT OF BUSINESS ADVISORY COMMITTEE 942-943

IMMIGRATION AND FOREIGNERS BILL, 2025 943-950

MATTERS UNDER RULE 377 970-989

(i) Need for a long term plan for conservation of Olive Ridley Turtles along the coast of Karnataka

Captain Brijesh Chowta 970-971

(ii)	Regarding non-availability of NCERT Text books in Darbhanga district, Bihar **Shri Gopal Jee Thakur**	971
(iii)	Need for railway connectivity between Sheopur and Kota via Baran, Rajasthan **Shri Dushyant Singh**	971-972
(iv)	Need to undertake beautification of the Dravyavati River passing through the Jaipur city in Rajasthan under Amrut Yojana and also declare the river area as tourist site **Shrimati Manju Sharma**	972
(v)	Need to establish a national museum in Hastinapur, Uttar Pradesh and include Hastinapur in the Krishna Circuit **Shri Arun Govil**	973
(vi)	Need to establish a sports academy in Khandwa Parliamentary Constituency, Madhya Pradesh **Shri Gyaneshwar Patil**	973-974
(vii)	Need to expedite construction of Salgaon Dam Project **Shri Lumbaram Choudhary**	974
(viii)	Need to establish a regional office of Coconut Development Board in East Godavari, Andhra Pradesh **Shrimati Daggubati Purandeswari**	974-975

\(ix) Need to run New Delhi - Bhubaneswar Rajdhani Express (Train no. 22824) on every Friday and Bhubaneswar - New Delhi Rajdhani Express on every Sunday

Shri Bidyut Baran Mahato 975-976

(x) Need for all weather road connectivity in rural areas of Kandhamal district, Odisha

Shri Sukanta Kumar Panigrahi 976

(xi) Need to start pisciculture and aquaculture in chauras (wetlands) in Maharajganj Parliamentary Constituency, Bihar

Shri Janardan Singh Sigriwal 977

(xii) Need to establish Kapilvastu Corridor

Shri Jagdambika Pal 977-978

(xiii) Need for a comprehensive strategy to combat Obesity and Diabetes

Shri Naveen Jindal 978-979

(xiv) Need for allocation of funds for overall development of Kanyakumari district, Tamil Nadu

Shri Vijayakumar *Alias* Vijay Vasanth 979

(xv) Regarding delay in passage of the Constitution (125th Amendment) Bill, 2019

Shri Gaurav Gogoi 980

(xvi)	Need to issue NOC from Ministry of Defence to facilitate redevelopment works in Vandre East-Assembly segment in Maharashtra **Prof. Varsha Eknath Gaikwad**	980-981
(xvii)	Need for construction of road over bridge at Level Crossing No. 367 and other railway infrastructure in Virudhunagar Parliamentary Constituency, Tamil Nadu **Shri B. Manickam Tagore**	981-982
(xviii)	Need to establish All India Judicial Services on the lines of other All India Services **Shri Mohibbullah**	982
(xix)	Need to confer Bharat Ratna upon Shaheed Mangal Pandey and take other measures in honour of the great revolutionary **Shri Sanatan Pandey**	982-983
(xx)	Need for financial assistance for construction and maintenance of embankments along Sundarban delta in West Bengal **Shrimati Pratima Mondal**	983-984
(xxi)	Need to provide stoppage of important trains at Gudiyattam Town Railway Station in Vellore Parliamentary Constituency, Tamil Nadu **Shri D. M. Kathir Anand**	984

(xxii) Need to take comprehensive measures to address issues concerning human trafficking in Andhra Pradesh and other parts of country

Shri Lavu Srikrishna Devarayalu 985

(xxiii) Need for doubling and electrification of railway lines in Shambhajinagar Parliamentary Constituency, Maharashtra

Shri Sandipanrao Asaram Bhumare 985-986

(xxiv) Need to ensure easy availability of medicines for treatment of Duchenne Muscular Dystrophy at affordable prices in the country

Shri Rajesh Verma 986-987

(xxv) Need to reinstate English medium education system and CBSE curriculum in Andhra Pradesh Government Schools

Shri P. V. Midhun Reddy 987-988

(xxvi) Need to ensure Nehru Yuva Kendra as a platform for youth empowerment and social harmony

Shri E. T. Mohammed Basheer 988-989

(xxvii) Need to develop the portion of NH-183 from Kollam High School Junction to Kodavoor and extension of NH-183A from Bharanikavu Titanium Junction on NH-66 in Kerala

Shri N. K. Premachandran 989

DEMANDS FOR SUPPLEMENTARY GRANTS,
2024-25– SECOND BATCH;
DEMANDS FOR EXCESS GRANTS, 2021-22
MANIPUR BUDGET (2025-26)- GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT-
(MANIPUR), 2025-26
AND
DEMANDS FOR SUPPLEMENTARY GRANTS-
(MANIPUR), 2024-25 990-1200

Shri Gaurav Gogoi 1001-1018

Shri Biplab Kumar Deb 1020-1030

Shri Neeraj Maurya 1030-1035

Shri Kirti Azad 1035-1043

Shri Arun Nehru 1043-1050

Shri Dhairyasheel Sambhajirao Mane 1051-1056

Shri Alfred Kanngam S. Arthur 1056-1063

Shri Shashank Mani 1063-1068

Shri Ramprit Mandal 1068-1071

Shri Krishna Prasad Tenneti 1071-1075

Shri Subbarayan K. 1075-1077

Dr. Amar Singh 1077-1082

Sushri Sayani Ghosh 1082-1088

Shri Raju Bista 1090-1093

Dr. M. P. Abdussamad Samadani 1094-1097

Shri S. Venkatesan	1097-1100
Dr. Rani Srikumar	1100-1105
Dr. Angomcha Bimol Akoijam	1105-1109
Dr. Bhola Singh	1109-1112
Shri Abhay Kumar Sinha	1113-1115
Shri Maddila Gurumoorthy	1115-1117
Shri Raja Ram Singh	1117-1120
Shri Rajesh Ranjan	1120-1122
Shri Rahul Singh Lodhi	1122-1123
Dr. Thol Thirumaavalavan	1124-1126
Shri Asaduddin Owaisi	1126-1130
Shri Arvind Ganpat Sawant	1130-1132
Shri Appalanaidu Kalisetti	1132-1134
Shri N. K. Premachandran	1134-1137
Dr. Sambit Patra	1138-1142
Shri Amar Sharadrao Kale	1142-1144
Shri Anand Bhadauria	1144-1147
Shri Hanuman Beniwal	1147-1149
Adv. Francis George	1149-1151
Adv. Chandra Shekhar	1151-1152
Shri Anup Sanjay Dhotre	1152-1154

Shri Kalyan Banerjee	1154-1156
Shri Vishaldada Prakashbapu Patil	1156-1157
Shri Tapir Gao	1157-1160
Shrimati Nirmala Sitharaman	1164-1198
Demand -Voted	1198-1200
APPROPRIATION BILL (NO.2), 2025	1200-1202
Motion to Indtroduce	1200
Motion to Consider	1201
Shrimati Nirmala Sitharaman	1200-1202
Clauses 2 and 3 and Clause 1	1201
Motion to Pass	1201-1202
APPROPRIATION BILL, 2025	1202-1204
Motion to Indtroduce	1202
Motion to Consider	1203
Shrimati Nirmala Sitharaman	1202-1203
Clauses 2 and 3 and Clause 1	1203
Motion to Pass	1203-1204
MANIPUR APPROPRIATION (VOTE ON ACCOUNT) BILL, 2025	1204-1205
Motion to Indtroduce	1204
Motion to Consider	1205
Shrimati Nirmala Sitharaman	1204-1205

Clauses 2 and 4 and Clause 1	1205
Motion to Pass	1205
MANIPUR APPROPRIATION BILL, 2025	1206-1207
Motion to Indtroduce	1206
Motion to Consider	1206-1207
Shrimati Nirmala Sitharaman	1206-1207
Clauses 2 and 3 and Clause 1	1207
Motion to Pass	1207
ANNEXURE – I	1209-1218
(i) Member-wise Index to Starred Questions	1209
(ii) Member-wise Index to Unstarred Questions	1210-1218
ANNEXURE – II	1219-1221
(i) Ministry-wise Index to Starred Questions	1219-1220
(ii) Ministry-wise Index to Unstarred Questions	1220-1221

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, March 11, 2025/ Phalguna 20, 1946 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS

* Starred Question Nos. 161 to 166

माननीय अध्यक्ष : प्रश्न संख्या 161, श्री बलभद्र माझी जी ।

… (व्यवधान)

UNIVERSITY FOR COOPERATIVE SECTOR

***161. +SHRI BALABHADRA MAJHI:**

SHRI ANURAG SINGH THAKUR:

Will the Minister of **COOPERATION** be pleased to state:

(a) the manner in which the proposed university on Cooperatives would contribute to the growth and professionalisation of the cooperative sector in the country, especially in terms of modernizing training systems and creating experts in various fields of cooperatives;

(b) the steps that are being taken to promote women's participation and leadership in cooperatives particularly Chhattisgarh;

(c) the measures being taken to ensure that the cooperative sector remains competitive in the digital age, including the use of technology to enhance transparency, efficiency and member services; and

---

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

(d) the procedure for designing university's curriculum to ensure practical training and research in cooperative management, incorporating the latest best practices and innovations in the field?

सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल):

(क) से (घ) सभा के पटल पर एक विवरण रख दिया गया है।

विवरण

(क) सहकारी समितियों पर प्रस्तावित विश्वविद्यालय सहकारी क्षेत्र के विकास और पेशेवरता पर निम्नलिखित रूप से अपना योगदान देगा :–

(i) सहकारी क्षेत्र की वर्तमान और भावी आवश्यकताओं को पूरा करने के लिए योग्य और प्रशिक्षित श्रमबल प्रदान करेगा,

(ii) सभी स्तरों की सहकारी समितियों के कर्मियों और बोर्ड के सदस्यों को प्रशिक्षण, शिक्षा और क्षमता निर्माण प्रदान करेगा,

(iii) दूरस्थ शिक्षा (distance learning) या सामूहिक ई-लर्निंग (mass e-learning) प्लेटफॉर्म और सहकारी समितियों की शिक्षा और प्रशिक्षण आवश्यकताओं को पूरा करने के लिए पाठ्यक्रम प्रदान करेगा,

(iv) राष्ट्रीय और अंतर्राष्ट्रीय श्रेष्ठ प्रथाओं के अनुसरण करते हुए सहकारी शिक्षा और प्रशिक्षण के लिए पाठ्यक्रम और विषयसूची अभिकल्पन, अध्यापन कला और पाठ्यक्रम डिलीवरी का मानकीकरण करेगा।

(ख) सहकारी समितियों में महिलाओं की प्रतिभागिता और नेतृत्व को बढ़ावा देने के लिए निम्नलिखित कदम उठाए गए हैं :–

(i) सहकारिता मंत्रालय द्वारा पैक्स के लिए आदर्श उपविधियां तैयार की गई हैं जिसें देश भर में राज्यों/संघ राज्यक्षेत्रों द्वारा अपनाया गया है । यह पैक्स के बोर्ड में महिला निदेशकों की आवश्यकता अधिदेशित करती हैं । इससे 1 लाख से भी अधिक पैक्स में महिलाओं का प्रतिनिधित्व और उनकी निर्णयन प्रक्रिया में प्रतिभागिता सुनिश्चित होती है ।

(ii) बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 को बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023 के माध्यम से संशोधित किया गया है जिसमें एक विशिष्ट उपबंध शामिल किया गया है जिसके माध्यम से बहुराज्य सहकारी समितियों के बोर्ड में महिलाओं के लिए दो सीटों पर आरक्षण अनिवार्य करके सहकारी क्षेत्र में लैंगिक समता विकास का मार्ग प्रशस्त किया गया है ।

(iii) मंत्रालय ने सहकारिता आधारित “श्वेत क्रांति 2.0” की एक नई पहल शुरू की है जिसका लक्ष्य रोजगार सृजन और महिला सशक्तीकरण को प्रोत्साहित करना है । इस पहल का मुख्य उद्देश्य संगठित डेयरी क्षेत्र द्वारा अब तक अनाच्छादित क्षेत्रों में डेयरी किसानों को बाजार पहुंच प्रदान कर और संगठित डेयरी क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी को बढ़ावा देकर आगामी पांच वर्षों में डेयरी सहकारी समितियों द्वारा दुग्ध प्रापण में 50% तक वृद्धि करना ।

(iv) राष्ट्रीय सहकारी विकास निगम (NCDC) जो सहकारिता मंत्रालय के प्रशासनिक नियंत्रणाधीन एक सांविधिक निगम है, वर्षों से महिला सहकारी समितियों को व्यवसाय मॉडल आधारित कार्यकलाप करने में सक्षम कर उनकी सामाजिक-आर्थिक स्थिति में सुधार लाने में उल्लेखनीय भूमिका निभा रहा है । एनसीडीसी विशेष रूप से महिला सहकारी समितियों के लिए **नंदिनी**

सहकार योजना कार्यान्वित कर रहा है। इस योजना के अधीन महिला सहकारी समितियों को सावधि ऋण पर 2% ब्याज अनुदान के साथ 5-8 वर्षों की अवधि के लिए सावधि ऋण प्रदान किया जाता है। इस योजना के अधीन एनसीडीसी द्वारा अधिदेशित व्यवसाय योजना आधारित कार्यकलापों/सेवाओं के लिए वित्तीय सहायता प्रदान की जाती है।

(v) लक्ष्मणराव इनामदार राष्ट्रीय सहकारिता अनुसंधान एवं विकास अकादमी (लिनाक) और उसके क्षेत्रीय प्रशिक्षण संस्थान (RTCs) एनसीडीसी के प्रशिक्षण और परामर्श स्कंध (wing) के रूप में कार्य करते हैं। छत्तीसगढ़ राज्य में सहकारी समितियों में महिलाओं की प्रतिभागिता और नेतृत्व को प्रोत्साहित करने के लिए लिनाक और आरटीसी-रायपुर द्वारा निम्नलिखित कार्यक्रम संचालित किए गए :-

वर्ष	प्रशिक्षण कार्यक्रमों की संख्या	महिला प्रतिभागियों की संख्या
2020-21		
लिनाक	2	9
आरटीसी	2	15
2021-22		
लिनाक	—	
आरटीसी	10	307
2022-23		
लिनाक	—	
आरटीसी	8	186
2023-24		
लिनाक	3	40
आरटीसी	5	92
2024-25 (दिनांक 31.01.2025 के अनुसार)		
लिनाक	4	83

आरटीसी	5	19
कुल	**39**	**751**

(ग) सहकारी समितियों द्वारा पारदर्शिता, कार्यकुशलता और सदस्य सेवाओं में वृद्धि के लिए प्रौद्योगिकी के उपयोग द्वारा डिजिटल युग में प्रतिस्पर्धी बने रहने के लिए निम्नलिखित उपाय किए गए हैं:

(i) पैक्स कंप्यूटरीकरण की परियोजना: भारत सरकार ने कार्यशील पैक्स के कंप्यूटरीकरण की परियोजना को अनुमोदित किया है जिसमें सभी कार्यशील पैक्स को एक ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित कॉमन राष्ट्रीय सॉफ्टवेयर पर लाकर उन्हें राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) के माध्यम से राष्ट्रीय कृषि और ग्रामीण विकास बैंक (NABARD) के साथ लिंक करना है। ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित कॉमन राष्ट्रीय सॉफ्टवेयर कॉमन एकाउंटिंग सिस्टम (CAS) और मैनेजमेंट इंफॉर्मेशन सिस्टम (MIS) के माध्यम से पैक्स के प्रदर्शन में कुशलता लाता है। इसके अलावा, पैक्स के शासन और पारदर्शिता में भी सुधार होता है जिसके फलस्वरूप ऋणों का त्वरित संवितरण सुनिश्चित होता है, लेनदेन लागत घटती है, भुगतान असंतुलनों में कमी आती है तथा जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) के साथ निर्बाध लेखांकन सुनिश्चित होता है।

(ii) कृषि और ग्रामीण विकास बैंकों (ARDBs) का कंप्यूटरीकरण: दीर्घकालिक सहकारी ऋण संरचना को सशक्त करने के लिए सरकार द्वारा 13 राज्यों/संघ राज्यक्षेत्रों में फैले कृषि और ग्रामीण विकास बैंकों की 1,851 इकाइयों के कंप्यूटरीकरण की परियोजना अनुमोदित की गई है। नाबार्ड इस परियोजना की कार्यान्वयन एजेंसी है।

(iii) ई-सेवाओं तक बेहतर पहुंच के लिए कॉमन सेवा केंद्र के रूप में पैक्स: पैक्स के माध्यम से बैंकिंग, बीमा, आधार पंजीकरण/अद्यतन, स्वास्थ्य सेवाएं, पैन कार्ड और आईआरसीटीसी/बस/हवाई टिकट, इत्यादि जैसी 300 से भी अधिक ई-सेवाएं प्रदान करने के लिए सहकारिता मंत्रालय, इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (MeitY), नाबार्ड और सीएससी ई-गवर्नेंस सर्विसेज लिमिटेड के बीच एक कार्यालय ज्ञापन हस्ताक्षरित हुआ है।

(iv) मंत्रालय की पहल पर सहकारी समितियों के केंद्रीय पंजीयक के कार्यालय का एक पोर्टल, अर्थात www.crcs.gov.in विकसित किया गया है जिसे दिनांक 6 अगस्त, 2023 को सफलतापूर्वक लॉन्च किया गया। इस पहल का लक्ष्य बहुराज्य सहकारी सोसाइटी अधिनियम/नियमों के अधीन प्रदान की जाने वाली विभिन्न सेवाओं को ऑनलाइन करके सीआरसीएस कार्यालय को डिजिटलीकृत और कागज रहित बनाना, बहुराज्य सहकारी समितियों के प्रबंधन को सरल करना और सीआरसीएस कार्यालय के कार्यकरण में पारदर्शिता और कुशलता में वृद्धि करना है। सीआरसीएस कार्यालय के सभी कार्य-प्रक्रियाएं, जिसमें अन्य बातों के साथ-साथ पंजीकरण, उपविधियों का संशोधन, वार्षिक विवरणी दाखिल करना, शाखा खोलना, विक्रय अधिकारी की नियुक्ति करना, सहकारी शिक्षा निधि (CEF) और सहकारी पुनर्वास, पुनर्गठन और विकास निधि (CRRDF) में ऑनलाइन भुगतान करना, इत्यादि शामिल हैं, को बहुराज्य सहकारी सोसाइटी अधिनियम की सांविधिक अपेक्षाओं के अनुपालन में नए ऑनलाइन पोर्टल के माध्यम से प्रोसेस किया जा रहा है।

(v) राज्यों/संघ राज्यक्षेत्रों की सहकारी समितियों के पंजीयक (RCS) कार्यालयों का कंप्यूटरीकरण: केंद्रीय सरकार द्वारा दिनांक 06.10.2023 को वर्ष 2023-24 से लेकर तीन वर्षों के लिए 94.59 करोड़ रुपये के बजटीय परिव्यय से राज्यों/संघ राज्यक्षेत्रों की सहकारी समितियों के पंजीयक

(RCS) कार्यालयों के कंप्यूटरीकरण की एक केंद्रीय प्रायोजित परियोजना को अनुमोदित किया गया है। यह मंत्रालय की “आईटी इंटरवेंशंस द्वारा सहकारी समितियों का सशक्तीकरण” अंब्रेला परियोजना का एक हिस्सा है। इस परियोजना का उद्देश्य सहकारी समितियों के लिए सुगम व्यवसाय में वृद्धि करना और सहकारी समितियों के लिए सभी राज्यों/संघ राज्यक्षेत्रों के सहकारी समितियों के पंजीयक कार्यालयों के साथ पारदर्शी और कागज रहित लेनदेन हेतु एक डिजिटल परितंत्र का सृजन करना है। इस परियोजना के अधीन विकसित सॉफ्टवेयर संबंधित राज्यों/संघ राज्यक्षेत्रों के सहकारी अधिनियमों के अनुरूप होगा।

(vi) नाबार्ड ने अपनी विकासात्मक भूमिका के हिस्से के रूप में वर्ष 2011 में ग्रामीण सहकारी बैंकों (RCBs) को कोर बैंकिंग सॉल्यूशन (CBS) में ऑनबोर्ड होने में सहायता प्रदान की थी। नाबार्ड द्वारा उपलब्ध किए गए दो CBS क्लाउड की सेवाओं का उपयोग 211 ग्रामीण सहकारी बैंकों द्वारा किया जा रहा है। वर्तमान में नाबार्ड इन बैंकों को अपनी CBS प्रणालियों को अद्यतित करने में भी सहायता प्रदान कर रहा है।

(vii) भारतीय रिजर्व बैंक के अनुमोदन से एक गैर-बैंकिंग वित्तीय कंपनी (NBFC), अर्थात नेशनल अर्बन कोऑपरेटिव फाइनैंस एंड डेवलपमेंट कॉरपोरेशन लिमिटेड (NUCFDC) को भारत में शहरी सहकारी बैंकों (UCB) के अंब्रेला संगठन (UO) के रूप में स्थापित किया गया है। इसका लक्ष्य शहरी सहकारी बैंकों को नवीनतम प्रौद्योगिकी पर आधारित आधुनिक डिजिटल बैंकिंग उत्पाद प्रदान करने में सक्षम बनाते हुए उनके आईटी लागतों को उल्लेखनीय रूप से घटाने हेतु एक सशक्त और विश्वसनीय आईटी अवसंरचना प्रदान कर भारतीय शहरी सहकारी बैंकिंग सेक्टर को डिजिटली रूपांतरित करके देश के वित्तीय सिस्टम में एक प्रमुख शक्ति बनाना है।

(viii) 'सहकारिता में सहकार' (Cooperation among cooperatives) को प्रोत्साहित करने के लिए दिनांक 21 मई, 2023 को गुजरात के बनासकांठा और पंचमहल जिले में एक पायलट परियोजना आरंभ की गई थी। इस परियोजना के घटकों में से एक घटक डेयरी सहकारी समितियों को 'डोर-स्टेप वित्तीय सेवाएं' प्रदान करने के लिए जिला केंद्रीय सहकारी बैंकों के बैंक मित्र बनाकर माइक्रो एटीएम का वितरण करना और सुगम व्यवसाय, पारदर्शिता एवं वित्तीय समावेशिता सुनिश्चित करना है। इस पायलट अवधि की सीख के आधार पर दिनांक 15 जनवरी, 2024 को गुजरात में एक राष्ट्रव्यापी अभियान की शुरूआत की गई। 'सहकारिता में सहकार' अभियान के राष्ट्रव्यापी कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को एक मानक प्रचालन प्रक्रिया (SOP) का विमोचन किया गया है। दिनांक 28.02.2025 तक 9915 माइक्रो एटीएम वितरित किए गए हैं।

(घ) डिग्री/डिप्लोमा, प्रशिक्षण और कौशल विकास हेतु पाठ्यक्रमों के अभिकल्पन के लिए प्रस्तावित विश्वविद्यालय द्वारा परामर्शी प्रक्रिया का अनुपालन किया जाएगा। आवश्यकता आधारित और उद्योग अभिमुखी पाठ्यक्रम सुनिश्चित करने के लिए सुव्यवस्थित परामर्शी प्रक्रियाओं के माध्यम से विभिन्न स्तरों की सहकारी समितियों के संबंधित हितधारकों से परामर्श किया जाएगा।

श्री बलभद्र माझी: अध्यक्ष जी, सहकारी क्षेत्र को कारगर बनाने के लिए जब अटल जी प्रधान मंत्री थे तो उन्होंने माता और बहनों का सेल्फ हेल्प ग्रुप बनाया था और जब मोदी जी आएं तो वर्ष 2021 में उन्होंने इसके लिए एक विशेष मंत्रालय बनाया, जिसके मंत्री अभी अमित शाह जी हैं। … (व्यवधान) सहकारी क्षेत्र को आगे कारगर एवं प्रभावी बनाने के लिए एक विश्वविद्यालय स्थापित करने का अधिनियम बनाने का भी प्रस्ताव है। … (व्यवधान)

अध्यक्ष जी, मेरा प्रश्न है कि सहकारी क्षेत्र के लिए जो विश्वविद्यालय बनेगा, उसमें कितने लोगों

को कितने दिनों के लिए प्रशिक्षण देने का प्रावधान रखा गया है, जिससे हमने यूनिवर्सिटी के माध्यम से कॉर्पोरेट क्षेत्र में जो जल्दी से जल्दी ट्रेनिंग देने के बारे में सोचा है, वह काम पूरा हो सके? … (व्यवधान)

श्री कृष्ण पाल : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूँ कि इस देश के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी ने वर्ष 2047 तक विकसित भारत बनाने का संकल्प लिया है। सहकारिता के क्षेत्र में असीम संभावनाओं को पहचानते हुए, उसको साकार करने के लिए सहकार से समृद्धि का उद्घोष करते हुए अलग से दिनांक 6 जुलाई, 2021 को सहकारिता मंत्रालय का गठन किया गया। माननीय श्री अमित शाह जी को पहली बार सहकारिता मंत्रालय का कार्यभार सौंपा गया। … (व्यवधान)

माननीय अध्यक्ष महोदय, मैं माननीय सदस्य को उनके सवाल का जवाब देने से पहले इतना ज्ञात करवाना चाहता हूँ और मुझे सदन को यह बताते हुए अत्यंत गर्व महसूस हो रहा है कि इस मंत्रालय के गठन के साढ़े तीन साल के भीतर ही माननीय प्रधान मंत्री जी के कुशल मार्गदर्शन और माननीय अमित शाह जी के कुशल नेतृत्व में मंत्रालय ने अभी तक 60 से अधिक नई पहलें की हैं, जो देश की लगभग साढ़े आठ लाख सहकारी समितियों के समग्र विकास और कल्याण की दिशा में एक ऐतिहासिक कदम साबित हुआ है। … (व्यवधान) इस विषय में देश के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी ने बल देते हुए कहा है कि सहकार गांव के स्वावलंबन का भी एक बहुत बड़ा माध्यम है। इसमें आत्मनिर्भर भारत की ऊर्जा है। अमृतकाल में देश के गांव, देश के किसान के सामर्थ्य को बढ़ाने के लिए अब देश के कोऑपरेटिव सेक्टर की भूमिका बहुत बड़ी होने वाली है। इस मंत्रालय का जो मूल उद्देश्य है, वह इस देश के अन्नदाता किसानों और ग्रामीण क्षेत्रों को सशक्त करना, स्वावलंबी बनाना और समृद्ध करना है। … (व्यवधान)

वर्ष 2047 तक माननीय प्रधान मंत्री जी का विकसित भारत का जो सपना है, उसमें सहकारिता क्षेत्र की भूमिका अधिक से अधिक होनी चाहिए, तभी सहकार से समृद्धि होगी। जब इस देश का अन्नदाता

किसान आत्मनिर्भर और समृद्ध होगा, तभी सहकार और सरकार मिलकर विकसित भारत और आत्मनिर्भर भारत के संकल्प को डबल मजबूती प्रदान करेंगे।

माननीय अध्यक्ष जी, माननीय सदस्य जी ने जो सवाल किया है, उसके बारे में बोलना चाहता हूँ।

माननीय अध्यक्ष : क्या आपने अभी तक जवाब नहीं दिया था?

श्री कृष्ण पाल : माननीय अध्यक्ष जी, मैं उसी का जवाब दे रहा हूँ। उन्होंने सवाल किया है कि कितने लोगों को प्रशिक्षित करने की योजना है और इसमें कितने वर्ष लगेंगे तो मैं माननीय सदस्य और सदन को अवगत कराना चाहता हूँ कि अगले पांच वर्षों में लगभग 17 लाख प्रशिक्षित लोगों की सहकारिता क्षेत्र में आवश्यकता होगी। उस आवश्यकता को देखते हुए हमने अगले चार वर्षों में प्रशिक्षण का प्रावधान किया है, जिसमें डिग्री, डिप्लोमा, सर्टिफिकेट, पीएचडी और ऑनर्स है। इसमें एक वर्ष से लेकर पांच वर्ष तक का पाठ्यक्रम है। हमने 20 लाख 58 हजार लोगों को प्रशिक्षित करने की योजना बनाई है।

श्री बलभद्र माझी : अध्यक्ष महोदय, विश्वविद्यालय में जो पढ़ाया जाएगा, तो जो ऑलरेडी नौकरी में हैं, उनको प्रशिक्षित करना है या नए जवानों को भी प्रशिक्षित करेंगे, अगर ऐसा है तो फिर सर्विस का क्या प्रावधान रहेगा, उनको फिर इंटरव्यू देना है, उनको क्या करना है, वे डायरैक्ट रिक्रूट होंगे? … (व्यवधान)

श्री कृष्ण पाल : आदरणीय अध्यक्ष महोदय, माननीय सदस्य जी ने अच्छा सवाल किया है। मैं माननीय सदस्य और सदन को अवगत कराना चाहता हूं कि जैसे दूसरे संस्थानों के द्वारा छात्रों को प्रशिक्षित किया जाता है, उसी प्रकार यह विश्वविद्यालय भी विशेष तौर पर कोऑपरेटिव सेक्टर के लिए डिग्री, डिप्लोमा और सर्टिफिकेट कोर्सेज कराएगा, जो कि कुशल और प्रशिक्षित मैन पावर के रूप में कोऑपरेटिव सेक्टर की जरूरतों को पूरा करेगा। जहां तक उनके सर्विस, सेलेक्शन और इंटरव्यू का सवाल है, तो मैं इस विषय पर सम्मानित सदन को बताना चाहता हूं कि अधिकतर सहकारी समितियां राज्यों के अधीन आती हैं और उनकी अपनी स्वायत्तता है कि वे अपने नियमों और जरूरत के अनुसार प्रशिक्षित लोगों को

नियुक्त करें । इसके अतिरिक्त यह विश्वविद्यालय सभी स्तर के सेवारत कर्मियों, जैसे कि मैनेजर्स, सुपरवाइजर्स और ग्राउंड लेवल पर कंप्यूटर ऑपरेटर्स, टेक्नीशियंस, मिल्क प्लांट ऑपरेटर्स आदि के कर्मियों को भी प्रशिक्षण प्रदान करेगा, जिससे कोऑपरेटिव सेक्टर में कार्य करने वाले कर्मियों की कार्य दक्षता बढ़ेगी । यह विश्वविद्यालय सहकारिता के क्षेत्र में काम करने वाले लोगों को सहकारिता के मूल सिद्धांतों की जानकारी भी देगा ।

श्री अनुराग सिंह ठाकुर : माननीय अध्यक्ष महोदय, माननीय प्रधानमंत्री जी ने सहकारिता क्षेत्र की ताकत को देखकर उन्होंने एक अलग मंत्रालय बनाया है । इसके लिए मैं पहले तो उनके प्रति आभार प्रकट करता हूं और उन्होंने एक अनुभवी व्यक्ति को मंत्री को बनाया ताकि इस क्षेत्र को और ताकत दी जा सके।

माननीय अध्यक्ष जी, पिछले वर्षों हमने कुछ काम देखे हैं, जिसका लाभ सहकारिता क्षेत्र में मिला है । जहां आज “त्रिभुवन” सहकारी यूनिवर्सिटी की बात की गई की है कि इसकी स्थापना सरकार करने जा रही है । मेरा सवाल यह है की क्या इसके माध्यम से जो हमारी क्षेत्रीय ज़रूरतें हैं विशेष तौर पर पहाड़ी राज्यों में जिस तरह से कोऑपरेटिव सेक्टर को आगे बढ़ाना हो, चाहे वे नॉर्थ ईस्ट, कश्मीर, हिमाचल प्रदेश या उत्तराखंड के हों, क्या करिकुलम को स्टैंडर्डाइज्ड करेंगे, क्या उसमें पहाड़ी राज्यों के लिए अलग से भी कुछ करने वाले हैं, जिससे हमारे यहां सहकारी क्षेत्र को बल मिले और विशेष तौर पर महिलाओं को जहां लखपति दीदी बनाने का काम कर रहे हैं तो क्या इसके माध्यम से उनको भी बल मिल पाएगा? हम जो सहकार से समृद्धि का संकल्प लेकर चले हैं, उसका क्या टारगेट रखा गया है कि अगले 10 वर्षों में हम कोऑपरेटिव सेक्टर से क्या प्राप्त करने वाले हैं? अगर मंत्री जी ये जानकारी देंगे, तो हमें लाभ होगा । … (व्यवधान)

माननीय अध्यक्ष : धर्मेंद्र जी, सबको खड़े होकर ज्ञान मत दीजिए, सब ज्ञानवान हैं ।

श्री कृष्ण पाल : माननीय अध्यक्ष महोदय, माननीय सदस्य ने अच्छा सवाल किया है । मैं माननीय सदस्य और सदन को यह अवगत कराना चाहता हूं कि हमारे माननीय गृह एवं सहकारिता मंत्री जी के

कुशल नेतृत्व में सहकार से समृद्धि के प्रिंसिपल्स को पूरा करने के लिए मंत्रालय के द्वारा 60 से अधिक नई पहलें की गई हैं। इन पहलों के द्वारा पैक्स को मल्टी-परपज बनाया गया है, डेयरी को भी पैक्स में कन्वर्ट किया गया है, मत्स्य पालन को भी पैक्स के अधीन लाया गया है, पैक्स का कंप्यूटरीकरण करके, कॉमन सर्विस सेंटर के रूप में कार्यरत रहते हुए लगभग 300 डिजिटल सेवाएं प्रदान कराएगा। पैक्स गैस एजेंसीज, पेट्रोल पंप्स वितरण एवं जन औषधि केन्द्र के रूप में भी कार्य करेगा। तीन नए नेशनल लेवल के कोऑपरेटिव सोसाइटीज, एनसीईएल, एनसीओएल और बीबीएसएसएल भी अलग से बनाए गए हैं।

माननीय अध्यक्ष जी, बदले हुए प्रवेश में पैक्स सहकारी क्षेत्र में खेती संबंधित काम के अलावा मल्टी-परपज कार्य करेगा। इसके लिए कुशल और 10 दक्ष श्रमबल सहकारी क्षेत्र के लिए आसानी से देश में उपलब्ध हो, इसको मद्देनजर रखते हुए जिस प्रकार देश में अन्य प्रकार के स्पेशलाइज्ड शिक्षण संस्थान हैं, उसी प्रकार से कोऑपरेटिव सेक्टर के स्पेशलाइज्ड शिक्षण संस्थान के रूप में यह विश्वविद्यालय काम करेगा।

अध्यक्ष महोदय, जहां तक हिमाचल प्रदेश की बात है, जो प्रश्न माननीय सदस्य ने पूछा है, तो मैं आपके माध्यम से माननीय सदस्य और सम्मानित सदन को बताना चाहता हूं कि इस विद्यालय का लाभ हिमाचल प्रदेश सहित देश के सभी राज्यों को मिलेगा।

सहकारिता की जड़ें हिमाचल प्रदेश में पहले से ही मजबूत हैं। इस विश्वविद्यालय का गठन विशेषकर सहकारी क्षेत्र को मजबूती प्रदान करने के लिए किया गया है। हिमाचल राज्य में कार्यरत शिक्षण और सहकारी संस्थाएं हैं, ये विश्वविद्यालय की मान्यता प्राप्त कर सकते हैं। इस राज्य के सहकारी क्षेत्र की विशेष जरूरतों के अनुसार प्रशिक्षण कार्यक्रम, सर्टिफिकेट, डिप्लोमा और डिग्री इत्यादि का अपना सलेबस सकते हैं, इससे हिमाचल प्रदेश जैसे राज्य में सहकार आधारित आर्थिक विकास को बढ़ावा देने में मदद मिलेगी।

SHRI BALASHOWRY VALLABHANENI: Under the leadership of our Prime

Minister Shri Narendra Modi Ji, a separate Ministry with its m*antra Sahkar se Samriddhi* was created. Thereafter, under the leadership of hon. Home Minister Amit Shah Ji, this Department has taken many steps. इस डिपार्टमेंट का पूरा रिव्यु किया, इसे स्ट्रेंथन किया, इसका मॉडर्नाइजेशन किया, यही नहीं पूरे डिपार्टमेंट का कम्प्यूटराइजेशन भी किया I He promoted more than two lakh PACs and also increased the enrollment of the members. Now, the welcome step is creating a Tribhuvan Sahkari University which aims to develop skilled professional for marginal, technical and administrative role in cooperative services.

Sir, my question is this. Will the Government consider to set up a centre of sahkari university in the new capital city of Amaravati of Andhra Pradesh as well? It will be helpful for all the southern States, and in this regard, the Government of Andhra Pradesh is ready to give the required land.

श्री कृष्ण पाल: माननीय अध्यक्ष जी, माननीय सदस्य ने जो सवाल किया है, मैं उसके संबंध में इतना ही कहना चाहता हूं कि इस देश में अब तक जो व्यवस्था थी, वह बहुत खंडित थी। अलग-अलग तरह की कोऑपरेटिव सोसाइटीज़ शिक्षण संस्थान चलाती थीं और कोई यूनिफाइड कार्यक्रम नहीं था। देश में यूनिफाइड कोर्सिस हों इसलिए इस विश्वविद्यालय की जरूरत पड़ी। यह विश्वविद्यालय जल्दी बने इसके लिए 'इरमा' को चुना गया और इसका पहले ही कैम्पस है। हम इसे वहां पर शुरू करेंगे और सारे देश की विभिन्न सैक्टरों की मांग को देखते हुए यहां प्रशिक्षण दिया जाएगा। अलग-अलग राज्यों में अलग-अलग शिक्षण संस्थान हैं, उनके अपने कॉलेजेस और यूनिवर्सिटीज़ हैं। वहां की अवस्थाओं को वे अच्छी तरह से जानते हैं, अगर वे इस यूनिवर्सिटी से एफिलिएशन लेना चाहेंगे तो ले सकते हैं और उस प्रदेश की आवश्यकताओं को देखते हुए इन पाठ्यक्रमों को वहां भी उपलब्ध कराया जा सकता है।

श्री परषोत्तमभाई रुपाला: माननीय अध्यक्ष जी, मैं आपके माध्यम से सहकारिता मंत्री जी और आदरणीय अमित जी को तहे-दिल से धन्यवाद देना चाहता हूं कि इस यूनिवर्सिटी का नाम त्रिभुवन पटेल के नाम से जोड़ा है और इन्होंने ही अमूल की स्थापना की थी। मैं इसके लिए गुजरात की ओर से भी बधाई देता हूं।

हम सब जानते हैं कि सहकारी क्षेत्र में 'अमूल टेस्ट ऑफ इंडिया' दूध का कोऑपरेटिव है। इसी तरह से फिशरीज़ और अन्य कई व्यवसायों के लिए अलग-अलग कोऑपरेटिव्स काम करते हैं, सबकी समस्याएं अलग-अलग हैं और काम करने के तरीके भी अलग-अलग हैं।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि क्या सैक्टर वाइज ट्रेनिंग देने का प्रबंध है?

श्री कृष्ण पाल: माननीय अध्यक्ष जी, हमारे वरिष्ठ साथी ने अच्छा सवाल किया है। मैं बताना चाहता हूं कि इस यूनिवर्सिटी में कोऑपरेटिव के 30 सैक्टर्स हैं। इन सैक्टर्स से संबंधित सारी ट्रेनिंग दी जाएगी और इससे उत्तम कार्यबल निर्मित होगा। सभी सैक्टरों के लिए यहां पर ट्रेनिंग की व्यवस्था की जा रही है।

SHRI D. M. KATHIR ANAND: Sir, the hon. Minister has given a clear indication as to how this Cooperative University is going to perform. My question to the hon. Minister is this. There are a large number of colleges in India operating in different languages under different schemes. You are going to bring in one particular university for one curriculum. What is going to be the fate of all the people who have already undergone this education in various institutions? How are they going to be employed?

My second question is this. What is the language you are going to adopt? Is

it going to be English and Hindi or English, Hindi and regional languages? Thank you.

श्री कृष्ण पाल : माननीय अध्यक्ष महोदय, माननीय सदस्य ने अच्छा सवाल किया है। मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि इसमें रीजनल लैंग्वेजेज़ सब के लिए होगी और यह सारी भाषाओं में होगा। जहां तक राज्यों से संबंधित विषय है, उन्होंने रोजगार से संबंधित सवाल किया है। ये सोसायटीज़ और पैक्स (PACS) ज्यादातर राज्यों से संबंधित विषय है। किसको रोजगार देना है, किस तरह का रोजगार उनको उपलब्ध करवाना है, उनके अपने नियम और आवश्यकतानुसार वह खुद उसका निर्णय लेने में सक्षम है।

माननीय अध्यक्ष : मंत्री जी ने क्लियर कर दिया है कि कोऑपरेटिव में स्वायत्तता है, इसलिए आप अपने-अपने राज्य के अंदर विश्वविद्यालय बनाओ।

क्वेश्चन नंबर 162 – श्री के. राधाकृष्णन जी।

RURAL JOB SEEKERS UNDER MGNREGS

***162. SHRI K RADHAKRISHNAN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has taken any measures to expand Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) to provide employment for the increasing number of rural job seekers especially in light of economic distress and migration from cities; and

(b) if so, the details thereof?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) विवरण सभा के पटल पर रख दिया गया है।

<u>विवरण</u>

(क) और (ख) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (महात्मा गांधी नरेगा), 2005 प्रत्येक परिवार, जिसके वयस्क सदस्य स्वेच्छा से अकुशल शारीरिक श्रम करना चाहते हैं, को प्रत्येक वित्तीय वर्ष में कम से कम 100 दिनों का गारंटीकृत मजदूरी रोजगार प्रदान करके देश के ग्रामीण क्षेत्रों में परिवारों की आजीविका सुरक्षा बढ़ाने का प्रावधान करने वाला अधिनियम है।

मंत्रालय वन क्षेत्र में रहने वाले प्रत्येक अनुसूचित जनजाति परिवार को 50 दिनों के अतिरिक्त मजदूरी रोजगार (निर्धारित 100 दिनों से अधिक) के प्रावधान का अधिदेश देता है, बशर्ते कि इन परिवारों के पास वन अधिकार अधिनियम (एफआरए), 2006 के अंतर्गत प्रदत्त भूमि अधिकारों के अलावा कोई अन्य निजी संपत्ति न हो।

इसके अतिरिक्त, सूखा/प्राकृतिक आपदा प्रभावित अधिसूचित ग्रामीण क्षेत्रों में एक वित्तीय वर्ष में 50 दिनों तक का अतिरिक्त मजदूरी रोजगार उपलब्ध कराने का प्रावधान है। इसके अलावा, अधिनियम की धारा 3(4) के अनुसार, राज्य सरकारें अपनी स्वयं की निधियों से अधिनियम के अंतर्गत गारंटीकृत अवधि के अलावा रोजगार के अतिरिक्त दिन प्रदान करने का प्रावधान कर सकती हैं।

महात्मा गांधी नरेगा योजना के अंतर्गत ग्रामीण परिवारों को रोजगार के पर्याप्त अवसर प्रदान करने के लिए केन्द्र सरकार ने इस योजना के बारे में जागरूकता फैलाने के लिए अनेक उपाय शुरू किए हैं। इनमें, (i) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 के प्रावधानों के व्यापक प्रचार-प्रसार के लिए वॉल पेंटिंग सहित उपयुक्त सूचना, शिक्षा और संचार (आईईसी) अभियान शुरू करना, (ii) महात्मा गांधी नरेगा के तहत काम की मांग अपंजीकृत न रह जाए, इसके लिए मांग पंजीकरण प्रणाली के दायरे और कवरेज बढाना, (iii) भागीदारी मोड में योजनाएं तैयार करना और ग्राम सभा में उनको अनुमोदन प्रदान करना तथा (iv) 'रोजगार दिवस' का आयोजन करना शामिल हैं ।

यह योजना महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 के प्रावधानों के अनुसार देश में सभी राज्यों/संघ राज्य क्षेत्रों (चंडीगढ़ संघ राज्य क्षेत्र और राष्ट्रीय राजधानी क्षेत्र दिल्ली को छोड़कर) के ग्रामीण क्षेत्रों में कार्यान्वित की जाती है। सरकार इसके कार्यान्वयन की निरंतर निगरानी करती है ताकि यह सुनिश्चित किया जा सके कि पात्र लाभार्थियों को निर्धारित समय-सीमा के भीतर रोजगार उपलब्ध कराया जाए।

कोविड-19 महामारी के दौरान, महात्मा गांधी नरेगा योजना ने ग्रामीण समुदायों के लिए सामाजिक सुरक्षा जाल के रूप में महत्वपूर्ण भूमिका निभाई। वित्त वर्ष 2020-21 के दौरान कुल 389.09 करोड़ श्रम दिवस सृजित किए गए और 1,11,170.86 करोड़ रुपये की राशि जारी की गई, जो योजना की शुरुआत के बाद से अब तक की सबसे अधिक राशि है।

SHRI K. RADHAKRISHNAN: Sir, Mahatma Gandhi National Rual Employment Guarantee Scheme was conceived with the intention of uplifting the standard of living of the people in rural areas by giving them 100 days of employment. But after 20 years, the Central Government has curtailed the budget required for this Scheme. People are facing the difficulties by not getting the wages on time.

My own State, Kerala has to get Rs.439 crore from the Central Government. Does the Government plan to enhance the MGNREGA budget to ensure timely payment and adequate employment opportunities?

Secondly, what measure has been taken by the Central Government to release MGNREGS arrears to Kerala and when will the pending amount be released?

श्री कमलेश पासवान : अध्यक्ष महोदय, महात्मा गांधी नरेगा के तहत बजट आवंटन में लगातार वृद्धि

हो रही है। माननीय सदस्य ने यह चिंता जाहिर की है कि वह कम हो रहा है। मैं सदन को बताना चाहूंगा कि वित्तीय वर्ष 2006-07 के लिए बजट आवंटन में 11,300 करोड़ रुपये इनके समय में किया गया था। फिर वर्ष 2013-14 में वह बढ़कर 33 हजार करोड़ रुपये हो गए। मैं पूरे सदन को यह भी बताना चाहूंगा कि वर्ष 2024-25 में यह बजट 86 हजार करोड़ रुपये किया गया है।

अध्यक्ष महोदय, जहां तक पेमेंट की बात कही गई है, तो मैं यह जरूर बताना चाहूंगा कि मनरेगा के तहत लगभग 13.8 करोड़ मजदूरों को 100 प्रतिशत मजदूरी केन्द्र सरकार द्वारा दी जाती है। कभी-कभी प्रक्रियाओं में थोड़ी देरी हो सकती है, लेकिन मैं आपके माध्यम से सदन को बताना चाहूंगा कि सरकार एक-एक पाई का भुगतान करने के लिए कटिबद्ध है और यह मोदी सरकार की गारंटी है।

SHRI K. RADHAKRISHNAN (ALATHUR): Will the Government consider implementing the National Labour Urban Employment Guarantee Scheme similar to Kerala's Ayyankali Urban Employment Guarantee Scheme?

श्री कमलेश पासवान : माननीय अध्यक्ष महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, मैं समझता हूँ कि ग्रामीण विकास मंत्रालय में अभी तक ऐसी कोई योजना नहीं है।

डॉ. हेमंत विष्णु सवरा : माननीय अध्यक्ष महोदय, पालघर जिला एक आदिवासी बहुत क्षेत्र है, जहाँ बड़ी संख्या में लोग महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार योजना के तहत रोजगार प्राप्त करते हैं। लेकिन वहाँ मजदूरों को समय पर भुगतान न मिलने की शिकायतें लगातार आ रही हैं, जिसके कारण वे आर्थिक संकट का सामना कर रहे हैं।

क्या सरकार को इस समस्या की जानकारी है? यदि हाँ, तो क्या इस दिशा में कोई कदम उठाया गया है?

मजदूरों को समय पर भुगतान सुनिश्चित करने के लिए सरकार कौन-कौन से ठोस उपाय कर रही है?

श्री कमलेश पासवान : महोदय, मैंने पहले ही कहा कि हमारी सरकार एक सौ दिनों की मजदूरी देने के लिए कटिबद्ध है। विशेष तौर पर, जो आरोप लगाया जा रहा है कि इसमें देरी हो रही है, इसके संबंध में, मैं बताना चाहता हूँ कि वर्ष 2013-14 में इससे पहले की जो सरकार थी, उस समय आठ-नौ महीने तक मजदूरी नहीं दी जाती थी।… (व्यवधान) मैंने पिछले प्रश्न के उत्तर में कहा कि यह सरकार कटिबद्ध है। उनको पाई-पाई का भुगतान समय पर कर दिया जाएगा।… (व्यवधान)

SHRI B. MANICKAM TAGORE: Sir, the hon. Minister is misleading the House. …(*Interruptions*)

माननीय अध्यक्ष : श्री मणिक्कम टैगोर जी, ऐसे खड़े होकर नहीं बोलिए। आप क्वेश्चन पूछिए। क्या आप यहाँ पर हल्ला करने के लिए हैं?

… (व्यवधान)

SHRI B. MANICKAM TAGORE: Sir, as we all know, NREGA was a visionary programme of Mrs. Sonia Gandhi. The Government under the leadership of Dr. Manmohan Singh had enacted it as a right to work, and provided a guarantee of minimum 100 days wage employment to the rural households.

In Tamil Nadu, it is a successful programme. I represent Virudhunagar constituency which is an aspirational district as announced by the Prime Minister. This programme has been a very useful programme.

I would like to ask a question to the hon. Minister. Why is there a pain in the Modi *sarkar* whenever they have to release payment for the workers of NREGA? The payment of more than Rs. 2,000 crore has been stopped under NREGA with respect to Tamil Nadu. Will the Minister assure timely release of payment to Tamil

Nadu workers?

श्री कमलेश पासवान : माननीय अध्यक्ष महोदय, माननीय सदस्य ने वही प्रश्न पूछा है। मैं बताना चाहूँगा कि मनरेगा एक माँग आधारित योजना है। जैसा कि मणिक्कम जी ने कहा कि इनकी सरकार के समय में यह योजना चालू की गई थी, मैं इस बात को मानता हूँ कि इनकी सरकार के समय में यह चालू की गई थी, लेकिन इसके साथ ही, मैं यह भी बताना चाहूँगा कि इनके समय में जो पैसे आवंटित होते थे, वे ही खर्च नहीं होते थे। लेकिन हमारी सरकार में, वर्ष 2024-25 में, इसके लिए 86 हजार करोड़ रुपए आवंटित किये गये हैं। मैं सदन में यह बात रखना चाहता हूँ कि इसके अंतर्गत पूरे देश के जितने भी श्रमिक हैं, उनका पेमेंट बहुत जल्द होगा। हो सकता है कि इसकी प्रक्रिया में थोड़ी देरी हो सकती है, लेकिन उन श्रमिकों की पाई-पाई धनराशि बहुत जल्द दे दी जाएगी।

श्रीमती हरसिमरत कौर बादल : सर, आपका बहुत-बहुत धन्यवाद।

मैं आपके माध्यम से, माननीय मंत्री जी से एक पॉइंटेड सवाल पूछना चाहती हूँ कि यह बहुत बढ़िया स्कीम है, लेकिन इस स्कीम का राज्य सरकारें मिसयूज़ कर रही हैं। मेरे राज्य में पंचायत के द्वारा जाने की बजाए अपने लोग बिठाकर इसके पैसे सीधे अपने मन-पसंद लोगों को दे रहे हैं। मेरे पास एक चिट्ठी है, जो प्रधानमंत्री जी को, गवर्नर साहब को और मंत्री जी को दी गई है। लंभी ब्लॉक के तहत सिंगेवाला गांव है। यह जानकार आपको हैरानी होगी कि प्रधानमंत्री आवास योजना के तहत जो वहाँ के खेती-बाड़ी मंत्री हैं।… (व्यवधान)

माननीय अध्यक्ष : मैडम, पोस्टर नहीं दिखाते हैं। आप इसे नीचे रखिए।

श्रीमती हरसिमरत कौर बादल : सर, यह आपको देने के लिए है।

माननीय अध्यक्ष : मुझे नहीं देते हैं, टेबल पर दी जाती है। आप सीनियर मेम्बर हैं।

श्रीमती हरसिमरत कौर बादल : सॉरी सर। चूंकि यह चिट्ठी मंत्री जी और गवर्नर साहब को भेजी है। वह मुख्यमंत्री, पंजाब का एक सर्टिफिकेट बनाकर और खेती-बाड़ी मंत्री उस पर अपनी फोटो लगाकर

गरीबों के घरों में जाकर उनको सर्टिफिकेट दे रहे हैं। इसके बारे में पंचायतों को कुछ नहीं पता है। प्रधानमंत्री आवास योजना में इनकी फोटो कैसे लग सकती है?

यह बीडीओ के दफ्तर से हो रहा है। इसके बारे में चिट्ठी लिखी है कि इस तरह से मनरेगा के फंड्स का मिसयूज़ हो रहा है। इलेक्टिड पंचायत को बायपास किया जा रहा है। घरों में अपनी फोटो छपवाकर, उसके बारे में जो कंप्लेंट की गई है कि उसका मिसयूज़ हो रहा है, इसके बारे में क्या मंत्री जी एक्शन लेंगे? मुझे प्लीज़ इसकी जानकारी भी दें और जवाब भी दें कि वे क्या एक्शन लेंगे? … (व्यवधान) इलेक्टिड पंचायतों को बायपास करके स्टेट सरकारें आपकी स्कीम्ज़ का मिसयूज़ करती हैं। वे इसका मिसयूज़ करके गरीबों का शोषण करती हैं। … (व्यवधान) इसके लिए आप क्या करेंगे?

थैंक-यू, सर।

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान) : माननीय अध्यक्ष महोदय, जहां-जहां दिशा-निर्देशों का पालन नहीं होगा, राशि का मिसयूज़ होगा, नियमों का उल्लंघन होगा, मैं माननीय वरिष्ठ सदस्या को आश्वस्त करना चाहता हूं कि हम टीम भेजेंगे और उसकी जांच करेंगे। … (व्यवधान) हम जांच करके कार्रवाई करेंगे। … (व्यवधान)

SHRI KALYAN BANERJEE: Sir, for the last three years, we have been repeatedly raising an issue that the benefits of MGNREGA are not being extended to the State of West Bengal. The answer from the hon. Minister on this point has consistently been this. … (*Interruptions*) You are the hon. Minister. Who has made you the Minister? … (*Interruptions*)

श्री कमलेश पासवान : स्पीकर सर, ये ऐसा कैसे कह सकते हैं? … (व्यवधान)

श्री कल्याण बनर्जी: मैं आपको नहीं कह रहा हूं, आपके पीछे … (व्यवधान)

माननीय अध्यक्ष : कल्याण जी, आप अपना प्रश्न पूछिए। आप डिबेट मत कीजिए।

… (व्यवधान)

SHRI KALYAN BANERJEE: Sir, the stand which has been taken by the Ministry is this. There are fraudulent cases to the tune of 25 lakh. We are repeatedly asking the Ministry to take immediate steps in this matter. … (*Interruptions*) We do not have any objection. … (*Interruptions*) You initiate criminal proceedings and arrest those who are found guilty.… (*Interruptions*) We do not have any problem. … (*Interruptions*) But in the name of 25 lakh false cards, you cannot stop the benefits to the 10 crore people of West Bengal. … (*Interruptions*).

So, I would like to ask the hon. Minister whether he will implement the scheme or not. If there is corruption, why are you not taking necessary steps to take those, who are found guilty, into custody? You cannot say that the benefits would not be extended to the rest of the people. … (*Interruptions*) Giriraj Singh ji, this is not acceptable. You are a Cabinet Minister, and you are behaving like this. … (*Interruptions*) What is this? … (*Interruptions*) Why Giriraj Singh ji is passing comments? … (*Interruptions*) Do not do like this. … (*Interruptions*)

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : अध्यक्ष जी, ये ऐसा नहीं बोल सकते हैं। आप व्यवस्था दीजिए। … (व्यवधान)

माननीय अध्यक्ष : संसदीय कार्य राज्य मंत्री जी, आप क्या कह रहे हैं?

… (व्यवधान)

श्री अर्जुन राम मेघवाल : अध्यक्ष जी, मैं यह कह रहा हूं कि जब क्वेश्चन आवर चल रहा है और आपने किसी सदस्य को बोलने के लिए अलाऊ किया है, वह अपना क्वेश्चन ही पूछे। … (व्यवधान) “आपको

मंत्री किसने बनाया?" यह कहने वाले ये कौन होते हैं? … (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, आप एक मिनट के लिए रुकिए, मैं व्यवस्था दे रहा हूं।

… (व्यवधान)

मान**नीय अध्यक्ष :** माननीय सदस्यगण, मैं आप सबसे पुन: आग्रह करता हूं कि हमें यह प्रयास करना चाहिए कि आप सब प्रश्न काल के अंदर कभी भी, किसी भी विषय पर आपस में व्यक्तिगत रूप से टिप्पणी करना बंद कर दें।

… (व्यवधान)

श्री कल्याण बनर्जी: आप हमेशा हमको ही बोलते हैं। श्री गिरिराज सिंह ऐसा क्यों करते हैं? … (व्यवधान) Why Giriraj Singh ji is behaving like this? He is the Cabinet Minister. … (*Interruptions*) I am saying this again. This is very unacceptable behaviour. … (*Interruptions*)

माननीय अध्यक्ष : ऑन-रिकॉर्ड आप बोल रहे थे।

… (व्यवधान)

मान**नीय अध्यक्ष :** माननीय सदस्य, आप प्लीज़ बैठ जाइए।

… (व्यवधान)

मान**नीय अध्यक्ष :** माननीय सदस्यगण, मैं आपसे फिर से आग्रह कर रहा हूं कि आप सब बोलते समय सही शब्दों का चयन करें। अगर आप ऑफिशियली बोल रहे हैं, उसमें अगर कोई भी नॉन-ऑफिशियली बोले, चाहे इधर से बोले या उधर से बोले, उसकी टिप्पणी का कोई भी जवाब नहीं देना चाहिए। कल किसी सदस्य ने आसन के लिए ऑफिशियली बोला, तो मैंने कोई टिप्पणी नहीं की। लेकिन, अनऑफिशियल टिप्पणियों का जवाब देना छोड़ दें। इधर के माननीय सदस्य भी छोड़ दें और उधर के माननीय सदस्य भी छोड़ दें। यह तरीका ठीक नहीं है।

… (व्यवधान)

श्री धर्मेन्द्र यादव: अध्यक्ष जी, मंत्रियों से भी इसके बारे में अनुरोध करें। … (व्यवधान) श्री गिरिराज सिंह जी हमेशा मेंबर्स को डिस्टर्ब करते हैं। … (व्यवधान)

माननीय अध्यक्ष : किसको समझाना है, यह ज्ञान देने का काम आप मत करो। आप बैठिए।

… (व्यवधान)

श्री कमलेश पासवान : कल्याण जी, यह आचरण ठीक नहीं लगता है। … (व्यवधान) आप पांच बार के सांसद हैं। … (व्यवधान)

श्री धर्मेन्द्र यादव: ये हर मेंबर को डिस्टर्ब करते हैं। … (व्यवधान) पहले ये मंत्रियों वाला बिहेवियर करें।

माननीय अध्यक्ष : मंत्री जी, आप किसी को जवाब न दें।

… (व्यवधान)

श्री कमलेश पासवान : महोदय, यह प्रश्न बार-बार उठता है कि पश्चिम बंगाल में धनराशि रोक दी गई है और प्रश्न पूछने वाले व्यक्ति भी एक ही होते हैं। मैं पिछले 6 महीने से देख रहा हूँ कि उनका एक ही प्रश्न होता है कि बंगाल में धन का आवंटन क्यों रोका गया है? ये अच्छी तरह से जानते हैं कि जब केन्द्र की टीमें जाँच करने बंगाल गईं तो पता चला कि उन्होंने हमारी योजनाओं का दूसरा नाम दे दिया। जो कोई टेंडर हुआ तो उसे दो-दो, तीन-तीन पार्ट में काटकर उसे री-टेंडर किया गया।… (व्यवधान) जो हमारी टीमें जाँच करने के लिए गईं, उनके साथ अभद्रता की गई।… (व्यवधान) जब उन टीमों ने आकर रिपोर्ट किया तो वहाँ की धनराशि रोक दी गई। यह मोदी सरकार है, न किसी को खाने देंगे और जितने भी भ्रष्टाचार हुए हैं, उनके खिलाफ कड़ी से कड़ी कार्रवाई होगी।… (व्यवधान) महोदय, मैं यह कहना चाहता हूँ।… (व्यवधान)

माननीय अध्यक्ष : प्रोफेसर साहब, आप बैठ जाइए। आपकी अभी तबियत खराब हुई थी। आप अपनी

तबियत खराब मत कीजिए। आप बैठ जाइए। मुझे आपके स्वास्थ्य की चिंता है। प्रोफेसर साहब, आप बैठ जाइए।

… (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नम्बर 163- श्री थरानिवेंथन एम. एस.।

PM-KISAN SAMMAN NIDHI SCHEME

***163. SHRI THARANIVENTHAN M. S.:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** pleased to state:

(a) the details and features of the PM-Kisan Samman Nidhi scheme along with the total number of beneficiaries under the scheme in the Tamil Nadu State;

(b) the total amount disbursed to farmers under the PM-Kisan Samman Nidhi scheme and the number of instalments paid to date;

(c) the criteria being followed for identifying and registering farmers under the PM-KISAN scheme;

(d) the steps taken to raise awareness about the PM-KISAN scheme among farmers, especially in rural and remote areas of Tamil Nadu, and the challenges faced in reaching out to the target beneficiaries; and

(e) whether any additional measures are being taken to include more farmers or improve the coverage and implementation of the PM-KISAN scheme in Tamil Nadu, if so, the details thereof?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

विवरण

(क) से (ग) पीएम-किसान योजना एक केंद्रीय क्षेत्र की योजना है जिसे माननीय प्रधानमंत्री ने फरवरी 2019 में कृषि योग्य भूमिधारक किसानों की वित्तीय जरूरतों को पूरा करने के लिए प्रारम्भ किया था। इस योजना के अंतर्गत, किसानों के आधार से जुड़े बैंक खातों में डी.बी.टी. (DBT) के माध्यम से तीन समान किस्तों में प्रति वर्ष रुपये 6,000 का वित्तीय लाभ हस्तांतरित किया जाता है।

पीएम-किसान योजना के अंतर्गत, कृषि योग्य भूमिधारक सभी किसान उच्च आय समूहों से संबंधित कुछ बहिष्करण मानदंडों के अधीन, योजना का लाभ उठाने के पात्र हैं। योजना के परिचालन दिशानिर्देशों के अनुसार, पात्र लाभार्थियों की पहचान व सत्यापन करने और पात्र किसानों का विवरण पीएम-किसान पोर्टल पर अपलोड करने की ज़िम्मेदारी राज्यों/केंद्र शासित प्रदेशों की है। इसके अतिरिक्त, यह सुनिश्चित करने के लिए कि लाभ केवल पात्र लाभार्थियों को ही जारी किया जाए, योजना में भूमि सीडिंग, बैंक खाते के साथ आधार सीडिंग और ई-केवाईसी अनिवार्य किया गया। योजना के लाभ का भुगतान करने से पहले, किसानों के विवरण को आधार, पीएफएमएस (PFMS) और आयकर आदि जैसे उपलब्ध डिजिटल तकनीकी माध्यमों से सत्यापित किया जाता है।

किसान-केंद्रित डिजिटल बुनियादी ढांचे ने यह सुनिश्चित किया है कि इस योजना का लाभ बिना किसी बिचौलिए की भागीदारी के देश भर के सभी पात्र किसानों तक सीधे पहुंचे। लाभार्थियों के पंजीकरण और सत्यापन में पूर्ण पारदर्शिता बनाए रखते हुए, भारत सरकार ने शुरुआत से अब तक 19 किस्तों में किसानों को 3.68 लाख करोड़ रुपये से अधिक का लाभ वितरण किया है। पीएम-किसान योजना की 19वीं किस्त के अंतर्गत 24 फरवरी 2025 को 9.8 करोड़ से अधिक किसानों को 22,000 करोड़ रुपये से अधिक की धनराशि जारी की गई, जिसमें से तमिलनाडु के 22.5 लाख से अधिक लाभार्थियों को 490 करोड़ रुपये से अधिक की धनराशि का लाभ 19वीं किस्त में मिला।

(घ) और (ङ) यह सुनिश्चित करने के लिए कि कोई भी पात्र किसान योजना से छूट न जाए, भारत सरकार अक्सर राज्य सरकारों के समन्वय से सेचुरेशन अभियान चलाती है। विकसित भारत संकल्प यात्रा (वीबीएसवाई) के अंतर्गत तमिलनाडु सहित पूरे देश में 15 नवंबर 2023 से राष्ट्रव्यापी सेचुरेशन अभियान चलाया गया, जिसके दौरान 1.0 करोड़ से अधिक किसानों को योजना से जोड़ा गया। इसके अतिरिक्त, नई सरकार की 100 दिनों की पहल के अंतर्गत, पीएम-किसान योजना के तहत लगभग 25 लाख पात्र किसानों को और जोड़ा गया। इसके अतिरिक्त, स्व-पंजीकरण के लंबित मामलों को निपटाने के लिए सितंबर 2024 से एक विशेष अभियान चलाया गया। अभियान की शुरुआत से अब तक राज्यों/केंद्र शासित प्रदेशों द्वारा 30 लाख से अधिक लंबित स्व-पंजीकरण मामलों को मंजूरी दी गई है। इन अभियानों के परिणाम स्वरूप, तमिलनाडु में 2.26 लाख से अधिक नए किसानों को पीएम-किसान योजना से जोड़ा गया।

भारत सरकार और राज्य सरकारें देश भर में पीएम-किसान के प्रचार-प्रसार के लिए कई गतिविधियाँ चलाती हैं, जिनमें नियमित अंतराल पर समाचार पत्रों में प्रिंट विज्ञापन, सोशल मीडिया के माध्यम से आउटरीच, डीडी किसान पर कार्यक्रम आदि शामिल हैं। इसके अतिरिक्त, मंत्रालय प्रचार /जागरूकता अभियान सहित पीएम-किसान के कार्यान्वयन के लिए राज्यों/केंद्र शासित प्रदेशों को प्रशासनिक खर्च भी प्रदान करता है।

***SHRI THARANIVENTHAN M. S. :** Hon. Speaker Sir, Vanakkam. Long live Tamil.

Kindly state the total amount and number of instalments released to the farmers of Tamil Nadu under the PM Kisan Samman Nidhi Scheme. Please state the criteria being followed by you for identification and registration of farmers under

* English translation of the speech originally delivered in Tamil.

the PM Kisan Samman Nidhi Scheme, particularly for including the farmers living in the rural and remote areas of Tamil Nadu. What are the actions taken by the Union Government to create awareness among farmers about this Scheme? Kindly explain the challenges faced by you in reaching the target farmers. Whether any additional measures are being taken by the Union Government to expand the coverage and implementation of this Scheme in Tamil Nadu? Provide the details.

श्री शिवराज सिंह चौहान : महोदय, मैं माननीय सदस्य को हृदय से धन्यवाद देना चाहता हूँ कि उन्होंने प्रधानमंत्री किसान सम्मान निधि के बारे में उपयुक्त सवाल पूछा है।

महोदय, हम जानते हैं कि हमारे देश की आधी आबादी आज भी खेती पर निर्भर है और हमारे किसानों के पास लैंड होल्डिंग काफी कम है। एक एकड़, डेढ़ एकड़, दो एकड़ के छोटे-छोटे किसान हैं। कई बार छोटे किसान को अपनी कृषि संबंधी आवश्यकताओं की पूर्ति के लिए धन की आवश्यकता पड़ती थी, लेकिन उनके पास पैसा नहीं होता था। खाद के लिए, बीज के लिए, आदान के लिए हजार-दो हजार रुपया भी उन्हें ब्याज पर लेना पड़ता था। प्रधानमंत्री श्रीमान् नरेन्द्र मोदी जी ने छोटे किसान के उस दर्द को पहचाना और उन्होंने तय किया कि ऐसे सभी किसानों के खाते में हर साल दो-दो हजार रुपये की तीन किश्तों के द्वारा कुल 6 हजार रुपया डाला जायेगा। मुझे बताते हुए प्रसन्नता है कि अभी पिछले दिनों ही, 24 फरवरी को इस योजना के 6 वर्ष पूरे हुए हैं और लगभग 9 करोड़ 80 लाख किसानों के खाते में 22 हजार करोड़ रुपये से ज्यादा की राशि बिहार के भागलपुर से डाली गई। प्रधानमंत्री जी का एक संकल्प और था। माननीय सदस्य ने सही प्रश्न पूछा है। एक प्रधानमंत्री हुआ करते थे, जो बड़े मजबूर थे, वे कहते थे कि मैं एक रुपया भेजता हूँ तो केवल 15 पैसे पहुँचते हैं। यह मोदी जी की सरकार है, हमने तय किया है कि दो-दो हजार रुपये की तीन किश्तें जाएंगी तो पूरा 6 हजार रुपया ही पहुँचेगा। इस योजना में कोई भी एक पैसा नहीं खा सकता है। इसलिए डीबीटी के माध्यम से सिंगल क्लिक से

पूरी राशि किसानों के खाते में पहुँचती है। बीच में इस योजना में कुछ शिकायत आयी कि अपात्रों को भी राशि मिल रही है।

महोदय, तब इस संबंध में हमने तीन उपाय किए। एक, लैंड सीडिंग का, दूसरा, आधार आधारित पेमेंट का और तीसरा, ई-केवाईसी का ताकि कोई अपात्र इस योजना का लाभ न ले पाये।

माननीय सदस्य ने पूछा तो मैं बताना चाहता हूँ कि हर पात्र किसान को इसका लाभ मिले, इसके लिए हम राज्य सरकारों के सहयोग से ही सभी पात्र अधिकारियों को लाभ देने के लिए अभियान चलाते हैं। विकसित भारत अभियान के दौरान एक करोड़ पात्र हितग्राही जोड़े गए। बाद में जब इस सरकार के सौ दिन पूरे हुए, तब फिर हमने 25 लाख नए नाम जोड़े और स्वच्छता अभियान के दौरान भी लगभग 30 लाख नए नाम जोड़े गए। हम राज्य सरकारों के सहयोग से ही जागरण के अभियान भी चलाते हैं और आज मैं सभी राज्य सरकारों से यह निवेदन करना चाहता हूँ, क्योंकि हितग्राहियों की पहचान का प्राइमरी काम राज्य सरकारें करती हैं, अगर अब भी उनके राज्य में कोई पात्र हितग्राही शेष रह गया हो तो वे तुरंत ऑनलाइन रजिस्ट्रेशन करवाएं। एक भी पात्र किसान शेष नहीं बचेगा। सबके खाते में पैसे जाएंगे और किसी पात्र को अगर पहले पैसे नहीं मिले हों और वह पात्र पाया जाएगा, ई-केवाईसी के कारण, आधार सीडिंग के कारण, लैंड सीडिंग के कारण यदि उसकी राशि बंद हुई होगी तो हम पिछली सारी किश्तों का भी भुगतान करेंगे। यह मोदी की गारंटी है, जो कि गारंटी को पूरा करने की गारंटी है।

*__SHRI THARANIVENTHAN M. S. :__ Hon. Speaker Sir, Vanakkam. Farmers are facing delay in receiving their instalments. There are failures in the online payment delivery system of this Scheme. Whether any additional measures have been taken by the Union Government to add more number of beneficiaries and to increase the coverage under the PM Kisan Samman Nidhi Scheme while implementing in the

---

* English translation of the speech originally delivered in Tamil.

backward areas of Tamil Nadu? Whether you are considering any such proposal or any measure is being implemented in this regard?

श्री शिवराज सिंह चौहान : अध्यक्ष महोदय, एक तो मैं यह निवेदन करना चाहूंगा कि जिन किसानों के नाम जुड़े हैं, भुगतान में कोई देरी नहीं हो रही है। क्लिक करते हैं और पैसा घंटे के अंदर खाते में तत्काल पहुंच जाता है । कोई पात्र किसान यदि रह गया हो तो मैं फिर निवेदन कर रहा हूँ कि अगर माननीय सदस्य के राज्य तमिलनाडु में भी कोई पात्र किसान बचा हो तो हम राज्य सरकारों से आग्रह करते हैं कि वे पोर्टल में अपडेट करें, आवेदन ऑनलाइन कॉमन सर्विस सेंटर से उनका नाम अपलोड कर दें। उनके नाम निश्चित तौर पर जोड़ दिए जाएंगे। अभी तमिलनाडु के संबंध में जो मेरी जानकारी है, लगभग ऐसे 14,000 किसान हैं, जिनकी छानबीन कर के तमिलनाडु सरकार भेज दे, वे सारे नाम जोड़ दिए जाएंगे। यहां से एक दिन की देरी भी नहीं होगी। यह मैं उनको आश्वस्त करता हूँ। अगर वे चाहें तो तमिलनाडु के लिए हम एक और विशेष अभियान पात्र किसानों का नाम जोड़ने के लिए चला सकते हैं।

माननीय अध्यक्ष जी, मैं तो स्वयं दो बार तमिलनाडु गया। एक बार मैं कृषि विभाग के काम से गया और दूसरी बार ग्रामीण विकास के कार्यों के लिए गया था। अब मैं कोई आरोप नहीं लगा रहा हूँ, लेकिन दोनों बार न तो वहां के रूरल डेवलपमेंट मंत्री मेरी बैठक में आए, न वहां के कृषि मंत्री मेरी बैठक में आए। मैं यह निवेदन करनाा चाहता हूँ केंद्र सरकार प्रतिबद्ध लाभ देने के लिए, अभी मनरेगा की बात हुई थी, तब भी 7,600 करोड़ रुपये तमिलनाडु को दिए गए हैं, जो आज तक की सबसे ज्यादा राशि है। हमने कोई कोताही नहीं की है। वैसे ही अगर कृषि विभाग के मामले में कोई नाम शेष है, तो वहां के कृषि मंत्री आएं या मुझे आप बुला लें, मैं खुद तमिलनाडु चला आऊंगा। हम तमिलनाडु की महान जनता को प्रणाम करते हैं, तमिल संस्कृति को प्रणाम करते हैं, तमिल भाषा को प्रणाम करते हैं। हम सब भारत माँ के लाल, भेदभाव का कहां सवाल। कोई भेद नहीं होगा, हम तमिलनाडु की जनता की, किसानों की विनम्रता से सेवा करेंगे।

श्रीमती महिमा कुमारी मेवाड़ : अध्यक्ष जी, मैं राजसमन्द की जनता को नमस्कार कहना चाहूंगी। मेरा कृषि मंत्री जी से सवाल है कि भारत सरकार प्रधान मंत्री योजना से वंचित किसानों को ध्यान में रखते हुए कितनी बार समतृप्ति अभियान चलाती है?

श्री शिवराज सिंह चौहान : अध्यक्ष महोदय, जैसा कि मैंने अभी निवेदन किया, पीएम किसान सम्मान योजना का लाभ सभी किसानों को मिले, इसके लिए हमने कई उपाय किए हैं। एक समर्पित पीएम किसान पोर्टल और मोबाइल एप विकसित किया गया है। इसमें सेल्फ रजिस्ट्रेशन है। हम उसकी ट्रैकिंग भी करते हैं। चेहरे पहचान आधारित ई-केवाईसी जैसी सेवा यह पोर्टल प्रदान करता है, जिसे जून, 2023 में शुरू किया गया। दूरदराज के इलाके में किसान चेहरे के स्कैन के जरिए भी ई-केवाईसी पूरा कर सकते हैं। माननीय अध्यक्ष महोदय, पांच लाख से अधिक कॉमन सर्विस सैंटर्स हैं, जहां किसान पंजीकरण करा सकते हैं। मैं माननीय सदस्या को आश्वस्त करना चाहता हूँ कि तीन अभियान हमने इसलिए चलाए हैं, ताकि सभी पात्र किसानों को लाभ मिले सके। चौथा अभियान भी हम 15 अप्रैल से चलाना प्रारंभ करेंगे, ताकि कोई पात्र किसान शेष न रहे। एक-एक किसान को पीएम किसान सम्मान का लाभ देने के लिए हम कटिबद्ध हैं, हम प्रतिबद्ध हैं और उनको हम लाभ देंगे।

SHRI G. KUMAR NAIK : Thank you, Sir. Two things are most important for the benefit of the farmers in this very important programme. … (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य, क्या आप प्रश्न पूछना चाहते हैं?

… (व्यवधान)

SHRI G. KUMAR NAIK : Sir, two things are most important for this very important programme, namely ownership of the land and land records. … (*Interruptions*)

How are the tenant farmers, share croppers and women farmers' interests taken care in this programme? … (*Interruptions*) Secondly, as you know in the 2011

Census 144.3 million, that is 55 per cent were agricultural labourers and 45 per cent were agriculturists. … (*Interruptions*) As irrigation facility is being provided, small and marginal farmers are becoming agricultural labourers and they are losing land. … (*Interruptions*) How do we take care of the interests of the agricultural labourers? … (*Interruptions*) Will they be considered as farmers and included under this scheme?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, प्रधान मंत्री किसान सम्मान निधि की योजना उन किसानों के लिए है, जिनके पास लैंड होल्डिंग है। कितनी भी लैंड हो, जमीन उनके पास होनी चाहिए, उनको इस योजना का लाभ मिलता है।

माननीय अध्यक्ष: क्वेश्चन नम्बर 164- श्री भाऊसाहेब राजाराम वाकचौरे।

प्रधानमंत्री ग्राम सड़क योजना के तहत पर्यटन और जनजातीय विकास

***164. श्री भाऊसाहेब राजाराम वाकचौरे:**

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने महाराष्ट्र के शिरडी संसदीय निर्वाचन क्षेत्र के अकोले तालुका में स्थानीय सड़कों को मुख्य राजमार्ग से जोड़कर गांवों को बेहतर कनेक्टिविटी प्रदान करके पर्यटन और जनजातीय विकास के लिए कोई कदम उठाया है क्योंकि यह पर्याप्त पर्यटन क्षमता वाला एक जनजाति बहुल क्षेत्र है;

(ख) यदि हां, तो शिरडी संसदीय निर्वाचन क्षेत्र की अकोले और अन्य तालुकाओं की ग्रामीण सड़कों को प्रधानमंत्री ग्राम सड़क योजना के तहत शामिल करने के लिए उठाए गए कदमों सहित तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार को इस संबंध में जन प्रतिनिधियों से अभ्यावेदन प्राप्त हुए हैं; और

(घ) यदि हां, तो इस संबंध में अब तक हुई प्रगति सहित तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (घ) विवरण सभा के पटल पर रख दिया गया है।

विवरण

(क) और (ख) "ग्रामीण सड़कें" राज्य का विषय है। भारत सरकार ने गरीबी उन्मूलन रणनीति के एक भाग के रूप में, 25 दिसंबर, 2000 को प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई-I) को एक केन्द्र प्रायोजित योजना के रूप में शुरू किया, ताकि राज्यों को बारहमासी सड़कों के माध्यम से पात्र सड़क संपर्क विहीन बस्तियों को सड़क संपर्कता प्रदान करने में सहायता प्रदान की जा सके। अन्य घटक जैसे पीएमजीएसवाई II और पीएमजीएसवाई III क्रमशः विकास केंद्रों तथा स्कूलों, अस्पतालों, ग्रामीण कृषि बाजारों तक बेहतर सड़क संपर्कता के लिए ग्रामीण सड़कों के उन्नयन के लिए शुरू किए गए थे। योजना के उद्देश्यों के अनुसार देश के आदिवासी बहुल क्षेत्रों में कई पीएमजीएसवाई सड़कों का निर्माण किया गया है।

राज्य सरकार से प्राप्त सूचना के अनुसार, अकोले तालुका में कई पर्यटक और पवित्र स्थान हैं जो राज्य राजमार्गों (एसएच), प्रमुख जिला सड़कों (एमडीआर) और अन्य जिला सड़कों (ओडीआर) से जुड़े हुए हैं। विश्रामगढ़ किला नामक पर्यटन स्थल एक पीएमजीएसवाई सड़क के माध्यम से जुड़ा हुआ है। अकोले तालुका में, 175.20 किलोमीटर लंबाई की 36 पीएमजीएसवाई सड़कें स्वीकृत की गई थीं और उनमें से 138.80 किलोमीटर लंबाई की 32 सड़कें पूरी हो चुकी हैं।

(ग) और (घ) पीएमजीएसवाई दिशा-निर्देशों में जन प्रतिनिधियों के साथ परामर्श की एक अंतर्निहित व्यवस्था है। पीएमजीएसवाई के तहत सड़क संपर्क के लिए प्रस्तावों को ब्लॉक और जिला पंचायतों द्वारा

अनुमोदित किया जाता है। राज्य स्तर पर अनुमोदन के बाद, ग्रामीण विकास मंत्रालय मंजूरी प्रदान करने के लिए योजना के दिशानिर्देशों के अनुसार इन प्रस्तावों का मूल्यांकन करता है।

ग्रामीण सड़कों के निर्माण के लिए जन प्रतिनिधियों के अभ्यावेदनों को पीएमजीएसवाई या राज्य सरकार की योजना के तहत, जैसा संभव हो, राज्य सरकारों को विचार के लिए भेजा जाता है।

श्री भाऊसाहेब राजाराम वाकचौरे : माननीय अध्यक्ष जी, मंत्री महोदय ने जो उत्तर दिया है, उसमें जो बातें बताई हैं, उनमें से कुछ बातें तो सही हैं। मेरे संसदीय क्षेत्र का अकोले तालुका पर्यटन के लिए पवित्र स्थान है, लेकिन उसके लिए कनेक्टिविटी का प्रश्न है। जो फिगर आपने उत्तर में बतायी है कि अकोले तालुका में 175.20 किलोमीटर लंबाई की 36 पीएमजीएसवाई सड़कें स्वीकृत की गई थीं और उनमें से 138 किलोमीटर लंबाई की 32 सड़कें पूरी हो चुकी हैं। मैं मंत्री जी को बताना चाहता हूँ आज वे सड़के पुरानी हो गई हैं, जीर्ण-क्षीण हो गई हैं और नई सड़कों का प्रस्ताव भी आपके दफ्तर में है। यह आदिवासी पर्यटन क्षेत्र है, जो देश में काशी के समकक्ष है, इसके लिए रोड कनेक्टिविटी देने से यहां पर बड़ी प्रगति हो सकती है और पर्यटन क्षेत्र में भी बढ़ोत्तरी हो सकती है।

मैं आपके माध्यम से मंत्री महोदय से विनती करता हूँ कि आप इस अकोले तालुका पर्यटन क्षेत्र में जिस ग्रामीण सड़क की कनेक्टिविटी नहीं है, आप केंद्रीय टीम से उसका सर्वेक्षण करवा सकते हैं। और जो सड़कें पुरानी हो गई हैं, उनके रेनोवेशन का भी कुछ प्रस्ताव कर सकते हैं।

श्री कमलेश पासवान: माननीय अध्यक्ष जी, मैं सदस्य महोदय को बताना चाहूंगा कि सड़कें राज्य का विषय होती हैं।

माननीय अध्यक्ष: ये प्रधान मंत्री सड़क योजना के बारे में पूछ रहे हैं।

श्री कमलेश पासवान: प्रधान मंत्री सड़क योजना के अंतर्गत उन्होंने अपने क्षेत्र के बारे में बताया है कि हमारी सड़कें कहीं खराब हो गई हैं तो यह राज्य का विषय ही है।

महोदय, जहां तक प्रधानमंत्री सड़क योजना की बात है, तो यह एक वरदान था। जब हमारे नेता

श्रद्धेय अटल बिहारी वाजपेयी जी ने इस योजना को चालू किया था, तब उन्होंने यह उम्मीद की थी कि गांव के सुदूर इलाके में जहां सड़कें नहीं गई हैं, वहां की पात्र बसावटों को इसमें चिन्ह्त करने का उन्होंने सपना देखा था।

महोदय, मुझे बताते हुए प्रसन्नता हो रही है कि आज पूरे देश में करीब 7 लाख 73 हजार किलोमीटर सड़कों का निर्माण हुआ है। इसमें 3,03,33,750 करोड़ रुपये का काम हुआ। माननीय सदस्य ने अपने क्षेत्र के अकोला ताल्लुका की सड़कों के बारे में बात की है। मैं बताना चाहूंगा कि अकोला ताल्लुका में करीब 175.20 किलोमीटर लंबाई की 36 पीएमजीएसवाई सड़कें स्वीकृत की गई हैं। उनमें से करीब 138 किलोमीटर की 32 सड़कें पूरी कर ली गई हैं।

महोदय, मैं माननीय सदस्य महोदय से यह भी कहना चाहूंगा, क्योंकि जिस तरह से उन्होंने अपने क्षेत्र की समस्याओं के बारे में बताया है।

माननीय अध्यक्ष: आप यह बताइए कि माननीय सदस्य जिस सड़क की बात कर रहे हैं, वह प्रधानमंत्री सड़क योजना में नहीं आती है।

श्री कमलेश पासवान : ये सड़कें इस योजना में नहीं आती हैं। मैं वही बताना चाह रहा हूं कि हमारी जो नई योजना फेज फोर आई है, उसमें हमने यह संकल्प लिया है कि 25 हजार नए बसावटों के लिए नए सिरे से सड़क बनाएंगे, यह मैं माननीय सदस्य और पूरे सदन से आग्रह करना चाहता हूं। हमने यह संकल्प लिया है कि इन 25 हजार नए बसवाटों को सड़क से जोड़ा जाएगा। माननीय सदस्य अपनी सड़कों की लिस्ट भेज दें। पात्रता के आधार पर जो भी सड़क चयनित होने लायक होगी, उसको हम लोग पूरा करने का काम करेंगे।

श्री भाऊसाहेब राजाराम वाकचौरे : अध्यक्ष महोदय, मैं माननीय मंत्री जी से कहना चाहूंगा कि प्रधानमंत्री ग्रामीण सड़क योजना के लिए मेरे क्षेत्र में जो ट्राइबल एरिया है, उस ट्राइबल एरिया का पूरा भाग शिरडी कॉन्स्टीटूएन्सी में आता है। यहां की 15 सड़कें इस योजना में आती हैं। इनके प्रस्ताव भी

आपके कार्यालय में हैं।

महोदय, मैं आपके माध्यम से मंत्री महोदय से कहूंगा कि जब भी शिरडी कॉन्स्टीटूएन्सी में जाता हूं, हमारे आदरणीय चौहान साहब को पता है, वह शिरडी वाले बाबा के बड़े भक्त हैं, वहां हर गांव में मुझसे सड़कों के बारे में पूछा जाता है।

माननीय अध्यक्ष : मंत्री जी जब अगली बार आए, तो आप उनको बता देना।

श्री भाऊसाहेब राजाराम वाकचौरे : अध्यक्ष महोदय, जब मैं गांवों में जाता हूं तो हर वक्त वहां के लोग मुझसे पूछते हैं कि हमें बाकी सुविधाएं दीजिए। हमें अपने गांव के लिए रास्ता दे दीजिए। हर गांव में रास्ते की मांग है। गांव कनेक्टिविटी के लिए आपका एक प्रोग्राम भी है। मैं आपको बताऊंगा कि हमारे यहां अनेक गांव ऐसे हैं, जो दूसरे गांवों से नहीं जुड़े हैं। उस प्रोग्राम के तहत आप ज्यादा से ज्यादा निधि उपलब्ध करवा दीजिए और मेरे कॉस्टीटूएन्सी की सड़कें बनवा दीजिए। इसकी विनती मैं आपके सामने रखता हूं। इसे आप जल्दी से जल्दी पूरा करने की कृपा कीजिए।

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान) : माननीय अध्यक्ष महोदय, माननीय सदस्य की पीड़ा से मैं परिचित हुआ हूं। मैं उनके माध्यम से सदन को जानकारी देना चाहता हूं कि प्रधानमंत्री ग्राम सड़क योजना का चौथा चरण अभी प्रारंभ हो रहा है। उसके लिए वर्ष 2011 की जनसंख्या के आधार पर सामान्य गांव जिनकी 500 की आबादी है, ट्राइबल विलेज जिनकी आबादी ढाई सौ है, विशेष पिछड़ी जनजातियों के लिए 100 तक की आबादी के गांव को भी हम प्रधानमंत्री ग्रामीण सड़क योजना के चौथे चरण में जोड़ेंगे। उसके लिए सर्वे का काम चल रहा है। मेरा माननीय सदस्य और बाकी अन्य सदस्यों से यह प्रार्थना है कि सर्वे के काम में अपने-अपने क्षेत्रों में वहां के संबंधित अधिकारियों के साथ मिलकर रूचि लें। जो भी सड़क इस मापदंड में आएगी, उन सबको प्रधानमंत्री ग्राम सड़क योजना के चौथे चरण में ले लिया जाएगा।

SHRI N. K. PREMACHANDRAN: Sir, out of the 72 Centrally Sponsored Schemes,

PMGSY is the only scheme in which the Members of Parliament have a little role regarding its implementation. In almost all the other schemes, the Members of Parliament are mere spectators; they have no role.

I have a specific question to the hon. Minister. He is consulting the public representatives. There is a DISHA Committee constituted as per the directions of the Government of India. We are convening the DISHA Committee meeting once in three months, and we are properly conducting it. It is very useful.

I would like to know from the hon. Minister whether PMGSY is also reviewed in the DISHA Committee meetings regarding the selection of the roads, as well as giving approval of the roads selected. The DISHA Committee meeting is chaired by a Member of Parliament. Would the Members of Parliament be given a specific role so that the involvement of the Members of Parliament and their active participation will also be there in the selection of the roads?

Part B of my Supplementary is this. Recently the Government of India has changed the norms. Now the new criterion is that it should be 500 metres of road and the road should be mud road. Only 10 per cent of road should be tar road. As far as the State of Kerala is concerned, it is very difficult to find the mud roads. When you form the criteria and norms, they should be uniformly applicable to all the States. You are denying the legitimate right to have the selection of roads as far as the State of Kerala is concerned. Will you review the norms and criteria for selection of roads?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, दिशा समिति में माननीय संसद सदस्य शामिल होते हैं और हर तीन महीने में इसकी बैठक होती है । मैं सभी माननीय सदस्यों से यह निवेदन करना चाहूंगा कि उसकी बैठक में भाग लेकर ग्रामीण विकास की जितनी योजनाएं हैं, उनकी गहराई से समीक्षा करें । उनमें अगर कहीं कमी पाई जाती है तो निश्चित तौर पर उससे अवगत भी कराएं ।

माननीय अध्यक्ष महोदय, हमने उनकी भूमि दिशा समिति के माध्यम से निर्धारित करने की कोशिश की है और दिशा समिति क्रियान्वयन की समीक्षा करती है ।... (व्यवधान) चयन में दिशा समिति की भूमिका नहीं है, लेकिन प्रधान मंत्री ग्राम सड़क योजना में माननीय संसद सदस्यों की राय को वरीयता दी जाती है, उनकी अनुशंसा ली जाती है ।... (व्यवधान) अधिकारियों को निर्देश दिए गए हैं कि वे माननीय संसद सदस्यों से राय लें ।... (व्यवधान) प्रधान मंत्री आवास योजना के हर चरण में कुछ मापदंड निर्धारित किए गए हैं, तो जो सड़कें मापदंड में आती हैं, संसद सदस्यों की अनुशंसा पर वे सड़कें ली जा सकती हैं। अगर कोई मापदंड में ही नहीं आएगी, तो दिक्कत हो सकती है । ...(व्यवधान)

माननीय अध्यक्ष : आप दोबारा एक पत्र लिख दीजिएगा कि जो सड़क मापदंड में आती है, उसकी अनुशंसा सांसदों से लें ।

श्री शिवराज सिंह चौहान : मैं दोबारा पत्र भी लिख दूंगा, समीक्षा भी कर लूंगा और इसको सुनिश्चित करेंगे कि मापदंड में आने वाली सड़क में माननीय संसद सदस्य की अनुशंसा मानी जाए । ... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नम्बर 165 - डॉ. कल्याण वैजीनाथराव काले ।

BENEFICIARIES UNDER IGNDPS

***165. DR. KALYAN VAIJINATHRAO KALE:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and total number of Central Government beneficiaries under the Indira Gandhi National Disability Pension Scheme (IGNDPS) since 2019, year/State-wise;

(b) whether the Government proposes to increase the sum received under IGNDPS, if so, the details thereof and if not, the reasons therefor;

(c) the number of beneficiaries under IGNDPS that have been removed since 2019 along with the reasons therefor, year/State-wise;

(d) the details of the total number of IGNDPS beneficiaries removed due to the cancellation or freezing of bank accounts as a result of non-linking with Aadhaar since 2020, State-wise; and

(e) the details of cancellations or suspensions of disability pensions since the Government of India's order requiring the mandatory upload of disability certificates on the UDID Portal, month/State-wise?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ङ) विवरण सभा के पटल पर रख दिया गया है।

विवरण

(क) इंदिरा गांधी राष्ट्रीय दिव्यांगजन पेंशन योजना (आईजीएनडीपीएस) के तहत वर्ष 2019 से लाभार्थियों की कुल संख्या, वर्ष-वार और राज्य-वार डिजिटल रूप से पंजीकृत लाभार्थियों या राज्य की सीमा के आधार पर, जो भी कम हो, **अनुबंध -I** में दी गई है।

(ख) 15वें वित्त आयोग (वर्ष 2021-26) की अवधि के लिए राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) योजनाओं को जारी रखने पर विचार करते समय, योजनाओं के तहत लाभार्थी कवरेज

और सहायता दर में संशोधन पर सरकार द्वारा विचार किया गया। हालांकि, उपलब्ध वित्तीय स्थिति पर विचार करते हुए सरकार ने एनएसएपी योजनाओं को उनके वर्तमान स्वरूप में जारी रखने का अनुमोदन दिया है। वर्तमान में, एनएसएपी के अंतर्गत कवरेज/सहायता की दर को संशोधित करने का कोई प्रस्ताव विचाराधीन नहीं है।

(ग) लाभार्थियों को विभिन्न कारणों से डाटा-बेस से हटा दिया जाता है, जैसे लाभार्थी का निधन, डुप्लिकेट रिकॉर्ड, पलायन, पात्रता मानदंडों को पूरा न करना, अमान्य बैंक/डाकघर खाता, लाभार्थियों के निधन के कारण पीएफएमएस (सार्वजनिक वित्त प्रबंधन प्रणाली) के माध्यम से बैंक द्वारा स्वतः रोक लगाना आदि। एनएसएपी-पेंशन भुगतान प्रणाली (एनएसएपी-पीपीएस) के अनुसार, वर्ष 2019 से हटाए गए आईजीएनडीपीएस लाभार्थियों का राज्य-वार और वर्ष-वार ब्यौरा **अनुबंध -II** में दिया गया है।

(घ) योजना के दिशा-निर्देशों के अनुसार, राज्य/संघ राज्य क्षेत्र को लाभार्थियों की विशेष आवश्यकताओं को ध्यान में रखकर सावधानीपूर्वक योजना बनानी चाहिए, ताकि वे सक्रिय पहुंच के माध्यम से आधार संख्या प्राप्त कर सकें। इसके बाद बैंक/डाकघर खातों में आधार संख्या जोड़ी जानी चाहिए। यह राज्य/संघ राज्य क्षेत्र की ज़िम्मेदारी है कि वह यह सुनिश्चित करें कि कोई भी लाभार्थी केवल इसलिए अपने अधिकारों से वंचित न हो क्योंकि उसके पास बैंक/डाकघर खाता और/या आधार संख्या नहीं है। हालाँकि, वर्ष 2020-21 से लेकर वर्तमान वर्ष तक अमान्य बैंक/डाकघर खातों के कारण हटाए गए लाभार्थियों की राज्य-वार संख्या **अनुबंध -III** में दी गई है।

(ङ) एनएसएपी दिशानिर्देश के अनुसार आईजीएनडीपीएस के तहत पेंशन स्वीकृत करने के लिए यूनिक डिसेबिलिटी आईडी (यूडीआईडी) पोर्टल पर दिव्यांगता प्रमाण पत्र अपलोड करना अनिवार्य नहीं है।

<u>अनुबंध -I</u>

इंदिरा गांधी राष्ट्रीय दिव्यांगजन पेंशन योजना के तहत लाभार्थियों की राज्य-वार और वर्ष-वार संख्या

क्र. सं.	राज्य/संघ राज्य क्षेत्र	आईजीएनडीपीएस के तहत लाभार्थियों की संख्या					
		2019-20	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25**
1	आंध्र प्रदेश	24413	24413	24413	24413	24412	24412
2	बिहार	120562	120562	126156	126156	127100	127100
3	छत्तीसगढ़	31245	32017	31953	31985	32085	32085
4	गोवा	41	41	466	466	466	466
5	गुजरात	10774	12370	20557	20300	20327	20327
6	हरियाणा	11537	11537	11537	11537	16583	16583
7	हिमाचल प्रदेश	851	851	853	853	853	853
8	जम्मू और कश्मीर	2769	2426	2426	2426	2426	2077
9	झारखंड	24836	25598	26496	26516	26067	25530
10	कर्नाटक	43639	43639	43639	44825	44825	36815
11	केरल	29935	29935	29935	29935	66928	29791
12	मध्य प्रदेश	99924	99924	99924	99924	101470	101470
13	महाराष्ट्र	7654	8522	8870	9106	9322	9322
14	ओडिशा	82182	86767	85805	90754	89433	89379
15	पंजाब	5151	4710	5656	5982	5982	5815
16	राजस्थान	28137	29496	30502	30513	23468	23950
17	तमिलनाडु	57201	57201	63261	63261	64096	55358
18	तेलंगाना	17448	17448	17448	17448	20578	20578
19	उत्तर प्रदेश	73213	73213	75280	75280	85773	85773
20	उत्तराखंड	2822	2822	2880	2880	2880	2880
21	पश्चिम बंगाल	65177	65802	61539	61019	56700	54610
22	अरुणाचल प्रदेश	112	1284	112	112	112	112
23	असम	18916	18916	18916	34864	33139	33226
24	मणिपुर	1007	1007	1007	1005	918	905
29	मेघालय	969	969	969	1558	1558	1558
26	मिजोरम	400	400	400	686	722	722
27	नागालैंड	960	960	960	960	1011	1011
28	सिक्किम	451	451	457	457	457	457
29	त्रिपुरा	1954	1783	1769	1856	2131	2030
30	अंडमान और निकोबार द्वीप समूह	1	1	2	2	2	2
31	चंडीगढ़	100	100	100	100	100	100
32	दादर और नगर हवेली तथा दमन और दीव	208	208	254	320	310	310

33	राष्ट्रीय राजधानी क्षेत्र दिल्ली	6321	6321	6321	4647	4601	4539
34	लद्दाख	लागू नहीं	363	150	219	219	219
35	लक्षद्वीप	51	51	51	51	51	51
36	पुदुचेरी	1259	1259	1259	1259	1271	1271
	कुल	**772220**	**783367**	**802323**	**823675**	**868376**	**811687**

अनुबंध-II

इंदिरा गांधी राष्ट्रीय दिव्यांगजन पेंशन योजना के तहत हटाए गए लाभार्थियों का राज्य-वार और वर्ष-वार ब्यौरा

राज्य का नाम	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	कुल
कर्नाटक	0	0	0	0	8010	267	8277
दिल्ली	0	0	5	50	76	49	180
लद्दाख	0	0	0	0	0	54	54
राजस्थान	0	0	0	0	0	3336	3336
मणिपुर	366	282	0	174	30	26	878
पश्चिम बंगाल	1903	17562	1673	5054	3173	1543	30908
मध्य प्रदेश	0	0	0	0	0	0	0
दादर और नगर हवेली तथा दमन और दीव	0	198	0	0	0	0	198
गुजरात	274	746	5592	740	698	644	8694
बिहार	0	0	0	0	396	0	396
चंडीगढ़	0	0	0	0	0	0	0
त्रिपुरा	648	92	356	348	462	118	2024
झारखंड	651	628	605	584	640	229	3337
असम	1030	1706	1342	3804	876	2357	11115
पंजाब	0	0	0	0	217	1	218
जम्मू और कश्मीर	0	22	34	94	1286	480	1916
ओडिशा	7867	9965	4915	1477	1785	2486	28495
मेघालय	486	122	68	76	140	68	960
मिजोरम	94	20	56	62	42	22	296

महाराष्ट्र	1072	456	908	1906	1020	292	5654
छत्तीसगढ़	3914	1988	1740	1616	1410	1590	12258
तमिलनाडु	0	0	0	0	11843	2834	14677
सिक्किम	0	0	0	0	0	0	0
लक्षद्वीप	2	2	0	8	0	0	12
हरियाणा	0	0	0	0	178	0	178
उत्तर प्रदेश	0	0	0	0	0	1	1

(स्रोत: एनएसएपी-पीपीएस)

अनुबंध -III

लाभार्थियों की राज्य-वार और वर्ष-वार संख्या जिनकी पेंशन अमान्य खाते होने के कारण रोक दी गई

अमान्य खाते होने के कारण रोक दी गई					
राज्य का नाम	**2020-2021**	**2021-2022**	**2022-2023**	**2023-2024**	**2024-2025**
दिल्ली	0	0	6	8	3
मणिपुर	54	0	0	0	0
पश्चिम बंगाल	8253	45	25	156	38
दादर और नगर हवेली तथा दमन और दीव	12	0	0	0	0
गुजरात	250	942	22	14	8
त्रिपुरा	0	0	0	196	0
झारखंड	22	5	15	90	6
असम	12	18	82	22	60
जम्मू और कश्मीर	0	0	20	80	2
ओडिशा	195	29	19	12	20
मेघालय	0	0	0	10	4
मिजोरम	0	0	0	0	0
महाराष्ट्र	2	82	88	16	8
छत्तीसगढ़	24	10	16	74	22
लक्षद्वीप	0	0	0	0	0

(स्रोत: एनएसएपी-पीपीएस)

डॉ. कल्याण वैजीनाथराव काले : अध्यक्ष महोदय, इंदिरा गांधी राष्ट्रीय दिव्यांग पेंशन योजना के तहत लाभार्थी भारतवर्ष में पेंशन लेने का काम करते हैं। उसकी समीक्षा करने के लिए मैंने कुछ सवाल माननीय मंत्री जी से किए हैं। उन्होंने मेरे सवाल का जवाब लिखित स्वरूप में दिया है। … (व्यवधान) अध्यक्ष महोदय, मुझे संरक्षण दीजिए।… (व्यवधान)

माननीय अध्यक्ष : एक मिनट, प्लीज बैठिए।

… (व्यवधान)

मान**नीय अध्यक्ष :** माननीय सदस्यों, मैं आपसे पुन: आग्रह कर रहा हूं कि प्रश्न काल के अंदर बीच में न उठा करें।

… (व्यवधान)

डॉ. **कल्याण वैजीनाथराव काले :** अध्यक्ष महोदय, हमारे देश के अंदर विकलांगों को इंदिरा गांधी जी के नाम पर जो पेंशन दी जाती है, उस पेंशन योजना के लाभार्थी बड़ी संख्या में हैं। इन्होंने भी बताया कि 81 लाख लाभार्थी हमारे देश के अंदर हैं। मैं यह पूछना चाहूंगा कि देश के अंदर कितने लाभार्थियों का नाम प्रमाण पत्र में सही नहीं होने की वजह से या डॉक्यूमेंट में कमी होने की वजह से हटा दिया गया है? उनकी संख्या कितनी है? यह मेरा पहला प्रश्न है।

माननीय अध्यक्ष : आप दूसरा प्रश्न दूसरे सप्लीमेंट्री प्रश्न के टाइम पूछ लीजिएगा।

श्री कमलेश पासवान : अध्यक्ष महोदय, यह विषय संविधान की समवर्ती सूची की सातवीं अनुसूची से संबंधित है, जिस पर केंद्र और राज्य सरकार अपने-अपने स्तर से सामाजिक सुरक्षा के लिए योजनाओं का क्रियान्वयन करती हैं। माननीय सदस्य ने जो प्रश्न पूछा है, उस पर अभी कोई विचार नहीं है।

डॉ. कल्याण वैजीनाथराव काले: अध्यक्ष महोदय, मैंने पूछा था कि कुछ कारणों की वजह से लिस्ट से हटा दी गई संख्या कितनी है? जिसे लिस्ट से हटा दिया गया है, उसकी संख्या मंत्री जी ने नहीं बताई।

श्री कमलेश पासवान: अध्यक्ष महोदय, माननीय सदस्य ने बहुत अच्छा प्रश्न पूछा है।

माननीय अध्यक्ष: माननीय सदस्य ने अच्छा प्रश्न पूछा है तो आप जवाब दे दीजिए।

श्री कमलेश पासवान: अध्यक्ष महोदय, मैं इनको ऑफिस में बुलाता हूं।

माननीय अध्यक्ष: ऑफिस में क्यों, आप यहीं जवाब दो। प्रश्न अच्छा है तो जवाब दे दो। ऑफिस में जवाब देने का सिस्टम नहीं है। यहां का जवाब यहीं दिया करें, ऑफिस में बुलाने की बात अलग से करो।

डॉ. कल्याण वैजीनाथराव काले: अध्यक्ष महोदय, विकलांगों को हर साल सर्टिफिकेट अपलोड करना पड़ता है। यदि कोई 80 परसेंट से अधिक विकलांग है तो उसको अपलोड करने की जरूरत न हो। मैं पूछना चाहता हूं कि कुछ वजह से जिन लोगों को हटा दिया गया है, क्या आप उसे फिर से शामिल करेंगे? इसे गलत तरीके से हटाया गया है।

माननीय अध्यक्ष: शिवराज जी, आप बता दीजिए। आप मुख्यमंत्री रहे हैं, सब जानते हैं कि कैसे ठीक करना है।

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान) : माननीय अध्यक्ष महोदय, अब 80 परसेंट से ज्यादा जो दिव्यांग हैं, उनके विवरण को हर साल अपलोड करने की आवश्यकता नहीं है। इसे अब समाप्त कर दिया गया है। एक बार अपलोड हो जाएगा तो उनको लगातार लाभ मिलता रहेगा।

DR. PRABHA MALLIKARJUN: The amount of Rs. 300 per month which is sanctioned under the Indira Gandhi National Disability Pension Scheme is insufficient to meet even the basic needs. Is the Government considering an increase in the pension amount to ensure financial security for persons with disability? Is the government ready to increase the threshold up to 40 per cent? Currently, 80 per cent disability is covered. Is the government planning to increase

the disability up to 40 per cent?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, अभी ऐसा कोई प्रस्ताव नहीं है। अलग-अलग राज्य अपने राज्यों में इस पेंशन में टॉप-अप करके अधिक राशि देते हैं। राज्यों को यह अधिकार है, वह चाहें तो टॉप-अप कर सकते हैं। भारत सरकार के स्तर पर अभी ऐसा कोई प्रस्ताव नहीं है।

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, under the Indira Gandhi National Disability Pension Scheme, like the hon. Member had also raised, only Rs. 300 is being given, and most of it is being covered by the State Governments because the money which the Union Government gives hardly covers any expenses for the people who are disabled. So, we request you to increase the amount and increase your share of what you give for the disabled people of this country.

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, मैं पहले इसका जवाब दे चुका हूं।

माननीय अध्यक्ष: क्वेश्चन नम्बर 166 डॉ. राजेश मिश्रा।

मृदा स्वास्थ्य कार्ड योजना का कार्यान्वयन

***166. +डॉ. राजेश मिश्रा:**

श्री प्रवीण पटेल:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) मृदा स्वास्थ्य कार्ड (एसएचसी) योजना से पिछले दशक में मृदा की उर्वरता और कृषि उत्पादकता में किस प्रकार सुधार हुआ है;

(ख) इस कार्यक्रम से किसानों द्वारा उर्वरक उपयोग की पद्धति पर किस प्रकार प्रभाव पड़ा है और रासायनिक उर्वरकों पर किसानों की निर्भरता किस प्रकार कम हुई है;

(ग) उक्त एसएचसी योजना के अगले चरण में शामिल किए जा रहे विभिन्न नए उपाय या सुधार क्या हैं;

(घ) यह सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं कि किसान मृदा स्वास्थ्य कार्ड में दी गई सिफारिशों को समझें और उनका प्रभावी उपयोग करें;

(ङ) विगत तीन वर्षों के दौरान भीलवाड़ा सहित राजस्थान तथा मध्य प्रदेश में सीधी और उत्तर प्रदेश में फूलपुर लोक सभा निर्वाचन क्षेत्र में जारी किए गए ऐसे एसएचसी कार्डों का ब्यौरा क्या है और उनकी संख्या कितनी है; और

(च) कृषि उत्पादकता में किए गए सुधारों का वर्षवार और जिलावार ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (च) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) सॉइल हेल्थ एंड फर्टिलिटी स्कीम सॉइल हेल्थ और इसकी उत्पादकता में सुधार करने के लिए जैविक खादों और जैव-उर्वरकों के साथ-साथ द्वितीयक और सूक्ष्म पोषक तत्वों सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के माध्यम से एकीकृत पोषक तत्व प्रबंधन (आईएनएम) को बढ़ावा देने में राज्यों की सहायता करती है। सॉइल नमूनों को मानक प्रक्रियाओं का पालन करते हुए संसाधित किया जाता है और विभिन्न मापदंडों जैसे पीएच, विद्युत चालकता (ईसी), आर्गेनिक कार्बन, उपलब्ध नाइट्रोजन, फास्फोरस, पोटेशियम, सल्फर और सूक्ष्म पोषक तत्वों (जिंक, कॉपर, आयरन, मैंगनीज एवं बोरोन) के लिए विश्लेषण किया जाता है। सॉइल हेल्थ कार्ड (एसएचसी) किसानों को सॉइल की पोषक स्थिति (कम, मध्यम और उच्च) के बारे में जानकारी प्रदान करता है और कृषि उत्पादन बढ़ाने के लिए सॉइल हेल्थ में सुधार करने हेतु पोषक तत्वों की उचित खुराक पर सिफारिश करता है।

सॉइल हेल्थ एंड फर्टिलिटी स्कीम का प्रभाव अध्ययन (नवंबर 2017) राष्ट्रीय कृषि विस्तार प्रबंधन संस्थान (मैनेज), हैदराबाद द्वारा किया गया है। इसके प्रमुख निष्कर्ष यह दर्शाते हैं कि उर्वरकों, विशेष रूप से नाइट्रोजन के उपयोग में कमी आई है और जैव-उर्वरकों तथा अन्य सूक्ष्म पोषक तत्वों के उपयोग में वृद्धि हुई है। कुल मिलाकर, धान के किसानों ने यूरिया का उपयोग 9%, डाई अमोनियम फॉस्फेट/सिंगल सुपर फॉस्फेट का उपयोग 7% कम किया है, लेकिन पोटेशियम का उपयोग 20% बढ़ा दिया गया है। इन निष्कर्षों के अनुसार उर्वरकों का संतुलित उपयोग बढ़ रहा है।

राष्ट्रीय उत्पादकता परिषद ने वर्ष 2017 में 'भारत में सॉइल हेल्थ कार्ड के तेजी से वितरण के लिए सॉइल टेस्टिंग इंफ्रास्ट्रक्चर' पर एक अध्ययन किया है। अध्ययन में यह पाया गया कि एसएचसी की सिफारिशों के आधार पर उर्वरक और सूक्ष्म पोषक तत्वों के उपयोग से 8-10% की बचत हुई है और फसलों की उपज में कुल मिलाकर 5-6% की वृद्धि हुई है।

(ग) सॉइल हेल्थ एंड फर्टिलिटी स्कीम में शामिल किए गए विभिन्न सुधार निम्नानुसार हैं: -

i. योजना को किसान-अनुकूल बनाने के लिए, सॉइल हेल्थ कार्ड पोर्टल में नए रूप के साथ निम्नलिखित विशेषताएं शामिल की गई हैं:

- किसानों के खेत के जियो कार्डिनेटस को कैप्चर करते हुए सॉइल सैम्पल कलेक्शन करने के लिए एक मोबाइल एप्लिकेशन की शुरुआत।
- सॉइल सैम्पल कलेक्शन करने, परीक्षण करने और एसएचसी बनाने के बारे में वास्तविक समय की जानकारी।
- किसान पंजीकृत मोबाइल नंबर दर्ज करके पोर्टल से एसएचसी डाउनलोड कर सकते हैं।
- नीति निर्माताओं का मार्गदर्शन करने के लिए पोर्टल पर उर्वरक प्रबंधन, पोषक तत्व डैशबोर्ड, पोषक तत्वों के हीट मैप की शुरुआत।

- क्यूआर कोड सक्षम सैम्पल कलेक्शन की शुरुआत।
- एसएचसी पोर्टल पर सभी सॉइल टेस्टिंग लैब की ऑनबोर्डिंग।

ii. एसएचसी हेतु नागरिक चार्टर पेश किया गया है।

iii. स्कूली छात्रों को शामिल करने के लिए स्कूल सॉइल हेल्थ कार्यक्रम शुरू किया गया है।

iv. कृषि विश्वविद्यालय के स्नातक, स्नातकोत्तर और डिप्लोमा छात्रों की फील्ड इंटर्नशिप में तथा ग्रामीण कृषि कार्य अनुभव कार्यक्रम (आरएडब्ल्यूई) इंटर्नशिप में सॉइल टेस्टिंग और परामर्श को अनिवार्य रूप से शामिल किया गया है।

(घ) सॉइल हेल्थ एवं फर्टिलिटी योजना के अंतर्गत, सॉइल की गुणवत्ता में सुधार करने के लिए उर्वरकों के संतुलित उपयोग पर लगभग 7 लाख डिमोस्ट्रेशनस, 93,781 किसान प्रशिक्षण कार्यक्रम और 7,425 किसान मेले आयोजित किए गए हैं। कृषि प्रौद्योगिकी प्रबंधन एजेंसी (एटीएमए) और कृषि विज्ञान केंद्रों (केवीके) के माध्यम से किसानों को परामर्शिका जारी की गई है। इसके अलावा, अन्य मुद्दों के साथ-साथ एसएचसी को समझने में किसानों की मदद करने हेतु 70,002 कृषि सखियों को प्रशिक्षित किया गया है।

(ङ.) पिछले तीन वर्षों (2022-23, 2023-24 & 2024-25) के दौरान मध्य प्रदेश के सीधी और उत्तर प्रदेश के फूलपुर तथा भीलवाड़ा सहित राजस्थान के लोकसभा निर्वाचन क्षेत्र में जारी किए गए ऐसे एसएचसी कार्डों का ब्यौरा और संख्या निम्नानुसार हैं :

लोकसभा निर्वाचन क्षेत्र का नाम	**पिछले 3 वर्षों में जारी किए गए सॉइल हेल्थ कार्ड**
सीधी , मध्य प्रदेश	54410
फूलपुर , उत्तर प्रदेश	30852
भीलवाड़ा, राजस्थान	32227

(च) एसएचसी कृषि उत्पादकता में सुधार के लिए की गई एक महत्वपूर्ण पहल है। इस योजना के तहत 1721 करोड़ रुपये का फंड जारी किया गया है और विभिन्न जिलों में किसानों को 24.84 करोड़ एसएचसी जारी किए गए हैं। जिला-वार विवरण एसएचसी पोर्टल https://www.soilhealth.dac.gov.in/home पर उपलब्ध है।

डॉ. राजेश मिश्रा : माननीय अध्यक्ष महोदय, यशस्वी प्रधानमंत्री माननीय प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में ... (व्यवधान)

माननीय अध्यक्ष : आपके पास समय कम है इसलिए आप जल्दी सवाल पूछ लें।

डॉ. राजेश मिश्रा : माननीय अध्यक्ष महोदय, किसानों की आय बढ़ाने के लिए लाभकारी कार्यक्रम चलाये गए हैं। माननीय कृषि मंत्री जी के मध्य प्रदेश के मुख्यमंत्री रहते हुए हमारे क्षेत्र में सिंचाई का रकबा बहुत बढ़ा है, इसके लिए उन्हें धन्यवाद। आज मैं पूछना चाहता हूं कि माननीय मृदा स्वास्थ्य कार्ड से किसानों को क्या फायदा हुआ है? इसके साथ ही पिछले दशक में मृदा की उर्वरता और कृषि उत्पादकता में किस प्रकार सुधार हुआ है?

माननीय अध्यक्ष: बारह बजने वाले हैं, आप मंत्री जी का जवाब सुन लीजिए।

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, मैं माननीय सदस्य को हृदय से धन्यवाद देता हूं। एक विजनरी लीडर वह होता है जो आज की नहीं, बल्कि कल के बारे में भी सोचता है, आने वाली पीढ़ियों के लिए भी सोचता है। श्रीमान नरेन्द्र मोदी जी ऐसे ही विजनरी लीडर हैं। उन्होंने खाद के असंतुलित और अत्यधिक प्रयोग के कारण, बिना देखे कि जमीन में कौन-कौन से तत्व हैं, किसान खाद डालता है। उसे पता ही नहीं रहता है कि जमीन में किस पोषक तत्व की जरूरत है और खाद डालता है तो कई बार पैसा भी ज्यादा खर्च होता है और कई बार उसके कारण नुकसान भी होता है।

इसलिए, उन्होंने तय किया कि सॉयल हेल्थ कार्ड बनाया जाएगा। जैसे इंसान की हेल्थ का परीक्षण करके उसको किस तरह की दवा की जरूरत है, वह दवा हम देते हैं, वैसे ही मिट्टी में कौन-कौन

से पोषक तत्वों की कमी है, उसको देखकर अगर हम खाद, फर्टिलाइजर और पोषक तत्व देंगे तो वह उत्पादन को ज्यादा फायदा पहुंचाएगा और किसानों का उत्पादन भी बढ़ेगा। उससे उनके खर्चों में भी कटौती होगी, क्योंकि अनावश्यक खाद डालने का कोई अर्थ नहीं है। इसीलिए, उन्होंने सॉयल हेल्थ कार्ड की योजना बनाई। मुझे कहते हुए प्रसन्नता हो रही है कि इसके कारण किसानों की लागत घट रही है और 5 से लेकर 7 परसेंट तक उत्पादकता भी बढ़ रही है।

दूसरी बात यह है कि अनावश्यक रूप से खाद डालने के कारण शरीर पर जो दुष्प्रभाव होते थे, वे भी कम हो रहे हैं। मैं प्रधानमंत्री नरेंद्र मोदी जी को इस योजना के लिए अभिनंदन करता हूं।

WRITTEN ANSWERS TO QUESTIONS
(i) Starred Question Nos. 167 to 180

दिव्यांगजनों के अनुकूल बुनियादी ढांचा

***167. श्री अशोक कुमार रावत:**

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश के सभी राज्यों के सरकारी भवनों में दिव्यांगजनों के अनुकूल शौचालय उपलब्ध हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) क्या सरकार का जिला स्तर पर दिव्यांगजनों के अनुकूल सरकारी भवन बनाने का विचार है और यदि हां, तो इस संबंध में क्या कदम उठाए गए हैं?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

(क) और (ख) दिव्यांगजन अधिकार अधिनियम, 2016 के अनुसार, केंद्र और राज्य दोनों को सभी सरकारी भवनों को सुलभ बनाने के लिए आवश्यक कदम उठाने का निर्देश दिया गया है, जिसमें स्थायी रैंप, दिव्यांगजन अनुकूल शौचालय, ब्रेल संकेत, स्पर्श योग्य फर्श, लिफ्ट आदि सुविधाएं शामिल हैं। राज्य में अथवा उसके स्वामित्व में निहित निर्माण कार्य,भूमि और भवन,राज्य सूची का विषय है। फिर भी केंद्र सरकार इस अधिनियम से संबंधित विभिन्न गतिविधियों, विशेष रूप से दिव्यांगजनों के लिए बाधा मुक्त वातावरण के सृजन के लिए दिव्यांगजन अधिकार अधिनियम, 2016 के कार्यान्वन की योजना (सिपडा) के अंतर्गत राज्य सरकारों/संघ राज्य क्षेत्रों और स्वायत्त संगठनों/संस्थानों को गैर-आवर्ती अनुदान सहायता प्रदान करती है ताकि विभिन्न राज्य सरकारों की मदद की जा सके।

इसके अलावा, केंद्र सरकार ने 3 दिसंबर 2015 को *सुगम्य भारत अभियान* (Accessible India Campaign) शुरू किया। यह अभियान दिव्यांगजनों के लिए सार्वभौमिक सुगमता प्राप्त करने के लिए

एक राष्ट्रव्यापी पहल है। इस अभियान में तीन प्रमुख आयाम शामिल हैं - निर्मित पर्यावरण, परिवहन क्षेत्र, और सूचना एवं संचार प्रौद्योगिकी पारिस्थितिकी तंत्र। वर्ष 2014 से अब तक, SIPDA योजना के तहत राज्य/संघ राज्य क्षेत्र सरकार के मौजूदा भवनों को सुलभ बनाने के लिए कुल ₹686.6 करोड़ की राशि जारी की गई है।

इसके अतिरिक्त, केंद्र सरकार संबंधित मंत्रालयों/राज्य सरकारों/ संघ राज्य क्षेत्रों के साथ नियमित समीक्षाओं के माध्यम से शेष भवनों को दिव्यांगजन अनुकूल बनाने के लिए प्रयत्नशील है।

इससे विभिन्न क्षेत्रों में दिव्यांगजन अनुकूल अवसंरचना में सकारात्मक प्रभाव पड़ा है। उदाहरण के लिए, भारतीय विमानपत्तन प्राधिकरण (AAI) नागरिक उड्डयन के लिए "सुगमता मानकों और दिशानिर्देशों" को सक्रिय रूप से लागू कर रहा है, जिससे बाधा मुक्त निर्मित पर्यावरण और सेवाएं सुनिश्चित होती हैं, जिनमें व्हीलचेयर सेवाएं, रैंप, सुलभ शौचालय, स्पर्श योग्य पेविंग और फर्श, लिफ्ट, निर्दिष्ट पार्किंग आदि शामिल हैं, जो उनके सभी 153 घरेलू और अंतरराष्ट्रीय हवाई अड्डों पर दिव्यांगजनों के लिए उपलब्ध हैं।

स्कूलों में दिव्यांगजन अनुकूल शौचालयों की उपलब्धता के संबंध में, UDISE+ रिपोर्ट 2023-24 के अनुसार, 97.17% बालिका और सह-शिक्षा स्कूलों में समर्पित बालिका शौचालय सुविधाएं उपलब्ध हैं, जिनमें से अधिकांश दिव्यांगजन अनुकूल हैं।

भारत के निर्वाचन आयोग के निर्देशानुसार, 2024 के लोकसभा चुनावों के दौरान सभी 10,52,664 मतदान केंद्रों में न्यूनतम सुनिश्चित सुविधाएं (AMF) प्रदान करने के लिए आवश्यक कदम उठाए गए हैं, जिसमें स्थायी रैंप और दिव्यांगजन अनुकूल शौचालयों की उपलब्धता शामिल है।

भारतीय रेलवे के पास 8700 से अधिक स्टेशन हैं और रेलवे दिव्यांगजन अधिकार अधिनियम, 2016 का पालन करते हुए अपने सभी रेलवे स्टेशनों पर दिव्यांगजनों के लिए सुलभ सुविधाएं प्रदान करने के लिए निरंतर प्रयास कर रहा है, जैसे कि प्रवेश रैंप, सुलभ पार्किंग, निम्न ऊंचाई के टिकट काउंटर/सहायता बूथ, शौचालय, सब-वे/फुट ओवर ब्रिज के साथ रैंप/लिफ्ट आदि।

इसके अतिरिक्त, सरकार द्वारा निम्नलिखित कदम भी उठाए गए हैं:

- विभिन्न स्थलों की सुगमता का ऑडिट करने के लिए, दिव्यांगजन सशक्तिकरण विभाग ने 59 सुगम्यता ऑडिटरों को सूचीबद्ध किया है।
- सुगम्य भारत, एक मोबाइल एप्लिकेशन जो सुगमता से संबंधित मुद्दों को उठाने के लिए विकसित किया गया है, को दिव्यांग समुदाय की भागीदारी के साथ पुनः डिज़ाइन किया गया है और इसे अधिक उपयोगकर्ता अनुकूल बनाया गया है।

इस प्रकार, मंत्रालय संबंधित मंत्रालयों/विभागों और राज्य/केंद्र शासित प्रदेश सरकारों के साथ समन्वय और सहयोग के माध्यम से जिला स्तर पर ही नहीं, बल्कि पूरे देश में सभी सरकारी भवनों को दिव्यांगजन अनुकूल बनाने के लिए हर संभव प्रयास कर रहा है।

DECARBONIZATION OF STEEL SECTOR

***168. SHRI P. C. MOHAN:**

Will the Minister of **STEEL** be pleased to state :

(a) whether the current roadmap and initiatives, such as the "Greening the Steel Sector in India" report and the Taxonomy for Green Steel are adequate to meet the 2070 net-zero target, if so, the details thereof;

(b) whether any interim carbon emission has been established to reduce targets for the steel sector to track progress towards the net-zero goal, if so, the details thereof including for plants in Karnataka and Bengaluru;

(c) the details of specific mechanisms in place to monitor and evaluate the effectiveness of decarbonization pilot projects, such as the use of green hydrogen in steel production; and

(d) whether the Ministry is collaborating with international stakeholders to adopt and implement advanced decarbonization technologies in the Indian steel industry, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b)Yes, Sir. The comprehensive Report titled 'Greening the Steel Sector in India: Roadmap and Action Plan' chalks out the strategies for reducing carbon emissions from steel sector towards net-zero target by 2070. The report is available on Ministry of Steel website. However, there is no interim target for reducing carbon emissions in the steel sector.

(c) Ministry of New and Renewable Energy (MNRE) has issued scheme guidelines for the implementation of pilot projects in iron & steel sector, under the National Green Hydrogen Mission, with MECON as the Scheme Implementing Agency

(SIA). Project monitoring mechanism includes monthly tracking by MECON, quarterly reviews by the Project Appraisal Committee (PAC), and overall oversight by a Steering Committee (SC) co-chaired by the Secretaries of Steel and MNRE.

(d) CPSEs, under this Ministry, have signed Memorandum of Undertaking (MoU) with the various international technology providers in field of Carbon Capture, Utilization and Storage (CCUS), injection of coke oven gas in blast furnace, Green hydrogen injection etc. to accelerate decarbonization of steel manufacturing process.

WORLD ECONOMIC FORUM

***169. PROF. SOUGATA RAY:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of proposals and projects received from the recent World Economic Forum held at Davos in the country, State-wise;

(b) the details of employment through such investments, State and project-wise;

(c) whether the Government has relaxed any rules to attract such investments and if so, the details thereof; and

(d) whether some State Governments have not attracted investments, if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) to (c) The 55th edition of the World Economic Forum (WEF) annual meeting was held on 20-24 January, 2025 at Davos-Klosters, Switzerland. The participation of States in the WEF is voluntary. In 2025, six States namely Andhra Pradesh, Telangana, Maharashtra, Kerala, Tamil Nadu, and Uttar Pradesh, have participated.

The World Economic Forum, as per its stated Mission, is the International Organization for Public-Private Cooperation. It provides a global, impartial, and not-for-profit platform for meaningful connections between stakeholders to establish trust and build initiatives for cooperation and progress. It holds an Annual Meeting attended by CEOs and senior officials of companies, heads of state, and leaders from government, international multilateral organizations, etc., from countries worldwide. The Annual Meeting 2025 was convened with the theme “Collaboration for the Intelligent Age”.

WEF has proposed a Digital Health Actuator as part of its collaboration with the State of Telangana. Further, it has been reported that some States like Maharashtra have entered into MoUs with potential investors at WEF with significant investment & job opportunities. However, no rules have been relaxed for the above. Engagements at WEF are bilateral between States and other stakeholders without the intervention of the Government of India.

(d) Many States did not participate & hence, the question above does not arise.

CASTE DISCRIMINATION IN EDUCATIONAL INSTITUTIONS

***170. DR. D. RAVI KUMAR:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total number of cases of caste discrimination reported in Central Universities and Institutions of National Importance (INIs) and at workplaces during Financial years 2023, 2024 and 2025, State, year and UT-wise; and

(b) the details of funds allocated by the Government during Financial Year-25 to undertake initiatives to prevent caste discrimination at workplaces?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a) The data regarding discrimination against SCs/STs in the Central Universities, Institutions of National Importance (INIs) and at workplaces is not centrally maintained. However, National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication ‘Crime in India’. The published reports are available till the year 2022.

(b) For the effective implementation of Protection of Civil Rights {PCR} Act, 1955, which prescribes punishment for enforcement of any disability arising from practice of ‘untouchability’ and The Scheduled Castes & the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 to prevent the commission of offences of atrocities against members of Scheduled Castes(SCs) and Scheduled

Tribes(STs); Department of Social Justice & Empowerment is running a Centrally Sponsored Scheme, under which the Central Assistance is provided to the States/UTs. In the F.Y 2024-25 (As on 05.03.2025), Central Assistance of Rs. 470.51 Crores has been released. The State/UT wise release is enclosed at **Statement**. The Acts are implemented by the respective State Governments/Union Territory Administrations.

STATEMENT

Details of Central Assistance released under the scheme in F.Y 2024-25(as on 05.03.2025)

(Rs in crores)

S.No.	States /UTs	Central Assistance released
1	Bihar	46.34
2	Chhattisgarh	16.87
3	Delhi	0.60
4	Goa	0.28
5	Gujarat	30.12
6	Haryana	28.75
7	Himachal Pradesh	2.04
8	Jammu & Kashmir	0.55
9	Karnataka	48.66
10	Kerala	2.36
11	Madhya Pradesh	88.12
12	Maharashtra	12.26
13	Odisha	35.81
14	Puducherry	0.85
15	Rajasthan	18.62
16	Sikkim	0.09
17	Tamil Nadu	32.18
18	Telangana	8.99

19	Uttarakhand	1.19
20	Uttar Pradesh	89.49
21	West Bengal	4.64
22	Chandigarh	1.62
23	Dadra & Nagar Haveli and Daman &Diu	0.08
	Total	**470.51**

CONTRIBUTION OF RGSA

***171. SHRI ARUN BHARTI:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details of contribution of the Rashtriya Gram Swaraj Abhiyan (RGSA) in strengthening Panchayati Raj Institutions (PRIs) in rural areas in the country during the last year particularly in Bihar;

(b) the details of initiatives under RGSA that have supported the capacity building of elected representatives and functionaries of Panchayats in 2024;

(c) the ways in which RGSA enhanced the governance and delivery of public services at the grassroot level in rural areas during the last year;

(d) the impact of the implementation of RGSA led in improving infrastructure and service delivery in rural areas during the last year; and

(e) the details of progress made by the Government under RGSA in fostering the participation of women and marginalized communities in rural governance during the last year?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (e) Ministry is implementing Revamped Centrally Sponsored Scheme of Rashtriya Gram SwarajAbhiyan (RGSA) w.e.f. financial year 2022-23 in States/ UTs including Bihar with main objective of capacitating Panchayati Raj institutions (PRIs) through imparting training to the Elected Representatives (ERs), functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. Apart from training, under RGSA, Ministry also provides support to the States/ UTs to establish institutional mechanism for the Capacity Building & Training and to create Panchayat infrastructure like Gram Panchayat Bhawan, Computer and Co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawan on limited scale mainly for North Eastern, Hilly and difficult areas.

Under the RGSA scheme, during the financial year 2023-24, a total of 39,92,382 participants were provided training in States/UTs, including 1,63,809 participants from Bihar, which also includes women and marginalized communities. Additionally, 4008 Panchayat Bhawan constructions were approved for States/UTs, with 280 in Bihar. Furthermore, 11,931 computers were approved for States/UTs, with 267 in Bihar, and 7,776 Common Service Centers (CSC) co-locations in Gram Panchayat Bhawans were approved across States/UTs, including 250 in Bihar.

(b) Under revamped scheme of RGSA, Ministry provides support for capacity building and training of elected representatives, functionaries and other stakeholders of Panchayats in different categories viz. basic orientation and refresher training, thematic training, specialized training, panchayat development plan training, etc. Apart from different training, Ministry also supports for exposure visits, development of training modules and materials, etc. In addition, a new initiative has been taken for capacity building and training of elected representatives and functionaries of Panchayats through institutes of excellence such as IIMs and IRMA under Leadership/Management Development Program (MDP).

(c) and (d) Under the revamped Rashtriya Gram Swaraj Abhiyan (RGSA), capacity building and training of elected representatives and functionaries were taken on various aspects such as preparation of thematic development plan, financial management, use of Information Communication Technology (ICT) in rural governance and service delivery, specialized training, etc. These trainings have enhanced governance at grassroots level. The elected representatives and functionaries are using GramSwaraj application developed under e-Panchayat Mission Model Project (MMP), which facilitated digital planning, accounting, monitoring, and online payments. The Ministry has also integrated eGramSwaraj with the Public Financial Management System (PFMS) for Gram Panchayats (GPs) to enable real-time payments to vendors/service providers. In 2023-24, 2.54 lakh

Gram Panchayats uploaded their Gram Panchayat Development Plans (GPDPs) and transferred over Rs. 55,000 crores through the eGramSwaraj-PFMS interface to vendor/service providers.

Further, in order to promote integrated electronic service delivery at the Panchayat level, the Ministry of Panchayati Raj has implemented ServicePlus under the e-Panchayat Mission Mode Project. ServicePlus is a configurable, end-to-end delivery framework through which any service can be defined, accessed, delivered and monitored by Panchayats or any government department for a rapid rollout of electronic services. This platform facilitates delivery of number of services across States/UTs, streamlining workflows, enhancing transparency, and ensuring efficiency.

To further improve rural service delivery, the Ministry has introduced the Model Panchayat Citizens' Charter, aligning local actions with the Sustainable Development Goals (SDGs). This framework guides Panchayats in delivering services in a time-bound manner while addressing citizens' grievances effectively. So far, 2.15 lakh Gram Panchayats have uploaded their Citizens’ Charters, offering number of services.

ग्राम पंचायतें

***172** .श्री अरुण गोविलः

श्री लुम्बाराम चौधरीः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में ग्राम पंचायतें ग्रामीण विकास का आधार होने के बावजूद विशेषकर मेरठ जिले सहित जिलावार ढांचागत विकास कार्यों में पिछड़ रही हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या देश में विशेषकर उत्तर प्रदेश के मेरठ जिले और राजस्थान के जालौर सिरोही में कई ग्राम पंचायतों में प्रशासनिक कारणों तथा वित्तीय संसाधनों की कमी के कारण विकास कार्य बाधित हो रहे हैं और यदि हां, तो सरकार द्वारा इन समस्याओं को दूर करने/निपटाने के लिए क्या कदम उठाए जा रहे हैं;

(ग) क्या वित्तीय संसाधनों की कमी, प्रशासनिक अक्षमता, योजनाओं के प्रभावी कार्यान्वयन में देरी और पंचायतों को डिजिटल और वित्तीय रूप से सशक्त बनाने के धीमे प्रयास के कारण ग्रामीण क्षेत्रों में अपेक्षित विकास नहीं हो रहा है;

(घ) सरकार द्वारा देश में विशेषकर उत्तर प्रदेश के मेरठ जिले और राजस्थान में जिलावार ग्राम पंचायतों को अधिक डिजिटल और पारदर्शी बनाने के लिए क्या कदम उठाए गए हैं;

(ङ) क्या सरकार का ई-गवर्नेंस को अनिवार्य बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) जालौर सिरोही सहित राजस्थान में ऐसी ग्राम पंचायतों की संख्या और ब्यौरा क्या है जिनके पास अपना भवन, कंप्यूटर, बैठक कक्ष बिजली की व्यवस्था नहीं है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) केंद्र सरकार केंद्रीय क्षेत्र की योजनाओं, केंद्र द्वारा प्रायोजित योजनाओं और केंद्रीय वित्त आयोग के अनुदानों के माध्यम से पंचायतों में बुनियादी अवसंरचना के निर्माण की दिशा में राज्यों और ग्राम पंचायतों के प्रयासों को पूरा करती है। भारत के संविधान का अनुच्छेद 280 में केंद्रीय वित्त आयोगों

को संघ, राज्यों और उनके संबंधित स्थानीय निकायों की वित्तीय स्थिति का मूल्यांकन करने और राज्यों तथा स्थानीय निकायों को विभिन्न प्रयोजनों के लिए करों के साथ-साथ अनुदानों को साझा करने की सिफारिश का प्रावधान किया गया है। वित्त आयोग के अनुदान का उपयोग ग्रामीण स्थानीय निकायों (आरएलबी) द्वारा वेतन या अन्य स्थापना व्यय को छोड़कर संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत स्थान विशिष्ट जरूरतों के लिए किया जा सकता है।

उत्तर प्रदेश और राजस्थान सहित राज्यों में ग्रामीण स्थानीय निकायों के लिए 13वें वित्त आयोग से 15वें वित्त आयोग तक केंद्रीय वित्त आयोग अनुदान में लगातार वृद्धि हो रही है। 13वें वित्त आयोग (वित्त वर्ष 2010-15) के तहत आवंटन 64408 करोड़ रुपये था और 15वें वित्त आयोग (वित्त वर्ष 2021-26) के तहत आवंटन 236805 करोड़ रुपये है जो 13वें वित्त आयोग के आवंटन का लगभग 4 गुना है।

13वें, 14वें और 15वें वित्त आयोग के अनुदानों के लिए आवंटन का विवरण निम्नानुसार है:

(राशि करोड़ रु. में)

राज्य	**वि.आ.-XIII (वित्त वर्ष 2010-15)**	**वि.आ.-XIV (वित्त वर्ष 2015-20)**	**वि.आ.-XV (वित्त वर्ष2021-26)**
उत्तर प्रदेश	9904.87	35776.57	38012.00
राजस्थान	4016.09	13633.64	15053.00

हालाँकि, "स्थानीय सरकार" होने के कारण, पंचायत, राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची (अनुच्छेद 246) की राज्य सूची का भाग है। भारत के संविधान के भाग IX के अनुच्छेद 243 में उल्लिखित अधिदेश के अनुसार पंचायतों के तीन/(दो) स्तरों की स्थापना करना राज्य का काम है। पंचायतों को कार्य, निधि और कर्मीतथाअवसंरचनात्मक सुविधाएँ प्रदान करना राज्य सरकारों कादायित्व है।

राज्य वित्त आयोग अनुदान के तहत राज्य पंचायतों को बुनियादी सुविधाओं के रखरखाव और विकास के लिए भी धनराशि उपलब्ध करा रहे हैं। ग्राम पंचायतें इन निधियों का उपयोग बुनियादी सुविधाओं के रखरखाव और विकास सहित 29 विषयों से संबंधित कार्यों को पूरा करने के लिए करती हैं।

राज्यों से प्राप्त जानकारी के अनुसार, केंद्रीय वित्त आयोग (सीएफसी) और राज्य वित्त आयोग (एसएफसी) के तहत उत्तर प्रदेश के मेरठ जिले और राजस्थान के जालोर-सिरोही जिले में पंचायतों को वित्तीय वर्ष 2024-25 के दौरान प्रदान की गई धनराशि का विवरण नीचे दिया गया है:

(राशि करोड़ रु. में)

ज़िला	ग्राम पंचायत		क्षेत्र/ब्लॉक पंचायत		जिला पंचायत		कुल	
	सीएफसी	एसएफसी	सीएफसी	एसएफसी	सीएफसी	एसएफसी	सीएफसी	एसएफसी
मेरठ (उत्तर प्रदेश)	60.94	61.74	13.06	13.56	13.06	13.97	87.06	89.27
जालौर (राजस्थान)	44.1692	61.0513	11.7765	18.4752	2.9441	4.6188	174.12	178.54
सिरोही (राजस्थान)	26.6293	36.8074	7.10	11.1386	1.7750	2.7846	58.8898	84.1453

पंचायती राज मंत्रालय ने कई उपाय किए हैं, जिनमें प्रभावी हस्तांतरण, पंचायती राज संस्थाओं (पीआरआई) के क्षमता निर्माण आदि पर समय-समय पर राज्यों को दिशानिर्देश/एडवाइजरी प्रदान करना शामिल है।

यह मंत्रालय वित्तीय वर्ष 2022-23 से राज्यों/संघ राज्य क्षेत्रों में संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केंद्र प्रायोजित योजना को भी लागू कर रहा है, जिसका प्राथमिक उद्देश्य सतत विकास लक्ष्यों को प्राप्त करने के लिए पंचायती राज संस्थाओं की शासन क्षमताओं का विकास करना है। इस योजना में आर्थिक विकास और सामाजिक न्याय के लिए जीपी स्तर पर उपलब्ध संसाधनों

के साथ समग्र और समावेशी ग्राम पंचायत विकास कार्यक्रम(जीपीडीपी) तैयार करने के लिए पंचायतों की क्षमताओं को बढ़ाने की परिकल्पना की गई है। इस योजना का उद्देश्य पंचायतों के स्वयं के राजस्व स्रोत (ओएसआर) में वृद्धि करने की क्षमता को बढ़ाना भी है और पंचायतों में आर्थिक विकास और आय में वृद्धि के लिए अंतर को पूरा करने से संबंधित सुधार करना है।

प्रशिक्षण के अलावा, आरजीएसए के तहत, मंत्रालय राज्यों/संघ राज्य क्षेत्रों को क्षमता निर्माण एवं प्रशिक्षण के लिए संस्थागत प्रणाली स्थापित करने तथा मुख्य रूप से पूर्वोत्तर, पर्वतीय और दुर्गम क्षेत्रों के लिए सीमित पैमाने पर ग्राम पंचायत भवन और कंप्यूटर जैसी पंचायत अवसंरचना तैयार करने के लिए सहायता भी प्रदान करता है।

पंचायती राज मंत्रालय की भूमिका पंचायतों के स्वयं के राजस्व स्रोतों (ओएसआर) में सुधार के लिए विभिन्न उपाय करने में राज्य सरकारों की सहायता करना रही है। इस संबंध में, पंचायती राज मंत्रालय ने पंचायतों के ओएसआर स्तरों में सुधार के लिए उनके और पंचायतों द्वारा उठाए जाने वाले कदमों के बारे में राज्यों के साथ कई बैठकें आयोजित की हैं। अन्य पंचायतों को उनकी सर्वश्रेष्ठ कार्यों से सीखने के लिए विभिन्न सम्मेलनों और कार्यशालाओं में सर्वश्रेष्ठ कार्य-निष्पादन करने वाले जिला/ब्लॉक/ग्राम पंचायतों पर प्रकाश डालने वाले समर्पित प्रस्तुति सत्र भी आयोजित किए गए हैं। एक विशेषज्ञ समिति भी गठित की गई है जिसने ओएसआर को बढ़ाने के लिए विभिन्न सुझाव दिए हैं जिन्हें कार्यान्वयन के लिए राज्यों को प्रदान किया जाएगा।

(घ) डिजिटल इंडिया कार्यक्रम के तहत, पंचायती राज मंत्रालय देश के सभी राज्यों/संघ राज्य क्षेत्रों (यूटी) में ई-पंचायत मिशन मोड परियोजना (एमएमपी) को लागू कर रहा है। इसका उद्देश्य पंचायतों के कामकाज में सुधार लाना और उन्हें अधिक पारदर्शी, जवाबदेह और प्रभावी बनाना है। मंत्रालय ने पंचायत के नियोजन, लेखांकन और बजटन जैसे कार्यों को सरल बनाने के लिए एक लेखांकन एप्लीकेशन ई-ग्रामस्वराज शुरू किया है। मंत्रालय ने ग्राम पंचायतों (जीपी) के लिए विक्रेताओं/सेवा प्रदाताओं को

वास्तविक समय पर भुगतान करने के लिए ई-ग्रामस्वराज को सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ भी एकीकृत किया है।

वर्ष 2024-25 के दौरान ई-ग्रामस्वराज के अंतर्गत 15वें वित्त आयोग के लिए राज्यों/केंद्र शासित प्रदेशों द्वारा की गई प्रगति **विवरण-I** में दी गई है। राजस्थान और उत्तर प्रदेश राज्यों में जिलेवार प्रगति क्रमशः **विवरण-II** और **विवरण-III** में दी गई है।

इसके अतिरिक्त, मंत्रालय ने पंचायत खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को सरकारी ई-मार्केटप्लेस (जीईएम) के साथ एकीकृत किया है। यह एकीकरण पंचायतों को ई-ग्रामस्वराज प्लेटफॉर्म के जरिए जीईएम के माध्यम से वस्तुओं और सेवाओं की खरीद करने की अनुमति देता है, जिससे "वोकल फॉर लोकल" पहल को बढ़ावा मिलता है। इसके अलावा, मंत्रालय द्वारा विकसित मेरी पंचायत एप्लिकेशन में पंचायत में नियोजन, गतिविधियों और कार्यों की प्रगति की जानकारी जनता तक पहुँचाकर पंचायत शासन में पारदर्शिता लाने का प्रयास किया गया है। इसी तरह, पंचायत निर्णय एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में बेहतर प्रबंधन और पारदर्शिता लाना है।

इसके अलावा, पंचायतों के खातों और उनके वित्तीय प्रबंधन के ऑनलाइन ऑडिट के लिए 'ऑडिटऑनलाइन' एप्लीकेशन विकसित की गई है। पंचायतों के वित्तीय प्रबंधन को मजबूत बनाने के लिए केंद्रीय वित्त आयोग के निधि के उपयोग की पारदर्शी ऑडिटिंग के लिए ऑडिटऑनलाइन की शुरुआत अप्रैल,2020 में की गई। लेखापरीक्षा वर्ष 2022-23 के लिए, पंचायती राज संस्थानों द्वारा 2.58 लाख लेखापरीक्षा योजनाएँ बनाई गई हैं और 2.57 लाख लेखापरीक्षा रिपोर्ट तैयार की गई हैं।

(ङ) सरकार ने पारदर्शिता और दक्षता बढ़ाने के लिए ई-गवर्नेंस को अनिवार्य बना दिया है। विशेष रूप से, ई-ग्राम स्वराज-पीएफएमएस इंटरफेस (ईजीएसपीआई) को पंचायतों द्वारा सभी केंद्रीय वित्त आयोग निधि व्यय तैयार करने के लिए अनिवार्य आवश्यकता बना दिया गया है। 2.63 लाख से अधिक पंचायतें

इसमें शामिल हो चुकी हैं और विभिन्न योजनाओं के विकास कार्यों में डिजिटल लेनदेन के लिए ईजीएसपीआई का उपयोग हो रहा हैं, जिससे वास्तविक समय पर निधि ट्रैकिंग और वित्तीय पारदर्शिता सुनिश्चित हो रही है।

(च) राज्य से प्राप्त जानकारी के अनुसार, राजस्थान में कुल 11192 ग्राम पंचायतें हैं, जिनमें जालोर-सिरोही की 304-170 ग्राम पंचायतें शामिल हैं। राजस्थान की सभी ग्राम पंचायतों के पास अपना भवन, कम्प्यूटर, बैठक कक्ष और बिजली की सुविधा है। इन ग्राम सचिवालयों में कम्प्यूटर सिस्टम लगाए गए हैं और ग्राम पंचायतों के सभी भुगतान इन्हीं कम्प्यूटर सिस्टम के माध्यम से किए जा रहे हैं। नवगठित ग्राम पंचायतों में स्वयं के भवन आदि का निर्माण कार्य प्रगति पर है।

संशोधित राष्ट्रीय ग्राम स्वराज अभियानयोजना के तहत, स्वीकृत ग्राम पंचायत भवन और कंप्यूटरों की संख्या की राज्य/संघ राज्य-वार स्थिति **विवरण-IV** में दी गई है। इसके अलावा, उपलब्ध जानकारी के अनुसार पंचायत भवन और कंप्यूटर रहित ग्राम पंचायतों का **विवरण-V** में दिया गया है।

विवरण-I

वित्त वर्ष 2024-25 के दौरान पंचायत स्तर पर ई-ग्रामस्वराज को अपनाने का राज्यवार ब्यौरा

क्र. सं.	राज्य का नाम	ग्राम पंचायतों की कुल संख्या एवं समतुल्य	शामिल ग्राम पंचायत	ऑनलाइन भुगतान के साथ ग्राम पंचायतें पंचायतें और समकक्ष	ब्लॉक पंचायतों की कुल संख्या	शामिल ब्लॉक पंचायत	ऑनलाइन भुगतान के साथ ब्लॉक पंचायतें	जिला पंचायतों की कुल संख्या	शामिल जिला पंचायत	ऑनलाइन भुगतान वाली जिला पंचायतें
1	आंध्र प्रदेश	13327	13296	12946	660	660	640	13	13	13
2	अरुणाचल प्रदेश	2108	2106	196	0	0	0	27	25	8
3	असम	2665	2197	2175	191	191	188	30	29	27
4	बिहार	8054	8054	8045	534	534	529	38	38	38
5	छत्तीसगढ़	11623	11594	11513	146	146	146	27	27	27
6	गोवा	191	190	93	0	0	0	2	2	2
7	गुजरात	14674	14597	13816	248	248	248	33	33	33
8	हरियाणा	6225	6222	5883	143	143	134	22	22	22
9	हिमाचल प्रदेश	3615	3614	3526	81	81	80	12	12	12

10	झारखंड	4345	4345	4324	264	264	262	24	24	23
11	कर्नाटक	5948	5954	5937	238	232	122	31	31	28
12	केरल	941	941	940	152	152	152	14	14	14
13	मध्य प्रदेश	23011	23009	22976	313	313	310	52	52	52
14	महाराष्ट्र	27952	27882	26548	351	351	305	34	34	34
15	मणिपुर	3812	161	123	0	0	0	12	6	4
16	मेघालय	6838	0	0	2241	0	0	3	3	0
17	मिजोरम	843	842	832	0	0	0	0	0	0
18	नागालैंड	1315	186	0	0	0	0	0	0	0
19	ओडिशा	6794	6794	6793	314	314	314	30	30	30
20	पंजाब	13236	13222	9503	152	151	112	22	22	19
21	राजस्थान	11193	11207	10804	361	353	351	33	33	33
22	सिक्किम	199	199	194	0	0	0	6	6	6
23	तमिलनाडु	12525	12525	12518	388	388	388	36	36	36
24	तेलंगाना	12860	12768	12632	540	540	505	32	32	32
25	त्रिपुरा	1194	1176	1171	75	75	75	9	9	9
26	उत्तराखंड	7788	7794	7730	95	95	95	13	13	13
27	उत्तर प्रदेश	57691	57691	57578	826	826	818	75	75	75
28	पश्चिम बंगाल	3339	3339	3338	345	345	345	22	21	21
कुल		264306	251905	242134	8658	6402	6119	652	642	611

विवरण-II

वित्त वर्ष 2024-25 के दौरान राजस्थान में पंचायत स्तर पर ई-ग्राम स्वराज को जिलेवार अपनाने का ब्यौरा

क्र.सं.	जिला पंचायत एवं समकक्ष	ग्राम पंचायत एवं समकक्ष	शामिल ग्राम पंचायत (ईजीएस - पीएफएमएस)
1	अजमेर	324	324
2	अलवर	552	552
3	बांसवाड़ा	417	417
4	बारन	228	228
5	बाड़मेर	688	688
6	भरतपुर	400	400
7	भीलवाड़ा	396	396
8	बीकानेर	366	366
9	बूंदी	182	182
10	चित्तौड़गढ़	298	298

11	चुरू	304	304
12	दौसा	279	279
13	धौलपुर	188	188
14	डूंगरपुर	352	352
15	गंगानगर	344	344
16	हनुमानगढ़	268	268
17	जयपुर	583	583
18	जैसलमेर	206	206
19	जालौर	305	305
20	झालावाड़	254	254
21	झुंझुनू	334	334
22	जोधपुर	618	618
23	करौली	240	240
24	कोटा	155	155
25	नागौर	497	497
26	पाली	338	338
27	प्रतापगढ़	233	233
28	राजसमंद	213	213
29	सवाई माधोपुर	224	224
30	सीकर	373	373
31	सिरोही	170	170
32	टोंक	235	235
33	उदयपुर	643	643
कुल		**11207**	**11207**

विवरण-III

वित्त वर्ष 2024-25 के दौरान उत्तर प्रदेश में पंचायत स्तर पर ई-ग्रामस्वराज को जिलेवार अपनाने का ब्यौरा

क्र.सं.	जिला पंचायत एवं समकक्ष	ग्राम पंचायत एवं समकक्ष	शामिल ग्राम पंचायत (ईजीएस - पीएफएमएस)
1	आगरा	690	690
2	अलीगढ़	852	852
3	अंबेडकर नगर	899	899
4	अमेठी	682	682

5	अमरोहा	576	576
6	औरैया	477	477
7	अयोध्या	772	772
8	आजमगढ़	1811	1811
9	बागपत	244	244
10	बहराइच	1041	1041
11	बलिया	940	940
12	बलरामपुर	793	793
13	बाँदा	469	469
14	बाराबंकी	1155	1155
15	बरेली	1188	1188
16	बस्ती	1185	1185
17	बिजनौर	1123	1123
18	शाहजहांपुर	1037	1037
19	बुलंदशहर	946	946
20	चंदौली	734	734
21	चित्रकूट	328	328
22	देवरिया	1121	1121
23	एटा	569	569
24	इटावा	469	469
25	फर्रुखाबाद	580	580
26	फतेहपुर	816	816
27	फिरोजाबाद	564	564
28	गौतम बुद्ध नगर	82	82
29	गाजियाबाद	142	142
30	गाजीपुर	1238	1238
31	गोंडा	1192	1192
32	गोरखपुर	1273	1273
33	हमीरपुर	330	330
34	हापुड़	273	273
35	हरदोई	1293	1293
36	हाथरस	462	462
37	जालौन	574	574
38	जौनपुर	1734	1734
39	झांसी	496	496

40	कन्नौज	499	499
41	कानपुर देहात	618	618
42	कानपुर नगर	590	590
43	कासगंज	423	423
44	कौशाम्बी	451	451
45	खेरी	1164	1164
46	कुशीनगर	980	980
47	ललितपुर	415	415
48	लखनऊ	491	491
49	महाराजगंज	882	882
50	महोबा	273	273
51	मैनपुरी	549	549
52	मथुरा	495	495
53	मऊ	645	645
54	मेरठ	479	479
55	मिर्जापुर	809	809
56	मुरादाबाद	643	643
57	मुजफ्फरनगर	487	487
58	पीलीभीत	720	720
59	प्रतापगढ़	1148	1148
60	प्रयागराज	1540	1540
61	रायबरेली	980	980
62	रामपुर	680	680
63	सहारनपुर	884	884
64	संभल	670	670
65	संत कबीर नगर	730	730
66	संत रविदास नगर	546	546
67	शाहजहांपुर	1068	1068
68	शामली	230	230
69	श्रावस्ती	397	397
70	सिद्धार्थ नगर	1136	1136
71	सीतापुर	1588	1588
72	सोनभद्र	621	621
73	सुल्तानपुर	979	979
74	उन्नाव	1037	1037

75	वाराणसी	694	694
कुल		**57691**	**57691**

विवरण-IV

संशोधित राष्ट्रीय ग्राम स्वराज अभियान के तहत स्वीकृत पंचायत भवन के निर्माण की राज्य/संघ राज्य क्षेत्र-वार स्थिति

क्रम सं.	**राज्य**	**2022-23**	2023-24	2024-25
		स्वीकृत भवन	**स्वीकृत भवन**	**स्वीकृत भवन**
1	अंडमान और निकोबार द्वीप समूह	0	0	0
2	आंध्र प्रदेश	0	0	617
3	अरुणाचल प्रदेश	939	540	661
4	असम	261	432	349
5	बिहार	500	280	136
6	छत्तीसगढ़	54	0	210
7	दादरा और नगर हवेली	13	0	4
8	दमन और दीव			
9	गोवा	1	1	0
10	गुजरात	0	15	412
11	हरियाणा	383	0	509
12	हिमाचल प्रदेश	292	101	119
13	जम्मू और कश्मीर	500	500	970
14	झारखंड	0	0	0
15	कर्नाटक	0	0	258
16	केरल	7	0	0
17	लद्दाख	0	0	3
18	लक्षद्वीप	0	0	0
19	मध्य प्रदेश	0	0	50
20	महाराष्ट्र	513	439	961
21	मणिपुर	27	11	27
22	मेघालय	6	30	24
23	मिजोरम	246	330	335
24	नागालैंड	84	134	183
25	ओडिशा	0	0	0
26	पुदुचेरी	0	0	0

27	पंजाब	259	89	500
28	राजस्थान	43	32	10
29	सिक्किम	25	20	19
30	तमिलनाडु	0	0	146
31	तेलंगाना	675	182	286
32	त्रिपुरा	44	42	14
33	उत्तराखंड	100	180	684
34	उत्तर प्रदेश	973	615	126
35	पश्चिम बंगाल	0	35	117
	कुल*	**5969**	**4008**	**7730**

* अनुमोदित पंचायत भवन में पिछले वर्ष का कैरीओवर भी शामिल है।

संशोधित राष्ट्रीय ग्राम स्वराज अभियानके तहत कंप्यूटर की खरीद को मंजूरी

क्र.सं.	राज्य	2022-23	2023-24	2024-25
		स्वीकृत कंप्यूटर	स्वीकृत कंप्यूटर	स्वीकृत कंप्यूटर
1	अंडमान और निकोबार द्वीप समूह	0	0	0
2	आंध्र प्रदेश	500	500	1922
3	अरुणाचल प्रदेश	800	400	600
4	असम	500	500	687
5	बिहार	267	267	2267
6	छत्तीसगढ़	0	600	5896
7	दादरा और नगर हवेली	0	0	4
8	दमन और दीव			
9	गोवा	0	0	0
10	गुजरात	0	0	0
11	हरियाणा	0	0	1363
12	हिमाचल प्रदेश	334	0	0
13	जम्मू और कश्मीर	318	1000	1000
14	झारखंड	240	0	2066
15	कर्नाटक	0	0	0
16	केरल	0	0	0
17	लद्दाख	63	60	64
18	लक्षद्वीप	0	0	0
19	मध्य प्रदेश	0	0	289

20	महाराष्ट्र	0	0	945
21	मणिपुर	60	60	81
22	मेघालय	1177	1677	1677
23	मिजोरम	591	591	573
24	नागालैंड	244	244	345
25	ओडिशा	0	50	100
26	पुदुचेरी	0	0	0
27	पंजाब	0	0	8334
28	राजस्थान	1554	0	0
29	सिक्किम	185	50	50
30	तमिलनाडु	0	0	1594
31	तेलंगाना	1812	1812	3452
32	त्रिपुरा	475	475	475
33	उत्तराखंड	0	500	3760
34	उत्तर प्रदेश	3145	3145	0
35	पश्चिम बंगाल	0	0	112
	कुल	**12265**	**11931**	**37656**

***स्वीकृत कम्प्यूटरों में पिछले वर्ष का कैरी ओवर भी शामिल है**

<u>विवरण- V</u>

भवन विहीन एवं कम्प्यूटर विहीन ग्राम पंचायत भवन की स्थिति

क्रम सं.	राज्य का नाम	कम्प्यूटर के बिना जी.पी.एस.	भवन के बिना जीपी
1	आंध्र प्रदेश	3771	1849
2	अरुणाचल प्रदेश	1136	1134
3	असम	1152	713
4	बिहार	1	6607
5	छत्तीसगढ़	5896	0
6	गोवा	0	8
7	गुजरात	110	806
8	हरियाणा	4498	3135
9	हिमाचल प्रदेश	0	315
10	जम्मू और कश्मीर	0	827
11	झारखंड	1033	88
12	कर्नाटक	0	460

13	केरल	0	0
14	मध्य प्रदेश	289	289
15	महाराष्ट्र	953	3364
16	मणिपुर	3651	3678
17	मेघालय	2103	1491
18	मिजोरम	582	402
19	नागालैंड	720	618
20	ओडिशा	0	0
21	पंजाब	13238	4904
22	राजस्थान	10	10
23	सिक्किम	50	19
24	तमिलनाडु	2425	831
25	तेलंगाना	8335	4883
26	त्रिपुरा	491	1165
27	उत्तर प्रदेश	0	1055
28	उत्तराखंड	4990	1230
29	पश्चिम बंगाल	0	112
केंद्र शासित प्रदेश			
1	अंडमान और निकोबार	0	8
2	दादरा और नगर हवेली तथा दमन और दीव	0	4
3	लक्षद्वीप	10	10
4	लद्दाख	64	3
5	पुदुचेरी	108	108
	कुल	**55616**	**40126**

महाराष्ट्र में प्रधानमंत्री ग्राम सड़क योजना

***173. श्री संदिपनराव आसाराम भुमरे:**

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री ग्राम सड़क योजना के तहत महाराष्ट्र में छत्रपति संभाजीनगर में ग्रामीण सड़क संपर्क में और सुधार के लिए विशिष्ट योजनाओं और किन्हीं नई या लंबित परियोजनाओं का ब्यौरा क्या है;

(ख) सरकार द्वारा ग्रामीण आबादी के निरंतर आर्थिक विकास और उसके जीवन की गुणवत्ता में सुधार करने के लिए महाराष्ट्र में ग्रामीण क्षेत्रों में बुनियादी ढांचे को सुदृढ़ करने हेतु की गई अतिरिक्त पहल का ब्यौरा क्या है;

(ग) महाराष्ट्र के छत्रपति संभाजीनगर में उक्त योजना के तहत लंबित योजनाओं को पूरा करने के लिए क्या समय-सीमा निर्धारित की गई है; और

(घ) इस संबंध में अब तक आवंटित धनराशि का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) भारत सरकार महाराष्ट्र के छत्रपति संभाजीनगर जिले सहित ग्रामीण सड़क संपर्क में सुधार हेतु प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) का कार्यान्वयन कर रही है। योजना की शुरूआत से, महाराष्ट्र राज्य में पीएमजीएसवाई के विभिन्न कार्यकलापों/घटकों के अंतर्गत 15,213 करोड़ रुपये मूल्य की 34,567 किलोमीटर लंबाई के कुल 7074 सड़क कार्य और 1120 लंबे पुल (एलएसबी) स्वीकृत किए गए हैं, जिनमें से 5 मार्च, 2025 तक 12,645 करोड़ रुपये (राज्य अंश सहित) की लागत से 30,955 किलोमीटर लंबाई के 6442 सड़क कार्य और 880 लंबे पुलों का निर्माण पूरा हो चुका है। योजना की शुरूआत से, छत्रपति संभाजीनगर जिले में पीएमजीएसवाई के अंतर्गत 892 किलोमीटर लंबाई के 203 सड़क कार्य और 48 एलएसबी का निर्माण कर लिया गया है।

भारत सरकार ने हाल ही में सितंबर 2024 में पीएमजीएसवाई के चरण IV का शुभारंभ किया है, जिसका उद्देश्य जनगणना 2011 के अनुसार मैदानी इलाकों में 500+, पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी के क्षेत्रों (आदिवासी अनुसूची V, आकांक्षी जिले/ब्लॉक, रेगिस्तानी क्षेत्र) में 250+ और वामपंथी उग्रवाद से प्रभावित जिलों में 100+ आबादी वाली 25,000 संपर्कविहीन बसावटों को

बारहमासी संपर्कता प्रदान करना है। पीएमजीएसवाई-IV के पूरा होने की समय-सीमा मार्च 2029 है। मंत्रालय राज्य सरकारों के साथ घनिष्ठ समन्वय कर रहा है तथा योजना के अंतर्गत प्रस्ताव प्रस्तुत करने के लिए आवश्यक सहायता प्रदान कर रहा है।

(ग) छत्रपति संभाजीनगर जिले में पीएमजीएसवाई-I और II के अंतर्गत सभी कार्य पूर्ण हो चुके हैं। पीएमजीएसवाई-III में 192 किलोमीटर लंबाई की 27 सड़कें और 15 पुल स्वीकृत किए गए थे, जिनमें से 138 किलोमीटर लंबाई की 17 सड़कें पूरी हो चुकी हैं। केवल 52 किलोमीटर लंबाई की 10 सड़कें और 15 पुल ही पूर्ण होने के विभिन्न चरणों में हैं। पीएमजीएसवाई-III के पूर्ण होने की समयसीमा मार्च 2025 है।

(घ) पीएमजीएसवाई के अंतर्गत केंद्रीय निधि समग्र रूप से राज्य सरकार को जारी की जाती है। इसके अलावा, राज्य सरकार द्वारा जिला और उप-जिला स्तर पर निधि जारी की जाती है। पीएमजीएसवाई के कार्यान्वयन के लिए राज्य को निधि राज्य से प्राप्त प्रस्ताव के आधार पर जारी की जाती है और यह अन्य बातों के साथ-साथ, वर्तमान कार्यों, राज्य की निष्पादन क्षमता और राज्य के पास उपलब्ध अप्रयुक्त निधि पर निर्भर करता है। पीएमजीएसवाई के अंतर्गत, योजना की शुरुआत से महाराष्ट्र राज्य को 9,465.93 करोड़ रुपये की केंद्रीय निधि जारी की गई है।

ग्रामीण क्षेत्रों में बुनियादी ढांचे के विकास के लिए वित्तीय सहायता

***174. डॉ. राजीव भारद्वाज:**

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री ग्राम सड़क योजना के तहत हिमाचल प्रदेश में वर्ष 2023-24 में ग्रामीण क्षेत्रों में बुनियादी ढांचे के विकास के लिए राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) से कितनी परियोजनाओं को वित्तीय सहायता प्राप्त हुई और उनका ब्यौरा क्या है; और

(ख) उक्त परियोजनाओं के लिए हिमाचल प्रदेश को आवंटित धनराशि का जिलावार ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के तहत हिमाचल प्रदेश में वर्ष 2023-24 में ग्रामीण क्षेत्रों में बुनियादी ढांचे के विकास के लिए राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) द्वारा कोई परियोजना वित्तपोषित नहीं की गई है।

बजटीय आवंटन के माध्यम से 2023-24 के दौरान हिमाचल प्रदेश राज्य में पीएमजीएसवाई के विभिन्न घटकों के अंतर्गत स्वीकृत परियोजनाओं का विवरण निम्नानुसार है:-

घटक	स्वीकृत		
	सड़क कार्यों की संख्या	सड़क लंबाई (कि.मी. में)	पुलों की संख्या
पीएमजीएसवाई-III	256	2,683	22

उपरोक्त स्वीकृत परियोजनाओं का जिलावार विवरण नीचे दिया गया है:-

क्रमांक.	जिलों का नाम	स्वीकृत		
		सड़क कार्यों की संख्या	सड़क लंबाई (कि.मी. में)	पुलों की संख्या
1	बिलासपुर	19	185	0
2	चंबा	17	167	1
3	हमीरपुर	21	178	0
4	कांगड़ा	55	502	5
5	कुल्लू	10	103	1
6	लाहौल और स्पीति	7	64	0
7	मंडी	23	322	0
8	शिमला	46	549	0
9	सिरमौर	12	163	0

10	सोलन	25	291	4
11	ऊना	19	159	11
कुल		**254**	**2,683**	**22**

पीएमजीएसवाई के अंतर्गत केंद्र सरकार द्वारा राज्यों/संघ राज्य क्षेत्रों को धनराशि जारी की जाती है। राज्य सरकारें प्राप्त धनराशि को अपने राज्यांश के साथ जिलों को आवंटित करती हैं।

नरसिंहपुर में चीनी मिल

***175. श्री दर्शन सिंह चौधरीः**

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार का नरसिंहपुर जिले में सहकारी चीनी मिल स्थापित करने का विचार है; और

(ख) यदि हां, तो इसके लिए प्रस्तावित योजनाओं सहित तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख) उठाया गया मामला राज्य सरकार का विषय है।

'वोकल फॉर लोकल' स्टार्टअप को बढ़ावा देना

***176. श्री भारत सिंह कुशवाहः**

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा 'वोकल फॉर लोकल' को बढ़ावा देने के लिए किए गए प्रयासों का ब्यौरा क्या है;

(ख) देश में शहरी और ग्रामीण क्षेत्रों में आरंभ किए गए स्टार्टअप का ब्यौरा क्या है और उक्त स्टार्टअप में प्रशिक्षुओं के चयन के लिए विशेषकर मध्य प्रदेश सहित राज्यवार और संघ राज्य क्षेत्रवार क्या मानदंड हैं;

(ग) ग्वालियर जिले में चलाई जा रही स्टार्टअप योजनाओं के तहत वर्ष 2022-23 और 2023-24 में प्रशिक्षित और आर्थिक कार्यकलापों में लगे व्यक्तियों का ब्यौरा क्या है; और

(घ) क्या सरकार का देश में ग्रामीण स्तर पर प्रशिक्षण केन्द्रों की संख्या बढ़ाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल):

(क) निवेश को सुविधाजनक बनाने, नवप्रयोग को बढ़ावा देने, सर्वश्रेष्ठ अवसंरचना का निर्माण करने तथा भारत को विनिर्माण, डिजाइन और नवप्रयोग का केंद्र बनाने के लिए 25 सितंबर, 2014 को 'मेक इन इंडिया' पहल की शुरुआत की गई थी। यह विशिष्ट 'वोकल फॉर लोकल' पहलों में से एक है जो भारत के विनिर्माण क्षेत्र को दुनियाभर में बढ़ावा देती है। देश में घरेलू और प्रत्यक्ष विदेशी निवेश (एफडीआई) को प्रोत्साहित करने के लिए अंतर्राष्ट्रीय सहयोग को बढ़ावा देने हेतु मंत्रालयों, राज्य सरकारों और विदेशों में स्थित भारतीय मिशनों के जरिए निवेश आउटरीच संबंधी कार्य किए जा रहे हैं। वर्तमान में, मेक इन इंडिया 2.0 विभिन्न मंत्रालयों/विभागों और राज्य सरकारों में कार्यान्वित 27 क्षेत्रों पर फोकस करता है।

'वोकल फॉर लोकल' के भाग के रूप में 'मेक इन इंडिया' को और बढ़ावा देने के लिए, सरकार ने दिनांक 19.07.2024 को यथा संशोधित सार्वजनिक अधिप्राप्ति (मेक इन इंडिया को प्राथमिकता) आदेश, 2017 जारी किया है, ताकि मेक इन इंडिया को प्रोत्साहित किया जा सके तथा भारत में वस्तुओं और सेवाओं के विनिर्माण और उत्पादन को बढ़ावा दिया जा सके। इसके अलावा, स्टार्टअप इंडिया पहल के तहत मान्यता प्राप्त स्टार्टअप के लिए, सरकार ने सार्वजनिक अधिप्राप्ति में पूर्व कारोबार, पूर्व अनुभव और बयाना राशि जमा करने की शर्तों में छूट दी है जो गुणवत्ता और तकनीकी विशिष्टताओं को पूरा करने के अध्यधीन है। सरकारी ई-मार्केटप्लेस द्वारा स्टार्टअप्स को सीधे सरकारी खरीदारों को बेचने के लिए भी इसे सक्षम बनाया गया है।

इसके अलावा, एक जिला एक उत्पाद (ओडीओपी) पहल का उद्देश्य भी "वोकल फॉर लोकल" के तहत देश के प्रत्येक जिले के उत्पादों को बढ़ावा देना है। ओडीओपी पहल के तहत, संबंधित राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा उत्पादों की पहचान की जाती है और प्रदर्शनियों तथा व्यापार मेलों के माध्यम से मान्यता देकर, उत्पादों के सांस्कृतिक एवं पारंपरिक मूल्य को प्रकट करने वाली विशिष्ट पहचान विकसित करके, उत्पादकों, क्रेताओं और खुदरा विक्रेताओं के बीच संबंधों को सुविधाजनक बनाकर तथा डिजिटल प्लेटफॉर्म एवं ई-कॉमर्स का उपयोग करके इन उत्पादों के लिए ब्रांडिंग, संवर्धन, कुशल आपूर्ति श्रृंखला प्रबंधन और विपणन को बढ़ाने हेतु विभिन्न प्रयास किए गए हैं ताकि ओडीओपी उत्पादों की उपलब्धता व बिक्री को अधिकतम किया जा सके।

सरकार भौगोलिक संकेतक (जीआई)-टैग वाले उत्पाद विनिर्माताओं को "वोकल फॉर लोकल" के भाग के रूप में वैश्विक बाजार तक पहुंच में मदद करने और बढ़ावा देने के लिए विभिन्न कदम उठा रही है, जैसे कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीईडीए) और निर्यात संवर्धन परिषदों के माध्यम से विपणन। जीआई उत्पादकों और कारीगरों को अंतर्राष्ट्रीय व्यापार मेलों में भागीदारी, लघु फिल्मों और वीडियो के माध्यम से प्रचार-प्रसार तथा वैश्विक दर्शकों तक पहुंच के लिए पंजीकृत जीआई उत्पादों के डिजिटल कैटलॉग के निर्माण और प्रचार-प्रसार हेतु सहायता भी दी जाती है।

(ख) और (ग) स्टार्टअप इंडिया भारत सरकार द्वारा शुरू की गई एक पहल है। सरकार ने नवप्रयोग, स्टार्टअप्स को बढ़ावा देने तथा देश के स्टार्टअप इकोसिस्टम में निवेश को प्रोत्साहित करने के उद्देश्य से 16 जनवरी 2016 को स्टार्टअप इंडिया पहल की शुरुआत की।

सा.का.नि. अधिसूचना सं. 127 (अ) दिनांक 19 फरवरी 2019 के तहत निर्धारित पात्रता शर्तों के अनुसार, उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) द्वारा स्टार्टअप इंडिया पहल

के तहत कंपनियों को 'स्टार्टअप्स' के रूप में मान्यता दी जाती है। 31 जनवरी 2025 की स्थिति के अनुसार, डीपीआईआईटी द्वारा 1,61,150 कंपनियों को स्टार्टअप्स के रूप में मान्यता दी गई है। 31 जनवरी, 2025 की स्थिति के अनुसार, इनमें से 5,211 कंपनियों को मध्य प्रदेश राज्य में स्टार्टअप्स के रूप में मान्यता दी गई है।

31 जनवरी 2025 की स्थिति के अनुसार, डीपीआईआईटी द्वारा स्टार्टअप्स के रूप में मान्यताप्राप्त कंपनियों का मध्य प्रदेश राज्य सहित राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

स्टार्टअप इंडिया पहल के तहत, मान्यताप्राप्त स्टार्टअप्स को सहायता प्रदान की जाती है। स्टार्टअप द्वारा कर्मचारियों या अन्य हितधारकों को प्रशिक्षण देना उनका अपना व्यावसायिक निर्णय है। इसलिए, उक्त स्टार्टअप में प्रशिक्षुओं के चयन के मानदंड तथा प्रशिक्षित और आर्थिक कार्यकलापों में संलग्न उम्मीदवारों का ब्यौरा सरकार द्वारा केंद्रीय रूप से नहीं रखा जाता है।

(घ) कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) से संबंधित मामलों के लिए नोडल विभाग है। एमएसडीई के अनुसार, स्वायत्त संस्थानों नामतः राष्ट्रीय उद्यमिता एवं लघु व्यवसाय विकास संस्थान (एनआईईएसबीयूडी), नोएडा और भारतीय उद्यमिता संस्थान (आईआईई), गुवाहाटी के जरिए सरकार ने वोकल फॉर लोकल को बढ़ावा देने के प्रयास किए हैं। ये संस्थान स्थानीय उत्पादों को बढ़ावा देने के लिए क्षेत्रीय और राष्ट्रीय मेलों और प्रदर्शनियों का आयोजन करते हैं और उनमें भाग लेते हैं। ये आयोजन स्थानीय कारीगरों को अपने उत्पादों को अधिक से अधिक लोगों के सामने प्रदर्शित करने और उसे बेचने के लिए एक व्यापक मंच प्रदान करते हैं। हाल के कुछ मेलों में मंथन, आदि महोत्सव, एडवांटेज असम, पूर्वोत्तर आदि महोत्सव, असम साहित्य सभा, आत्मनिर्भर धेमाजी और प्रकटन आवासी सम्मेलन शामिल हैं। ये जारी प्रयास स्थानीय उद्यमशीलता

को बढ़ावा देने और "वोकल फॉर लोकल" पहल के तहत विशेष रूप से ग्रामीण क्षेत्रों में प्रशिक्षण केंद्रों की संख्या बढ़ाने के लिए सरकार की प्रतिबद्धता को प्रदर्शित करते हैं।

विवरण

31 जनवरी 2025 की स्थिति के अनुसार, डीपीआईआईटी द्वारा स्टार्टअप्स के रूप में मान्यताप्राप्त कंपनियों की राज्य/संघ राज्य क्षेत्र-वार संख्या:

राज्य/संघ राज्य क्षेत्र	कुल
अंडमान और निकोबार द्वीप समूह	71
आंध्र प्रदेश	2,639
अरुणाचल प्रदेश	55
असम	1,514
बिहार	3,286
चंडीगढ़	539
छत्तीसगढ़	1,776
दादरा और नागर हवेली तथा दमन और दीव	66
दिल्ली	16,356
गोवा	596
गुजरात	13,400
हरियाणा	8,400
हिमाचल प्रदेश	578
जम्मू और कश्मीर	1,009
झारखंड	1,515
कर्नाटक	16,954
केरल	6,477
लद्दाख	18
लक्षद्वीप	3
मध्य प्रदेश	5,211
महाराष्ट्र	28,511
मणिपुर	185
मेघालय	63
मिजोरम	44
नागालैंड	88

राज्य/संघ राज्य क्षेत्र	कुल
ओडिशा	2,828
पुदुच्चेरी	167
पंजाब	1,775
राजस्थान	5,688
सिक्किम	13
तमिलनाडु	10,814
तेलंगाना	8,437
त्रिपुरा	147
उत्तर प्रदेश	15,360
उत्तराखंड	1,300
पश्चिम बंगाल	5,267
कुल	**1,61,150**

वस्त्र मंत्रालय के अंतर्गत चीनी मिलें

***177. श्री रमाशंकर राजभर:**

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या कुछ चीनी मिलें वस्त्र मंत्रालय के प्रशासनिक नियंत्रण में आती हैं, यदि हां, तो उक्त मिलों की वर्तमान स्थिति क्या है;

(ख) क्या मंत्रालय के अंतर्गत कानपुर शुगर वर्क्स लिमिटेड की गौरी बाजार चीनी मिल किसी अन्य संस्था या व्यक्ति को बेची गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा खरीदार का नाम और तत्संबंधी नियम/शर्तें क्या हैं;

(ग) क्या बिक्री के बावजूद मिल श्रमिकों और किसानों को उनकी बकाया राशि का भुगतान नहीं किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके कारण क्या हैं; और

(घ) सरकार द्वारा किसानों और श्रमिकों को बकाया राशि का भुगतान करने के लिए क्या कदम उठाए गए हैं और उक्त भुगतान कब तक किए जाने की संभावना है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) इस मंत्रालय के प्रशासनिक नियंत्रण में दो केंद्रीय सार्वजनिक क्षेत्र उद्यमों (सीपीएसई) अर्थात् राष्ट्रीय वस्त्र निगम (एनटीसी) और ब्रिटिश इंडिया कॉरपोरेशन (बीआईसी) की सब्सिडरी और एसोसिएट कंपनियों के अंतर्गत कुछ चीनी मिलें हैं। इन चीनी मिलों का ब्यौरा एंव स्थिति संलग्न **विवरण** में दी गई है।

(ख) भारतीय औद्योगिक वित्त निगम (आईएफसीआई) लिमिटेड, जिसे औद्योगिक और वित्तीय पुनर्निर्माण बोर्ड (बीआईएफआर) द्वारा ऑपरेटिंग एजेंसी के रूप में नियुक्त किया गया था, दिनांक 16.04.2011 के माननीय उच्च न्यायालय, इलाहाबाद (प्रयागराज) के आदेश के अनुपालन में दि सेक्यूरीटाइजेशन एंड रीकंस्ट्रक्शन ऑफ फाइनेनसियल एस्सेट्स एंड इनफोर्समेंट ऑफ सिक्यूरिटी इंट्रेस्ट (एसएआरएफएईएसआई) एक्ट के तहत गौरी बाजार चीनी मिल को मेसर्स राजेंद्र इस्पात प्राइवेट लिमिटेड, कोलकाता को बेच दिया था।

(ग) और (घ) बीआईएफआर ने दिनांक 23.12.1998 के आदेश के तहत कानपुर शुगर वर्क्स लिमिटेड (सीएसडब्लूएल) की पुनरुद्धार योजना (रिवाइवल स्कीम) को मंजूरी दी थी और बीआईसी को कानपुर शुगर वर्क्स लिमिटेड (सीएसडब्लूएल) की संपूर्ण इक्विटी/ शेयर होल्डिंग्स गंगोत्री एंटरप्राइजेज लिमिटेड (जीईएल) को हस्तांतरित करने और सीएसडब्ल्यूएल का प्रबंधन तुरंत जीईएल को सौंपने का निर्देश दिया था। बीआईएफआर के दिनांक 23.12.1998 के आदेश के अनुपालन में दिनांक 12.01.1999 से सीएसडब्ल्यूएल का प्रबंधन प्रमोटर जीईएल को हस्तांतरित कर दिया गया था। बीआईएफआर पुनरुद्धार योजना के अनुसार बीआईएफआर द्वारा नियुक्त किए गए प्रमोटर को किसानों और कामगारों की बकाया देय का भुगतान करना अपेक्षित था। तथापि, पुनरुद्धार योजना की विफलता के कारण बीआईएफआर ने जून 2003 में जेएचवी डिस्टिलरीज एंड शुगर मिल्स लिमिटेड (जेएचवीडीएसएमएल) नामक नए प्रमोटर और आईएफसीआई नामक प्रचालन एजेंसी नियुक्त की। उत्तर प्रदेश सरकार से अनुरोध किया गया है

कि वह गन्ना किसानों के लंबित बकाये के भुगतान से संबंधित मुद्दे को हल करने के लिए प्रमोटर और ऑपरेटिंग एजेंसी से संपर्क करें।

विवरण

एनटीसी और बीआईसी के अंतर्गत चीनी मिल का ब्यौरा और स्थिति

क्र. सं.	चीनी मिल	कंपनी का नाम	संबंधित सीपीएसई	वर्तमान स्थिति
1.	गणेश शुगर मिल्स आनंद नगर (महाराजगंज, यूपी)	स्वदेशी माइनिंग एंड मैन्युफैक्चरिंग कंपनी लिमिटेड (एसएमएमसीएल)	एसएमएमसीएल एनटीसी की सहायक कंपनी है	प्रचालनशील नहीं है।
2.	श्री आनंद शुगर मिल्स (खलीलाबाद, यूपी)			प्रचालनशील नहीं है।
3.	मरहौरा डिस्टिलरी (सारण, बिहार)	कानपुर शुगर वर्क्स लिमिटेड (सीएसडब्लूएल)	सीएसडब्ल्यूएल बीआईसी की सहयोगी है	प्रचालनशील नहीं है।
4.	पडरौना शुगर मिल (कुशीनगर, यूपी)			प्रचालनशील नहीं है।
5.	कठकुइयां शुगर मिल (देवरिया, यूपी)			बेच दी गई
6.	गौरी बाजार शुगर मिल (देवरिया, यूपी)			बेच दी गई
7.	बाराचकिया शुगर मिल (पूर्वी चंपारण, बिहार)	चंपारण शुगर कंपनी लिमिटेड (सीएससीएल)	सीएससीएल बीआईसी की सहयोगी है	बेच दी गई
8.	चनपटिया शुगर मिल (पश्चिम चंपारण, बिहार)			प्रचालनशील नहीं है।

AGRICULTURAL EXPORT PERFORMANCE

***178. SHRIMATI SUPRIYA SULE:**

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of India's agricultural export performance in the last five years highlighting the role of Maharashtra in this regard;

(b) the details of percentage of India's total agricultural exports contributed by Maharashtra and the extent to which this percentage evolved during the last decade;

(c) whether the Government has taken any steps to promote the export of agricultural products from the country particularly Maharashtra for high demand crops and if so, the details there of;

(d) whether the Government is planning to provide schemes or incentives to farmers particularly Maharashtra's farmers to encourage export-oriented farming and if so, the details thereof;

(e) the details of current infrastructure such as cold storage and logistics support available in Maharashtra to support agricultural exports; and

(f) whether the Government proposes to set up new export processing zones or agri-export clusters in the country particularly Maharashtra to facilitate agricultural exports and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) and (b) The Central Government maintains validated record of total Agricultural exports from India. India's export of agricultural products in last decade along with Maharashtra share is as follows:

Year	India's Export of Agricultural Products (USD Million)	Export of Agricultural Products from Maharashtra (USD Million)	Maharashtra's Share (%)
2015-16	32,089.43	5,770.61	17.98%
2016-17	33,374.02	5,153.87	15.44%
2017-18	32,213.99	5,463.96	14.29%
2018-19	38,541.68	5,906.72	15.32%
2019-20	35,585.62	5,329.04	14.97%
2020-21	41,869.37	6,408.44	15.31%
2021-22	50,208.74	8,370.95	16.67%
2022-23	53,129.55	8,984.79	16.91%
2023-24	48,804.52	6,502.67	13.32%

Source: DGCIS

(c) to (f) Agricultural and Processed Food Products Exports Development Authority (APEDA), an export promotion body, was established by Government under the Ministry of Commerce and Industry to undertake the development and promotion of export of various products including fruits, vegetables and their products. The Department of Commerce through APEDA provides financial assistance to member exporters of APEDA from across the country under Agriculture and Processed Foods Export Promotion Scheme of APEDA for the 15th Finance Commission Cycle (2021-22 to 2025-26) in the following three broad areas:

1. Scheme for Quality Development
2. Scheme for Market Promotion
3. Scheme for infrastructure Development

1. **Quality Development:** Assistance is provided to food processing units to adopt global standards, upgrade food testing labs and acquire higher precision equipment etc.
2. **Market Promotion-** The assistance covers participation of exporters in international trade fairs, organizing buyer seller meets, developing packaging standards for new products, and upgrading the existing standards.

Efforts are being made by APEDA to establish Maharashtra's major agricultural products, such as mangoes, pomegranates, grapes, and oranges, in international markets. Indian mangoes have gained a strong presence in the US, South Korea, and Japan, while exports of pomegranates and mangoes are expanding to Australia. Additionally, oranges are being exported to Muscat, and grapes to China.

3. **Development of export infrastructure** - Support is provided for developing and strengthening the cold chain network for perishable products, integrated packhouses compliant with global norms and advanced equipment/machinery at export facilities meeting the importing country requirements.

APEDA has funded various infrastructure projects in Maharashtra, including common packhouses for mangoes, pomegranates, bananas, and oranges in districts like Ratnagiri, Jalna, and Wardha. Other projects include cold storage, irradiation

facilities, and export centres for horticultural products in Mumbai, Navi Mumbai, Nashik, and Pune. These initiatives aim to enhance the export capacity of fresh produce from the region.

APEDA is empowering farmers to promote export-oriented farming. In 2023-24, over 1,000 Farmer Producer Organizations (FPOs) were registered as exporters, and APEDA has set up an online portal to connect FPOs with international buyers. APEDA conducted 270 training programs in 2023-24, benefiting over 23,000 individuals, including farmers and exporters in Maharashtra. These programs focused on export certifications, organic farming, and best practices to improve export quality.

In addition to financial assistance provided by APEDA, the Government of India through Ministry of Food Processing & Industries (MoFPI) also provides assistance/support for infrastructure and cold storage under Scheme such as "Operation Green" and "Integrated Cold Chain and Value Addition Infrastructure (Cold Chain)". The details of Cold Storage set up under the schemes of Operation Green and Cold Chain in the state of Maharashtra are as under:

Details of Nos. of Cold Storage under the scheme of Operation Green and Cold Chain Scheme in the state of MAHARASHTRA (as on 28.02.2025)

SN	Scheme	Approved Projects	Capacity (Preservation & Processing) LMT	No of Cold storages/ frozen storage/ Controlled Atmosphere (CA) / Modified Atmosphere (MA)
1	Operation Green	7	0.75	5

2	Cold Chain	77	51.13	79

Source: MoFPI

Additionally, the Department of Agriculture and Farmers Welfare (DA&FW) is implementing the Mission for Integrated Development of Horticulture (MIDH) for the holistic development of the horticulture sector under which financial assistance is available to various horticulture activities like creation of cold storage facilities for reducing post-harvest losses and enhancing market access. Under this initiative, financial assistance has been provided for setting up of 665 cold storage facilities in Maharashtra with a total capacity of 12,19,851 metric tonnes.

Further, Department of Agriculture and Farmers Welfare (DA&FW) is implementing Horticulture Cluster Development Programme for selected high value horticulture crops through National Horticulture Board (NHB). This Programme is designed to leverage the geographical specialization of horticulture clusters and promote integrated and market led development of pre-production, production, post-harvest, logistics, branding, export oriented and marketing activities. So far, 15 clusters have been identified on pilot basis. Under these clusters, Nashik District for Grapes, Solapur for Pomegranate and Jalgaon for Banana have been identified in Maharashtra.

The Government of India has implemented measures to safeguard the interests of soybean and onion farmers in the country including in Maharashtra, which is a significant producer of these two commodities. These include an increase in the

import duty of 20% on crude and refined edible oils (such as soybean oil, palm oil, and sunflower oil). Additionally, the export duty on onions has been reduced from 40% to 20%, and the Minimum Export Price (MEP) on onions has been abolished.

मध्य प्रदेश में किसानों के लिए योजनाएं

***179. श्रीमती भारती पारधीः**

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकरः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में विशेषकर मध्य प्रदेश के बालाघाट संसदीय निर्वाचन क्षेत्र में किसानों को वित्तीय सहायता,राजसहायता और अन्य सुविधाएं प्रदान करने के लिए विभिन्न योजनाओं का राज्यवार ब्यौरा क्या है;

(ख) क्या उक्त योजनाएं प्रत्येक किसान को प्रति वर्ष लगभग 50,000 रुपये की सहायता सुनिश्चित करती हैं,यदि हां,तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का कृषि उपज के लिए न्यूनतम समर्थन मूल्य को कानूनी अधिकार के रूप में लागू करने का विचार है,यदि हां,तो तत्संबंधी ब्यौरा क्या है;

(घ) सरकार द्वारा दिए गए आश्वासन के अनुसार किसानों को गारंटीकृत न्यूनतम समर्थन मूल्य प्रदान करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं; और

(ङ) सरकार द्वारा न्यूनतम समर्थन मूल्य के लिए कानूनी ढांचे को सुदृढ़ करने हेतु क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) भारत सरकार किसानों के कल्याण के लिए पूरी तरह प्रतिबद्ध है और उसने देश भर में कृषि को समर्थन देने के लिए कई कदम उठाए हैं। कृषि के विभिन्न पहलुओं का समाधान करने और

किसानों को लाभ पहुंचाने के लिए केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं की एक व्यापक श्रृंखला कार्यान्वित की गई है। इन योजनाओं के अलावा, सरकार ने किसानों की आय बढ़ाने और उनके जीवन की गुणवत्ता में सुधार करने के लिए कई पहल की हैं, जिनमें कृषि एवं किसान कल्याण मंत्रालय के लिए बजट आवंटन में अभूतपूर्व वृद्धि शामिल है, जिसे वर्ष 2013-14 में 30,224.38 करोड़ रुपये से बढ़ाकर वर्ष 2025-26 में 127202.29 करोड़ रुपये कर दिया गया है।

मध्य प्रदेश सहित देश भर में कृषि एवं किसान कल्याण विभाग द्वारा क्रियान्वित की जा रही प्रमुख योजनाओं का ब्यौरा **विवरण-I** में दिया गया है ।

(ग) से (ङ) भारत सरकार कृषि लागत और मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर 22 अनिवार्य कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) की घोषणा करती है। सीएसीपी एमएसपी का सुझाव देते समय विभिन्न कारकों को ध्यान में रखता है, जिसमें समग्र मांग-आपूर्ति की स्थिति, उत्पादन की लागत, घरेलू और अंतरराष्ट्रीय कीमतें, अंतर-फसल मूल्य समानता, कृषि और गैर-कृषि क्षेत्रों के बीच व्यापार की शर्तें और अर्थव्यवस्था पर संभावित प्रभाव शामिल हैं। भूमि, जल और उत्पादन संसाधनों का तर्कसंगत उपयोग सुनिश्चित करना भी एक महत्वपूर्ण विचार है।

वर्ष 2018-19 के बजट में सरकार ने पूर्व निर्धारित सिद्धांत के रूप में एमएसपी को उत्पादन लागत के डेढ़ गुना के स्तर पर बनाए रखने का निर्णय लिया। जिसके परिणामस्वरूप, वर्ष 2018-19 से सभी अनिवार्य खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एमएसपी अखिल भारतीय भारित औसत उत्पादन लागत पर कम से कम 50 प्रतिशत के मार्जिन के साथ निर्धारित किया गया है।

सरकार की मूल्य नीति किसानों को एमएसपी पर उनकी उपज की खरीद करके लाभकारी मूल्य सुनिश्चित करना है। तथापि, किसान अपनी उपज को सरकारी खरीद एजेंसियों को एमएसपी पर या खुले बाजार में,जो भी उनके लिए फायदेमंद हो,बेचने के लिए स्वतंत्र हैं ।

सभी रबी और खरीफ फसलों के लिए एमएसपी का ब्यौरा **विवरण-II** में दिया गया है।

विवरण I

कृषि और किसान कल्याण विभाग द्वारा कार्यान्वित प्रमुख योजनाओं का संक्षिप्त ब्यौरा

1 केंद्रीय क्षेत्र की योजनाएं
1. प्रधानमंत्री किसान सम्मान निधि (पीएम किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज सबवेंशन योजना (एमआईएसएस)
6. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
7. कृषि अवसंरचना कोष (एआईएफ)
8. 10,000 किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
9. स्टार्ट अप और ग्रामीण उद्यमों के लिए कृषि निधि (एग्रीश्योर)
10.नमो ड्रोन दीदी
2 केंद्र प्रायोजित योजना
(क) राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
(ख) कृषोन्नति योजना
1. एकीकृत कृषि विपणन योजना – राष्ट्रीय कृषि बाजार (आईएसएएम-ईएनएएम)
2. एकीकृत कृषि विपणन योजना-अन्य (आईएसएएम-अन्य)
3. राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएम)
4. राष्ट्रीय खाद्य तेल-तिलहन मिशन (एनएमईओ)
5. राष्ट्रीय खाद्य तेल-पाम तेल मिशन (एनएमईओ -ओपी)
6. समेकित बागवानी विकास मिशन (एमआईडीएच)
7. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर)
8. कृषि विस्तार उप-मिशन (एसएमएई)
9. डिजिटल कृषि

(ग) राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)
1. राष्ट्रीय कृषि विकास योजना- डीपीआर (आरकेवीवाई-डीपीआर)
2. परंपरागत कृषि विकास योजना (पीकेवीवाई)
3. प्रति बूंद अधिक फसल (पीडीएमसी)
4. मृदा स्वास्थ्य और उर्वरता
5. वर्षा सिंचित क्षेत्र विकास (आरएडी)
6. कृषि वानिकी
7. कृषि मशीनीकरण उप-मिशन (एसएमएएम) (फसल अवशेष प्रबंधन (सीआरएम) अब (एसएमएएम के साथ विलय)
8. फसल विविधीकरण कार्यक्रम (सीडीपी)

<u>विवरण-II</u>

न्यूनतम समर्थन मूल्य

(रु. प्रति क्विन्टल में)

क्र.सं.	वस्तुएँ	केएमएस 2018-19	केएमएस 2019-20	केएमएस 2020-21	केएमएस 2021-22	केएमएस 2022-23	केएमएस 2023-24	केएमएस 2024-25
	खरीफ फसलें							
1	धान (सामान्य)	1750	1815	1868	1940	2040	2183	2300
	धान (ग्रेड 'ए')	1770	1835	1888	1960	2060	2203	2320
2	ज्वार (हाइब्रिड)	2430	2550	2620	2738	2970	3180	3371
	ज्वार (मालडांडी)	2450	2570	2640	2758	2990	3225	3421
3	बाजरा	1950	2000	2150	2250	2350	2500	2625
4	रागी	2897	3150	3295	3377	3578	3846	4290
5	मक्की	1700	1760	1850	1870	1962	2090	2225
6	अरहर (तूर)	5675	5800	6000	6300	6600	7000	7550
7	मूँग	6975	7050	7196	7275	7755	8558	8682
8	उड़द	5600	5700	6000	6300	6600	6950	7400
9	कपास (मध्यम रेशा)	5150	5255	5515	5726	6080	6620	7121

	कपास (लंबा रेशा)	5450	5550	5825	6025	6380	7020	7521
10	मूँगफली	4890	5090	5275	5550	5850	6377	6783
11	सूरजमुखी बीज	5388	5650	5885	6015	6400	6760	7280
12	सोयाबीन पीला	3399	3710	3880	3950	4300	4600	4892
13	तिल	6249	6485	6855	7307	7830	8635	9267
14	नाइजरसीड	5877	5940	6695	6930	7287	7734	8717
	रबी फसलें	**आरएमएस 2019-20**	**आरएमएस 2020-21**	**आरएमएस 2021-22**	**आरएमएस 2022-23**	**आरएमएस 2023-24**	**आरएमएस 2024-25**	**आरएमएस 2025-26**
15	गेहूँ	1840	1925	1975	2015	2125	2275	2425
16	जौ	1440	1525	1600	1635	1735	1850	1980
17	ग्राम	4620	4875	5100	5230	5335	5440	5650
18	मसूर	4475	4800	5100	5500	6000	6425	6700
19	रेपसीड और सरसों	4200	4425	4650	5050	5450	5650	5950
20	कुसुम	4945	5215	5327	5441	5650	5800	5940
वाणिज्यिक फसलें								
21	वर्ष	**2018-19**	**2019-20**	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25**
	पटसन	3700	3950	4225	4500	4750	5050	5335
22	वर्ष	**2018**	**2019**	**2020**	**2021**	**2022**	**2023**	**2024**
	खोपरा (मिलिंग)	7511	9521	9960	10335	10590	10860	11160
	खोपरा (बॉल)	7750	9920	10300	10600	11000	11750	12000

नोट: सरकार ने 2025 सीजन के लिए मिलिंग खोपरा की उचित औसत गुणवत्ता के लिए एमएसपी 11582/- रुपये प्रति क्विंटल और बाल खोपरा के लिए 12100/- रुपये प्रति क्विंटल तय किया है। सरकार ने 2025-26 सीजन के लिए कच्चे जूट (टीडी-3 ग्रेड) के लिए न्यूनतम समर्थन मूल्य (एमएसपी) भी बढ़ाकर 5650/- रुपये प्रति क्विंटल कर दिया है।

DATA ON RKVY-RAFTAAR

***180. SHRI RAVINDRA DATTARAM WAIKAR:**

SHRI NARESH GANPAT MHASKE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the detailed data on the funds sanctioned and disbursed under the Rashtriya Krishi Vikas Yojana (RKVY)- Remunerative Approaches for Agriculture and Allied sector Rejuvenation (RAFTAAR) during the last three years;

(b) the detailed data on the number of beneficiaries under the RKVY-RAFTAAR during the same period;

(c) the steps taken by the Government to mitigate risks of farmers with a focus on additional income generation activities under the scheme;

(d) whether any training initiatives were carried out under the scheme; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) Till the year 2021-22, Rashtriya Krishi Vikas Yojana - Remunerative Approaches for Agriculture and Allied Sector Rejuvenation (RKVY-RAFTAAR) was implemented as a standalone scheme for the DPR projects. From 2022-23 onwards, 7 other schemes namely Per Drop More Crop (PDMC), Rainfed Area Development (RAD), Sub-Mission on Agriculture Mechanization (SMAM) including Management of Crop Residue (CRM), Soil Health and Fertility (SH&F), Paramparagat Krishi Vikas Yojana (PKVY), Agro-Forestry & Crop Diversification

Programme (CDP) were merged with DPR component of RKVY. Now the scheme has been renamed as Pradhan Mantri - Rashtriya Krishi Vikas Yojana (PM-RKVY).

Details of allocation and release under the during the last three years are as under:

(Rs. in crore)

Year	Allocation	Release
2021-22	3712.44	1729.11
2022-23	10433.00	5273.33
2023-24	7150.35	5716.54

(b) RKVY-RAFTAAR supports individuals as well as community and institutional assets. Details of direct and indirect beneficiaries are not maintained centrally.

(c) Under PM-RKVY, Rainfed Area Development (RAD) beneficiaries are provided support for integrated farming system at unit cost of Rs. 30,000/year for providing sustainable agricultural practices that are resilient to climate change. The beneficiaries are encouraged to adopt mixed cropping practices with allied activities like horticulture, livestock, fishery, plantation, apiculture etc. to enable them in maximizing the farm returns and in enhancing their income.

(d) and (e): In last 3 years, DPR based capacity building programmes were approved under PM-RKVY, the details of which is enclosed at **Statement**. These initiatives focus on improving productivity, technology adoption and entrepreneurship among farmers and rural youth.

In addition, each component scheme has small trainings inbuilt like need based training on farm mechanization/soil health card/organic farming activities/micro irrigation/quality seed production etc.

STATEMENT

Last 3 years, DPR based capacity building projects approved under PM-RKVY

Sr. No.	State Name	Financial Year	No. of Project	Total Cost (In Crore)
1	ASSAM	2023-24	1	0.58
2	HARYANA	2021-22	1	2.00
		2022-23	2	4.46
		2023-24	2	1.60
3	MAHARASHTRA	2022-23	1	11.32
4	RAJASTHAN	2023-24	1	1.85
5	TAMILNADU	2021-22	1	3.20
6	UTTAR PRADESH	2021-22	3	2.87
7	WEST BENGAL	2021-22	1	1.01
		2022-23	1	4.04
		2023-24	1	2.16
	Total		15	35.12

(ii) Unstarred Question Nos. 1841 to 2070

COLLATERAL FREE LOAN STARTUP SCHEME

1841. SHRI PRADEEP PUROHIT:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has introduced collateral free loan startup schemes under various fields for new entrepreneurs, if so, the specific eligibility criteria for these schemes;

(b) the details of the beneficiaries of these startup loan schemes in Jharsuguda and Bargarh districts of Odisha;

(c) whether the total amount of loan provided by the Government under the startup schemes in Odisha and the said districts during the last five years can be shared; and

(d) whether the Government has any proposal to expand the scope of collateral free loan schemes for startups in Odisha, especially in less developed districts like Jharsuguda and Bargarh and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Government with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of

the country including state of Odisha, launched the Startup India initiative on 16th January 2016.

To provide for an appropriate risk cover and comfort to financial institutions including banks for enabling collateral free lending to startups, the Government is implementing Credit Guarantee Scheme for Startups (CGSS). The Scheme is implemented on a pan-India basis including for the State of Odisha.

CGSS is aimed at enabling collateral free loans through eligible financial institutions such as Scheduled Commercial Banks, All India Financial Institutions (AIFI), Non-Banking Financial Companies and Securities and Exchange Board of India (SEBI) registered Alternative Investment Funds (AIFs), to support eligible borrowers viz. entities recognised as 'Startups' by DPIIT. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited.

The details of eligibility criteria under the CGSS is provided in the operational guidelines for the Scheme which have been made available online at: https://www.ncgtc.in/en/product-details/CGSS/Credit-Guarantee-Scheme-for-Start- ups-(CGSS) The Scheme has been operationalised from 1st April 2023 and as on 31st January 2025, 263 loans amounting to Rs. 607.56 crore have been guaranteed for startup borrowers, across the country, including state of Odisha.

PM E-DRIVE AND FAME SCHEME

1842. SHRI P. V. MIDHUN REDDY:

DR. C. M. RAMESH:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government has approved in September 2024 a new scheme called PMElectric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE), if so, the salient features of the Scheme;

(b) whether the PM E-DRIVE Scheme includes any specific provision for electric buses In Andhra Pradesh, if so, the details thereof;

(c) the number of electric buses allocated to Andhra Pradesh under this scheme and the timeline for its deployment;

(d) the plans for establishing fast-charging stations in Andhra Pradesh, especially in underserved areas;

(e) the difference between PM E-DRIVE and The Faster Adoption and Manufacturing of Electric Vehicles (FAME) Scheme;

(f) whether under the PM E-DRIVE demand aggregation is not done in any city from the State of Andhra Pradesh which provide e-buses; and

(g) if so, whether the Government would consider the same?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): Yes, Government of India has notified the PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) scheme on 29.09.2024. The salient feature of the scheme are as under:

i. Introduction of E- Vouchers: - The Ministry of Heavy Industry (MHI) has introduced E-vouchers for Electric vehicle buyer to avail the demand incentive under the scheme.

ii. Introduction of new vehicle segments: - An allocation ₹500 crore each has been done for incentivizing sale of e-ambulances and e-trucks under the scheme. This is new initiative of Government of India to promote the use of e-ambulances for a comfortable patient transport. Similarly, e-trucks have also been introduced under the scheme since trucks are major contributors to air pollution. To avail subsidy on e-truck submission of a scrapping certificate from Ministry of Road Transport and Highways (MoRTH)approved vehicles scrapping centres (RVSF) has been made mandatory.

iii. **Upgradation of testing agencies:** Rs. 780 Crore has been provisioned for upgradationof vehicles testing agencies.

(b, c, f and g): An allocation of ₹4,391 crore has been made for deployment of 14,028 e-buses under the PM E-DRIVE Scheme. Initially, nine cities with a population of more than 40 lakh will be targeted namely Mumbai, Delhi, Bangalore, Hyderabad, Ahmedabad, Chennai, Kolkata, Surat and Pune. For procurement and operation of e-buses in unique geographies, such as hilly and north-eastern states,

island territories and coastal regions, a different set of guidelines may be adopted, potentially including a non-OPEX model, as suitable to support e-bus penetration. Under this scheme, e-buses have not been allocated to any city so far.

(d): An allocation of ₹2,000 crore has been made under the PM E-DRIVE Scheme for setting up of public charging infrastructure on pan-India basis including the state of Andhra Pradesh.

(e): The difference between PM E-DRIVE scheme and FAME-II scheme are as under:

S. No.	Details	PM E-DRIVE scheme	FAME-II scheme
1.	Outlay	₹10,900 crore	₹11,500 crore
2.	Scheme Period	2 Years available till 31.03.2026	5 Years i.e. 01.04.2019 to 31.03.2024
3.	New Components under Demand Incentive	E-ambulances and e-trucks have been introduced under the scheme with an outlay of ₹500 crore each.	These EV segments were not available under FAME-II scheme.
4.	New Component under Grants for Creation of Capital Assets	Provision of ₹780 crore for Upgradation of Testing Agencies.	FAME-II had no support in form of Grants to Testing Agencies.
5.	Aadhar based face authentication, generation of e-voucher and selfie uploading	The Scheme has a unique feature of Aadhaar based face authentication has been introduced under the scheme. Further voucher generation and uploading of selfie authenticating the sale is another unique feature of this scheme.	There was no such provision under FAME-II.

6.	Conditional incentive on furnishing Scrapping Certificate	**For e-buses,** preference will be given to those states, which plan to deploy e-buses after scrapping old ICE buses. **For e-trucks**, to avail subsidy, submission of a scrapping certificate of ICE trucks has been made mandatory.	

पीएमजीएसवाई के तहत किलोमीटर में सड़कों का निर्माण

1843. श्री अरुण कुमार सागर:

श्री छत्रपाल सिंह गंगवार:

श्री राजेश रंजन:

क्या **ग्रामीण विकास मंत्री** यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत देश में इस योजना की शुरुआत से लेकर अब तक निर्मित सड़कों की लंबाई का किलोमीटर में बिहार सहित राज्यवार और वर्षवार ब्यौरा क्या है;

(ख) सरकार द्वारा अब तक सड़कों के निर्माण और सुधार पर बिहार और बरेली के ग्रामीण क्षेत्रों सहित राज्यवार और वर्षवार कितनी धनराशि स्वीकृत, अनुदानित और व्यय की गई है;

(ग) क्या सरकार को जानकारी है कि पूर्णिया जिले सहित बिहार के सभी जिलों में प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत निर्मित की जा रही सड़कों की गुणवत्ता बहुत खराब है;

(घ) क्या सरकार ने बरेली के ग्रामीण क्षेत्रों में पीएमजीएसवाई के अंतर्गत सड़कों के सुधार के लिए धनराशि आवंटित की है; और

(ङ) क्या कुछ राज्य उक्त योजना के अंतर्गत धनराशि का पूर्ण उपयोग करने में असमर्थ रहे हैं और यदि हां, तो तत्संबंधी राज्यवार/संघ राज्यक्षेत्रवार और वर्षवार ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत निर्मित सड़कों की लंबाई का राज्यवार (बिहार राज्य सहित) एवं वर्षवार ब्यौरा omms.nic.in -> Progress Monitoring -> Financial Yearwise Achievement पर देखा जा सकता है।

(ख) पीएमजीएसवाई के कार्यान्वयन के लिए निधियों का आवंटन राज्य/संघ राज्य क्षेत्र से प्राप्त प्रस्तावों पर आधारित है और यह अन्य बातों के साथ-साथ, राज्य में चल रहे कार्यों, निष्पादन क्षमता और पूर्व में जारी की गई अप्रयुक्त शेष राशि पर निर्भर करता है। राज्यवार (बिहार राज्य सहित) और वर्षवार जारी की गई निधियों के केंद्रीय अंश का ब्यौरा संलग्न **विवरण-I** में दिया गया है। व्यय का राज्यवार और वर्षवार ब्यौरा (राज्य अंश सहित) omms. nic.in -> Progress Monitoring -> Fund Position Report Live पर देखा जा सकता है।

निधियां (केंद्रीय अंश) राज्यों/संघ राज्य क्षेत्रों को समग्र रूप से जारी की जाती है और इसके अलावा, संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा जिला/उप-जिला-वार निधि वितरण किया जाता है। मंत्रालय जारी की गई निधियों का जिला या क्षेत्रवार ब्यौरा नहीं रखता है। उत्तर प्रदेश राज्य के बरेली जिले में किए गए व्यय का वर्षवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) पीएमजीएसवाई में गुणवत्तापूर्ण सड़क कार्यों के निर्माण और सड़क परिसंपत्तियों के स्थायित्व को सुनिश्चित करने के लिए तीन-स्तरीय गुणवत्ता नियंत्रण तंत्र है। प्रथम स्तर के अंतर्गत, कार्यक्रम कार्यान्वयन एककों (पीआईयू) से फील्ड प्रयोगशाला में सामग्री और श्रम कौशल पर अनिवार्य परीक्षणों के माध्यम से प्रक्रिया नियंत्रण सुनिश्चित करना अपेक्षित है। दूसरे स्तर में राज्य गुणवत्ता निगरानीकर्ताओं (एसक्यूएम)

के माध्यम से राज्य स्तर पर स्वतंत्र गुणवत्ता निगरानी शामिल है ताकि यह सुनिश्चित किया जा सके कि निर्माण के प्रारंभिक चरण, मध्यवर्ती चरण और अंतिम चरण में प्रत्येक कार्य का निरीक्षण किया जाता है। तीसरे स्तर, जो राष्ट्रीय स्तर पर है, के अंतर्गत गुणवत्ता की निगरानी करने और फील्ड पदाधिकारियों को वरिष्ठ पेशेवरों का मार्गदर्शन भी प्रदान करने के लिए चल रहे, निर्मित और रख-रखाव स्तर के सड़क कार्यों के औचक निरीक्षण हेतु स्वतंत्र राष्ट्रीय गुणवत्ता निगरानीकर्ताओं को तैनात किया जाता है। त्रिस्तरीय व्यवस्था के अंतर्गत सड़कों की गुणवत्ता की आवधिक निगरानी के आधार पर, जहां भी आवश्यक हो, राज्य सरकारों द्वारा सुधारात्मक उपाय किए जाते हैं। इसके बाद, राज्य गुणवत्ता निगरानीकर्ताओं (एसक्यूएम) द्वारा की गई कार्रवाई रिपोर्ट (एटीआर) को कार्यस्थल पर सत्यापित किया जाता है। राज्य गुणवत्ता समन्वयक (एसक्यूसी) तब की गई कार्रवाई रिपोर्ट की जांच करता है और अनुपालन रिपोर्ट प्रस्तुत करता है। की गई कार्रवाई रिपोर्ट (एटीआर) की निगरानी ग्रामीण विकास मंत्रालय की एक तकनीकी शाखा राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) द्वारा की जाती है।

(घ) जैसा कि ऊपर भाग (ख) के उत्तर में दिया गया है, बरेली जिले में पीएमजीएसवाई के अंतर्गत किए गए व्यय का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ङ) पीएमजीएसवाई के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को उनसे प्राप्त मांगों के आधार पर निधि जारी की जाती है, जो समय-समय पर बदलती रहती है तथा अन्य बातों के साथ-साथ जमीनी स्तर पर व्यय की गति, पिछले वर्षों की उपलब्ध अप्रयुक्त शेष राशि तथा कार्यक्रम दिशानिर्देशों में निर्धारित कुछ शर्तों की पूर्ति पर निर्भर करती है।

राज्यों/संघ राज्य क्षेत्रों को कभी-कभी प्रतिकूल मौसम की स्थिति, कच्चे माल की अनुपलब्धता, कानूनी मुद्दों, वन अनापत्ति संबंधी मुद्दों, कार्यों के आवंटन में देरी और कुछ मामलों में सुरक्षा मुद्दों के कारण अंतिम कार्य योजना के अनुसार कार्यकलापों को पूरा करने में बाधाओं का सामना करना पड़ता है,

जिसके परिणामस्वरूप आवंटन की तुलना में निधि का कम उपयोग होता है। सड़क निर्माण, चरणों में आगे बढ़ता है और सड़क निर्माण के चरण के अनुसार निर्मित लंबाई पर व्यय अलग-अलग होगा। मंत्रालय नियमित रूप से राज्यों/ संघ राज्य क्षेत्रों के साथ विभिन्न समीक्षा बैठकों में अप्रयुक्त शेष राशि की स्थिति की समीक्षा करता है।

व्यय का राज्यवार एवं वर्षवार ब्यौरा (राज्य अंश सहित) omms. nic.in -> Progress Monitoring -> Fund Position Report Live पर देखा जा सकता है।

विवरण-I

जारी की गई निधि में केन्द्रीय अंश का राज्यवार (बिहार राज्य सहित) एवं वर्षवार ब्यौरा

क्र. सं.	राज्यों/संघ राज्य क्षेत्रों का नाम	2000-01	2001-02	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (03.03.2025 तक)
1	अंडमान और निकोबार	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.00	0.00	0.00	0.00	9.22	12.22	12.22	0.00
2	आंध्र प्रदेश	195.00	224.65	219.84	100.63	88.97	187.69	155.09	316.57	470.60	877.46	672.15	607.48	0.00	5.00	32.98	379.20	197.59	226.16	243.88	476.27	53.20	50.00	644.13	140.64	171.07
3	अरुणाचल प्रदेश	40.95	45.18	41.51	0.00	0.00	53.81	54.22	102.03	107.98	282.52	371.87	214.27	455.18	8.00	345.92	375.00	205.92	700.00	1350.00	1123.00	952.31	1090.60	1018.74	339.90	350.00
4	असम	75.00	80.00	75.39	171.09	164.52	156.82	431.05	555.00	982.12	1179.00	1900.67	1682.84	154.27	240.49	316.07	347.82	475.76	575.58	2542.76	2401.88	2516.62	1591.50	664.91	391.29	22.78
5	बिहार	149.90	1.01	0.00	151.51	29.58	234.29	570.50	733.06	1065.20	1750.73	3477.06	3374.25	1326.58	850.83	1548.16	2781.00	2958.34	1592.26	140.00	286.70	49.13	375.00	1443.23	963.37	899.66
6	छत्तीसगढ़	92.41	99.06	159.60	110.66	218.68	307.57	708.52	1050.89	976.12	540.03	678.58	801.51	0.00	0.00	270.75	498.00	449.81	508.66	664.39	1614.60	924.48	394.41	995.87	401.77	100.29
7	गोवा	5.00	5.04	0.00	0.11	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8	गुजरात	59.81	60.38	51.70	45.67	0.00	70.56	117.20	144.56	229.67	193.80	322.43	66.59	125.74	519.24	418.77	474.10	31.04	0.00	0.00	0.00	79.08	195.50	266.63	298.41	147.34
9	हरियाणा	25.18	30.29	44.75	9.00	28.60	20.56	200.43	216.21	272.02	255.49	157.75	60.00	0.00	0.00	218.96	304.70	44.01	0.00	13.20	16.03	0.00	353.23	168.25	74.01	0.38
10	हिमाचल प्रदेश	60.00	72.28	104.57	66.99	13.95	171.27	139.90	320.58	268.90	124.95	199.30	310.30	0.00	0.00	99.40	268.40	396.61	399.56	703.37	1284.89	745.24	517.45	624.76	617.56	325.50
11	जम्मू एवं कश्मीर	20.00	0.22	35.00	0.74	20.00	70.35	0.00	72.74	191.74	372.60	366.09	762.10	266.33	523.24	416.60	488.00	755.61	1400.00	590.77	695.50	1727.30	1328.34	717.00	1304.17	685.50
12	झारखंड	110.05	120.00	0.00	125.37	0.00	152.70	56.83	0.00	210.67	417.74	843.81	860.74	105.96	21.86	249.48	865.00	819.59	1381.70	757.32	214.41	293.50	0.00	332.63	752.80	498.62
13	कर्नाटक	100.57	108.37	97.74	60.84	0.00	143.02	45.73	271.49	640.46	764.87	927.68	0.00	24.60	5.00	237.00	140.80	331.95	5.00	47.19	534.24	49.29	704.25	720.47	72.25	50.00
14	केरल	19.71	27.87	11.43	11.12	10.39	42.41	15.00	24.68	84.02	100.11	146.27	200.00	1.50	1.50	151.41	151.00	179.45	169.13	105.88	48.64	89.97	0.00	106.76	54.25	122.27
15	मध्य प्रदेश	217.64	249.22	450.39	292.73	260.96	376.29	1165.27	1615.66	1895.10	2135.65	1966.12	1138.05	242.88	615.00	708.00	1122.00	1979.48	1308.45	1057.49	1308.97	1099.54	1392.25	1557.47	599.42	361.29

16	महाराष्ट्र	130.21	134.50	115.48	76.35	0.00	141.92	108.85	563.96	1030.00	949.18	1242.55	796.01	0.00	0.00	212.53	553.30	606.00	330.63	6.75	150.00	0.00	0.00	743.00	1110.80	463.93
17	मणिपुर	40.00	40.14	0.00	0.00	18.00	6.33	0.00	78.99	20.00	149.16	144.98	177.53	186.14	4.03	100.00	299.80	412.19	231.50	293.63	263.85	420.66	742.00	744.98	161.29	2.81
18	मेघालय	34.95	45.83	35.00	0.38	0.00	7.50	0.00	0.00	35.95	0.00	64.55	38.00	50.00	0.00	62.56	150.70	211.99	50.04	196.42	357.00	355.29	483.92	405.89	122.59	122.19
19	मिजोरम	19.93	26.66	50.88	21.21	47.85	60.99	27.00	21.96	65.00	44.58	95.59	93.63	71.82	0.00	54.74	50.90	93.36	200.00	51.32	576.06	1.59	74.34	584.20	141.37	87.50
20	नागालैण्ड	19.75	25.65	22.23	21.87	18.00	56.03	0.00	12.51	85.71	65.02	25.13	11.00	194.88	0.00	58.99	4.00	8.05	8.80	149.63	88.89	72.89	145.31	183.15	161.29	2.25
21	ओडिशा	179.70	175.00	170.43	175.85	178.75	305.29	641.78	546.83	1251.38	1594.35	2477.36	1969.95	87.25	758.92	1051.50	1382.70	1925.67	2249.99	2535.18	798.11	774.29	404.12	1235.88	1262.55	479.89
22	पुदुचेरी	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.66	24.72	0.27	0.00
23	पंजाब	24.66	55.26	20.39	28.25	0.00	48.90	80.63	360.21	243.42	348.42	196.43	164.61	169.66	117.68	310.21	221.10	275.66	339.15	0.00	0.00	0.00	68.59	231.06	265.10	319.87
24	राजस्थान	140.09	150.00	242.61	191.03	653.94	434.82	1154.06	1646.64	1771.32	603.41	886.22	667.76	151.90	427.06	425.66	559.90	559.41	1120.26	150.05	184.74	237.15	917.51	199.90	404.79	361.94
25	सिक्किम	13.16	20.07	17.81	20.22	0.00	41.20	36.85	174.51	55.00	71.80	79.38	80.00	193.62	1.97	94.59	68.60	138.16	337.00	199.40	4.39	195.50	107.28	263.33	94.37	70.00
26	तमिलनाडु	99.25	88.57	80.32	86.97	79.78	58.95	20.00	71.03	88.68	525.00	469.54	160.00	77.72	343.48	239.65	205.00	309.58	636.39	619.14	308.46	265.38	440.00	613.70	411.36	199.66
27	त्रिपुरा	24.75	26.91	25.00	0.23	0.00	21.76	74.50	143.00	379.99	168.49	285.76	229.79	338.59	98.83	187.36	274.83	392.27	135.38	73.31	10.64	69.57	73.88	267.59	185.03	26.13
28	तेलंगाना	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.88	273.73	146.03	242.87	112.77	267.38	0.00	86.38	321.43	296.9625	14.66
29	उत्तर प्रदेश	321.11	350.01	240.54	338.11	328.76	644.69	325.19	1228.40	1675.78	2844.51	1308.83	213.77	10.00	511.93	638.70	1110.35	1234.87	910.30	370.17	78.07	123.90	1418.55	2068.57	2679.63	1468.66
30	उत्तराखंड	60.63	70.20	0.00	71.10	0.00	14.29	12.79	78.74	116.66	165.95	240.26	300.32	151.24	0.00	314.92	409.20	550.20	702.21	988.23	554.90	1536.27	787.00	1297.16	551.05	521.75
31	पश्चिम बंगाल	135.00	149.65	159.52	136.30	275.90	355.58	123.69	549.69	635.48	375.00	819.68	828.90	3.08	306.17	1193.80	1427.58	819.18	1058.35	1426.98	348.25	969.31	49.94	381.03	99.275	115.00
32	लद्दाख	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	50.00	140.79	109.97	37.50	73.31
	कुल	**2414.41**	**2482.02**	**2472.13**	**2314.33**	**2436.63**	**4185.59**	**6265.08**	**10899.94**	**14848.97**	**16899.82**	**20366.04**	**15809.39**	**4388.91**	**5360.24**	**9959.58**	**15186.71**	**16507.78**	**16824.37**	**15389.23**	**13995.87**	**13651.46**	**13952.99**	**18948.61**	**14007.29**	**8064.23**

विवरण-II

उत्तर प्रदेश राज्य के बरेली जिले में किए गए व्यय का ब्यौरा (राज्य अंश सहित)

वित्तीय वर्ष	किया गया व्यय (राज्य अंश सहित) (रुपए करोड़ में)
2000-01	8.19
2001-02	6.94
2002-03	0
2003-04	12.07
2004-05	4.26
2005-06	11.13
2006-07	30.25
2007-08	31.63
2008-09	0
2009-10	0
2010-11	7.40
2011-12	0
2012-13	39.52
2013-14	0
2014-15	0
2015-16	0
2016-17	41.12
2017-18	0
2018-19	6.57
2019-20	0
2020-21	80.36
2021-22	140.29
2022-23	0
2023-24	0
2024-25 (दिनांक 06.03.2025 तक)	0
कुल	**419.73**

GRANT FOR CONSTRUCTION OF PITS FOR IRRIGATION

1844. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a)whether the Government proposes to provide subsidy to farmers for construction of pits for irrigation under Drip Sprinkler System;

(b)if so, the details thereof along with the number of farmers who have been paid the subsidized amount for pits construction during the last two years especially in Punjab; and

(c)whether any proportional share of the funds has been determined regarding the works sanctioned under the said scheme for Union and State Governments and if so, the details thereof and the allocation from the beginning of scheme for Punjab, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Centrally Sponsored Scheme of Per Drop More Crop (PDMC) focuses on enhancing water use efficiency at farm level through Micro Irrigation, namely, Drip and Sprinkler Irrigation Systems. Under the Scheme, financial assistance is given to farmers for installation of micro irrigation systems @ 55% to small and marginal farmers and 45% to other farmers.

To enable the farmers to adopt micro irrigation, the scheme supports water sources creation activities as “Other Interventions (OI)”,which must be linked to Micro Irrigation. The amount for OI activities is restricted to 20% of the total allocation for States/UTs and 40% for North East States, Himalayan States/ UTs. Funding pattern of the Scheme is in the ratio of 60:40 between Centre and State Governments respectively for all States, except the North Eastern and Himalayan States where the ratio is 90:10. The State Govt. of Punjab was approved of water harvesting activity at community level as per Annual Work Plan for 200 farmers under “Other Interventions” of the scheme during last 2 years.

The yearwise Central Assistance allocated to State of Punjab under PDMC including grant for “Other Interventions” for the State of Punjab is as under:

Year	**Central allocation (Crore)**
2015-16	43
2016-17	14
2017-18	10
2018-19	15
2019-20	15
2020-21	10
2021-22	15
2022-23	15

2023-24	10
2024-25	11
Total	**158**

INCENTIVIZING MANUFACTURERS OF EVs

1845. DR. AMAR SINGH:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government concurs that by incentivizing manufacturers of electric vehicles(EVs), components, and charging/swapping infrastructure and many players are likely to be drawn into the market with the prospects of long-term viability and significant future growth potential for EVs in the country;

(b) if so, the details thereof;

(c) the steps taken/proposed to be taken by the Government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (c): Yes. Government concurs that by incentivizing manufacturers of electric vehicles (EVs), components, and charging/swapping infrastructure, many players will be drawn into the market with the prospects of long-term viability and significant future growth potential for EVs in the country. Government has taken

several steps to promote adoption and strengthen electric vehicles (EVs) ecosystem in India. The details are as below:

1. **Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto):** Government approved this scheme on 15.09.2021 for Automobile and Auto Component Industry for enhancing India's manufacturing capabilities for advanced automotive technology (AAT) products with budgetary outlay of ₹25,938 cr.
2. **Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India (FAME India) Scheme Phase-II:** Government implemented this scheme from 01.04.2019 with a total budgetary support of ₹11,500 cr. to incentivize e-2Ws, e-3Ws, e-4Ws, e-buses and EV public charging stations.
3. **PLI Scheme for National Programme on Advanced Chemistry Cell (ACC) Battery Storage:** The Government on 12.05.2021 approved PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of ₹18,100 crore. The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.
4. **PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme**: This scheme with an outlay of ₹10,900 cr. was notified on 29.09.2024 to support electric vehicles including e-2W, e-3W, e-Trucks, e-buses, e-Ambulances, EV PCS and upgradation of vehicle testing agencies.

5. **PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme**: This Scheme notified on 28.10.2024, has an outlay of ₹3,435.33 cr. and aims to support deployment of more than 38,000 electric buses. The objective of the scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs).
6. **Scheme for Promotion of Manufacturing of Electric Passenger Cars in India (SPMEPCI):** This scheme was notified on 15.03.2024 to promote the manufacturing of electric passenger cars in India. This requires applicants to invest a minimum of ₹4150 crore and achieve a minimum DVA of 25% at the end of third year and DVA of 50% at the end of fifth year.

(d): Does not arise.

PMAY-G IN TAMIL NADU

1846. SHRI ROBERT BRUCE C.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the number of houses proposed to be built and completed in the State of Tamil Nadu under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G);

(b)the total amount of funds allocated, disbursed and utilised, under PMAY-G for Tirunelveli District from 2019, district-wise; and

(c) the total number of beneficiaries for PMAY-G for the district of Tirunelveli from 2019, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 to construct 2.95 crore houses by providing assistance to eligible rural households with basic amenities. The Union Cabinet approved 2 crore additional rural houses under PMAY-G to be constructed in the next five years from FY 2024-25 to FY 2028-29 to meet the additional housing requirements due to an increase in the number of families in rural areas across the country.

The number of total targets allocated, houses sanctioned and houses completed in the State of Tamil Nadu as on 06.03.2025 under PMAY-G since inception i.e FY 2016-17 are given as under:

Target allocated	**Houses sanctioned**	**Completed**
9,57,825	7,47,728	6,35,220

(b): Under the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G), the funds to the State are being released based on the basis of proposal received from the State based on the requirement of beneficiaries who have been sanctioned houses, unspent balance available in the State Nodal Account, achievements of prescribed physical and financial progress as per the programme guidelines. The Central

Assistance under PMAY-G is released directly to the State considering the State as a unit. Further release of these funds to beneficiaries in various districts is done by the respective State/UT Governments.

The total amount of funds allocated, disbursed and utilized, under PMAY-G for Tamil Nadu from 2019 is as follows:

(Rs. in cr)

Year	Central Releases	Total Utilized
2019-20	487.52	996.92
2020-21	78.62	672.61
2021-22	928.92	668.85
2022-23	2004.38	2290.47
2023-24	28.23	975.56
2024-25	125.52	266.10

(c): The details of district wise houses completed under PMAY-G in the State of Tamil Nadu from 2019-20 to 2024-25 are as follows:

S.No.	**District Name**	**2019-2020**	**2020-2021**	**2021-2022**	**2022-2023**	**2023-2024**	**2024-2025**
1	ARIYALUR	1208	1490	2291	2980	3813	548
2	CHENGALPATTU	2572	1868	1344	6302	5181	560
3	COIMBATORE	566	309	88	373	177	32
4	CUDDALORE	1577	1832	3372	11280	9388	1940
5	DHARMAPURI	1754	2630	2662	5468	3227	259
6	DINDIGUL	318	211	208	2600	978	99
7	ERODE	324	461	33	1629	627	101
8	KALLAKURICHI	2233	3777	3873	12375	5494	882

9	KANCHIPURAM	893	658	369	2230	1675	264
10	KANNIYAKUMARI	95	62	124	633	188	11
11	KARUR	565	208	347	1636	904	91
12	KRISHNAGIRI	1932	1398	1009	6412	2889	183
13	MADURAI	650	674	706	1555	723	66
14	MAYILADUTHURAI	2383	2091	2279	6654	6512	530
15	NAGAPATTINAM	1823	1414	2570	7370	6136	288
16	NAMAKKAL	700	906	725	2470	595	1
17	PERAMBALUR	854	1055	441	3323	1735	181
18	PUDUKKOTTAI	3010	1141	1377	5756	5888	809
19	RAMANATHAPURAM	1026	1418	1784	4295	2067	343
20	Ranipet	833	1062	1054	2698	1417	206
21	SALEM	2335	2884	4670	5673	1351	171
22	SIVAGANGAI	915	872	591	2639	1253	163
23	TENKASI	659	654	791	3928	1712	183
24	THANJAVUR	2594	3969	2565	5770	3671	1012
25	THE NILGIRIS	156	323	260	780	540	44
26	THENI	111	55	155	644	115	4
27	THOOTHUKKUDI	303	198	448	831	293	49
28	TIRUCHIRAPPALLI	1374	1231	1724	5670	2801	80
29	**TIRUNELVELI**	**563**	**506**	**609**	**3321**	**1391**	**206**
30	TIRUPATHUR	1286	1584	1759	4882	2791	360
31	TIRUPPUR	346	195	118	939	224	14
32	TIRUVALLUR	2518	938	1379	4061	1971	337
33	TIRUVANNAMALAI	3366	3930	5089	15848	5512	409
34	TIRUVARUR	2999	1525	2686	12256	6206	1149
35	VELLORE	976	998	612	4663	1999	213
36	VILLUPURAM	3766	6795	6553	13007	11692	1328
37	VIRUDHUNAGAR	403	546	657	2305	1359	109
	Total	**49986**	**51868**	**57322**	**175256**	**104495**	**13225**

पीएमएवाई-जी के अंतर्गत लाभार्थी

1847. श्री उम्मेदा राम बेनीवाल:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नई सेवा शर्तों के अनुसार, जिस परिवार के एक सदस्य की मासिक आय पंद्रह हजार रुपये से अधिक हो तथा जिस किसान के पास ढाई एकड़ तक सिंचित भूमि तथा पांच एकड़ तक असिंचित भूमि हो, वह प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) का लाभ पाने के लिए पात्र होंगे और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या कृषि पर निर्भर पश्चिमी राजस्थान के लोगों के लिए ढाई एकड़ तक सिंचित भूमि तथा पांच एकड़ तक असिंचित भूमि की शर्त उपयुक्त है; और

(ग) क्या सरकार का सिंचित तथा असिंचित भूमि की इस शर्त में संशोधन करने का विचार है ताकि प्रधानमंत्री आवास योजना के तहत आवास का लाभ उन जरूरतमंद लोगों को मिल सके, जो इस शर्त के कारण वंचित हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग): जी नहीं। ग्रामीण विकास मंत्रालय 1 अप्रैल, 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) का कार्यान्वयन कर रहा है, जिसका उद्देश्य बुनियादी सुविधाओं के साथ पात्र ग्रामीण परिवारों को सहायता प्रदान करके 2.95 करोड़ आवासों का निर्माण करना है। केंद्रीय मंत्रिमंडल ने 09.08.2024 को अपनी बैठक में पीएमएवाई-जी के तहत 2 करोड़ अतिरिक्त ग्रामीण आवासों के निर्माण को अनुमोदन दिया है, जिनका निर्माण वित्त वर्ष 2024-25 से वित्त वर्ष 2028-29 तक अगले पांच वर्षों में किया जाएगा, ताकि देश भर के ग्रामीण क्षेत्रों में परिवारों की संख्या में वृद्धि के कारण अतिरिक्त आवास आवश्यकताओं को पूरा किया जा सके। आवास + 2024 मोबाइल ऐप का उपयोग करके अतिरिक्त पात्र

परिवारों की पहचान के लिए सर्वेक्षण जारी है। आवास+ 2024 सर्वेक्षण पूरा करने की प्रारंभिक समय सीमा 31.03.2025 है।

पीएमएवाई-जी के तहत अतिरिक्त लाभार्थियों की पहचान के लिए संशोधित बहिष्करण मानदंड (केंद्रीय मंत्रिमंडल द्वारा अनुमोदित) के अनुसार, पक्की छत और/या पक्की दीवार वाले आवासों में रहने वाले सभी परिवारों और 2 से अधिक कमरों वाले आवासों में रहने वाले परिवारों को बाहर रखा गया है। शेष परिवारों से, नीचे सूचीबद्ध 10 मापदंडों में से किसी एक को पूरा करने वाले सभी परिवारों को स्वत: बाहर कर दिया जाता है:

1. मोटर चालित तीन/चार पहिया वाहन
2. मशीन चालित तीन/चार पहिया कृषि उपकरण
3. 50,000/- रुपये या उससे अधिक की ऋण सीमा वाला किसान क्रेडिट कार्ड
4. ऐसा परिवार जिसका कोई सदस्य सरकारी कर्मचारी हो।
5. सरकार के पास पंजीकृत गैर-कृषि उद्यम वाले परिवार।
6. वह परिवार जिसका का कोई भी सदस्य जिसकी मासिक आय 15,000 रुपये से अधिक हो।
7. आयकर का भुगतान करना ।
8. व्यवसायिक कर का भुगतान करना।

9 2.5 एकड़ या उससे अधिक सिंचित भूमि का स्वामित्व होना।

10. 5 एकड़ से अधिक असिंचित भूमि का स्वामित्व होना।

वर्तमान में बहिष्करण मानदंड में संशोधन के लिए मंत्रालय के पास कोई प्रस्ताव विचाराधीन नहीं है।

FREE COACHING SCHEME FOR SC AND OBC STUDENTS

1848. SHRI VISHNU DATT SHARMA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is running two schemes namely "Free Coaching Scheme for SC and OBC Students", and "Pre-Matric Scholarship for OBC Students" in the country;

(b) if so, whether the Government has implemented this scheme in the Madhya Pradesh especially in the District of Katni, Panna and town of Khajuraho of Khajuraho Lok Sabha Constituency;

(c) if so, the details thereof and the measures taken over the course of schemes to make these more effective and accessible to all needy students; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): The Department of Social Justice and Empowerment is running schemes for "Free Coaching for Scheduled Castes and Other Backward Classes", and "Pre-Matric Scholarship for OBC Students"

(b) to (d): From 2023-24, the Scheme of Free Coaching for Scheduled Castes and Other Backward Classes is being implemented by Dr. Ambedkar Foundation (DAF) through Dr. Ambedkar Centre of Excellence (DACE) established in empanelled Central Universities. As on date, 19 Central Universities have signed MoU with DAF. List of these 19 Central Universities is enclosed at **Statement** . In Madhya Pradesh, the Scheme is being implemented through 2 Central Universities namely Dr. Hari Singh Gour Vishwavidyalaya, Sagar and Indira Gandhi National Tribal

University, Amarkantak where the students from District of Katni, Panna and town of Khajuraho of Khajuraho Lok Sabha Constituency are also enrolled.

Under 'Pre-Matric Scholarship for Other Backward Classes', a Centrally Sponsored Scheme, Students from District of Katni, Panna and town of Khajuraho of Khajuraho Lok Sabha Constituency are also being covered under the Scheme.

To ensure wider awareness, the Department has taken various steps such as advertisements in National and Regional Newspapers through empanelled Central Universities, running Social Media Campaigns, uploading of Scheme Guidelines on Website of Ministry as well as on the website of empanelled Central Universities, follow up and review with States/UTs for popularizing the Schemes.

STATEMENT

S.No.	Name of Central University
1.	Allahabad University, Allahabad
2.	Manipur University, Imphal
3.	Central University of Tamilnadu, Thiruvarur
4.	North Eastern Hill University, Shillong
5.	Central University of Himachal Pradesh, Dharamshala
6.	Central University of Kerala, Kasargod
7.	BHU, Varanasi
8.	Central University of Haryana, Mahendergarh
9.	Central University of Punjab, Bathinda

10.	Central University of Rajasthan, Ajmer
11.	Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Vardha
12.	Central University of Gujarat, Gandhi Nagar
13.	Dr. Harisingh Gour Vishwavidyalaya, Sagar, M.P.
14.	HNB Garhwal University, Srinagar, Uttarakhand
15.	Babasaheb Bhim Rao Ambedkar Central University (BBAU), Lucknow
16.	Central University of Odisha
17.	Tezpur University, Assam
18.	Indira Gandhi National Tribal University, Madhya Pradesh
19.	Central Tribal University of Andhra Pradesh

DATA ON AGRI-BASED ENTERPRISES AND STARTUPS

1849. SHRI SHASHANK MANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has data on the number of agri-based enterprises established in Uttar Pradesh, particularly in Deoria, and the extent of funding support and training provided for these enterprises;

(b) if so, the details thereof; and

(c) whether there is data on the adoption rates of agri-tech and innovative practices among farmers in various districts of Uttar Pradesh, as well as on the

number of women-led agri enterprises and startups supported by Government schemes and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Data on agri-based enterprises in states or districts, their funding support or training is not maintained centrally. However, under “Innovation and Agri-Entrepreneurship Development” programme of the PM-Rashtriya Krishi Vikas Yojana (PM-RKVY), 2 Agribusiness Incubators in Uttar Pradesh namely Indian Institute of Technology- Banaras Hindu University (IIT-BHU), Varanasi and ICAR-Indian Veterinary Research Institute, Izatnagar, Bareilly are supporting and training startups in agriculture sector.

So far, 198 startups have been trained including 1 in Deoria district and 88 startups supported with financial assistance of Rs. 5.60 crore in Uttar Pradesh under the programme.

The 88 agri-startups supported under the programme are working with more than 65,000 farmers in various districts of Uttar Pradesh. Krishi Melas are organized by the Knowledge Partners (KPs) and RKVY Agribusiness Incubators (R-ABIs) from time to time to showcase the products and innovative technologies of the startups to farmers and connect them for field demonstrations, trials, sales, etc. In the country, 448 women-led startups have been supported in this programme, including 27 in Uttar Pradesh.

BUDGET ESTIMATES FOR CROP INSURANCE SCHEME

1850. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether Budget Estimates for crop Insurance Scheme is reduced in the 2025-26 Budget;

(b) if so, the reasons therefor; and

(c) the details of last three years Budget Estimate and Revised Estimates for Crop Insurance Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) : Yes Sir. The premium rates have been significantly reduced recently on account of several interventions by the Government of India under Pradhan Mantri Fasal Bima Yojana (PMFBY) and hence the premium liability of Central Government has reduced. Proposal for RE 2024-25 and BE 2025-26 was accordingly prepared keeping in mind the liabilities of the scheme in the current as well as past seasons. Details of Budget Estimates and Revised Estimates for PMFBY during last three years are given below :

(Rs. in crore)

Year	Budget Estimates	Revised Estimates
2022-23	15,500.00	12,375.76
2023-24	13625.00	15,000.00
2024-25	14,600.00	15,864.00

Further, Union Cabinet in its meeting held on 01.01.25 has approved a total outlay of Rs. 69,515.71 crore under the scheme for the period 2021-22 to 2025-26.

SPECIFIC LEARNING DISABILITIES IN ADULTS

1851. SHRI E. TUKARAM :

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether any committee has been formed for studying the Specific Learning Disabilities (SLDs) in Adults, if so, the details of the Committee;

(b) the measures taken to ensure individuals with SLDs, who were adults when the Rights of Persons with Disabilities Act, 2016, was enacted, are issued disability certificates, given the lack of a diagnostic test for evaluating SLDs in adults;

(c) whether the Ministry has decided to allocate fund for research for developing diagnostic test for SLDs in Adults, if so, the details thereof;

(d) whether the Ministry has decided to appoint NIMHANs to develop a diagnostic test for SLDs in adults, if so, the details thereof; and

(e) the number of individuals employed by the Union Government under Section 34 (1) (d) of the Rights of Persons with Disabilities Act, 2016 (covering autism, intellectual disability, specific learning disability and mental illness) year-wise, department-wise and disability-wise for this section?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a)No such Committee has been formed by the D/o Empowerment of Persons with Disabilities (DEPwD).

(b)The Department has notified the revised Guidelines for assessing the extent of specified disabilities. These guidelines will be used across all ages till such time until new scales are developed and validated for older children and adult.

(c)The Ministry has allocated funds for research on developing a diagnostic test for Specific Learning Disabilities (SLD) in adults under the Research and Development (RandD) component of the SIPDA scheme. A project titled “Development of Computer-Based Screening Test for Adults with Specific Learning Disabilities” by National Institute for the Empowerment of Persons with Intellectual Disabilities , Secunderabad has been approved for total project cost of ₹15.20 lakh.

(d) DEPwD has not appointed NIMHANS for the stated purpose.

(e)The section 34 of RPwD Act 2016 provides for reservation in government jobs for autism, intellectual disability, specific learning disability and mental illness, among others, as specified under the Section. As per available data, 389 persons of category specified under section 34 (1)(d) and(e) are employed in the Ministries/Departments of the Central Government.

STATUS OF PAN-INDIA EMERGENCY ALERT SYSTEM

1852. SUSHRI IQRA CHOUDHARY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the pan-India Emergency alert system is functioning after tests were conducted during October, 2023;

(b) whether the National Disaster Management Authority has ever used the system in the previous years to alert the public of such emergencies at a National or State level;

(c) if so, the details thereof;

(d) whether any emergency alert was sent during the Delhi earthquakes in February 2025, cautioning the public, if so, the details thereof and if not, the reasons therefor; and

(e) whether the Government has used any other specific alert systems to ensure public awareness during emergencies, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e): Central Government has commissioned Common Alerting Protocol (CAP) based Integrated Alert System (SACHET) which is functional for disseminating alerts / early warning. CAP Platform integrates all alert generating agencies viz. India Meteorological Department (IMD), Central Water Commission (CWC), Indian National Centre for Ocean Information Services (INCOIS), Defence Geo-informatics Research Establishment (DGRE), Geological Survey of India (GSI) and Forest Survey of India (FSI) with all State Disaster Management Authorities (SDMAs) which are enabled to issue geo-targeted alerts / warning in regional vernacular by SMS, Mobile App, Browser Alerts, RSS feed and also over GAGAN and NavIC Satellite terminals.

CAP platform has been used to disseminate alerts by State Governments / UT administration. So far, more than 4500 crore alert messages have been disseminated across the country for various hazards. This includes 23.9 crore alert messages disseminated in Delhi through SACHET.

National Centre for Seismology (NCS) has prepared a seismic micro-zonation of Delhi and has supported seismic micro-zonation of several other cities.

There is no mechanism for early warning of Earthquake. However, occurrence of earthquake was reported on the Mobile Application and the citizens were alerted to take precautions for aftershock.

Apart from SACHET, number of other mobile applications such as Damini, Mausam and Meghdoot have also been developed for timely dissemination of early warnings and alerts to the common people. Some state governments have also instituted Early warning systems for specific hazards like lightning and floods. The Early Warning Dissemination System under National Cyclone Risk Mitigation Project (NCRMP) has been installed and commissioned in 05 States to provide reliable communication and ensuring last mile connectivity during disasters.

IMD issues regular and precise weather forecasts and warning bulletins for all the affected/likely affected States/Union Territories.

National Disaster Management Authority also uses social media channels to update the public on ongoing disaster events and the government' response to them. Mock exercises and community awareness programmes are being regularly conducted to educate people on response to natural calamities in the country.

The measures taken by the Central and State Governments have significantly improved disaster management practices including alerts and early warning mechanism in the country. Further, strengthening of the disaster risk reduction is a continuing and evolving process of disaster management practice.

SOCIO-ECONOMIC UPLIFTMENT OF MARGINALISED COMMUNITIES

1853. SHRIMATI PRATIMA MONDAL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the reasons why the Union Budget 2025 has not achieved to address the needs of dalits, tribals, backward classes, Muslims, other religious minorities, women, the poor, labourers, and farmers, with the marginal increase in allocations being insufficient to tackle their economic challenges; and

(b) the concrete measures taken by Ministry to ensure the empowerment and socio-economic upliftment of these communities, particularly through targeted schemes and inclusive development initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Government allocates funds in the Union Budget and takes suitable measures to address the needs of various sections of the society. The details of these measures taken in the Union-Budget 2025-26, as provided by Department of Economic Affairs, Ministry of Finance, are given in the enclosed **Statement** .

(b): The Department of Social Justice and Empowerment (DoSJE) has been implementing various schemes to ensure empowerment and socio-economic upliftment of various marginalised sections of the society. The details of the major schemes being implemented by the Department are as follows:

S.No.	Programme/Schemes
1	Post Matric Scholarship for SCs
2	Pre Matric for SCs and Other

3	Scholarships for Higher Education for Young Achievers Scheme(SHREYAS)
4	Pradhan Mantri Anusuchit Jaati Abhyuday Yojna (PM-AJAY)
5	Strengthening of machinery for Enforcement of Protection of Civil Right Act 1955 and Prevention of Atrocities Act, 1989
6	Scheme of Residential Education for Students in High School in Targeted Area (SRESHTA)
7	Venture Capital Funds for SCs
8	Pradhan MantriDakshtaAurKushaltaSampannHitgrahi (PM DAKSH) Yojana for SCs

STATEMENT

Details of measures taken in the Union Budget 2025-26 to address needs of various sections of society.

i. The Budget for 2025-26 has focus on Garib, Youth, Annadata and Nari, with new schemes and reforms.

ii. Following have been announced for Agriculture sector:-

- Increase in the loan limit under the Modified Interest Subvention Scheme (MISS) from ₹ 3 lakh to ₹ 5 lakh for loans taken through the KCC;
- Prime Minister Dhan-Dhaanya Krishi Yojna- developing Agri Districts programme;
- Atmanirbharta in Pulses;
- Comprehensive Programme for vegetables and fruits;

- National Mission on High Yielding Seeds etc.

(iii) Significant increase in budgetary allocations:

(₹ in crore)

S.No.	Budgetary allocation for	RE 2024-25	BE 2025-26
1	Welfare of Scheduled Castes	1,38,362.52	1,68,478.38
2	Welfare of Scheduled Tribes	1,07,873.78	1,29,249.75
3	Women (Gender Budget)	3,76,528.90	4,49,028.68
4	Agriculture and Allied Activities	1,40,859.00	1,71,437.00
5	Rural Development	1,90,675.00	2,66,817.00
6	Social Welfare	46,482.00	60,052.00

IMPLEMENTATION OF PMMSY

1854. SHRI DUSHYANT SINGH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the extent to which Pradhan Mantri Matsya Sampada Yojana (PMMSY) being implemented in Rajasthan, and what progress has been made so far, particularly in terms of improving local fisheries infrastructure and livelihoods;

(b) the details of specific areas of the fisheries sector, such as infrastructure, technology, and market access, are being prioritized under PMMSY;

(c) the extent to which these initiatives are being tailored to the unique needs of rural regions like Jhalawar-Baran and other parts of Rajasthan; and

(d) the extent to which the initiatives under the PMMSY specifically designed to meet the challenges faced by Rajasthan, including addressing issues like transportation, cold storage, and market linkages?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a)to (d):The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying during the last four years (2020-21 to 2023-24) and current financial year (2024-25) under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) has accorded approvals to the proposals of Government of Rajasthan at a total cost of Rs. 7095.14lakh with the central share of Rs. 2372.65 lakh. The project approved under PMMSY in the State of Rajasthan includes, establishment of 486 cages in reservoirs, establishment of two new freshwater finfish hatcheries, grow-out ponds with input cost in 60 hectare , new ponds for saline-alkaline areas with inputs in 110 hectare, two biofloc, 3 units of Re-circulatory Aquaculture System (RAS), 9 units of transportation facilities (Refrigerated trucks, Insulated Truck, Three wheeler/Motorcycle with ice box), one Cold storage /ice plant, feed mills, etc. The

Government of Rajasthan has reported cage culture activities and fish culture in ponds have been supported in Jhalawar and Baran Districts under PMMSY.

In addition, a demonstration and training unit on Aquaculture farming practices at Churu district of Rajasthan has been approved with a total cost of Rs. 53.32 Lakh for benefit of local fishermen.

R AND D PROJECTS

1855. SHRI BIDYUT BARAN MAHATO:

SHRI DINESHBHAI MAKWANA:

SHRI ARUN GOVIL:

SHRI NABA CHARAN MAJHI:

Will the Minister of **STEEL** be pleased to state:

(a) the details of the priority areas of Meerut and Hapur for research and development in the steel sector;

(b) whether there are any collaborations with academic institutions or private companies for R and D projects, if so, the details thereof;

(c) whether there are any specific R and D projects aimed at reducing the carbon footprint of the steel industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a)and(b): Ministry of Steel is operating a R and D scheme viz. 'Promotion of Research and Development in Iron and Steel Sector' for providing financial assistance to reputed academic institutions, research laboratories and Indian Steel companies for carrying out research in the Iron and Steel sector. Preference is given to collaborative research by the stakeholders viz. steel companies in the public and private sector, CSIR laboratories and academic institutions. The thrust areas/priority areas of research covered under the scheme include research to develop innovative processes and technologies to address common issues faced by the steel sector such as improving efficiency, quality and productivities, utilisation of wastes, improving energy efficiency, reducing GHG emission, beneficiation of natural resources etc.

(c)and(d): There are 11 R & D projects under Ministry of Steel's R & D scheme which aim to reduce the carbon footprint of the steel industry. Details of these R & D projects are provided in the enclosed **Statement.**

STATEMENT

Details of R&D projects under Ministry of Steel's R&D scheme which aim to reduce the carbon footprint of the steel industry

S. No	Project Name	Implementing Agency
1	Melting and Refining behaviour of gas based DRI and hydrogen based DRI	IIT Bombay
2	A comparative study on the controlling mechanisms during reduction of iron oxides with CO and hydrogen – Impact on decarbonisation of iron and steel manufacturing	IIT Bombay
3	Assessment of Design and Operating parameters using Process Simulation for Hydrogen Based DRI Production in: (1) a Continuous Vertical Shaft Reactor (2) a Vertical Batch Reactor	IIT Bombay and IIT Bhubaneswar
4	Investigation on coal-biomass blends as reductant and fuel in rotary kiln DRI making towards CO2 mitigation	IIT Hyderabad
5	A laboratory/ pilot scale set up to optimize the process parameters for producing DRI with varying H2 and CO ratio along with 3D Multiphysics modelling of DRI shaft reactor	IIT Kharagpur
6	Decarbonization of DRI process in rotary kiln using hydrogen as reductant	IIT Roorkee

7	Designing a sustainable, low-energy consuming, and modular CO2 capture and mineralization technology	IIT Bombay
8	Developing facile electrocatalytic CO2 to CO conversion technology	IIT Bombay
9	Large-scale electrocatalytic conversion of CO2 to CO and its further valorization	IIT Bombay
10	Development of Solid Oxide Electrolyzer Cell and Short Stack for Blast Furnace Top Gas Utilization to Reduce CO2 Footprint in the Iron Making Process	CSIR, CGCRI Kolkata
11	Simultaneous removal of CO2, SOxand NOx from flue gas and their catalytic conversion into fuels and value added fertilizers	CSIR, IMMT Bhubaneswar

SOIL FERTILITY MAPPING

1856. DR. AMOL RAMSING KOLHE:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI NILESH DNYANDEV LANKE:

SHRI AMAR SHARADRAO KALE:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRI SANJAY DINA PATIL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has undertaken any initiatives for Soil Fertility Mapping, if so, the details of the schemes and programs launched for mapping soil fertility in the country;

(b) the number of districts covered under soil fertility mapping so far in the State of Maharashtra;

(c) the manner in which this initiative is expected to benefit farmers in improving agricultural productivity;

(d) whether the Government has integrated geospatial technology, remote sensing, and AI-based tools in Soil Fertility Mapping, if so, the details of the technological interventions used in soil health assessment;

(e) whether the soil fertility data is made available to farmers in an accessible format and if so, the details thereof along with the challenges faced in implementing Soil Fertility Mapping in remote and hilly areas;

(f) whether soil degradation and nutrient deficiencies have been identified through mapping, and if so, the key findings;

(g) the impact of Soil Fertility Mapping on reducing excessive chemical fertilizer use; and

(h) the future plans for expanding soil fertility mapping across all agricultural zones in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Soil and Land Use Survey of India (SLUSI), under Department of Agriculture and Farmers Welfare is generating of district/village-wise digital soil fertility maps through geo-spatial techniques using Soil Health Card (SHC) data. Soil Health Cards are generated under Soil Health and Fertility Scheme of Government of India. Soil Health and Fertility Scheme assists states in promoting Integrated Nutrient Management (INM) through judicious use of chemical fertilizers including secondary and micro nutrients, in conjunction with organic manures and bio-fertilizers for improving soil health and its productivity. Soil samples are processed following standard procedures and analyzed for various parameters viz, pH, electrical conductivity (EC), Organic Carbon, available Nitrogen, Phosphorus, Potassium, Sulphur and micronutrients (Zinc, Copper, Iron, Manganese and Boron). SHC provides information to farmers on soil nutrient status (low, medium and high) and recommendation on appropriate dosage of nutrients to be applied for improving soil health.

(b): Soil fertility maps for 351 villages spread across 34 districts of Maharashtra has been generated.

(c): Soil Fertility Maps provide detailed spatial information about the nutrient composition and health of the soil. It helps farmers in application of fertilizers and soil amendments judiciously, reducing the risk of overuse or underuse. It enhances economic outcomes for farmers, as they are able to maximize their returns with less input, thus increasing overall profitability.

(d): Geospatial techniques, including remote sensing and AI based tools, are used in Soil Fertility Mapping. The SHC soil sampling point is geo-coded using GPS, the sample is assigned a unique QR Code, and this QR code is retained during analysis in soil testing labs.

(e): Soil Fertility data in the form of SHCs is made available to farmers. Farmers can download SHC from the portal by entering registered mobile number. Challenges like logistical, technical, and physical infrastructure barriers are there in remote and hilly areas for soil fertility mapping. Presently use of Village Level Soil Testing labs and mini labs in hilly and remote area are addressing these challenges.

(f): Soil degradation and nutrient deficiencies have been identified through comprehensive mapping efforts using soil survey and soil health card data. Through SHC farmers are advised for balanced use of fertilizer to overcome the nutrient deficiencies.

(g) and (h): Soil fertility mapping is an essential tool which provides precise, location specific data on the nutrient and soil health status. The soil fertility maps enable farmers to identify areas with nutrient deficiencies or surpluses, allowing for

targeted fertilizer application customized to the specific needs. Mapping the availability of nutrients in the soil, farmers can avoid the indiscriminate use of fertilizers, ensuring appropriate usage. The Scheme is available to all States and UTs.

वस्त्र उद्योग के लिए नई योजना

1857. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे कि:

(क) वस्त्र उद्योग को बढ़ावा देने के लिए सरकार द्वारा तैयार की गई नई योजनाओं और नीतियों का ब्यौरा क्या है;

(ख) प्रधानमंत्री मेगा एकीकृत वस्त्र क्षेत्र और परिधान (पीएम-मित्र) योजना की वर्तमान स्थिति क्या है और इसके तहत कितने रोजगार सृजित हुए हैं;

(ग) विशेषकर महाराष्ट्र सहित तत्संबंधी राज्यवार ब्यौरा क्या है;

(घ) क्या सरकार कारीगरों और हथकरघा श्रमिकों के संरक्षण और लाभ के लिए कोई नई योजना लाने पर विचार कर रही है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क): भारत सरकार पूरे भारत में वस्त्र क्षेत्र को बढ़ावा देने के उद्देश्य से विभिन्न योजनाएं/पहलें लागू कर रही है। प्रमुख योजनाओं/पहलों में पीएम मेगा एकीकृत वस्त्र क्षेत्र एवं अपैरल (पीएम मित्र) पार्क योजना, जिसका उद्देश्य एक आधुनिक, एकीकृत बड़े पैमाने पर, विश्व स्तरीय औद्योगिक इको सिस्टम बनाना है, जो निवेश आकर्षित करने और रोजगार को बढ़ावा देने में मदद करेगा; बड़े पैमाने पर विनिर्माण

को बढ़ावा देने और प्रतिस्पर्धात्मकता बढ़ाने के लिए मानव निर्मित फाइबर और परिधान, और तकनीकी वस्त्रों पर ध्यान केंद्रित करने वाली उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना; अनुसंधान नवाचार और विकास, संवर्धन और बाजार विकास, कौशल और निर्यात संवर्धन पर ध्यान केंद्रित करने वाला राष्ट्रीय तकनीकी वस्त्र मिशन; मांग आधारित, रोजगार उन्मुख, कौशल कार्यक्रम प्रदान करने के उद्देश्य से वस्त्र क्षेत्र में क्षमता निर्माण के लिए समर्थ- योजना; बेंचमार्क वस्त्र मशीनरी में पात्र निवेश के लिए पूंजी निवेश सब्सिडी के माध्यम से प्रौद्योगिकी उन्नयन और आधुनिकीकरण को प्रोत्साहित करने के लिए एटीयूएफएस; हथकरघा और हस्तशिल्प क्षेत्रों आदि के लिए एंड टू एंड सहायता के लिए राष्ट्रीय हथकरघा विकास कार्यक्रम और राष्ट्रीय हस्तशिल्प विकास कार्यक्रम शामिल है।

(ख) और (ग): भारत सरकार ने देश को वस्त्र विनिर्माण और निर्यात के लिए एक वैश्विक केंद्र बनाने के लिए, 2027-28 तक सात वर्षों की अवधि के लिए 4,445 करोड़ रुपये के परिव्यय के साथ प्लग एंड प्ले सुविधा सहित विश्व स्तरीय अवसंरचना के साथ ग्रीनफील्ड/ब्राउनफील्ड साइटों में 7 (सात) पीएम मेगा एकीकृत वस्त्र क्षेत्र और अपैरल (पीएम मित्र) पार्क स्थापित करने को मंजूरी दी है। सरकार ने पीएम मित्र पार्क स्थापित करने के लिए 7 साइटों अर्थात तमिलनाडु (विरुद्धनगर), तेलंगाना (वारंगल), गुजरात (नवसारी), कर्नाटक (कलबुर्गी), मध्य प्रदेश (धार), उत्तर प्रदेश (लखनऊ/हरदोई) और महाराष्ट्र (अमरावती) को अंतिम रूप दिया है। ये पार्क वस्त्र उद्योग को वैश्विक रूप से प्रतिस्पर्धी बनने, बड़े निवेश को आकर्षित करने और रोजगार सृजन को बढ़ावा देने में सक्षम बनाएंगे।

(घ) और (ङ): सरकार हथकरघा क्षेत्र को बढ़ावा देने तथा देश भर में हथकरघा कामगारों के कल्याण एवं लाभ के लिए राष्ट्रीय हथकरघा विकास कार्यक्रम और कच्ची सामग्री आपूर्ति योजना चला रही है। योजनाओं के अंतर्गत, पात्र हथकरघा एजेंसियों/कामगारों को कच्ची सामग्री, उन्नत करघे एवं सहायक उपकरण की खरीद, सोलर लाइट यूनिट, वर्कशेड निर्माण, उत्पाद विविधीकरण एवं डिजाइन नवाचार, तकनीकी एवं साझा अवसंरचना, घरेलू/विदेशी बाजारों में हथकरघा उत्पादों के विपणन, बुनकरों की मुद्रा

योजना के अंतर्गत रियायती ऋण और सामाजिक सुरक्षा आदि के लिए वित्तीय सहायता प्रदान की जाती है।

इसके अलावा, विकास आयुक्त (हस्तशिल्प) का कार्यालय देश भर में हस्तशिल्प क्षेत्र के समग्र विकास एवं संवर्धन के लिए राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) और व्यापक हस्तशिल्प क्लस्टर विकास योजना (सीएचसीडीएस) नामक दो योजनाओं को क्रियान्वित करता है। इन योजनाओं के अंतर्गतआवश्यकता आधारित सहायताविपणन कार्यक्रमों, कौशल विकास, क्लस्टर विकास, उत्पादक कंपनियों के गठन, कारीगरों को प्रत्यक्ष लाभ, अवसंरचना और प्रौद्योगिकी सहायता, अनुसंधान और विकास सहायता आदि के माध्यम से कारीगरों के लिए एंड टू एंड सहायता प्रदान की जाती है, जिनसे पूरे देश में कारीगरों को लाभ मिल रहा है।

COMPREHENSIVE PROGRAMME FOR VEGETABLES AND FRUITS

1858. SHRI SURESH KUMAR SHETKAR:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

SHRIMATI D. K. ARUNA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state;

(a) whether the Government is aware that our people are increasingly becoming aware of their nutritional needs and it is a sign of healthier society and rising income levels;

(b) whether the consumption of vegetables, fruits and shree-anna is increasing significantly and also a comprehensive programme to promote production, efficient supplies, processing, and remunerative prices for farmers will be launched in partnership with States and appropriate institutional mechanisms for implementation and participation of farmer producer organizations and cooperatives will be set up in the States and also working out a Comprehensive Programme for Vegetables and Fruits; and

(c) if so, the details thereof and progress made along with funds sanctioned and spent, district/State-wise including Telangana, Andhra Pradesh, Madhya Pradesh, Rajasthan and Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a)to(c):As per Household Consumption Expenditure Survey (HCES) 2023-24, percentage share of cereals (including Shree anna), vegetables and fruits in total food expenditure has increased from HCES 2022-23 as given below:

Commodity	2023-24		2022-23	
	Rural	Urban	Rural	Urban
Cereals (including Shree anna)	10.61	9.48	10.6	9.3
Vegetables	12.82	10.38	11.6	9.7
Fruits	8.18	9.77	8.0	9.7

Government of India is implementing various measures / schemes to promote production, ensure efficient supplies, processing, and provide remunerative prices for farmers including fruits and vegetables. These include:

1. Mission for Integrated Development of Horticulture (MIDH)
2. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
3. National Bee Keeping and Honey Mission (NBHM)
4. Crop Diversification Programme (CDP)
5. Agroforestry
6. National Food Security and Nutrition Mission (NFSNM)
7. National Mission on Edible Oils (NMEO)-Oil Palm
8. National Mission on Edible Oils (NMEO)-Oilseeds
9. National Mission for Sustainable Agriculture (NMSA)
10. National Mission on Natural Faming (NMNF)
11. Paramparagat Krishi Vikas Yojana (PKVY)
12. Soil Health and Fertility (SH and F)
13. Rainfed Area Development (RAD)
14. Sub-Mission on Agriculture Extension (SMAE)
15. Sub-Mission on Seed and Planting Material (SMSP)
16. National Bamboo Mission
17. Mission Organic Value Chain Development for North Eastern Region

18.Per Drop More crop (PDMC)

19.Integrated Scheme for Agriculture Marketing (ISAM)

20.Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)

21.Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)

22.Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)

23.Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)

24.Modified Interest Subvention Scheme (MISS)

25.Agriculture Infrastructure Fund (AIF)

26.Namo Drone Didi

27.Agri Fund for Start-Ups and Rural Enterprises (AgriSURE)

28.Sub-Mission on Agriculture Mechanization (SMAM)

29.Digital Agriculture Mission

30.Pradhan Mantri Kisan Sampada Yojana (PMKSY)

31.Prime Minister Formalization of Micro Food Processing Enterprises (PMFME)

पेट्रोल/डीजल पंपों और एलपीजी डिस्ट्रीब्यूटरशिप के लिए पीएसीएस

1859. श्री प्रदीप कुमार सिंहः

डॉ. निशिकान्त दुबेः

श्री प्रवीण पटेलः

श्री आलोक शर्माः

श्री रवीन्द्र शुक्ला उर्फ रवि किशनः

श्रीमती अपराजिता सारंगीः

श्री नव चरण माझीः

श्री गजेन्द्र सिंह पटेलः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) प्राथमिक कृषि सहकारी ऋण समितियों (पीएसीएस) के पेट्रोल/डीजल पंपों और एलपीजी वितरण एजेंसियों के लिए आवेदन प्रक्रिया में तेजी लाने के लिए क्या उपाय किए जा रहे हैं;

(ख) क्या ग्रामीण और आर्थिक रूप से कमजोर क्षेत्रों में पीएसीएस की भागीदारी को प्रोत्साहित करने के लिए पात्रता मानदंडों में कोई छूट दी गई है;

(ग) पीएसीएस को ईंधन स्टेशन स्थापित करने और संचालित करने के लिए भूमि और भंडारण सुविधाओं सहित आवश्यक बुनियादी ढांचे तक पहुंच सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं; और

(घ) पीएसीएस को पेट्रोल/डीजल पंपों और एलपीजी वितरण एजेंसियों को संचालित करने की अनुमति देने से किसानों और ग्रामीण समुदायों को क्या लाभ होगा?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क)और (ख): जी हां, मान्यवर । सरकार ने प्राथमिक कृषि क्रेडिट समितियों (PACS) को खुदरा पेट्रोल/डीज़ल आउटलेट और एलपीजी डिस्ट्रीब्यूटरशिप के प्रचालन की अनुमति प्रदान कर दी है। खुदरा पेट्रोल/डीज़ल डीलरशिप के लिए कंबाइंड कैटेगरी 2 और एलपीजी डिस्ट्रीब्यूटरशिप के लिए कंबाइंड कैटेगरी, जिसके अंतर्गत 1% आरक्षण प्रदान किया जाता है, में पैक्स को प्राथमिकता देने के लिए

पेट्रोलियम और प्राकृतिक गैस मंत्रालय ने अपने दिशानिर्देशों में संशोधन किया है। इसके अलावा, पैक्स को अपने थोक उपभोक्ता पंप को खुदरा आउटलेट में रूपांतरित करने के लिए भी वन-टाइम विकल्प दिया गया है जिसके लिए पेट्रोलियम और प्राकृतिक गैस मंत्रालय ने विस्तृत दिशानिर्देश जारी किए हैं।

खुदरा पेट्रोल/डीज़ल आउटलेट और एलपीजी डिस्ट्रीब्यूटरशिप के लिए तेल विपणन कंपनियों (OMCs) द्वारा जारी विज्ञापनों पर पैक्स ऑनलाइन आवेदन कर सकते हैं जो आवेदन की प्रकिया को आसान बनाती है। आवेदन प्रक्रिया में तेजी लाने और पूरी प्रक्रिया की पूर्णता सुनिश्चित करने के लिए राज्यों/संघ राज्यक्षेत्रों और तेल विपणन कंपनियों (OMCs) के साथ नियमित समीक्षा बैठकें की जाती हैं।

(ग): दिशानिर्देशों में उल्लिखित पात्रता मानदंड के अनुसार पैक्स को खुदरा पेट्रोल/डीजल आउटलेट और एलपीजी डिस्ट्रीब्यूटरशिप के प्रचालन के लिए पंजीकरण, भूमि की उपलब्धता और वित्तीय स्थिति से संबंधित दस्तावेज प्रस्तुत करना अनिवार्य है। तदनुसार, इन शर्तों को पूरा करने वाले पैक्स पर तेल विपणन कंपनियों (OMCs) द्वारा चयन हेतु विचार किया जाता है।

(घ): पैक्स को पेट्रोल/डीज़ल आउटलेट और एलपीजी वितरण एजेंसियों के प्रचालन की अनुमति प्रदान करने से किसानों और ग्रामीण समुदायों को कई लाभ मिलते हैं। इस पहल का लक्ष्य सुदूर क्षेत्रों में इंधन की उपलब्धता बढ़ाकर कृषि यंत्रों के लिए इंधन की समयबद्ध उपलब्धता सुनिश्चित करना है और फलत:, किसानों के लिए प्रचालनात्मक विलंबता और लागत को घटाना है। पैक्स द्वारा संचालित एलपीजी डिस्ट्रीब्यूटरशिप का लक्ष्य ग्रामीण घरों को किफायती और सुलभ रसोई गैस प्रदान कर उनके जीवनयापन के स्तरों में सुधार लाना है। इसके अतिरिक्त, ये व्यवसाय पैक्स के लिए राजस्व के नए स्रोतों का सृजन करेंगे और ग्रामीण क्षेत्रों में रोजगार के अवसरों का सृजन कर उन्हें वित्तीय रूप से आत्मनिर्भर बनाएंगे। यह पहल ग्रामीण आर्थिक विकास की ओर एक महत्वपूर्ण कदम है जो ग्रामीण आजीविका और अवसंरचना को बेहतर बनाने में सहकारी समितियों की भूमिका को सशक्त करती है।

REFUND OF INVESTORS' MONEY IN COOPERATIVE SOCIETIES INCLUDING SAHARA GROUP

1860. DR. ANAND KUMAR GOND:

SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

SHRI ARVIND GANPAT SAWANT:

Will the Ministry of **COOPERATION** be pleased to state:

(a) the number of Accounts holders of Sahara India in the Country and the total amount deposited in these accounts;

(b) Whether lakhs of investors have lost their hard-earned money due to large scale investments made in various groups of Co-operative societies including Sahara Group;

(c) the details of the total estimated loss suffered so far by the investors in such investments particularly in Sahara Group;

(d) whether the Government has taken any steps or proposes any action plan for refund of the said investment to the victims, if so, the details thereof and the time limit for refund of the entire amount;

(e) the quantum of money and the number of investors who have been got refund of their deposited money; and

(f) whether any portal has been created for refunding the said investment of the poor depositors and if so, the details thereof;

(g) the reasons for consumers not being able to log-in to the portal and the steps taken by the Government to improve the said portal and to ensure refund of the people's money?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) to (c) As provided by the 04 Sahara Group of Cooperative Societies the total number of depositors are 5.42 lakhs and total amount deposited is Rs 1,13,504 Crores as on 31.03.2023. Large number of complaints are there regarding non-payment of the deposits.

(d) to (g): In an Interlocutory Application filed by the Ministry of Cooperation in WP (C) No.191/2022 (Pinak Pani Mohanty vs UoIandors.), the Hon'ble Supreme Court on 29.03.2023 inter alia ordered that:

"(i) Out of the total amount of Rs. 24,979.67 Crores lying in the "Sahara-SEBI Refund Account", Rs. 5000 Crores be transferred to the Central Registrar of Cooperative Societies, who, in turn, shall disburse the same against the legitimate dues of the depositors of the Sahara Group of Cooperative Societies, which shall be paid to the genuine depositors in the most transparent manner and on proper identification and on submitting proof of their deposits and proof of their claims and to be deposited in their respective bank accounts directly.

(ii) The disbursement shall be supervised and monitored by Justice R. Subhash Reddy, Former Judge of this Court with the able assistance of Shri Gaurav Agarwal, learned Advocate, who is appointed as Amicus Curiae to assist Justice R. Subhash Reddy as well as the Central Registrar of Cooperative Societies in disbursing the amount to the genuine depositors of the Sahara Group of Cooperative Societies. The manner and modalities for making the payment is to be worked out by the Central Registrar of Cooperative Societies in consultation with Justice R. Subhash Reddy, Former Judge of this Court and Shri Gaurav Agarwal, learned Advocate."

In compliance of the Hon'ble Supreme Court's Order dated 29.03.2023, an Online Portal "CRCS-Sahara refund portal" https://mocrefund.crcs.gov.in has been launched on 18.07.2023 for submission of claims by the genuine depositors of four Multi-State Cooperative Societies of Sahara Group, namely; Sahara Credit Cooperative Society Ltd., Lucknow, Saharayn Universal Multipurpose Society Ltd., Bhopal, Humara India Credit Cooperative Society Ltd., Kolkata and Stars Multipurpose Cooperative Society Ltd., Hyderabad for refund of their legitimate deposits. Entire process of disbursement is digital and paperless and is being carried out under the supervision and monitoring of Justice R. Subhash Reddy, Former Judge of Hon'ble Supreme Court with the assistance of Shri Gaurav Agrawal, Amicus Curiae.

Applications received on the Portal are being processed in transparent manner, on proper identification and on submitting proof of their identity and deposits. Presently, payment only upto Rs.50,000/- is being disbursed to each genuine depositor of the Sahara Group of Cooperative Societies against verified claims through Aadhaar seeded Bank account. The Hon'ble Supreme Court has granted the extension for disbursement of refund to the Sahara depositors upto 31.12.2025.

Further, in case of any deficiency found in the application of the depositor on the portal, deficiencies are being conveyed to them for re-submission of their application through the re-submission portal already launched on 15.11.2023.

An amount of Rs.2,314.20 Crore has been released to 12,97,111 depositors of Sahara Group of Cooperative Societies as on 28.02.2025.

आदर्श क्रेडिट को-ऑपरेटिव सोसाइटी

1861. श्री दामोदर अग्रवालः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को आदर्श क्रेडिट को-ऑपरेटिव सोसाइटी में फंसे निवेशकों की संख्या के बारे में कोई जानकारी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) इस संबंध में मूल्यांकन और भुगतान हेतु नियुक्त परिसमापक द्वारा अब तक क्या कार्रवाई की गई है;

(ग) क्या निवेशकों को शीघ्रातिशीघ्र भुगतान करने के लिए उक्त सोसायटी की परिसंपत्तियों की बिक्री हेतु कोई समयबद्ध कार्यक्रम बनाया गया है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) यदि नहीं, तो निवेशकों को भुगतान करने के लिए सरकार की क्या योजना है और उक्त भुगतान कब तक किए जाने की संभावना है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क):आदर्श क्रेडिट कोऑपरेटिव सोसाइटी लि. (ACCSL)में लगभग 18.49 लाख जमाकर्ता हैं।

(ख) से (ङ): वर्तमान में परिसमापक, ACCSLके नियंत्रणाधीन कोई आस्ति नहीं है। बैंक खाते सहित सोसायटी की सभी आस्तियों/संपत्तियों को आयकर प्राधिकरण, प्रवर्तन निदेशालय (ED), गंभीर कपट अन्वेषण कार्यालय (SFIO) और स्पेशल ऑपरेशंस ग्रुप (SOG) राजस्थान द्वारा अवरोधित किया गया है। परिसमापक, ACCSLनेविशेष न्यायालय (पीएमएलए),जयपुर के समक्ष प्रवर्तन निदेशालय द्वारा कुर्क संपत्तियों के प्रत्यास्थापन और एनसीएलटी प्रधानपीठ के समक्ष SFIO द्वारा कुर्क संपत्तियों को परिसमापक के पक्ष में विमुक्त करने के लिए याचिकाएं दायर की है। परिसमापक द्वारा ITAT-जोधपुर के समक्ष 3400 करोड़ रुपये की आयकर मांग के विरुद्ध एक अपील दायर की गई है।

PRIVATIZATION OF NIRDPR

1862. SHRI ASADUDDIN OWAISI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government is considering the privatization of the National Institute of Rural Development and Panchayati Raj (NIRDPR), Hyderabad;

(b) if so, the details thereof including its rationale and current status;

(c) whether the Government has assessed the impact of such privatization on NIRDPR's role in rural development, research, and capacity building;

(d) the number of employees and pensioners currently associated with NIRDPR and the measures being considered for their welfare in case of privatization; and

(e) whether consultations have been held with stakeholders, including employees, researchers and rural development experts, before taking a decision and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b): Based on the recommendations of the Department of Expenditure (DoE), a proposal is under consideration for the gradual disengagement of NIRD and PR from the Ministry of Rural Development (MoRD) in terms of financial support and administrative control to make it financially independent for exploring self-sustaining revenue streams. This disengagement aims to transform NIRD and PR into a Center of Excellence/Deemed University engaged in training and research.

(c) to (e) : Evaluation Study was done by Administrative Staff College of India (ASCI), Hyderabad. As on date, there are 221 employees and 331 pensioners in NIRDandPR. Further, the process for preparation of Draft Cabinet Note (DCN)

seeking disengagement of NIRDandPR from MoRD follows a consultative approach, involving Inter-Ministerial consultations, NIRDPR's Executive Council meetings and stake holders discussions etc.

CONSTITUTION OF LOCAL SELF-GOVERNMENT INSTITUTIONS

1863. SHRI MOHMAD HANEEFA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details of the delimitation exercise of constituencies of Panchayati Raj Institutions (PRIs) being carried out in the Union Territory of Ladakh along with the timeline of its completion;

(b) whether any complaints regarding delimitation of constituencies of local self-Government institutions in the UT of Ladakh have been received by the Union Government;

(c) if so, the details thereof along with the details of action proposed/taken by the Government in this regard; and

(d) whether the Government has set any timeline by which elections to the Panchayati Raj Institutions will be held and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) The Union Territory (UT) of Ladakh has informed that the authority for the delimitation of Panchayats rests with the State Election Commission, UT of Ladakh as per section 36(D) (cc) of the Jammu and Kashmir Panchayati Raj Act, 1989. The last delimitation for the constituencies of the Panchayati Raj Institutions was carried out in 2017 on the basis of 2011 census and since then the delimitation exercise has not been carried out in the UT of Ladakh since no new Census data was published.

(b)No Sir.

(c)Does not arise.

(d)"Panchayat", being "Local Government", is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243E(1) of the Constitution of India provides holding of elections to the Panchayats every five years. Further Article 243E(3) of the Constitution states that elections to constitute a Panchayat shall be completed before the expiry of its duration of five years or before the expiration of a period of six months from the date of its dissolution. Therefore, the timely holding of Panchayat elections in a State/UT is a Constitutional requirement. Accordingly, the States/UTs conduct elections to the Panchayats. As per information received from UT of Ladakh, the last elections for the Panchayats were held in December 2018. Further, this Ministry also sends

advisories to the States/UTs, from time to time, to hold the panchayat elections on time. Such latest advisory has been sent to the UT of Ladakh on 18.12.2024.

IMPACT OF TARIFFS IMPOSED BY US ON EXPORT

1864. **SHRI K. SUDHAKARAN:**

SUSHRI SAYANI GHOSH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of share of total exports that are directed to the United States, sector-wise;

(b) whether the Government has assessed/estimated impact of the reciprocal tariffs imposed by the Government of the United States of America on Indian exports during the month of February 2025, particularly on sectors such as chemicals, metal products, jewellery, automobiles, pharmaceuticals and agriculture/food products;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government is of the view that the reciprocal tariffs imposed by the USA will reduce India's overall export volume and revenue in the above mentioned sectors and if so, the details thereof and if not, the reasons therefor;

(e) the details of steps taken to compensate the loss of revenue;

(f) whether the Government has informed any objection on the issue and if so, the details thereof;

(g) the details of measures being considered by the Government to mitigate the adverse effects on Indian industries, including negotiations for a trade deal; and

(h) whether the Government is working on diversifying India's export markets to reduce dependence on the US and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) Details of sector wise exports that are directed to United States for the year 2023-24 are enclosed at **Statement**.

(b) to (g) The U.S. has issued Memorandum on Reciprocal Trade and Tariffs on February 13, 2025, wherein the Secretary of Commerce and United States Trade Representative are to take necessary actions to investigate harm to U.S. from any non-reciprocal trade arrangements adopted by trading partners and provide a report with detailed proposed remedies for each trading partner, based on which, US action against relevant trading partner could, thereafter be undertaken under any of the relevant US legislations. As on date, reciprocal tariffs have not been applied by U.S. on India.

The Government of India continues to engage with the Government of United States to achieve enhancement and broadening of bilateral trade ties in a mutually beneficial and fair manner. Both nations released a joint statement on February 13, 2025, reaffirming their commitment to deepening economic ties. Under the ambitious "Mission 500", both countries aim to more than double US-India trade to USD 500 billion by 2030 to be achieved by deepening the trade relationship across multiple sectors. Both countries plan to negotiate a mutually beneficial, multi-sector Bilateral Trade Agreement. Both countries would focus on increasing market access, reducing tariff and non-tariff barriers, and enhancing supply chain integration.

(h) This is an ongoing exercise and Indian exporters are working towards diversifying trade basket and export destinations.

STATEMENT

Details of sector wise exports that are directed to United States for the year 2023-24

(Values in USD million)

S.No.	Commodity	India's Export to USA in 2023-24	USA's share in India's Exports in 2023-24 (%)
1	Carpet	824.71	59.11
2	Cashew	8.06	2.38
3	Ceramic Products and Glassware	625.11	14.61
4	Cereal Preparations and Miscellaneous Processed Item	442.72	15.52

5	Coffee	64.68	5.03
6	Cotton Yarn/Fabs. /Madeups, Handloom Products Etc.	2980.86	25.51
7	Drugs And Pharmaceuticals	8731.44	31.35
8	Electronic Goods	10047.76	34.50
9	Engineering Goods	17624.33	16.12
10	Fruits And Vegetables	299.19	8.17
11	Gems And Jewellery	9907.23	30.29
12	Handicrafts Excl. Hand Made Carpet	711.96	39.50
13	Iron Ore	0.01	0.00
14	Jute Mfg. Including Floor Covering	78.84	23.27
15	Leather And Leather Manufactures	835.52	19.51
16	Man-Made Yarn/Fabs. /Madeups Etc.	706.95	15.11
17	Marine Products	2499.02	33.90
18	Meat, Dairy and Poultry Products	180.27	3.98
19	Mica, Coal and Other Ores, Minerals Including Process	472.86	10.10
20	Oil Meals	17.65	1.03
21	Oil Seeds	58.83	4.09
22	Organic And Inorganic Chemicals	3895.23	13.26
23	Other Cereals	4.50	0.87
24	Others	3240.85	13.38
25	Petroleum Products	5830.05	6.93
26	Plastic And Linoleum	1668.88	20.62
27	Rice	350.14	3.36
28	Rmg Of All Textiles	4719.04	32.47
29	Spices	572.46	13.47
30	Tea	77.62	9.40
31	Tobacco	46.32	3.20
	Total	**77523.12**	**17.74**

Source: DGCIS

APP-BASED ATTENDANCE SYSTEM

1865. SHRI SHAFI PARAMBIL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government is aware of the protest of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) beneficiaries against the faulty and complicated app-based attendance system and if so, the details thereof;

(b) whether the Government has initiated any steps to correct the quality and implementation issues related to the app-based attendance system;

(c) if so, the steps taken to correct the faulty attendance system; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d): In order to ensure transparency and accountability in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), the Ministry has decided that States/UTs shall ensure capturing of attendance at the worksite through National Mobile Monitoring System (NMMS) App with two-time stamped, geo-tagged photographs of the workers in a day for all the works (except Individual Beneficiary Work) through NMMS w.e.f 1st January, 2023.

Further, in order to avoid any inconvenience to the workers due to NMMS, it has been decided that in case any worksite is not located in network covered area or attendance could not be uploaded due to any other network issue then attendance can be captured in offline mode and can be uploaded once the device comes into network covered area. In case of exceptional circumstances owing to which attendance could not be uploaded, the provision for exemption also exists which has been further decentralized to the level of Block administration.

In order to make the NMMS App more robust and user friendly, new enhancements have been done such as the provision of Eye blink facility, Head Count facility, Mate id mapping with Muster roll and relaxation in proximity range in linear types of community works (permissible) etc. in the existing version of the NMMS application. These initiatives help in resolving the issues raised by the States/UTs relating to NMMS App.

Further, as and when any request is received from the States/UTs, the Ministry has been providing training to ensure smooth transitioning to NMMS app. The technical issues being faced by States/UTs are taken up with Ministry on a real-time basis which in turn makes effort to resolve the same in a time bound manner. The new suggestions made by the States/UTs are being incorporated after analyzing their feasibility.

The implementation of the NMMS application has significantly improved the attendance management system and the overall efficiency of the process. The

attendance captured through the NMMS application for FY 2024-25 stands at 95.21% in the 1st Fortnight and 96.37% in the 2nd Fortnight to date. NMMS boosts the credibility of attendance data and fosters trust in the overall process.

As NMMS application enables the generation of FTOs on the same day, it has also immensely helped in timely payment of wages.

DISEASE AMONG CATTLE

1866. SHRI KIRTI AZAD:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a)whether any Standard Operating Procedure (SOP) has been adopted to be followed in the event of an outbreak of any disease among domesticated animals to curb the spread, if so, the details thereof;

(b)whether any efforts has been taken to increase disease surveillance among cattle, if so, the details thereof; and

(c)the measures taken by the Government to enhance treatment and diagnostic infrastructure, along with capacity building initiatives for animal health professionals, to comprehensively address animal pandemics during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) Yes. the details of Standard Operating Procedure (SOP) in the event of an outbreak of diseases are as follows;

(i) Department of Animal Husbandryand Dairying has formulated and circulated the National Action Plans (NAPs) foridentification and notification of the affected area, isolation of affected animals and implementation of biosecurity measures, restriction on movement of livestock etc. to undertake the control measures during disease outbreak

(ii) The Crisis Management Plan (CMP) has been developed for Livestock diseases in managing and responding to animal disease outbreaks, ensuring swift containment and mitigation.

(iii) ‘Standard Veterinary Treatment Guidelines (SVTGs) has been formulated by the Department for best practices in veterinary care to enhance livestock health and disease control.

(b) Yes. Department provides financialsupport to all States and Union Territoriesincluding Regional Disease Diagnostic Laboratories and laboratories of Indian Council of Agricultural Research under Livestock Health Disease Control programme (LHDCP) scheme for sero-surveillance,sero-monitoring, training and capacity building.

State-wise sampling plan has been prepared and 100% Central assistance is provided to Indian Council of Agricultural Institutes (ICAR) like ICAR-NIFMD Bhubaneswar, ICAR-IVRI, Bengaluru and ICAR - NIVEDI, Bengaluru for carrying out sero-surveillance, sero-monitoring including confirmation of doubtful cases, training of laboratory personnel and other related activities. Accordingly regular sero-surveillance is being done on diseases covered under National Disease Control Programme (NADCP).

(c)Department under LHDCP scheme provides financial support to States/UTs for establishment and strengthening of diagnostic infrastructure including "Continuing Veterinary Education (CVE)" to enhance skills and knowledge of the Veterinarians and Para Veterinarians. Department under Establishment and Strengthening of Veterinary Hospitals and Dispensaries-Mobile Veterinary Units (ESVHD-MVU), of LHDCP scheme provides financial support to the States/UTs for operation of Mobile Veterinary Units (MVUs) to provide diagnosis, treatment at farmer's doorstep. Presently, 4016 MVUs are operationalised across the country in 28 states.

Further, under Assistance to States for Control of Animal Disease (ASCAD) support is provided to State Biological Production Units (BPUs) for supplementing production of disease diagnostic kits/vaccines. Also 100% financial assistance is provided to States/UTs for activities under" Research and Innovation, publicity and awareness training and allied activities.

NATIONAL HANDLOOM DEVELOPMENT PROGRAMME

1867. SHRI B. K. PARTHASARATHI:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **TEXTILES** be pleased to state :

(a) the total number of handloom clusters identified and supported from the State of Andhra Pradesh under the National Handloom Development Programme till date, district-wise;

(b) the funds sanctioned/released to the identified handlooms under the National Handloom Development Programme in the State of Andhra Pradesh till date;

(c) the total number of proposals received and accepted under the Need based Special Infrastructure Projects of the said scheme from the State of Andhra Pradesh;

(d) whether the Government has received any proposals from the State of Andhra Pradesh under Small Cluster Development Programme (SCDP) under the said scheme; and

(e) if so, the details thereof including the proposals accepted and funds released for the same?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b): The Cluster Development Programme, a component of National Handloom Development Programme is under implementation since 2015-16 for

providing need based financial support through various interventions like upgraded looms and accessories, construction of worksheds, solar lighting units, product and design development etc., across the country including State of Andhra Pradesh. Under this scheme, handloom clusters/pockets are identified by the State Government based on the requirement of handloom workers and accordingly, proposals are submitted to Government of India for consideration. Financial support of Rs. 67.79 crore has been provided for 98 handloom clusters in the State of Andhra Pradesh from financial years 2015-16 to 2024-25 till 06.03.2025.

District-wise number of handloom clusters financially supported in the State of Andhra Pradesh from financial years 2015-16 to 2024-25 till 06.03.2025 is enclosed as **Statement**.

(c): Under Need based Special Infrastructure Projects, no complete proposal has been received from the State of Andhra Pradesh.

(d) and (e): During current financial year 2024-25 till 06.03.2025, total 10 proposals of Small Cluster Development Programme have been received from the State of Andhra Pradesh and funds of Rs. 2.32 crore has been sanctioned/released for the same.

STATEMENT

District-wise number of handloom clusters financially supported in the State of Andhra Pradesh from financial years 2015-16 to 2024-25 till 06.03.2025		
S. No.	**Name of District**	**Number of handloom clusters financially supported**
1	Anakapalli	01

2	Ananthapuram	06
3	Annamayya	04
4	Bapatla	01
5	Chittoor	03
6	Dr. B.R. Ambedkar Konaseema	02
7	East Godavari	07
8	Guntur	20
9	Kakinada	01
10	Krishna	06
11	Kurnool	02
12	**Parvathipuram Manyam**	02
13	Nandyal	01
14	Palnadu	01
15	Prakasam	16
16	Sri Potti Sriramulu Nellore	04
17	Srikakulam	05
18	Sri Sathya Sai	02
19	Tirupati	03
20	Vizianagaram	01
21	West Godavari	03
22	YSR Kadapa	07
	Total	**98**

ALLOCATION OF FUNDS TO KARNATAKA UNDER PMGSY

1868. SHRI YADUVEER WADIYAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state :

(a) the total funds allocated under Pradhan Mantri Gram SadakYojana (PMGSY), State-wise particularly in the State of Karnataka;

(b) the status of road connectivity projects in rural areas of Mysuru district, such as Hunsur, Periyapatna and Chamundeshwaritalukas under PMGSY;

(c) the steps being taken to ensure the maintenance of rural roads in Kodagu's hilly terrain; and

(d) whether the Government has any plan to improve last-mile connectivity to remote villages in Kodagu under PMGSY?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): The details of the total Central share of funds released by the Ministry under PMGSY, since inception (as on 06.03.2025), State-wise including Karnataka are given in the enclosed **Statement.**

(b): The District wise details of road work sanctioned, completed and the balance work are available at the programme website under PMGSY. The details of website is mentioned below:-

Omms.nic.in ⟶ progress monitoring ⟶physical progress ⟶ road wise list of projects

(c): Under PMGSY, maintenance of rural roads is the responsibility of the State/ UT Governments. The Ministry had issued guidelines for maintenance of roads constructed under the programme. Under PMGSY, roads are covered under a 5-year maintenance contract to be entered into along with a construction contract with the same contractor as per the Standard Bidding Document (SBD). Since the design life of PMGSY roads is ten years, the States have to undertake further five years of maintenance. A MoU has been signed with States/UTs to emphasize on maintenance of roads constructed under PMGSY. The Ministry has also

implemented e-MARG i.e. software module for maintenance payments to the contractor during the defect liability period. The post five-year construction module of eMARG incorporates initial rehabilitation, renewal, pre- renewal routine maintenance, post-renewal maintenance and emergency repair works, as required. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per cycle, from time to time.

In Kodagu district the works which are sanctioned under PMGSY are given below:

PMGSY	**Sanctioned**		**Completed**	
	No	**Length in kms**	**No**	**Length in kms**
I	47	169.90	47	169.90
II	8	40.07	8	40.11
III	13	83.84	13	82.95
Total	68	293.81	68	292.96

The State has informed that due maintenance of these roads is being undertaken.

(d): A total of 12 Particularly Vulnerable Tribal Groups (PVTG) habitations in Kodagu District of Karnataka have been sanctioned road connectivity under the Pradhan Mantri Janjati Aadivasi Nyaya Maha Abhiyan (PM-JANMAN), These roads

have been sanctioned for 13.19 Km length at a cost of Rs.11.84 crore. This new initiative aims at providing all-weather connectivity to these areas which will lead to their socio-economic development.

Also, The Union Cabinet on 11th September, 2024 has approved implementation of the Pradhan Mantri Gram Sadak Yojana - IV (PMGSY-IV) during FY 2024-25 to 2028-29. PMGSY-IV aims at providing new connectivity to eligible 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill Sates/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts as per Census 2011. The outlay of this scheme is Rs.70,125 crore. The guidelines have been circulated to all States/ UTs and the Central Government is providing required assistance to the States for submission of proposals under the scheme.

STATEMENT

Total Central funds released since inception under PMGSY, State-wise

(₹ in crore)

S.N.	State	Central Release
1	Andaman and Nicobar	38.66
2	Andhra Pradesh	6699.59
3	Arunachal Pradesh	9453.91
4	Assam	19672.44
5	Bihar	26533.72
6	Chattisgarh	12566.37
7	Goa	10.15

8	Gujarat	3844.18
9	Haryana	2513.05
10	Himachal Pradesh	7672.98
11	Jammu and Kashmir	12467.19
12	Jharkhand	9190.79
13	Karnataka	6082.81
14	Kerala	1872.25
15	Madhya Pradesh	24983.35
16	Maharashtra	9236.22
17	Manipur	4535.20
18	Meghalaya	2830.74
19	Mizoram	2474.97
20	Nagaland	1441.01
21	Odisha	24612.71
22	Puducherry	36.65
23	Punjab	3791.51
24	Rajasthan	14233.08
25	Sikkim	2308.20
26	Tamil Nadu	6497.62
27	Tripura	3511.89
28	Telangana	1763.08
29	Uttar Pradesh	21958.62
30	Uttarakhand	9319.82
31	West Bengal	12627.34
32	Ladakh	374.91
Total		**265155.00**

पीएमजीएसवाई के अंतर्गत सड़कों का पुनर्निर्माण और मरम्मत

1869. श्री संजय हरिभाऊ जाधव:

श्रीमती भारती पारधी:

श्री नारायण तातू राणे:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वित्तीय वर्षों के दौरान देश में प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत निर्मित सड़कों का राज्यवार ब्यौरा क्या है;

(ख) उक्त वित्तीय वर्षों के दौरान महाराष्ट्र के परभणी संसदीय निर्वाचन क्षेत्र में उक्त योजना के अंतर्गत सड़कों के पुनर्निर्माण और मरम्मत के लिए किए गए बजट प्रावधान का राज्यवार ब्यौरा क्या है;

(ग) उक्त अवधि के दौरान पीएमजीएसवाई-III के अंतर्गत उक्त निर्वाचन क्षेत्र में कितनी सड़कों का उन्नयन किया गया;

(घ) उक्त निर्वाचन क्षेत्र में उक्त प्रयोजनार्थ मध्य प्रदेश सहित राज्यवार कितनी-कितनी धनराशि आवंटित और जारी की गई है;

(ङ) उपर्युक्त निर्वाचन क्षेत्र में वर्ष 2025-2026 तक राज्यवार कितनी सड़कों का निर्माण कार्य पूरा कर लिए जाने की संभावना है और इस संबंध में क्या लक्ष्य निर्धारित किया गया है; और

(च) वर्ष 2024 तक महाराष्ट्र में कितनी सड़कों का निर्माण किया गया है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) पिछले पांच वित्तीय वर्षों के दौरान देश में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत निर्मित सड़कों का राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) 'ग्रामीण सड़क' राज्य का विषय है। प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के कार्यक्रम दिशा-निर्देशों के अनुसार, कार्यक्रम के तहत निर्मित सड़कों का पुनर्निर्माण और रखरखाव राज्य सरकारों की जिम्मेदारी है। चूंकि पीएमजीएसवाई ग्रामीण सड़कों के निर्माण के लिए एकबारगी सहायता कार्यक्रम है, इसलिए इसके तहत सड़कों के पुनर्निर्माण और मरम्मत के लिए कोई प्रावधान नहीं है।

राज्य द्वारा दी गई जानकारी के अनुसार, पिछले पांच वित्तीय वर्षों के दौरान परभणी संसदीय क्षेत्र में सड़कों के पुनर्निर्माण और मरम्मत के लिए 124.38 करोड़ रुपये की राशि उपलब्ध कराई गई और व्यय की गई।

(ग) मंत्रालय में पीएमजीएसवाई के कार्यान्वयन के संबंध में संसदीय निर्वाचन क्षेत्रवार ब्यौरा नहीं रखा जाता है। परभणी संसदीय निर्वाचन क्षेत्र में परभणी और जालना जिले शामिल हैं। उक्त अवधि के दौरान इन जिलों में पीएमजीएसवाई-III के तहत 102.57 किलोमीटर लंबाई की कुल 14 सड़कों का उन्नयन किया गया है।

(घ) पीएमजीएसवाई के कार्यान्वयन के लिए राज्यों/संघ राज्य क्षेत्रों को उनसे प्राप्त प्रस्तावों के आधार पर निधि जारी की जाती है, यह अन्य बातों के साथ-साथ, राज्य में चल रहे मौजूदा कार्यों, निष्पादन क्षमता और अप्रयुक्त निधियों पर निर्भर करती है। जिला स्तर पर कार्यक्रम कार्यान्वयन इकाइयों (पीआईयू) को आगे निधि जारी करने का काम संबंधित राज्य सरकारों द्वारा पीआईयू की उपयोग क्षमता के आधार पर किया जाता है। पिछले पांच वर्षों और वर्तमान वर्ष के दौरान राज्यों को आवंटित और जारी की गई निधि का मध्य प्रदेश सहित राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

परभणी और जालना जिलों में पीएमजीएसवाई III के अंतर्गत राज्य अंश सहित कुल 160.26 करोड़ रुपये खर्च किए गए हैं।

(ड़) पीएमजीएसवाई के तहत स्वीकृत परियोजनाओं को पूरा करने की समय-सीमा मार्च, 2025 है। शेष कार्यों का राज्यवार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

(च) दिसंबर, 2024 तक महाराष्ट्र राज्य में पीएमजीएसवाई के तहत 30,323 किलोमीटर लंबाई की कुल 6,390 सड़कों का निर्माण किया गया है।

विवरण-I

पिछले पांच वित्तीय वर्षों के दौरान देश में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत निर्मित सड़कों का राज्यवार ब्यौरा

क्र.सं.	राज्य का नाम	पिछले पांच वित्तीय वर्षों के दौरान देश में पीएमजीएसवाई के तहत निर्मित सड़कें	
		सड़क निर्माण कार्य की संख्या	लंबाई (किमी में)
1	अंडमान और निकोबार	73	119.19
2	आंध्र प्रदेश	602	3,533.14
3	अरुणाचल प्रदेश	426	5,604.55
4	असम	3,332	9,726.94
5	बिहार	2,514	9,047.84
6	छत्तीसगढ	1,741	10,545.88
7	गोवा	0	0.00
8	गुजरात	258	2,653.27
9	हरियाणा	244	2,366.07
10	हिमाचल प्रदेश	1,098	6,069.53
11	जम्मू और कश्मीर	1,510	9,040.40
12	झारखंड	2,115	6,894.98
13	कर्नाटक	709	5,218.50
14	केरल	164	663.24
15	लद्दाख	51	526.00
16	मध्य प्रदेश	1,886	13,915.27
17	महाराष्ट्र	399	3,213.98
18	मणिपुर	379	3,726.09
19	मेघालय	575	2,708.46

20	मिजोरम	122	1,278.51
21	नागालैंड	45	623.55
22	ओडिशा	4,315	15,209.99
23	पुदुचेरी	30	62.36
24	पंजाब	157	1,727.82
25	राजस्थान	896	7,427.94
26	सिक्किम	179	742.59
27	तमिलनाडु	1,977	5,833.09
28	तेलंगाना	331	2,141.02
29	त्रिपुरा	136	600.07
30	उत्तर प्रदेश	2,020	16,272.18
31	उत्तराखंड	1,195	8,961.14
32	पश्चिम बंगाल	1,834	5,361.24
कुल		**31,313**	**161,814.83**

विवरण-II

पिछले पांच वर्षों और वर्तमान वर्ष के दौरान राज्यों को आवंटित और जारी की गई निधि का मध्य प्रदेश सहित राज्यवार ब्यौरा

क्र. सं.	राज्य का नाम	पिछले पांच वर्षों और वर्तमान वर्ष के दौरान मध्य प्रदेश सहित राज्यों को जारी की गई निधि (रुपए करोड़ में)					
		2019-20	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25 दिनांक 6.03.2025 तक**
		जारी निधि	जारी निधि	जारी निधि	जारी निधि	जारी निधि	जारी निधि
1	अंडमान और निकोबार	0.00	0.00	9.22	12.22	12.22	0.00
2	आंध्र प्रदेश	476.27	53.20	50.00	644.13	140.64	171.07
3	अरुणाचल प्रदेश	1,123.00	952.31	1,090.60	1,018.74	339.90	350.00

क्र. सं.	राज्य का नाम	पिछले पांच वर्षों और वर्तमान वर्ष के दौरान मध्य प्रदेश सहित राज्यों को जारी की गई निधि (रुपए करोड़ में)					
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 दिनांक 6.03.2025 तक
		जारी निधि	जारी निधि	जारी निधि	जारी निधि	जारी निधि	जारी निधि
4	असम	2,401.88	2,516.62	1,591.50	664.91	391.29	22.78
5	बिहार	286.70	49.13	375.00	1,443.23	963.37	899.66
6	छत्तीसगढ़	1,614.60	924.48	394.41	995.87	401.77	100.29
7	गोवा	0.00	0.00	0.00	0.00	0.00	0.00
8	गुजरात	0.00	79.08	195.50	266.63	298.41	147.34
9	हरियाणा	16.03	0.00	353.23	168.25	74.01	0.38
10	हिमाचल प्रदेश	1,284.89	745.24	517.45	624.76	617.56	325.50
11	जम्मू एवं कश्मीर	695.50	1,727.30	1,328.34	717.00	1,304.17	685.50
12	झारखंड	214.41	293.50	0.00	332.63	752.80	498.62
13	कर्नाटक	534.24	49.29	704.25	720.47	72.25	50.00
14	केरल	48.64	89.97	0.00	106.76	54.25	122.27
15	मध्य प्रदेश	1,308.97	1,099.54	1,392.25	1,557.47	599.42	361.29
16	महाराष्ट्र	150.00	0.00	0.00	743.00	1110.80	463.93
17	मणिपुर	263.85	420.66	742.00	744.98	161.29	2.81
18	मेघालय	357.00	355.29	483.92	405.89	122.59	122.19
19	मिजोरम	576.06	1.59	74.34	584.20	141.37	87.50
20	नागालैंड	88.89	72.89	145.31	183.15	161.29	2.25
21	ओडिशा	798.11	774.29	404.12	1,235.88	1262.55	479.89
22	पुदुचेरी	0.00	0.00	11.66	24.72	0.27	0.00
23	पंजाब	0.00	0.00	68.59	231.06	265.10	319.87
24	राजस्थान	184.74	237.15	917.51	199.90	404.79	361.94
25	सिक्किम	4.39	195.50	107.28	263.33	94.37	70.00
26	तमिलनाडु	308.46	265.38	440.00	613.70	411.36	199.66
27	त्रिपुरा	10.64	69.57	73.88	267.59	185.03	26.13
28	तेलंगाना	267.38	0.00	86.38	321.43	296.9625	14.66
29	उत्तर प्रदेश	78.07	123.90	1,418.55	2068.57	2679.63	1,468.66

क्र. सं.	राज्य का नाम	पिछले पांच वर्षों और वर्तमान वर्ष के दौरान मध्य प्रदेश सहित राज्यों को जारी की गई निधि (रुपए करोड़ में)					
		2019-20	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25 दिनांक 6.03.2025 तक**
		जारी निधि	जारी निधि	जारी निधि	जारी निधि	जारी निधि	जारी निधि
30	उत्तराखंड	554.90	1,536.27	787.00	1297.16	551.05	521.75
31	पश्चिम बंगाल	348.25	969.31	49.94	381.03	99.275	115.00
32	लद्दाख	0.00	50.00	140.79	109.97	37.50	73.31
कुल		**13,995.87**	**13,651.46**	**13,952.99**	**18,948.61**	**14,007.29**	**8,064.23**

विवरण-III

दिनांक 5/3/2025 के अनुसार पीएमजीएसवाई के अंतर्गत शेष कार्य

क्र.सं.	राज्य का नाम	दिनांक 5/3/2025 के अनुसार पीएमजीएसवाई के अंतर्गत शेष कार्य		
		सड़क निर्माण कार्य की संख्या	लंबाई (किमी में)	पुलों की संख्या
1	अंडमान और निकोबार	56	248	0
2	आंध्र प्रदेश	371	1,891	91
3	अरुणाचल प्रदेश	334	2,885	93
4	असम	171	775	59
5	बिहार	404	1,900	523
6	छत्तीसगढ़	1,048	4,184	111
7	गोवा	10	63	2
8	गुजरात	26	153	175
9	हरियाणा	4	6	0
10	हिमाचल प्रदेश	330	2,953	26
11	जम्मू एवं कश्मीर	189	868	86
12	झारखंड	424	2,464	191
13	कर्नाटक	91	187	9

क्र.सं.	राज्य का नाम	दिनांक 5/3/2025 के अनुसार पीएमजीएसवाई के अंतर्गत शेष कार्य		
		सड़क निर्माण कार्य की संख्या	लंबाई (किमी में)	पुलों की संख्या
14	केरल	233	978	11
15	लद्दाख	61	452	0
16	मध्य प्रदेश	575	1,717	336
17	महाराष्ट्र	623	2,863	240
18	मणिपुर	200	1,266	55
19	मेघालय	161	1,098	57
20	मिजोरम	37	468	0
21	नागालैंड	58	623	0
22	ओडिशा	389	1,245	80
23	पुदुचेरी	1	2	0
24	पंजाब	152	1,288	20
25	राजस्थान	88	294	20
26	सिक्किम	105	405	49
27	तमिलनाडु	656	2,519	60
28	तेलंगाना	363	1,548	180
29	त्रिपुरा	166	955	14
30	उत्तर प्रदेश	256	1,222	1
31	उत्तराखंड	272	1,860	56
32	पश्चिम बंगाल	475	3,548	7
कुल		**8,329**	**42,929**	**2,552**

INSTITUTE OF RURAL MANAGEMENT ANAND

1870. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether the Government proposes to establish Institute of Rural Management Anand (IRMA) as a specialized National Cooperative University, the first of its kind in the country;

(b) if so, the details thereof along with the aims and objectives thereto;

(c) the salient features of establishment of the said university;

(d) whether the Government proposes to open more such cooperative universities in the other parts of the country and if so, the details thereof, State/UT-wise; and

(e) the other steps taken by the Government to impart and promote cooperative education, training and research and development for strengthening the cooperative movement in the country?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): Yes, sir

(b):The aim and objective of the proposed University are to impart technical and management education to provide qualified and trained manpower to meet the present and future needs of the cooperative sector, to build capacity including skill development of employees and board members of cooperatives, to promote cooperative research and development and to attain standards of global excellence

therein in order to realise the vision of “Sahkar Se Samriddhi” and to strengthen the cooperative movement in the country through a network of institutions.

(c): Salient features of the proposed University are as under –

(i) The proposed University will have a Governing Board at the Apex, headed by the Chancellor. There will be an Executive Council, headed by the Vice-Chancellor, which will be the principal executive body of the university. The other authorities of the university will include eight principal bodies, namely, Academic and Research Council, Executive Board of IRMA School, Capacity Building Council, Assessment and Improvement Council, Research and Development Council, Board for Affiliation and Recognition, the Finance Committee and Board of Cooperative Studies of each school. All these bodies will work under the supervision and control of the Executive Council.

(ii) The proposed University will establish sector-specific schools such as dairy, fishery, rural credit, cooperative finance, etc. Each school will be headed by the Dean who will be principal academic and administrative officer for that School. Each school will also have a Board of Cooperative Studies, chaired by the Dean.

(iii) The proposed University will also leverage mass e-learning platform and technology to impart education and training.

(iv) The proposed University will act as an apex body to integrate, coordinate, and standardise the academic and research activities of affiliated cooperative institutes and training centres

(d): No such proposal is under consideration.

(e): After creation of the Ministry of Cooperation, the Government has taken several steps for strengthening the cooperative movement in the country. These include measures taken to impart and promote cooperative education, training and Research and Development, through National Council for Cooperative Training (NCCT).

The Ministry has widened the role of NCCT and apart from regular education and training program like Higher Diploma in Cooperative Management, MBA etc, it has assigned more responsibilities like preparing case studies, conducting research and development in the domain of cooperatives. It is also conducting cooperative awareness programmes at village level (scaling up) to bring awareness among cooperative societies about the various initiatives taken by the Government and Ministry of Cooperation for strengthening of cooperative movement in the country, about Government schemes beneficial for the cooperatives and procedure to avail financial assistance available under those schemes.

NCCT has worked for capacity building of Primary Agricultural Credit Societies (PACS) as Common Services Centre (CSC) to enable them to offer 300 e-services for the benefit of rural citizens. The project was started on 18.06.2024 and ended

on 30.11.2024 under which Secretaries of 30134 PACS across the country were imparted training in the areas of effective utilization of CSC services by PACS and its members.

IMPACT OF US TARIFFS

1871. SHRI ANTO ANTONY:

Will the Minister of **STEEL** be pleased to state :

(a) the steps taken to protect Indian steel and aluminium producers from the impact of US tariffs;

(b) the manner in which the Government addressing concerns about increased dumping of steel from other countries in India; and

(c) the policy measures are being considered to safeguard small and medium steel manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (c): USA has announced imposition of 25% tariff on Steel and Aluminium products on **most favoured nation** *(***MFN***)basis* from 12th March 2025. The Government of India continues to engage with the US Government to achieve enhancement and broadening of bilateral trade ties in a mutually beneficial and fair manner.

Steel is a deregulated sector and the government acts as a facilitator by creating a conducive policy environment for the development of steel sector in the country. Directorate General of Trade Remedies (DGTR) conducts anti-dumping investigations, under the Customs Tariff Act, 1975 and the rules made thereunder, on the basis of a duly substantiated application filed by the domestic industry alleging dumping of goods into the country causing injury to the domestic industry. The basic intent of anti-dumping measures is to eliminate injury caused to the domestic industry by the unfair trade practice of dumping and to create a level playing field for the domestic industry.

To address concerns regarding increased dumping of steel from other countries in India, Anti Dumping Duty (ADD) measures pertaining to some steel products like seamless tubes, pipes and hollow profiles of iron, alloy, or non-alloy steel (other than cast iron and stainless steel) (from China PR), electro-galvanized steel (from Korea RP, Japan, Singapore), stainless-steel seamless tubes and pipes (from China PR), welded stainless steel pipes and tubes (from Vietnam and Thailand) are currently in place.

The Government has taken the following steps to safeguard the domestic steel Manufacturers and to strengthen competitiveness of India's steel industry:-

(i) Countervailing Duty (CVD) is in place for Welded Stainless Steel Pipes and Tubes from China and Vietnam.

(ii) In the Union Budget 2024-25, following measures were taken to support domestic manufacturers and boost domestic steel manufacturing:-

a. Basic Customs Duty (BCD) has been reduced from 2.5% to Nil on Ferro-Nickel and Molybdenum ores and concentrates which are raw materials for steel industry.

b. BCD exemption on Ferrous Scrap has been continued upto 31.03.2026.

c. The exemption on specified raw material for manufacture of Cold Rolled Grain Oriented (CRGO) steel has been continued up to 31.3.2026. Further, the exemption has also been extended to such specified raw materials for manufacture of CRGO Steel falling under tariff item 7226 11.00.

(iii) Domestically Manufactured Iron and Steel Products (DMIandSP) Policy for promoting 'Made in India' steel for Government procurement.

(iv) Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments. The anticipated additional investment under the PLI Scheme for Specialty Steel is Rs. 27,106 crores with downstream capacity creation of around 24 million tonnes (MT) for specialty steel.

(v) Introduction of Steel Quality Control Order thereby banning sub-standard/ defective steel products in domestic market as well as imports to ensure the availability of quality steel to the industry, users and public at large. As per the order, it ensured that only quality steels conforming to the relevant BIS standards is make available to the end users. As on date, 151 Indian Standards stands notified under the Quality Control Order covering carbon steel, alloy steel and stainless steel.

Government is implementing various Schemes/ Programes for the promotion and development of MSMEs, which inter-alia includes, Micro and Small Enterprises - Green Investment and Financing for Transformation Scheme (MSE-GIFT Scheme), Micro and Small Enterprises Scheme for Promotion and Investment in Circular Economy (MSE-SPICE Scheme), MSME Champions Scheme, Prime Minister Employment Generation Programme (PMEGP), MSME SAMADHAAN, Micro and Small Enterprises - Cluster Development Programme (MSE-CDP) etc.

MOBILE THEFT IN NCR

1872. SHRI MATHESWARAN V. S.:

Will the Minister of **HOME AFFAIRS** be pleased to state :

(a) the details of mobile snatching occurred in Delhi from 2019 to till date and number ofmobile phones recovered; and

(b) the steps taken by Delhi Police to control mobile theft in the NCR region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): The requisite details for the period from 2019 to 28.02.2025, as provided by Delhi Police, are enclosed at **Statement**.

(b): Delhi Police has taken several concrete measures to control crime and improve law and order situation in Delhi, which includes increased visibility of police on streets, integrated patrolling by- local police, PCR staff and Traffic police, Regular checking of two wheelers by local police, and also joint checking with Traffic and PCR, PRAKHAR (Street Crime Patrol Van) for patrolling at Crime Hot Spot locations of City, Action against organized crime, Citizen-centric policing through Jan Sampark and other community approach programmes.

STATEMENT

Details of mobile snatching occurred in Delhi from 2019 to 28.02.2025

YEAR	MOBILE SNATCHING CASES	
	NO. OF MOBILE PHONES SNATCHED	NO. OF MOBILE PHONES RECOVERED
2019	3,549	1,240
2020	5,580	1,668
2021	6,989	1,950
2022	6,382	1,919
2023	5,873	1,776

2024	4,749	1,572
2025 (UPTO 28.02.2025)	589	165

सहकारी समितियों का डेटाबेस

1873: डॉ. संबित पात्रा:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार सहकारी क्षेत्र की समितियों का एकीकृत डाटाबेस बनाने के लिए कोई योजना बनाने का विचार कर रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) इस डाटाबेस में शामिल समितियों के प्रकारों का ब्यौरा क्या है;

(घ) विभिन्न हितधारकों द्वारा उपयोग के लिए डाटाबेस कब तक तैयार हो जाएगा;

(ङ) क्या व्यय होने वाली संभावित धनराशि का कोई आकलन किया गया है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख) जी हाँ,मान्यवर। राज्य/संघ राज्य क्षेत्र सरकारों के सहयोग से सहकारिता मंत्रालय, भारत सरकार द्वारा एक व्यापक राष्ट्रीय सहकारी डेटाबेस (एनसीडी) विकसित किया गया है। राज्यों/संघ राज्य क्षेत्रों द्वारा इस प्रयोजन हेतु नियुक्त नोडल अधिकारियों द्वारा विभिन्न क्षेत्रों की सहकारी समितियों के आंकड़ो को डेटाबेस में प्रविष्ट किया गया है।

एनसीडी को तीन चरणों में विकसित किया गया है। फरवरी 2023 में पूरा हुए चरण- I में कृषि, डेयरी और मात्स्यिकी में लगभग 2.64 लाख प्राथमिक सहकारी समितियों को जिला पंजीयक कार्यालयों और

AICTE के 500 स्थानीय इंटर्नों की मदद से मानचित्रण किया गया। चरण- II में राष्ट्रीय सहकारी समितियों/परिसंघों और राज्य एवं जिला स्तरों के साथ उनके लिंकेजों का मानचित्रण करके विभिन्न सहकारी बैंकों और परिसंघों से आंकड़े एकत्र किए गए। मई 2023 में शुरू किए गए चरण- III मेंडेटाबेस को अन्य क्षेत्रों की 5.3 लाख से अधिक सहकारी समितियों तक विस्तारित किया गया, जिसमें लगभग सभी राज्यों/संघ राज्यक्षेत्रों द्वारा अपने संबंधित सहकारी समितियों के कार्यालयों के माध्यम से डेटा प्रविष्टियां पूरी की गईं।

(ग) एनसीडी पोर्टल के अनुसार, दिनांक 01.03.2025 तक सहकारी समितियों का राज्य-वार और क्षेत्र-वार ब्यौरा क्रमशः **विवरण-I** और **विवरण-II** में संलग्न है।

(घ) एनसीडीके अनुसार वर्तमान में 8 लाख से अधिक प्राथमिक सहकारी समितियाँ हैं, जिनसे लगभग 30 करोड़ सदस्य जुड़े हैं। यह डेटाबेस अबhttps://cooperatives.gov.inURL पर उपलब्ध है।

(ङ) और (च) एनसीडी के विकास और रख-रखाव कार्य के लिए सहकारी शिक्षा निधि (सीईएफ) से अब तक लगभग 8 करोड़ रुपये का प्रावधान किया गया है।

<u>विवरण -I</u>

राज्यवार सहकारी समितियों की संख्या

क्रम सं.	राज्य	समितियों की संख्या
1	अंडमान एवं निकोबार द्वीप समूह	2230
2	आंध्र प्रदेश	17884
3	अरुणाचल प्रदेश	1302
4	असम	11304
5	बिहार	26389
6	चंडीगढ़	476
7	छत्तीसगढ	10973
8	दिल्ली	5944
9	गोवा	5504

10	गुजरात	83647
11	हरियाणा	33286
12	हिमाचल प्रदेश	5431
13	जम्मू और कश्मीर	10122
14	झारखंड	11675
15	कर्नाटक	45205
16	केरल	16031
17	लद्दाख	273
18	लक्षद्वीप	43
19	मध्य प्रदेश	53753
20	महाराष्ट्र	222798
21	मणिपुर	11457
22	मेघालय	3135
23	मिजोरम	1289
24	नगालैंड	8022
25	ओडिशा	7588
26	पुदुचेरी	461
27	पंजाब	19236
28	राजस्थान	40860
29	सिक्किम	3798
30	तमिलनाडु	22395
31	तेलंगाना	60515
32	दादरा और नगर हवेली और दमन और दीव	566
33	त्रिपुरा	3207
34	उत्तर प्रदेश	44910
35	उत्तराखंड	5570
36	पश्चिम बंगाल	31779
कुल		**829058**

स्रोत: राष्ट्रीय सहकारी डेटाबेस 01.03.2025 तक

विवरण -II

सहकारी समितियों की क्षेत्रवार संख्या

क्रम सं.	क्षेत्र	समितियों की संख्या
1	कृषि एवं संबद्ध सहकारी	27511
2	कृषि प्रसंस्करण/औद्योगिक सहकारी	23492
3	मधुमक्खी पालन सहकारी	331
4	उपभोक्ता सहकारी	22803
5	ऋण एवं बचत समिति	82902
6	डेयरी सहकारी	147641
7	शैक्षणिक एवं प्रशिक्षण सहकारी समितियां	1256
8	किसान सेवा समितियां (एफएसएस)	541
9	मत्स्य पालन सहकारी	26271
10	हस्तशिल्प सहकारी	5186
11	हथकरघा वस्त्र एवं बुनकर सहकारी	19553
12	आवास सहकारी समिति	193575
13	जूट एवं कॉयर सहकारी	69
14	खादी ग्रामोद्योग	13
15	श्रम सहकारी	45953
16	वृहद क्षेत्र बहुउद्देशीय समिति (लैम्प्स)	5629
17	पशुधन एवं मुर्गीपालन सहकारी	16784
18	विपणन सहकारी समिति	9831
19	विविध ऋण सहकारी समिति	7124
20	विविध गैर ऋण	33884
21	बहुउद्देशीय सहकारी	20841
22	प्राथमिक कृषि ऋण समिति (पैक्स)	100739
23	रेशम उत्पादन सहकारी	511
24	सामाजिक कल्याण एवं सांस्कृतिक सहकारी	2387
25	चीनी मिल सहकारी	290
26	पर्यटन सहकारी	558
27	परिवहन सहकारी	4233

28	आदिवासी-एससी/एसटी सहकारी	1768
29	शहरी सहकारी बैंक (यूसीबी)	1442
30	महिला कल्याण सहकारी समिति	25965
कुल		**829058**

स्रोत: राष्ट्रीय सहकारी डेटाबेस 01.03.2025 तक

SMUGGLING ALONG INDIA-BANGLADESH BORDER

1874. SHRI KHALILUR RAHAMAN:

Will the Minister of **HOME AFFAIRS** be pleased to state :

(a) whether the Government is aware that there is rampant smuggling along the entire India-Bangladesh Border;

(b) whether the Government has estimated the value of smuggling that takes place, if so, the details thereof during the last ten years, year-wise;

(c) the steps being taken to control the same since the responsibility of guarding the borders lies with the Union Government; and

(d) whether adequate arrangements have been made to install proper flood lighting along the border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): BSF troops are dominating Indo-Bangladesh Border round the clock to prevent trans-border smuggling. The details of seizure of contraband items during the last ten years on Indo-Bangladesh Border is as under: -

S/NO	Year	Seizure (Rs. in Lakhs)
1.	2015	24688.88
2.	2016	19020.13
3.	2017	22488.29
4.	2018	13735.67
5.	2019	16987.97
6.	2020	24770.67
7.	2021	34673.19
8.	2022	34947.73
9.	2023	43197.44
10.	2024	46107.70
Total		280617.67

(c)and (d): BSF has adopted a multi-pronged approach to check smuggling activities along Indo-Bangladesh border which inter-alia includes round the clock surveillance and patrolling on the borders and establishment of observation posts; increase in number of personnel; construction of border fencing and border floodlighting; use of water crafts/boats and floating Border Out Posts (BOP) for domination of riverine area; deployment of advance technological equipments like

Hand Held Thermal Imager (HHTI), Night Vision Device (NVD), Twin Telescope, Unmanned Aerial Vehicles (UAV); upgradation of intelligence setup and enhanced coordination with the State Governments/ intelligence agencies.

PROMOTION OF INDUSTRIES

1875. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the steps taken by the State Governments to promote industrial development;

(b) the details of steps taken by the Government to supplement efforts of Government of Andhra Pradesh to set up industries in the State since 2024 and details of additional steps proposed to be taken in this regard;

(c) whether any schemes being implemented by Department for Promotion of Industry and Internal Trade (DPIIT) to develop industrial sector in States;

(d) if so, the details of schemes/programmes being implemented by DPIIT in Andhra Pradesh; and

(e) the details of funds sanctioned, released and utilized under various schemes by DPIIT in Andhra Pradesh during the last five years and the current year, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) Industry is a state subject. States frame their own industrial policies as per their specific requirements. However, the Central Government comes out with several initiatives and policies to promote industrialization in various parts of the country including the state of Andhra Pradesh, from time to time. In addition to ongoing schemes of various Departments and Ministries, Government has taken various steps to boost domestic and foreign investments in India by adopting several measures to promote and facilitate industrial development across States/UTs such as National Industrial Corridor Development Programme (NICDP), Make in India, Start up India, Indian Footwear and Leather Development Programme, Industrialization in North Eastern Region including North East Industrial and Investment Promotion Policy and North East Industrial Development Scheme, Industrial Development Schemes in Himalayan States/UTs, Scheme of Budgetary Support under GST Regime for the units located in North Eastern Region and Himalayan States/UTs, National Infrastructure Pipeline (NIP), PM Gati Shakti, promoting Ease of Doing Business (EoDB), introduction of Production Linked Incentive (PLI) Scheme in various Ministries, reforms in Foreign Direct Investment (FDI), which facilitate setting up of industries across the country. Also, an institutional mechanism to fast- track investments has been put in place, in the form of Project Development Cells (PDCs) in all concerned Ministries/Departments of Government of India.

Ministry of MSME is implementing a Micro and Small Enterprises Cluster Development Programme (MSE-CDP) across the country. Under this scheme, grant for Rs. 4966.595 lakhs has been released for approved projects for Infrastructure Development (ID) Projects in Andhra Pradesh in 2024-25.

Ministry of Textiles has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with world class infrastructure including plug and play facility with an outlay of Rs. 4,445 Cr for a period of 2021-22 to 2027-28. Apart from this, with a view to increasing investments, generating employment opportunities and boosting exports in textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP). There are 4(Four) Textile Parks under SITP in the state of Andhra Pradesh out of which 1 park is completed and 3 parks are under implementation. The details of these parks are enclosed at **Statement -I**.

Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/upgradation of Food Processing Industries through its Central Sector Pradhan Mantri Kisan SAMPADA Yojana Scheme (PMKSY), Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme across all the states including Andhra Pradesh.

Ministry of Ayush has implemented a Scheme namely Ayush Oushadhi Gunavattaevam Uttpadan Samvardhan Yojana (AOGUSY) with a total budget allocation of Rs. 122.00 Crores.

(d) and (e) **Under the DPIIT, National Industrial Corridor Development Programme** is a central sector scheme intended to create greenfield industrial smart cities/clusters of global standards, with sustainable infrastructure and Plug and Play infrastructure at the plot level.

Till date Government of India has approved the development of20 projects under National Industrial Corridor Development Programme (NICDP) in various states. Under NICDP, 3 projects have been prioritized in State of Andhra Pradesh namely Krishnapatnam node, Kopparthy Industrial Area and Orvakal Industrial Area.

In last 5 years and the current year, Department for Promotion of Industry and Internal Trade (DPIIT) has sanctioned/released 531.36 Cr. as part of equity to SPV through National Industrial Corridor Development and Implementation Trust (NICDIT) and their utilization is enclosed at **Statement-II**.

STATEMENT-I

Details of Textile Parks under SITP in the state of Andhra Pradesh

Sr. No.	Name of the Park	District	Project cost approved under SITP (in crores)	Park Status
1	Brandix India Apparel ParkLimited	Vishakhapatnam	134.41	Completed

2	HindupurVyapar Apparel parkLimited	Anantapuramu	102.27	Under Implementation
3	TarakeshwaraTextile park	Nellore	103.44	Under Implementation
4	Guntur TextilePark	Guntur	105.12	Under Implementation

STATEMENT-II

Details of funds sanctioned, released and utilized under various schemes by DPIIT in Andhra Pradesh during the last five years and the current year

Year	**Andhra Pradesh (in Rs. Crore)**
2019-20	-
2020-21	450.72
2021-22	68.88
2022-23	11.76
2023-24	-
2024-25 (upto 31.01.25)	-
Grand Total	**531.36**

INDIAN SIGN LANGUAGE

1876. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details regarding the percentage of the Indian population that are deaf and dumb and use Indian sign language;

(b) whether the Government has any plans/initiatives to make Indian sign language as an official language, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has undertaken any initiatives to include Indian sign language in the educational curriculum of the country;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Government has any plans/initiatives to include Indian sign language as an optional subject in the education curriculum of the country, if so, the details thereof and if not, the reasons therefor;

(f) the details regarding the steps taken by the Government to include Indian sign language as a mode of instruction for various professional and skill development courses; and

(g) the details regarding the steps undertaken by the Government to promote the usage of Indian sign language in different forms of media?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The Government primarily relies on Census data for demographic statistics of PwDs. According to the Census 2011, a total of **2.68 crore persons** in India were reported as having disabilities out of which **19% have hearing disabilities.**

(b) The Rights of Persons with Disabilities (RPwD) Act, 2016 provides adequate provisions for the recognition, protection, and promotion of Indian Sign Language (ISL).

(c) to (e) In line with the RPwD Act, 2016 and the National Education Policy (NEP) 2020, the Government has undertaken various initiatives to incorporate Indian Sign Language (ISL) into the education system. The Indian Sign Language Research and Training Centre (ISLRTC), New Delhi has undertaken the following key initiatives:

Conversion of NCERT Textbooks into ISL: Under an MoU signed between ISLRTC and NCERT in 2020 and renewed in 2023, NCERT textbooks from Classes 1 to 6 have been converted into ISL and made available on online platforms. Further, textbooks for Classes 1-3, developed under NEP 2020, have also been converted into ISL.

ISL as a Language Subject: ISLRTC, in collaboration with the National Institute of Open Schooling (NIOS), has developed a curriculum for ISL as a language subject at the secondary level.

ISL Dictionary: ISLRTC has developed an ISL dictionary that includes academic terms sourced from NCERT textbooks.

(f) To promote skill development among PwDs, the Department of Empowerment of Persons with Disabilities (DEPwD) is implementing the National Action Plan for Skill Development of PwDs (NAP-SDP). Under this plan:

Training in ISL is provided for Deaf PwDs through Skill Council for Persons with Disabilities (SCPwD) and certified trainers.

Various skill training programs, including basic ISL communication and employability courses, are conducted, with Deaf trainers imparting training through ISL.

ISLRTC has developed a two –year RCI-approved professional course called Diploma in Teaching Indian Sign Language course, where Deaf individuals are trained to become ISL teachers, with ISL as the mode of instruction.

(g) To enhance accessibility and promote the use of ISL in media, ISLRTC has developed several digital resources:

A dedicated website and mobile application "Sign Learn" for ISL Dictionary.

Educational content in ISL is made available through DTH Channel No. 31 under PM e-Vidya, which is also live-streamed on YouTube.

ISL resources and videos are regularly shared on social media platforms such as Facebook and Instagram.

गौशाला

1877. श्री सतपाल ब्रह्मचारी:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान हरियाणा राज्य के शहरी और ग्रामीण क्षेत्रों में आवारा पशुओं के संबंध में बढ़ती समस्याओं के समाधान के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;

(ख) क्या इस संबंध में पर्याप्त निधियां उपलब्ध कराई जा रही हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में गौ-संरक्षण और कल्याण संवर्धन योजनाओं के कार्यान्वयन का जिलावार ब्यौरा क्या है;

(घ) क्या सरकार ने आवारा पशुओं के प्रबंधन में गौशालाओं और अन्य गौ-संरक्षण पहलों की प्रभावकारिता का मूल्यांकन किया है; और

(ङ) गौ-संरक्षण और आवारा पशुओं के प्रबंधन के लिए एक व्यापक राष्ट्रीय नीति के कार्यान्वयन में विफलता के क्या कारण हैं और तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग) और (ङ): भारतीय संविधान के अनुच्छेद 246(3) के अनुसार, पशुओं का संरक्षण, सुरक्षा और सुधार तथा पशु रोगों की रोकथाम; पशु चिकित्सा प्रशिक्षण और अभ्यास राज्य का विषय है। भारतीय संविधान के अनुच्छेद 243(क) के अनुसार, स्थानीय निकाय पशु बाड़े और पिंजरा पोल के

लिए जिम्मेदार हैं। इसलिए, राज्य पंचायतों को आवारा पशुओं को रखने के लिए पशु बाड़े (कांजी हाउस)/गौशाला आश्रय (सामुदायिक संपत्ति) स्थापित करने और चलाने के लिए भी अनुदान दे सकते हैं। कई राज्यों ने आवारा पशुओं की समस्या से निपटने के लिए आवारा पशुओं के लिए गौशालाएं और आश्रय गृहस्थापित किए हैं और उन पशुओं के आहार की व्यवस्था की है। हरियाणा सरकार ने सूचित किया है कि उन्होंने पशु पालन एवं डेयरी विभाग और हरियाणा गौ सेवा आयोग द्वारा निम्नलिखित कदम उठाए हैं: -

i) राज्य में गौशालाएँ, जो मुख्य रूप से गैर सरकारी संगठनों द्वारा प्रबंधित और समितियों द्वारा वित्त पोषित हैं, राज्य में आवारा पशुओं को भोजन और आश्रय प्रदान कर रही हैं। इन संस्थाओं को सुदृढ़ करने के लिए, पशु पालन और डेयरी विभाग चारा खरीदने के लिए अनुदान के रूप में गौशालाओं को वित्तीय सहायता प्रदान कर रहा है। पिछले 05 वर्षों के दौरान पशुपालन और डेयरी विभाग द्वारा प्रदान किए गए अनुदान का विवरण इस प्रकार है: -

वर्ष	**चारा अनुदान राशि (रु .में)**
वर्ष 21-2020	8,52,14,500₹
वर्ष 22-2021	25,91,91,600₹
वर्ष 23-2022	27,72,78,300₹
वर्ष 24-2023	69,07,23,425₹
वर्ष -2024-25 (आज की स्थिति तक)	152,63,38,605₹
कुल	**2,83,87,46,430 ₹**

इसके परिणामस्वरूप, पिछले पांच वर्षों के दौरान राज्य में पंजीकृत गौशालाओं की संख्या में 525 से 683 तक की वृद्धि हुई है।

ii) पशु पालन एवं डेयरी विभाग ने जनवरी, 2024 में आवारा पशुओं के पुनर्वास के लिए एक विशेष अभियान शुरू किया। अब तक की स्थिति के अनुसार 36,641 आवारा पशुओं को 194 गौशालाओं में पहुंचाया जा चुका है। आवारा पशुओं के पुनर्वास के लिए गौशालाओं को प्रोत्साहित करने के लिए इन गौशालाओं को चारा अनुदान की बढ़ी हुई राशि प्रदान की गई।

iii) आवारा गोपशुओं के पुनर्वास के लिए गौशालाओं को प्रोत्साहित करने हेतु, राज्य सरकार ने दिनांक 20.07.2021 की अधिसूचना संख्या 2062 (सीएफएमएस)-एएच-4-2021/4633 के माध्यम से प्रत्येक जिले के लिए **विशेष गौसंरक्षण कार्यबल (एससीपीटीएफ)** और एक राज्यस्तरीय **विशेष गौसंरक्षण कार्यबल समिति** का गठन किया।

iv) राज्य सरकार ने नैनगांव (जिला पानीपत) और ढंडूर गांव (जिला हिसार) में 800.00 लाख रुपये की लागत से दोगौ-अभयारण्य स्थापित किए हैं जिनमें से प्रत्येक में 5000 गोपशुओं को रखने की क्षमता हैं। अब तक इन अभयारण्यों में लगभग 5500 आवारा गोपशुओं का पुनर्वास किया जा चुका है।

(घ) केंद्र सरकार ने गौशालाओं की प्रभावशीलता का मूल्यांकन नहीं किया है। हालांकि, आवारा गोपशुओं के प्रबंधन संबंधी अन्य गौ सुरक्षा पहलों पर सरकार द्वारा अपनी योजनाओं के तहत उठाए गए विभिन्न कदमों की प्रभावकारिता के बारे में हरियाणा सरकार द्वारा दी गई सूचना निम्नानुसार है:-

i. गौशालाओं में रखी गई गायों की संख्या दिसंबर 2019 में 3,25,977 से बढ़कर दिसंबर 2024 में 4,05,115 हो गई है।
ii. गायों को आश्रय और संरक्षण प्रदान करने वाली गौशालाओं की संख्या दिसंबर 2019 में 525 से बढ़कर दिसंबर 2025 में 683 हो गई है।
iii. गोपशुओं के संरक्षण, उपचार एवं सुरक्षा के लिए राज्य की गौशालाओं में पशुपालन एवं डेयरी विभाग ने विभिन्न जिलों में 14 सरकारी पशु चिकित्सालय और 12 सरकारी पशु औषधालय खोले हैं।

iv. आवारा गोपशुओं की सुरक्षा के लिए सरकार ने पिछले वर्ष आवारा गोपशुओं के पुनर्वास के लिए जोरदार अभियान चलाया था जो अभी भी जारी है। इस अवधि के दौरान 36,641 आवारा गोपशुओं को गौशालाओं में पुनर्वासित किया गया है।

v. राज्य में आवारा गोपशुओं की संख्या में बड़ी कमी आई है।

सरकार ने गौ आश्रय हेतु वित्तीय सहायता प्रदान की है और जरुरतमंद गौशालाओं आहार और चारे के लिए अनुदान देने हेतु वित्तीय प्रावधान किए हैं।

ABOLITION OF SEDITION LAWS

1878. SHRI TEJASVI SURYA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the offence of sedition has been abolished under the new criminal laws;

(b) if so, the related details thereof; and

(c) the provisions of the Bharatiya Nyay Sanhita related to offences that threaten the unity and integrity of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (c): In the Bharatiya Nyaya Sanhita (BNS), 2023, the provisions relating to sedition in section 124-A of the Indian Penal Code have been deleted.

However, a new offence has been incorporated in section 152 of BNS, 2023, which provide that: -

Whoever, purposely or knowingly, by words, either spoken or written, or by signs, or by visible representation, or by electronic communication or by use of financial mean, or otherwise, excites or attempts to excite, secession or armed rebellion or subversive activities, or encourages feelings of separatist activities or endangers sovereignty or unity and integrity of India; or indulges in or commits any such act shall be punished with imprisonment for life or with imprisonment which may extend to seven years, and shall also be liable to fine.

नशीली दवाओं का सेवन

1879. श्री राधेश्याम राठियाः

श्री विजय बघेलः

श्री प्रदीप पुरोहितः

श्री योगेन्द्र चांदोलियाः_

श्री पी. पी. चौधरीः

श्री गजेन्द्र सिंह पटेलः

श्री मनोज तिवारीः

श्री बलभद्र माझीः

श्री नव चरण माझी:

श्री अनुराग शर्माः

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) वृद्धावस्था स्वास्थ्य सेवा में वृद्धि करने और नशीली दवाओं के सेवन से निपटने के लिए समझौता ज्ञापन (एमओयू) के अंतर्गत कौन-कौन से विभिन्न कार्यक्रम और योजनाएं शुरू किए जाने की संभावना है;

(ख) सरकार का आयुर्वेद, योग और प्राकृतिक चिकित्सा, यूनानी, सिद्ध, होम्योपैथी और आयुष आधारित हस्तक्षेपों को राज्य और जिला स्तरों पर मौजूदा स्वास्थ्य सेवा और नशामुक्ति कार्यक्रमों के साथ किस प्रकार एकीकृत करने का प्रस्ताव है;

(ग) क्या छत्तीसगढ़ सहित वृद्ध लोगों और नशामुक्ति के लिए आयुष आधारित कार्यक्रमों के कार्यान्वयन हेतु राज्य सरकारों को अतिरिक्त वित्तीय सहायता प्रदान की जाएगी; और

(घ) यदि हां, तो दुर्ग संसदीय निर्वाचन क्षेत्र और बेमेतरा जिले सहित राज्यवार/जिलावार कुल कितनी वित्तीय सहायता प्रदान की गई है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क) और (ख): सामाजिक न्याय और अधिकारिता मंत्रालय तथा आयुष मंत्रालय के बीच समझौता ज्ञापन के अनुसार, सामाजिक न्याय और अधिकारिता मंत्रालय और आयुष मंत्रालय की भूमिकाएं और जिम्मेदारियां निम्नानुसार हैं –

सामाजिक न्याय और अधिकारिता मंत्रालय

i. आयुष स्वायत्त निकायों को वृद्धावस्था स्वास्थ्य केन्द्रों के साथ-साथ नशामुक्ति केन्द्रों की स्थापना में सुविधा और सहायता प्रदान करना।

ii. वृद्धावस्था स्वास्थ्य और मादक पदार्थों के सेवन के क्षेत्र में अनुसंधान का समर्थन करना।

iii. वृद्धाश्रम और नशामुक्ति केंद्रों में किसी भी आयुष सेवा के एकीकरण को बढ़ावा देना।

iv. वरिष्ठ नागरिकों और नशाग्रस्त व्यक्तियों के निवारक और उपचारात्मक पहलुओं में आयुष प्रणाली को शामिल करना।

v. वरिष्ठ नागरिकों और मादक पदार्थों के सेवनकर्ताओं के बीच आयुष प्रणाली के बारे में जागरूकता पैदा करना।

vi. नशामुक्ति और वृद्धावस्था की देखभाल पर आईईसी सामग्री विकसित करने में सहयोग करना।

vii. वृद्धावस्था देखभालकर्ताओं और मादक पदार्थों के सेवन संबंधी परामर्शदाताओं की क्षमता निर्माण के उद्देश्य से प्रशिक्षण कार्यक्रम, कार्यशालाएं और सेमिनार आयोजित करने में सहयोग करना।

<u>आयुष मंत्रालय</u>

i. वृद्धावस्था देखभालकर्ताओं और मादक पदार्थों के सेवन संबंधी परामर्शदाताओं के क्षेत्र में आयुष प्रणाली का प्रशिक्षण मॉड्यूल और उपचार प्रोटोकॉल विकसित करना।

ii. वरिष्ठ नागरिकों और मादक पदार्थों के सेवन करने वालों के लिए योग प्रशिक्षण कार्यक्रम पर वीडियो मॉड्यूल विकसित करना।

iii. वरिष्ठ नागरिकों के लिए निवारक और उपचारात्मक देखभाल, मुख्यतः वृद्धावस्था देखभाल और मानसिक स्वास्थ्य के क्षेत्र में ज्ञान और प्रथाओं को साझा करना।

iv. वरिष्ठ नागरिकों और मादक पदार्थों के सेवन करने वालों के स्वास्थ्य को बढ़ावा देने के लिए आयुष से संबंधित तकनीकी सहायता प्रदान करना।

v. समझौता ज्ञापन के अंतर्गत स्वायत्त निकायों में अलग-अलग नशामुक्ति और वृद्धावस्था चिकित्सा इकाइयां स्थापित करना।

आयुष हस्तक्षेप के माध्यम से नशा मुक्ति में प्राथमिक रोकथाम, प्रभावितों का उपचार, द्वितीयक रोकथाम और पुनर्वास शामिल हैं।

(ग):सामाजिक न्याय और अधिकारिता मंत्रालय के पास ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(घ): प्रश्न नहीं उठता।

पशु कल्याण संगठन

1880.श्री भोजराज नाग:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

(क) पशुपालन और पशु कल्याण के अंतर्गत कौन-कौन से विशेष कार्यक्रम अथवा पहल शुरू की जाएंगी;

(ख) इन गतिविधियों में किसानों, डेयरी उत्पादकों और पशु कल्याण संगठनों की भागीदारी सुनिश्चित करने के लिए क्या योजनाएं हैं;

(ग) क्या पशु चिकित्सकों और पशुओं की देखरेख करने वालों के लिए कोई विशेष प्रशिक्षण या क्षमता निर्माण कार्यशालाएं आयोजित की जाएंगी और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या पशुपालन और पशु कल्याण पहलों के लिए कोई वित्तीय प्रोत्साहन या अनुदान दिए जाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क)और (ख) भारतीय संविधान के अनुच्छेद 246(3) के अनुसार पशुपालन और पशु कल्याण राज्य सरकारों के अधिकार क्षेत्र में आते हैं। इसी तरह, भारतीय संविधान के अनुच्छेद 243 (ब) के तहत स्थानीय निकाय, गोपशु बाड़ों और पिंजरापोलों के प्रबंधन के लिए जिम्मेदार हैं। योजनाओं/ राज्य या संघ राज्य क्षेत्रों द्वारा चलाए जा रहे कार्यक्रमों के साथ पशुपालन और डेयरी विभाग भारत सरकार विभिन्न योजनाओं नामतः राष्ट्रीय गोकुल मिशन, राष्ट्रीय पशुध मिशन, राष्ट्रीय डेयरी विकास कार्यक्रमों, पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम आदि का क्रियान्वयन कर रही है। जीव जंतु कल्याण संबंधी कार्यकलापों का क्रियान्वयन भारतीय जीव जंतु कल्याण बोर्ड के दिशानिर्देशों के अनुरुप किया जाता है। पशु कल्याण के अंतर्गत सभी कार्यकलाप भारतीय जीव जंतु कल्याण बोर्ड के दिशा-निर्देशों के अनुसार

क्रियान्वित किए जाते हैं। दिनांक 14 जनवरी से 13 फरवरी तक पशुपालन एवं पशु कल्याण पर विशेष अभियान चलाया गया है।इस अवधि के दौरान स्वास्थ्य शिविर, टीकाकरण शिविर, पशु कल्याण से संबंधित जागरूकता आदि जैसे विभिन्न पशुपालन विकास कार्यक्रम, पशु कल्याण कार्यकलाप संबंधी गहन अभियान चलाए जाएंगे।राज्य सरकारों, पशु कल्याण संगठनों, गैर-सरकारी संगठनों, शैक्षिक संस्थानों से कार्यशालाएं और ऑनलाइन वेबिनार, स्वास्थ्य शिविर, जागरूकता गोष्ठियां, पशुधन मेले, सर्वोत्तम दूध उत्पादन जैसी विभिन्न प्रतियोगिताएं, पशु शो, पशु कल्याण और पशुपालन विषयों पर स्कूल/कॉलेजों के छात्रों के बीच प्रतियोगिता, पशु कल्याण के क्षेत्र में कार्य कर रही गौशालाओं और गैर सरकारी संगठनों के लिए विशेष कार्यक्रम आयोजित करने का अनुरोध किया गया है।

इसके अतिरिक्त, राज्य सरकारें किसानों की भागीदारी सुनिश्चित करने के लिए विभिन्न बैठकों, सोशल और प्रिंट मीडिया के माध्यम से गांव, ब्लॉक, जिला और राज्य स्तर पर अभियान चला रही हैं। कृषि विज्ञान केंद्रों के माध्यम से किसानों का उन्मुखीकरण भी किया गया। उपर्युक्त प्रयासों के अलावा, किसानों की भागीदारी सुनिश्चित करने के लिए टीवी/रेडियो और सोशल मीडिया आदि के माध्यम से जागरूकता सृजन, छात्रों के लिए इंटरैक्टिव कक्षा भ्रमण का आयोजन ब्रोशर या इन्फोग्राफिक्स आदि का डिजाइन और वितरण आदि भी इस आयोजन के एक भाग के रुप में किए जा रहे हैं।

(ग) राज्य सरकारों को आवश्यकतानुसार चिन्हित माह के दौरान क्षमता निर्माण और प्रशिक्षण गतिविधयां आयोजित करने के लिए प्रोत्साहित किया जाता है।

(घ) राज्य सरकारें राष्ट्रीय पशुधन मिशन, राष्ट्रीय गोकुल मिशन और पशुधन स्वास्थ्य एवं रोग नियंत्रण जैसी मौजूदा केन्द्र सरकार की योजनाओं के अंतर्गत निधियन प्राप्त कर सकती हैं।

SOIL HEALTH TESTING LABS

1881. SHRI BASTIPATI NAGARAJU:

SHRI B. K. PARTHASARATHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details and total number of static, mobile and mini village soil testing labs established in the country, particularly for Andhra Pradesh, State and district-wise;

(b) whether any such labs which are non-functional, if so, the details thereof, State particularly Andhra Pradesh, State and district-wise; and

(c) the details of funds allocated for soil testing labs during the last five years, State and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): 8272 Soil Testing Labs (1068 Static Soil Testing Labs, 163 Mobile Soil Testing Labs, 6376 Mini Soil Testing Labs and 665 Village Level Soil Testing Labs) have been established across the country. State-wise details of the labs established, including in Andhra Pradesh are enclosed at **Statement-I**. The details of district-wise labs in Andhra Pradesh are enclosed at **Statement-II.**

(b): Functionality of labs is monitored by States/UTs concerned. As per information received from State Government of Andhra Pradesh, 17 Static Soil Testing Labs and 3 Mobile Soil Testing Labs are functional. Mini Soil Testing Labs are not functional due to equipment related issues. The details of district-wise functional and non-functional Soil Testing Labs in Andhra Pradesh are enclosed at **Statement-III**. During 2023-24 to 2024-25, total 6.49 lakh Soil Health Cards (SHCs) have been generated by testing in the functional labs in the state.

(c): During the last 5 years, i.e. 2019-20 to 2023-24, Rs.595.61 crores have been released to States/Union Territories under Soil Health and Fertility Scheme, which include fund for Soil Testing labs. Details of fund released State/Union Territory-wise and year-wise are enclosed at **Statement -IV**.

STATEMENT -I

State-wise details of Soil Testing Laboratories established in the country

Sr. No.	State	Static Lab	Mobile Lab	Mini Lab	Village Level Lab
1	Andaman and Nicobar	1	-	-	-
2	Andhra Pradesh	47	13	1328	16
3	Arunachal Pradesh	17	3	-	-
4	Assam	26	-	214	-
5	Bihar	39	9	-	72
6	Chhattisgarh	33	-	111	35
7	Dadra and Nagar Haveli and Daman and Diu	-	-	-	-

8	Goa	2	-	-	-
9	Gujarat	22	-	230	30
10	Haryana	53	-	104	36
11	Himachal Pradesh	11	7	69	-
12	Jammu and Kashmir	22	12	-	21
13	Jharkhand	29	-	1300	-
14	Karnataka	96	1	6	291
15	Kerala	22	11	-	-
16	Ladakh	2	-	-	1
17	Madhya Pradesh	50	-	626	12
18	Maharashtra	213	31	48	-
19	Manipur	9	3	3	2
20	Meghalaya	5	-	8	-
21	Mizoram	3	3	-	-
22	Nagaland	16	3	-	74
23	Odisha	30	30	-	40
24	Puducherry	3	-	-	-
25	Punjab	24	3	-	-
26	Rajasthan	101	12	-	-
27	Sikkim	3	-	-	14
28	Tamil Nadu	36	16	-	1
29	Telangana	40	4	2050	-
30	Tripura	4	2	100	13
31	Uttar Pradesh	75	-	179	6
32	Uttarakhand	13	-	-	1
33	West Bengal	21	-	-	-
Total		**1068**	**163**	**6376**	**665**

STATEMENT -II

District-wise Soil Testing Labs in Andhra Pradesh

S.No	Name of the District	Static STLs	Mobile Soil Testing Vans	Minilabs
1	Srikakulam	1	1	60
2	Vizianagarm	2	1	54
3	Parvathipuram Manyam	2	-	30
4	Alluri Seetharamaraju	2	-	44
5	Visakhapatnam		1 (Static Lab + Van)	8
6	Anakapalli	2	-	48
7	Kakinada	2	1	40
8	Konaseema	2	-	44
9	East Godavari	1	-	36
10	West Godavari	2	1	38
11	Eluru	2	-	56
12	Krishna	2	-	50
13	NTR	2	1	36
14	Guntur	1	-	34
15	Palnadu	2	-	56
16	Bapatla	1	1 (Static Lab + Van)	50
17	Prakasam	2	1	76
18	SPSR Nellore	4	1	74
19	Chittoor	2	-	62
20	Tirupati	2	1	68

21	YSR	2	1 (Static Lab + Van)	72
22	Annamayya	2	-	60
23	Kurnool	2	1	50
24	Nandyal	2	-	56
25	Ananthapuram	1	1	62
26	Sri Satya Sai	2	-	64
Total		47	13	1328

STATEMENT -III

District-wise functional and non-functional Soil Testing Labs in Andhra Pradesh

S.No	Name of the District	Functional Static labs	Non function Static labs	Functional Mobile Labs	Non function Mobile Labs	Non Functional Mini Labs
1	Srikakulam	1	-	-	1	60
2	Vizianagarm	1	1	-	1	54
3	Parvathipuram Manyam	-	2	-	-	30
4	Alluri Seetharamaraju	-	2	-	-	44
5	Visakhapatnam	-	-	1	-	8
6	Anakapalli	1	1	-	-	48
7	Kakinada	1	1	-	1	40
8	Konaseema	-	2	-	-	44
9	East Godavari	1	-	-	-	36
10	West Godavari	1	1	-	1	38

11	Eluru	-	2	-	-	56
12	Krishna	-	2	-	1	50
13	NTR	1	1	-	-	36
14	Guntur	1	-	-	-	34
15	Palnadu	1	1	-	-	56
16	Bapatla	1	-	1	-	50
17	Prakasam	1	1	-	1	76
18	SPSR Nellore	1	3	-	1	74
19	Chittoor	0	2	-	1	62
20	Tirupati	1	1	-	-	68
21	YSR Kadapa	1	1	1	-	72
22	Annamayya	-	2	-	-	60
23	Kurnool	2	-	-	1	50
24	Nandyal	-	2	-	-	56
25	Ananthapuram	1	-	-	1	62
26	Sri Satya Sai	-	2	-	-	64
Total		17	30	3	10	1328

Note: 13 Mobile STL vans are under major repairs.

STATEMENT -IV

State-wise and Year-wise funds released from 2019-20 to 2023-24 under Soil Health and Fertility Scheme of Rashtriya Krishi Vikas Yojana

(Rs. in Lakh)

Sl. No.	Name of the State	2019-20	2020-21	2021-22	2022-23	2023-24	Total
1	Andaman and Nicobar	33.70	-	-	-	18.00	51.70
2	Andhra Pradesh	1404.64	891.88	-	-	420.00	2716.52
3	Arunachal	119.30	469.16	-	-	31.00	619.46

	Pradesh						
4	Assam	691.48	1621.18	-	-	1352.00	3664.65
5	Bihar	1151.21	685.05	-	310.28	1271.00	3417.54
6	Chhattisgarh	405.13	301.61	-	-	386.00	1092.74
7	Dadra and Nagar Haveli and Daman and Diu	4.15	-	-	-	-	4.15
8	Goa	14.81	-	-	-	-	14.81
9	Gujarat	552.66	369.07	8.23	-	605.00	1534.96
10	Haryana	171.04	53.27	-	453.91	304.00	982.22
11	Himachal Pradesh	236.16	454.29	-	25.71	48.00	764.15
12	Jammu and Kashmir	335.03	592.27	-	-	173.00	1100.30
13	Jharkhand	564.15	403.74	-	-	553.00	1520.89
14	Karnataka	486.87	1309.57	-	112.99	1871.00	3780.43
15	Kerala	386.54	-	-	-	7.00	393.54
16	Ladakh	-	78.34	-	-	9.00	87.34
17	Madhya Pradesh	501.48	334.67	-	2094.45	1443.00	4373.60
18	Maharashtra	989.86	370.75	-	393.63	581.00	2335.24
19	Manipur	75.50	536.26	-	52.00	95.00	758.76
20	Meghalaya	29.66	139.44	-	-	173.00	342.09
21	Mizoram	87.37	118.84	-	97.20	58.00	361.41
22	Nagaland	1078.86	1099.93	747.89	1024.21	1294.00	5244.89
23	Odisha	711.12	1308.63	-	-	668.00	2687.75
24	Puducherry	13.94	4.06	-	-	10.00	28.00
25	Punjab	151.07	1308.87	-	-	-	1459.94
26	Rajasthan	530.44	1328.34	-	-	200.00	2058.78
27	Sikkim	258.12	49.61	120.30	167.34	325.00	920.37

28	Tamil Nadu	983.37	865.46	-	499.74	1602.00	3950.57
29	Telangana	2209.00	-	-	-	-	2209.00
30	Tripura	216.18	137.68	-	30.98	356.00	740.84
31	Uttar Pradesh	997.77	4312.74	-	-	2310.00	7620.51
32	Uttarakhand	225.37	850.18	-	-	324.00	1399.55
33	West Bengal	328.10	-	-	-	996.00	1324.10
Total		15944.07	19994.85	876.42	5262.44	17483.00	59560.77

DOUBLING FARMERS INCOME

1882. SHRI BALRAM NAIK PORIKA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the progress made in doubling farmers' income and measures taken in the last two years;

(b) the status of implementation of the PM-KISAN scheme and total beneficiaries covered; and

(c) the steps taken to promote natural farming and reduce chemical fertilizer dependency?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Agriculture is a State subject and Government of India supports the efforts of States through appropriate policy measures, budgetary allocation and various

schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers. The Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare(DA and FW) from ₹21933.50 crore BE during 2013-14 to ₹1,22,528.77 crore BE during 2024-25. Major schemes/programmes initiated by DA and FW to enhance overall income of farmers and remunerative returns in the agriculture sector are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)

12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health and Fertility (SH and F)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission

Indian Council on Agricultural Research (ICAR) has released a book, which contains compilation of success stories of 75,000 farmers out of innumerable successful farmers who have increased their income more than two times.

(b): The Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) is a Central Sector

Scheme, being implemented since 1st December, 2018. The Scheme aims at providing financial assistance to all landholding farmer families across the country, subject to certain exclusion criteria, to enable them to take care of expenses related to agriculture and allied activities as well as domestic needs. Under the Scheme, an amount of ₹6000/- per year is transferred in three 4-monthly installments of ₹2000/- directly into the bank accounts of the farmers.

As on 05/03/2025, under the Scheme, the benefits of the scheme worth more than ₹ 3.68 Lakh Crore had been provided to beneficiary farmers' families.

(c): To promote Natural Farming in the Country, the Union Cabinet approved National Mission on Natural Farming on 25th November, 2024. The operational Guidelines for implementation of the Mission have been issued on 26.12.2024.

National Mission on Natural Farming (NMNF) is a standalone Centrally Sponsored Scheme under Department of Agriculture and Farmers Welfare (DA and FW), Ministry of Agriculture and Farmers Welfare (MoA and FW) with proposed outlay of ₹2481.00 crore, (Government of India share is ₹1584.00 crore and States share ₹897.00 crore).

Natural farming (NF) is a chemical free farming, involving livestock (preferably local breed of cow) integrated natural farming methods, and diversified crop systems rooted in the Indian traditional knowledge. It is aimed towards improving soil health with greater climate resilience and reducing input cost to the farmer.

BPL FAMILIES

1883. SHRI ESWARASAMY K.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and total number of families Below Poverty Line (BPL) in each State, State wise;

(b) whether it is a fact that the number of such families have increased during the last two years, if so, the reasons therefor; and

(c) whether Government has chalked out any programme to reduce the number of such families and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (c): In 2011, MoRD recognized the multifaceted nature of poverty and conducted the Socio-Economic and Caste Census (SECC) 2011 in collaboration with States/UTs. This census provides comprehensive data on various socio-economic aspects of households, including housing, land ownership, educational status, gender status, disability, occupation, asset ownership, Scheduled Caste/Scheduled Tribe (SC/ST) classification, and income.

In SECC 2011, rural households were categorized into three groups: (i) "automatically excluded households," (ii) "automatically included households," and (iii) "deprived households," based on the collected data.

The SECC process was concluded by the Ministry of Rural Development in March 2016. The findings are publicly available on the SECC website (www.secc.gov.in). The SECC data reflect the socio-economic status of 17.97 crore rural households, leading to the automatic exclusion of 7.07 crore (39.34%) households from poverty based on 13 parameters. Additionally, 0.16 crore (0.89%) households were automatically included as the poorest of the poor based on 5 parameters, and 8.72 crore (48.53%) households were assessed for deprivation across seven criteria.

In 2020, NITI Aayog was identified as the nodal agency for the Multidimensional Poverty Index (MPI), responsible for constructing an indigenized index to monitor the performance of States and Union Territories. A comprehensive National Multidimensional Poverty Index (MPI) for India was developed. The baseline report was published in November 2021 and the second edition of the National MPI report was released in July 2023.

The Multidimensional Poverty Index (MPI) to measure poverty, developed by the Government in 2021, captures overlapping deprivations in dimensions such as health, education and standard of living, covering 12 indicators. As per the latest report ‘National Multidimensional Poverty Index: A Progress Review 2023’, the proportion of individuals who are multidimensionally poor declined from 24.85% to 14.96% between 2015-16 and 2019-21, resulting in 13.5 crore individuals escaping multidimensional poverty during this period.

In January 2024, NITI Aayog released a discussion paper ‘Multidimensional Poverty in India since 2005-06’ highlighting a significant decline in multidimensional poverty from 29.17% in 2013-14 to 11.28% in 2022-23, resulting in 24.82 crore people escaping multidimensional poverty during this period.

The State/Union Territory-wise details of MPI are in public domain and can be accessed at https://www.niti.gov.in/sites/default/files/2023-08/India-National-Multidimentional-Poverty-Index-2023.pdf

It is a continuous endeavor of the Government is to uplift all poor people living below the poverty line through various schemes and programmes. The Ministry of Rural Development (MoRD) has adopted multi-pronged strategies to improve the economic well-being of people in rural areas with the main focus on increasing livelihood opportunities, empowering rural women, providing social safety net, skilling of rural youth, infrastructure development etc. through its programmes. In this regard, the Government is implementing a number of targeted programmes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awas Yojana-Gramin(PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment Training Institutes (RSETIs),National Social Assistance Programme (NSAP) and Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana

(WDC-PMKSY), National Food Security Act, Mission Poshan, Saksham Anganwadi, Ujjwala Yojana, Saubhagya, and etc.

SHRESHTA SCHEME FOR RESIDENTIAL HIGH SCHOOLS

1884. SHRI BAIJAYANT PANDA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total number of grant-in-aid institutions run by NGOs and residential high schools that have received funds for the SHRESHTA Scheme since its inception in 2023, particularly from the State of Odisha;

(b) the details of schools and hostels selected for the scheme and the number of students enrolled through the National Entrance Test for SHRESHTA (NETS); and

(c) the impact of the scheme in improving educational outcomes for SC students in targeted areas?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): The total number of grant-in-aid institutions run by NGOs and residential high schools that have received funds under SHRESHTA Scheme since 2023 is as under:

S. No	Year	No. of Residential High schools (Mode-I)	No. of grant-in-aid institutions (Mode-II)
1	2023-24	220	107
2	2024-25	224	68 (as on 05.03.2025)

In the Odisha, the details of schools and grant-in-aid institutions is as under ;

S. No.	Year	No. of Residential High schools (Mode-I)	No. of grant-in-aid institutions (Mode-II)
1.	2023-24	10	10
2.	2024-25	10	8

(b): The details of students enrolled through the National Entrance Test for SHRESHTA (NETS) is as under;

Year	No. of Students selected	No. of Residential High schools opted by the selected students
2023-24	2543	144
2024-25	2753	144

(c):The number of admitted students has been increased since inception of the scheme. The Scheme has helped in enhancing the reach of development Intervention of the Government and filling the gap in service deficeint SCs dominant areas. This has led to socio-economic upliftment and over all development of the Scheduled Castes (SCs) community.

FISHING INFRASTRUCTURE

1885. DR. T SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) Whether Government has any plans to increase the per capita income of fishermen in the country, particularly in Tamil Nadu;

(b) if so, the details thereof and the social, financial and technological support for the development of fishing infrastructure and fishermen welfare in the last three years;

(c) Whether the Government has any proposal to initiate insurance scheme for fishermen, if so, the details thereof and the total beneficiaries under such scheme in Tamil Nadu; and

(d) The share of funds allocated, disbursed and utilized under various schemes for the development of fishermen in the country?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a)and(b)The Department of Fisheries, Government of India, along with Government of Tamil Nadu is implementing various schemes to increase overall fish production in the State of Tamil Nadu and thereby increasing the income of fishers and fish farmers. Financial assistance is being provided for the inland fish

farmers for construction of new freshwater finfish hatcheries, fish rearing ponds, grow out ponds including inputs, freshwater bio-floc ponds, Re-Circulatory Aquaculture System (RAS) and fish feed mills. Hatcheries have also been established for fast growing genetically improved GIF Tilapia. To promote cage culture and alternate livelihood, the Government has allocated Rs. 11.08 Cr for the Integrated Development of Reservoir Project. In marine sector, around, 2,000 fisher families are engaged in 07 districts of Tamil Nadu for Seaweed farming which proved to be an alternate source of income, particularly for fisherwomen. In cold chain facilities, assistance has been provided for insulated vehicles, refrigerated vehicles, two-wheeler and three wheelers with ice boxes, modern fish retail markets, kiosks and live fish vending centres to reduce post-harvest loss and enhancing the income of fishermen.

In order to address the infrastructure requirement for fisheries sector, the Department of Fisheries, Government of India has created a dedicated fund namely 'Fisheries and Aquaculture Infrastructure Development Fund'(FIDF) with a total funds size of Rs 7,522.48 crore where interest subvention up to 3% per annum is provided for fisheries infrastructure projects. Under FIDF, 64 projects have been sanctioned with project cost of Rs. 1573.73 Crores to the State Government of Tamil Nadu. Besides, as informed by Government of Tamil Nadu, under the Rural Infrastructure Development Fund (RIDF), 96 projects have been sanctioned to Tamil Nadu with project cost of Rs. 1664.39 Crores.

(c) The Department of Fisheries, Government of India through National Fisheries Development Board (NFDB) under the ongoing Pradhan Mantri Matsya Sampada Yojana (PMMSY) is implementing the Group Accident Insurance Scheme (GAIS) in all States/UTs including Tamil Nadu wherein the entire insurance premium amount is borne by the Central and State Government, with no contribution from the beneficiary. The insurance coverage provided under the said scheme includes (i) Rs.5,00,000/- against death or permanent total disability, (ii) Rs.2,50,000/- for permanent partial disability and (iii) hospitalization expenses in the event of an accident for a sum of Rs. 25,000/. During the last three (from 2021-22 to 2023-24) and current financial year (2024-25), 131.30 lakh of fishers, have been provided the insurance coverage under the scheme with an average of 32.82lakh fishers annually. As a result, as on date 1047 claims have so far been settled against the 1710 claim proposal received with the claim settled amount of Rs 52.13 crores. Further, as reported by Government of Tamil Nadu, the details of fishers enrolled, claim proposals received and setteles in Tamil Nadu is provided in the enclosed **Statement**.

(d) Department of Fisheries, Government of India accorded approval to the projects at a total cost of Rs. 20990.79 crore with the central share of Rs. 8926.33 crore during last 4 years (2020-21 to 2023-24) and current financial year(2024-25). Out of the central funds approved, an amount of Rs. 4670.79 has been released to all the States/UTs and implementing agencies under PMMSY for holistic development

of fisheries and fishermen in the country. As reported by various States/UTs and other implementing agencies, so far, a sum of Rs. 3160.86 crore has been utilized under PMMSY. Further, under FIDF, 136 projects with an outlay of Rs. 5801.06 crore with project cost restricted for interest subvention at Rs. 3858.19 crore have been approved for various States/UTs.

STATEMENT

Details of fishers enrolled, claim proposals received and settled in Tamil Nadu

Year	Members enrolled	State Share (40%) per fisher (in Rs.)	Central Share (60%) per fisher (in Rs.)	Claimants benefitted	Relief amount paid to beneficiaries (in Rs.)
2021-22	5,23,237	22.87	57.16	124	5,81,00,000
2022-23	5,43,949	28.98	43.46	128	6,16,25,000
2023-24	5,58,966	38.00	57.00	84	3,91,50,000
2024-25	5,73,183	33.60	50.40	02	10,00,000

DISBURSEMENT OF FUNDS UNDER PMAY-G

1886. SUSHRI S. JOTHIMANI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and total number of beneficiaries identified under the Permanent Wait List (PWL) and Awaas+ surveys for PMAY-G in Tamil Nadu, including in Karur Parliamentary Constituency;

(b) the number of homes allotted, targeted, sanctioned and completed in the State under PMAY-G since its inception;

(c) the details of funds disbursed in this regard;

(d) whether it is a fact that there was a delay in the release of Central share of funds for the scheme; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): The total number of beneficiaries identified in the Permanent Wait List (PWL) and the finalized Awaas+ 2018 list for PMAY-G in Tamil Nadu and Karur Parliamentary Constituency are as provided below:

	No. of beneficiaries identified in PWL of SECC 2011	**No. of beneficiaries identified in the finalised Awaas+ 2018 list**
Tamil Nadu	5,31,475	5,31,718

As per AwaasSoft Reports as on 6.3.2025

Karur Parliamentary Constituency:

District (Assembly constituency)	No. of beneficiaries identified in PWL of SECC 2011	No. of beneficiaries identified in the finalised Awaas+ 2018 list
Dindigul (Vedasandur)	26	539
Karur (Aravakurichi)	162	227
Karur (Karur)	314	337
Karur (Krishnarayapuram)	226	524
Tiruchirappalli (Manapaarai)	437	980
Pudukkottai (Viramalai)	954	4,060
Total	**2,119**	**6,667**

As per AwaasSoft Reports as on 6.3.2025

(b): The number of total targets allocated to the State, houses sanctioned and houses completed as on 06.03.2025 under PMAY-G since inception i.e FY 2016-17 are given as under:

Target allocated	Houses sanctioned	Houses Completed
9,57,825	7,47,728	6,35,220

(c): The State of Tamil Nadu has been released a total of Rs. 5,695.09 Cr (including PMJANMAN) as Central share since the inception of PMAY-G i.e FY 2016-17 (status as on 06.03.2025).

(d) and (e): No.

Under the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G), the funds to the State are being released based on the basis of proposal received from the State based on the requirement of beneficiaries who have been sanctioned houses, unspent balance available in the State Nodal Account, achievements of prescribed physical and financial progress as per the programme guidelines and guidelines of the Ministry of Finance, Government of India. The Central Assistance under PMAY-G is released directly to the State considering the State as a unit. Further release of these funds to beneficiaries in various districts is done by the respective State/UT Governments. The release is contingent on the utilization of funds including the release of matching state share, submission of utilization certificate and utilization up to the level specified by the Ministry of Finance and as per Scheme Guidelines.

The State of Tamil Nadu has balance of Rs. 742 cr in the SNA as on 06.03.2025. The State has been requested to utilize the funds available in the SNA and submit a complete proposal to become eligible for release of next installment of Central share.

EDUCATIONAL AND EMPLOYMENT BASED INCENTIVES FOR DIVYANGJAN

1887. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI PUTTA MAHESH KUMAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state**:-**

(a) the details regarding the list of schemes (Central Sector and Centrally Sponsored) introduce, under consideration and presently being implemented by the Government regarding educational and employment based incentives/support for Divyangjan in the country during the last ten years;

(b) the total number of Divyangjan benefitted from such schemes during the said period including Prakasam District in Andhra Pradesh and State and district-wise;

(c) the total amount of funding allocated and utilized for such schemes during the said period including Prakasam District in Andhra Pradesh, State and district-wise; and

(d) whether the Government has undertaken any promotional activities/campaigns to raise awareness of the schemes in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; ANDMINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c) The Government enacted Rights of Persons with Disabilities (RPwD) Act, 2016 which came into force on 19.04.2017. The no. of disabilities has been increased from 7 to 21. The said Act provides rights and entitlements to Persons with Disabilities (PwDs), which, inter-alia, include right to equality, non-discrimination, protection from cruelty, exploitation, right to live with family and community, access to justice, accessibility in voting, legal capacity, legal guardianship, health, education, employment, skill development, arts, sports, recreation, culture and participation in decision making process.

Section 34 of the said Act provides for 4 % reservation in the government employment to the persons with benchmark (40% or above) disabilities. Further, Section 32 of the said Act provides 5% reservation in government or government aided higher educational institutions for persons with benchmark disabilities. Furthermore, Section 37 of the said Act ensures 5% reservation in poverty alleviation and developmental schemes to persons with bench mark disabilities.

Though, relief to the disabled is a State subject by virtue of entry 9 of the State List of the Constitution of India, the Central Government supplements the efforts of the State Governments, regarding educational and employment based support, through its major schemes namely Deendayal Divyangjan Rehabilitation Scheme (DDRS), Scholarship Schemes and National Action Plan for Skill Development of Persons with Disabilities.

(i) Deendayal Divyangjan Rehabilitation Scheme (DDRS):- Under the Deendayal Divyangjan Rehabilitation Scheme (DDRS), financial assistance is provided to the voluntary Organizations for running various projects for the welfare/empowerment of Persons with Disabilities (PwDs) including Special School for the Children with Visual, Hearing and Intellectual disability including Children with Cerebral Palsy etc., aimed at enabling them to maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels.

Total number of Divyangjan benefitted from the scheme and amount of fund utilized including Prakasam District in Andhra Pradesh and State wise is given in the enclosed **Statement-I.**

(ii) **Scholarship Schemes for Students with disabilities:**

Under this Scheme, the Government provides scholarships for students with disabilities such as Pre-matric (for classes IX and X), Post-matric (from class XI up to Post Graduate degree/diploma level), Top Class Education (Post graduate degree/diploma in notified Institutes), National Fellowship (M.Phil and PhD courses in Indian Universities), National Overseas Scholarship (Masters Degree/ Ph.D in Foreign Universities). The scholarship amount is released directly to the Students' bank account in Direct Bank Transfer (DBT) mode.

Total number of Divyangjan benefitted from the scheme and amount of fund utilized including Prakasam District in Andhra Pradesh and State wise is given in the enclosed **Statement-II**.

Further, this Department is implementing Free Coaching for students with disabilities (a component of Umbrella Scheme of Scholarship Scheme) having a minimum of 40% disability for providing coaching facilities to make them enable to appear in competitive examinations for government jobs and seek admission to various professional and technical courses. This scheme is being implemented by the Department through the National Institutes, Composite Regional Centres under the administrative control of DEPwD and through empanelled Universities/Institutes, State universities under the purview of the Central Government and State Governments and any other government institutes working in the field of education of disabilities (Divyangjan).

Till date, Rs.20 lakh has been released for providing free coaching to 81 students with disabilities under Free Coaching for student with disabilities.

(iii) **National Action Plan for Skill Development (NAP-SDP)**: The Department of Empowerment of Persons with Disabilities launched the National Action Plan for Skill Development of PwDs (NAP-SDP) in 2015 to enhance skills, employability, and self-reliance among PwDs aged 15-59 years through training provided by empanelled Government and Non-Government Organizations nationwide. In September 2023, the **PM-DAKSH Portal-DEPwD** was introduced as a digital platform to streamline skilling and employment efforts. It includes two modules: **Divyangjan Kaushal Vikas**, offering skill training, and **Divyangjan Rozgar Setu**, connecting PwDs with geo-tagged employment opportunities across private

companies in India. NAP-SDP Scheme is a Central Sector Scheme, under which fund is not given to State/UT directly. Further, it is a demand driven scheme. Funds under the scheme are released to empanelled organizations from across the Country on the basis of their demands/proposals. There is no separate budgetary allocation. Fund is notionally allocated for NAP from budgetary provisions.

Since the launch of the scheme, funds to the tune of Rs.156.94 crore has been released for conducting skill training of 1.42 lakh PwDs including Prakasam District in Andhra Pradesh under NAP-SDP.

Besides, the National Divyangjan Finance and Development Corporation (NDFDC**)** under this Department provides concessional loans to empower Persons with Disabilities (PwDs). Key schemes of NDFDC include **Divyangjan Swavalamban Yojana (DSY)**, offering loans up to ₹50 lakh for income generation, education, or assistive devices, and **Vishesh Microfinance Yojana (VMY)** providing loans up to ₹60,000 for small businesses through Self-Help Groups and partner agencies.

Total number of Divyangjan benefitted from the schemes of the NDFDC and amount of fund utilized including Prakasam District in Andhra Pradesh and State wise is given in the enclosed **Statement-III.**

(d) The Department is implementing "Awareness Generation and Publicity Scheme (AGP)" across the country. The main objective of the scheme is creation of general awareness about the schemes and programmes of the Government for

the welfare of Persons with Disabilities (PwDs) and to train and sensitize key functionaries of the Central/State Government/Local Bodies and other service providers on a regular basis on disability related matters through State/District/Block level workshops with the aim to raise awareness among employees and peer groups about capabilities of PwDs. Divya Kala Mela have been organized under AGP to provide platform to Divyangjan to promote the sale of the products made by them. For showcasing the extraordinary talents of Divyang artists, the Department organizes cultural programme titled "Divya Kala Shakti" where Divyang Artists from different States, Cultural Socieities, Institutions, civil societies with various disabilities participates. 24 Divya Kala Mela and 21 Divya Kala Shakti have been organized across the country so far.

STATEMENT-I

The total number of Divyangjan benefitted and total amount released under DDR Scheme during the last 6 years and current year in the Prakasam District in Andhra Pradesh as under-

Year	Fund released (In lakh)	Divyangjan benefitted
2018-19	83.08	508
2019-20	260.77	541
2020-21	205.19	351
2021-22	219.80	448
2022-23	268.49	442
2023-24	262.67	442
2024-25 (As on 07.3.2025)	259.96	425
Total	**1559.98**	**3157**

The total number of Divyangjan benefitted and total amount released under DDR Scheme during the last 9 years and current year State-wise is as under-

S.No.	Name of the State	2015-16		2016-17		2017-18		2018-19		2019-20		2020-21		2021-22		2022-23		2023-24		2024-25 (as on 07.03.2025)	
		Amount (Rs. in lakh	No. of Benef.	Amount (Rs. In lakh)	No. of Benef.	Amount (Rs. In lakh)	No. of Benef.	Amount (Rs. in lakh)	No. of Benef.	Amount (Rs. In lakh)	No. of Benef.	Amount (Rs. In lakh)	No. of Benef.	Amount (Rs. in lakh)	No. of Benef.	Amount (Rs. in lakh)	No. of Benef.	Amount (Rs. in lakh)	No. of Benef.	Amount (Rs. in lakh)	No. of Benef.
1	Andhra Pradesh	826.83	5645	763.14	5284	1101.15	5635	1452.75	7268	2663.05	6187	1639.88	5620	1779.89	4620	2648.41	5605	2851.56	4604	2066.74	4419
2	Arunachal Pradesh	6.74	0	9.64	0	1.58	30	0	0	0	0	0.00	0	0.00	0	0	0	0	0	0	0
3	Assam	88.92	341	94.01	206	88.98	249	90.86	469	124.72	603	90.70	248	167.76	488	261.34	753	136.87	327	167.12	237
4	Bihar	62.03	413	25.16	521	80.58	406	43.87	323	23.67	53	0.00	0	41.89	55	33.54	69	68.65	111	42.77	83
5	Chhattisgarh	47.49	281	17.51	372	24.30	258	40.64	229	49.78	187	1.63	110	47.58	110	0	0	0	0	74.14	158
6	Delhi	197.81	1444	82.16	811	196.37	1329	29.62	369	32.65	501	247.67	685	162.74	615	185.51	937	166.89	688	333.90	714
7	Goa	8.87	138	4.89	86	0.00	0	0.59	70	0	0	0.00	0	0.00	0	0	0	0	0		
8	Gujarat	47.24	672	32.2	456	58.85	680	97.44	762	131.96	864	43.32	378	120.66	447	72.77	437	95.19	187	94.17	215
9	Haryana	117.94	642	116.24	824	119.50	945	130.74	935	154.81	512	140.19	505	101.99	292	128.93	444	174.61	377	75.74	185
10	Himachal Pradesh	20.53	68	24.16	49	24.84	105	55.72	100	71.77	302	69.20	212	67.15	144	69.05	89	84.13	119	87.76	154
11	Jammu and Kashmir	9.58	0	3.25	58	0.68	28	5.79	43	4.53	81	0.00	0	0.00	0	0	0	0	0	0	
12	Jharkhand	2.45	58	0.94	70	0.00	0	1.59	0	10.39	64	0.00	0	0.00	0	26.09	0	0	0	0	
13	Karnataka	77.52	684	96.73	518	83.86	866	86.05	675	41.31	339	81.30	373	135.60	389	139.92	685	73.73	104	94.88	294
14	Kerala	362.25	2829	446.16	3302	574.32	3170	584.86	3780	611.82	2112	628.30	1656	725.30	1883	762.41	2081	455.20	1549	1412.67	3429
15	Ladakh	0	0	0	0	0.00	0	0	0	0	0	0.00	0	0.00	0	0.00	0	0.44	0	0	
16	Madhya Pradesh	132.69	1075	99.75	1016	148.04	1320	162.96	1389	155.5	639	248.31	822	325.57	682	382.72	803	484.55	764	240.85	710
17	Maharashtra	141.47	874	221.47	845	321.64	1085	202.21	836	342.21	3036	180.11	2049	71.46	1677	383.87	523	311.19	1354	49.33	0
18	Manipur	284.38	1329	270.91	1287	448.30	1992	525.16	3209	974.01	2597	596.24	1523	741.55	1478	1016.29	2681	946.48	1942	765.03	1801
19	Meghalaya	45.86	492	65.16	462	23.21	485	54.32	645	32.59	443	105.37	322	29.64	84	101.76	361	87.86	352	139.21	392

20	Mizoram	11.25	215	7.38	221	9.44	42	19.88	153	33.9	168	11.73	20	0.00	0	29.22	61	17.26	60	23.18	86
21	Nagaland	0.41	29	0	0	0.00	0	2.49	30	2.48	30	26.32	47	0.00	0	30.36	60	46.83	48	23.76	53
22	Odisha	445.1	2462	329.31	2183	526.93	2822	732.76	3143	1001.05	3239	789.16	5953	1457.59	5306	929.80	4776	1382.09	2067	1050.33	2145
23	Punjab	46.23	416	68.95	976	86.58	830	45.54	595	133.65	588	98.92	272	149.27	505	168.06	682	211.68	697	243.14	643
24	Rajasthan	139.18	1030	136.12	1051	188.63	1353	152.21	1780	261.6	1096	150.58	370	286.26	528	239.28	546	320.06	513	244.74	422
25	Sikkim	0	0	0	0	0.00	0	0	0	0	0	0.00	0	0.00	0	0	0	0	0	0	0
26	Tamil Nadu	234.29	1528	98.77	959	216.42	1087	272.19	1368	191.9	786	208.25	706	137.06	1267	184.70	1320	312.15	1052	214.61	1036
27	Tripura	1	30	12.09	140	2.84	70	0.27	70	0	0	0.00	0	0.00	0	15.57	44	51.67	0	0	0
28	Uttar Pradesh	550.16	4130	376.19	4284	557.57	3874	760.28	4623	1018.59	4105	1335.24	3580	1389.36	3604	1147.75	3249	1653.52	3017	1846.49	3934
29	Uttrakhand	41.47	474	28.01	319	26.52	248	28.65	320	84.07	197	102.68	144	68.67	142	87.29	125	80.48	62	95.38	184
30	West Bengal	304.34	2711	361.66	2466	384.90	1840	365.88	2417	335.46	3621	336.31	1935	606.89	1389	811.67	4424	782.79	7162	554.50	8146
31	Telangana	750.13	5334	700.88	5557	685.37	4874	1014.16	5968	1646.76	5513	1168.25	3932	1439.72	4397	1527.48	4389	2121.26	3271	154.61	3006
32	Andman and Nicobar	0	0	0	0	0.00	0	0	0	0	0	0.00	0	0.00	0	0	0	0	0		
33	Chandigarh	0	0	0	0	0.00	0	0	0	0	0	0.00	0	0.00	0	0	0	0	0		
34	Dadra and Nagar Haveli	0	0	0	0	0.00	0	0	0	0	0	0.00	0	0.00	0	0	0	0	0		
35	Daman and Diu	0	0	0	0	0.00	0	0	0	0	0	0.00	0	0.00	0	0	0	0	0		
36	Lakshadweep	0	0	0	0	0.00	0	0	0	0	0	0.00	0	0.00	0	0	0	0	0		
37	Puducherry	14.83	117	7.16	108	18.36	106	40.42	234	32.61	141	18.48	80	35.89	71	85.27	205	80.65	162	60.04	158
Total		**5018.99**	**35461**	**4500.00**	**34431**	**5999.77**	**35729**	**6999.90**	**41803**	**10166**	**38004**	**8318.15**	**31542**	**10089.47**	**30173**	**11469**	**35349**	**12997.78**	**30589**	**10155**	**32604**

STATEMENT-II

Details of beneficiaries covered under the Scholarship Scheme and expenditure incurred during the last 10 years

(Rs. in Crore)

Sr. No.	State/UT	2013-14		2014-15		2015-16		2016-17		2017-18		2018-19		2019-20		2020-21		2021-22		2022-23		2023-24	
		Ben.	Amount	Ben.	Amount	Ben.	Amount	Ben.	Amount	Ben.	Amount	Ben.	Amount	Ben.	Amount	Ben.	Amount	Ben.	Amount	Ben.	Amount	Beneficiaries	Amount
1	ANDAMAN AND NICOBAR	0	0.00	0	0.00	0	0.00	1	0.00	4	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
2	ANDHRA PRADESH	1	0.01	74	3.40	144	4.55	221	3.86	233	6.12	217	3.91	628	5.24	201	2.42	1343	4.75	3070	6.26	625	3.45
3	ARUNACHAL PRADESH	0	0.00	0	0.00	0	0.00	21	0.05	2	0.00	8	0.02	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
4	ASSAM	0	0.00	3	0.07	30	0.21	115	0.52	8	0.27	150	0.81	1089	2.15	19	0.75	783	2.02	71	0.67	322	1.07
5	BIHAR	0	0.00	16	0.83	42	0.94	430	1.72	409	2.28	1247	3.84	1771	6.56	902	3.68	2278	9.05	1257	5.43	1441	11.94
6	CHANDIGARH	0	0.00	0	0.00	25	0.02	3	0.00	11	0.01	4	0.45	17	0.40	1	0.08	34	0.03	90	0.19	343	0.75
7	CHHATTISGARH	0	0.00	3	0.20	9	0.14	120	0.17	275	0.49	417	0.71	344	0.68	7	0.13	1125	1.53	612	3.01	456	0.76
8	DADRA and NAGAR HAVELI	0	0.00	0	0.00	1	0.00	4	0.00	2	0.00	0	0.00	8	0.01	1	0.00	15	0.01	28	0.03	5	0.01
9	DAMAN and DIU	0	0.00	0	0.00	0	0.00	0	0.00	4	0.00	0	0.00	0	0.00	0	0.00	0	0.00	1	0.00	2	0.00
10	DELHI	1	0.01	5	0.26	144	0.75	25	0.85	394	1.85	337	2.24	476	1.99	8	1.14	313	1.03	502	1.66	149	1.29
11	GOA	0	0.00	0	0.00	0	0.00	0	0.00	3	0.01	0	0.00	11	0.02	6	0.04	26	0.06	25	0.04	26	0.03
12	GUJARAT	0	0.00	7	0.14	56	0.55	132	0.47	674	1.80	310	1.12	250	1.27	1379	3.24	1577	2.76	1240	2.56	1034	2.63
13	HARYANA	0	0.00	12	0.54	56	0.61	76	0.70	143	0.94	252	0.92	239	0.90	111	0.57	275	1.07	285	1.29	136	0.95
14	HIMACHAL PRADESH	0	0.00	2	0.07	39	0.11	106	0.20	144	0.32	94	0.36	142	0.38	78	0.49	186	0.58	179	1.31	204	1.09
15	JAMMU AND KASHMIR	0	0.00	2	0.06	5	0.23	155	0.45	400	1.11	229	1.30	206	1.01	545	2.44	594	1.77	547	1.88	291	2.18
16	JHARKHAND	0	0.00	8	0.27	8	0.25	117	0.56	53	0.47	665	1.71	286	1.20	99	0.79	145	0.99	762	8.32	331	3.43
17	KARNATAKA	0	0.00	14	0.58	107	1.22	2564	4.42	1009	2.77	1686	4.81	1100	5.05	1239	5.44	3331	16.93	3026	16.29	3428	23.20

18	KERALA	0	0.00	3	0.07	1207	1.29	829	1.35	2415	2.64	2873	3.76	3669	5.48	4192	4.10	5095	7.22	4932	7.62	3992	6.29
19	LADAKH	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
20	LAKSHADWEEP	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
21	MADHYA PR ADESH	0	0.00	6	0.27	309	0.80	6574	6.26	6422	6.42	5090	7.59	5429	9.04	4003	4.60	5661	9.73	8765	18.03	1293	3.93
22	MAHARASHTRA	0	0.00	18	0.89	83	1.36	326	1.91	93	2.61	863	2.98	1082	4.04	459	2.49	1490	5.83	691	5.99	1757	6.73
23	MANIPUR	0	0.00	2	0.04	29	0.15	3	0.00	30	0.08	0	0.00	12	0.03	7	0.01	0	0.00	32	0.11	27	0.16
24	MEGHALAYA	0	0.00	0	0.00	3	0.00	60	0.07	27	0.05	9	0.02	0	0.00	0	0.00	6	0.06	5	0.01	22	0.05
25	MIZORAM	0	0.00	0	0.00	0	0.00	33	0.04	35	0.08	2	0.00	26	0.04	5	0.00	11	0.02	12	0.14	2	0.07
26	NAGALAND	0	0.00	0	0.00	0	0.00	15	0.02	5	0.01	0	0.00	0	0.00	45	0.05	6	0.01	2	0.00	7	0.01
27	ODISHA	4	0.02	16	0.73	1911	1.93	629	1.16	2307	3.80	2076	4.88	3341	7.45	1495	3.01	2699	5.40	3168	6.11	1467	4.36
28	PUDUCHERRY	1	0.01	3	0.12	7	0.26	5	0.14	22	0.23	33	0.20	79	0.39	27	0.27	95	0.29	46	0.30	7	0.39
29	PUNJAB	0	0.00	2	0.11	54	0.42	72	0.34	106	0.80	531	0.93	444	1.23	1019	1.55	1393	2.12	1094	1.74	608	2.35
30	RAJASTHAN	0	0.00	4	0.16	77	0.51	125	0.70	725	2.03	1222	2.75	1567	3.95	76	1.43	1856	4.08	1084	3.54	1007	3.51
31	SIKKIM	0	0.00	0	0.00	12	0.01	55	0.04	13	0.04	3	0.00	7	0.05	3	0.00	3	0.00	1	0.00	1	0.00
32	TAMIL NADU	1	0.00	31	1.11	51	1.95	189	0.64	1260	2.09	1506	3.59	1181	4.42	2000	5.26	4384	9.15	6448	13.46	4046	10.69
33	TELANGANA	0	0.00	0	0.00	27	0.43	108	1.13	135	2.07	138	1.64	328	1.84	95	6.05	1340	6.40	2936	8.86	879	6.76
34	TRIPURA	0	0.00	1	0.02	2	0.12	262	0.28	192	0.38	81	0.23	159	0.36	66	0.10	186	1.19	245	0.48	329	1.86
35	UTTARAKHAND	0	0.00	0	0.00	42	0.05	3	0.003	1	0.05	37	0.17	391	1.48	142	0.46	259	0.96	229	1.05	64	0.45
36	UTTAR PRADESH	6	0.04	58	2.69	1898	4.75	703	5.63	2756	11.25	5564	25.59	18205	45.73	7177	36.76	5115	32.90	2318	24.33	4477	24.86
37	WEST BENGAL	1	0.01	16	0.60	96	1.41	760	2.13	892	3.42	4722	9.71	485	2.18	660	4.42	512	3.49	459	4.49	596	5.22

STATEMENT-III

The details of fund released by NDFDC and number of beneficiaries during the last ten financial years:

(Rs. In Lakh)

(as on 06.03.2025)

S.N	Name of State / U.T.s	2014-15		2015-16		2016-17		2017-18		2018-19		2019-20		2020-21		2021-22		2022-23		2023-24		2024-25	
		Disb.	Benef.	Disb.	Benef.	Disb.	Benef.	Disb.	Benef.	Disb.	Benef.	Disb.	Benef.	Disb.	Benef.	Disb.	Benef.	Disb.	Benef.	Disb.	Benef.	Disb.	Benef.
1	Arunchal Pradesh	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.20	1	17.69	2	0.00	0	0.00	0
2	Andhra Pradesh	9.83	2	6.49	1	5.59	2	700.00	700	1.19	1	2500.00	6764	1501.72	1098	0.00	0	1922.83	3575	224.52	166	517.46	501
3	Assam	0.00	0	17.28	1	125.00	125	50.00	50	0.00	0	0.00	0	0.00	0	0.25	1	18.85	16	22.00	21	20.00	20
4	Bihar	0.00	0	523.00	523	3.97	1	0.00	0	4.97	4	5.22	2	6.02		6.88	1	5.20	2	0.00	0	1.19	1
5	Chandigarh	1.60	7			4.90	22	4.20	18	7.85	37	7.40	30	1.75	7	2.25	9	2.50	10	3.00	12	29.46	12
6	Chattisgarh	1654.56	1074	936.27	842	1762.41	1671	827.50	827	827.50	827	0.00	0	0.00	0	205.00	119	1.45	0	3.66	1	80.66	12
7	Delhi	16.53	1	15.78	4	19.00	15	33.72	23	33.10	13	83.98	29	19.12	2	26.88	85	58.82	101	98.84	16	78.68	9
8	Goa	0.00	0	5.99	1	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	10.36	1
9	Gujarat	0.00	0	245.00	245	1070.91	1045	300.00	300	150.00	150	355.00	351	55.00	51	380.41	378	29.48	1	100.00	100	172.04	153
10	Haryana	606.00	708	611.94	602	630.22	613	1323.58	1311	1309.00	1300	20.17	3	1369.17	1316	1311.33	1309	1389.11	1372	505.14	457	586.29	552
11	Himachal Pradesh	574.48	546	446.29	419	224.91	204	200.00	200	250.00	250	300.00	300	400.00	400	500.00	500	500.00	500	700.00	700	308.45	302
12	Jammu and Kashmir	343.50	378	172.00	172	350.00	350	254.00	254	775.00	624	987.57	976	153.88	144	737.50	737	614.65	615	846.50	826	10.36	1
13	Jharkhand	50.00	50	173.39	173	200.00	200	301.33	301	117.45	102	100.00	100	5.00	5	100.00	100	94.18	55	16.49	3	0.00	0
14	Karnataka	4.00	1	4.00	1	5.64	1	0.00	0	1.26	1	1.12	1	0.25	1	0.00	0	25.46	4	9.18	2	5.70	1
15	Kerala	324.00	420	345.90	345	444.00	444	534.85	525	717.15	705	1058.00	1055	4504.00	4504	2263.50	2254	1.70	0	2007.22	2002	2588.65	2570
16	Lakshadweep	20.00	20	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	40.00	40			19.00	19	19.00	4	31.50	7
17	Madhya Pradesh	35.94	17	1.44	1	308.72	302	7.10	1	10.00	1	20.64	3	125.63	86	82.09	36	59.80	24	12.90	2	29.65	4
18	Manipur	0.00	0	0.00	0	0.00	0	0.00	0	33.52	19	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
19	Maharashtra	2225.82	1574	3072.61	2969	616.80	573	18.04	6	16.12	5	12.65	3	10.53	1	3.98	2	18.90	3	573.35	561	952.34	782
20	Meghalaya	100.00	100	50.00	50	50.00	50	50.00	50	70.00	35	50.00	50	20.00	20	50.00	50	0.00	0	30.00	30	30.00	30
21	Mizoram	0.00	0	4.25	1	0.00	0	0.00	0	0.00	0	0.00	0	20.00	20	21.00	21	26.00	26	0.00	0	0.00	0
22	Nagaland	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.40	2	0.00	0	0.00	0	0.00	0
23	Orissa	1.27	1	0.00	0	0.00	0	5.00	20	0.00	0	0.00	0	9.22	1	1.75	1	0.00	0	32.81	3	14.53	1
24	Pondicherry	418.36	520	268.39	329	207.70	332	301.52	300	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
25	Punjab	125.00	190	0.00	0	146.50	146	16.35	12	92.65	84	139.00	136	113.00	113	94.82	107	162.73	166	80.99	58	44.27	32
26	Rajasthan	356.09	196	579.32	200	814.16	241	470.28	250	816.84	813	1025.37	1017	619.94	601	1224.78	1202	1237.62	1203	1200.00	1200	26.71	5
27	Sikkim	50.00	50	100.00	100	100.00	100	100.00	100	100.00	50	0.00	0	21.00	21	50.00	50	50.00	50	100.00	100	100.00	100
28	Tamil Nadu	2999.22	8586	3005.00	11001	1500.64	7501	3000.00	6000	2005.56	4002	2501.26	5001	3000.00	6000	3000.00	6000	4500.36	9000	4506.25	9002	4005.06	8002

29	Telangana	0.00	0	1.50	1	0.00	0	0.00	0	5.00	1	0.00	0	1000.00	3485	1000.00	3485			24.85	2	61.53	3
30	Tripura	200.00	200	50.00	50	100.00	100	100.00	100	100.00	50	0.00	0	70.25	70	0.00	0	55.00	55	64.05	16	0.00	0
31	Uttar Pradesh	0.00	0	2452.65	2501	2009.87	2013	366.62	369	2106.78	2104	2112.14	2075	287.28	337	204.84	263	1360.53	1853	1148.22	1216	277.82	275
32	Uttarkhand	0.00	0	0.00	0	50.00	50	50.00	50	46.50	42	37.00	37	0.50	1	6.83	0	5.37	3	6.23	4	29.11	5
33	West Bengal	32.49	62	20.00	20					1.00	1	5.20	2	8.55	2	0.00	0	5.47	0	0.00	0	30.37	3
	Total	**10148.6**	**14703**	**13108.**	**20552**	**10750.**	**16101**	**9014.0**	**11767**	**9598.44**	**11221**	**11321.7**	**17935**	**13361.81**	**18326**	**11274**	**16713**	**12182**	**18655**	**12335.20**	**16504**	**10042.19**	**13384**

CATTLE BREED IMPROVEMENT

1888. SHRIMATI RACHNA BANERJEE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether most of the cattle raisers/milk producers in the country are unorganised which causes suffering to them;

(b) whether collection of milk from remote areas is difficult, expensive and time consuming as a result producers are not getting remunerative prices as milk is a perishable item, if so, the details thereof;

(c) whether the Government is aware despite having some of the best breed of cattle in the world, most breeds produce low yield, if so, the details thereof; and

(d) the action taken by the Government for cattle breed improvement, providing remunerative prices to producers, improve supply chain operation and logistics to ensure maintaining quality and quantity of milk?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) About 37 % of the milk produced is self-consumed at the producer level and the balance 67 % (marketable surplus) of the milk is available for sale to organised and unorganised sector. Organised sector handles 32% of marketable surplus of milk produced and 68 % by unorganized sector. In order to expand the

coverage of organised sector, Government of India has launched White Revolution 2.0.

(b) Optimal milk collection routes are planned by the federations/ cooperatives/ private organisations in such manner to optimize dairy value chain, which help to provide remunerative prices to milk producers.

(c) The productivity of indigenous cattle is low as animals are maintained on low input and low output basis. However, productivity of bovines in the country has increased by 26.34% from 1640 kilograms to 2072 kilograms per animal per year in 2023-24. Following action has been undertaken by DAHD for cattle breed improvement in the country. This is steep increase as compared to world average of 13.97 %.

(i) Nationwide Artificial Insemination programme to enhance artificial insemination coverage.

(ii) Accelerated breed improvement programme to produce female calves using sex sorted semen with 90% accuracy.

(iii) Accelerated breed improvement programme using IVF technology.

(iv) Sex sorted semen production.

(v) Genomic chip for genomic selection to identify elite animal of indigenous breeds.

(vi) PT and PS programme for production of HGM bulls including indigenous breeds and

(vii) Training and equipping MAITRI's to deliver artificial insemination services at farmers doorsteps.

(d) DAHD is implementing the following Dairy Development schemes across the country to complement and supplement the efforts for milk production and milk processing infrastructure made by the State Government

(i) National Programme for Dairy Development (NPDD): NPDD is implemented with following 2 components:

1. Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.

2. Component 'B' of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

(ii) Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing soft working capital loan to tide

over the crisis on account severely adverse market conditions or natural calamities.

(iii) Animal Husbandry Infrastructure Development Fund (AHIDF): the following objectives are envisaged to help increasing of milk and meat processing capacity and product diversification thereby providing greater access for unorganized rural milk and meat producers to organized milk and meat market.

(iv) Rashtriya Gokul Mission (RGM): To enhance milk production and productivity of bovines Government is implementing Rashtriya Gokul Mission for development and conservation of indigenous breeds and genetic upgradation of bovine population.

(v) National Livestock Mission (NLM): to bring sharp focus on entrepreneurship development and breed improvement in poultry, sheep, goat and piggery by providing the incentivization to the individual, FPOs, SHGs, Section 8 companies for entrepreneurship development and also to the State Government for breed improvement infrastructure

(vi) Livestock Health and Disease Control Programme (LHDCP): to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure.

These schemes are helping in improving milk productivity of bovines, strengthening of dairy infrastructure, enhancing availability of feed and fodder and providing animal health services. These interventions help to reduce the cost of milk production and also help to enhance income from dairy farming.

MEETING REGARDING LEGAL GUARANTEE ON MSP

1889. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a)whether it is a fact that the Government held discussions with farmer leaders recently on the issue of a legal guarantee for purchasing their crops at Minimum Support Price (MSP) and farm loan waivers, among other demands, if so, the details thereof;

(b)whether it is a fact that the Government had offered to procure five crops on MSP for five years based on contracts, which was turned down by farmer's leaders, if so the details thereof; and

(c)whether it is also a fact that this was after four rounds of meetings remained inconclusive last year, if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Government of India had initiated discussions with farmer leaders on 8th February, 2024. Subsequently, discussions were held on 12th, 15th, 18th February 2024, 14th February 2025 and 22ndFebruary 2025. Talks covered minimum support price (MSP) and other demands. Next round of discussion with the farmers is scheduled on 19th March, 2025.

सेल द्वारा भूमि अंतरण

1890. श्री विजय बघेल:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि भिलाई स्टील संयंत्र की भूमि को स्टील अथॉरिटी ऑफ इंडिया (सेल) की 152वीं और 236वीं बोर्ड बैठकों के माध्यम से छत्तीसगढ़ राज्य सरकार को अंतरित किया गया है;

(ख) क्या यहां की श्रमिक कॉलोनी क्षेत्रों में जीवन की बुनियादी सुविधाओं के विकास की अत्यधिक आवश्यकता है, क्योंकिऐसा न होने से वहां की जनसंख्या वर्ष 1990 से आज तक बहुत तेजी से बढ़ी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या यह बहुत महत्वपूर्ण है कि भिलाई के स्वामित्व वाली पूरे बस्ती क्षेत्र की भूमि को राज्य सरकार को अंतरित किया जाना चाहिए क्योंकि आम जनता को पट्टा वितरण, प्रधानमंत्री आवास आदि जैसी महत्वाकांक्षी योजनाओं का लाभ नहीं मिल पा रहा है; और

(घ) सरकार को नवई बस्ती, मारोदा आदि जैसे घनी श्रमिक कॉलोनी के पूरे बस्ती क्षेत्र की भूमि को नगरपालिका निगम रिसाली को कब तक अंतरित कर दिया जाएगा तथा तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (घ): भिलाई इस्पात संयंत्र से राज्य सरकार को 290.26 एकड़ और 151.46 एकड़ भूमि (जिसमें नवई बस्ती और मारोदा शामिल हैं) के हस्तांतरण के प्रस्ताव पर सेल बोर्ड की 152वीं और 236वीं बैठक में सहमति व्यक्त की गई थी।

छत्तीसगढ़ सरकार द्वारा आगे की कार्रवाई के लिए उपर्युक्त भूमि पार्सल के संबंध में सेल द्वारा भूमि हस्तांतरण संबंधी औपचारिकताएं पूरी कर ली गई हैं।

वस्त्र उद्योग को सहायता

1891. श्री चंदन चौहान:

श्री नलिन सोरेन:

श्री सतपाल ब्रह्मचारी:

श्री चन्द्र प्रकाश चौधरी:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे कि:

(क) हरियाणा विशेषकर सोनीपत लोक सभा क्षेत्र, झारखंड और उत्तर प्रदेश में वस्त्र उद्योग को बढ़ावा देने के लिए बुनियादी ढांचे के विकास, सुविधाओं की स्थापना/सहायता का ब्यौरा क्या है;

(ख) क्या सरकार हरियाणा, झारखंड और उत्तर प्रदेश में पीएम मेगा एकीकृत वस्त्र क्षेत्र और परिधान (पीएम मित्र) पार्क स्थापित करने का विचार रखती है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(घ) हरियाणा के विशेषकर सोनीपत लोक सभा निर्वाचन क्षेत्र, झारखंड और उत्तर प्रदेश में निवेशकों को आकर्षित करने के लिए सरकार द्वारा उठाए गए कदमों का जिलावार ब्यौरा क्या है, जिनके

अंतर्गत प्रोत्साहन और नीति संबंधी सहायता प्रदान की जा रही है अथवा निवेश और व्यवसायिक गतिविधियों को बढ़ावा देने और प्रचारित करने के लिए प्रयास किए जा रहे हैं?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) से (ग): भारत सरकार ने देश को वस्त्र विनिर्माण और निर्यात का वैश्विक केंद्र बनाने के लिए, 2027-28 तक सात वर्षों की अवधि के लिए 4,445 करोड़ रुपये के परिव्यय के साथ प्लग एंड प्ले सुविधा सहित विश्व स्तरीय अवसंरचना के साथ ग्रीनफील्ड/ब्राउनफील्ड साइटों पर 7 (सात) पीएम मेगा एकीकृत वस्त्र क्षेत्र और अपैरल (पीएम मित्र) पार्क स्थापित करने को मंजूरी दी है। सरकार ने पीएम मित्र पार्क स्थापित करने के लिए 7 साइटों अर्थात तमिलनाडु (विरुद्धनगर), तेलंगाना (वारंगल), गुजरात (नवसारी), कर्नाटक (कलबुर्गी), मध्य प्रदेश (धार), उत्तर प्रदेश (लखनऊ/हरदोई) और महाराष्ट्र (अमरावती) को अंतिम रूप दिया है। ये पार्क वस्त्र उद्योग को विश्व स्तर पर प्रतिस्पर्धी बनने, बड़े निवेश को आकर्षित करने और रोजगार सृजन को बढ़ावा देने में सक्षम बनाएंगे

(घ): भारत सरकार सोनीपत लोकसभा निर्वाचन क्षेत्र, झारखंड और उत्तर प्रदेश सहित पूरे भारत में वस्त्र क्षेत्र को बढ़ावा देने के उद्देश्य से विभिन्न योजनाएं/पहल लागू कर रही है। प्रमुख योजनाओं/पहलों में पीएम मेगा एकीकृत वस्त्र क्षेत्र एवं अपैरल (पीएम मित्र) पार्क योजना, जिसका उद्देश्य एक आधुनिक, एकीकृत बड़े पैमाने पर, विश्व स्तरीय औद्योगिक पारिस्थितिकी तंत्र बनाना है, जो निवेश आकर्षित करने और रोजगार को बढ़ावा देने में मदद करेगा; बड़े पैमाने पर विनिर्माण को बढ़ावा देने और प्रतिस्पर्धात्मकता बढ़ाने के लिए मानव निर्मित फाइबर और अपैरलतथा तकनीकी वस्त्रों पर ध्यान केंद्रित करने वाली उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना; अनुसंधान नवाचार और विकास, संवर्धन और बाजार विकास, कौशल और निर्यात संवर्धन पर ध्यान केंद्रित करने वाला राष्ट्रीय तकनीकी वस्त्र मिशन; मांग आधारित, रोजगार उन्मुख, कौशल प्रशिक्षण कार्यक्रम प्रदान करने के उद्देश्य से वस्त्र क्षेत्र में क्षमता निर्माण के लिए समर्थ योजना; बेंचमार्क टेक्सटाइल मशीनरी में पात्र निवेश के लिए पूंजीगत निवेश

सब्सिडी के माध्यम से प्रौद्योगिकी उन्नयन और आधुनिकीकरण को प्रोत्साहित करने हेतु एटीयूएफएस; रेशम उत्पादन मूल्य श्रृंखला के व्यापक विकास के लिए सिल्क समग्र-2; हथकरघा और हस्तशिल्प क्षेत्रों को एंड टू एंड सहायता देने के लिए राष्ट्रीय हथकरघा विकास कार्यक्रम और राष्ट्रीय हस्तशिल्प विकास कार्यक्रम आदि शामिल हैं।

FUNDS FOR COOPERATIVE SUGAR MILLS BY NCDC

1892. SHRI KAMAKHYA PRASAD TASA :

Will the Minister of **COOPERATION** be pleased to state:

(a) the details of funding provided to sugar cooperatives by the NCDC in the last three years;

(b) whether the Government has taken any steps to increase the flow of funds to cooperative sugar mills; and

(c) if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) to (c): To increase the flow of funds to Cooperative Sugar Mills, Ministry of Cooperation is implementing a scheme namely ‘Grant in Aid to NCDC for Strengthening of Cooperative Sugar Mills (CSMs)’. Under the scheme, grant of ₹ 1,000 crore has been provided to NCDC during FY 2022-23 and 2024-25. NCDC will leverage this grant to borrow funds from the market to provide financial assistance to CSMs upto ₹ 10,000 crore for meeting their requirement for setting

up ethanol plant, cogeneration plant and working capital. Under the scheme, NCDC has so far sanctioned 87 loans of ₹ 9,893.12 crore to 48 CSMs.

The details of financial assistance disbursed to sugar cooperatives by the NCDC in the last three years are asunder:

Sl.No	Financial Year	Amount (₹ in crore)
1	2021-22	1241.61
2	2022-23	693.79
3	2023-24	2176.31
4	2024-25 (upto 06.03.2025)	5333.13

TRAINING PROGRAMME FOR SARPANCHES UNDER MDP

1893. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has conducted training programmes for Sarpanches under the Management Development Programme (MDP);

(b) if so, the total number of Sarpanches trained under the programme as on date;

(c) the details of the number of Sarpanches who have received training, State/UT-wise particularly in Maharashtra;

(d) whether the Government has assessed the impact of the training on the effectiveness of local governance and rural development; and

(e) if so, the details of any improvements observed and future plans to expand such programme in constituencies like Sangli?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (c) Under the Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) of the Ministry aims at developing Governance capabilities at the grassroots through continuous capacity building activities of the Elected Representatives (ERs) and other Stakeholders of Panchayati Raj Institutions (PRIs).

To further amplify the scope of the leadership training, the Ministry in partnership with institutes of excellence such as IIMs and IRMA has formulated a Leadership/Management Development Program (MDP), a strategic initiative aimed at bolstering the leadership capabilities of Elected Representatives including sarpanches, officials and functionaries of Panchayati Raj Institutions (PRIs). The Program is designed to serve as a transformative tool in enriching the skill sets and knowledge base of the community leaders at the grassroots level. The State-wise details of Elected Representatives (ERs) attended Management Development

Program under central component of revamped RGSA, including Maharashtra are given in the enclosed **Statement**.

(d) and (e) The Management Development Programme (MDP) has significantly contributed to enhancing the effectiveness of local governance and rural development. The participants have been trained on essential leadership, management and financial accountability skills and other critical issues like effective team building, conflict management, community mobilization etc. The Structured feedback through pre- and post-assessments, along with digital monitoring via the Training Management Portal (TMP), indicates ratings for both content of the training and quality of trainers. However, since the programme is still in its initial stages and only a limited number of participants have been trained so far, it is too early to assess its actual impact on local governance. Further, provision has also been made to include training of Elected Representatives and Functionaries of Panchayat with institute of excellence under State component of Annual Action Plan of revamped RGSA to expand the programme.

STATEMENT

State/UT-wise details of Elected Representatives (ERs) attended Management Development Program

Sl.No.	State Name	Elected Representatives*	Officials	Total
1	Andhra Pradesh	3	6	9
2	Arunachal Pradesh	1	3	4

3	Bihar	0	6	6
4	Chhattisgarh	0	5	5
5	Goa	3	3	6
6	Gujarat	4	8	12
7	Haryana	1	3	4
8	Himachal Pradesh	3	3	6
9	Jharkhand	8	2	10
10	Karnataka	0	1	1
11	Kerala	2	4	6
12	Madhya Pradesh	12	0	12
13	Maharashtra	2	5	7
14	Odisha	7	1	8
15	Punjab	0	1	1
16	Rajasthan	1	6	7
17	Sikkim	0	1	1
18	Tamil Nadu	6	13	19
19	Telanagana	0	9	9
20	Tripura	1	2	3
21	Uttar Pradesh	8	11	19
22	Uttarakhand	4	7	11
23	West Bengal	0	2	2
24	Jammu and Kashmir	2	9	11
25	Andaman and Nicobar	1	1	2
26	DNH and DD	5	0	5
27	Ladakh	1	1	2
	TOTAL	75	113	188

***including Sarpanch**

राष्ट्रीय वयोश्री योजना

1894. श्री मनीष जायसवालः

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने दिव्यांगजनों और वरिष्ठ नागरिकों के लिए राष्ट्रीय वयोश्री योजना के सुचारू और द्रुत कार्यान्वयन को सुनिश्चित करने के लिए कोई कदम उठाए हैं; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल.वर्मा):

(क) और (ख): राष्ट्रीय वयोश्री योजना (आरवीवाई) एक केंद्रीय क्षेत्र की योजना है जिसे दिव्यांगजनों सहित वरिष्ठ नागरिकों (60वर्ष से अधिक आयु) को सहायता एवं सहायक उपकरण वितरित करने के लिए 'कृत्रिम अंग विनिर्माण निगम (एलिम्को)' (इस मंत्रालय के तहत एक सार्वजनिक क्षेत्र का उपक्रम) के माध्यम से क्रियान्वित किया जा रहा है। योजना के सुचारू एवं त्वरित कार्यान्वयन के लिए उठाए गए कदम निम्नानुसार हैं:

i. मूल्यांकन और वितरण शिविर सीधे तौर पर ऐसे संबंधित राज्यों/संघ राज्य क्षेत्रों के परामर्श से एलिम्कोद्वारा आयोजित किए जाते हैं, जहां लाभार्थियों की संख्या 1,000 से कम हो।

ii. एलिम्को, राज्य/जिला प्रशासन के सहयोग से, पर्याप्त जागरूकता पैदा करने के बाद, डॉक्टरों/तकनीशियनों/अन्य पेशेवरों की एक टीम द्वारा जिले में लाभार्थियों की पहचान करता है ताकि उनकी आवश्यकताओं का आकलन किया जा सके और मूल्यांकन शिविरों में अपेक्षित सहायक जीवन उपकरणों की सिफारिश की जा सके। इसके बाद वितरण शिविर में चिन्हित लाभार्थियों को उपकरण वितरित किए जाते हैं।

iii. राष्ट्रीय वयोश्री योजना (आरवीवाई) के अंतर्गत लाभार्थियों के मूल्यांकन में दिव्यांगजन सशक्तिकरण विभाग की सहायक उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता (एडीआईपी) योजना के साथ अभिसरण किया गया है।

iv. राष्ट्रीय वयोश्री योजना (आरवीवाई) के अंतर्गत वितरित उपकरणों की संख्या 8 से बढ़ाकर 17 कर दी गई है।

v. लाभार्थियों का डेटा अर्जुन पोर्टल पर दर्ज किया जाता है।

2. उपर्युक्त के अतिरिक्त, दिव्यांगजन सशक्तिकरण विभाग 'सहायक उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता (एडीआईपी)' योजना को क्रियान्वित कर रहा है, जिसके अंतर्गत विभिन्न कार्यान्वयन एजेंसियों को धनराशि जारी की जाती है, ताकि दिव्यांगजनों को टिकाऊ, परिष्कृत और वैज्ञानिक रूप से निर्मित, आधुनिक, मानक सहायक उपकरण खरीदने में सहायता मिल सके, जिससे दिव्यांगजनों की शारीरिक, सामाजिक और मनोवैज्ञानिक पुनर्वास को बढ़ावा मिल सके और दिव्यांगता के प्रभाव को कम किया जा सके तथा देश भर में उनकी आर्थिक क्षमता को बढ़ाया जा सके। वर्ष 2022-25 की अवधि के दौरान एडीआईपी योजना में किए गए सरलीकरण इस प्रकार हैं:

i. लाभार्थियों के लिए आय का स्व-प्रमाणन शुरू किया गया है।

ii. पुनर्वास पेशेवरों की सक्रिय केंद्रीय पुनर्वास रजिस्टर (सीआरआर) संख्या की शर्त रखी गई है ताकि अभ्यासरत पेशेवरों को शामिल किया जा सके। प्रयोक्ता प्रशिक्षण की शर्त भी रखी गई है ताकि लाभार्थियों को प्राप्त सहायता और उपकरणों के लिए प्रशिक्षित किया जा सके।

iii. बच्चों को हर साल सहायक उपकरण और सहायता सामग्री उपलब्ध कराने की शर्त में 12 वर्ष से 18 वर्ष की आयु के लिए छूट दी गई है। इसके लिए लाभार्थियों के शारीरिक विकास को ध्यान में रखा गया है, जो शारीरिक माप पर निर्भर करता है।

iv. एडीआईपी एसएसए का लाभ 18 वर्ष तक की आयु के उन बच्चों को भी दिया गया है जो विशेष स्कूलों में पढ़ाई कर रहे हैं, घर पर पढ़ाई कर रहे हैं या एएलआईएमसीओ/एनआई/सीआरसी में पढ़ाई कर रहे हैं।

v. एडीआईपी एसएसए के अंतर्गत मोटराइज्ड ट्राइसाइकिल के लिए कम से कम 80% दिव्यांगता की शर्त को छात्रों के लिए 40% तक शिथिल कर दिया गया है।

vi. उच्च स्तरीय कृत्रिम अंगों के लिए कम से कम 80% दिव्यांगता की शर्त को घटाकर 40% कर दिया गया है।

vii. सहायक उपकरणों के वितरण में अधिक वित्तपोषण को प्रोत्साहित करने तथा एडीआईपी योजना के साथ समन्वय स्थापित करने के लिए सीएसआर/राज्य सरकार/एमपीलैड निधि के माध्यम से वित्तपोषण को प्रोत्साहित किया गया है।

viii. लाभार्थियों के मामले में दिव्यांगता प्रमाण पत्र की आवश्यकता समाप्त कर दी गई है।

DISHA COMMITTEE

1895. SHRI RAJEEV RAI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the guidelines for establishment of District Development Coordination and Monitoring Committee (DISHA) in every districts of the country and the timeline prescribed for convening of its meeting;

(b) the number of meetings of DISHA Committee held in various districts of Uttar Pradesh in the year 2023 and 2024;

(c) whether these Committees have adhered to the timeline prescribed in the guidelines, if not, the reasons therefor;

(d) the number of schemes being run for development of rural areas by the Government and the number of schemes functional in Uttar Pradesh; and

(e) the total amount of funds released for these schemes during the last two years, scheme-wise and district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN) :

(a): For effective implementation of District Development Coordination and Monitoring Committee (DISHA), Ministry of Rural Development (MRD) has formulated comprehensive guidelines and it is available in public domain on MRD's website <disha.gov.in/guidelines>which *inter-alia* define the objectives, composition and scope of DISHA Committees. The Guidelines provides for Constitution of the Committees with Chairperson, Co-Chairperson, Special Invitee, Non-official Members in District Committees and nomination of members in the State Committees. As regards frequency of DISHA meetings, it is mandated that the State level DISHA meetings should be held once in every six months and District level DISHA meetings once every quarter.

(b): The details of total number of district level DISHA Committee meetings held in Uttar Pradesh during 2023-24 and 2024-25 (till date), district-wise (as reported by Uttar Pradesh Administration) are enclosed at **Statement -I**.

(c): Timely convening of the DISHA meetings is crucial for ensuring effective implementation of Central Government Schemes and promoting the holistic development of the districts. Recognizing the critical importance of DISHA, Ministry of Rural Development (MRD) is persistently working to ensure that these meetings are convened on a regular basis. All States/UTs have been urged to take necessary actions and instruct the relevant Member Secretaries (District Collectors, Magistrates, Deputy Commissioners) to ensure that District Level DISHA meetings are held as per DISHA guidelines. The Hon'ble Members of Parliament have also been requested from time to time to hold DISHA meetings in their respective districts on regular basis.

(d): The Ministry of Rural Development (MoRD) has adopted multi-pronged strategies to improve the economic well being of people in rural areas with the main focus on increasing livelihood opportunities, empowering rural women, providing social safety net, skilling of rural youth, infrastructure development etc. through its programmes. In this regard, MoRD is implementing a number of targeted programmes in the country including Uttar Pradesh such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment Training Institutes (RSETIs), National Social Assistance Programme

(NSAP) and Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY).

(e): The funds are released for the schemes run by Government of India to the State Governments. Funds are further released by the State Governments to the respective districts. The details of the fund released scheme-wise in respect of Uttar Pradesh are enclosed at **Statement-II**.

STATEMENT-I

The details of total number of District Development Coordination and Monitoring Committee (DISHA) meetings at district level held in districts of Uttar Pradesh during 2023-24 and 2024-25:

S.N.	Districts	Meetings held in 2024-25	Meetings held in 2023 -24
1	Agra	2	1
2	Aligarh	0	1
3	Allahabad (Prayagraj)	0	3
4	Ambedkar Nagar	1	2
5	Amethi	0	0
6	Amroha(J Phule Nagar)	1	2
7	Auraiya	0	1
8	Azamgarh	1	2
9	Baghpat	1	1
10	Bahraich	1	2
11	Ballia	1	2
12	Balrampur (UP)	1	2
13	Banda	1	2
14	Barabanki	1	2
15	Bareilly	2	3
16	Basti	1	1
17	Bijnor	3	3

18	Budaun	0	1
19	Bulandshahar	1	2
20	Chandauli	1	2
21	Chitrakoot	1	2
22	Deoria	1	2
23	Etah	1	2
24	Etawah	0	1
25	Faizabad (Ayodhya)	1	3
26	Farrukhabad	0	1
27	Fatehpur	1	3
28	Firozabad	0	2
29	Gautam Buddh Nagar	0	1
30	Ghaziabad	1	1
31	Ghazipur	1	0
32	Gonda	1	2
33	Gorakhpur	1	1
34	Hamirpur (UP)	0	0
35	Hapur	1	3
36	Hardoi	1	1
37	Hathras (Mahamaya Nagar)	0	4
38	Jalaun	1	3
39	Jaunpur	1	1
40	Jhansi	2	2
41	Kannauj	0	1
42	Kanpur Dehat	0	3
43	Kanpur Nagar	1	2
44	Kanshiram Nagar (Kasganj)	1	2
45	Kaushambi	1	2
46	Kheri	1	4
47	Kushinagar	1	2
48	Lalitpur	2	1
49	Lucknow	0	1
50	Maharajganj	1	2
51	Mahoba	0	1
52	Mainpuri	0	0

53	Mathura	1	1
54	Mau	1	0
55	Meerut	1	1
56	Mirzapur	1	3
57	Moradabad	1	1
58	Muzaffarnagar	1	1
59	Pilibhit	1	2
60	Pratapgarh (UP)	1	2
61	Rae Bareli	1	0
62	Rampur	1	1
63	Saharanpur	1	2
64	Sambhal	1	1
65	Sant Kabir Nagar	1	1
66	Sant Ravidas Nagar (Bhadohi)	0	2
67	Shahjahanpur	1	2
68	Shamli	1	2
69	Shravasti	1	2
70	Siddharth Nagar	0	3
71	Sitapur	1	1
72	Sonbhadra	0	1
73	Sultanpur	1	2
74	Unnao	0	2
75	Varanasi	0	0

STATEMENT-II

The details of the fund released scheme-wise in respect of Uttar Pradesh:

(Rs. in crore)

Sl No.	**Name of Scheme**	**Funds release by Central Govt.**	
		FY 2022-23	**FY 2023-24**
1	Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS)	10629.01	9808.55

2	Pradhan Mantri Awas Yojana (PMAY-G)	4777.03	2620.93
3	Pradhan Mantri Gram Sadak Yojana (PMGSY)	2068.57	2679.63
4	Deendayal AntyodayaYojana - National Rural Livelihoods Mission (DAY NRLM)	1108.45	1477.94
5	Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU GKY)	0.00*	0.00*
6	Rural Self Employment Training Institutes (RSETIs)	0.00*	0.00*
7	National Social Assistance Programme (NSAP)	1835.18	1393.01
8	Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY)	0.00	86.20

* These are demand driven schemes and funds are released on the basis of demands raised by the States.

BILATERAL AND MULTILATERAL TRADE

1896. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of bilateral and multilateral trade agreements India has with Myanmar and other South-East Asian countries;

(b) the details of products exported by India to, and imported from, these countries, item and country-wise;

(c) whether the Government has a trade surplus or deficit with these countries, if so, the details thereof; and

(d) whether the Government has any plans to expand trade with these countries, if so, and whether such expansion will benefit the people in the bordering States of the North-East; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) India has Trade Agreements on Goods, Services and Investment with Association of South-East Asian Nations (ASEAN) of which, Myanmar is also a member country. India has bilateral trade agreements with some of the ASEAN member countries namely Singapore (India-Singapore CECA), Malaysia (India-Malaysia CECA) and Thailand (Early Harvest Scheme (EHS).

(b) The requisite details are available on the website of Department of Commerce at **http://commerce.gov.in** under the link **'Trade statistics'** and then **'Export Import Data Bank'.**

(c) Details showing trade surplus/deficit with ASEAN countries during 2023-2024 are attached as **Statement** .

(d) and (e) Expanding the trade with different countries is a continuous and ongoing process. Accordingly, regular reviews of trade agreements are done to expand trade with ASEAN countries for the benefit of citizen of India including those in the bordering states of the North-East.

STATEMENT

Details showing trade surplus/deficit with ASEAN countries during 2023-2024

(Values in USD million)

S.No	Country	India's export	India's import	Trade Balance
1	BRUNEI	67.44	218.76	-151.32
2	CAMBODIA	185.39	218.40	-33.01
3	INDONESIA	5,988.88	23,410.61	-17,421.73
4	LAO PD RP	12.88	99.73	-86.85
5	MALAYSIA	7,262.15	12,754.01	-5,491.86
6	MYANMAR	670.37	1,075.65	-405.28
7	PHILIPPINES	2,097.17	1,433.60	663.57
8	SINGAPORE	14,414.27	21,199.25	-6,784.98
9	THAILAND	5,038.97	9,909.23	-4,870.26
10	VIETNAM	5,470.15	9,345.07	-3,874.92

NEW SURVEY UNDER PMAY-G IN 2024

1897. SHRI VISHWESHWAR HEGDE KAGERI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether it is true that Pradhan MantriAwasYojana- Gramin (PMAY-G) Phase-II is in the women's name, if so, the details thereof;

(b) whether the Government conducted any fresh survey in 2024 and identified the beneficiary for the second phase, if so, the details thereof; and

(c) the number of houses built in rural areas during the last three years, State and district-wise including Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April 2016 to provide assistance to eligible rural households for the construction of Pucca houses with basic amenities to achieve the objective of "Housing For All" in rural areas. Under the PMAY-G, the initial target was to provide assistance for the construction of 2.95 crore houses during FY 2016-17 to 2023-24. The Government of India has approved the implementation of the scheme during FY 2024-25 to 2028-29 to provide assistance for the construction of 2 crore additional houses. Under the PMAY-G, the allotment of house is made in

the name of the woman or jointly in the name of the husband and wife except in the case of a widower/ unmarried/separated person/ transgender.

(b): The Government of India has approved the continuation of the Pradhan Mantri Awaas Yojana - Gramin (PMAY-G) for saturating the Awaas + (2018) list (after updation) and balance eligible households in SECC 2011 PWL by providing assistance within overall ceiling of 2 crore pucca houses with basic amenities from April, 2024 to March, 2029. The Government of India has approved the conduct of exercise for updating the Awaas + 2018 list for identifying additional eligible rural households for getting benefits under the scheme using modified exclusion criteria. In line with the approval of the Government of India, a survey is being conducted for the identification of additional eligible rural households under the scheme. The survey is being conducted through Awaas + 2024 Mobile App which has been launched on 17.09.2024. The App has provision for both self survey and assisted survey through pre registered surveyors. The survey began with the registration of surveyors by the States/UTs. Thereafter, Awaas+ 2024 household survey has also started from 27.12.2024. The initial deadline for completion of the Awaas+ 2024 survey is 31.03.2025.

(c): The State/ UT - wise number of houses built/constructed in rural areas under the PMAY-G, including Karnataka during the last 3 years FY 2021-22 to 2023-24 is given in the enclosed **Statement**.

Under the PMAY-G, the Ministry allocates the targets to the State/UT as a whole and district-wise targets are fixed by the State/UT. The District wise details of houses completed under PMAY-G, Financial Year wise, can be seen at the programme website at www.pmayg.nic.in---->AwaasSoft---->Reports---->Houses completed in a financial year (irrespective of target year).

STATEMENT

State/UT wise number of houses built/constructed under the PMAY-G in the country during FY 2021-22 to 2023-24 is as under:-

[As on 05.03.2025]

S. No.	Name of the State/UT	Houses completed during 2021-22 to 2023-24
1	Arunachal Pradesh	31,708
2	Assam	15,17,733
3	Bihar	17,32,191
4	Chhattisgarh	2,89,342
5	Goa	125
6	Gujarat	2,93,478
7	Haryana	8,284
8	Himachal Pradesh	10,142
9	Jammu and Kashmir	2,01,605
10	Jharkhand	7,09,356
11	Kerala	16,401
12	Madhya Pradesh	17,96,917
13	Maharashtra	6,30,835
14	Manipur	26,485
15	Meghalaya	76,929
16	Mizoram	20,171

17	Nagaland	11,401
18	Odisha	6,54,139
19	Punjab	20,774
20	Rajasthan	5,67,944
21	Sikkim	295
22	Tamil Nadu	3,37,073
23	Tripura	3,15,330
24	Uttar Pradesh	21,35,299
25	Uttarakhand	54,899
26	West Bengal	11,20,608
27	Andaman and Nicobar Islands	458
28	Dadra and Nagar Haveli and Daman and Diu	2,486
29	Lakshadweep	8
30	Andhra Pradesh	30,328
31	Karnataka	48,366
32	Ladakh	1,598
Total		1,26,62,708
Note: PMAY-G was not implemented in Telangana, NCT of Delhi, Chandigarh and Puducherry during 2021-22 to 2023-24.		

ARTIFICIAL INSEMINATION

1898. SHRI GURJEET SINGH AUJLA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the success rate of artificial insemination in India is only around 30% compared to 60-70% in the USA and Europe and nearly 100% in Brazil, what

concrete steps is the Government taking to improve its efficiency and effectiveness;

(b) whether the Government acknowledge that the import of Brazilian bull semen for crossbreeding could lead to genetic erosion of India's indigenous cattle breeds, which are vital for sustainable dairy farming;

(c) the measures being implemented to safeguard and promote indigenous breeds while enhancing milk production for the country especially in Punjab; and

(d) whether technological advancements, scientific interventions, and policy initiatives are being introduced to improve artificial insemination success rates in indigenous cattle, ensuring India's self-reliance in dairy production and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a), (c) and (d) The success rate of Artificial Insemination in the country is ranging from 32%-35% as per data reported by the States on Bharat Pashudhan portal. The following steps, in the form of technological advancements, scientific interventions and policy initiatives have been undertaken by the Department of Animal Husbandry and Dairying for enhancing efficiency and success rate of Artificial Insemination among bovines including indigenous breeds in the country.

(i) Nationwide Artificial Insemination Programme: The programme aims at enhancing AI coverage and to deliver quality Artificial Insemination Services (AI) at farmer's doorstep with semen of high genetic merit bulls including indigenous breeds.

(ii) Progeny testing and Pedigree selection programme: This programme aims to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breed of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breed of buffalo are covered. Disease free high genetic merit bulls produced under the programme are made available to semen stations across the country including Punjab.

(iii) Strengthening of semen stations: In order to attain qualitative and quantitative improvement in semen production, strengthening of semen stations iscovered under Rashtriya Gokul Mission. The Department of Animal Husbandry and Dairying has formulated Minimum Standard Protocol for semen production and constituted Central Monitoring Unit (CMU) for evaluation and grading of semen stations across the country including Punjab.

(iv) Multi Purpose Artificial Insemination Technicians in Rural India (MAITRI): MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. Further, assistance is made available to States and Union

Territories for refreshers training of artificial insemination technicians and professionals including for Punjab.

(v) Sex Sorted Semen: The Department has established sex sorted semen production facilities at 5 government semen stations located in Gujarat, Madhya Pradesh, Tamil Nadu, Uttarakhand and Uttar Pradesh. 3 private semen stations are also producing sex sorted semen doses. So far 1.17 crore sex-sorted semen doses from high genetic merit bulls have been produced including bulls of indigenous breeds and made available for Artificial Insemination.

(vi) Accelerated Breed Improvement Programme using sex sorted semen: This program aims to produce female calves with up to 90% accuracy, thereby enhancing breed improvement and farmers' income. Programme is implemented in all States including Punjab. Government has launched indigenously developed sex sorted semen technology to deliver sex sorted semen at reasonable rates to farmers.

(vii) Implementation of In-Vitro Fertilization (IVF) Technology: To propagate elite animals of indigenous breeds, the Department has established 22 IVF laboratories. The technology has important role in genetic upgradation of bovine population in single generation. Funds have been released to Punjab for establishment of IVFlabs at Patiala and Ludhiana; both the labs are now operational. Further, to deliver technology at reasonable rates to farmers, Government has launched indigenous IVF media.

(viii) Genomic Selection: To select High Genetic Merit (HGM) animals and to accelerate genetic improvement of cattle and buffaloes, the Department has developed unified genomic chips—Gau Chip for indigenous cattle and Mahish Chip for buffaloes—specifically designed for initiating genomic selection of high genetic merit animals of indigenous breeds in the country.

(b) In order to ensure the protection of indigenous breeds from indiscriminate breeding, breed purity test of all imported germplasm is conducted in the country. To regulate import of germplasm and to avoid ingress of genetic disorders into the country Department has formulated guidelines for import and export of bovine germplasm.

सेल के खिलाफ शिकायतें

1899. श्री रामप्रीत मंडल:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को यह जानकारी है कि स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) के अधिकारी जनप्रतिनिधियों और आम जनता की शिकायतों और अनुरोधों पर आवश्यक संवेदनशीलता और तत्परता नहीं दिखा रहे हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) इस लापरवाही और उदासीनता के खिलाफ क्या कदम उठाए गए हैं;

(ग) क्या सरकार सुधारात्मक कदम उठाने और कोई ठोस दिशानिर्देश जारी करने पर विचार कर रही है ताकि सेल के अधिकारी अधिक जवाबदेह बनें और जनता की शिकायतों का शीघ्र समाधान हो सके; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (घ): स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) समय-समय पर कार्मिक एवं प्रशिक्षण विभाग (डीओपीटी) तथा प्रशासनिक सुधार और लोक शिकायत विभाग (डीएआरपीजी) द्वारा जारी दिशानिर्देशों का पालन करता है, ताकि जनप्रतिनिधियों एवं आम जनता से प्राप्त पत्रों का निपटान समयबद्ध और प्रभावी तरीके से किया जा सके।

सरकार सेल सहित अपने प्रशासनिक नियंत्रणाधीन सीपीएसई से संबंधित शिकायतों के प्रभावी और समयबद्ध तरीके से निपटान की प्रगति की भी समीक्षा करता है।

IMPLEMENTATION OF LAND REFORMS AND DIGITAL INITIATIVES IN BIHAR

1900. SHRI RAJIV PRATAP RUDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the progress made in the assignment of the Unique Land Parcel Identification Number (ULPIN), known as Bhu-Aadhaar, for all land parcels in Bihar, as announced in the Union Budget;

(b) the number of cadastral maps have been digitized in Bihar and the timeline for completing the digitization of all remaining maps;

(c) whether the survey of map sub-divisions based on current ownership has been completed in Bihar, if not, the percentage of the work has been completed and the time by which is expected to be finished;

(d) the steps taken by the Government to establish a comprehensive and transparent land registry system in Bihar; and

(e) the manner in which the funding has been allocated and utilized for these initiatives in Bihar during the last financial year and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

As per information provided by the Revenue and Land Reforms Department, Government of Bihar and information available with the Department of Land Resources:-

(a) total number of 3,62,94,116 land plots/parcels of all the Cadastral Survey maps of Bihar state have been assigned Unique Land Parcel Identification Number (ULPIN).

(b) digitization work of all 1,35,865 Cadastral maps have been completed in Bihar. The State has completed 100% digitization of Cadastral maps.

(c) the State Government is conducting a special survey and settlement programme to display the current ownership status of each khasra shown in the maps. Under this programme, out of total 43041 revenue villages located in rural areas, the final record of rights and the maps as per the updated ownership in respect of 661 revenue villages have been notified by the State Government.

(d) the State has 137 Sub Registrar Offices (SROs) and all are integrated with Land Records database. State has established a comprehensive and transparent land registry system in which the key steps include digitizing land records, implementing a centralized online platform for citizens, landowners, and government officials to access registry records, enabling public access to information, incorporating robust security measures, and providing ongoing maintenance and updates with stakeholder engagement.

(e) Digital India Land Records Modernization Programme (DILRMP) is a demand driven Scheme and funds are released to States based on proposals receive from

them. The DoLR has released an amount of Rs.154.90 crore to Bihar. The State Government has not sent any proposal for fund release during 2023-24 and 2024-25 as the State was already having sufficient balance funds with it under DILRMP. Amount of Rs.16.82 crore and Rs.20.41 crore have been spent in the financial year 2023-24 and 2024-25 (till 04.03.2025) respectively by the Bihar State. The State is having unspent balance of Rs.35.34 crore under DILRMP as on 03.03.2025.

HIGH COST BURDEN ON BENEFICIARIES UNDER PMAY-G

1901. SHRI RAHUL GANDHI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government plans to ease the high-cost burden on beneficiaries under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G), if so, the details thereof;

(b) whether the Government proposes to increase the current amount per unit assistance under the said Yojana, if so, the details thereof;

(c) the details of units sanctioned, constructed and unoccupied in Raebareli Parliamentary Constituency, if so, the reasons for non-occupancy of constructed units; and

(d) whether the Government has received complaints regarding arbitrary exclusion of beneficiaries under the said Yojana in Raebareli Parliamentary Constituency, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) and (b): Under Pradhan Mantri Awas Yojana-Gramin (PMAY-G), the unit assistance of Rs. 1.20 lakh in plain areas and Rs. 1.30 lakh in North Eastern States, Hilly States (including UTs of JandK and Ladakh) is provided. In addition to the unit assistance, the beneficiaries are facilitated with 90/95 man days of unskilled labour wages through mandatory convergence with Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Support of Rs. 12,000 for construction of toilet is also provided through Swacch Bharat Mission - Gramin (SBM-G), MGNREGS or any other dedicated source of funding.

The Union Cabinet has approved the continuation of PMAY-G till March, 2029 as per the existing unit assistance for construction of 2 crore more houses. The unit assistance provided to beneficiaries under PMAY-G is as per the approval of the Union Cabinet and at present, there is no proposal under consideration in the Ministry for increasing the unit financial assistance.

(c):The progress of the scheme in Raebareli Parliamentary Constituency of Uttar Pradesh is as under :

[unit in no]

District/Parliamentary Constituency	Target allocated by the State	Houses Sanctioned by the state	Completed Houses
Raebareli	81,829	81,823	81,495

The PMAY-G is being implemented by the State Governments. The Ministry releases central share to the concerned States/UTs which further provide financial assistance to the beneficiaries in progress linked installments. The houses under the scheme are constructed by the beneficiaries themselves or got constructed under their supervision and no contractor is engaged by the States/UTs for the construction. The Ministry does not maintain details of occupancy of the constructed units.

(d): No.

ASSESSMENT OF PANCHAYATS

1902. SHRI ZIA UR REHMAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

a) whether the Government has taken any initiatives to provide a holistic and evidence-based assessment of the development status of panchayats, highlighting their strengths and weaknesses; and

b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Yes Sir. The Ministry has launched the process of localizing the Sustainable Development Goals (SDGs) through PanchayatiRaj Institutions, consolidating the 17 SDGsinto 9 key themes. This initiative aims to achieve the Sustainable Development Agenda by 2030 at the grassroots level. The thematic approach simplifies the alignment of global goals with local governance structures, making them more relevant and actionable for implementation at the community level.

The Panchayat Advancement Index (PAI), an initiative by the Ministry, aims to assess and measure the progress made by grassroots-level institutions in achieving localized SDGs, thereby contributing to the attainment of SDG 2030.This index is based on various local development indicators across the 9 themes of LSDGs. One of the purposes of the PAI is to identify the development gaps of the Panchayats through the scores achieved across various LSDG themes and enable the Panchayat for evidence based planning at grassroots level.

The thematic scores across the nine themes of Localized Sustainable Development Goals (LSDGs), along with the overall PAI score of the Gram Panchayats, help assess their progress towards achieving localized SDGs and,

ultimately, the broader SDGs. The outcomes of the PAI, over time, will reflect incremental progress based on the scores achieved by Panchayats, highlighting their advancement toward realizing the LSDGs. The baseline data PAI will play a vital role in setting local targets, identifying actionable points, and facilitating the preparation of evidence-based Panchayat Development Plans aimed at achieving the desired goals for enhanced performance.

IMPLEMENTATION OF PMFBY

1903. SHRI SUBBARAYAN K.:

SHRI SELVARAJ V.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether it is a fact that the Government has decided to continue the implementation of Pradhan MantriFasalBimaYojana (PMFBY);

(b) if so, the details thereof;

(c) whether it is a fact that some States have not implemented the scheme;

(d) if so, the details and reasons therefor;

(e) whether there have been any complaints about the delay and inadequate claim settlements compared to the actual loss to the farmers due to the floods and other weather related damages to crops; and

(f) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Yes Sir. Government has approved the continuation of Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS)till 2025-26 with total outlay of Rs. 69,515.71 crore for the period 2021-22 to 2025-26.

(c) and (d): The PMFBY, introduced in the country from Kharif 2016 season, is available for all States/UTs and is voluntary for the States as well as farmers. States/UTs are free to subscribe under the scheme keeping in view their risk perception and financial considerations etc. Since inception of the scheme 27 States/ UTs have implemented the scheme in one or more seasons. At present, 23 States/UTs are implementing the scheme.

(e) and (f): All the major work like selection of insurance model, selection of Insurance Companies through transparent bidding process, enrollment of farmers, assessment of crop yield/crop loss for calculation of admissible claims are being performed by the concerned State Government or Joint Committee of State Government officials and concerned insurance company. The roles and responsibilities of each stakeholder are defined in the Operational Guidelines of the scheme for the proper execution of the scheme.

Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However,

during the implementation of PMFBY, some complaints against insurance companies about non-payment and/or delayed payment of claims; under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; discrepancy in yield data and consequent disputes between State Government and insurance companies, delay in providing State Government share of funds, non-deployment of sufficient personnel by insurance companies etc., were received in the past which were suitably addressed as per provisions of the scheme.

Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of Stratified Grievance Redressal Mechanism viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/ grievances and to dispose them as per the stipulated procedure.

To further improve the grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.

Department is regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

PROTEST OF FARMERS

1904. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the current status of the farmers' protest at the Punjab-Haryana border;

(b) the steps taken by the Government to address the demands of the protesting farmers;

(c) whether the Government has considered providing a legal guarantee for Minimum Support Price (MSP);

(d) the details of any discussions held with farmer unions in the past two months; and

(e) the measures taken to ensure the health and safety of protesting farmers, particularly in light of hunger strike by farmer leaders?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e):Government of India had initiated discussions with farmers in order to resolve the farmer's protest at Punjab-Haryana border. First discussion was held on 8th February, 2024. Subsequently, discussions were held on 12th, 15th, 18th February 2024, 14th February 2025 and 22nd February, 2025.

To make Minimum Support Price (MSP) more effective and transparent, Government of India has constituted a committee on 12th July, 2022 with following objectives:

(i) Suggestions to make available MSP to farmers of the country by making the system more effective and transparent;

(ii) Suggestions on practicality to give more autonomy to Commission for Agricultural Costs and Prices (CACP) and measures to make it more scientific;

(iii) To strengthen the Agricultural Marketing System as per the changing requirements of the country to ensure higher value to the farmers through remunerative prices of their produce by taking advantage of the domestic and export opportunities.

6 meetings of this committee and 39 meetings of it's various sub-committees have been held till date.

The issues related to agitating farmers' and their demands are also sub-judice in the Hon'ble Supreme Court of India and a committee has also been formed by the

Hon'ble Supreme Court.

Next round of discussion with the farmers is scheduled on 19th March, 2025.

Maintaining law and order is a subject matter of State Government.

PM-KISAN SCHEME IMPLEMENTATION ISSUES

1905. DR. RANI SRIKUMAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of total funds disbursed under the PM-Kisan Scheme since its inception, year wise, along with number of beneficiaries covered;

(b) whether the Government is aware that approximately 35% of applications under the scheme were found to be ineligible as per the findings of the Comptroller and Auditor General (CAG) report and if so, the details thereof;

(c) the details of the total amount of funds recovered from ineligible beneficiaries, year-wise, and the percentage of the recovery achieved against the disbursed funds;

(d) whether the Government has any plans to address the exclusion of landless farmers (approximately 5.37 crore families) and tenant farmers (approximately 2.4 crore individuals) from the scheme and if so, the details thereof; and

(e) the steps taken by the Government to address systemic issues such as incomplete land records, incorrect Aadhaar-bank linkages and non-transfer of land titles that hinder effective implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr. through 19 installments since inception. Instalment-wise details is enclosed as **Statement**.

Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal. The scheme initially started on a trust-based system, where beneficiaries were registered by the states on self-certification basis. Initially, Aadhaar seeding was also relaxed for some of the States. Later on, to

address this, several technological interventions were introduced, including integration with PFMS, UIDAI, and the Income Tax Department. Further, land seeding was made mandatory along with Aadhaar based payment and e-KYC. The benefits of the farmers, who did not complete these mandatory criteria, were stopped. As and when these farmers complete their mandatory requirements, they will receive the benefits of the scheme along with their due installments, if any.

States/UTs are mandated to recover any amount transferred to ineligible farmers marked due to higher income groups such as income tax payees, employees of PSUs, State/Central Govt., Constitutional post holders etc. An amount of Rs. 416 Cr. has been recovered from the ineligible beneficiaries so far across the country.

(d): At present, there is no such proposal under consideration.

(e): The land records are maintained by the respective State/UT Governments. As per operational guidelines of the scheme, the farmer should have cultivable land on or before 01/02/2019 in his/her name as per land records of concerned State/UT. However, this date is not applicable when transfer of ownership of cultivable land takes place on account of succession due to death. Further, the farmers are notified if and when any of their transaction of benefit transfer fails along with the reason of failure. Further, on the advice of the Government of India, concerned banks including India Post Payments Bank contact farmers to resolve the Aadhaar seeding issues.

STATEMENT

Installment-wise details of beneficiaries and amount released under PM-Kisan Scheme

Instalment No.	Instalment period	Number of beneficiaries	Disbursed amount (In Cr.)
1	December, 2018 - March, 2019	3,16,21,382	6,324.28
2	April, 2019 - July, 2019	6,00,34,808	13,272.00
3	August, 2019 - November, 2019	7,65,99,962	17,526.92
4	December, 2019 - March, 2020	8,20,91,433	17,942.95
5	April, 2020 - July, 2020	9,26,93,902	20,989.46
6	August, 2020 - November, 2020	9,72,27,173	20,476.24
7	December, 2020 - March, 2021	9,84,75,226	20,474.95
8	April, 2021 - July, 2021	9,99,15,224	22,415.06
9	August, 2021- November, 2021	10,34,45,600	22,395.43
10	December, 2021- March, 2022	10,41,67,787	22,343.30
11	April, 2022 - July, 2022	10,48,43,465	22,617.98
12	August, 2022 - November, 2022	8,57,37,576	18,041.35
13	December, 2022 - March, 2023	8,12,37,172	17,650.07
14	April, 2023 - July, 2023	8,56,78,805	19,203.74
15	August, 2023 - November, 2023	8,12,16,535	19,596.74
16	December, 2023 - March, 2024	9,04,30,715	23,088.88
17	April, 2024 - July, 2024	9,38,01,342	21,056.75

Instalment No.	Instalment period	Number of beneficiaries	Disbursed amount (In Cr.)
18	August, 2024 - November, 2024	9,59,26,746	20,665.51
19	December, 2024 - March, 2025	9,88,42,900	22,270.45

साइबर अपराध के बढ़ते मामले

1906. डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को देशभर में, विशेषकर महाराष्ट्र में पिछले पांच वर्षों के दौरान दर्ज किए जा रहे साइबर अपराध के मामलों की बढ़ती संख्या की जानकारी है;

(ख) यदि हां, तो इसका राज्यवार ब्यौरा क्या है;

(ग) उक्त अवधि के दौरान धोखाधड़ी करने वालों द्वारा गबन की गई धनराशि का ब्यौरा क्या है तथा इस प्रक्रिया में कितने लोगों के साथ धोखाधड़ी की गई है;

(घ) उक्त अवधि के दौरान धोखाधड़ी करने वालों से वसूल की गई धनराशि के प्रतिशत का ब्यौरा क्या है; और

(ङ) उक्त अवधि के दौरान कितने धोखाधड़ी करने वालों को दोषसिद्ध किया गया?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (ङ) : राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) अपराधों से संबंधित सांख्यिकीय आंकड़ों को अपने प्रकाशन 'क्राइम-इन-इंडिया' में संकलित और प्रकाशित करता है। नवीनतम प्रकाशित रिपोर्ट वर्ष 2022 की है। राष्ट्रीय अपराध रिकॉर्ड ब्यूरो द्वारा प्रकाशित आंकड़ों के अनुसार, वर्ष 2018 से 2022 की अवधि के दौरान साइबर अपराधों (माध्यम /लक्ष्य के रूप में संचार उपकरणों समेत) के तहत दर्ज किए गए मामलों का राज्य/संघ राज्य क्षेत्र वार ब्यौरा संलग्न **विवरण-I** में दिया गया है। राष्ट्रीय अपराध रिकॉर्ड ब्यूरो द्वारा प्रकाशित आंकड़ों के अनुसार, वर्ष 2018 से 2022 के दौरान साइबर अपराधों संबंधी धोखाधड़ी (माध्यम /लक्ष्य के रूप में संचार उपकरणों समेत) के तहत दर्ज किए गए मामलों एवं दोषसिद्ध व्यक्तियों का राज्य/संघ राज्य क्षेत्र वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

भारत के संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं। राज्य/संघ राज्य क्षेत्र अपनी विधि प्रवर्तन एजेंसियों (एलईए) के माध्यम से साइबर अपराध समेत अपराधों की रोकथाम करने, उनका पता लगाने, जाँच करने और अभियोजन चलाने के लिए प्राथमिक रूप से जिम्मेदार हैं। केंद्र सरकार, राज्यों / संघ राज्य-क्षेत्रों की विधि प्रवर्तन एजेंसियों के क्षमता संवर्धन के लिए उनके द्वारा किए जा रहे प्रयासों में एडवाइजरी और विभिन्न स्कीमों के अंतर्गत वित्तीय सहायता के माध्यम से सहायता प्रदान करती है।

केंद्र सरकार ने साइबर अपराधों से व्यापक और समन्वित ढंग से निपटने हेतु तंत्र को सुदृढ़ बनाने के लिए उपाय किए हैं, जिनमें साइबर अपराधों के बारे में जागरूकता फैलाना, चेतावनी/ एडवाइजरी जारी करना, विधि प्रवर्तन कार्मिकों/ अभियोजकों/ न्यायिक अधिकारियों का क्षमता निर्माण/ प्रशिक्षण, साइबर फॉरेंसिक सुविधाओं को बेहतर बनाना आदि शामिल हैं। सरकार ने देश में सभी प्रकार के साइबर अपराध से समन्वित और व्यापक ढंग से निपटने के लिए 'भारतीय साइबर अपराध समन्वय केंद्र' (आई4सी) को एक संबद्ध कार्यालय के रूप में स्थापित किया है।

महिलाओं और बच्चों के प्रति साइबर अपराधों पर विशेष बल देते हुए, सभी प्रकार के साइबर अपराधों से संबंधित घटनाओं की सूचना देने में जनता को समर्थ बनाने हेतु आई4सी के भाग के रूप में 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल (एनसीआरपी)' (https://cybercrime.gov.in) शुरू किया गया है। इस पोर्टल पर सूचित की गई साइबर अपराध की घटनाओं, उन्हें एफआईआर में बदलने और उन पर आगे कार्रवाई से जुड़े कार्य राज्य/संघ राज्य क्षेत्र की संबंधित विधि प्रवर्तन एजेंसियों द्वारा कानून के प्रावधानों के अनुसार किए जाते हैं।

वित्तीय धोखाधड़ियों की तत्काल सूचना देने और धोखाधड़ी करने वालों के द्वारा निधियों की चोरी को रोकने के लिए वर्ष 2021 में आई4सी के तहत 'नागरिक वित्तीय साइबर धोखाधड़ी रिपोर्टिंग और प्रबंधन प्रणाली' शुरू की गई है। अब तक 13.36 लाख से अधिक शिकायतों में 4,386 करोड़ रुपये से अधिक की राशि को बचाया गया है। साइबर शिकायतों को ऑनलाइन दर्ज करने में सहायता प्राप्त करने के लिए एक टोल-फ्री हेल्पलाइन नम्बर '1930' शुरू किया गया है।

<u>**विवरण-I**</u>

वर्ष 2018 से 2022 की अवधि के दौरान साइबर अपराधों के तहत राज्य/संघ राज्य क्षेत्र वार दर्ज किए गए मामले (सी आर)

क्र.स.	राज्य/संघ राज्य क्षेत्र	2018	2019	2020	2021	2022
1	आंध्र प्रदेश	1207	1886	1899	1875	2341
2	अरुणाचल प्रदेश	7	8	30	47	14
3	असम	2022	2231	3530	4846	1733
4	बिहार	374	1050	1512	1413	1621
5	छत्तीसगढ़	139	175	297	352	439
6	गोवा	29	15	40	36	90

7	गुजरात	702	784	1283	1536	1417
8	हरियाणा	418	564	656	622	681
9	हिमाचल प्रदेश	69	76	98	70	77
10	झारखंड	930	1095	1204	953	967
11	कर्नाटक	5839	12020	10741	8136	12556
12	केरल	340	307	426	626	773
13	मध्य प्रदेश	740	602	699	589	826
14	महाराष्ट्र	3511	4967	5496	5562	8249
15	मणिपुर	29	4	79	67	18
16	मेघालय	74	89	142	107	75
17	मिजोरम	6	8	13	30	1
18	नागालैंड	2	2	8	8	4
19	ओडिशा	843	1485	1931	2037	1983
20	पंजाब	239	243	378	551	697
21	राजस्थान	1104	1762	1354	1504	1833
22	सिक्किम	1	2	0	0	26
23	तमिलनाडु	295	385	782	1076	2082
24	तेलंगाना	1205	2691	5024	10303	15297
25	त्रिपुरा	20	20	34	24	30
26	उत्तर प्रदेश	6280	11416	11097	8829	10117
27	उत्तराखण्ड	171	100	243	718	559

28	पश्चिम बंगाल	335	524	712	513	401
	कुल राज्य	**26931**	**44511**	**49708**	**52430**	**64907**
29	अंडमान और निकोबार द्वीप समूह	7	2	5	8	28
30	चंडीगढ़	30	23	17	15	27
31	दादरा और नगर हवेली तथा दमन और दीव +	0	3	3	5	5
32	दिल्ली	189	115	168	356	685
33	जम्मू और कश्मीर*	73	73	120	154	173
34	लद्दाख	-	-	1	5	3
35	लक्षद्वीप	4	4	3	1	1
36	पुदुचेरी	14	4	10	0	64
	कुल संघ राज्य क्षेत्र	**317**	**224**	**327**	**544**	**986**
	कुल (अखिल भारत)	**27248**	**44735**	**50035**	**52974**	**65893**

स्रोत: एनसीआरबी द्वारा प्रकाशित ‘क्राइम इन इंडिया’।

नोट: '+' वर्ष 2018-2019 के दौरान पूर्ववर्ती दादरा और नगर हवेली संघ राज्य क्षेत्र तथा दमन और दीव संघ राज्य क्षेत्र के संयुक्त आंकड़े,

‘*' वर्ष 2018-2019 के दौरान लद्दाख सहित पूर्ववर्ती जम्मू और कश्मीर राज्य के आंकड़े.

<u>विवरण-II</u>

वर्ष 2018 से 2022 की अवधि के दौरान साइबर अपराधों के तहत राज्य/संघ राज्य क्षेत्र वार दर्ज किए गए मामले (सी आर) और दोषसिद्ध व्यक्ति (पी सी वी)

क्र. स.	राज्य/संघ राज्य क्षेत्र	2018		2019		2020		2021		2022	
		सीआर	पीसीवी	सीआर	पीसीवी	सीआर	पीसीवी	सीआर	पीसीवी	सीआर	पीसीवी
1	आंध्र प्रदेश	195	0	703	0	764	2	952	3	984	3
2	अरुणाचल प्रदेश	0	0	0	0	3	0	2	0	0	0
3	असम	6	0	83	0	58	0	82	0	16	0
4	बिहार	357	0	1008	17	1294	0	1373	2	1441	2
5	छत्तीसगढ़	18	0	35	0	71	0	67	0	42	0
6	गोवा	0	0	0	0	1	0	1	0	11	0
7	गुजरात	139	0	107	0	205	0	208	0	108	0
8	हरियाणा	0	0	107	0	36	0	52	0	44	0
9	हिमाचल प्रदेश	0	0	0	0	1	0	6	0	9	0
10	झारखंड	175	0	18	2	83	1	79	0	98	0
11	कर्नाटक	49	0	7	0	0	0	6	0	0	0
12	केरल	14	0	14	0	6	0	16	0	26	0
13	मध्य प्रदेश	43	8	25	1	69	0	89	0	180	9
14	महाराष्ट्र	1036	0	1681	0	2032	0	1678	45	2202	0

15	मणिपुर	0	0	0	0	0	0	0	0	0	0
16	मेघालय	0	0	0	0	10	0	0	0	0	0
17	मिजोरम	0	0	0	0	0	0	0	0	0	0
18	नागालैंड	0	0	0	0	0	0	0	0	0	0
19	ओडिशा	392	0	956	0	1079	0	1205	0	957	0
20	पंजाब	7	2	35	0	16	0	29	0	61	0
21	राजस्थान	72	0	324	1	332	0	371	0	292	13
22	सिक्किम	0	0	0	0	0	0	0	0	0	0
23	तमिलनाडु	5	0	11	0	5	0	107	0	251	0
24	तेलंगाना	347	0	282	3	3316	202	7003	5	9581	46
25	त्रिपुरा	0	0	0	0	0	0	0	0	0	0
26	उत्तर प्रदेश	454	2	813	16	837	41	614	18	766	87
27	उत्तराखण्ड	28	0	3	0	1	0	0	0	31	0
28	पश्चिम बंगाल	4	0	0	0	145	0	40	0	30	0
	कुल राज्य	**3341**	**12**	**6212**	**40**	**10364**	**246**	**13980**	**73**	**17130**	**160**
29	अंडमान और निकोबार द्वीप समूह	2	0	0	0	0	0	0	0	0	0
30	चंडीगढ़	2	0	0	0	0	0	0	0	2	0

31	दादरा और नगर हवेली तथा दमन और दीव +	0	0	0	0	0	0	0	0	0	0
32	दिल्ली	3	0	11	0	31	0	19	0	331	0
33	जम्मू और कश्मीर*	3	0	6	0	0	0	8	0	7	0
34	लद्दाख	-	-	-	-	0	0	0	0	0	0
35	लक्षद्वीप	2	0	0	0	0	0	0	0	0	0
36	पुदुचेरी	0	0	0	0	0	0	0	0	0	0
	कुल संघ राज्य क्षेत्र	**12**	**0**	**17**	**0**	**31**	**0**	**27**	**0**	**340**	**0**
	कुल (अखिल भारत)	**3353**	**12**	**6229**	**40**	**10395**	**246**	**14007**	**73**	**17470**	**160**

स्रोत: एनसीआरबी द्वारा प्रकाशित ‘क्राइम इन इंडिया’।

नोट: '+' वर्ष 2018-2019 के दौरान पूर्ववर्ती दादरा और नगर हवेली संघ राज्य क्षेत्र तथा दमन और दीव संघ राज्य क्षेत्र के संयुक्त आंकड़े,

‘*' वर्ष 2018-2019 के दौरान लद्दाख सहित पूर्ववर्ती जम्मू और कश्मीर राज्य के आंकड़े.

TRANSACTIONS THROUGH ONDC

1907. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details and the total number of transactions that have taken place through the ONDC since its inception, month-wise;

(b) the details of total monetary value of transactions that have taken place through the ONDC since its inception, month-wise;

(c) the details and the total number of sellers registered on the platform since inception, month especially Bapatla Parliamentary Constituency in the State of Andhra Pradesh, State and district-wise; and

(d) the details and the total number of categories across which sellers/services are registered, in a descending format along with the details and the total number of transactions taken place in each category since inception?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): Open Network for Digital Commerce (ONDC), a Section 8 company, is an initiative of the Department of Promotion for Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, aimed at promoting open networks for all aspects of the exchange of goods and services over digital or electronic

networks. The total number of transactions that have taken place through the ONDC since its inception, month-wise has been attached as **Statement**.

(b): ONDC is a protocol that enables network participants to efficiently exchange goods and services. ONDC does not collect data related to the monetary value of transactions.

(c): ONDC has more than 7,50,000 sellers/service providers on the network, out of which, 26,955 sellers are from the State of Andhra Pradesh and 688sellers are from the district of Bapatla.

(d): The ONDC network is designed to facilitate seamless transactions across a wide range of product and service categories. It enables sellers and service providers from diverse sectors to transact on a decentralized network. The network supports multiple industries, including mobility and travel; retail and consumer goods; financial services; and logistics and transportation allowing buyers and sellers to connect irrespective of the platform they use. Since its inception, ONDC has facilitated transactions across these broad categories, with the total number of orders recorded as follows:

Broad Verticals	**Orders(in lakhs)**
Mobility and Travel	946.60
Retail and consumer goods	772.3
Logistics and Transportation	161.57
Financial Services	1.15
Total	**1881.7**

STATEMENT

Total number of transactions that have taken place through the ONDC since its inception, month-wise is as under:

Month	Total orders(in lakhs)
Feb'25	146.5
Jan'25	157.1
Dec'24	156.8
Nov'24	144.1
Oct'24	139.7
Sep'24	128.9
Aug'24	125.4
Jul'24	119.5
Jun'24	99.4
May'24	90.1
Apr'24	66.5
Mar'24	64.5
Feb'24	61.3
Jan'24	67.7
Dec'23	55.2

Nov'23	47
Oct'23	45.1
Sep'23	33.3
Aug'23	33.6
Jul'23	27.8
Jun'23	18.5
May'23	14.4
Apr'23	7.98
Arrears[1]	30.65

[1] "Arrears" contains number of orders before 1st Apr'23 whose created date is not available.

BENCHMARK PRICING POLICY

1908. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a)whether any steps are being taken by the Government to standardize acceptable pricing rates in the industry, with different operators charging different prices;

(b)if so, the details thereof and if not, the reasons therefor;

(c)whether the Government has considered a proposal to explore benchmark pricing policies for the logistics industry;

(d)if so, the details thereof; and

(e)the details and the time by which final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): Pricing is a market determined procedure and Government does not control the same. However, to improve logistics efficiency and reduce logistics cost, the National Logistics Policy (NLP) was launched on 17th September, 2022. One of the objectives of NLP is to reduce the cost of logistics in India so as to enable the country to compete with global benchmarks. Several measures have been taken by the Government in this regard including development of physical and digital infrastructure e.g. Unified Logistics Integrated Platform (ULIP), Logistics Data Bank (LDB), a Digital Portal (E-LoGs) for timely resolution of logistics user issues, NLP-Marine, etc.

FARMERS ENROLLED UNDER PMFBY IN TIRUPATI

1909. SHRI MADDILA GURUMOORTHY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a)the total number of farmers enrolled under the Pradhan Mantri Fasal Bima Yojana (PMFBY) in the Tirupati parliamentary constituency during the last three years, along with the details of the crops covered under the scheme;

(b)the total claims submitted and the amount of compensation disbursed to farmers in Tirupati under PMFBY during this period and the average time taken for claim settlement; and

(c)whether the Government has identified any challenges or gaps in the implementation of PMFBY in Tirupati, such as low coverage or delays in claim processing and if so, the details of steps those are being taken to address these issues and improve the effectiveness of the scheme in the region?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) : A total of 2.63 lakh farmers were enrolled under the Pradhan Mantri Fasal Bima Yojana (PMFBY) and the Restructured Weather-Based Crop Insurance Scheme (RWBCIS) in the Tirupati parliamentary constituency from 2022-23 to 2024-25. Year-wise details are given below :

Year	No. of famers enrolled	Area insured in ha.
2022-23	109866	127259
2023-24	118808	142695

2024-25	34404	35553
Total	**263078**	**305507**

The crops covered under the scheme include: Paddy, Groundnut, Bajra, Cotton, Green gram, Black gram, Bengal gram, and Acid Lime.

(b) : For Kharif 2022, a total claim amount of Rs.22.05 lakh was disbursed to 541 farmers in July 2023. However, the settlement of claims for subsequent seasons has been impacted due to the pending remittance of the farmers' share and the State Government's share of the premium subsidy by the State Government to the respective insurance companies.

(c) : To improve the overall process, the State Government has decided to shift to the voluntary enrollment model, effective from Rabi 2024-25.

The Government is actively enhancing farmer engagement through increased awareness programs and strengthened outreach initiatives. These efforts are designed to educate farmers about the benefits of crop insurance and encourage wider participation in the scheme, ultimately improving the overall effectiveness of PMFBY.

SAMARTH SCHEME TRAINING CENTRES

1910. SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **TEXTILES** be pleased to state :

(a) the number of training centres established under the Samarth Scheme in the State of Tamil Nadu alongwith the number of persons trained and placed;

(b) the criteria for selecting implementing agencies for training programmes and the monitoring mechanism adopted to assess the effectiveness of the scheme;

(c) whether any third-party evaluation has been conducted to assess the impact of the scheme;

(d) whether the Government plans to expand the scope of Samarth Scheme to cover emerging textile sectors like technical textiles and handicrafts and if so, the details thereof;

(e) the details of new trades and job roles proposed to be included in the scheme;

(f) whether any strategy has been planned for upskilling workers in alignment with modern textile manufacturing technologies and if so, the details thereof; and

(g) whether the Government has collaborated with industry partners under the Samarth Scheme to enhance skill training and if so, the details of such collaborations?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): A total of 659 training centers have been established under the Samarth scheme in the state of Tamil Nadu along with 73,702 beneficiaries are trained (pass) and 63,825 (86.59%) are placed as on 06.03.2025.

(b): Implementing Partners are empaneled through Request for proposal floated at regular interval via online empanelment process. The scheme is implemented and monitored through a robust digital platform linked with Aadhaar Enabled Biometric Attendance System (AEBAS and a mobile application for physical verification of training centres with geo-tagging /time-stamped features. Also, third party assessment of trainees and QR code enabled e-certificates.

(c): Yes, a third-party mid- evaluation has been conducted under Samarth.

(d): Technical Textile and handicrafts are already part of the Samarth Scheme.

(e) and (f): Samarth is a demand driven skilling scheme offering courses in both entry level and upskilling components. Courses under the scheme are adopted at regular intervals post industry consultation. Currently, a total of 120 National Skill Qualification Framework (NSQF) aligned courses have been adopted for skilling under the Scheme.

(g): Yes, the scheme is implemented through empaneled Implementing Partners including textile industry and industry associations.

DEVELOPMENT OF HIGH-YIELDING AND CLIMATE RESILIENT CROPS

1911. SHRI A. RAJA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Indian Council of Agricultural Research (ICAR) has developed high-yielding, climate-resilient, and biofortified varieties of crops, including both field and horticultural crops in the country;

(b) if so, the details thereof;

(c) the manner in which these new crop varieties will be made accessible to farmers and the support system to help farmers adopt these new varieties; and

(d) the details of discount and assistance provided to farmers for adopting these varieties, including quality seeds of cereals, pulses, oilseeds and green manure crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) and (b): During 2014-2024, National Agricultural Research System (NARS) including ICAR Institutes and State/Central Agricultural Universities (CAU/SAU) under the aegis of Indian Council of Agricultural Research (ICAR) has developed 2900 location specific improved crop varieties/ hybrids including 1380 of cereals, 412 of oilseeds, 437 of pulses, 376 of fibre crops, 178 of forage crops, 88 of sugarcane, and 29 of other crops. Out of these 2900 varieties, 2661 varieties (cereals 1258; oilseeds 368; pulses 410; fibre crops 358; forage crops 157, sugarcane 88 and other crops 22) are tolerant to one or more biotic and/or abiotic stresses. Of these 537 varieties have been developed specially for extreme climate

using the precision phenotyping tools. During this period 152 biofortified varieties of rice (14), wheat (53), maize (24), millets (26), oilseeds (21), pulses (9) and grain amaranth (5). Similarly, in Horticultural crops, during the last ten years (2014-2024), a total of 819 varieties have been released and notified comprising of perennial spices (60), seed spices (49), potato and tropical tuber crops (71), plantation crops (26), fruits crops (123), vegetable crops (429), flowers and other ornamental plants (53) and medicinal and aromatic plants (8); 19 of which are biofortified varieties.

(c): Systematic efforts have been undertaken to produce breeder and quality seeds of these varieties as per the indents received from different agencies. Breeder seed production in sufficient quality has been planned from Rabi 2024-25 and processing for Kharif 2025 for expediting delivery of seed to the farmers. All breeder seed production/ variety developers centres have been instructed to share the available breeder/stock seed with the seed production agencies like National Seed Corporation Ltd. (NSCL), State Seed Corporations, Public Sector Undertaking, Private Sector, FPOs and other agencies for faster downstream multiplication of foundation and certified seed for making seed of these varieties available to the farmers. The seed production will be taken at farmers' fields also through Farmers' Participatory Seed Production Programme for faster multiplication.

All possible efforts are made for creating awareness about these varieties among the seed production agencies and farmers through Doordarshan channels,

All India Radio, print, electronic and social media. Frontline demonstrations of these improved crop cultivars are regularly conducted throughout the country by ICAR institutions and SAUs. Krishi Vigyan Kendras (KVK) demonstrate these improved crop cultivars to farmers. Seeds of these improved crop cultivars are also provided to the farmers under the Scheduled Caste Sub Plan (SCSP) and North East Himalaya (NEH) region programmes.

(d): The Government of India is implementing Seed Village Programme component of the Sub-Mission on Seed and Planting Material (SMSP) under National Food Security and Nutrition Mission. The objective of this scheme is to make available the seeds of climate resilient, biofortified and high-yielding varieties to the farmers at the village. Under this programme, the financial assistance for distribution of foundation/ certified seeds is 50% of seed cost in cereals and 60% in oilseeds, fodder and green manure crops for production of quality seeds for one acre per farmer. National Mission on Edible Oils - Oilseeds (NMEO-OS) has been approved for boosting domestic oilseed production and achieving self-reliance (Atmanirbhar Bharat) in edible oils during 2024-25 to 2030-31. Pattern of assistance under NMEO- OS is enclosed at **Statement.**

STATEMENT

Pattern of assistance/ patterns of fund sharing under NMEO- OS

<table>
<tr><th>Sl. No.</th><th>Component</th><th>Pattern of sharing (GOI:State)</th><th>Assistance</th></tr>
<tr><td>1</td><td>Purchase of breeder seed</td><td>100%</td><td>100% cost of seed</td></tr>
<tr><td>2</td><td>Seed Distribution in Clusters</td><td>60:40/90:10</td><td>100% cost of seed in value chain clusters</td></tr>
<tr><td>3</td><td>CFLD / FLD/ Special Demonstrations (TRFA and Intercropping)</td><td>100%</td><td rowspan="2">Rates for FLD/ CFLD/ Block Demonstration for various oilseeds crops to be declared by the DA and FW periodically</td></tr>
<tr><td>4</td><td>State Level Demonstrations</td><td>60:40 / 90:10</td></tr>
<tr><td>5</td><td>Seed hubs and Storage units</td><td>100%</td><td>Seed hubs:
-`50 lakhs for infrastructure<br>- `100 lakhs in revolving funds
Storage units:</td></tr>
</table>

			- `100 lakhs per Storage unit
6	Farmer Trainings and Farmer Field Schools	60:40 / 90:10	` 30,000 per batch of 30 Farmers 1 FFS per 1000 ha @ ` 35,000 per ha
7	Management and Outreach Assistance for VCPs	60:40 / 90:10	@1.5% of Training and Seed distribution cost
8	Post-Harvest Infrastructure Support	60:40 / 90:10	33% of the project cost upto a maximum of `9,90,000
9	Flexi Fund	60:40 /90:10	As per the KY guidelines

OFFSHORE MINING

1912. DR. SHASHI THAROOR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) Whether the Government has conducted any study to assess how the offshore mining operations of construction sand in Kerala will directly affect the

economic survival of the fisherfolk in Kerala who depend on traditional fishing for their livelihoods;

(b) If so, the details thereof;

(c) Whether any study has been conducted to study the effects of offshore mining activities on the fish breeding grounds and their migratory patterns; and

(d) If so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) to (d):The Ministry of Mines, Government of India enacted the Offshore Areas Mineral and Development Act, 2002, which came into effect in 2010. As on date there is no mining has ever taken place in the offshore areas including territorial waters, EEZ, continental shelf, etc. Hence no such study is conducted to assess the impact of offshore mining off Kerala coast. In order to conserve the marine biodiversity, the Ministry of Environment, Forests and Climate Change has notified 130 Marine Protected Areas across the coastal states and Islands and 106 coastal and marine sites have been identified and prioritized as Important Coastal and Marine Biodiversity Areas (ICMBAs) to take care of marine species conservation. As informed by the Ministry of Mines, the offshore blocks have been carved out by excluding such sensitive areas. As per the provisions of the Offshore Areas Mineral (Auction) Rules, 2024, before execution of an operating right, the bidders

are required to obtain all consents, approvals, permits, no-objections as may be required under applicable laws for commencement of production operations. Further, as per the provisions of the Offshore Areas Mineral Conservation and Development Rules, 2024, no production operations shall be undertaken except in accordance with a production plan. The production plan, *inter-alia*, includes environment management plan indicating baseline information, impact assessment and mitigation measures. Three offshore sand blocks off the Kerala coast are beyond 12 nautical miles from baseline and issues related to safeguarding the fishing grounds and the livelihood aspects of the fishermen have to be duly addressed during preparation of production plan as well as in the environment management plan. Further, the National Institute of Oceanography has been designated to study the effects of offshore mining activities in the coast of Kerala.

आत्मा योजना का कार्यान्वयन

1913. श्री नारायण तातू राणेः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) कृषि प्रौद्योगिकी प्रबंधन एजेंसी (आत्मा) योजना के कार्यान्वयन में क्या प्रगति हुई है; गत तीन वर्षों के दौरान आत्मा योजना के अंतर्गत निधियों के आवंटन और उपयोग का राज्यवार ब्यौरा क्या है;

(ख) क्या उक्त योजना को और विस्तृत करने की आवश्यकता है ताकि इसे अधिक लोगों तक पहुंचाया जा सके, यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है; और

(ग) क्या सरकार ने वित्तीय वर्ष 2021-22, 2022-23 और 2023-24 के दौरान उक्त योजना के अंतर्गत महाराष्ट्र राज्य को कोई निधि आवंटित की है और यदि हां, तो तत्संबंधी व्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): कृषि प्रौद्योगिकी प्रबंधन एजेंसी (आत्मा) योजना वर्ष 2005 से पूरे देश में कार्यान्वित की जा रही है, जिसका उद्देश्य बड़ी संख्या में किसानों में नई प्रौद्योगिकियों के बारे में जागरूकता पैदा करना है। वर्तमान में, यह योजना 28 राज्यों और 5 संघ राज्य क्षेत्रों के 740 जिलों [महाराष्ट्र के सभी 34 जिलों सहित] में कार्यान्वित की जा रही है। यह योजना देश में विकेन्द्रीकृत और किसान-अनुकूल विस्तार पद्धति को बढ़ावा देती है। इस योजना के तहत,राज्य सरकारों को अनुदान सहायता जारी की जाती है, जिसका उद्देश्य विभिन्न विस्तार गतिविधियों जैसे किसान प्रशिक्षण, प्रदर्शन, एक्सपोजर दौरे, किसान मेला, किसान समूहों को संगठित करने और फार्म स्कूल आदि के माध्यम से किसानों को कृषि और संबद्ध क्षेत्रों के विभिन्न विषयगत क्षेत्रों में नवीनतम कृषि प्रौद्योगिकियों और अच्छी कृषि पद्धतियों को उपलब्ध कराने के राज्य सरकार के प्रयासों में सहायता प्रदान करना है।

(ख)**:** पिछले तीन वर्षों अर्थात् वर्ष 2021-22 से 2023-24 के लिए आत्मा योजना के तहत विस्तार गतिविधियों के संचालन के लिए धन के आवंटन, रिलीज और उपयोग का राज्य-वार ब्यौरा **विवरण-I** में संलग्न है।

(ग)**:** आत्मा, कृषोन्नति योजना की एक घटक योजना है। हाल ही में, आर्थिक मामलों की मंत्रिमंडलीय समिति (सी.सी.ई.ए.) ने वर्तमान में कार्यान्वित कृषोन्नति योजना को जारी रखने की मंजूरी दे दी है, जिसमें मार्च2025-26 तक अर्थात अक्टूबर, 2024 के वर्तमान वित्त आयोग चक्र के अंत तक जारी आत्मा योजना भी शामिल है।

(घ): जी हाँ। वित्तीय वर्ष 2021-22, 2022-23 और 2023-24 के दौरान आत्मा योजना के तहत महाराष्ट्र राज्य को आवंटित धन राशि का वर्ष-वार विवरण नीचे दी गई तालिका में दिया गया है: -

क्रम सं.	**वर्ष**	**आवंटित धनराशि (रुपए करोड़ में)**
1	22-2021	50.00
2	23-2022	38.00
3	24-2023	28.87

विवरण-I

वर्ष 2021-22 से 2023-24 तक विस्तार सुधार (आत्मा) योजना के अंतर्गत धन के आवंटन, रिलीज और उपयोग का राज्य-वार और वर्ष-वार ब्यौरा

(करोड़ रुपए में)

क्रम सं.	**राज्य/संघ राज्य क्षेत्र**	**2021-22**			**2022-23**			**2023-24**		
		आवंटन	रिलीज	उपयोग	आवंटन	रिलीज	उपयोग	आवंटन	रिलीज	उपयोग
1	आंध्र प्रदेश	20.00	5.00	6.88	13.00	6.50	8.16	8.44	6.33	7.57
2	अरुणाचल प्रदेश	12.00	9.00	12.86	13.00	9.75	9.65	13.77	13.77	9.92
3	असम	20.00	10.00	10.42	19.00	19.00	19.57	19.80	19.80	18.73
4	बिहार	72.00	54.00	55.30	60.00	15.00	40.39	48.81	48.81	42.25
5	छत्तीसगढ	22.00	11.00	8.92	17.50	13.13	13.54	14.53	17.61	14.52
6	गोवा	3.00	1.50	1.14	2.00	1.00	1.55	1.58	1.98	1.56
7	गुजरात	39.00	32.85	27.32	30.00	33.01	27.25	23.65	25.65	29.86

8	हरियाणा	19.00	14.25	11.89	16.00	4.00	11.25	13.87	10.40	10.40
9	हिमाचल प्रदेश	20.00	15.00	12.80	15.50	15.50	13.97	13.13	15.34	16.94
13	जम्मू और कश्मीर	21.50	0.00	0.00	20.58	5.15	0.00	10.00	7.50	7.12
11	झारखंड	30.00	22.50	23.31	28.00	21.00	25.80	21.87	24.37	25.13
12	कर्नाटक	32.00	24.00	14.34	26.00	13.00	20.92	20.37	20.37	20.61
13	केरल	17.72	13.29	10.42	13.77	13.77	16.18	10.90	10.90	11.79
14	मध्य प्रदेश	50.00	30.00	23.06	40.00	30.00	31.51	34.46	34.47	32.05
15	महाराष्ट्र	50.00	25.00	23.78	38.00	28.50	37.49	28.87	32.50	32.08
16	मणिपुर	9.00	6.75	2.25	9.00	2.25	4.50	9.00	4.50	2.79
17	मेघालय	9.00	6.75	9.09	9.00	9.00	7.58	9.00	9.00	9.08
18	मिजोरम	7.00	7.00	3.59	7.00	1.75	5.17	7.00	7.00	7.00
19	नगालैंड	12.70	12.70	6.35	12.51	12.51	10.00	12.70	14.87	15.93
20	ओडिशा	48.00	36.00	38.49	43.00	43.00	52.69	38.15	43.99	40.54
21	पंजाब	25.00	12.50	20.42	16.00	12.00	16.77	13.88	17.35	15.63
22	राजस्थान	32.00	32.00	31.60	23.50	17.63	32.23	17.84	17.83	23.22
23	सिक्किम	3.80	2.85	1.77	3.80	2.85	4.11	4.00	3.00	2.72
24	तमिलनाडु	55.00	27.50	30.69	40.00	30.00	43.09	36.11	42.79	33.61
25	तेलंगाना	18.00	4.50	7.82	13.00	3.25	7.35	9.63	4.82	4.82
26	त्रिपुरा	5.80	2.90	1.65	6.00	3.00	2.80	7.00	7.00	6.23
27	उत्तर प्रदेश	128.00	96.00	91.92	110.00	55.00	37.82	91.53	114.41	129.87
28	उत्तराखंड	20.00	10.00	7.92	15.00	9.63	9.46	12.68	11.53	11.03

29	पश्चिम बंगाल	50.00	25.00	19.90	42.00	42.00	42.00	35.70	41.52	35.70
30	अंडमान एवं निकोबार द्वीप समूह	2.60	1.30	0.76	2.00	1.00	1.34	1.00	1.50	1.58
31	पुदुचेरी	2.00	1.00	1.10	3.00	1.50	1.88	1.50	1.50	2.01
32	दिल्ली	0.88	0.00	0.04	0.80	0.20	0.09	0.20	0.00	0.00
33	लद्दाख	2.70	0.68	0.01	2.00	0.50	0.06	0.50	0.00	0.00
कुल		**859.70**	**552.82**	**517.79**	**709.96**	**475.37**	**573.31**	**591.47**	**632.42**	**622.28**

नोट: कुछ राज्यों/संघराज्य क्षेत्रों में एक वर्ष के दौरान आबंटन एवं रिलीज की तुलना में अधिक व्यय, पिछले वर्षों की अव्ययित शेष राशि के कारण है।

SUPPORT TO GROUNDNUT FARMERS IN KARNATAKA

1914. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the steps being taken by the Government to support groundnut farmers in Karnataka, particularly in the districts of Udupi, Chikmagalur, Dakshina Kannada, Uttara Kannada, Shimoga, Tumakur and Malnad region for providing better market access;

(b) whether the Government has any plans to promote the establishment of groundnut oil extraction units in Karnataka, given the importance of groundnut oil extraction and its potential for export; and

(c) the details of measures being taken to enhance the export potential of groundnut oil and other groundnut-based products from Karnataka, in order to boost the State's agricultural economy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a):The Union Cabinet has approved the National Mission on Edible Oils – Oilseeds (NMEO-OS) on 3rd October, 2024 to boost domestic oilseed production over a seven-year period, from 2024-25 to 2030-31. The objective of NMEO-Oilseeds is to enhance the production of key primary oilseed crops including groundnut. As reported by State Government of Karnataka, NMEO- Oilseeds and Targeting Rice Fallow Area- Oilseeds (TRFA-OS) programmes are being implemented in the State. Additionally, 1300 ha block level demonstrations for various oilseed crops, including groundnut, were conducted under NMEO- OS and TRFA- OS during 2024-25, details as under:

- Groundnut demonstrations in Udupi 50 ha., Chikmagalur 125 ha., Uttara Kannada 100 ha and Tumakur 125 ha.
- Sunflower demonstrations in Chikmagalur 300 ha, Shimoga 100 ha and Tumakur 300 ha.

- Castor demonstrations in Tumakur 200 ha.

(b)and (c):NMEO- Oilseeds Mission has provision of establishment of oil extraction units with subsidy of 1/3rd cost of unit or Rs. 9.90 lakh per unit (whichever is lower) for selected value chain partners in oilseed clusters.

3.73 lakh hectare area in Karnataka was under groundnut during 2023-24. NMEO- Oilseeds aims to support increase in area, production and productivity for self- sufficiency in oilseed.

MODERNISATION OF TEXTILE SECTOR

1915. SHRI RAJA RAM SINGH:

SHRI SUDAMA PRASAD:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of various region-specific schemes aiming at developing and modernising the textile sector;

(b) the locations selected to set up 7 Mega Integrated Textile Region and Apparel (PM MITRA) Parks;

(c) whether the Government has conducted/constituted any committee to assess the impact of these parks on employment generation, export growth and GDP contribution and if so, the details thereof and if not, the reasons therefor; and

(d) the details of the key stakeholders selected for setting up of these parks along with the details of consultations held with them for introduction of this policy?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): In order to promote growth and development of the textile sector including exports, the Government is implementing various schemes/initiatives including Scheme for Integrated Textile Park (SITP), Integrated Processing Development Scheme (IPDS), Production Linked Incentive (PLI) Scheme, National Technical Textiles Mission (NTTM), SAMARTH – Scheme for Capacity Building in Textile Sector ATUFS, Silk Samagra-2, National Handloom Development Program (NHDP) and National Handicraft Development Program (NHDP) etc.

(b): With a view to develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks.

(c) and (d): In order to implement the PM MITRA Scheme, MoUs as well as JV agreements have been signed between Government of India and PM MITRA States. Special Purpose Vehicles (SPVs) have been incorporated in all greenfield

PM MITRA Parks with State Governments' holding 51% stake in the SPV and remaining 49% being held by the Government of India.

Once completed, it is expected that each PM MITRA Park will attract about Rs. 10,000 crore investment and generate about 3 lakh (direct/indirect) employment opportunities.

Nearly 50 different levels of engagements and consultations with various stakeholders including states, investors, potential park developers at international, national and local levels have been done so far.

CONTRIBUTION OF 10 GWh CAPACITY PROJECT

1916. SHRI P. P. CHAUDHARY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the specific contribution expected from the 10 GWh capacity project in meeting India's battery manufacturing targets, along with its impact on reducing import dependence thereof;

(b) whether any assessment has been conducted regarding the project's potential impact on domestic EV manufacturing costs and battery affordability, if so, the details thereof;

(c) whether any technology transfer and localization plans have been established under this agreement, if so, the expected benefits for domestic component manufacturers thereof; and

(d) whether any employment opportunities will be generated through this project, particularly in manufacturing and technical sectors, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b): The Ministry of Heavy Industries (MHI) administers a Production Linked Incentive (PLI) Scheme namely "National Programme on Advanced Chemistry Cell (ACC) Battery Storage". Under the scheme, the total outlay is ₹18,100 Crore for a capacity of 50 GWh for a period of 5 years after gestation period of 2 years. A total of 40GWh in two tranches has been allocated to four PLI beneficiaries. Further, as per recommendation of EGoS in July 2024, MHI initiated the process for finalizing bid documents for balance 10 GWh capacity for Grid Scale Stationary Storage (GSSS) applications in consultation with Ministry of New and Renewable Energy (MNRE). The details of the scheme may be seen at:https://heavyindustries.gov.in/pli-scheme-national-programme-advanced-chemistry-cell-acc-battery-storage . The objectives of the PLI ACC scheme are:

i. Promoting indigenous manufacturing
ii. Enhancing cost competitiveness
iii. Boosting clean energy and sustainability
iv. Encouraging investment and innovation

v. Developing a robust supply chain and generating employment and economic growth.

By fostering local manufacturing, the scheme aims to decrease dependence on imported batteries, supporting the broader goal of self-reliance in the energy sector. The PLI ACC scheme is end use agnostic as it caters to EV sector, defence, stationary storage and consumer electronics.

(c): Yes, the PLI ACC scheme incentivizes beneficiary firms for technology transfer by considering it as an eligible investment and the scheme emphasizes achieving a value addition of at least 60% within five years from the appointed date which encourages technology transfer, Research and Development (R and D) and localization. This focus is expected to benefit domestic cell component manufacturers by integrating them into the local supply chain, developing technological advancements and reducing import dependence.

(d): Yes, the implementation of the PLI ACC scheme is projected to generate significant employment opportunities in manufacturing and technical sectors. As intimated by PLI ACC beneficiaries, 809 nos. of persons have been employed for 30 GWh ACC capacity till 31.01.2025.

FEATURES OF PMMSY

1917. SHRI MALAIYARASAN D.:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the features of the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and the number of fisheries and aquaculture projects undertaken under the scheme in the Tamil Nadu State so far;

(b) the total financial allocation made for the PMMSY in Tamil Nadu and how much of the allocated funds have been utilized for the development of fisheries infrastructure, fish production, and allied activities;

(c) the number of beneficiaries, including fishermen, fish farmers, and women self-help groups, who have received financial support and technical assistance under the PMMSY in Tamil Nadu;

(d) the impact of PMMSY on increasing fish production, improving cold chain infrastructure, and enhancing the livelihoods of fishermen and fish farmers in Tamil Nadu; and

(e) the future plans for expanding the scope of the Pradhan Mantri Matsya Sampada Yojana in Tamil Nadu, particularly in terms of increasing fishery exports, modernizing infrastructure, and supporting coastal communities?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) and (b):The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India is implementing Pradhan Mantri Matsya Sampada Yojana to bring about Blue Revolution through sustainable and responsible development of fisheries sector in India with an estimated investment of Rs. 20,050 Crores. This scheme aims for holistic development of fisheries sector including welfare of fishers. PMMSY is designed to address critical gaps in the fisheries value chain from fish production, productivity and quality to technology, post-harvest infrastructure and marketing and aims to modernize and strengthen the value chain, enhance traceability and establish a robust fisheries management framework while simultaneously ensuring the socio-economic welfare of fishers and fish farmers. The PMMSY is an umbrella scheme with two separate components, namely (a) Central Sector Scheme (CS) and (b) Centrally Sponsored Scheme (CSS). Beneficiaries under the scheme are fishers, fish farmers, fish vendors, fisheries cooperatives and federations, Self Help Groups (SHGs), entrepreneurs and private firms, Fish Farmers Producer Organizations (FFPOs), SC/ST, differently abled persons, etc. During the last five years, (2020 to 2025), as informed by Government of Tamil Nadu, a total of 116 projects have been approved for Tamil Nadu under PMMSY with an outlay of Rs. 1156.15 Crores. Year-wise

projects approved and fund utilization for PMMSY in Tamil Nadu for the development of fisheries infrastructure, fish production, and allied activities is provided in the enclosed **Statement**.

(c) As informed by Government of Tamil Nadu, so far, 1,83,260 nos. of fishermen/ fish farmers and women Self Help Groups are benefitted under PMMSY scheme in Tamil Nadu.

(d) and (e)For increasing the fish production, improving cold chain infrastructure, and for enhancing the livelihoods of fishermen and fish farmers in Tamil Nadu, specific initiatives have been taken up under PMMSY such as development of reservoir cage culture, stocking of fish seeds in reservoirs, irrigation tanks, providing assistance for expansion of freshwater fish farming area through construction of new fish culture ponds and providing input assistance under various schemes, promotion of brackishwater aquaculture and freshwater aquaculture, etc. To enhance fishery exports, PMMSY focuses on developing advanced post-harvest cold chain infrastructure, such as cold storages, ice plants, and transportation facilities. These improvements are designed to increase the capacity and efficiency of the fish processing sector, thereby making seafood export more competitive on global market. For maintaining the quality of fish, to reduce post-harvest losses, and to enhance the fishery exports, the DoF, GoI under PMMSY has approved 40 ice plants, 1,528 post-harvest transportation facilities, 3 fish retail markets and 55 fish vending kiosks for the State of Tamil Nadu. In PMMSY, the modernization of

fishing harbours and fish landing centers is being carried out to improve the overall infrastructure of the fisheries sector. Additionally, PMMSY aims to comprehensively develop coastal fishing communities by establishing integrated, modern coastal fishing villages with essential infrastructure. This includes providing disaster resilient housing, post-harvest facilities and modern amenities to enhance the quality of life for coastal fishers. Under PMMSY, the Department of Fisheries, Government of India had accorded Administrative Approval for projects worth Rs. 1156.15 Crores for implementation in the State of Tamil Nadu with aim to increasing fish production, improving cold chain infrastructure, and enhancing the livelihoods of fishermen and fish farmers in Tamil Nadu.

STATEMENT

Year-wise projects approved and fund utilization for PMMSY

Sl. No.	Year	No. of Projects		Total Projects approved	Project cost approved	Government of India share	Share released by GoI	Total Government of India share utilized
		Beneficiary Oriented	Non-Beneficiary Oriented					
01.	2020-21	20	03	23	69.8875	27.3416	20.5061	26.0624
02.	2021-22	31	02	33	290.9685	98.3812	48.1215	57.1637

03.	2022-23	19	06	25	448.7865	209.2471	51.9500	123.9862
04.	2023-24	22	01	23	127.0495	43.7710	10.9430	27.2175
05.	2024-25	11	01	12	219.4627	69.9105	-	23.8024
	Total	104	13	116	1156.1547	448.6514	131.5203	258.2322*

*Government of India share is utilized from the funds available in the PMMSY SNA account (BR and PMMSY fund) and funds released from Government of India.

चीन के स्वामित्व वाले एप्स पर प्रतिबंध

1918.श्री श्यामकुमार दौलत बर्वेः

क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि 2020 में, जब भारत और चीन के बीच सीमा तनाव अपने चरम पर पहुंच गया था, सरकार ने टिकटॉक, शेयरइट, शीन, यूसी ब्राउजर, वीचैट, बिगो लाइव आदि जैसे 59 चीन की स्वामित्व वाले ऐप पर प्रतिबंध लगा दिया था;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार को पता है कि 2020 में सरकार द्वारा प्रतिबंधित 59 चीनी ऐप या तो नए नामों के साथ या थोड़े संशोधनों के साथ चुपचाप वापस आ गए हैं और कुछ के स्वामित्व में परिवर्तन हुआ है, जबकि अन्य काफी हद तक वही बने हुए हैं; और

(घ)यदि हां, तो तत्संबंधी ब्यौरा क्या है और क्या प्रतिबंध हटाने के लिए सरकार द्वारा उचित प्रक्रिया का पालन किया गया है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) और (ख): भारत की संप्रभुता और अखंडता, राज्य की सुरक्षा और लोक व्यवस्था के हित में इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई)सूचना प्रौद्योगिकी (आईटी) अधिनियम, 2000 की धारा 69क के तहत और इसके नियम अर्थात् सूचना प्रौद्योगिकी (जनता तक सूचना की पहुंच को रोकने की प्रक्रिया और रक्षोपाय) नियम, 2009 के तहत समय-समय पर अवरुद्ध (ब्लॉक) करने संबंधी निदेश जारी करता है। केंद्र सरकार ने वर्ष 2020 में 59 मोबाइल एप्लीकेशनों को ब्लॉक करने के निदेश जारी किए थे।

(ग) और (घ): सुरक्षा एजेंसियां ब्लॉक की गई ऐप्स पर नजर रखती हैं तथा भारत की संप्रभुता और अखंडता, राज्य की सुरक्षा और लोक व्यवस्था के हित में ऐसी ऐप्स को ब्लॉक करने के अनुशंसा करती हैं, जो दोबारा शुरू (रिसर्फेस) हो गई हैं अथवा जिनसे खतरा है। इसके अलावा, भारत सरकार ब्लॉक की गई ऐप की कंपनी द्वारा किए गए अनुपालन के आधार पर समय-समय पर अपने द्वारा ब्लॉक किए जाने संबंधी आदेशों की निर्धारित सरकारी दिशानिर्देशों के आधार समीक्षा करती है।

PER CAPITA PAPER CONSUMPTION

1919. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has taken cognizance of the fact that the per capita paper consumption in the country is currently at a low of 16 kg, as compared to the global average of 57 kg;

(b) if so, the details of the steps proposed to be taken by the Government to increase the country's per capita paper consumption, considering the projected rise due to increasing literacy rates, the growth of organized retail, the rising need for packaging, and overall economic development; and

(c) whether the Government has any plan to tackle environmental damage caused by high paper consumption, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): It is a fact that per capita consumption of paper in the country is 16 kg. Per capita consumption would rise in future, however, on account of, inter-alia, focus on sustainability and steps such as ban on single-use plastic which has a positive impact on demand for paper based packaging materials, increasing education and literacy levels and the resultant increased demand for printed material, ancillary paper demand on account of manufacturing growth due to various government initiatives.

(c): Paper is one of the most environment-friendly products as it is produced from renewable and sustainable resources and thus, biodegradable and recyclable. Moreover, the Government has notified the environmental standards for various industries including pulp and paper industry under the Environment (Protection) Rules,1986. The Government has also developed Standard Operating

Procedure (SOP) for utilisation of Effluent Treatment Plants (ETPs) sludge and process sludge generated from the pulp and paper industry.

ACHIEVING SDGS THROUGH INDIGENOUS AGRICULTURAL PRACTICES

1920. SHRI ADITYA YADAV:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether it has been brought to the notice of the Government that successful models in Japan and South Korea demonstrate the benefits of integrating indigenous agricultural practices and adoption of resilient crop varieties and technologies for realising food security vis-a-vis achieving Sustainable Development Goals (SDGs); and

(b) if so, the details of the steps proposed to be taken by the Government to integrate indigenous agricultural practices and adopt resilient crop varieties and technologies across the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and(b): The government is aware about the benefits of integrating indigenous agricultural practices and adoption of resilient crop varieties and technologies for realizing food security vis-a-vis achieving Sustainable Development Goals (SDGs), however, not pertaining specifically to models in Japan and South Korea. The

National Action Plan on Climate Change (NAPCC) provides an overarching policy framework to enable the country to adapt to climate change and enhance ecological sustainability. One of the National Missions under NAPCC is the National Mission for Sustainable Agriculture (NMSA), which implements strategies to make agriculture more resilient to the changing climate. Several schemes have also been initiated under NMSA to deal with the adverse climate situations. Per Drop More Crop (PDMC) scheme increases water use efficiency at the farm level through micro irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area Development focuses on Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health and Fertility scheme assists states in promoting integrated nutrient management through judicious use of chemical fertilizers including secondary and micronutrients in conjunction with organic manures and bio-fertilizers for improving soil health and its productivity. Mission for Integrated Development of Horticulture, Agroforestry and National Bamboo Mission also promote climate resilience in agriculture. Further, Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provide a comprehensive insurance cover against crop failure by providing financial support to farmers suffering crop loss/damage arising out of unforeseen natural calamities.

To address the impact of climate change, the National Agricultural Research System (NARS) under Indian Council of Agricultural Research (ICAR) has

released 2900 varieties in the last 10 years out of which 2661 varieties are tolerant to biotic and/or abiotic stresses. ICAR's flagship network project National Innovations in Climate Resilient Agriculture (NICRA) conducts studies on the impact of climate change on agriculture including crops, livestock, horticulture and fisheries, also develops, and promotes climate resilient technologies NICRA project creates awareness about impact of climate change in agriculture. Capacity building programmes are being conducted to educate the farmers on various aspects of climate change for wider adoption of climate resilient technologies.

5F VISION IN TEXTILE PARKS

1921. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of the Textile Parks being developed in line with the 5F vision in various States including Gujarat under Pradhan Mantri Mega Integrated Textile Region and Apparel (PM-MITRA) Parks scheme;

(b) whether the Government is implementing measures to generate direct and indirect employment through the scheme and if so, the details thereof; and

(c) the details of the sectors within the textile industry that are expected to benefit the job opportunities created under the PM-MITRA initiative?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (c): With a view to develop integrated large scale and modern industrial infrastructure facility for the entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with a scheme outlay of Rs. 4,445 crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks. PM MITRA Parks will offer the opportunity of creating an Integrated Textiles Value Chain right from spinning, weaving, processing, and printing to garment manufacturing with the 5F vision i.e. Farm to Fibre; Fibre to Factory; Factory to Fashion; Fashion to Foreign.

Once completed, it is expected that each PM MITRA Park will generate 3 lakh (direct/indirect) employment across all elements of the textile value chain including spinning, weaving, processing, printing, garment and accessories manufacturing.

पंजीकृत कारीगर

1922. डॉ. मन्ना लाल रावत:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में पंजीकृत कारीगरों की राज्यवार और राजस्थान राज्य में जिलावार कुल संख्या कितनी है;

(ख) सरकार द्वारा कारीगरों को वित्तीय सहायता, प्रशिक्षण और बाजार तक पहुंच प्रदान करने के लिए शुरु की गई योजनाओं या पहलों का ब्यौरा क्या है;

(ग) सरकार द्वारा ग्रामीण एवं दूरदराज के क्षेत्रों में कारीगरों के उत्थान एवं उनकी दक्षता में सुधार लाने के लिए क्या कदम उठाए गए हैं;

(घ) विगत तीन वर्षों के दौरान राज्यवार और जिलावार विशेषकर राजस्थान में इन योजनाओं से लाभान्वित कारीगरों की कुल संख्या कितनी है; और

(ङ) सरकार द्वारा पारंपरिक और सांस्कृतिक हस्तशिल्प को आधुनिक तकनीकी प्रगति के कारण विलुप्त होने से बचाने के लिए क्या उपाय किए गए हैं?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) से (ङ): वस्त्र मंत्रालय के अधीन विकास आयुक्त (हस्तशिल्प) कार्यालय देश भर के हस्तशिल्प क्षेत्र के विकास और संवर्धन के लिए दो योजनाएं नामशः राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) और व्यापक हस्तशिल्प कलस्टर विकास योजना (सीएचसीडीएस) कार्यान्वित करता है। इन योजनाओँ के तहत, विपणन कार्यक्रमों, कौशल विकास, क्लस्टर विकास, उत्पादक कंपनियों का गठन, कारीगरों को प्रत्यक्ष लाभ, आधारभूत संरचना एवं प्रौद्योगिकी सहायता, अनुसंधान एवं विकास समर्थन आदि के माध्यम से कारीगरों को शुरु से अंत तक सहयोग हेतु आवश्यकता आधारित वित्तीय सहायता प्रदान की जाती है जिससे ग्रामीण क्षेत्रों सहित देश भर के पारंपरिक शिल्प और कारीगर लाभान्वित होते हैं।इसके अतिरिक्त, आधुनिक तकनीकी प्रगति के कारण हस्तशिल्पों को विलुप्त होने से बचाने के लिए यह कार्यालय, हस्तशिल्पों के संवर्धन एवं संरक्षण में सहयोग तथा शिल्पों को विशिष्ट पहचान देने हेतु, जीआई अधिनियम 1999 के तहत शिल्पों के पंजीकरण के लिए, आवश्यक सहायता भी प्रदान करता है।

देश में पंजीकृत कारीगरों की राज्यवार और राजस्थान राज्य में जिलावार कुल संख्या संलग्न **विवरण-I** पर है। विगत तीन वर्षों और चालू वर्ष अर्थात 2021-22 से 2024-25 तक के दौरान एनएचडीपी एवं

सीएचसीडीएस योजनाओं के तहत लाभान्वित कारीगरों की राज्यवार कुल संख्या संलग्न **विवरण -II** पर है।

<u>विवरण-I</u>

पहचान पहल के तहत पंजीकृत कारीगरों की राज्यवार कुल संख्याः

क्र.सं.	राज्य/ यूटी	कारीगरों की संख्या
1.	अण्डमान एवं निकोबार	2,872
2.	आंध्र प्रदेश	66,013
3.	अरुणाचल प्रदेश	10,391
4.	असम	1,03,057
5.	बिहार	1,18,831
6.	चंडीगढ़	79
7.	छत्तीसगढ़	17,595
8.	दिल्ली	22,882
9.	गोवा	10,006
10.	गुजरात	1,37,768
11.	हरियाणा	33,040
12.	हिमाचल प्रदेश	28,257
13.	जम्मू एवं कश्मीर	1,19,964
14.	झारखंड	97,471
15.	कर्नाटक	44,176
16.	केरल	54,116
17.	लद्दाख	1,398
18.	लद्दाख (यूटी)	2,105
19.	लक्षद्वीप (यूटी)	320
20.	मध्य प्रदेश	96,755
21.	महाराष्ट्र	73,604
22.	मणिपुर	75,734
23.	मेघालय	6,104
24.	मिजोरम	3,914

25.	नागालैंड	13,174
26.	ओडिशा	1,75,974
27.	पुदुचेरी	8,156
28.	पंजाब	32,660
29.	राजस्थान	1,69,292
30.	सिक्किम	2,674
31.	तमिलनाडु	77,781
32.	तेलंगाना	43,858
33.	त्रिपुरा	20,499
34.	उत्तर प्रदेश	9,95,540
35.	उत्तराखंड	42,037
36.	पश्चिम बंगाल	2,87,575
	कुल	**29,95,672**

राजस्थान राज्य में पहचान पहल के तहत पंजीकृत कारीगरों की जिलावार संख्याः

क्र.सं.	**जिला**	**कारीगरों की संख्या**
1.	अजमेर	4,223
2.	अलवर	4,239
3.	बांसवाड़ा	881
4.	बारा	168
5.	बारन	458
6.	बाड़मेर	26,645
7.	भरतपुर	592
8.	भीलवाड़ा	2,226
9.	बीकानेर	5,860
10.	बूंदी	742
11.	चितौड़गढ़	1,509
12.	चुरू	7,612
13.	दौसा	4,459

14.	ढोलपुर	155
15.	डूंगरपुर	660
16.	गंगानगर	4,131
17.	हनुमानगढ़	3,804
18.	जयपुर	32,357
19.	जैसलमेर	3,701
20.	जालौर	1,849
21.	झालवर	345
22.	झुनझूनू	2,950
23.	जोधपुर	33,180
24.	करौली	144
25.	कोटा	509
26.	नागौर	3,579
27.	पाली	3,130
28.	प्रतापगढ़	1,246
29.	राजसमंद	2,212
30.	सवाई माधोपुर	1,404
31.	सीकर	3,729
32.	सिरोही	1,398
33.	टोंक	2,456
34.	उदयपुर	6,739
	कुल	**1,69,292**

विवरण-II

वर्ष 2021-22, 2022-23 और 2023-24 में योजना के तहत लाभार्थियों की राज्यवार संख्या

क्र.सं.	राज्य/ यूटी	लाभार्थी		
		22-2021	23-2022	24-2023
1.	अण्डमान एवं निकोबार	800	590	190
2.	आंध्र प्रदेश	3,516	3,926	4,830

3.	अरुणाचल प्रदेश	1,260	620	380
4.	असम	6,878	4,382	1,620
5.	बिहार	2,746	3,563	2,722
6.	चंडीगढ़	300	300	100
7.	छत्तीसगढ़	1,570	1,090	460
8.	दमन एवं दीव	0	50	0
9.	दिल्ली	4,900	1,790	2,536
10.	गोवा	920	760	290
11.	गुजरात	10,962	6,222	4,238
12.	हरियाणा	2,350	1,971	1,174
13.	हिमाचल प्रदेश	2,426	2,580	1,060
14.	जम्मू एवं कश्मीर	8,452	7,436	5,084
15.	झारखंड	2,380	2,410	1,334
16.	कर्नाटक	4,530	3,814	2,050
17.	केरल	3,720	2,471	1,024
18.	लद्दाख	1,320	690	614
19.	मध्य प्रदेश	5,360	5,101	23,714
20.	महाराष्ट्र	5,470	3,990	3,416
21.	मणिपुर	6,466	2,923	1,324
22.	मेघालय	2,226	900	550
23.	मिजोरम	1,260	760	270
24.	नागालैंड	2,250	1,060	410
25.	ओडिशा	5,006	4,590	2,574
26.	पुदुचेरी	1,790	990	300
27.	पंजाब	3,990	2,430	560
28.	राजस्थान	8,612	7,705	4,280
29.	सिक्किम	840	930	270
30.	तमिलनाडु	4,742	3,000	2,034
31.	तेलंगाना	1,960	2,040	2,564
32.	त्रिपुरा	1,290	1,030	10,990
33.	उत्तर प्रदेश	27,721	26,519	14,564

34.	उत्तराखंड	3,090	2,160	640
35.	पश्चिम बंगाल	3,412	3,740	2,494
36.	अखिल भारत (राज्य विशिष्ट नहीं)	0	0	2,655
37.	अंतर्राष्ट्रीय विपणन	437	585	643
	कुल	**1,44,952**	**1,15,118**	**1,03,958**

LOCAL AACCOMMODATION BOARDS

1923. SHRI HAMDULLAH SAYEED:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government has issued any guidelines or permissions allowing Local Accommodation Boards (LAB) in the Union Territory of Lakshadweep to consider the requests of contract employees for the allotment of Government quarters;

(b) if so, the details of such guidelines, including the criteria for allotment, priority given to regular Government employees, and the conditions imposed on contract employees for such allotments;

(c) whether the Government has specified any payment terms for contract employees occupying Government quarters, such as payment of three times the license fee, and if so, the rationale behind such a policy;

(d) whether any measures have been taken to ensure that Government quarters are vacated promptly by contract employees when eligible regular employees or administrative needs arise, and if so, the details thereof; and

(e) the steps taken by the Government to ensure transparency and accountability in the allotment process of Government quarters to contract employees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e): The Lakshadweep Administration has granted permission to the Local Accommodation Boards in all islands to consider requests from contract employees for allotment of quarters, subject to availability, after allotting to the eligible regular employees as per the prevailing rules.

The allotment is made on payment of three times the license fee, which is similar to the license fee applicable to the Government employees in case of allotment of higher category of accommodation. As per the extant guidelines, whenever eligible employees apply for the quarters or for any other administrative reason, it becomes necessary, the occupant shall vacate the quarter within one month of receiving notice. The contract employees are required to provide an undertaking in this regard before the allotment is made. Seniority list of eligible applicants is published before considering allotment.

अमृत सरोवर योजना

1924. श्री चन्द्र प्रकाश चौधरी:

श्रीमती विजयलक्ष्मी देवी:

श्री हरीश चंद्र मीनाः

श्री कुलदीप इंदौरा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भावी पीढ़ियों के लिए जल संरक्षण सुनिश्चित करने हेतु प्रत्येक ग्रामीण जिले में 75 अमृत सरोवर का निर्माण अथवा पुनरुद्धार करने के लिए 2022 में मिशन अमृत सरोवर शुरू किया गया था और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार देश के ग्रामीण क्षेत्रों में राजस्थान सहित राज्यवार, जल संकट को दूर करने के लिए प्रत्येक जिले में अमृत सरोवर का निर्माण/जीर्णोद्धार करने के उद्देश्य से अमृत सरोवर योजना को क्रियान्वित कर रही है;

(ग) यदि हां, तो उक्त योजना के अंतर्गत राज्यवार विशेषकर राजस्थान के श्रीगंगानगर और हनुमानगढ़ जिलों, झारखंड तथा बिहार में किए गए प्रस्तावों का ब्यौरा क्या है और क्या परिणाम प्राप्त हुए हैं;

(घ) राज्यवार, जिलावार और मदवार कितनी धनराशि आवंटित और खर्च की गई है;

(ङ) राजस्थान सहित राज्यवार और विशेषकर श्रीगंगानगर और हनुमानगढ़ जिलों में ऐसे मिशन के कार्यान्वयन की वर्तमान स्थिति क्या है; और

(च) सरकार द्वारा ऐसे मिशन को आगे बढ़ाने के लिए जन भागीदारी पर ध्यान केंद्रित करते हुए क्या कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग) और (ड.): मिशन अमृत सरोवर की शुरूआत अप्रैल, 2022 में प्रत्येक जिले में 75 अमृत सरोवर (तालाबों) के निर्माण या कायाकल्प के महत्वाकांक्षी लक्ष्य के साथ की गई थी, पूरे देश के लिए इनकी कुल संख्या 50,000 थी। दिनांक 06.03.2025 तक 68,000 से अधिक सरोवरों का कार्य पूरा हो चुका है। दिनांक 06.03.2025 तक जिन अमृत सरोवरों का कार्य पूरा कर लिया गया है उनका

राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है। इस पहल ने जल की कमी की गंभीर समस्या का समाधान करने और विभिन्न क्षेत्रों में सतही और भूजल उपलब्धता बढ़ाने में महत्वपूर्ण योगदान दिया है। इन सरोवरों ने न केवल तात्कालिक जल आवश्यकताओं को पूरा किया है, बल्कि स्थायी जल स्रोतों का निर्माण भी किया है, जो दीर्घकालिक पर्यावरणीय स्थिरता और सामुदायिक कल्याण के लिए सरकार की प्रतिबद्धता का प्रतीक है। दिनांक 06.03.2025 तक राजस्थान, झारखंड और बिहार में जिन अमृत सरोवरों का कार्य पूरा कर लिया गया है उनका जिलावार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ): मिशन अमृत सरोवर के कार्य राज्यों और जिलों द्वारा राज्य की योजनाओं के अलावा, जारी विभिन्न योजनाओं जैसे महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना), 15वां वित्त आयोग अनुदान, प्रधानमंत्री कृषि सिंचाई योजना की उप-योजनाओं जैसे वाटरशेड विकास घटक, हर खेत को पानी के अभिसरण से किए जा रहे हैं। इस कार्य के लिए क्राउडफंडिंग और कॉर्पोरेट सोशल रिस्पॉन्सिबिलिटी जैसे जन योगदान की भी अनुमति है।

(च): मिशन अमृत सरोवर के चरण-II में सामुदायिक भागीदारी (जन भागीदारी) को सर्वाधिक महत्व देते हुए जल उपलब्धता सुनिश्चित करने पर नए सिरे से ध्यान केन्द्रित करके इसे जारी रखने का विचार है और इसका उद्देश्य जलवायु अनुकूलन को बढ़ाना, पारिस्थितिकीय संतुलन को बढ़ावा देना और भावी पीढ़ियों के लिए स्थायी लाभ प्रदान करना है।

जन भागीदारी इस संपूर्ण मिशन की कुंजी रही है। लक्ष्य प्राप्त करने हेतु सरकार के प्रयासों में सहायता करने के लिए नागरिकों को संगठित करने और गैर-सरकारी संसाधन जुटाने हेतु प्रोत्साहित करने हेतु, मिशन अमृत सरोवर के दिशानिर्देशों में स्पष्ट प्रावधान किए गए हैं जो निम्नानुसार हैं:

i. अमृत सरोवर की आधारशिला रखने का नेतृत्व स्वतंत्रता सेनानी या उसके परिवार के सदस्य या शहीद (स्वतंत्रता के बाद) के परिवार या किसी पद्म पुरस्कार विजेता स्थानीय व्यक्ति द्वारा

किया जाएगा, और यदि ऐसा कोई नागरिक उपलब्ध नहीं है, तो स्थानीय ग्राम पंचायत के सबसे वरिष्ठ सदस्य द्वारा किया जाएगा।

ii. निर्माण सामग्री, बेंच और श्रम दान द्वारा जनभागीदारी का प्रावधान।

iii. यदि ग्रामीण समुदाय चाहे तो सरोवर स्थल पर सौंदर्यीकरण का कार्य क्राउडसोर्सिंग और सीएसआर योगदान के माध्यम से आवश्यक दान एकत्र करके किया जा सकता है।

iv. स्वतंत्रता दिवस/गणतंत्र दिवस के अवसर पर प्रत्येक अमृत सरोवर स्थल पर स्वतंत्रता सेनानी या उसके परिवार के सदस्य या शहीद के परिवार के सदस्य या पद्म पुरस्कार विजेता स्थानीय व्यक्ति द्वारा तिरंगा फहराए जाने का प्रावधान किया गया है। अमृत सरोवर स्थलों पर राष्ट्रीय उत्सव भी मनाए जा रहे हैं।

v. सिंचाई, मछलीपालन या सिंघाड़े की खेती सहित ऐसी जल संरचना के संभावित उपयोगकर्ताओं की पहचान की जानी चाहिए और उनके समूहों के निर्माण को प्रोत्साहित किया जाना चाहिए।

विवरण-I

दिनांक 06.03.2025 तक कार्य पूर्ण किए गए अमृत सरोवरों का राज्यवार ब्यौरा		
क्र. सं.	**राज्य**	**कार्य पूर्ण किए गए अमृत सरोवरों की संख्या**
1	अंडमान और निकोबार	227
2	आंध्र प्रदेश	2154
3	अरुणाचल प्रदेश	772
4	असम	2966
5	बिहार	2613
6	छत्तीसगढ़	2902
7	गोवा	159
8	गुजरात	2650
9	हरियाणा	2088
10	हिमाचल प्रदेश	1691

11	जम्मू और कश्मीर	1056
12	झारखंड	2048
13	कर्नाटक	4056
14	केरल	866
15	लद्दाख	100
16	मध्य प्रदेश	5839
17	महाराष्ट्र	3055
18	मणिपुर	1226
19	मेघालय	705
20	मिजोरम	1031
21	नागालैंड	256
22	ओडिशा	2367
23	पुदुचेरी	152
24	पंजाब	1450
25	राजस्थान	3138
26	सिक्किम	199
27	तमिलनाडु	2487
28	तेलंगाना	1872
29	दादरा एवं नगर हवेली तथा दमन और दीव	58
30	त्रिपुरा	682
31	उत्तराखंड	1322
32	उत्तर प्रदेश	16630
33	पश्चिम बंगाल	25
	कुल	**68842**

विवरण-II

दिनांक 06.03.2025 तक राजस्थान में कार्य पूर्ण किए गए अमृत सरोवरों का जिलावार ब्यौरा		
क्र. सं.	**राजस्थान के जिले**	**कार्य पूर्ण किए गए अमृत सरोवरों**
1	अजमेर	104

2	अलवर	119
3	बांसवाड़ा	148
4	बारां	75
5	बाड़मेर	97
6	भरतपुर	69
7	भीलवाड़ा	140
8	बीकानेर	124
9	बूंदी	107
10	चितौड़गढ़	74
11	चुरू	104
12	दौसा	78
13	धौलपुर	67
14	डूंगरपुर	109
15	**गंगानगर**	**95**
16	**हनुमानगढ़**	**69**
17	जयपुर	99
18	जैसलमेर	87
19	जालोर	100
20	झालावाड़	107
21	झुंझुनूं	75
22	जोधपुर	103
23	करौली	95
24	कोटा	68
25	नागौर	98
26	पाली	130
27	प्रतापगढ़	48
28	राजसमंद	76
29	सवाई माधोपुर	69
30	सीकर	79
31	सिरोही	97

32	टोंक	99
33	उदयपुर	129
	कुल	**3,138**

दिनांक 06.03.2025 तक बिहार में कार्य पूर्ण किए गए अमृत सरोवरों का जिलावार ब्यौरा		
क्र. सं.	**बिहार के जिले**	**कार्य पूर्ण किए गए अमृत सरोवरों की संख्या**
1	अररिया	77
2	अरवल	71
3	औरंगाबाद	76
4	बांका	63
5	बेगूसराय	75
6	भागलपुर	60
7	भोजपुर	60
8	बक्सर	76
9	दरभंगा	71
10	गया	74
11	गोपालगंज	75
12	जमुई	73
13	जहानाबाद	75
14	कैमूर (भभुआ)	69
15	कटिहार	77

16	खगरिया	47
17	किशनगंज	60
18	लखीसराय	69
19	मधेपुरा	52
20	मधुबनी	74
21	मुंगेर	75
22	मुजफ्फरपुर	83
23	नालन्दा	67
24	नवादा	77
25	पश्चिम चंपारण	74
26	पटना	69
27	पूर्वी चंपारण	81
28	पूर्णिया	75
29	रोहतास	80
30	सहरसा	51
31	समस्तीपुर	77
32	सारण	56
33	शेखपुरा	48
34	शिवहर	19
35	सीतामढ़ी	62

36	सिवान	75
37	सुपौल	69
38	वैशाली	101
	कुल	**2613**

दिनांक 06.03.2025 तक झारखंड में कार्य पूर्ण किए गए अमृत सरोवरों का जिलावार ब्यौरा		
क्र. सं.	**झारखंड के जिले**	**कार्य पूर्ण किए गए अमृत सरोवरों की संख्या**
1	बोकारो	77
2	चतरा	86
3	देवघर	80
4	धनबाद	80
5	दुमका	117
6	गढ़वा	65
7	गिरिडीह	78
8	गोड्डा	75
9	गुमला	75
10	हजारीबाग	116
11	जामताड़ा	75
12	खूंटी	75
13	कोडरमा	77
14	लातेहार	99
15	लोहरदगा	84
16	पाकुर	75
17	पलामू	58
18	पश्चिमी सिंहभूम	84
19	पूर्वी सिंहभूम	106
20	रामगढ़	87

21	रांची	140
22	साहिबगंज	85
23	सरायकेला खरसावां	70
24	सिमडेगा	84
	कुल	**2048**

पीएमएवाई-जी के अंतर्गत भूमि अधिग्रहण

1925. श्री राहुल कस्वां:-

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के लिए भूमि अधिग्रहण को शासित करने वाले मौजूदा प्रावधान क्या हैं;

(ख) उक्त योजना के लिए विभिन्न राज्य सरकारों द्वारा उपलब्ध कराई गई भूमि का राज्यवार ब्यौरा क्या है;

(ग) इस संबंध में सरकार द्वारा क्या कदम उठाए गए हैं;

(घ) क्या सरकार का भूमि अधिग्रहण से प्रभावित परिवारों की समस्याओं के समाधान के लिए पुनर्वास और पुनर्स्थापन बोर्ड स्थापित करने का प्रस्ताव है;

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) उक्त बोर्ड को दिए जाने वाले प्रस्तावित उत्तरदायित्वों और शक्तियों का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के तहत, इस योजना के प्रावधानों के अनुसार, राज्य/संघ राज्य क्षेत्र यह सुनिश्चित करेंगे कि भूमिहीन लाभार्थी को सरकारी भूमि या सार्वजनिक भूमि

(पंचायती सामान्य भूमि, सामुदायिक भूमि या अन्य स्थानीय प्राधिकरणों से संबंधित भूमि) सहित किसी अन्य भूमि से भूमि उपलब्ध कराई जाए। चयनित भूमि के लिए, पर्याप्त बुनियादी ढांचा, जैसे बिजली, सड़क संपर्कता और पेयजल की उपलब्धता, ठोस और तरल अपशिष्ट प्रबंधन सुविधाएं भी राज्य/संघ राज्य क्षेत्र सरकार द्वारा सुनिश्चित की जा सकती हैं। भूमि राज्य का विषय है और राज्यों के भूमि अधिग्रहण मामलों में इस मंत्रालय की कोई भूमिका नहीं है।

(ख): पीएमएवाई-जी के अंतर्गत पहचान किए गए 5,73,311 भूमिहीन लाभार्थियों में से राज्यों/संघ राज्य क्षेत्रों ने केवल 3,60,837 (63%) लाभार्थियों को भूमि उपलब्ध कराई है और कुल 2,12,474 (37%) भूमिहीन लाभार्थियों को पीएमएवाई-जी के अंतर्गत मकानों के निर्माण के लिए भूमि प्रदान की जानी है। इसका राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): यह मंत्रालय शेष भूमिहीन लाभार्थियों को भूमि उपलब्ध कराने के लिए राज्यों/संघ राज्य क्षेत्रों के साथ इस मामले को सक्रिय रूप से उठाता रहा है। इस मंत्रालय द्वारा निम्नलिखित कदम उठाए गए हैं

- पीएमएवाई-जी के कार्यान्वयन की रूपरेखा (एफएफआई) में राज्यों/संघ राज्य क्षेत्रों के लिए निर्देश जारी करना ताकि भूमिहीन लाभार्थी के लिए सरकारी भूमि या सार्वजनिक भूमि (पंचायती सामान्य भूमि, सामुदायिक भूमि या अन्य स्थानीय प्राधिकरणों से संबंधित भूमि) सहित किसी अन्य भूमि से भूमि का प्रावधान किया जा सके।
- पीएमएवाई-जी के तहत भूमिहीन लाभार्थियों के लिए भूमि के प्रावधान में तेजी लाने के लिए राज्यों/संघ राज्य क्षेत्रों से समीक्षा बैठकों में नियमित अनुवर्ती कार्रवाई और दिनांक 05.09.2018, 04.01.2019, 16.09.2019, 20.07.2020, 16.11.2020, 09.04.2021, 30.04.2021, 31.01.2022, 16.06.2022, 25.11.2022, 06.12.2022, 30.12.2022 और 06.03.2025 को पत्र जारी किया जाना।

- नियमित निगरानी हेतु भूमिहीन लाभार्थियों का ब्यौरा दर्ज करने के लिए पीएमएवाई-जी के आवाससॉफ्ट-एमआईएस पर एक मॉड्यूल बनाया गया है।
- पीएमएवाई-जी के तहत, भूमिहीनता की समस्या से निपटने के लिए एक से अधिक पीएमएवाई-जी लाभार्थियों द्वारा एक से अधिक मंजिला घरों/बहुमंजिला भवनों के निर्माण पर कोई रोक नहीं है।
- चूंकि भूमि राज्य का विषय है, इसलिए यह मंत्रालय इस मामले पर नीति बनाने की स्थिति में नहीं है। तथापि, वित्त वर्ष 2021-22 के दौरान इस मंत्रालय ने राज्यों/संघ राज्य क्षेत्रों से पहले ही अनुरोध किया है कि वे संबंधित मुख्य सचिव की अध्यक्षता में एक कार्यबल (टॉस्क-फोर्स) गठित करें, जिसमें सचिव (राजस्व) और पीएमएवाई-जी से संबंधित विभाग के प्रभारी सचिव सदस्य होंगे।

यह मंत्रालय पीएमएवाई-जी के अगले चरण (2024-29) में सभी भूमिहीन लाभार्थियों के लिए भूमि के प्रावधान की निगरानी करेगा।

(घ): पीएमएवाई-जी के अंतर्गत भूमि अधिग्रहण से प्रभावित परिवारों की समस्याओं का समाधान करने के लिए पुनर्वास तथा पुनर्स्थापन बोर्ड स्थापित करने का कोई प्रस्ताव विचाराधीन नहीं है।

(ङ): प्रश्न नहीं उठता।

(च): प्रश्न नहीं उठता।

<u>विवरण</u>

पीएमएवाई-जी के अंतर्गत पहचान किए गए, भूमि प्रदान किए गए/भूमि खरीदने के लिए सहायता प्रदान किए गए तथा जिन्हें सहायता प्रदान करना शेष है ऐसे भूमिहीन लाभार्थियों की राज्य/संघ राज्य क्षेत्रवार संख्या निम्नानुसार है:

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित भूमिहीन	भूमिहीन लाभार्थियों की संख्या जिन्हें राज्यों/संघ राज्य क्षेत्रों द्वारा भूमि प्रदान की गई है/भूमि	भूमिहीन लाभार्थियों की संख्या जिन्हें राज्यों/संघ राज्य क्षेत्रों द्वारा अभी तक भूमि प्रदान नहीं की गई है/भूमि

		लाभार्थियों की संख्या	खरीदने के लिए सहायता प्रदान की गई है	खरीदने के लिए सहायता प्रदान नहीं की गई है
1	अंडमान और निकोबार द्वीप समूह	1,192	652	540
2	आंध्र प्रदेश	1,908	1,900	8
3	अरुणाचल प्रदेश	0	0	0
4	असम	72,781	40,982	31,799
5	बिहार	22,977	11,884	11,093
6	छत्तीसगढ़	6,848	6,205	643
7	दादरा और नगर हवेली तथा दमन और दीव	0	0	0
8	गोवा	0	0	0
9	गुजरात	14,055	13,524	531
10	हरियाणा	0	0	0
11	हिमाचल प्रदेश	32	24	8
12	जम्मू एवं कश्मीर	3,621	477	3144
13	झारखंड	0	0	0
14	कर्नाटक	55,436	15,436	40,000
15	केरल	825	503	322
16	लद्दाख	0	0	0
17	लक्षद्वीप	0	0	0

18	मध्य प्रदेश	38,490	36,890	1,600
19	महाराष्ट्र	1,09,832	91,169	18,663
20	मणिपुर	0	0	0
21	मेघालय	1,492	639	853
22	मिजोरम	0	0	0
23	नागालैंड	0	0	0
24	ओडिशा	79,326	56,899	22,427
25	पंजाब	204	195	9
26	राजस्थान	55,722	54,641	1,081
27	सिक्किम	0	0	0
28	तमिलनाडु	98,904	21,406	77,498
29	त्रिपुरा	126	126	0
30	उत्तर प्रदेश	2,224	2,224	0
31	उत्तराखंड	2,001	1,321	680
32	पश्चिम बंगाल	5,315	3,740	1575
कुल(राष्ट्रीय)		**5,73,311**	**3,60,837**	**2,12,474**

PROMOTION OF PRODUCTION AND EXPORT IN TEXTILE SECTOR

1926. SHRI ARVIND DHARMAPURI:

Will the Minister of **TEXTILES** be pleased to state :

(a) the steps that are being taken by the Government for promotion of production and export in the textile sector;

(b) whether the Government has set up new PM MITRA Parks across the country, if so, the details thereof State/UT-wise;

(c) the details of total funds allocated and utilised under the PM MITRA Park scheme since its inception, State/UT-wise; and

(d) whether the Government has assessed the expected investments and employment generation specifically in the PM MITRA Park established in Telangana and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): In order to promote growth and development of the textile sector including exports, the Government is implementing various schemes/initiatives including Scheme for Integrated Textile Park (SITP), Integrated Processing Development Scheme (IPDS), Production Linked Incentive (PLI) Scheme, National Technical Textiles Mission (NTTM), SAMARTH – Scheme for Capacity Building in Textile Sector ATUFS, Silk Samagra-2, National Handloom Development Program (NHDP) and National Handicraft Development Program (NHDP).

(b) to (d): With a view to develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of

Rs. 4,445 crore for the period 2021-22 to 2027-28. The Government has finalised7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks. Once completed, it is expected that each PM MITRA Park will attract about Rs. 10,000 crore investment and generate about 3 lakh (direct/indirect) employment opportunities.

So far investment MoUs/ proposals with expected investments potential of over Rs. 18,500 crore have been signed/received under the PM MITRA Park scheme. In respect of PM MITRA Park Amravati Maharashtra, tender of infrastructure development for Rs. 111 crore has been finalized and work order issued.

STEEL IMPORTS FROM JAPAN

1927. SHRI HIBI EDEN:

Will the Minister of **STEEL** be pleased to state:

(a) whether any complaint has been received by the Ministry regarding import of steel consignments from Japan being held up at Indian ports and the action on said complaint;

(b) whether such curb on imports is resulting in inflated and high prices of steel in the country, if so, the details thereof;

(c) whether such inflated prices is benefiting certain big steel companies and is acting to the detriment of small manufacturers; and

(d) the steps taken by the Ministry to resolve the above issues?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) Bureau of Indian Standards (BIS) in consultation with Ministry of Steel has been taking steps to ensure that only quality steel is produced in the country or imported from outside. In this direction, 151 BIS standards have been notified and have been covered by Quality Control Orders (QCOs) by Ministry of Steel to ensure that only quality steel is made available to the end users and the public at large. Any import of steel from outside can be done with a BIS licence. However, some steel grades, which are not yet covered by BIS standards, can be imported with a No Objection Certificate (NOC) from Ministry of Steel. The NOC is being issued in advance based on the intended quantities to be imported for the next six months.

The applications for advance NOC from Japanese exporters are being decided on regular basis as per prescribed norms.

(b)to(d): Steel is a de-regulated sector where prices of steel are determined by market dynamics and fluctuate depending on its availability. The Government acts as a facilitator, by creating a conducive policy environment for the development of steel sector in the country.

LEGISLATION FOR TRADE SECTORS

1928. SHRI PUTTA MAHESH KUMAR:

SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has undertaken any study/research into the need for legislation for trade secrets in the country;

(b) if so, the details of the current status of legislation regarding the protection of trade secrets in country and proposed timeline for its implementation;

(c) the details of representations in support and objecting to the protection of trade secrets in country;

(d) whether the Government has undertaken any campaign/promotional activities to raise awareness regarding trade secrets and their protection in the country; and

(e) if so, the details of regarding such events/activities during the last five years in the country, especially in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): Yes, the Law Commission of India has undertaken the research into the need for trade secrets legislation in the country.

The Law Commission of India had invited views and opinions of academicians, the Government and industry representatives on enacting a legislation on protecting trade secrets and preventing economic espionage.

These deliberations were done pursuant to a reference received by the Law Commission of India from the Department of Legal Affairs and the Legislative Department, Ministry of Law and Justice.

Based on the inputs gathered, the Law Commission of India, in March 2024, released the 289th report titled "Trade Secrets and Economic Espionage," recommending the enactment of sui generis legislation for trade secret protection.

This report also included a Draft Protection of Trade Secrets Bill.

(c): As indicated in the 289th report titled "Trade Secrets and Economic Espionage," The following stakeholders were consulted during the consultations conducted by the Law Commission of India:-

S.No.	Stakeholder	Area of operation
1.	Justice Pratibha M Singh	Judiciary
2.	Prof (Dr.) N. S. Gopalakrishnan, IPR Chair at Cochin Dr. Naveen Gopal	Academician

3.	Dr. Arul George Scaria	Academician
4.	Dr. Tania Sebastian	Academician
5.	Associated Chambers of Commerce and Industry of India (ASSOCHAM)	Industry
6.	Confederation of Indian Industry (CII)	Industry
7.	Federation of Indian Chambers of Commerce and Industry (FICCI)	Industry
8.	Department for Promotion of Industry and Internal Trade (DPIIT)	Government
9.	Mr. John Cabeca, United States Patent and Trademark Office	Foreign Government

More details can be found in the Law Commission's aforesaid report which can be accessed on the website of Law Commission.

(d) and (e): The Cell for IPR Promotion and Management (CIPAM) in collaboration with the DPIIT-IPR Chair at the National Law School of India University (NLSIU) had organized a webinar on “Protecting Trade Secrets” in July 2023. Some of the other IP awareness programs which are regularly conducted by CIPAM all over India also touch upon trade secrets.

COMPARATIVE STUDIES OF FARMING PRACTICES

1929. SHRI NAVEEN JINDAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the detailed comparative merits and demerits of conventional organic and natural farming practices and the amount of various subsidies for which a farmer is entitled to when she/he follows a particular practice, viz. conventional, organic and natural farming;

(b) the details of the policy of the Government with regards to encouraging farming practices which are more environment friendly, eco friendly, farmers friendly and consumer friendly; and

(c) the short term, medium term and long term strategies put in place for achievement of the stated objectives of the chosen policy, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a)and (b): Conventional, Organic and Natural Farming practices are adopted by farmers as per local agro climatic conditions, agricultural practices in vogue, personal preferences of farmers, linkage with markets and demand for agri-produce. Each of the farming practices fulfil the diverse needs in different agricultural zones, hence no standardised comparison is maintained centrally.

To encourage environment friendly, eco friendly, farmer's friendly and consumer friendly farming practices, Government is promoting organic farming through Paramparagat Krishi Vikas Yojana (PKVY) (in all the States/UTs except North Eastern States) and, Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) scheme. Both the schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to post-harvest management training and capacity building. The main focus of the PKVY and MOVCDNER scheme is to promote natural resource based integrated and climate resilient sustainable farming systems. This ensures maintenance and increase of soil fertility, natural resource conservation, on-farm nutrient recycling and minimize dependence of farmers on external inputs. Under PKVY, States/UTs are provided financial assistance of Rs. 31,500/ha in total in 3 years in the organic clusters out of which, Rs. 15,000/ha is provided directly to farmers through Direct Benefit Transfer (DBT) for on-farm and off-farm organic inputs, Rs. 4,500/ha for marketing, packaging, branding, value addition etc., Rs. 3,000/ha for certification and residue analysis and Rs. 9,000/ha for training and capacity building. Under MOVCDNER, assistance of Rs. 46,500/ha in total in 3 years is provided for creation of Farmers Producer Organization, support to farmers for organic inputs etc. Out of this, assistance @ Rs. 32,500/ ha is provided to farmers for off -farm /on –farm organic inputs including Rs. 15,000 as DBT to the farmers. Farmers can avail maximum 2ha area under both the schemes.

National Mission on Natural Farming (NMNF) is a centrally sponsored scheme that envisages the formation of 15,000 NF clusters in 7.5 lakh ha area. For easy availability of natural farming inputs to the farmers, 10,000 need-based Bio-input Resource Centres (BRCs) are envisaged under the Mission. For the trained farmers, output based incentive of ₹4,000 per acre per farmer per year upto 2 years is provisioned in the scheme for practicing NF package of practices. Each farmer can initiate NF in small landholding and is eligible for support upto a maximum area of 1 acre.

(c): The envisaged target to cover area under organic farming under PKVY scheme is 6.0 lakh ha and under MOVCDNER 0.5 lakh ha area during the period from 2021-2022 to 2025-2026 where-as the target to cover area under natural farming has been set as 7.5 lakh ha. area during the period from 2022-2023 to 2025-2026.

E-PANCHAYAT MISSION MODE PROJECT

1930. SHRIMATI ANITA SUBHADARSHINI:

DR. SHIVAJI BANDAPPA KALGE:

SHRI GYANESHWAR PATIL:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

(a) whether the digital infrastructure provided under the e-panchayat Mission Mode Project (MMP) are user-friendly and easily accessible in Gram Panchayats specially located in remote and rural areas in the country, if not, the reasons therefor;

(b) whether the Government proposes for removing the bottlenecks in e-panchayat Mission Mode project in future and if so, the details thereof;

(c) the number of Panchayats digitalised under e-Panchayat Mission Mode Project in the country State-wise particularly in Madhya Pradesh;

(d) whether any time frame has been fixed for digitalization of remaining Panchayats in the country, State-wise particularly in Maharashtra and Madhya Pradesh; and

(e) the expected improvements in governance and public service delivery through digitization of Panchayats?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (e) Under Digital India Programme, the Ministry of Panchayati Raj is implementing e-Panchayat Mission Mode Project (MMP), in all the States/ UTs of the country including Maharashtra and Madhya Pradesh. The aim is to revamp the functioning of Panchayats and to make them more transparent, accountable, and effective. Ministry has launched eGramSwaraj, an accounting application to simplify

Panchayat work like planning, accounting, and budgeting. Ministry has also integrated eGramSwaraj with Public Financial Management System (PFMS) for Gram Panchayats (GPs) to make real-time payments to vendors/service providers. The progress made by States/UTs, including Maharashtra and Madhya Pradesh, under eGramSwaraj for the year 2024-25 is given in the enclosed **Statement.**

The Ministry is committed to the continuous enhancement of the e-Panchayat Mission Mode Project (MMP). Based on feedback and inputs received from States and Union Territories, necessary modifications are being incorporated into various applications. Additionally, capacity-building initiatives are being undertaken to strengthen digital literacy among Panchayat officials and stakeholders, ensuring effective utilization of digital platforms.

The Ministry has also implemented ServicePlus to enhance digital service delivery at the Panchayat level. This configurable platform enables the rapid rollout of electronic services. This platform facilitates over 3,606 services across 36 States/UTs, streamlining workflows, enhancing transparency, and ensuring efficiency. Further, the Ministry has also introduced the Model Panchayat Citizens' Charter, aligning local actions with the Sustainable Development Goals (SDGs). This framework guides Panchayats in delivering services in a time-bound manner while addressing citizens' grievances effectively. The campaign "Meri Panchayat, Mera Adhikaar – Jan SevaayeinHamaareDwaar," conducted in 2021, reinforced

these efforts. So far, 2.15 lakh Gram Panchayats have uploaded their Citizens' Charters, offering 954 services.

Furthermore, to attain the vision of Digital India, the BharatNet project is being implemented by Department of Telecommunications (DoT) in a phased manner to provide broadband connectivity to all Gram Panchayats in the country, including Maharashtra and Madhya Pradesh. So far, out of a total of 2.68 lakh Gram Panchayats/Traditional Local Bodies (TLBs), 2.18 lakh GPs/TLBs have been made service-ready for providing high-speed internet services under the BharatNet project. To further improve digital connectivity, the Amended BharatNet Programme was approved by the Cabinet on 04.08.2023 for the upgradation of the existing network of BharatNet Phase-I and Phase-II and the creation of a network in the remaining Gram Panchayats. BSNL has been nominated as the Project Management Agency.

Digitization of Panchayats is expected to bring significant improvements in governance and public service delivery. Key benefits include increased transparency and accountability in financial transactions, efficient planning and budgeting, seamless digital record-keeping, and improved accessibility to government services for rural citizens. Integration with PFMS ensures timely payments, reducing delays and enhancing financial efficiency. Overall, e-Panchayat MMP is strengthening grassroots democracy and enabling Panchayats to function more effectively as units of local self-governance.

STATEMENT

Adoption of eGramSwaraj at Panchayat level during FY 2024-25

S. No	State Name	Total Number of Village Panchayats and Equivalent	Village Panchayat onboard	Village Panchayats and Equivalent With Online Payment	Total Number of Block Panchayats and Equivalent	Block Panchayat onboard	Block Panchayats With Online Payment	Total Number of Zila Panchayats and Equivalent	Zila Panchayat onboard	Zila Panchayats With Online Payment
1	ANDHRA PRADESH	13328	13296	12970	660	660	642	13	13	13
2	ARUNACHAL PRADESH	2108	2106	222	0	0	0	27	25	8
3	ASSAM	2662	2197	2176	191	191	189	30	29	27
4	BIHAR	8054	8054	8045	534	534	530	38	38	38
5	CHHATTIS GARH	11596	11594	11516	146	146	146	27	27	27
6	GOA	191	190	93	0	0	0	2	2	2
7	GUJARAT	14656	14599	13890	248	248	248	33	33	33
8	HARYANA	6226	6222	5914	143	143	134	22	22	22
9	HIMACHAL PRADESH	3615	3614	3540	81	81	81	12	12	12
10	JHARKHAND	4345	4345	4329	264	264	262	24	24	24
11	KARNATAKA	5954	5954	5937	238	232	126	31	31	28
12	KERALA	941	941	941	152	152	152	14	14	14
13	MADHYA PRADESH	23011	23009	22980	313	313	310	52	52	52
14	MAHARASHT RA	27917	27894	26737	351	351	307	34	34	34

15	MANIPUR	3180	161	123	0	0	0	12	6	4
16	MEGHALAYA	6817	0	0	2241	0	0	3	3	0
17	MIZORAM	842	842	832	0	0	0	0	0	0
18	NAGALAND	1289	186	0	0	0	0	0	0	0
19	ODISHA	6794	6794	6793	314	314	314	30	30	30
20	PUNJAB	13237	13222	9775	152	151	114	22	22	19
21	RAJASTHAN	11211	11207	10837	361	353	351	33	33	33
22	SIKKIM	199	199	195	0	0	0	6	6	6
23	TAMIL NADU	12525	12525	12519	388	388	388	36	36	36
24	TELANGANA	12991	12768	12636	572	540	508	32	32	32
25	TRIPURA	1194	1185	1174	75	75	75	9	9	9
26	UTTARAKHAND	7795	7794	7743	95	95	95	13	13	13
27	UTTAR PRADESH	57691	57691	57609	826	826	818	75	75	75
28	WEST BENGAL	3339	3339	3338	345	345	345	22	21	21
Total		**263708**	**251928**	**242864**	**8690**	**6402**	**6135**	**652**	**642**	**612**

NATIONAL ACTION PLAN FOR MECHANISED SANITATION ECOSYSTEM SCHEME

1931. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is aware that National Action Plan for Mechanised Sanitation Eco System that the National Action Plan for Mechanised Sanitation Ecosystem Scheme (NAMASTE) is lacking behind;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government is aware that manual scavenging, despite being legally banned, continues to persist in various parts of the country, including within the Indian Railways, and if so, the reasons therefor;

(d) the number of manual scavengers identified and rehabilitated under Government schemes and assistance provided during the last five years, State/UT-wise;

(e) the total number of deaths reported due to manual scavenging-related work, including deaths while cleaning railway tracks, sewers, and septic tanks, from 2019 to 2024, State/UTwise; and

(f) whether Indian Railways continues to employ or contract workers for manual scavenging activities, including cleaning of human waste, if so, the details thereof along with the details of the other steps taken to stop such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): Department of Social Justice and Empowerment in convergence with Ministry of Housing and Urban Affairs with an objective to ensure safety and dignity to Safai Karmacharis and to empower them socially and economically has formulated the “National Action for Mechanised Sanitation Ecosystem (NAMASTE)” Scheme, which was launched in 2023-24 for its implementation in all 4800+ Urban

Local Bodies (ULBs) of the country. The achievements of NAMASTE scheme in the country are as under:-

- 66,961 Sewer and Septic Tank Workers (SSWs) have been validated across 34 States/UT. For Odisha and Tamil Nadu the process for integrating available data into central NAMASTE data base has been initiated.

- Total 45,292 PPE kits and 354 Safety Devices Kit for Emergency Response Sanitation Units have been supplied/ordered.

- Ayushman cards have been made available to 15,160 beneficiaries.

- Capital Subsidy of Rs.17.23 crore released to 599 sanitation workers and their dependents for sanitation related projects.

- Capital Subsidy of Rs. 4.04 crore released for 273 beneficiaries and their dependents belonging to Manual Scavenger category under NAMASTE to take up alternate self employment projects.

- 1000 workshops have been conducted on Prevention of Hazardous Cleaning of Sewer and Septic Tanks in Municipal Corporation/Municipality/Nagar Palika and other such organization engaging Sewer and septic tank cleaning workers since FY 2023-24.

(c) and (d): As per the "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013)" manual scavenging is a banned activity in the country with effect from 6.12.2013. No person or agency can engage or employ any person for manual scavenging from the above date. Any person or agency who engages any person for manual scavenging in violation of the provisions of the MS Act, 2013 is punishable under Section 8 of the above Act, with imprisonment upto 2 years or fine uptoRs. One Lakh or both.

No report of the practice of manual scavenging has been received from the districts including from Indian Railways during last five years. Two surveys have been conducted for identification of Manual Scavengers in 2013 and 2018. As per these two surveys, 58,098 eligible manual scavengers have been identified.

Under the Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) envisaged for rehabilitation of manual scavengers, the following benefits have been extended:-

a. One-time Cash Assistance of Rs. 40,000/- per family has been provided to all identified and eligible 58,098 manual scavengers.

b. Capital Subsidy upto Rs. 5,00,000/- has been provided to 2,544 manual scavengers and their dependents to take up alternate self employment projects.

c. Skill Development Training has been provided to 24,294 identified manual scavengers and their dependents with a stipend @ Rs. 3,000/- per month during the training period.

(e): No death has been reported due to Manual Scavenging which is lifting of human excreta from Insanitary latrines.

Deaths have occurred in States/UTs due to hazardous cleaning of sewers and septic tanks and non observance of safety precautions as prescribed under the "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 and MS Rules, 2013".

As per information provided by National Commission for Safai Karamcharis (NCSK), the details of sanitation workers who have lost their lives due to hazardous cleaning of sewer and septic tanks from 2019 to 2024, State/UT-wise, are enclosed at **Satement.**

(f): The station/platform and coach cleaning activities are carried out through mechanized means. Further, bio-toilets have been installed in all passenger coaches of Indian Railway system.

STATEMENT

Statement of sewer/septic tank death since 2019 to 2024 (Calender year wise)

S.No	Name of State/UT	2019	2020	2021	2022	2023	2024
1	Andhra Pradesh	0	0	2	3	0	0
2	Bihar	0	0	0	0	2	0
3	Dadra and Nagar Haveli	0	0	3	0	0	0
4	Delhi	12	4	4	10	0	7
5	Goa	0	0	0	0	0	1

6	Gujarat	23	5	5	7	10	0
7	Haryana	16	1	6	22	6	1
8	Jharkhand	0	3	0	0	1	0
9	Karnataka	7	5	7	0	3	2
10	Madhya Pradesh	1	0	5	0	2	3
11	Maharashtra	16	4	7	19	10	9
12	Odisha	0	0	2	0	0	0
13	Punjab	3	0	2	0	6	1
14	Rajasthan	5	1	1	0	10	**7**
15	Tamil Nadu	22	16	3	14	8	6
16	Telangana	0	0	4	1	1	3
17	Uttar Pradesh	19	0	5	11	**1**	10
18	West Bengal	0	0	6	0	3	0
	Total	**124**	**39**	**62**	**87**	**63**	**50**

ENSURING OF QUALITY PRODUCT GOODS FROM CHINA

1932. SHRI M. K. RAGHAVAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has taken any steps in ensuring the quality of products importing from other countries especially from China;

(b) if so, the details thereof; and

(c) the details of steps taken by the Government involved in ensuring the quality check of importing goods and at which stages are they monitored?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) The Government takes appropriate measures from time to time regarding quality of imported products. The Government has introduced various quality standards and measures for quality controls, testing protocols, and mandatory certification to check sub-standard and poor quality products in the domestic market and to protect consumers' interest. In this regard, Quality Control Orders (QCOs), which mandate adherence to Indian standards, are issued by respective Ministry/Department concerned for products/commodities falling under their purview to check the import of sub-standard products into India.

सूखा प्रबंधन संहिता,2016

1933. श्री हनुमान बेनीवालः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) सूखा प्रबंधन संहिता, 2016 के मुख्य प्रावधानों सहित तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का सूखे की घोषणा की अवधि को अगले वर्ष के जुलाई माह तक अथवा मानसून के आरंभ होने तक, जो भी पहले हो, सूखे के प्रभाव के अनुसार बढ़ाने के संबंध में सूखा प्रबंधन संहिता, 2016 में आवश्यक संशोधन करने का विचार है; और

(ग) यदि हां, तो ऐसा कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं तथा तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): कृषि एवं किसान कल्याण विभाग को सूखे, ओलावृष्टि, कीट हमले और शीत लहर/ठंड के मद्देनजर राहत उपायों की निगरानी और समन्वय करने का अधिकार है। सूखे की प्रभावी निगरानी और प्रबंधन के लिए सरकार द्वारा वर्ष 2009 में सूखा प्रबंधन के लिए मैनुअल प्रकाशित की गई थी। इसमें विभिन्न एजेंसियों की भूमिका और जिम्मेदारियों को स्पष्ट रूप से दर्शाया गया है और उनके समन्वय हेतु मार्गदर्शन किया गया है। इस मैनुअल में संस्थागत संरचना, सूखे की निगरानी के प्रमुख घटक, सूखे की घोषणा, सूखे पर प्रतिक्रिया, राहत और शमन शामिल हैं।

आधुनिक तकनीक के उपयोग को बढ़ावा देने के लिए, मैनुअल को दिसंबर, 2016 में संशोधित/अद्यतन किया गया था। संशोधित सूखा मैनुअल में सूखे की निगरानी/निर्धारण में आधुनिक तकनीक के उपयोग का प्रावधान है। सूखे के अधिक सटीक आकलन और निगरानी के लिए नए वैज्ञानिक सूचकांक और पैरामीटर शामिल किए गए थे। मैनुअल में राज्य सरकारों द्वारा लागू किए जाने वाले विभिन्न कार्यक्रमों के माध्यम से सूखा प्रबंधन और शमन के लिए एक प्रणाली का भी सुझाव दिया गया है। प्रारम्भ में, खरीफ मौसम के दौरान सूखे की घोषणा की प्रक्रिया मैनुअल में निर्धारित की गई थी। जुलाई 2018 में, राज्यों के लाभ के लिए रबी मौसम के दौरान सूखे की घोषणा की प्रक्रिया को जोड़ा गया था।

(ख) और (ग): जी नहीं। हालांकि सूखा प्रबंधन मैनुअल, 2016 (सूखा मैनुअल) के अनुसार, राज्य सरकार को खरीफ के लिए 31 अक्टूबर से पहले और रबी के लिए 31 मार्च से पहले अधिसूचना के माध्यम से सूखा घोषित करना आवश्यक है। ऐसी सूखा अधिसूचना की वैधता 6 महीने से अधिक नहीं होती है। देरी से बुवाई/रोपाई के मामले में, राज्य सूखा घोषणा तिथि के विस्तार के लिए अनुरोध कर सकते हैं। यह विस्तार किसी भी मामले में 3 सप्ताह से अधिक नहीं हो सकता है। राज्यों को विस्तार अनुरोध के साथ दस्तावेजी साक्ष्य प्रस्तुत करना आवश्यक है।

ASPIRATIONAL DISTRICTS

1934. SHRIMATI MALVIKA DEVI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of new schemes and programmes in the new budget for the rural development of villages in aspirational districts;

(b) the steps taken by the Government and the allocation for making sure that there is proper connectivity to most of the villages; and

(c) the details of steps taken to make uneducated villages aware of the schemes and programmes initiated by the Government for their development and upliftment?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): In the budget for the Financial Year (FY) 2025–26, the Government has announced launch of a comprehensive multi-sectoral ‘Rural Prosperity and Resilience’ programme. The programme aims to address under- employment in agriculture through skilling, investment, technology and invigorating the rural economy. The focus of the programme will be on rural women, young farmers, rural youth, marginal and small farmers and landless families with goal to generate ample opportunities in rural areas so that migration is the option, but not a necessity. While Department of Rural Development is lead Department, Department of Agriculture and Farmers Welfare, Ministry of Skill Development and

Entrepreneurship and Department of Financial Services will also be involved in implementation of the programme.

Further, in the Union Budget 2025-26, it has been announced to launch 'Prime Minister Dhan Dhaanya Krishi Yojna". The programme is to be implemented in convergence and will cover 100 districts with low productivity, moderate crop intensity and below average credit parameters. The programme aims to help 1.7 crore farmers through enhanced agriculture productivity, improved irrigation facilities and facilitating long-term and short-term credit.

Under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), Cluster Facilitation Project (CFP) has been rolled out from 1st April 2020. It aims to ensure effective implementation of Mahatma Gandhi NREGS for accelerated Development in 231 Blocks of 108 Aspirational Districts and 46 Blocks of other backward areas through better planning.

(b): Ministry of Rural Development is implementing Pradhan Mantri Gram Sadak Yojana (PMGSY), which is a one-time special intervention of the Government of India to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network.

Subsequently, new intervention/verticals namely PMGSY-II, Road Connectivity Project for Left Wing Extremism Areas (RCPLWEA), and PMGSY-III were added under the ambit of PMGSY for the upgradation of rural roads and

construction of strategically important roads in LWE Areas. Since inception till 07.03.2025 a total of 77, 403 km of road has been sanctioned, out which 74,969 Km of road length has been competed under various interventions/verticals of PMGSY.

A new vertical named PMGSY-IV has been launched on 11.09.2024 with a focus on providing all-weather connectivity to unconnected habitations of 500+ population in plain areas and 250 + population in NE and Hill States/UTs, special category areas (Tribal Schedule-V, **Aspirational Districts/Blocks**, Desert Areas) and 100+ in Left Wing Extremism (LWE) affected districts as per Census 2011. The scheme will be implemented from 2024-25 to 2028-29 with a total outlay of Rs. 70,125 crore with a target to provide connectivity to 25,000 unconnected habitations. The Central Government is working in close coordination with the States/UTs to facilitate the submission of proposals under the scheme.

(c): The government is making efforts to create awareness about various welfare schemes through localized campaigns such as community radio stations, and outreach programs. Efforts have also been made to use technology, such as mobile apps and SMS services, to disseminate information about government initiatives. Additionally, community leaders and self-help groups are being engaged to educate people about the benefits of these programmes and encourage active participation.

NEW INITIATIVES FOR SKILL DEVELOPMENT

1935. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether the Ministry has been provided an increased budgetary allocation in recently presented budget for 2025-26 and if so, the details thereof;

(b) whether there has been any change in the allocation for welfare scheme and if so, the details thereof, scheme-wise;

(c) whether the Government has provided sufficient funds for enhancing the export of textile products and if so, the details thereof;

(d) whether the budgetary provision includes any new initiatives for skill development in the textiles sector and if so, the details thereof; and

(e) whether any funds have been allocated for the modernization of textile infrastructure under the next fiscal year and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b): Ministry's Budgetary allocation for the FY 2024-25 is Rs. 4,417.03 Crore and the for the next fiscal year i.e. FY 2025-26 is Rs.5,272 Crore. The main enhancements are under Production Linked Scheme (PLI) i.e. from Rs.45 Crore (FY 2024-25) to Rs.1,148 Crore (FY 2025-26), under Development of Jute Textiles (NJB) from Rs. 50 Crore (FY 2024-25) to 90 Crore (FY 2025-26), Under Central Silk Board from Rs 900 Crore (FY 2024-25) to Rs. 956.84 Crore (FY 2025-26).

(c): Government is implementing Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups in order to enhance competitiveness by adopting principle of zero-rated exports. Further, textiles products not covered under the ROSCTL scheme are covered under Remissions of Duties and Taxes on Exported Products (RODTEP) along with other products. In addition, Government provides financial support to various Export Promotion Councils and Trade Bodies under Market Access Initiative Scheme implemented by Department of Commerce for organizing and participating in trade fairs, exhibitions, buyer-seller meets etc at national and international levels

(d): The Ministry of Textiles, under the aegis of NTTM (Component IV), aims to provide training to 50,000 individuals encompassing undergraduates, unskilled workers, professionals seeking upskilling or re-skilling, and personnel engaged in the various application areas of technical textiles.

Furthermore, Ministry of Textiles is also implementing skilling scheme commonly regarded as Samarth, aimed to provide demand driven, placement oriented National Skills Qualifications Framework (NSQF) compliant skilling programmes to incentivize and supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles, excluding Spinning and Weaving. A budgetary allocation of Rs. 330 crores has been made under the scheme for the FY 2025-26.

(e): The Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with world class infrastructure including plug and play facility with an outlay of Rs. 4,445 Crore for a period of seven years up to 2027-28.

And, Amended Technology Upgradation Fund Scheme (ATUFS) was launched in January 2016 which was valid till 31st March, 2022. Currently only committed liabilities being cleared under ATUFS for UIDs generated till 31.03.2022 and Rs 635 crore has been allocated for the next fiscal year for modernization of textile machinery.

DAIRY BASED INDUSTRIES

1936: DR. ALOK KUMAR SUMAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether it is a fact that the large number of projects are being run by the Central Government to expand dairy-based industries in Bihar particularly in Gopalganj district;

(b) if so, the details thereof;

(c) whether it is a fact that production of milk is increasing in Bihar due to various dairy based projects run in Bihar, if so, the details thereof; and

(d) the measures taken by the Government to increase the dairy-based industries in the country particularly in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Department of Animal Husbandry and Dairying (DAHD), Government of India is implementing following schemes to expand dairy-based industries across the country including Bihar: -

i. Rastriya Gokul Mission (RGM): - RGM scheme is being implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines. Under the scheme, since inception, Central assistance of Rs 260.79 crore has been released to Bihar including Gopalganj district.

ii. National Programme for Dairy Development (NPDD): NPDD scheme is being implemented to enhance quality of milk and milk products and increase share of organized milk procurement. Under the scheme, since inception, 29 projects have been approved in Bihar including Gopalganj district with the total outlay of Rs.380.43 crore including grant assistance of Rs.263.24 crore and loan amount of Rs.55.01 crore.

iii. Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF scheme aims for creation/ modernization of milk processing and value

addition infrastructure, among others. Under the scheme, two dairy processing projects have been sanctioned in Bihar with total outlay of Rs.125.40 Crore including loan amount of Rs. 84.20 crore.

iv. Supporting Dairy Cooperatives and Farmer Producer Organizations engaged in dairy activities (SDC and FPO): To provide support in the form of Interest subvention on working capital loans. Under the scheme, interest subvention of Rs. 3.22 Crore have been released to the Participating Agencies in Bihar.

In addition, Bihar State Milk Cooperative Federation Limited (COMFED) has informed that A state-of-the-art dairy processing plant with capacity of 1 lakh liters per day with a total cost of Rs.53.64 crore has been approved in Gopalganj district of Bihar under SIDBI Cluster Development Fund (SCDF).

(c) Due to various programmes/schemes/initiatives of State and Government of India, Milk Production in Bihar increased from 7.77MillionTonnesin 2014-15 to 12.85 Million Tonnes in 2023-24.

(d) In addition to DAHD's schemes mentioned in reply of (a) to (b), Government has also extended Kisan Credit Card (KCC) facility to Animal Husbandry and dairy farmers for their working capital requirements.

PM-DAKSH YOJANA

1937. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total number of beneficiaries that have received skill development training under the PM-DAKSH Yojana since the inception of scheme State and year-wise including Tamil Nadu State;

(b) the total funds allocated and disbursed under the PM-DAKSH Yojana, State and year-wise including Tamil Nadu;

(c) the details of the steps taken to enhance outreach and ensure active participation from OBC, SC, ST communities including Tamil Nadu , State-wise;

(d) the manner in which the PM-DAKSH Yojana is adapting its training programme to include emerging skills in Tamil Nadu and other States; and

(e) the measures in place to ensure the sustainability of these skills in the local job markets?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The total number of beneficiaries that have received skill development training under the PM-DAKSH Scheme since inception of the scheme, year wise and State-wise , including Tamil Nadu, is enclosed as **Statement**.

(b): PM-DASKH Scheme is a Central Sector Scheme under which skill training is provided to SCs, OBCs, EWSs, DNTs, Safai Karamcharis, including Waste Pickers through empaneled training institutes. Since PM-DAKSH Scheme is a Central Sector Scheme, States have no role in its implementation. As such funds under this scheme are not allocated and disbursed State-wise.

(c): In order to promote PM-DAKSH Scheme among the target group, advertisement is issued through print media and social media on pan India basis. The Training Institutes also spread awareness amongst the target group by organizing awareness camps, reaching out to the cluster / communities and spreading awareness about the scheme.

(d): The training under PM-DAKSH Scheme is provided by empaneled training institutes, which can impart training in any of the job roles available on SIDH Portal of Ministry of Skill Development and Entrepreneurship keeping in view demand of the specific job roles among the target groups in the region.

(e): The training programmes are facilitated under PM-DAKSH Scheme with the focus on providing wage and self employment to the target group. Once the training programmes are completed, assessment and certification of trainees are conducted and the certified trainees are provided with placement opportunities either in wage employment or self employment.

STATEMENT

Details of state-wise trainees under PM-DAKSH					
S. No.	Name of State/Ut	2020-21	2021-22	2022-23	2023-24
		Trained	Trained	Trained	Trained
1	ANDHRA PRADESH	870	2167	1969	325
2	ASSAM	1183	2070	1357	3633
3	BIHAR	2596	3032	2040	2113
4	CHHATTISGARH	694	999	641	593
5	DELHI	487	337	327	198
6	GOA	0	0	125	0
7	GUJARAT	1199	1783	910	623
8	HARYANA	1137	964	1470	1888
9	HIMACHAL PRADESH	319	898	739	885
10	JAMMU AND KASHMIR	664	765	1292	1040
11	JHARKHAND	370	1241	790	1108
12	KARNATAKA	781	1351	790	2094
13	KERALA	763	859	353	198
14	LADAKH	60	50	0	60
15	MADHYA PRADESH	2764	3260	4222	17192
16	MAHARASHTRA	2567	1963	1261	10046
17	MANIPUR	241	516	343	0
18	MEGHALAYA	60	30	140	0
19	ODISHA	736	1017	1304	1232
20	PUDUCHERRY	31	51	0	30
21	PUNJAB	1509	2377	2884	2122
22	RAJASTHAN	1890	1927	1383	7934
23	SIKKIM	160	155	25	25
24	TAMIL NADU	1032	1137	1011	2140
25	TELANGANA	430	720	866	1055

26	TRIPURA	92	509	470	487
27	UTTAR PRADESH	6659	7798	4167	21304
28	UTTARAKHAND	1090	679	512	1247
29	CHANDIGARH	0	0	110	0
30	WEST BENGAL	1713	3347	1520	613
	Total	32097	42002	33021	80185

IMPLEMENTATION OF PANCHAYAT SCHEME

1938: SHRI VINOD LAKHAMSHI CHAVDA:

Will the Minister **OF PANCHAYATI RAJ** be pleased to state;

(a) the details of Panchayat schemes being implemented during the last five years along with various works carried out under the District Panchayat Development Plan (DPDP) in the districts of Bhuj, Abdasa, Gandhidham, Rapar, Mandvi and Anjar of the Kachchh Lok Sabha region; and

(b) the other steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Panchayat is a State Subject, and the Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of States Governments, including fund support under the schemes as well as grants under Finance Commissions towards functioning of the Panchayati Raj Institutions (PRIs). The Ministry implements the (i)

Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) with the primary objective of strengthening Panchayati Raj Institutions (PRIs) by way of capacity building and training of the Elected Representatives (ERs) and their functionaries, providing infrastructural support like Gram Panchayat Bhawan and Computerisation, (ii) Incentivization of Panchayats (IoP), a Central Components of RGSA scheme, to encourage competitive spirit among PRIs under which, Awards including financial incentives are given to best performing Panchayats in recognition of their good work for improving delivery of services and public good, (iii) Mission Mode Project on e-Panchayats (MMP-ePanchayat), a Central component of RGSA scheme under which various e-governance projects are funded towards digitalization of Panchayats to bring in efficiency, accountability and transparency in the functioning of the PRIs and for its overall transformation. These schemes are implemented for all rural local bodies in all the States/UTs in the Country.

The Panchayat Development Planning and project execution is a continuous process. The number of projects undertaken for Block Panchayats of Bhuj, Abdasa, Gandhidham, Rapar, Mandvi and Anjar as per data base of the eGramSwaraj portal of the Ministry during the last five years is as under:

S. No.	Block Panchayat and Equivalent	Number of Activities Taken Up
1	Abdasa	9,477
2	Anjar	5,012

3	Bhuj	10,963
4	Gandhidham	1,273
5	Mandvi	8,839
6	Rapar	9,646

For active participation of the public in the formulation of Gram Panchayat Development Plan (GPDP), Block Panchayat Development Plan (BPDP) and District Panchayat Development Plan (DPDP), People's Plan Campaign (PPC) are widely organised with the aegis of Ministry of Panchayati Raj in collaboration with associated Ministries/Departments of the Union Government and in active participation of the States/UTs.

BENEFICIARIES UNDER PM SCHOLARSHIP SCHEME

1939. SHRI HARIBHAI PATEL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the detailed data on the number of beneficiaries under the Prime Minister's Scholarship Scheme for the Wards/Widows of Central Armed Police Force (CAPF) Personnel since its inception;

(b) the detailed data on the funds sanctioned and disbursed under the scheme till March 2025;

(c) whether the scheme had any impact on educational or employment opportunities of the beneficiaries;

(d) if so, the details thereof, and if not, the reasons therefor; and

(e) whether any steps have been taken by the Government for increasing the scholarship amount under the scheme in the future, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): Under the Prime Minister's Scholarship Scheme (PMSS) a total of 49,189 scholarships have been disbursed for the wards and widows of CAPFs and State Police Personnel since its inception in 2006-07 until 2023-24. The merit list of PMSS for academic year 2024-25 will be generated after March 2025. Out of the total sanctioned amount of ₹1,39,96,72,276 (Rupees one hundred thirty-nine crores, ninety-six lakhs, seventy-two thousand, two hundred seventy-six), a total of ₹1,39,94,16,750 (Rupees one hundred thirty-nine crores, ninety-four lakhs, sixteen thousand, seven hundred fifty) has been disbursed till 2023-24.

(c) and (d): The Prime Minister's Scholarship Scheme has significantly enhanced the educational and employment opportunities of its beneficiaries by providing financial support, which reduces barriers to accessing quality education and allows students to focus more on their studies, improving academic performance and

boosting self-confidence. Since 2019-20, the scheme has been expanded to cover the wards of State Police Personnel who lost their lives in naxal or terror attacks.

(e): The Government has increased the scholarship amount from time to time, as per details given below: -

Academic Year.	Amount.	
	For Girls	For Boys
2006-07 to 2011-12	₹ 1,500/- per month.	₹ 1,250/- per month.
2012-13 to 2018-19	₹ 2,250/- per month.	₹ 2,000/- per month.
2019-20 onwards	₹ 3,000/- per month.	₹ 2,500/- per month.

FISHING HARBOUR

1940. ADV. ADOOR PRAKASH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has approved the proposal for expansion of Muthalppozhy Fishing Harbour in Kerala and if so, the details thereof;

(b) the details of measures proposed for ensuring safety in the harbour to prevent recurring accidents and casualties;

(c) the time by which the expansion works will be started;

(d) whether the Government has set any deadline for the implementation of approved expansion plan; and

(e) If so, the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) to (e): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India had accorded approval on 01st November, 2024 to the proposal of Government of Kerala for "Expansion of Muthalppozhy Fishing Harbour at Thiruvananthapuram District in Kerala" at an estimated cost of Rs.177.00 crore with central share of Rs 106.20 Crore under Pradhan Mantri Matsya Sampada Yojana (PMMSY).

The alignment and layout of fishing harbour has been finalized based on the necessary studies such as hydraulic model studies, shoreline evaluation, pattern of littoral movement, sedimentation and wave flume studies and these studies are conducted through Central Water and Power Research Station (CWPRS), Pune. The expansion of Muthalapozhy Fishing Harbour consists of both water side and land side facilities that includes extension of southern breakwater, dredging of navigation channel, extension of wharf, replenishment of existing breakwater, refurbishment of existing structures, road over breakwater, renovation of loading area, shore

protection of northern shoreline, upgradation of internal road, installation of surveillance system, navigation light and buoys etc. The components of Smart and Green Harbour and Coastal Security Measures have also been envisaged to enhance efficiency of the harbour. The expansion of Muthalapozhy Fishing Harbour primarily designed for mitigating navigational hazard to ensures safe and smooth operations of fishing vessels. A time period of 18 months has been approved for completion of this fishing harbour project.

FUND RELEASED FOR PM-AASHA

1941. DR. M. P. ABDUSSAMAD SAMADANI :

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of total funds allocated and released under the Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) scheme from financial year 2018-19 to 2023-24, year-wise:

(b) the details of the total amount spent under each component of the scheme, namely Price Support Scheme (PSS), Price Deficiency Payment Scheme (PDPS), and Private Procurement and Stockist Scheme (PPSS), during the said period, year-wise:

(c) the details of the quantity of crops procured under PM-AASHA during this period, crop-wise and State/UT-wise; and

(d) whether the Government has conducted any assessment of the scheme's effectiveness in ensuring remunerative prices to farmers, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) : The year-wise details of funds allocated and released under each component of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) namely Price Support Scheme (PSS), Price Deficiency Payment Scheme (PDPS), and Private Procurement and Stockist Scheme (PPSS) from financial year 2018-19 to 2023-24 is enclosed at **Statement-I**.

(c) : the year-wise, crop-wise and State/UT-wise details of the quantity of crops procured under PM-AASHA from 2018-19 to 2023-24 is enclosed at **Statement-II**.

(d) : No sir. However, for making effective procurement by government agencies at MSP and providing maximum benefits of MSP to the farmers, procurement centers are opened by respective State Government Agencies and Central Nodal Agencies like NAFED, NCCF, FCI etc. after taking into account the production, marketable surplus, convenience of farmers and availability of other logistics / infrastructure such as storage and transportation etc. large number of the purchase centers in addition

to the existing mandis and depots/godowns are also established at key points for the convenience of farmers.

STATEMENT-I

The year-wise details of funds allocated and released under each component of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) from financial year 2018-19 to 2023-24

Year	Components of PM-AASHA	Funds allocated (Rs. In crore)	Funds released (Rs. In crore)
2018-19	PSS	1400.00	1400.00
	PDPS	0.00	0.00
	PPSS	0.00	0.00
2019-20	PSS	2531.80	2004.60
	PDPS	321.00	313.18
	PPSS	0.00	0.00
2020-21	PSS	1681.10	1357.91
	PDPS	200.00	0.00
	PPSS	100.00	0.00
2021-22	PSS	3595.61	2288.33
	PDPS	0.50	0.00
	PPSS	0.50	0.00

2022-23	PSS	4500.00	4007.00
	PDPS	0.00	0.00
	PPSS	0.00	0.00
2023-24	PSS	2200.00	2200.00
	PDPS	0.00	0.00
	PPSS	0.00	0.00

STATEMENT-II

Procurement details of pulses, oilseeds and copra procured at MSP under PSS from 2018-19 to 2023-24	
Year/Category/ Commodity/States	**Quantity Procured (in MT)**
2018-19	**37,73,948.69**
Oil seed	**18,29,295.44**
GROUNDNUT	**7,17,514.93**
GUJARAT	4,47,638.22
MADHYA PRADESH	28,501.21
ODISHA	130.76
RAJASTHAN	2,32,482.14
UTTAR PRADESH	8,762.60
MUSTARD SEED	**10,88,945.26**
GUJARAT	45,449.75
HARYANA	2,50,985.00
MADHYA PRADESH	1,82,483.29
RAJASTHAN	6,08,571.47

UTTAR PRADESH	1,455.75
NIGERSEED	**15.90**
MADHYA PRADESH	15.90
SOYABEAN	**19,483.02**
KARNATAKA	6.00
MAHARASHTRA	1,283.02
RAJASTHAN	2,957.80
TELANGANA	15,236.20
SUNFLOWER SEED	**3,336.33**
HARYANA	2,375.00
ODISHA	211.33
TELANGANA	750.00
Pulses	**19,44,653.25**
GRAM	**7,76,406.21**
ANDHRA PRADESH	3,470.85
GUJARAT	17,914.75
HARYANA	207.60
KARNATAKA	33.40
MADHYA PRADESH	5,76,745.58
MAHARASHTRA	22,392.32
RAJASTHAN	1,20,398.31
TELANGANA	34,500.00
UTTAR PRADESH	743.40
MASOOR	**56,237.87**
MADHYA PRADESH	56,075.02
UTTAR PRADESH	162.85
MOONG	**3,28,714.16**
ANDHRA PRADESH	12,671.25
GUJARAT	4,050.50
HARYANA	224.90
KARNATAKA	28,950.00

MADHYA PRADESH	3,037.46
MAHARASHTRA	18,230.48
ODISHA	6,148.19
RAJASTHAN	2,36,277.28
TAMILNADU	5,748.79
TELANGANA	13,375.31
TOOR	**2,91,000.87**
ANDHRA PRADESH	4,680.27
GUJARAT	32,541.70
KARNATAKA	1,25,938.10
MADHYA PRADESH	3,154.96
MAHARASHTRA	53,985.94
TAMILNADU	399.90
TELANGANA	70,300.00
URAD	**4,92,294.14**
ANDHRA PRADESH	13,290.05
GUJARAT	9,409.75
KARNATAKA	10.10
MADHYA PRADESH	3,45,000.00
MAHARASHTRA	11,374.09
ODISHA	1,103.00
RAJASTHAN	77,444.94
TAMILNADU	3,379.07
TELANGANA	1,540.19
UTTAR PRADESH	29,742.95
2019-20	**43,97,588.68**
Oil seed	**15,43,187.86**
COPRA	**313.84**
TAMILNADU	313.84
GROUNDNUT	**7,23,085.62**
ANDHRA PRADESH	21,178.14

GUJARAT	5,00,438.91
KARNATAKA	3,830.80
ODISHA	2,011.34
RAJASTHAN	1,93,080.23
UTTAR PRADESH	2,546.20
MUSTARD SEED	**8,03,843.64**
GUJARAT	32,759.40
HARYANA	3,08,700.65
MADHYA PRADESH	1,15,169.13
RAJASTHAN	3,46,895.26
UTTAR PRADESH	319.20
SOYABEAN	**10,677.68**
MAHARASHTRA	26.23
TELANGANA	10,651.45
SUNFLOWER SEED	**5,267.08**
HARYANA	3,446.00
ODISHA	121.08
TELANGANA	1,700.00
Pulses	**28,54,400.82**
GRAM	**21,58,434.06**
ANDHRA PRADESH	1,27,915.10
GUJARAT	1,24,031.55
HARYANA	10,636.46
KARNATAKA	1,01,843.45
MADHYA PRADESH	7,06,313.62
MAHARASHTRA	3,85,878.82
RAJASTHAN	6,15,716.88
TELANGANA	47,600.00
UTTAR PRADESH	38,498.18
MASOOR	**1,433.68**
MADHYA PRADESH	1,433.68

MOONG	**1,47,130.39**
ANDHRA PRADESH	1,193.30
HARYANA	1,065.90
KARNATAKA	5,874.21
MAHARASHTRA	4,272.23
ODISHA	7,011.38
RAJASTHAN	1,21,669.07
TAMILNADU	169.40
TELANGANA	5,874.90
TOOR	**5,47,270.38**
ANDHRA PRADESH	50,223.18
GUJARAT	13,140.25
KARNATAKA	2,27,500.00
MAHARASHTRA	2,04,181.36
ODISHA	98.34
TAMILNADU	502.25
TELANGANA	51,625.00
URAD	**132.31**
GUJARAT	88.85
MAHARASHTRA	10.11
RAJASTHAN	26.50
TAMILNADU	6.85
2020-21	**11,12,259.19**
Oil seed	**2,95,212.34**
COPRA	**5,088.92**
KARNATAKA	5,040.04
TAMILNADU	48.88
GROUNDNUT	**2,86,233.33**
ANDHRA PRADESH	256.87
GUJARAT	2,02,629.85
HARYANA	15.00

KARNATAKA	116.10
ODISHA	2,203.11
RAJASTHAN	74,511.43
UTTAR PRADESH	6,500.97
MUSTARD SEED	**0.68**
MADHYA PRADESH	0.68
SOYABEAN	**3.69**
MAHARASHTRA	3.69
SUNFLOWER SEED	**3,885.72**
HARYANA	3,700.00
ODISHA	185.72
Pulses	**8,17,046.85**
GRAM	**6,37,545.78**
ANDHRA PRADESH	10,083.80
GUJARAT	1,51,427.70
KARNATAKA	22,030.77
MADHYA PRADESH	1,94,447.80
MAHARASHTRA	2,25,361.50
RAJASTHAN	17,450.37
TELANGANA	16,743.84
MASOOR	**18.35**
MADHYA PRADESH	18.35
MOONG	**1,67,391.20**
HARYANA	1,099.65
MADHYA PRADESH	1,47,250.00
MAHARASHTRA	559.74
ODISHA	862.35
RAJASTHAN	12,024.46
TAMILNADU	5,595.00
TOOR	**11,004.46**
ANDHRA PRADESH	184.55

GUJARAT	572.15
KARNATAKA	8,969.05
MAHARASHTRA	1,246.76
TAMILNADU	31.95
URAD	**1,087.06**
MADHYA PRADESH	949.90
MAHARASHTRA	137.16
2021-22	**31,82,591.64**
Oil seed	**1,51,634.73**
COPRA	**32.95**
TAMILNADU	32.95
GROUNDNUT	**1,49,696.34**
GUJARAT	95,183.10
ODISHA	248.43
RAJASTHAN	53,203.93
UTTAR PRADESH	1,060.88
SUNFLOWER SEED	**1,905.44**
HARYANA	1,882.45
ODISHA	22.99
Pulses	**30,30,956.91**
GRAM	**26,29,460.83**
ANDHRA PRADESH	70,393.81
GUJARAT	5,36,225.00
HARYANA	1,238.80
KARNATAKA	73,816.85
MADHYA PRADESH	8,01,984.49
MAHARASHTRA	7,61,541.55
RAJASTHAN	2,98,685.74
TELANGANA	58,485.04
UTTAR PRADESH	27,089.55
MOONG	**3,63,274.09**

ANDHRA PRADESH	2,209.52
GUJARAT	852.84
HARYANA	1,227.26
KARNATAKA	13,863.15
MADHYA PRADESH	2,75,645.00
MAHARASHTRA	1,636.21
ODISHA	3,800.95
PUNJAB	2,559.20
RAJASTHAN	57,220.41
TAMILNADU	4,259.55
TOOR	**36,184.14**
GUJARAT	19,983.08
KARNATAKA	11,986.05
MAHARASHTRA	2,360.82
TAMILNADU	32.85
TELANGANA	1,821.34
URAD	**2,037.85**
GUJARAT	99.85
MADHYA PRADESH	291.90
MAHARASHTRA	1,481.37
RAJASTHAN	40.08
TELANGANA	124.65
2022-23	**40,02,057.73**
Oil seed	**11,70,656.63**
COPRA	**40,849.36**
KERALA	255.85
TAMILNADU	40,593.51
GROUNDNUT	**7,194.11**
ODISHA	116.97
RAJASTHAN	1,012.72
UTTAR PRADESH	6,064.42

MUSTARD SEED	**11,14,395.76**
ASSAM	3,273.30
GUJARAT	84,336.97
HARYANA	3,41,758.49
MADHYA PRADESH	1,67,090.96
RAJASTHAN	4,85,567.67
UTTAR PRADESH	32,368.37
SAFFLOWER SEED	**1,629.68**
KARNATAKA	1,629.68
SUNFLOWER SEED	**6,587.72**
ODISHA	87.72
TELANGANA	6,500.00
Pulses	**28,31,401.10**
GRAM	**23,53,114.66**
ANDHRA PRADESH	63,132.10
GUJARAT	3,28,449.83
KARNATAKA	79,536.65
MADHYA PRADESH	7,95,997.03
MAHARASHTRA	7,72,857.96
RAJASTHAN	2,47,318.15
TELANGANA	50,238.00
UTTAR PRADESH	15,584.94
MASOOR	**76,474.57**
MADHYA PRADESH	64,460.92
UTTAR PRADESH	12,013.65
MOONG	**4,01,775.42**
GUJARAT	30.60
HARYANA	812.33
KARNATAKA	25,308.70
MADHYA PRADESH	2,75,645.01
MAHARASHTRA	183.90

ODISHA	1,878.88
PUNJAB	2,019.01
RAJASTHAN	93,703.44
TAMILNADU	2,135.20
TELANGANA	58.35
URAD	**36.45**
MAHARASHTRA	35.80
RAJASTHAN	0.65
2023-24	**21,35,125.54**
Oil seed	**14,41,356.22**
COPRA	**1,34,341.36**
ANDHRA PRADESH	4,035.95
KARNATAKA	50,184.08
KERALA	1,118.30
TAMILNADU	79,003.03
GROUNDNUT	**76,153.78**
GUJARAT	1,224.31
ODISHA	1,329.18
RAJASTHAN	46,452.83
UTTAR PRADESH	27,147.46
MUSTARD SEED	**12,07,809.59**
ASSAM	11,102.05
GUJARAT	1,15,225.80
HARYANA	3,25,938.06
MADHYA PRADESH	3,58,649.99
RAJASTHAN	3,51,846.63
UTTAR PRADESH	45,047.06
SAFFLOWER SEED	**376.92**
KARNATAKA	376.92
SOYABEAN	**6,963.22**
GUJARAT	111.50

MAHARASHTRA	769.47
TELANGANA	6,082.25
SUNFLOWER SEED	**15,711.35**
HARYANA	7,163.03
KARNATAKA	4,749.24
ODISHA	69.10
TELANGANA	3,729.98
Pulses	**6,93,769.32**
GRAM	**43,120.95**
GUJARAT	139.15
MADHYA PRADESH	41,168.52
RAJASTHAN	1,248.93
TELANGANA	564.35
MASOOR	**2,48,551.25**
MADHYA PRADESH	2,05,739.96
UTTAR PRADESH	42,811.29
MOONG	**4,02,097.12**
GUJARAT	1,269.70
HARYANA	741.00
MADHYA PRADESH	3,30,212.50
ODISHA	3,757.57
RAJASTHAN	53,045.20
TAMILNADU	1,924.15
UTTAR PRADESH	11,147.00

In addition of the above, a quantity of 16.83 Lakh MT of Soyabean were also supported under PDPS in the state of Madhya Pradesh during the year 2018-19.

DISSEMINATION OF SCHEMESBENEFITS TO FARMERS

1942. SHRIMATI KRITI DEVI DEBBARMAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) The details of measures taken/being taken to ensure farmers in remote areas are informed about the Government scheme's benefits, given the voluntary nature of the programme;

(b) The manner in which the increase in Automatic Weather Stations and Rain Gauges specifically benefit States like Rajasthan (arid zones) and Kerala (monsoon-dependent crops);

(c) Whether there are any plans to extend the Yield Estimation System based on Technology (YES-TECH) and Weather information and Network Data System (WINDS) to include AI-driven analytics or machine learning to predict crop risks more effectively in the long term; and

(d) If so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Department of Agriculture and Farmers Welfare (DAandFW) is implementing a Central Sector Scheme "Mass Media Support to Agriculture

Extension" through DD Regional Kendra, DD Kisan and All India Radio to create awareness and dissemination of scheme benefits among the farming community across the Country including remote areas. Under the scheme, 18 DD Regional Kendras, 97 FM stations of AIR and DD Kisan are being utilized for wider publicity of department schemes, on-going initiatives, policy decisions, advisories etc. In addition, "Audio-Visual spots are being used to broadcast and telecast information about the DAandFW schemes through Doordarshan (DD), All India Radio (AIR), and private TV and radio channels as a part of 'Focused Publicity and Awareness Campaign'.

Besides, publicity and awareness is also carried out through Outdoor Publicity as well as through print advertisements in leading newspapers across the country. The social media platforms viz Facebook, X, Instagram, Threads, YouTube, LinkedIn, Whatsapp, Public App etc are also being used for better outreach and wider publicity about details of Farmers Welfare Schemes of the Department.

(b) to (d): Under the Pradhan Mantri Fasal Bima Yojana (PMFBY), a robust weather monitoring system consisting of granular, standard quality and timely available datasets are necessary for strengthening of farmer advisory, crop planning, crop insurance, disaster management, crop yield modelling, infrastructure planning etc. whether it is arid zones or monsoon dependent zones. Accordingly, Department of Agriculture and Farmers Welfare has initiated Weather Information Network and Data System (WINDS) for generation of long-term hyper-local

weather data and promote the same for wider application in Agriculture and other sectors.

Department of Agriculture and Farmers Welfare has carried out pilot studies for timely and transparent yield estimation under PMFBY using technology by engaging various Government and private agencies through Mahalanobis National Crop Forecast Centre (MNCFC). Five models namely, Semi-physical Model, Artificial Intelligence (AI)/Machin Learning (ML), Model, Crop Situation Model, Ensemble Models (AI/Crop Simulation/Semi-Physical etc.) and Parametric index of crop performance (indirect approach) Model were recommended by these studies. Based on the findings of these pilots and after discussions with stakeholders and technical consultations, YES-TECH (Yield Estimation System Based on Technology) has been introduced for paddy and wheat crops from Kharif 2023 and for Soyabean crop from Kharif 2024. Government has implemented technology based yield estimation using various models alongside conventional Crop Cutting Experiments (CCEs) based yield estimation for improving crop loss assessment and achieving timely insurance claims payout for farmers. Under this initiative, minimum 30% weightage is mandatorily required to be assigned to YES-TECH derived yield thereby resulting in transparency and efficiency.

ASSISTANCE TO FARMERS

1943. SHRI Y. S. AVINASH REDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has formulated any programme to assist farmers in acquiring better understanding of latest practices and techniques in animal husbandry and dairy farming thereby their livelihood can be improved, if so, the details thereof

(b) whether the Government proposes to adopt villages to develop sustainable dairy farming in the country and if so, the details thereof and

(c) the details of villages identified for the said purpose in the country, their number and the estimated time by when it is expected to be completed in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) Department of Animal Husbandry and Dairying (DAHD) is implementing following schemes under which assistance is provided for orientation/ training programme for Animal Husbandry andDairying activities:

i. **Rashtriya Gokul Mission (RGM):** Funds are released to all States/ Union Territories (UTs) for skill development namely Basic training of Multipurpose

Artificial Insemination Technicians for Rural India (MAITRIs), training of existing AI workers and training of professionals etc.

ii. **National Programme for Dairy Development (NPDD):** Grant assistance is provided for training and awareness programme to farmers on good hygienic practice and good manufacturing practice, to milk testers, DCS staff, dairy personnel on operations and quality management.

(b) and (c) No, DAHD is implementing the following Dairy Development schemes across the country to complement and supplement the efforts for milk production and milk processing infrastructure made by the State Government

i. National Programme for Dairy Development (NPDD)
ii. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO)
iii. Animal Husbandry Infrastructure Development Fund (AHIDF)
iv. Rashtriya Gokul Mission (RGM)
v. National Livestock Mission (NLM)
vi. Livestock Health and Disease Control Programme (LHDCP)

These schemes are helping in improving milk productivity of bovines, strengthening of dairy infrastructure, enhancing availability of feed and fodder and providing animal health services. These interventions help to reduce the cost of milk production and also help to enhance income from dairy farming.

PROPOSED MERGER OF NMDC AND KIOCL

1944. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **STEEL** be pleased to state:

(a)the timeline for the proposed merger of National Mineral Development Corporation (NMDC) and Kudremukh Iron Ore Company Limited (KIOCL);

(b)whether any challenges are delaying the proposed merger, if so, the details thereof;

(c)the extent to which merged entity contribute to the Atmanirbhar Bharat initiative in the steel sector; and

(d) the proposed merger's impact on the permanent and contractual employees of both companies and steps being planned to ensure seamless integration of the current employees with the merged entity?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (d): The Department of Investment and Public Asset Management (DIPAM), the nodal department under the Ministry of Finance, Government of India, deals with the subject matter of Central Public Sector Undertakings (CPSEs) for privatization or merger or subsidiarization, has informed that, at present, there is no such decision regarding the merger of National Mineral Development Corporation (NMDC) and Kudremukh Iron Ore Company Limited (KIOCL).

SOCIAL SECURITY PENSION

1945. SHRI MANISH TEWARI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) total number of beneficiaries receiving social security pensions under various schemes for women, older persons and Persons with Disabilities (PwDs) in UT, Chandigarh;

(b) the scheme-wise pension amount provided to each beneficiary among women, the older persons and PwDs in Chandigarh;

(c) the details of pension amount given per beneficiary under various schemes for women, older persons and PwDs in the State of Punjab and Haryana separately;

(d) the time by which the pension amount last revised for beneficiaries in UT-Chandigarh;

(e) whether the Union Government has received any representation from the UT Administration for an increase in the pension amount, if so, the details thereof; and

(f) whether the Government has any plans to increase the pension amount for beneficiaries in UT-Chandigarh, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): Ministry of Rural Development, Government of India implements National Social Assistance Programme (NSAP) which is a social security programme for the most vulnerable persons of our society living below poverty line, both in rural and urban areas irrespective of the category of the beneficiaries. Under the programme, the old aged, widows, and disabled persons belonging to Below Poverty Line (BPL) and fulfilling eligibility criteria prescribed in the NSAP guidelines, are provided financial assistance, in form of pension, ranging from Rs.200/- to Rs.500/- per month and in the case of death of the breadwinner of such family, a lump sum assistance of Rs. 20,000/- is given to the bereaved family.

Number of beneficiaries under NSAP scheme in Union Territory(UT) of Chandigarh are given below:

Scheme	No. of Beneficiaries
National Old Age Pension Scheme (NOAPS)	2,378
National Widow Pension Scheme(NWPS)	2,486
National Disability Pension Scheme(NDPS)	100
National Family Benefit Scheme(NFBS)	80
Annapurna	440
Total	**5,484**

As per information given by UT of Chandigarh, the number of beneficiaries receiving social security pensions are as under:

I. **<u>Department of Social Welfare Women and Child Development, Chandigarh Administration</u>**

Scheme	Beneficiaries (upto January, 2025)
Old Age Pension	18,648
Widow Pension	11,836
Pension to Disabled Persons	5,992

II. **<u>Chandigarh Building and Other Construction Worker Welfare Board under Labour Department, UT Chandigarh</u>**

Scheme	Beneficiaries (upto February, 2025)
Old Age Pension	251
Widow Pension	92
Disability Pension	3

(b): NSAP is a 100% funded centrally sponsored scheme (CSS) covering persons belonging to families living below poverty line (BPL). It comprises of the following five schemes:

- National Old Age Pension Scheme - assistance of ₹ 200/- per month to persons in the age group of 60-79 years and ₹ 500/- per month to persons of 80 years and above. Currently, more than 221 lakh beneficiaries are covered.

- National Widow Pension Scheme - assistance of ₹300/- per month to widows in the age-group of 40-79 years and ₹ 500/- per month to widows of 80 years and above. Currently, more than 67 lakh beneficiaries are covered.

- National Disability Pension Scheme - assistance of ₹300/- per month to persons aged 18-79 years with severe or multiple disabilities and ₹ 500/- per month to persons of 80 years and above. Currently, more than 8.8 lakh beneficiaries are covered.

- National Family Benefit Scheme -a one-time assistance of ₹ 20,000/- on the death of primary breadwinner aged between 18 and 59 years. It is a demand-based scheme. The upper limit of households is 3.58 lakh.

- Annapurna Scheme -10 kg of food grains per month free of cost to those senior citizens who, though eligible, are not receiving old age pension. It is a demand-based scheme. The upper limit of beneficiaries is 8.32 lakh.

Details of Top-up being paid under three pension schemes(in rupees) by UT- Chandigarh

(in Rs)

State	NOAPS						NWPS			NDPS		
	60-79 years			80 years and above								
	Central Govt.	State Govt./UT Administration	Total	Central Govt.	State Govt./UT Administration	Total	Central Govt.	State Govt/ UT Administration	Total	Central Govt.	State Govt/UT Administration	Total
Chandigarh	200	1000	1200	500	1000	1500	300	1000	1300	300	1000	1300

As per information given by UT of Chandigarh, the scheme-wise pension to each beneficiary are as under:

I. Department of Social Welfare Women and Child Development, Chandigarh Administration

Scheme	Financial Assistance
Old Age Pension	Rs. 1000/- per month
Widow Pension	Rs. 1000/- per month
Pension to Disabled Persons (Disability 40% to 70%)	Rs. 1000/- per month)
Pension to Disabled Persons (Disability above 70%)	Rs. 2000/- per month)

II. **Chandigarh Building and Other Construction Worker Welfare Board under Labour Department, UT Chandigarh**

Scheme	Financial Assistance
Old Age Pension	Rs.2000/-
Widow Pension	Rs.2000/-
Disability Pension	Rs.2000/-

(c): Amount of pension under NSAP is same in all States/UTs. At present, the States/UTs are adding Top-up amounts ranging from Rs.50/- to Rs.3716/- per month per beneficiaries under NSAP schemes, resulting in an average monthly pension of around ₹1,000/- in most of the States/UTs.

Details of Top-up being paid under three pension schemes (in rupees) by the State of Haryana and Punjab is given below:

(in Rs.)

S. No.	State	NOAPS						NWPS			NDPS		
		60-79 years			80 years and above								
		Central Govt.	State Govt. /UT Administration	Total	Central Govt.	State Govt./ UT Administration	Total	Central Govt.	State Govt/UT Administration	Total	Central Govt.	State Govt/UT Administration	Total
1	Haryana	200	2800	3000	500	2500	3000	300	2700	3000	300	2700	3000
2	Punjab	200	1500	1700	500	1500	2000	300	1500	1800	300	1500	1800

The details of pension amount under various scheme, as informed by the State of Punjab is given below :

Sl. No.	Scheme	No. of Beneficiaries	Budget (In Rs Cr.)	Expenditure (In Rs Cr.)
1	Old Age Pension	22,64,518	4,000.00	3,708.57

	Males - 65 Years and above Females - 58 Years and above The Applicant having maximum 2.5 Acre Nehri/Chahl land or maximum 5 Acre Barani land ownership and 5 Acre land in waterlogged area (Including husband and wife) is also eligible for pension as per report of revenue department (Patwarl). Annual Income should not be above Rs. 60000.			
2	Financial Assistance to Widow and Destitute Women Below 58 years for Widow and Destitute, Unmarried women above the age of 30 years. Annual Income should not be above Rs. 60000.	64,7748	1,086.00	1,042.63
3	Financial Assistance to Disabled Persons Blinds, handicapped, deaf and dumb and Mentally retarded persons who are unable to earn their livellhood and have at least 50% disability, Annual Income should not be above Rs. 60000.	2,71,278	461.50	437.15

The details of pension amount given per beneficiary under various schemes, as informed by the State of Haryana is given below :

Sr. No.	Scheme Name	Rs. Per Month
1	Old Ago Samman Allowance	3,000
2	Financial Assistance to persons suffering from rare diseases	3,000
3	Gaurav Samman Scheme for Padma Awardees	10,000
4	Disability Pension	3,000
5	Allowance to Dwarf	3,000
6	Widow Pension	3,000
7	Financial Assitance to Widower and Unmarried Persons	3,000
8	Financial Assistance to Destitute Children	2,100 One Child and 4,200 for two children
9	Ladli Social Security Allowance	3,000
10	Financial Assistance to Kashmiri Migrants	1,500 per person max. Five person in a family amount 7,500
11	Financial Assistance to Non School Going Disabled Children	2,400
12	Allowance to Eunuch	3,000
13	Financial Assistance to Women and Girl Acid Attack Victims	If disability percentage is :- a) 40% - 50% - 2.5 times of disability pension. b) 51%-60% - 3.5 times of disability pension. c) 61% and more - 4.5 times of disability pension.
14	Financial Assistance to Male and Transgender Acid Attack Victims	

15	Financial Assistance for stage III and IV cancer patients	3,000

(d) to (e): Ministry of Rural Development, Government of India has informed that details of revision/ modifications in pension schemes are given below.

Year	Details of revision/modification
2007	Old age pension was increased from Rs.75 to Rs.200.
2009	Widow and Disability Pension schemes were introduced @ Rs.200 pm.
2011	Old age pension was increased to Rs.500 for beneficiaries of 80 years and above.
2012	Widow Pension and Disability Pension were increased to Rs.300 from Rs.200 pm.

As per the information give by UT of Chandigarh, the pension amount last revised for beneficiaries in UT Chandigarh are as per the detail given below :-

I. Department of Social Welfare Women and Child Development, Chandigarh Administration

The rates of Social Security Pensions viz. Old Age Pension, Widow Pension and Pension to Disabled Persons in UT Chandigarh were revised in year 2016.

II. Chandigarh Building and Other Construction Worker Welfare Board under Labour Department, UT Chandigarh

The rates of Old Age Pension, Widow Pension and Disability Pension were revised on 08.12.2017

(f): Ministry of Rural Development, Government of India has informed that there is no proposal under consideration to revise the coverage/rate of assistance under NSAP.

पशुओं की प्रजाति

1946.श्री अमरा राम:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा पशुपालन एवं डेयरी क्षेत्र के विकास के लिए क्या कदम उठाए गए हैं;
(ख) राजस्थान में उन्नत प्रजाति के पशुधन के विकास के लिए क्या परियोजना है; और

(ग) राजस्थान में भेड़, बकरी एवं ऊंट पालन के लिए कार्ययोजना का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) पशुपालन और डेयरी का विकास राज्य का विषय है। पशुपालन और डेयरी विभाग (डीएएचडी), भारत सरकारनस्ल सुधार, गोपशु, भैंस, ग्रामीण पोल्ट्री, भेड़, बकरी, सुअर, ऊंट, गधे और घोड़े के आनुवंशिक उन्नयन और नस्ल संरक्षण; क्षमता निर्माण और किसान प्रशिक्षण; आहार और चारा विकास; डेयरी और मांस के लिए प्रसंस्करण अवसरंचना के विकास; पशु आहारसंयंत्र, अपशिष्ट से संपत्ति प्रबंधन, नस्ल वृद्धि फार्म, पशु चिकित्सा दवा और टीकाअवसरंचना के साथ-साथ डेयरी प्रसंस्करण अवसरंचना के माध्यम से सतत पशुधन विकास को बढ़ावा देने के लिए विभिन्न योजना,नामत: राष्ट्रीय पशुधन मिशन (एनएलएम), राष्ट्रीय गोकुल मिशन (आरजीएम), पशुधन स्वास्थ्य और रोग नियंत्रण (एलएच और डीसी), राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी), अवसरंचना विकास निधि लागू कर रहा है। इन

सभी योजनाओं का उद्देश्य सतत पशुपालन हेतु राज्य सरकारों और अन्य पात्र लाभार्थियों के प्रयासों को संपूरित करना है।

(ख) और (ग) भारत सरकार का पशुपालन एवं डेयरी विभाग (डीएएचडी) राष्ट्रीय गोकुल मिशन और राष्ट्रीय पशुधन मिशन को क्रियान्वित कर रहा है, जिसके अंतर्गत पशुधन नस्लों का विकास किया जा रहा है। इन योजनाओं के अंतर्गत राज्यों को योजना के दिशा-निर्देशों और उनकी मांग के अनुसार सहायता प्रदान की जाती है। योजनाओं के अंतर्गत क्रियान्वित कार्यक्रम निम्नानुसार हैं:

(1) **राष्ट्रीय गोकुल मिशन (आरजीएम):** राजस्थान राज्य सहित पूरे देश में गोपशु और भैंस की नस्लों के विकास के लिए निम्नलिखित कार्यकलाप कार्यान्वित किए जाते हैं।

(i) राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम: राष्ट्रीय गोकुल मिशन के तहत, पशुपालन और डेयरी विभाग, भारत सरकार देसी नस्लों सहित बोवाईन पशुओं के दूध उत्पादन और उत्पादकता को बढ़ावा देने के लिए कृत्रिम गर्भाधान कवरेज का विस्तार कर रहा है। आज तक की स्थिति के अनुसार, 8.39करोड़ पशुओं को कवर करने के साथ 12.34करोड़ कृत्रिम गर्भाधान किए गए हैं, जिससे 5.21करोड़ किसानों को लाभ हुआ हैजिसमेंराजस्थान से 54.79 लाख पशुओं को शामिल किया गया, 70.46 लाख पशुओं का कृत्रिम गर्भाधान किया गया है तथा 39.03 लाख किसानों को लाभ मिला।

(ii) देसी नस्लों के उच्च आनुवंशिक योग्यता वाले सांडों के उत्पादन के लिए पशुपालन एवं डेयरी विभाग संतति परीक्षण एवं नस्ल चयन कार्यक्रम लागू कर रहा है। गिर, साहीवाल नस्ल के गोपशुओं और मुर्रा, मेहसाणा नस्ल की भैंसों के लिए संतति परीक्षण लागू किया जा रहा है। नस्ल चयन कार्यक्रम के तहत राठी, थारपारकर, हरियाना, कांकरेज नस्ल के गोपशुओं और जाफराबादी, नीली रावी, पंढरपुरी और बन्नी नस्ल की भैंसों को शामिल किया गया है। अत: 4122 उच्च आनुवंशिक योग्यता

वाले सांडों का उत्पादन किया जा चुका है और उन्हें वीर्य उत्पादन के लिए शामिल किया गया है। राजस्थान में साहीवाल नस्ल के गोपशुओं के लिए संतति परीक्षण और राठी और थारपारकर नस्ल के गोपशओं के लिए नस्ल चयन लागू किया जा रहा है। इससे राज्य उन्नत नस्ल विकसित कर सकेगा।

(iii) पशुपालन और डेयरी विभाग ने गुजरात, मध्य प्रदेश, तमिलनाडु, उत्तराखंड और उत्तर प्रदेश में स्थित 5 सरकारी वीर्य केंद्रों पर सेक्स सॉर्टेड वीर्य उत्पादन सुविधाएं स्थापित की हैं। इसके अतिरिक्त तीन निजी वीर्य केंद्र सक्रिय रूप से सेक्स सॉर्टेड वीर्य खुराक का उत्पादन कर रहे हैं। राजस्थान की स्थानीय गिर और थारपारकर नस्ल केगोपशुओं सहित प्रमुख गोपशु नस्लों के लिए यह खुराकें उपलब्ध है।

(iv) सेक्ससॉर्टेड वीर्य का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम: इस कार्यक्रम का उद्देश्य 90% तक सटीकता के साथ बछियों का उत्पादन करना है, जिससे नस्ल सुधार और किसानों की आय में वृद्धि हो। किसानों को सेक्स सॉर्टेड सीमेन की लागत का 50% तक सुनिश्चित गर्भधारण के लिए सहायता मिलती है। कार्यक्रम के कार्यान्वयन के लिए राजस्थान को निधि जारी की गई है।

(v) इन-विट्रो फर्टिलाइजेशन(आईवीएफ) तकनीक का कार्यान्वयन: देशी नस्लों के श्रेष्ठ पशुओं के प्रजनन के लिए पशुपालन और डेयरी विभाग, भारत सरकार ने 22 आईवीएफ प्रयोगशालाएँ स्थापित की हैं। एक ही पीढ़ी में बोवाईन आबादी के आनुवंशिक उन्नयन में इस तकनीक की महत्वपूर्ण भूमिका है। इसके अलावा, किसानों को उचित दरों पर तकनीक उपलब्ध कराने के लिए सरकार ने आईवीएफ मीडिया की शुरुआत की है।बोबाईन पशुओं के तीव्र आनुवंशिक उन्नयन के लिए इस तकनीक का उपयोग किया जाता है और आईवीएफ तकनीक अपनाने में रुचि रखने वाले किसानों को प्रत्येक सुनिश्चित गर्भावस्था पर 5,000 रुपये की प्रोत्साहन राशि उपलब्ध कराई जाती है।

(vi) जीनोमिक चयन: गोपशुओं और भैंसों के आनुवंशिक सुधार में तीव्रता के लिए, पशुपालन और डेयरी विभाग, भारत सरकार ने एकीकृत जीनोमिक चिप्स विकसित की हैं - देशी गोपशुओं के लिए गौ चिप और भैंसों के लिए महिष चिप- जो विशेष रूप से देश में जीनोमिक चयन शुरू करने के लिए डिज़ाइन की गई हैं।

(vii) ग्रामीण भारत में बहुउद्देशीय कृत्रिम गर्भाधान तकनीशियन (मैत्री): इस योजना के तहत मैत्री को किसानों के द्वार पर गुणवत्तापूर्ण कृत्रिम गर्भाधान सेवाएं प्रदान करने के लिए प्रशिक्षित और सुसज्जित किया जाता है। पिछले 3 वर्षों के दौरान राष्ट्रीय गोकुल मिशन के तहत 38,736 मैत्री को प्रशिक्षित और सुसज्जित किया गया है, जिनमें राजस्थान में स्थापित 1316 मैत्री शामिल हैं।

(2) **राष्ट्रीय पशुधन मिशन (एनएलएम):** राजस्थान सहित भारत में भेड़, बकरी, मुर्गी, सुअर, ऊँट, गधा घोड़ा, खच्चर के विकास के लिए राष्ट्रीय पशुधन मिशन लागू किया गया है। मत्स्यपालन, पशुपालन और डेयरी मंत्रालय का पशुपालन और डेयरी विभाग राजस्थान सरकार सहित राज्यों को उनकी मांग के अनुसार सहायता प्रदान कर रहा है। भेड़, बकरी और ऊँट की नस्ल के विकास के लिए राष्ट्रीय पशुधन मिशन के अंतर्गत निम्नलिखित कार्यकलाप किए जाते हैं:

(क) पशुधन और पोल्ट्री नस्ल विकास संबंधी उप-मिशन: इस उप-मिशन में भेड़, बकरी और पोल्ट्री के नस्ल विकास के संबंध में निम्नलिखित कार्यकलाप हैं:

(i) छोटे रूमिनेंटस के क्षेत्र (भेड़ और बकरी पालन) में नस्ल विकास के लिए उद्यमी की स्थापना:

व्यक्तिगत, स्वयं सहायता समूह (एसएचजी)/किसान उत्पादक संगठन (एफपीओ)/किसान सहकारी समितियों (एफसीओ)/संयुक्त देयता समूहों (जेएलजी) और धारा 8 कंपनियों को न्यूनतम 100 मादा और 10 नर तथा अधिकतम 500 मादा और 25 नर के साथ भेड़ और बकरी प्रजनन इकाई स्थापित करने के लिए 50.00 लाख रुपये तक 50% पूंजीगत सब्सिडी प्रदान की जाती है। इस कार्यक्रम के

तहत भेंड और बकरी फार्म के लिए 125 परियोजनाओं को अनुमोदित किया गया है, जिनकी परियोजना लागत 73.36 करोड़ रुपये है और सब्सिडी राशि 32.13 करोड़ रुपये है।

(ख) भेड़ और बकरी की नस्लों का आनुवंशिक सुधार: निम्नलिखित गतिविधियां की गई हैं:

(i) भेड़ और बकरी के लिए क्षेत्रीय वीर्य उत्पादन प्रयोगशाला और वीर्य बैंक की स्थापना: भेड़ और बकरी के लिए क्षेत्रीय वीर्य स्टेशन की स्थापना के लिए पात्र संबंधित राज्य को केन्द्रीय हिस्से के रूप में 400.00 लाख रुपये तक की एकमुश्त अनुदान सहायता प्रदान की जाती है।

(ii) राज्य वीर्य बैंक की स्थापना: बकरी के हिमित वीर्य को संग्रहीत करने और वितरित करने के लिए मौजूदा गोपशु और भैंस वीर्य बैंक को सुदृढ़ करने के लिए राज्य को 10.00 लाख रुपये तक की एकमुश्त सहायता प्रदान की जाती है।

(iii) मौजूदा गोपशु और भैंस कृत्रिम गर्भाधान केंद्रों के माध्यम से कृत्रिम गर्भाधान का प्रचार:

प्रत्येक गोपशु कृत्रिम गर्भाधान (एआई) केंद्र के लिए 7000/- रुपये तक की एकमुश्त सहायता प्रदान की जाती है, ताकि गोपशु कृत्रिम गर्भाधान केंद्रों को बकरी कृत्रिम गर्भाधान केंद्रों के रूप में उन्नत करने हेतु आवश्यक उपकरणों की खरीद की जा सके। इस पहल का उद्देश्य बकरी के हिमित वीर्य का प्रसार करने में सहायता करना है। राजस्थान राज्य में बकरी में कृत्रिम गर्भाधान के घटक के तहत वित्त वर्ष 2024-25 में 57 लाख रुपये के आवंटन को स्वीकृति दी गई है।

(iv) विदेशी भेड़ और बकरी जर्मप्लाज्म का आयात: नॉन-डिस्क्रिप्ट पशुओं की उत्पादकता बढ़ाने के लिए भेड़ और बकरी जर्मप्लाज्म के आवश्यकता आधारित आयात के लिए राज्य पशुपालन विभाग को सहायता प्रदान की जाती है।

(ग) (i) घोड़ा, गधा, खच्चर और ऊँट के लिए उद्यमियों की स्थापना: व्यक्तिगत, स्वयं सहायता समूह (एसएचजी)/किसान उत्पादक संगठन (एफपीओ)/किसान सहकारी समितियों (एफसीओ)/संयुक्त देयता समूह (जेएलजी) और धारा 8 कंपनियों को 50.00 लाख रु.तक की50% पूंजीगत सब्सिडीप्रदान की जाती है। ऊँट के लिए उद्यमिता को हाल ही में शुरू किया गया हैऔर कार्यक्रम के तहत कोई आवेदन प्राप्त नहीं हुआ है।

(ii) घोड़ा, गधा, खच्चर, ऊँट का आनुवंशिक सुधार:

(क) घोड़े, गधे और ऊँट के लिए क्षेत्रीय वीर्य स्टेशन: देसी घोड़े, गधे, खच्चर और ऊँट के लिए वीर्य स्टेशन की स्थापना हेतु राज्य सरकार को 10 करोड़ रु. तक की एकमुश्त अनुदान सहायता प्रदान की जाती है।

(ख) घोड़ा/गधा/ऊँट जर्मप्लाज्म के संरक्षण के लिए न्यूक्लियस प्रजनन फार्म: पशुओं के इन-सीटू और एक्स-सीटू संरक्षण के लिए घोड़े, ऊँट, गधे के साथ-साथ श्रेष्ठ पशुओं के लिए न्यूक्लियस प्रजनन फार्म की स्थापना के लिए राज्य सरकारों को 10 करोड़ रुपये तक की एकमुश्त अनुदान सहायता प्रदान की जाती है।

(ग) नस्ल पंजीकरण सोसायटी: घोड़े, ऊँट और गधे के लिए नस्ल पंजीकरण सोसायटी की स्थापना हेतु100% सहायता प्रदान की जाती है।

नये शीतागारों की स्थापना हेतु व्यापक योजना

1947. श्री राम शिरोमणि वर्मा:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश भर में कार्यरत शीतागारों की संख्या किसानों की मांग को पूरा करने के लिए पर्याप्त है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या देश में शीतागारों की अभी भी भारी कमी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;

(ग) क्या सरकार का उक्त बढ़ती मांग को पूरा करने के लिए उत्तर प्रदेश सहित देश भर में अधिक/नए शीतागार स्थापित करने के लिए एक व्यापक योजना तैयार करने का विचार है; और

(घ) यदि हां, तो सरकार द्वारा उत्तर प्रदेश सहित देश के विभिन्न राज्यों में इस प्रयोजनार्थ क्या कदम उठाए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): वर्ष 2015 में नाबार्ड कंसल्टेंसी सर्विसेज (नैबकॉन्स) द्वारा “आल इंडिया कोल्ड-चेन इन्फ्रास्ट्रक्चर कैपेसिटी (एआईसीआईसी-2015)” पर एक अध्ययन किया गया था। इस अध्ययन में उस समय कोल्ड स्टोरेज की आवश्यक क्षमता का आकलन 351.00 लाख मीट्रिक टन किया गया था, जबकि वर्ष 2014 में उत्तर प्रदेश सहित मौजूदा क्षमता 318.23 लाख मीट्रिक टन थी। इस अध्ययन में वर्ष 2019-20 तक कोल्ड स्टोरेज की आवश्यकता का भी आकलन किया गया, जो 519.53 लाख मीट्रिक टन है। उपलब्ध जानकारी के अनुसार, 30 जनवरी, 2025 तक उत्तर प्रदेश सहित देश में 8760 कोल्ड स्टोरेज हैं, जिनकी क्षमता 397.08 लाख मीट्रिक टन है। उत्तर प्रदेश सहित राज्य-वार ब्यौरा संलग्न **विवरण** में है।

सरकार विभिन्न योजनाएं कार्यान्वित कर रही है, जिसके अंतर्गत पूरे देश में शीघ्र खराब होने वाले बागवानी उत्पादों के लिए कोल्ड स्टोरेज की स्थापना हेतु वित्तीय सहायता उपलब्ध है।

कृषि एवं किसान कल्याण विभाग एकीकृत बागवानी विकास मिशन (एमआईडीएच) को कार्यान्वित कर रहा है, जिसके तहत राज्यों/संघ राज्य क्षेत्रों से प्राप्त वार्षिक कार्य योजना (एएपी) के आधार पर उत्तर प्रदेश सहित देश भर में 5000 मीट्रिक टन तक की क्षमता वाले कोल्ड स्टोरेज के निर्माण/विस्तार/आधुनिकीकरण सहित विभिन्न बागवानी गतिविधियों के लिए वित्तीय सहायता प्रदान की जाती है। एएपी राज्यों/संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकता, क्षमता और संसाधनों की उपलब्धता

के आधार पर तैयार किए जाते हैं। कोल्ड स्टोरेज का घटक मांग/उद्यमी द्वारा संचालित है, जिसके लिए सामान्य क्षेत्रों में परियोजना लागत के 35% और पहाड़ी और अनुसूचित क्षेत्रों में परियोजना लागत के 50% की दर से संबंधित राज्य बागवानी मिशनों के माध्यम से ऋण से जुड़ी बैक एंडेड सब्सिडी के रूप में सरकारी सहायता उपलब्ध है।

इस योजना के अंतर्गत व्यक्तियों, किसानों/उत्पादकों/उपभोक्ताओं के समूहों, साझेदारी/स्वामित्व वाली फर्मों, स्वयं सहायता समूहों (एसएचजी), किसान उत्पादक संगठन (एफपीओ), कंपनियों, निगमों, सहकारी समितियों, सहकारी विपणन संघों, स्थानीय निकायों, कृषि उपज बाजार समितियों (एपीएमसी) और विपणन बोर्डों तथा राज्य सरकारों को सहायता उपलब्ध है।

इसके अलावा, राष्ट्रीय बागवानी बोर्ड (एनएचबी) "बागवानी उत्पादों के लिए कोल्ड स्टोरेज और भंडारण के निर्माण/विस्तार/आधुनिकीकरण के लिए पूंजी निवेश सब्सिडी" नामक एक योजना को कार्यान्वित कर रहा है। इस योजना के तहत, 5000 मीट्रिक टन से अधिक और 20000 मीट्रिक टन तक की क्षमता के कोल्ड स्टोरेज और नियंत्रित वातावरण (सीए) भंडारण के निर्माण/विस्तार/आधुनिकीकरण के लिए सामान्य क्षेत्रों में परियोजना की पूंजी लागत के 35% की दर से और पूर्वोत्तर, पहाड़ी और अनुसूचित क्षेत्रों के मामले में 50% की दर से क्रेडिट लिंक्ड बैक-एंडेड सब्सिडी उपलब्ध है।

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के एक घटक के रूप में एकीकृत कोल्ड चेन, खाद्य प्रसंस्करण और परिरक्षण इंफ्रास्ट्रक्चर के लिए एक योजना कार्यान्वित करता है जिसका उद्देश्य बागवानी और गैर-बागवानी उत्पादों की कटाई के बाद होने वाले नुकसान को कम करना और किसानों को उनके उत्पादों का लाभकारी मूल्य प्रदान करना है। इस योजना के अंतर्गत, मंत्रालय सामान्य क्षेत्रों के लिए 35% की दर से तथा पूर्वोत्तर और हिमालयी राज्यों, एकीकृत जनजातीय विकास कार्यक्रम (आईटीडीपी) क्षेत्रों और द्वीपों के लिए भंडारण और परिवहन इंफ्रास्ट्रक्चर के लिए 50% की दर से अनुदान-सहायता के रूप में वित्तीय सहायता

प्रदान करता है, तथा विकिरण सुविधा सहित एकीकृत कोल्ड चेन परियोजनाओं की स्थापना के लिए प्रति परियोजना अधिकतम 10.00 करोड़ रुपये की अनुदान-सहायता के अध्यधीन मूल्य संवर्धन और प्रसंस्करण इंफ्रास्ट्रक्चर के लिए क्रमशः 50% और 75% की दर से वित्तीय सहायता प्रदान करता है। इस योजना के अंतर्गत स्टैंडअलोन कोल्ड स्टोरेज को शामिल नहीं किया गया है।

उपरोक्त सभी योजनाएं वाणिज्यिक उपक्रमों के माध्यम से मांग/उद्यमी द्वारा संचालित हैं, जिसके लिए सरकारी सहायता क्रेडिट लिंक्ड बैक एंडेड सब्सिडी/अनुदान सहायता के रूप में है और राज्यों/उद्यमी से प्राप्त प्रस्तावों के आधार पर प्रदान की जाती है।

इसके अलावा, देश में कृषि इंफ्रास्ट्रक्चर को सुदृढ़ करने के लिए, सरकार ने 1.00 लाख करोड़ रुपये के एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) की शुरुआत की है। एआईएफ के तहत, 2.00 करोड़ रुपये तक के संपार्श्विक मुक्त सावधि ऋण और कोल्ड स्टोरेज की स्थापना सहित फसलोपरांत इंफ्रास्ट्रक्चर के निर्माण के लिए लिए गए सावधि ऋण पर 3% की ब्याज छूट का प्रावधान है।

विवरण

दिनांक 30.01.2025 तक देश में कोल्ड स्टोरेज का राज्य-वार ब्यौरा

क्र.सं.	राज्य का नाम	परियोजना की संख्या	क्षमता (मीट्रिक टन में)
1	अंडमान और निकोबार द्वीप समूह (यूटी)	4	2210
2	आंध्र प्रदेश और तेलंगाना	480	1996340
3	अरुणाचल प्रदेश	2	6000
4	असम	43	206742
5	बिहार	316	1490200
6	चंडीगढ़ (यूटी)	7	12462
7	छत्तीसगढ	130	577663
8	दिल्ली	97	129857
9	गोवा	29	7705

10	गुजरात	1023	4042770
11	हरियाणा	386	870703
12	हिमाचल प्रदेश	89	181318
13	जम्मू एवं कश्मीर	92	151833
14	झारखंड	59	242655
15	कर्नाटक	268	912417
16	केरल	202	96655
17	लक्षद्वीप (यूटी)	1	15
18	मध्य प्रदेश	320	1381827
19	महाराष्ट्र	665	1219851
20	मणिपुर	2	4500
21	मेघालय	4	8200
22	मिजोरम	3	4071
23	नागालैंड	5	8150
24	उड़ीसा	182	579321
25	पांडिचेरी (यूटी)	4	185
26	पंजाब	770	2604206
27	राजस्थान	190	648908
28	सिक्किम	2	2100
29	तमिलनाडु	188	399690
30	तेलंगाना	116	617131
31	त्रिपुरा	14	46354
32	उत्तर प्रदेश	2488	15096476
33	उत्तराखंड	62	206848
34	पश्चिम बंगाल	517	5952997
	कुल	**8760**	**39708361**

(स्रोत: विपणन एवं निरीक्षण निदेशालय (डीएमआई) 2009 तक, राष्ट्रीय बागवानी बोर्ड (एनएचबी), राष्ट्रीय बागवानी मिशन (एनएचएम), पूर्वोत्तर एवं हिमालयी राज्यों के लिए बागवानी मिशन (एचएमएनईएच)) और खाद्य प्रसंस्करण उद्योग मंत्रालय।

राजस्थान में सहकारी दुग्ध समितियाँ

1948.श्री राजकुमार रोत:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) राजस्थान में सहकारी दुग्ध डेयरियों की जिला-वार संख्या कितनी है;

(ख) बांसवाड़ा संसदीय निर्वाचन क्षेत्र के अंतर्गत बांसवाड़ा-डूंगरपुर जिले में वर्तमान में संचालित तथा बंद पड़ी सहकारी दुग्ध डेयरियों के नाम क्या हैं और तत्संबंधी ब्यौरा क्या है;

(ग) क्या डूंगरपुर जिले में माथुगामदारा रोड स्थित सहकारी दुग्ध डेयरी लंबे समय से बंद है;

(घ) यदि हां, तो इसके क्या कारण हैं;

(ङ) क्या सरकार का उक्त दुग्ध डेयरी को समाप्त करने तथा बांसवाड़ा जिले में नई दुग्ध डेयरी स्थापित करने का विचार है;और

(च) यदि हां, तो इसे कब तक स्थापित किया जाएगा और यदि नहीं, तो इसके क्या कारण हैं और तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) राजस्थान राज्य में डेयरी सहकारी समितियों की जिलावार संख्या **विवरण -I** पर संलग्न है।

(ख) बांसवाड़ा और डूंगरपुर जिले में डेयरी सहकारी समितियों का ब्यौरा **विवरण -II** पर संलग्न है।

(ग) से (च) सहकारी समितियों के राज्य पंजीयक, राजस्थान के कार्यालय द्वारा दी गई सूचना के अनुसार डूंगरपुर जिले में मथुगमदरा रोड स्थित डेयरी सहकारी समिति पर्याप्त दुग्ध एकत्रण न कर पाने के कारण कुछ वर्षों से अकार्यशील हो गई है।

(ङ) और (च) यह राजस्थान राज्य सरकार से संबंधित है।

विवरण-I

राजस्थान में डेयरी सहकारी समितियों की जिलेवार संख्या

क्र.सं.	जिला	समितियों की संख्या
1	अजमेर	807
2	अलवर	1528

3	अनूपगढ़	
4	बालोतरा	
5	बांसवाड़ा	157
6	बारां	171
7	बाड़मेर	254
8	ब्यावर	
9	भरतपुर	305
10	भीलवाड़ा	1182
11	बीकानेर	779
12	बूंदी	610
13	चित्तौड़गढ़	927
14	चुरू	334
15	दौसा	926
16	डीग	
17	धौलपुर	106
18	डीडवानाकुचामन	
19	डूडू	
20	डूंगरपुर	147
21	गंगानगर	757
22	गंगापुरसिटी	
23	हनुमानगढ़	453
24	जयपुर	3022
25	जयपुरग्रामीण	
26	जैसलमेर	115
27	जालौर	495
28	झालावाड़	212
29	झुंझुनू	183
30	जोधपुर	740
31	जोधपुरग्रामीण	
32	करौली	134
33	केकड़ी	

34	खैरथल-तिजारा	
35	कोटा	347
36	कोटपुतली-बेहरोड़	
37	नागौर	524
38	नीमकाथाना	
39	पाली	643
40	फलौदी	
41	प्रतापगढ़	204
42	राजसमंद	327
43	सलूम्बर	
44	सांचोर	
45	सवाईमाधोपुर	177
46	शाहपुरा	
47	सीकर	583
48	सिरोही	95
49	टोंक	540
50	उदयपुर	466
	कुल	18250

स्रोत: एनसीडीपोर्टल 01.03.2025 तक

विवरण-II

राजस्थान के अंतर्गत डूंगरपुर जिले में डेयरी समितियों के नामों की सूची

क्र.सं.	सहकारी समिति का नाम	कार्यात्मक स्थिति
1	उदयपुरा माफ़ी दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
2	वनोरी वृहत् कृषि बहू उद्देशीय सहकारी समिति लिमिटेड	कार्यात्मक
3	रायना महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
4	रामगढ धानी दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
5	धानी घाटौ महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
6	खेमपुर दुग्ध उत्पादक सहकारी समिति लि. खेमपुर	गैर-कार्यात्मक / सुषुप्त
7	डाड महिला दुग्ध उत्पादक सहकारी समिति लि. डाड	गैर-कार्यात्मक / सुषुप्त
8	मण्डली महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, मण्डली	गैर-कार्यात्मक / सुषुप्त
9	मसाना दुग्ध उत्पादक सहकारी समिति लिमिटेड, मसाना	गैर-कार्यात्मक / सुषुप्त

10	झालाप दुग्ध उत्पादक सहकारी समिति लिमिटेड, झालाप	गैर-कार्यात्मक / सुषुप्त
11	खंडिया दुग्ध उत्पादक सहकारी समिति लिमिटेड, खंडिया	गैर-कार्यात्मक / सुषुप्त
12	कोटारिया धानी दुग्ध उत्पादक सहकारी समिति लिमिटेड, कोटारिया धानी	कार्यात्मक
13	घोटद दुग्ध उत्पादक सहकारी समिति लिमिटेड, घोटद	कार्यात्मक
14	वनोरी दुग्ध उत्पादक सहकारी समिति लिमिटेड, वनोरी	कार्यात्मक
15	कटिसोर दुग्ध उत्पादक सहकारी समिति लिमिटेड, कटिसोर	गैर-कार्यात्मक / सुषुप्त
16	टांटिया दुग्ध उत्पादक सहकारी समिति लिमिटेड, टांटिया	कार्यात्मक
17	विकासनगर दुग्ध उत्पादक सहकारी समिति लिमिटेड, विकासनगर	गैर-कार्यात्मक / सुषुप्त
18	नया गाँव वरसिंहपुर दुग्ध उत्पादक सहकारी समिति लिमिटेड, नया गाँव वरसिंहपुर	गैर-कार्यात्मक / सुषुप्त
19	परडा जानी दुग्ध उत्पादक सहकारी समिति लिमिटेड, परडा जानी	गैर-कार्यात्मक / सुषुप्त
20	करवा छप्पनिया महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, करवा छप्पनिया	गैर-कार्यात्मक / सुषुप्त
21	ख़ेरमल दुग्ध उत्पादक सहकारी समिति लिमिटेड, ख़ेरमल	गैर-कार्यात्मक / सुषुप्त
22	बांसिया दुग्ध उत्पादक सहकारी समिति लिमिटेड, बांसिया	गैर-कार्यात्मक / सुषुप्त
23	दौरा दुग्ध उत्पादक सहकारी समिति लिमिटेड, दौरा	कार्यात्मक
24	अम्बाड़ा दुग्ध उत्पादक सहकारी समिति लिमिटेड, अम्बाड़ा	गैर-कार्यात्मक / सुषुप्त
25	धावरी दुग्ध उत्पादक सहकारी समिति लिमिटेड, धावरी	कार्यात्मक
26	जेठाना दुग्ध उत्पादक सहकारी समिति लिमिटेड, जेठाना	गैर-कार्यात्मक / सुषुप्त
27	वरसिंहपुर दुग्ध उत्पादक सहकारी समिति लिमिटेड, वरसिंहपुर	गैर-कार्यात्मक / सुषुप्त
28	चाडोली दुग्ध उत्पादक सहकारी समिति लिमिटेड, चाडोली	गैर-कार्यात्मक / सुषुप्त
29	बिजावाड़ा दुग्ध उत्पादक सहकारी समिति लिमिटेड, बिजावाड़ा	गैर-कार्यात्मक / सुषुप्त
30	असेला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, असेला	गैर-कार्यात्मक / सुषुप्त
31	पादरडी बड़ी महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, पादरडी बड़ी	गैर-कार्यात्मक / सुषुप्त
32	वमासा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, वमासा	गैर-कार्यात्मक / सुषुप्त
33	पचलासा छोटा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, पचलासा छोटा	गैर-कार्यात्मक / सुषुप्त
34	सेमलिया घाट महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, सेमलिया घाट	गैर-कार्यात्मक / सुषुप्त
35	तलोरा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, तलोरा	गैर-कार्यात्मक / सुषुप्त
36	बोडिगामा छोटा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, बोडिगामा चोटा	गैर-कार्यात्मक / सुषुप्त
37	माल फला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, माल फला	गैर-कार्यात्मक / सुषुप्त
38	कब्ज़ा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, कब्ज़ा	गैर-कार्यात्मक / सुषुप्त
39	बोडिगामा बड़ा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, बोडिगामा बड़ा	गैर-कार्यात्मक / सुषुप्त
40	धुंधी महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, धुंधी	गैर-कार्यात्मक / सुषुप्त
41	निठाउआ महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, निठाउआ	गैर-कार्यात्मक / सुषुप्त
42	मनका देव दुग्ध उत्पादक सहकारी समिति लिमिटेड, सरथूना	गैर-कार्यात्मक / सुषुप्त
43	पाडलिया महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, पाडलिया	गैर-कार्यात्मक / सुषुप्त

44	कनबा दुग्ध उत्पादक सहकारी समिति लिमिटेड, कनबा	गैर-कार्यात्मक / सुषुप्त
45	कानपुर दुग्ध उत्पादक सहकारी समिति लिमिटेड, कानपुर	गैर-कार्यात्मक / सुषुप्त
46	घोडाफला दुग्ध उत्पादक सहकारी समिति लिमिटेड, घोडाफला	गैर-कार्यात्मक / सुषुप्त
47	झलाई दुग्ध उत्पादक सहकारी समिति लिमिटेड, झलाई	गैर-कार्यात्मक / सुषुप्त
48	बांकड़ा दुग्ध उत्पादक सहकारी समिति लिमिटेड, बांकड़ा	गैर-कार्यात्मक / सुषुप्त
49	खमेली महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, खमेली	गैर-कार्यात्मक / सुषुप्त
50	झरनी दुग्ध उत्पादक सहकारी समिति लिमिटेड, झरनी	गैर-कार्यात्मक / सुषुप्त
51	ढूंढा दुग्ध उत्पादक सहकारी समिति लिमिटेड, ढूंढा	गैर-कार्यात्मक / सुषुप्त
52	शीतल दुग्ध उत्पादक सहकारी समिति लिमिटेड, शीतल	गैर-कार्यात्मक / सुषुप्त
53	ढूंढारिया महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, ढूंढारिया	गैर-कार्यात्मक / सुषुप्त
54	ढोंढिया फला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, ढोंढिया फला	गैर-कार्यात्मक / सुषुप्त
55	उपला फला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, उपला फला	गैर-कार्यात्मक / सुषुप्त
56	ढूंढारिया दुग्ध उत्पादक सहकारी समिति लिमिटेड, ढूंढारिया	गैर-कार्यात्मक / सुषुप्त
57	फालोज महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, फालोज	गैर-कार्यात्मक / सुषुप्त
58	वन्दारवेड महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, वन्दारवेड	गैर-कार्यात्मक / सुषुप्त
59	खारा पानी दुग्ध उत्पादक सहकारी समिति लिमिटेड, खारा पानी	गैर-कार्यात्मक / सुषुप्त
60	वन्दारवेड दुग्ध उत्पादक सहकारी समिति लिमिटेड, वन्दारवेड	गैर-कार्यात्मक / सुषुप्त
61	नया गाँव महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, नया गाँव	गैर-कार्यात्मक / सुषुप्त
62	पीठ दुग्ध उत्पादक सहकारी समिति लिमिटेड, पीठ	गैर-कार्यात्मक / सुषुप्त
63	झरियाणा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, झरियाणा	गैर-कार्यात्मक / सुषुप्त
64	विराट दुग्ध उत्पादक सहकारी समिति लिमिटेड, विराट	गैर-कार्यात्मक / सुषुप्त
65	दिवड़ा बड़ा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, दिवड़ा बड़ा	गैर-कार्यात्मक / सुषुप्त
66	सिलोही दुग्ध उत्पादक सहकारी समिति लिमिटेड, सिलोही	कार्यात्मक
67	झालाप महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, झालाप	गैर-कार्यात्मक / सुषुप्त
68	खुमानपुरा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, झालाप	गैर-कार्यात्मक / सुषुप्त
69	मांडली जेठोला दुग्ध उत्पादक सहकारी समिति लिमिटेड, मांडली जेठोला	गैर-कार्यात्मक / सुषुप्त
70	भेमई दुग्ध उत्पादक सहकारी समिति लिमिटेड, भेमई	गैर-कार्यात्मक / सुषुप्त
71	लालपुरा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, लालपुरा	गैर-कार्यात्मक / सुषुप्त
72	भचड़िया महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, भचड़िया	गैर-कार्यात्मक / सुषुप्त
73	चंदन दुग्ध उत्पादक सहकारी समिति लिमिटेड, चंदन	गैर-कार्यात्मक / सुषुप्त
74	गोहलिया दुग्ध उत्पादक सहकारी समिति लिमिटेड, गोहलिया	गैर-कार्यात्मक / सुषुप्त
75	घाटला फला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, घाटला फला	गैर-कार्यात्मक / सुषुप्त
76	पुनावाड़ा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, पुनावाड़ा	गैर-कार्यात्मक / सुषुप्त
77	जम्बूडी दुग्ध उत्पादक सहकारी समिति लिमिटेड, जम्बूडी	गैर-कार्यात्मक / सुषुप्त
78	वक्तपुर दुग्ध उत्पादक सहकारी समिति लिमिटेड, वक्तपुर	गैर-कार्यात्मक / सुषुप्त
79	चिखली दुग्ध उत्पादक सहकारी समिति लिमिटेड, चिखली	गैर-कार्यात्मक / सुषुप्त
80	अंजनी फला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, अंजनी फला	गैर-कार्यात्मक / सुषुप्त
81	झेला फला दुग्ध उत्पादक सहकारी समिति लिमिटेड, झेला फला	गैर-कार्यात्मक / सुषुप्त

82	मेडा फला दुग्ध उत्पादक सहकारी समिति लिमिटेड, मेडा फला	गैर-कार्यात्मक / सुषुप्त
83	मंडली फला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, पुनावाड़ा	गैर-कार्यात्मक / सुषुप्त
84	डामोर फला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, ढुंढारिया	गैर-कार्यात्मक / सुषुप्त
85	धानी फला दुग्ध उत्पादक सहकारी समिति लिमिटेड, धानी फला	गैर-कार्यात्मक / सुषुप्त
86	पुनावाड़ा राज महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, पुनावाड़ा	गैर-कार्यात्मक / सुषुप्त
87	अम्बाड़ा दुग्ध उत्पादक सहकारी समिति लिमिटेड, अम्बाडा	गैर-कार्यात्मक / सुषुप्त
88	ऊपर गांव महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, ऊपर गांव	गैर-कार्यात्मक / सुषुप्त
89	मालीवाड दुग्ध उत्पादक सहकारी समिति लिमिटेड, मालीवाड	गैर-कार्यात्मक / सुषुप्त
90	गणेशपुर महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, गणेशपुर	गैर-कार्यात्मक /सुषुप्त
91	वागपुरा दुग्ध उत्पादक सहकारी समिति लिमिटेड, वागपुरा	गैर-कार्यात्मक / सुषुप्त
92	शिव दुग्ध उत्पादक सहकारी समिति लिमिटेड, निठौआ	गैर-कार्यात्मक / सुषुप्त
93	भीलूड़ा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, भीलूड़ा	गैर-कार्यात्मक / सुषुप्त
94	करेलिया महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, करेलिया	गैर-कार्यात्मक / सुषुप्त
95	धताना दुग्ध उत्पादक सहकारी समिति लिमिटेड, धताना	कार्यात्मक
96	जेठोला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, जेठोला	गैर-कार्यात्मक / सुषुप्त
97	डोली दुग्ध उत्पादक सहकारी समिति लिमिटेड, डोली	गैर-कार्यात्मक / सुषुप्त
98	डुंडी दुग्ध उत्पादक सहकारी समिति लिमिटेड, डुंडी	गैर-कार्यात्मक / सुषुप्त
99	चिबुड़ा दुग्ध उत्पादक सहकारी समिति लिमिटेड, चिबुड़ा	गैर-कार्यात्मक / सुषुप्त
100	दिवड़ा छोटा दुग्ध उत्पादक सहकारी समिति लिमिटेड, दिवड़ा छोटा	गैर-कार्यात्मक / सुषुप्त
101	उदय दुग्ध उत्पादक सहकारी समिति लिमिटेड, उदय	कार्यात्मक
102	लिम्बोड बड़ी दुग्ध उत्पादक सहकारी समिति लिमिटेड, लिम्बोड बड़ी	गैर-कार्यात्मक / सुषुप्त
103	धानी माला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, धानी माला	गैर-कार्यात्मक / सुषुप्त
104	गाडा झुमजी दुग्ध उत्पादक सहकारी समिति लिमिटेड, गाडा झुमजी	गैर-कार्यात्मक / सुषुप्त
105	वगेरी दुग्ध उत्पादक सहकारी समिति लिमिटेड, वगेरी	गैर-कार्यात्मक / सुषुप्त
106	नवाघर दुग्ध उत्पादक सहकारी समिति लिमिटेड, नवाघर	गैर-कार्यात्मक / सुषुप्त
107	खरोदिया महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, खरोदिया	गैर-कार्यात्मक / सुषुप्त
108	कानपुर महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, कानपुर	गैर-कार्यात्मक / सुषुप्त
109	हाडमाला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, हाडमाला	गैर-कार्यात्मक / सुषुप्त
110	किशनपुरा दुग्ध उत्पादक सहकारी समिति लिमिटेड, किशनपुरा	गैर-कार्यात्मक / सुषुप्त
111	कारावारा दुग्ध उत्पादक सहकारी समिति लिमिटेड, कारावारा	गैर-कार्यात्मक / सुषुप्त
112	घाटा का गाँव महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, घाटा का गाँव	गैर-कार्यात्मक / सुषुप्त
113	बड़ेला महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, बड़ेला	गैर-कार्यात्मक / सुषुप्त
114	भैंसला दुग्ध उत्पादक सहकारी समिति लिमिटेड, भैंसला	गैर-कार्यात्मक / सुषुप्त
115	चोटरा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, चोटरा	गैर-कार्यात्मक / सुषुप्त
116	राती वेदी महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, राती वेदी	गैर-कार्यात्मक / सुषुप्त
117	अंबाऊ महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, अंबाऊ	गैर-कार्यात्मक / सुषुप्त
118	रामसोर महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, रामसोर	गैर-कार्यात्मक / सुषुप्त

119	डालियों का बाड़ा महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, डालियों का बाड़ा	गैर-कार्यात्मक / सुषुप्त
120	सरथूना दुग्ध उत्पादक सहकारी समिति लिमिटेड, सरथूना	गैर-कार्यात्मक / सुषुप्त
121	बेडसा दुग्ध उत्पादक सहकारी समिति लिमिटेड, बेडसा	गैर-कार्यात्मक / सुषुप्त
122	जोगीवारा दुग्ध उत्पादक सहकारी समिति लिमिटेड, जोगीवारा	गैर-कार्यात्मक / सुषुप्त
123	मोवै दुग्ध उत्पादक सहकारी समिति लिमिटेड, मोवै	गैर-कार्यात्मक / सुषुप्त
124	बोकड़ सेल दुग्ध उत्पादक सहकारी समिति लिमिटेड, बोकड़ सेल	गैर-कार्यात्मक / सुषुप्त
125	गाडा भाभा दुग्ध उत्पादक सहकारी समिति लिमिटेड, गाडा भाभा	कार्यात्मक
126	इंदौरा दुग्ध उत्पादक सहकारी समिति लिमिटेड, इंदौरा	कार्यात्मक
127	माडा दुग्ध उत्पादक सहकारी समिति लिमिटेड, माडा	गैर-कार्यात्मक / सुषुप्त
128	गोवारी दुग्ध उत्पादक सहकारी समिति लिमिटेड, गोवारी	गैर-कार्यात्मक / सुषुप्त
129	नोगामा दुग्ध उत्पादक सहकारी समिति लिमिटेड, नोगामा	गैर-कार्यात्मक / सुषुप्त
130	रानोली दुग्ध उत्पादक सहकारी समिति लिमिटेड, रानोली	गैर-कार्यात्मक / सुषुप्त
131	डेचा दुग्ध उत्पादक सहकारी समिति लिमिटेड, डेचा	गैर-कार्यात्मक / सुषुप्त
132	सेमलिया पंड्या दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
133	लिमडी महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, लिमडी	कार्यात्मक
134	पादरा दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
135	कोकपुर दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
136	पारदा सरोदा दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
137	सामलिया दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
138	प्रस्तावित गणेशपुरी भीलूड़ा दुग्ध उत्पादक सहकारी समिति लिमिटेड	कार्यात्मक
139	रायना महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, रायना	कार्यात्मक
140	गांधी कॉलोनी वंदारवेद दुग्ध उत्पादक सहकारी समिति लिमिटेड, वंदारवेद	कार्यात्मक
141	वाडा हथाई दुग्ध उत्पादक सहकारी समिति लिमिटेड, वाडा हथाई	कार्यात्मक
142	ओडवाडिया महिला दुग्ध उत्पादक सहकारी समिति लिमिटेड, ओडवाडिया	कार्यात्मक
143	आरा दुग्ध उत्पादक सहकारी समिति लिमिटेड, आरा	कार्यात्मक
144	ओडवाडिया दुग्ध उत्पादक सहकारी समिति लिमिटेड, ओडवाडिया	गैर-कार्यात्मक / सुषुप्त
145	लिम्दा फला दुग्ध उत्पादक सहकारी समिति लिमिटेड, लिम्दा फला	गैर-कार्यात्मक / सुषुप्त
146	घुवेद दुग्ध उत्पादक सहकारी समिति लिमिटेड, घुवेद	गैर-कार्यात्मक / सुषुप्त
147	बांसिया दुग्ध उत्पादक सहकारी समिति लिमिटेड, बांसिया	कार्यात्मक

राजस्थान के बांसवाड़ा जिले में डेयरी समितियों के नामों की सूची

1	मुयावासा दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
2	जलदा दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
3	बोडिगामा दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
4	भीमपुर दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
5	तोरणा दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
6	तेजपुर दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
7	सुवाला महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक

8	हमीरपुरा महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
9	छींच दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
10	सगरोड दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
11	सुरपुर धानी दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
12	सलिया सियापुर दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
13	पाटन दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
14	जूना पड़रिया महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
15	गोपालपुरा महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
16	बागीदौरा दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
17	टांडा मंगला महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
18	पिछौला महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
19	कार्जी महिला दुग्ध उत्पादक सहकारी समिति लि.	कार्यात्मक
20	सुरवानिया दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
21	बंदेलापाड़ा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
22	घनेवा बड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
23	पालोदा महिला दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
24	वखतपुरा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
25	कोटडा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
26	बोरी आज़ाद महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
27	राईका की ढाणी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
28	उनती दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
29	रोहिड़ा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
30	नयातलाब महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
31	सियापुर दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
32	करजी महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
33	सागवाडिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
34	लोकीया दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
35	नागनसेल महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
36	सेमलिया दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
37	रुझिया दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
38	सुजाजी का गाड़ा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
39	खरवेद दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
40	पदादी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
41	बोरी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
42	चोखला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
43	मोटा टांडा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
44	राठड़िया दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
45	कुशलपुरा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त

46	आसौदा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
47	वजवाना दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
48	लम्बा पारदा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
49	ठिकरिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
50	सुवाला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
51	देवलिया दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
52	नहली दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
53	रतनपुरा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
54	ईसरवाला महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
55	बाई का गाड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
56	घलकिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
57	चित्रोदिया दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
58	उदपुरा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
59	मोटा गाँव महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
60	मोटी बस्सी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
61	ढाणी गढ़ी महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
62	इटौवा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
63	गोवर्धन (रायना) महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
64	मखिया दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
65	नवापदर दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
66	पारसोलिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
67	सकरिया दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
68	चोपसाग दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
69	वजाखड़ा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
70	झोलाना दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
71	खेड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
72	भगोरा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
73	भीमसूर महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
74	गोसाईं का पर्दा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
75	नौगामा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
76	बंसला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
77	चंदनपुरा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
78	सेनावासा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
79	मोर दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
80	भचड़िया दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
81	अबलपुरा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
82	उम्बाडा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
83	भानो का परदा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त

84	खटवाड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
85	कोटडा बड़ा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
86	टोडी बड़ी महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
87	सगैता दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
88	झालो का गड़ा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
89	सुरपुर दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
90	भटपुरा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
91	बोडिया दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
92	दादूका दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
93	समागाड़ा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
94	खोदन दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
95	आसान दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
96	ओडा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
97	बड़लिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
98	अखेपनजी का गड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
99	दवेला महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
100	निचली मोरड़ी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
101	सोमनाथ लक्ष्मीपुरा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
102	चिरौला महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
103	खेरन का पारड़ा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
104	समागाड़ा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
105	करणपुर महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
106	गनोड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
107	बागीदौरा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
108	पिछोला दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
109	रैयाना महिला दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
110	नागवाड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
111	झड़ास दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
112	ओड़ा महिला दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
113	झिकाली टांडा (मोर) दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
114	उपाली मोरड़ी दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
115	सरेड़ी छोटी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
116	सागवाड़िया(दैयाणा) महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
117	भोपाजी का टांडा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
118	वाडिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
119	वखतपुरा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
120	अगरपुरा टांडा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
121	नदियाडा बड़ा महिला सहकारी समिति लिमिटेड	कार्यात्मक

122	पालोदा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
123	लम्बी डूंगरी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
124	सलिया दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
125	कटारिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
126	कोटडा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
127	धनपुरा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
128	राखो महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
129	करण दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
130	लोरदा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
131	आसन दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
132	टामटिया दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
133	रोहनिया माफ़ी दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
134	मेटवाला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
135	बिलोदा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
136	बड़ी पडल दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
137	मूंगाणा दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
138	नारायणजी की गामड़ी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
139	काली का परदा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
140	वाका दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
141	लसाड़ा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
142	रेगनिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
143	नवागांव दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
144	हदमतिया महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
145	बदलीपाड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
146	जंतोड़ा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
147	बड़ोदिया महिला दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
148	पिपलोद दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
149	मादल्दा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
150	नवागांव महिला दुग्ध सहकारी समिति	गैर-कार्यात्मक / सुषुप्त
151	दशरा गामड़ी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
152	दादूका महिला दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक
153	पिंडाराम दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
154	लोकिया बी दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
155	कुमजी का परडा महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
156	झाला महिला दुग्ध सहकारी समिति लिमिटेड	गैर-कार्यात्मक / सुषुप्त
157	मलाणा दुग्ध सहकारी समिति लिमिटेड	कार्यात्मक

STEEL PROCESSING INDUSTRIES

1949. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **STEEL** be pleased to state:

(a) the details of investments made in steel processing and ancillary industries in Odisha, particularly in Balangir and Sonepur, during the last five financial years;

(b) whether the Government has any plans to establish steel processing or fabrication units in these districts to create employment opportunities and if so, the details thereof;

(c) the total employment generated through steel-related industries in Odisha during the said period; and

(d) the steps taken to attract private sector investment in downstream steel industries inOdisha?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (d): Steel is a deregulated sector and the Government acts as a facilitator by creating a conducive policy environment for the development of steel sector across all states in the country, including Odisha. Decisions regarding setting up of a steel plant is taken by industry based on techno-commercial consideration including raw material availability, distance from port, logistics etc.Government has taken the

following measures to improve raw material security, enhance R & D activities, reduce import dependence, and cost of production, to increase employment and to attract private sector investment:-

a. Implementation of Domestically Manufactured Iron and Steel Products (DMIandSP) Policy for promoting 'Made in India' steel for Government procurement.

b. Launch of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments.

c. Increasing capex allocation in the Union Budget, with thrust to infrastructure expansion which, in turn, has increased steel consumption.

d. Calibration of Basic Customs Duty on raw materials to reduce cost of production.

e. Notification of Steel Scrap Recycling Policy to enhance the availability of domestically generated ferrous scrap.

JOB CREATION BY STARTUPS

1950. SHRI A. MANI :

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of jobs created by startups under the Startup India Initiative during the last five years, State/UT-wise particularly in Tamil Nadu;

(b) the percentage of startups that have been successful in scaling up and contributing significantly to employment, State-wise;

(c) whether the Government has taken initiatives to encourage startups in rural and semiurban areas for job creation; and

(d) if so, the details of such initiatives and their impact on employment, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The Government with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the Startup ecosystem of the country launched the Startup India initiative on 16th January 2016.

As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognized as 'startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT).As on 31st January 2025, 1,61,150 entities have been recognised as startups by DPIIT across the country, which have reportedly created over 17.69 lakh direct jobs including over 14.11 lakh direct jobs created in the last five years viz. 2020, 2021, 2022, 2023, and 2024.

For the State of Tamil Nadu, 10,814 entities have been recognised as Startups by DPIIT as on 31st January 2025 which have reportedly created

over 1.13 lakh direct jobs including over 94,500 direct jobs created in the last five years viz. 2020, 2021,2022,2023,and2024.

The State/ Union Territory (UT)-wise number of entities recognised as startups by DPIIT as on 31st January 2025 is placed at enclosed **Statement-I.**

Further, the State/UT-wise number of direct jobs (self-reported) created by entities recognised as startups by DPIIT in the last five years viz. 2020, 2021, 2022, 2023, and 2024, including for the State of Tamil Nadu, is placed at enclosed **Statement-II.**

(c) and (d): Under Startup India initiative, the Government constantly undertakes various efforts for the development and growth of Startup ecosystem across the country and for encouraging startups in rural and semi-urban areas for job creation, including for the State of Tamil Nadu.

The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) support Startups at various stages of their business cycle. The Government also implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, and Innovation Week which play an important role in the holistic development of the startup ecosystem. The Government also encourages and supports ecosystem led

initiatives such as Startup Mahakumbh which serve as a vibrant platform for stakeholders to network and collaborate. Initiatives to improve market access and enable public procurement which support startups in growing and scaling up their businesses have also been undertaken. Digital platforms such as the Startup India portal and BHASKAR enable easy access to resources and startup ecosystem collaboration. The Government is also encouraging corporates for supporting startups by way of mentorship, access to infrastructure, sharing resources and knowledge, assistance in market linkages and investor connect. These measures are complemented by regulatory reforms and other ecosystem development events and programs. As a result of the above efforts, entities which have been recognised as startups by DPIIT have reportedly created over 17.69 lakh direct jobs as on 31stJanuary 2025. The State/UT-wise number of direct jobs (self-reported) created by entities which have been recognized as startups by DPIIT as on 31st January 2025 is placed at enclosed **Statement-II.**

STATEMENT-I

State/UT-wise number of entities which have been recognised as startups by DPIIT as on 31stJanuary 2025 are as under:

States/UTs	Total
Andaman and Nicobar Islands	71

States/UTs	Total
Andhra Pradesh	2,639
Arunachal Pradesh	55
Assam	1,514
Bihar	3,286
Chandigarh	539
Chhattisgarh	1,776
Dadra and Nagar Haveli and Daman and Diu	66
Delhi	16,356
Goa	596
Gujarat	13,400
Haryana	8,400
Himachal Pradesh	578
Jammu and Kashmir	1,009
Jharkhand	1,515
Karnataka	16,954
Kerala	6,477
Ladakh	18
Lakshadweep	3

States/UTs	Total
Madhya Pradesh	5,211
Maharashtra	28,511
Manipur	185
Meghalaya	63
Mizoram	44
Nagaland	88
Odisha	2,828
Puducherry	167
Punjab	1,775
Rajasthan	5,688
Sikkim	13
Tamil Nadu	10,814
Telangana	8,437
Tripura	147
Uttar Pradesh	15,360
Uttarakhand	1,300
West Bengal	5,267
Total	**1,61,150**

STATEMENT-II

State/UT-wise number of direct jobs (self-reported) created by entities which have been recognised as startups by DPIIT during the last five years viz. 2020, 2021, 2022, 2023 and 2024, along with total number of direct jobs created as on 31st January 2025, including for the State of Tamil Nadu, are as under:

State/UTs	2020	2021	2022	2023	2024	Total direct jobs (self-reported) created as on 31st January 2025
Andaman and Nicobar Islands	32	72	71	85	137	485
Andhra Pradesh	3,059	2,419	3,062	5,750	5,259	24,490
Arunachal Pradesh	0	31	55	185	252	657
Assam	935	1,447	2,623	3,350	3,418	14,435
Bihar	2,369	3,230	4,692	9,061	7,378	30,610
Chandigarh	426	1,050	898	1,324	875	5,557
Chhattisgarh	1,169	1,943	2,214	3,239	4,774	16,749
Dadra and Nagar Haveli and Daman and Diu	31	136	147	138	144	745
Delhi	20,442	24,298	31,880	38,483	29,948	196,751
Goa	384	523	887	824	879	4,476
Gujarat	9,625	18,074	23,944	48,214	35,834	158,336
Haryana	13,237	10,836	13,849	26,115	23,232	111,716

Himachal Pradesh	283	346	1,029	1,089	969	4,453
Jammu and Kashmir	489	816	1,306	2,437	2,164	8,284
Jharkhand	1,458	1,479	1,924	3,525	3,125	13,237
Karnataka	29,640	21,788	24,898	35,273	28,795	195,147
Kerala	5,832	7,761	10,345	11,788	10,267	57,326
Ladakh	3	3	52	44	31	139
Lakshadweep	7	0	0	31	0	38
Madhya Pradesh	3,713	6,757	11,748	12,238	10,353	53,343
Maharashtra	35,751	41,754	52,143	65,199	57,505	317,801
Manipur	133	409	309	195	385	1,606
Meghalaya	0	120	61	157	106	489
Mizoram	2	15	106	79	86	368
Nagaland	32	86	71	239	3,697	4,180
Odisha	2,463	4,136	4,632	6,532	10,797	34,219
Puducherry	73	205	237	568	213	1,713
Punjab	1,792	4,418	2,319	4,983	3,527	20,309
Rajasthan	5,546	5,864	11,639	13,748	11,372	57,986
Sikkim	2	39	22	8	0	88
Tamil Nadu	9,234	10,370	18,147	30,620	26,223	113,485
Telangana	10,532	10,859	15,081	18,509	16,615	93,864
Tripura	765	103	202	193	313	1,932
Uttar Pradesh	17,640	20,831	23,181	33,992	34,807	155,499
Uttarakhand	762	1,754	1,684	2,401	7,331	16,051
West Bengal	3,741	7,344	9,462	11,565	11,110	53,041
Total	**181,602**	**211,316**	**274,920**	**392,181**	**351,921**	**17,69,605**

भिखारियों के लिए आश्रय

1951.श्री अरविंद गणपत सावंतः

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) सामाजिक न्याय के मुद्दों के बारे में जागरूकता बढ़ाने और समाज में समावेशन तथा विविधता के प्रति सम्मान की संस्कृति को बढ़ावा देने के लिए क्या कदम उठाए गए हैं;

(ख) मादक दवाओं की मांग को कम करने के लिए राष्ट्रीय कार्ययोजना को लागू करने में क्या प्रगति हुई है;

(ग) सरकार द्वारा देश में मादक पदार्थों की तस्करी को रोकने और अवैध दवाओं की आपूर्ति को नियंत्रित करने के लिए क्या कदम उठाए गए हैं;

(घ) सरकार द्वारा देश में ट्रांसजेंडर व्यक्तियों की शिक्षा, रोजगार, स्वास्थ्य सेवा और कानूनी मान्यता तथा कल्याण और पुनर्वास तक पहुंच को बढ़ावा देने के लिए क्या पहल की गई है;और

(ङ) भिक्षावृत्ति की समस्या के समाधान तथा भिखारियों को आश्रय, पुनर्वास और आजीविका के अवसर प्रदान करने के लिए क्या कदम उठाए गए हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क): सामाजिक न्याय और अधिकारिता विभाग अनुसूचित जातियों, सामाजिक एवं शैक्षणिक रूप से पिछड़े वर्गों, विमुक्त जनजातियों, आर्थिक रूप से पिछड़े वर्गों, सफाई कर्मचारियों, नशीली दवाओं का सेवन करने वालों, मैनुअल स्कैवेंजरों और वरिष्ठ नागरिकों के विकास संबंधीकार्यक्रमों की समग्र नीति, योजना और समन्वय के लिए नोडल विभाग है।

सामाजिक न्याय के मुद्दों के बारे में जागरूकता बढ़ाने और समावेशिता को बढ़ावा देने के लिए, सामाजिक न्याय और अधिकारिता विभाग सार्वजनिक जागरूकता अभियान, शैक्षिक पहल, सोशल मीडिया

प्लेटफार्मों का उपयोग, गैर सरकारी संगठनों के साथ सहयोग, लाभवंचित समुदायों के लिए लक्षित योजनाओं को लागू करने और समाज के भीतर विविध समूहों के अधिकारों की रक्षा करने वाले कानून जैसे तरीके अपनाता है।

(ख): नशीली दवाओं की मांग को कम करने के लिए राष्ट्रीय कार्य योजना को लागू करने में हुई प्रगति का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग): गृह मंत्रालय ने सूचित किया है कि देश में नशीली दवाओं की तस्करी को रोकने और अवैध दवाओं की आपूर्ति को नियंत्रित करने के लिए महत्वपूर्ण कदम उठाए गए हैं। इसका ब्यौरा संलग्न **विवरण-II** में सूचीबद्ध है। पिछले पांच वर्षों के दौरान स्वापक औषधि और मन:प्रभावी पदार्थ (एनडीपीएस) अधिनियम के तहत दर्ज आपराधिक मामले तथा जब्त की गई नशीली दवाओं और मन:प्रभावी पदार्थों की मात्रा निम्नानुसार है:-

सभी ड्रग कानून प्रवर्तन एजेंसियों (डीएलईए) द्वारा जब्त की गयी नशीली दवाओं की मात्रा और दर्ज मामलों का विवरण

क्र.सं.	वर्ष	जब्त कुल मात्रा (किलो में)	कुल मामले
1	2020	10,82,511	55,622
2	2021	16,09,612	68,144
3	2022	12,53,662	1,02,769
4	2023	13,89,725	1,09,546
5	2024	13,30,600	89,913

(घ): देश में ट्रांसजेंडर व्यक्तियों की शिक्षा, रोजगार, स्वास्थ्य देखभाल और कानूनी मान्यता तथा कल्याण एवं पुनर्वास तक पहुंच को बढ़ावा देने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

(ङ): मंत्रालय ने एक केंद्रीय क्षेत्र योजना, "स्माइल - आजीविका और उद्यम हेतु लाभवंचित लोगों के लिए सहायता" तैयार की है, जिसमें उप-योजना "भिक्षावृत्ति के कार्य में लिप्त व्यक्तियों का व्यापक पुनर्वास" शामिल है। यह योजना वर्तमान में ऐतिहासिक, धार्मिक अथवा पर्यटन महत्व वाले शहरों में कार्यान्वित की जा रही है। इसके प्रमुख घटकों में भिक्षावृत्ति में लिप्त व्यक्तियों का सर्वेक्षण और पहचान, उनका बचाव और आश्रय गृहों में पुनर्वासतथा मौजूदा केन्द्रीय और राज्य सरकार की योजनाओं के साथ समन्वय करते हुए कौशल विकास और व्यावसायिक प्रशिक्षण के माध्यम से व्यापक पुनर्वास शामिल है।

विवरण-I

नशीली दवाओं की मांग को कम करने के लिए राष्ट्रीय कार्य योजना को लागू करने में हुई प्रगति का ब्यौरा

सामाजिक न्याय और अधिकारिता विभाग देश में नशीली दवाओं की मांग में कमी लाने के लिए नोडल विभाग है। नशीली दवाओं के सेवन की समस्या से निपटने के लिए, यह विभाग नशीली दवाओं की मांग में कमी लाने के लिए राष्ट्रीय कार्य योजना (एनएपीडीडीआर) को लागू कर रहा है, जो एक केंद्र प्रायोजित योजना है जिसके तहत निम्नलिखित को वित्तीय सहायता प्रदान की जाती है:

i. निवारक शिक्षा और जागरूकता सृजन, क्षमता निर्माण, राज्यों/संघ राज्य क्षेत्रों द्वारा नशीली दवाओं की मांग में कमी लाने के लिए कार्यक्रम आदि के लिए राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन।

ii. 'नशे की लत से ग्रस्त लोगों के लिए एकीकृत पुनर्वास केंद्रों (आईआरसीए) के संचालन और रखरखाव के लिए एनजीओ/वीओ, किशोरों में नशीली दवाओं के उपयोग के शीघ्र निवारण के लिए समुदाय आधारित सहकर्मी नेतृत्व हस्तक्षेप (सीपीएलआई), आउटरीच और ड्रॉप इन सेंटर (ओडीआईसी) और जिला नशा मुक्ति केंद्र (डीडीएसी)'; और

iii. व्यसन उपचार सुविधाओं (एटीएफ) के लिए सरकारी अस्पताल।

2. एनएपीडीडीआर योजना के अंतर्गत निम्नलिखित गतिविधियां शुरू की गई हैं:

i. वर्तमान में सामाजिक न्याय और अधिकारिता विभाग 350आईआरसीए, 46 सीपीएलआई, 74 ओडीआईसी, 124 डीडीएसी, 142एटीएफ को वित्तीय सहायता प्रदान कर रहा है।इन सभी सुविधाओं को जरूरतमंद लोगों की आसान पहुंच के लिए जियो-टैग किया गया है।

ii. सामाजिक न्याय और अधिकारिता विभाग द्वारा नशा मुक्ति के लिए एक टोल-फ्री हेल्पलाइन, '14446' का संचालन किया जा रहा है, ताकि हेल्पलाइन के माध्यम से मदद मांगने वाले व्यक्तियों को प्राथमिक परामर्श और तत्काल रेफरल सेवाएं प्रदान की जा सके। हेल्पलाइन नंबर पर अब तक 4 लाख से अधिक कॉल प्राप्त हुई हैं।

iii. सामाजिक न्याय और अधिकारिता विभाग द्वारा 15 अगस्त, 2020 को सबसे अधिक संवेदनशील 272 अभिज्ञात जिलों में नशा मुक्त भारत अभियान (एनएमबीए) की शुरुआत की गई थी और अब इसे देश के सभी जिलों में लागू किया जा रहा है। नशा मुक्त भारत अभियान का उद्देश्य आम जनता तक पहुंचना और उच्च शिक्षण संस्थानों, विश्वविद्यालय परिसरों और स्कूलों पर ध्यान केंद्रित करते हुए नशीली दवाओं के सेवन के बारे में जागरूकता फैलाना है।

iv. अब तक जमीनी स्तर पर की गई विभिन्न गतिविधियों के माध्यम से 14.79 करोड़ से अधिक लोगों को नशीली दवाओं के सेवन के बारे में जागरूक किया गया है, जिसमें 4.96 करोड़ से अधिक युवा और 2.97करोड़ से अधिक महिलाएं शामिल हैं।4.16 लाख से अधिक शैक्षणिक संस्थानों की भागीदारी ने यह सुनिश्चित किया है कि अभियान का संदेश देश के बच्चों और युवाओं तक पहुंचे।

v. एनएमबीए का समर्थन करने और जन जागरूकता गतिविधियों का संचालन करने के लिए आर्ट ऑफ लिविंग, ब्रह्माकुमारी, संत निरंकारी मिशन, इस्कॉन, श्री राम चंद्र मिशन और अखिल विश्व गायत्री परिवार जैसे आध्यात्मिक संगठनों के साथ समझौता ज्ञापन पर हस्ताक्षर किए गए हैं।

vi. ट्विटर, फेसबुक और इंस्टाग्राम पर अभियान के आधिकारिक सोशल मीडिया अकाउंट के माध्यम से जागरूकतालाई जा रही है।

vii. एनएमबीए वेबसाइट (http://nmba.dosje.gov.in) अभियान के बारे में उपयोगकर्ता/अवलोकनकर्ता को एक ऑनलाइन चर्चा मंच, एनएमबीए डैशबोर्ड, ई-प्रतिज्ञा के बारे में विस्तृत जानकारी और अंतर्दृष्टि प्रदान करती है।

viii. 12 अगस्त, 2024 को एनएमबीए पर एक सामूहिक प्रतिज्ञा/शपथ आयोजित की गई थी और 2 लाख से अधिक संस्थानों के लगभग 3 करोड़ से अधिक लोगों ने राष्ट्रव्यापी शपथ में भाग लिया था।

विवरण-II

देश में नशीली दवाओं की तस्करी को रोकने और अवैध दवाओं की आपूर्ति को नियंत्रित करने के लिए उठाए गए महत्वपूर्ण कदम का ब्यौरा

i.देश के सभी राज्यों/संघ राज्य-क्षेत्रों में एडीजी/आईजी स्तर के पुलिस अधिकारी की अध्यक्षता में एक समर्पित एंटी नारकोटिक्स टास्क फोर्स (एएनटीएफ) का गठन किया गया है, जहां विशेष डीजीपी राज्य में एएनटीएफ प्रमुख के रूप में कार्य कर रहे हैं।

ii.केंद्र की विभिन्न ड्रग कानून प्रवर्तन एजेंसियों जैसे सीमा सुरक्षा बल (बीएसएफ), केंद्रीय रिजर्व पुलिस बल (सीआरपीएफ), राजस्व आसूचना निदेशालय (डीआरआई) आदि के साथ वास्तविक समय में खुफिया जानकारी का समन्वय और साझाकरण बढ़ाया गया है।

iii."राज्यों और संघ राज्य-क्षेत्रों को सहायता" योजना के अंतर्गत पात्र राज्यों को उनकी एंटी नारकोटिक्स इकाइयों को मजबूत करने के लिए वित्तीय सहायता प्रदान की जा रही है।

iv.नशीली दवाओं के प्रति जागरूकता कार्यक्रम के एक भाग के रूप में, शिक्षकों, छात्रों और अभिभावकों के लिए नशीली दवाओं के उपयोग और इससे संबंधित स्वास्थ्य तथा आर्थिक लागतों पर उपयोगी जानकारी संकलित करते हुए पावर प्वाइंट प्रेजेंटेशन को देश के सभी जिला मजिस्ट्रेटों/कलेक्टरों को

भेजा गया है, ताकि वे अपने अधिकार क्षेत्र में आने वाले स्कूलों/कॉलेजों में जागरूकता कार्यक्रम आयोजित कर सकें।

v.भारत के अंदर और विदेशों के साथ खुफिया जानकारी साझा करने और नियंत्रित डिलीवरी (सीडी) ऑपरेशन नियमित रूप से किए जा रहे हैं।

vi.नशीली दवाओं के मार्ग पर निवारक और निषेधात्मक गहन प्रयास किए जाते हैं।

vii.एक राष्ट्रीय नारकोटिक्स हेल्पलाइन *"मादक-पदार्थ निषेध आसूचना केंद्र" (मानस)* को 24x7, टोल-फ्री राष्ट्रीय नारकोटिक्स कॉल सेंटर के रूप में बनाया गया है।तदनुसार, मानस की परिकल्पना एक एकीकृत प्रणाली के रूप में की गई है, जो नागरिकों को कॉल, एसएमएस, चैट-बॉट, ई-मेल और वेब-लिंक जैसे विभिन्न संचार माध्यमों के माध्यम से नशीली दवाओं से संबंधित मुद्दों/समस्याओं को दर्ज करने, उनका पंजीकरण करने, उन्हें ट्रैक करने और उनके समाधान के लिए एकल मंच प्रदान करता है।

विवरण-III

देश में ट्रांसजेंडर व्यक्तियों की शिक्षा, रोजगार, स्वास्थ्य देखभाल और कानूनी मान्यता तथा कल्याण एवं पुनर्वास तक पहुंच को बढ़ावा देने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा

i."उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) अधिनियम, 2019" अधिनियमित किया गया है। यह अधिनियम ट्रांसजेंडर व्यक्तियों की स्पष्ट परिभाषा प्रदान करता है और किसी व्यक्ति के स्वयं-अनुभूत लिंग पहचान के अधिकार को मान्यता देता है। इसमें ट्रांसजेंडरों के प्रति संवेदनशील और गैर-कलंककारी कल्याणकारी योजनाओं और कार्यक्रमों के निर्माण को अनिवार्य बनाया गया है, ताकि समाज में उनके लिए गरिमामय और सम्मानजनक स्थान सुनिश्चित किया जा सके, साथ ही शैक्षणिक संस्थानों और रोजगार में उनके साथ भेदभाव न करने, स्वास्थ्य सेवाएं प्रदान करने और कई कल्याणकारी उपायों का

प्रावधान किया जा सके।विभाग ने अधिनियम के प्रावधानों के कार्यान्वयन के लिए “उभयलिंगी व्यक्ति (अधिकारों का संरक्षण), नियम, 2020”लागू किया है।

ii.ट्रांसजेंडर व्यक्तियों के संबंध में नीतियों और विधानों के निर्माण पर केंद्र सरकार को सलाह देने, समानता और पूर्ण भागीदारी प्राप्त करने के लिए डिज़ाइन की गई नीतियों के प्रभाव की निगरानी और मूल्यांकन करने, सरकार के सभी विभागों और गैर-सरकारी संगठनों के कार्यकलापों की समीक्षा और समन्वय करने के लिए राष्ट्रीय ट्रांसजेंडर परिषद की स्थापना की गई थी।

iii.उप-घटक "ट्रांसजेंडर व्यक्तियों के कल्याण के लिए व्यापक पुनर्वास हेतु केंद्रीय क्षेत्र की स्कीम" के साथ आजीविका और उद्यम हेतु लाभवंचित व्यक्तियों को सहायता (स्माइल) की एक स्कीम कार्यान्वित की जा रही है। इस स्कीम में ट्रांसजेंडर व्यक्तियों के कल्याण के लिए कौशल विकास, समग्र चिकित्सा स्वास्थ्य, गरिमा गृह के रूप में सुरक्षित आश्रय, राष्ट्रीय ट्रांसजेंडर पोर्टल जिसके माध्यम से ट्रांसजेंडर प्रमाण पत्र जारी किए जाते हैं, ट्रांसजेंडर संरक्षण प्रकोष्ठों की स्थापना और अन्य कल्याणकारी उपायजैसेकई घटक शामिल हैं।

iv.ट्रांसजेंडर व्यक्तियों को पीएमजेएवाई स्कीम के अंतर्गत स्वास्थ्य सुविधाएं प्रदान करने के लिए राष्ट्रीय स्वास्थ्य प्राधिकरणकी आयुष्मान भारत स्कीम के साथ अभिसरण के लिए राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) के साथ समझौता ज्ञापन किया गया है।

v.इस विभाग ने 15 राज्यों अर्थात् आंध्र प्रदेश, असम, बिहार, छत्तीसगढ़, दिल्ली, गुजरात, कर्नाटक, मध्य प्रदेश, ओडिशा, पंजाब, राजस्थान, तमिलनाडु, उत्तर प्रदेश, पश्चिम बंगाल (2) और महाराष्ट्र (3) में निराश्रित ट्रांसजेंडर व्यक्तियों के लिए 18 गरिमा गृह, आश्रय गृह स्थापित किए हैं।

vi.पात्र ट्रांसजेंडर व्यक्तियों को ट्रांसजेंडर प्रमाण पत्र और आईडी कार्ड जारी करने के लिए राष्ट्रीय ट्रांसजेंडर पोर्टल शुरू किया गया है। यह आरंभ से अंत तक एक ऑनलाइन प्रक्रिया है जहां आवेदक

टीजी प्रमाण पत्र के लिए आवेदन कर सकता है और किसी भी कार्यालय में गए बिना जारी होने के बाद प्रमाण पत्र डाउनलोड कर सकता है। इस पोर्टल पर 71 लाख से अधिक विजिटर आ चुके हैं और अब तक 25,809 प्रमाण-पत्र जारी किए जा चुके हैं।

vii.अब तक, छत्तीसगढ़, पश्चिम बंगाल, राजस्थान, अरुणाचल प्रदेश, आंध्र प्रदेश, चंडीगढ़, अंडमान और निकोबार, सिक्किम, पंजाब, मिजोरम, जम्मू आर कश्मीर, उत्तराखंड तथा उत्तर प्रदेश राज्यों/संघ राज्य-क्षेत्रों द्वारा 13 ट्रांसजेंडर संरक्षण प्रकोष्ठ स्थापित किए गए हैं।

viii.अब तक राजस्थान, मिजोरम, चंडीगढ़, आंध्र प्रदेश, पांडिचेरी, महाराष्ट्र, केरल, मेघालय, मणिपुर, त्रिपुरा, पश्चिम बंगाल, छत्तीसगढ़, बिहार, गुजरात, उत्तर प्रदेश, असम, तमिलनाडु, जम्मू और कश्मीर, उत्तराखण्ड तथा अंडमान और निकोबार राज्यों/संघ राज्य क्षेत्रों द्वारा 20 ट्रांसजेंडर कल्याण बोर्ड (टीडब्ल्यूबी) स्थापित किए जा चुके हैं।

ix.इस विभाग ने ट्रांसजेंडर समुदाय को रोजगार के समान अवसर सुनिश्चित करने के लिए “ट्रांसजेंडर व्यक्तियों के लिए समान अवसर नीति” जारी की है।

x.विभिन्न क्षेत्रीय कौशल परिषदों आदि के माध्यम से ट्रांसजेंडर व्यक्तियों को कौशल विकास प्रशिक्षण प्रदान किया जा रहा है और वर्ष 2024-25 के दौरान अब तक 725 सदस्यों को प्रशिक्षण प्रदान किया गया है।

xi.यह विभाग अपने स्वायत्त निकाय, राष्ट्रीय समाज रक्षा संस्थान (एनआईएसडी) के माध्यम से ट्रांसजेंडर व्यक्तियों और अन्य हितधारकों के लिए नियमित जागरूकता सृजन और संवेदीकरण सत्र आयोजित करता है।

एफडीआई का आगम

1952. श्रीमती मंजू शर्माः

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा निवेश बढ़ाने तथा और अधिक औद्योगिक गतिविधियों को आकर्षित करने के लिए उठाए गए कदमों का ब्यौरा क्या है;

(ख) सरकार द्वारा प्रत्यक्ष विदेशी निवेश (एफडीआई) के आगम को प्रोत्साहित करने के लिए क्या कदम उठाए गए हैं;

(ग) राज्यों में वाणिज्यिक गतिविधियों की धीमी गति को बढ़ाने तथा उन्हें बढ़ावा देने के लिए किए गए सुरक्षा उपायों का राज्य-वार ब्यौरा क्या है; और

(घ) सरकार द्वारा निर्यात को बढ़ावा देने के लिए की गई निर्यात संवर्धन पहलों का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग): सरकार ने निवेश को बढ़ावा देने तथा देश में अधिक औद्योगिक कार्यकलाप आकर्षित करने के लिए अनेक कदम उठाए हैं। भारत सरकार, उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) तथा अन्य केन्द्रीय मंत्रालयों/विभागों के जरिए, उचित नीतिगत कार्यक्रमों के माध्यम से देश के समग्र औद्योगिक विकास के लिए एक सक्षम ईकोसिस्टम उपलब्ध कराती है। अन्य मंत्रालयों/विभागों की जारी स्कीमों के अलावा, इस विभाग ने विभिन्न राज्यों/संघ राज्य क्षेत्रों में उद्योगों को बढ़ावा देने तथा सहायता प्रदान करने के लिए अनेक कदम उठाए हैं, जैसे मेक इन इंडिया, स्टार्टअप इंडिया, पीएम गतिशक्ति, राष्ट्रीय औद्योगिक कॉरिडोर कार्यक्रम, उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीम,

ईज़ ऑफ डूइंग बिजनेस (ईओडीबी) को बढ़ावा देना तथा अनुपालन बोझ को कम करना, नेशनल सिंगल विंडो सिस्टम (एनएसडब्ल्यूएस), भारतीय औद्योगिक भूमि बैंक, परियोजना मॉनीटरिंग समूह (पीएमजी), एफडीआई नीति का उदारीकरण, उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीमें, भारतीय फुटवियर और चमड़ा विकास कार्यक्रम (आईएफएलडीपी) स्कीम आदि। निवेश में तेजी लाने के लिए भारत सरकार के सभी संबंधित मंत्रालयों/विभागों में परियोजना विकास प्रकोष्ठ (पीडीसी) के रूप में एक व्यवस्थागत तंत्र स्थापित किया गया है। तत्पश्चात, आर्थिक मामलों संबंधी मंत्रिमंडल समिति ने हाल ही में राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के तहत 12 नए परियोजनाओं प्रस्तावों को अनुमोदित किया है, जिसका अनुमानित निवेश 28,602 करोड़ रुपए है। 10 राज्यों में फैली हुई तथा 6 प्रमुख कॉरिडोरों के साथ रणनीतिक रूप से प्लान की गई ये परियोजनाएं भारत की विनिर्माण क्षमताओं और आर्थिक वृद्धि को बढ़ाने के लिए किए गए प्रयासों की दिशा में उठाया गया महत्वपूर्ण कदम है।

इसके अलावा, सरकार ने प्रत्यक्ष विदेशी निवेश (एफडीआई) अंतर्वाह में तेजी लाने के लिए विभिन्न उपाय कार्यान्वित किए हैं। सरकार ने निवेशक अनुकूल नीति बनाई है, जिसमें रणनीतिक रूप में महत्वपूर्ण कुछ क्षेत्रों को छोड़कर अधिकांश क्षेत्र स्वत: अनुमोदन मार्ग के तहत 100 प्रतिशत एफडीआई के लिए खुले हैं। 90 प्रतिशत से अधिक एफडीआई अंतर्वाह स्वत: अनुमोदन मार्ग के तहत प्राप्त होता है। भारत एफडीआई की सीमा को बढ़ाकर, विनियामक बाधाओं को दूर करके, अवसंरचना का विकास करके तथा व्यावसायिक वातावरण में सुधार करके अपनी अर्थव्यवस्था को वैश्विक निवेशकों के लिए निरंतर खोल रहा है। उदाहरण के लिए, केंद्रीय बजट 2025 में बीमा क्षेत्र के लिए

एफडीआई की क्षेत्रगत सीमा को 74 प्रतिशत से बढ़ाकर 100 प्रतिशत करने की घोषणा की गई थी। ये बढ़ी हुई सीमा उन कंपनियों के लिए उपलब्ध होगी जो अपना समस्त प्रीमियम भारत में निवेश करेंगी। सरकार नियामक बाधाओं को दूर करके, प्रक्रियाओं को सुव्यवस्थित करके, अवसंरचना का विकास करके, लॉजिस्टिक्स को बेहतर बनाकर तथा ईज़ ऑफ डूइंग बिजनेस (ईओडीबी) को बढ़ाकर व्यावसायिक वातावरण में सुधार करके अधिक एफडीआई आकर्षित करने का निरंतर प्रयास करती है।

(घ): भारत का निर्यात ईकोसिस्टम मजबूत बन गया है और वैश्विक अर्थव्यवस्था के साथ एकीकृत हो गया है, जिसे कार्यनीतिक उपायों, बढ़ी हुई प्रतिस्पर्धात्मकता और व्यापक बाजार पहुंच से मजबूती मिली है। निर्यात को बढ़ावा देने के लिए, भारत सरकार ने अनेक पहलें की हैं, जिनमें निर्यात को बढ़ाने के लिए स्कीमों के माध्यम से प्रदान की गई सहायता शामिल है, जैसे निर्यात के लिए व्यापार अवसंरचना स्कीम (टीआईईएस) और बाजार पहुंच पहल (एमएआई) स्कीम। इसके अलावा, सरकार ने निर्यात उत्पादों पर शुल्क और करों में छूट (आरओडीटीईपी) स्कीम शुरू की है, जिसका उद्देश्य निर्यात किए गए उत्पादों पर विभिन्न अंतर्निहित करों और शुल्कों का रिफंड करना है। आरओडीटीईपी स्कीम के तहत 432 टैरिफ लाइनों की विसंगतियों को दूर किया गया है और दिनांक 16.01.2023 से सही दरों को लागू किया गया है। इसके अतिरिक्त, सरकार द्वारा शुरू की गई 'निर्यात हब के रूप में जिला' पहल ने प्रत्येक जिले में निर्यात क्षमता वाले उत्पादों की पहचान करने, इन उत्पादों के निर्यात में आने वाली बाधाओं को दूर करने और जिलों में रोजगार सृजन के लिए स्थानीय निर्यातकों/विनिर्माताओं की सहायता की है। हाल ही में सरकार ने 11 सितंबर 2024 को ट्रेड कनेक्ट ई-प्लेटफॉर्म की शुरुआत की है। यह अंतरराष्ट्रीय व्यापार संबंधी सूचना और मध्यस्थता प्लेटफॉर्म के रूप में कार्य करता है, जो नए और

मौजूदा, दोनों प्रकार के निर्यातकों के लिए व्यापक सेवाएं प्रदान करने हेतु विदेश में भारतीय मिशनों और वाणिज्य विभाग तथा अन्य संगठनों के अधिकारियों को एक साथ लाता है। अन्य क्षेत्र-विशिष्ट पहलों का ब्यौरा संलग्न **विवरण** में दिया गया है। महत्वपूर्ण निर्यात क्षेत्रों को सहायता प्रदान करके, सरकार का लक्ष्य न केवल उनकी प्रतिस्पर्धात्मकता को बढ़ाना है, बल्कि रोजगार के अवसर सृजित करना और समग्र आर्थिक विकास में योगदान देना है, जो आत्मनिर्भर भारत बनाने के विजन के अनुरूप है।

विवरण

निर्यात को बढ़ावा देने के लिए कुछ क्षेत्र-विशिष्ट पहलों में निम्नलिखित शामिल हैं:

1. भारत सरकार द्वारा 21 जनवरी 2025 को डायमंड इम्प्रेस्ट ऑथराइजेशन (डीआईए) स्कीम शुरू की गई थी, जिसका उद्देश्य भारत के हीरा क्षेत्र की वैश्विक प्रतिस्पर्धात्मकता को बढ़ाना है। यह स्कीम 25 सेंट (1/4 कैरेट) तक के नेचुरल कट और पॉलिश्ड हीरों के शुल्क-मुक्त आयात के लिए एक सुव्यवस्थित तंत्र प्रदान करती है, जिससे मूल्य संवर्धन और निर्यात को बढ़ावा मिलता है। यह स्कीम दिनांक 01.04.2025 से लागू होगी।
2. राज्य और केंद्रीय शुल्कों और करों में छूट (आरओएससीटीएल) स्कीम का उद्देश्य वस्त्र क्षेत्र के निर्यात की कुछ श्रम-प्रधान वस्तुओं को बढ़ावा देना है और इसे दिनांक 07.03.2019 से लागू किया गया है।
3. मूल्य संवर्धित उत्पादों के निर्यात को बढ़ावा देने के लिए, सरकार ने केंद्रीय बजट 2022-23 में रियायती शुल्क दरों के तहत माल के आयात (आईजीसीआर) स्कीम के तहत चमड़े के परिधानों, चमड़ा उत्पादों और फुटवियर निर्यातकों के लिए वेट ब्लू क्रोम टैन्ड चमड़े और अधिसूचित इनपुट के आयात के लिए आयात शुल्क छूट को अधिसूचित किया। केंद्रीय बजट 2024-25 में

उक्त आईजीसीआर स्कीम के तहत अन्य प्रकार के चमड़े जैसे कि वेट व्हाइट लेदर, क्रस्ट लेदर और फिनिश्ड लेदर तथा अन्य इनपुट को अधिसूचित किया गया है।

4. केंद्रीय बजट घोषणा 2025-26 में, छोटे टैनर्स द्वारा किए जाने वाले निर्यात को सुविधाजनक बनाने के लिए क्रस्ट लेदर (खाल और चमड़े) पर निर्यात शुल्क में पूरी छूट (20% से 0%) दी गई है। घरेलू मूल्य संवर्धन और रोजगार के लिए आयात को सुविधाजनक बनाने के लिए वेट ब्लू लेदर पर मूल सीमा शुल्क (बीसीडी) में भी पूरी छूट (10% से 0%) दी गई है। सस्ते आयात से भारतीय कंपनियों को लागत-प्रतिस्पर्धी बनने और परिकल्पित निर्यात लक्ष्यों को प्राप्त करने के लिए उद्योग को तैयार करने में मदद मिलेगी।
5. विदेश व्यापार नीति की निर्यात संवर्धन पूंजीगत वस्तु स्कीम (ईपीसीजी) के तहत, उत्पादन-पूर्व, उत्पादन के दौरान और उत्पादनोत्तर प्रयोजन से पूंजीगत वस्तुओं के आयात पर सीमा शुल्क में छूट प्रदान की जाती है, जो निर्यात दायित्व को पूरा किए जाने के अध्यधीन है। वास्तविक निर्यात के लिए ईपीसीजी प्राधिकार के तहत आयातित पूंजीगत वस्तुओं को आईजीएसटी और क्षतिपूर्ति उपकर से भी छूट प्रदान की जाती है।

राजस्थान में प्रधानमंत्री आवास योजना-ग्रामीण

1953. श्री मुरारी लाल मीना:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत स्वीकृत कुल आवासों की संख्या कितनी है तथा उनमें से अब तक कितने आवास पूर्ण हो चुके हैं;

(ख) वर्ष 2020-21 से 2023-24 के बीच दौसा जिले में (पीएमएवाई-जी) के अंतर्गत कितने लाभार्थियों को आवास प्रदान किए गए तथा कितने लाभार्थी अभी भी प्रतीक्षा सूची में हैं;

(ग) क्या सरकार को यह जानकारी है कि दौसा जिले में कई पात्र गरीब परिवारों को उक्त योजना का लाभ नहीं मिल रहा है और यदि हां, तो क्या सरकार का इस योजना को प्रभावी ढंग से क्रियान्वित करने के लिए कोई विशेष अभियान चलाने का विचार है; और

(घ) दौसा जिले में प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग तथा सामान्य वर्ग के कुल कितने लाभार्थी हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) ग्रामीण विकास मंत्रालय 1 अप्रैल, 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) का कार्यान्वयन कर रहा है, जिसका उद्देश्य पात्र ग्रामीण परिवारों को बुनियादी सुविधाओं से युक्त 2.95 करोड़ आवासों के निर्माण के लिए सहायता प्रदान करना है। केंद्रीय मंत्रिमंडल ने वित्त वर्ष 2024-25 से 2028-29 के दौरान अतिरिक्त 2 करोड़ ग्रामीण आवासों के निर्माण के लिए पीएमएवाई-जी को जारी रखने के प्रस्ताव को अनुमोदन दे दिया है। दिनांक 06.03.2025 तक, राजस्थान राज्य को आवंटित 22,23,369 आवासों के कुल लक्ष्य में से 21,97,400 आवासों को स्वीकृति दी गई है और 17,03,447 आवासों का निर्माण पूरा हो चुका है।

(ख) पीएमएवाई-जी के तहत, 2020-21 से 2023-24 की अवधि के दौरान, राज्य द्वारा दौसा जिले में पात्र लाभार्थियों को कुल 1,407 मकान स्वीकृत किए गए हैं। एसईसीसी डेटाबेस के तहत स्थायी प्रतीक्षा सूची, जिले में कुल 10,022 लाभार्थियों के साथ ही संतृप्त हो गई है, जबकि 6 मार्च 2025 की स्थिति के अनुसार अंतिम आवास + 2018 सूची में 111 लाभार्थी (यानी 4400 शेष पात्र में से 4289 आवंटित लक्ष्य घटाकर) उपलब्ध हैं।

(ग) केंद्रीय मंत्रिमंडल ने 2 करोड़ अतिरिक्त ग्रामीण आवासों के निर्माण के लिए सहायता प्रदान करने हेतु वित्त वर्ष 2024-25 से 2028-29 के दौरान 5 और वर्षों के लिए योजना के कार्यान्वयन के प्रस्ताव

को अनुमोदन दिया है। इसके अलावा, केंद्रीय मंत्रिमंडल ने योजना के तहत संशोधित बहिष्करण मानदंडों का उपयोग करके अतिरिक्त पात्र ग्रामीण परिवारों की पहचान के लिए आवास+ 2018 सूची को अद्यतन करने का भी अनुमोदन दिया है। केंद्रीय मंत्रिमंडल के अनुमोदन के अनुरूप, आवास+ 2024 मोबाइल ऐप के माध्यम से योजना के तहत अतिरिक्त पात्र ग्रामीण परिवारों की पहचान के लिए एक सर्वेक्षण किया जा रहा है, जिसकी दिनांक 17.09.2024 को पहले शुरुआत हो चुकी है। समावेशिता सुनिश्चित करने के लिए इस ऐप में पूर्व-पंजीकृत सर्वेक्षणकर्ताओं के माध्यम से स्व-सर्वेक्षण और सहायता प्राप्त सर्वेक्षण दोनों का प्रावधान है।

(घ) इस योजना की शुरुआत यानी वित्तीय वर्ष 2016-17 से दौसा जिले में पीएमएवाई-जी के तहत अनुसूचित जाति, अनुसूचित जनजाति और अन्य के लिए स्वीकृत मकानों की संख्या नीचे दी गई है:

अनुसूचित जाति	अनुसूचित जनजाति	अन्य
4,170	4,518	5,587

MURDER CASES

1954. ADV DEAN KURIAKOSE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the total number of murder cases reported in the country during the last three years, State-wise;

(b) whether the increasing cases of honour killings that have taken place during the said period; and

(c) whether the Government has taken any initiatives for reducing these type of murders during the such period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) and (b): National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its annual publication “Crime in India”. The latest published report pertains to the year 2022. The State/UT-wise details of cases registered under murder during 2020-2022 are enclosed at **Statement-I**. State/UT-wise details of cases reported under motive of murder for honour killings during 2020-2022 are enclosed at **Statement-II**.

(c): ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime, rests with the respective State Governments/UT Administrations. State Governments/UT Administrations are competent to deal with such offences under the extant provisions of laws. However, Government of India has been taking a number of steps to tackle crime against women including crime of honour killings, which are as follows:-

(i)In pursuance of Supreme Court’s judgement dated 27-03-2018 in W.P. (C) No.231 of 2010, Ministry of Home Affairs has issued a comprehensive advisory on 31st May, 2018 to all State Governments and Union Territory (UT) Administrations

to take/ implement preventive, remedial and punitive measures to address the issues relating to 'honourcrimes'. Preventive steps inter-alia include identification of districts, subdistricts and villages having reported instances of honour killing etc. in the last five years, sensitization of police officers to be vigilant in this regard, timely and prior reporting of such gatherings to senior officers etc. Remedial measures inter-alia, include immediate registration of FIRs, effective investigation of the crime and provision of security to the couple/family. Punitive measures inter-alia include initiation of departmental/disciplinary action against erring police officials and trial of the cases before the designated Court/ Fast Track Court earmarked for the purpose. This advisory is available on this Ministry's website www.mha.gov.in.

(ii) Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies with a location-based service/global positioning service for identifying location of distressed caller and facilitating dispatch of field resources to the location of distress.

(iii) MHA has implemented projects for setting up and strengthening of Women Help Desks in Police Stations in order to make police stations more women friendly and to take necessary action for women in distress.

(iv) Ministry of Women and Child Development is implementing One Stop Centre (OSC) Scheme across the country. The objectives of the One Stop Centre Scheme

are to provide integrated support and assistance to women affected by violence, both in private and public spaces under one roof and facilitate immediate, emergency and non-emergency access to a range of services including police, medical, legal aid, temporary shelter, counselling and psychological support to fight against any form of violence against women.

(v) The Universalisation of Women Helpline (WHL) Scheme is being implemented by Ministry of Women and Child Development since 1st April, 2015 with the aim to provide an immediate and 24-hour emergency and non-emergency response to women affected by violence across the country by referral service. Under the Scheme, a toll-free round the clock telecom service through short code 181 is provided to women seeking support and information. Women Helpline has been integrated with the Emergency Response Support System 112 (ERSS-112) in 34 States/UTs and Child Helpline (1098) in 32 States/UTs. Presently, Women Helpline-181 is functional in 35 States/UTs.

STATEMENT-I

State/UT-wise Cases Registered under Murder During 2020-2022

SL	**State/UT**	**2020**	**2021**	**2022**
1	Andhra Pradesh	853	956	925
2	Arunachal Pradesh	45	49	56
3	Assam	1131	1192	1072
4	Bihar	3150	2799	2930
5	Chhattisgarh	972	1007	1013
6	Goa	34	26	44

7	Gujarat	982	1010	959
8	Haryana	1143	1112	1020
9	Himachal Pradesh	91	86	85
10	Jharkhand	1592	1573	1550
11	Karnataka	1331	1357	1404
12	Kerala	306	337	334
13	Madhya Pradesh	2101	2034	1978
14	Maharashtra	2163	2330	2295
15	Manipur	46	46	47
16	Meghalaya	79	80	72
17	Mizoram	28	24	31
18	Nagaland	25	27	21
19	Odisha	1470	1394	1379
20	Punjab	757	723	670
21	Rajasthan	1719	1786	1834
22	Sikkim	11	14	9
23	Tamil Nadu	1661	1686	1690
24	Telangana	802	1026	937
25	Tripura	114	122	109
26	Uttar Pradesh	3779	3717	3491
27	Uttarakhand	160	208	187
28	West Bengal	1948	1884	1696
	TOTAL STATE(S)	**28493**	**28605**	**27838**
29	AandN Islands	5	16	7
30	Chandigarh	22	17	18
31	DandN Haveli and Daman and Diu	13	14	16
32	Delhi	472	459	509
33	Jammu and Kashmir	149	136	99
34	Ladakh	0	5	5
35	Lakshadweep	0	1	0

36	Puducherry	39	19	30
	TOTAL UT(S)	**700**	**667**	**684**
	TOTAL (ALL INDIA)	**29193**	**29272**	**28522**
Source: Crime in India				

STATEMENT-II

State/UT-wise Cases Reported under Motive of Murder for Honour Killings During 2020-2022

Sl. No.	State/UT	2020	2021	2022
1	Andhra Pradesh	2	1	0
2	Arunachal Pradesh	0	0	0
3	Assam	0	0	0
4	Bihar	2	0	1
5	Chhattisgarh	1	0	1
6	Goa	0	1	0
7	Gujarat	0	0	0
8	Haryana	4	4	0
9	Himachal Pradesh	0	0	0
10	Jharkhand	4	8	4
11	Karnataka	0	1	0
12	Kerala	1	0	0
13	Madhya Pradesh	3	6	5
14	Maharashtra	0	0	0
15	Manipur	0	0	0
16	Meghalaya	0	1	0
17	Mizoram	0	0	0
18	Nagaland	0	0	0
19	Odisha	0	0	0
20	Punjab	4	8	4
21	Rajasthan	0	0	0
22	Sikkim	0	0	0

23	Tamil Nadu	0	0	0
24	Telangana	2	0	3
25	Tripura	0	0	0
26	Uttar Pradesh	0	2	0
27	Uttarakhand	0	0	0
28	West Bengal	0	0	0
	TOTAL STATE(S)	**23**	**32**	**18**
29	AandN Islands	0	0	0
30	Chandigarh	0	0	0
31	DandN Haveli and Daman and Diu	1	0	0
32	Delhi	0	0	0
33	Jammu and Kashmir	1	1	0
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	**2**	**1**	**0**
	TOTAL (ALL INDIA)	**25**	**33**	**18**
Source: Crime in India				

BUDGET ALLOCATION FOR RGM

1955. SHRI K. C. VENUGOPAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether there has been any change in the budget allocation for Rashtriya Gokul Mission ; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) No, Sir. There is no change in the budget allocation of Rs 2400 crore made available under the scheme Rashtriya Gokul Mission over duration of 5 years from 2021-22 to 2025-26.

PROJECTS SANCTIONED UNDER BADP

1956. SHRI RAJU BISTA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of projects sanctioned under BADP since 2019 in Darjeeling, Kalimpong and North Dinajpur districts of West Bengal;

(b) the funds allocated to each projects/works undertaken under BADP since 2019 in Darjeeling, Kalimpong and North Dinajpur districts, block-wise; and

(c) the status of the work initiated/under construction/completed under BADP in these districts since 2019?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c): Since 2019-20, 403 works/projects of Rs.78.01 crore have been sanctioned for habitations covered under BADP in Darjeeling, Kalimpong and North

Dinajpur districts. District-wise details of projects sanctioned, dropped due to delay in initiation of projects, completed and ongoing are as follows:

Districts	No. of works sanctioned	No. of words not initiated	No. of works initiated	No. of works completed	No. of ongoing works
Darjeeling	185	27	158	157	01
Kalimpong	47	4	43	43	-
North Dinajpur	171	28	143	141	02

Under BADP, the State Government/ Union Territory Administration being the implementing authority, is primarily responsible for allocation of fund to the respective district administration.

HIGHER CUT-OFF FOR OBC CATEGORY

1957. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of instances where the cut-off marks for candidates from the Other Backward Classes (OBC) category were higher than those for the General category in various government examinations and recruitment during the last five years;

(b) the reasons for such occurrences, including factors related to reservation policies, candidate performance and vacancy distribution;

(c) the measures taken by the Government to address concerns related to fairness in the reservation system while ensuring equitable opportunities for all categories; and

(d) whether any policy review is being considered to prevent such anomalies in the future and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): Recruitment to posts and services under the Central Government is made by various Recruiting Agencies and different Ministries/Departments. The cut-off marks for candidates in various Government examinations and recruitment are decided by the concerned Ministry/Department/Recruiting Agencies of the Government. No centralized data is maintained by the Government in this regard.

(c) and (d):As per information provided by the Department of Personnel and Training (DoPT), they have issued various instructions and reiterated the same from time to time as per which, each Ministry/Department and organizations under it is required to designate an officer, at least of the rank of Deputy Secretary, as a Liaison Officer for OBCs for enforcement of orders of reservation in posts and services of the Central Government. The duties of the Liaison Officer inter-alia

include ensuring due compliance by the subordinate appointing authorities with the orders and instructions pertaining to reservation of vacancies in favour of backward classes. A Special Reservation Cell within the Ministry/Department under the direct control of the Liaison Officer is also required to set up to assist the Liaison Officer in discharging of his duties effectively. In case of any negligence in implementation of the reservation policies by the concerned appointing authority, the Liaison Officer is required to report such negligence directly to the Addl. Secretary/Secretary of the Department concerned, who shall take necessary action to ensure the compliance of the reservation instructions. Thus, the Secretary of each administrative Ministry/Department is required to ensure compliance of the instructions relating to reservation with the assistance of Liaison Officer concerned.

SMILE SCHEME IN ASSAM

1958. SHRI PRADYUT BORDOLOI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details regarding the amount of funds allocated and utilised by Assam under the Support for Marginalised Individuals for Livelihood and Enterprise Scheme and the number of beneficiaries since the inception of scheme;

(b) the number of beneficiaries under the scheme and the actual number of beneficiaries, year-wise;

(c) the transgender population of Assam, the number of Garima Grehs in the state and the number of individuals who have availed their benefits;

(d) the details regarding the criteria employed while choosing cities to cover under the scheme and whether the Government is considering extending it to Nagaon and if not, the reasons therefor; and

(e) whether, at present, the scheme is being implemented in only two states in the North Eastern Region (NER) - Assam and Arunachal Pradesh and if yes, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): Support for Marginalized Individuals for Livelihood and Enterprise (SMILE) scheme comprises two sub-schemes namely ‘Central sector scheme for comprehensive rehabilitation for welfare of transgender persons’ and ‘Comprehensive Rehabilitation of persons engaged in the act of Begging’.

Under the sub-schemes ‘Central sector scheme for comprehensive rehabilitation for welfare of transgender persons’, Rs.5.02 lakhs have been released to Non-Government Organisation in the State of Assam for setting up of Garima Greh in FY 2024-25 and 25 beneficiaries have benefitted through Garima Greh. In addition, following beneficiaries have obtained Transgender (TG) card and certificates through the National Portal for Transgender:

Sl. No.	Year	No. of Beneficiaries
1	2021-22	5
2	2022-23	67
3	2023-24	126
4	2024-25 (As on 07.03.2025)	60

Under SMILE sub-scheme 'Comprehensive Rehabilitation of persons engaged in the act of Begging', Rs. 61.60 lakh has been allocated and utilised to the State of Assam for implementing the sub-scheme in 4 cities (Hojai/Doboka, Golaghat, Guwahati and Tezpur) of Assam. 138 persons have benefitted/rehabilitated since inception of the sub-scheme (i.e. from 23.10.2023) in Assam.

Year wise data of the beneficiaries in this sub-scheme is as under-

Sl. No.	Year	No. of Beneficiaries
1	2023-24	-
2	2024-25 (As on 07.03.2025)	138

(c): As per census 2011, total population of 'others' in the state of Assam is 11,374. One Garima Greh has been setup in Kamrup (M) district of Assam and 25 transgender persons have availed its benefits.

(d): Under SMILE sub-scheme 'Comprehensive Rehabilitation of persons engaged in the act of Begging', currently the cities selected under the Scheme are religious, historical and of tourist importance.

(e): At present, sub-scheme 'Central Sector Scheme for Comprehensive Rehabilitation for Welfare of Transgender Persons' is implemented across the

country including all the North Eastern States and 'Comprehensive Rehabilitation of Persons Engaged in the act of Begging' is implemented in 5 North Eastern states namely Assam, Arunachal Pradesh, Manipur, Mizoram and Nagaland.

बीएचईएल की अप्रयुक्त भूमि का उत्तराखंड सरकार को हस्तांतरण

1959. श्री त्रिवेन्द्र सिंह रावत:

क्या **भारी उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हरिद्वार में भारत हेवी इलेक्ट्रिकल्स लिमिटेड (बीएचईएल) की 492 एकड़ अप्रयुक्त भूमि को उत्तराखंड सरकार को हस्तांतरित करने का प्रस्ताव सरकार के विचाराधीन है और यदि हां, तो इसकी वर्तमान स्थिति क्या है; और

(ख) सरकार का इस भूमि में से 457 एकड़ भूमि का उपयोग औद्योगिक विस्तार के लिए तथा 35 एकड़ भूमि का उपयोग मल्टी मॉडल लॉजिस्टिक्स पार्क (एमएमएलपी) के लिए करने की योजना पर क्या पक्ष है और इसके माध्यम से कितने रोजगार अवसर सृजित होने की संभावना है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख): ऐसा कोई प्रस्ताव भारी उद्योग मंत्रालय के विचाराधीन नहीं है।

FINANCIAL STRAIN FACED BY FARMERS

1960. DR. KALANIDHI VEERASWAMY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the reasons for no change in allocation for the PM-KISAN Scheme from the last financial year, despite the growing financial strain faced by farmers due to rising input costs, climate challenges and economic pressures;

(b) the manner in which the Government plans to ensure that the current allocation will be sufficient to meet the increasing demand for support from farmers under the PM-KISAN Scheme, especially in light of ongoing challenges in the agriculture sector;

(c) the manner in which Government intends to address concerns that the same allocation might not be adequate to cover all eligible farmers, especially as the number of beneficiaries continues to grow; and

(d) the manner in which the Government plan to further strengthen the PM-KISAN Scheme to provide more meaningful assistance to farmers, particularly those in rural and underserved regions given the current economic situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers owning cultivable land-holding. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr. in 19 installments since inception.

The Government of India often undertakes saturation drives in coordination with the State Governments to ensure that no eligible farmers are left out from the Scheme. The major nationwide saturation drive was undertaken from 15th November, 2023, under the Viksit Bharat Sankalp Yatra (VBSY), to saturate the scheme with all eligible farmers. More than 1.0 Cr. farmers were covered during the VBSY campaign across the country. Further, under the new Government's 100 days initiative, around 25 lakh more eligible farmers were added under the PM-KISAN scheme. Additionally, a special drive was conducted from 21st September 2024 to clear the self-registration pending cases. Under the drive since inception, over 30 lakh pending self-registration cases have been approved by the States/UTs so far. With these efforts, the benefits of the 19th Installment was released to more than 9.8 Cr. eligible beneficiaries.

The International Food Policy Research Institute (IFPRI) conducted an independent study in 2019. According to the study, funds disbursed under the PM-KISAN have acted as a catalyst in rural economic growth, aided in alleviating the credit constraints of farmers, and increased investments in agricultural inputs.

Further, the scheme has enhanced farmers' risk-taking capacity, leading them to undertake riskier but comparatively productive investments. The funds received by recipients under PM-KISAN are not only helping them with their agricultural needs, but it is also catering to their other incidental expenses such as education, medical, marriage, etc. These are the indicators of the positive impact of the scheme on the farmers of the country. PM KISAN has truly been a game changer for the farming community of our country.

Presently, there is no proposal to increase benefit amount under PM-KISAN.

उत्तर प्रदेश में प्रधानमंत्री आवास योजना-ग्रामीण

1961. श्री कंवर सिंह तंवर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत दो वर्षों में प्रत्येक वर्ष के दौरान प्रधान मंत्री आवास योजना (पीएमएवाई) के अंतर्गत उत्तर प्रदेश में कितने आवासों का निर्माण किया गया;

(ख) अब तक आवंटित आवासीय इकाइयों का, विशेषकर अमरोहा संसदीय निर्वाचन क्षेत्र सहित जिलावार ब्यौरा क्या है;

(ग) उक्त अवधि के दौरान इसके लिए स्वीकृत, आवंटित और जारी किए गए बजट का ब्यौरा क्या है;

(घ) क्या सरकार द्वारा प्रधानमंत्री आवास योजना के अंतर्गत आवंटित धनराशि का पूर्ण उपयोग किया गया है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं और सरकार द्वारा इस संबंध में क्या सुधारात्मक कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) ग्रामीण क्षेत्रों में "सभी के लिए आवास" के उद्देश्य को प्राप्त करने के लिए, ग्रामीण विकास मंत्रालय 1 अप्रैल 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) को लागू कर रहा है ताकि मार्च 2029 तक 4.95 करोड़ पात्र ग्रामीण परिवारों को बुनियादी सुविधाओं से युक्त आवास उपलब्ध कराकर सहायता प्रदान की जा सकें। 06.03.2025 की स्थिति के अनुसार राज्यों/संघ राज्य क्षेत्रों को 3.79 करोड़ आवास का लक्ष्य आवंटित किया गया है , जिसमें से 3.53 करोड़ आवास स्वीकृत किए जा चुके हैं और 2.71 करोड़ आवास पूरे हो चुके हैं। पिछले दो वर्षों के दौरान पीएमएवाई-जी के अंतर्गत उत्तर प्रदेश में निर्मित आवासों का ब्यौरा निम्नानुसार है:

[इकाई संख्या में]

राज्य का नाम	वर्ष 2022-2023 के दौरान पूरे किए जाने वाले आवास	वर्ष 2023-2024 के दौरान पूरे किए जाने वाले आवास
उत्तर प्रदेश	6,62,222	3,78,425

(ख) मंत्रालय राज्यों को लक्ष्य आवंटित करता है तथा आगे जिलों/ब्लॉकों/ग्राम पंचायतों को लक्ष्य आवंटित करने का कार्य राज्य सरकार द्वारा किया जाता है। उत्तर प्रदेश राज्य द्वारा आवंटित जिला-वार लक्ष्यों का ब्यौरा संलग्न **विवरण** में दिया गया है।

अमरोहा संसदीय निर्वाचन क्षेत्र में उत्तर प्रदेश राज्य द्वारा आवंटित लक्ष्यों का विवरण निम्नानुसार है:-

संसदीय निर्वाचन क्षेत्र	**राज्यों द्वारा निर्धारित लक्ष्य (संख्या में)**
अमरोहा *	3,241

*अमरोहा संसदीय निर्वाचन क्षेत्र में अमरोहा जिला और गढ़ मुक्तेश्वर, हापुड और हापुड जिले के सिम्भावली ब्लॉक शामिल हैं।

(ग) पीएमएवाई-जी के अंतर्गत केंद्रीय सहायता राज्य/संघ राज्य क्षेत्र को एक इकाई मानकर सीधे जारी की जाती है। इसके अलावा विभिन्न जिलों में लाभार्थियों को ये निधियां संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा जारी की जाती है। पिछले दो वर्षों के दौरान उत्तर प्रदेश राज्य को जारी केन्द्रीय अंश का ब्यौरा निम्नानुसार है:-

(रु. करोड़ में)

वर्ष	**मंत्रालय द्वारा जारी केंद्रीय अंश***
2022-23	4,777.03
2023-24	2,620.93

*पीएम-जनमन सहित

(घ) और (ड.) पिछले दो वर्षों के दौरान उत्तर प्रदेश राज्य द्वारा उपयोग की गई निधियों का विवरण निम्नानुसार है:-

(रु. करोड़ में)

वर्ष	राज्य द्वारा उपयोग की गई निधियां*
2022-23	7317.50
2023-24	5014.92

* इसमें राज्य अंश भी शामिल है

मंत्रालय पीएमएवाई-जी के अंतर्गत आवासों की निगरानी और समय पर निर्माण पूरा करने के लिए निम्नलिखित पहले कर रहा है:

i. राज्यों/संघ राज्य क्षेत्रों को लक्ष्यों का समय पर आवंटन, पीएमएवाई-जी के भूमिहीन लाभार्थियों को भूमि उपलब्ध कराने पर राज्यों/संघ राज्य क्षेत्रों के साथ अनुवर्ती कार्रवाई।

ii. कार्यप्रवाह सक्षम लेनदेन-आधारित एमआईएस-आवास सॉफ्ट, विश्लेषणात्मक डैशबोर्ड और अन्य आईटी उपकरणों और नवीनतम एआई/एमएल तकनीकियों का उपयोग करके आवास की मंजूरी और पूर्णता की समस्या आधारित निगरानी।

iii. मंत्री/सचिव/उप महानिदेशक द्वारा नियमित समीक्षा।

iv. उच्च लक्ष्य वाले राज्यों की अलग समीक्षा।

v. राज्यों/संघ राज्य क्षेत्रों को समय पर निधियां जारी करना तथा लाभार्थियों को लाभ जारी करने के लिए राज्यों/संघ राज्य क्षेत्रों के साथ अनुवर्ती कार्रवाई करना।

vi. ग्रामीण राजमिस्त्री प्रशिक्षण (आरएमटी) कार्यक्रम के अंतर्गत ग्रामीण राजमिस्त्रियों को प्रशिक्षण दिया जाएगा, ताकि गुणवत्तापूर्ण आवासों के तेजी से निर्माण के लिए प्रशिक्षित ग्रामीण राजमिस्त्रियों का एक समूह उपलब्ध कराया जा सके।

vii. आवास+ 2024 मोबाइल ऐप सहित नए शुरू किए गए आईटी उपकरणों का उपयोग करना, जो आधार-आधारित चेहरा प्रमाणीकरण के साथ पारदर्शी लाभार्थी की पहचान सुनिश्चित करता है।

viii. निर्धारित लक्ष्यों को प्राप्त करने के लिए राज्यों/संघ राज्य क्षेत्रों के बीच अच्छी प्रतिस्पर्धा और प्रेरणा पैदा करने के लिए एक विशिष्ट निष्पादन सूचकांक डैशबोर्ड का निर्माण।

विवरण

पीएमएवाई-जी के अंतर्गत उत्तर प्रदेश राज्य द्वारा आवंटित लक्ष्यों का जिला-वार ब्यौरा

क्र. सं	जिले	राज्यों द्वारा निर्धारित लक्ष्य [संख्या में]
1.	अंबेडकर नगर	63,362
2.	अमेठी	82,491
3.	अयोध्या	43,991
4.	आजमगढ़	1,09,288
5.	बहराईच	1,91,247
6.	बलरामपुर	29,018
7.	बाँदा	1,07,043
8.	बस्ती	60,305
9.	देवरिया	22,452
10.	फ़तेहपुर	1,06,830
11.	गाजीपुर	80,537
12.	गोंडा	79,286
13.	गोरखपुर	61,603
14.	हरदोई	94,067

15.	जालौन	26,670
16.	जौनपुर	97,650
17.	कौशांबी	46,942
18.	खेरी	1,62,868
19.	कुशीनगर	52,039
20.	महाराजगंज	63,973
21.	मिर्जापुर	70,856
22.	प्रतापगढ़	1,33,038
23.	प्रयागराज	1,55,242
24.	रायबरेली	81,831
25.	संत कबीर नगर	68,272
26.	श्रावस्ती	24,701
27.	सिद्धार्थ नगर	27,110
28.	सीतापुर	2,42,742
29.	सुल्तानपुर	1,30,125
30.	उन्नाव	63,208

31.	वाराणसी	38,378
32.	आगरा	14,746
33.	अलीगढ	5,437
34.	अमरोहा	3,164
35.	औरैया	24,929
36.	बागपत	154
37.	बलिया	75,007
38.	बाराबंकी	70,839
39.	बरेली	23,469
40.	भदोही	38,851
41.	बिजनौर	14,452
42.	शाहजहांपुर	44,817
43.	बुलन्दशहर	3,901
44.	चंदौली	30,628
45.	चित्रकूट	38,336
46.	एटा	20,314

47.	इटावा	18,307
48.	फर्रुखाबाद	24,754
49.	फिरोजाबाद	12,836
50.	गौतम बुद्ध नगर	6
51.	गाजियाबाद	13
52.	हमीरपुर	27,709
53.	हापुड	91
54.	हाथरस	2,738
55.	झांसी	33,928
56.	कन्नौज	33,722
57.	कानपुर देहात	32,900
58.	कानपुर नगर	20,690
59.	काशगंज	5,550
60.	ललितपुर	39,249
61.	लखनऊ	23,367
62.	महोबा	20,867

63.	मैनपुरी	23,651
64.	मथुरा	3,016
65.	मऊ	38,280
66.	मेरठ	1,363
67.	मुरादाबाद	21,328
68.	मुजफ्फरनगर	2,575
69.	पीलीभीत	54,782
70.	रामपुर	13,510
71.	सहारनपुर	7,928
72.	संभल	13,563
73.	शाहजहांपुर	72,488
74.	शामली	1,230
75.	सोनभद्र	80,520
	कुल	**36,57,170**

राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड

1962. श्री दिलेश्वर कामैतः

श्री शंकर लालवानीः

श्री रामवीर सिंह बिधूड़ीः

श्री राजकुमार चाहरः

श्रीमती बिजुली कलिता मेधीः

श्री तापिर गावः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) मंत्रालय और एनसीओएल (राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड) के बीच सहकारी समितियों के माध्यम से जैविक कृषि को बढ़ावा देने हेतु हुई बैठक में किन-किन विभिन्न विशेष कार्यनीतियों अथवा कार्ययोजनाओं पर चर्चा की गई;

(ख) क्या उक्त समीक्षा बैठक के दौरान सहकारी समितियों के माध्यम से जैविक कृषि के विकास को प्रोत्साहित करने हेतु कोई नीतिगत परिवर्तन अथवा नए विनियम प्रस्तावित किए गए थे; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) : सहकारिता मंत्रालय और राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (NCOL) के बीच हुई बैठक में, सहकारी समितियों के माध्यम से जैविक खेती को बढ़ावा देने के लिए चर्चा की गई, प्रमुख रणनीतियों में किसान सहकारी समितियों को सशक्त बनाना, जैविक किसानों को लाभकारी मूल्य प्रदान करना, विपणन संबंधी कनेक्शनों को बढ़ाना, गुणवत्ता प्रमाणन सुनिश्चित करना, 100% बैच परीक्षण, जैविक उत्पादन के लिए अवसंरचना का विस्तार करना, सदस्य सहकारी समितियों को जैविक खेती और विपणन के

लिए क्षमता निर्माण समर्थन प्रदान करना एवं "भारत ऑर्गेनिक्स" ब्रांड के तहत वास्तविक जैविक उत्पादों का विपणन करना शामिल था।

(ख) और (ग): वाणिज्य और उद्योग मंत्रालय, राष्ट्रीय जैविक उत्पादन कार्यक्रम (NPOP) के अंतर्गत जैविक उत्पादों के लिए एक तृतीय-पक्ष प्रमाणन प्रणाली लागू कर रहा है। राष्ट्रीय जैविक उत्पादन कार्यक्रम (NPOP), जो विदेश व्यापार (विकास और विनियमन) अधिनियम, 1992 के अधीन अधिसूचित किया गया है, NPOP जैविक उत्पादों के प्रमाणन, उत्पादन और व्यापार के लिए एक सशक्त अवसरंचना प्रदान करता है। सहकारी समितियों की भागीदारी को उचित रूप से समायोजित करने के लिए वाणिज्य और उद्योग मंत्रालय, सहकारिता मंत्रालय, APEDA और NCOL के बीच बैठकें आयोजित की गईं इसके परिणामस्वरूप, APEDA, जो NPOP का सचिवालय है, ने 9 जनवरी 2025 को NPOP - 2024 का आठवां संस्करण लॉन्च किया, जिसमें कई किसान-केंद्रित सुधारों को शामिल किया गया है और सहकारी समितियों को विभिन्न गतिविधियों के लिए एक कानूनी इकाई बना दिया गया है, जिसमें उत्पादक समूहों का गठन भी शामिल है।

EXPORT OF ORGANIC PRODUCTS

1963. DR. C. M. RAMESH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of status of organic production and exports by the country during the last ten years and the current year, State and year-wise;

(b) whether it is not true that the country has huge potential for export of organic products, but our exports are hovering only around Rs. 5000-6000 crores;

(c) the steps taken by the Government to achieve Rs. 20,000 crores production of organic products from the country;

(d) whether it is not true that the demand for organic products in the world is around Rs. One lakh crores and it may go up to Rs. ten lakh crores in the coming years; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The details of organic production and exports under the National Programme for Organic Production (NPOP) during the last ten years and current year, year wise is as below:

Exports of Organic Products Under the NPOP during last 10 years			
S. No.	**Year**	**Export Quantity (MT)**	**Exports Value (in Crore)**
1.	2014-15	2,85,663	2099.16
2.	2015-16	2,63,686	1975.00
3.	2016-17	3,09,767	2477.00
4.	2017-18	4,58,339	3453.00
5.	2018-19	6,14,086	5150.00

6.	2019-20	6,38,998	4685.00
7.	2020-21	8,88,180	7078.00
8.	2021-22	4,60,320	5249.00
9.	2022-23	3,12,800	5525.00
10.	2023-24	2,61,029	4007.91
11.	2024-25 (till 28.02.25)	3,40,271	4966.36

Certified Organic Production Under the NPOP during last 10years						
Sr. No.	**Year**	**Organic Production (MT)**	**In-conversion Production (MT)**	**Total Farm Production (MT)**	**Wild Production (MT)**	**Total Certified Production (MT)**
1.	2014-15	1045506.78	11539.54	1054046.32	14816.24	1071862.56
2.	2015-16	1315779.17	20173.13	1335952.29	17120.91	1353073.21
3.	2016-17	1164786.14	15319.66	1180105.81	21611.74	1201717.55
4.	2017-18	1664549.40	11011.20	1675560.70	27550.30	1703111.00
5.	2018-19	2599088.70	8296.10	2607385.80	37930.60	2645315.40
6.	2019-20	2672232.11	36887.41	2709117.52	36505.30	2745624.82
7.	2020-21	3240349.01	228642.97	3468991.98	27808.30	3496800.28

8.	2021-22	2950920.79	459274.24	3410195.03	20540.60	3430735.63
9.	2022-23	2664679.54	288246.75	2952926.29	19468.20	2972394.49
10.	2023-24	3228233.03	322248.24	3550481.27	23740.60	3574221.87
11.	2024-25 (till 31.01.25)	3613772.02	280177.50	3893949.52	29226.97	3923176.49
Source: Information provided by the certification bodies accredited under NPOP on Tracenet						

(b) and (c) During the current FY 2024-25 (Apr-Feb), India's Organic exports have demonstrated a growth of 38% and are valued at Rs. 4966 Crores as compared to Rs. 4007 Crores during FY 2023-24.

The Government of India is taking focused initiatives to enhance the exports of organic products under the National Programme for Organic Production (NPOP), which is the National Regulation for Organic exports. India has the potential to become one of the major organic product exporting countries of the world in the near term, given India's production base and trends in global demand for organic products.

The initiatives taken by the Department of Commerce, through the Agricultural and Processed Food Products Export Development Authority (APEDA) includes participation in international and domestic trade fairs showcasing India's strength

in organic products exports, efforts for market expansion, Mutual Recognition Agreement (MRA) with prominent importing countries in order to ease the export of organic products, outreach and sensitization programmes on NPOP.

In order to strengthen the regulatory framework for export of organic products, the revised NPOP Regulation 2024 has been launched on 9th January 2025 with the objective of enhancing transparency, regulatory oversight incorporating modern technological advancements in the certification and traceability processes. The NPOP regulations have been revised to align with major international standards.

(d) and (e) As per the latest international statistical data on Organic Production released by IFOAM (International Federation of Organic Agriculture Movements) Organics International and FiBL (German Acronym for Research Institute of Organic Agriculture), the Global Organic market in 2023 is estimated at 136.4 Billion Euros, which converted into INR is Rs. 11.34 Lakh Crores which shows an absolute growth of 31.68% and a Compound Annual Growth Rate (CAGR) of 5.66 %.

ओडिशा के किसानों के लिए विशेष योजना

1964. श्री अनन्त नायक:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ओडिशा के किसानों के लिए सिंचाई सुविधाओं, उन्नत बीजों, जैविक कृषि और कृषि के मशीनीकरण को बढ़ावा देने के लिए कोई विशेष योजना चला रही है;

(ख) ओडिशा में किसानों ने प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), राष्ट्रीय कृषि विकास योजना (आरकेवीवाई), परम्परागत कृषि विकास योजना (आरकेवीवाई) और अन्य योजनाओं का कितना लाभ उठाया है;

(ग) क्या सरकार ओडिशा के जनजातीय और सीमांत किसानों की आय बढ़ाने हेतु कोई विशेष कार्यक्रम चला रही है;

(घ) ओडिशा के किसानों को जलवायु परिवर्तन और प्राकृतिक आपदाओं (चक्रवात, बाढ़, सूखा) से बचाने के लिए कौन-कौन सी विशेष नीतियां बनाई गई हैं; और

(ङ) ओडिशा में फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत अब तक कितने किसान लाभान्वित हुए हैं और उनके दावों के निपटान की वर्तमान स्थिति क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): भारत सरकार की योजनाओं के अलावा, ओडिशा राज्य सरकार के अनुसार रुरल इंफ्रास्ट्रक्चर डेवलपमेंट फंड (जलनिधि) और जल की कमी वाले क्षेत्रों में सस्टेनेबल हार्नेसिंग आफ ग्राउंड बाटर दो सिंचाई योजनाएं कार्यान्वित की जा रही हैं।प्रमाणित बीज पंजीकृत निजी डीलरों और प्राथमिक कृषि ऋण समितियों/बड़े पैमाने पर आदिवासी बहुउद्देश्यीय सहकारी समितियों (पीएसीएस/एलएएमपीसीएस) के माध्यम से किसानों को डीबीटी मोड में रियायती दर (50% तक सब्सिडी) पर उपलब्ध कराए जा रहे हैं। सब्सिडी राशि राज्य क्षेत्र की योजना 'इनपुट सब्सिडी आन सीड्स' से सीधे किसानों के बैंक खातों में अंतरित की जाती है।

(ख): भारत सरकार ने पीएम-किसान योजना के तहत ओडिशा के किसानों को शुरुआत से लेकर अब तक 19 किस्तों के माध्यम से 12,348.65 करोड़ रुपये वितरित किए हैं। ओडिशा में पीएम किसान की 19वीं किस्त जारी होने के साथ दिनांक24.02.2025 तक 34,95,147 किसानों ने पीएम किसान के तहत सहायता का लाभ उठाया है।

ओडिशा सरकार की रिपोर्ट के अनुसार, आरकेवीवाई5-डीपीआरके तहत वर्ष 2024-25 में 5,31,044 किसान लाभान्वित हुए हैं। इसी अवधि में, राज्य योजना से किसानों को 49,174 मशीनें और कृषि मशीनीकरण उप मिशन से 12,821 मशीनें वितरित की गई हैं। परम्परागत कृषि विकास योजना (पीकेवीवाई) के तहत, जैविक किसानों को उत्पादन से लेकर प्रसंस्करण, प्रमाणन और विपणन तक क्लस्टर आधारित दृष्टिकोण में शुरू से अंत तक सहायता प्रदान की जाती है। वर्ष 2015-16 से, पीकेवीवाईके तहत, ओडिशा राज्य के 70,026 किसानों को शामिल करते हुए जैविक खेती के तहत 45800 हेक्टेयर क्षेत्र के लिए कुल 92.73 करोड़ रुपये जारी किए गए हैं।

(ग):पीएम किसान योजना विशेष रूप से कमजोर जनजातीय समूह (पीवीटीजी) किसानों को भी सहायता प्रदान कर रही है। दिनांक 24.02.2025 तक 25,430 किसानों ने पीएम किसान सहायता का लाभ उठाया है। इसी तरह सीएम किसान (एक राज्य क्षेत्र की योजना) के तहत छोटे और सीमांत किसानों को खेती के लिए 2000 रुपये प्रति फसल सीजन की दर से कुल 4000 रुपये प्रति वर्ष सहायता प्रदान की जा रही है, ताकि विभिन्न कृषि इनपुट की खरीद के साथ-साथ किसान की पसंद के आधार पर क्षेत्र संचालन में श्रम शुल्क और अन्य निवेशों पर होने वाले खर्च को पूरा किया जा सके।

(घ): ओडिशा के किसानों को जलवायु परिवर्तन और प्राकृतिक आपदा से बचाने के लिए राज्य सरकार ने निम्न के कार्यान्वयन की सूचना दी है

I. आपदा के बाद फसलों की बुवाई के लिए प्रभावित किसानों की बीज आवश्यकताओं को पूरा करने के लिए बीज आरक्षित नीति।

II. प्रधानमंत्री फसल बीमा योजना के अंतर्गत फसल बीमा योजना।

III. आपदा के बाद की स्थितियों से निपटने हेतु राज्य के लिए आकस्मिक योजना तैयार की जा रही है और हर वर्ष उसका कार्यान्वयन किया जा रहा है।

(ड.): ओडिशा राज्य में फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत अब तक लाभान्वित किसानों की संख्या तथा दावों के निपटान की वर्तमान स्थिति निम्नानुसार है:

फसल सीजन	भुगतान किए गए दावे (करोड़ रुपए में)	लाभान्वित किसानों की संख्या
'खरीफ' 2016	429.39	1,67,884
रबी' 2016-17	2.1	2055
ख़रीफ़' 2017	1764.59	7,52,688
रबी 2017-18	42.76	14,338
'खरीफ' 2018	1144.21	5,15,773
रबी 2018-19	30.47	9,309
'खरीफ' 2019	1099.16	3,96,082
रबी 2019-20	98.93	29,273
ख़रीफ़ 2020	559.82	2,68,786
रबी 2020-21	12.67	5,689
खरीफ 2021	1159.77	4,33,581
रबी 2021-22	7.94	3,321
ख़रीफ़ 2022	550.97	2,09,007
रबी 2022-23	11.48	3,539
ख़रीफ़ 2023	225.58	1,64,734
रबी 2023-24	0.25	प्रक्रियाधीन
ख़रीफ़ 2024		प्रक्रियाधीन

RE-CIRCULATORY AQUACULTURE SYSTEM

1965. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the impact of innovative technologies like Re-circulatory Aquaculture System (RAS) and biofloc culture units in enabling greater sustainability and resource efficiency in aquaculture practices under the Pradhan Mantri Matsya Sampada Yojana (PMMSY);

(b) whether PMMSY led to an increase in women-led initiatives in the fisheries sector and if so, the detailed data on their contribution to aquaculture productivity;

(c) the details on the funds allocated on infrastructure and Post-Harvest Management under PMMSY in 2024;

(d) the percentage reduction in post-harvest losses has been achieved through cold chain development initiatives under PMMSY; and

(e) the measurable outcomes of the PMMSY in improving the livelihoods of marginalized fishing communities in 2024 in comparison to previous years?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) to (e): The Pradhan Mantri Matsya Sampada Yojana implemented by the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying inter-alia aims at technology infusion along the value chain for enhancing fish production and productivity, quality and hygiene and modernization and strengthening the supply and value chain. Under this scheme, adoption of high-density aquaculture technologies including Re-circulatory Aquaculture System (RAS) and Biofloc are supported. The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying during the last four years (2020-21 to 2023-24) and current financial year (2024-25) has approved the proposals of various State Governments and Union Territories for (i) establishment of 12000 Re-circulatory Aquaculture Systems at a total cost of Rs.902.97 crore with a central share of Rs.298.78 crore and (ii) establishment of 4205biofloc units at a total cost of Rs.523.30 crore with central share of Rs.180.04 crore. These high density aquaculture technologies are primarily helping the fish farmers to culture of high yielding diversified species, enhance quality fish production with minimal resources in terms of water and land. Further, the PMMSY envisages inclusive development with higher financial assistance to Scheduled Caste/Scheduled Tribes and Women to bring them in the main stream of fisheries development and also to promote women led initiatives in fisheries sector. During the last four years (2020-21 to 2023-24) and current financial year (2024-25), women related fisheries development projects worth of Rs.3973.14crore have been approved under the

PMMSY. The key infrastructure and Post-Harvest Management under activities approved under the PMMSY include; 58 fishing harbours/fish landing centres, 634 ice plants/cold storages, 21 Modern wholesale fish markets including 2 Smart Wholesale Markets, 202 retail fish markets, 6694 fish kiosks, 27189 units of fish transportation facilities, 128 value add enterprises, 5 E-platform for e-trading and e-marketing of fish and fisheries products.

The PMMSY during its implementation period has made vital contributions in overall growth of the fisheries and aquaculture especially (i) increase of annual fish production from 141.64 lakh tonne in 2019-20 to 184.02 lakh tonne in 2023-24, (ii) increase in fisheries export from Rs.46,662.85 crore in 2019-20 to Rs.6,0524.89 crore in 2023-24, (iii) enhanced per capita fish consumption from 5-6 kg to 12-13 kg and (iv) enhance aquaculture productivity from 3 tonne/hectare to 4.7 tonne per hectare.

INNOVATIVE METHODS TO SAVE PEOPLE FROM DISASTERS

1966. SHRI ANIL YESHWANT DESAI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government has adopted various innovative methods to save people from various disasters whether natural or man-made, if so, the details thereof;

(b) the position or rank of our country in dealing with such calamities in comparison to other countries; and

(c) whether there is any new/better method used in other advanced countries in this regard, if so the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c): The Central Government has adopted a holistic approach to disaster risk reduction to address whole range of issues in the entire disaster management cycle, ranging from preparedness, response, capacity building, recovery and reconstruction and mitigation by use of innovative methods, technology and international cooperation. During the last decade, India has made significant progress in disaster risk reduction.

Major innovative methods adopted by Central Government are as under:-

i. National Disaster Management Authority (NDMA) has developed the first National Disaster Management Plan (NDMP) in 2016. The plan was revised in 2019 and is aligned with the ten-point agenda. The revised NDMP brings together all the sectors, ministries and departments at Central and State level as well as district level functionaries and defines their respective roles and responsibilities in disaster risk reduction.

ii. NDMA has issued thirty-eight (38) guidelines for management of hazard specific disaster on various thematic and cross-cutting issues.

iii. NDMA has developed a web-based Dynamic Composite Risk Atlas and Decision Support System (Web-DCRA and DSS tool) for cyclone risk mitigation and response planning. The tool has been successfully used in recent cyclones, such as Biparjoy and Michaung.

iv. Flood Hazard Atlas have been developed by National Remote Sensing Centre (NRSC) for flood prone states of West Bengal, Andhra Pradesh, Bihar, Odisha, Assam and Uttar Pradesh and for comparatively less flood affected states such as Jammu and Kashmir, Tamil Nadu, Kerala, Gujarat, Arunachal Pradesh, Karnataka and Maharashtra.

v. NRSC has prepared a comprehensive data set of 28,000 glacial lakes in the Indian Himalayan Region.

vi. Building Material and Technology Promotion Council (BMTPC) has developed a digital atlas that captures the vulnerability of various parts of the country to different hazards. All States and UTs have been sensitised to use this information in project preparation.

vii. India Meteorological Department (IMD) issues regular and precise weather forecasts and warning bulletins including for cyclones to all the affected/ likely affected States/ UTs.

viii. IMD uses a suite of quality observations from Satellites, Radars and Conventional and Automatic Weather Stations for monitoring of cyclones developing over the Bay of Bengal and Arabian Sea. It includes INSAT

3D, 3DR and SCATSAT satellites, Doppler Weather Radars (DWRs) along the coast and coastal Automated Weather Stations (AWS), High wind speed recorders, Automatic Rain Gauges (ARGs), Meteorological buoys and ships.

ix. A number of other new mobile Applications such as Damini, Mausam, Meghdoot etc. have been developed for timely dissemination of early warnings and alerts to the common people / farmers.

x. Under the National Cyclone Risk Mitigation Project (NCRMP), Early Warning Systems have been installed in the Coastal States, which have proved to be of great help in alert dissemination to the coastal community during recent cyclones.

xi. 'Common Alerting Protocol (CAP) based Integrated Alert System' has been implemented for dissemination of geo targeted early warnings/alerts related to disasters to the citizens of India for all 36 States/UTs using various disseminating medium like SMS, TV, Radio, Costal Sirens, Cell broadcast, Internet (RSS feed and Browser Notification), Satellite Receiver of GAGAN and NavIC etc., through integration of all alerting agencies, [India Meteorological Department (IMD), Central Water Commission (CWC), Indian National Centre for Ocean Information Services (INCOIS), Defence Geo-informatics Research Establishment

(DGRE), Geological Survey of India (GSI) and Forest Survey of India (FSI)].

xii. In CAP system, the alerts related to various disasters are generated by Alert Generating Agencies like IMD, CWC, INCOIS, DGRE and FSI and moderated by SDMAs of concern States/UTs. The alerts are sent to geo targeted areas in regional languages. More than 4500crore alert messages have been disseminated till date. There is a web-based dashboard and a mobile application SACHET to disaster managers for approving/editing alerts and choosing media for dissemination. The system has been used successfully in recent disasters.

xiii. In order to implement the vision of Prime Minister for 'Single Distress Number for all emergencies across the country' the Project "Extension of ERSS" with existing single number "112", has been implemented, to cater for emergency call related to disasters.

xiv. Indian Universities and Institutions Network (IUINDRR-NIDM) has been established, under the aegis of National Institute of Disaster Management (NIDM), to highlight the role of education, research and training in disaster resilience and to develop model curricula for DRR with its integration at various levels. The IUINDRR provides a platform for interface between academia and policy. It also provides a platform for collaborative

development of knowledge products on disaster risk reduction. So far, more than 330 Universities and Institutes have joined the network.

xv. National Disaster Response Force (NDRF) with 16 battalions and 28 Regional Response Centres are well equipped and trained to respond to various disasters.

xvi. Mock exercises and community awareness programmes are regularly conducted by NDMA and NDRF to create awareness among people.

xvii. At global level, India is playing a leadership role in Disaster Risk Reduction (DRR).

xviii. The Coalition for Disaster Resilient Infrastructure (CDRI), was launched by Hon'ble Prime Minister at the United Nations Climate Action Summit, in New York On 23rd September, 2019. So far, 42 countries and 7 other organizations have endorsed its charter and joined as Members. CDRI is presently supporting 13 Small Island Developing Countries in making their infrastructure systems disaster resilient. In addition, CDRI is working on integrating disaster resilience in specific development sectors such as Power and Telecommunications.

xix. During India's Presidency of G20, a Working Group on disaster risk reduction was established in which five priority areas of disaster risk reduction were identified.

xx. Government has advanced regional cooperation on disaster risk management through active engagement under multiple regional organizations, such as Shanghai Cooperation Organization (SCO), Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation (BIMSTEC) and Indian Ocean Rim Association (IORA). With these organizations, India has conducted joint exercises as well as facilitated sharing of good practices in disaster management.

xxi. India is considered by UNDRR as one of the five countries in the world to predict risk to coastal areas, height of waves that can hit them and even pinpoint vulnerable buildings in 'real time' through the Indian Tsunami Early Warning Centre (ITEWC) to provide early warnings to the entire Indian Ocean region.

xxii. The Government has been providing Humanitarian Assistance and Disaster Relief Support to disaster hit countries. Under the spirit of 'Vasudhaiva Kutumbakam', Government of India had extended immediate help to Turkiye and Syria, hit by massive earthquake in February, 2023, by dispatching NDRF and medical teams along with relief materials.

DISCREPANCIES IN THE PM KISAN SCHEME IN ASSAM

1967. SHRI GAURAV GOGOI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware of the irregularities and discrepancies in the implementation of the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) scheme in Assam, if so, the specific steps taken by the Ministry to investigate and address the reported irregularities;

(b) the details of measures implemented to strengthen the verification and monitoring mechanisms for the PM-KISAN scheme to prevent future occurrences of such irregularities in Assam; and

(c) the timeline for the resolution of these irregularities and the restoration of the benefits to eligible farmers in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon’ble Prime Minister to supplement the financial needs of land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs. 3.68 lakh Cr. through 19 installments since inception.

As per operational guidelines of the PM-Kisan Scheme, States/UTs are responsible to identify and verify the eligible beneficiary and to upload the verified details on PM-Kisan Portal. Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs including Assam on the PM-KISAN portal.

The scheme initially started on a trust-based system, where beneficiaries were registered by the States on self-certification basis. Initially, Aadhaar seeding was also relaxed for some of the States. Later on, to address this, several technological interventions were introduced, including integration with PFMS, UIDAI, and the Income Tax Department. Further, to ensure that the benefits are provided only to the eligible beneficiaries, land seeding Aadhaar seeding with bank accounts, and e-KYC have been made mandatory under the Scheme. The farmer who does not complete these mandatory requirements, his benefits are stopped. However, as and when these farmers complete their mandatory requirements, his benefits are released immediately with all due installments, if any.

With these efforts, the benefits of the 19th installment was released to more than 9.8 Cr. eligible beneficiaries. In Assam more than 20.87 lakh farmers received the benefits of 19th installment of PM-Kisan Scheme amounting to Rs. 475.09 Cr.

Further, States/UTs are mandated to recover any amount transferred to ineligible farmers marked due to higher income groups such as income tax payees, employees of PSUs, State/Central Govt., Constitutional post holders etc.

DISCRIMINATION OF MARGINAL SOCIAL GROUPS

1968. ADV. CHANDRA SHEKHAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the targeted initiatives has the Ministry launched to address the intersectional discrimination experienced by women from SC, ST and religious minority communities; and

(b) the details of outcome data from the Women's Empowerment Scheme and confirm whether budget allocations for gender-responsive programmes have increased for FY 2024-25?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including women from

Scheduled Castes, Scheduled Tribes, Minorities and other vulnerable groups rests with the respective State Governments/UT Administrations, who are competent to deal with such offences under the extant provisions of laws. Further, for the safety and security of women, the Ministry of Home Affairs has taken a number of initiatives, which are given in the enclosed **Statement-I.**

The Protection of Civil Rights {PCR} Act, 1955, prescribes punishment for enforcement of any disability arising from practice of ‘untouchability’ and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989, prevent the commission of offences of atrocities against members (including women) of Scheduled Castes(SCs) and Scheduled Tribes(STs); the Acts are implemented by the respective State Governments and Union Territory Administrations. Department of Social Justice and Empowerment runs a Centrally Sponsored Scheme, under which Central Assistance is released to the States/UTs for effective implementation of these Acts.

The Ministry of Women and Child Development implements 'Mission Shakti', an integrated women empowerment programme, as an umbrella scheme for safety, security, and empowerment. The scheme has two sub-schemes, 'Sambal' and 'Samarthya'.

The 'Samarthya' sub-scheme has a component i.e Hub for Empowerment of Women (HEW) known as 'SANKALP: HEW (Supportive Action for Nurturing and Knowledge-Based Advancement, Last-Mile Delivery and Potential Realization of

Women : Hub for Empowerment of Women) ', set up at National, State, and District levels to empower women with aim to facilitate inter-sectoral convergence of schemes and programs for women at Central, State/UT, and district levels with the mandate to create an environment in which women realize their full potential to address gaps in state action for women and for promoting their inter-ministerial and inter-sectoral convergence through strengthening the processes that promote holistic empowerment of women by creating an environment conducive to social change by improving access and utilization of government schemes.

SANKALP: HEW is implemented in all States/UTs except West Bengal and functional in 35 states/UTs. As of now, 35 State SANKALP: HEWs and 742 District SANKALP: HEWs are functional. The details of funds released under SANKALP HEW in F.Y 2022-23, 2023-24 and 2024-25 (till 31.01.2025) are given in the enclosed **Statement-II**.

The budget allocation for Gender Budget in the Union Budget has increased from Rs. 2,38,219.75 Crores in F.Y 2023-24 to Rs. 3,27,158.44 Crores in FY 2024-25.

STATEMENT-I

Steps/initiatives taken by Ministry of Home Affairs for safety and Security of Women

i. The Criminal Law (Amendment) Act, 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was

enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of charge sheet in rape cases in 2 months and trials to also be completed in 2 months.

ii. With the introduction of three new Criminal Laws, for the first time the provisions relating to the crimes against women have been rearranged and placed under one Chapter in Bhartiya Nyaya Sanhita, 2023. A new offence for having sexual intercourse on false promise of marriage, employment, promotion or by concealing identity etc. has been incorporated. This provision acts as a deterrent and provides protection to women. Besides, punishment for gang rape of a woman below the age of 18 years, will be life imprisonment till remainder of the convict's natural life or death. Earlier, the age-limit for such mode of Punishment was 12 years.

iii. Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies with a location-based service/global positioning service for identifying location of distressed caller and facilitating dispatch of field resources to the location of distress.

iv. Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai).

v. The Government has launched the National Cyber Crime Reporting Portal (www.cybercrime.gov.in) to enable the public to report all types of cyber crimes, with special focus on cyber crimes against women and children. Ministry of Home Affairs (MHA) provides financial assistance under the 'Cyber Crime Prevention against Women and Children (CCPWC) Scheme, to the States/UTs for their capacity building.

vi. MHA has launched the "National Database on Sexual Offenders" (NDSO) on 20th September 2018 to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies.

vii. MHA has launched an online analytic tool "Investigation Tracking System for Sexual Offences" for Police on 19th February 2019 to facilitate them to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act, 2018.

viii. In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories.

ix. MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To

facilitate adequate capacity in manpower, training and skill building programs have been undertaken for Investigation Officers, Prosecution Officers and Medical Officers. Bureau of Police Research and Development has distributed 18,020 Sexual Assault Evidence Collection Kits to States/UTs as orientation kit as part of training.

x. MHA has implemented projects for setting up and strengthening of Women Help Desks in Police Stations and Anti-Human Trafficking Units in all districts of the country.

xi. In addition to the above-mentioned measures, the Ministry of Home Affairs has issued advisories from time to time with a view to help the States/UTs to effectively deal with crimes against women, which are available at www.mha.gov.in.

STATEMENT-II

State/UT-wise and Year-wise released of funds under SANKALP: HEW

Sl. No.	States/ UTs	Amount released (In Rs.)		
		2022-23	2023-24	2024-25 (till 31.01.2025)
1	Andaman and N Islands	58,60,000	58,60,000	
2	Andhra Pradesh	2,12,49,000	0	

3	Arunachal Pradesh	3,07,17,000	0	
4	Assam	4,22,82,000	10,71,63,000	
5	Bihar	3,05,01,000	0	3,12,54,317
6	Chandigarh	32,90,000	73,57,378	
7	Chhattisgarh	2,66,46,000	0	
8	Dadra Nagar Haveli and Daman and Diu	58,60,000	0	74,70,000
9	Delhi	96,84,000	0	74,35,870
10	Goa	0	30,37,500	
11	Gujarat	2,66,46,000	3,52,62,000	95,36,103
12	Haryana	1,81,65,000	0	
13	Himachal Pradesh	1,56,82,500	2,00,47,500	92,99,350
14	Jammu and Kashmir	0	7,25,01,750	3,17,11,500
15	Jharkhand	12,03,000	1,85,04,400	
16	Karnataka	0	2,51,04,000	2,47,47,000
17	Kerala	1,19,97,000	1.53,09,000	
18	Ladakh	45,75,000	45,75,000	59,25,000
19	Lakshadweep	32,90,000	0	

20	Madhya Pradesh	0	4,95,52,500	
21	Maharashtra	0	9,21,66,000	
22	Manipur	2,03,08,500	0	
23	Meghalaya	1,56,82,500	2,88,56,250	
24	Mizoram	1,45,26,000	1,39,32,000	3,17,79,000
25	Nagaland	0	4,51,08,000	1,84,92,822
26	Odisha			
27	Puducherry	12,03,000	30,84,000	
28	Punjab	1,89,36,000	0	
29	Rajasthan	2,66,46,000	3,42,52,000	
30	Sikkim	0	87,43,500	1,06,18,033
31	Tamil Nadu	3,05,01,000	7,46,80,035	
32	Telangana	2,66,46,000	3,37,77000	
33	Tripura	1,10,56,500	0	1,36,75,500
34	UP	5,90,28,000	0	7,79,76,000
35	Uttarakhand	1,68,39,000	2,15,05,500	
36	West Bengal*			
Total		**49,90,20,000**	**72,03,78,313**	**30,47,19,995**

**The State of West Bengal does not implement the scheme.*

PERFORMANCE OF PMFBY IN KARNATAKA

1969. DR. K. SUDHAKAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the total amount of claims disbursed by the insurance companies under the Pradhan Mantri Fasal Bima Yojana (PMFBY) in the country including for the State of Karnataka;

(b) whether there is any delay with respect to settlement of claims under PMFBY for farmers and if so, the details thereof;

(c) whether there is any proposal under consideration to reduce the premium component of farmers under PMFBY and if so, the details thereof;

(d) the details of benefits under the said Yojana for the farmers of Chikkaballapur district of Karnataka;

(e) the details of steps taken to extend the scheme to other sectors such as floriculture and dairy sectors; and

(f) the details of existing insurance schemes for the floriculture sector and the details of farmers enrolled under the same for Chikkaballapur district?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) : Since inception of Pradhan Mantri Fasal Bima Yojana (PMFBY) in 2016-17 till 2023-24, as on 31.01.2025, total claims of Rs. 1,73,609 crore have

been paid to 19.68 crore farmer applications in the country including Karnataka State.

Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However, during the implementation of PMFBY, some complaints against insurance companies about non-payment and/or delayed payment of claims; under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; discrepancy in yield data and consequent disputes between State Government and insurance companies, delay in providing State Government share of funds, non-deployment of sufficient personnel by insurance companies etc., were received in the past which were suitably addressed as per provisions of the scheme.

Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of Stratified Grievance Redressal Mechanism viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/ grievances and to dispose them as per the stipulated procedure.

(c) : The actuarial/bidded premium rates are charged by implementing agencies under PMFBY. Extremely low premium rate across the country for the season is charged from the famers, which is maximum 2% of sum insured for Kharif crops, maximum 1.5% of sum insured for Rabi crops and maximum 5% of sum insured for commercial/horticultural crops. Remaining part of actuarial premium is shared by the Central and State Government on 50:50 basis except North Eastern States (from Kharif 2020) and Himalayan States (from Kharif 2023) where it is shared in the ratio of 90:10. Further, Operational guidelines of the scheme further provide for 3 Alternate Risk Transfer models other than standard PMFBY, namely cup and cap model (80:110), cup and cap model (60:130) and profit and loss sharing model. States have been given the flexibility to choose any one of these models. At present, no proposal to revise the premium structure under the scheme is under consideration of the Government.

(d) : The PMFBY, introduced in the country from Kharif 2016 season is voluntary for States as well as farmers. Comprehensive risk coverage for crops of farmers against all non-preventable natural risks from pre-sowing to post-harvest stages of crops at very minimum premium for the farmers is provided under the scheme. The provisions/benefits of the scheme are applicable to willing farmers in areas notified by State Governments.

(e) and (f) : The PMFBY envisages coverage of all food crops (cereals, millets and pulses), oilseeds and commercial/horticultural crops subject to availability of past

yield data of requisite number of years based on Crop Cutting Experiments (CCEs) as well as capacity of the State Government to conduct requisite number of CCEs to assess the yield of the crop to calculate claims. However, specific crop is notified by the concerned State Government keeping in view the aforesaid provision. For the crops not meeting the aforesaid conditions, the concerned State Government is free to notify them for coverage under Restructured Weather Based Crop Insurance Scheme (RWBCIS) under which claims payment are being structured on the basis of weather index parameters.

Floriculture and dairy farming are not covered under PMFBY. As informed by the State Government of Karnataka, at present, there is no insurance scheme for floriculture sector in Chikkaballapur district.

INCUBATORS AND STARTUPS

1970. SHRI KESINENI SIVANATH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of the total number of incubators and startups selected, State and district-wise particularly from the State of Andhra Pradesh;

(b) the details of the funds sanctioned and released for the selected incubators and startups from 2021-25, State-wise;

(c) whether the Government has any data regarding the total number of jobs created by the selected startups under the incubator;

(d) if so, the details thereof, State and district-wise included State of Andhra Pradesh as on date;

(e) whether the Government has noted any issues from the applicant under the grievance cell of Department of Promotion of Industry and Internal Training (DPIIT) such as delayed evaluation of applications and disbursement; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Startup India Seed Fund Scheme (SISFS) has been approved for the period of 4 years starting from 2021-22 with a corpus of Rs. 945 crore. The scheme provides financial assistance to eligible startups for proof of concept, prototype development, product trials, market entry and commercialization. The Experts Advisory Committee (EAC) of SISFS, evaluates and selects incubators for allocation of funds. The approved incubators select startups in accordance with the guidelines. SISFS is implemented from 1st April 2021.

As on 31st January 2025, 217 incubators have been selected under the Scheme with a total approved funding of Rs. 916.91 crore, of which Rs. 493.22 crore has been disbursed. The State/Union Territory (UT)-wise details of

incubators under the Scheme as on 31st January 2025, are placed at enclosed **Statement-I.**

The approved incubators under the Scheme have selected 2,647 startups for a total approved funding of Rs 487.45 crore, of which Rs. 351.5 crore has been disbursed to the selected startups as on 31st January 2025. The State/Union Territory (UT)-wise details of startups selected by incubators under the Scheme as on 31st January 2025, are placed at enclosed **Statement-II.** Further, more than 16,500 direct jobs (self-reported) have been created by beneficiary startups supported by approved incubators under the Scheme.

Specifically in the State of Andhra Pradesh, 7 incubators have been selected under the Scheme. The incubators approved under the Scheme have selected 46 startups from the State of Andhra Pradesh as on 31st January 2025. The district-wise details of selected incubators and startups under the Scheme, in the State of Andhra Pradesh, as on 31st January 2025 are placed at enclosed **Statement-III**.

(e) and (f): Under the Startup India Seed Fund Scheme (SISFS), financial assistance to eligible startups is provided through selected incubators. The Experts Advisory Committee (EAC) of SISFS, evaluates and selects incubators for allocation of funds. Each selected incubator under the Scheme constitutes an Incubator Seed Management Committee (ISMC), that evaluates

and selects startups for seed support. ISMC determines the quantum and kind of funding (in accordance with the guidelines of SISFS) to eligible startups. Therefore, any grievances raised by startups, including those related to evaluation of applications and disbursement, are examined by the concerned incubator selected under SISFS by the EAC.

Further, grievances related to SISFS raised through the Centralized Public Grievance Redress and Monitoring System (CPGRAMS) are also examined and appropriate actions are taken as per extant processes/guidelines of CPGRAMS.

STATEMENT-I

State/UT-wise details of incubators selected under SISFS as on 31st January 2025, including for the State of Andhra Pradesh, are as under:

S. No.	State/UT	No. of Incubators	Total Funds Approved (in Rs. Crore)	Total Funds Disbursed (in Rs. Crore)
1.	Andhra Pradesh	7	29.40	16.15
2.	Assam	3	12.60	2.94
3.	Bihar	4	18.90	8.44
4.	Chhattisgarh	2	3.15	1.56

5.	Delhi	13	51.45	23.55
6.	Goa	5	15.54	9.03
7.	Gujarat	22	81.38	39.51
8.	Haryana	6	21.00	9.30
9.	Himachal Pradesh	3	13.65	6.96
10.	Jammu and Kashmir	1	5.25	2.10
11.	Jharkhand	1	4.20	1.68
12.	Karnataka	22	104.48	55.29
13.	Kerala	5	18.90	12.36
14.	Madhya Pradesh	7	26.25	16.41
15.	Maharashtra	29	113.40	56.57
16.	Mizoram	2	4.20	1.99
17.	Nagaland	2	7.35	3.57
18.	Odisha	10	39.38	21.96
19.	Puducherry	2	8.40	6.78
20.	Punjab	9	38.85	22.79
21.	Rajasthan	12	54.60	30.90
22.	Sikkim	1	3.15	2.17
23.	Tamil Nadu	20	91.35	50.34

24.	Telangana	12	71.35	42.29
25.	Uttar Pradesh	13	60.90	37.56
26.	Uttarakhand	2	10.50	7.35
27.	West Bengal	2	7.35	3.68
	Total	**217**	**916.91**	**493.22**

STATEMENT-II

State/UT-wise details of startups selected by incubators under SISFS as on 31st January 2025, including for the State of Andhra Pradesh, are as under:

S. No.	State/UT	No. of Startups Selected by Incubators	Total Funds Approved (in Rs. Crore)	Total Funds Disbursed (in Rs. Crore)
1.	Andaman and Nicobar Islands	1	0.04	0.04
2.	Andhra Pradesh	46	9.73	6.40
3.	Arunachal Pradesh	1	0.20	0.20
4.	Assam	38	5.52	4.46
5.	Bihar	43	7.87	5.54
6.	Chandigarh	14	2.85	2.40

7.	Chhattisgarh	18	2.16	1.31
8.	Delhi	180	34.74	25.31
9.	Goa	22	2.81	1.88
10.	Gujarat	187	35.62	22.50
11.	Haryana	123	21.08	15.04
12.	Himachal Pradesh	19	2.99	1.46
13.	Jammu and Kashmir	13	2.55	1.61
14.	Jharkhand	15	3.03	2.03
15.	Karnataka	344	75.23	58.75
16.	Kerala	55	10.36	7.17
17.	Madhya Pradesh	111	17.53	12.69
18.	Maharashtra	470	86.94	62.26
19.	Manipur	3	0.30	0.30
20.	Meghalaya	2	0.24	0.22
21.	Mizoram	7	1.15	0.76
22.	Nagaland	19	3.87	3.11
23.	Odisha	90	11.51	7.46
24.	Puducherry	6	0.97	0.82

25.	Punjab	45	6.98	3.72
26.	Rajasthan	102	17.99	12.80
27.	Sikkim	2	0.20	0.15
28.	Tamil Nadu	262	45.41	34.22
29.	Telangana	158	35.00	27.20
30.	Uttar Pradesh	190	32.65	22.77
31.	Uttarakhand	17	3.73	2.32
32.	West Bengal	44	6.22	4.64
	Total	**2647**	**487.45**	**351.50**

STATEMENT-III

District-wise details of total incubators and startups selected under SISFS in the State of Andhra Pradesh, as on 31st January 2025, are as under:

S.No.	District	Number of Incubators	Number of Startups selected by incubators
1.	Ananthapuramu	1	2
2.	Chittoor	-	4
3.	East Godavari	-	6

4.	Guntur	1	1
5.	Kakinada	-	1
6.	Krishna	-	5
7.	Sri Potti Sriramulu Nellore	-	1
8.	Tirupati	1	1
9.	Visakhapatnam	3	17
10.	Vizianagaram	-	1
11.	West Godavari	1	4
12.	Y.S.R.	-	3
	Total	**7**	**46**

STEEL PRODUCTION AND NEW PLANTS

1971. SHRI D. M. KATHIR ANAND:

Will the Minister of **STEEL** be pleased to state:

(a) whether the total production capacity, actual production, consumption of both iron ore and finished steel in India do not match with total demand in the country;

(b) if so, the details thereof and steel production achieved during each of the last three years, Plant-wise;

(c) the details of steps taken to fund the development and modernization of the integrated steel plant at Salem in Tamil Nadu and also any new steel company in Vellore Parliamentary Constituency; and

(d) whether the Steel Authority of India Limited (SAIL) and the other subsidiaries of SAIL are focusing on opening new market, to maximize steel market potential and high standards of customer services, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) Details of capacity, production and consumption of finished steel and production of iron ore in the country during last three years is given below:-

Year	Finished Steel (in MnT)			Iron Ore (in MnT)
	Capacity	**Production**	**Consumption**	**Production**
2021-22	152.81	113.60	105.75	254.10
2022-23	151.25	123.20	119.89	258.37
2023-24	170.77	139.15	136.29	276.75*
Source: Joint Plan Committee (JPC); MnT=million tonnes				Source: IBM, Nagpur; *provisional

(b) Details of production of finished steel in the country during last three years is given below:-

Finished Steel Production (in MnT)			
Producer Name	**2021-22**	**2022-23**	**2023-24**
Steel Authority of India Limited	13.83	15.28	16.26
Rashtriya Ispat Nigam Limited	3.75	3.64	3.73
NMDC Steel Limited	-	-	0.53
TSL GROUP	18.74	19.46	21.15
AM / NS GROUP	7.22	6.68	7.55
JSWL GROUP	16.37	21.79	23.26
JSPL	5.15	5.42	5.75
OTHERS	48.54	50.93	60.92
TOTAL	113.60	123.20	139.15
Source: Joint Plant Committee (JPC)			

(c)and(d): Steel is a deregulated sector and Government acts as a facilitator by creating a conducive policy environment for the development of steel sector across

all states in the country, including Tamil Nadu. Decisions regarding setting up of a steel plant is taken by industry based on techno-commercial considerations including raw material availability, distance from port, logistics etc. Steel Authority of India Limited (SAIL) has already expanded and modernise the Salem Steel Plant to increase the capacity to produce 180,000 tonnes of stainless-steel slabs per annum. Further, cold rolling capacity has gone up from 65,000 tonnes to 146,000 tonnes per annum with the addition of an annealing and pickling line.

SAIL regularly expands to new market while maintaining the highest standards of customer service. Value added production has facilitated SAIL in accessing new market segments and customers, both domestically and in exports. SAIL also operates an E-portal where customers can book TMT orders online. In order to encourage MSMEs and to help new entrepreneurs around its Plants, SAIL has a dedicated scheme for supply of steel products.

TRACTOR AND FARM EQUIPMENT MANUFACTURING INDUSTRY IN PUNJAB

1972. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the steps taken by the Government to support and expand the tractor and farm equipment manufacturing industry in Punjab;

(b) whether there are any special incentives or benefits provided to manufacturers exporting tractors and agricultural equipment, particularly to Africa and other markets, if so, the details thereof;

(c) if no special benefits are offered details of the measures being considered to encourage exports and enhance global competitiveness;

(d) what initiatives are being taken to improve infrastructure and logistics in Punjab to facilitate tractor and Implements exports; and

(e) whether there is any strategy to promote RandD in the tractor and Farm equipment manufacturing sector in Punjab, focusing on products suited for diverse agricultural practices abroad?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (e): Since Industry is a state subject, the Ministry of Heavy Industries (MHI) does not maintain data relating to setting up of Industries in any part of country including Punjab. However, the Ministry of Heavy Industries has notified Production Linked Incentive Scheme for Automobile and Auto Component Industry in India (PLI-Auto) on 23rd September, 2021 for enhancing India's Manufacturing Capabilities for Advanced Automotive Products with a budgetary outlay of ₹25,938 Crore for a period of five years. This scheme proposes financial incentives to boost domestic manufacturing of Advanced Automotive Technology products and attract

investments in the automotive manufacturing value chain. Support for tractors is available under the scheme. The expenditure incurred on Engineering RandD and product design and development is allowed to be considered as part of Eligible Investment under PLI-Auto.

SEED SCHEME FOR DE-NOTIFIED TRIBES

1973. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of beneficiaries under different components of the SEED (Scheme for Economic Empowerment of De-notified, Nomadic and Semi-Nomadic Tribes) scheme;

(b) the status of Certificate issued to De-notified Tribes;

(c) whether there are discrepancies in issuing certificates to De-notified Tribes and if so, the measures adopted to ensure that such discrepancies do not occur; and

(d) whether the Government is taking steps to repeal the Habitual Offenders Act across States as per the recommendation of the Committee on the Elimination of Racial Discrimination and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): Department of Social Justice and Empowerment implements a scheme namely, Scheme for Economic Empowerment of DNTs (SEED) for the development and welfare of De-notified, Nomadic and Semi Nomadic Communities (DNT).

(i) Under Livelihood Component of SEED, 2,620 Self Help Groups (SHGs) involving 29,517 beneficiaries have been formed in eight States namely, Gujarat, Andhra Pradesh, Maharashtra, Madhya Pradesh, Tamil Nadu, Uttar Pradesh, Rajasthan and Haryana.

(ii) Under Educational Empowerment (Free Coaching Component), 541 DNT students have been benefited.

(iii) Under Health Insurance Component in Gujarat and Maharashtra so far a total of 2,608 Ayushman Cards have been issued to DNT beneficiaries.

(b) and (c): Issuance of DNT Caste Certificate to eligible persons belonging to these communities lies with the State/UT Governments

Seven States (Maharashtra, Rajasthan, Madhya Pradesh, Uttar Pradesh, Tamil Nadu, Haryana and Gujarat) are issuing the certificates based on the guidelines by the respective State Governments.

(d): As Habitual Offenders Act is a State Act, Ministry of Home Affairs has been seeking the status of Habitual Offenders Act from States/UTs from time to time. The status of repealment of Habitual Offenders Act as per information provided by Ministry of Home Affairs for 26 States/UTs is enclosed at **Statement** .

STATEMENT

Information/comments received from States/UTs on the Status of "Habitual Offender Act" in their jurisdiction.

S.No.	State/UT	Information/Comment
1.	Dadra and Nagar Haveli and Daman and Diu	No De-notified, Nomadic and Semi-Nomadic Tribes are in UT of Dadra and Nagar Haveli. Dadra and Nagar Haveli and Daman and Diu Habitual Offenders Act, 1976 is in force in Dadra and Nagar Haveli.
2.	NCT of Delhi	Govt. of NCT of Delhi has not issued any notification with regard to Habitual Offenders Act, however, the Madras Restriction of Habitual Offenders Act 1948 has been extended to the whole of the Union Territory of Delhi vide notification no. 51 dated December 22,1951 issued by Ministry of Home Affairs, is applicable to Delhi.
3.	Karnataka	The Karnataka Habitual Offenders Act, 1961 is in existence.
4.	West Bengal	No Habitual Offenders Act for the State of West Bengal
5.	Andaman and Nicobar Islands (ANI)	Habitual offenders are being booked under Section 110g of the Code of Criminal Procedure 1973 and produced before the Sub-Divisional Magistrate. Such offenders are bound down by way of personal bond as well as surety

		bond for good behavior for such period not exceeding three years, as the Magistrate thinks fit. The Police Stations of AandN Islands are maintaining data of habitual offenders and regular watch is being kept over their activities. However, Nomadic and Semi- Nomadic Communities are not seen in these islands
6.	Chandigarh	There are no tribal area and no caste/ community has been declared as Scheduled Tribes. De-Notified/Nomadic/ Semi-Nomadic Tribes for UT of Chandigarh. Therefore, in the absence of any tribal Group, the information may be treated as 'Nil'.
7.	Lakshadweep	The indigenous population of Lakshadweep are Muslims by religion and has been classified as Scheduled Tribes by Govt. of India. There are no other tribes like: Nomadic or Semi-Nomadic Tribes in the Union Territory. Therefore, the information may be treated as 'Nil'.
8.	Puducherry	The status of Habitual Offenders Act in the UT of Puducherry does not arise since the Habitual Offenders under the De-notified. Nomadic and Semi-Nomadic Communities does not exist in the UT.

9.	Rajasthan	Rajasthan Habitual Offenders Act, 1953 and Rajasthan Habitual Offenders Rules, 1955 are in place. However, there is no provision for De-notified, Nomadic and Semi-nomadic Communities in these laws.
10.	Assam	No State Act under the title Habitual Offenders Act for the State of Assam.
11.	Punjab	Punjab Habitual Offenders (Control and Remedial) Act 1962 was enacted in 1952 and still stands on the Statute. However, it is not being implemented. During the last five years, no register of Habitual Offenders was maintained by the police, no data or entries have been made therein and no orders have been passed by the District Magistrates under this Act against any persons. For all practical purposes, this Act is not implemented and is not in force.
12.	Andhra Pradesh	Andhra Pradesh Habitual Offenders Act 1962, [A.P. Act No. 4 of 1962] is still in force in the State of Andhra Pradesh. However, no prisoner is confined in any of the Jails of Andhra Pradesh State under the provisions of Andhra Pradesh Habitual Offenders Ac 1962, as on 11-10-2019

13.	Mizoram	The Govt. of Mizoram has not enacted "Habitual Offenders Act" Hence, there is no Habitual Offender Act in the State of Mizoram for repeal.
14.	Gujarat	Habitual Offenders Act 1959 provides for the action to be taken to curb the activities of habitual offenders, It does not intend to harass or create hardship to any particular community. Therefore, the State Govt. of Gujarat is of the opinion that the "Habitual Offenders Act, 1959" may not be repealed.
15.	Tripura	Habitual Offenders Act has not yet been enacted by the State of Tripura
16.	Haryana	The Restriction of Habitual Offenders, Act (Punjab Act No. 5 of 1918) has been repealed by the State of Haryana vide The Restriction of Habitual Offenders (Punjab) Haryana Repeal Act 2004 (Haryana Act No. 14 of 2004).
17.	Sikkim	Habitual Offenders Act has not been extended in the State of Sikkim
18.	Himachal Pradesh	Govt. of Himachal Pradesh has been registering the cases as per the provision of section 4 of HP Habitual Offender Act, 1969

19.	Jammu and Kashmir	The Jammu and Kashmir Habitual Offenders (Control and Reforms) Act, 1956 continues to be in operation as indicated in the 5th Schedule, Table 4 at S.No. 53 of the Jammu and Kashmir Re-organization Act, 2019. Govt. of JandK has further invited the attention to the section 2(2) of the Jammu and Kashmir Habitual Offenders (Control and Reforms) Act, 1956 and stated that as per the said provision of law, no individuals/persons who have been convicted and sentenced to imprisonment more than twice on account of any one or more of the offences mentioned in the schedule the Act are registered under the Jammu and Kashmir Habitual Offenders (Control and Reforms) Act, 1956
20.	Ladakh	The Jammu and Kashmir Habitual Offenders (Control and Reforms) Act, 1968 has been repealed as a whole in the Union Territory of Ladakh vide Order bearing SO 3775(E) dated 23.10.2020
21.	Uttar Pradesh	UP Habitual Offenders (Restriction) Act, 1962 is still in place in the State of UP. However, State Govt. has further conveyed that they had no objection if Central

		Govt. repeals the said Act as all the provisions of this Act is already in place in UP Control of Goondas Act, 1970
22.	Bihar	Habitual Offenders Act is not in place in Bihar
23.	Telangana	No cases are pending under the Habitual Offenders Act as on 23.07.2020 and the Act has become redundant and the provisions of the Act are more in the form of preventive measures than punitive and rehabilitative. Further, no community as a whole has been notified as habitual offender in the State of Telangana
24.	Odisha	The Odisha Restriction of Habitual Offenders Act, 1952 is still in force though no case has been registered under its provisions in the last five years.
25.	Goa	After verification as per State wise list of communities prepared by National Commission for Notified, Nomadic and Semi Nomadic Tribes, it is observed that there are no such Nomadic Tribes existing in the State of Goa. Therefore, the Govt. of Goa is of the view that the continuance of the Goa, Daman and Diu Habitual Offenders Act, 1976 in the State of Goa would not impact any such tribes.

26.	Chhattisgarh	The Habitual Offenders Act is not operational/ implemented in State of Chhattisgarh.

PROMOTION OF SOILLESS AGRICULTURE

1974: SHRI VISHNU DAYAL RAM:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has introduced any financial assistance, subsidies or incentives to promote soilless agriculture such as hydroponics, aeroponics and aquaponics;

(b) if so, the details thereof, including eligibility criteria and disbursement mechanisms; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Government is implementing Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme for holistic growth of the horticulture sector covering fruits, vegetables, root and tuber crops, mushrooms, spices, flowers, aromatic and medicinal plants, coconut, cashew, cocoa and bamboo. All States and UTs are covered under MIDH.

Under the revised guidelines of MIDH scheme, provision has been made for providing assistance to promote soilless agriculture such as hydroponics and aeroponics. Details of cost norms alongwith the pattern of assistance are as under:

S. No.	**Name of the Component**	**Cost Norms**	**Pattern of Assistance**
1	Hydroponics and Aeroponics	Rs. 350/- per Sq.mt. Above rates will be 15% higher in the case of NE and Himalayan States, Scheduled areas, vibrant villages, Andaman and Nicobar and Lakshadweep Islands.	Assistance @ 50% for a maximum area of 1000 sqm per beneficiary or on pro-rata basis for smaller areas.

Government is also implementing Agriculture Infrastructure Fund (AIF) with an objective to address the existing gaps in post-harvest management infrastructure in the country. AIF provides concessional loans through lending institutions, capped at an interest rate of 9%, with an additional 3% interest subvention for loans up to 2 crore. The AIF also supports precision farming and modern agricultural practices, including soilless cultivation techniques such as hydroponics and aeroponics.

Eligible beneficiaries under the AIF Scheme include Farmers, Agri-entrepreneurs, Start-ups, Primary Agricultural Credit Societies (PACS), Marketing Cooperative Societies, Farmer Producers Organizations(FPOs), Self Help Group (SHG), Joint Liability Groups (JLG), Multipurpose Cooperative Societies, Central/State agency or Local Body sponsored Public Private Partnership Projects, State Agencies, Agricultural Produce Market Committees (APMC), National and State Federations of Cooperatives, Farmer Produce Organizations (FPO), Federations of FPOs and Federations of Self Help Groups (SHGs). Eligible beneficiaries need to maintain minimum of 10% of the project cost as promoter's contribution for the project.

Apart from the above, Indian Council of Agricultural Research (ICAR)-Institutes and Universities are engaged in development and standardization of technologies for Hydroponics and Aeroponics for different regions of the country. ICAR- Indian Institute of Horticultural Research (IIHR), Bangalore, ICAR- Central Potato Research Institute (CPRI), Shimla and ICAR- Central Institute for Subtropical Horticulture (CISH), Lucknow are providing trainings and demonstrations to interested stakeholders to create awareness among farmers for adoption of Hydroponic and Aeroponics. Agriculture/ Horticulture Universities are also educating farmers about the benefits of these technologies in water scares areas of the country.

(c) Does not arise.

ESTABLISHMENT AND FUNCTIONING OF KVKS IN ANDHRA PRADESH

1975. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of Krishi Vigyan Kendras (KVKs) approved and established in Andhra Pradesh, along with their district-wise distribution and year of establishment;

(b) the funds received by these KVKs over the last five years, year-wise;

(c) the details of activities undertaken by each KVK in Andhra Pradesh over the last five years, year-wise;

(d) whether many newly carved-out districts in Andhra Pradesh, especially Kakinada, lacks functional KVKs; and

(e) if so, the reasons for non-establishment of KVKs in these districts and the steps taken to set up KVKs, especially in Kakinada, at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): In all, 24 Krishi Vigyan Kendras (KVKs) have been established in Andhra Pradesh. Their district-wise distribution and year of establishment are given in the enclosed **Statement -I**.

(b): Year-wise funds received by the KVKs of Andhra Pradesh during last five years are as follows:

Year	Fund provided (Rs in lakh)
2019-20	2974.64
2020-21	2945.31
2021-22	4046.08
2022-23	3732.15
2023-24	4183.17

(c): Year-wise details of activities undertaken by the KVKs of Andhra Pradesh during last five years are given in the enclosed **Statement -II**.

(d) and (e): Opening of New KVKs in newly created districts is a continuous process as per the prescribed procedure and guidelines.

STATEMENT-I

District-wise distribution and year of establishment of KVKs in Andhra Pradesh

Sl. No.	Name of the District	Name of the KVK	Year of establishment
1.	Srikakulam	Srikakulam (Amadalavalasa)	1985

2.	Parvatipuram Manyam	Parvatipuram Manyam (Rastakuntubai)	1984
3.	Alluri Sitarama Raju	Alluri Sitarama Raju (Pandirimamidi)	2010
4.	Anakapalli	Anakapalli 1 (BCT)	1995
5.	Anakapalli	Anakapalli 2 (Kondempudi)	2017
6.	East Godavari	East Godavari (Kalvacharla)	1983
7.	West Godavari	West Godavari 1 (Undi)	1995
8.	West Godavari	West Godavari 2 (VR Gudem)	2012
9.	NTR	NTR (Garikapadu)	2002
10.	Krishna	Krishna (Ghantasala)	2012
11.	Guntur	Guntur 1 (Vinayashram)	1991
12.	Guntur	Guntur 2 (Lam)	2012
13.	Sri Potti Sriramulu Nellore	Sri Potti Sriramulu Nellore	1999
14.	Prakasam	Prakasam 1 (Kandukur)	2012
15.	Prakasam	Prakasam 2 (Darsi)	2001
16.	Kurnool	Kurnool (Banavasi)	2010
17.	Nandyal	Nandyal (Yagantipalle)	1989
18.	Anantapuramu	Anantapuram 1 (Reddipalli)	2010

19.	Anantapuramu	Anantapuram 2 (Kalyandurg)	1983
20.	YSR	YSR 1 (Utukur)	2005
21.	YSR	YSR 2 (Vonipenta)	2016
22.	Annamayya	Annamayya (Kalikiri)	2012
23.	Tirupati	Tirupati 1 (RAAS)	1992
24.	Tirupati	Tirupati 2 (Periyavaram)	2016

STATEMENT-II

Year-wise details of activities undertaken by the KVKs of Andhra Pradesh during last five years

Activities	2019-20	2020-21	2021-22	2022-23	2023-24
On- farm trials (Number)	626	417	498	547	664
Frontline demonstrations (Number)	8191	4000	3980	4426	3952
Farmers trained (in lakh)	0.51	0.35	0.41	0.50	0.82
Extension Personnel trained (in lakh)	0.10	0.16	0.17	0.12	0.23
Participants in extension activities (in lakh)	10.40	12.83	4.46	6.15	5.18

Production of seed (in lakh q)	0.04	0.02	0.06	0.062	0.065
Planting material produced (in lakh)	15.47	19.54	30.00	37.09	45.66
Live-stock strains and finger lings produced (in lakh)	0.06	1.37	0.03	2.45	2.258

MICRO IRRIGATION FUND

1976. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the aims and objectives of Micro Irrigation Fund;

(b) whether the corpus has been increased to Rs.10,000 crores as proposed in 2021-22 Budget, if so, the details thereof and if not, the reasons therefor; and

(c) the details of projects approved and landed under MIF during the last three years, year and State-wise, with a particular reference to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): To encourage micro irrigation for enhancing water use efficiency in agriculture, the Government created a Micro Irrigation Fund (MIF) with initial corpus of Rs. 5000 crore with NABARD in 2018-19. The main objective of MIF is to facilitate States in mobilizing the resources for top up/additional incentives to farmers for micro irrigation over and above the assistance available under Per Drop More Crop (PDMC) Scheme. States may also access MIF for innovative/integrated projects on micro irrigation, as per specific requirements. Based on the Budget Announcement 2021-22, the MIF corpus has been increased to Rs. 10,000 crores.

The details of loans sanctioned under MIF to various States during last three years is as under:

Year	State	Type of Project	Loan Sanctioned (Crore)
2021-22	-	-	-
2022-23	Rajasthan	To provide top-up subsidy and innovative projects	740.79
2023-24	Karnataka	To provide top-up subsidy	290.33

Additionally, a project with loan amount of Rs.616.13 crores was sanctioned in 2020-21 for top-up subsidy to farmers under PDMC Scheme.

PROMOTION OF CHHATTISGARH TRADITIONAL TEXTILE

1977. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **TEXTILES** be pleased to state :

(a) the specific initiatives that are being undertaken to document, preserve and promote Chhattisgarh's traditional textiles, such as the Kachhora saree and Bastar embroidery;

(b) the manner in which these schemes like Samarth, NHDP and CHCDS tailored to upskill Chhattisgarh's local artisans;

(c) whether the Chhattisgarh's traditional textiles are being integrated into the "Make in India" initiative to enhance their national and international market presence;

(d) whether there are any collaborations with private industries, e-commerce platforms or international organizations to expand market access for Chhattisgarh's weavers and artisans; and

(e) the steps that are being taken to promote innovation and contemporary design adaptations while maintaining the authenticity of traditional textile techniques?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): The Ministry of Textiles has taken various steps to document, preserve and promote traditional textiles of Handloom across the country including Chhattisgarh's traditional textiles. Design Resource Centres have been set up in 16 Weavers' Service Centres to preserve traditional handloom designs and to build

and create design-oriented excellence in the Handloom Sector. Ministry of Textiles is also seeking protection of traditional designs and patterns under the Geographical Indication (GI) Act, 1999 and providing financial assistance for registering the designs/products under the GI Act and for organizing seminars, workshops etc., for awareness creation.

Further, under various schematic interventions end-to-end support is provided to weavers and artisans through marketing events, skill development, cluster development, formation of Producer Companies, direct benefit to artisans, infrastructural and technology support, research and development support etc. which benefit the traditional textiles and crafts including Bastar embroidery throughout the country.

(b): Under NHDP and CHCDS schemes, various kind of skill programmes such as Guru Shishya Hastshilp Prashikshan Programme, Comprehensive Skill Upgradation Programme, Design and Technology Development Workshop etc. are being organised to enhance the productivity of artisans. Since 2020-21 to till date, skill upgradation training has been provided to 1640 Chhattisgarh's local weavers and artisans under SAMARTH Scheme of Ministry of Textiles.

(c): Handloom weaving is inherently an integral part of 'Make in India' initiative.

(d): To expand market access for weavers and artisans across the country including Chhattisgarh, an e-commerce portal (indiahandmade.com) has been developed for online marketing of handloom and handicrafts products directly to the

buyers/consumers and weavers and artisans have been on-boarded on Government e-Market (GeM) place to enable them sell their products directly to various Government Departments and organizations.

(e): To promote innovation in Handloom sector, Research and Development projects are sanctioned as per extant guidelines of NHDP and a project, Craft Cluster Initiative has been taken up to link handloom with fashion in which NIFT students visit handloom clusters and provide contemporary designs to the weavers as per the market demand.

There is a mobile app 'HLM Customer app' for verifying authenticity of handloom mark labels. Also, Handloom mark, India Handloom Brand, Silk Marks and GI tags are attached to Handloom items for authentication.

ELECTRIC VEHICLE PROMOTION AND CHARGING INFRASTRUCTURE UNDER FAME II IN ANDHRA PRADESH

1978. SHRI SRIBHARAT MATHUKUMILLI:

SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the details of Original Equipment Manufacturers (OEMs) and dealers registered under the FAME II scheme in Andhra Pradesh;

(b) the total number of electric two-wheelers (e-2W), three-wheelers (e-3W) and four-wheelers(e-4W) sold under FAME II in Andhra Pradesh, district-wise, including Visakhapatnam;

(c) the total number of charging stations sanctioned under FAME II in Andhra Pradesh, alongwith the number of stations that have been set up, district-wise, including Visakhapatnam;

(d) whether there have been any challenges or delays in setting up charging stations inAndhra Pradesh and if so, the reasons for the delays and the expected time of completion; and

(e) the initial targets for the number of electric vehicles to be supported under FAME II and theprogress made towards achieving these targets so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): Under the FAME-II scheme which ended on 31st March, 2024, OEMs were registered and not the dealers. No OEM was registered from the state of Andhra Pradesh under FAME-II scheme.

(b): Under FAME-II scheme, total 60,959 electric vehicles were sold in Andhra Pradesh as per details provided below:

Sl. No.	District	e-2W	e-3W	e-4W	Total
1	Visakhapatnam	10,963	639	16	11,618
2	Krishna	7,774	810	9	8,593
3	East Godavari	6,968	356	9	7,333

4	Chittoor	6,355	396	2	6,753
5	Guntur	4,415	560	5	4,980
6	West Godavari	4,849	107	2	4,958
7	Sri PottiSriramulu Nellore	3,237	311	8	3,556
8	Ananthapuramu	2,555	350	0	2,905
9	Kurnool	2,043	488	0	2,531
10	Prakasam	1,498	686	0	2,184
11	Vizianagaram	1,904	237	1	2,142
12	Srikakulam	1,569	138	4	1,711
13	Y.S.R.	1,515	167	2	1,684
14	Tirupati	10	0	0	10
15	NTR	1	0	0	1
	Total	**55,656**	**5,245**	**58**	**60,959**

(c): Under FAME-II scheme, the Ministry of Heavy Industries (MHI) had initially, sanctioned, ₹800crore-capital subsidy to three oil-marketing companies (IOCL, BPCL and HPCL) for setting up public charging stations at their Retail Outlets (ROs) across the country. Subsequently, an additional ₹73.50 crore was sanctioned for the upgradation of 980 public fast charging stations.

The Status of Commissioning of Chargers by Oil Marketing Companies (OMCs) under FAME-II in the State of Andhra Pradesh (in Nos.)

Particulars	BPCL	IOCL	HPCL	Total
Chargers planned in Andhra Pradesh but yet to be installed	207	314	90	611
Chargers installed in Andhra Pradesh	207	147	78	432
Chargers commissioned in Andhra Pradesh	NIL	14	Nil	14

District wise status of installation and commissioning of the EV Chargers by OMCs in the State of Andhra Pradesh under FAME-II Scheme.

District	BPCL		HPCL		IOCL	
	Installed	**Commissioned**	**Installed**	**Commissioned**	**Installed**	**Commissioned**
ALLURI SITHARAMARAJU	0	--	3	--	0	--
ANAKAPALLI	3	--	2	--	0	--
ANANTAPUR	9	--	3	--	14	--
ANNAMAYYA	10	--	3	--	0	--
BAPATLA	3	--	2	--	0	--
CHITTOOR	10	--	6	--	26	--
EAST GODAVARI	4	--	0	--	26	--
ELURU	10	--	6	--	0	--
GUNTUR	11	--	1	--	9	--
KAKINADA	8	--	2	--	0	--
KONASEEMA	3	--	1	--	0	--
KRISHNA	5	--	0	--	11	--
KURNOOL	4	--	3	--	11	--
NANDYAL	7	--	5	--	0	--

District	BPCL		HPCL		IOCL	
	Installed	Commissioned	Installed	Commissioned	Installed	Commissioned
NTR	9	--	4	--	1	--
PALNADU	13	--	2	--	1	--
PARVATHIPURAM MANYAM	1	--	1	--	0	--
PRAKASAM	12	--	9	--	0	--
SRI POTTI SRIRAMULU NELLORE	19	--	4	--	6	--
SRI SATHYA SAI	10	--	2	--	0	--
SRIKAKULAM	6	--	1	--	5	2
TIRUPATI	24	--	6	--	0	--
VISAKHAPATNAM	7	--	2	--	10	10
VIZIANAGARAM	5	--	5	--	9	2
WEST GODAVARI	1	--	3	--	10	--
Y.S.R KADAPA	13	--	2	--	8	--
	207	**0**	**78**	**0**	**147**	**14**

(d):To overcome challenges and to streamline the processes, the Ministry of Power has issued “Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024”, dated 17th September, 2024 which is also applicable to the

State of Andhra Pradesh. These guidelines outline standards and protocols to create connected and interoperable EV charging infrastructure network.

(e):The status of number of EVs targeted and supported under the FAME-II scheme as on 28/02/2025 is as under:

Table: Progress under FAME-II

Category	Number of EVs	
	Targets	Achievement
e-2W	15,50,225	14,33,539
e-3W	1,55,536	1,64,863
e-4W	30,461	22,665
e-Buses	7,262	6,862^
Total	**17,43,484**	**16,27,929**

^ includes committed liabilities.

RURAL MSME CLUSTER

1979. DR. PRABHA MALLIKARJUN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has explored transforming rural areas into employment hubs by incentivizing agro-industries, promoting rural startups, and encouraging skill-based local enterprises, particularly in light of the post-pandemic trend of reverse migration;

(b) whether the Government is aware that rural areas continue to struggle with digital banking infrastructure, if so, the initiatives taken to achieve full financial

inclusion by expanding digital banking, micro-financing, and fintech solutions in unbanked villages;

(c) whether the Government has considered innovative water conservation models such as underground aquifer recharge, community rainwater harvesting, and providing incentives for drip irrigation to address frequent droughts in many parts of Karnataka, especially in Davanagere district; and

(d) whether there is any plan to establish a Rural MSME Cluster Davanagere's strong base in agriculture and textiles to support local entrepreneurs, weaving cooperatives, and agro processing industries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): With a view to ensure overall socio-economic development of rural areas of the country and check migration, Ministry of Rural Development (MoRD) is implementing a number of schemes/programmes with the main focus on increasing livelihood opportunities, empowering rural women, providing social safety net, skilling of rural youth, infrastructure development etc. These include Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awaas Yojana-Gramin (PMAYG), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY), Rural Self Employment Training Institutes(RSETIs) and National Social Assistance

Programme (NSAP) and Watershed Development Component of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY). Under DAY-NRLM, efforts have been made to promote Farm and Non-Farm enterprises through the Mahila Kisan Sashaktikaran Programme (MKSP) and Start-Up Village Entrepreneurship Programme (SVEP). RSETI is a bank-led, MoRD funded training institution which provides training for skill and entrepreneurship development.

In addition to this, Ministry of Micro, Small and Medium Enterprises (MSME) is implementing Prime Minister's Employment Generation Programme (PMEGP), which provides financial assistance to both urban and rural entrepreneurs to set up new ventures. Ministry of Agriculture and Farmers' Welfare is implementing a Central Sector Component "Establishment of Agri-clinics and Agri-Business Centres" to supplement the efforts of public extension, support agricultural development and create gainful self-employment opportunities to the youths with qualification in agriculture and allied sectors. Further, Agriculture Infra Fund (AIF) has been instrumental in transforming rural areas by strengthening rural infrastructure, promoting agribusiness, and generating employment opportunity. It aims to enhance farmers' income by developing modern post-harvest infrastructure, reducing losses and ensuring better price realization. It focuses on farm-gate storage, logistics, and value addition through warehouses, cold storage, sorting units, and ripening chambers, enabling farmers to access larger markets with fewer intermediaries. Further, Pradhan Mantri MUDRA Yojana (PMMY)

provides loans to small businesses and entrepreneurs. These measures are aimed at creating sustainable employment opportunities in rural areas, reducing migration, and enhancing local economic development.

(b): The Government is aware of the challenges faced in rural areas in digital banking infrastructure. To address this, various initiatives are being undertaken to achieve full financial inclusion. The Pradhan Mantri Jan Dhan Yojana (PMJDY) has been instrumental in providing universal banking services for every unbanked household. Government, Reserve Bank of India (RBI) and Banks have taken various measures to promote and create awareness about digital banking services such as (i) The Digital Finance for Rural India – Creating Awareness and Access (DFIAA) Scheme for conducting awareness sessions on digital finance options available for rural citizens; (ii) Pradhan Mantri Gramin Digital Saksharta Abhiyaan Scheme is implemented as a Central Sector Scheme by Ministry of Electronics and Information Technology through Common Service Centres (CSC) e – governance services India Ltd with active collaboration of all the State governments and Union Territories (UTs); (iii) RBI conducts Electronic Banking Awareness and Training Programmes through its regional offices to create awareness about digital payments; (iv) RBI has been carrying out multi-channel public awareness media campaigns to sensitise public about how to be vigilant while using digital banking. RBI has also carried out multi lingual media campaigns on themes like Convenience of Digital Banking, Safety of Digital Banking etc.; (v) RBI conducts

Financial Literacy week every year since 2016 to propagate financial education; (vi) Banks conduct special camps through their Financial Literacy Centres (FLCs) on “Going Digital” through Unified Payments Interface (UPI) and *99# (USSD); (vii) Rural Branches of Banks conduct camps covering all the messages of Financial Awareness Messages Booklet and two digital platforms i.e. UPI and *99# USSD; and (viii) Banking Correspondents also create awareness while facilitating transactions in the rural areas because of their familiarity with local population.

Furthermore, the India Post Payments Bank (IPPB) extends banking services to rural areas through post offices, enhancing access to financial services. DAY-NRLM of MoRD is also providing last mile delivery of financial services in remote rural areas where people do not have much access to banking services, through promotion of digital finance and deployment of SHG Women as Banking Correspondent Sakhi (BC Sakhi), with the support of banks and Common Service Centres.

(c): The Government is committed to addressing the issue of water scarcity, including Karnataka. As informed by Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Board (CGWB) has completed the National Aquifer Mapping (NAQUIM) Project in the entire mappable area of about 25 Lakh sq. km in the country. The Aquifer maps and management plans have been prepared and shared with the respective State agencies for implementation. The management plans include various water conservation

measures through recharge structures. MoRD is implementing WDC-PMKSY which primarily focuses on development of rainfed/degraded lands. The activities undertaken in the scheme, **inter alia**, include ridge area treatment, drainage line treatment, soil and moisture conservation, rainwater harvesting, nursery raising, pasture development, livelihoods for asset-less persons etc. The measures taken under WDC-PMKSY supplement the effort of the Government to increase the area under cultivation. Similarly, Ministry of Agriculture and Farmers' Welfare is implementing a Centrally Sponsored Scheme of Per Drop More Crop (PDMC) which focuses on enhancing water use efficiency at farm level through micro irrigation systems.

(d): The Government, through Ministry of MSME is implementing Scheme for Registration of Traditional Industries (SFURTI) for making traditional industries more productive and competitive by organizing the artisans into clusters to provide support for their long-term sustainability and economies of scale. This scheme focuses upon physical infrastructure creation, technology upgradation, training, product development, innovation, design interventions, marketability, improved packaging, and marketing infrastructure with aim to improve artisanal income of the Traditional Industries. The Traditional industries have been broadly categorized as Khadi industries, Village Industries and Coir Industries. As per the official website of the Ministry of MSME, one cluster namely the Harihara Khadi Cluster is under operation in textile sector in Davangere District of Karnataka.

PROMOTION OF KHETA EMBROIDERY

1980. DR. MOHAMMAD JAWED:

Will the Minister of **TEXTILES** be pleased to state :

(a) The steps taken by the Government to promote and preserve the traditional Kheta and Sujni embroidery of Kishanganj, Bihar to support local artisans, enhance their livelihood opportunities, and promote cultural heritage;

(b) whether any financial support and skill development programs for local artisans in Kishanganj is organised by the Government; and

(c) the details of encouraging market linkages and branding for these unique handlooms at both national and international levels?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b): The Office of the Development Commissioner (Handicrafts) under the aegis of Ministry of Textiles implements two schemes namely National Handicrafts Development Programme (NHDP) and Comprehensive Handicrafts Cluster Development Scheme (CHCDS) for overall development and promotion of handicrafts sector across the country including Kishanganj, Bihar. Under these schemes, need based assistance is provided for end-to-end support to the artisans through marketing events, skill development, cluster development, formation of Producer Companies, direct benefit to artisans, infrastructural and technology support, research and development support etc. which benefit the traditional crafts

including Kheta embroidery and Sujani Embroidery craft of Kishanganj, Bihar. Further, total 6 programmes under skill development have been organised in Kishanganj during the last five years from FY 2020-21 to 2024-25 and total 290 artisans were benefitted through different financial support schemes of Office of DC (Handicrafts) during the last 5 years FY 2020-21 to 2024-25.

(c): The Office of the Development Commissioner (Handicrafts) implements Marketing Support and Services under NHDP scheme wherein artisans participates from all over the country on National and International platform viz. Gandhi Shilp Bazaar, exhibitions, fairs, thematic shows, cultural exchange programme, buyer-seller meet, Reverse buyer-seller meet, India International Trade Fair, Surajkund Mela, G20, BHARAT TEX 2024, etc. to encourage market linkages and branding for these unique handlooms at both national and international levels.

ग्राम मानचित्र एप्लिकेशन

1981.श्रीमती विजयलक्ष्मी देवीः

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे कि:

(क)ग्राम मानचित्र एप्लिकेशन के प्रभाव का ब्यौरा क्या है और यह किस प्रकार पंचायत स्तर पर शासन में परिवर्तन ला रहा है;

(ख)क्या सरकार पंचायत सत्र पर प्रौद्योगिकीय प्रगति के उपयोग में सुधार लाने के लिए कोई अन्य कदम उठा रही है; और

(ग)यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) पंचायती राज मंत्रालय ने ग्राम पंचायत द्वारा स्थानिक नियोजन को प्रोत्साहित करने हेतु भौगोलिक सूचना प्रणाली (GIS) एप्लीकेशन "ग्राम मानचित्र" (https://grammanchitra.gov.in) लॉन्च किया था। यह एप्लीकेशन ग्राम पंचायतों को भू-स्थानिक तकनीक के माध्यम से ग्राम पंचायत स्तर पर नियोजन करने में सुविधा और समर्थन प्रदान करता है। यह विभिन्न क्षेत्रों में किए जाने वाले विकास कार्यों और ग्राम पंचायत विकास योजना (GPDP) के लिए निर्णय सहायता प्रणाली प्रदान करके एकल/एकीकृत भू-स्थानिक मंच देता है। इसके जरिए ग्राम पंचायतों द्वारा केंद्रीय वित्त आयोग अनुदान के तहत कार्यों की योजना और कल्पना के लिए किया जा रहा है।

मंत्रालय ने 19 भागीदार योजना और वास्तुकला संस्थाओं की मदद से स्थानिक आधारित ग्राम पंचायत विकास योजना (जीपीएसडीपी) तैयार करने के लिए 14 राज्यों में 36 ग्राम पंचायतों (जीपी) में पायलट परियोजना शुरू की है। पायलट ग्राम पंचायतों के लिए स्थानिक नियोजन किया जाएगा। इसमें भूमि उपयोग योजना होगी, जिससे ग्राम पंचायतों को उपलब्ध भूमि और संसाधनों का सर्वोत्तम तरीके से उपयोग करने में मदद मिलेगी। इसमें बुनियादी संरचना , सामाजिक आर्थिक, पर्यटन, विरासत संरक्षण, आपदा प्रबंधन आदि से संबंधित विभिन्न परियोजनाओं के कार्यान्वयन के लिए एक वार्षिक कार्य योजना भी होगी, जो जीपी को विकास गतिविधियों की योजना तैयार करने में मदद करेगी। इसके अतिरिक्त, गांवों में छतों पर सौर ऊर्जा की क्षमता निर्धारित करने के लिए ग्रामीण आबादी मानचित्रों का उपयोग किया गया है।.

(ख) और (ग) जी,हां। मंत्रालय ने पंचायत स्तर पर तकनीकी प्रगति में सुधार करने के लिए कदम उठाए हैं।

मंत्रालय स्वामित्व योजना को लागू कर रहा है, जिसे माननीय प्रधानमंत्री ने 24 अप्रैल 2020 को राष्ट्रीय पंचायती राज दिवस पर लॉन्च किया था। इसका उद्देश्य प्रत्येक ग्रामीण परिवार के मालिक को "अधिकारों का रिकॉर्ड" प्रदान करके ग्रामीण भारत की आर्थिक प्रगति को सक्षम बनाना है। इस योजना का उद्देश्य नवीनतम ड्रोन आधारित सर्वेक्षण और निरंतर संचालन संदर्भ स्टेशनों (सीओआरएस) तकनीक के माध्यम से ग्रामीण आबादी वाले क्षेत्रों में भूमि का सीमांकन करना है। ड्रोन और सीओआरएस नेटवर्क के माध्यम से ग्रामीण आबादी वाले क्षेत्रों के नक्शे बनाए जाते हैं। अत्यधिक सटीक मानचित्रों के उपयोग से ग्राम पंचायतों द्वारा बेहतर गुणवत्ता वाली ग्राम पंचायत विकास योजनाएँ (जीपीडीपी) तैयार करने और संपत्ति कर के आकलन को सुव्यवस्थित करने के लिए किया जा सकता है।

इसके अलावा, ई-पंचायत एमएमपी के तहत विकसित ई-ग्रामस्वराज एप्लिकेशन ने डिजिटल नियोजन, लेखांकन , निगरानी और ऑनलाइन भुगतान की सुविधा प्रदान की है। मंत्रालय ने ग्राम पंचायतों (जीपी) के लिए सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ ई-ग्रामस्वराज को भी समाहित किया है ताकि विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान किया जा सके। वर्ष 2024-25 में, 2.54 लाख ग्राम पंचायतों ने अपनी ग्राम पंचायत विकास योजनाएँ (जीपीडीपी) अपलोड कीं और विक्रेता/सेवा प्रदाताओं को ई-ग्रामस्वराज-पीएफएमएस इंटरफेस के माध्यम से 55,000 करोड़ रुपये से अधिक हस्तांतरित किए।

इसके अलावा, मंत्रालय ने पंचायत खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को सरकारी ई-मार्केटप्लेस (जीईएम) के साथ एकीकृत किया है। यह एकीकरण पंचायतों को ई-ग्रामस्वराज प्लेटफॉर्म के माध्यम से जीईएम के जरिए वस्तुओं और सेवाओं की खरीद करने की सुविधा प्रदान करता है, जिससे "वोकल फॉर लोकल" पहल को बढ़ावा मिलता है। इसके अलावा, मंत्रालय द्वारा विकसित मेरी पंचायत जैसे एप्लीकेशनों ने पंचायत में आयोजना, गतिविधियों और कार्यों की प्रगति की जानकारी को जनता के लिए सुलभ बनाकर पंचायत शासन में पारदर्शिता लाने का प्रयास किया है। इसी तरह, पंचायत निर्णय

एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता और बेहतर प्रबंधन लाना है।

इसके अलावा, पंचायत खातों और उनके वित्तीय प्रबंधन के ऑनलाइन ऑडिट के लिए 'ऑडिटऑनलाइन' एप्लिकेशन तैयार किया गया है। अप्रैल 2020 में पंचायतों के वित्तीय प्रबंधन को मजबूत करने के लिए केंद्रीय वित्त आयोग की निधि के उपयोग के पारदर्शी लेखापरीक्षण के लिए ऑडिटऑनलाइन शुरू किया गया। लेखापरीक्षा वर्ष 2023-24 के लिए, 2.44 लाख लेखापरीक्षा योजनाएँ बनाई गई हैं और पीआरआई द्वारा 2.09 लाख लेखापरीक्षा रिपोर्ट तैयार की गई हैं।

NATIONAL BACKWARD CLASSES FINANCE AND DEVELOPMENT CORPORATION

1982. SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of funds allocated and utilized under each of the financial inclusion schemes for the welfare of OBCs for the last year, State-wise;

(b) the details of proposals received, sanctioned and pending under each of the schemes during the last year, State-wise;

(c) the details of funds released under the NBCFDC State-wise including State of Andhra Pradesh during the last five years; and

(d) the number of beneficiaries under this fund, classified State and district-wise for the State of Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The details of funds allocated/disbursed and utilized under the lending schemes of National Backward Classes Finance and Development Corporation (NBCFDC) for the welfare of OBCs for 2023-24, state-wise are placed at enclosed **Statement –I.**

(b): The details of Annual Action Plan (AAP) received, approved and pending to the Channel Partners during the year 2023-24, state-wise are placed at enclosed **Statement- II.**

(c): The details of funds released under the NBCFDC's lending schemes State-wise including Andhra Pradesh during the last five years are placed at enclosed **Statement- III.**

(d): The details of number of beneficiaries assisted district-wise in the State of Andhra Pradesh during 2023-24 are placed at enclosed **Statement -IV.**

STATEMENT –I

"National Backward Classes Finance and Development Corporation".

S.N	**Name of States/ UTs/PSBs**	**Amount Allocated/ Disbursed (Rs. in Lakh)**	**Amount Utilised (Rs. in Lakh)**
I.	**STATES**		
1	Andhra Pradesh	2686.00	2686.00

2	Arunachal Pradesh	0.00	0.00
3	Assam	37.00	37.00
4	Bihar	27.00	27.00
5	Chattisgarh	1415.00	1415.00
6	Gujarat	540.00	540.00
7	Goa	159.00	159.00
8	Haryana	640.00	640.00
9	Himachal Pradesh	472.30	472.30
10	Jharkhand	4.00	4.00
11	Karnataka	3439.00	3439.00
12	Kerala	15803.00	15803.00
13	Madhya Pradesh	37.00	37.00
14	Maharashtra	322.00	322.00
15	Manipur	2.00	2.00
16	Meghalaya	0.00	0.00
17	Mizoram	0.00	0.00
18	Nagaland	0.000	0.000
19	Odisha	35.00	35.00
20	Punjab	1742.50	1742.50
21	Rajasthan	8.00	8.00
22	Sikkim	201.00	201.00
23	Tamil Nadu	11662.00	11662.00
24	Telangana	665.00	665.00
25	Tripura	607.40	607.40
26	Uttar Pradesh	8223.00	8223.00
27	Uttrakhand	35.00	35.00
28	West Bengal	2.00	2.00
	Sub Total States (1 to 28)	48764.20	48764.20
II.	UTs		

29	A and N Islands	0.00	0.00
30	Chandigarh	0.00	0.00
31	D and N Haveli and Daman and Diu	0.00	0.00
32	Ladakh	0.00	0.00
33	Delhi	0.00	0.00
34	Jammu and Kashmir	242.00	242.00
35	Lakshadweep	0.00	0.00
36	Puducherry	3503.00	3503.00
	Sub Total UTs (29 to 36)	3745.00	3745.00
	TOTAL (I + II)	52509.20	52509.20

STATEMENT –II

"National Backward Classes Finance and Development Corporation".

Sl.No.	Name of States/UTs/PSBs	AAP Received (Rs. in Lakh)	AAP Approved (Rs. in Lakh)	Pending
	STATE			
1	Andhra Pradesh	5000.00	5000.00	0
2	Arunachal Pradesh	0.00	0.00	0
3	Assam	0.00	0.00	0
4	Bihar	0.00	0.00	0
5	Chhattisgarh	2086.00	2086.00	0
6	Goa	201.20	200.00	0
7	Gujarat	3556.51	2599.40	0
8	Haryana	2124.88	1200.00	0
9	Himachal Pradesh	500.10	500.00	0

10	Jharkhand	175.50	176.00	0
11	Karnataka	4000.00	4000.00	0
12	Kerala	17276.61	16700.00	0
13	Madhya Pradesh	1500.00	1500.00	0
14	Maharashtra	1000.00	1000.00	0
15	Manipur	0.00	0.00	0
16	Meghalaya	0.00	0.00	0
17	Mizoram	0.00	0.00	0
18	Nagaland	0.00	0.00	0
19	Odisha	0.00	0.00	0
20	Punjab	3000.00	3000.00	0
21	Rajasthan	1532.00	1500.00	0
22	Sikkim	374.00	300.00	0
23	Tamil Nadu	11489.79	11500.00	0
24	Telangana	591.00	591.00	0
25	Tripura	2510.00	1000.00	0
26	Uttarakhand	100.00	100.00	0
27	Uttar Pradesh	13550.00	10000.00	0
28	West Bengal	907.60	500.00	0
	UT			
29	A and N Islands	0.00	0.00	0
30	Chandigarh	4.63	4.63	0
31	DandN Haveli and Daman and Diu	0.00	0.00	0
32	Ladakh	0.00	0.00	0
33	Delhi	134.00	134.00	0
34	Jammu and Kashmir	967.50	700.00	0
35	Lakshadweep	0.00	0.00	0
36	Puducherry	4100.00	3700.00	0
	PSB			

37	Bank of Baroda	5000.00	5000.00	0
38	Canara Bank	3100.00	3000.00	0
39	Punjab National Bank	3600.00	3600.00	0
40	Union Bank of India	3500.00	3500.00	0
41	Bank of Maharashtra	0.00	0.00	0

STATEMENT –III

"National Backward Classes Finance and Development Corporation".

(Rs. in Lakh)

Sl. No	Name of State/UTs/PSBs	2019-20	2020-21	2021-22	2022-23	2023-24
I	**STATES**	**Amt. Disb.**	**Amt. Disb.**	**Amt. Disb.**	**Amt. Disb.**	**Amt. Disb.**
1	**Andhra Pradesh**	**151.65**	**35.32**	**1084.82**	**1879.71**	**2687.05**
2	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00
3	Assam	1209.77	156.01	18.94	113.64	36.68
4	Bihar	270.10	68.75	105.86	363.63	26.97
5	Chattisgarh	1391.78	474.80	1072.06	1372.82	1414.74
6	Goa	130.00	50.00	40.00	135.00	159.62
7	Gujarat	2745.64	2931.71	2542.67	2517.50	538.91
8	Haryana	1071.90	431.96	782.20	541.13	640.91
9	Himachal Pradesh	519.45	313.73	465.29	536.47	472.10

10	Jharkhand	415.99	48.19	10.67	55.70	3.62
11	Karnataka	1584.20	148.21	212.13	719.73	3440.20
12	Kerala	22278.07	16234.72	19586.00	17156.39	15801.93
13	Madhya Pradesh	6179.58	3725.95	2660.97	565.35	37.11
14	Maharashtra	228.02	38.10	404.74	482.16	321.7
15	Manipur	3.26	5.50	0.40	10.02	1.73
16	Meghalaya	0.00	0.17	0.00	5.18	0.00
17	Mizoram	0.00	1.50	0.00	0.00	0.00
18	Nagaland	0.00	0.00	1.69	6.19	0.00
19	Odisha	221.07	52.99	44.54	137.66	35.36
20	Punjab	1534.97	1869.38	2522.52	2219.49	1743.78
21	Rajasthan	3039.21	1413.91	1613.54	1584.55	7.70
22	Sikkim	200.00	0.14	21.60	73.27	201.47
23	Tamil Nadu	8986.75	10823.28	8337.08	10456.93	11662.26
24	Telangana	71.98	2453.08	66.93	79.82	664.84
25	Tripura	800.00	1016.37	987.73	504.53	607.13
26	Uttar Pradesh	5972.18	3590.02	3747.53	6804.98	8221.58
27	Uttrakhand	165.87	25.81	86.32	170.46	34.5
28	West Bengal	616.84	12.15	17.69	177.58	1.62
	Sub Total States (1 to 28)	**59788.28**	**45921.75**	**46433.92**	**48669.89**	**48763.51**
II.	**<u>UTs</u>**					
29	A and N Islands	2.33	0.00	0.00	2.25	0.00
30	Chandigarh	0.00	1.30	0.16	5.42	0.00

31	D and N Haveli and Daman and Diu	0.00	0.00	4.59	0.10	0.00
32	Ladakh	0.00	0.00	0.00	0.00	0.00
33	NCT of Delhi	1.95	138.39	22.46	6.94	0.00
34	Jammu and Kashmir	604.06	604.97	671.78	600.00	242.35
35	Lakshadweep	0.00	0.00	0.00	0.00	0.00
36	Puducherry	21.06	4.17	4.53	1900.00	3503.04
	Sub Total (29 to 36)	**629.40**	**748.83**	**703.52**	**2514.71**	**3745.39**
	Total (I to II)	**60417.68**	**46670.58**	**47137.44**	**51184.60**	**52508.90**

STATEMENT –IV

"National Backward Classes Finance and Development Corporation"

Sl.No.	District	No. of Beneficiaries
1	ANAKAPALLI	56
2	ANANTAPUR	46
3	ANNAMAYYA	57
4	BAPATLA	6
5	CHITTOOR	383
6	DR. B.R. AMBEDKAR KONASEEMA	1
7	EAST GODAVARI	21
8	ELURU	135

9	GUNTUR	40
10	KRISHNA	512
11	KURNOOL	33
12	NALGONDA	59
13	NTR	301
14	PALNADU	3
15	PARVATHIPURAM MANYAM	3
16	PRAKASAM	38
17	SRIKAKULAM	16
18	SRI SATHYA SAI	63
19	TIRUPATI	47
20	VISAKHAPATANAM	4
21	VIZIANAGARAM	79
22	WEST GODAVARI	7
	Total	**1910**

STEEL IMPORTS

1983. DR. M. K. VISHNU PRASAD:

DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **STEEL** be pleased to state:

(a) the steps being taken to address the impact of rising steel imports on domestic steel prices, particularly hot-rolled coil prices and the effect on inflation;

(b) whether the Government has any plan to impose a levy or tariff on imported steel to support domestic manufacturers and protect them from dumping practices, if so, the timeline for such measures;

(c) the Government intend to balance inflationary pressures with the need to incentivise domestic steel production and safeguard captial expenditure projects reliant on affordable steel;

(d) the measures being implemented to improve the competitiveness of domestic steel manufacturers to reduce dependency on imports in the long term; and

(e) the measures taken to control rising prices of steel used in constructions and various other industries?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a)to (e) Steel is a deregulated sector and steel prices are determined by demand supply dynamics of market forces. The Government acts as a facilitator, by creating a conducive policy environment for the development of steel sector including small and medium producers in the country. Government has taken following steps to facilitate the reduction of Steel imports and to improve the competitiveness of domestic steel manufacturers to reduce dependency on imports:-

(i) Launch of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments.

(ii) Introduction of steel Quality Control Orders thereby banning sub-standard/ defective steel products in domestic market as well as imports to ensure the availability of quality steel to the industry, users and public at large.

(iii) Anti Dumping Duty (ADD) measures pertaining to some steel products like seamless tubes, pipes and hollow profiles of iron, alloy, or non-alloy steel (other than cast iron and stainless steel) (from China PR), electro-galvanized steel (from Korea RP, Japan, Singapore), stainless-steel seamless tubes and pipes (from China PR), welded stainless steel pipes and tubes (from Vietnam and Thailand) are in place currently.

(iv) Countervailing Duty (CVD) is in place for Welded Stainless Steel Pipes and Tubes from China and Vietnam.

(v) Basic Customs Duty (BCD) has been reduced from 2.5% to Nil on Ferro-Nickel and Molybdenum ores and concentrates which are raw materials for steel industry.

TARGET OF HOUSES UNDER PMAY-G

1984. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the number of houses targeted to be constructed under Pradhan Mantri Awas Yojana Gramin (PMAY-G) by the year 2024, State-wise;

(b) whether the targets under PMAY-G are being achieved in the country;

(c) if so, the details thereof, State-wise; and

(d) the details of financial assistance provided by the Government in this regard, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to 2.95 crore eligible rural households with basic amenities by March 2024. The State/UT-wise number of houses targeted to be constructed under PMAY-G by the year 2024 is placed in enclosed **Statement-I**.

(b) and (c): The target under the PMAY-G was construction of 2.95 crore pucca houses with basic amenities by March, 2024, out of which almost all houses have been sanctioned and 2.69 crore houses have been completed till end of the FY 2023-24.

The Union Cabinet has approved the proposal for “Implementation of the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) during FY 2024-25 to 2028-29” for construction of additional 2 crore rural houses along with the remaining houses against the earlier target of 2.95 cr houses by March, 2025.

The State/UT-wise progress as on 06.03.2025 against the targets allocated till March 2024 under PMAY-G is placed in enclosed **Statement-II**.

(d): The State/UT-wise details of central share released under the scheme till Financial Year 2023-24 is given in the enclosed **Statement-III**.

STATEMENT I

State/UT-wise Targeted Allocated under PMAY-G till 31.03.2024

S.No.	State Name	Target Allocated till FY 2023-24
1.	Arunachal Pradesh	35,937
2.	Assam	20,51,842
3.	Bihar	37,01,362
4.	Chhattisgarh	11,76,142
5.	Goa	257
6.	Gujarat	6,03,343
7.	Haryana	29,402
8.	Himachal Pradesh	29,138
9.	Jammu and Kashmir	3,36,498
10.	Jharkhand	15,92,160
11.	Kerala	35,157
12.	Madhya Pradesh	37,99,546

13.	Maharashtra	13,74,105
14.	Manipur	1,01,550
15.	Meghalaya	1,88,034
16.	Mizoram	29,967
17.	Nagaland	48,830
18.	Odisha	27,25,585
19.	Punjab	39,689
20.	Rajasthan	17,16,779
21.	Sikkim	1,399
22.	Tamil Nadu	7,47,202
23.	Tripura	3,76,913
24.	Uttar Pradesh	36,14,870
25.	Uttarakhand	69,194
26.	West Bengal	45,69,423
27.	Andaman and Nicobar	3,424
28.	Dadra And Nagar Haveli and Daman and Diu	11,364
29.	Lakshadweep	45
30.	Andhra Pradesh	2,46,430
31.	Karnataka	2,41,409
32.	Telangana*	0
33.	Ladakh	3,004
	Total	**2,95,00,000**

*Telangana is not implementing PMAY-G.

STATEMENT II

State/UT-wise Progress under PMAY-G for the targets allocated till FY2023-24

[Unit in no]

State Name	Target allocated by the Ministry	Houses Sanctioned by the states/UTs	Houses Completed till FY 2023-24
Arunachal Pradesh	35,937	35,591	35,591
Assam	20,51,842	20,46,559	19,84,183
Bihar	37,01,362	37,00,696	36,65,711
Chhattisgarh	11,76,142	11,81,556	11,11,184
Goa	257	254	240
Gujarat	6,03,343	6,01,190	5,65,369
Haryana	29,402	29,392	28,814
Himachal Pradesh	29,138	28,292	24,307
Jammu And Kashmir	3,36,498	3,34,889	3,01,965
Jharkhand	15,92,160	15,92,132	15,64,696
Kerala	35,157	35,106	34,128
Madhya Pradesh	37,99,546	37,97,960	36,79,261
Maharashtra	13,74,105	13,57,474	12,65,910
Manipur	1,01,550	1,01,549	37,792
Meghalaya	1,88,034	1,86,014	1,37,363
Mizoram	29,967	29,966	24,931
Nagaland	48,830	48,826	26,588
Odisha	27,25,585	27,18,621	23,42,311
Punjab	39,689	39,549	38,473
Rajasthan	17,16,779	17,15,231	16,96,946
Sikkim	1,399	1,397	1,389
Tamil Nadu	7,47,202	7,30,555	6,35,160

Tripura	3,76,913	3,76,394	3,68,344
Uttar Pradesh	36,14,870	36,12,390	35,95,615
Uttarakhand	69,194	68,540	68,143
West Bengal	45,69,423	45,69,032	34,19,155
Andaman and Nicobar	3,424	2,988	1,238
Dadra and Nagar Haveli and Daman and Diu	11,364	11,296	3,977
Lakshadweep	45	53	45
Andhra Pradesh	2,46,430	2,46,425	84,686
Karnataka	2,41,409	2,36,124	1,45,892
Telangana*	0	0	0
Ladakh	3,004	3,004	3,004
Total	**2,95,00,000**	**2,94,39,045**	**2,68,92,411**

*Telangana is not implementing PMAY-G.

STATEMENT III

State-wise details of Central Released under PMAY-G till FY 2023-24

S.No.	State	Central Release till FY 2023-24 (Rs. in crores)
1.	Andhra Pradesh	1,024.87
2.	Arunachal Pradesh	483.76
3.	Assam	24,020.39
4.	Bihar	29,362.15
5.	Chhattisgarh	9,044.84
6.	Goa	2.85
7.	Gujarat	4,316.74
8.	Haryana	206.08

9.	Himachal Pradesh	278.76
10.	Jammu And Kashmir	3,610.23
11.	Jharkhand	12,419.41
12.	Karnataka	1,588.04
13.	Kerala	194.30
14.	Madhya Pradesh	28,811.76
15.	Maharashtra	9,809.78
16.	Manipur	614.20
17.	Meghalaya	2,251.24
18.	Mizoram	306.07
19.	Nagaland	476.46
20.	Odisha	19,973.97
21.	Punjab	263.23
22.	Rajasthan	12,779.80
23.	Sikkim	15.68
24.	Tamil Nadu	5,569.58
25.	Tripura	4,578.09
26.	Telangana*	190.79
27.	Uttar Pradesh	27,065.22
28.	Uttarakhand	849.97
29.	West Bengal	25,797.53
30.	Andaman And Nicobar	24.62
31.	Dadra And Nagar Haveli and Daman and Diu	72.18
32.	Lakshadweep	0.71
33.	Ladakh	21.88
	Total	**2,26,025**

*Telangana is not implementing PMAY-G and has returned the central share to GoI

CELEBRATION OF ANIMAL HUSBANDRY AND ANIMAL WELFARE

1985. SHRI MANOJ TIWARI:

SHRI BIBHU PRASAD TARAI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of specific programmes or initiatives will be undertaken as part of the celebration of Animal Husbandry and Animal Welfare;

(b) the manner in which farmers, dairy producers and animal welfare organisations be involved in these activities;

(c) whether there are any special training or capacity-building workshops planned for veterinarians and animal caretakers, if so, the details thereof; and

(d) whether there are any financial incentives or subsidies planned to support animal husbandry and welfare initiatives, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a)The Department of Animal Husbandry and Dairying, Government of India has decided to Celebrate 14th January to 13th February as Animal Husbandry and Animal Welfare Month in each year. During the periods, intensive campaign on the various animal husbandry development programme, animal welfare activities like

health camps, vaccination camps, awareness on animal welfare etc. will be undertaken.

(b)State Governments, Animal Welfare Organizations, Non-Governmental Organizations(NGOs), Educational Institutions have been requested to conduct workshops and Online Webinars, health camps, awareness Gosthis, Livestock Fair, various competitions like best milk production, animal show, competition amongst the school/colleges students on animal welfare and husbandry themes, special programmes for Gaushalas and NGOs dealing in animal welfare.

Through these activities, the farmers will be benefitted by making them aware of scientific animal husbandry practices, prevailing diseases in animals and their control procedure, schemes of governments, best practices available. Through the health camps, the farmers will get the benefit of deworming, vaccine, infertility solutions of their animals. Under the Animal Welfare programme, the citizens will also be aware about the various animal welfare laws in the country, provisions of Prevention of Cruelty to Animal Act, 1960 and many other benefits.

(c) The State Governments are encouraged to organize capacity building and training activities as per the requirement during the designated month.

(d)The State Government may avail funding under existing Central Government schemes such as National Livestock Mission, Rashtriya Gokul Mission and Livestock Health and Disease Control Schemes.

डीएवाई-एनआरएलएम की विशेषताएं

1986. श्रीमती कलाबेन मोहनभाई देलकर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) दीनदयाल अंत्योदय योजना, राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) की विशेषताएं क्या हैं;

(ख) विगत तीन वर्षों और वर्तमान वर्ष के दौरान दादरा और नगर हवेली सहित उक्त योजना के अंतर्गत स्वीकृत, आवंटित और उपयोग की गई निधि का राज्य-वार ब्यौरा क्या है;

(ग) उक्त योजना के अंतर्गत स्व-सहायता समूहों (एसएचजी) में शामिल की गई महिलाओं की संख्या का राज्य-वार, विशेषकर दादरा और नगर हवेली में, ब्यौरा क्या है;

(घ) क्या सरकार ने स्व-सहायता समूहों और डीएवाई-एनआरएलएम की महिलाओं के लिए ग्रीन मोबिलिटी को सुगम बनाने के लिए नवीन एवं नवीकरणीय ऊर्जा मंत्रालय के साथ किसी समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं;

(ङ) यदि हां, तो दादरा और नगर हवेली सहित तत्संबंधी राज्य-वार ब्यौरा क्या है; और

(च) सरकार द्वारा इस योजना के अंतर्गत गरीबी उन्मूलन के लाभ को अंतिम व्यक्ति तक पहुंचाने के लिए क्या कदम उठाए जा रहे हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): दीनदयाल अंत्योदय योजना- राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) भारत सरकार का एक प्रमुख गरीबी उन्मूलन कार्यक्रम है और गरीबों की आजीविका में सुधार के लिए दुनिया की सबसे बड़ी पहलों में से एक है। मिशन चार प्रमुख विशेषताओं में अर्थात (क) ग्रामीण गरीबों के स्व-प्रबंधित और वित्तीय रूप से सतत सामुदायिक संस्थानों की सामाजिक एकजुटता, संवर्धन और

सुदृढ़ीकरण; (ख) ग्रामीण गरीबों का वित्तीय समावेशन; (ग) सतत आजीविका; और (घ) सामाजिक समावेश, सामाजिक विकास और अभिसरण निवेश के माध्यम से अपने उद्देश्य को प्राप्त करने पर लक्षित है।

इन विशेषताओं के माध्यम से, यह कार्यक्रम क्षमता निर्माण, वित्तीय समावेशन और सामाजिक सशक्तिकरण द्वारा स्थायी आजीविका के अवसरों को बढ़ावा देकर ग्रामीण आबादी, विशेष रूप से महिलाओं के जीवन स्तर में सुधार लाना चाहता है। यह ग्रामीण समुदायों को आत्मनिर्भर और आर्थिक रूप से जीवंत इकाइयों में बदलने में महत्वपूर्ण भूमिका निभाता है।

(ख): पिछले तीन वर्षों और वर्तमान वर्ष के दौरान दादरा और नगर हवेली सहित उक्त योजना के अंतर्गत स्वीकृत/आवंटित और उपयोग की गई निधियों का राज्यवार ब्यौरा संलग्न **विवरण -I** में दिया गया है

(ग): डीएवाई-एनआरएलएम योजना के अंतर्गत स्व-सहायता समूहों (एसएचजी) में शामिल महिलाओं की संख्या का दादरा और नगर हवेली सहित राज्यवार ब्यौरा संलग्न **विवरण -II** में दिया गया है।

(घ) और (ङ): जी नहीं।

(च): डीएवाई एनआरएलएम में संतृप्तिबोध दृष्टिकोण अपनाया गया है जहां सभी पात्र गरीब परिवारों को एसएचजी के दायरे में लाने, उन्हें ऋण प्राप्त करने की सुविधा से जोड़ने और विविध एवं सतत आजीविका को बढ़ावा देने के प्रयास किए जाते हैं। सामाजिक समावेश उन प्रमुख ध्यानाकर्षण क्षेत्रों में से एक है जहां दिव्यांगों, ट्रांसजेंडरों और निर्धनतम समुदायों सहित सबसे कमजोर आबादी को डीएवाई एनआरएलएम के तहत संगठित किया जाता है।

आर्थिक सशक्तिकरण के अलावा, जमीनी स्तर पर सामाजिक और राजनीतिक सशक्तिकरण के मुद्दों का समाधान करने के प्रयास भी किए गए हैं। इसमें भोजन, पोषण, स्वास्थ्य, वाश और जेंडर संबंधित मुद्दों

के बारे में जागरूकता बढ़ाने के लिये सामाजिक और व्यावहारिक परिवर्तन संचार रणनीतियाँ शामिल हैं। एसएचजी और उनके संघों का पंचायती राज संस्थाओं (पीआरआई) के साथ अभिसरण करने के लिए निरंतर प्रयास किए जाते हैं ताकि इन गरीब परिवारों की अधिकारों और हकदारियों तक पहुंच हो और ये विकेन्द्रीकृत आयोजना प्रक्रिया का एक भाग बन सके।

विवरण-I

वित्तीय वर्ष 2021-22 के लिए राज्यवार आवंटित, जारी और उपयोग की गई निधि रु. करोड़ में				
क्र. सं.	**राज्य/संघ राज्य क्षेत्र**	**केंद्रीय आवंटन**	**जारी केंद्रीय राशि**	**उपयोग***
1	आंध्र प्रदेश	251.67	125.83	144.67
2	बिहार	1,026.33	1,026.33	1,496.45
3	छत्तीसगढ़	227.95	227.95	298.59
4	गोवा	7.00	3.50	7.02
5	गुजरात	162.40	120.68	192.86
6	हरियाणा	95.54	23.89	64.87
7	हिमाचल प्रदेश	40.24	40.24	43.21
8	जम्मू और कश्मीर	146.69	110.02	137.97
9	झारखंड	386.99	386.99	542.40
10	कर्नाटक	325.79	244.34	396.75
11	केरल	146.18	73.09	138.48
12	मध्य प्रदेश	488.34	244.17	384.87
13	महाराष्ट्र	516.19	258.09	271.48
14	ओडिशा	493.47	616.84	811.42
15	पंजाब	46.43	23.22	30.87
16	राजस्थान	247.38	247.38	326.56
17	तमिलनाडु	381.48	381.48	544.03
18	तेलंगाना	179.76	44.94	115.38
19	उत्तर प्रदेश	1,477.58	1,475.66	2,105.34

20	उत्तराखंड	77.80	76.21	63.13
21	पश्चिम बंगाल	548.39	411.29	559.51
22	अंडमान और निकोबार द्वीप समूह	6.00	4.50	3.58
23	दमन और दीव तथा दादरा और नगर हवेली	4.00	1.00	2.23
24	लक्षद्वीप	2.00	1.00	0.66
25	लद्दाख	13.20	3.30	2.26
26	पुदुचेरी	10.00	5.00	5.10
27	अरुणाचल प्रदेश	82.89	41.45	57.85
28	असम	342.99	342.99	289.68
29	मणिपुर	102.74	25.68	35.78
30	मेघालय	143.75	71.88	106.12
31	मिजोरम	105.41	26.35	64.98
32	नागालैंड	171.18	42.80	83.91
33	सिक्किम	44.32	10.80	14.93
34	त्रिपुरा	173.64	86.82	192.00
	कुल	**8,475.72**	**6,825.72**	**9,534.91**

* उपयोग में राज्य का अंश और पिछले वर्ष की व्यय न की गई शेष राशि शामिल है

वित्तीय वर्ष 2022-23 के लिए राज्यवार आवंटित, जारी और उपयोग की गई निधि

रु. करोड़ में

क्र. सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय आवंटन	जारी केंद्रीय राशि	उपयोग*
1	आंध्र प्रदेश	251.73	188.80	467.53
2	बिहार	1,026.58	1,283.23	2,166.72
3	छत्तीसगढ	228.01	171.01	295.38
4	गोवा	7.50	7.50	12.72
5	गुजरात	162.44	121.83	196.76
6	हरियाणा	95.57	47.78	67.44
7	हिमाचल प्रदेश	40.25	40.25	45.70

8	जम्मू और कश्मीर	180.17	127.84	141.94
9	झारखंड	387.08	387.08	693.38
10	कर्नाटक	325.87	244.40	444.79
11	केरल	146.22	109.66	148.14
12	मध्य प्रदेश	488.46	488.46	585.76
13	महाराष्ट्र	644.01	483.01	763.24
14	ओडिशा	493.59	616.99	1,006.44
15	पंजाब	46.44	34.83	56.35
16	राजस्थान	247.45	340.24	500.95
17	तमिलनाडु	381.57	381.57	834.62
18	तेलंगाना	179.81	44.95	81.71
19	उत्तर प्रदेश	1,477.94	1,108.45	1,829.21
20	उत्तराखंड	77.81	106.99	99.90
21	पश्चिम बंगाल	548.53	548.53	779.72
22	अंडमान और निकोबार द्वीप समूह	9.00	4.50	4.25
23	दमन और दीव तथा दादरा और नगर हवेली	6.00	3.00	2.53
24	लक्षद्वीप	2.39	1.19	1.15
25	लद्दाख	13.19	6.60	3.43
26	पुदुचेरी	17.00	12.75	13.46
27	अरुणाचल प्रदेश	132.26	99.19	91.00
28	असम	381.36	381.36	456.30
29	मणिपुर	125.38	31.35	27.30
30	मेघालय	169.28	169.28	154.25
31	मिजोरम	156.72	39.18	54.64
32	नागालैंड	177.94	88.97	82.10
33	सिक्किम	66.49	16.62	20.32
34	त्रिपुरा	241.62	120.81	173.31
	कुल	**8,935.66**	**7,858.21**	**12,302.45**

* उपयोग में राज्य का अंश और पिछले वर्ष की व्यय न की गई शेष राशि शामिल है

वित्तीय वर्ष 2023-24 के लिए राज्यवार आवंटित, जारी और उपयोग की गई धनराशि रु. करोड़ में				
क्र. सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय आवंटन	जारी केंद्रीय राशि	उपयोगिता*
1	आंध्र प्रदेश	251.73	62.94	173.00
2	बिहार	1,026.58	1,411.55	2,028.41
3	छत्तीसगढ	228.01	295.81	386.57
4	गोवा	7.50	7.50	12.93
5	गुजरात	162.44	162.44	250.25
6	हरियाणा	95.57	47.78	56.87
7	हिमाचल प्रदेश	40.25	55.34	56.58
8	जम्मू और कश्मीर	180.00	180.00	171.00
9	झारखंड	387.08	387.08	667.49
10	कर्नाटक	325.87	325.87	556.73
11	केरल	146.22	109.66	222.40
12	मध्य प्रदेश	488.46	244.23	613.58
13	महाराष्ट्र	644.17	885.73	1,294.08
14	ओडिशा	493.59	678.69	888.67
15	पंजाब	46.44	42.54	66.23
16	राजस्थान	247.45	247.45	543.44
17	तमिलनाडु	381.57	286.18	509.61
18	तेलंगाना	179.81	0.00	77.14
19	उत्तर प्रदेश	1,477.94	1,477.94	2,297.81
20	उत्तराखंड	77.81	106.99	135.36
21	पश्चिम बंगाल	548.53	657.16	1,038.02
22	अंडमान और निकोबार द्वीप समूह	6.00	6.00	5.59
23	दमन और दीव तथा दादरा और नगर हवेली	4.50	3.38	2.30
24	लक्षद्वीप	3.00	1.50	7.18
25	लद्दाख	10.00	10.00	1.13

26	पुदुचेरी	17.00	17.00	14.67
27	अरुणाचल प्रदेश	127.76	127.76	130.21
28	असम	398.43	398.43	468.63
29	मणिपुर	105.23	52.62	62.70
30	मेघालय	199.76	274.67	121.35
31	मिजोरम	163.96	63.87	72.46
32	नागालैंड	164.28	123.21	94.60
33	सिक्किम	73.32	18.33	15.92
34	त्रिपुरा	305.35	305.35	316.56
	कुल	**9,015.60**	**9,074.99**	**13,359.44**

* उपयोग में राज्य का अंश और पिछले वर्ष की व्यय न की गई शेष राशि शामिल है

वित्तीय वर्ष 2024-25 के लिए 28 फरवरी 2025 तक आवंटित, जारी और उपयोग की गई राज्यवार निधि

रु. करोड़ में

क्र. सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय आवंटन	जारी केंद्रीय राशि	उपयोग*
1	आंध्र प्रदेश	307.69	153.84	147.08
2	तेलंगाना	219.78	0.00	12.05
3	बिहार	1,254.78	1,254.78	1,824.54
4	छत्तीसगढ़	278.69	139.35	357.89
5	गोवा	9.00	9.00	12.59
6	गुजरात	198.55	198.55	274.70
7	हरियाणा	116.81	29.20	45.89
8	हिमाचल प्रदेश	49.19	49.19	54.63
9	जम्मू और कश्मीर	60.79	30.39	74.37

10	झारखंड	473.13	354.84	478.10
11	कर्नाटक	398.31	99.58	338.98
12	केरल	178.72	89.36	175.62
13	मध्य प्रदेश	597.04	298.52	428.95
14	महाराष्ट्र	787.36	393.68	1,084.68
15	ओडिशा	603.31	150.82	658.15
16	पंजाब	56.77	28.38	59.11
17	राजस्थान	302.45	302.45	405.80
18	तमिलनाडु	466.39	233.20	558.39
19	उत्तर प्रदेश	1,806.47	903.23	1,680.91
20	उत्तराखंड	95.11	95.11	107.36
21	पश्चिम बंगाल	670.46	670.46	1,092.73
22	अंडमान और निकोबार द्वीप समूह	7.00	1.75	3.50
23	दमन और दीव तथा दादरा और नगर हवेली	5.50	2.75	2.85
24	लक्षद्वीप	3.50	0.88	0.57
25	लद्दाख	7.50	3.75	5.56
26	पुदुचेरी	20.00	10.00	13.58
27	अरुणाचल प्रदेश	79.56	39.78	90.17
28	असम	406.88	305.16	406.04
29	मणिपुर	138.58	34.65	65.55

30	मेघालय	155.26	155.26	183.28
31	मिजोरम	35.93	8.98	50.79
32	नागालैंड	106.50	53.25	124.27
33	सिक्किम	39.78	9.94	8.12
34	त्रिपुरा	250.22	125.11	201.06
	कुल योग	**10,187.00**	**6,235.19**	**11,027.84**

* उपयोग में राज्य का अंश और पिछले वर्ष की व्यय न की गई शेष राशि शामिल है

विवरण-II

डीएवाई-एनआरएलएम योजना के अंतर्गत स्वयं सहायता समूहों (एसएचजी) में शामिल महिलाओं की संख्या का दादरा और नगर हवेली सहित राज्यवार ब्यौरा:

क्र. सं.	**राज्य/संघ राज्य क्षेत्र**	**स्वयं सहायता समूहों में संगठित की गई महिलाओं की संख्या (28 फरवरी 2025 तक)**
1	आंध्र प्रदेश	90,75,289
2	असम	41,11,020
3	बिहार	1,27,13,428
4	छत्तीसगढ़	30,68,427
5	गुजरात	27,83,006
6	झारखंड	35,89,607
7	कर्नाटक	42,07,374
8	केरल	40,02,478
9	मध्य प्रदेश	58,29,972
10	महाराष्ट्र	65,25,549
11	ओडिशा	57,75,035
12	राजस्थान	38,04,161
13	तमिलनाडु	40,23,939

14	तेलंगाना	48,20,573
15	उत्तर प्रदेश	95,09,884
16	पश्चिम बंगाल	1,22,51,533
17	हरियाणा	6,29,094
18	हिमाचल प्रदेश	3,78,542
19	जम्मू एवं कश्मीर	7,97,805
20	पंजाब	5,43,246
21	उत्तराखंड	4,97,777
22	अरूणाचल	93,308
23	मणिपुर	1,18,734
24	मेघालय	4,44,264
25	मिजोरम	85,934
26	नागालैंड	1,35,261
27	सिक्किम	56,675
28	त्रिपुरा	4,94,675
29	अंडमान और नोकोबार द्वीप समूह	13,194
30	गोवा	50,735
31	लद्दाख	12,618
32	लक्षद्वीप	4,363
33	पुदुचेरी	59,714
34	दमन और दीव दादरा तथा नगर हवेली	16,782
	कुल	**10,05,23,996**

CLIMATE-RESILIENT AGRICULTURE TECHNOLOGIES

1987. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the measures undertaken in order to develop climate-resilient agricultural technologies;

(b) the measures undertaken in order to encourage crop diversification;

(c) whether the Government plans to promote drip irrigation technology to staple crops, if so, the details thereof; and

(d) the measures taken to upgrade Krishi Vigyan Kendras (KVKs) in order to ensure that they can meet climate resilience challenges?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): The Government has under taken several steps to develop and out-scaling climate-resilient agricultural technologies through Indian Council of Agricultural Research (ICAR) and Department of Agriculture and Farmers Welfare (DAandFW). ICAR through network project on National Innovations in Climate Resilient Agriculture (NICRA) has developed and promoted climate resilient agriculture to address vulnerable areas of the country to cope up with extreme weather conditions like droughts, floods, frost, heat waves, etc. It has three components viz. strategic research, technology demonstration and capacity building.

ICAR also works on development of climate resilient crop varieties suitable for extreme weather situations, identification of the most vulnerable districts/regions, management practices for adaptation and mitigation and development of climate resilient livestock, fisheries and poultry rearing practices.

DA and FW implements National Mission for Sustainable Agriculture (NMSA) to make agriculture more resilient to the changing climate through its schemes viz. Per Drop More Crop, Rainfed Area Development and Soil Health and Management.

(b): ICAR implements All India Coordinated Research Programme on Integrated Farming Systems (AICRP-IFS) in 25 States/UTs through which alternate efficient cropping systems for crop diversification are developed and promoted.

DA and FW Crop Diversification Programme under Pradhan Mantri- Rashtriya Krishi Vikas Yojana in states viz; Punjab and western Utter Pradesh to divert the area of water guzzling paddy crop to alternative crops like pulses, oilseeds, coarse cereals, nutri-cereals, cotton and Agroforestry. The programme has been extended to tobacco growing states of Andhra Pradesh, Bihar, Gujarat, Karnataka, Maharashtra, Odisha, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal to encourage tobacco growing farmers to shift to alternate crops/cropping system.

DA and FW also implemented another Pilot Project through AICRP-IFS progamme of ICAR for Crop Diversification under Krishi Unnati Yojana from 2023-24 in the 75 identified districts in 17 States to diversify the existing crops with less water intensive crops such as pulses, oilseeds and millets. A total of 19 State Agricultural Universities and 5 ICAR Institutes are involved in implementation of the project.

Under NICRA project also crop diversification of paddy and wheat with groundnut and mustard in low rainfall areas; maize with medium duration blackgram; high value vegetables for flood prone areas; mulberry-sericulture for risk minimization in drought prone regions; respectively; and short duration foxtail millet varieties as an alternative crop to pigeon pea, cotton, sunflower and sorghum are promoted.

(c): The Government implements Centrally Sponsored Scheme namely Per Drop More Crop (PDMC) in the Country from 2015-16. The PDMC focuses on enhancing water use efficiency at farm level through Micro Irrigation namely Drip and Sprinkler Irrigation Systems covering various crops including staple crops. Financial Assistance @ 55% for Small and Marginal farmers and @ 45% for other farmers is provided by the Government for installation of Micro Irrigation under the Scheme. ICAR – Indian Institute of Water Management through 26 network centres has developed drip irrigation and fertigation schedules which are disseminating to the farmers.

(d): In all the 731 Krishi Vigyan Kendras (KVKs) several activities are undertaken to meet the climate resilience challenges by conducting location specific resilient technologies demonstration on farmers’ fields through Front line demonstration scheme throughout the country. The efforts are more intensified in the 151 KVKs of risk prone districts spreaded across 28 states and 5 Union Territories through NICRA.

KVKs also have village level institutions such as Village Climate Risk Management Committees, seed and fodder banks and Custom hiring centres to help farmers in taking up timely farm operations. KVKs are also involved in issuing agro-advisories to farmers to tackle aberrant weather situations. Further, ICAR Institutes and Agricultural Universities provide technological backstopping to the Subject Matter Specialists of KVKs to upgrade the knowledge on climate resilience agriculture for further dissemination to the farmers.

साइबर अपराधों की शिकायतों के लिए हेल्पलाइन नंबर

1988. डॉ. भोला सिंह:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने साइबर अपराधों की शिकायतों के लिए कोई विशेष हेल्पलाइन नंबर आरंभ किया है;

(ख) यदि हां, तो हेल्पलाइन नंबर की प्रमुख विशेषताएं क्या हैं और तत्संबंधी कार्यान्वयन तंत्र क्या है;

(ग) उक्त हेल्पलाइन नम्बर के माध्यम से अब तक कितने मामलों में सहायता प्रदान की गई है; और

(घ)साइबर अपराध को रोकने पर उक्त पहल का क्या प्रभाव पड़ा है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (घ) : भारत के संविधान की सातवीं अनुसूची के अनुसार,'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं। राज्य/संघ राज्य क्षेत्र अपनी विधि प्रवर्तन एजेंसियों (एलईए) के माध्यम से साइबर अपराध समेत अपराधों की रोकथाम करने, उनका पता लगाने, जाँच करने और अभियोजन चलाने के लिए प्राथमिक रूप से जिम्मेदार हैं।

केंद्र सरकार साइबर अपराधों से व्यापक और समन्वित ढंग से निपटने हेतु तंत्र को सुदृढ़ बनाने के लिए राज्यों / संघ राज्य-क्षेत्रों की विधि प्रवर्तन एजेंसियों के क्षमता संवर्धन के लिए उनके द्वारा किए जा रहे प्रयासों में एडवाइजरी और विभिन्न स्कीमों के अंतर्गत वित्तीय सहायता के माध्यम से सहायता प्रदान करती है। सरकार ने देश में सभी प्रकार के साइबर अपराध से समन्वित और व्यापक ढंग से निपटने के लिए 'भारतीय साइबर अपराध समन्वय केंद्र' (आई4सी) को एक संबद्ध कार्यालय के रूप में स्थापित किया है।

महिलाओं और बच्चों के प्रति साइबर अपराधों पर विशेष बल देते हुए, सभी प्रकार के साइबर अपराधों से संबंधित घटनाओं की सूचना देने में जनता को समर्थ बनाने हेतु आई4सी के भाग के रूप में 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल' (एनसीआरपी) (https://cybercrime.gov.in) शुरू किया गया है। इस पोर्टल पर सूचित की गई साइबर अपराध की घटनाओं, उन्हें एफआईआर में बदलने और उन पर आगे कार्रवाई से जुड़े कार्य राज्य/संघ राज्य क्षेत्र की संबंधित विधि प्रवर्तन एजेंसियों द्वारा कानून के प्रावधानों के अनुसार किए जाते हैं।

साइबर शिकायतों को ऑनलाइन दर्ज करने में सहायता प्राप्त करने के लिए एक टोल-फ्री हेल्पलाइन नम्बर '1930' शुरू किया गया है। यह हेल्पलाइन 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल' के 'नागरिक वित्तीय साइबर धोखाधड़ी रिपोर्टिंग और प्रबंधन प्रणाली' मॉड्यूल के साथ एकीकृत है ताकि लियन मार्किंग और मनी ट्रेल की जांच के संबंध में त्वरित कार्रवाई सुनिश्चित की जा सके। अब तक, हेल्पलाइन नंबर '1930' के माध्यम से 23.39 लाख से अधिक शिकायतें दर्ज की गई हैं। अब तक, 1930 और एनसीआरपी के माध्यम से पंजीकृत 13.36 लाख से अधिक शिकायतों में 4,386 करोड़ रुपये से अधिक की राशि को बचाया गया है।

आंतरिक और साइबर सुरक्षा को सुदृढ़ करना

1989.श्री छत्रपाल सिंह गंगवार:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) बजट में आंतरिक सुरक्षा को सुदृढ़ करने के लिए क्या नए उपाय प्रस्तावित हैं; और

(ख) सरकार की साइबर सुरक्षा के क्षेत्र में आगामी योजनाएं क्या हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) और (ख): सरकार ने पूरे भारत में राष्ट्रीय सुरक्षा, विधि प्रवर्तन और अभिशासन को सुदृढ़ करने के लिए एक बहुआयामी रणनीति शुरू की है। चालू वित्त वर्ष में आंतरिक सुरक्षा को सुदृढ़ करने के लिए बजट में प्रस्तावित नए उपायों में अन्य बातों के साथ-साथ निम्नलिखित उपाय शामिल हैं:

(i) आतंकी नेटवर्क को खत्म करके जम्मू और कश्मीर को आतंक मुक्त बनाना, घुसपैठ को रोकनाऔरआतंकी वित्तपोषण को खत्म करना;

(ii) पूर्वोतर में विद्रोही समूहों को शांति प्रक्रिया में शामिल करनाऔर घुसपैठ को रोकने के लिए सीमा सुरक्षा को सुदृढ़ बनाना;

(iii) वामपंथी उग्रवाद का खात्मा करना;

(iv) पुलिस, न्यायपालिका, फॉरेंसिक, कारागार तथा अभियोजन को एक निर्बाध (सीमलैस) डिजिटल प्रणाली में एकीकृत करके आपराधिक न्याय प्रणाली को आधुनिक बनाने, अपराध की रोकथाम तथा न्याय प्रदायगी को सुदृढ़ बनाने के उद्देश्य से नए आपराधिक कानूनों को लागू करना;

(v) आपराधिक जांच में सुधार, सभी जिलों में मोबाइल फॉरेंसिक प्रयोगशालाओं की तैनातीऔरराज्य फॉरेंसिक प्रयोगशालाओं का आधुनिकीकरण;

(vi) उन्नत सुरक्षा उपकरण, स्वचालन (ऑटोमेशन) और आवास तथा स्वास्थ्य सेवा में कल्याणकारी पहलों के साथ-साथ बलों के बीच बढ़ी हुई अंतर-प्रचालनीयता में वृद्धि के माध्यम से पुलिस और केंद्रीय सशस्त्र पुलिस बलों (सीएपीएफ) का आधुनिकीकरण;

(vii) भारतीय साइबर अपराध समन्वय केंद्र (आई4सी), साइबर धोखाधड़ी शमन केंद्रों, संदिग्धों की रजिस्ट्री, साइबर कमांडो विंग और राष्ट्रीय साइबर खतरा आसूचना प्रणाली के माध्यम से साइबर अपराध संबंधी अवसंरचना को मजबूत करना ताकि डिजिटल खतरों का सक्रिय रूप से मुकाबला किया जा सके;

(viii) ड्रोन, निगरानी प्रणाली और संवेदनशील सीमाओं पर बाड़ लगाने जैसे तकनीकी उन्नयन के माध्यम से सीमा सुरक्षा को बढ़ाना;

(ix) डिजिटाइज्ड मैपिंग, गैर-प्रमुख बंदरगाहों की निगरानी तथा भारतीय तटरक्षक, नौसेना और तटीय राज्यों के बीच बेहतर समन्वय के साथ तटीय सुरक्षा को मजबूत करना;

(x) मादक दवाओं और मन:प्रभावी पदार्थों के प्रति शून्य सहनशीलता रखना;

(xi) सामुदायिक भागीदारी, बेहतर ढंग से सुसज्जित राज्य आपदा मोचन बलों और अंतर्राष्ट्रीय सहयोग के माध्यम से आपदा हेतु राष्ट्रीय तैयारियों में सुधार करना; और

(xii) वीजा जारी करने, ई-वीजा और प्रमुख अंतर्राष्ट्रीय हवाई अड्डों पर विश्वसनीय यात्रियों के लिए फास्ट-ट्रैक निकासी को सुव्यवस्थित करके आव्रजन प्रणालियों का आधुनिकीकरण करना।

MILCH CATTLE

1990. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the number of milch cattle at present in the country, State-wise;

(b) whether the Government has taken/is taking steps to increase the number of milch cattle, if so, the details thereof including various schemes in this regard, State-wise;

(c) the steps taken and the details of the financial assistance being provided and released to encourage/develop dairy industry in the country along with the conditions for eligibility during the last four years, State/district-wise including Akola district of Maharashtra;

(d) whether the Government has allocated funds to small farmers for cattle rearing or dairy industry, if so, the details thereof along with the details of amount of funds provided thereof during the last three years, State/district-wise including Akola district of Maharashtra; and

(e) the details of the percentage increase in the income of farmers, State/district-wise especially in Akola district of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) As per 20th Livestock Census country has 74.59 million milch cattle including in milk and dry. Increase in milch cattle population during 19th and 20th livestock census is given in the following table. The details of milch cattle State wise is given in the enclosed **Statement -I**.

Milch Cattle as per 19th Livestock Census in million	Milch Cattle as per 20th Livestock Census in million	% of change
67.54	74.59	10.44

(b) and (c) In order to complement and supplement the efforts made by the States and Union Territories to increase number of milch cattle Government of India has taken following steps under the scheme Rashtriya Gokul Mission across the country:

(i) Nationwide Artificial Insemination Programme: Under the Rashtriya Gokul Mission, the Department of Animal Husbandry and Dairying is expanding artificial insemination coverage to boost the milk production and productivity of bovines, including indigenous breeds thereby increasing milch cattle population in the country.

(ii) The Department of Animal Husbandry and Dairying has established sex sorted semen production facilities and implementing Accelerated Breed Improvement Programme using sex sorted semen with the aim to produce female calves up to 90% accuracy thereby enhancing milch cattle population, breed improvement and farmers' income. Government has launched indigenously developed sex sorted semen technology to deliver sex sorted semen at reasonable rates to farmers.

(iii) Implementation of In-Vitro Fertilization (IVF) Technology: To propagate elite animals of indigenous breeds, the Department has established 22 IVF laboratories. The technology has important role in genetic upgradation of bovine population in single generation. Further, to deliver technology at reasonable rates to farmers Government has launched IVF media.

(iv) In order to produce high Genetic merit bulls of Indigenous breeds, Department of Animal Husbandry and Dairying is implementing Progeny Testing and Pedigree Selection programme. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered.

(v) Genomic Selection: To select High Genetic Merit (HGM) animals and to accelerate genetic improvement of cattle and buffaloes, the Department has developed unified genomic chips—Gau Chip for indigenous cattle and Mahish Chip

for buffaloes—specifically designed for initiating genomic selection of high genetic animals in the country.

(vi) Multi-purpose Artificial Insemination Technicians in Rural India (MAITRIs): Under the scheme MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. During the last 3 years 38,736 MAITRIs have been trained and equipped under Rashtriya Gokul Mission.

The Rashtriya Gokul Mission is implemented across the country including Akola District of Maharashtra. The details of the financial assistance made available State wise is given in the enclosed **Statement -II**.

(d) Under Nationwide AI programme Artificial insemination services are delivered free of cost at the farmers doorstep. The details of number of animals covered, Artificial Insemination performed and number of farmers benefited including Akola District of Maharashtra is given in the enclosed **Statement -III**.

(e) No specific information is available. However, with the implementation of Rashtriya Gokul Mission and other measures taken by the Department of Animal Husbandry and Dairying, milk production in the country has increased from 146.31 Million Tonnes in 2014-15 to 239.30 Million Tonnes in 2023-24 that is by 63.55 % during the last 10 years. The total productivity of Bovines in the country has increased from 1640 kilograms per animal per year in 2014-15 to 2072 kilograms per animal per year in 2023-24 that is by 26.34% which is the highest productivity

gain by any country in the world. The benefit of the scheme has been accruing to all farmers engaged in dairying in terms of enhancement in milk production and productivity of bovines. As per National Account Statistics 2024, value of output of milk is increased from 4.95 lakh crore in 2014-15 to 11.16 lakh crore during 2022-23.

STATEMENT-I

Details of In-Milch (In milk+Dry) Cattle (Rural and Urban) as per 20th Livestock Census		
S.No.	**State/ UT**	**Total In-milch cattle (In milk+Dry) (Actual Numbers)**
1	AandN Islands	14760
2	Andhra Pradesh	1760991
3	Arunachal Pradesh	76535
4	Assam	3360630
5	Bihar	6591370
6	Chandigarh	7460
7	Chhattisgarh	2835721
8	DandN Haveli*	3376
9	Daman and Diu*	705
10	Delhi	42182
11	Goa	27015
12	Gujarat	4223012
13	Haryana	836548
14	Himachal Pradesh	886108
15	Jammu and Kashmir	1154461
16	Jharkhand	3093762

17	Karnataka	3788530
18	Kerala	668997
19	Lakshadweep	740
20	Madhya Pradesh	6788245
21	Maharashtra	5433669
22	Manipur	57437
23	Meghalaya	246090
24	Mizoram	15908
25	Nagaland	15649
26	Odisha	2940487
27	Puducherry	33212
28	Punjab	1461793
29	Rajasthan	6331640
30	Sikkim	61049
31	Tamil Nadu	4505079
32	Telangana	1289806
33	Tripura	273135
34	Uttar Pradesh	8540455
35	Uttarakhand	782167
36	West Bengal	6439350
	All India	**74588074**

**as mentioned in 20th Livestock Census*

*(Source: **20th Livestock Census-2019 All India Report)***

STATEMENT-II

Funds Released under RGM during last 4 years (Rs. In Lakh)

SN	State/UT/ NDDB	2020-21	2021-22	2022-23	2023-24
1.	Andhra Pradesh	3181.38	5652.385	1546	3538.38

2.	Arunachal Pradesh	1240.8	397.08	467.16	1965.31
3.	Assam	0	227.97	3658.19	723.25
4.	Bihar	7401.08	3076.14	4928.63	0.00
5.	Chhattisgarh	101.25	841.65	402	0.00
6.	Goa	0.00	0.00	0	0.00
7.	Gujarat	101.25	2735.311	2222.82	6542.58
8.	Haryana	1796.39	1775.6	1173.66	0.00
9.	Himachal Pradesh	484.25	5586.58	0	0.00
10.	Jammu and Kashmir	81	1533.93	2539.35	0.00
11.	Jharkhand	101.25	2244.525	1500	0.00
12.	Karnataka	101.25	1996.46	3562.48	2651.31
13.	Kerala	313	314	1284.12	6546.27
14.	Madhya Pradesh	2113.44	6024.963	9049.51	4903.00
15.	Maharashtra	202.5	0	0	3261.50
16.	Manipur	500.64	294.98	166.69	0.00
17.	Meghalaya	2039.22	738.21	0	0.00
18.	Mizoram	268.28	154.11	138.69	847.37
19.	Nagaland	372.06	494.7	608.86	466.20
20.	Orissa	0	3480.425	1374.25	0.00
21.	Punjab	714.13	0.00	232	0.00
22.	Rajasthan	405	2254.77	250	250.00
23.	Sikkim	0	268.78	572.42	1097.87
24.	Tamil Nadu	2168.38	2663	3347	10996.05
25.	Telangana	202.5	2439.76	0	3153.13
26.	Tripura	0	2524.17	0	0.00
27.	Uttar Pradesh	1012.5	2941.36	7671.25	9642.18
28.	Uttarakhand	3023.45	2115.44	1885.75	6083
29.	West Bengal	202.5	1213.371	2037.35	6500
30.	Andaman and Nicobar Islands	0	0	0	0.00
31.	Chandigarh	0	0	0	0

32.	Dadra and Nagar Haveli and Daman and Diu	0	0	0	0
33.	Delhi (NCT)	0	0	0	0
34.	Lakshadweep	0	0	0	0
35.	Ladakh	105	0	0	0.00
36.	Puducherry	0	144.44	0	0.00
37.	NDDB	11618.89	12042.9	8893.76	16782.63

STATEMENT-III

State wise status of implementation of NAIP

State/UT	Total Animals inseminated	Total AI Done	Total Farmers benefitted
ANDHRA PRADESH	6739038	12048501	3254535
ARUNACHAL PRADESH	3598	4053	1705
ASSAM	1559269	1950297	1340396
BIHAR	3408483	4479389	2439557
CHHATTISGARH	1761798	2279156	1075532
GOA	22889	37055	8052
GUJARAT	5305779	8272636	3249859
HARYANA	598382	847134	438493
HIMACHAL PRADESH	1726336	2681892	1284031
JAMMU and KASHMIR	2210192	3689767	1511953
JHARKHAND	2446101	3129541	1702127
KARNATAKA	7720912	14098447	5001758
LADAKH	6455	7653	5332

KERALA	-	-	-
MADHYA PRADESH	7164866	8531700	4350184
MAHARASHTRA	5171243	6736538	3423725
MANIPUR	23732	26619	13470
MEGHALAYA	49003	76047	16161
MIZORAM	8068	10699	3828
NAGALAND	34453	40182	13983
ODISHA	4653761	6110079	2948752
PUNJAB	1195739	1896192	636970
RAJASTHAN	5479876	7047197	3903058
SIKKIM	38667	46370	29714
TAMIL NADU	4657474	7573541	2235169
TELANGANA	3008075	3768565	1578248
TRIPURA	213835	267109	183083
UTTAR PRADESH	12544074	18576007	7270391
UTTARANCHAL	1379444	2095196	993222
WEST BENGAL	4837248	7147931	3259977
ANDAMAN AND NICOBAR ISLANDS	-	-	-
CHANDIGARH	-	-	-
DADRA AND NAGAR HAVELI AND DAMAN AND DIU	-	-	-
DELHI (NCT)	-	-	-
LAKSHADWEEP	-	-	-
PUDUCHERRY	-	-	-
TOTAL	**83968790**	**123475493**	**52173265**

PENDING APPLICATION OF PM-KISAN

1991. SHRI TARIQ ANWAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

(a) the status of implementation of the PM-KISAN and other agricultural schemes;

(b) the number of PM-KISAN applications those are eligible as per the present eligibility criteria but, pending at different level for inclusion in PM-KISAN List; and

(c) the details and number of farmers who have benefited from the said schemes so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers who own cultivable land-holding. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the

Government of India has disbursed over Rs 3.68 lakh Cr. in 19 installments since inception.

As per operational guidelines of the Scheme, States/UTs are mandated to identify and verify the eligible beneficiaries under the scheme and upload the details of eligible farmers on PM-KISAN Portal. The registration of farmers in the Scheme is an ongoing process. Farmers can self-register themselves online through PM-Kisan Portal. All such applications are approved by the concerned States/UTs after due verification. In the cases, where the required documents/details are not provided by the applicant, the application is liable to be rejected by the State/UT Governments. Once it is approved by the State/UTs, benefit is processed immediately by the Department and the same is released in the subsequent instalment.

The status of implementation of other major agricultural Schemes is attached at **Statement** .

STATEMENT

Status of implementation of other major agricultural Schemes

- **Pradhan Manti Kisan Mandhan Yojana** is a central sector scheme, is a voluntary and contributory pension scheme for the entry age group of 18 to 40 years with a provision of Rs.3000/- monthly pension on attaining the age of 60 years, subject to exclusion criteria. Since the inception of the scheme,

over**24.76** lacs small and marginal farmers have joined the PM KMY scheme.

- **Pradhan Mantri Fasal Bima Yojana (PMFBY):** PMFBY was launched in 2016 addressing problems of high premium rates for farmers and reduction in sum insured due to capping. In the past 8 Years of implementation – 63.19 crore farmer applications enrolled and over 19.68 crore (Provisional) farmer applicants have received claims of over Rs.1,73,349 crore. During this period nearly Rs. 32,477 crore were paid by farmers as their share of premium against which claims over Rs.1,73,349 crore (Provisional) have been paid to them.
- **Providing Soil Health Cards to farmers :-** Soil Health Card Scheme was introduced in the year 2014-15 to optimize usage of nutrients. In the year 2024-25, 64.24 lakh Soil Health cards have been issued to farmers.
- **Paramparagat Krishi Vikas Yojana (PKVY) :-** The Parampragat Krishi Vikas Yojana (PKVY) is the first comprehensive scheme launched in 2015-16 by the Central Government as a centrally sponsored programme (CSP) for promotion of organic farming in the country. As on 21.02.2025, Rs 2311.47 Cr. has been released since 2015-16. Under PKVY Scheme 42738 clusters (20 ha each) formed, 10.95 lakh ha area covered (including LAC and Aspirational District program). In addition to above, Under BPKP program of PKVY scheme total 2.15 lakh ha area covered and Under

Namami Gange Programme of PKVY scheme funds Rs 272.85 crore has been released total 9551 clusters formed and 1.89 lakh ha area covered.

- **Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) Scheme:-** MOVCDNER scheme launched in 2015-16 for promotion of Organic Farming in the North Eastern States. MOVCDNER scheme aims at development of commodity specific, concentrated, certified organic production clusters in value chain mode to link growers with consumers and to support the development of entire value chain starting from inputs, seeds, certification, to the creation of facilities for collection, aggregation, processing, marketing, and brand building initiative in Northeast Region (Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, and Tripura). The main focus of the scheme is on export of produce. Starting in 2015-16, three phases of the scheme have been completed and has covered 1.85 lakh hectare and benefited 2.15 lakh farmers, formed into 379 FPOs.
- **National Mission on Natural Farming:-** Natural Farming is way of chemical free farming based on the livestock and locally available resources with no fertilizer and pesticides. Government of India is promoting Natural Farming since 2019-20 through a sub-scheme “Bhartiya Prakratik Krishi Paddhati – (BPKP)” under Paramparagat Krishi Vikas Yojna (PKVY) in limited area. Under BPKP, 4.09 lakh hectare area has been covered in 8 states Andhra

Pradesh, Chhattisgarh, Kerala, Himachal Pradesh, Jharkhand, Odisha, Madhya Pradesh and Tamil Nadu.

- **Agri Infrastructure Fund:-** A one Lakh Crore, Agriculture Infrastructure Fund (AIF) scheme was launched with an objective to mobilize a medium - long term debt financing facility for investment in viable projects for post-harvest management Infrastructure and community farming assets through incentives and financial support in order to improve agriculture infrastructure in the country. Following supports are being provided under Agri Infra Fund:-

(i) Interest Subvention: All loans under this financing facility have interest subvention of 3% per annum up to a limit of ₹ 2 crore. This subvention is available for a maximum period of 7 years. In case of loans beyond ₹ 2 crore, interest subvention is limited up to ₹ 2 crore.

(ii) Credit Guarantee: Credit guarantee coverage is available for eligible borrowers from this financing facility under Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) scheme for a loan up to ₹ 2 crore. The fee for this coverage will be paid by the Government. In case of FPOs the credit guarantee may be availed from the facility created under FPO promotion scheme of DA and FW.

As on 28th February, 2025, Rs. 59,943 Crores have been sanctioned for 98,744 projects under AIF, out of this total sanctioned amount ₹ 44,264

Crores are covered under scheme benefits. These sanctioned projects have mobilized an investment of Rs. 96,680 Crores in agriculture sector. Major projects sanctioned under AIF include 25,671 custom hiring centres, 20,216 primary processing units, 15125 warehouses, 3534 sorting and grading units, 2265 cold store projects, around 31,933 other kinds of post-harvest management projects and viable farming assets.

(i) **Promotion of FPOs**: A Central Sector Scheme for Formation and Promotion of new 10,000 FPOs launched by Hon'ble Prime Minister on 29th February, 2020 with budget outlay of Rs 6,865 Crore till 2027-28. As on 31st January 2025, 9,869 no. of FPOs have been registered under new FPO scheme. Equity Grant of Rs. 265.7 Crore has been released to 4,868 FPOs. Credit Guarantee Cover worth Rs. 468.5 Cr. issued to 1,933 FPO**.**

(ii) **Per Drop More Crop (PDMC) :-** Per Drop More Crop (PDMC) scheme launched during 2015-16 aims to increase water use efficiency at the farm level through Micro Irrigation technologies namely Drip and Sprinkler Irrigation systems to benefit the farmers in the country. During the year 2015-16 to 2021-22, the PDMC was implemented as a component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). From the year 2022-23, the PDMC is implemented under the Rashtriya Krishi Vikas Yojana (RKVY). Under the Scheme, financial assistance of 55% to Small and Marginal farmers and 45% to Other farmers is provided for installation of Micro

Irrigation systems. From the year 2015-16 to 2024-25 (so far), an area of 95.58 lakh hectare has been covered under Micro Irrigation in the Country through the scheme which is about 104% higher as compared to the Pre-PDMC ten years' period. Central assistance of Rs. 22,574 crores release under PDMC since 2015-16.

(iii) **E-NAM extension Platform:-** The Department has integrated 1410 mandis with e-NAM since inception across 23 States and 4 UTs. 21 new mandis of Rajasthan have been integrated with e-NAM. As on 31st December 2024, 1.79 crore Farmers and 2.63 Lakh traders have been registered on e-NAM portal. Total volume of 11.02 Crore MT and 42.89 Crore numbers (bamboo, betel leaves, coconut, lemon and sweet corn) collectively worth approximately Rs. 4.01 lakh crore of trade has been recorded on e-NAM platform.

(iv) **Agricultural Mechanization:-** Agricultural mechanization is extremely vital to modernize agriculture and reduce drudgery of farming operations. During the period from 2014-15 to January, 2025 an amount of Rs.8006.28 crore have been allocated for agricultural mechanization. 19,51,080 numbers of machines and equipments have been provided to farmers on subsidy. 26,801 custom hiring centers, 702 high-tech hubs and 24,670 farm machinery banks have been established to make available agricultural

machines and equipments to the farmers on rental basis. During 2024-25, Rs.970.60 Crore have been released to States.

टैरिफ नीति

1992. श्रीमती महिमा कुमारी मेवाड़ः

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने विश्व में बदलते व्यापार परिदृश्य के मद्देनजर टैरिफ संबंधी नीति के लिए कोई विशेष कदम उठाए हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार ने राजस्थान से माल के आयात-निर्यात के लिए कोई विशेष प्रावधान किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख) भारत की टैरिफ नीति का उद्देश्य व्यापार को विनियमित करना, घरेलू उद्योगों की रक्षा करना और आयातित तथा निर्यातित वस्तुओं पर करों के माध्यम से राजस्व उत्पन्न करना है। हाल के सुधारों में टैरिफ संरचना को सुव्यवस्थित करने और व्यापार को सुविधाजनक बनाने पर ध्यान केंद्रित किया गया है। भारत डब्ल्यूटीओ का सदस्य है और इसने दिए गए कमोडिटी लाइन पर लागू किए जा सकने वाले अपने अधिकतम टैरिफ को निर्धारित किया है। लागू किए गए टैरिफ आम तौर पर किसी दिए गए कमोडिटी लाइन के लिए निर्धारित टैरिफ से कम होते हैं।

बदलते व्यापार परिदृश्य के साथ, भारत तरजीही/मुक्त व्यापार समझौतों की ओर बढ़ रहा है, जिसमें पीटीए/एफटीए सदस्यों के बीच पर्याप्त व्यापार पर सीमा प्रशुल्क और गैर-प्रशुल्क बाधाओं को कम या

समाप्त किया जाता है। वर्तमान में, भारत यूरोपीय संघ, यूके और ओमान के साथ वार्ता के अलावा 13 एफटीए और 9 पीटीए का सदस्य है।

(ग) निर्यात और आयात तथा निर्यात संवर्धन स्कीमों से संबंधित नीति विदेश व्यापार नीति 2023 (एफटीपी) के अंतर्गत शामिल की गई है, जो राजस्थान राज्य सहित सभी राज्यों पर बिना किसी भेदभाव के सार्वभौमिक रूप से लागू होती है।

AGRICULTURAL CREDIT MECHANISMS

1993. SHRI PUSHPENDRA SAROJ:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the current agricultural credit mechanisms are adequately addressing the emerging challenges of climate-resilient farming practices, if so, the details thereof,

(b) the policy framework being considered to transition from input-intensive to knowledge- intensive agricultural systems;

(c) the strategic approach to integrate technological innovations like nano-urea and nano-DAP into mainstream farming practices; and

(d) the specific measures under consideration to build value chains where farmers receive 75- 80% of consumer prices similar to the dairy sector?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The current agricultural credit mechanisms have been increasingly adapted to address the emerging challenges of climate-resilient farming practices, providing financial support to farmers to help them adapt to the impacts of climate change. These initiatives and policies have been tailored to support farmers in coping with climate-related challenges by promoting climate-smart agricultural practices, resilience, and sustainability. The details of these mechanisms are outlined below:

i. Interest Subvention for Farmers Affected by Natural Calamities: The Kisan Credit Cards (KCC) - Modified Interest Subvention Scheme (MISS) is a centrally funded scheme that provides concessional interest rates on short-term agricultural loans obtained by farmers. Under this scheme, farmers are offered KCC loans at a subsidized interest rate of 7%. An upfront interest subvention (IS) of 1.5% is provided to financial institutions, and farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), reducing the interest rate to 4% per annum. In the event of natural calamities, the scheme offers interest subvention on restructured loans for the first year, with normal interest rates applying from the second year. Additionally, for severe natural calamities, the scheme extends interest subvention and PRI on restructured crop loans for up to five years, based on the approval of the competent authority.

ii. Supporting agriculture credit through Agriculture Infrastructure Fund (AIF): The current agricultural credit mechanisms, particularly through the Agriculture Infrastructure Fund (AIF), are addressing emerging challenges in

Climate Resilient Farming practices. AIF provides medium to long term loans to set up decentralized Infrastructure, such as farm gate storage and logistics, which reduces post-harvest loses and minimizes intermediaries. The Scheme offers loans with a capped 9% interest rate, Interest subvention of 3% per annum for loans up to ₹ 2 crore, and credit guarantee coverage for eligible borrowers. AIF supports climate-resilient initiatives like decentralized solar power plants under PM-KUSUM, precision agriculture tools, and organic input production, all of which help mitigate climate risks, improve productivity and promote sustainable farming practices. Through these measures, AIF is aligning agricultural credit mechanisms with the need for climate-smart investments, making farming more resilient and sustainable.

iii. Supporting Initiatives for Climate-Resilient Agriculture: Other agricultural credit mechanisms, such as the National Innovations on Climate Resilient Agriculture (NICRA) models, are integrated into watershed development projects to promote climate-resilient crop cultivation and livestock rearing. Additionally, Agri Fintech platforms like ITC MAARS enable farmers to use Kisan Credit Cards (KCC) and input loans, facilitating the adoption of climate-smart agricultural practices.

iv. Customized Climate Financial Products: Public policies have been encouraging the development of climate financial products that support adaptation activities in regions vulnerable to climate change. These products provide incentives for investments in infrastructure and technologies that enhance climate

resilience in agriculture. For example, NABARD's involvement in the Green Climate Fund (GCF) and the National Adaptation Fund for Climate Change (NAFCC) has directed significant resources toward projects aimed at adapting to and mitigating the impact of climate change in agriculture.

v. Promotion of Renewable Energy in Agriculture: The government has launched several initiatives to promote renewable energy in agriculture, which is crucial for reducing carbon emissions and ensuring energy stability in rural areas. Such as PM-KUSUM scheme offers financial assistance to farmers for installing solar-powered irrigation systems, solar pumps and grid-connected solar power plants. This reduces the dependency on conventional energy sources, lowers carbon emissions and enhances energy access for farmers. The scheme provides central subsidies of up to 30% to 50% for the installation of standalone solar pumps and for solarizing existing grid-connected agricultural pumps.

vi. NABARD's Initiatives for Climate Resilience: NABARD has been implementing the Watershed Development Programme, focusing on rainfed regions vulnerable to water scarcity. This program aims to increase water availability, promote the adoption of diverse and high-value crops, improve production and productivity and enhance farming conditions. These interventions reduce the risks associated with rainfed farming, resulting in improved credit flow. NABARD also supports tribal families by providing financial assistance for

livelihood activities, such as orchard development, animal husbandry and micro-enterprise initiatives. This contributes to sustainable livelihoods and reduces distress migration.

vii. Voluntary carbon market in Agriculture: 11 projects have been registered under the Voluntary Carbon Market (VCM) in agriculture on the Veera VCS platform, which focuses on promoting sustainable farming practices.

(b)The government is developing Digital Public Infrastructure (DPI) in agriculture namely AgriStack for developing evidence based and data driven Decision Support System (DSS). By equipping farmers with knowledge and innovations, these efforts aim to improve productivity, reduce risks and enable farmers to adapt to climate variability, ensuring long-term agricultural sustainability. Further, the policy framework mentioned above at point (a) is also being developed to facilitate the transition from input-intensive agriculture to knowledge-based and climate-resilient farming. This transition emphasizes the use of advanced technologies, better access to information and knowledge dissemination to farmers. It includes promoting digital to tools, precision agriculture, and real-time advisory services.

The Government of India is actively transitioning from input-intensive to knowledge-intensive agricultural systems to enhance sustainability, efficiency, and productivity in the sector. Key initiatives such as the Kisan Rin Portal are playing a significant role in this shift. The portal connects 1.89 lakh bank branches and

provides farmers with easy access to financial resources, enabling them to the increasing working capital requirements like high-quality seeds etc. This encourages the adoption of sustainable, technology-driven farming practices. Additionally, the portal supports integrated farming systems by offering loans for diverse agricultural activities, fostering organic inputs and reducing reliance on chemical fertilizers. NABARD is also promoting knowledge-intensive agriculture by collaborating with ICAR, KVKs, and other research bodies, focusing on sustainable farming practices, natural farming, and farm mechanization. NABARD funds digital agriculture projects that leverage technologies like IoT, AI, drones, and geospatial tools for efficient farm management. Furthermore, ICAR and National Agricultural Research, Education and Extension System (NAREES) also contributes by developing resilient crops, enhancing productivity through sustainable practices, and improving food processing and energy-efficient technologies. The government is also encouraging the use of GIS, remote sensing, and AI for precision farming, which helps farmers make informed decisions to increase crop yields and minimize resource waste. Through these combined efforts, the government aims to build a knowledge-intensive agricultural system that enhances productivity, reduces environmental impact, and improves farmers' livelihoods.

(c): **The following strategic approach has been devised to integrate technological innovations like nano-urea and nano-DAP into mainstream farming practices:**

i. Use of Nano Fertilizer (Nano Urea/ Nano DAP) is promoted through different activities such as awareness camps, webinars, nukkad nataks, field demonstrations, Kisan Sammelans and films in regional languages etc.

ii. Nano Fertilizer is made available at Pradhan Mantri Kisan Samridhi Kendras (PMKSKs) by concerned companies.

iii. Nano Fertilizer has been included under monthly supply plan issued by Department of Fertilizers regularly.

iv. ICAR through Indian Institute of Soil Science, Bhopal recently organized National Campaign on "Efficient and Balanced Use of Fertilizer (including Nano-fertilizers)".

v. Promotion of use of nano fertilizersis also being done during various outreach campaigns.

vi. With an aim to provide drones to 15,000 women Self Help Groups (SHGs), the Government of India has launched the 'Namo Drone Didi' Scheme. Under the said scheme, 1094 drones have been made available to Namo Drone Didis of Women Self Help Groups, which is ensuring increased application of nano fertilizers through drones.

vii. Department of Fertiliser (DoF) in collaboration with fertilizer companies has initiated a Maha Abhiyan for adoption of Nano DAP in all 15 agro-climatic zones of the country through consultations and field level demonstrations. Further, DoF in collaboration with fertilizer companies has also launched campaign for field level

demonstrations and awareness programs of Nano Urea plus in 100 districts of the country.

(d): The Agri Infrastructure Fund (AIF) in Department of Agriculture and Farmers Welfare (DA and FW) is focused on building agricultural value chains that ensure farmers receive 75-80% of consumer prices, similar to the dairy sector. The AIF aims to bridge gaps in post-harvest management and processing infrastructure, improving price realization for farmers, reducing waste, and enhancing market access. It decentralizes infrastructure by supporting farm-level storage, logistics, and value addition, reducing dependency on intermediaries and bringing farmers closer to consumers, especially for perishable goods. The fund provides affordable financing with a 9% interest cap, along with subsidies and guarantees, enabling farmers and agri-entrepreneurs to invest in essential infrastructure like modern warehouses, cold storage, and processing facilities. Furthermore, it promotes investments in farming assets like organic inputs, seed processing, farm automation, and renewable energy projects, improving productivity and sustainability. These measures are designed to create a more farmer-centric value chain, enabling farmers to move up the value chain and secure higher incomes while ensuring high-quality produce reaches consumers at competitive prices. Further, in Department of Animal Husbandry and dairying (DAH and D), the dairy sector's model, where cooperatives ensure farmers receive the majority of the consumer price, serves as a reference for this value chain development approach.

CYBER CRIME PREVENTION AGAINST WOMEN AND CHILDREN (CCPWC) SCHEME

1994. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of funds allocated, disbursed and utilized under the Cyber Crime Prevention against Women and Children (CCPWC) Scheme since inception, State-wise and Year-wise;

(b) the number of cyber forensic laboratories and training programmes established under the scheme in Tamil Nadu and other States;

(c) the steps taken to address the rise in cyber crimes against women and children; and

(d) the measures being implemented to improve coordination between State and Union Government agencies for faster resolution of cyber crime cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (d): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes, including cyber crimes against women and children in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

i. The Ministry of Home Affairs has provided financial assistance under the 'Cyber Crime Prevention against Women and Children (CCPWC)' Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers. State-wise details of funds released to the States/UTs up to 31.03.2024 under CCPWC Scheme is at enclosed **Statement**.

ii. Cyber Forensic-cum-Training Laboratories have been commissioned in 33 States/UTs. As per available information, Cyber Forensic-cum-Training Laboratory has not been established in Tamil Nadu under CCPWC scheme.

iii. Training curriculum has been prepared for LEA personnel, Public Prosecutors and Judicial officers for better handling of investigation and prosecution. States/UTs have been requested to organize training programmes. More than 24,600 LEA personnel, Public Prosecutors and Judicial officers have been provided training on cyber crime awareness, investigation, forensics etc. under CCPWC Scheme.

iv. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C)as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.

v. The 'National Cyber Crime Reporting Portal' (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

vi. Memorandum of Understanding (MoU) has been signed on 26.04.2019 between the National Crime Records Bureau (NCRB), India and the National Center for Missing and Exploited Children (NCMEC), USA regarding receiving of Tipline report on online child pornography and child sexual exploitation contents from NCMEC. So far, more than 69 lakhs Cyber Tipline reports have been shared with concerned States/UTs.

vii. In exercise of the powers conferred by clause (b) of sub-section (3) of section 79 of the Information Technology Act 2000, Central Government being the appropriate government designated the Indian Cyber Crime Coordination Centre (I4C), to be the agency of the Ministry of Home Affairs to perform the functions under clause (b) of sub-section (3) of section 79 of Information

Technology Act, 2000 and to notify the instances of information, data or communication link residing in or connected to a computer resource controlled by the intermediary being used to commit the unlawful act on 13.03.2024.

viii. National Cyber Forensic Laboratory (Evidence) was inaugurated on 14.05.2022 at Hyderabad. Establishment of this laboratory provides the necessary forensic support in cases of evidence related to cyber crime, preserving the evidence and its analysis in line with the provisions of IT Act and Evidence Act; and reduced turnaround time by 50%.

ix. The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. So far, National Cyber Forensics Laboratory (Investigation) has provided its services to State/UT LEAs in around 11,835 cases pertaining to cyber crimes.

x. A State of the Art Centre, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.

xi. Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and

Guwahati under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs. Seven workshops were organized for JCCTs at Hyderabad, Ahmedabad, Guwahati, Vishakhapatnam, Lucknow, Ranchi and Chandigarh.

xii. Samanvaya Platform has been made operational to serve as an Management Information System(MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 6,046 accused, 17,185 linkages and 36,296 Cyber Investigation assistance request.

xiii. 'Sahyog' Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being used to commit an unlawful act.

xiv. To spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social

media account i.e. X (formerly Twitter) (@ CyberDost), Facebook (Cyber DostI4C), Instagram (cyberDostI4C), Telegram (cyberDosti 4c), Radio campaign, caller tune, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, newspaper advertisement on digital arrest scam, announcement in Delhi metros on digital arrest and other modus operandi of cyber criminals, use of social media influencers to create special posts on digital arrest, digital displays on railway stations and airports across, etc.

STATEMENT

State-wise details of funds released to the States/UTs up to 31.03.2024 under CCPWC Scheme

(Rupees in Crore)

S.No.	States/UTs	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	4.42	0	0	0	0.49	0	1.24
2	Arunachal Pradesh	1.65	0	0	0	0	0	0
3	Assam	4.19	0	0	0	0	0	0
4	Bihar	2.47	0	0.6	0.12	0	0	0

5	Chhattisgarh	2.59	0	0	0	0.29	0	0.39
6	Goa	1.63	0	0	0	0	0	0.29
7	Gujarat	2.72	0	0.73	0	0	0	0
8	Haryana	2.53	0	0	0	0.23	0	1.28
9	Himachal Pradesh	1.65	0	0.04	0.12	0.12	0	0
10	Jammu and Kashmir	1.7	0	0	0	0	0	0
11	Jharkhand	1.82	0	0	0	0.34	0	0
12	Karnataka	4.46	0	0	0	0.4	0	0.96
13	Kerala	4.35	0	0	0	0	0	0.64
14	Madhya Pradesh	2.85	0	0	0	0	0	1.06
15	Maharashtra	4.58	0	0	0	0	0	0.92
16	Manipur	1.63	0	0	0	0.26	0	0
17	Meghalaya	1.62	0	0	0	0	0	0.06
18	Mizoram	1.62	0	0	0.12	0.12	0	0.16
19	Nagaland	1.63	0	0.08	0	0	0	0
20	Odisha	2.62	0	1.2	0	0.2	0	0
21	Punjab	2.55	0	0	0	0	0	0
22	Rajasthan	4.4	0	0	0	0.47	0	0.75

23	Sikkim	1.62	0	0	0	0	0	0.03
24	Tamil Nadu	2.99	0	0	0	0.35	0	0
25	Telangana	4.34	0	0	0	0	0	1.05
26	Tripura	1.64	0	0	0	0.12	0	0
27	Uttar Pradesh	4.71	0	0	0	0	0	0
28	Uttarakhand	1.66	0	0	0	0	0	0.75
29	West Bengal	4.32	0	0	0	0.24	0	0.26
30	A and N Islands	1.62	0	0	0	0	0	0
31	Chandigarh	1.61	0	0	0	0	22.35	0
32	Dadra and Nagar Haveli and Daman and Diu	3.20	0	0	0	0	0	0
33	Delhi	2.51	0	0	0	0	0	0
34	Ladhak	0	0	0	0	0	0	0
35	Lakshadweep	1.6	0	0	0	0	0	0.85
36	Puducherry	1.63	0	0	0	0.12	0	0
Total		93.13	0	2.65	0.36	3.75	22.35	10.69

संघ राज्यक्षेत्र लद्दाख का पुनर्गठन

1995.श्री दिलीप शइकीया:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या संघ राज्यक्षेत्र लद्दाख के पुनर्गठन के पश्चात् से स्वास्थ्य, शिक्षा और ऊर्जा अवसंरचना में कोई सुधार हुआ है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क): जी, हां।

(ख): संघ राज्य क्षेत्र लद्दाख द्वारा रिपोर्ट किए गए विवरण निम्नानुसार है:

स्वास्थ्य के बुनियादी ढांचे में प्रमुख सुधार:

क्र.सं.	विवरण	पुनर्गठन से पहले	पुनर्गठन के बाद
1.	अस्पतालों में बिस्तरों की संख्या	824	1554
2.	ऑक्सीजनयुक्त बिस्तरों की संख्या	461	1078
3.	आईसीयू के बिस्तरों की संख्या	11	31
4.	डॉक्टरों की संख्या	170	301
5.	आयुष्मान आरोग्य मंदिर स्वास्थ्य एवं कल्याण केंद्रों की संख्या	06	321

शिक्षा के बुनियादी ढांचे में प्रमुख सुधार:

क्र.सं.	विवरण	पुनर्गठन से पहले	पुनर्गठन के बाद
1.	दाखिलाओं की संख्या	46895	54756
2.	शिक्षकों की संख्या	6197	6334
3.	छात्रावासों की संख्या	15	30
4.	आईसीटी प्रयोगशालाओं की संख्या	2	148
5.	स्मार्ट कक्षाओं की संख्या	0	230

6.	अटल टिंकरिंग प्रयोगशालाओं की संख्या	0	24
7.	कक्षा 6 और उससे ऊपर के सभी छात्रों को वितरित टैबलेटों की संख्या	0	17500
8.	अतिरिक्त कक्षाओं की संख्या (प्रयोगशालाओं सहित)	36	150
9.	विशेष आवश्यकता वाले बच्चों के लिए (सीडब्ल्यूएसएन) शौचालयों की संख्या	22	184
10.	खगोल विज्ञान प्रयोगशालाओं की संख्या	0	40
11.	स्कूलों में केंद्रीय हीटिंग सिस्टम	0	14

ऊर्जा के बुनियादी ढांचे में प्रमुख सुधार:

क्र.सं.	विवरण	पुनर्गठन से पहले	पुनर्गठन के बाद
1.	66 केवी लाइन की लंबाई (किमी)	257.31	293.15
2.	66/11 केवी सब-स्टेशनों की संख्या	10	16
	क्षमता (एमवीए)	76.7	154.5
3.	33/11 केवी सब-स्टेशनों की संख्या	0	2
	क्षमता (एमवीए)	0	6.30
4.	11 केवी फीडरों की संख्या	60	79
5.	11 केवी लाइन की लंबाई (किमी)	2481	3039.35
6.	वितरण ट्रांसफार्मरों की संख्या	1182	2781
	क्षमता (एमवीए)	114.36	283.56
7.	एलटी लाइन की लंबाई(किमी)	2540	3087
8.	उपभोक्ताओं की संख्या	52535	75379
9.	स्वीकृत भार (लोड) (मेगा वॉट)	78.8	143
10.	220 केवी ट्रांसमिशन लाइन	0	श्रीनगर-लेह ट्रांसमिशन लाइन

अग्निशमन सेवाओं का विस्तार

1996.श्री बृजमोहन अग्रवाल:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा छत्तीसगढ़ राज्य में पिछले तीन वर्षों के दौरान अग्निशमन सेवाओं के विस्तार और आधुनिकीकरण योजना के अंतर्गत क्या पहल की गई है;

(ख) छत्तीसगढ़ राज्य में पिछले तीन वर्षों के दैरान इस योजना के अंतर्गत कुल आवंटित और उपयोग की गई राशि कितनी है और निर्धारित लक्ष्य क्या हैं;

(ग) क्या सरकार ने अग्निशमन अवसंरचना और कार्मिक आवश्यकताओं में कमियों के संबंध में कोई आकलन किया है और यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है;

(घ) क्या इस योजना के अंतर्गत प्रतिक्रिया समय और सेवा प्रदायगी के लिए कोई मानक निर्धारित किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या इस योजना के कार्यान्वयन और प्रभावशीलता का मुल्यांकन करने के लिए कोई निगरानी तंत्र स्थापित किया गया है और यदि हां, तो प्रमुख प्रदर्शन संकेतकों सहित तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) और (ख): राज्यों में अग्निशमन सेवाओं के विस्तार और आधुनिकीकरण की आवश्यकता को समझते हुए, पंद्रहवें वित्त आयोग ने राज्य स्तर पर अग्निशमन सेवाओं के विस्तार और आधुनिकीकरण के लिए 5000 करोड़ रुपये के प्रावधान की सिफारिश की है। केंद्र सरकार ने राज्यों में अग्निशमन सेवाओं को मजबूत करने के लिए राष्ट्रीय आपदा मोचन कोष (एनडीआरएफ) के तहत तैयारी और क्षमता निर्माण वित्त पोषण विंडो से दिनांक 04.07.2023 को "राज्यों में अग्निशमन सेवाओं के विस्तार और आधुनिकीकरण की योजना" शुरू की है, जिसका कुल केंद्रीय परिव्यय 5,000 करोड़ रुपये है।विस्तृत योजना https://www.mha.gov.in/en/commoncontent/policies-guidelines पर उपलब्ध है।

योजना के तहत छत्तीसगढ़ राज्य को 147.745 करोड़ रुपए आवंटित किए गए हैं, जिसमें से 33.24 करोड़ रुपए की पहली किस्त पहले ही जारी की जा चुकी है। योजना के तहत राज्य सरकार द्वारा निर्धारित लक्ष्यों में छत्तीसगढ़ राज्य में आधुनिक अग्निशमन उपकरणों जैसे फायर टेंडर, हाई एक्सपेंशन फोम जनरेटर, सेमी ऑटोमेटिक डिफाइब्रिलेटर, स्मोक एक्सट्रैक्टर आदि के साथ 12 नए अग्निशमन केंद्रों की स्थापना, साथ ही अग्निशमन कर्मियों के क्षमता निर्माण प्रशिक्षण और राज्य के अग्निशमन सेवा मुख्यालय को मजबूत करना शामिल है।

(ग): पंद्रहवें वित्त आयोग ने अपनी रिपोर्ट में उल्लेख किया है कि देश में अग्निशमन सेवाओं के पास संसाधनों की कमी है और वे आबादी को पर्याप्त अग्नि सुरक्षा कवर प्रदान करने के लिए सुसज्जित नहीं हैं। रिपोर्ट में उल्लेखित अनुसार देश में अग्निशमन सेवाओं की कमी की सीमा निम्नानुसार है:

- अग्निशमन केंद्र - 97.54%;
- अग्निशमन और बचाव वाहन - 80.04%; और
- अग्निशमन कर्मी - 96.28%

(घ) और (ङ): अग्निशमन सेवाएं राज्य का विषय है और इसे भारत के संविधान के अनुच्छेद 243 (ब) के तहत बारहवीं अनुसूची में निगम कार्यों के रूप में शामिल किया गया है। अपने अधिकार क्षेत्र के अंतर्गत अग्निशमन एवं आपातकालीन सेवाओं का सुदृढ़ीकरणसुनिश्चित करना राज्य सरकारों की प्राथमिक जिम्मेदारी है। अग्निशमन सेवाओं के संबंध में केंद्र सरकार की भूमिका केवल सलाहकार की है।

योजना के तहत, राज्यों को अपने-अपने राज्यों में अग्निशमन सेवाओं को मजबूत करने के लिए निम्नलिखित गतिविधियाँ करने की अनुमति है।

(i) नए फायर स्टेशनों की स्थापना, राज्य प्रशिक्षण केंद्रों को मजबूत करना और आग से बचाव के उपायों, जागरूकता कार्यक्रम, फायरफाइटर, स्वयंसेवकों और समुदाय की क्षमता निर्माण

द्वारा अग्निशमन सेवाओं का विस्तार। इस गतिविधि के लिए 35% निधि आवंटित की गई है। जिसमें से 5% क्षमता निर्माण के लिए है।

(ii) आधुनिक अग्निशमन उपकरणों की खरीद और राज्य मुख्यालयों और शहरी अग्निशमन स्टेशनों को मजबूत करके अग्निशमन सेवाओं का आधुनिकीकरण। खरीदे जाने वाले उपकरणों में हाइड्रोलिक प्लेटफॉर्म, टर्नटेबल सीढ़ी सहित अन्य शामिल हैं, जैसा कि 4 जुलाई, 2023 की योजना दिशानिर्देशों के साथ राज्यों को प्रसारित सांकेतिक सूची में दिया गया है। अग्निशमन सेवाओं के आधुनिकीकरण के लिए 50% निधि आवंटित की गई है।

(iii) किसी भी राज्य विशिष्ट मांग के लिए भी प्रावधान किया गया है, जिसके तहत न केवल राज्य अतिरिक्त वित्तीय सहायता की आवश्यकता वाली अपनी चल रही परियोजनाओं को टॉप-अप करने के लिए अपनी मांग उठा सकते हैं, बल्कि राज्यों की विशिष्ट आवश्यकताओं को पूरा करने के लिए उन्हें लचीलापन भी दिया गया है। निधि का 15% राज्य विशिष्ट मांग के लिए आवंटित किया गया है।

(iv) योजना के तहत 5000 करोड़ रुपये की कुल आवंटित निधि में से 500 करोड़ रुपये की राशि राज्यों को उनके कानूनी और बुनियादी ढांचे-आधारित सुधारों के आधार पर प्रोत्साहित करने के लिए भी रखी गई है।

योजना के अंतर्गत राज्यों को दिनांक 31.03.2026 तक परिकल्पित गतिविधियों को क्रियान्वित करना है।

अब तक, योजना के तहत वित्तीय सहायता के लिए बीस (20) राज्यों के प्रस्तावों को मंजूरी दी गई है। परियोजना की पहली किस्त के लिए अठारह (18) राज्यों को कुल 757.39 करोड़ रुपये पहले ही जारी

किए जा चुके हैं। योजना के अंतर्गत अनुमोदित प्रस्तावों का राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है।

योजना के अंतर्गत, धनराशि जारी करने से पहले, राज्यों को धनराशि के उचित उपयोग और दिशानिर्देशों के पालन के लिए महानिदेशक (एफएस, सीडी और एचजी) के साथ समझौता ज्ञापन पर हस्ताक्षर करना आवश्यक है।

इस योजना में महानिदेशालय (अग्निशमन सेवा, नागरिक सुरक्षा और गृह रक्षक) में एक परियोजना निगरानी इकाई का प्रावधान है जो राज्यवार योजना को अंतिम रूप देने के साथ-साथ सलाह देने में राज्य की मदद करती है और सभी राज्यों में योजना के कार्यान्वयन में प्रगति की निगरानी करेगी।

विवरण

योजना के अंतर्गत अनुमोदित प्रस्तावों का राज्यवार ब्यौरा

(करोड़ रुपए में)

क्रम संख्या	राज्यों की सूची	केंद्रीय हिस्सा	पहली किस्त
1	आंध्र प्रदेश	252.86	56.90
2	मणिपुर	45.00	12.15
3	मेघालय	44.37	11.98
4	तेलंगाना	190.14	42.78
5	उत्तर प्रदेश	768.67	172.95
6	हिमाचल प्रदेश	65.33	17.64
7	पंजाब	131.56	29.60
8	सिक्किम	32.25	8.71
9	त्रिपुरा	42.36	11.44
10	उत्तराखंड	78.89	21.30

11	असम	107.47	29.02
12	कर्नाटक	329.90	74.23
13	मिजोरम	40.00	10.80
14	तमिलनाडु	373.27	83.99
15	छत्तीसगढ	147.745	33.24
16	नागालैंड	40.05	10.81
17	ओडिशा	200.384	45.09
18	पश्चिम बंगाल	376.76	84.77
19	अरुणाचल प्रदेश	63.95	-
20	गोवा	42.16	-

ORGANIC FARMING SUPPORT FOR SMALL FARMERS IN ANDHRA PRADESH

1997. DR. GUMMA THANUJA RANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the steps taken to promote organic farming among small and marginal farmers in Andhra Pradesh;

(b) the details of financial assistance provided to these farmers, with specific data on assistance to SC/ST farmers; and

(c) the initiatives to create market linkages for organic produce from the State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) : Government is promoting organic farming in the country through the scheme of Paramparagat Krishi Vikas Yojana (PKVY), a component of Pradhan Mantri-Rashtriya Krishi Vikas Yojana (PM-RKVY) including the State of Andhra Pradesh. The PKVY scheme provides end-to-end support to organic farmers i.e. from production to processing, certification and marketing in cluster based approach. The primary focus of the scheme is to form organic clusters in a cluster where preference is given to small and marginal farmers to help them to create a supply chain. So far, in Andhra Pradesh 3.61 lakh ha area has been covered under organic farming involving 7.46 lakh farmers under the PKVY scheme including small and marginal farmers.

(b): Under PKVY, States/UTs are provided financial assistance of Rs. 31,500/ha in total in 3 years in the organic clusters out of which, Rs. 15,000/ha is provided directly to farmers through Direct Benefit Transfer (DBT) for on-farm and off-farm organic inputs, Rs. 4,500/ha for marketing, packaging, branding, value addition etc., Rs. 3,000/ha for certification and residue analysis and Rs. 9,000/ha for training and capacity building. Farmers can avail maximum 2 ha area. Since 2015-16, under PKVY, 14.99 lakh ha area has been covered under organic farming by developing 52289 clusters involving 25.30 lakh farmers including SC/ST farmers. As on 05.03.2025, total fund Rs. 347.91 Crore has been released since 2015-16, out of

which Rs. 54.49 Crore has been released for SC farmers and Rs. 27.64 Crore for ST farmers under PKVY scheme in the state of Andhra Pradesh.

(c): To promote marketing of organic produce two types of organic certifications systems have been developed to ensure quality control of organic produce as given below:

- Third Party Certification by Accredited Certification Agency under National Programme for Organic Production (NPOP) scheme under Ministry of Commerce and Industry for development of export market. Under NPOP certification scheme the production and handling of activities at all stages such as production, processing, trading and export requirements for organic products is covered.
- Participatory Guarantee System (PGS-India) under Ministry of Agriculture and farmers Welfare in which stakeholders (including farmers/ producers) are involved in decision making about the operation of the PGS-India certification itself by assessing, inspecting and verifying the production practices of each other. PGS- India certification is to meet the demand of domestic market.

Further, Government has developed web portal- www.Jaivikkheti.in/ as an online market linkage platform for direct sale of organic produce by farmers to the

consumers to help them for better price realization. A total of 6.22 lakh farmers have been registered under Jaivik kheti portal.

FINANCING FACILITY UNDER AIF

1998. SHRI SHRIRANG APPA CHANDU BARNE:

SHRI KANWAR SINGH TANWAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has accorded its approval for the progressive expansion of the financing facility under the Agriculture Infrastructure Fund(AIF) to the Central Sector Schemes in the country;

(b) if so, the details of the financial assistance approved and disbursed under this scheme in the country, especially to the States of Maharashtra and Uttar Pradesh, till date;

(c) the details of farmers benefitted from the AIF in various States, especially in the Amroha Parliamentary Constituency of Uttar Pradesh, so far;

(d) the extent to which it has enhanced and strengthened the agricultural infrastructure so far, along with the extent to which it has provided assistance to the farmer community; and

(e) the details of other measures taken to expand the scope of AIF in various States, especially in the States of Maharashtra and Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Launched in 2020-21, the Agriculture Infrastructure Fund (AIF) aims to bridge gaps in post-harvest management by strengthening farm gate storage and logistics infrastructure. By supporting warehouses, cold stores, sorting units, and ripening chambers, AIF enables farmers to reduce losses, minimize intermediaries, and secure better prices, ultimately enhancing their income. The scheme benefits all agricultural stakeholders, fostering holistic sectoral growth. With a ₹1 lakh crore loan provision, capped at 9% interest, AIF is operational until 2032-33 and comes with 3% interest subvention and reimbursement of credit guarantee fees.

In a significant move to enhance and strengthen the agricultural infrastructure in the country and support the farming community, the Government approved on 28.08.2024 series of measures to expand the scope of AIF scheme. These initiatives aim at expanding the scope of eligible projects and integrate additional supportive measures to make it more impactful and inclusive and to foster a robust agricultural infrastructure ecosystem. The key areas covered under progressive expansion include:

Viable Farming Assets: Currently some technology driven projects like hydroponic farming, vertical farming, aeroponic farming, poly-houses and green houses and mushroom cultivation were reserved for farmer collectives only. However, with this progressive expansion, individual farmers and entrepreneurs

can have access to these ventures. This move is expected to facilitate the development of viable projects that will enhance community farming capabilities, thereby improving productivity and sustainability in the sector.

Integrated Processing projects: Post harvest management activities were previously limited to primary processing. Now by expanding the scope integrated primary secondary processing projects are included in the list of eligible activities under AIF. This measure will help in making the projects viable and help farmers in achieving better price realisation. This will also help in holistic post harvest value chain development of AgriHorti crops. However standalone secondary projects would not be eligible and would be covered under MoFPI schemes.

PM KUSUM Component-A: Component-A of PM-KUSUM Scheme which facilitates the establishment of solar power plants up to 2 MW on barren fallow cultivable pastures or marshy lands has now been integrated with the AIF Scheme. with AIF for farmer/group of farmers/Farmer Producer Organizations/ Cooperatives/ Panchayats. This strategic convergence will empower both individual farmers and groups, alleviating their role from being Food providers to Energy providers (Annadaata to Urjadaata), while also promoting development of sustainable clean energy solutions alongside the development of agricultural infrastructure.

NABSanrakshan: In addition to CGTMSE, a dedicated credit guarantees cover window through the NABSanrakshan specially for FPOs under NABARD will now

remain open for AIF Beneficiaries where the guarantee fee will be eligible for reimbursement. This expansion of credit guarantee options is intended to enhance the financial security and creditworthiness of FPOs, thereby encouraging more investments in agricultural infrastructure projects.

The progressive expansion in the scope of AIF scheme is poised to further drive the growth, reduce input costs, improve productivity, enhance efficiency thereby increase farm incomes and contribute to the overall sustainability of agriculture in the country. These measures also underscore the Government's commitment to strengthening the agricultural sector through holistic development of farm infrastructure in the country.

The progressive expansion of the AIF Scheme has significantly broadened its impact by including more eligible projects, enhancing financial support mechanisms, and integrating sustainable energy solutions. These measures have made AIF more inclusive, fostering a stronger agricultural infrastructure ecosystem and ensuring greater benefits for farmers and agri-entrepreneurs. Notably, this expansion has contributed to the sanction of 812 additional projects, amounting to ₹1,318 crore by the end of February 2025, further accelerating the growth of agricultural infrastructure. The details of financial assistance approved and disbursed under AIF in the States of Maharashtra and Uttar Pradesh are given in the enclosed **Statement-I.**

(c) to (e): As on 28th February, 2025, an amount of Rs. 59,943 Crore has been sanctioned for 98744 projects under AIF, out of this total sanctioned amount ₹44,264 Crores are covered under scheme benefits. These sanctioned projects have mobilized an investment of Rs 96,680 Crores in agriculture sector. Major projects sanctioned under AIF include 25671 custom hiring centres, 20216 primary processing units, 15125 warehouses, 3534sorting and grading units, 2265 cold store projects, around 31933 other kinds of post-harvest management projects and viable farming assets. Out of 98744 projects 43,239 projects have been sanctioned to farmers for amount 10,406 crore**.** From Amroha Parliamentary Constituency of Uttar Pradesh**,** 9 farmers have been benefitted under AIF Scheme to whom Rs. 2 crores have been sanctioned. State-wise details of farmers benefited under AIF is given in the enclosed **Statement-II.**

To expand the scope of the Agri Infra Fund (AIF) across various states, including Maharashtra and Uttar Pradesh, several strategic measures are being undertaken:

Bankers Conclave and State Conclave are organized in coordination with State Governments to spread awareness and facilitate collaboration for AIF implementation.

Workshops and skill-building programs are conducted for Bankers to strengthen their understanding of AIF processes and encourage higher participation in financing agri-infrastructure projects.

The last three annual National Bankers Conclaves on AIF were successfully organized at NABARD Head Office, Mumbai, serving as a platform for deliberations with bankers on expanding AIF's impact.

In Uttar Pradesh, continuous engagement with State agencies, the State Project Monitoring Unit (SPMU), and the State Level Bankers' Committee (SLBC) at Lucknow ensures effective implementation and resolution of operational challenges.

Regular meetings with SPMUs and Banks' AIF Nodal Officers are conducted to monitor progress, address bottlenecks, and accelerate project approvals and disbursements under AIF.

STATEMENT-I

State wise sanctioned number and sanctioned amount under AIF as on 28.02.2025

(Amount in Rs Crore)

S.N	State/ UT	Sanctioned No.	Sanctioned Amount
1	Madhya Pradesh	12,495	8,494
2	**Maharashtra**	**10,418**	**6,790**
3	**Uttar Pradesh**	**8,563**	**6,269**
4	Punjab	21,740	5,162
5	Gujarat	3,615	3,991
6	Karnataka	3,877	3,527
7	Telangana	2,687	3,286
8	Rajasthan	3,314	3,261
9	Haryana	5,508	3,361

10	Andhra Pradesh	2,831	2,902
11	Tamil Nadu	7,600	2,440
12	West Bengal	4,946	2,235
13	Chhattisgarh	1,816	1,751
14	Odisha	2,639	1,564
15	Bihar	1,485	1,240
16	Kerala	2,929	1,141
17	Assam	532	907
18	Uttarakhand	513	528
19	Jharkhand	399	441
20	Jammu And Kashmir	177	345
21	Himachal Pradesh	588	205
22	Delhi	11	14
23	Tripura	9	14
24	Chandigarh	5	11
25	Goa	27	40
26	Meghalaya	3	10
27	Arunachal Pradesh	5	6
28	Nagaland	3	4
29	Puducherry	5	4
30	The Dadra And Nagar Haveli And Daman And Diu	1	1
31	Manipur	3	1
	Grand Total	**98,744**	**59,943**

STATEMENT-II

State wise AIF Projects Sanctioned to Farmers as on 28 February, 2025

(Amount in Rs. Crore)

District	**No. of Projects**	**Sanctioned Amt.**
PUNJAB	15487	2079

MADHYA PRADESH	4282	1593
MAHARASHTRA	**4969**	**1337**
KARNATAKA	1444	1050
HARYANA	3468	766
UTTAR PRADESH	**3187**	**649**
WEST BENGAL	3402	620
RAJASTHAN	1055	421
GUJARAT	1255	402
TAMIL NADU	827	347
TELANGANA	425	224
BIHAR	457	206
ODISHA	713	199
ANDHRA PRADESH	561	131
CHHATTISGARH	557	129
KERALA	280	78
HIMACHAL PRADESH	418	67
UTTARAKHAND	226	57
JAMMU AND KASHMIR	81	23
JHARKHAND	108	13
ASSAM	27	9
GOA	6	3
PUDUCHERRY	2	2
CHANDIGARH	1	0
TRIPURA	1	0
Grand Total	**43,239**	**10,406**

SOCIAL WELFARE PROGRAMMES IN WEST BENGAL

1999. SHRI JAGANNATH SARKAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the current status of social welfare programmes in West Bengal aimed at supporting marginalized communities, including scheduled castes, scheduled tribes and persons with disabilities;

(b) the initiatives taken to promote gender equality and protect the rights of women in the State;

(c) the measures being implemented to improve access to education, healthcare and employment for underprivileged groups in West Bengal; and

(d) the progress of programmes aimed at enhancing social inclusion and reducing economic disparities within the State?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): The Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs have been implementing various social welfare programmes for marginalized communities, including Scheduled Castes, Scheduled Tribes, and Persons with Disabilities. These programmes inter-alia aim to promote social inclusion, reduce economic disparities, and improve access to education, healthcare, and employment opportunities for underprivileged groups across the country, including in the State of West Bengal. The details of these schemes are provided in the enclosed **Statement-I.**

Further, Government has taken several initiatives to promote gender equality and protect the rights of women. Some majors initiatives taken by the Government in this regard are given in the enclosed **Statement-II.**

STATEMENT-I

Details of Programmes/Schemes being implemented by Department of Social Justice and Empowerment (DoSJE)

S.No.	Programmes/Schemes
1	Post Matric Scholarship for SCs
2	Pre Matric for SCs and Other
3	Scholarships for Higher Education for Young Achievers Scheme(SHREYAS)
4	Pradhan Mantri Anusuchit Jaati Abhyuday Yojna (PM-AJAY)
5	Strengthening of machinery for Enforcement of Protection of Civil Right Act 1955 and Prevention of Atrocities Act, 1989
6	Scheme of Residential Education for Students in High School in Targeted Area (SRESHTA)
7	National Action for Mechanised Sanitation Ecosystem (NAMASTE)
8	Venture Capital Funds for SCs
9	Venture Capital Fund for Backward Classes
10	Pradhan Mantri Dakshta Aur Kushalta Sampann Hitgrahi (PM DAKSH) Yojana for SCs
11	Pradhan Mantri Dakshta Aur Kushalta Sampann Hitgrahi (PM DAKSH) Yojana for OBCs
12	Atal Vayo Abhuday Yojana(AVYAY)
13	National Action Plan on Drug Demand Reduction
14	Support for Marginalized Individuals for Livelihood andEnterprize **(**SMILE**)**

15	Prime Minister's Young Achievers Scholarship Award Scheme for Vibrant India (YASASVI) (OBCs/EBCs/DNTs)
16	Scholarships for Higher Education for Young Achievers Scheme (SHREYAS) (OBCs)
17	Scheme for Economic Empowerment of DNT/N/SN (SEED)
18	Information, Monitoring Evaluation and Social Audit

Details of Programmes/Schemes being implemented by Department of Empowerment of Persons with Disabilities (DEPwD)

S.No.	Programmes/Schemes
1	Deendayal Divyangjan Rehabilitation Scheme (DDRS)
2	Pre-matric (Classes IX and X),
3	Post-matric (Classes XI to Post graduate Degree and Diploma),
4	Top Class Education (Graduate and Post graduate Degree/Diploma in notified institutes of excellence in education),
5	National Overseas Scholarship (Masters Degree/ Ph.D in Foreign Universities),
6	National Fellowship for PwDs (M Phil and Ph.D in Indian Universities),
7	Free Coaching (for competitive exams for group A and B posts and entrance examinations for admission to technical and professional courses).
8	National Action Plan for Skill Development
9	Divyangjan Kaushal Vikas
10	Divyangjan Rozgar Setu
11	Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP)

Details of Programmes/Schemes being implemented by Ministry of Tribal Affairs (MoTA)

S.No.	Programmes/Schemes
1	Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY)
2	Eklavya Model Residential School (EMRS)
3	Pradhan Mantri Janjatiya Vikas Mission (PMJVM)
4	Pre-Matric Scholarship Scheme
5	Post-Matric Scholarship Scheme
6	National Overseas Scholarship Scheme
7	National Fellowship Scheme (NFST)
8	National Scholarship (Top Class)
9	Post Matric Scholarship for SCs
10	Pre Matric for SCs and Other
11	Scholarships for Higher Education for Young Achievers Scheme(SHREYAS)
12	Pradhan Mantri Anusuchit Jaati Abhyuday Yojna (PM-AJAY)
13	Strengthening of machinery for Enforcement of Protection of Civil Right Act 1955 and Prevention of Atrocities Act, 1989
14	Scheme of Residential Education for Students in High School in Targeted Area (SRESHTA)
15	Venture Capital Funds for SCs
16	Pradhan Mantri Dakshta Aur Kushalta Sampann Hitgrahi (PM DAKSH) Yojana for SCs

STATEMENT-II

Initiatives/Schemes for Economic Empowerment of Women:

S. No.	Initiatives/Schemes
1	The maternity Benefit Act, as amended in 2017

2	Code on wages 2019; the Industrial Relations Code 2020; the Code on Social Security, 2020, and the Occupational Safety, Health and working Conditions Code 2020.
3	Sakkhi Niwas(Working Women's Hostel)
4	Palna
5	Hubs for Empowerment of Women(HEW)
6	Pradhan Mantri Mudra Yojana(PMMY)
7	Stand Up India
8	Pradhan Mantri Kaushal Vikas Yojana
9	Deen Dayal Antyodaya National Urban Livelihoods Mission
10	Pradhan Mantri Awaas Yojana
11	Sukanya Samriddhi Yojna
12	Skill Upgradation and Mahila Coir Yojana
13	Prime Minister's Employment Generation Programme
14	The Mahatma Gandhi National Rural Employment Guarantee Act, 2005(MGNREGA)

Initiatives for Political Empowerment of Women:

1	In order to bring women in the mainstream of political leadership at the grassroot level, Government has reserved 33% of the seats in Panchayati Raj Institutional for women.
2	In 2023, Parliament of India passed the Constitution (One Hundred and Sixth Amendment) Act, 2003, "Nari Shakti Vandan Adhiniyam"

Initiatives/Schemes for Education of Women:

1	Samagra Shiksha
2	Nav Bharat Saksharta Karyakram(New India Literacy Programme-NILP)
3	Swacch Vidyalaya Mission
4	Vigyan Jyoti

5	Gender Advancement for transforming Institution (GATI), 2020
6	Women Technology Parks(2017-18)

PRADHAN MANTRI ADARSH GRAM YOJANA

2000. SHRI SUDAMA PRASAD:

SHRI RAJA RAM SINGH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of beneficiaries under Pradhan Mantri Adarsh Gram Yojana (PMAGY) State/district-wise;

(b) the number of villages benefited under PMAGY;

(c) the details of villages having about 50% of SC population and above the same, State/district-wise;

(d) the total number of projects sanctioned under the yojana, State-wise;

(e) the total amount of funds allocated by the Ministry for projects under the PMAGY; and

(f) whether the Government intends to revise the criteria of the scheme whereby villages having less than 50% of SC population can also be benefited under the same, if so, the details thereof, if not, the other schemes in place to benefit villages having SC population less than 50%?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY), a Centrally Sponsored Scheme was launched in 2021-22 by merging three existing schemes namely Pradhan Mantri Adarsh Gram Yojana (PMAGY), Special Central Assistance to Scheduled Castes Sub Plan and Babu Jagjivan Ram Chhatrawas Yojana. A total of 29,847 villages have been selected under Adarsh Gram component of PM-AJAY, out of which 11,008 villages have been declared as Adarsh Gram benefitting population of these villages. Additionally, 43,69,777 beneficiaries have availed services under 10 domains of the component. The State/district-wise details of beneficiaries are given in the enclosed **Statement-I**.

(c) As per Census 2011 data, 18,408 villages have more than 50% and above Scheduled Caste population selected under Adarsh Gram component of PM-AJAY. The State/district-wise details of number of villages are given in the enclosed **Statement-II**.

(d) A total of 2,62,028 works have been identified under the Adarsh Gram component. The State-wise details are given in the enclosed **Statement-III**.

(e) Since 2018-19, Rs.2879.59 Crore has been released under Adarsh Gram component of PM-AJAY.

(f) In 2021-22 the Adarsh Gram component of the erstwhile scheme of PMAGY had been revised and villages having more than 40% SC population and a total population of 500 or more are eligible for selection under the Scheme.

STATEMENT-I

The details of beneficiaries under Pradhan Mantri Adarsh Gram Yojana (PMAGY) State/district-wise:

State	District	No of beneficiaries covered
Jammu And Kashmir	Doda	1
	Rajauri	186
	Udhampur	13074
Himachal Pradesh	Bilaspur	3636
	Chamba	3899
	Hamirpur	582
	Kangra	4743
	Kullu	307
	Mandi	1335
	Shimla	614
	Sirmaur	2295
	Solan	2983
	Una	51
Punjab	Fatehgarh Sahib	157
	Mansa	12530
	Patiala	2614
	Sangrur	2178
	Malerkotla	64
Uttarakhand	Bageshwar	32
	Haridwar	1117
	Nainital	53
	Uttar Kashi	1
Haryana	Bhiwani	8348
	Faridabad	4850
	Jhajjar	44

	Jind	1476
	Karnal	296
	Panchkula	1964
	Sonipat	2086
	Mewat	2
	Charki Dadri	22
Delhi	South West	1
Rajasthan	Ajmer	7544
	Alwar	31485
	Banswara	1476
	Baran	7554
	Barmer	57725
	Bharatpur	28045
	Bhilwara	7612
	Bikaner	25732
	Bundi	14615
	Chittorgarh	14720
	Churu	40966
	Dausa	24212
	Dholpur	15595
	Ganganagar	39531
	Hanumangarh	16049
	Jaipur	10247
	Jaisalmer	11551
	Jalore	32123
	Jhalawar	9039
	Jhunjhunu	9769
	Jodhpur	19792
	Karauli	40837
	Kota	5340
	Nagaur	23335

	Pali	1
	Rajsamand	6947
	Sawai Madhopur	1374
	Sikar	2010
	Sirohi	24049
	Tonk	22441
	Udaipur	476
	Pratapgarh	1198
Uttar Pradesh	Agra	16054
	Aligarh	12312
	Prayagraj	30792
	Ambedkar Nagar	30221
	Auraiya	776
	Azamgarh	3174
	Bahraich	26185
	Ballia	5107
	Balrampur	2733
	Banda	12400
	Barabanki	88170
	Bareilly	14509
	Basti	12655
	Bijnor	7915
	Budaun	19001
	Bulandshahr	18692
	Chandauli	33657
	Chitrakoot	1393
	Deoria	5870
	Etah	23445
	Etawah	7039
	Ayodhya	26888
	Farrukhabad	3501

	Fatehpur	627
	Firozabad	3723
	Gautam Buddha Nagar	2511
	Ghaziabad	2669
	Ghazipur	15505
	Gonda	8086
	Gorakhpur	4844
	Hamirpur	3873
	Hardoi	55306
	Jalaun	11809
	Jaunpur	14097
	Jhansi	4239
	Amroha	3770
	Kannauj	6584
	Kanpur Dehat	9426
	Kanpur Nagar	4500
	Kaushambi	29320
	Kheri	53598
	Kushi Nagar	16877
	Lalitpur	6681
	Lucknow	21160
	Hathras	1266
	Maharajganj	17657
	Mahoba	17213
	Mainpuri	15395
	Mathura	22712
	Mau	5886
	Meerut	20709
	Mirzapur	47263
	Moradabad	11831
	Muzaffarnagar	7289

	Pilibhit	20814
	Pratapgarh	24779
	Rae Bareli	16457
	Rampur	15626
	Saharanpur	9812
	Sant Kabeer Nagar	20347
	Bhadohi	13865
	Shahjahanpur	16232
	Shravasti	5083
	Siddharth Nagar	7281
	Sitapur	568
	Sonbhadra	7665
	Sultanpur	9724
	Unnao	72491
	Varanasi	15355
	Kasganj	17468
	Amethi	4123
	Sambhal	7861
	Shamli	4947
	Hapur	1753
Manipur	Bishnupur	3095
	Imphal West	304
	Thoubal	256
	Jiribam	5625
Tripura	Dhalai	6789
	North Tripura	2479
	South Tripura	5539
	West Tripura	5373
	Khowai	26215
	Sepahijala	3242
	Gomati	7391

	Unakoti	5366
Assam	Cachar	2121
	Hailakandi	5065
	Karbi Anglong	1
	Marigaon	184
	Hojai	71
Jharkhand	East Singhbum	3981
	Ranchi	117
	Saraikela Kharsawan	212
	Ramgarh	1
Odisha	Anugul	24207
	Balangir	14955
	Baleshwar	37132
	Bargarh	6827
	Bhadrak	76946
	Boudh	1060
	Cuttack	20540
	Deogarh	11138
	Dhenkanal	20995
	Gajapati	1395
	Ganjam	9198
	Jagatsinghapur	3034
	Jajapur	56842
	Jharsuguda	6112
	Kalahandi	10346
	Kandhamal	9982
	Kendrapara	26443
	Kendujhar	14041
	Khordha	6636
	Koraput	6852
	Malkangiri	97322

	Mayurbhanj	19498
	Nabarangpur	6276
	Nayagarh	2295
	Nuapada	2681
	Puri	40000
	Rayagada	11174
	Sambalpur	3692
	Sonepur	10812
	Sundargarh	476
Chhattisgarh	Bilaspur	60042
	Dhamtari	3893
	Durg	19308
	Janjgir-Champa	12896
	Jashpur	1672
	Kabirdham	41353
	Korba	3060
	Korea	106
	Mahasamund	3566
	Raigarh	3757
	Raipur	20391
	Rajnandgaon	8090
	Surguja	1435
	Kondagaon	82
	Baloda Bazar	17358
	Gariyaband	2
	Balod	3686
	Mungeli	12497
	Bemetara	6179
	Gaurella Pendra Marwahi	1865
Madhya Pradesh	Anuppur	20960
	Ashoknagar	7738

	Balaghat	435
	Barwani	5245
	Betul	4036
	Bhind	17945
	Bhopal	9594
	Burhanpur	2107
	Chhatarpur	38986
	Chhindwara	10240
	Damoh	10608
	Datia	23127
	Dewas	19505
	Dhar	6552
	Dindori	23294
	East Nimar	8920
	Guna	15217
	Gwalior	27459
	Harda	1903
	Hoshangabad	8436
	Indore	15896
	Jabalpur	18534
	Khargone	17164
	Mandla	6236
	Mandsaur	28801
	Morena	32344
	Narsinghpur	5251
	Neemuch	4767
	Panna	22532
	Raisen	5291
	Rajgarh	27668
	Ratlam	7311
	Rewa	51207

	Sagar	34875
	Satna	29817
	Sehore	17670
	Seoni	19173
	Shahdol	1468
	Shajapur	8089
	Sheopur	12023
	Shivpuri	10737
	Sidhi	9218
	Tikamgarh	27358
	Ujjain	52084
	Umaria	2289
	Vidisha	11622
	Singrauli	6286
	Alirajpur	707
	Agar Malwa	20639
	Niwari	9486
Gujarat	Anand	124
	Banas Kantha	2733
	Bhavnagar	88
	Jamnagar	1196
	Junagadh	528
	Kachchh	1344
	Porbandar	164
	Sabar Kantha	444
	Surat	53
	Arvalli	468
	Gir Somnath	284
Maharashtra	Ahmednagar	5292
	Akola	4959
	Amravati	16197

	Bhandara	16337
	Buldhana	9795
	Chandrapur	15638
	Gadchiroli	27896
	Gondia	1669
	Hingoli	4
	Jalgaon	99
	Jalna	3077
	Latur	5014
	Nagpur	11580
	Nanded	3932
	Osmanabad	521
	Parbhani	22
	Ratnagiri	864
	Satara	2260
	Solapur	935
	Wardha	6788
	Washim	3157
	Yavatmal	32351
Andhra Pradesh	Anantapur	496
	Chittoor	13952
	Y.S.R.	6421
	East Godavari	519
	Guntur	7508
	Krishna	6294
	Spsr Nellore	8871
	Prakasam	28151
	Srikakulam	770
	Vizianagaram	474
	Parvathipuram Manyam	17
	Kakinada	4053

	Konaseema	11612
	Eluru	2754
	Ntr	6353
	Bapatla	38526
	Palnadu	4049
	Tirupati	11387
	Annamayya	1334
	Nandyal	2
Karnataka	Bagalkot	16485
	Bengaluru Urban	9869
	Bengaluru Rural	5949
	Belagavi	9511
	Ballari	14597
	Bidar	9001
	Vijayapura	61081
	Chamarajanagar	12858
	Chikkamagaluru	44779
	Chitradurga	40356
	Davangere	24110
	Gadag	16835
	Kalaburagi	12
	Hassan	62590
	Haveri	16177
	Kodagu	1577
	Koppal	22163
	Mandya	19008
	Mysuru	33328
	Raichur	5322
	Shivamogga	48215
	Tumakuru	34100
	Uttar Kannad	2930

	Chikkaballapura	20731
	Ramanagara	29520
	Yadgir	30452
	Vijayanagar	16257
Tamil Nadu	Cuddalore	17
	Dharmapuri	27
	Karur	117
	Krishnagiri	1183
	Namakkal	5549
	Pudukkottai	8
	Salem	24
	Sivaganga	310
	Thanjavur	11
	Theni	1
	Vellore	71
	Tiruppur	1
	Tenkasi	2
	Mayiladuthurai	5777
Telangana	Adilabad	1110
	Karimnagar	207
	Khammam	590
	Nalgonda	685
	Ranga Reddy	2717
	Jagitial	673
	Peddapalli	1750
	Mancherial	947
	Mahabubabad	243
	Jangoan	47
	Bhadradri Kothagudem	1905
	Nagarkurnool	60

	Kumuram Bheem Asifabad	57
Total		**43,69,777**

STATEMENT II

The details of villages having about 50% of SC population and above the same, state-wise/ district-wise.

State	District	No. of Villages
Jammu and Kashmir	Doda	12
	Jammu	129
	Kathua	37
	Rajauri	14
	Udhampur	31
	Kishtwar	2
	Ramban	1
	Samba	27
	Reasi	8
Himachal Pradesh	Bilaspur	24
	Chamba	37
	Hamirpur	17
	Kangra	55
	Kinnaur	3
	Kullu	13
	Mandi	118
	Shimla	35
	Sirmaur	14
	Solan	9
	Una	23
Punjab	Amritsar	123

	Bathinda	30
	Faridkot	37
	Fatehgarh Sahib	69
	Firozepur	177
	Gurdaspur	58
	Hoshiarpur	213
	Jalandhar	351
	Kapurthala	104
	Ludhiana	176
	Mansa	26
	Moga	42
	Sri Muktsar Sahib	37
	Shahid Bhagat Singh Nagar	127
	Patiala	75
	Rupnagar	46
	Sangrur	30
	Barnala	9
	S.A.S Nagar	36
	Tarn Taran	36
	Fazilka	119
	Pathankot	61
	Malerkotla	7
Uttarakhand	Almora	42
	Bageshwar	16
	Chamoli	9
	Champawat	5
	Dehradun	17
	Haridwar	67
	Nainital	39
	Pauri Garhwal	6
	Pithoragarh	22

	Rudra Prayag	14
	Tehri Garhwal	10
	Udam Singh Nagar	32
	Uttar Kashi	13
Haryana	Ambala	56
	Bhiwani	8
	Faridabad	7
	Fatehabad	33
	Gurugram	4
	Hisar	16
	Jhajjar	5
	Jind	7
	Kaithal	20
	Karnal	21
	Kurukshetra	25
	Mahendragarh	2
	Panchkula	3
	Panipat	5
	Rewari	18
	Rohtak	3
	Sirsa	30
	Sonipat	2
	Yamunanagar	79
	Mewat	2
	Palwal	5
	Charki Dadri	1
Rajasthan	Ajmer	8
	Alwar	60
	Banswara	2
	Baran	15
	Barmer	95

	Bharatpur	79
	Bhilwara	11
	Bikaner	54
	Bundi	21
	Chittorgarh	18
	Churu	42
	Dausa	61
	Dholpur	50
	Ganganagar	224
	Hanumangarh	50
	Jaipur	52
	Jaisalmer	19
	Jalore	23
	Jhalawar	20
	Jhunjhunu	13
	Jodhpur	44
	Karauli	67
	Kota	16
	Nagaur	37
	Pali	16
	Rajsamand	7
	Sawai Madhopur	55
	Sikar	9
	Sirohi	33
	Tonk	30
	Udaipur	1
	Pratapgarh	4
Uttar Pradesh	Agra	52
	Aligarh	79
	Prayagraj	133
	Ambedkar Nagar	94

	Auraiya	87
	Azamgarh	273
	Baghpat	1
	Bahraich	27
	Ballia	38
	Balrampur	3
	Banda	28
	Barabanki	167
	Bareilly	66
	Basti	48
	Bijnor	269
	Budaun	104
	Bulandshahr	99
	Chandauli	92
	Chitrakoot	37
	Deoria	31
	Etah	25
	Etawah	63
	Ayodhya	50
	Farrukhabad	34
	Fatehpur	62
	Firozabad	45
	Gautam Buddha Nagar	5
	Ghaziabad	11
	Ghazipur	134
	Gonda	19
	Gorakhpur	175
	Hamirpur	6
	Hardoi	362
	Jalaun	79
	Jaunpur	130

	Jhansi	64
	Amroha	68
	Kannauj	28
	Kanpur Dehat	76
	Kanpur Nagar	79
	Kaushambi	136
	Kheri	215
	Kushi Nagar	19
	Lalitpur	14
	Lucknow	148
	Hathras	79
	Maharajganj	17
	Mahoba	12
	Mainpuri	24
	Mathura	37
	Mau	119
	Meerut	28
	Mirzapur	208
	Moradabad	64
	Muzaffarnagar	25
	Pilibhit	57
	Pratapgarh	55
	Rae Bareli	157
	Rampur	78
	Saharanpur	142
	Sant Kabeer Nagar	73
	Bhadohi	70
	Shahjahanpur	125
	Shravasti	7
	Siddharth Nagar	34
	Sitapur	368

	Sonbhadra	107
	Sultanpur	34
	Unnao	274
	Varanasi	33
	Kasganj	38
	Amethi	39
	Sambhal	69
	Shamli	9
	Hapur	14
Manipur	Bishnupur	6
	Imphal West	4
	Thoubal	1
	Jiribam	5
Tripura	Dhalai	10
	North Tripura	2
	South Tripura	3
	West Tripura	1
	Khowai	4
	Sepahijala	5
	Gomati	2
	Unakoti	3
Meghalaya	East Khasi Hills	2
	West Garo Hills	1
	South West Garo Hills	1
Assam	Barpeta	16
	Bongaigaon	22
	Cachar	62
	Darrang	6
	Dhemaji	20
	Dhubri	5
	Dibrugarh	15

	Goalpara	9
	Golaghat	1
	Hailakandi	10
	Kamrup	24
	Karbi Anglong	16
	Karimganj	61
	Kokrajhar	4
	Lakhimpur	32
	Marigaon	21
	Nagaon	31
	Nalbari	9
	Sivasagar	11
	Sonitpur	8
	Tinsukia	5
	Chirang	11
	Baksa	1
	Udalguri	13
	Kamrup Metro	13
	Biswanath	13
	Charaideo	1
	Hojai	20
	West Karbi Anglong	5
	Bajali	8
	Tamulpur	21
Jharkhand	Bokaro	21
	Chatra	125
	Deoghar	44
	Dhanbad	30
	Dumka	7
	East Singhbum	6
	Garhwa	61

	Giridih	55
	Godda	13
	Hazaribagh	43
	Jamtara	10
	Koderma	11
	Latehar	55
	Pakur	4
	Palamu	147
	Ranchi	9
	Sahebganj	7
	Saraikela Kharsawan	6
	Simdega	3
	West Singhbhum	6
	Khunti	1
	Ramgarh	4
Odisha	Anugul	21
	Balangir	16
	Baleshwar	121
	Bargarh	11
	Bhadrak	48
	Boudh	11
	Cuttack	59
	Deogarh	7
	Dhenkanal	26
	Gajapati	4
	Ganjam	108
	Jagatsinghapur	28
	Jajapur	86
	Jharsuguda	6
	Kalahandi	16
	Kandhamal	17

	Kendrapara	42
	Kendujhar	26
	Khordha	34
	Koraput	7
	Malkangiri	37
	Mayurbhanj	26
	Nabarangpur	7
	Nayagarh	15
	Nuapada	5
	Puri	49
	Rayagada	23
	Sambalpur	7
	Sonepur	24
	Sundargarh	3
Chhattisgarh	Bilaspur	58
	Dhamtari	9
	Durg	21
	Janjgir-Champa	87
	Jashpur	2
	Kabirdham	52
	Korba	4
	Korea	1
	Mahasamund	16
	Raigarh	50
	Raipur	68
	Rajnandgaon	19
	Surguja	2
	Kondagaon	1
	Baloda Bazar	100
	Gariyaband	2
	Balod	7

	Mungeli	84
	Bemetara	63
	Gaurella Pendra Marwahi	2
Madhya Pradesh	Anuppur	5
	Ashoknagar	22
	Balaghat	1
	Barwani	4
	Betul	4
	Bhind	67
	Bhopal	16
	Burhanpur	3
	Chhatarpur	38
	Chhindwara	12
	Damoh	14
	Datia	31
	Dewas	29
	Dhar	4
	Dindori	23
	East Nimar	8
	Guna	16
	Gwalior	34
	Harda	2
	Hoshangabad	10
	Indore	20
	Jabalpur	11
	Khargone	20
	Mandla	5
	Mandsaur	40
	Morena	43
	Narsinghpur	6
	Neemuch	6

	Panna	24
	Raisen	17
	Rajgarh	36
	Ratlam	26
	Rewa	43
	Sagar	39
	Satna	48
	Sehore	46
	Seoni	14
	Shahdol	2
	Shajapur	24
	Sheopur	11
	Shivpuri	26
	Sidhi	7
	Tikamgarh	34
	Ujjain	104
	Umaria	4
	Vidisha	35
	Singrauli	4
	Alirajpur	2
	Agar Malwa	25
	Niwari	9
Gujarat	Anand	1
	Banas Kantha	3
	Bhavnagar	1
	Jamnagar	2
	Junagadh	1
	Kachchh	5
	Porbandar	1
	Sabar Kantha	5
	Surat	1

	Arvalli	2
	Gir Somnath	3
Maharashtra	Ahmednagar	2
	Akola	54
	Amravati	44
	Aurangabad	1
	Beed	3
	Bhandara	10
	Buldhana	25
	Chandrapur	20
	Gadchiroli	14
	Gondia	3
	Hingoli	8
	Jalgaon	1
	Jalna	2
	Latur	3
	Nagpur	11
	Nanded	13
	Osmanabad	3
	Parbhani	5
	Ratnagiri	3
	Satara	2
	Solapur	3
	Thane	1
	Wardha	3
	Washim	17
	Yavatmal	17
Andhra Pradesh	Anantapur	3
	Chittoor	63
	Y.S.R.	14
	East Godavari	10

	Guntur	15
	Krishna	40
	Kurnool	3
	Spsr Nellore	25
	Prakasam	35
	Srikakulam	4
	Vizianagaram	1
	West Godavari	10
	Parvathipuram Manyam	1
	Kakinada	10
	Konaseema	19
	Eluru	49
	Ntr	31
	Bapatla	29
	Palnadu	9
	Tirupati	118
	Annamayya	4
	Nandyal	8
Karnataka	Bagalkot	22
	Bengaluru Urban	26
	Bengaluru Rural	41
	Belagavi	21
	Ballari	10
	Bidar	30
	Vijayapura	55
	Chamarajanagar	19
	Chikkamagaluru	49
	Chitradurga	52
	Davangere	75
	Gadag	31
	Kalaburagi	51

	Hassan	84
	Haveri	49
	Kodagu	3
	Kolar	103
	Koppal	20
	Mandya	24
	Mysuru	42
	Raichur	29
	Shivamogga	67
	Tumakuru	61
	Uttar Kannad	7
	Chikkaballapura	62
	Ramanagara	32
	Yadgir	44
	Vijayanagar	39
Kerala	Idukki	2
Tamil Nadu	Chennai	1
	Coimbatore	2
	Cuddalore	171
	Dharmapuri	43
	Dindigul	17
	Erode	3
	Kanchipuram	100
	Karur	9
	Krishnagiri	23
	Madurai	33
	Nagapattinam	104
	Namakkal	17
	Perambalur	20
	Pudukkottai	11
	Ramanathapuram	42

	Salem	19
	Sivaganga	18
	Thanjavur	84
	The Nilgiris	3
	Theni	6
	Thiruvallur	125
	Thiruvarur	63
	Tiruchirappalli	14
	Tirunelveli	16
	Tiruvannamalai	105
	Tuticorin	63
	Vellore	33
	Villupuram	170
	Virudhunagar	45
	Ariyalur	8
	Tiruppur	8
	Kallakurichi	123
	Chengalpattu	172
	Ranipet	38
	Tirupathur	14
	Tenkasi	20
	Mayiladuthurai	68
Puducherry	Pondicherry	10
Telangana	Adilabad	4
	Karimnagar	2
	Khammam	10
	Mahabubnagar	2
	Medak	2
	Nalgonda	7
	Nizamabad	3
	Ranga Reddy	13

	Warangal Rural	2
	Nirmal	6
	Jagitial	6
	Peddapalli	8
	Rajanna Sircilla	2
	Mancherial	32
	Kamareddy	2
	Jayashankar Bhupalapally	15
	Mahabubabad	2
	Jangoan	1
	Bhadradri Kothagudem	8
	Sangareddy	7
	Siddipet	3
	Wanaparthy	1
	Nagarkurnool	7
	Jogulamba Gadwal	2
	Suryapet	2
	Vikarabad	14
	Kumuram Bheem Asifabad	7
Total		**18,408**

STATEMENT III

The total number of projects sanctioned under the Adarsh Gram component of PM-AJAY, State-wise:

S.No.	State	No. of works identified
1	Andhra Pradesh	8,069
2	Assam	6,153
3	Chhattisgarh	12,571
4	Gujarat	448

5	Haryana	2,074
6	Himachal Pradesh	7,390
7	Jammu and Kashmir	2,305
8	Jharkhand	7,546
9	Karnataka	16,988
10	Kerala	5
11	Madhya Pradesh	24,868
12	Maharashtra	4,013
13	Manipur	165
14	Meghalaya	22
15	Odisha	21,557
16	Puducherry	47
17	Punjab	3,380
18	Rajasthan	10,235
19	Tamil Nadu	33,977
20	Telangana	1,975
21	Tripura	1,082
22	Uttar Pradesh	93,411
23	Uttarakhand	3,747
Total		**2,62,028**

UTILISATION OF BUDGET ALLOCATIONS

2001. SHRI S. VENKATESAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

the details of the percentage of utilisation of Budget allocations to the Ministry and amount not utilised since 2015-16 till 2024-25?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

The details of budget allocations to the Ministry of Agriculture and Farmers Welfare including Department of Agricultural Research and Education (DARE), the percentage of utilisation by the Ministry and the amount not utilised since 2015-16 till 2024-25 (till 28.02.2025) is given in the table below:-:

(Amount in ₹ Crore)

S. No.	Year	Revised Estimate(RE)	Actual Expenditure	Unutilized against RE	Percentage Expenditure. w.r.t. R.E.
1.	2015-2016	21395.54	20906.82	488.72	97.72
2.	2016-2017	46078.50	43025.03	3053.47	93.37
3.	2017-2018	48097.00	44528.69	3568.31	92.58
4.	2018-2019	75752.73	54527.09	21225.64	71.98
5.	2019-2020	109750.17	102356.43	7393.74	93.26
6.	2020-2021	124520.30	116308.03	8212.27	93.40
7.	2021-2022	126807.86	123280.37	3527.49	97.22
8.	2022-2023	118913.42	110150.71	8762.71	92.63
9.	2023-2024	126665.56	120088.03	6577.53	94.81
10	2024-2025(28-02-2025)	141351.56	126680.25	14671.31	89.62

VIBRANT VILLAGE PROGRAMME (VVP)

2002. SHRI V. K. SREEKANDAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Vibrant Village Programme (VVP) was launched way back in the year 2023 for development of villages on the northern border;

(b) if so, the details thereof;

(c) the total amount of funds allocated in each year since its launch;

(d) the total utilisation of funds made during each year; and

(e) the reasons for non-utilisation of funds allocated during those years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a)to (e): Central Government has approved Vibrant Villages Programme (VVP), as a Centrally Sponsored Scheme, on 15th February, 2023 for comprehensive development of the select villages in 46 blocks abutting northern border in 19 districts in the States of Arunachal Pradesh, Himachal Pradesh, Sikkim, Uttarakhand and UT of Ladakh. Initially, 662 border villages have been identified for comprehensive development on priority under the programme. Under VVP, Rs. 150 crore and Rs. 209 crore has been allocated in Financial Year 2023-24 and 2024-25 respectively.

The States/UT being the primary implementing agency are responsible for the utilisation of funds.

PRODUCTION LINKED INCENTIVE SCHEME

2003. SHRI SASIKANTH SENTHIL:

Will the Minister of **TEXTILES** be pleased to state :

(a) the specific reasons that are contributing to the delays in implementing the Production-Linked Incentive scheme for textiles, particularly given that planned expansions have been suspended and disbursements have slowed significantly; and

(b) the manner in which the Government plan to address the potential impact of these delays on companies that have already committed to investing 300 crore and achieving a minimum turnover of 600 crore by 2024-25?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): No, Sir. PLI scheme for Textiles was under gestation from FY 2022-23 to FY 2023-24. FY 2024-25 is the first performance year under the scheme and FY 2025-26 will be the first incentive claim year. Ministry regularly coordinates with various line Ministries/Deptts, State Governments etc. as per requirement to ensure smooth implementation and ease of doing business for PLI participants. Ministry is also actively engaging with PLI participants to resolve queries and address any issues being faced by the companies.

(b): Does not arise.

PUCCA AWAS UNDER PMAY-G

2004. SHRI DHARAMBIR SINGH:

SHRI TAPIR GAO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the total cost incurred by the Government for the construction of 8,21,190 Pucca Awas under the Pradhan Mantri Awas Yojana Gramin (PMAY-G);

(b) whether there is any future plans or extensions of the PMAY-G scheme to ensure housing for all in rural areas of the country;

(c) if so, the details thereof; and

(d) the number of houses constructed under the PMAY-G scheme in the Bhiwani Mahendergarh Lok Sabha constituency and the total expenditure incurred in this region?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a): Under Pradhan Mantri Awas Yojana Gramin (PMAY-G), the unit assistance of Rs. 1.20 lakh in plain areas and Rs. 1.30 lakh in North Eastern States, Hilly States (including UTs of JandK and Ladakh) is provided. The funding pattern between Centre and the State for the NER States and Himalayan States [Uttarakhand, Himachal Pradesh and Jammu and Kashmir (UT)] is 90:10 whereas for the rest of the States is 60:40 and for Union Territories without legislature, 100% funding are

borne by the Centre. The Ministry has released central share of Rs 2,48,694.53 crore to the states/UTs since inception of the scheme i.e. 01.04.2016.

In addition to the unit assistance, the beneficiaries are facilitated with 90/95 man days of unskilled labour wages through mandatory convergence with Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Support of Rs. 12,000 for construction of toilet is also provided through Swacch Bharat Mission - Gramin (SBM-G), MGNREGS or any other dedicated source of funding.

(b) and (c): The Union Cabinet has approved the proposal for “Implementation of the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) during FY 2024-25 to 2028-29” for construction of additional 2 crore rural houses with an outlay of 3.06 lakh crores.

(d): The progress of the scheme in Bhiwani-Mahendergarh Lok Sabha constituency Haryana is as under:[unit in no]

District	Target given by the State	Sanctioned Houses	Completed Houses
Bhiwani	**1487**	**1272**	**823**
CharkiDadri	**284**	**284**	**283**
Mahendergarh	**2314**	**1551**	**585**

*Bhiwani-Mahendergarh LokSabha constituency covers Bhiwani, Charki Dadri and Mahendergarh districts of Haryana.

The Central Assistance under PMAY-G is released directly to the State/UT considering the State/UT as a unit. Further release of these funds to beneficiaries

in various districts is done by the respective State/UT Governments. Since inception of the scheme i.e. 2016-17 till 07.03.2025, Central share of Rs 347.25 cr has been released to the State of Haryana and State has reported to utilize Rs 422.66 cr which includes state share also.

RURAL ROADS IN PUNJAB

2005. SHRI MALVINDER SINGH KANG:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the steps taken by the Government to develop the rural roads in Punjab under the Pradhan Mantri Gram Sadak Yojana (PMGSY), if so, the details thereof; and

(b) the manner in which the Government ensuring last-mile connectivity for remote villages in the State of Punjab, district-wise; particularly in Anandpur Sahib?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): "Rural road" is a State subject. The Government of India as a part of poverty reduction strategy, launched the Pradhan Mantri Gram Sadak Yojana (PMGSY-I) on 25th December 2000 to assist the States through construction of rural roads. Under PMGSY I eligibile unconnected habitations were taken up for providing connectivity through all-weather roads. In Punjab, under 500+ population category,

a total of 389 habitations were sanctioned for providing connectivity under the PMGSY-I and all the habitations have already been provided connectivity.

Parliamentary constituency-wise data is not maintained within the Ministry. There are four districts within Anandpur Sahib Parliamentary Constituency viz. Hoshiarpur, Nawanshahr, Rupnagar and Mohali. The district wise details of habitations sanctioned and connected in the State of Punjab are given in the enclosed **Statement**.

Other verticals viz. PMGSY II and PMGSY III were also started for upgradation of rural roads for better connectivity to growth centres and for improved connectivity to schools, hospitals, Gramin Agricultural Markets, respectively.

The Status of projects sanctioned, completed and balance under various verticals of PMGSY for the State of Punjab as on 06th March, 2025 is as under:

Vertical	**Sanctioned**			**Completed**			**Balance**		
	No. of roads	**Road length (km)**	**LSBs**	**No. of roads**	**Road length (km)**	**LSBs**	**No. of roads**	**Road length (km)**	**LSBs**
PMGSY-I	1,050	6,937	0	1,050	6,912	0	0	0	0
PMGSY-II	123	1,343	7	123	1,331	7	0	0	0
PMGSY-III	335	3,338	32	183	2,040	12	152	1288	20
Total	**1,508**	**11,618**	**39**	**1,356**	**10,283**	**19**	**152**	**1,288**	**20**

**Balance road length is less than the difference of sanctioned and completed length due to the reasons that some projects were completed with less than the sanctioned length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.*

The details of State/UT-wise roads projects sanctioned and constructed under the various verticals of Pradhan Mantri Gram Sadak Yojana (PMGSY) is available at website **omms.nic.in => Progress Monitoring => State MPR Abstract report.**

(b): The details of the habitations, district-wise and year-wise, under PMGSY may be accessed at the program website **omms.nic.in=>progress monitoring=>Habitation coverage report.**

Further, the Government of India has launched phase IV of PMGSY in September 2024 to provide all-weather connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in special category areas including Aspirational Districts/Blocks as per Census 2011. Eligible unconnected habitations in Punjab, if any, will also be covered under the scheme.

STATEMENT

District-wise details of habitations sanctioned and connected in Punjab under PMGSY

Sr. No.	District Name	Sanctioned	Connected
1	Amritsar	29	29
2	Bathinda	9	9

3	Faridkot	1	1
4	Firozpur	11	11
5	Gurdaspur	102	102
6	Hoshiarpur	15	15
7	Jalandhar	19	19
8	Kapurthala	21	21
9	Mansa	21	21
10	Moga	4	4
11	Mukatsar	31	31
12	Nawashahar	14	14
13	Patiala	8	8
14	Ropar	24	24
15	Sangrur	2	2
16	Barnala	4	4
17	Fazilka	28	28
18	Mohali	0	0
19	Pathankot	13	13
20	Tarn Taran	33	33
Total		**389**	**389**

NEW POLICE DISTRICT FOR URI IN J and K

2006. SHRI ABDUL RASHID SHEIKH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

whether there are any plans to create new police district for Uri in the UT of Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

There is no such proposal under consideration.

EMPLOYMENT OF SC/ST CANDIDATES

2007. DR. RABINDRA NARAYAN BEHERA:

Will the Minister of **STEEL** be pleased to state:

(a) the details of steps taken by the steel industries for employment of SC/ST candidates andskill development of the youth in Jajpur district; and

(b) the details of the other steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a)and(b): Steel is a deregulated sector and the Government acts as a facilitator by creating a conducive policy environment for the development of steel sector across all states in the country, including Odisha. Decisions regarding setting up of a steel plant is taken by industry based on techno-commercial consideration including raw material availability, distance from port, logistics etc. Regarding employment of SC/ST candidates, CPSEs under the Ministry of Steel follow Government guidelines. The Ministry facilitates an ecosystem to provide skilled employees for India’s steel industry, as part of skill development initiative.

POLICIES REGARDING EV CHARGING FACILITIES

2008. SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the total number of electric vehicles sold in the country during 2024 and the percentage vis-a-vis the total sale of vehicles during the said period;

(b) whether electric vehicle sale is expected to rise by 27% by 2030 as per a report by SBI caps and if so, the details thereof;

(c) whether lack of charging stations and bad service facilities at established charging stations in the different parts of the country is decreasing consumers enthusiasm for electric vehicles;

(d) if so, the steps taken by the Government to overcome these lacunae;

(e) whether low number of charging stations and pathetic conditions of charging facilities is due to ambiguous policies of the Government; and

(f) if so, the concrete policies formulated by the Government regarding setting up and maintenance of EV charging facilities across the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a): A total of 19.50 lakh electric vehicles (EVs) were sold in the country during the calendar year 2024. These EVs constituted 7.44% share in total vehicles sold in the calendar year 2024.

Calendar Year	Total EV registered on Vahan	Total Vehicles registered on Vahan	% Share of EVs
	(A)	(B)	(C)=(A)/(B)
2024	19,50,490	2,62,07,453	7.44%

Source: Vahan

(b): As per e-Vahan portal of Ministry of Road Transport and Highways, from FY 2014-15 onwards EV registration have increased multifold:

Table: EV Penetration from 2014-15 onwards

No. in lakh

Financial Year	**No. of ICE Vehicles registered**	**No. of EV Vehicles registered**	**EV as a % of total vehicles registered**
2014-15	193.98	0.02	0.01%
2015-16	201.06	0.16	0.08%
2016-17	215.96	0.56	0.26%
2017-18	238.63	0.96	0.40%
2018-19	251.7	1.47	0.58%
2019-20	244.2	1.74	0.71%
2020-21	173.79	1.43	0.82%
2021-22	179.86	4.59	2.49%
2022-23	211.49	11.83	5.30%

2023-24	229.6	16.81	6.82%
2024-25	225.87	17.84	7.31%

Increasing trend in EV penetration is expected to be continue.

(c) to(e): The Government of India has been consistently supporting setting up of charging infrastructure in the country. Under the FAME-II scheme, an allocation of Rs.839 crore was made for setting up of electric vehicle public charging stations (EVPCS). Similarly, under PM E-DRIVE scheme, an allocation of Rs. 2,000 crore has been made for setting up electric vehicle public charging infrastructure.

(f): The Ministry of Power (MoP) has issued "Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024" on 17.09.2024 that outline standards and protocols for setting up of EV charging infrastructure network in the country. Further, MoP has also issued “Guidelines for Installation and Operation of Battery Swapping and Charging Stations” on 10.01.2025. These guidelines aim to facilitate robust EV charging infrastructure in the country.

COMPREHENSIVE ECONOMIC PARTNERSHIP AGREEMENT

2009. SHRI BHARTRUHARI MAHTAB:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the key sectors that have been benefited the most from the Comprehensive Economic Partnership Agreement (CEPA) in terms of exports;

(b) whether the Government is planning similar CEPAs with other countries based on the India-UAE model; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) So far as the Comprehensive Economic Partnership Agreement (CEPA) between India and the United Arab Emirates (UAE) is concerned, since its entering into force on 1st May 2022, India's exports have increased from USD 28 billion during FY 2021-22 to 35.6 USD billion during FY 2023-24. Bilateral trade has also risen from 72.9 USD billion to 83.7 USD billion during the same period. Some of the sectors that have seen increase in exports from India since CEPA came into force are Gems and Jewellery, Engineering Goods, Agricultural Products and Electronics goods.

(b) and (c) The negotiations for Free Trade Agreements (FTAs) with countries like Oman, Australia, the United Kingdom and the European Union are currently ongoing.

IMPLEMENTATION OF IWMP IN ANDHRA PRADESH

2010. DR. BYREDDY SHABARI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has assessed the implementation of the Integrated Watershed Management Programme (IWMP) in Andhra Pradesh, particularly in districts of Nandyal constituency, district-wise;

(b) if so, the details of watersheds developed under IWMP in the State, along with their current status, including infrastructure improvements, soil conservation measures and water resource management initiatives;

(c) whether advanced technologies such as remote sensing, GIS mapping and water modeling are being used to enhance IWMP effectiveness in developed areas in the State and if so, the specific projects where these have been implemented;

(d) the details of measures taken to integrate urban areas within the watershed management framework, particularly regarding stormwater management, flood control and green infrastructure development; and

(e) the steps being taken to ensure community participation, sustainable water use and climate change adaptation in the long-term management of watershed projects in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) and (b) Department of Land Resources, Ministry of Rural Development was implementing Integrated Watershed Management Programme (IWMP) for development of rainfed and degraded areas since 2009-10. Subsequently IWMP was amalgamated as a Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana 1.0 (WDC-PMKSY 1.0) in 2015-16. Under this, in Andhra Pradesh, a total of 373 projects including 24 projects in the districts of Nandyal Parliamentary Constituency were funded by Department of Land Resources.

The continuation of the scheme as WDC-PMKSY 2.0 has been approved by Government on 15th December, 2021. Under WDC-PMKSY2.0, Department has sanctioned 59 projects, including 3 projects in Nandyal Parliamentary Constituency, to Andhra Pradesh covering an area of 2.44 lakh hectare. The project period of WDC-PMKSY 2.0 projects is upto March, 2026. All sanctioned WDC-PMKSY2.0 projects are at various stages of implementation.

As per information received from State Government of Andhra Pradesh, three Monitoring, Evaluation, Learning and Documentation (MEL and D) agencies were appointed for third party evaluation and assigned evaluation work of WDC-PMKSY 1.0 (erstwhile IWMP) projects. Further, evaluation of all Centrally Sponsored

Schemes (CSS) including WDC-PMKSY1.0 has been carried out by NITI Aayog through M/s KPMG Advisory Services Private Limited.

Under WDC-PMKSY 1.0, as per information received from the Andhra Pradesh, since 2014-15 to 2021-22, about 1.96 lakh water harvesting structures have been created / rejuvenated. An additional area of about 3.06 lakh ha has been brought under protective irrigation. The number of farmers benefited is about 2.86 lakh during the said period.

(c) Remote Sensing and GIS technology was utilized in preparing the Detailed Project Reports (DPR) of 59 projects under the WDC-PMKSY 2.0 sanctioned in 2021. The boundaries of all project areas were mapped using Remote Sensing and GIS tools, and corresponding shape files were created. Furthermore, all agricultural implements distributed and Natural Resource Management (NRM) works executed under WDC-PMKSY 2.0 are being geo-tagged in the Bhuvan Portal of National Remote Sensing Center (NRSC), Hyderabad. Additionally, the projects executed under the WDC-PMKSY 1.0 (erstwhile IWMP) were evaluated by the Monitoring, Evaluation, Learning, and Documentation (MEL and D) agencies using Remote Sensing and Geographic Information Systems (GIS).

(d) As per information received from State Government of Andhra Pradesh, priority is being given to dry land and rain-fed areas of rural regions in the identification of watershed projects. Until now, State has not received any watershed project proposal from urban areas.

(e) To ensure community participation, sustainable water use, and climate change adaptation in the long-term management of watershed projects in Andhra Pradesh, the State Level Nodal Agency (SLNA) through the Institution and Capacity Building (I and CB) component has organized Kalajathas, rallies, distributed brochures, and conducted various awareness programs on watershed activities to mobilize community participation among rural residents in the project area. Public awareness campaigns were carried out in the watershed project areas through Watershed Committees. Agricultural University Scientists provided crop-specific and area-specific training to farmers within the project area. At the project's initial stage, SLNA has prepared Micro Watershed-wise Participatory Net Planning (PNP) with the involvement of Watershed Committee members, Self-Help Groups (SHGs), progressive farmers, and Farmer Producer Organizations (FPOs). According to the PNP, the Soil and Water Conservation (SMC) and Water Harvesting Structures (WHS) works were executed in the watershed project area.

Further, to promote awareness and encourage people's participation in watershed development activities under the WDC-PMKSY 2.0 scheme, a nationwide Watershed Yatra campaign including Andhra Pradesh has been launched by Hon’ble MoRD on 5th February, 2025 under “Community Driven Approach (Jan Bhagidari)”.

These efforts are expected to yield long-term benefits in soil and water conservation, sustainable water usage, reduced fallow land, increased agricultural

land, expanded water bodies, elevated groundwater levels, and enhanced double cropping or year-round cropping area etc.

EUROPEAN FREE TRADE ASSOCIATION

2011. SHRI KALYAN BANERJEE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has taken a significant step with European Free Trade Association (EFTA) towards deepening their Economic Engagement in the country;

(b) if so, the details of partner countries and their proposal to revitalize the trade and investment under Trade and Economic Partnership agreement (TEPA) and the details of plan to ensure Indian businesses benefit under this partnership to promote trade, investment and business facilitation between the two regions therefor;

(c) the details of the specific measures the EFTA desk undertake to facilitate trade and investment opportunities for the Indian Businesses with Nations therefor; and

(d) the details of sectors expected to see the Highest impact from this agreement therein?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): India and the European Free Trade Association (EFTA) signed the Trade and Economic Partnership Agreement (TEPA) on 10th March 2024 at New Delhi. EFTA is an inter-governmental organization set up in 1960 comprising of Switzerland, Iceland, Norway and Liechtenstein. Under TEPA, EFTA has committed to promote foreign direct investments by USD 100 billion in India in the next 15 years and to facilitate the generation of 1 million direct employment in India, through such investments. To achieve this various investment promotion and cooperation activities are envisaged to be taken up as per the Agreement. The TEPA also provides for an Investment Sub-Committee to complement these efforts and deepen investment relations between India and EFTA states. As per the provisions of TEPA, an India-EFTA Desk has also been inaugurated in February 2025, which aims to provide structured support to EFTA businesses looking to invest, expand, or establish operations in India. The sectors that are likely to see the highest impact from the agreement include seafood and maritime, energy, healthcare, financial services, education and audio-visual services, pharmaceutical, mechanical and electrical engineering, renewable energy and food and food processing. The TEPA is expected to drive investments into India and

give impetus to “Make in India” and “Atmanirbhar Bharat” initiatives by encouraging domestic manufacturing in these sectors.

ESTABLISHMENT OF AN UPAVEDH SCHOOL AT NHRDF

2012. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government will consider establishing an Upavedh School at National Horticulture Research and Development Foundation (NHRDF) center in Chitegaon, Nashik, to provide real-time weather forecasts and climate-resilient crop research for local farmers, particularly those cultivating grapes, onions and pomegranates;

(b) if so, the details of steps those are being planned to approve and fund this initiative under central schemes such as National Innovations on Climate Resilient Agriculture (NICRA) and Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) to help Nashik's farmers better prepare for climate-related challenges;

(c) the manner in which the Government ensure that Chitegaon center is equipped with advanced weather monitoring instruments and data analytics for improving forecast accuracy and minimizing crop damage; and

(d) whether any timeline has been set for establishing this facility, considering urgent need for climate resilience support for farmers in Nashik and North Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) : At present, Department of Agriculture and Farmers Welfare (DA and FW) has no proposal for establishing Upavedh School at National Horticulture Research and Development Foundation (NHRDF) center in Chitegaon, Nashik. However, selection of districts under National Innovations on Climate Resilient Agriculture (NICRA) was performed using Intergovernmental Panel on Climate Change (IPCC) protocol.

In Maharashtra, 2 districts viz, Nanded and Beed were considered as 'very high risk and 11 districts viz., Nandurbar, Akola, Washim, Wardha, Chandrapur, Hingoli, Parbhani, Jalna, Ahmednagar, Latur, and Osmanabad fall under "high' risk category. Among these, adaptation efforts have been underway in six districts viz., Ahmednagar, Beed, Jalna, Latur, Nandurbar and Osmanabad.

Indian Council of Agricultural Research (ICAR) is conducting research at its various crops specific institutes for development of climate resilient technologies/varieties for horticulture crops including grapes, onions and pomegranate suitable for various regions of the country including Nashik.

Further, NHRDF is implementing programmes under Mission for Integrated Development of Horticulture (MIDH) relating to development of vegetables including production and supply of quality seeds of onion and garlic.

GRANTS TO SIRD

2013. SHRI BIBHU PRASAD TARAI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of measures taken in streamlining the release of recurring grants to State Institute for Rural Development (SIRD), Bhubaneswar for paying salaries to the core faculties engaged with the support of Government, for organizing training programmes;

(b) the details of measures for release of non-recurring grants to SIRD, Bhubaneswar such as creation and renovation of training infrastructure in four installments;

(c) whether the release of grant in four installments delays the execution of work, it can be brought back to two installments, if so, the details thereof; and

(d) the total funds released and expenditure for MGNREGS under various heads, State-wise during the last three financial years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): In FY 2024-25, an online Portal (Training Portal) has been launched to receive the proposals from State Institute for Rural Development (SIRDs)/Extension Training Centres (ETCs) for recurring and non-recurring grants. In FY 2024-25, Rs. 67.966 lakhs has been sanctioned to SIRD, Bhubaneshwar towards recurring grants for the FY 2024-25. Out of that Rs. 33.983 lakhs has already been released as 1st installment towards recurring grant (which includes salary of core faculty members and non-teaching Staff) vide sanction order dated 29.01.2025 and 14.02.2025.

(b) and (c): As per guidelines issued by Department of Expenditure for release of funds, Ministries/Departments shall release the funds as far as possible in 'Just-in time' manner and shall in no case release more than 25% of the amount earmarked to the concerned Agency under the scheme in a financial year at a time. Additional funds (not more than 25% at a time) will be released only upon receipt of utilization of at least 75% of the funds released earlier. Accordingly, from the FY 2022-23, the Recurring and Non Recurring Grants were released to the SIRD/ETC including SIRD, Bhubaneshwar not more than 25% of CNA allocation for the FY at a time.

Releasing grants in four installments instead of two has enhanced monitoring and accountability of fund utilization, allowing for more frequent review of work progress to ensure that funds are being used effectively.

(d): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme and funds are released to the States/UTs on the basis of "agreed to" Labour Budget and performance of the States during the year and there is no provision of allocation of fund State/UT wise.

States/UTs-wise details of fund released under Mahatma Gandhi NREGS during the last three financial years from 2021-22 to 2023-24 are enclosed at **Statement-I**.

State/UT-wise details of expenditure incurred (including State share) under Mahatma Gandhi NREGS during the last three financial years from 2021-22 to 2023-24 are enclosed at **Statement-II**.

STATEMENT-I

States/UTs-wise funds release under Mahatma Gandhi NREGS during the last three financial years from 2021-22 to 2023-24. (Rs. in crore)

Sl. No.	States/UTs	2021-22	2022-23	2023-24
1	Andhra Pradesh	7182.67	7989.09	7332.63
2	Arunachal Pradesh	453.74	577.58	426.1
3	Assam	2220.26	2052.35	2221.38
4	Bihar	5407.37	6395.29	6200.03
5	Chhattisgarh	3894.34	3383.55	2888.56
6	Goa	0.04	5.12	0.88
7	Gujarat	1615.24	1692.07	1801.62
8	Haryana	722.68	373.99	476.71
9	Himachal Pradesh	975.75	1157.48	997.13
10	Jammu and Kashmir	950.14	1050.61	920.44
11	Jharkhand	3063.83	2708.64	2916.76
12	Karnataka	6028.08	6225.28	5415.74
13	Kerala	3551.93	3818.43	3513.48
14	Madhya Pradesh	8479.09	5702.13	5871.14
15	Maharashtra	2056.46	2549.73	3034.44
16	Manipur	563.11	1086.63	0
17	Meghalaya	1121.66	1116.92	912.33
18	Mizoram	548.92	538.72	506.06
19	Nagaland	569.46	897.45	637.96

20	Odisha	5680.15	4638.36	4891.89
21	Punjab	1257.59	1182.13	1166.55
22	Rajasthan	9867.75	9662.99	8671.62
23	Sikkim	112.42	92.55	111.95
24	Tamil Nadu	9638.13	9706.62	12603.36
25	Telangana	4105.2	2988.68	3508.59
26	Tripura	988.88	922.03	1043.59
27	Uttar Pradesh	8509.57	10629.01	9808.55
28	Uttarakhand	642.03	792.84	551.66
29	West Bengal	7507.8	0	0
30	Andaman and Nicobar	7.63	9.6	0
31	Lakshadweep	0.3	0	0
32	Puducherry	13.07	24.95	58.77
33	Ladakh	59.04	68.93	62.64
34	Dadra and Nagar Haveli Daman and Diu	0	1.62	2.21
	Total	97794.33	90041.39	88554.76

STATEMENT-II

State/UT-wise details of expenditure incurred (including State share) under Mahatma Gandhi NREGS during the last three financial years from 2021-22 to 2023-24.				
Sl. No.	States/UTs	Expenditure (including state share) (Rs. in crore)		
		2021-22	2022-23	2023-24
1	Andhra Pradesh	8301.609	8623.482	8940.298
2	Arunachal Pradesh	478.3181	583.1308	581.1357

3	Assam	2380.986	2041.853	2435.944
4	Bihar	6502.047	6684.007	7896.882
5	Chhattisgarh	3979.796	3589.82	3847.877
6	Goa	3.7468	4.2177	2.5065
7	Gujarat	1735.433	1973.615	2040.889
8	Haryana	707.0429	471.193	584.5506
9	Himachal Pradesh	1088.493	1290.568	1283.844
10	Jammu And Kashmir	1144.05	968.6614	1218.461
11	Jharkhand	3049.491	2929.703	3781.531
12	Karnataka	6202.721	6597.608	6612.276
13	Kerala	4022.752	3991.042	3968.684
14	Ladakh	58.1516	67.4849	70.0852
15	Madhya Pradesh	8037.911	7793.959	7131.495
16	Maharashtra	2423.404	3026.056	4462.229
17	Manipur	924.8306	804.4516	664.1349
18	Meghalaya	1127.169	1265.976	1091.753
19	Mizoram	529.9057	541.9921	705.7712
20	Nagaland	539.0503	889.9319	772.6708
21	Odisha	5872.338	5535.564	5432.742
22	Punjab	1279.348	1337.845	1318.309
23	Rajasthan	10454.27	10186.39	9293.697
24	Sikkim	117.7846	106.5296	128.6401
25	Tamil Nadu	9795.618	11421.01	13392.87
26	Telangana	4191.52	3443.156	4072.665
27	Tripura	1084.82	1008.529	1126.579
28	Uttar Pradesh	8758.675	11933.22	11396.7
29	Uttarakhand	628.6055	909.099	723.1414

30	West Bengal	10908.58	1062.527	183.247
31	Andaman And Nicobar	6.2098	3.4936	4.9572
32	Dn Haveli And Dd	0	0	1.0818
33	Lakshadweep	0.0446	0.1295	0.1258
34	Puducherry	14.3641	23.7112	61.6095
	Total	106349.1	101109.9	105229.4

(As per NREGASoft)

आवारा पशु कल्याण

2014.श्री हरीश चंद्र मीना:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा देश में पैदल यात्रियों के लिए खतरा बन रहे आवारा कुत्तों, सांडों आदि की समस्या से निपटने के लिए उठाए गए कदमों का राज्यवार, विशेषकर राजस्थान में ब्यौरा क्या है;

(ख) राजस्थान के टोंक सवाई माधोपुर जिले सहित देश में पशु कल्याण समितियों का राज्य-वार ब्यौरा क्या है;

(ग) क्या सरकार ने आवारा कुत्तों के टीकाकरण और आवारा सांडों के कल्याण के लिए कोई धनराशि आबंटित की है; और

(घ) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क)भारतीय संविधान के अनुच्छेद 246(3) के अनुसार, पशुधन का संरक्षण, सुरक्षा और सुधार, साथ ही पशु रोगों की रोकथाम, पशु चिकित्सा प्रशिक्षण और अभ्यास राज्य सरकारों के अधिकार क्षेत्र में आते हैं। इसी तरह, भारतीय संविधान के अनुच्छेद 243(ब) के तहत, स्थानीय निकाय गोपशु बाड़ों और पिंजरापोलों के प्रबंधन के लिए जिम्मेदार हैं। इसलिए, राज्य पंचायतों को आवारा पशुओं को रखने के लिए गोपशु बाड़ों (कांजी हाउस) और गौशाला आश्रय (सामुदायिक संपत्ति) की स्थापना और संचालन करने का अधिकार दे सकते हैं। कई राज्यों ने आवारा गोपशुओं के लिए पहले से ही गौशालाएँ और आश्रय स्थापित किए हैं, जहाँ आवारा बोवाइन पशुओं की समस्या से निपटने के लिए भोजन और देखभाल की व्यवस्था की गई है।

आवारा कुत्तों की समस्या को विशेष रूप से नर और मादा कुत्तों की नसबंदी करके जन्म नियंत्रण कार्यक्रमों के प्रभावी कार्यान्वयन के माध्यम से प्रबंधित किया जा सकता है।केंद्र सरकार ने स्थानीय निकायों द्वारा पशु जन्म नियंत्रण (एबीसी) कार्यक्रम के कार्यान्वयन के लिए परामर्शी जारी की है। इसके अलावा, केंद्र सरकार ने नसबंदी कार्यक्रमों को लागू करने में नगर पालिकाओं का मार्गदर्शन करने के लिए पशु जन्म नियंत्रण नियम, 2023 तैयार किए हैं। स्थानीय निकाय एबीसी कार्यक्रम को क्रियान्वित करने के लिए जिम्मेदार हैं और उन्होंने इसके कार्यान्वयन के लिए निधियां आवंटित की हैं।

राजस्थान सरकार से प्राप्त जानकारी के अनुसार, राज्य सरकार का स्थानीय स्वशासन विभाग राजस्थान में अपने नगर निकायों के माध्यम से राज्य में आवारा कुत्तों के लिए पशु जन्म नियंत्रण कार्यक्रम क्रियान्वित करता है। इसके अलावा,सरकारी अस्पतालों में नियमित आधार पर स्थानीय नॉन-डिस्क्रिप्ट सांडों और बछड़ों का बधियाकरण किया जा रहा है।

सड़कों पर घूमने वाले बेसहारा गोपशुओं के लिए,राजस्थान सरकार ने नंदीशाला कार्यक्रम शुरू किया है जिसके अंतर्गत प्रत्येक पंचायत समिति को इसकी स्थापना के लिएसरकार 1.57 करोड़ रु.प्रदान कर रही है। इस पहल के लिए कुल 651.70 करोड़ रु. का प्रावधान किया गया है। अब तक, पंचायत समिति

के स्तर पर 73 नंदीशालाओं का निर्माण किया जा चुका है। 19 जिलों में, 57 नंदीशालाओं को राज्य अंशदान के रूप में कुल 550.52 करोड़ रुपये प्राप्त हुए हैं। इसके अलावा, राज्य सरकार नेआवारागोपशुओं को रखने के लिए गौशाला की स्थापना करने हेतु प्रति ग्राम पंचायत एक करोड़ रुपये आवंटित किए हैं। अब तक, 29 जिलों से विभिन्न संगठनों के 138 प्रस्ताव प्राप्त हुए हैं, जिनमें से 90 संगठनों का चयन किया गया है और 38 संगठनों को प्रशासनिक स्वीकृति प्रदान की गई है। इनमें से 34 संगठनों ने पहले ही अपना कार्य शुरू कर दिया है। 10 संगठनों को 4 करोड़ रु. की वित्तीय सहायता प्रदान की गई है जिसमें से प्रत्येक को राज्य अंशदान के रूप में 40 लाख रुपये प्राप्त हुए हैं।

राज्य सरकार ने बड़े पशुओं के लिए 44 रुपये प्रतिदिन और छोटे पशुओंतथाउनकीसंतति के लिए 22 रुपये प्रतिदिन की दर से 270 दिनों के लिए चारे और पानी के लिए अनुदान जारी करने का भी प्रावधान किया है। इसके अतिरिक्त, नंदीशालाओं में बैलों के रखरखाव हेतु सहायता देने हेतु12 महीने के लिए अनुदान प्रदान किया जा रहा है। विकलांग, दृष्टिबाधित और अंधे गोपशुओं के लिए भी पूरे वर्ष के लिए विशेष प्रावधान किया गया है। वित्तीय वर्ष 2025-26 से, राज्य सरकार ने इस पहल को और सुदृढ़ करने के लिए इन अनुदानों को बढ़ाने का निर्णय किया है।

सड़कों पर छोड़े जाने वाले नर गोपशुओं की समस्या से निपटने के लिए, केंद्र सरकार, गोपशुओं में कृत्रिम गर्भाधान के लिए राष्ट्रीय गोकुल मिशन के तहत, सेक्स-सॉर्टेड सीमेन तकनीक लागू कर रही है। यह तकनीक केवल बछियों के जन्म को सुनिश्चित करती है, जिससे समय के साथ नर गोपशुओं की संख्या धीरे-धीरे कम होती जाती है।

आवारा गोपशुओं को विभिन्न गौशालाओं में रखा जा सकता है, जहाँ उनके अपशिष्ट का उपयोग गाय के गोबर से बायो-सीएनजी बनाने के लिए किया जा सकता है। आवश्यक तकनीक उपलब्ध है, और केंद्र सरकार ऐसे संयंत्र स्थापित करने के लिए वित्तीय सहायता प्रदान कर रही है। इस तकनीक को बढ़ावा

देने के प्रयास किए जा रहे हैंऔर कई गौशालाओं और संगठनों ने गाय के गोबर से उत्पाद बनाना शुरू कर दिया है।

इसके अलावा, भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) ने दिनांक 12 जुलाई, 2018 को अपने पत्र के माध्यम से सभी राज्य सरकारों और संघ राज्य क्षेत्रों को आवारा पशुओं के संबंध में परामर्शी जारी की। एडब्ल्यूबीआई, बेसहारापशुओं को आश्रय प्रदान करने वाले संगठनों को उनकी देखभाल के लिए अनुदान सहायता प्रदान करके प्रोत्साहित करता है। ए डब्ल्यू बी आई अपनी नियमित, आश्रय, एम्बुलेंस और प्राकृतिक आपदा अनुदान योजनाओं के तहत राजस्थान सहित विभिन्न राज्यों में मान्यता प्राप्त पशु कल्याण संगठनों (AWO) को वित्तीय सहायता भी प्रदान करता है। पिछले पाँच वर्षों में प्रदान किए गए अनुदानों का ब्यौरा संलग्न **विवरण-I** में उपलब्ध है।

(ख) अपेक्षित जानकारी नहीं रखी जाती है।

(ग) और (घ) सरकार पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम के तहत रेबीज के लिए सभी पशुओं (काटने से पहले और बाद में, दोनों के लिए) का टीकाकरणकरने के लिए निधियां आवंटित करती है। अनुमोदितनिधियां और टीके की खुराकों का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

आवारा सांडों के कल्याण के संबंध में, केंद्र सरकार द्वारा कोई समर्पित निधि आवंटित नहीं की गई है। हालांकि, एडब्ल्यूबीआईद्वारा पशु कल्याण संगठनों को प्रदान की जाने वाली सहायता में नर गोपशुओं को रखने वाली गौशालाओं के लिए सहायता भी शामिल है। राज्यवार ब्यौरा **विवरण-I** में दिया गया है।

विवरण-I

वर्ष 2019-20 से वर्ष 2023-24 के दौरान मान्यता प्राप्त पशु कल्याण संगठनों या गौशालाओं को जारी अनुदान का राज्य-वार सारांश

क्र. सं.	राज्य	आश्रय गृह अनुदान		एंबुलेंस अनुदान		प्रकृतिक आपदा अनुदान		नियमित अनुदान और गोपशु बचाव अनुदान	
		कुल एडब्ल्यूओ	कुल अनुदान	कुल एडब्ल्यूओ	कुल अनुदान	कुल एडब्ल्यूओ	कुल अनुदान	कुल एडब्ल्यूओ	कुल अनुदान
1	आंध्र प्रदेश	0	0	0	0	0	0	5	478800
2	छत्तीसगढ़	0	0	0	0	0	0	4	260000
3	दिल्ली	0	0	0	0	0	0	3	651800
4	गुजरात	2	2250000	0	0	0	0	16	3009450
5	हरियाणा	13	124113565	10	4492150	1	500000	165	27944802
6	झारखंड	0	0	0	0	0	0	1	12000
7	महाराष्ट्र	1	1068750	0	0	0	0	19	2383625
8	मध्य प्रदेश	20	20024440	2	886300	0	0	99	11273775
9	ओडिशा	0	0	0	0	2	150000	0	0
10	पंजाब	2	2230711	0	0	0	0	1	150000
11	राजस्थान	16	15170840	7	3069000	1	50000	452	45186075
12	तमिलनाडु	1	1068750	0	0	0	0	8	339700
13	उत्तराखंड	0	0	0	0	0	0	4	1245000
14	उत्तर प्रदेश	11	11998527	8	3600000	0	0	349	40126750
15	पश्चिम बंगाल	0	0	0	0	0	0	10	723600
		66	**6,62,25,583**	**27**	**1,20,47,450**	**4**	**7,00,000**	**1136**	**13,37,85,377**

राजस्थान को जारी निधियां

योजना का नाम	राज्य	कुल एडब्ल्यूओ	कुल अनुदान
आश्रय गृह अनुदान	राजस्थान	16	1,51,70,840
एंबुलेंस अनुदान	राजस्थान	7	30,69,000
प्राकृतिक आपदा अनुदान	राजस्थान	1	50,000
नियमित अनुदान और गोपशु बचाव अनुदान	राजस्थान	452	4,51,86,075

विवरण- II

वर्ष 2023-24 के दौरान पशुधन स्वास्थ्य और रोग नियंत्रण (एलएच और डीसी) के तहत रेबीज टीकों के लिए आवंटित निधियों का ब्यौरा			
क्र. सं.	**राज्य**	**खुराकों की सं. (लाख में)**	**कुल धनराशि (लाख रु. में)**
1	हिमाचल प्रदेश	0.70	7.32
2	जम्मू एवं कश्मीर	0.50	5.00
3	केरल	9.90	115.83
4	अरुणाचल प्रदेश	0.50	17.00
5	सिक्किम	0.30	16.20
6	त्रिपुरा	1.00	25.00
7	राजस्थान	1.00	33.00
8	पश्चिम बंगाल	1.15	13.28
9	तेलंगाना	5.70	69.20
10	पुदुचेरी	0.20	6.00
11	असम	0.50	15.00
12	महाराष्ट्र	4.07	41.84
13	मणिपुर	3.00	135.00
14	गुजरात	0.75	7.50
15	ओडिशा	1.00	33.00
16	आंध्र प्रदेश	7.00	91.00
17	छत्तीसगढ	0.28	38.40
18	मेघालय	1.00	34.00
19	उत्तर प्रदेश	15.00	150.00
20	उत्तराखंड	1.00	17.00
21	कर्नाटक	10.00	210.00
	कुल	**64.55**	**1080.57**

अनुदान में अंतर

2015. श्रीमती प्रतिभा सुरेश धानोरकर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधानमंत्री आवास योजना (पीएमएवाई) के अंतर्गत शहरी और ग्रामीण क्षेत्रों में दिए जाने वाले अनुदान में अंतर है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का पीएमएवाई के अंतर्गत शहरी और ग्रामीण क्षेत्रों के लिए समान अनुदान प्रदान करने का विचार है;

(ग) क्या पीएमएवाई के अंतर्गत अनुदान समय पर नहीं दिया जाता है और यदि हां, तो इसके क्या कारण हैं; और

(घ) क्या सरकार उक्त योजना के अंतर्गत भविष्य में अनुदान की राशि बढ़ाकर पांच लाख रुपये करने की योजना बना रही है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (घ): **प्रधानमंत्री आवास योजना- ग्रामीण (पीएमएवाई-जी)-**ग्रामीण क्षेत्रों में 'सभी के लिए आवास' का लक्ष्य प्राप्त करने के लिए ग्रामीण विकास मंत्रालय 01 अप्रैल, 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) का कार्यान्वयन कर रहा है, जिसके अंतर्गत पात्र ग्रामीण परिवारों को सहायता उपलब्ध करते हुए दिनांक 31 मार्च, 2029 तक बुनियादी सुविधाओं वाले 4.95 करोड़ आवासों का निर्माण किया जाएगा। दिनांक 06.03.2025 तक, राज्यों/संघ राज्य क्षेत्रों को 3.79 करोड़ आवासों का संचयी लक्ष्य आवंटित किया गया है, जिनमें से 3.53 करोड़ आवास स्वीकृत किए गए हैं और 2.71 करोड़ आवासों का निर्माण पूरा कर लिया गया है।

पीएमएवाई-जी के तहत, मैदानी क्षेत्रों में 1.20 लाख रुपये और उत्तर पूर्वी राज्यों, पहाड़ी राज्यों में (जम्मू-कश्मीर और लद्दाख के संघ राज्य क्षेत्र सहित) 1.30 लाख रुपये की इकाई सहायता प्रदान की जाती है। इकाई सहायता के अलावा, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना) के साथ-साथ अनिवार्य अभिसरण के माध्यम से लाभार्थियों को 90/95 श्रमदिवस की अकुशल मजदूरी भी प्रदान की जाती है। स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी), मनरेगा योजना या वित्तपोषण के किसी अन्य विशिष्ट स्रोत के माध्यम से शौचालय के निर्माण के लिए 12,000 रुपये की सहायता भी प्रदान की जाती है।

केंद्रीय मंत्रिमंडल ने 2 करोड़ अतिरिक्त आवासों के निर्माण के लिए मौजूदा इकाई सहायता के अनुसार मार्च, 2029 तक पीएमएवाई-जी को जारी रखने के लिए अनुमोदन प्रदान कर दिया है। पीएमएवाई-जी के अंतर्गत लाभार्थियों को उपलब्ध कराई गई इकाई सहायता केन्द्रीय मंत्रिमंडल के अनुमोदन के अनुसार है और इकाई सहायता बढ़ाने के लिए ग्रामीण विकास मंत्रालय में वर्तमान में कोई प्रस्ताव विचाराधीन नहीं है।

सरकार इस योजना के दिशा-निर्देशों के अनुसार लक्ष्यों को प्राप्त करने के लिए निधियां प्रदान करने हेतु प्रतिबद्ध है। केंद्रीय अंश जारी करना इस योजना और वित्त मंत्रालय के दिशा-निर्देशों के अनुसार शेष लक्ष्यों, लंबित देयता, राज्य के अंश की राशि जारी करने सहित निधियों के उपयोग, उपयोग प्रमाणपत्र प्रस्तुत करने आदि पर निर्भर करता है। ग्रामीण विकास मंत्रालय वर्ष 2016 से पीएमएवाई-जी के कार्यान्वयन के लिए राज्यों/संघ राज्य क्षेत्रों को केंद्रीय अंश की राशि जारी कर रहा है और दिनांक 05.03.2025 तक राज्यों/संघ राज्य क्षेत्रों को केंद्रीय अंश के कुल 2,48,694.53 करोड़ रुपये जारी किए गए हैं।

प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू)

आवास और शहरी मामले मंत्रालय, 'सभी के लिए आवास' के उद्देश्य के तहत, देशभर में आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस), निम्न आय समूह (एलआईजी) और मध्यम आय समूह (एमआईजी) श्रेणियों के पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं वाले पक्के आवास प्रदान करने के लिए दिनांक 25.06.2015 से प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) के तहत केंद्रीय सहायता प्रदान करके राज्यों/संघ राज्य क्षेत्रों (यूटी) के प्रयासों में सहायता करता है।

पीएमएवाई-यू के तहत आवासों का निर्माण केंद्रीय सहायता, राज्य के हिस्से के साथ-साथ लाभार्थी के योगदान का उपयोग करके किया जा रहा है। भारत सरकार पीएमएवाई-यू के एएचपी और बीएलसी घटक के तहत 1.5 लाख रुपये की निश्चित केंद्रीय सहायता प्रदान करती है। विस्तृत परियोजना रिपोर्ट (डीपीआर) के अनुसार आवास की शेष लागत राज्यों/संघ राज्य क्षेत्रों/शहरी स्थानीय निकायों (यूएलबी)/लाभार्थियों के बीच साझा की जाती है। तथापि, राज्य/संघ राज्य क्षेत्र अपने हिस्से का अंशदान इस प्रकार से करने के लिए स्वतंत्र हैं जिससे किफायती आवास बनाए जा सके। वास्तविक और वित्तीय प्रगति तथा योजना के दिशा-निर्देशों के अनुपालन के आधार पर राज्यों/संघ राज्य क्षेत्रों को स्वीकृत आवासों के लिए निधियां जारी की जाती हैं। वित्त पोषण पद्धति और कार्यान्वयन पद्धति में बदलाव किए बिना स्वीकृत आवासों को पूरा करने के लिए योजना की अवधि, जो पहले 31.03.2022 तक थी उसे 31.12.2025 तक बढ़ा दिया गया है।

पीएमएवाई-यू को लागू करने से प्राप्त 9 वर्ष के अनुभव और ज्ञान के आधार पर, अवासन और शहरी विकास मंत्रालय ने इस योजना को नया रूप दिया है और देशभर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है, ताकि 04 घटकों अर्थात लाभार्थी के नेतृत्व में निर्माण (बीएलसी), भागीदारी में किफायती आवास निर्माण (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से 1 करोड़ अतिरिक्त

पात्र लाभार्थियों द्वारा किफायती लागत पर आवास का निर्माण किया जा सके, खरीदा और किराए पर लिया जा सके। बीएलसी, एएचपी और एआरएच घटक का कार्यान्वयन राज्य/संघ राज्य क्षेत्र सरकारों द्वारा केंद्र प्रायोजित योजना के रूप में किया जाता है, और आईएसएस घटक का कार्यान्वयन आवास वित्त कंपनियों और प्राथमिक ऋणदाता संस्थानों द्वारा राष्ट्रीय आवास बैंक (एनएचबी), भारतीय स्टेट बैंक (एसबीआई) और हाउसिंग एंड अर्बन डेवलपमेंट कार्पोरेशन लिमिटेड (हडको) जैसी नामित केंद्रीय नोडल एजेंसियों के माध्यम से केंद्रीय क्षेत्र योजना के रूप में किया जाता है। पीएमएवाई-यू 2.0 के योजना दिशानिर्देशों के अनुसार, इस योजना के तहत आवासों की खरीद/निर्माण के लिए आवश्यक निधि केन्द्र सरकार, राज्य/संघ राज्य क्षेत्र सरकार/शहरी स्थानीय निकाय/कार्यान्वयन एजेंसियों और लाभार्थियों के बीच साझा की जाती है।

भारत सरकार द्वारा विभिन्न घटकों के तहत केंद्रीय सहायता की एक निश्चित राशि प्रदान की जाती है और इस योजना के तहत राज्य हिस्से के संबंध में अनिवार्य प्रावधान निम्नानुसार है:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	पीएमएवाई-यू 2.0 घटक		
		बीएलसी और एएचपी	एआरएच	आईएसएस
1.	उत्तर-पूर्वी राज्य, हिमालयी राज्य और विधायिका वाले संघ राज्य क्षेत्र (असम, अरुणाचल प्रदेश, मेघालय, मणिपुर, मिजोरम, नागालैंड, त्रिपुरा, सिक्किम, हिमाचल प्रदेश, उत्तराखंड, संघ राज्य क्षेत्र जम्मू और कश्मीर, पुदुचेरी और दिल्ली)	केंद्र सरकार - 2.25 लाख रुपए प्रति इकाई, राज्य सरकार - न्यूनतम 0.25 लाख रुपए प्रति इकाई	प्रौद्योगिकी नवाचार अनुदान भारत सरकार: 3,000 रुपए/वर्गमीटर प्रति इकाई राज्य का हिस्सा: 2,000 रुपए /वर्गमीटर प्रति इकाई	गृह ऋण सब्सिडी – केंद्रीय क्षेत्र की योजना के रूप में भारत सरकार द्वारा प्रति इकाई 1.80 लाख रुपए (वास्तविक जारी राशि) तक
2.	विधायिका रहित सभी संघ राज्य क्षेत्र	केंद्र सरकार - 2.50 लाख रुपए प्रति इकाई		

3.	अन्य सभी राज्य	केंद्र सरकार - 1.50 लाख रुपए प्रति इकाई, राज्य सरकार - न्यूनतम 1.00 लाख रुपए प्रति इकाई		

‘हो’ भाषा को आठवीं अनुसूची में शामिल करना

2016.श्रीमती जोबा माझी:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास ‘हो’ भाषा को संविधान की आठवीं अनुसूची में शामिल करने का कोई प्रस्ताव है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा उक्त भाषा को कब तक शामिल किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या सरकार को उक्त प्रयोजनार्थ ओडिशा और झारखंड सरकारों से अनुशंसा प्राप्त हुई है, क्योंकि ‘हो’ समुदाय के लोग कई वर्षों से इसकी मांग कर रहे हैं;और

(घ) यदि हां, तो इसे कब तक शामिल किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ):‘हो’सहित,समय-समय पर संविधान की आठवीं अनुसूची में कई भाषाओं को शामिल करने की मांग उठती रही है। हालाँकि, किसी भी भाषा को संविधान की आठवीं अनुसूची मेंशामिल करने पर विचार किए जाने हेतु कोई निश्चित मानदंड नहीं हैं। चूंकि बोलियों और भाषाओं का विकास एक गतिशील

प्रक्रिया है, जो सामाजिक-सांस्कृतिक, आर्थिक और राजनीतिक विकास से प्रभावित होती है, इसलिए भाषाओं के लिए ऐसा कोई मानदंड निर्धारित करना मुश्किल है जिससे उन्हें संविधान की आठवीं अनुसूची में शामिल किया जा सके। पाहवा समिति (1996) और सीताकांत महापात्रा समिति (2003) के माध्यम से इस तरह के निश्चित मानदंड विकसित करने के पूर्वगामी प्रयास अनिर्णायक रहे हैं। भारत सरकार आठवीं अनुसूची मेंअन्य भाषाओं को शामिल करने से संबन्धित भावनाओं और आवश्यकताओं के प्रति सचेत है। इस तरह के अनुरोधों पर इन भावनाओं और अन्य प्रासंगिक बातों को ध्यान में रखते हुए विचार करना होता है।चूंकि किसी भी भाषा को संविधान की आठवीं अनुसूची में शामिल करने पर विचार किए जाने हेतु कोई निश्चित मानदंड वर्तमान में निर्धारित नहीं हैं, इसलिए संविधान की आठवीं अनुसूची में और अधिक भाषाओं को शामिल करने की मांगों पर विचार करने के लिए कोई समय-सीमा तय नहीं की जा सकती।

STEEL PRODUCTION

2017. SUSHRI KANGNA RANAUT:

Will the Minister of **STEEL** be pleased to state:

(a) the manner in which Ministry plan to support India’s goal of becoming Aatmanirbhar in steel production;

(b) the Government would help MSMEs and small steel producers to compete in the global market; and

(c) the manner in which the green steel and sustainability would play a role in the future roadmap for steel plant?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b): Steel is a de-regulated sector and the government acts as a facilitator by creating a conducive policy environment for the development of the steel sector. The government has taken the following measures to improve raw material security, enhance R and D activities, reduce import dependence, and cost of production to support India's goal of becoming Aatmanirbhar in steel production and help MSMEs, small steel producers:-

i. Promotion of 'Made in India' Steel and Expanding Investments:-

a. Implementation of Domestically Manufactured Iron and Steel Products (DMI and SP) Policy for promoting 'Made in India' steel for Government procurement.

b. Launch of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments. The anticipated additional investment under the PLI Scheme for Specialty Steel is Rs. 27,106 crores, downstream capacity creation of around 24 million tonnes, and a direct employment generation of 14,760.

c. A capex of Rs.11,11,111 crore, announced in the Union Budget FY 2024-25, has given thrust to infrastructure expansion which, in turn, has increased steel consumption.

ii. Improve Raw Material Availability and Reduce Raw Material Cost:-

a. Reduction in the Basic Customs Duty on Ferro Nickel, a raw material from 2.5 percent to zero, making it duty-free.

b. Extension of duty exemption on ferrous scrap up to 31st March, 2026, in the Budget 2024.

c. Notification of Steel Scrap Recycling Policy to enhance the availability of domestically generated ferrous scrap.

iii. Import Monitoring and Quality Control:-

a. Revamping of Steel Import Monitoring System (SIMS) for effective monitoring of imports to provide granular details on imports to the domestic steel industry.

b. Introduction of Steel Quality Control Orders thereby banning sub-standard/ defective steel products in the domestic market as well as imports to ensure the availability of quality steel to the industry, users, and public at large. As per the Order, it is ensured that only quality steels conforming to the relevant BIS standards are made available to the end users. As of date, 151 Indian Standards are notified under the Quality Control Order covering carbon steel, alloy steel, and stainless steel.

(c) Ministry of Steel has released a comprehensive Report titled ‘Greening the Steel Sector in India: Roadmap and Action Plan’ which provides the future roadmap for green steel and sustainability, towards net-zero target by 2070.

SUPPORT TO COFFEE FARMERS

2018. ADV FRANCIS GEORGE:

DR. GUMMA THANUJA RANI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the total coffee production in the country in the last three years, State-wise;

(b) the details of key initiatives taken by the Government to boost coffee productivity and export competitiveness;

(c) whether the Government has taken any steps for export promotion of coffee;

(d) the impact of climate change on coffee cultivation in major producing States like Karnataka, Kerala and Tamil Nadu and the details of measures being implemented by the Government to mitigate these challenges; and

(e) whether the Government has any plans to support small and medium coffee farmers and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The state-wise details of coffee production for the last 3 years are as follows:-

State	Quantity (Tonnes)		
	2021-22	2022-23	2023-24
Karnataka	241650	248020	254575

Kerala	69900	72425	73750
Tamil Nadu	17970	18700	19340
Andhra Pradesh	11765	12265	12210
Odisha	565	465	465
North Eastern Region	150	125	160
Total	342000	352000	360500

Source: Coffee Board

(b) and (c) Coffee Board, through its scheme 'Integrated Coffee Development Project (ICDP)', undertakes various activities to boost coffee productivity which inter alia include development of improved plant varieties with higher yield, tolerance to pest and diseases and climate resilience; supplying quality planting materials, replantation of old/senile plants and dissemination of evolving technologies for integrated management of pests and diseases to the coffee growers. To promote coffee export, Coffee Board undertakes various activities such as participation in international trade fairs/events, conduct of buyer-seller meets, brand building and promotional campaigns, entrepreneurship development programs, organization of coffee tasting sessions and training programmes on barista skills.

(d) Measures taken by Coffee Board to address the challenges posed by climate change include development of climate-resilient varieties of coffee, periodical monitoring of climate variations and issuance of suitable time-bound advisories to coffee growers, dissemination of weather information to coffee stakeholders to help them adapt to changing conditions and conduct of climate related studies.

(e) Coffee Board provides support to marginal and small farmers for replantation, water augmentation, quality upgradation, mechanization of farm operations and technology infusion programmes such as precision agriculture.

REFORMS IN MGNREGS

2019. SHRI KULDEEP INDORA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has taken any new measures fostering innovations and reforms to enhance the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) effectiveness, if so, the details thereof;

(b) whether any steps have been taken towards strengthening transparency and accountability mechanisms for preventing the misuse of public funds, if so, the details thereof; and

(c) whether the Government has taken any steps to minimize or no use of machinery at worksites under the said scheme, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a)and (b): Mahatma Gandhi National Rural Employment Scheme (Mahatma Gandhi NREGS) provides for enhancement of livelihood security of households in rural areas of the country by providing at least 100 days of guaranteed wage employment in every financial year to every rural household whose adult members volunteer to do unskilled labour. The Scheme is implemented on an end-to-end integrated transaction-based MIS platform called NREGA Soft through which all aspects relating to planning, administrative and technical approval of the scheme, issue of job cards, acceptance of demand, issue of muster roll, measurement, approval of payment and finally payment to the beneficiary through a DBT-PFMS platform are monitored.

Transparency and accountability is the prime focus of the scheme. Ministry of Rural Development has adopted robust process for ensuring the transparency and accountability in implementation of the scheme across the States/UTs. Brief note of the various monitoring and evaluation arrangements made for ensuring the proper utilization of the funds released under the Scheme are given in the enclosed **Statement**.

(c): Regarding use of labour displacing machine under Mahatma Gandhi NREGS, it is stated that as per Para 22 of Schedule-I of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, “as far as

practicable, works executed by the programme implementation agencies shall be performed by using manual labour and no labour displacing machines shall be used”.

However, there may be activities in executing works which cannot be carried out by manual labour, where use of machine may become essential for maintaining the quality and durability of works. As and when any instance of use of labour displacing machines comes/brought to the notice of the Ministry, such cases are inquired into in coordination with the concerned States/UTs and necessary follow up actions are ensured.

STATEMENT

Various monitoring and evaluation arrangements made for ensuring the proper utilization of the funds released under the Mahatma Gandhi NREGS

i. **Direct Benefit Transfer (DBT):** Direct Benefit Transfer (DBT) system in wage payment has been adopted under Mahatma Gandhi National Rural Employment Scheme (Mahatma Gandhi NREGS). The payment of wages to the bank/ post office accounts of Mahatma Gandhi NREGS workers is through National Electronic Fund Management System (NeFMS)/Electronic Fund Management System (eFMS).

ii. **National Mobile Monitoring Service (NMMS):** It enables capturing of attendance of workers at Mahatma Gandhi NREGA worksites (except for individual beneficiary works) along with geo-tagged photograph twice in a

day. This app aids in increasing citizen oversight of the programme. This is one more step towards transparency and accountability.

iii. **Area Officer Monitoring Visit Application:** This App facilitates the officials of the State/UT to record their field visit findings online. The App also allows the officials to record time stamped and geotagged photograph for all the schemes launched by Department of Rural Development. Also, this App helps in developing hassle-free reporting of the field visits. This app records the field visit findings and views the field visit outcome report by the senior officials.

iv. **GIS based plan– Use of Space Technology:** GIS based GP level plan (ridge to valley approach) preparation using Remote Sensing technology in a saturation mode for all the GPs of the country.

v. **Yuktdhara : GIS based planning tool –** To simplify the GIS based planning at GP level under Mahatma Gandhi NREGA “Yuktdhara” a Geospatial planning portal is developed in collaboration with ISRO-NRSC.

vi. **SECURE – Software for Estimate Calculation for using Rural Rates for Employment :-**Application is being used for estimate the calculation of works to be undertaken under the scheme.

vii. **GeoNREGA**: the app has been developed by using Space Technology to track the creation of assets by geotagging it, at “Before”, “During” and “After” stages of the asset creation.

viii. **JALDOOT App:** JALDOOT app has been developed to enable monitoring of ground water tables across the country. The Jaldoot app enables Gram Rojgar Sahayak (GRS) to measure the water level of selected wells twice a year (pre-monsoon and post-monsoon).

ix. **JANMANREGA app:** this app helps in proactive disclosure of information to its citizens in reference to the implementation of Mahatma Gandhi NREGS. Citizen awareness is a key to efficient, effective, and transparent execution of the scheme.

x. **Ombudsperson App-**An Ombudsperson App has been developed for smooth reporting and categorization of grievances received from various sources viz. physical, digital and mass media related to the implementation of the Mahatma Gandhi NREGS, easy tracking and timely passing of awards on each case as per the guidelines and easy uploading of quarterly and annual report on the website.

xi. **Social Audits:** As per the mandate of the Act, the Ministry has laid emphasis on the setting up of an institutional structure at the States/UTs level for facilitating social audits of all the Gram Panchayats at least twice a year. With the consistent efforts by Ministry, a total of 27 States and 1 UT have established Independent Social Audit Units.

Further, monitoring by National level monitors regular and special monitoring, monitoring by team of central level officers, monitoring visits by Common review

Mission teams, monitoring through use of Area Officers app is being conducted for better implementation of the programme. Also, State specific reviews of States are also undertaken from time to time.

दिव्यांगजनों का सशक्तिकरण

2020. श्री अजय भट्ट:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार द्वारा विभिन्न राज्यों में दिव्यांगजनों के सशक्तिकरण के लिए क्या उपाय किए गए हैं;

(ख) क्या सरकार ने विशेषकर उत्तराखंड में दिव्यांगजनों को कौशल विकास प्रशिक्षण प्रदान करने के लिए कोई कदम उठाए हैं;

(ग) उक्त प्रशिक्षण प्राप्त करने के बाद कितने प्रतिशत दिव्यांगजनों ने रोजगार प्राप्त किया है तथा तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा दिव्यांगजनों के उत्थान के लिए क्या पहलें की गई हैं तथा इस संबंध में क्या उपलब्धियां हासिल हुई हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क): सरकार ने दिव्यांगजन अधिकार (आरपीडब्ल्यूडी) अधिनियम, 2016 को अधिनियमित किया जो दिनांक 19.04.2017 को लागू हुआ। दिव्यांगताओं की संख्या 7 से बढ़ाकर 21 कर दी गई है। उक्त अधिनियम में दिव्यांगजनों को अधिकार और हकदारियां प्रदान की गई हैं, जिनमें अन्य बातों के साथ-साथ, समानता का अधिकार, गैर-भेदभाव, क्रूरता और शोषण से बचाव, परिवार और समुदाय के साथ रहने का अधिकार, न्याय तक पहुंच, मतदान तक पहुंच, विधिक क्षमता, विधिक संरक्षण, स्वास्थ्य,

शिक्षा, रोजगार, कौशल विकास, कला, खेल, मनोरंजन, संस्कृति तक पहुंच तथा निर्णय लेने की प्रक्रिया में भागीदारी शामिल हैं।

उक्त अधिनियम की धारा 34 में बेंचमार्क (40% या उससे अधिक) दिव्यांगता वाले व्यक्तियों को सरकारी नौकरी में 4% आरक्षण का प्रावधान है। इसके अलावा, उक्त अधिनियम की धारा 32 बेंचमार्क दिव्यांगता वाले व्यक्तियों के लिए सरकारी या सरकारी सहायता प्राप्त उच्च शिक्षण संस्थानों में 5% आरक्षण प्रदान करती है। इसके अलावा, उक्त अधिनियम की धारा 37 बेंचमार्क दिव्यांगता वाले व्यक्तियों के लिए गरीबी उन्मूलन और विकासात्मक योजनाओं में 5% आरक्षण सुनिश्चित करती है।

यद्यपि, भारत के संविधान की राज्य सूची की प्रविष्टि 9 के अनुसार दिव्यांगजनों को राहत देना राज्य का विषय है, फिर भी केन्द्र सरकार अपनी प्रमुख योजनाओं अर्थात् 'दिव्यांगजनों को सहायक यंत्रों और उपकरणों की खरीद/फिटिंग के लिए सहायता (एडिप) योजना', 'दिव्यांगजन अधिकार अधिनियम, 2016 के कार्यान्वयन के लिए योजना (सिपडा)' और 'दीनदयाल दिव्यांगजन पुनर्वास योजना (डीडीआरएस)' तथा 'छात्रवृत्ति योजना' के माध्यम से राज्य सरकारों के प्रयासों को बढ़ावा देती है।

(ख) और (ग): दिव्यांगजन सशक्तिकरण विभाग 'दिव्यांगजनों के कौशल विकास के लिए राष्ट्रीय कार्य योजना (एनएपी-एसडीपी)' कार्यान्वित करता है। एनएपी-एसडीपी के अंतर्गत, देश भर में प्रशिक्षण भागीदार (ईटीपी) के रूप में विभाग के साथ पैनलबद्ध विभिन्न सरकारी और गैर-सरकारी संगठनों के माध्यम से 15 से 59 वर्ष की आयु के दिव्यांगजनों को कौशल प्रशिक्षण प्रदान किया जाता है। इस योजना का मुख्य उद्देश्य दिव्यांगजनों के कौशल को बढ़ाना है ताकि उन्हें लाभकारी रोजगार मिल सके और वे आत्मनिर्भर और उपयोगी बन सकें। एनएपी-एसडीपी योजना के तहत, उत्तराखंड राज्य सहित देश भर में सरकारी और गैर-सरकारी संगठनों के माध्यम से दिव्यांगजनों को कौशल प्रशिक्षण प्रदान किया जा रहा है। यह एक मांग आधारित योजना है और प्रस्तावों के आधार पर पैनलबद्ध प्रशिक्षण भागीदारों को निधियां जारी की जाती है।

अब तक, इस विभाग ने 156.94 करोड़ रुपये की लागत से 1.42 लाख दिव्यांगजनों को कौशल प्रशिक्षण प्रदान किया है। इनमें से 28000 दिव्यांगजनों के वैतनिक-रोजगार/स्व-रोजगार मिला है।

(घ): यद्यपि, भारत के संविधान की राज्य सूची की प्रविष्टि 9 के अनुसार दिव्यांगजनों को राहत देना राज्य का विषय है, फिर भी केन्द्र सरकार अपनी निम्नलिखित प्रमुख योजनाओं के माध्यम से राज्य सरकारों द्वारा किए जा रहे प्रयासों को बढ़ावा देती है:-

(i) सहायक यंत्रों और उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता (एडिप): यह विभाग 'सहायक यंत्रों और उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता (एडिप)' योजना को कार्यान्वित कर रहा है, जिसके अंतर्गत विभिन्न कार्यान्वयन एजेंसियों को निधियां जारी की जाती है, ताकि पात्र दिव्यांगजनों को टिकाऊ, उन्नत और वैज्ञानिक रूप से निर्मित, आधुनिक, मानक सहायक यंत्र और उपकरण प्राप्त करने में सहायता मिल सके, जिससे देश भर के दिव्यांगजनों में दिव्यांगता के प्रभाव को कम करके और दिव्यांगजनों की आर्थिक क्षमता को बढ़ाकर उनके शारीरिक, सामाजिक और मानसिक पुनर्वास को बढ़ावा दिया जा सके। विभिन्न प्रकार के दिव्यांगजनों को वितरित किए जाने वाले विभिन्न प्रकार के सहायक यंत्रों और उपकरणों में मोटर चालित ट्राइसाइकिल, व्हीलचेयर, प्रोस्थेसिस और ऑर्थोसिस, वॉकिंग स्टिक, सुगम्य स्मार्ट फोन, स्मार्ट केन, लो विजन सहायक उपकरण, श्रवण सहायक उपकरण, शिक्षण अधिगम सामग्री (टीएलएम) किट आदि शामिल हैं।

(ii) दिव्यांगजन अधिकार अधिनियम के कार्यान्वयन के लिए योजना (सिपडा): इस योजना के अंतर्गत, दिव्यांगजन अधिकार अधिनियम, 2016 के कार्यान्वयन से संबंधित विभिन्न गतिविधियों के लिए राज्य सरकारों तथा केंद्र या राज्य सरकार के तहत आने वाले स्वायत्त संगठनों / संस्थानों/विभिन्न कार्यान्वयन एजेंसियों को सहायता प्रदान की जाती है। दिव्यांगजन अधिकार अधिनियम के कार्यान्वयन के लिए योजना (सिपडा) के कुछ प्रमुख घटक हैं:-

(क) **दिव्यांगजनों के लिए बाधा मुक्त वातावरण का निर्माण**

(ख) **कौशल विकास के लिए राष्ट्रीय कार्य योजना**

(ग) **विशिष्ट दिव्यांगता पहचान पत्र, तथा**

(घ) **जागरूकता सृजन एवं प्रचार योजना**

(iii) दीनदयाल दिव्यांगजन पुनर्वास योजना (डीडीआरएस):- इस योजना के अंतर्गत दिव्यांगजनों के पुनर्वास से संबंधित परियोजनाएं चलाने के लिए गैर-सरकारी संगठनों (एनजीओ) को सहायता-अनुदान प्रदान किया जाता है। इस योजना के अंतर्गत पिछले तीन वर्षों (2021-22, 2022-23, 2023-24) के दौरान 96,111 दिव्यांगजन लाभान्वित हुए।

(iv) दिव्यांग छात्रों के लिए छात्रवृत्ति योजनाएँ: इस योजना के अंतर्गत, सरकार दिव्यांग विद्यार्थियों के लिए छात्रवृत्तियां प्रदान करती है, जैसे प्री-मैट्रिक (कक्षा IX और X के लिए), पोस्ट-मैट्रिक (कक्षा XI से स्नातकोत्तर डिग्री/डिप्लोमा स्तर तक), उच्चतम श्रेणी की शिक्षा (अधिसूचित संस्थानों में स्नातकोत्तर डिग्री/डिप्लोमा), राष्ट्रीय फैलोशिप (भारतीय विश्वविद्यालयों में पीएचडी पाठ्यक्रम) और विदेश में राष्ट्रीय छात्रवृत्ति (विदेशी विश्वविद्यालयों में स्नातकोत्तर डिग्री/पीएचडी)। पिछले तीन वर्षों (2021-22, 2022-23, 2023-24) के दौरान, इस योजना के अंतर्गत 1,15,667 दिव्यांगजन लाभान्वित हुए।

राजस्थान में अनुसूचित जाति/अनुसूचित जनजाति के विद्यार्थियों के लिए छात्रवृत्ति

2021. श्री भजन लाल जाटवः

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) राजस्थान में अनुसूचित जाति एवं अनुसूचित जनजाति वर्ग के उन विद्यार्थियों की संख्या एवं ब्यौरा क्या है जो अपनी छात्रवृत्ति प्राप्त करने की प्रतीक्षा कर रहे हैं;

(ख) सरकार द्वारा राजस्थान में अनुसूचित जाति एवं अनुसूचित जनजाति के लिए वर्तमान में कौन-कौन सी योजनाएंकार्यान्वित की जा रही हैं; और

(ग) उक्त योजनाओं पर राज्य-वार कितनी धनराशि व्यय की जा रही है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (ग): **अनुसूचित जातियों के लिए**

सामाजिक न्याय और अधिकारिता विभाग राजस्थान सहित देश भर में अनुसूचित जाति (एससी) के छात्रों को छात्रवृत्ति प्रदान करने के लिए निम्नलिखित केंद्र प्रायोजित योजनाओं को कार्यान्वित कर रहा है:

(i)एससी छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना (पीएमएस-एससी)

(ii)एससी और अन्य के लिए प्री मैट्रिक छात्रवृत्ति योजना

ये योजनाएं राज्यों/संघ राज्य क्षेत्रों के माध्यम से कार्यान्वित की जाती हैं और इन्हें प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड पर कार्यान्वित किया जा रहा है। छात्रवृत्ति की राशि का केंद्रीय हिस्सा तभी जारी किया जाता है जब केंद्रीय हिस्से केसंवितरण के लिए राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर राज्य केहिस्से का भुगतान संबंधी डेटा प्रस्तुत किया जाता है।

वर्ष 2022-23 से 2024-25 तक के दौरान जारी केंद्रीय हिस्से का विवरण नीचे दिया गया है:

स्कीम का नाम	**जारी केन्द्रीय हिस्सा (रुपए करोड़ में)**		
	वित्तवर्ष 2022-23	**वित्त वर्ष 2023-24**	**वित्त वर्ष 2024-25 (दिनांक 07.03.2025तक)**
अनुसूचित जातियों और अन्य के लिए प्री-मैट्रिक छात्रवृत्ति	207.93	446.65	296.54
अनुसूचित जातियों के छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति	4,392.50	5,475.43	4,433.87

उपर्युक्त योजनाओं के अंतर्गत जारी राज्यवार, केन्द्रीय हिस्से का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

अनुसूचित जातियों से संबंधित अन्य योजनाएं संलग्न **विवरण-II** में दी गई हैं।

<u>अनुसूचित जनजातियों के लिए</u>

जनजातीय कार्य मंत्रालय द्वारा दी गई जानकारी के अनुसार, यह राजस्थान सहित पूरे देश में अनुसूचित जनजाति (एसटी) के छात्रों के लिए निम्नलिखित केंद्र प्रायोजित योजनाएं लागू कर रहा है:

i) एसटी छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति योजना (कक्षा IX और X)

ii) एसटी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना (कक्षा XI और उससे ऊपर)

ये योजनाएं संबंधित राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासनों के माध्यम से कार्यान्वित की जाती हैं। आवेदन आमंत्रित करना, सत्यापन करना और पात्र एसटी छात्रों को छात्रवृत्ति की राशि का वितरण राज्य/संघ राज्य क्षेत्रों द्वारा किया जाता है। जनजातीय कार्य मंत्रालय राज्यों/संघ राज्य क्षेत्रों को अपेक्षित दस्तावेजों/अनुपालनों के साथ उनसे प्राप्त प्रस्ताव के आधार पर केंद्रीय हिस्से की निधियां जारी करता है।

मंत्रालय राजस्थान द्वारा प्रस्तुत प्रस्ताव/व्यय संबंधी विवरण (एसओई) के आधार पर राजस्थान को नियमित रूप से केन्द्रीय हिस्से की निधि (राजस्थान के मामले में 75%) जारी कर रहा है। पिछले 3 वित्तीय वर्षों के दौरान जारी की गई निधि का विवरण इस प्रकार है:

स्कीम का नाम	**जनजातीय कार्य मंत्रालय द्वारा जारी केंद्रीय हिस्सा (रूपये लाख में)**		
	वित्त वर्ष 2022-23	**वित्त वर्ष 2023-24**	**वित्त वर्ष 2024-25 (दिनांक 05.03.2025तक)**
एसटी छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति	3530.80	--*	2236.11

एसटी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति	18810.10	22000.00	35000.00

* निधि जारी नहीं की जा सकी क्योंकि एसएनए खाते में अप्रयुक्त राशि उपलब्ध थी तथा राजस्थान सरकार द्वारा उपयोगिता प्रमाण पत्र (यूसी) प्रस्तुत नहीं किया गया था।

इसके अलावा, पिछले तीन वर्षों के दौरान अनुसूचित जनजाति के छात्रों के लिए प्री और पोस्ट मैट्रिक छात्रवृत्ति योजनाओं के अंतर्गत जनजातीय कार्य मंत्रालय द्वारा जारी धनराशि का ब्यौरा (राज्यवार) संलग्न **विवरण-III** में दिया गया है।

अनुसूचित जनजातियों से संबंधित अन्य योजनाएं संलग्न **विवरण-IV** में दी गई हैं।

राजस्थान सरकार से प्राप्त जानकारी के अनुसार, अपनी छात्रवृत्ति की प्रतीक्षा कर रहे अनुसूचित जनजाति के विद्यार्थियों का विवरण इस प्रकार है:-

योजना का नाम	**लंबित आवेदनों का विवरण**
एसटी छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति	शैक्षिक वर्ष 2024-25 के लिए 57,037 आवेदन लंबित हैं।
एसटी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति	शैक्षिक वर्ष 2021-22- 14,773 शैक्षिक वर्ष 2022-23- 38,571 शैक्षिक वर्ष 2023-24- 1,07,156 शैक्षिक वर्ष 2024-25- 1,04,061 कुल 2,64,561 आवेदन लंबित हैं।

विवरण-I

वर्ष 2021-22 से 2023-24 तक के लिए अनुसूचित जाति के छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना (पीएमएस-एससी) के अंतर्गत जारी केंद्रीय सहायता और इसमें शामिल लाभार्थियों की संख्या।

(रूपये लाख में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	2021-22		2022-23		2023-24	
		जारी केंद्रीय सहायता	लाभार्थियों की संख्या	जारी केंद्रीय सहायता	लाभार्थियों की संख्या	जारी केंद्रीय सहायता	लाभार्थियों की संख्या
1	आंध्र प्रदेश	29855.00	243823	37259.00	238915	20,049.99	195,269
2	असम	0.00	0	920.00	11140	1,390.34	8,426
3	बिहार	0.00	0	3754.00	136340	2,129.34	68,975
4	चंडीगढ़	154.00	899	242.00	876	59.25	287
5	छत्तीसगढ	2900.00	87464	4501.00	96267	3,613.57	79,237
6	दादरा और नगर हवेली	0.00	0	20.00	98	0	0
7	दिल्ली	0.00	0	1367.00	7531	997.34	3,160
8	गोवा	0.00	0	0.31	1	4.31	34
9	गुजरात	10258.00	97697	22026.00	113531	38,423.12	179,116
10	हरियाणा	0.00	0	13158.00	87913	12,058.49	70,464
11	हिमाचल प्रदेश	0.00	0	1760.00	21502	2,240.61	23,959
12	जम्मू एवं कश्मीर	3.00	100	543.00	10097	468.21	7,370
13	झारखंड	412.00	7805	1818.00	33922	3,139.39	44,610
14	कर्नाटक	6542.00	131448	34200.00	458548	42,108.48	403,965

14	केरल	4578.00	90866	5682.00	42521	11,917.31	155,319
16	मध्य प्रदेश	828.00	48270	33505.00	445319	36,680.48	346,289
17	महाराष्ट्र	6301.00	68576	35942.00	148573	165,298.17	749,317
18	मणिपुर	0.00	0	734.00	8988	193.94	2,125
20	ओडिशा	7822.00	75530	33833.00	299369	12,744.10	143,861
21	पुदुचेरी	0.00	0	361.00	3904	285.47	2,564
22	पंजाब	20976.00	152157	6281.00	40708	28,486.98	199,508
23	राजस्थान	9567.00	217176	24138.00	303252	14,713.18	151,922
24	सिक्किम	0.00	0	76.00	448	52.29	216
25	तमिलनाडु	27888.00	441672	72625.00	543772	71,369.94	643,761
26	तेलंगाना	0.00	0	0.00	0	0	0
27	त्रिपुरा	0.00	0	3892.00	22278	4,093.43	16,858
28	उत्तर प्रदेश	53728.00	868554	92600.00	1269634	67,483.28	949,934
29	उत्तराखंड	0.00	0	1259.00	27735	1,293.69	23,804
30	पश्चिम बंगाल	11226.00	493099	6336.00	273953	6,248.09	268,228
	कुल	**193038**	**3025136**	**438832.00**	**4647135**	**547,542.79**	**4,738,578**

वर्ष 2021-22 से 2023-24 तक अनुसूचित जातियों एवं अन्य के लिए प्री-मैट्रिक छात्रवृत्ति योजना

(रुपये लाख में)

		2021-22		**2022-23**		**2023-24**	
क्र.सं.	**राज्य/संघ राज्य क्षेत्र**	**जारी केंद्रीय सहायता**	**लाभार्थियों की संख्या**	**जारी केंद्रीय सहायता**	**लाभार्थियों की संख्या**	**जारी केंद्रीय सहायता**	**लाभार्थियों की संख्या**
1	आंध्र प्रदेश	5892	245595	0	0	5,613.69	221219
2	असम	0	418	0	0	0.44	14
3	बिहार	7534	473106	1426.97	132127	1,575.53	146660

4	चंडीगढ़	36	1634	45.64	1304	38.19	1097
5	छत्तीसगढ	0	0	0.00	0	888.40	41271
6	दादरा और नगर हवेली दमन और दीव	0	51	0.49	14	0.28	8
7	दिल्ली	699	3771	10.52	501	15.85	761
8	गोवा	0	29	0.13	6	0	0
9	गुजरात	5438	270489	1643.22	77116	5,758.60	273157
10	हरियाणा	0	0	0.00	0	0	0
11	हिमाचल प्रदेश	374	16759	0.00	0	769.89	24536
12	जम्मू एवं कश्मीर	23	13359	0.00	0	54.00	2584
13	झारखंड	420	57745	0.00	0	0	0
14	कर्नाटक	7658	271576	4202.50	200119	4,920.58	235562
15	केरल	1092	61622	891.00	42003	255.60	11999
16	मध्य प्रदेश	4737.2	355000	0.00	0	0	0
17	महाराष्ट्र	0	0	0.00	0	0	0
18	मणिपुर	38	571	0.00	0	25.98	676
19	ओडिशा	2876	92329	645.71	29047	708.27	31486
20	पुदुचेरी	82	1349	0.00	0	14.73	704
21	पंजाब	3551	196843	1950.44	92604	2,165.37	103357
22	राजस्थान	3673	240500	0.00	0	2,822.77	135092
23	सिक्किम	2	54	0.00	0	0.25	8
24	तमिलनाडु	6064	341246	2212.22	104324	7,055.82	335642
25	तेलंगाना	221	26175	0.00	0	0	0

26	त्रिपुरा	30	10211	129.53	4075	66.65	2105
27	उत्तर प्रदेश	3732	320390	6010.71	373692	7,965.64	382766
28	उत्तराखंड	469	14368	0.00	0	312.17	9940
29	पश्चिम बंगाल	2377	223209	1624.06	77336	3,635.89	168896
	कुल	**57018.2**	**3238399**	**20793.13**	**1134268**	**44,664.60**	**2129540**

विवरण-II

अनुसूचित जातियों से संबंधित योजनाएं

1. प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना (पीएम-अजय): पीएम-अजय तीन केंद्र प्रायोजित योजनाओं अर्थात प्रधानमंत्री आदर्श ग्राम योजना (पीएमएजीवाई), अनुसूचित जाति को विशेष केंद्रीय सहायता उपयोजना (एससीएसपी टू एससीए) और बाबू जगजीवन राम छात्रावास योजना (बीजेआरसीवाई) कोमिलाकर बनाई गई योजना है और इसे वर्ष 2021-22 से कार्यान्वित किया गया है, जिसका उद्देश्य कौशल विकास, आय सृजन योजनाओं और अन्य पहलों के माध्यम से अतिरिक्त रोजगार के अवसर पैदा करके एससी समुदायों की गरीबी को कम करना और एससी बाहुल्य गांवों में पर्याप्त बुनियादी ढांचे और अपेक्षित सेवाओं को सुनिश्चित करते हुए सामाजिक-आर्थिक विकास संकेतकों में सुधार लाना है।

वर्ष 2021-22 से पीएम-अजय के तहत जारी निधि

(रूपये लाख में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	आदर्श ग्राम	अनुदान सहायता	छात्रावास
1	आंध्र प्रदेश	6874.8	7803.81	126
2	असम	1810.2	2714	537.19
3	बिहार	0	6525.5	0

4	छत्तीसगढ	6206.8	1789.1	0
5	गुजरात	0	319.51	0
6	हरियाणा	2146.8	551	0
7	हिमाचल प्रदेश	1555.16	1520	0
8	जम्मू एवं कश्मीर	835.56	871.75	40.63
9	झारखंड	0	6880	0
10	कर्नाटक	13610.96	12991.5	1710
11	केरल	9.98	381.32	270.07
12	मध्य प्रदेश	5102.4	0	750
13	महाराष्ट्र	2951.6	2657.87	0
14	मणिपुर	3.2	144	700
15	मेघालय	0	0	0
16	मिजोरम	0	0	0
17	नागालैंड	0	0	4462.5
18	ओडिशा	13399.46	1012.4	750.6
19	पंजाब	6399.42	1724.9	0
20	राजस्थान	5570.54	4347.4	750
21	सिक्किम	0	566.5	350
22	तमिलनाडु	52332.63	30905.85	301.25
23	तेलंगाना	1561.7	3169.46	750

24	त्रिपुरा	185.11	473.85	962.5
25	उत्तर प्रदेश	55350.8	0	345
26	उत्तराखंड	2748.98	164.66	325
27	पश्चिम बंगाल	0	28651.19	0
28	चंडीगढ़	0	22.71	0
29	दिल्ली	0	0	0
30	पुदुचेरी	0	3.895	0
	कुल	**178656.1**	**121982.9**	**13130.74**

2. सिविल अधिकार संरक्षण (पीसीआर) अधिनियम, 1955 और अनुसूचित जाति (एससी) और अनुसूचित जनजाति (एसटी) (अत्याचार निवारण) {पीओए)} अधिनियम, 1989

अनुसूचित जातियों (एससी) और अनुसूचित जनजातियों (एसटी) के सदस्यों के विरुद्ध अत्याचार के अपराधों को रोकने के लिए संसद द्वारा एक अधिनियम, अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 अधिनियमित किया गया है। इस अधिनियम का कार्यान्वयन संबंधित राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों द्वारा किया जाता है। विभाग सिविल अधिकार संरक्षण (पीसीआर) अधिनियम, 1955 और अनुसूचित जाति (एससी) और अनुसूचित जनजाति (एसटी) (अत्याचार निवारण) {पीओए)} अधिनियम, 1989 के कार्यान्वयन के लिए एक केंद्र प्रायोजित योजना चलाता है, जिसके तहत पीसीआर अधिनियम, 1955 और एससी/एसटी (पीओए) अधिनियम, 1989 के प्रभावी कार्यान्वयन के लिए राज्य सरकारों और संघ राज्य क्षेत्रों को केंद्रीय सहायता प्रदान की जाती है। यह केंद्रीय सहायता मुख्य रूप से राज्यों/संघ राज्य क्षेत्रों को निम्नलिखित कार्यों के लिए प्रदान की जाती है:

(i) अनुसूचित जाति एवं अनुसूचित जनजाति संरक्षण प्रकोष्ठ तथा विशेष पुलिस थानों का कामकाज और सुदृढ़ीकरण के लिए।

(ii) विशिष्ट विशेष न्यायालयों की स्थापना और उनके कामकाज के लिए।

(iii) अत्याचार पीड़ितों को राहत और पुनर्वास के लिए।

(iv) अंतरजातीय विवाहों के लिए प्रोत्साहन, जहां पति-पत्नी में से एक अनुसूचित जाति का सदस्य हो।

(v) जागरूकता पैदा करने के लिए।

इस योजना का वित्तपोषण पैटर्न ऐसा है कि कुल व्यय केंद्र सरकार और राज्यों/संघ राज्य क्षेत्रों (विधानमंडल सहित) के बीच उपर्युक्त (iii), (iv) और (iv) के लिए 50:50 के आधार पर साझा किया जाता है, और उपर्युक्त (i) और (ii) के लिए प्रतिबद्ध देनदारियों के अतिरिक्त कुल व्यय केंद्र सरकार और राज्यों/संघ राज्य क्षेत्रों (विधानमंडल) के बीच 50:50 के आधार पर साझा किया जाता है।संघ राज्य क्षेत्रों (विधानमंडल रहित) को 100% केंद्रीय सहायता प्राप्त होती है।

सिविल अधिकार संरक्षण अधिनियम, 1955 और अनुसूचित जाति एवं अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 के कार्यान्वयन के लिए केंद्र प्रायोजित योजना

(लाख रूपये में)

	राज्य/संघ राज्य क्षेत्र	2021-22			2022-23			2023-24 (दिनांक 05.03.2025के अनुसार)		
		व्यय	लाभार्थी		व्यय	लाभार्थी		व्यय	लाभार्थी	
			अत्याचार पीड़ितों को राहत	अंतरजातीय विवाह करने वाले जोड़ों को प्रोत्साहन		अत्याचार पीड़ितों को राहत **(अनुमानित)**	अंतरजातीय विवाह करने वाले जोड़ों को प्रोत्साहन **(अनुमानित)**		अत्याचार पीड़ितों को राहत **(अनुमानित)**	अंतरजातीय विवाह करने वाले जोड़ों को प्रोत्साहन **(अनुमानित)**
1	आंध्र प्रदेश	920	6062	0	1183.27	11442	378	*1467.4122*	3048	1022
2	असम	10	0	132	0	2	100	*54.375*	2	0
3	बिहार	3500	9825	0	4489	7243	0	3762.8064	14795	0
4	छत्तीसगढ	1983.905	1093	921	1010.97	1529	551	1337.5322	1079	824
5	गोवा	3	1	17	0	0	0	24.625	0	10
6	गुजरात	1978.625	2174	1005	424.7	1623	1170	2980.875	2195	1599
7	हरियाणा	1821.2	1610	906	2981.56	2014	1441	2943.0456	1601	794
8	हिमाचल प्रदेश	314.955	329	615	357.25	341	629	260.52	410	816
9	झारखंड	319.336	1000	0	0	556	0	81.35038	300	0
10	कर्नाटक	6185.26	2582	6079	3098.5	3090	3651	4000.3738	3740	4054

11	केरल	1763.52	1177	2650	240.84	1492	1553	1131.7538	445	736
12	मध्य प्रदेश	10341.531	10081	1015	3182.23	6582	407	6348.534	10834	1198
13	महाराष्ट्र	773	3339	2932	1283.04	2869	0	3727.6528	3339	440
14	ओडिशा	4408.705	2768	2428	2145.82	3135	1791	5802.794	2647	3641
15	पंजाब	780.491	23	0	0	119	0	0	158	1412
16	राजस्थान	7163.451	20574	494	6586.54	15474	610	4255.3429	7308	282
17	सिक्किम	0.83	0	17	0	0	16	4.65875	0	20
18	तमिलनाडु	3544.945	2939	2217	1788.09	3870	1282	3659.4497	5586	2392
19	तेलंगाना	1717.93	2284	1010	936.47	2500	119	899.53656	2332	243
20	त्रिपुरा	20.33	3	18	0	9	6	11.03125	0	14
21	उत्तर प्रदेश	12671.715	20278	0	9153.75	23828	0	9795.3513	19240	0
22	उत्तराखंड	78.3	103	0	0	116	0	100.48575	154	0
23	पश्चिम बंगाल	87	556	1380	23.94	319	334	369.19359	347	1153
24	चंडीगढ़	71	0	25	170.5	0	65	173	0	50

25	दादरा और नगर हवेली और दमन व दीव	0	0	0	15	0	0	0	0	0
26	राष्ट्रीय राजधानी क्षेत्र दिल्ली	7.45	21	0	40.52	0	0	18	65	0
27	जम्मू एवं कश्मीर	93.2	0	0	0	0	0	0	7	12
28	लद्दाख	12	0	0	0	0	0	0	0	0
29	लक्षद्वीप	0	0	0	0	0	0	0	0	0
30	पुडुचेरी	365.63	37	201	33.95	19	122	138.7614	35	371
31	एनएचएए	0	0	0	124.78	0	0	181.59732	0	0
32	प्रचार (सूचना एवं प्रसारण मंत्रालय)	73.79	0	0	0	0	0	0	0	0
	कुल	**61011.099**	**88859**	**24062**	**39270.72**	**88172**	**14225**	**53530.059**	**79667**	**21083**

3. लक्षित क्षेत्रों में उच्च विद्यालयों में छात्रों के लिए आवासीय शिक्षा स्कीम (श्रेष्ठ)

लक्षित क्षेत्रों में उच्च विद्यालयों में छात्रों के लिए आवासीय शिक्षा स्कीम (श्रेष्ठ) नामक केंद्रीय क्षेत्र योजना को मंत्रालय द्वारा कार्यान्वित किया जा रहा है, जिसका उद्देश्य सरकार के विकास प्रयासों की पहुंच को बढ़ाना और उच्च गुणवत्ता की शिक्षा प्रदान करने वाले संस्थानों (एनजीओ द्वारा संचालित) और आवासीय उच्च विद्यालयों को अनुदान सहायता के प्रयासों के माध्यम से शिक्षा के क्षेत्र में अनुसूचित जाति (एससी) बाहुल्य वाले क्षेत्रों में सेवा की कमी को दूर करना है। इस योजना का उद्देश्य अनुसूचित जातियों (एससी) के लिए शिक्षा और सामाजिक-आर्थिक उत्थान के लिए माहौल प्रदान करना है। इसके अलावा, यह योजना प्रतिभाशाली एससी छात्रों को देश के सर्वश्रेष्ठ स्कूलों में पढ़ने के लिए आसान पहुँच प्रदान करती है, जिससे उनके भविष्य के अवसर सुरक्षित होते हैं।

2. इस योजना के तहत, छात्रों को छात्रवृत्ति प्रदान नहीं की जाती है, तथापि, मोड-1 में अनुसूचित जाति के छात्रों को कक्षा 9वीं और 11वीं में प्रवेश देने पर कक्षा 12वीं तक की शिक्षा पूरी करने के लिए निजी आवासीय विद्यालयों को शुल्क की प्रतिपूर्ति की जाती है तथा मोड-2 में, प्राथमिक और माध्यमिक स्तर पर स्कूल/छात्रावास परियोजना में अनुसूचित जाति के छात्रों को आवासीय और शिक्षा सुविधाएं प्रदान करने के लिए संगठनों को निधि जारी की जाती है।

श्रेष्ठ के अंतर्गत राज्यवार जारी की गई निधियां निम्नानुसार है;

(रुपये लाख में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जारी निधि 2021-22		जारी निधि 2022-23		जारी निधि 2023-24	
		मोड-1	मोड-2	मोड-1	मोड-2	मोड-1	मोड-2
1.	आंध्र प्रदेश	78.77	139.55	209	52.32	530.53	136.71
2.	बिहार	192.75	0	246.1	0	142.29	0
3.	छत्तीसगढ	51.50	0	154.5	0	274.75	0
4.	गुजरात	0.62	14.09	23.95	7.67	32.18	0

5.	हरियाणा	3.25	5.50	62.17	13.01	361.62	0
6.	हिमाचल प्रदेश	9.25	0	42.64	0	67.4	0
7.	झारखंड	33.09	0	129.6	0	70.71	0
8.	कर्नाटक	47.54	280.05	37.42	242.35	54.45	400.07
9.	केरल	2.20	0	232.9	0	339.99	0
10.	मध्य प्रदेश	52.75	123.32	225.4	28.47	326.91	52.37
11.	महाराष्ट्र	16.05	488.58	119.3	624.99	147.02	731.48
12.	उड़ीसा	96.22	239.99	211.7	203.66	155.28	329.79
13.	पंजाब	0	0	20.25	0	48.25	0
14.	राजस्थान	57.95	292.99	264.5	222.40	936.52	349.93
15.	तमिलनाडु	36.32	117.96	227.1	119.92	404.64	0
16.	उत्तर प्रदेश	246.86	799.58	470	564.38	867.25	807.40
17.	उत्तराखंड	23.26	20.04	52.55	9.71	60.38	34.26
18.	पश्चिम बंगाल	0	106.55	13.75	24.79	12.5	76.25
19.	राष्ट्रीय राजधानी क्षेत्र दिल्ली	0	81.62	0	105.82	0	155.10
20.	अंडमान एवं निकोबार द्वीप समूह	0	0	2.25	0	2.45	0
21.	पुदुचेरी	0	0	8.52	0	9.8	0
22.	असम	5.58	59.28	15.4	48.64	6	0
23.	मणिपुर	0	14.31	0	0	0	11.00
24.	तेलंगाना	0	39.81	27.51	26.67	64.29	32.47

25.	मेघालय	0	24.87	0	21.66	0	0
26.	त्रिपुरा	2.00	0	0	0	0	0
	कुल योग	**955.96**	**2848.09**	**2796.51**	**2316.46**	**4915.21**	**3116.83**

*योजना को वर्ष 2021-22 में संशोधित किया गया और योजना में मोड-1 नामक घटक को शामिल किया गया।

4. यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस)

यह विभाग अनुसूचित जातियों (एससी) के लिए "यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस)" की केंद्रीय क्षेत्र की व्यापक योजना का कार्यान्वयन करता है, जिसमें 4 उप-योजनाएं शामिल हैं, अर्थात् एससी के लिए उच्च श्रेणी की शिक्षा (टीसीएस), एससी, ओबीसी और पीएम केयर्स चिल्ड्रन स्कीम के लाभार्थियों के लिए निःशुल्क कोचिंग (एफसीएस), अनुसूचित जातियों आदि के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति योजना (एनओएस), अनुसूचित जाति के छात्रों के लिए राष्ट्रीय फैलोशिप (एनएफएससी)।

इन 04 उप-योजनाओं में से, 03 उप-योजनाएँ अर्थात् अनुसूचित जातियों के लिए उच्च श्रेणी की शिक्षा (टीसीएस), अनुसूचित जातियों आदि के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति योजना (एनओएस), अनुसूचित जातियों के छात्रों के लिए राष्ट्रीय फैलोशिप (एनएफएससी) छात्रवृत्ति योजनाएँ हैं।

केंद्रीय क्षेत्र की योजना होने के कारण, इस योजना के तहत राज्यवार निधि आवंटित नहीं की जाती है। इसलिए, इन तीनों छात्रवृत्ति उप-योजनाओं में से किसी के संबंध में कोई राज्यवार या जिलावार डेटा नहीं रखा जाता है। हालाँकि, इन तीनों उप-योजनाओं के साथ-साथ 3 वर्षों की वास्तविक और वित्तीय उपलब्धियों का संक्षिप्त विवरण नीचे दिया गया है:

एससी छात्रों के लिए उच्च श्रेणी छात्रवृत्ति (टीसीएस)

इस योजना के तहत अनुसूचित जाति के छात्रों को 12वीं कक्षा से आगे की पढ़ाई के लिए छात्रवृत्ति प्रदान की जाती है। यह योजना देश के 273 शीर्ष श्रेणी के प्रमुख संस्थानों जैसे कि सभी

आईआईएम/आईआईटी/ आईआईआईटी/एम्स/एनआईटी/एनआईएफटी/एनआइी/ आईएचएम /एनएलयूऔर अन्य केंद्र सरकार के संस्थानों, राष्ट्रीय मूल्यांकन और प्रत्यायन परिषद (एनएएसी) A++ और A+ मान्यता प्राप्त संस्थानों और शीर्ष 100 राष्ट्रीय संस्थागत रैंकिंग फ्रेमवर्क (एनआईआरएफ) संस्थानों में उच्च शिक्षा प्राप्त करने वाले प्रतिभाशाली छात्रों की सहायता करती है।

पिछले तीन वर्षों में योजना की वास्तविक एवं वित्तीय उपलब्धियां निम्नानुसार हैं:

क्र.सं.	वित्तीय वर्ष	बजट अनुमान (रुपए करोड़ में)	किया गया व्यय (रुपए करोड़ में)	लाभार्थियों की संख्या
1.	2021-22	70.00	84.72	4544
2.	2022-23	108.00	85.67	4171
3.	2023-24	111.0	83.84	3969

अनुसूचित जाति आदि के उम्मीदवारों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति (एनओएस) योजना

एनओएस के तहत अनुसूचित जातियों, विमुक्त घुमंतू और अर्ध-घुमंतू जनजातियों, भूमिहीन कृषि मजदूरों और पारंपरिक कारीगरों की श्रेणी से संबंधित कम आय वाले छात्रों को विदेश में अध्ययन करके उच्च शिक्षा अर्थात मास्टर डिग्री या पीएचडी पाठ्यक्रम प्राप्त करने के लिए वित्तीय सहायता प्रदान की जाती है, जिससे उनकी आर्थिक और सामाजिक स्थिति में सुधार होता है। इस योजना के तहत वार्षिक आवंटित कुल स्लॉट 125 हैं, जिनमें से 115 स्लॉट अनुसूचित जातियों के छात्रों के लिए आरक्षित हैं, 06 स्लॉट विमुक्त, घुमंतू और अर्ध-घुमंतू जनजातियों के लिए आरक्षित हैं और 04 स्लॉट भूमिहीन कृषि मजदूरों और पारंपरिक कारीगरों के उम्मीदवारों के लिए हैं।

पिछले तीन वर्षों में योजना की वास्तविक एवं वित्तीय उपलब्धियां निम्नानुसार हैं:

क्र.सं.	वित्त वर्ष	चयनित उम्मीदवार	बजट अनुमान (रुपए करोड़ में)	किया गया व्यय (रुपए करोड़ में)
1	2021-22	125	30.00	49.07

2	2022-23	125	36.00	86.59
3	2023-24	125	50.00	88.56

अनुसूचित जाति के छात्रों के लिए राष्ट्रीय फैलोशिप (एनएफएससी)

इस योजना के तहत अनुसूचित जाति के छात्रों को विश्वविद्यालय अनुदान आयोग (यूजीसी) द्वारा मान्यता प्राप्त भारतीय विश्वविद्यालयों/संस्थानों/कॉलेजों में विज्ञान, मानविकी और सामाजिक विज्ञान में पीएचडी की डिग्री प्राप्त करने के लिए उच्च शिक्षा प्राप्त करने के लिए फेलोशिप प्रदान की जाती है। यह योजना हर साल 2000 नए स्लॉट (विज्ञान के लिए 500 और मानविकी और सामाजिक विज्ञान के लिए 1500) ऐसे अनुसूचित जाति के छात्रों को प्रदान करती है जिन्होंने यूजीसी की राष्ट्रीय पात्रता परीक्षा-जूनियर रिसर्च फेलोशिप (नेट-जेआरएफ) या यूजीसी-वैज्ञानिक और औद्योगिक अनुसंधान परिषद (यूजीसी-सीएसआईआर) नेट-जेआरएफ संयुक्त परीक्षा उत्तीर्ण की हो।

गत तीन वर्षों के दौरान योजना की वास्तविक एवं वित्तीय उपलब्धियां निम्नानुसार हैं:

क्र.सं.	वित्त वर्ष	बजट अनुमान (रुपए करोड़ में)	किया गया व्यय (रुपए करोड़ में)	लाभार्थियों की संख्या
1.	2021-22	300.00	127.85	3706
2.	2022-23	173.00	134.07	3608
3.	2023-24	163.00	199.82	4166

विवरण-III

अनुसूचित जनजातियों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना

अनुसूचित जनजाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के अंतर्गत राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों और उनके लाभार्थियों को जारी की गई निधियों का ब्यौरा							
(रू. लाख में)							
क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	2021-22		2022-23		2023-24	
		जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी
1	अंडमान और निकोबार द्वीप समूह	10.35	330		386		193
2	आंध्र प्रदेश	8991.45	117089	13356.50	129032	11471.08	114524
3	अरुणाचल प्रदेश	12360.50	44144	9616.49	46330	8000.00	43209
4	असम	1093.40	37370	6845.47	62102	3500.00	37182
5	बिहार		16156		3349		1206
6	छत्तीसगढ		173228	9330.35	162336	7125.00	118875

7	दादरा और नगर हवेली तथा दमन और दीव		3352		2208	403.75	1053
8	गोवा		4047	1187.23	5199	526.54	3275
9	गुजरात	46170.25	259360	24426.38	179226	35000.00	244602
10	हिमाचल प्रदेश		3332		4303		4390
11	जम्मू एवं कश्मीर		8335	683.57	10772	746.25	7282
12	झारखंड	12654.88	121601		137570	5310.66	137570
13	कर्नाटक	17080.51	133748		131702	22556.05	126637
14	केरल	2516.49	14558		17652	4689.34	12721
15	लद्दाख	2214.00	8631	1891.27	8619	596.25	9795
16	मध्य प्रदेश	24529.43	426996	27048.58	234736	35000.00	225239
17	महाराष्ट्र	19214.82	105693	9026.85	106817	57035.80	130359
18	मणिपुर	4292.15	47793	4137.54	42567	3000.00	33542
19	मेघालय	2636.09	52598	14619.79	67026	8500.00	76755

20	मिजोरम	3874.64	33267	2590.31	38872	2500.00	31685
21	नागालैंड	4435.75	40588	3608.43	40638	3500.00	42774
22	ओडिशा	21842.98	207678	17133.30	204172	13564.10	213957
23	पुदुचेरी		50				
24	राजस्थान	13744.70	188614	18810.10	236628	22000.00	168516
25	सिक्किम	1036.28	4457	925.44	2650		1849
26	तमिलनाडु	4849.38	24441	2854.28	23529	2000.00	22675
27	तेलंगाना	7503.90	126708	23851.18	114911	11250.00	131505
28	त्रिपुरा	7188.77	35911	4522.33	37380	4000.00	34464
29	उत्तर प्रदेश		18938		6427	1000.00	8656
30	उत्तराखंड	3568.37	3760		3534	187.50	3972
31	पश्चिम बंगाल	3872.05	78100		63198	3405.83	
	कुल	**225681.13**	**2340873**	**196465.38**	**2123871**	**266868.15**	**1988462**

अनुसूचित जनजातियों के लिए प्री-मैट्रिक छात्रवृत्ति योजना

अनुसूचित जनजाति के छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति योजना के अंतर्गत राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों और उनके लाभार्थियों को जारी की गई निधियों का ब्यौरा

(रू.लाख में)

क्र.सं.	राज्य /संघ राज्य क्षेत्र का नाम	2021-22		2022-23		2023-24	
		जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी
1	अंडमान और निकोबार	8.03	199		386		193
2	आंध्र प्रदेश	3935.06	40465		40465	5700.16	83666
3	अरुणाचल प्रदेश	207.30	5811	267.44	7105		3879
4	असम	102.19	2656	107.41	5688	187.50	4353
5	बिहार		42679		26450		8451
6	छत्तीसगढ		136546		28868	5250.00	44837
7	दादरा और नगर हवेली तथा	206.62	2167		2017		1273

	दमन और दीव						
8	गोवा		1978	108.18	2108	52.50	1670
9	गुजरात	3689.18	184803	5451.67	137705	6200.00	90755
10	हिमाचल प्रदेश		2160	79.02	2479	110.00	2616
11	जम्मू एवं कश्मीर		5883		4999		4650
12	झारखंड	3899.03	136830		117439	5700.00	97487
13	कर्नाटक	1753.16	92742	2370.04	98393	3400.00	96880
14	केरल	347.07	7071		7604	436.46	7323
15	लद्दाख	74.22	1439		760		2884
16	मध्य प्रदेश	11458.18	328961	12743.85	253961		256701
17	महाराष्ट्र*						
18	मणिपुर		3038		1836		3470
19	मेघालय		2406	115.48	1776		5590
20	मिजोरम	657.47	8148		10312	306.89	8911

21	नागालैंड		1354				
22	ओडिशा	5236.75	137545	9397.06	79252		106691
23	पुदुचेरी		38				
24	राजस्थान	6234.34	191728	3530.80	55667		76272
25	सिक्किम		296	17.84	49		62
26	तमिलनाडु	546.55	16854	404.46	15325	362.34	17580
27	तेलंगाना		3066		9255	150.00	2460
28	त्रिपुरा	58.55	17544	1136.76	15017		12115
29	उत्तर प्रदेश	88.17	3528		1579		2329
30	उत्तराखंड		1287		1464	15.00	902
31	पश्चिम बंगाल	912.51	28034		22691	2988.85	
	कुल	**39414.37**	**1407256**	**35730.00**	**950650**	**30859.70**	**944000**

* राज्य बिना केंद्रीय सहायता के योजना का क्रियान्वयन कर रहा है।

विवरण-IV

अनुसूचित जनजातियों से संबंधित योजनाएं

जनजातीय कार्य मंत्रालय अनुसूचित जनजाति जनसंख्या के बीच बुनियादी और उच्च शिक्षा को बढ़ावा देने और प्रोत्साहित करने के लिए निम्नलिखित छात्रवृत्ति योजनाओं का कार्यान्वयन कर रहा है।**ये योजनाएं राजस्थान, गुजरात, पश्चिम बंगाल राज्यों तथा अंडमान एवं निकोबार द्वीप समूह संघ शासित क्षेत्र में भी कार्यान्वित की जाती हैं:-**

i) एसटी छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति (कक्षा IX और X)

ii) एसटी छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति (कक्षा XI और उससे ऊपर)

iii) एसटी छात्रों के लिए उच्च शिक्षा के लिए राष्ट्रीय फैलोशिप।

iv) एसटी छात्रों के लिए उच्च शिक्षा के लिए राष्ट्रीय छात्रवृत्ति (उच्च श्रेणी)

v) एसटी छात्रों के लिए राष्ट्रीय विदेशी छात्रवृत्ति।

ऊपर उल्लिखित योजनाओं में से, क्रम संख्या (i) से (ii) तक की छात्रवृत्ति योजनाएं केंद्र प्रायोजित योजनाएं हैं और संबंधित राज्य/संघ राज्य क्षेत्र सरकार द्वारा लागू की जाती हैं। प्री और पोस्ट मैट्रिक छात्रवृत्ति योजनाएं दोनों ही ओपन एंडेड योजनाएं हैं, जिसमें कक्षा 9वीं से पीएचडी तक की पढ़ाई करने वाले सभी पात्र छात्रों को छात्रवृत्ति दी जाती है, जिनके माता-पिता की आय 2.5 लाख रुपये प्रति वर्ष तक है। आवेदन आमंत्रित करना, सत्यापन, लाभार्थियों का चयन करना राज्यों/संघ राज्य क्षेत्रों की जिम्मेदारी है। जनजातीय कार्य मंत्रालय राज्यों/संघ राज्य क्षेत्रों को उनके द्वारा प्रस्तुत प्रस्तावों के आधार पर और वित्तीय और वास्तविक प्रगति की जांच करने के बाद धनराशि जारी करता है। राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन सभी पात्र एसटी छात्रों के बैंक खाते में डीबीटी मोड के माध्यम से छात्रवृत्ति राशि वितरित करते हैं।

क्रम संख्या (iii) और (iv) में दी गई योजनाएं जनजातीय मामलों के मंत्रालय द्वारा कार्यान्वित केंद्रीय क्षेत्र की योजनाएं हैं। इन केंद्रीय क्षेत्र की योजनाओं के तहत स्लॉट और निधियों का कोई राज्यवार आवंटन नहीं है। एसटी छात्रों के लिए उच्च शिक्षा के लिए राष्ट्रीय फैलोशिप और छात्रवृत्ति के तहत,

छात्रों/संस्थानों को डीबीटी मोड के माध्यम से सीधे फंड जारी किए जाते हैं, जबकि क्रम संख्या (v) में दी गई योजनाएं एसटी छात्रों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति विदेश मंत्रालय के माध्यम से कार्यान्वित की जाती हैं, दूतावासों के माध्यम से विदेशों में पढ़ रहे एसटी छात्रों को निधियां जारी की जाती हैं, इसके अलावा जनजातीय कार्य मंत्रालय विदेश मंत्रालय को निधि की प्रतिपूर्ति करता है।

2. छात्रवृत्ति योजनाओं का विस्तृत विवरण

क. भारत में अध्ययन के लिए अनुसूचित जनजातियों के छात्रों को पोस्ट मैट्रिक छात्रवृत्ति.

इस योजना में विभिन्न स्तरों पर व्यावसायिक, तकनीकी तथा गैर-व्यावसायिक और गैर-तकनीकी पाठ्यक्रम शामिल हैं। यह योजना वर्ष 1944-45 के दौरान शुरू की गई थी और तब से इसे समय-समय पर संशोधित किया जाता रहा है।

मुख्य विशेषताएं:

- यह राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों के माध्यम से कार्यान्वित एक केंद्र प्रायोजित योजना है।
- सभी राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों के लिए केंद्रीय सहायता 75:25 (उत्तर-पूर्वी और पहाड़ी राज्यों के लिए 90:10 और विधानमंडल रहित संघ राज्य क्षेत्रों के लिए 100% केंद्रीय सहायता) है।
- यह योजना पोस्ट मैट्रिक या पोस्ट-सेकेंडरी स्तर पर अध्ययन कर रहे अनुसूचित जनजाति के छात्रों को वित्तीय सहायता प्रदान करती है।
- यह छात्रवृत्ति केवल भारत में अध्ययन के लिए उपलब्ध है।
- आवेदक जिस राज्य या संघ राज्य क्षेत्र से संबंधित है, वह सरकार छात्रवृत्ति प्रदान करती है।

पात्रता:

- यह छात्रवृत्ति उन छात्रों को दी जाती है जिनके माता-पिता/अभिभावकों की सभी स्रोतों से आय 2.50 लाख रुपये प्रति वर्ष से अधिक नहीं है।

- **छात्रवृत्ति के 2 घटक हैं: -**

i) शिक्षण शुल्क: राज्य की राज्य स्तरीय निर्धारण समिति द्वारा निर्धारित दिशा-निर्देशों के अनुसार। निजी क्षेत्र के संस्थानों में अध्ययनरत छात्रों के मामले में, इंजीनियरिंग पाठ्यक्रमों के लिए प्रति छात्र 2.50 लाख रुपये प्रति वर्ष तथा एमबीबीएस/एमएस/एमडी पाठ्यक्रमों के लिए 6.00 लाख रुपये प्रति वर्ष तथा अन्य पाठ्यक्रमों के लिए 1.00 लाख रुपये प्रति वर्ष की सीमा होगी, जहां तक भारत सरकार की सहायता का संबंध है।

ii) वजीफा भत्ता नीचे उल्लिखित है:-

समूह	**पाठ्यक्रम**	**छात्रावासी**		**डे स्कॉलर**	
		मासिक	**वार्षिक**	**मासिक**	**वार्षिक**
समूह I	विभिन्न विषयों में व्यावसायिक पाठ्यक्रमों में स्नातक, मास्टर डिग्री, एमफिल/पीएचडी डिग्री से लेकर डिग्री, पीजी डिप्लोमा तक	**1200**	**12000**	**550**	**5500**
समूह II	कला, विज्ञान और वाणिज्य में समूह। के अंतर्गत शामिल न होने वाले बैचलर, मास्टर डिग्री, एमफिल/पीएचडी डिग्री उन्मुख सभी गैर-पेशेवर मान्यता प्राप्त पाठ्यक्रम जैसे बीए/बीएससी/बी.कॉम या एमए/एमएससी/एम.कॉम	**820**	**8200**	**530**	**5300**
समूह III	व्यावसायिक स्ट्रीम, आईटीआई पाठ्यक्रम, पॉलिटेक्निक में 3 वर्षीय डिप्लोमा पाठ्यक्रम, आदि।	**570**	**5700**	**300**	**3000**

समूह -IV	सभी पोस्ट-मैट्रिक स्तर के गैर-डिग्री पाठ्यक्रम जिनके लिए प्रवेश योग्यता हाई स्कूल (कक्षा दसवीं) है, जैसे वरिष्ठ माध्यमिक प्रमाणपत्र (कक्षा XI और XII)।	**380**	**3800**	**230**	**2300**

ख. कक्षा IX और X में पढ़ने वाले जरूरतमंद अनुसूचित जनजाति के छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति

प्री-मैट्रिक छात्रवृत्ति योजना 1.7.2012 से कार्यान्वित की जा रही है और इसका उद्देश्य कक्षा 9 और 10 में पढ़ने वाले बच्चों की शिक्षा में सहायता करना है ताकि ड्रॉप-आउट की घटनाओं को कम किया जा सके, खासकर प्राथमिक से माध्यमिक स्तर पर संक्रमण के दौरान। इस योजना को वर्ष 2021-22 से संशोधित किया गया है।

मुख्य विशेषताएं:

- यह राज्य सरकारों और संघ राज्य क्षेत्र देश प्रशासनों के माध्यम से कार्यान्वित एक केंद्र प्रायोजित योजना है।
- राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासनों को 75:25 (उत्तर-पूर्वी और पहाड़ी राज्यों के लिए 90:10 और विधानमंडल रहित संघ शासित प्रदेशों को 100% केंद्रीय सहायता) के अनुपात में केंद्रीय सहायता भारत सरकार से उपलब्ध है।
- यह छात्रवृत्ति केवल भारत में अध्ययन के लिए उपलब्ध है।
- आवेदक जिस राज्य/संघ राज्य क्षेत्र से संबंधित है, वह छात्रवृत्ति प्रदान करता है।
- इस योजना का उद्देश्य प्री मैट्रिक चरण की कक्षा IX और X में एसटी बच्चों की भागीदारी में सुधार करना है, ताकि वे बेहतर प्रदर्शन करें और शिक्षा के पोस्ट मैट्रिक चरण में आगे बढ़ने का बेहतर मौका पाएं।

पात्रता:

- यह छात्रवृत्ति उन छात्रों को दी जाती है जिनके माता-पिता/अभिभावकों की सभी स्रोतों से आय 2.50 लाख रुपये प्रति वर्ष से अधिक नहीं है।
- वह सरकारी स्कूल या सरकार या केंद्रीय/राज्य माध्यमिक शिक्षा बोर्ड द्वारा मान्यता प्राप्त स्कूल में नियमित, पूर्णकालिक छात्र होना चाहिए।

लाभ:

- छात्रवृत्ति का भुगतान दैनिक छात्रों के लिए 225 रुपये प्रति माह और छात्रावासियों के लिए 525 रुपये प्रति माह की दर से किया जाता है, जो वर्ष में 10 महीने की अवधि के लिए होता है।
- पुस्तकें और तदर्थ अनुदान का भुगतान दैनिक छात्रों के लिए 750 रुपये प्रति वर्ष और छात्रावासियों के लिए 1000 रुपये प्रति वर्ष की दर से किया जाता है।
- छात्रवृत्ति के अलावा, छात्रावास में रहने वाले दिव्यांगजन छात्र को 800 रुपये प्रति माह (9600 रुपये वार्षिक) और दैनिक छात्र को 600 रुपये प्रति माह (7200 रुपये वार्षिक) का अतिरिक्त अनुदान दिया जाता है।

ग. अनुसूचित जनजाति के छात्रों की उच्च शिक्षा के लिए राष्ट्रीय फेलोशिप और छात्रवृत्ति

यह अनुसूचित जनजाति के छात्रों को एम.फिल. और पी.एच.डी. जैसे उच्च अध्ययन के लिए फेलोशिप प्रदान करने की एक केंद्रीय योजना है। यह योजना वर्ष 2005-06 में शुरू की गई थी।

मुख्य विशेषताएं:

- यह योजना यूजीसी द्वारा मान्यता प्राप्त सभी विश्वविद्यालयों/संस्थानों में पीएचडी जैसे उच्च अध्ययन में एसटी छात्रों की सहायता करती है।
- यह फेलोशिप यूजीसी फेलोशिप की तर्ज पर है जो पीएचडी पाठ्यक्रमों में नियमित पूर्णकालिक शोध छात्रों को प्रदान की जाती है।

- प्रत्येक वर्ष नई फेलोशिप की कुल संख्या 750 है।
- फेलोशिप राशि उम्मीदवारों को डीबीटी मोड में वितरित की जाती है।
- राशि में फेलोशिप, आकस्मिक व्यय,दिव्यांग उम्मीदवारों के लिए एस्कॉर्ट/रीडर सहायता और यूजीसी पैटर्न पर एचआरए शामिल हैं।
- जनजातीय कार्य मंत्रालय द्वारा 100% वित्त पोषण प्रदान किया जाता है।

पात्रता:

- अनुसूचित जनजाति के उम्मीदवार को न्यूनतम 55% अंकों के साथ स्नातकोत्तर परीक्षा उत्तीर्ण करनी चाहिए।
- छात्र को निर्धारित मानदंडों के अनुसार विश्वविद्यालय/शैक्षणिक संस्थानों में नियमित पूर्णकालिक पीएचडी डिग्री पाठ्यक्रमों के लिए प्रवेश और पंजीकरण प्राप्त करना चाहिए।
- एक बार फेलोशिप के लिए पात्र माने जाने वाले एसटी छात्र को उसी अध्ययन के लिए केंद्र या राज्य सरकार की किसी अन्य छात्रवृत्ति के लिए पात्र नहीं माना जाएगा।

लाभ:

- पीएचडी के लिए फेलोशिप की अधिकतम अवधि 5 वर्ष है
- पीएचडी के दो वर्षों के लिए फेलोशिप 37000/- रुपये प्रति माह की दर से और पीएचडी के शेष तीन वर्षों के लिए 42000/- रुपये प्रति माह की दर से और यूजीसी दरों के अनुसार अन्य भत्ते प्रदान किए जाते हैं।

घ. <u>अनुसूचित जनजाति के छात्रों की उच्च शिक्षा के लिए राष्ट्रीय छात्रवृत्ति (उच्च श्रेणी की शिक्षा)</u>

यह अनुसूचित जनजाति के विद्यार्थियों के लिए एक केन्द्रीय क्षेत्र छात्रवृत्ति योजना है, जिसे शैक्षणिक वर्ष 2007-08 से शुरू किया गया है, जिसका उद्देश्य जनजातीय कार्य मंत्रालय द्वारा चिन्हित किसी भी संस्थान में डिग्री और स्नातकोत्तर स्तर पर अध्ययन करने के लिए अनुसूचित जनजाति के मेधावी विद्यार्थियों को प्रोत्साहित करना है।

मुख्य विशेषताएं:

- इससे265 चिन्हित गुणवत्तापूर्ण शैक्षणिक संस्थानों में प्रवेश पाने वाले मेधावी एसटी छात्रों की सहायता मिलती है।
- एक बार प्रदान की गई छात्रवृत्ति संतोषजनक प्रदर्शन के अधीन पाठ्यक्रम पूरा होने तक जारी रहती है।
- छात्रवृत्ति की राशि में ट्यूशन फीस और प्रवेश शुल्क, पुस्तकें और स्टेशनरी, वजीफा और कंप्यूटर और सहायक उपकरण खरीदने के लिए एकमुश्त सहायता शामिल है।
- जनजातीय कार्य मंत्रालय द्वारा 100% वित्त पोषण प्रदान किया जाता है।
- जनजातीय कार्य मंत्रालय द्वारा एसटी छात्रों / संबंधित संस्थान को सीधे डीबीटी मोड में फंड जारी किया जाता है।

पात्रता:

- सभी स्रोतों से छात्र की कुल पारिवारिक आय 6.00 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए।
- अनुसूचित जनजाति के केवल वे छात्र जिन्होंने अधिसूचित संस्थानों से प्रवेश लिया है, छात्रवृत्ति के लिए पात्र होंगे।

लाभ:

- सरकारी/सरकारी वित्तपोषित संस्थानों के मामले में ट्यूशन फीस, एडमिशन फीस, अन्य गैर-वापसी योग्य शुल्क की पूरी राशि का भुगतान किया जाता है। निजी क्षेत्र के संस्थानों में पढ़ने वाले छात्रों के मामले में प्रति छात्र प्रति वर्ष 2.50 लाख रुपये की सीमा लागू होगी।
- प्रति छात्र अधिकतम 36000/- रुपये प्रति वर्ष (3000/- रुपये प्रति माह की दर से) वजीफा दिया जाता है।
- पुस्तकों और स्टेशनरी पर व्यय प्रति छात्र प्रति वर्ष 5000/- रुपये की दर से किया जाता है।

- पूरे पाठ्यक्रम के दौरान एक बार की सहायता के रूप में 45,000/- रुपये तक सीमित सहायक उपकरण के साथ कंप्यूटर की लागत का भुगतान छात्र को किया जाता है।

ङ.अनुसूचित जनजाति के उम्मीदवारों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति

यह योजना स्नातकोत्तर, पीएचडी और पोस्ट-डॉक्टोरल शोध कार्यक्रमों के लिए विदेश में उच्च अध्ययन करने के लिए चुने गए छात्रों को वित्तीय सहायता प्रदान करती है। यह योजना वर्ष 1954-55 के दौरान शुरू की गई थी। मंत्रालय ने अपने कुछ प्रावधानों को संशोधित किया है ताकि इसे एसटी छात्रों के लिए उनकी रोजगार क्षमता बढ़ाने और उनके सामाजिक-आर्थिक विकास के संदर्भ में अधिक लाभकारी बनाया जा सके। इस योजना को 2021-22 से 2025-26 की अवधि के लिए कार्यान्वयन के लिए सक्षम प्राधिकारी द्वारा अनुमोदित किया गया है। चयनित उम्मीदवारों को विदेशी विश्वविद्यालय आदि द्वारा ली जाने वाली ट्यूशन और अन्य शैक्षिक फीस, मेन्टेनेंस और यात्रा व्यय के साथ अन्य अनुदान दिए जाते हैं। चयनित उम्मीदवारों को मंत्रालय द्वारा विदेश में भारतीय मिशनों के माध्यम से सीधे 100 प्रतिशत आधार पर अनुदान दिया जाता है। यह योजना इकोनॉमी क्लास में भारत से आने-जाने और वापस आने के लिए अनुदान प्रदान करती है।

इस योजना की मुख्य विशेषताएं इस प्रकार हैं:

क. प्रत्येक वर्ष20 अवार्ड स्वीकृत किए जाते हैं, जिनमें से 17 अवार्ड एसटी छात्रों और 3 पीवीटीजी छात्रों को स्वीकृत किए जाते हैं।

ख. छात्रवृत्ति अवार्ड का 30% महिला उम्मीदवारों के लिए निर्धारित किया गया है। हालांकि, यदि पर्याप्त महिला उम्मीदवार उपलब्ध नहीं हैं, तो अप्रयुक्त स्लॉट पात्र पुरुष उम्मीदवारों के लिए खुल जाएंगे।

ग. यदि चयनित छात्र निर्धारित समय सीमा के भीतर विदेशी विश्वविद्यालय/संस्थान में प्रवेश लेने में विफल रहता है, तो ऐसे मामलों में रिक्त रहने वाले स्लॉट अगले चयन वर्ष में ले जाए जाएंगे।

घ. शैक्षिक और आयु मानदंड: -

क्र.सं.	पाठ्यक्रम	अंक एवं शैक्षिक योग्यता	चयन वर्ष की 1 जुलाई को अधिकतम आयु
1.	पोस्ट-डॉक्टोरल अनुसंधान	संगत मास्टर डिग्री* में 55% अंक या समकक्ष ग्रेड के साथ पीएच.डी.	38 वर्ष
2.	पी.एचडी	संगत मास्टर डिग्री में 55% अंक या समकक्ष ग्रेड	35 वर्ष
3.	मास्टर	संगत स्नातक डिग्री में 55% अंक या समकक्ष ग्रेड	32 वर्ष

ग. आय मानदंड:यह छात्रवृत्ति उन विद्यार्थियों को दी जाती है जिनके परिवार की सभी स्रोतों से आय 6,00,000/- रुपये (मात्र छह लाख रुपये) प्रति वर्ष से अधिक नहीं है।

घ. चयनित छात्रों को प्रति वर्ष 9,900 पौंड (यू.के. के लिए), 15,400/- अमेरिकी डालर (यू.एस.ए. और अन्य देशों के लिए) का मेन्टेनेंस भत्ता प्रदान किया जाता है। ट्यूशन फीस और अन्य गैर-वापसी योग्य फीस, जो पाठ्यक्रम पूरा करने के लिए छात्र द्वारा वास्तविक रूप से अनिवार्य रूप से भुगतान की जानी होती है।

पिछले तीन वर्षों और चालू वर्ष के दौरान अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति योजना के अंतर्गत जारी अनुदान सहायता और शामिल किए गए लाभार्थियों का ब्यौरा.

रुपये करोड़ में

2019-20		2020-21		2021-22		2022-23		2023-24	
जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी
2.0	29	4.76	30	4.95	46	4.0	44	7.00	65

पिछले तीन वर्षों और चालू वर्ष के दौरान अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय फेलोशिप योजना के अंतर्गत जारी अनुदान सहायता और कवर किए गए लाभार्थियों का ब्यौरा।

रुपये करोड़ में

2019-20		2020-21		2021-22		2022-23		2023-24	
जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी
81.00	2552	90.70	2625	84.83	2693	110.52	2938	159.56	2975

पिछले तीन वर्षों और चालू वर्ष के दौरान उच्च शिक्षा (उच्च श्रेणी शिक्षा) के लिए छात्रवृत्ति योजना के अंतर्गत जारी अनुदान सहायता और कवर किए गए लाभार्थियों का विवरण।

रुपये करोड़ में

2019-20		2020-21		2021-22		2022-23		2023-24	
जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी	जारी निधि	लाभार्थी
19.0	1914	29.3	2449	35.17	2751	34.48	2828	70.44	5429

ESTABLISHMENT OF SEZ

2022. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has received proposals to establish a Special Economic Zones (SEZs) for cotton textiles, green energy equipment and automotive spare parts in Peddapalli;

(b) if so, the current status of approvals and fund allocations for these projects; and

(c) the number of jobs expected to be created through these SEZs initiatives and the measures being implemented by the Government to support small and medium enterprises in the region?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) Special Economic Zones (SEZs) setup under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment driven initiatives which may be established either jointly or severally by the Central Government, State Governments or any person. No funds are sanctioned by the Central Government for setting up of an SEZ. Further, no proposal for setting up of a Special Economic Zone (SEZ) for cotton textiles, green energy equipment and automotive spare parts in Peddapalli, Telangana has been received by the Central Government.

दुग्ध उत्पादन

2023. श्री बृजेन्द्र सिंह ओला:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

(क) गत तीन वर्षों तथा चालू वर्ष के दौरान देश में, विशेषकर राजस्थान राज्य में, पशुधन की वर्तमान स्थिति का राज्य-वार तथा वर्षवार ब्यौरा क्या है;

(ख) क्या भारत देश विश्व में सबसे बड़ा दुग्ध उत्पादक देश है;

(ग) यदि हां, तो क्या पशुपालकों को उनके द्वारा किए गए दुग्ध उत्पादन का लाभकारी मूल्य प्राप्त हो रहा है;

(घ) यदि हां, तो सरकार द्वारा इसका मूल्यांकन किस प्रकार किया जाता है;

(ङ) क्या पशुपालकों को उनके द्वारा उत्पादित दुग्ध का लाभकारी मूल्य नहीं मिल रहा है और यदि हां, तो सरकार द्वारा पशुपालकों को उनके द्वारा किए गए दुग्ध उत्पादन का लाभकारी मूल्य सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं;

(च) क्या सरकार दुग्ध का निर्यात भी कर रही है; और

(छ) यदि हां, तो चालू वर्ष सहित पिछले तीन वर्षों का ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) सरकार की पंचवर्षीय योजना पशुधन संगणना द्वारा देश में पशुधन की संख्या उपलब्ध कराई जाती है, जिसमें राज्य के पशुधन भी शामिल है पिछली पशुधन संगणना वर्ष 2019 में की गई थी। वर्ष 2019 में आयोजित पशुधन संगणना के अनुसार देश में, राजस्थान मेंऔर राज्यों में पशुधन की स्थिति संलग्न **विवरण** में दी गई है।

(ख) जी हां, 'संयुक्त राष्ट्र के खाद्य एवं कृषि संगठन' की उपलब्ध जानकारी के अनुसार भारत विश्व का सबसे बड़ा दूध उत्पादक देश है, जिसके बाद संयुक्त राज्य अमेरिका (यूएसए) का स्थान है।

(ग) से (ङ) पशुपालन और डेयरी विभाग (डीएएचडी), भारत सरकार देश में दूध की खरीद और बिक्री कीमतों को विनियमित नहीं करता है। संगठित क्षेत्र डेयरी किसानों को दूध के वसा और ''सॉलिड नॉट फैट''घटकों के आधार पर खरीद मूल्य प्रदान करता है।सहकारी और निजी डेयरियों द्वारा उनकी उत्पादन लागत और बाजार की ताकतों के आधार पर कीमतें तय की जाती हैं। हालांकि, डीएएचडी किसानों के हितों के सहायतार्थ हितधारकों के परामर्श से आवश्यक नीतिगत उपाय/हस्तक्षेप करने के लिए देश में डेयरी उद्योग की बारीकी से निगरानी करता है।

(च) और (छ) जी हाँ, भारत विश्व के विभिन्न देशों को दूध और दूध उत्पादों का निर्यात करता है। पिछले तीन वर्षों और चालू वर्ष के दौरान निर्यात का वर्षवार विवरण नीचे सारणीबद्ध है:

हार्मोनाइज़्ड सिस्टम (एचएस) कोड वाले पण्य	**मात्रा (मीट्रिक टन में)**			
	वर्ष 2021-22	**वर्ष2022-23**	**वर्ष2023-24**	**वर्ष2024-25 (नवंबर 2024 की स्थिति तक)**
दूध और क्रीम (0401)	12,143.09	14,768.32	16,515.02	13,671.97
दूध पाउडर (0402)	49,653.89	18,733.29	6,952.95	5,641.81
किण्वित और अम्लीकृत दूध उत्पाद (0403)	1,503.22	1,574.18	2,501.17	1,970.40
मट्ठा और मट्ठा उत्पाद (0404)	165.67	350.64	336.16	230.56
मक्खन/घी/मक्खन वाला तेल (0405)	37,682.94	22,902.07	27,837.30	37,092.34
पनीर और दही (0406)	7,623.67	9,262.64	9,590.78	6,255.03

हार्मोनाइज़्ड सिस्टम (एचएस) कोड वाले पण्य	मात्रा (मीट्रिक टन में)			
	वर्ष 2021-22	**वर्ष2022-23**	**वर्ष2023-24**	**वर्ष2024-25 (नवंबर 2024 की स्थिति तक)**
केसीन, केसिनेट्स और अन्य केसीन व्युत्पन्न; केसीन ग्लू (3501)	8,768.48	8,843.53	2,044.34	1,921.57
कुल	**117,540.96**	**76,434.67**	**65,777.72**	**66,783.68**

विवरण

वर्ष 2019 में आयोजित पशुधन संगणना के अनुसार देश में, राजस्थान में और राज्यों में पशुधन की स्थिति

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	कुल पशुधन 2019
1	अंडमान और निकोबार द्वीप समूह	1,45,394
2	आंध्र प्रदेश	3,40,67,616
3	अरुणाचल प्रदेश	11,61,428
4	असम	1,80,92,201
5	बिहार	3,65,40,820
6	चंडीगढ़	26,990
7	छत्तीसगढ़	1,58,72,302
8	दिल्ली	3,60,397
9	गोवा	1,32,406

10	गुजरात	2,68,93,274
11	हरियाणा	70,46,091
12	हिमाचल प्रदेश	44,12,846
13	जम्मू एवं कश्मीर (लद्दाख सहित)	83,25,324
14	झारखंड	2,36,14,545
15	कर्नाटक	2,90,13,412
16	केरल	29,08,657
18	लक्षद्वीप	45,697
18	मध्यप्रदेश	4,06,37,375
19	महाराष्ट्र	3,30,79,818
20	मणिपुर	5,50,719
21	मेघालय	20,39,103
22	मिजोरम	3,59,704
23	नागालैंड	5,53,803
24	ओडिशा	1,81,70,309
25	पुडुचेरी	1,51,368
26	पंजाब	70,50,355
27	राजस्थान	5,68,00,945
28	सिक्किम	2,74,332
29	तमिलनाडु	2,45,00,621
30	तेलंगाना	3,26,40,639
31	दादरा और नगर हवेली एवं दमन और दीव	51,688

32	त्रिपुरा	13,17,892
33	उत्तर प्रदेश	6,80,12,945
34	उत्तराखंड	44,27,089
35	पश्चिम बंगाल	3,74,83,238
	कुल	**53,67,61,343**

बच्चों के विरुद्ध अपराध

2024.श्री अनिल बलूनी:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या भारतीय न्याय संहिता (बीएनएस), 2023 के अंतर्गत महिलाओं और बच्चों के विरुद्ध होने वाले अपराधों को न्यायार्थ प्राथमिकता दी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) क्या अधिनियमित नए आपराधिक कानूनों में अवयस्क लड़कियों के दुर्व्यापार को रोकने के लिए कोई विशेष प्रावधान किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क): भारतीय न्याय संहिता (बीएनएस), 2023 में,पहली बार,महिलाओं और बच्चों के प्रति अपराध से संबंधित प्रावधानों कोप्राथमिकता दी गई है और उन्हें एक अध्याय के अंतर्गत शामिल किया गया है। महिलाओं के प्रति अपराधों के लिए मृत्युदंड तक की कड़ी सजाओं काप्रावधान किया गया है। 18 वर्ष से कम आयु की महिला के सामूहिक बलात्कार के दोषी व्यक्ति के प्राकृतिक जीवन तक आजीवन कारावास अथवा मृत्युदंड की सजा का प्रावधान है। शादी, रोजगार, पदोन्नति के झूठे वादे के नाम पर अथवा पहचान छुपाकर यौन संबंध बनाने आदि को भी बीएनएस में एक नए अपराध के रूप में शामिल किया गया है। नए आपराधिक कानूनों में महिलाओं की सुरक्षा से संबंधित मुख्य प्रावधान संलग्न **विवरण** में दिए गए हैं।

(ख): सरकार मानव अवैध व्यापार के अपराध को रोकने और उससे निपटने के लिए प्रतिबद्ध है। बीएनएस, 2023 की धारा 143 में मानव अवैध व्यापार के अपराध के लिए आजीवन कारावास तक की कड़ी सजा के प्रावधान हैं। अपराध में किसी बच्चे का अवैध व्यापारहोने की स्थिति मेंकम से कम 10 वर्ष की कैद की सजा दी जाएगी, जिसे आजीवन कारावास तक बढ़ाया जा सकता है और जुर्माना लगाया जा सकता है।

'भिक्षावृत्ति' को अवैध व्यापार के लिए शोषण के एक प्रकार के रूप में शामिल किया गया है और बीएनएस, 2023 की धारा 143 के तहत इसे दंडनीय बनाया गया है। इसके अतिरिक्त, बीएनएस की धारा 144(1) में अवैध व्यापारकिए गए बच्चों के यौन शोषण से संबंधित अपराध के लिए कड़ी सजा का प्रावधान है। ऐसे अपराधों के लिए न्यूनतम सजा पांच वर्ष है, जिसे आजीवन कारावास तक बढ़ाया जा सकता है।

विवरण

महिलाओं और बच्चों की सुरक्षा संबंधी प्रावधान

i. बीएनएस के नये अध्याय–V में महिलाओं और बच्चों के प्रति अपराधों को अन्य सभी अपराधों से अधिक प्राथमिकता दी गई है।

ii. लिंग भेद किए बिना सभी पीड़ितों और अपराधियों को शामिल करते हुए महिलाओं और बच्चों के प्रति विभिन्न अपराधों को बीएनएस में जेंडर-न्यूट्रल बना दिया गया है।

iii. बीएनएस में, सामूहिक बलात्कार के अवयस्क पीड़ितों के लिए उम्र संबंधी अंतर को हटा दिया गया है। इससे पूर्व 16 वर्ष और 12 वर्ष से कम आयु की लड़की के सामूहिक बलात्कार के लिए अलग-अलग सजा का निर्धारण किया गया था। इस प्रावधान में संशोधन कर दिया गया है और अब अठारह वर्ष से कम आयु की किसी महिला के सामूहिक बलात्कार के लिए आजीवन कारावास अथवा मृत्युदंड की सजा का प्रावधान है।

iv. महिलाओं को परिवार के एक वयस्क सदस्य के रूप में मान्यता प्रदान की गई है, जो उस व्यक्ति के स्थान पर समन प्राप्त कर सकती है, जिसे समन भेजा गया है। 'किसी वयस्क पुरुष सदस्य' से संबंधित पूर्ववर्ती संदर्भ को बदलकर 'किसी वयस्क सदस्य' कर दिया गया है।

v. पीड़ित को अधिक सुरक्षा प्रदान करने और बलात्कार के किसी अपराध की जांच में पारदर्शिता बनाए रखने के लिए, पीड़ित के बयान को पुलिस द्वारा ऑडियो-वीडियो साधनों के माध्यम से रिकॉर्ड किया जाएगा।

vi. महिलाओं के प्रति कुछ विशेष अपराधों के मामले में, पीड़ित का बयान, जहां तक संभव हो, महिला मजिस्ट्रेट द्वारा तथा उसके अनुपस्थित होने की स्थिति में एक महिला की उपस्थिति में पुरुष मजिस्ट्रेट द्वारा दर्ज किया जाना चाहिए, ताकि संवेदनशीलता और निष्पक्षता सुनिश्चित की जा सके तथा पीड़ितों के लिए सहायक वातावरण बनाया जा सके।

vii. चिकित्सकों के लिए यह अनिवार्य किया गया है कि वे बलात्कार के किसी पीड़ित की मेडिकल रिपोर्ट 7 दिन के भीतर जांच अधिकारी को सौंपेंगे।

viii. यह प्रावधान किया गया है कि पंद्रह वर्ष से कम या 60 वर्ष (विगत में 65 वर्ष) से अधिक आयु के किसी पुरुष व्यक्ति या किसी महिला या मानसिक या शारीरिक रूप से दिव्यांग व्यक्ति या गंभीर बीमारी से ग्रस्त व्यक्ति के लिए उस स्थान के अलावा किसी अन्य स्थान पर उपस्थित होने की आवश्यकता नहीं होगी जहां ऐसा व्यक्ति अथवा महिला रहती है। उन मामलों में जहां ऐसा व्यक्ति पुलिस स्टेशन में उपस्थित होने के लिए राजी हो, तो उसे ऐसा करने की अनुमति प्रदान की जाएगी।

ix. नए कानून सभी अस्पतालों में महिलाओं और बच्चों के प्रति अपराध के पीड़ितों को निःशुल्क प्राथमिक उपचार या चिकित्सा उपचार प्रदान करते हैं। यह प्रावधान चुनौतीपूर्ण समय के दौरान पीड़ितों के स्वास्थ्य और रिकवरी को प्राथमिकता देते हुए आवश्यक चिकित्सा देखभाल तक तत्काल पहुँच सुनिश्चित करता है।

प्राकृतिक आपदाओं के कारण खाद्यान्न और सब्जियों का नुकसान

2025. श्री उज्जवल रमण सिंहः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) वर्ष 2022-24 के दौरान देश में प्राकृतिक आपदाओं के कारण खाद्यान्न, फलों और सब्जियों का कितना नुकसान हुआ है;

(ख) सरकार द्वारा इस नुकसान के कारण अर्थव्यवस्था पर पड़ने वाले प्रतिकूल प्रभाव से निपटने के लिए क्या सुधारात्मक कदम उठाए गए हैं;

(ग) क्या सरकार ने उक्त अवधि के दौरान बाढ़, सूखा, ओलावृष्टि आदि जैसी प्राकृतिक आपदाओं के कारण फसलों को हुए नुकसान के लिए सहायता संबंधी मानदंडों में कोई परिवर्तन किया है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का प्राकृतिक आपदाओं के कारण फसलों को हुए नुकसान के लिए दिए जाने वाले मुआवजे में वृद्धि करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) : प्राकृतिक आपदाओं के कारण खाद्यान्नों और सब्जियों के नुकसान की मात्रा के बारे में कोई डेटा उपलब्ध नहीं है। प्राकृतिक आपदाओं के कारण बागवानी फसलों/अन्य फसलों में फसलोपरांत होने वाले नुकसान को रोकने और नुकसान की स्थिति में किसानों की सहायता के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) से (ङ): वित्त आयोग के उत्तरोत्तर निर्णय के बाद सहायता की मदों और मानदंडों की समीक्षा की जाती है और उन्हें संशोधित किया जाता है। मूल्य वृद्धि सहित विभिन्न कारकों को ध्यान में रखते हुए, सरकार ने 10 अक्टूबर 2022 को वर्ष 2022-23 से 2025-26 की अवधि के लिए एसडीआरएफ और एनडीआरएफ से सहायता की मदों और मानदंडों की सूची संशोधित की थी, जिसे 11 जुलाई 2023 को पुनः संशोधित किया गया था। ये मानदंड गृह मंत्रालय की वेबसाइट: www.ndmindia.mha.gov.in पर उपलब्ध हैं।

विवरण

प्राकृतिक आपदाओं के कारण बागवानी फसलों/अन्य फसलों में फसलोपरांत होने वाले नुकसान को रोकने और नुकसान की स्थिति में किसानों की सहायता के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा

बागवानी फसलों में फसलोपरांत होने वाले नुकसान को कम करने के लिए, कृषि एवं किसान कल्याण विभाग एकीकृत बागवानी विकास मिशन (एमआईडीएच) लागू कर रहा है, जिसके तहत फसल फसलोपरांत प्रबंधन (पीएचएम) के लिए सहायता प्रदान की जाती है। फसलोपरांत प्रबंधन के इन्फ्रास्ट्रक्चर में कोल्ड स्टोरेज (5000 मीट्रिक टन तक), प्राथमिक/मोबाइल प्रसंस्करण इकाइयाँ, पैक हाउस, प्री-कूलिंग इकाइयाँ, नियंत्रित वातावरण, रीफर वैन और पकने वाले कक्षों की स्थापना शामिल है। ये घटक मांग और उद्यमी द्वारा संचालित हैं, जिसके लिए संबंधित राज्य बागवानी मिशनों के माध्यम से क्रेडिट लिंक्ड बैक एंडेड सब्सिडी उपलब्ध है। पीएचएम घटक के तहत, विभिन्न प्रकार के फसलोपरांत इन्फ्रास्ट्रक्चर के निर्माण के लिए सामान्य क्षेत्रों में 35% और पहाड़ी एवं आदिवासी क्षेत्रों में 50% की दर से क्रेडिट लिंक्ड बैक एंडेड सब्सिडी उपलब्ध है।

राष्ट्रीय बागवानी बोर्ड (एनएचबी) "बागवानी उत्पादों के लिए कोल्ड स्टोरेज और भंडारण के निर्माण/विस्तार/आधुनिकीकरण के लिए पूंजी निवेश सब्सिडी" नामक एक योजना को लागू कर रहा है। इस योजना के तहत, 5000 मीट्रिक टन से अधिक और 10000 मीट्रिक टन तक की भंडारण क्षमता वाले कोल्ड स्टोरेज और नियंत्रित वातावरण (सीए) के निर्माण/विस्तार/आधुनिकीकरण के लिए सामान्य क्षेत्रों में परियोजना की पूंजी लागत के 35% की दर से और पूर्वोत्तर, पहाड़ी और अनुसूचित क्षेत्रों के मामले में 50% की दर से क्रेडिट लिंक्ड बैक-एंडेड सब्सिडी उपलब्ध है। पूर्वोत्तर क्षेत्र के मामले में, 1000 मीट्रिक टन से अधिक क्षमता वाली इकाइयां भी सहायता के लिए पात्र हैं।

सरकार ने प्राकृतिक आपदाओं, प्रतिकूल मौसम की घटनाओं से होने वाली फसल हानि/क्षति से पीड़ित बीमित किसानों को वित्तीय सहायता प्रदान करने और किसानों की आय में सुधार करने के लिए खरीफ 2016 से उपज आधारित प्रधानमंत्री फसल बीमा योजना

(पीएमएफबीवाई) और मौसम सूचकांक आधारित पुनर्गठित मौसम आधारित फसल बीमा योजना (डब्ल्यूबीसीआईएस) लागू की है। इस योजना के तहत बुवाई पूर्व से लेकर कटाई पश्चात के नुकसानों के लिए व्यापक जोखिम बीमा प्रदान किया जाता है और बीमा कंपनियों द्वारा बीमांकिक (एक्चुरियल)/बोली (बिडेड) प्रीमियम लिया जाता है लेकिन किसान को खाद्य और तिलहन फसलों के लिए खरीफ मौसम के लिए बीमित राशि का अधिकतम 2% और रबी मौसम के लिए बीमित राशि का 1.5% और वाणिज्यिक/बागवानी फसलों के लिए बीमित राशि का 5% का कम प्रीमियम देना पड़ता है। शेष बीमांकिक (एक्चुरियल)/बोली (बिडेड) प्रीमियम को केन्द्र और राज्य सरकारों द्वारा समान रूप से साझा किया जाता है, पूर्वोत्तर राज्यों को छोड़कर, जहां इसे केन्द्र और राज्य के बीच 90:10 के अनुपात में साझा किया जाता है और सरकार द्वारा फंड रूटिंग एजेंसी अर्थात भारतीय कृषि बीमा कंपनी लिमिटेड के माध्यम से सीधे बीमा कंपनियों को प्रदान किया जाता है।

सभी स्वीकार्य दावों/नुकसानों की गणना इस योजना के परिचालन दिशा-निर्देशों के प्रावधानों के अनुसार की जाती है और उनका भुगतान किया जाता है। हालांकि, ओलावृष्टि, भूस्खलन, जलप्लावन, बादल फटने और प्राकृतिक आग के स्थानीय जोखिमों के कारण होने वाले नुकसान और फसल कटाई के बाद 15 दिनों की निर्दिष्ट अवधि के लिए चक्रवात, चक्रवाती/बेमौसम बारिश और ओलावृष्टि के कारण होने वाले नुकसान की गणना संबंधित राज्य सरकार द्वारा गठित समिति द्वारा निरीक्षण के बाद व्यक्तिगत बीमित खेत के आधार पर की जाती है, जिसमें राज्य के अधिकारी और बीमा कंपनियों के अधिकारी और नुकसान का आकलन करने वाले शामिल होते हैं। इसके अतिरिक्त, प्रिवेंटेड सोइंग/फेल्ड जर्मिनेशन के लिए दावों का भुगतान करने और मध्य सीजन की प्रतिकूलता के मामले में तदर्थ दावों का भी प्रावधान है।

एकीकृत कृषि विपणन योजना (आईएसएएम) की उप-योजना "कृषि विपणन अवसंरचना (एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर) (एएमआई)" को वैज्ञानिक भंडारण सहित कृषि विपणन अवसंरचना के निर्माण के लिए देश भर में लागू किया गया है, ताकि खाद्यान्नों की कटाई के बाद और हैंडलिंग संबंधी नुकसान को कम किया जा सके, देश में प्लेज फाइनेंसिगं और बाजार पहुंच

को बढ़ावा दिया जा सके। फलों और सब्जियों के लिए, एमआईडीएच लागत मानदंडों के अनुसार 1000 तक एनसीसीडी द्वारा प्रवर्तित मानकों के अनुसार एकल मानकीकृत कोल्ड स्टोरेज इकाइयों का प्रावधान है।

एएमआई एक पूंजी निवेश, ओपन-एंडेड, मांग-संचालित, क्रेडिट-लिंक्ड, सब्सिडी योजना है, जिसमें लाभार्थी की पात्र श्रेणी के आधार पर 25% और 33.33% की बैक-एंडेड सब्सिडी उपलब्ध है। यह सहायता व्यक्तियों, किसानों, किसानों/उत्पादकों के समूह, एग्री प्रेन्योर्स, पंजीकृत किसान उत्पाद संगठनों (एफपीओ), सहकारी समितियों और राज्य एजेंसियों आदि को उपलब्ध है।

आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों की है। केंद्र सरकार राज्य सरकारों के प्रयासों के लिए अपेक्षित लॉजिस्टिक और वित्तीय सहायता प्रदान करती है। राज्य सरकारें 12 अधिसूचित प्राकृतिक आपदाओं जिसमें सूखा और बाढ़ शामिल है, की स्थिति में प्रभावित लोगों को भारत सरकार के अनुमोदित मदों और मानदंडों के अनुसार पहले से ही अपने पास रखे गए राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से वित्तीय राहत प्रदान करती है। हालांकि, गंभीर प्रकृति की आपदा की स्थिति में, निर्धारित प्रक्रिया के अनुसार राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है, जिसमें अंतर-मंत्रालयी केंद्रीय टीम के दौरे के आधार पर मूल्यांकन शामिल होता है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता राहत के रूप में होती है, न कि मुआवजे के रूप में।

सरकार देश में जलवायु के अनुकूल कृषि पद्धतियों को बढ़ावा देने के लिए कई कदम उठा रही है। कृषि एवं किसान कल्याण मंत्रालय द्वारा कार्यान्वित किया जा रहा राष्ट्रीय सतत कृषि मिशन (एनएमएसए) जलवायु परिवर्तन पर राष्ट्रीय कार्य योजना (एनएपीसीसी) के अंतर्गत आने वाले मिशनों में से एक है। इस मिशन का उद्देश्य भारतीय कृषि को जलवायु परिवर्तन के प्रति अधिक अनुकूल बनाने के लिए कार्यनीतियों को लागू करना है। कृषि क्षेत्र में प्रतिकूल जलवायु स्थितियों से निपटने के लिए सतत कृषि पर राष्ट्रीय मिशन (एनएमएसए) के तहत कई योजनाएं भी शुरू की गई

हैं। प्रति बूंद अधिक फसल (पीडीएमसी) योजना माइक्रो इरिगेशन प्रौद्योगिकियों अर्थात ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से फार्म लेवल पर जल उपयोग दक्षता को बढ़ाती है। वर्षा सिंचित क्षेत्र विकास (आरएडी) योजना एनएमएसए के एक घटक के रूप में कार्यान्वित की जाती है और उत्पादकता बढ़ाने और जलवायु परिवर्तनशीलता से जुड़े जोखिमों को कम करने के लिए एकीकृत कृषि प्रणाली (आईएफएस) पर ध्यान केंद्रित करती है। मृदा स्वास्थ्य और उर्वरता योजना मृदा स्वास्थ्य और इसकी उत्पादकता में सुधार के लिए जैविक खाद और जैव-उर्वरकों के साथ माध्यमिक और सूक्ष्म पोषक तत्वों सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के माध्यम से एकीकृत पोषक तत्व प्रबंधन को बढ़ावा देने में राज्यों की सहायता करती है। एकीकृत बागवानी, कृषि वानिकी विकास मिशन और राष्ट्रीय बांस मिशन भी कृषि में जलवायु अनुकूलन को बढ़ावा देते हैं।

DEVELOPMENT OF E-PLATFORM

2026. SHRI BIPLAB KUMAR DEB:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is planning to develop any e-platform to connect exporters, MSMEs, entrepreneurs with various stakeholders; and

(b) if so, the benefits of the platform related to trade related information and data?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The government has launched Trade Connect e-Platform on 11th September, 2024 which has been developed after consultations with various stakeholders in the export ecosystem. Trade connect e-Platform is an information and intermediation platform on international trade that attempts to help new and existing exporters, including MSMEs by connecting them to various stakeholders.

The platform includes stakeholders such as officials from Indian Missions Abroad, Department of Commerce, and Directorate General of Foreign Trade, Export Promotion Councils, Commodity Boards and Exim Bank etc., who provide support in the form of information, answering queries and by providing services such as issuance of Certificate of Origin on the platform.

Some of the key services available on the platform include:

(i) Trade Agreements and Tariff explorer - Aids in understanding benefits of FTAs and tariffs for Indian products

(ii) Product Guide and Country guide – Aids in understanding top markets, certification and compliance requirements, non tariff barriers, anti dumping duties and connect with buyers in various markets

(iii) Global e-Commerce Guide – Information on top countries, categories and e-Commerce portals in the world

(iv) Trade Events Worldwide – Information on trade shows and events in India and abroad in a single place

(v) Ask an Expert – Subject matter stakeholders resolve trade queries of

Indian businesses on international trade

(vi) EXIM Paathshaala - Learning content and videos on various aspects of international trade

(vii) Source from India - Recognized exporters can create micro-pages on the platform for discoverability by international buyers.

राष्ट्रस्तरीय पनधारा विकास अभियान

2027. श्री बजरंग मनोहर सोनवणेः

श्री श्रीरंग आप्पा चंदू बारणेः

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने विशेषकर पनधारा विकास कार्यकलापों के बारे में लोगों की जानकारी बढ़ाने और जागरूकता पैदा करने के लिए राष्ट्रीय स्तर का एक अभियान शुरू किया है;

(ख) यदि हां, तो इसके उद्देश्यों सहित तत्संबंधी ब्यौरा क्या है;

(ग) क्या केंद्र सरकार ने वर्ष 2025 और 2026 के लिए डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के तहत 'पनधारा-जनभागीदारी प्रतियोगिता' की घोषणा की है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) उक्त परियोजना के लिए किए गए वित्तीय प्रावधान का ब्यौरा क्या है और इसके अंतर्गत प्रति वर्ष कितनी परियोजनाएं लाभान्वित होंगी?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) जी, हां। भूमि संसाधन विभाग ने परियोजना क्षेत्रों में प्रधानमंत्री कृषि सिंचाई योजना के वाटरशेड विकास घटक (डब्ल्यूडीसी-पीएमकेएसवाई 2.0) के तहत किए गए वाटरशेड विकास कार्यकलापों में लोगों की भागीदारी बढ़ाने और उसके बारे में जागरूकता पैदा करने के लिए

"वाटरशेड यात्रा" के रूप में एक जन आउटरीच अभियान शुरू किया है। वाटरशेड यात्रा अभियान 05 फरवरी, 2025 को शुरू किया गया था। यह अभियान "समुदाय संचालित दृष्टिकोण-जनभागीदारी" को प्राप्त करने में मदद करेगा और क्षेत्र स्तर पर कार्यान्वयन मशीनरी को भी प्रेरित करेगा। सृजित परिसंपत्तियों के रख-रखाव के लिए स्थानीय समुदाय में जागरूकता बढ़ाने की भी आवश्यकता है।

इस अभियान में मोबाइल वैन लगाए गए हैं और वे राज्य स्तरीय नोडल एजेंसियों (एसएलएनए) द्वारा प्रस्तुत योजना के अनुसार चयनित परियोजना क्षेत्रों में जा रहे हैं। वाटरशेड यात्रा के दौरान राज्यों द्वारा किए जाने वाले प्रमुख कार्यकलाप: नए कार्यों का भूमि पूजन, परियोजना क्षेत्रों में पूर्ण हो चुके कार्यों का लोकार्पण, वाटरशेड महोत्सव, वाटरशेड की पंचायत, परियोजना क्षेत्रों में वाटरशेड मार्गदर्शकों को पुरस्कार एवं मान्यता तथा श्रमदान आदि, हैं। ग्राम सभाएं और प्रभात फेरी भी आयोजित की जा रही हैं तथा मृदा और जल संरक्षण के संदेश का प्रसार करने के लिए दीवारों पर पेंटिंग भी बनाए जा रहे हैं।

वाटरशेड यात्रा आउटरीच अभियान का मुख्य उद्देश्य, सार्थक प्रयासों को बढ़ावा देना तथा मृदा और जल संरक्षण के बारे में आम जनता के बीच जागरूकता फैलाना और इस कार्यक्रम को एक जन आंदोलन बनाना है। यह यात्रा, देश में परियोजना क्षेत्रों में मृदा और जल संरक्षण कार्यों को बढ़ावा देने के साथ-साथ, सरकार के इन प्रयासों में ग्रामीण समुदायों को सक्रिय रूप से शामिल करने के लिए एक मंच प्रदान करने के लिए है। इस योजना के माध्यम से, ग्रामीण क्षेत्रों में खाइयों, चेक-डैम, परकोलेशन टैंक, खेत-तालाबों जैसी जल संचयन संरचनाओं का निर्माण और पुनरुद्धार किया जा रहा है ताकि वर्षा जल का अधिक से अधिक संचयन किया जा सके। इसके साथ ही, कृषि आधारित आजीविका को भी सुदृढ़ किया जा रहा है। पौधरोपण का कार्य भी किया जा रहा है।

(ग) से (ङ) वाटरशेड यात्रा अभियान के दौरान, विभाग ने वर्ष 2025 और 2026 के लिए डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के तहत 'वाटरशेड – जनभागीदारी प्रतियोगिता' की घोषणा की है। इसके तहत, सरकारी वित्त पोषण और जनभागीदारी से परियोजना क्षेत्रों में होने वाले कार्यों का राज्य स्तर पर

मूल्यांकन किया जाएगा और उत्कृष्ट एवं उल्लेखनीय कार्य करने वाली परियोजनाओं को प्रति परियोजना 20 लाख रुपये का अतिरिक्त पुरस्कार प्रदान किया जाएगा। इसके लिए कुल 70.80 करोड़ रुपये का प्रावधान किया गया है, जिससे हर साल 177 परियोजनाओं को लाभ मिलेगा।

मखाना बोर्ड की स्थापना

2028. श्री गोपाल जी ठाकुरः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के पास मखाना बोर्ड की स्थापना एवं क्रियान्वयन हेतु कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा बोर्ड की स्थापना से क्या लाभ होने की संभावना है;

(ख) क्या सरकार ने मिथिला मखाना के विकास हेतु मखाना बोर्ड के गठन को मंजूरी दी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या मखाना मुख्य रूप से मिथिला क्षेत्र में उत्पादित होता है तथा इसका जी.आई. टैग भी मिथिला मखाना है तथा मखाना की उत्पादन क्षमता को ध्यान में रखते हुए क्या सरकार नव घोषित मखाना बोर्ड का मुख्यालय दरभंगा (बिहार) में स्थापित करने की योजना बना रही है; और

(घ) यदि हां, तो इसकी स्थापना कब तक होने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): भारत सरकार ने बजट घोषणा 2025-26 में मखाना बोर्ड के गठन की घोषणा की है, जिसका उद्देश्य वर्ष 2025-26 के लिए 100 करोड़ के बजटीय आवंटन के साथ मखाना के उत्पादन, प्रसंस्करण, मूल्य संवर्धन और विपणन में सुधार करना है, साथ ही मखाना किसानों को सहायता और प्रशिक्षण सहायता प्रदान करना है।

बिहार, देश में मखाना का एक प्रमुख उत्पादक राज्य है। हाल ही में मखाना को भौगोलिक संकेतक रजिस्ट्रार द्वारा "मिथिला मखाना" के नाम से भौगोलिक संकेतक (जीआई) टैग प्रदान किया गया है।

बिहार में मखाना बोर्ड की स्थापना की प्रक्रिया आरंभ कर दी गई है। मखाना क्षेत्र को बढ़ावा देने के लिए प्रभावी विकास कार्यक्रम बनाने के सुझाव प्राप्त करने हेतु 23 फरवरी, 2025 को भारतीय कृषि अनुसंधान परिषद- राष्ट्रीय मखाना अनुसंधान केंद्र, दरभंगा में मखाना किसानों और हितधारकों के साथ बैठक आयोजित की गई।

MAHILA SAMRIDHI YOJANA (MSY)

2029. SHRI APPALANAIDU KALISETTI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the utilization rate of funds allocated under Mahila Samridhi Yojana (MSY), along with details of districts with significantly lower utilization and the steps taken to address this, State and district-wise including Andhra Pradesh;

(b) the number of women beneficiaries, including Self-Help Groups (SHGs), who have received microfinance loans under MSY in Andhra Pradesh during the last five years, State/district and year-wise;

(c) the percentage of women beneficiaries from Scheduled Castes (SCs), Scheduled Tribes (STs), and Other Backward Classes (OBCs) in Andhra Pradesh who have successfully established their own enterprises under MSY, State-wise; and

(d) the details of challenges or delays in identifying eligible beneficiaries and disbursing loans under MSY, and the measures taken to resolve these issues?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) (i) The National Backward Classes Finance and Development Corporation (NBCFDC) was implementing the Mahila Samridhi Yojana (MSY) until 2023-24. The state-wise details of amount allocated and utilized under MSY including Andhra Pradesh during 2023-24 by NBCFDC are placed at enclosed **Statement-I**.

(ii)The state-wise utilization percentage of funds released under MSY scheme implemented by National Scheduled Castes Finance and Development Corporation (NSFDC) across India including Andhra Pradesh during the current Financial Year up to 31.01.2025 is placed at enclosed **Statement-II.**

(b) and (c) (i) During last 5 years, no funds were availed under the MSY scheme of NSFDC in Andhra Pradesh, and thus no women beneficiaries were covered under the scheme.

(ii) State-wise and year-wise coverage of women beneficiaries for the last 5 years under the MSY scheme is placed at enclosed **Statement-III.**

The district-wise data with respect to MSY is not maintained.

It has been informed by Ministry of Tribal Affairs that this scheme is not implemented for the Scheduled Tribes (STs).

(d) The channelizing agencies of NBCFDC and NSFDC have not reported about delays faced in identifying eligible beneficiaries under MSY.

STATEMENT –I

State-wise details of amount allocated and utilized under MSY including Andhra Pradesh during 2023-24 by NBCFDC

S.N	Name of States/ UTs/PSBs	Amount Allocated/ Disbursed (Rs. in Lakh)	Amount Utilised (Rs. in Lakh)
I.	**STATES**		
1	Andhra Pradesh	2686.00	2686.00
2	Arunachal Pradesh	0.00	0.00
3	Assam	37.00	37.00
4	Bihar	27.00	27.00
5	Chhattisgarh	1415.00	1415.00
6	Gujarat	540.00	540.00
7	Goa	159.00	159.00
8	Haryana	640.00	640.00
9	Himachal Pradesh	472.30	472.30
10	Jharkhand	4.00	4.00
11	Karnataka	3439.00	3439.00
12	Kerala	15803.00	15803.00
13	Madhya Pradesh	37.00	37.00
14	Maharashtra	322.00	322.00
15	Manipur	2.00	2.00
16	Meghalaya	0.00	0.00
17	Mizoram	0.00	0.00
18	Nagaland	0.000	0.000
19	Odisha	35.00	35.00
20	Punjab	1742.50	1742.50
21	Rajasthan	8.00	8.00
22	Sikkim	201.00	201.00

23	Tamil Nadu	11662.00	11662.00
24	Telangana	665.00	665.00
25	Tripura	607.40	607.40
26	Uttar Pradesh	8223.00	8223.00
27	Uttarakhand	35.00	35.00
28	West Bengal	2.00	2.00
	Sub Total States (1 to 28)	48764.20	48764.20
II.	UTs		
29	A and N Islands	0.00	0.00
30	Chandigarh	0.00	0.00
31	D and N Haveli and Daman and Diu	0.00	0.00
32	Ladakh	0.00	0.00
33	Delhi	0.00	0.00
34	Jammu and Kashmir	242.00	242.00
35	Lakshadweep	0.00	0.00
36	Puducherry	3503.00	3503.00
	Sub Total UTs (29 to 36)	3745.00	3745.00
	TOTAL (I + II)	**52509.20**	**52509.20**

STATEMENT –II

MSY : CUMULATIVESTATE-WISESANCTION, NETDISBURSEMENT AND FUND UTILISATION

(Rs. In lakh) AS ON 31.01.2025

Sl no.	**PSBs**	**Net Disbursement**	**Funds Utilization**	
		(as on 31.01.25 - after	**Amount**	**%age**
		moratorium period	**(Rs. in Lakh)**	

		of 90 days) (Rs. in Lakh)		
1	Andaman and Nicobar	0.00	0.00	0.00
2	Andhra Pradesh	2204.26	2204.26	100.00
3	Arunachal Pradesh	0.00	0.00	0.00
4	Assam	198.00	196.24	99.11
5	Bihar	480.64	480.64	100.00
6	Chandigarh	38.35	25.90	67.54
7	Chhattisgarh	100.74	100.54	99.80
8	Dadra N.Haveli, D and Diu	0.00	0.00	0.00
9	Delhi	0.00	0.00	0.00
10	Goa	0.00	0.00	0.00
11	Gujarat	5934.13	5346.07	90.09
12	Haryana	652.30	651.78	99.92
13	Himachal Pradesh	295.79	191.98	64.90
14	Jammu and Kashmir	76.07	55.27	72.66
15	Jharkhand	618.15	618.15	100.00
16	Karnataka	2688.48	2688.48	100.00
17	Kerala	5481.12	5244.86	95.69
18	Ladakh	0.00	0.00	0.00
19	Lakshadweep	0.00	0.00	0.00
20	Madhya Pradesh	786.84	786.84	100.00
21	Maharashtra	6649.64	5610.45	84.37
22	Manipur	409.00	309.00	75.55
23	Meghalaya	0.00	0.00	0.00
24	Mizoram	0.00	0.00	0.00
25	Nagaland	0.00	0.00	0.00
26	Odisha	0.00	0.00	0.00
27	Puducherry	113.90	105.10	92.27
28	Punjab	972.83	1330.07	136.72
29	Rajasthan	1103.77	988.53	89.56

30	Sikkim	48.90	48.90	100.00
31	Tamil Nadu	3429.65	3427.40	99.93
32	Telangana	337.84	337.84	100.00
33	Tripura	357.45	357.45	100.00
34	Uttar Pradesh	1182.22	1182.22	100.00
35	Uttarakhand	54.22	54.22	100.00
36	West Bengal	38644.72	37169.62	96.18
	TOTAL :	**72859.01**	**69511.81**	**95.41**

STATEMENT –III

MSY :DISBURSEMENT AMOUNT & NO. OF WOMEN BENEFICIARIES FROM 2019-20 TO 2023-24

(Rs.in lakh)

Sno.	State	Mahila Samriddhi Yojana(MSY)									
		2019-20		2020-21		2021-22		2022-23		2023-24	
		Amount	Benef.	Amount	Benef.	Amount	Benef.	Amount	Benef.	Amount	Benef.
1	Andaman and Nicobar	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
2	Andhra Pradesh	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
3	Arunachal Pradesh	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
4	Assam	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
5	Bihar	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
6	Chandigarh	0.00	0	4.50	20	0.00	0	4.05	18	0.00	0
7	Chhattisgarh	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
8	Dadra N. Haveli, D and Diu	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
9	Delhi	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
10	Goa	0.00	0	0.00	0	0.00	0	0.85	1	0.00	0
11	Gujarat	540.00	1000	0.00	0	0.00	0	0.00	0	0.00	0
12	Haryana	0.00	0	62.10	138	120.00	200	180.00	300	136.00	170
13	Himachal Pradesh	1080.00	2000	46.60	104	0.00	0	42.50	100	16.00	40
14	Jammu and Kashmir	0.00	0	0.00	0	250.00	200	0.00	0	0.00	0
15	Jharkhand	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0

16	Karnataka	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
17	Kerala	261.16	656	482.80	1073	546.24	1118	979.50	2111	1400.68	2850
18	Ladakh	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
19	Lakshadweep	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
20	Madhya Pradesh	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
21	Maharashtra	0.00	0	0.00	0	0.00	0	600.00	1500	131.25	125
22	Manipur	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
23	Meghalaya	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
24	Mizoram	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
25	Nagaland	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
26	Odisha	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
27	Puducherry	0.00	0	60.00	150	0.00	0	0.00	0	0.00	0
28	Punjab	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
29	Rajasthan	240.00	600	320.00	800	0.00	0	240.00	600	0.00	0
30	Sikkim	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
31	Tamil Nadu	0.00	0	0.00	0	1792.80	1992	0.00	0	0.00	0
32	Telangana	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
33	Tripura	0.00	0	0.00	0	206.10	458	0.00	0	0.00	0
34	Uttar Pradesh	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0
35	Uttarakhand	31.20	104	0.00	0	0.00	0	0.00	0	0.00	0
36	West Bengal	2500.00	25000	5250.00	52500	3300.00	31000	3000.00	30000	2000.00	20000
	Total:	**4652.36**	**29360**	**6226.00**	**54785**	**6215.14**	**34968**	**5046.90**	**34630**	**3683.93**	**23185**

पारंपरिक कालीन शिल्प

2030. श्री अभय कुमार सिन्हा:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि औरंगाबाद पारंपरिक कालीन शिल्प के लिए प्रसिद्ध है तथा बिहार में इसका अत्यधिक महत्व है;

(ख) यदि हां, तो राष्ट्रीय एवं अंतर्राष्ट्रीय मंचों पर भारत की समृद्ध विरासत एवं शिल्पकला के प्रतीक के रूप में औरंगाबाद कालीन को बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं;

(ग) क्या सरकार की औरंगाबाद कालीन की प्रामाणिकता को बनाए रखने तथा इसकी बाजार क्षमता को बढ़ाने के लिए इसे भौगोलिक संकेतक (जीआई) टैग देने की योजना है;

(घ) कालीन उत्पादन एवं निर्यात को बढ़ावा देने के लिए औरंगाबाद के कारीगरों एवं बुनकरों को उपलब्ध कराई जा रही योजनाएं या प्रोत्साहन क्या है; और

(ङ) क्या सरकार के पास औरंगाबाद कालीन के वैश्विक विस्तार को बढ़ावा देने के लिए समर्पित निर्यात क्षेत्र स्थापित करने अथवा अंतर्राष्ट्रीय व्यापार मेलों के साथ सहयोग करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) से (घ): वस्त्र मंत्रालय के अधीन विकास आयुक्त (हस्तशिल्प) कार्यालय औरंगाबाद, बिहार सहित देश भर के हस्तशिल्प क्षेत्र के समग्र विकास और संवर्धन के लिए दो योजनाएं नामशः राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) और व्यापक हस्तशिल्प कलस्टर विकास योजना (सीएचसीडीएस) कार्यान्वित करता है। इसके अतिरिक्त, इस कार्यालय ने औरंगाबाद जिले में कालीन एवं अन्य फर्श बिछावन शिल्प में पहचान पहल के तहत 600 पहचान कार्ड पहले ही जारी किए हैं। साथ ही, यह कार्यालय हमारी समृद्ध विरासत, शिल्पकारिता को बढ़ावा देने और हस्तशिल्प कारीगरों के बीच उद्यमिता

की भावना लाने के लिए उत्पादक कंपनियों के गठन के लिए सहायता प्रदान करता है। इसके अलावा, मैसर्स ओबरा कार्पेट हेंडीक्राफ्ट प्रोड्यूसर कंपनी लिमिटेड नामक एक उत्पादन कंपनी का गठन किया गया जो 520 कारीगरों के साथ कालीन शिल्प के क्षेत्र में कार्य कर रही है। इसके अतिरिक्त, औरंगाबाद कालीन को भौगोलिक संकेतक (जीआई) टैग प्रदान करने का कोई प्रस्ताव इस कार्यालय में प्राप्त नहीं हुआ है।

(ड): विकास आयुक्त (हस्तशिल्प) कार्यालय के पास बिहार के औरंगाबाद कालीनों के संवर्धन एवं निर्यात के लिए समर्पित निर्यात क्षेत्र स्थापित करने का कोई प्रस्ताव नहीं है। तथापि, एनएचडीपी योजना के तहत, निर्यातकों और कारीगरों को अंतर्राष्ट्रीय एवं घरेलू कार्यक्रमों में अपने शिल्पों के प्रदर्शन के लिए विपणन अवसर प्रदान किए जाते हैं। इसके अतिरिक्त, बिहार राज्य के औरंगाबाद जिले में ओबरा कलस्टर के तीन कालीन कारीगरों ने अंतर्राष्ट्रीय कार्यक्रम में एक्सपोजर के लिए प्रतिष्ठित भारत टेक्स 2024 में भाग लिया।

नए औद्योगिक क्षेत्रों का विकास

2031. श्रीमती लवली आनंदः

श्री रामप्रीत मंडलः

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार औद्योगिक विकास को बढ़ावा देने तथा रोजगार के अवसर पैदा करने के लिए बिहार में कतिपय औद्योगिक क्षेत्रों के निर्माण पर विचार कर रही है;

(ख) क्या बिहार सरकार द्वारा बिहार के विभिन्न जिलों में कुछ नए औद्योगिक क्षेत्रों के विकास के लिए कोई प्रस्ताव केन्द्र सरकार को भेजा गया है;

(ग) यदि हां, तो उक्त प्रस्ताव की वर्तमान स्थिति क्या है; और

(घ) तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क): औद्योगिक क्षेत्र के विकास की प्रमुख जिम्मेदारी राज्य सरकारों की है। राज्य औद्योगिक विकास को बढ़ावा देने के लिए विभिन्न नीतिगत उपाय करते हैं। केंद्र सरकार, विभिन्न स्कीमों जैसे निवेश प्रोत्साहन स्कीम, ईज़ ऑफ डूइंग बिजनेस (ईओडीबी), औद्योगिक अवसंरचना उन्नयन स्कीम, उत्पादन संबद्ध प्रोत्साहन स्कीम, राष्ट्रीय औद्योगिक कॉरिडोर के तहत एकीकृत विनिर्माण क्लस्टर (आईएमसी), स्टार्टअप इंडिया आदि के माध्यम से औद्योगीकरण को बढ़ावा देने और औद्योगिक क्षेत्र के समग्र विकास के लिए सक्षम ईकोसिस्टम प्रदान करने के लिए राज्य सरकारों के प्रयासों में सहयोग करती है। भारत सरकार की आर्थिक मामलों संबंधी मंत्रिमंडल समिति (सीसीईए) द्वारा अमृतसर-कोलकाता औद्योगिक कॉरिडोर (एकेआईसी) के तहत गया में एकीकृत विनिर्माण क्लस्टर (आईएमसी) को हाल ही में अनुमोदन प्रदान किया गया है।

(ख) से (घ): बिहार सरकार द्वारा भेजे गए प्रस्तावों और उनकी स्थिति निम्नानुसार है:

i. बिहार के पश्चिमी चंपारण में प्रधानमंत्री मेगा इंटीग्रेटेड टेक्सटाइल रीजन एंड अपैरल (पीएम मित्र) टेक्सटाइल पार्क - वस्त्र मंत्रालय ने सूचित किया है कि सरकार ने वर्ष 2021-22 से 2027-28 की अवधि के लिए 4,445 करोड़ रुपए के स्कीम परिव्यय से ग्रीनफील्ड/ब्राउनफील्ड साइटों में 7(सात) पीएम मेगा इंटीग्रेटेड टेक्सटाइल रीजन एंड अपैरल (पीएम मित्र) पार्क स्थापित करने के लिए अनुमोदन प्रदान किया है। बिहार सहित 13 राज्य सरकारों के 18 प्रस्तावों में से केंद्र सरकार ने पीएम मित्र पार्क स्थापित करने के लिए 7 स्थलों को अंतिम रूप से चुना है, जो इस प्रकार हैः तमिलनाडु (विरुधनगर), तेलंगाना (वारंगल), गुजरात (नवसारी), कर्नाटक (कालबुर्गी), मध्य प्रदेश (धार), उत्तर प्रदेश (लखनऊ) और महाराष्ट्र (अमरावती)।

ii. बिहार के सारण में राष्ट्रीय औषधीय शिक्षा और अनुसंधान संस्थान (एनआईपीईआर) परिसर के साथ-साथ फार्मा और चिकित्सा उपकरण विनिर्माण क्लस्टर की स्थापना - औषध विभाग ने सूचित किया है कि सात (7) एनआईपीईआर में से एक पहले से ही बिहार के हाजीपुर जिले में स्थित है।

PROMOTION OF DAIRYING IN ODISHA

2032. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the steps have been taken by the Ministry to promote Dairying in Odisha, particularly in terms of infrastructure development and financial assistance to dairy farmers;

(b) the details of dairy farms and cooperative societies established in Odisha under various Governmental schemes and their impact on local livelihoods;

(c) whether the Ministry has taken any initiatives to enhance the production, processing and marketing of dairy products in the State, especially in rural and remote areas; and

(d) the measures are being adopted to address challenges faced by dairy farmers in Odisha, such as access to veterinary care, feed supply and fair pricing?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Department of Animal Husbandry and Dairying (DAHD) is implementing following Dairy Development schemes across the country including Odisha to complement and supplement the efforts for creation of milk processing infrastructure:

i.National Programme for Dairy Development (NPDD); Under NPDD scheme, in Odisha 7 projects with a total outlay of Rs 62.60 Cr (Central Share of Rs 55.33 Cr) has been approved. Out of which an amount of Rs 46.78 Cr has been released till date.

ii.Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO): In Odisha, interest subvention of Rs. 58.45 Lakh (including regular and additional interest subvention) has been sanctioned to Odisha State Coop. Milk Producers Federation (OMFED).

iii.Animal Husbandry Infrastructure Development Fund (AHIDF): Under AHIDF, three projects with an outlay of Rs 32.70 Cr (loan of Rs 15.04 Cr)has been sanctioned for the state of Odisha.

As on date, 6523 Cooperative societies are established with 3.36 lakh farmer members under NPDD, National Dairy Plan and State Government schemes.

These schemes are helping in strengthening of dairy infrastructure and provide organised market to enhance income from dairy farming.

In addition to this State Government of Odisha is implementing Mukhyamantri Kamadhenu Yojana with an outlay of Rs 1,423.47 crore for five years. which aims to provide assistance for establishing small dairy units, subsidized calf feed, enhanced coverage under livestock insurance and strengthening dairy cooperatives under the scheme. For 2024-25, Rs 65.49 Cr has been earmarked for Dairying activities.

(c) and (d) Department of Animal Husbandry and Dairying (DAHD) is implementing following schemes which are helping in improving milk productivity of bovines, enhancing availability of feed and fodder and providing animal health services.

(i) Rashtriya Gokul Mission (RGM)

(ii) National Livestock Mission (NLM)

(iii) Livestock Health and Disease Control Programme (LHDCP)

These interventions help to reduce the cost of milk production and also help to enhance income from dairy farming.

In addition to this NDDB has signed Memorandum of Understanding with Odisha State Cooperatives Milk Producers Federations in September 2024 for assistance in reviving their dairy cooperative institutions for sustainable growth of dairy sector in Odisha.

औद्योगिक गलियारा

2033. श्री रवीन्द्र शुक्ला उर्फ रवि किशनः

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार स्थानीय विनिर्माण और व्यापार को बढ़ावा देने के लिए गोरखपुर में औद्योगिक गलियारा स्थापित करने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) मेक इन इंडिया पहल या अन्य समान योजनाओं के तहत गोरखपुर में प्रोत्साहन के लिए पहचाने गए औद्योगिक क्षेत्रों के नाम क्या हैं;

(ग) क्या गोरखपुर में निवेश आकर्षित करने के लिए कोई प्रोत्साहन प्रदान किया गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ): भारत सरकार द्वारा अमृतसर-कोलकाता औद्योगिक कॉरिडोर (एकेआईसी) के भाग के रूप में, राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के तहत, उत्तर प्रदेश राज्य के आगरा और प्रयागराज में दो एकीकृत विनिर्माण क्लस्टर्स (आईएमसी) को अगस्त, 2024 में अनुमोदन प्रदान किया गया है। उत्तर प्रदेश सरकार ने गोरखपुर लिंक एक्सप्रेसवे के दोनों तरफ औद्योगिक कॉरिडोर के विकास का प्रस्ताव रखा है। इस प्रस्तावित कॉरिडोर के तहत, राज्य सरकार ने लगभग 380 एकड़ भूमि खरीदी है और दो क्षेत्रों में औद्योगिक भू-खंडों का विकास कर रही है।

मेक इन इंडिया पहल की शुरुआत 25 सितंबर, 2014 को की गई थी ताकि भारत के विनिर्माण क्षेत्र को बढ़ावा दिया जा सके। मेक इन इंडिया 2.0, 27 विनिर्माण और सेवा क्षेत्रों पर फोकस कर रही है तथा इसे विभिन्न मंत्रालयों, विभागों और राज्य सरकारों द्वारा क्रियान्वित किया जा

रहा है। इन क्षेत्रों में ऐरोस्पेस और रक्षा, ऑटोमोटिव व ऑटो घटक, फार्मास्यूटिकल्स एवं चिकित्सा उपकरण, जैव-प्रौद्योगिकी, पूंजीगत वस्तुएं, वस्त्र और परिधान, रसायन व पेट्रो रसायन, इलेक्ट्रॉनिक्स प्रणाली डिजाइन और विनिर्माण (ईएसडीएम), चमड़ा और फुटवियर, खाद्य प्रसंस्करण, रत्न व आभूषण, पोत परिवहन, रेलवे, निर्माण, नई और नवीकरणीय ऊर्जा, सूचना प्रौद्योगिकी व सूचना प्रौद्योगिकी आधारित सेवाएं (आईटी और आईटीईएस), पर्यटन और आतिथ्य सेवाएं, मेडिकल वैल्यू ट्रैवल, परिवहन और लॉजिस्टिक्स सेवाएं, लेखा और वित्त सेवाएं, ऑडियो विजुअल सेवाएं, विधिक सेवाएं तथा संचार सेवाएं शामिल हैं। गोरखपुर में प्लास्टिक पार्क और सामान्य उद्योग पर फोकस किया गया है।

इसके अलावा, चूंकि उद्योग राज्य का विषय है, इसलिए राज्य सरकारें अपने-अपने राज्यों में निवेश आकर्षित करने के लिए उपाय करती हैं। गोरखपुर के व्यापक और सुव्यवस्थित औद्योगिक विकास के लिए उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम 1976 की धारा 3 के तहत गोरखपुर औद्योगिक विकास प्राधिकरण (जीआईडीए) की स्थापना की गई थी। इस प्राधिकरण का उद्देश्य भूमि का अधिग्रहण करना और सुव्यवस्थित विकास के बाद भूमि आबंटित करना है। गोरखपुर औद्योगिक विकास प्राधिकरण (जीआईडीए) के विभिन्न क्षेत्रों में लगभग 1128 औद्योगिक भूखंड बनाए गए हैं, जिनमें से 1045 भूखंड आबंटित किए गए हैं। आबंटित भूमि का क्षेत्रफल लगभग 1071 एकड़ है। प्राधिकरण द्वारा संचालित प्रमुख परियोजनाओं में गारमेंट पार्क, प्लास्टिक पार्क, फ्लैटिड फैक्ट्री कॉम्प्लेक्स आदि शामिल हैं। पिछले वर्षों में कई इकाइयों को भूमि आबंटित की गई है।

उत्तर प्रदेश सरकार ने सूक्ष्म, लघु और मध्यम उद्योगों की स्थापना हेतु निवेश आकर्षित करने के लिए सूक्ष्म, लघु और मध्यम उद्यम प्रोत्साहन नीति-2022 को प्रोत्साहित किया है। उक्त नीति के तहत, उद्यमियों को स्टाम्प ड्यूटी में छूट, पूंजीगत सब्सिडी, कंपनी द्वारा अपने

कर्मचारियों को दिए जाने वाले ईपीएफ अंशदान का सरकार द्वारा रिफंड आदि अनेक प्रकार की सुविधाएं प्राप्त होती हैं। उक्त नीति में अनुसूचित जाति, अनुसूचित जनजाति एवं महिला उद्यमियों के लिए विशेष रियायत/प्रोत्साहन का प्रावधान है। इस नीति में कौशल विकास पर भी विशेष बल दिया गया है।

भारत सरकार की सूक्ष्म एवं लघु उद्यम क्लस्टर विकास कार्यक्रम (एमएसईसीडीपी) स्कीम के तहत, वित्त वर्ष 2022-23 के दौरान उत्तर प्रदेश के गोरखपुर में फ्लैटिड फैक्ट्री कॉम्प्लेक्स (एफएफसी) नामक परियोजना को अनुमोदन प्रदान किया गया है, जिसकी कुल परियोजना लागत 33.9211 करोड़ रुपए है और इसमें भारत सरकार का अनुदान 12 करोड़ रुपए है।

सीएससी के रूप में कार्यरत पीएसीएस

2034. श्री इमरान मसूदः

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) नागरिक केन्द्रित सेवाओं के लिए सामान्य सेवा केन्द्र (सीएससी) के रूप में कार्य कर रही प्राथमिक कृषि ऋण समितियों (पीएसीएस) का ब्यौरा क्या है;

(ख) क्या उक्त योजना के माध्यम से स्थानीय बेरोजगार व्यक्तियों को रोजगार मिलने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) इस योजना के माध्यम से किसानों को किस प्रकार लाभ मिलने की संभावना है;

(घ) उत्तर प्रदेश में विशेष रूप से सहारनपुर जिले में नागरिक केन्द्रित सेवाओं के लिए सामान्य सेवा केन्द्र (सीएससी) के रूप में कार्य कर रही प्राथमिक कृषि ऋण समितियों (पीएसीएस) की संख्या कितनी है; और

(ङ) सहारनपुर जिले में इनका ब्लॉकवार ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): भारत सरकार द्वारा पैक्स को कॉमन सेवा केंद्रों (CSC) के रूप में कार्य करने में सक्षम बनाने हेतु एक पहल की गई है, जिसके माध्यम से पैक्स अब 300 से अधिक ई-सेवाएं जैसे बैंकिंग, बीमा, आधार नामांकन/अद्यतन, स्वास्थ्य सेवाएं, पैन कार्ड और आईआरसीटीसी/बस/हवाई टिकट, आदि ग्रामीणों को उपलब्ध करने में सक्षम हैं। अभी तक, 42,080 पैक्स ने ग्रामीण नागरिकों को सीएससी सेवाएं प्रदान करना शुरू कर दिया है।

(ख) और (ग): यह पहल देश भर के किसानों को स्थानीय स्तर पर पैक्स को विभिन्न ई-सेवाओं तक पहुंच बनाने, यात्रा लागत को कम करने, वित्तीय समावेशन को बढ़ाने और सेवा वितरण में सुधार करने में सक्षम बनाती है। जमीनी स्तर पर डिजिटल पहुंच प्रदान करके, यह ग्रामीण समुदायों को सशक्त बनाता है और उनके जीवन को सुगम बनाता है। इसके अतिरिक्त, यह पैक्स के लिए आय के नए अवसर पैदा करता है और स्थानीय स्तर पर रोजगार के अवसरों का सृजन करता है।

(घ) और (ङ): उत्तर प्रदेश राज्य में कॉमन सेवा केंद्रों (CSC) के रूप में कुल 5,170 पैक्स ने कार्य करना शुरू कर दिया है, जिसमें राज्य के सहारनपुर जिले के 104 पैक्स शामिल हैं। उत्तर प्रदेश राज्य के सहारनपुर जिले में कॉमन सेवा केंद्र (CSC) के रूप में कार्यरत पैक्स का ब्लॉक-वार विवरण निम्नानुसार है:

क्रम सं.	**ब्लॉक का नाम**	**पैक्स की संख्या**	**CSC के रूप में कार्य करने वाले पैक्स की संख्या**
1.	पुनवर्का	11	11
2.	बलियाखेड़ी	10	10
3.	मुजफ्फराबाद	14	10
4.	साधोली क़दीम	10	5

5.	सरसावन	14	13
6.	नाकुर	10	10
7.	गंगोह	11	11
8.	देवबंद	12	12
9.	नागल	10	10
10.	रामपुर मनिहारन	6	6
11.	नानौता	7	6
कुल		**115**	**104**

कृषि क्षेत्रों को औद्योगिक कचरे से सुरक्षित रखने के लिए उपाय

2035. श्री हरेन्द्र सिंह मलिकः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या मुजफ्फरनगर जिले सहित पश्चिमी उत्तर प्रदेश में औद्योगिक अपशिष्ट से प्रदूषित हो रहे कृषि क्षेत्रों को बचाने के लिए कोई उपाय किए गए हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या औद्योगिक अपशिष्ट के कारण बंजर हो चुकी कृषि भूमि के लिए किसानों को मुआवजा देने की कोई प्रक्रिया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): उत्तर प्रदेश सरकार की रिपोर्ट के अनुसार, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड नियमित रूप से मुजफ्फरनगर सहित प्रदूषणकारी उद्योगों का निरीक्षण करता है। अत्यधिक प्रदूषणकारी उद्योगों की जांच के लिए अधिकृत तकनीकी संस्थानों द्वारा थर्ड पार्टी निरीक्षण भी किया जाता है। इसके अतिरिक्त, अत्यधिक प्रदूषणकारी उद्योगों में ईटीपी के आउटलेट पर ऑनलाइन सतत अपशिष्ट निगरानी प्रणाली स्थापित की गई है।

बंजर हो चुकी कृषि भूमि के लिए मुआवजे का कोई प्रावधान नहीं है। हालांकि, भूमि की उर्वरता बनाए रखने और मिट्टी के संरक्षण के लिए भूमि संसाधन विभाग ने प्रधानमंत्री कृषि सिंचाई योजना के वाटरशेड विकास घटक के तहत उत्तर प्रदेश में 2.64 लाख हेक्टेयर क्षेत्र को कवर करने वाली 56 वाटरशेड परियोजनाओं को मंजूरी दी है।

REPORT ON PMFBY

2036. SHRI SUKHDEO BHAGAT:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the 2023 CAG report on PMFBY reveals that 75% of insurance claims favour large agribusinesses, while only 25% of small farmers receive timely payouts, with 50% facing delays over six months;

(b) whether it is a fact that 85% of our country's farmers are small holders; and

(c) the steps that the Government is taking to ensure equitable and timely benefits under the scheme, instead of favouring large corporate farms?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) : No specific audit of Pradhan Mantri Fasal Bima Yojana (PMFBY) has been conducted by the C and AG during 2023. Over 85% of country's farmers are small and marginal farmers.

Government has taken various steps to strengthen implementation of the scheme, such as leveraging technology in implementation of the scheme, option to States to fix sum insured based on Scale of Finance or notional value of average yield, capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App for directly uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with National Crop Insurance Portal (NCIP), development of digiclaim module to work out and settle claims on NCIP using PFMS credentials, roll out of app for farmers where they can check the status of their applications, enrollment of farmers through CSCs etc. for grassroot level enrollment.

PMFBY envisages use of improved technology. Accordingly, National Crop Insurance Portal (NCIP) and Application for Intermediary Enrolment (AIDE) app have been developed to disseminate information about the scheme to the farmers. Farmers, can insure themselves through the portal and apps and check the status of their application, claims etc. Further, Village Level Entrepreneurs (VLEs) under Common Service Centres (CSCs) have also been engaged to enroll farmers and

disseminate information regarding coverage, claims, Artificial Intelligence based Chatbot etc. under the scheme.

Department of Agriculture and Farmers Welfare has carried out pilot studies for timely and transparent yield estimation under PMFBY using technology by engaging various Government and private agencies through Mahalanobis National Crop Forecast Centre (MNCFC). Based on the findings of these pilots and after discussions with stakeholders and technical consultations, **YES-TECH (Yield Estimation System Based on Technology)** has been introduced for paddy and wheat crops from Kharif 2023 and for Soyabean crop from Kharif 2024. Government has implemented technology based yield estimation alongside conventional Crop Cutting Experiments (CCEs) based yield estimation for improving crop loss assessment and achieving timely insurance claims payout for farmers. Under this initiative, minimum 30% weightage is mandatorily required to be assigned to YES-TECH derived yield thereby resulting in transparency and efficiency.

MGNREGS IN ASSAM

2037. SHRI JOYANTA BASUMATARY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of fund allocated and sanctioned for the State of Assam under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three years;

(b) whether the Government has any plan to increase the fund allotted to State of Assam under MGNREGS;

(c) whether the Government has received any demand from State of Assam to increase their MGNREGS funds;

(d) the time by which the Government intends to pay all pending wages and material dues to Assam; and

(e) the details of measures taken by the Government to properly implement MGNREGS?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to(d): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment scheme. There is no State/UT-wise allocation of funds under Mahatma Gandhi NREGS. Details of funds released to the State of Assam under Mahatma Gandhi NREGS in the last three financial years from 2021-22 to 2023-24 are given below:

Financial Years	2021-22	2022-23	2023-24
Central fund released to the State of Assam (Rs. in crore)	2,220.26	2,052.34	2,221.38

Under Mahatma Gandhi Mahatma Gandhi NREGS, wage payments are directly credited by the Central Government to the account of beneficiaries through the Direct Benefit Transfer protocol.

With regard to material components, States/UTs furnish funds release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

Fund release to the States/UTs is a continuous process and Central Government is committed in making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

In the current financial year 2024-25 (as on 27.02.2025) an amount of Rs. 1925.67 crore has been released to the State of Assam, which includes Rs. 366.82 crore for Material and Administrative components under Mahatma Gandhi NREGS.

(e): The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS in States/UTs through various forums viz., Mid-Term Review, Labour Budget meetings, Labour Budget Revision meetings, Common Review Missions, Programme Review Committee meetings, Monthly Review meeting and Central Employment Guarantee Council meetings. Further, the State

Employment Guarantee Councils (CEGC) also periodically monitor the implementation of the Scheme at state level.

Ministry of Rural Development has also taken the following steps for ensuring efficient implementation of the scheme as per the provisions of the act as well as the guidelines issued from time to time:-

1. Conduct of Social audit at Gram Panchayat level
2. Grievance Redressal Mechanisms through appointment of Ombudspersons.
3. Monitoring by National Level Monitors and Central Teams
4. Conduct of Internal Audit
5. Monitoring through use of Area Officers App
6. Use of National Mobile Monitoring System(NMMS) for capturing of attendance
7. JANMANREGA App for seeking citizen feedback and information

Some of the technological interventions that have been made for effective implementation of the scheme are given below :

1. Yuktdhara: To simplify the GIS based planning at Gram Panchayat level, Yuktdhara, a Geospatial planning portal is developed in collaboration with ISRO-NRSC.

2. SECURE – Software for Estimate Calculation for using Rural Rates for Employment: Application is being used for estimate calculation of works to be undertaken under the scheme.

3. GeoMGNREGA: the App has been developed to track the creation of assets by geotagging it, at “Before”, “During” and “After” stages of the asset creation. So far, a total of 6.26 crore assets have been geotagged.

4. Direct Benefit Transfer (DBT): To bring in more transparency in the system and minimize leakages, Direct Benefit Transfer (DBT) system in wage payment has been adopted. Under the programme, more than 99% of payments of wages are electronically credited into the accounts of the workers through DBT system.

5. Aadhaar Payment Bridge System: Wage payments are made through Aadhaar Payment Bridge System into the accounts of the beneficiaries following the DBT protocol. Against the total of 13.52 crore active workers, Aadhaar of 13.45 crore active workers have been seeded.

पुलिस बल के आधुनिकीकरण के लिए योजना

2038.श्री सनातन पांडेय:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने पुलिस बल के आधुनिकीकरण के लिए कोई योजना बनाई है;

(ख) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है;

(ग) उक्त योजना के अंतर्गत किए जाने वाले संभावित सुधारों का ब्यौरा क्या है; और

(घ) क्या इसके परिणामस्वरुप कानून और व्यवस्था की स्थिति में सुधार होने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क)से (घ) : जी हां, केंद्र सरकार ने 2021-22 से 2025-26 की अवधि के दौरान पांच वर्षों के लिए 4846 करोड़ रुपये के समग्र परिव्यय के साथ 'पुलिस के आधुनिकीकरण के लिए राज्यों और केंद्र शासित प्रदेशों को सहायता (एएसयूएमपी)' [राज्य पुलिस बलों के आधुनिकीकरण की पूर्ववर्ती योजना (एमपीएफ)] की एक योजना को मंजूरी दी है।

इस योजना का उद्देश्य प्रासंगिक बुनियादी ढांचे के विकास के माध्यम से राज्य/संघ राज्य क्षेत्र के पुलिस बलों को पर्याप्त रूप से सुसज्जित करना है। इस योजना का फोकस सभी राज्यों/संघ राज्य क्षेत्रों में पुलिस स्टेशनों के निर्माण के साथ-साथ पुलिस स्टेशनों को आवश्यक आधुनिक तकनीक, हथियार, संचार उपकरण आदि से सुसज्जित करके अत्याधुनिक स्तर पर पुलिस बुनियादी ढांचे को मजबूत करना है।

इस योजना के अंतर्गत सभी राज्यों/संघ राज्य क्षेत्रों को निम्नलिखित वित्तपोषण पैटर्न के अनुसार केंद्रीय सहायता प्रदान की जाती है:-

श्रेणी 'क'	दो हिमालयी राज्य नामत: उत्तराखंड और हिमाचल प्रदेश, सिक्किम सहित 8 पूर्वोत्तर राज्य	90% (केन्द्र): 10% (राज्य) अंश के आधार पर वित्तीय सहायता प्राप्त करने के लिए पात्र
श्रेणी 'ख'	शेष राज्य	60% (केन्द्र): 40% (राज्य) अंश के आधार पर वित्तीय सहायता के लिए पात्र
श्रेणी 'ग'	संघ राज्य क्षेत्र	100% केंद्रीय अंश

पुलिस बलों का आधुनिकीकरण एक सतत एवं निरंतर चलने वाली प्रक्रिया है। संविधान की सातवीं अनुसूची के अनुसार 'पुलिस' और 'सार्वजनिक व्यवस्था' राज्य के विषय हैं। हालाँकिकानून और व्यवस्था बनाए रखना राज्य सरकारों की ज़िम्मेदारी है, उम्मीद है कि केंद्र सरकार द्वारा राज्यों को दी जाने वाली सहायता से राज्य पुलिस बल बेहतर ढंग से सुसज्जित होंगे।

SOCIAL SECURITY SCHEMES FOR THE ELDERLY

2039. SHRI BENNY BEHANAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is aware of the growing issue of elderly individuals being left without family care due to the increasing migration of youth to foreign countries, particularly in States like Kerala and if so, the details thereof;

(b) whether the Government has conducted any studies to assess the impact of this trend on the well-being, security and healthcare of elderly citizens in the country;

(c) whether the Government plans to introduce new social security schemes or strengthen existing programmes to ensure adequate financial, medical and emotional support for the elderly, especially those living alone or in rural areas and if so, the details thereof; and

(d) the details of any initiatives taken to promote affordable eldercare homes, day-care centres or community support systems to address the needs of senior citizens?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):)

(a) : Government of Kerala has informed that as per the Kerala migration surveys, since 1998, there has been a larger migration of the young population of the state for education and employment. Even though currently the State is witnessing a higher in-migration to balance this, the lack of human resources had affected the elderly care within families largely. The declining fertility rate and higher migration leads to a State where there is a higher concern for the need of caregivers to address the care giving needs of the increasing volume of the elderly population.

(b) : No such study has been conducted by the Ministry of Social Justice and Empowerment.

(c) : The Ministry of Social Justice and Empowerment is already implementing an umbrella scheme, namely **Atal Vayo Abhyuday Yojana (AVYAY)** w.e.f. 01.04.2021 throughout the country including rural areas for the Welfare of Senior Citizens across the country. The scheme has following seven components:

i. **Integrated Programme for Senior Citizens (IPSrC)-** Grant-in-aid is provided to Non-Governmental/ Voluntary Organisations for running and maintenance of Senior Citizens Homes (old age homes), Continuous Care

Homes, etc. Facilities like shelter, nutrition, medicare and entertainments are provided free of cost to indigent senior citizens.

ii. **State Action Plan for Senior Citizens (SAPSrC)** – Under State Action Plan for Senior Citizens (SAPSrC), the State Government implements the State Action Plan for welfare of senior citizens. Grant in-aid is provided to States/ UTs for activities like awareness generation, sensitization, cataract surgeries and State specific activities.

iii. **Elderline: National Helpline for Senior Citizens (NHSC)**- The National Helpline on Toll free number 14567 namely 'Elderline' was launched on 01.10.2021 for grievance redressal of Senior Citizens and to generate awareness about the Act, schemes and programmes being executed by Central and State Governments.

iv. **Rashtriya Vayoshri Yojana (RVY)**-The Ministry of Social Justice and Empowerment is implementing the scheme component of 'Rashtriya Vayoshri Yojana (RVY)' with the objective to provide to senior citizens, with the monthly income of not more than Rs. 15000/- and suffering from age-related disabilities/infirmities, with such physical aids and assisted living devices which can restore near normalcy in their bodily functions. The scheme was launched on 01.04.2017. The Scheme is implemented through the 'Artificial Limbs Manufacturing Corporation (ALIMCO)', (a Central Public Sector Undertaking under the M/oSJE) as the sole implementing Agency.

v. **Seniorcare Ageing Growth Engine (SAGE)**- SAGE scheme Component is to promote out-of-the-box and innovative solutions for the commonly faced problems. Under this scheme component, innovative start-ups are identified and encouraged for developing products, processes and services for the welfare of the elderly. The selection of the start-ups is made through a transparent process and the funds are provided as equity, subject to the Government investment not exceeding 49 % of the total equity of the Firm.

vi. **Training of Geriatric Care Givers-** The main objective of this scheme component is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional givers in the field of geriatrics.

vii. **Other Initiatives for Senior Citizens:** In order to solve the problems of healthy and productive ageing, several initiatives are implemented across the country.

Further, the Ministry of Rural Development implements National Social Assistance Programme (NSAP) across the country as a social security programme under which central pension of Rs. 200/- per month to persons in age group of 60- 79 years and Rs.500/- per month from 80 years onwards is provided. As per guidelines of NSAP, the State/UTs are encouraged to provide top up amounts at least equivalent to the assistance provided by the Central Government so that the

beneficiaries could get a decent level of assistance. At present, the States/UTs are adding Top up amounts ranging from Rs.50 to Rs.3000 per month per beneficiary under Old age scheme of NSAP, resulting in an average monthly pension of around ₹1,000/- in most of the States/UTs. At present, there is no proposal for increase in coverage/assistance is under consideration.

Also, Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) aims to provide health cover of Rs. 5 lakhs per family per year for secondary and tertiary care hospitalization to approximately 55 Cr beneficiaries corresponding to 12.37 Crore families constituting the bottom 40% of India's population. On 29th October 2024, the Government expanded Ayushman Bharat Pradhan Mantri Jan Arogya Yojana to provide free treatment benefits of up to ₹5 lakh per year to all senior citizens aged 70 years and above, irrespective of their socio-economic status.

(d): The Ministry of Social Justice and Empowerment, through the Integrated Programme for Senior Citizens (IPSrC) component of Atal Vayo Abhyuday Yojana (AVYAY), funds 669 projects nationwide. These projects provide crucial support to senior citizens, encompassing 620 Senior Citizen Homes(old age homes), 13 Continuous Care Homes, 11 Regional Resource and Training Centres, 18 Mobile Medicare Units, and 5 Physiotherapy Clinics.

OPENING OF LIQUOR SHOPS

2040. SHRI VE. VAITHILINGAM:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has formulated guidelines for opening of liquor shops based on the population, if so, the details thereof; and

(b) whether any restriction in issue of license/permission for starting of distillery units in the water starving area, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): The subject matter of guidelines for opening of liquor shops and license/permission for starting of distillery units lies with the respective State/UT Government.

NON-OPERATING TEXTILE UNITS

2041. SHRI SACHITHANANTHAM R.:

Will the Minister of **TEXTILES** be pleased to state :

(a) the number of non-operating textile units in Tamil Nadu which are operating under financial crisis and are at the verge of closure;

(b) the reasons for the increase of non-operating textile units;

(c) the remedial measures taken by the Government to make the operations viable and sustainable; and

(d) the number of workers affected due to closures of units alongwith the steps taken by the Government for rehabilitation in this regard?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) **:** As per information available e-Sankhikhi, Ministry of Statistics and Programme Implementation (MoSPI), the total number of factories/factories in operation in manufacture of Textiles and wearing apparel in Tamil Nadu in 2022-23 are as under:

	Number of Factories	**Factories in Operation**
Manufacture of Textiles (13)	6,468	4,713
Manufacture of Wearing Apparel (14)	4,964	3,770
Grand Total	11,432	8,483

(b) : The main causes of textile mills to become non-operative inter-alia includes many factors such as excess capacity, lack of modernization, poor management, stagnant demand and inability to access export market, failure to diversify in emerging areas, increase in the cost of labour and electric power, lack of working capital etc.

(c) and (d): The Ministry does not maintain the data relating to total number of workers working in the non-operating Textiles units in different states including Tamil Nadu.

The Government is implementing various schemes/ initiatives on a pan-India basis to promote textile industry. Major initiatives include Pradhan Mantri Mega Integrated Textile Region and Apparel (PM MITRA) Parks including one such park in Tamil Nadu with a view to enable the textile industry to become globally competitive, attract large investment and boost employment generation, Production Linked Incentive (PLI) Scheme, National Technical Textiles Mission (NTTM), SAMARTH- The Scheme for Capacity Building in Textile Sector, Jute (ICARE-Improved Cultivation and Advanced Retting Exercise), Silk Samagra 2.0, National Handloom Development Programme, National Handicraft Development Programme, Integrated Wool Development Programme (IWDP) etc.

छोटे और सीमांत किसानों के लिए विशेष सहायता

2042. डॉ. लता वानखेड़ेः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) भारत में किसानों की आय बढ़ाने तथा कृषि क्षेत्र के विकास के लिए सरकार द्वारा कौन-कौन सी प्रमुख योजनाएं तथा कार्यक्रम क्रियान्वित किए जा रहे हैं;

(ख) क्या सरकार ने लघु एवं सीमांत किसानों को विशेष सहायता प्रदान करने के लिए कोई पहल की है;

(ग) इन योजनाओं से किसानों के जीवन स्तर में कितना सुधार महसूस किया गया है; और

(घ) क्या इन योजनाओं से किसानों की सामाजिक एवं आर्थिक स्थिति में कोई सकारात्मक परिवर्तन हुआ है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): कृषि, राज्य का विषय है और भारत सरकार उचित नीतिगत उपायों, बजटीय आवंटन और विभिन्न योजनाओं/कार्यक्रमों के माध्यम से राज्यों के प्रयासों का समर्थन करती है। भारत सरकार की विभिन्न योजनाएँ/कार्यक्रम, उत्पादन में वृद्धि, लाभकारी रिटर्न और किसानों को आय सहायता देकर किसानों के कल्याण हेतु हैं। सरकार ने कृषि एवं किसान कल्याण विभाग के बजट आवंटन को वर्ष 2013-14 के दौरान 21933.50 करोड़ रुपये से बढ़ाकर वर्ष 2024-25 के दौरान 1,22,528.77 करोड़ रुपये कर दिया है। छोटे और सीमांत किसानों सहित किसानों की आय बढ़ाने और भारत में कृषि क्षेत्र के विकास के लिए कृषि एवं किसान कल्याण विभाग द्वारा प्रारंभ की गई प्रमुख योजनाएँ/कार्यक्रम निम्नानुसार हैं:

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-के.एम.वाई.)
3. प्रधानमंत्री फसल बीमा योजना (पी.एम.एफ.बी.वाई.)/रीस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आर.डब्ल्यू.बी.सी.आई.एस.)
4. संशोधित ब्याज छूट योजना (एम.आई.एस.एस.)
5. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (ए.आई.एफ.)
6. 10,000 नए किसान उत्पादक संगठनों (एफ.पी.ओ.) का गठन और संवर्धन
7. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एन.बी.एच.एम.)
8. नमो ड्रोन दीदी

9. राष्ट्रीय प्राकृतिक खेती मिशन (एन.एम.एन.एफ.)

10. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)

11. स्टार्ट-अप और ग्रामीण उद्यमों के लिए एग्री फंड (एग्रीश्योर)

12. प्रति बूंद अधिक फसल (पी.डी.एम.सी.)

13. कृषि मशीनीकरण उप-मिशन (एस.एम.ए.एम.)

14. परम्परागत कृषि विकास योजना (पी.के.वी.वाई.)

15. मृदा स्वास्थ्य एवं उर्वरता (एस.एच. एंड एफ.)

16. वर्षा सिंचित क्षेत्र विकास (आर.ए.डी.)

17. कृषि वानिकी

18. फसल विविधीकरण कार्यक्रम (सी.डी.पी.)

19. कृषि विस्तार उप-मिशन (एस.एम.ए.ई.)

20. बीज एवं रोपण सामग्री उप-मिशन (एस.एम.एस.पी.)

21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एन.एफ.एस.एन.एम.)

22. एकीकृत कृषि विपणन योजना (आई.एस.ए.एम.)

23. समेकित बागवानी विकास मिशन (एम.आई.डी.एच.)

24. राष्ट्रीय खाद्य तेल मिशन (एन.एम.ई.ओ.)- ऑयल पाम

25. राष्ट्रीय खाद्य तेल मिशन (एन.एम.ई.ओ.)- तिलहन

26. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन

27. डिजिटल कृषि मिशन

28. राष्ट्रीय बांस मिशन

भारतीय कृषि अनुसंधान परिषद (आई.सी.ए.आर.) ने **75,000 किसानों की सफलता की कहानियों** का संकलन जारी किया है जिन्होंने कृषि एवं किसान कल्याण मंत्रालय तथा संबद्ध मंत्रालयों/विभागों द्वारा संचालित योजनाओं के अभिसरण से अपनी आय दो गुना से अधिक बढ़ा ली है।

राष्ट्रीय प्रतिदर्श सर्वेक्षण कार्यालय (एन.एस.एस.ओ.), सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एम.ओ.एस.पी.आई.) ने देश के ग्रामीण क्षेत्रों में कृषि वर्ष जुलाई, 2018- जून, 2019 के संदर्भ में एन.एस.एस. के 77वें राउंड (जनवरी, 2019 - दिसंबर, 2019) के दौरान कृषि परिवारों का स्थिति आकलन सर्वेक्षण (सिचुएशन असेसमेंट सर्वे) किया।

उपलब्ध जानकारी के अनुसार, एन.एस.एस. के 77वें राउंड (2018-19) में दी गई प्रति कृषि परिवार अनुमानित औसत मासिक आय 10,218 रुपये है।

घरेलू उपभोग व्यय पर एन.एस.एस.ओ. सर्वेक्षण (2023-24) के अनुसार, अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एम.पी.सी.ई.) के अनुमानों की तुलना निम्नानुसार है:

क्षेत्र	विभिन्न अवधि में औसत एम.पी.सी.ई. (रुपये)	
	वर्ष 2011-12 एन.एस.एस. (68वां राउंड)	वर्ष 2023-2024
ग्रामीण	1,430	4,122
शहरी	2,630	6,996
ग्रामीण एम.पी.सी.ई. के प्रतिशत के रूप में अंतर	83.9	69.7

अन्य पिछड़ा वर्ग के लिए राष्ट्रीय अध्येतावृत्ति

2043. श्री दिनेश चंद्र यादवः

श्री रामप्रीत मंडलः

श्री गिरिधारी यादवः

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में विगत दस वर्षों के दौरान अन्य पिछड़ा वर्ग के लिए राष्ट्रीय अध्येतावृति योजना के अंतर्गत बिहार सहित राज्यवार कितने छात्रों को सरकार द्वारा सहायता प्रदान की गई है;

(ख) इस संबंध में सरकार द्वारा प्रदान की गई कुल राशि कितनी है;

(ग) क्या यह सच है कि अन्य पिछड़ा वर्ग (ओबीसी) के छात्रों को उक्त योजना के अंतर्गत अध्येतावृत्ति प्राप्त करने में काफी कठिनाइयों का सामना करना पड़ रहा है यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) यदि हां, तो क्या सरकार इस योजना को सफल बनाने के लिए कोई उपाय कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क) और (ख):विगत दस वर्षों के दौरान बिहार राज्य सहित देश में अन्य पिछड़े वर्ग के लिए राष्ट्रीय अध्येतावृत्ति योजना के अंतर्गत सरकार द्वारा सहायता प्राप्त छात्रों की संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) से (घ): विश्वविद्यालय अनुदान आयोग (यूजीसी) ने अक्टूबर 2023 में जेआरएफ स्कॉलरों को दी जाने वाली फेलोशिप को 31,000/-रुपये से बढ़ाकर 37,000/-रुपये प्रति माह करने और एसआरएफ स्कॉलरों को दी जाने वाली फेलोशिप को 35,000/- रुपये से बढ़ाकर 42,000/-रुपये प्रति माह करने का निर्णय लिया था। बढ़ी हुई दरें यूजीसी द्वारा 1 जनवरी, 2023 से लागू कर दी गई हैं। इसके अलावा, राष्ट्रीय अन्य पिछड़ा वर्ग फेलोशिप (एनएफ-ओबीसी) योजना के अंतर्गत चयनित ओबीसी शोध छात्रों की संख्या में समय बीतने के साथ-साथ वृद्धि हुई है। बढ़ी हुई दरों और राष्ट्रीय अन्य पिछड़ा वर्ग फेलोशिप

(एनएफ-ओबीसी) योजना के अंतर्गत शोध छात्रों की संख्या में वृद्धि के कारण विभाग को व्यय विभाग से अनुमोदन मांगना पड़ा था जो हमें प्राप्त हो गया है और यह विषय रिसर्च स्कॉलरों को फेलोशिप राशि का संवितरण करने के लिए प्रक्रियाधीन है।

विवरण

अन्य पिछड़े वर्ग के लिए राष्ट्रीय फेलोशिप (एनएफ-ओबीसी)																			
एनएफ-ओबीसी योजना के तहत राज्य/संघ राज्य क्षेत्रवार स्कॉलरों की संख्या और जारी निधि																			
क्र.सं.	राज्य/संघ राज्य-क्षेत्र	2015-16		2016-17		2017-18		2018-19		2019-20		2020-21		2021-22		2022-23		2023-24	
		शोध छात्रों की सं	जारी की गई निधियां	शोध छात्रों की सं	जारी की गई निधियां	शोध छात्रों की सं	जारी की गई निधियां	शोध छात्रों की सं	जारी की गई निधियां	शोध छात्रों की सं	जारी की गई निधियां	शोध छात्रों की सं	जारी की गई निधियां	शोध छात्रों की सं	जारी की गई निधियां	शोध छात्रों की सं	जारी की गई निधियां	शोध छात्रों की सं	जारी की गई निधियां
1	अं और निकोबाार द्वीप समूह	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	299316
2	आंध्र प्रदेश	11	4823786	22	9812737	31	10502953	25	7373814	53	27997272	54	19418736	52	22349691	45	1592191	48	19331372
3	अरुणाचल प्रदेश	0	0	1	235000	1	225000	0	0	0	0	0	0	2	574809	3	995444	3	1171102
4	असम	16	6989422	39	16533524	58	17525206.8	52	16183146	87	42499550.6	82	29254524	66	28564695	78	26272076	91	29656298
5	बिहार	**4**	**1092098**	**14**	**4365557**	**20**	**5431059**	**17**	**5457582**	**52**	**26758614**	**64**	**23989862**	**78**	**36373288**	**97**	**34756581**	**136**	**58058277**
6	चंडीगढ़	0	0	2	683597	2	513000	1	476500	2	1078395	4	2256366	3	279714	1	340121	2	1131903
7	छत्तीसगढ	4	1855400	9	2282916	11	3567670	9	2774600	16	6784296	19	6525302	25	12134181	20	6141626	21	8965723
8	दादरा और नगर हवेली एवं दमन और दीव	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	223021
9	दिल्ली	38	15752327	61	20575551	56	18423007	51	19740661	53	22837803	44	10382632	50	20061672	69	25427667	119	56582687
10	गोवा	3	1105760	5	1315000	7	2848180	7	2562171	13	7829826	11	4101078	10	4846321	9	2457983	7	3108969
11	गुजरात	14	5907735	29	10418822	30	9883116	24	7325851	56	23358522	55	21964650	48	18883176	35	12195344	34	11514083
12	हरियाणा	7	2186442	15	4669981	19	5909490	16	4849736	30	15149222	35	12716736	53	22182637	78	24291369	105	51474139
13	हिमाचल प्रदेश	1	519800	3	810296	3	457500	1	290000	5	2627790	4	1726649	6	2889517	8	2284593	13	4684290
14	जम्मू और कश्मीर	3	876800	5	1505650	6	1924140	8	2616141	14	7010335	18	4893706	18	8087245	20	6709098	26	11330169
15	झारखंड	9	2193714	13	4387292	17	5181985	15	6831474	33	15759554	31	9928416	34	16056545	42	15384333	40	16319564
16	कर्नाटक	23	9903586	33	12186202	42	13917828	33	10258948	57	27762934	42	15327385	44	18383612	36	12067974	42	19002113
17	केरल	10	3601963	15	4988676	16	5055324	12	3952449	29	15018687	45	13848938	78	35977072	120	40231605	166	79274088
18	लद्दाख	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	लक्षद्वीप	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	मध्य प्रदेश	20	8324056	34	12815950	42	12246152	34	10439194.3	55	21070714.7	50	22462801	53	21728616	48	16650378	61	26088547
21	महाराष्ट्र	43	15734756	79	26640991	86	27368604	74	21566709	110	55630497	89	29869675	72	27130399	56	17774162	51	22128530

22	मणिपुर	0	0	0	0	0	0	0	0	5	1977431	9	2958829	22	8651441	31	10567715	41	18399927
23	मेघालय	1	285000	2	805000	2	515990	0	0	0	0	0	0	0	0	0	0	0	0
24	मिजोरम	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25	नागालैंड	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	ओडिशा	5	1821733	13	3732083	17	5740893	19	5809096	30	13413835	47	16768420	58	27743096	70	22137630	71	31218772
27	पुडुचेरी	9	3650180	14	4965978	14	4669664	15	6824643	17	6753714	8	3177885	7	2769317	10	3061335	11	5324270
28	पंजाब	13	3816506	18	6063695.98	17	4883921.95	15	5027301.98	22	11023384	22	7633797	23	9728212	25	7393258	29	12979402
29	राजस्थान	12	4511825	33	12552532.91	39	11081114.55	27	7173322.33	71	35666211	76	26263526	85	35374477	96	29881019	111	48294071
30	सिक्किम	1	577000	5	2110145	7	2465980	7	2602350	15	5489432	10	3261526	6	2855865	6	2220096	8	2345304
31	तमिलनाडु	27	10866328	31	2827788	12	2663403	10	2922500	42	16654121	49	18896407	59	27988015	68	21241908	78	38441357
32	तेलंगाना	24	9137078	44	14263032	39	12019504.4	33	11076222	37	17379653.8	39	15493066	34	18804029	39	10712223	52	23405371
33	त्रिपुरा	1	513339	0	0	3	530030	2	529250	5	1940800	5	2579607	5	2206343	7	2071591	7	2437785
34	उत्तराखंड	0	0	0	0	1	305000	1	372500	6	2922797	8	2945853	9	4342428	14	4395428	21	8319550
35	उत्तर प्रदेश	60	24467702	147	48253295.25	150	48632109.71	133	46816560.6	202	91574552.7	223	72785434	243	103084176	325	105560441	454	205190140
36	पश्चिम बंगाल	25	9501395	38	12538552	47	14735225	38	11959486	75	41942601	90	30840036	95	41946148	114	34976416	159	77456600
कुल		**384**	**150015731**	**724**	**242339844.1**	**795**	**249223050.4**	**679**	**223812208.3**	**1192**	**565912545**	**1233**	**432271842**	**1338**	**581996737**	**1570**	**514121345**	**2009**	**894156740**

UTILISATION OF NTC MILLS LAND

2044. SHRI N. K. PREMACHANDRAN:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether the Government proposes to utilise the land owned by NTC Parvathy Mills at Kollam;

(b) if so, the details thereof;

(c) whether it has come to the notice of the Government regarding the request to transfer the land of Parvathy Mills, Kollam for upgrading the Asramam ESI Model and Super speciality Hospital in to ESI Medical College;

(d) if so, the proposal of the Government regarding transferring the land to a Central Government Corporation for rendering health services and education in medical field so as to provide medical facility to the workers insured under ESI;

(e) whether the Government proposes to initiate action to early disposal of the petition pending before Court with regard to property of Parvathy Mills, Kollam; and

(f) if so, the details of action taken thereon?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): No such proposal is under consideration at this stage.

(b): Doesn’t arise in view of point (a) above.

(c) and (d): A reference was received in this regard from Hon’ble Member of Parliament and it was advised to approach Ministry of Labour and Employment,

Government of India, which is the Nodal Ministry in respect of ESIC Hospital in the first place.

(e) and (f): National Textile Corporation Limited (NTC) has been advised to suitably represent before the High Court of Delhi to defend the case filed by the Joint Venture (JV) partner against the Arbitral order for early disposal of the matter.

दिव्यांगजनों हेतु वित्तीय सहायता योजना

2045. श्री दुलू महतो:

सुश्री कंगना रनौत:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) यह सुनिश्चित करने के लिए क्या उपाय किए गए हैं कि नि:शक्त व्यक्ति सरकारी पहलों के अंतर्गत वित्तीय सहायता योजना तक आसानी से पहुंच सकें;

(ख) सरकार द्वारा रोजगार मेलों के अलावा नि:शक्त व्यक्तियों की दीर्घकालिक नियोजनीयता सुनिश्चित करने के लिए क्या कदम उठाए गए है;

(ग) क्या झारखंड के ग्रामीण क्षेत्रों में नि:शक्त व्यक्तियों के लिए राजसहायता-प्राप्त वित्तीय सहायता कार्यक्रमों के दायरे का विस्तार करने की कोई योजना है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क) : सरकार ने दिव्यांगजन अधिकार अधिनियम, 2016 को पारित किया था जो दिनांक 19.04.2017 को प्रभावी हुआ था। दिव्यांगताओं की संख्या 7 से बढ़ाकर 21 कर दी गई है। उक्त अधिनियम में दिव्यांगजनों को अधिकार और हकदारियां प्रदान की गई हैं, जिनमें अन्य बातों के साथ-साथ, समानता का अधिकार, गैर-

भेदभाव, क्रूरता और शोषण से बचाव, परिवार और समुदाय के साथ रहने का अधिकार, न्याय तक पहुंच, मतदान तक पहुंच, विधिक क्षमता, विधिक संरक्षण, स्वास्थ्य, शिक्षा, रोजगार, कौशल विकास, कला, खेल, मनोरंजन, संस्कृति तक पहुंच तथा निर्णय लेने की प्रक्रिया में भागीदारी शामिल हैं।

सरकार ने यह सुनिश्चित करने के लिए कई कदम उठाए हैं कि दिव्यांगजन इस पहल के तहत आसानी से वित्तीय सहायता योजनाओं तक पहुंच सकें। इनमें शामिल हैं:-

- सरलीकृत और सुगम्य आवेदन प्रक्रिया - ऑनलाइन विकल्पों को उपयोगकर्ता के अनुकूल और सुगम्य बनाया गया है।
- समर्पित सहायता केंद्र - दिव्यांगजनों की सहायता के लिए विशेष सहायता डेस्क और सुविधा केंद्र स्थापित किए गए हैं।
- सुगम्य अवसंरचना - सरकारी कार्यालयों और वित्तीय सेवा केंद्रों में पहुँच को आसान बनाने के लिए रैंप, लिफ्ट और अन्य सुविधाएँ उपलब्ध हैं।
- डिजिटल पहुँच - वेबसाइट और मोबाइल एप्लिकेशन को स्क्रीन-रीडर के अनुकूल और सहायक तकनीकों के अनुकूल बनाया गया है।
- जागरूकता अभियान - दिव्यांगजनों को उपलब्ध योजनाओं और आवेदन करने के तरीके के बारे में सूचित करने के लिए आउटरीच कार्यक्रम आयोजित किए जाते हैं।
- प्रत्यक्ष लाभ हस्तांतरण (डीबीटी) पहल का कार्यान्वयन - इसका उद्देश्य लाभार्थियों के बैंक खातों में सब्सिडी और लाभ सीधे पहुंचना सुव्यवस्थित करना है।
- समर्पित हेल्पलाइन - टोल-फ्री नंबर और सहायता दल आवेदन प्रक्रिया के दौरान सहायता प्रदान करते हैं।

(ख) : दिव्यांगजनों की दीर्घकालिक रोजगार क्षमता सुनिश्चित करने के लिए सरकार ने रोजगार मेलों के अलावा, कई कदम उठाए हैं। इनमें शामिल हैं:-

- कौशल विकास और व्यावसायिक प्रशिक्षण - दिव्यांगजन सशक्तिकरण विभाग ने राष्ट्रव्यापी सूचीबद्ध सरकारी और गैर-सरकारी संगठनों द्वारा प्रदान किए गए प्रशिक्षण के माध्यम से 15-59 वर्ष की आयु के दिव्यांगजनों के बीच कौशल, रोजगार प्राप्त करने की क्षमता और आत्मनिर्भरता बढ़ाने के लिये वर्ष 2015 में दिव्यांगजनों के कौशल विकास के लिये राष्ट्रीय कार्य योजना (एनएपी-एसडीपी) शुरू की थी । कौशल और रोजगार के प्रयासों को कारगर बनाने के लिए सितंबर 2023 में, पीएम-दक्ष पोर्टल-डीईपीडब्ल्यूडी को एक डिजिटल प्लेटफॉर्म के रूप में पेश किया गया था। इसमें दो मॉड्यूल शामिल हैं: दिव्यांगजन कौशल विकास - कौशल प्रशिक्षण प्रदान करने के लिए, और दिव्यांगजन रोज़गार सेतु, जो भारत में निजी कंपनियों में जियो-टैग किए गए रोजगार के अवसरों से दिव्यांगजनों को जोड़ता है। नौकरी संबंधी कौशल और उद्यमिता के अवसरों को बढ़ाने के लिए विशेष प्रशिक्षण कार्यक्रम शुरू किए गए हैं।
- सरकारी नौकरियों में आरक्षण – दिव्यांगजन अधिकार अधिनियम, 2016 की धारा 34 में बेहतर रोजगार सुरक्षा सुनिश्चित करने के लिए बेंचमार्क (40% या उससे अधिक) दिव्यांगता वाले व्यक्तियों को सरकारी नौकरी में 4% आरक्षण का प्रावधान है। इसके अलावा, उक्त अधिनियम की धारा 32 में बेंचमार्क दिव्यांगता वाले व्यक्तियों के लिए सरकारी या सरकारी सहायता प्राप्त उच्च शिक्षण संस्थानों में 5% आरक्षण का प्रावधान है। विभाग ने बेंचमार्क दिव्यांगजनों के लिए पदों की पहचान के लिए व्यापक दिशानिर्देश जारी किए हैं ताकि यह सुनिश्चित किया जा सके कि आरक्षण नीति को प्रभावी और समान रूप से लागू किया जाए। इसके अलावा, उक्त अधिनियम की धारा 37 गरीबी उन्मूलन और विकासात्मक योजनाओं में दिव्यांगजनों के लिए 5% आरक्षण सुनिश्चित करती है।
- स्वरोजगार सहायता - स्वरोजगार और उद्यमिता को प्रोत्साहित करने के लिए सब्सिडी वाले ऋण, अनुदान और प्रशिक्षण प्रदान किए जाते हैं। इस विभाग के अंतर्गत नेशनल दिव्यांगजन फाईनैन्स एंड डिवैलप्मेंट कॉर्पोरेशन (एनडीएफडीसी) दिव्यांगजनों को सशक्त बनाने के लिए रियायती ऋण प्रदान करता है। एनडीएफडीसी की प्रमुख योजनाओं में दिव्यांगजन स्वावलंबन

योजना (डीएसवाई) शामिल है, जिसके अंतर्गत आय सृजन गतिविधियों, उच्च शिक्षा/व्यावसायिक/कौशल प्रशिक्षण, सहायक उपकरणों की खरीद के लिए रियायती ब्याज दर पर 50 लाख रुपये तक का ऋण प्रदान किया जाता है, और विशेष माइक्रोफाइनेंस योजना (वीएमवाई) के अंतर्गत छोटे/सूक्ष्म व्यवसाय और विकासात्मक गतिविधियों के लिए त्वरित और आवश्यकता आधारित वित्त प्रदान करने के लिए उचित ब्याज दर पर 60,000 रुपये तक का ऋण प्रदान किया जाता है।

- दिव्यांग विद्यार्थियों को सरकारी नौकरियों के लिए प्रतियोगी परीक्षाओं में बैठने तथा विभिन्न व्यावसायिक एवं तकनीकी पाठ्यक्रमों में प्रवेश लेने के लिए सक्षम बनाने हेतु कोचिंग सुविधा प्रदान करने के लिए निःशुल्क कोचिंग।
- समावेशी कार्यस्थल नीतियाँ - समावेशी हायरिंग और कार्यस्थल पर आवास को बढ़ावा देने के लिए जागरूकता कार्यक्रम और दिशानिर्देश लागू किए जाते हैं।

(ग) और (घ) : झारखंड के ग्रामीण क्षेत्रों सहित पूरे देश में दिव्यांगजनों के सशक्तिकरण के लिए समग्र सुधार वाले और अधिक समावेशी, समतामूलक समाज को बढ़ावा देने के लिए विभाग द्वारा वित्तीय सहायता योजनाओं की नियमित रूप से समीक्षा की जाती है।

मत्स्य लैंडिंग केंद्र

2046. श्री परिमल शुक्लबैद्यः

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कछार जिले के सिलकुरी में प्रस्तावित मत्स्य लैंडिंग केंद्र का निर्माण कार्य शुरू हो गया है और यदि हां, तो अब तक कितना कार्य पूरा हो चुका है,

(ख) मत्स्य लैंडिंग केंद्र के निर्माण के पूरा होने की अनुमानित समय-सीमा क्या है;

(ग) क्या परियोजना के पूरा होने के लिए कोई विशिष्ट तिथि निर्धारित की गई है;

(घ) इस परियोजना के लिए कितनी निंधि स्वीकृत की गई है; और

(ङ) क्या आवंटित राशि जारी कर दी गई है और यदि हां, तो अब तक आवंटित या व्यय की गई कुल निधि कितनी है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क) से (ङ): मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय ने प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के तहत विगत 4 वर्षों और वर्तमान वित्त वर्ष के दौरान असम राज्य में मात्स्यिकी के विकास के लिए 296.82 करोड़ रुपए के केंद्रीय अंश के साथ 539.62 करोड़ रुपए की कुल लागत वाली परियोजनाओं को मंजूरी दी है। मत्स्यपालन विभाग, भारत सरकार ने वित्त वर्ष 2022-23 के दौरान 1792.37 लाख रुपए के केंद्रीय अंश के साथ 1991.52 लाख रुपए के कुल परिव्यय से प्रधान मंत्री मत्स्य संपदा योजना के तहत असम के ग्वालपाड़ा जिले के चुनारी गांव में मॉडर्न इंटीग्रेटेड फिश लैंडिंग सेंटर (एफएलसी) के निर्माण को मंजूरी दी है। इसके अलावा, 1979.00 लाख रुपए के केंद्रीय अंश के साथ 2585.00 लाख रुपए के परिव्यय से असम के कछार जिले में आर्टिफिशियल इंटेलिजेंस सुविधाओं सहित अत्याधुनिक स्मार्ट मॉडर्न होल सेल फिश मारकेट की स्थापना को भी मंजूरी दी गई है।

असम सरकार द्वारा दी गई जानकारी के अनुसार, अत्याधुनिक स्मार्ट मॉडर्न होलसेल फिश मारकेट के कार्यान्वयन की प्रक्रिया पहले ही शुरू हो चुकी है और इसके पूरा होने की तिथि मार्च, 2026 है। चूंकि राज्य एसएनए-स्पर्श के अंतर्गत है, इसलिए वित्त वर्ष 2024-25 के दौरान असम सरकार को 3000.00 लाख रुपये का मदर सैंक्शन जारी की गई है। असम के कछार जिले के सिलकुरी में मत्स्यपालन विभाग, भारत सरकार द्वारा कोई फिश लैंडिंग सेंटर स्वीकृत नहीं किया गया है।

विकलांगता पेंशन मानदंड

2047. श्री उमेषभाई बाबूभाई पटेल:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या पूर्व में संघ राज्यक्षेत्र दादरा और नागर हवेली तथा दमन और दीव में 40% विकलांगता होने पर पेंशन प्रदान की जाती थी;

(ख) यदि हां, तो वर्तमान में उक्त पेशन प्रदान न किए जाने के क्या कारण हैं तथा तत्संबंधी ब्यौरा क्या है;

(ग) उक्त पेंशन योजना में 40% के मानक/मापदंड को बढ़ाकर 80% करने का उद्देश्य क्या है;

(घ) 40% विकलांगता मानदंड से लाभान्वित होने वाले लोगों की संख्या कितनी है और उक्त योजना पर प्रतिमाह कुल कितनी निधि व्यय की जाती है; और

(ङ) 80% विकलांगता मानदंड के कार्यान्वयन के पश्चात लाभान्वित होने वाले लोगों की संख्या कितनी है और उक्त योजना पर प्रतिमाह कुल कितनी निधि व्यय की जाती है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क) से (ग): इंदिरा गांधी राष्ट्रीय दिव्यांगता पेंशन योजना औपचारिक रूप से फरवरी 2009 में दिव्यांगता स्तर के रूप में 80% के मानदंड के साथ शुरू की गई थी।

राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) के अंतर्गत वर्ष2009 में शुरू की गई आईजीएनडीपीएस में सार्वभौमिक कवरेज नहीं है। योजना के दिशा निर्देशों के अनुसार-दिव्यांगजनों में से 18 वर्ष और उससे अधिक आयु के बीपीएल श्रेणी के गंभीर अथवा बहु-दिव्यांगता वाले व्यक्तियों की सर्वाधिक असुरक्षित श्रेणी आईजीएनडीपीएस के अंतर्गत सहायता के लिए पात्र है। दिशा निर्देशों के-अनुसार, उपलब्ध निधियों की सीमा को ध्यान में रखते हुए, यदि पात्र लाभार्थी अधिक हैं तो राज्य संघ/ राज्य क्षेत्र के पास अपने संसाधनों से उन्हें पेंशनदेने का विकल्प है।

(घ) और (ङ): एनएसएपी के अंतर्गत, योजनाराज्य-वार लाभा/र्थियों की अधिकतम सीमा है। वर्तमान में, देश भर में आईजीएनडीपीएस के तहत कुल 8.8 लाख लाभार्थी शामिल किए जाते हैं। आईजीएनडीपीएस के अंतर्गत गंभीर अथवा बहु-दिव्यांगता वाले 18-79 वर्ष के व्यक्तियों को 300/- रुपये प्रतिमाह और 80 वर्ष और उससे अधिक आयु के व्यक्तियों को 500/- रुपये प्रतिमाह की वित्तीय सहायता

दी जाती है। इस योजना के अंतर्गत राज्यसंघ राज्य क्षेत्र को डि/जिटल लाभार्थियों की संख्या अथवा राज्य संघ राज्य क्षेत्र/की अधिकतम सीमा, इनमें से जो भी कम हो, तक निधियां मंजूर की जाती हैं।

PROPERTY CARDS

2048. DR. MALLU RAVI:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

(a) whether the distribution of Survey of Villages and Mapping with Improvised Technology in Village Areas (SVAMITVA) Property Cards has contributed to better rural Governance and empowerment; and

(b) if so, the details thereof and the steps being taken by the Government to ensure its effective implementation in the country, State-wise particularly Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b)The SVAMITVA (Survey of Villages and Mapping with Improvised Technology in Village Areas) Scheme was launched by the Hon'ble Prime Minister on National Panchayati Raj Day, April 24, 2020. Its core objective is to drive economic progress in rural India by providing a "Record of Rights" to every rural household owner. This is achieved through the demarcation of inhabited (Abadi) land using advanced drone surveying technology. The scheme is a collaborative effort involving the Ministry of Panchayati Raj, State Revenue Departments, State Panchayati Raj Departments, and the Survey of India.

The SVAMITVA Scheme delivers significant benefits, including facilitating property monetization and access to bank loans, reducing property-related disputes and enabling comprehensive village-level planning.

By providing legally recognized property cards, the scheme empowers rural property owners to access institutional credit. As of March 5, 2025, drone surveys have been completed in 3.20 lakh villages and 2.41 crore property cards have been prepared in 1.6 lakh villages. Saturation has been achieved in Haryana, Uttarakhand, Puducherry, Goa, Tripura, A and N Islands, and D and D and D and NH. Drone flying has been completed in Andhra Pradesh, Chhattisgarh, Uttar Pradesh, Madhya Pradesh, Ladakh, Lakshadweep, and Delhi. Telangana has only completed a pilot survey of 5 villages.

To ensure timely completion, the Ministry has implemented the following measures:-

i. Milestone-based targets for States, UTs, and the Survey of India.

ii. Regular review meetings with stakeholders.

iii. An online dashboard (svamitva.nic.in) for progress tracking.

iv. Dedicated "handholding" support to States and UTs.

Detailed implementation status is available in the enclosed **Statement.**

STATEMENT

State/UT-wise details of drone flying and property cards coverage

States/UTs	Notified villages	Drone Flying	Property Cards prepared (villages)	Number of Property Cards prepared
Andaman and Nicobar Islands	186	186	141	7,409
Andhra Pradesh	13,321	13,321	0	0
Arunachal Pradesh	5,596	3,460	0	0
Assam	1,074	946	0	0
Chhattisgarh	15,791	15,791	1,202	70,307
Dadra Nagar Haveli and Daman Diu	80	80	75	4,397
Delhi	31	31	0	0
Goa	410	410	410	6,72,646
Gujarat	15,052	14,004	7,541	12,67,399
Haryana	6,260	6,260	6,260	25,15,646
Himachal Pradesh	15,196	13,882	238	5,395
Jammu and Kashmir	4,431	4,400	1,006	39,204
Jharkhand	757	240	0	0
Karnataka	30,757	18,110	3,881	10,07,529

Kerala	1,550	597	0	0
Ladakh	230	230	148	15,623
Lakshadweep Islands	10	10	0	0
Madhya Pradesh	43,014	43,014	33,929	39,94,343
Maharashtra	37,819	37,609	16,103	25,13,737
Manipur	2,555	209	0	0
Mizoram	550	319	27	2,909
Odisha	3,054	2,724	43	1,500
Puducherry	96	96	92	2,801
Punjab	12,083	10,458	178	24,089
Rajasthan	36,352	35,739	13,439	9,39,049
Sikkim	1	1	0	0
Tamil Nadu	3	3	0	0
Telangana	5	5	0	0
Tripura	893	19	893	5,71,783
Uttar Pradesh	90,573	90,573	67,516	1,01,81,864
Uttarakhand	7,441	7,441	7,441	2,78,229
Total	3,45,171	3,20,168	1,60,563	2,41,15,859

GROSS DOMESTIC PRODUCT

2049. SHRI T. R. BAALU:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether it is a fact that the manufacturing sector's share in Gross Domestic Product (GDP)has been stagnating at around 15 per cent of GDP during the last ten years;

(b) the details of measures taken by the Government to address this major issue; and

(c) the details of outcome of improvements as a result of the remedial measures in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): Manufacturing sector in the country has experienced growth in the last decade. As per the National Accounts Statistics released by Ministry of Statistics and P.I., manufacturing sector's Gross Value Added (GVA) at constant prices increased from ₹15.6 lakh crore in 2013-14 to ₹28.3 lakh crore in 2023-24 (First Revised Estimates (FRE)). Further, the share of the manufacturing sector as a percentage of total GVA at constant prices increased from 17.2% in 2013-14 to 17.5% in 2023-24.

(b) and (c):The Government has taken several measures to promote the growth of manufacturing sector prioritizing infrastructure development, increased investments and a strengthened labour market. These efforts aim to ensure

the sector serves as a key driver of inclusive growth and economic development. 'Make in India' initiative has been launched to make India a hub for manufacturing, design, and innovation. Presently, 'Make in India' focuses on 27 sectors including 15 manufacturing sectors, implemented across various Ministries and Departments and State Governments. Further, keeping in view India's vision of becoming 'Aatmanirbhar' and to enhance India's manufacturing capabilities and exports, Production Linked Incentive (PLI) schemes have been launched for 14 key sectors with an outlay of ₹1.97 lakh crore. These include mobile and specified electronic components, drug intermediaries and active pharmaceutical ingredients, medical devices, automobiles and auto components, pharmaceuticals drugs, specialty steel, telecom and networking products, electronic/technology products, white goods (ACs and LEDs), food products, textile products, high efficiency solar PV modules, advanced chemistry cell (ACC) battery, and drones and drone components. These schemes have the potential of significantly boosting production, increasing manufacturing output and contributing to faster economic growth in future. Actual investment of ₹ 1.48 lakh crore has been realized till October 2024 across 14 sectors, which has resulted in incremental production/sales of over ₹13.13 lakh crore and employment generation of over 9.7 lakh. PLI Schemes have witnessed exports surpassing ₹4.5 lakh crore with significant contributions from sectors such as electronics, pharmaceuticals, and food processing.

The Government of India has approved 12 new project proposals under the National Industrial Corridor Development Programme (NICDP) with total project cost of ₹28,602 crore (incl. land cost). The objective of the programme is to expand the industrial output, increase employment opportunities, provide better living and social facilities for the new and growing workforce by way of providing 'plug n play' infrastructure at the plot level and to facilitate the manufacturing investments into the country by providing quality, reliable, sustainable and resilient infrastructure for the industries.

The other major initiatives include Start-up India, National Single Window System, GIS enabled Land Bank, Foreign Direct Investment (FDI) policy reforms, PM Gati Shakti National Master Plan for integrated planning of multi-modal infrastructure, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects, setting up of industrial parks, interventions to improve ease of doing business, measures for reduction in compliance burden, rationalization of labour laws, introduction of Goods and Services Tax, reduction in the corporate tax rate, policy measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP) and Quality Control Orders (QCOs), to name major ones.

PROJECTS UNDER TIES

2050. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether any grants have been sanctioned by the Empowered Committee to identify sector specific infrastructure gaps and mapping of assets; and

(b) if so, the details thereof classified State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The Department of Commerce, Government of India is implementing a scheme namely 'Trade Infrastructure for Export Scheme (TIES)' w.e.f. 2017-18 with the objective to enhance export competitiveness by bridging gaps in export infrastructure, creating focused export infrastructure, first mile and last mile connectivity for export-oriented projects and addressing quality and certification measures. There are infrastructural gaps related to exports like benchmarking of operations, testing facilities, cargo handling facilities, last mile connectivity to the ports, provision of infrastructure in the special economic zones, establishment of border-haats, land custom stations etc. which are essential to ensure competitive exports.

Accordingly, scheme provides assistance to eligible Central/State agencies and joint ventures for setting up and up-gradation of infrastructure projects with overwhelming export linkages. Proposals received from eligible implementing agencies are placed before Empowered Committee (EC) on TIES for release of

grant. A total of 66 projects in 21 States/UTs have been sanctioned under TIES since its inception in 2017-18 to till date. EC periodically reviews the assisted projects and issues necessary directions to implementing agencies.

NATIONAL POLICY FOR RECOGNISING LANDLESS FARMERS

2051. SHRI G. KUMAR NAIK:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the National Policy for Farmers recognizes individuals without land ownership as farmers;

(b) whether the PM KISAN benefits are restricted to land-owning farmers, and if so, the reasons therefor; and

(c) whether the scheme's benefits will be extended to non-land owning farmers who meet other criteria, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) : As per National Policy for Farmers, the term "FARMER" refers to a person actively engaged in the economic and/or livelihood activity of growing crops and producing other primary agricultural commodities and includes all agricultural operational holders, cultivators, agricultural labourers, sharecroppers, tenants, poultry and livestock rearers, fishers, beekeepers, gardeners, pastoralists, non-corporate planters and planting labourers, as well as persons engaged in various

farming-related occupations such as sericulture, vermiculture and agro-forestry. The term also includes tribal families/persons engaged in shifting cultivation and in the collection, use and sale of minor and non-timber forest produce.

(b) and (c): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of land-holding farmers. Under the scheme, a financial benefit of Rs. 6,000/- per year is transferred in three equal instalments, into the Aadhar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying ben eficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr. through 1 9 instalments since inception.

At present, there is no proposal to include landless farmers in the PM-KISAN Scheme.

PROCEDURE FOR ENROLLING IN NATIONAL MISSION ON NATURAL FARMING

2052. SHRI JAGDAMBIKA PAL:

Will the Minister of **AGRICULTURE AND FARMERS** be pleased to state:

(a) whether there any specific forms, documents or prerequisites required for applying for a small farmer interested in transitioning to natural farming under the National Mission on Natural Farming (NMNF) and is there any clear step-

by-step process to enroll their land and whom to approach—Gram Panchayat, Block, the development Office, or Krishi Vigyan Kendra (KVK), if so, the details thereof;

(b) whether the enrolments are open year-round or are season-specific, if a farmer misses the cluster deadline, can they enroll individually or in the next cycle, if so, the details thereof;

(c) whether there are any designated officials or Krishi Sakhis to assist farmers, and how accessible are these resource persons for those in remote areas; if so, the details thereof;

(d) whether the farmers receive training immediately, or have to wait for cluster formation;

(e) the details of financial or technical assistance guaranteed upon enrolment or are linked to milestones; and

(f) the manner in which does the Ministry ensure small landholders are not excluded from NMNF due to procedural or logistical barriers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) : Under the National Mission on Natural Farming (NMNF), identification of clusters is done by States/UTs. Each cluster is linked to a Training Institution, viz. KrishiVigyanKendras, Agriculture Universities or Local Natural Farming Institutions. Provision has been made for deployment of Krishi Sakhis/ Community Resource Persons (CRPs) in the cluster to assist farmers and enroll them.

(b) : New farmers can join the natural farming cluster at the beginning of each crop season.

(c) : Each State/ UT will designate two Krishi Sakhis/ CRPs per selected cluster.

(d) : States/UTs identify clusters to initiate NMNF activities. Trainings to farmers in selected clusters is envisaged as an ongoing activity.

(e) : For the trained farmers, output based incentive is envisaged in the scheme. This is to promote NF package of practices like pre monsoon dry sowing, application of NF inputs like Beejamrut, Jeevamrut, etc., diversified cropping system, etc. Each farmer can initiate NF in small landholding, and will be eligible for support under NMNF upto a maximum area of one acre.

(f) : All farmers, including small and marginal farmers, are eligible to avail the benefits under the NMNF. Further, the Mission Unit at Centre/ State, District and Block Level Monitoring Committees are mandated to conduct regular monitoring of farm-level indicators, farmer progression and extension of NF across all the clusters.

AVERAGE DAILY EARNING OF FARMERS

2053. SHRI ANAND BHADAURIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of efforts that the Government has taken during the last three years to ensure average daily earning of farmers from agriculture is at least equal to minimum wages in the country;

(b) the number of farmers in the country who have average daily agricultural income above the minimum wages, State-wise; and

(c) the number of farmers who have average daily agricultural income below the minimum wages in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Government of India is committed to enhance the welfare of farmers and making agriculture more remunerative. To this end, it has implemented various policies, reforms, developmental programs, and schemes aimed at improving farmer incomes which includes Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), Pradhan Mantri Fasal Bima Yojana (PMFBY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY), Fixing of Minimum Support Price (MSP) at one-and-a half times the cost of production, Agriculture Infrastructure Fund (AIF), Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs), Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), Modified Interest Subvention Scheme (MISS), National Bee Keeping and Honey Mission (NBHM), Agri Fund for Start Ups and Rural Enterprises (AgriSURE), Integrated Scheme for Agriculture Marketing - National Agriculture Market (ISAM eNAM), Rashtriya Krishi Vikas Yojana (RKVY), among others.

As per the latest NSS 77th round of the Survey by the National Statistics Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI) with reference to the agricultural year July, 2018- June, 2019 in the rural areas of the country, the average monthly income per agricultural household from various sources is estimated at Rs. 10, 218/- per month. However, since the last survey conducted in 2019, updated figures on the average monthly income per agricultural household is unavailable, as such comparison with minimum wages is not feasible. Additionally, detailed State-wise information on the number of farmers in the country whose average daily agricultural income is above and below the minimum wages is not maintained centrally.

ROLE OF SEED RESEARCH CENTRES

2054. DR. NISHIKANT DUBEY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** pleased to state:

(a) whether seed research centres play a pivotal role in providing quality produce to farmers and if so, the details thereof;

(b) the details of the total number of seed research centres established so far in the country, State-wise; and

(c) whether the Government proposes to set up new seed research centres, if so, the details thereof, State-wise including the State of Jharkhand and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) and (b): Seed Research Centres established under Institutes of Indian Council of Agricultural Research; and State and Central Agricultural Universities under All India Coordinated Research Project (AICRP) on Seed (Crops) and coordinated by ICAR-National Institute of Seed Science and Technology, Mau (Uttar Pradesh), play an important role by dissemination of new agricultural technologies to the farmers including quality seed of biofortified as well as climate resilient high yielding varieties of different crops. These centres are involved in the maintenance of genetic purity of varieties through nucleus seed production, production of breeder and quality seed; and carrying out seed technology research to address the contemporary issues in seed realm at national and regional levels.

Total 68 seed research/ breeder and quality seed production centres are in operation across the country, the details are given in the enclosed **Statement.**

In addition, National Seed Research and Training Centre (NSRTC), Varanasi (UP), Department of Agriculture and Farmers Welfare, also works for ensuring seed quality regulation through testing of seed samples and organizing national trainings, workshops, seminars etc. on various seed related activities for the officers/officials of the public as well as private sector seed sector across the country.

(c): In continuation of the approval of EFC 2021-26 of AICRP on Seed (Crops), three new seed research and production centres viz., (i) ICAR-Indian Agricultural Research Institute (IARI), Hazaribagh (Jharkhand); (ii) Rani Lakshmi Bai Central

Agricultural University (RLBCAU), Jhansi (Uttar Pradesh); and (iii) Banda University of Agriculture and Technology (BUAT), Banda (Uttar Pradesh) have been established to strengthen seed research activities and enhance quality seed production in their respective states.

STATEMENT

Seed Research/ Production Centres under AICRP on Seed (Crops)

Sr.	State	Centre
1	Uttar Pradesh	ICAR-Indian Institute of Seed Science, Mau[$] (Coordinating Institute) Acharya Narendra Dev University of Agriculture and Technology, Faizabad[#$]; Chandra Shekar Azad University of Agriculture and Technology, Kanpur[#$]; Sardar Vallabh Bhai Patel University of Agriculture and Technology, Meerut[$]; Banaras Hindu University, Varanasi[$]; Banda University of Agriculture and Technology, Banda[$]; ICAR-Indian Grassland and Fodder Research Institute, Jhansi[$]; ICAR-Indian Institute Sugarcane
2	Assam	Assam Agricultural University, Jorhat[#$]
3	Andhra Pradesh	Acharya N.G. Ranga Agricultural University, Guntur[$]
4	Andaman and Nicobar Islands	ICAR-Central Island Agricultural Research Institute, Port Blair[$]
5	Bihar	Bihar Agricultural University, Sabour[$]; Dr. Rajendra Prasad Central Agricultural University, Pusa[#$]
6	Chhattisgarh	Indira Gandhi Krishi Visvavidhylaya, Raipur[$]
7	Delhi	ICAR-Indian Agricultural Research Institute, New Delhi[#$]
8	Goa	ICAR-Central Coastal Agricultural Research Institute, Goa[$]
9	Gujarat	Anand Agricultural University, Anand[#$]; Sardarkrishinagar Dantiwada Agricultural University, SK Nagar[$]; Navsari Agricultural University, Navsari[$]; Junagadh Agricultural University, Junagadh[#$]; ICAR-Indian Institute of
10	Haryana	CCS Haryana Agricultural University, Hisar[#$]; ICAR-Indian Institute of Wheat and Barley Research, Karnal[$]

11	Himachal Pradesh	CSK Himachal Pradesh Krishi Viswavidhyalaya, Palampur#$
12	Jammu and Kashmir	Shere-e-Kashmir University of Agricultural Science and Technology, Srinagar#$; Shere-e-Kashmir University of Agricultural Science and Technology, Jammu$
13	Jharkhand	Birsa Agricultural University, Ranchi$; ICAR-Indian Agricultural Research Institute, Jharkhand$
14	Karnataka	University of Agricultural Sciences, Bangalore#$; University of Agricultural Sciences, Dharwad#$; University of Agricultural Sciences, Raichur$; University of Agricultural and Horticultural Sciences, Shimogga$
15	Kerala	Kerala Agricultural University, Trissur$
16	Madhya Pradesh	Jawahar Lal Nehru Krishi ViswaVidhyalaya, Jabalpur#$; Rajmata Vijayaraje Scindia Krishi Viswa Vidhyalaya, Gwalior$; ICAR-India Institute of Soybean Research,
17	Maharashtra	Vasantrao Naik MarathwadaKrishi Vidyapeeth ,Parbhani#$;Mahatama Phule Krishi Vidyapeeth, Rahuri#$; Punabrao Deshmukh Krishi Vidyapeeth, Akola#$; Dr. Balasaheb Sawant Konkan Krishi Vidyapeeth, Dapoli$; Vasantdada Sugar Institute (VSI), Pune$; ICAR Central
18	Manipur	Central Agricultural University, Imphal$
19	Meghalaya	ICAR Research Complex for NEH Region, Barapani$
20	Odisha	Odisha University of Agriculture and Technology, Bhubaneswar#$; ICAR-National Rice Research Institute, Cuttack$
21	Punjab	Punjab Agricultural University, Ludhiana#$; ICAR-Indian Institute of Maize Research, Ludhiana$
22	Puducherry	Pandit Jawaharlal Nehru College of Agriculture and Research Institute, Karaikal#$
23	Rajasthan	Agricultural University Kota$; Swami Keshwanand Rajasthan Agricultural University, Bikaner$; Shree Karan Narendra Agricultural University, Jobner#; Maharana Pratap University of Agriculture and Technology, Udaipur$; ICAR-Central Arid Zone Research Institute, Jodhpur#$; ICAR-

24	Telangana	Professor Jayashankar Telangana State Agricultural University, Hyderabad[#$]; ICAR-Indian Institute of Rice Research, Hyderabad[$]; ICAR-Indian Institute of Millets Research, Hyderabad[$]; ICAR-Indian Institute of Oilseeds
25	Tamil Nadu	Tamil Nadu Agricultural University, Coimbatore[#$]; ICAR-Sugarcane Breeding Institute, Coimbatore[$]
26	Uttarakhand	GB Pant University of Agriculture and Technology, Pantnagar[#$]; ICAR- Vivekanand Parvatiya Krishi Anusandhan Sansthan, Almora[$]
27	West Bengal	Bidhan Chandra Krishi Viswavidhyalaya, Nadia[$]; Uttar Banga Krishi Viswavidhyalaya, Pundibari[$]; ICAR-Central Research Institute for Jute and Allied Fibres, Barrackpore[$]

$ Breeder/ Quality Seed Production (QSP) centre; # Seed Technology Research (STR)centre

STEEL PRODUCTION

2055. SHRIMATI MALA ROY:

Will the Minister of **STEEL** be pleased to state:

(a) the details of Steel production in the country during the last five years, year-wise;

(b) whether such production is sufficient to fulfil domestic needs; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to(c): Details of the production of crude steel and finished steel and consumption of finished steel in India during the last five years is given as follows:-

Year	Crude Steel Production	Finished Steel	
		Production	Consumption
2019-20	109.14	102.62	100.17
2020-21	103.54	96.2	94.89
2021-22	120.29	113.6	105.75
2022-23	127.2	123.2	119.89
2023-24	144.3	139.15	136.29
Source: Joint Plant Committee(JPC); All figures in million tonnes			

Above data indicates that production of finished steel has exceeded consumption throughout this period. Thus, the domestic demand is met largely by domestic production.

दिल्ली के किसानों के लिए विभिन्न लाभकारी योजनाएं

2056. श्री रामवीर सिंह बिधूड़ीः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत दस वर्षों के दौरान दिल्ली के किसानों को किन-किन योजनाओं से लाभ हुआ और उनके नाम क्या हैं; और

(ख) विगत दस वर्षों के दौरान उक्त योजनाओं के कार्यान्वयन हेतु सरकार द्वारा राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार को कितनी धनराशि उपलब्ध कराई गई है और तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख):कृषि राज्य का विषय है। हालाँकि, भारत सरकार देश में किसानों के कल्याण के लिए केंद्रीय क्षेत्रकयोजनाओं के साथ-साथ केंद्र प्रायोजित योजनाओं और कार्यक्रमों की एक व्यापक श्रृंखला को लागू कर रही है। इन योजनाओं में ऋण, बीमा, आय सहायता, इनफ्रास्ट्रक्चर, बागवानी सहित फसलें, बीज, मशीनीकरण, विपणन, जैविक और प्राकृतिक खेती, फार्मर कलेक्टिव, सिंचाई, विस्तार, न्यूनतम समर्थन मूल्य पर किसानों से फसलों की खरीद, डिजिटल कृषि आदि सहित कृषि का पूरा दायरा शामिल है।

पिछले दस वर्षों के दौरान दिल्ली के किसानों को जिन योजनाओं से लाभ मिला है, उनका विवरण और नाम तथा उक्त योजनाओं के कार्यान्वयन के लिए दिल्ली सरकार को उपलब्ध कराये गए फंड का ब्यौरा संलग्न **विवरण** में दिया गया है:

विवरण

पिछले दस वर्षों के दौरान दिल्ली के किसानों को जिन योजनाओं से लाभ मिला है, उनका विवरण और नाम तथा उक्त योजनाओं के कार्यान्वयन के लिए दिल्ली सरकार को उपलब्ध कराये गए फंड का ब्यौरा

I. केंद्रीय क्षेत्रक योजनाएं

1	**प्रधानमंत्री किसान सम्मान निधि (पीएम - किसान)** (योजना की शुरुआत के बाद से लाभान्वित लाभार्थियों की संख्या, और संवितरित राशि)	लाभार्थियों की संख्या	(रुपये करोड़ में)
		17,521	48.67
2	**प्रधानमंत्रीकिसानमानधनयोजना (पीएम - केएमवाई)** (योजना की शुरुआत के बाद से नामांकित किसानों की संख्या)	नामांकित किसानों की संख्या	
		354	
3	**एग्रीकल्चर इनफ्रास्ट्रक्चर फंड (एआईएफ)**	दिल्ली राज्य के लिए, 31 दिसंबर 2024 तक, एआईएफ के तहत11 परियोजनाओं के लिए 14 करोड़ रुपये मंजूर किए गए हैं। इन स्वीकृत परियोजनाओं के लिए कुल परियोजना लागत28 करोड़ रुपये है।	

II. केंद्र प्रायोजित योजनाएं

	योजनाएं	**2014-15**		**2015-16**		**2016-17**		**2017-18**		**2018-19**		**2019-20**	
क	**राष्ट्रीय कृषि विकास योजना**	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी
1	राष्ट्रीय कृषि विकास योजना-डीपीआर			1.50	0.00	1.50	0.00	3.31	0.00	3.45	0.00	3.30	0.00
2	परंपरागत कृषि विकास योजना (पीकेवीवाई)			0.00	0.00	0.00	0.00	35.69	4.71	25.18	0.00	14.62	0.00
	कुल राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)	**0.00**	**0.00**	**1.50**	**0.00**	**1.50**	**0.00**	**39.00**	**4.71**	**28.63**	**0.00**	**17.92**	**0.00**
ख	**कृषोन्नति योजना**												
1	एकीकृत बागवानी विकास मिशन (एमआईडीएच)	2.55	0.00	0.50	0.00	0.50	0.00	0.50	0.00	0.50	0.00	0.50	0.25
2	कृषि विस्तार उप-मिशन (एसएमएई)	0.16	0.00	0.00	0.00	0.00	0.00	0.15	0.00	0.50	0.00	0.50	0.25
3	बीज एवं रोपण सामग्री उप मिशन-(एसएमएसपी)	1.30	0.00	1.10	0.00	0.00	0.00	0.00	0.00	1.00	0.00	2.50	0.05
	कुल कृषोन्नति योजना (केवाई)	**4.01**	**0.00**	**1.60**	**0.00**	**0.50**	**0.00**	**0.65**	**0.00**	**2.00**	**0.00**	**3.50**	**0.55**

	योजनाएं	**2020-21**		**2021-22**		**2022-23**		**2023-24**		**2024-25**	
क	**राष्ट्रीय कृषि विकास योजना**	**आवंटन**	**जारी**	**आवंटन**	**जारी**	**आवंटन**	**जारी**	**आवंटन**	**जारी**	**आवंटन**	**जारी**
1	राष्ट्रीय कृषि विकास योजना-डीपीआर	0.00	0.00	0.23	0.00	0.10	0.00	0.67	0.00	0.67	0.00
2	परंपरागतकृषिविकास योजना (पीकेवीवाई)	0.00	0.00	0.00	0.00						
	कुल राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)	**0.00**	**0.00**	**0.23**	**0.00**	**0.10**	**0.00**	**0.67**	**0.00**	**0.67**	**0.00**

ख	**कृषोन्नति योजना**										
1	एकीकृत बागवानी विकास मिशन (एमआईडीएच)	0.00	0.00	0.00	0.00	0.50	0.00	0.40	0.00	0.50	0.00
2	कृषि विस्तार उप-मिशन (एसएमएई)	0.40	0.19	0.88	0.00	0.80	0.20	0.20	0.00	0.30	0.00
3	बीज एवं रोपण सामग्री उप मिशन- (एसएमएसपी)	1.50		1.75				0.50		0.50	
	कुल कृषोन्नति योजना (केवाई)	**1.90**	**0.19**	**2.63**	**0.00**	**1.30**	**0.20**	**1.10**	**0.00**	**1.30**	**0.00**

LOW PESTICIDE LEVELS FOR RICE EXPORT

2057. SHRI ARUN NEHRU:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether it is a fact that European Union (EU) has updated its control list with unreasonable low pesticide levels (viz. EU limit - Aflatoxin B1: 2 μg/kg, India limit through FSSAI – 10 μg/kg, US limit - 20 μg/kg) for rice export from India, if so, the details thereof;

(b) whether this has affected many rice producers from the States of Andhra Pradesh and Tamil Nadu who export non basmati rice, if so, the details thereof;

(c) whether this has taken away the advantage Indian companies during the years and the sudden change in control limit has given unfair advantages to ASEAN countries who have taken the Indian producers position in EU, if so, the details thereof;

(d) the details of steps taken to level this unfair step;

(e) whether many EU companies take advantage of the Indian market with liberal rules; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The individual countries including European Union as a region, set their own Maximum Residue Levels (MRLs) for pesticides, based on the risk assessment carried out by them. In many cases, the MRLs set by EU, which are set on hazard-based approach, are lower(stricter) than the MRLs set by the FSSAI (Food Safety and Standards Authority of India). List is enclosed as **Statement.**

Aflatoxin is a contaminant in food and feed and not a pesticide. The comparative level of MRLs of Aflatoxin set by EU and FSSAI is as under:

	MRL (µg/kg), as on date		
Contaminant	**EU**	**US**	**FSSAI**
Aflatoxin B1	2	20	10

(b) and (c) The EU MRLs apply to all exporting countries.

The MRL for Aflatoxin B1 for rice, has not been revised by the EU in the recent past. There have been a few detections of Aflatoxin (in form of Rapid Alert System for Food and Feed (RASFF) alerts) in rice consignments exported from India to the EU, however no detections have been reported for rice consignments exported by exporters of Tamil Nadu and Andhra Pradesh, in the last 5 years.

As per trade data, the volume of Rice exports from India to the EU has increased by 111% between 2019 and 2023, while the volume of non-Basmati rice exports has increased by 500 %, during the same period, which is higher than the ASEAN countries.

The details of exports of Rice and non-Basmati Rice to the EU is as below:

Rice Exports to EU			
Exporting Country	**Unit: Qty in "000" MT**		**Absolute Growth (%) during 2019-2023**
	2019	**2023**	
India	124	262	111.29%
Thailand	246	209	-15.04%
Cambodia	179	253	41.34%
Vietnam	57	57	0%
Pakistan	344	386	12.21%
Myanmar	467	549	17.56%
Non-Basmati Rice Exports to EU			
Exporting Country	**Unit: Qty in "000" MT**		**Absolute Growth (%) during 2019-2023**
	2019	**2023**	
India	2	12	500%
Thailand	246	209	-15.04%

Cambodia	179	253	41.34%
Vietnam	57	57	0%
Pakistan	198	208	5.05%
Myanmar	467	549	17.56%

Source: ITC Trade Map

(d) to (f) India has been complying with the requirements of the importing countries, including that of the EU. However, in case where the MRLs/ML of pesticides and contaminants have been lowered significantly, India has taken up with the concerned country and also the European Union, through bilateral discussions. In the absence of resolution through bilateral discussions, Specific Trade Concerns (STC) are then raised at the World Trade Organisation (WTO).

Further, to ensure that the rice growers comply with the MRLs set by EU and other importing nations, State Agriculture departments and Agriculture Universities conduct capacity building and sensitization programmes of the growers to adopt good agricultural practices and to ensure judicious use of agro-chemicals.

As regards, entry of European Union (EU) Companies, trade and investment with all major trading partners is an ongoing process including exchange of business delegations and Business to Business (B2B) interactions.

STATEMENT

A. List of frequently detected pesticide molecules exceeding the MRL set by EU in Rice consignments exported from India from 2015 to 2025

Pesticide Residue	2015	2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	Total
Tricyclazole	0	0	0	14	8	7	6	22	19	19	2	97
Thiamethoxam	0	0	0	1	6	2	6	12	15	15	3	60
Chlorpyrifos	0	0	0	2	0	0	2	2	6	5	1	18
Imidacloprid	0	0	0	0	0	0	0	1	5	3	0	9
Carbendazim	7	1	0	7	0	0	1	1	1	2	0	20
Propiconazole	0	0	0	0	0	0	0	2	1	2	0	5
Buprofezin	0	0	0	0	0	2	0	0	0	0	0	2
Profenofos	1	0	0	1	0	0	0	0	1	0	0	3
Thifluzamide	0	0	0	0	0	0	0	0	0	2	0	2
Imazalil	0	0	0	0	0	0	0	0	0	1	0	1
Acephate	1	1	5	3	2	0	0	0	0	0	0	12
Methamidophos	1	0	3	2	1	0	0	0	0	0	0	7
Triazophos	2	0	0	3	0	0	0	0	0	0	0	5
Chlorpyriphos-methyl	1	0	0	0	0	0	0	0	0	0	0	1
Hexaconazole	2	0	0	0	0	0	0	0	0	0	0	2

Source: EU RASFF Portal

Aflatoxin is a contaminant in food and feed, and not a pesticide

B. Comparative analysis of EU MRLs, Codex MRLs and FSSAI MRLs for frequently detected pesticide molecules in consignment of Rice exported from India

Sl. No.	Name of Pesticide Molecules	EU MRLs mg/kg		Codex mg/kg	FSSAI mg/kg
		Prior to Revision	Revised		
1.	Tricyclazole	1.00	0.01	-	3.0
2.	Thiamethoxam	0.01	0.01	3.0**	0.02
3.	Chlorpyrifos /Chlorpyriphos	0.50	0.01	-	0.5
4.	Imidacloprid	1.50	0.01	-	0.05
5.	Carbendazim	0.01	0.01	2.0*	2.0
6.	Propiconazole	1.50	0.01	-	0.05
7.	Buprofezin	0.50	0.01	-	0.05
8.	Profenofos	0.01	0.01	-	-
9.	Thifluzamide	-	-	-	0.05
10.	Imazalil	0.05	0.01	-	-
11.	Acephate	0.02	0.01	1.0 *	1.0
12.	Methamidophos	0.01	0.01	0.6 *	-
13.	Triazophos	0.02	0.02	0.6**	0.6
14.	Chlorpyriphos-methyl	3.00	0.01	-	-

* MRLs in husked rice ** MRLs in polished rice

Source: EU Pesticide database, CODEX and FSSAI

PACS FOR RURAL WATER SUPPLY WORKS IN SURAT

2058. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **COOPERATION** be pleased to state:

(a) whether any steps have been taken by the Ministry for the role of PACS for rural water supply related works, particularly in Surat district, if so, the details thereof;

(b) whether the State has any role for successful implementation of this initiative, if so, the details of the projects undertaken by respective States;

(c) the details about budget allocation for PACS including expenditure details; and

(d) the manner in which the rural households and people are getting benefitted from this scheme in the last three years and how this initiative is cooperating with Jal Jeevan Mission?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) and (b): Yes, Sir. The Ministry of Cooperation in consultation with Department of Drinking Water and Sanitation, GoI has taken the initiative to allow PACS for carrying out Operation and Maintenance (O and M) of piped water supply schemes in rural areas under National Jal Jeevan Mission (JJM).

The successful implementation of this initiative relies on the cooperation of State government as States are required to incorporate enabling provisions in their Operation and Maintenance (O and M) policies/ guidelines and identify suitable PACS and ensure their capacity building for undertaking O and M works under rural piped water supply schemes.

The State of Gujarat has modified the O and M guidelines and has identified a total of 81 PACS to carry out O and M of piped water supply schemes in rural areas,

including one PACS in the Surat district. As per information received from States/ UTs, 934 PACS have been identified/ selected by 13 States/ UTs for this initiative, the State-wise details of which are attached at **Statement**. Further, a Pilot Project has been initiated by the State of Madhya Pradesh in Dhar District, where one PACS has been authorized to collect water taxes on behalf of the Gram Panchayat on commission basis.

(c): Under the National Jal Jeevan Mission of D/o Drinking Water and Sanitation, GoI, five percent of annual allocation to the States is allocated for support activities fund and 2% of allocation to the States can be utilized for carrying out Water Quality Monitoring and Surveillance activities. PACS functioning as Pani Samiti can also get benefit from the same.

(d): The initiative intends to benefit rural households through improved piped water supply services, reduced operational disruptions, and enhanced water availability through PACS-led O & M activities. These efforts complement the Jal Jeevan Mission by ensuring sustainable and efficient water service delivery to rural households.

STATEMENT

PACS Identified for O&M under Rural Piped Water Supply – State-wise status

S. No.	States / UTs	PACS identified for O & M service
1	Jharkhand	145
2	Tripura	140
3	Manipur	113

4	Sikkim	107
5	Jammu and Kashmir	100
6	Punjab	98
7	Gujarat	81
8	Uttarakhand	60
9	Chhattisgarh	33
10	Madhya Pradesh	26
11	Maharashtra	20
12	Assam	10
13	Andaman and Nicobar Islands	1
	Total	**934**

भीकू रामजी इदाते आयोग

2059. श्री राजेश रंजनः

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या विमुक्त घुमंतू और अर्ध-घुमंतू जनजातियों की आर्थिक और सामाजिक स्थिति का आकलन करने के लिए वर्ष 2015 में भीकू रामजी इदाते की अध्यक्षता में एक आयोग का गठन किया गया था;

(ख) यदि हां, तो क्या आयोग ने सरकार को अपना प्रतिवेदन प्रस्तुत कर दिया है;

(ग) यदि हां, तो क्या सरकार ने इस पर कोई कार्रवाई की है;

(घ) क्या सरकार को इस बात की जानकारी है कि देश में विमुक्त घुमंतू जनजातियों से संबंधित लोगों को मनरेगा के अंतर्गत कोई भी जिला मजिस्ट्रेट जॉब कार्ड जारी नहीं कर सका;

(ङ) यदि हां, तो इसके क्या कारण हैं; और

(च)उपरोक्त जनजातियों के लोगों को कब तक देश की मुख्यधारा में शामिल किया जाएगा?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क) से (ग): जी, हां।भारत सरकार द्वारा फरवरी, 2014 में श्री भीकू रामजी इदाते की अध्यक्षता में विमुक्त, घुमंतू और अर्ध घुमंतू जनजातियों (एनसीडीएनटी) के लिए एक राष्ट्रीय आयोग का गठन किया गया था। इस आयोग ने दिसंबर, 2017 में अपनी रिपोर्ट प्रस्तुत कीआयोग की सिफारिशों के अनुसार, केंद्र सरकार ने फरवरी, 2019 में विमुक्त, घुमंतू और अर्ध घुमंतू समुदायों के लिए एक विकास और कल्याण बोर्ड का गठन किया है। इसके अलावा विमुक्त, घुमंतू और अर्ध घुमंतू समुदायों के विकास और कल्याण के लिए विमुक्त और घुमंतू जनजातियों के आर्थिक सशक्तिकरण की स्कीम (सीड) शुरू की है।

(घ) से (च):ग्रामीण विकास मंत्रालय ने सूचित किया है कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (महात्मा गांधी नरेगा), 2005एक ऐसा अधिनियम है जिसका उद्देश्य प्रत्येक वित्तीय वर्ष में प्रत्येक घर-परिवार, जिनके वयस्क सदस्य अकुशल मैनुअल कार्य करने के लिए स्वेच्छा से तैयार हों, को कम से कम सौ दिनों का गारंटीकृत मजदूरी रोजगार उपलब्ध कराकर देश के ग्रामीण क्षेत्रों में घर-परिवारों की आजीविका सुरक्षा को बढ़ाना है।

जॉब कार्ड जारी करने कीजिम्मेदारीकार्यान्वयन करने वाले राज्यों/संघ राज्य क्षेत्रों के संबंधित अधिकारियों की होती है तथा विमुक्त घुमंतू जनजातियों से संबंधित लोगों को जॉब कार्ड नहीं दिए जाने की कोई विशिष्ट घटना ग्रामीण विकास मंत्रालय केसंज्ञान में नहीं आई है।

COMPLETION OF ROADS AND BRIDGES UNDER PMGSY

2060. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the current status of implementation of Pradhan Mantri Gram Sadak Yojana phases III and IV alongwith overall percentage of roads under the yojana awaiting completion, State-wise and district wise especially Maharashtra;

(b) the number of roads and bridges under Dhule Lok Sabha Constituency in Maharashtra pending with the Department for approval along with the steps taken by the Government in this regard;

(c) whether the Government has taken any measures to ensure the realisation of the deadline of PMGSY-III of March 2025; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) : Under Pradhan Mantri Gram Sadak Yojana (PMGSY)-III, out of 1,25,000 km of target length, a total of 1,21,957 km of road length has been sanctioned and 90,872 km (75%) road length has already been constructed, as of 6th March, 2025, across the country. A total of 29,950 km (25% of sanctioned length) is currently at various stages of construction. The details of balance works under PMGSY-III, State-wise, are at enclosed **Statement.**

The details of PMGSY III works sanctioned, completed and pending for construction, district-wise, may be accessed at **ommas.nic.in->Progress Monitoring->State MPR Abstract Report.**

Recently, Government of India has approved phase IV of PMGSY in September 2024 to provide all-weather connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill Sates/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts, as per Census 2011. The Ministry is coordinating closely

with the State Governments and providing the required assistance for submission of proposals by the States.

(b): The State of Maharashtra has already been sanctioned full entitlement under PMGSY-I and II. The State has been allocated 6,550 Km road length under PMGSY-III and out of which, the road length of 6,499 km of road length has already been sanctioned to the State. No further proposal for approval of roads and bridges for Dhule Lok Sabha Constituency in Maharashtra has been received in the Ministry.

(c) and (d): The timeline for completion of PMGSY-I, II, RCPLWEA and III works is March, 2025. The progress of implementation of rural roads under PMGSY is regularly reviewed by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings and Pre-Empowered/Empowered Committee Meetings with the States to complete the works as per given deadline of PMGSY-III. Besides the above, special review meetings/monthly review meetings are also held by the Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/Principal Secretaries of the States to take stock of the progress of the scheme including maintenance aspects.

STATEMENT

Details of balance works under PMGSY-III, State-wise

S.No	Name of States	The balance works under PMGSY-III as on 7.03.2025		
		No of road works	Road Length (in km)	No of bridges
1	Andaman and Nicobar	32	200	0
2	Andhra Pradesh	114	858	71

3	Arunachal Pradesh	158	1,141	63
4	Assam	156	759	51
5	Bihar	220	1,406	456
6	Chhattisgarh	0	0	51
7	Goa	10	63	2
8	Gujarat	26	153	174
9	Haryana	4	6	0
10	Himachal Pradesh	285	2,775	22
11	Jammu and Kashmir	87	477	64
12	Jharkhand	289	1,998	131
13	Karnataka	51	123	7
14	Kerala	211	921	11
15	Ladakh	53	429	0
16	Madhya Pradesh	143	423	288
17	Maharashtra	581	2,688	223
18	Manipur	56	502	0
19	Meghalaya	131	1,011	55
20	Mizoram	17	423	0
21	Nagaland	45	563	0
22	Odisha	334	1,024	72
23	Punjab	152	1,288	20
24	Rajasthan	50	196	20
25	Sikkim	45	271	20
26	Tamil Nadu	656	2,519	60
27	Telangana	182	766	100
28	Tripura	94	688	6
29	Uttar Pradesh	249	1,148	0
30	Uttarakhand	186	1,585	0
31	West Bengal	473	3,545	6
Total		**5,090**	**29,950**	**1,973**

EMPLOYMENT GENERATION UNDER TEXTILE SECTOR

2061. SHRI DINESHBHAI MAKWANA:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether there are any new policies or schemes introduced during the event to benefit artisans and handicraft workers and if so, the details thereof?

(b) the manner in which these events help in skill development and employment generation within the textile and handicraft industries; and

(c) whether there are any incentives or financial support programmes available for startups and new businesses in the textile sector and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b): The Office of Development Commissioner (Handicrafts) has not introduced any policies and schemes during the events. However, The Government of India is implementing various schemes/initiatives such as Pradhan Mantri Mega Integrated Textile Region and Apparel Parks (PM-MITRA), Production Linked Incentives (PLI), National technical Textile Mission (NTTM) etc. for employment generation within the textile sector. Also, the Office of Development Commissioner (Handicrafts) implements two schemes namely National Handicrafts Development Programme (NHDP) and Comprehensive Handicrafts Cluster Development Scheme (CHCDS) for overall development and promotion of handicrafts sector across the country. Both schemes includes various kind of skill development programmes such as Guru Shishya Hastshilp Prashikshan Programme (GSHPP), Comprehensive Skill Upgradation Programme (CSUP) and Design and Technology Development Workshop (DDW) helps to create skill development in handicraft sector.

(c): The Government of India is implementing various schemes/initiatives aimed at promoting the textile including startups and new businesses in the textile sector.

The major schemes/initiatives include Scheme PM Mega Integrated Textile Region and Apparel Parks (PM-MITRA) schemes which seeks to create a modern, integrated large scale, world class industrial ecosystem, which will help in attracting investments and boosting employment; Production Linked Imitative (PLI) scheme focusing on Man Made Fibre and Apparel, and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textile Mission focusing on Research Innovation and Development, Promotion and Market Development.

Under the Start-up India initiative, the Government is implementing three flagship Schemes, namely, Fund of Funds for Start-ups (FFS), Start-up India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for start-ups (CGSS) to support start-ups across categories and sectors at various stages of their business cycle.

FFS was approved and established in 2016 to catalyse venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups. AIFs supported under FFS are required to invest at least 2 times of the amount committed under FFS in startups.

SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021.

CGSS is implemented for enabling collateral free loans to startups through eligible financial institutions [Member Institutions (MIs)]. CGSS is operationalized by the

National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023.

The number of entities which have been recognised as startups in Textiles Sector by DPIIT over the last five years viz 2020, 2021, 2022, 2023, and 2024 as on 31st December 2024 is given below :-

Industry	2020	2021	2022	2023	2024
Textiles and Apparel	204	311	457	703	765

दहेज संबंधी अपराध

2062. श्री गिरिधारी यादव:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या माननीय उच्चतम न्यायालय ने कतिपय याचिकाओं पर सुनवाई करने के पश्चात यह आदेश पारित किया है कि दहेज संबंधी अपराधों के मामलों में कार्रवाई प्रारंभिक जांच के बाद ही की जाए;

(ख) क्या एक शिकायत मात्र के आधार पर दहेज संबंधी अपराधों के मामलों में न केवल पूरे परिवार के विरुद्ध प्राथमिकी दर्ज की जाती है बल्कि प्राथमिकी में दूर के रिश्तेदारों के नाम भी शामिल कर दिए जाते हैं;

(ग) यदि हां, तो क्या सरकार का सभी राज्यों को यह निर्देश जारी करने का विचार है कि दहेज संबंधी अपराधों के मामलों में प्राथमिक जांच के पश्चात ही प्राथमिकी दर्ज की जाए; और

(घ) यदि हां, तो इसे कब तक कार्यान्वित किया जाएगा और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ): भारत के संविधान की सातवीं अनुसूची के तहत 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं और राज्य सरकारें अपराध (दहेज से संबंधित अपराध सहित) की रोकथाम, पता लगाने, पंजीकरण और जांच करने तथा अपनी विधि प्रवर्तन एजेंसियों के माध्यम से अपराधियों पर अभियोजन

चलाने के लिए उत्तरदायी है। केंद्र सरकार दहेज से संबंधित अपराधों से प्रभावी ढंग से निपटने के लिए प्रतिबद्ध है। दहेज से संबंधित अपराधों से प्रभावी ढंग से निपटने के लिए कानून में पर्याप्त प्रावधान किए गए हैं। गृह मंत्रालय ने राज्यों/संघ राज्य क्षेत्रों को दहेज कानूनों के विवेकपूर्ण अनुप्रयोग की सलाह देने के लिए एड्वाइज़री भी जारी की हैं ताकि यह सुनिश्चित किया जा सके कि कोई भी निर्दोष व्यक्ति उत्पीड़ित न हो।

DEVOLUTION REPORT

2063. SHRI SUDHAKAR SINGH:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details of key findings of the Devolution Report 2015-16, particularly regarding the State of local democracy and devolution in the country, and the extent to which these findings influenced policy decisions;

(b) the time by which the Government proposes to release the next Devolution Report, and the details of progress made in its preparation;

(c) the details of studies or assessments have been undertaken by the Government since 2015-16 to evaluate the effectiveness of devolution alongwith the role of local governments in strengthening grassroots democracy; and

(d) the details of specific steps are being taken by the Government to improve the functioning and autonomy of local Governments in the country to ensure better delivery of governance and public services, State-wise particularly in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) The Devolution Report 2015-16 was prepared on the basis of study conduced in 26 States and 6 Union Territories wherein one District Panchayat, one Block Panchayat and one Gram Panchayat in the Districts falling within areas covered under Part IX of the Constitution and two Gram Panchayat each from the Fifth Schedule areas were included in the sample.

In this report, the cumulative index was constructed using two methods-

(i). **The improved method based on a conceptual model developed using the Delphi technique.**

The cumulative index using the improved method measured devolution based on two different aspects of functioning of Panchayati Raj Institutions (PRIs)-

a) The progress made on aspects relating to the operational core of decentralisation covering transfer of functions, transfer of functionaries, transfer of finances and the extent of autonomy enjoyed by PRIs.

b) The achievements in developing support systems for devolution covering capacity building, operationalising constitutional mechanisms and nurturing systems for accountability and transparency.

(ii). **The normal method based on constructing a Devolution Index of policy, a Devolution Index of Practice and arriving at an index of Devolution of Policy adjusted against Practice.**

The cumulative index using the normal method sought to provide indicative ranking of State on four different aspects of functioning of PRIs.

(a) Devolution of functions,

(b) Transfer of functionaries

(c) Devolution of finances to PRIs

(d) The comparative achievement of States in establishing systems of Infrastructure, Governance and Transparency (IGT).

The Ministry of Panchayati Raj, in order to encourage States/Union Territories to empower their Panchayats, had requested them to assess the level of decentralization and the performance of their Panchayats, and to prepare a roadmap for the future in alignment with the State's policies and priorities.

The Cumulative Devolution Index ranked Kerala first, followed by Maharashtra in second place, and Karnataka in third. Additionally, Sikkim ranked first among the North Eastern States and sixth overall. Further, the Incremental Devolution Index ranked Andhra Pradesh first, followed by Sikkim in second place, and Odisha in third place. Gujarat and Madhya Pradesh ranked first among the States having Fifth Scheduled Areas.

(b) and (c)After the release of the Devolution Report 2015-16, to assess the effectiveness of devolution and the role of local governments in strengthening grassroots democracy, the Ministry of Panchayati Raj released a report titled "Status of Devolution to Panchayats in States - An Indicative Evidence-Based Ranking, 2024" in February 2025. This report presents the Devolution Index, which provides the overall scores and ranks for all States/Union Territories covered under

Part-IX of the Constitution, based on six identified dimensions: Framework, Functions, Finances, Functionaries, Capacity Enhancement, and Accountability. The details regarding the next evaluation have not been finalized yet.

(d) “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243G of the Constitution empowers the Legislature of a State to make provisions, by law, for the devolution of power and responsibilities upon Panchayat at appropriate level, subject to such conditions as may be specified, with respect to the preparation of plans for economic development and social justice and implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to matters included in the Eleventh Schedule to the Constitution. The State legislatures are to consider the 29 subjects illustratively set out in the Eleventh Schedule for devolution of power and responsibilities upon Panchayats. Accordingly, the functioning and autonomy of local Governments depends on the extent of powers and resources devolved to them by the States concerned, which varies across States, including the State of Bihar.

However, the Ministry of Panchayati Raj reviews performance of Panchayats, from time to time, through studies, review meetings, field visits, video conferencing, Information Technology applications, Common Review Missions etc. This Ministry holds extensive exercise of capacity building of Elected Representatives of Panchayats, through the scheme of Rashtriya Gram Swaraj

Abhiyan. This Ministry focuses on developing the capacity of Elected Representatives of Panchayats to enable them to function effectively in Gram Panchayats and properly discharge their leadership roles. The Ministry of Panchayati Raj also provides e-GramSwaraj portal for facilitating all the Panchayats to formulate and upload their plans for utilization of grants under the Central Finance Commission each year. These plans, duly approved by the Panchayats, are monitored at each stage of implementation through the system generated vouchers, geo-tagging and responsibilities assigned to Panchayat Pradhan and Panchayat Secretary.

हिंगोली में किसानों की आर्थिक स्थिति सुधारने के लिए विशेष योजना

2064. श्री नागेश बापुराव अष्टिकर पाटिलः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने हिंगोली लोक सभा निर्वाचन क्षेत्र में किसानों की आर्थिक स्थिति सुधारने तथा कृषि उत्पादकता बढ़ाने के लिए विशेष योजनाएं क्रियान्वित की हैं;

(ख) यदि हां, तो पिछले तीन वर्षों में प्रधानमंत्री किसान सम्मान निधि योजना, प्रधानमंत्री फसल बीमा योजना तथा कृषि अवसंरचना निधि के अंतर्गत लाभार्थियों की संख्या तथा वितरित की गई राशि का ब्यौरा क्या है;

(ग) क्या सरकार का क्षेत्र में सूखे, बेमौसम बारिश तथा जल संकट से प्रभावित किसानों के लिए अतिरिक्त वित्तीय सहायता अथवा विशेष राहत पैकेज प्रदान करने का विचार है;

(घ) यदि हां, तो इसके कार्यान्वयन की वर्तमान स्थिति क्या है; और

(ङ) क्या सरकार का हिंगोली जिले में कृषि अनुसंधान केंद्र स्थापित करने, मंडियों के आधुनिकीकरण तथा सिंचाई सुविधाओं के विस्तार के लिए कोई नई पहल शुरू करने का विचार है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से(ङ):कृषि राज्य विषय है। हालाँकि, भारत सरकार महाराष्ट्र सहित देश भर में किसानों के कल्याण के लिए केंद्रीय क्षेत्रक योजनाओं के साथ-साथ केंद्र प्रायोजित योजनाओं और कार्यक्रमों की एक विस्तृत श्रृंखला को लागू कर रही है। इन योजनाओं में ऋण, बीमा, आय सहायता, इनफ्रास्ट्रक्चर, बागवानी सहित फसलें, बीज, मशीनीकरण, विपणन, जैविक और प्राकृतिक खेती, फार्मर्स कलेक्टिव, सिंचाई, विस्तार, न्यूनतम समर्थन मूल्य पर किसानों से फसलों की खरीद, डिजिटल कृषि आदि सहित कृषि का पूरा दायरा शामिल है। कृषि एवं किसान कल्याण विभाग द्वारा कार्यान्वित की जा रही योजनाओं की सूची इस प्रकार है:

I. केंद्रीय क्षेत्रक योजनाएं

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज छूट योजना (एमआईएसएस)
6. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम)
7. एग्री इंफ्रास्ट्रक्चर फंड (एआईएफ)
8. 10,000 किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
9. स्टार्ट अप और ग्रामीण उद्यमों के लिए कृषि निधि (एग्रीश्योर)
10. नमो ड्रोन दीदी

II. केंद्र प्रायोजित योजनाएं

(क) राष्ट्रीय प्राकृतिक खेती मिशन

(ख) कृषोन्नति योजना

1. एकीकृत कृषि विपणन योजना-राष्ट्रीय कृषि बाजार (आईएसएएम-ईनाम)

2. एकीकृत कृषि विपणन योजना-अन्य (आईएसएएम-अन्य)

3. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)

4. राष्ट्रीय खाद्य तेल-तिलहन मिशन (एनएमईओ-ओएस)

5. राष्ट्रीय खाद्य तेल-ऑयल पाम मिशन पर (एनएमईओ-ओपी)

6. एकीकृत बागवानी विकास मिशन (एमआईडीएच)

7. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर)

8. कृषि विस्तार उप-मिशन (एसएमएई)

9. डिजिटल कृषि

(ग) राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)

1. राष्ट्रीय कृषि विकास योजना- डीपीआर (आरकेवीवाई-डीपीआर)

2. परम्परागत कृषि विकास योजना (पीकेवीवाई)

3. प्रति बूंद अधिक फसल (पीडीएमसी)

4. मृदा स्वास्थ्य एवं उर्वरता

5. वर्षा सिंचित क्षेत्र विकास (आरएडी)

6. कृषि वानिकी

7. कृषि मशीनीकरण उप-मिशन (एसएमएएम) (फसल अवशेष प्रबंधन (सीआरएम) अब एसएमएएम के साथ विलय हो गया है)

8. फसल विविधीकरण कार्यक्रम (सीडीपी)

पिछले तीन वर्षों में प्रधानमंत्री किसान सम्मान निधि योजना, प्रधानमंत्री फसल बीमा योजना और एग्री इंफ्रास्ट्रक्चर फंड के अंतर्गत लाभार्थियों की संख्या और संवितरित राशि का विवरण निम्नानुसार है:

प्रधानमंत्री किसान सम्मान निधि योजना (पीएम-किसान)

हिंगोली जिले में, पीएम-किसान योजना की शुरुआत से लेकर अब तक 2.21 लाख से अधिक लाभार्थियों को 694.76 करोड़ रुपये संवितरित किए गए हैं।

प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)

पिछले तीन वर्षों में प्रधानमंत्री फसल बीमा योजना के तहत लाभार्थियों और संवितरित राशि का विवरण निम्नानुसार है (फरवरी 2025 तक):

वर्ष	नामांकित किसान आवेदन	भुगतान किए गए दावे (रुपये करोड़ में)
2021-22	3,99,359	110.82
2022-23	4,06,492	115.23
2023-24	7,17,009	104.38
कुल	**15,22,860**	**330.44**

एग्री इंफ्रास्ट्रक्चर फंड (एआईएफ़)

महाराष्ट्र राज्य के लिए, 28 फरवरी 2025 तक, एआईएफ के तहत 10418 परियोजनाओं के लिए 6790 करोड़ रुपये मंजूर किए गए हैं। इन स्वीकृत परियोजनाओं की कुल परियोजना लागत 11569 करोड़ रुपये है।

हिंगोली लोकसभा क्षेत्र में 9.00 करोड़ रुपये के ऋण के साथ ऋण देने वाली संस्थाओं द्वारा कुल 13 एआईएफ परियोजनाओं को मंजूरी दी गई है।

आपदा प्रबंधन की प्राथमिक जिम्मेदारी राज्य सरकारों के पास है। राज्य सरकारें पहले से ही उनके पास मौजूद राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से सूखे सहित अधिसूचित आपदाओंसे प्रभावित लोगों को वित्तीय राहत प्रदान करती हैं। हालांकि, गंभीर प्रकृति की आपदा की स्थिति में, निर्धारित प्रक्रिया के अनुसार राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता दी जाती है, जिसमें एक अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे के आधार पर मूल्यांकन शामिल है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता राहत के रूप में है, न कि मुआवजे के लिए।

खाद्य तेलों और दालों का निर्यात

2065. श्री चन्द्र प्रकाश जोशी:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों और वर्तमान वर्ष के दौरान खाद्य तेलों और दालों का कितनी मात्रा में आयात किया गया है;

(ख) सरकार द्वारा निर्यात किए गए खाद्य तेलों और दालों की मात्रा कितनी है; और

(ग) इस संबंध में अन्य क्या कदम उठाए गए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क): विगत तीन वर्षों और वर्तमान वर्ष के दौरान आयातित खाद्य तेलों और दालों की मात्रा का वर्ष-वार ब्यौरा निम्नवित है:

भारत का दालों और खाद्य तेलों का आयात

मात्रा एलएमटी में

वस्तुएं	**2021-22**	**2022-23**	**2023-24**	**2024-25 (अप्रैल-नवंबर)**
दालें	26.99	24.96	47.39	41.50
खाद्य तेल	145.66	159.63	157.09	122.59

स्रोत: डीजीसीआईएस

(ख): सरकार द्वारा निर्यात किये गये खाद्य तेलों और दालों की मात्रा निम्नवित है:

भारत का दालों और खाद्य तेलों का निर्यात

मात्रा एलएमटी में

वस्तुएं	**2021-22**	**2022-23**	**2023-24**	**2024-25 (अप्रैल-नवंबर)**
दालें	3.87	7.63	5.94	4.23
खाद्य तेल	8.93	10.26	11.11	7.74

स्रोत: डीजीसीआईएस

(ग): भारत सरकार कृषि एवं किसान कल्याण मंत्रालय (एमओए एंड एफडब्ल्यू) के माध्यम से देश में दालों और आवश्यक खाद्य तेलों के उत्पादन में सुधार के लिए राष्ट्रीय खाद्य सुरक्षा मिशन - दालें (एनएफएसएम-दालें) और राष्ट्रीय खाद्य तेल मिशन - पाम ऑयल (एनएमईओ-ओपी) जैसे विभिन्न कार्यक्रमों का कार्यान्वयन कर रही है। विवरण निम्नलिखित लिंक पर उपलब्ध हैं:

https://www.nfsm.gov.in/

https://nmeo.dac.gov.in/

इसके अलावा, माननीय वित्त मंत्री ने 2025-26 के केंद्रीय बजट भाषण में 6 वर्षीय " दलहन में आत्मनिर्भरता मिशन" की घोषणा की, जिसमें तूर/ अरहर (मटर), उड़द (काली दाल) और मसूर (लाल दाल) पर विशेष ध्यान दिया गया है। यह मिशन जलवायु अनुकूल बीजों के विकास और इनकी व्यावसायिक उपलब्धता, प्रोटीन सामग्री को बढ़ाने, उत्पादकता बढ़ाने, कटाई के बाद भंडारण और प्रबंधन में सुधार करने और किसानों को लाभकारी मूल्य सुनिश्चित करने पर बल देगा।

RELEASING PENDING FUNDS TO WEST BENGAL

2066. SUSHRI SAYANI GHOSH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the total amount of funds allocated and disbursed under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last five years, State and year-wise; and

(b) the total funds under MGNREGS withheld by the Government of various States during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment scheme. There is no State/UT-wise allocation of funds under Mahatma Gandhi NREGS. State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi NREGS during the financial years from 2019-20 to 2023-24 are given in the enclosed **Statement**.

(b): In case of State of West Bengal release of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) has been stopped since 09th March, 2022 as per provision of Section 27 of Mahatma Gandhi National Rural Employment Guarantee Act, 2005, due to non-compliance of directives of Central Government.

STATEMENT

State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi NREGS during the financial years from 2019-20 to 2023-24

(Rs. in Crore)

S. No.	States/UTs	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	7204.72	10305.10	7182.67	7989.09	7332.63
2	Arunachal Pradesh	210.20	340.28	453.74	577.58	426.10
3	Assam	1687.52	2602.33	2220.26	2052.35	2221.38
4	Bihar	3250.94	7284.24	5407.37	6395.29	6200.03
5	Chhattisgarh	2640.32	3943.48	3894.34	3383.55	2888.56
6	Goa	2.17	3.57	0.04	5.12	0.88
7	Gujarat	747.58	1478.12	1615.24	1692.07	1801.62
8	Haryana	338.13	763.56	722.68	373.99	476.71
9	Himachal Pradesh	597.48	948.33	975.75	1157.48	997.13

<table>
<tr><td>10</td><td>Jammu and Kashmir</td><td>1183.70</td><td>1152.32</td><td>950.14</td><td>1050.61</td><td>920.44</td></tr>
<tr><td>11</td><td>Jharkhand</td><td>1272.93</td><td>3424.08</td><td>3063.83</td><td>2708.64</td><td>2916.76</td></tr>
<tr><td>12</td><td>Karnataka</td><td>5462.71</td><td>5500.99</td><td>6028.08</td><td>6225.28</td><td>5415.74</td></tr>
<tr><td>13</td><td>Kerala</td><td>3520.17</td><td>4286.78</td><td>3551.93</td><td>3818.43</td><td>3513.48</td></tr>
<tr><td>14</td><td>Madhya Pradesh</td><td>4718.94</td><td>9086.73</td><td>8479.09</td><td>5702.13</td><td>5871.14</td></tr>
<tr><td>15</td><td>Maharashtra</td><td>1670.66</td><td>1600.26</td><td>2056.46</td><td>2549.73</td><td>3034.44</td></tr>
<tr><td>16</td><td>Manipur</td><td>610.75</td><td>1306.74</td><td>563.11</td><td>1086.63</td><td>0.00</td></tr>
<tr><td>17</td><td>Meghalaya</td><td>1024.44</td><td>1284.17</td><td>1121.66</td><td>1116.92</td><td>912.33</td></tr>
<tr><td>18</td><td>Mizoram</td><td>525.08</td><td>590.45</td><td>548.92</td><td>538.72</td><td>506.06</td></tr>
<tr><td>19</td><td>Nagaland</td><td>330.45</td><td>483.82</td><td>569.46</td><td>897.45</td><td>637.96</td></tr>
<tr><td>20</td><td>Odisha</td><td>2432.78</td><td>5215.29</td><td>5680.15</td><td>4638.36</td><td>4891.89</td></tr>
<tr><td>21</td><td>Punjab</td><td>748.86</td><td>1239.14</td><td>1257.59</td><td>1182.13</td><td>1166.55</td></tr>
<tr><td>22</td><td>Rajasthan</td><td>7267.48</td><td>8920.76</td><td>9867.75</td><td>9662.99</td><td>8671.62</td></tr>
<tr><td>23</td><td>Sikkim</td><td>82.69</td><td>110.17</td><td>112.42</td><td>92.55</td><td>111.95</td></tr>
<tr><td>24</td><td>Tamil Nadu</td><td>5559.69</td><td>8788.82</td><td>9638.13</td><td>9706.62</td><td>12603.36</td></tr>
<tr><td>25</td><td>Telangana</td><td>2221.32</td><td>4111.21</td><td>4105.20</td><td>2988.68</td><td>3508.59</td></tr>
<tr><td>26</td><td>Tripura</td><td>731.14</td><td>1194.99</td><td>988.88</td><td>922.03</td><td>1043.59</td></tr>
<tr><td>27</td><td>Uttar Pradesh</td><td>6017.02</td><td>12014.10</td><td>8509.57</td><td>10629.01</td><td>9808.55</td></tr>
<tr><td>28</td><td>Uttarakhand</td><td>455.80</td><td>886.27</td><td>642.03</td><td>792.84</td><td>551.66</td></tr>
<tr><td>29</td><td>West Bengal</td><td>8507.61</td><td>11454.05</td><td>7507.80</td><td>0.00</td><td>0.00</td></tr>
<tr><td>30</td><td>Andaman and Nicobar</td><td>5.84</td><td>4.86</td><td>7.63</td><td>9.60</td><td>0.00</td></tr>
<tr><td>31</td><td>Lakshadweep</td><td>0.24</td><td>0.00</td><td>0.30</td><td>0.00</td><td>0.00</td></tr>
<tr><td>32</td><td>Puducherry</td><td>16.92</td><td>26.84</td><td>13.07</td><td>24.95</td><td>58.77</td></tr>
<tr><td>33</td><td>Ladakh</td><td>0.00</td><td>22.49</td><td>59.04</td><td>68.93</td><td>62.64</td></tr>
<tr><td rowspan="2">34</td><td rowspan="2">Dadra and Nagar Haveli
Daman and Diu</td><td>0.00</td><td>0.00</td><td rowspan="2">0.00</td><td rowspan="2">1.62</td><td rowspan="2">2.21</td></tr>
<tr><td>0.00</td><td>0.00</td></tr>
</table>

उत्तर प्रदेश में तम्बाकू की खेती करने वाले किसानों को सहायता प्रदान करना

2067. श्री देवेश शाक्यः

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार उत्तर प्रदेश में तम्बाकू की खेती करने वाले किसानों की सहायता के लिए कोई विशेष योजना चला रही है;

(ख) यदि हां, तो ऐसे कार्यक्रमों का ब्यौरा क्या है और इनसे कितने किसान लाभान्वित हुए हैं;

(ग) क्या सरकार ने एटा, कासगंज और फर्रूखाबाद जैसे जिलों, जहां बड़े पैमाने पर तम्बाकू की खेती की जाती है, के किसानों के हित में कोई विशेष योजना कार्यान्वित की है; और

(घ) यदि हां, तो इस योजना का ब्यौरा क्या है और इससे किसानों को कितना लाभ हुआ है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): कृषि एवं किसान कल्याण विभाग, देश में तम्बाकू/तम्बाकू की खेती को बढ़ावा देने के लिए कोई कार्यक्रम/योजना कार्यान्वित नहीं कर रहा है।

कृषि एवं किसान कल्याण विभाग वर्ष 2015-16 से किसानों को वैकल्पिक फसलों/फसल प्रणाली में शिफ्ट करने के लिए प्रोत्साहित करने हेतु उत्तर प्रदेश (तीन जिलों नामतः एटा, कासगंज और फर्रूखाबाद) सहित तम्बाकू उत्पादक राज्यों में प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना के तहत फसल विविधीकरण कार्यक्रम को कार्यान्वित कर रहा है। सी.डी.पी. के तहत, तम्बाकू उत्पादक राज्यों को, किसी भी केंद्रीय प्रायोजित योजना/राज्य योजनाओं के तहत स्वीकृत लागत मानदंडों के अनुसार, तम्बाकू फसलों से वैकल्पिक कृषि/बागवानी फसलों में बदलाव के लिए उपयुक्त गतिविधियां/हस्तक्षेप करने की छूट दी गई है।

भारत सरकार पीएम-आरकेवीवाई के तहत राज्य की विशिष्ट आवश्यकताओं/प्राथमिकताओं के लिए राज्यों को अनुकूलता भी प्रदान कर रही है और राज्य स्तरीय मंजूरी समिति की मंजूरी से राज्य पीएम-आरकेवीवाई के तहत फसल विविधीकरण को बढ़ावा दे सकते हैं।

STRENGTHENING OF COOPERATIVE SOCIETIES

2068. SHRIMATI BIJULI KALITA MEDHI:

Will the Minister of **COOPERATION** be pleased to state:

(a) the details of steps taken to strengthen cooperative societies across rural and urban areas in the country; and

(b) whether there are any plans to introduce new schemes or policies to support digital transformation and modernization of cooperative societies?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) In order to strengthen cooperative societies and to ensure transparency, accountability and good governance in cooperative institutions across the rural and urban areas, various new schemes and initiatives have been taken by the Ministry of Cooperation since its inception, which are enclosed at **Statement**.

(b) The Ministry of Cooperation has introduced new schemes / initiatives and policy interventions to support digital transformation and modernization of cooperative ecosystem including cooperative societies, details of which are as follows:

(i) Computerization of PACS Project: Government of India has approved the Project for Computerization of functional PACS, which entails bringing all the functional PACS onto an ERP (Enterprise Resource Planning) based Common National Software, linking them with National Bank for Agriculture and Rural Development (NABARD) through State Cooperative Banks (StCBs) and District Central Cooperative Banks (DCCBs). The ERP (Enterprise Resource Planning) based Common National Software brings about efficiency

in PACS performance through Common Accounting System (CAS) and Management Information System (MIS). Further, governance and transparency in PACS also improves, leading to speedy disbursal of loans, lowering of transaction cost, reduction in imbalances in payments, seamless accounting with DCCBs and StCBs.

(ii) Computerization of Agriculture and Rural Development Banks (ARDBs): To strengthen the long-term cooperative credit structure, the project of computerization of 1,851 units of Agriculture and Rural Development Banks (ARDBs) spread across 13 States/ Union Territories has been approved by the Government. NABARD is the implementing agency for the project.

(iii) PACS as Common Service Centers (CSCs) for better access to e-services: An MoU has been signed between Ministry of Cooperation, Ministry of Electronics and Information Technology (MeitY), NABARD and CSC e-Governance Services India Limited for providing more than 300 e-services such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and IRCTC/ Bus/ Air ticket, etc. through PACS.

(iv) Under the initiatives of the Ministry, a portal for the office of Central Registrar of Cooperative Societies (CRCS) i.e., www.crcs.gov.in has been developed and successfully launched on 6th August, 2023. This initiative is aimed to digitize and make the office of CRCS paperless by providing various services under Multi-State Cooperative Societies (MSCS) Act/Rules online, to make the management of MSCSs easier and to enhance transparency and efficiency in the working of the CRCS office. All the working processes of

CRCS office inter-alia including Registration, Amendment of Bye-laws, filling of Annual return, branch opening, sale officer appointment, online payments to Cooperative Education Fund (CEF) and Cooperative Rehabilitation, Reconstruction and Development Fund (CRRDF), etc. are being processed through the new online portal in compliance with the statutory requirements of MSCS Act.

(v) Computerization of Registrar of Cooperative Societies (RCS) of States/UTs: A centrally sponsored project for the computerization of RCS offices in States/Union Territories has been approved by the Central Government on 06.10.2023 with a budgetary outlay of Rs.94.59 crore for three years w.e.f. 2023-24. This is a part of the umbrella project of "Strengthening Cooperatives Through IT Interventions" of the Ministry. The objectives of the project are to enhance the ease of doing business for Cooperative Societies and create a digital ecosystem for transparent and paperless transactions of cooperative societies with the RCS offices in all States/Union Territories. The software developed under this project will be as per the Cooperative Acts of the respective States/UTs.

(vi) NABARD as part of its developmental role, had facilitated the Rural Cooperative Banks (RCBs) to onboard the Core Banking Solution (CBS) in 2011. 211 RCBs are availing of services of two CBS clouds facilitated by NABARD. Currently, NABARD is also facilitating these banks to upgrade their CBS systems.

(vii) With the approval of Reserve Bank of India, a non-banking financial company (NBFC) viz. National Urban Cooperative Finance and Development Corporation Limited (NUCFDC), has been set up as an Umbrella Organization (UO) for Urban Cooperative Banks (UCB) in India. It aims to digitally transform the India's Urban Cooperative Bank (UCB) sector as a major player in the country's financial system by providing a robust and reliable IT infrastructure that can significantly reduce IT costs for UCBs while enabling them to provide modern digital banking products based on latest technology.

(viii) A pilot project to promote 'Cooperation among Cooperatives' was launched on 21st May, 2023 in Banaskantha and Panchmahal districts of Gujarat. One of the components, of the project is to distribute Micro-ATMs to the dairy cooperative societies after making them Bank-Mitra of the DCCBs to provide 'Door Step Financial Services' and to ensure ease of doing business, transparency and financial inclusion. On the basis of learnings during the Pilot period, a Statewide Campaign was launched in Gujarat on 15th January 2024. A Standard Operating Procedure (SOP) launched on 19th September, 2024 for Nationwide implementation of the 'Cooperation among Cooperatives' Campaign. As on 28.02.2025, 9915 micro-ATMs have been distributed.

STATEMENT

Progress on major initiatives taken by Ministry of Cooperation

Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of "Sahakar-se-Samriddhi" and to strengthen & deepen the cooperative movement from Primary to Apex level Cooperatives in the country. List of initiatives taken and progress made so far are as follows:

A. <u>Making Primary Cooperatives economically vibrant and transparent</u>

1. **Model Bye-Laws for PACS making them multipurpose, multidimensional and transparent entities**: Government, in consultation with all the stakeholders, including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Bye-laws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Provisions have also been made to make the membership of PACS more inclusive and broad-based, giving adequate representation to women and Scheduled Castes/Schedules Tribes. So far, 32 States/ UTs have adopted Model Bye-laws or their existing bye-laws are in line with Model Bye-laws.

2. **Strengthening of PACS through Computerization**: In order to strengthen PACS, project for Computerization of functional PACS with a total financial outlay of ₹2,516 Crore has been approved by the Government of India, which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A total of 67,930 PACS from 30 States/ UTs have been sanctioned under the project. A total of 50,455 PACS have been onboarded on ERP Software and hardware has been procured by 30 States/UTs.

3. **Establishing New Multipurpose PACS/ Dairy/ Fishery Cooperatives in covering all the Panchayats**: The Government of India has approved the plan to establish new multipurpose PACS/dairy/fisheries cooperatives, aiming to cover all panchayats and villages in the country over the next five years. This initiative is supported by NABARD, NDDB, NFDB and State/UT Governments. For effective implementation of the initiative, 'Margadarshika' has been launched on 19.9.2024, indicating the targets and timelines for stakeholders. As per National Cooperative Database, a total of 12,957 new PACS, Dairy and Fishery Cooperative Societies have been registered as on 27.1.2025 across the country since the approval of the plan on 15.2.2023.

4. **World's Largest Decentralized Grain Storage Plan in Cooperative sector**: Government has approved a plan to create warehouses, custom hiring centers, primary processing units and other agri-infrastructure for grain storage at PACS level,

through convergence of various GOI schemes, including AIF, AMI, SMAM, PMFME, etc. This will reduce wastage of food grains and transportation costs, enable farmers to realize better prices for their produce and meet various agricultural needs at the PACS level itself. Under the pilot project, construction of godowns in 11 PACS of 11 States has been completed.

5. **PACS as Common Service Centers (CSCs) for better access to e-services**: An MoU has been signed between Ministry of Cooperation, MeitY, NABARD and CSC e-Governance Services India Limited for providing more than 300 e-services such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and IRCTC/ Bus/ Air ticket, etc. through PACS. So far, 42,080 PACS have started providing CSC services to rural citizens.

6. **Formation of new Farmer Producer Organizations (FPOs) by PACS**: Government has allowed 1100 additional FPOs to be formed by PACS with the support of NCDC, in those blocks where FPOs have not yet been formed or the blocks are not covered by any other implementing agency. Against this allocation of 1100 blocks, 958 FPOs have been registered/ on-boarded as on 27.01.2025. Apart from this, 730 FPOs have already been formed by NCDC in cooperative sector. As on date, a total of 1,688 FPOs have been registered / on-boarded by NCDC in cooperative sector. This will be helpful in providing farmers with necessary market linkages and get fair and remunerative process for their produce.

7. **PACS given priority for Retail Petrol/ Diesel outlets**: Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets. As per information received from Oil Marketing Companies (OMCs), 286 PACS from 25 States/UTs have applied online for retail petrol/ diesel outlets.

8. **PACS given permission to convert bulk consumer petrol pumps into retail outlets**: The existing bulk consumer licensee PACS have been given a one-time option by Oil Marketing Companies to convert into retail outlets. As per information shared by OMCs, 116 wholesale consumer pump licensee PACS from 5 States have

given consent for conversion into Retail Outlets, out of which 56 PACS have been commissioned by the OMCs.

9. **PACS eligible for LPG Distributorship for diversifying its activities**: Government has now allowed PACS to apply for LPG Distributorships. This will give PACS an option to increase their economic activities and diversify their income stream. As of now, 2 PACS from the state of Jharkhand have applied for LPG distributorship under CC Category.

10. **PACS as PM Bharatiya Jan Aushadhi Kendra for improving access to generic medicines at rural level**: PACS have been allowed to operate Pradhan Mantri Bhartiya JanaushadhiKendras (PMBJKs), which will provide additional income source to them and ease the access to quality generic medicines for rural citizens. So far, 4,523 PACS/ cooperative societies have applied online for PMBJKs, out of which 2,744 PACS have been given initial approval by Pharmaceutical & Medical Devices Bureau of India (PMBI) and 785 PACS have received drug license from State Drug Controllers and 716 PACS have got store codes from PMBI which are ready to function as PM Bhartiya Jan Aushadhi Kendras.

11. **PACS as Pradhan Mantri Kisan Samriddhi Kendras (PMKSK):** PACS have been enabled to operate PMKSK for ensuring easy accessibility of fertilizer & related services to farmers in the country. As per the information shared by Department of Fertilizers (GOI) and States/ UTs, a total of 36,193 PACS are functioning as PMKSK.

12. **PACS to carry out O&M of rural piped water supply schemes (PWS)**: PACS have been made eligible to carry out the Operations & Maintenance (O&M) of PWS in rural areas. As per information received from States/ UTs, 934 PACS have been identified/ selected by 13 States/ UTs to provide O&M services at Panchayat/ Village level.

13. **Convergence of PM-KUSUM at PACS level**: Farmers associated with PACS can adopt solar agricultural water pumps and install photovoltaic modules in their farms.

14. **Micro-ATMs to Bank Mitra Cooperative Societies for providing doorstep financial services**: Dairy and Fisheries cooperative societies can be made Bank

Mitras of DCCBs and StCBs. To ensure their ease of doing business, transparency and financial inclusion, Micro-ATMs are also being given to these Bank Mitra Co-operative Societies with support from NABARD to provide 'Door-step Financial Services'. To facilitate effective implementation of the initiative, an SOP has been launched on 19th September 2024. So far, 8,322 Micro-ATMs have been distributed to Bank Mitra cooperative societies in Gujarat.

15. **Rupay Kisan Credit Card to Members of Milk Cooperatives**: In order to expand the reach of DCCBs/ StCBs and to provide necessary liquidity to the members of Dairy Cooperative societies, Rupay Kisan Credit Cards (KCCs) are being distributed to the members of cooperatives for providing credit at comparatively lower interest rates and to enable them to carry out other financial transactions. To facilitate effective implementation of the initiative, an SOP has been launched on 19th September 2024. So far, 7,43,810 Rupay KCC have been distributed in the State of Gujarat.

16. **Formation of Fish Farmer Producer Organization (FFPO)**: In order to provide market linkage and processing facilities to fishermen, NCDC has registered 70 FFPOs in the initial phase. In addition, Department of Fisheries, Government of India has allocated the work of converting 1000 existing fisheries cooperative societies into FFPOs to National Cooperative Development Corporation. National Cooperative Development Corporation has identified 997 Primary Fisheries Cooperatives Societies to strengthen as FFPOs, with an approved outlay of Rs. 280.65 crore.

17. **White Revolution 2.0**: The Ministry of Cooperation has launched an initiative to usher Cooperative-led "White Revolution 2.0” aimed at expanding cooperative coverage, employment generation and women's empowerment with an objective "To increase the milk procurement of dairy cooperatives by 50% from the present level over next five years by providing market access to dairy farmers in uncovered areas and increasing the share of dairy cooperatives in organised sector." The SOP for White Revolution 2.0 was launched on 19.11.2024 by Hon’ble Home & Cooperation Minister in presence of Hon’ble Minister of Fisheries, Animal Husbandry and Dairying. On 25.12.2024 Hon’ble Home & Cooperation Minister in the presence of Hon’ble Minister of Fisheries, Animal Husbandry and Dairying inaugurated 6,600 newly set up Dairy Cooperative Societies. So far, 8,294 DCSs have been registered in 27 States/UTs.

18. **Atmanirbharta Abhiyan**: Ministry of Cooperation has launched the initiative to incentivize production of pulses (tur, masur and urad) to reduce dependency on imports, and production of maize to be used for production of ethanol for meeting the goal of Ethanol Blending Programme (EBP) through National Cooperative Consumer Federation (NCCF) and National Agricultural Cooperative Marketing Federation of India (NAFED). Both have developed their own web portal i.e. e-samyukti and e-samridhi respectively for registration of farmers through cooperatives. Both have assured pre-registered farmers of tur, urad, masur and maize to procure 100% of their produce at Minimum Support Price (MSP). However, if market prices exceed the MSP, farmers are free to sell their produce in the open market. A total of 12,64,212 farmers have already registered on the e-samyukti portal of NCCF. Similarly, 6,75,178 farmers have registered themselves on the e-samridhi portal of NAFED.

B. <u>Strengthening the Urban and Rural Cooperative Banks</u>

19. **Urban Cooperative Banks (UCBs) have been allowed to open new branches to expand their business:** UCBs can now open new branches up to 10% (maximum 5 branches) of the existing number of branches in the previous financial year without prior approval of RBI.

20. **UCBs have been allowed by RBI to offer doorstep services to their customers:** Door step banking facility can now be provided by UCBs. Account holders of these banks can now avail various banking facilities at home such as cash withdrawal, cash deposit, KYC, demand draft and life certificate for pensioners, etc.

21. **Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks:** Co-operative banks, through board-approved policies, can now provide the process for settlement with borrowers, along with technical write-off.

22. **Time limit increased to achieve Priority Sector Lending (PSL) targets given to UCBs**: RBI has extended the timeline for UCBs to achieve Priority Sector Lending (PSL) targets by two years i.e., up to March 31, 2026.

23. **A Nodal Officer designated in RBI for regular interaction with UCBs**: In order to meet the long pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer.

24. **Individual housing loan limit more than doubled by RBI for Rural and Urban Cooperative Banks:**
    a. Housing loan limit of Urban Cooperative Banks has now been doubled from Rs. 30 lakhs to Rs.60 lakhs.
    b. Housing loan limit of Rural Cooperative Banks has been increased to two and a half times to Rs.75 lakhs.

25. **Rural Cooperative Banks will now be able to lend to commercial real estate/ residential housing sector, thereby diversifying their business**: This will not only help Rural Cooperative Banks to diversify their business, but will benefit Housing cooperative societies also.

26. **License fee reduced for Cooperative Banks**: License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial institutions will also be able to get the facility free of cost for the first three months of the pre-production phase. With this, farmers will now be able to get the facility of banking at their home with through biometrics.

27. **Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase the share of cooperatives in lending:** Cooperative banks will now be able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises will also be able to get collateral free loans from cooperative banks now.

28. **Notification of Scheduling norms for including Urban Cooperative Banks:** UCBs that meet the 'Financially Sound and Well Managed' (FSWM) criteria and have maintained the minimum deposits required for classification as Tier 3 for the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act, 1934 and get 'Scheduled' status.

29. **Monetary ceiling doubled by RBI for Gold Loan:** RBI has doubled monetary ceiling from Rs. 2 lakhs to Rs.4 lakhs, for those UCBs that meet the PSL targets.

30. **Umbrella Organization for Urban Cooperative Banks**: RBI has accorded approval to the National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) for the formation of an Umbrella Organization (UO) for the UCB sector, which will provide necessary IT infrastructure and operational support to around 1,500 UCBs.

C. **Relief to Cooperative Societies in the Income Tax Act**

31. **Surcharge reduced from 12% to 7% for co-operative societies having income between Rs. 1 to 10 Cr.:** This will reduce the burden of Income Tax on Cooperative Societies and more capital will be available with them to work for the benefit of their members.

32. **MAT reduced for cooperatives from 18.5% to 15%:** With this provision, now there is parity between Cooperative Societies and Companies in this regard.

33. **Relief in cash transactions under section 269ST of the Income Tax Act:** In order to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act, Government has issued a clarification that cash transaction of less than Rs. 2 lakhs done by a cooperative society with its distributor in a day will be considered separately, and will not be charged with income tax penalty.

34. **Tax cut for new manufacturing Cooperative societies:** Government has decided that a flat lower tax rate of 15% will be charged, compared to an earlier rate of up to 30% plus surcharge, for new cooperatives commencing manufacturing activities by March 31, 2024. This will encourage the formation of new cooperative societies in the manufacturing sector.

35. **Increase in limit of Cash Deposits and Cash Loans by PACS and PCARDBs:** Government has enhanced the limit for Cash Deposits and Cash Loans by PACS and Primary Cooperative Agriculture and Rural Development Banks (PCARDBs) from Rs.

20,000 to Rs.2 lakh per member. This provision will facilitate their activities, increase their business and benefit members of their societies.

36. **Increase in the limit of Tax Deducted at Source (TDS) in Cash Withdrawal:** Government has increased the cash withdrawal limit of cooperative societies without deduction of tax at source from Rs.1 crore to Rs.3 crore per year. This provision will save Tax Deducted at Source (TDS) for cooperative societies, which will enhance their liquidity.

D. **Revival of Cooperative Sugar Mills**

37. **Relief from Income Tax to Sugar Cooperative Mills**: Government has issued a clarification that cooperative sugar mills would not be subjected to additional income tax for paying higher sugarcane prices to farmers up to Fair and Remunerative or State Advised Price, from April, 2016 onwards.

38. **Resolution of decades old pending issues related to Income Tax of Sugar Cooperative Mills**: Government has made a provision in its Union Budget 2023-24, wherein Sugar cooperatives have been allowed to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016–17, giving them a relief of more than Rs.46,000 crore.

39. **Rs.10,000 crore loan scheme launched for strengthening of Sugar Cooperative Mills**: Government has launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. So far, the Ministry has released Rs. 875 crore to NCDC (Rs. 500 crore in FY 2022-23 and Rs. 375 crore in FY 2024-25) under the scheme and as of now, NCDC has sanctioned 80 loans amounting to Rs.9,169.76 crore to 44 CSMs.

40. **Preference to Cooperative Sugar Mills in purchase of ethanol**: Cooperative Sugar Mills have now been put at par with private companies for ethanol procurement by Government of India under the Ethanol Blending Programme (EBP).

41. **Strengthening of Cooperative Sugar Mills by converting their molasses-based ethanol plants into multi feed ethanol plants:** Ministry of Cooperation has taken initiative in consultation with National Federation of Cooperative Sugar Factories Ltd.

(NFCSFL) for conversion of existing molasses-based ethanol plants of CSMs into multi feed ethanol plants. The Cooperative Sugar Mills (CSMs) also produce ethanol from molasses and sugar syrup by installing ethanol production plants. However, the availability of raw material i.e., molasses and sugar syrup for production of ethanol is limited by many factors viz, Government Policy on diversion of sugarcane syrup, B heavy molasses for production of ethanol and duration of sugar cane crushing season and availability of sugarcane depending on rainfall, etc. On account of these limiting factors, the CSMs having ethanol plants are not able to operate them at full capacity round the year. The Government of India has prioritized maize for production of ethanol, therefore, it is prudent for CSMs to convert their existing ethanol production units into multi feed ethanol production units so that they are able to produce ethanol by using maize as raw material.

42. **Reduction in GST on molasses from 28% to 5%:** Government has decided to reduce the GST on molasses from 28% to 5% which will enable cooperative sugar mills to earn more profits for their members by selling molasses to distilleries with higher margins.

E. **Three new National Level Multi-State Societies**

43. **New National Multi-State Cooperative Seed Society for certified seeds:** Government has established a new apex multi-state cooperative seed society under the MSCS Act, 2002, namely Bharatiya Beej Sahakari Samiti Limited (BBSSL) as an umbrella organization for quality seed cultivation, production and distribution under a single brand. During the Rabi 2024-25 season, 57 Varieties of 12 Crops were sown/ planted in 5,596 hectares. Similarly, during the Kharif 2024 season, 23 varieties of 8 Crops have been planted on 176.59 hectare of land. So far, 17,425 PACS/ Cooperative Societies have become members of BBSSL.

44. **New National Multi-State Cooperative Organic Society for organic farming**: Government has established a new apex multi-state cooperative organic society under the MSCS Act, 2002, namely National Cooperative Organics Limited (NCOL) as an umbrella organization to produce, distribute and market certified and authentic organic products. So far, 5,184 PACS/ cooperative societies have become members

of NCOL. NCOL has launched 13 products i.e., Whole Wheat Flour, Moong Dhuli, Moong Whole, Moog Chilka Dal, Moog Split, Arhar/ Toor Dal, Urad Whole, Urad Dal, Masoor Whole, Masoor Malka, Brown Chana, Rajma Chitra, Chana Dal under 'Bharat Organics Brand'.

45. **New National Multi-State Cooperative Export Society for promoting exports**: Government has established a new apex multi-state cooperative export society under the MSCS Act, 2002, namely National Cooperative Export Limited (NCEL) as an umbrella organization to give thrust to exports from cooperative sector. So far, 7,933 PACS/ cooperative societies have become members of NCEL. Till date, NCEL has achieved a total export quantity of commodities (rice, sugar, onion, wheat, maize and Jeera) of 12,52,083 Metric tonnes with an exported value of Rs. 5,099.24 crore.

F. <u>Capacity Building in Cooperatives</u>

46. **Promotion of training and awareness through National Council for Cooperative Training (NCCT):** By increasing its reach, NCCT has conducted 2,872 training programs and provided training to 2,35,060 participants till December 2024.

G. <u>Use of Information Technology for 'Ease of Doing Business'</u>

47. **Computerization of the Central Registrar's Office**: Central Registrar's office has been computerized to create a digital ecosystem for Multi-State Cooperative Societies, which will assist in processing applications and service requests in a time bound manner.

48. **Scheme for computerization of office of RCSs in States/ Union Territories:** To increase 'ease of doing business' for cooperative societies and create a digital ecosystem for transparent paperless regulation in all the States/ UTs, a Centrally Sponsored Project for Computerization of RCS Offices has been approved by the Government. Grants are provided for the purchase of hardware, development of software, etc. to the States/ UTs. So far, proposals received from 35 States/ UTs have been sanctioned by GOI.

49. **Computerization of Agriculture and Rural Development Banks (ARDBs)**: To strengthen the long-term cooperative credit structure, the project of computerization

of 1,851 units of Agriculture and Rural Development Banks (ARDBs) spread across 13 States/ Union Territories has been approved by the Government. NABARD is the implementing agency for the project. So far, proposals from 10 States/UTs have been received and sanctioned. Further, GOI share amounting to Rs 5.08 crore has been released to 9 States/UTs in FY 2023-24 and FY 2024-25 for procurement of hardware, digitization and setting up of support system.

H. **Other Initiatives**

50. **New National Cooperative Database for authentic and updated data repository:** A database of cooperatives in the country has been prepared with the support of State Governments to facilitate stakeholders in policy making and implementation of programmes/ schemes related to cooperatives across the country. So far, data of more than 8.2 lakh cooperatives across 30 sectors, with approximately 30 crore members, has been captured in the database.

51. **Cooperative Ranking Framework:** The Government launched the Cooperative Ranking Framework on 24th January 2025 to rank cooperatives State-wise and sector-wise. The ranking framework enables State RCS to assess Cooperative Societies' performance based on key parameters, including audit compliance, operational activities, financial performance, infrastructure, and basic identity information. The RCS of the States/ UTs, through login on NCD portal, can generate ranks of Cooperative Societies, initially of 7 major sectors namely PACS, Dairy, Fishery, Urban Cooperative Banks, Housing, Credit and Thrift, and Khadi and Gram Udyog. This ranking system aims to enhance transparency, reliability and competitiveness among cooperative societies, ultimately fostering their growth. Furthermore, top-performing cooperative societies in each sector will be recognized and honoured by the Ministry of Cooperation and respective State/ UT authorities, aligning with the objectives of the International Year of Cooperatives.

52. **International Year of Cooperatives – 2025 in India:** The United Nations has declared 2025 as the International Year of Cooperatives (IYC 2025) to highlight the role of cooperatives in economic growth, social inclusion, and sustainability. The Ministry of Cooperation has developed an action plan in collaboration with National Cooperative Federations, State Governments, Central Ministries and other

stakeholders emphasizing transparency, policy reforms, and rural economic transformation through PACS. Activities include training, board meetings, cooperative flag hoisting, exhibitions, and business expansion workshops at District, State, and National levels. To ensure effective execution, committees at national, state, and district levels have been formed. The National Execution Committee (NEC) and National Cooperative Committee (NCC) will oversee coordination and financial mobilization. State Apex Committees (SAC), along with State and District Cooperative Development Committees (SCDC & DCDC), will organize and manage State/ District/ Village level programs.

53. **Multi-State Co-operative Societies (Amendment) Act, 2023**: Amendment has been brought in the MSCS Act, 2002 to strengthen governance, enhance transparency, increase accountability, reform electoral process and incorporate provisions of 97th Constitutional Amendment in the Multi State Cooperative Societies.

54. **Cooperative Ombudsman:** Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, Cooperative Ombudsman has been appointed under Section 85A of the said Act vide gazette notification dated 05.03.2024. The Ombudsman office is fully functional and deals with complaints or appeals, from members of the MSCS regarding their deposits, equitable benefits of the Multi–State Co-operative Society's functioning or any other issue affecting the individual rights of the concerned member.

55. **Cooperative Election Authority (CEA):** Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, the Cooperative Election Authority has been set up to strengthen governance and accountability, with a mandate to conduct free and fair election in all MSCSs. Elections in more than 80 MSCS have been conducted successfully up to December, 2024.

56. **Inclusion of Cooperatives as 'buyers' on GeM portal:** The Government has permitted cooperatives to register as 'buyer' on GeM, enabling them to procure goods and services from over 67 lakh vendors to facilitate economical purchases and greater transparency. So far, 574 cooperative societies have been onboarded on GeM as buyers.

57. **Expansion of National Cooperative Development Corporation (NCDC) to increase its range and depth**: NCDC has launched new schemes in various sectors such as ‘Swayamshakti Sahkar’ for SHGs; ‘Deerghavadhi Krishak Sahkar’ for long term agricultural credit and ‘Dairy Sahkar’ for dairy. During the current FY 2024-25, so far, total financial assistance of Rs. 84,673.70 crores has been disbursed by NCDC.

58. **Financial assistance by NCDC for Deep Sea Trawlers**: NCDC is providing financial assistance for projects related to deep sea trawlers in coordination with the Department of Fisheries, Government of India. NCDC has already sanctioned financial assistance of Rs. 25.95 crore for purchase of total 44 deep sea trawlers for the Fisheries Cooperative Societies of Maharashtra and Gujarat State.

59. **National Cooperation Policy (NCP):** The formulation of New National Cooperation Policy (NCP) has been envisaged to fulfil the mandate of the Ministry of Cooperation - "Sahakar se Samriddhi." A National level committee was constituted on 2.9.2022 under Shri Suresh Prabhakar Prabhu with experts of the cooperative sector, representatives from National/ State/ District/ Primary level cooperative societies, Secretaries (Cooperation) and RCSs from States/ UTs and officers from Central Ministries/ Departments to formulate the New Cooperation Policy to provide a framework to unlock the true potential of the Cooperative sector. The Committee conducted four regional workshops throughout the country to elicit suggestions from stakeholders. The received suggestions have been incorporated into the draft policy appropriately. The draft policy has been prepared and is under finalization.

60. **Refund to Investors of Sahara Group of Societies**: A portal has been launched for making payments to the genuine depositors of the cooperative societies of Sahara Group in a transparent manner. Disbursements have already started after proper identification and submission of proof of their deposits and claims. So far, Rs. 2,025.75 crores have been disbursed to 11.61 lakh applicants.

नए आपराधिक कानून के अंतर्गत निष्पक्ष न्याय

2069.श्री शंकर लालवानी:

क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) फास्ट ट्रैक न्यायिक प्रक्रिया हेतु नए आपराधिक कानून में क्या प्रावधान किए हैं; और

(ख) भारतीय दंड संहिता को भारतीय न्याय संहिता से प्रतिस्थापित करने के क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) और (ख): भारत के विधि आयोग ने अपनी विभिन्न रिपोर्टों में आपराधिक कानूनों में खंड-विशिष्ट संशोधनों की सिफारिश की थी। बेजबरुआ समिति, विश्वनाथन समिति, मलीमथ समिति, माधव मेनन समिति आदि जैसी समितियों ने भी आपराधिक कानूनों में खंड-विशिष्ट संशोधनों और आपराधिक न्याय प्रणाली में सामान्य सुधारों के लिए सिफारिशें की थीं।

गृह मंत्रालय की विभाग-संबंधित संसदीय स्थायी समिति ने अपनी 111वीं (2005), 128वीं (2006) और 146वीं (2010) रिपोर्टों में संबंधित अधिनियमों में एक-एक करके संशोधन करने की बजाय संसद में एक विस्तृत विधान प्रस्तुत करके देश की आपराधिक न्याय प्रणाली की गहन समीक्षा करने की सिफारिश की थी।

तदनुसार, गृह मंत्रालय ने सभी को सुलभ और कम खर्च पर न्याय प्रदान करने तथा नागरिक केंद्रित विधिक ढांचा तैयार करने के उद्देश्य से आपराधिक कानूनों अर्थात् भारतीय दंड संहिता, 1860, दंड प्रक्रिया संहिता, 1973 और भारतीय साक्ष्य अधिनियम, 1872 की गहन समीक्षा की थी। उपर्युक्त तीनों अधिनियमों का निरसन करके उन्हें क्रमशः तीन नए कानूनों नामतः भारतीय न्याय संहिता (बीएनएस), 2023, भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस), 2023 और भारतीय साक्ष्य अधिनियम (बीएसए), 2023 के द्वारा प्रतिस्थापित कर दिया गया है।

नए कानूनों में त्वरित न्यायिक प्रक्रिया से संबंधित प्रावधानों का ब्यौरा निम्नानुसार हैः-

i. त्वरित और निष्पक्ष निपटान:नए कानून, मामलों केत्वरित और निष्पक्ष निपटान का भरोसा देते हैं, जिससे विधिक प्रणाली में विश्वासउत्पन्न होता है। प्राथमिक जांच (14 दिन में पूरी की जानी),

बाद की जांच (90 दिनमें पूरी की जानी), पीड़ित और दोषी को दस्तावेज उपलब्ध कराना (14 दिन के भीतर), विचारण हेतु किसी मामले की प्रतिबद्धता (90 दिन के भीतर), डिस्चार्ज एप्लीकेशनभरना (60 दिन के भीतर), आरोप तय करना (60 दिन के भीतर), निर्णय देना (45 दिन केभीतर) और दया याचिका दायर करना (राज्यपाल के समक्ष 30 दिन में और राष्ट्रपति केसमक्ष 60 दिन में) जैसे जांच और विचारण के महत्वपूर्ण चरणों को सुव्यवस्थित करकेनिर्धारित समय अवधि के भीतर पूरा किए जाने का प्रावधान किया गया है।

ii. त्वरित जांच: नए कानूनों में महिलाओं और बच्चों के प्रति अपराधों की जांचको प्राथमिकता दी गई है, जिससे सूचना दर्ज होने के दो महीने के भीतर जांच पूरीहोना सुनिश्चित हो सके।

iii. सीमित स्थगन: मामले की सुनवाई में अनावश्यक देरी से बचने के लिए न्यायालयअधिकतम दो स्थगन प्रदान कर सकते हैं, जिससे समय पर न्याय सुनिश्चित होता है।

आधुनिकीकरण का प्रभाव

2070. श्री बाबू सिंह कुशवाहा:

क्या **वस्त्र** मंत्री यह बताने की कृपा करेंगे कि:

(क) आधुनिकीकरण के प्रभाव से वैश्विक स्तर पर भारतीय वस्त्र उद्योग की प्रतिस्पर्धात्मकता में किस प्रकार सुधार हुआ है तथा भारतीय अर्थव्यवस्था में इसका योगदान किस स्तर तक बढ़ा है;

(ख) एकीकृत कौशल विकास योजना के अंतर्गत वस्त्र उद्योग में प्रशिक्षण प्राप्त करने वाले व्यक्तियों की संख्या तथा उनके लिए रोजगार के अवसरों के बारे में सरकार के पास क्या आंकड़े उपलब्ध हैं;

(ग) वस्त्र श्रमिकों के लिए आवास योजना की स्थिति क्या है तथा इस योजना के अंतर्गत कितने लाभार्थी लाभान्वित हुए हैं; और

(घ) बुनकरों के लिए शैक्षिक सुविधाएं प्रदान करने के लिए सरकार द्वारा की गई पहलों का ब्यौरा क्या है तथा इन सुविधाओं से बुनकरों को किस प्रकार के लाभ मिल रहे हैं?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) वस्त्र विनिर्माण को बढ़ाने, अवसंरचना के आधुनिकीकरण, नवाचार को बढ़ावा देने और प्रौद्योगिकी को उन्नत करने पर सरकार के फोकस ने वैश्विक वस्त्र केंद्र के रूप में भारत की स्थिति को मजबूत किया है। सरकार की भूमिका अनुकूल वातावरण सुनिश्चित करना, अपनी विभिन्न नीतिगत पहलों और योजनाओं के माध्यम से उद्योग और निजी उद्यमियों के लिए इकाइयाँ स्थापित करने हेतु अनुकूल परिस्थितियाँ बनाने में सुविधा प्रदान करना है। इन पहलों के कारण देश भर में कई हथकरघा, पावरलूम, रेडीमेड वस्त्र, सिंथेटिक यार्न और होजरी विनिर्माण इकाइयाँ स्थापित की गई हैं।

(ख) कुल11.14 लाख लाभार्थियों को प्रशिक्षित किया गया है और 8.43 लाख लाभार्थियों को एकीकृत कौशल विकास योजना के अंतर्गत रोजगार प्रदान किया गया है।

(ग) भारत सरकार ने निजीक्षेत्र में गैर एसएसआई वस्त्र मिलों के स्थायी रूप से बंद होने के कारण-बेरोजगार हुए कामगारों,जो इस योजना के दिशानिर्देशों के अनुसार पात्र हैं, को राहत प्रदान करने के लिए दिनांक 15.09.1986 से वस्त्र कामगार पुनर्वास निधि योजना (टीडब्ल्यूआरएफएस) नामक एक योजनाशुरू की थी। टीडब्ल्यूआरएफएसको श्रम एवं रोजगार मंत्रालय की अधिसूचना संख्या सां .आ. 1081(ई) दिनांक 06.04.2017 के तहत राजीव गांधी श्रमिक कल्याण योजना आरजीएसकेवाई)) के साथ विलय कर दिया गया है और दिनांक 01.04.2017 से टीडब्ल्यूआरएफएसको बंद कर दिया गया है। बेरोजगार कामगार उपरोक्त योजना के तहत पात्रता के अध्यधीन लाभ प्राप्त कर सकते हैं।

(घ): वस्त्र मंत्रालय भारत सरकार, ने अक्टूबर, 2021 से हथकरघा बुनकरों/कामगारों के बच्चों (2 बच्चों तक) को राष्ट्रीय हथकरघा विकास कार्यक्रम के घटकों में से एक, हथकरघा बुनकर कल्याण के तहत केंद्र/राज्य सरकार द्वारा मान्यता प्राप्त/वित्त पोषित 'वस्त्र संस्थान' के 3/4 वर्षीय डिप्लोमा स्नातक/स्नातकोत्तर पाठ्यक्रमों में अध्ययन के लिए/5,000/- रुपये प्रति माह के स्टाईपेंड सहित प्रति बालक अधिकतम 2.00 लाख रुपये प्रति वर्ष तक की छात्रवृत्ति के रूप में वित्तीय सहायता प्रदान करने की पहल की है।

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं।

SHRI B. MANICKAM TAGORE (VIRUDUNAGAR) : Sir, kindly tell us the names.

माननीय अध्यक्ष: श्री शफी परम्बिल, श्री सप्तगिरी शंकर उलाका, श्री मलविंदर सिंह कंग, श्री मनीश तिवारी, श्री बी. मणिक्कम टैगोर, श्री गौरव गोगोई, श्री के. सी. वेणुगोपाल, वेणुगोपाल जी इसीलिए नाम जानना चाहते थे, ताकि मेरा नाम आए, श्रीमती कनिमोझी करुणानिधि, श्री दुरई वाइको, प्रो. सौगत राय, श्री धर्मेन्द्र यादव, श्री हैबी ईडन, श्री सु. वेंकटेशन, श्री बैन्नी बेहनन, श्री कोडिकुन्नील सुरेश, श्री राजेश रंजन।

प्रो. सौगत राय जी बीमार हैं, लेकिन स्थगन प्रस्ताव जरूर देंगे। यह इनकी संसद के प्रति निष्ठा है। मैंने कल आपकी चिंता व्यक्त की थी। आज आप बिल्कुल स्वस्थ हैं।

माननीय सदस्यगण, मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

12.02 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष: अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, श्री जितिन प्रसाद जी।

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Respected Sir, with your kind permission, I rise to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Madhya Pradesh, Bhopal, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Madhya Pradesh, Bhopal, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2255/18/25]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Assam, Jorhat, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Assam, Jorhat, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2256/18/25]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of

the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2023-2024.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 2257/18/25]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : महोदय, मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

(1) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) (पांचवां) संशोधन आदेश, 2024 जो दिनांक 13 दिसंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 5384(अ) में प्रकाशित हुआ था।

(2) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) (छठा) संशोधन आदेश, 2024, जो दिनांक 19 दिसंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या का.आ.5492(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 2258/18/25]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं असम राइफल्स अधिनियम, 2006 की धारा 167 के अंतर्गत गृह मंत्रालय, असम राइफल्स सूबेदार (हिंदी अनुवादक) समूह 'ख' (योद्धक) पद भर्ती नियम, 2024, जो दिनांक 30 नवंबर, 2024 के भारत के साप्ताहिक राजपत्र में अधिसूचना संख्या

सा.का.नि. 173 में प्रकाशित हुए थे, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 2259/18/25]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) (एक) केंद्रीय कृषि विश्वविद्यालय, इम्फाल के वर्ष 2021-2022 के वार्षिक लेखाओं की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(दो) केंद्रीय कृषि विश्वविद्यालय, इम्फाल के वर्ष 2021-2022 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2260/18/25]

12.04 hrs

MESSAGE FROM RAJYA SABHA AND BILL AS AMENDED BY RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Railways (Amendment) Bill, 2024, which was passed by the Lok Sabha at its sitting held on the 11th December, 2024, has been passed by the Rajya Sabha at its sitting held on the 10th March, 2025, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the words, "Seventy-fifth", the words "Seventy-sixth" be ***substituted***.

CLAUSE 1

2. That at page 1, line 3, ***for*** the figure, "2024", the figure, "2025" be ***substituted***.

CLAUSE 3

3. That at page 2, line 30, ***for*** the figure, "2024", the figure, "2025" be ***substituted***.

4. That at page 2, line 35, ***for*** the figure, "2024", the figure, "2025" be ***substituted***.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Sir, I lay on the Table the Railways (Amendment) Bill, 2024, as passed by Lok Sabha and returned by Rajya Sabha with amendments.

12.04½ hrs

LEAVE OF ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

माननीय अध्यक्ष : माननीय सदस्यगण, सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति ने 10 मार्च, 2025 को सभा में प्रस्तुत अपने पहले प्रतिवेदन में सिफारिश की है कि निम्नलिखित सदस्यों को उनके नामों के सामने उल्लेखित अवधि के लिए अनुपस्थिति की अनुमति प्रदान की जाए:-

1.	Shri Abdul Rashid Sheikh	22.07.2024 to 09.08.2024
2.	[#]Late Shri SK Nurul Islam	22.07.2024 to 09.08.2024
3.	Shrimati Mala Roy	22.07.2024 to 09.08.2024
4.	Shri Amritpal Singh	24.06.2024 to 02.07.2024; 22.07.2024 to 09.08.2024; and 25.11.2024 to 20.12.2024
5.	Shri Deepak (Dev) Adhikari	25.11.2024 to 20.12.2024; and 31.01.2025 to 13.02.2025

क्या सभा की यह इच्छा है कि समिति द्वारा अनुशंसित अनुमति प्रदान की जाए?

अनेक माननीय सदस्य: जी, हाँ।

माननीय अध्यक्ष: अनुमति प्रदान की जाती है। सदस्यों को तदनुसार सूचित किया जाएगा।

[#] Member passed away on 25.09.2024. Committee recommended that the total period of absence of Late Shri SK Nurul Islam be condoned.

12.05 hrs

STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

(i) 6th and 7th Reprots

डॉ. निशिकान्त दुबे (गोड्डा) : अध्यक्ष महोदय, मैं संचार और सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं:-

(1) सूचना और प्रसारण मंत्रालय से संबंधित 'भारत में केबल टेलीविजन का विनियमन' के बारे में समिति के 56वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी छठा प्रतिवेदन।

(2) इलेक्ट्रोनिकी और सूचना प्रौद्योगिकी मंत्रालय से संबंधित 'डाटा सुरक्षा के लिए डिजिटल भुगतान और ऑनलाइन सुरक्षा उपाय' के बारे में समिति के 54वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी सातवां प्रतिवेदन।

(ii) Statements

डॉ. निशिकान्त दुबे (गोड्डा) : अध्यक्ष महोदय, मैं संचार और सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की-गई-कार्रवाई को दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) सूचना और प्रसारण मंत्रालय से संबंधित 'केन्द्रीय फिल्म प्रमाणन बोर्ड (सीबीएफसी) के कार्यकरण की समीक्षा' के बारे में समिति के 47वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 53वां प्रतिवेदन।

(2) इलेक्ट्रोनिकी और सूचना प्रौद्योगिकी मंत्रालय से संबंधित 'नागरिकों की डाटा सुरक्षा और गोपनीयता' के बारे में समिति के 48वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट

टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 55वां प्रतिवेदन।

12.05 ½ hrs

STANDING COMMITTEE ON WATER RESOURCES

3rd to 5th Reports

MD. RAKIBUL HUSSAIN (DHUBRI): Sir, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

(1) Third Report on 'Demands for Grants' (2025-26) of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.

(2) Fourth Report on 'Demands for Grants' (2025-26) of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.

(3) Fifth Report on Action Taken by the Government on the Observations / Recommendations contained in the Twenty-seventh Report on 'Review of Upper Yamuna River Cleaning Projects Upto Delhi And River Bed Management In Delhi'.

12.06 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 187th Report of the Standing Committee on Commerce on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimise Imports' pertaining to the Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Respected Sir, with your kind permission, I rise to lay on the Table of the House a statement regarding the status of implementation of the recommendations contained in the 187th Report of the Standing Committee on Commerce on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimise Imports' pertaining to the Ministry of Commerce and Industry.

12.06½ hrs

MOTION RE: 7th REPORT OF BUSINESS ADVISORY COMMITTEE

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : अध्यक्ष महोदय, मैं निम्नलिखित प्रस्ताव करता हूं:-

> "कि यह सभा 10 मार्च, 2025 को सभा को प्रस्तुत कार्य मंत्रणा समिति के सातवें प्रतिवेदन से सहमत है।"

---

* Laid on the Table and also placed in Library, See No. LT 2254/18/25

माननीय अध्यक्ष : प्रश्न यह है :

"कि यह सभा 10 मार्च, 2025 को सभा को प्रस्तुत कार्य मंत्रणा समिति के सातवें प्रतिवेदन से सहमत है।"

प्रस्ताव स्वीकृत हुआ।

12.07 hrs

IMMIGRATION AND FOREIGNERS BILL, 2025*

माननीय अध्यक्ष : आइटम नंबर – 13, श्री नित्यानन्द राय जी।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : अध्यक्ष महोदय, श्री अमित शाह जी की ओर से, मैं प्रस्ताव करता हूं कि भारत में प्रवेश करने वाले और उससे निकास करने वाले व्यक्तियों की बाबत पासपोर्ट या अन्य यात्रा दस्तावेजों की अपेक्षा का उपबंध करने के लिए केंद्रीय सरकार को कतिपय शक्तियां प्रदान करने और वीजा तथा रजिस्ट्रीकरण की अपेक्षा सहित विदेशियों से संबंधित मामलों को विनियमित करने के लिए तथा उनसे संसक्त या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ :

"कि भारत में प्रवेश करने वाले और उससे निकास करने वाले व्यक्तियों की बाबत पासपोर्ट या अन्य यात्रा दस्तावेजों की अपेक्षा का उपबंध करने के लिए केंद्रीय सरकार को कतिपय शक्तियां प्रदान करने और वीजा तथा रजिस्ट्रीकरण की अपेक्षा सहित विदेशियों से संबंधित मामलों को विनियमित करने के लिए तथा उनसे संसक्त या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।"

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2025

SHRI MANISH TEWARI (CHANDIGARH): Thank you, Mr. Speaker, Sir.

Under Rule 72(2) of the Rules of Procedure and Conduct of Business in Lok Sabha, I rise to oppose the Immigration and Foreigners Bill.

Mr. Speaker, Sir, Rule 72(1) of the Rules of Procedure and Conduct of Business in Lok Sabha contemplates two situations: One is opposition to a Bill simpliciter; and two is opposition to a Bill on grounds of legislative competence. Beyond the 7th Schedule of the Constitution of India, there lies Part III of the Constitution. Part III of the Constitution codifies the Fundamental Rights which are available to every person/every citizen of India. This Bill is in violation of those Fundamental Rights on multiple counts. And with your permission, allow me to enumerate those violations of Fundamental Rights.

Clause 3(1) through its first proviso grants omnibus powers to the Union Government to restrict the entry of any foreigner into India ostensibly on grounds of national security, sovereignty, integrity, relations with the foreign State, public health, or any other reasons as may be specified by the Central Government. The second proviso to Clause 3(1) fails to provide an appeal mechanism against a decision of the Immigration Officer, which violates the fundamental canons of natural justice in jurisprudence. Furthermore, the first proviso of Clause 3(1) vests absolute discretion in the Government to prohibit the entry of any foreign national, including Persons of Indian Origin.

This provision has the potential to be misused if any Government of the day feels that the political views or ideological beliefs of any individual or consensus dissenter or non-conformist in nature with the disposition of the current

establishment. This constitutes a clear violation of Article 14 of the Constitution which guarantees equality before law and equal protection of the laws to any person. It is a term that explicitly encompasses foreigners also.

माननीय अध्यक्ष : जब डिटेल में चर्चा हो, तब आप बोलिएगा।

श्री मनीश तिवारी : अध्यक्ष जी, दो-तीन चीजें और हैं, जो बुनियादी अधिकारों का हनन करती हैं। अगर आप अनुमति दें तो उन दो-तीन चीजों का संक्षेप में उल्लेख कर देता हूं।

Clause 14 empowers the Union Government to order the closure of any premises either entirely or for specified periods merely on the grounds that it is frequented by a foreigner. Now, this is violation of Article 19(1)(g) of the Constitution.

माननीय अध्यक्ष : आप रूल 74 के तहत ही विषय उठाइए।

श्री मनीश तिवारी: अध्यक्ष जी, जब भी इस सदन में कोई विधेयक लाया जाता है तो वह विधेयक संविधान के अनुसार तो होना चाहिए। मैं सिर्फ उन चीजों का उल्लेख कर रहा हूं, जो संविधान की पालना नहीं कर रही हैं। मैं आपसे सिर्फ एक बात कहना चाहता हूं कि इसमें दसवां क्लॉज है, जो यह कहता है कि every hospital, nursing home or medical institution should furnish information regarding any foreigner admitted for treatment along with the details of the attendance. This runs counter to the established principles of medical ethics and violates international commitments, including Article 6 of the International Covenant of Civil and Political Rights and Article 21 of the Constitution of India. My submission, Mr. Speaker Sir, is either this Bill should be withdrawn or this should be referred to the Joint Parliamentary Committee for very careful consideration because it violates multiple articles of the Fundamental Rights under the Constitution of India.

माननीय अध्यक्ष : आप जिस विषय पर बात कर रहे हैं, उस विषय का सीमित दायरा है। आप एडवोकेट हैं और सब जानते हैं। मैं कई बार नियम और प्रक्रिया आपको बता चुका हूं। हमारा प्रयास होना चाहिए कि हम नियम-प्रक्रियाओं के तहत ही अपनी बात रखें।

प्रोफेसर सागत राय जी, क्या आपको कुछ बोलना है?

PROF. SOUGATA RAY (DUM DUM): Sir, I have something very important to say. Under Rule 72(1) of the Rules of Procedure, I beg to oppose the Immigration and Foreigners Bill, 2025. Now, I point out to you a peculiar matter which has been caused by the truancy of the Home Minister because earlier the Bill was listed to be introduced on 12th February, 2025. It was printed. I gave opposition to its introduction. The Minister did not come. The Bill was not introduced.

Today, again, the Bill is listed to be introduced. Today, the Home Minister is not there. What is it?

माननीय अध्यक्ष : यहां पर गृह राज्य मंत्री बैठे हुए हैं।

… (व्यवधान)

मान**नीय अध्यक्ष :** यहां पर गृह राज्य मंत्री हैं और राज्य मंत्री को भी इतना अधिकार है।

… (व्यवधान)

मान**नीय अध्यक्ष :** आप रूल्स पर बोलिए।

PROF. SOUGATA RAY: Let me read my objections.

Sir, I beg to oppose the introduction of the Immigration and Foreigners Bill. There are already four Acts regarding entry and exit of foreigners in the country. They have served their purpose so far and a new law appears superfluous in their place.

I object to the new laws, especially with regard to obligation of universities

as well as hospital, nursing home or any other medical institutes admitting any foreigner. This will restrict inflow of talent and knowhow in the country in the fields of academic and medical science.

Sir, I also like to mention that the intention of the Bill is to abolish the laws.

It proposes stringent fines on illegal entry, over staying, document fraud etc. While the Government speaks on decriminalising the law in general, the proposed legislation will make more stringent in case of foreigners … (*Interruptions*)

श्री नित्यानन्द राय : अध्यक्ष महोदय, दो माननीय सदस्यों ने कुछ शंका और सवाल उठाए हैं। … (व्यवधान)

प्रो. सौगत राय: मेरी बात तो सुन लीजिए। … (व्यवधान) Bureaucratic interference will make any foreigner’s stay in India difficult. We should encourage foreigners to enter our country … (*Interruptions*)

माननीय अध्यक्ष : आपकी बात मंत्री जी ने सुन ली है।

श्री नित्यानन्द राय : मैंने आपकी पूरी बात सुन ली है। अगर आप कहें तो मैं आपकी बात दोहरा देता हूं। … (व्यवधान)

माननीय अध्यक्ष : आप आपस में डिबेट न करें।

श्री नित्यानन्द राय : महोदय, मनीश तिवारी जी ने विधायी क्षमता पर सवाल उठाए हैं। … (व्यवधान)

श्री मनीश तिवारी: मैंने विधायी क्षमता पर सवाल नहीं उठाए हैं।… (व्यवधान)

माननीय अध्यक्ष : विधायी क्षमता पर सवाल उठाने का रूल है, लेकिन उस रूल के तहत नहीं बोले हैं।

श्री नित्यानन्द राय : उन्होंने कहा है कि आप्रवास और विदेशियों विषयक विधेयक, 2025 सदन की क्षमता के अंतर्गत नहीं आता है। मैं कह रहा हूं कि उन्होंने सवाल उठाया है। इसीलिए मैं जवाब दे रहा हूं कि यह बिलकुल हमारी क्षमता के अंतर्गत आता है। भारत के इस सम्मानित सदन की क्षमता और

अधिकार पर कोई शंका और सवाल नहीं होना चाहिए।

माननीय अध्यक्ष : यह विषय केन्द्रीय सूची में आता है, इसलिए इस पर किसी को कोई दिक्कत नहीं होनी चाहिए।

श्री नित्यानन्द राय : मैं यही बात आगे बोल रहा हूं कि यह विषय भारत के संविधान की सातवीं अनुसूची में संघ सूची एक में क्रमांक संख्या 19 में भारत में प्रवेश तथा भारत में प्रवास और निष्कासन पासपोर्ट और वीजा के अंतर्गत आता है। इस पर विस्तृत चर्चा हम लोग डिबेट के समय में करेंगे। इन्होंने मौलिक अधिकारों पर भी कुछ बातें कही हैं और अपील के प्रावधानों पर भी कुछ कहा है। महोदय, देश में किसी भी विदेशी को प्रवेश या प्रस्थान की अनुमति देना सरकार का सम्प्रभु कार्य है। यह प्रावधान देश की सुरक्षा के दृष्टिकोण से भी आवश्यक है। उपलब्ध जानकारी के अनुसार दुनिया में कोई भी देश किसी भी विदेशी को प्रवेश या प्रस्थान से इंकार करने से पहले सुनवाई का कोई अवसर नहीं देता है। … (व्यवधान)

श्री मनीश तिवारी: यह गलत बात है।

श्री नित्यानन्द राय : यह कार्य हर देश में इमिग्रेशन ऑफिसर ही करते हैं। महोदय, भारत आर्थिक प्रगति करने वाला देश है। पर्यटक यहां ज्यादा से ज्यादा आए, इसके लिए सरकार प्रतिबद्ध है और सुविधाएं भी दे रही है। लेकिन, देश की उन्नति, सम्प्रभुता, शांति और देश के विभिन्न विषयों का ख्याल रखना सरकार की प्राथमिकता में है। महोदय, हम किसी को रोकने के लिए यह बिल नहीं ला रहे हैं, अपितु, हम चाहते हैं कि ज्यादा से ज्यादा लोग यहां आए, लेकिन भारत का जो इमिग्रेशन कानून है, उस कानून की अनुपालना वह जरूर करे। यह भारत सरकार जरूर चाहती है और इसकी चर्चा हम डिस्कशन के समय में करेंगे।

महोदय, दादा और मनीश जी ने क्लोज़ 14 के प्रावधान के विषय में कहा है। क्लोज़ 14 के प्रावधान वर्तमान में भी मौजूद हैं। ये नये प्रावधान नहीं हैं और विदेशियों के आप्रवासन के लिए आवश्यक हैं। इससे विदेशी पर्यटकों को सुविधा मिलेगी, न कि किसी संस्था को बंद किया जाएगा। सौगत दादा ने भी कुछ सवाल उठाए हैं, लेकिन मैं उनको स्पष्ट करना चाहूंगा कि वर्तमान में भी प्रत्येक हॉस्पिटल और मेडिकल संस्थाओं को विदेशियों के बारे में सूचना प्रदान करना अनिवार्य है। इस सूचना से विदेशियों

का देश में रहना, रुकना और प्रस्थान एक रेग्युलेशन व्यवस्थित करता है। यह एक आवश्यक प्रावधान है। यह प्रावधान वर्तमान में ऑर्डर के रूप में है और सरकार इसको मेन एक्ट में ला रही है।

महोदय, मैं दो-तीन मिनट आपसे चाहूंगा क्योंकि यह विधेयक क्यों लाया जा रहा है, इसकी क्यों आवश्यकता है; इस पर मैं प्रकाश डालना जरूर चाहूंगा।

महोदय, आप्रवास और विदेशियों विषयक विधेयक, 2025 में मौजूदा चार अधिनियमों, अर्थात् पासपोर्ट अधिनियम, 1920, विदेशियों का पंजीकरण अधिनियम, 1939, विदेशी अधिनियम, 1946 और आप्रवास अधिनियम, 2004 को निरस्त करके आप्रवास और विदेशियों विषयक मामलों से निपटने के लिए एक व्यापक कानून का प्रस्ताव किया गया है, जो आवश्यक है। इन चार अधिनियमों में से तीन अधिनियम संविधान-पूर्व अवधि के हैं। ये प्रथम और द्वितीय विश्व युद्ध के असाधारण समय के दौरान लाए गए थे। चारों अधिनियमों में उद्देश्यों की एक अंतर्निहित निरंतरता और समानता के साथ कुछ दोहराव व ओवरलैप है, इसलिए भी यह विधेयक लाया गया है।

मोदी सरकार संविधान-पूर्व अवधि के कानूनों की समीक्षा कर रही है। यह विधेयक इस दिशा में एक कदम है, जो संबंधित मामलों से निपटने के लिए विदेशियों पर लागू विभिन्न उपबंधों में जैविक एकता को लाएगा। इस विधेयक में मौजूदा चार अधिनियमों के उपबंधों, जिन्हें अभी भी आवश्यक माना गया है, को अपनाया गया है, ताकि कुछ उपबंधों में अस्पष्टता को दूर किया जा सके, आर्थिक प्रगति और विकास के संबंध में परिचालन आवश्यकताओं और वर्तमान आवश्यकताओं को पूरा किया जा सके तथा अनुपालन बोझ को भी कम किया जा सके। आप्रवासकारियों तथा उसकी एजेंसियों और पदाधिकारियों को सांविधिक समर्थन प्राप्त करने के लिए आप्रवास चौकियों, आप्रवास कार्यों, आप्रवास अधिकारियों, आप्रवास ब्यूरो आदि से संबंधित विशिष्ट उपबंधों को विधेयक में शामिल किया गया है। विधेयक में अपराधों की कम्पाउंडिंग हेतु एक विशिष्ट नए उपबंध का भी प्रावधान है। विधेयक के उपबंधों से विदेशी और आप्रवास कानून विधिक संबंध का बेहतर अनुपालन सुनिश्चित होने की उम्मीद है। अत: मैं इस सम्मानित सदन से आग्रह करता हूं कि आप इसको पारित करें तथा मैं इसे सम्मानित सदन के विचारार्थ प्रस्तुत करता हूं।

माननीय अध्यक्ष : पुर: स्थापित करें, इसको आज पारित नहीं करना है।

श्री नित्यानन्द राय: जी सर, आज हम पारित नहीं कर रहे हैं। हम आगे की बात कर रहे हैं। अभी मैंने प्रस्तुत किया है।

माननीय अध्यक्ष : प्रश्न यह है :

"कि भारत में प्रवेश करने वाले और उससे निकास करने वाले व्यक्तियों की बाबत पासपोर्ट या अन्य यात्रा दस्तावेजों की अपेक्षा का उपबंध करने के लिए केंद्रीय सरकार को कतिपय शक्तियां प्रदान करने और वीजा तथा रजिस्ट्रीकरण की अपेक्षा सहित विदेशियों से संबंधित मामलों को विनियमित करने के लिए तथा उनसे संसक्त या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर: स्थापित करने की अनुमति प्रदान की जाए।''

प्रस्ताव स्वीकृत हुआ

... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी, अब विधेयक को पुर: स्थापित करें।

श्री नित्यानन्द राय: महोदय, मैं विधेयक को पुर: स्थापित* करता हूं। ... (व्यवधान)

माननीय अध्यक्ष : अविलम्बनीय लोक महत्व के विषयों को उठाने की अनुमति प्रदान की जाती है। सभी माननीय सदस्यों से आग्रह है कि वे कृपया एक या दो मिनट में अपनी बात को खत्म करें।

डॉ. रिकी एंड्रयू जे. सिंगकोन।

DR. RICKY A. J. SYNGKON (SHILLONG): Thank you hon. Speaker, Sir. I would begin by saying that "Land is life". But, what is life without land?

12.23 hrs (Shri Dilip Saikia *in the Chair*)

* Introduced with the recommendation of the President.

Sir, through you and through this august House, I want to draw the attention of the concerned Ministry towards the plight of my People who are living on the borders with Assam and Bangladesh. For many years, my people, living in the border areas, have been facing persistent threat to their lands and even to their lives. Time and again groups of miscreants from neighbouring Assam and Bangladesh have been intimidating and threatening the lives of my people. Many a times, they have forcefully taken away the agricultural produce and even the household belongings of my people.

Sir, through you, I would like to mention here that my people are living in constant fear, and many of them have lost their livelihood because their lands have been encroached upon. Their lands have been forcefully taken away by these people.

Mr. Chairperson, I am afraid at this very moment while I am speaking. I am quite sure that there are people like those living in a village called Mukroh in West Jaintia Hills who, during the recent district council elections, have been stopped from exercising their franchise. This is a very serious matter. These people are in deep despair, living a life of hopelessness and uncertainty. I, therefore, strongly urge the Government at the Centre and also the two State Governments, to take up this matter very seriously. I am sure that if there is a will, there is a way.

Furthermore, Mr. Chairperson Sir, I always believe that nothing is impossible if we are sincere, honest, and have a sense of responsibility to the people we serve. I want to remind this House that we are all here not to be served, but to serve. The people have put their faith and trust in us. Therefore, I urge the Government,

through you, to ensure that our people's lives are taken care of and that their lives are secured, especially given the problems across the border, particularly in our neighbouring country, Bangladesh. Therefore, I urge the Government, through you, to ensure that the people living on the border, especially on the Bangladesh border, are protected. Our forces, who are supposed to man the border, must take utmost care to be vigilant and to be on their toes to protect the lives and interests of our people.

With these few words, I conclude. Thank you very much.

श्री अमरा राम (सीकर): माननीय सभापति महोदय, मैं सदन का और सरकार का ध्यान इस ओर दिलाना चाहूंगा कि राजस्थान भौगोलिक क्षेत्रफल की दृष्टि से देश का सबसे बड़ा प्रदेश है। यह सबसे ज्यादा डेजर्ट वाला प्रदेश है, जहां पानी की भयंकर कमी है। वहां पर मात्र एक प्रतिशत पानी है। आज आजादी के 75 सालों के बाद भी 80 प्रतिशत जनता, चाहे वह ग्रामीण जनता हो या शहरी जनता हो, वह आज भी शुद्ध पेयजल के लिए तरसती है। वहां पर फ्लोराइड युक्त पानी है, जिसके कारण वहां के लोगों को पानी खरीदकर पीना पड़ता है। इससे ज्यादा अफसोसजनक बात नहीं हो सकती है। राजस्थान वह प्रदेश है, जहां एक हजार किलोमीटर से ज्यादा की अंतर्राष्ट्रीय सीमा पाकिस्तान से लगती है।

आज वहां पर परिवहन की सबसे ज्यादा परेशानी है तथा शिक्षा और चिकित्सा की भी परेशानी है, क्योंकि आधी आबादी छितरी हुई, एक-एक खेत में बसी हुई है। अभी जल जीवन मिशन के तहत हर घर नल से जल देने का आह्वान किया गया था, लेकिन मैं समझता हूँ कि इस योजना में सबसे पिछड़ा राजस्थान राज्य है। सीकर, झुंझुनू, चूरू और नीमकाथाना में पीने के पानी के लिए 7 हजार 900 करोड़ रुपये की एक योजना है, जिसमें केन्द्र और राज्य को 50-50 प्रतिशत पैसा देना है। केन्द्र सरकार ने पैसा दे दिया है, लेकिन राज्य अभी तक पैसा देने में सक्षम नहीं है। निश्चित रूप से राजस्थान के साथ जो व्यवहार हो रहा है, उसके लिए मैं समझता हूँ कि केन्द्र और राज्य की योजनाओं में 90 प्रतिशत पैसा

केन्द्र दे और 10 प्रतिशत पैसा राज्य दे।

आज राजस्थान एक-एक बूंद पानी के लिए तरसता है। राजस्थान के यमुना का हिस्सा आज तक राजस्थान को इन 75 सालों में नहीं मिला है।

माननीय सभापति: माननीय सदस्य, आप अपनी बात को समाप्त कीजिए। आपका विषय आ चुका है।

श्री अमरा राम: सभापति महोदय, पोंग डैम में आज भी 0.7 मिलियन एकड़-फीट पानी, जो राजस्थान के हिस्से का है, वह उसे नहीं मिला है। चूँकि राजस्थान की जनता एक-एक बूंद पानी के लिए तरसती है, इसलिए मेरा आपके माध्यम से निवेदन है कि राजस्थान को इस देश की सरकार स्पेशल कैटेगरी के राज्य का दर्जा दे। … (व्यवधान)

श्री धर्मेन्द्र यादव (आज़मगढ़) : सभापति जी, मैं आज आपके माध्यम से देश की संसद का ध्यान और देश की सरकार का ध्यान अपने एक करोड़ उन कर्मचारियों की ओर दिलाना चाहता हूँ, जो पूरे देश की व्यवस्था को चला रहे हैं।

सभापति जी, बहुत अफसोस की बात है कि वर्ष 2004 से एक नेशनल पेंशन स्कीम लागू हुई। उस नेशनल पेंशन स्कीम का परिणाम यह रहा कि जब कर्मचारी रिटायर होते थे तो उनके परिवार की सुरक्षा के लिए 800 रुपये, 1200 रुपये, 1800 रुपये और 4,000 रुपये की पेंशन थी।

सभापति जी, उसके बाद पिछले 20 सालों से कर्मचारी लगातार आंदोलनरत हैं। वे आज भी आंदोलनरत हैं। उसके बाद एक नई स्कीम, यूनिफाइड पेंशन स्कीम लाई गई, जो 1 अप्रैल से लागू होनी है।

सभापति जी, यह बड़े आश्चर्य की बात है कि जिन कर्मचारियों के लिए पेंशन स्कीम लाई जा रही है, वे कर्मचारी आंदोलनरत हैं। वे कर्मचारी नहीं चाहते हैं कि इस तरह की पेंशन स्कीम आए, क्योंकि इस पेंशन स्कीम के माध्यम से कर्मचारियों के पूरे जीवन की कमाई और रिटायरमेंट के बाद उनके परिवारों का भविष्य स्टॉक मार्केट में जा रहा है। स्टॉक मार्केट की क्या स्थिति है, यह पूरा देश देख रहा है।

सभापति जी, सभी कर्मचारी चाहते हैं कि ओपीएस, पुरानी पेंशन स्कीम लागू हो। पुरानी पेंशन स्कीम ही मात्र एक ऐसा रास्ता है, जो कर्मचारियों के परिवारों की सुरक्षा की गारंटी है। मैं समझता हूं कि कोई भी सरकार कर्मचारियों के व्यापक समर्थन और सहयोग के बिना नहीं चल सकती है। कर्मचारी जनता और सरकार के बीच का पुल है। इसलिए हमारे राष्ट्रीय अध्यक्ष आदरणीय अखिलेश यादव जी ने अपने लगातार चुनावी घोषणा पत्र में कहा है कि जब समाजवादियों को मौका मिलेगा, चाहे प्रांत में मौका मिले, या दिल्ली की सरकार में मौका मिले, हम पुरानी पेंशन स्कीम लागू करेंगे।…(व्यवधान)

सभापति महोदय, मेरी आपके माध्यम से केन्द्र सरकार से मांग है कि कर्मचारियों का शोषण बंद किया जाए। …(व्यवधान)

माननीय सभापति : आपका विषय आ गया है। आपने बहुत महत्वपूर्ण विषय उठाया है।

…(व्यवधान)

SHRI KALIPADA SAREN KHERWAL(JHARGRAM): Respected Chairperson, Sir, I, on behalf of the Santhal people of West Bengal, wish to state that a Santhali programme is being presently broadcast from the All India Radio, Kolkata at 6.05 p.m. daily from Gitanjali broadcasting slot of Bengal Channel for 30 minutes of duration.

The Santhali programme in Akashvani, Kolkata is a very popular programme for the Santhal people since its inception on 15th August, 1975. The duration of broadcast of the Santhali programme is much lesser in comparison to the popularity of the programme.

Another thing to be noted here is that no Programme Officer has been appointed as well as there is no permanent staff in the Santhali Section of Akashvani, Kolkata. The Santhali Section is run by a few contractual staff only. The Santhal people living across West Bengal have been demanding a dedicated

Santhali broadcasting channel in All India Radio, Kolkata, since long. I found that the demand of the Santhal people is very legitimate, and I assure that the Santhal people have all aspects of contents to run a dedicated broadcasting channel in All India Radio, Kolkata, for Santhali.

In view of the demands of a large number of radio listeners, through you, Sir, I would request the hon. Minister concerned to start a dedicated channel for broadcasting of Santhali programmes in All India Radio, Kolkata. I would also request you to appoint a Programme Officer who is well-versed with Santhali language and other permanent staff for smooth running of the programme. Thank you.

DR. BYREDDY SHABARI (NANDYAL): Thank you, Chairperson, Sir, for giving me this opportunity. I would like to talk about the long pending issue regarding inclusion of Beda Budaga Jangam in the State of Andhra Pradesh into Schedule Caste category.

Sir, as we speak, Beda Budaga Jangam is the most downtrodden community in our State. These people are the people who sing folk songs called Burrakathalu in our language. They are not even allowed entry into the villages. They are called or welcomed into the villages only when there is a death in the village just to entertain the departed by their songs. While living beings do not honour them, the departed ones honour these people.

During 1976, the Government of India has included them into SC category wherein they had opportunities in education, employment, and also in welfare schemes until 2008. But afterwards, and also after bifurcation of the State, the

Government of Andhra Pradesh, in the pretext that there is no Beda Budaga Jangam community in the State of Andhra Pradesh, has changed the category of these people from SC to OC category. As a result, these people lost all the opportunities.

Sir, I would like to bring to your kind attention that in 2017 a Committee was appointed to study this issue. In 2019 and 2023, a Resolution was also passed by the Legislative Assembly and the Council of Ministers in Andhra Pradesh. ....*(Interruptions)*

Sir, these Beda Budaga Jangam people deserve all the respect, dignity, and opportunities. I request the hon. Minister for Social Justice and Empowerment that these people who have been given SC category status in the States of Karnataka, Maharashtra, and Telangana, should get the same status in Andhra Pradesh also. I would, therefore, request the Government to give justice to these people of Andhra Pradesh. Thank you, Sir.

ADV. GOWAAL KAGADA PADAVI (NANDURBAR): Thank you, Chairman Sir, for giving me an opportunity to speak today.

I wish to bring to your kind attention an issue regarding the AI technology of China named DeepSeek. Some questions were asked to the DeepSeek AI technology about Tibet being an independent country but it seems that the AI technology answered that Tibet has always been under control of the Republic of China. I have a screenshot to prove the same. Then the DeepSeek technology was asked about whether Uttar Pradesh is a part of India and whether Andhra Pradesh is a part of India, it gave a detailed answer that yes, it is a part of India. But when it

was asked if the State of Arunachal Pradesh is a part of India, then the DeepSeek app refused to give any specific answer and it said, “Sorry, that is beyond my current scope. Let us talk about something else”. This kind of answer comes after the Sino-India dispute and as a Chinese Ambassador had once claimed all of Arunachal Pradesh is Chinese territory amidst a military build-up. The application of China refuses to address Arunachal Pradesh as part of India.

This seems very odd especially when the State of Arunachal Pradesh has been a part of India and the Constitution of India recognizes it as such. But yet the Chinese mock India calling it Southern Tibet. This is shocking, disturbing, and lack of respect to India. The Government of India, especially the Ministry of External Affairs needs to issue a notice to the Republic of China for using such technology and AI applications which hurt the sentiments of Indian people. These kind of answers by a foreign technology has no place in India and should be banned and taken down. By refusing to accept the State of Arunachal Pradesh as a State of India, the AI application has hurt the sentiments of crores of Indians. Strict action needs to be taken against such technology. India has to answer back. The same technology also refuses to accept that Chinese army has entered a part of India.

Therefore, I request the Ministry concerned if the Indian Government really belongs to a man who has a 56-inch chest and not 5.6-inch chest then show the red eye to the Chinese and make them correct their mistakes. India should not use American or Chinese technology and should develop its own Indian AI technology. Thank you, Chairman Sir.

श्री जिया उर रहमान (सम्भल) : माननीय सभापति जी, मैं इस देश के करोड़ों किसानों के मुद्दे पर बात

रखना चाहता हूं। पिछले दिनों कई बार ऐसा हुआ कि किसानों के डेलिगेशन्स ने हमारे पास आकर, हमसे मिलकर अपने ज्ञापन दिए। मुझे अफसोस इस बात का है कि जो किसान इस देश की रीढ़ की हड्डी हैं, उनको भी अपने कार्यों के लिए आंदोलन करने पड़ते हैं।

मैं इस देश की सरकार को कहना चाहता हूं कि सारी फसलों पर एमएसपी की गारंटी देनी चाहिए। सरकार सारे बड़े-बड़े उद्योगपतियों का लोन माफ करती है, क्यों किसानों के लोन को माफ नहीं किया जाता? कोई भी किसान हो, वह किसी एक धर्म से ताल्लुक नहीं रखता है, उनके लोन को माफ किया जाना चाहिए। सरकार ने वर्ष 2021 में वादा किया था कि कोई भी नया बिजली अधिनियम नहीं लेकर आएंगे। उनका खास तौर से प्वाइंट था कि कोई भी बिजली बिल नहीं आना चाहिए।

सभापति जी, मैं इस बात को कहना चाहता कि संभल में किसान समाज के लोग हैं, यह समाज पूरे देश में हैं। उनके साथ बहुत उत्पीड़न हो रहा है, उनके साथ ज्यादती हो रही है, कानून व्यवस्था के नाम पर खिलवाड़ हो रहा है। देश की सरकार केवल यह कहकर कि यह प्रदेश का मसला है, इस चीज से पीछे नहीं होना चाहिए। इस देश की सरकार को किसान भाइयों का संज्ञान लेना चाहिए ताकि उनको फिर से आंदोलन करने की जरूरत न पड़े।

*__SHRIMATI D. K. ARUNA (MAHBUBNAGAR):__ I thank you for giving me this opportunity to speak about including Boya Valmiki community of Telangana In the list of scheduled tribes. This community is Illiterate and poor. They do not have enough jobs for livelihood. In earlier days, they used to indulge in hunting but now they do not have any occupation for their community. Boya Valmiki community is being recognised as Scheduled Tribe in neighboring states like Karnataka and other states. But in Telugu states, Telangana and Andhra Pradesh, Boya Valmiki Community is identified as a backward class, which is gross injustice to that

---

* English translation of the speech originally delivered in Telugu.

community. In the state of Telangana, there are more than 5 lakh people belonging to the Boya Valmiki Community and the majority of them live in my parliamentary constituency Mahboob Nagar. The then government of Telangana Constituted the Chellappa Committee to examine the economic and social conditions of Boya Valmiki community. As per the recommendations of the Chellappa Committee, the then Telangana government passed a resolution in the state assembly and sent a proposal to the Union government to consider including Boya Valmiki community in the list of Scheduled Tribes. Therefore, my request to the Minister of Tribal Affairs is, to consider this proposal and allow successors of Valmiki, who wrote Ramayana, to play a vital role in building modern India by including their community in the list of Scheduled Tribes. I further request the Union government to include Boya Valmiki community of Telangana and Andhra Pradesh in the list of scheduled tribes. Thank you.

श्री अनूप संजय धोत्रे (अकोला) : महोदय, मैं आपके माध्यम से माननीय रेलवे मंत्री जी को धन्यवाद देना चाहूंगा कि उन्होंने मेरी कॉन्स्टीट्यूएंसी अकोला शहर में गतिशक्ति टर्मिनल सैंक्शन किया है। मेरी डिमांड है कि जो अमृत भारत ट्रेन है, वह ट्रेन मेरी कॉन्स्टीट्यूएंसी में नागपुर से मुम्बई के लिए चालू की जाए। इस रेलवे सेवा को चालू किया जाए। वन्दे भारत-II की जो सारी फैसीलिटीज़ हैं, वह इस ट्रेन में है, परन्तु सरकार की प्राथमिकता है कि सामान्य आदमी को वन्दे भारत जैसी सुविधा मिले और उसे स्लीपर व जनरल कैटेगरी में सस्ती यात्रा करने को मिले।

मैं इसी दिशा में डिमांड करता हूं कि मेरी कॉन्स्टीट्यूएंसी में नागपुर से मुम्बई के लिए एक अमृत भारत ट्रेन चालू की जाए। धन्यवाद।

श्री मुरारी लाल मीना (दौसा) : सभापति महोदय, मैं इस सदन के माध्यम से राजस्थान में अत्यंत पिछड़ा वर्ग (MBC) के तहत 5% विशेष आरक्षण प्रदान करने के विषय पर अपनी बात रखना चाहता

हूँ, जिसमें गुर्जर सहित पाँच जातियां गाड़िया लुहार, बंजारा, रैबारी और राइका आती हैं। यह मुद्दा न केवल राजस्थान, बल्कि पूरे देश के सामाजिक न्याय और समावेशिता से जुड़ा है।

राजस्थान में इन समुदायों की आरक्षण की मांग लंबे संघर्ष और आंदोलनों के बाद स्वीकार की गई। गुर्जर समुदाय ने कई बड़े आंदोलन किए, जिनमें अनेक लोगों की जानें गईं। उस समय चोपड़ा आयोग द्वारा सामाजिक-आर्थिक सर्वेक्षण कर यह सुनिश्चित किया गया है कि ये समुदाय वास्तव में आरक्षण की पात्रता रखते हैं। इसलिए वर्ष 2019 में राजस्थान सरकार ने राजस्थान पिछड़ा वर्ग संशोधन अधिनियम पारित कर इन समुदायों को एमबीसी श्रेणी में 5% आरक्षण प्रदान किया। इस कदम का उद्देश्य इन समुदायों को सामाजिक, शैक्षणिक और आर्थिक रूप से मुख्यधारा में लाना था।

हमारा संविधान शैक्षणिक और सामाजिक पिछड़ेपन के आधार पर आरक्षण प्रदान करता है, लेकिन उच्चतम न्यायालय ने 50% की अधिकतम सीमा तय कर दी है। … (व्यवधान)

यह जो 5 परसेंट आरक्षण है, इसको नौवीं अनुसची में डाला जाए, ताकि बार-बार न्यायालय में जाना नहीं पड़े, क्योंकि कई बार इस पर रोक लग गई है। … (व्यवधान) गुर्जर समुदाय हमेशा प्रताड़ित रहता है। … (व्यवधान)

माननीय सभापति : श्री भजन लाल जाटव जी – उपस्थित नहीं।

श्री जगदम्बिका पाल जी।

श्री जगदम्बिका पाल (डुमरियागंज) : माननीय सभापति जी, मैं आपका आभारी हूँ कि आपने मुझे शून्य प्रहर में एक अत्यन्त लोक महत्व के विषय को उठाने का अवसर दिया।

सम्पूर्ण भारत पूरी दुनिया के बौद्ध धर्मावलम्बियों के लिए एक स्प्रिचुअल सेन्टर है। देश के ऐसे चार महत्वपूर्ण स्थान हैं। चाहे बोध गया हो, जहाँ गौतम बुद्ध को ज्ञान की प्राप्ति हुई, सारनाथ हो, जहाँ उन्होंने बौद्ध धर्म का प्रथम उपदेश दिया, कुशीनगर हो, जिसे उनकी महापरिनिर्वाण स्थली के रूप में जाना जाता है और पूरी दुनिया के बौद्ध धर्म के लोग उनकी पूजा करते हैं। वहीं कपिलवस्तु है, जहाँ उन्होंने सिद्धार्थ के रूप में, अपने बाल्यकाल में, राजा शुद्धोधन के राजप्रासाद में 29 वर्ष बिताए। वहीं से उनको वैराग्य हुआ। आज उस कपिलवस्तु के लिए मैं यहाँ बोल रहा हूँ क्योंकि जब हमारी सरकार है,

तो जहाँ महाकाल कॉरिडोर हो या काशी विश्वनाथ कॉरिडोर हो या अयोध्या कॉरिडोर हो, आज आवश्यकता है कि देश में पूरी दुनिया में, चाहे थाईलैंड, सिंगापुर, जापान, मलेशिया, इंडोनेशिया हो, बौद्ध धर्म के मानने वाले लाखों लोग वहाँ प्रतिवर्ष आते हैं। इसलिए कपिलवस्तु, जहाँ गौतम बुद्ध 29 वर्षों तक रहे, माननीय सभापति जी, कृपया सुनिए।

इसका उल्लेख सम्राट अशोक के शिलालेखों में भी है, ह्वेनसांग और फाहियान की यात्रा-वृत्तांतों में भी इसका उल्लेख है कि कपिलवस्तु गौतम बुद्ध की आध्यात्मिक स्थली और बौद्ध धर्म के केन्द्र के रूप में था। आज उसके विकास की जरूरत है।

मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि जब पूरी दुनिया के बौद्ध धर्म के मानने वाले लोग सारनाथ, बोध गया, कुशीनगर, कपिलवस्तु आते हैं, तो आज कपिलवस्तु को बौद्ध कॉरिडोर के रूप में विकसित करने की आवश्यकता है। माननीय सदस्य रवि किशन जी के जिले गोरखपुर से कुशीनगर, प्रधानमंत्री जी के क्षेत्र के अंतर्गत आने वाले सारनाथ से कपिलवस्तु को जोड़ा जाए। जिस तरह से, कुम्भ के बाद हमारा देश एक बहुत बड़ा रिलीजियस टूरिज्म का हब बन रहा है। आज हम पूरी दुनिया को आध्यात्मिक दिशा दे रहे हैं। पूरी दुनिया के लोग बौद्ध धर्म को मानते हैं।

माननीय सभापति : ठीक है, आपकी बात पूरी हो गई। आपने बहुत अच्छा विषय उठाया है। कृपया बैठ जाएं।

श्री जगदम्बिका पाल : गौमत बुद्ध की करूणा, शांति और अहिंसा के सन्देश को पूरी दुनिया मानती है। इसलिए मैं आपके माध्यम से कहना चाहता हूँ कि सिद्धार्थ नगर में कपिलवस्तु को बौद्ध कॉरिडोर के रूप में विकसित किया जाए।

सुश्री कंगना रनौत (मंडी) : माननीय सभापति जी, मैं सरकार की सराहना करना चाहती हूँ कि उन्होंने सौभाग्य योजना, दीनदयाल उपाध्याय ग्राम ज्योति योजना के माध्यम से समस्त भारत में, विशेष रूप से, रूरल एरियाज में विद्युतीकरण के काम किये गये हैं। इसके लिए उनका नेतृत्व बहुत ही सराहनीय है। इसके साथ ही, मैं इस बात की ओर सरकार का ध्यान आकर्षित करना चाहती हूँ कि मेरे संसदीय क्षेत्र मंडी के अंतर्गत कई ऐसी विधान सभाएं हैं, जहाँ हाई ऐल्टिट्यूट के बहुत से छोटे-छोटे क्षेत्र हैं, छोटे-

छोटे गांव हैं, बहुत बर्फबारी होती है, वहाँ बहुत ही एक्सट्रीम वेदर रहता है। वहाँ पर पावर ट्रांसमिशन इंफ्रास्ट्रक्चर बहुत ही पूअर है। वहाँ ट्रांसफॉर्मर्स बार-बार कोलैप्स करते रहते हैं। इसके कारण उन क्षेत्रों में वोल्टेज लो रहता है। जब बर्फबारी या बारिश होती है, तो लम्बे समय तक पावर कट्स होते हैं। इसके कारण वहाँ के लोगों का जीवन ठप्प हो जाता है। कई बार तो कई हफ्तों तक बिजली नहीं रहती है, जिसके कारण छोटे-छोटे व्यवसाय ठप्प हो जाते हैं। सिराज, बंजार, कुल्लु जैसे बहुत सारे विधान सभा क्षेत्र हैं, जहाँ इस तरह की समस्या है।

मैं आपके माध्यम से, सरकार और हिमाचल प्रदेश इलेक्ट्रिसिटी बोर्ड से विनम्र अनुरोध करती हूँ कि जिन एरियाज में पार्शियल इलेक्ट्रिफिकेशन है, वहाँ पर जल्दी से 100 परसेंट इलेक्ट्रिफिकेशन किया जाए। इसके साथ ही, they should strengthen their infrastructure network. They should definitely strengthen that. इसके साथ ही, मैं कहना चाहूंगी कि हमारे नेतृत्व का जो विज़न है कि हरेक नागरिक को इलेक्ट्रिसिटी मिलनी चाहिए, regardless of geographical constraints, तभी हम लोग इस विज़न को पा सकेंगे। धन्यवाद।

*__SHRI BASTIPATI NAGARAJU (KURNOOL):__ Rayalaseema region is frequently affected by drought. This is due to the scarcity of water. As a person belonging to this region, I would like to express the difficulties faced by the farmers from my experience of observing them from close quarters. Only 25% of land in this region is getting irrigation facilities. Therefore, there is a need to find a permanent solution to this problem. In this direction, Andhra Pradesh Chief Minister Shri Nara Chandrababu Naidu has come up with a special action plan. Polavaram-Munagacherla Project is a lifeline of this region, where reservoirs need to be built at Bollapalle in Guntur district and at Munagacherla in Nandyal district. This project

---

* English translation of the speech originally delivered in Telugu.

plays an important role in diverting water to this region. This revolutionary project will provide irrigation facilities to 80 lakh acres of land and drinking water to this region. Therefore, in our pursuit to provide a permanent solution to this problem, I request the Union Government through Parliament to provide additional funds for this project, which is a lifeline of Rayalaseema. I also request that there is a need to procure 40,500 acres of land for this project, out of which 17,000 acres of land is a forest land. Therefore, I request the Union government to do the needful for finding a permanent solution to this impending problem of our region

डॉ. आलोक कुमार सुमन (गोपालगंज) : माननीय सभापति महोदय, धन्यवाद।

महोदय, मेरे संसदीय क्षेत्र गोपालगंज के हथुआ अनुमंडल में स्थित सबेया एयरपोर्ट, जो आरसीएस-उड़ान योजना में शामिल है, वह 473 एकड़ में फैला हुआ है, जिसमें 280 एकड़ भूमि खाली है। मेरे सांसद फंड से सीमांकन के बाद एयरपोर्ट की पिलरिंग भी हुई है। रक्षा संपदा विभाग, दानापुर द्वारा पक्की बाउंड्री और फेंसिंग के लिए 4 करोड़ 41 लाख रुपए की स्वीकृति के बाद इसकी पक्की बाउंड्री एवं फेंसिंग का कार्य चालू है।

महोदय, इस एयरपोर्ट के रनवे की लंबाई 167 मीटर है। केवल गोपालगंज और सीवान जिले से सर्वाधिक संख्या में, लगभग डेढ़ से दो लाख लोग, खाड़ी के देशों में नौकरी करते हैं। गोपालगंज जिले में विदेशी मुद्रा का आगमन देश के अन्य जिलों की तुलना में सर्वाधिक है और बिहार में प्रथम है।

महोदय, इस एयरपोर्ट के चालू होने से गोपालगंज एवं आसपास के लगभग पांच जिलों का त्वरित विकास होगा एवं पर्यटन को भी बढ़ावा मिलेगा। सबेया एयरपोर्ट की कमर्शियल वाइबिलेटी के साथ-साथ ट्रैफिक डिमांड भी बहुत है। उड़ान-5 में बिडिंग राउंड्स तक कोई भी एयरलाइन ऑपरेटर सबेया एयरपोर्ट से उड़ान के लिए बिडिंग राउंड्स में शामिल नहीं हो पाए हैं। टर्मिनल बिल्डिंग डिज़ाइन का काम भी जरूरी है।

अत: महोदय, मैं आपके माध्यम से नागर विमानन मंत्री जी से निवेदन करता हूं कि सबेया

एयरफील्ड हथुआ रूट पर ऑपरेशनल एक्टिविटी शुरू करने के लिए बिडिंग राउंड्स में एयरलाइन ऑपरेटर्स आमंत्रित किए जाएं, ताकि सबेया एयरपोर्ट का रिवाइवल हो सके और हमारी जनता को फायदा मिल सके।

धन्यवाद।

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : सभापति महोदय, धन्यवाद।

महोदय, मैं आपके माध्यम से इस सभाग्रह को बताना चाहता हूं कि हमारे देश में पहले 12 बलुतेदार होते थे, उनके माध्यम से कामकाज चलता था।

महोदय, मैं सदन के माध्यम से सरकार का ध्यान महाराष्ट्र और देश भर में काम करने वाले गटई कामगार यानी कॉब्लर्स की स्थिति की ओर आकर्षित करना चाहता हूं। Street Vendors (Protection of Livelihood and Regulation of Street Vendors) Act 2014 के तहत गटई कामगारों को वेंडर्स के रूप में मान्यता दी गई है, लेकिन जमीनी हकीकत अलग है।

सभापति महोदय, जो गटई कामगार होते हैं, उनको हॉकर्स में गिना जाता है, मगर गटई कामगारों का ऐसा धंधा है, व्यवसाय है, जिसे ये लोग सालों से बैठकर करते थे। उनमें से 12 बलुतेदार एक हैं। जो नगर निगम, यानी म्यूनिसिपल कॉरपोरेशन होते हैं, वे उनके ऊपर अन्याय करते हैं। यानी, जो फेरी वाला होता है, उसको उठाते हैं, तो चलेगा, मगर जो बैठकर काम करने वाले हैं, जिनको शासन के माध्यम से, कानून के माध्यम से मान्यता दी गई है, उनके ऊपर अन्याय हो रहा है। इसके लिए अन्य स्ट्रीट वेंडर्स को नगर निगम से लाइसेंस मिल जाते हैं, लेकिन इनको नहीं दिया जाता है।

इसीलिए, मेरी सरकार से मांग है कि सभी गटई कामगारों को विधिवित वेंडिंग लाइसेंसेज़ जारी किए जाएं, जिससे वे कानूनन रूप से अपनी दुकान चला सकें। इसके साथ ही नगर निगम यानी म्यूनिसिपल कॉरपोरेशन के माध्यम से स्थानीय प्रशासन को निर्देश दिया जाए कि वे गटई कामगारों को स्ट्रीट वेंडर्स की तरह सम्मान दें और उनके ऊपर जो अन्याय हो रहा है, वह बंद करें। यह सिर्फ एक व्यवसाय नहीं, बल्कि लाखों परिवारों की आजीविका का सवाल है। लाखों परिवारों की आजीविका इसके ऊपर निर्भर होती है।

अत: मैं आपके माध्यम से मांग करता हूं कि जो म्यूनिसिपल कॉरपोरेशन है, उसको आदेश दिया जाए कि इनके ऊपर किसी भी प्रकार का अन्याय न होने दिया जाए।

धन्यवाद।

***DR. M.K. VISHNU PRASAD (CUDDALORE):** Hon Chairman Sir, There are several railway junctions in my Cuddalore parliamentary constituency. There are railway stations in places like Cuddalore, Virudhachalam, Panruti and Pennadam. Vande Bharat train between Chennai and Rameswaram is an important train. Rameswaram is an important place in Tamil Nadu. Therefore Vande Bharat train between Chennai and Rameswaram should be operated by the Railway Ministry through our Cuddalore area. This train should pass through Viluppuram, Panruti, Cuddalore, Mayiladuthurai, Kumbakonam, Thanjavur and Trichy. Moreover, a new railway line should be laid between Chennai and Cuddalore. This railway project was approved in the year 2007. But it has not been implemented since then. I request that a train service should be operated from Perungudi via Mahabalipuram and Puducherry to Cuddalore. Besides, Pallavan Express, Vaigai Express, Pearl City Express and Rockfort Express trains should have stoppages at Pennadam railway station. Chennai-Nagercoil Vande Bharat train should have stoppages at Virudhachalam railway station. Madurai Express train, Mannargudi Express train should have stoppages in Cuddalore railway junction. Puducherry-Bengaluru weekly once train should be operated on daily basis. Hon Chairman Sir, Finally, Trichy-Triuvanathapuram Intercity Express is an important one. I urge that this train

---

* English translation of the speech originally delivered in Tamil.

service should be extended upto Cuddalore. Trichy-Trivandrum Express train should run via Ariyalur, Virudhachalam and Neyveli upto Cuddalore. Cuddalore is an area where we have large number of students, farmers and labourers. I urge upon the Hon Railway Minister through you that in order to fulfill their needs these demands raised by me should be fulfilled.

Thank you.

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Sir, I would like to raise a very serious issue before the House. ASHA workers are the backbone of grassroots healthcare and urgently deserve attention. Their ongoing protest in Thiruvananthapuram highlights several unmet demands, including an increased honorarium, timely payments, Rs. 5 lakh retirement benefits and a pension. Despite their crucial role in maintaining Kerala's Health Index and managing the pandemic, the Central Government and the State Government have been evasive, engaging in a counterproductive blame game.

Currently, ASHA workers are getting just Rs. 232 rupees per day as honorarium. They are demanding to increase the amount to Rs. 700 per day. They have carried out a peaceful protest in front of the Secretariat for the last 30 days. The day-night strike is to go to any extent to achieve their rights. As part of that, the Kerala Secretariat will be cordoned off on the 17^{th} of the March, 2025.

While the State Governments must advocate for workers' rights, the Central Government has the fiscal authority to enhance allocations for ASHA schemes. Unfortunately, dismissive remarks from State officials and intimidation tactics have only worsened the crisis.

The Central Government must take the lead by revising honorarium structures, ensuring timely payments through direct transfers, and establishing pension schemes. Collaboration with Kerala is essential to address operational challenges, including the need for humane working hours. Ignoring the plight of ASHA workers undermines India's health governance and betrays those who risked their lives during the pandemic.

I urge upon the Central Government to initiate dialogue, prioritize the welfare of ASHA workers in policy agendas and allocate funds transparently. Achieving sustainable solutions require cooperative federalism rather than bureaucratic inertia. It is high time to honour their service with dignity. Action is needed.

13.00 hrs

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Thank you, Sir. This is a very important issue. So, I request your patience in this matter. It is regarding the large-scale land-grabbing and systemic misappropriation of public resources that took place during the previous Government led by the YSRCP in Andhra Pradesh.

In Andhra Pradesh, land is not just a property, it is security, dignity, and legacy for every family. But under the YSRCP regime, this connection was brutally violated. After the NDA Government came into power, under the leadership of N. Chandrababu Naidu garu and Pawan Kalyan garu, Revenue Sadasulu was connected in every village. Within four months, there were almost two lakh complaints that were received by the Government in Andhra Pradesh. The whole thing was done in a very systematic way. The Central Government has allocated

substantial funds for the land resurvey. But instead of using for noble purposes, this fund was diverted and used for these activities.

The resurvey became a weapon for coercion. The farmers, SC, ST, BC communities, and middle-class communities were asked to sell their lands at throwaway prices to proxies of YSRCP leaders. If refused, their lands were marked as Prohibited Properties under Section 22A of the Registration Act, rendering them unsellable and trapping them in endless legal disputes. Shockingly, almost 40,000 acres of assigned lands were sold at nominal prices in this *modus operandi*, illegally converting them to freehold through orders like GO Ms. 596. This resulted in an estimated Rs.14,831 crore loss to the exchequer and the dispossession of vulnerable communities.

Adding insult to injury, Rs.700 crore of public funds were wasted on granite boundary stones bearing the image of the then Chief Minister, turning a Government exercise into a personal branding campaign. His photograph was printed on the farmers' passbooks, converting vital legal documents into propaganda tools. The plunder did not stop there. Under the house site pattas scheme, Rs.3,000 crore was misappropriated. Prohibited lands, including 361 acres of Ava lands in East Godavari and 101 acres of mangrove forests in Kakinada, were also manipulated for personal gain. This whole exercise was done under the AP Land Titling Act of 2022, which was brought without any public consultation. It stripped families of legal recourse, concentrating powers in the hands of Government-appointed officers loyal to the ruling party.

My request is this. Our Government is working hard to reverse this injustice,

but the scale is unprecedented. We need the urgent intervention of the Central Government. Therefore, I humbly request for approval of the revised Land Resurvey and Titling framework, proposed by the NDA-led Andhra Pradesh Government, ensuring transparency and justice; secondly, allocation of fresh funds for a clean, technology-driven, corruption-free resurvey under strict Central oversight and an impartial inquiry into the misuse of Central funds during the previous regime with strict action against those who looted the public trust.

Thank you very much.

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।
Shri Ravindra Dattaram Waikar	Dr. Prashant Yadaorao Padole Shri Jagdambika Pal
Adv. Gowaal Kagada Padavi	Dr. Prashant Yadaorao Padole Shri Saptagiri Sankar Ulaka
Sushri Kangna Ranaut	Shri Jagdambika Pal Shri Saptagiri Sankar Ulaka
Dr. Alok Kumar Suman	Shri Jagdambika Pal
Shri Rajmohan Unnithan	Shri Saptagiri Sankar Ulaka
Shri Zia Ur Rehman	Shri Saptagiri Sankar Ulaka

13.03 hrs

MATTERS UNDER RULE 377*

HON. CHAIRPERSON : Hon. members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need for a long-term plan for conservation of Olive Ridley Turtles along the coast of Karnataka

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA): I wish to draw the attention of the House to the recent nesting of Olive Ridley turtles along Mangaluru's coastline after nearly 29 years, particularly on Tannirbhavi and Sasihithlu beaches. These endangered turtles, protected under Schedule I of the Wildlife Protection Act, are crucial for marine biodiversity. However, their survival is threatened by habitat destruction, pollution, and human activities. While local fishermen and forest officials have taken steps to protect the nests, there is an urgent need for structured Government intervention. I urge the Ministry of Environment, Forest and Climate Change to develop a long-term conservation plan for Olive Ridley turtles along Karnataka's coast; allocate funds for community-

* Treated as laid on the Table.

driven conservation and awareness programs; regulate coastal development to protect nesting habitats; enhance enforcement against illegal fishing and activities endangering the turtles; and consider declaring key nesting beaches as protected areas. The return of Olive Ridley turtles to Mangaluru presents a rare conservation opportunity. I urge the Government to take proactive measures to ensure their long-term protection.

(ii) Regarding non-availability of NCERT Text-books in Darbhanga district, Bihar

श्री गोपाल जी ठाकुर (दरभंगा) : दरभंगा जिला में संचालित दर्जनों निजी विद्यालयों को सीबीएसई के द्वारा मान्यता प्रदान की गई है लेकिन इन मान्यता प्राप्त अधिकांश विद्यालयों में बच्चों की फीस एवं अध्ययन हेतु पुस्तकों के संदर्भ में कोई गाइड लाईन निर्धारित नहीं होने के कारण एनसीईआरटी के बदले विभिन्न प्रकाशनों की पुस्तकें बच्चों को पढ़ाई जाती है। प्रायः ऐसी शिकायतें मिलती हैं कि ऐसे विद्यालयों में एनसीईआरटी की पुस्तक के बदले विभिन्न प्रकाशन की पुस्तक पढाई हेतु निर्धारित की जाती है और जिसके कारण गरीब और मध्यमवर्गीय परिवार के अभिभावकों को आर्थिक परेशानियों का सामना करना पड़ता है। माननीय मंत्री जी से मेरी मांग है कक्षावार फीस निर्धारण एवं पढ़ाई जाने वाली पुस्तकों को लेकर अविलंब इस शैक्षणिक सत्र से आदेश जारी किया जाय ताकि बच्चों के अभिभावकों को आर्थिक परेशानी का सामना ना करना पड़े।

(iii) Need for railway connectivity between Sheopur and Kota via Baran, Rajasthan

SHRI DUSHYANT SINGH (JHALAWAR-BARAN): I wish to draw the attention of the Government towards the need for a railway route connecting Sheopur to Kota via Baran, an aspirational district in Rajasthan. This railway connectivity will play a crucial role in boosting economic growth, facilitating passenger movement, and

enhancing trade activities in the region. Baran, being an aspirational district, requires improved infrastructure for its socio-economic development. Establishing this railway line will create employment opportunities, provide better access to educational institutions, and improve logistics for local businesses. Additionally, this route will ease travel for people commuting for work, healthcare, and essential services, thereby improving their quality of life. I request the Hon'ble Minister of Railways to provide a status update on this project and take necessary steps to expedite its implementation. Strengthening railway infrastructure in this region will contribute significantly to its overall progress and development. I urge the Government to take immediate action in this regard.

(iv) Need to undertake beautification of the Dravyavati River passing through the Jaipur city in Rajasthan under Amrut Yojana and also declare the river area as tourist site

श्रीमती मंजू शर्मा (जयपुर): मैं माननीय मंत्री जी का ध्यान मेरे संसदीय क्षेत्र जयपुर की एक महत्वपूर्ण समस्या की ओर आकर्षित करना चाहती हूँ। मेरे संसदीय क्षेत्र जयपुर शहर के बीच करतापुरा पर एक नाला है जो आगे जाकर द्रव्यवती नदी में मिलता है। द्रव्यवती नदी का सौंदर्यीकरण किया गया था लेकिन पिछले कुछ समय से उस पर ध्यान नहीं दिया जा रहा है, जिसके कारण नदी ने अपनी सुंदरता खो दी और एकत्रित हुए पानी से मच्छर व दुर्गंध से आसपास के निवासियों को परेशानी होती है। मेरा मंत्री महोदय से आग्रह है कि भारत सरकार की अमृत योजना के तहत द्रव्यवती नदी का सौंदर्यीकरण करके उसको पर्यटन स्थल बनाया जाए क्योंकि जयपुर पर्यटक नगरी है। यहाँ बहुत पर्यटक आते हैं। अधिक पर्यटकों के आने से रोजगार के अवसर बढ़ेंगे।

(v) Need to establish a national museum in Hastinapur, Uttar Pradesh and include Hastinapur in the Krishna Circuit

श्री अरुण गोविल (मेरठ) : केंद्र सरकार ने फरवरी 2020 में केंद्रीय बजट प्रस्तुत करते समय हस्तिनापुर में राष्ट्रीय संग्रहालय बनाने की घोषणा की थी। यह संग्रहालय केंद्रीय संस्कृति मंत्रालय के अंतर्गत स्थापित होगा। उत्तर प्रदेश पुरातत्व विभाग ने इस स्थान के महत्व को देखते हुए मेरठ में केंद्र तथा हस्तिनापुर उप केंद्र भी खोला है। मार्च 2020 के बजट में केंद्र सरकार ने हस्तिनापुर (उत्तर प्रदेश) राखीगढ़ी (हरियाणा), आदि स्थलों के विकास के लिए केंद्र सरकार ने 3150 करोड़ रुपए का प्रावधान किया था। हस्तिनापुर में महाभारत से संबंधित महत्वपूर्ण स्थल, 200 वर्ष पुराना दिगंबर जैन मंदिर व 10वें सिख गुरु गोविंद सिंह के पांच प्यारों में से एक भाई धर्म सिंह का जन्म स्थान भी है। हस्तिनापुर में संग्रहालय निर्माण के लिए जिला प्रशासन ने 15 एकड़ जमीन उपलब्ध कराने का निर्णय किया है। जमीन चिन्हित करने के लिए एस.डी.एम. मवाना हस्तिनापुर नगर पंचायत व संबंधित अधिकारियों को आदेश दिया गया है। अयोध्या के समान हस्तिनापुर भी एक अत्यंत महत्व का पौराणिक व ऐतिहासिक स्थान है पर्यटन की दृष्टि से विकास के लिए हस्तिनापुर को कृष्णा सर्किट में सम्मिलित करने की मैं अपील करता हूँ। यहां राष्ट्रीय संग्रहालय खोलने के संबंध में तेज गति से कार्य करने हेतु आदेश देने की कृपा करें।

(vi) Need to establish a sports academy in Khandwa Parliamentary Constituency, Madhya Pradesh

श्री ज्ञानेश्वर पाटील (खण्डवा) : जनजाति समाज का एक प्राचीन खेल तीरंदाजी और गोपन (गुलेल) सिर्फ एक खेल नहीं है, बल्कि यह कई संस्कृतियों और समाजों, खासकर जनजातियों के लिए एक जीवन शैली का हिस्सा रहा है साथ ही कई जनजातियों की सांस्कृतिक पहचान का एक अभिन्न अंग है। यह खेल न केवल शिकार कौशल को विकसित करने में मदद करता है, बल्कि यह समुदाय के लोगों को एक साथ लाने और प्रतियोगिता की भावना को बढ़ावा देने में भी मदद करता है। यही कारण है कि इस समाज में प्रतिभाएं होने के बाद भी वे आगे नहीं बढ़ पाते और ना ही उन्हें उचित मंच मिल पाता है।

भील, भिलाला, कोरको, गोंड जनजाति में भी अच्छे तीरंदाज मौजूद हैं, लेकिन शिक्षा के अभाव में अभिभावक इस बारे में नहीं सोचते हैं, जिससे यहां की प्रतिभाओं को नुकसान हो रहा है। ऊंचे स्थानों पर प्रशिक्षण लेने से खिलाडियों की कार्यक्षमता बढ़ती है और जब वे निचले स्थानों पर जाते हैं, तो दुगुना-तिगुना बेहतर प्रदर्शन कर पाते हैं। मैं युवा कार्यक्रम और खेल मंत्री जी से अनुरोध करना चाहूंगा कि मेरे संसदीय क्षेत्र खंडवा (मध्य प्रदेश) में एक नए खेल अकादमी का निर्माण किया जाय जिससे मेरे क्षेत्र के जनजाति समुदाय के युवाओं को आगे बढ़ने का मौका मिल सकेगा।

(vii) Need to expedite construction of Salgaon Dam Project

श्री लुम्बाराम चौधरी (जालौर) : पर्वतीय पर्यटन स्थल माउंट आबू में पेयजल के लिए अपर कोदरा बांध व लोअर कोदरा बांध का पानी उपलब्ध हैं जो कि पर्याप्त नही है। जिनमें कुल मिलाकर लगभग 41 एमसीएफटी जलभंडारण क्षमता उपलब्ध हैं। जबकि वर्तमान में शहर की जलापूर्ति की आवश्यकता कम से कम 112 एमसीएफटी की है। यदि बारिश समय पर नहीं होती है तो जलसंकट गहरा हो जाता हैं। माउंट आबू में भूमिगत पानी का भयंकर अभाव हैं। जिससे कुंए व हैण्डपंप आदि में भी पानी की उपलब्धता नहीं के बराबर रह जाती है जिससे पेयजल का संकट गहरा जाता हैं। भविष्य में ऐसी स्थिति में माउंट आबू को खाली करने जैसी भयावह स्थिति उत्पन्न हो सकती है। अतः सरकार से अनुरोध है कि इस क्षेत्र की पेयजल की समस्या को देखते हुए सालगांव परियोजना का निमार्ण कार्य जल्द से जल्द शुरू किया जाए।

(viii) Need to establish a regional office of Coconut Development Board in East Godavari, Andhra Pradesh

SHRIMATI DAGGUBATI PURANDESWARI (RAJAHMUNDRY): India is the third-largest coconut-producing country, with Andhra Pradesh ranking as the fourth-largest coconut cultivating state. The state has 1.23 lakh hectares of coconut plantations, primarily in Krishna, East Godavari, and West Godavari districts with Kerala nearing saturation, in terms of coconut cultivation. Andhra Pradesh’s fertile

soil and favorable agro-climatic conditions offer immense potential for expanding coconut cultivation, boosting both the rural economy and employment opportunities. The Coconut Development Board, established in 1981, plays a crucial role in guiding farmers on technical practices, pest control, quality planting materials, and fertilizer recommendations. However, with the Board headquartered in Kerala and regional offices far from Andhra Pradesh, farmers face significant challenges in accessing timely support and advice. The recent severe whitefly infestation, along with persistent threats like bud rot, leaf rot, stem bleeding, and tatipaka disease, has highlighted the urgent need for closer assistance. Farmers struggle to avail essential services like disease management, insurance for tree climbers, and access to subsidies due to the geographical distance. Given Andhra Pradesh's status as a leading coconut producer, establishing a dedicated Coconut Development Board office in East Godavari would provide farmers with direct, immediate support — boosting productivity, securing livelihoods, enhancing exports, and unlocking the state's full agricultural potential. Hence we demand the establishment of a Coconut Board in Andhra Pradesh.

(ix) Need to run New Delhi-Bhubaneswar Rajdhani Express (Train no. 22824) on every Friday and Bhubaneswar-New Delhi Rajdhani Express on every Sunday

श्री बिद्युत बरन महतो (जमशेदपुर) : दिल्ली और भुवनेश्वर के बीच कई प्रमुख शहर स्थित हैं, जहाँ से दिल्ली और भुवनेश्वर की ओर यात्रा करने वाले यात्रियों की संख्या लगातार बढ़ती जा रही है। ऐसे में, यदि प्रत्येक शुक्रवार और रविवार को भी ट्रेन चलाई जाए, तो दिल्ली और भुवनेश्वर के बीच यात्रा करने वाले लाखों यात्रियों को काफी लाभ होगा। वर्तमान में, यात्रियों को सप्ताह के अन्य दिनों में दिल्ली एवं भुवनेश्वर की ओर यात्रा करने हेतु कई कठिनाइयों का सामना करना पड़ता है, जिससे उनकी यात्रा में

असुविधा होती है। अतः मैं माननीय मंत्री जी से विनम्र अनुरोध करता हूँ कि कृपया ट्रेन संख्या 22824 नई दिल्ली-भुवनेश्वर राजधानी एक्सप्रेस को प्रत्येक शुक्रवार और ट्रेन संख्या 22823 भुवनेश्वर-नई दिल्ली राजधानी एक्सप्रेस को प्रत्येक रविवार को संचालित करने पर विचार करें। इससे यात्रियों को बेहतर रेल सुविधा का लाभ मिल सकेगा और यात्रा में अधिक आरामदायक अनुभव प्राप्त होगा।

(x) Need for all weather road connectivity in rural areas of Kandhamal district, Odisha

SHRI SUKANTA KUMAR PANIGRAHI (KANDHAMAL): I wish to raise the critical issue of inadequate road connectivity in Kandhamal district, Odisha, which predominantly affects the tribal communities living in remote and hilly areas. Poor road infrastructure has made access to essential services such as healthcare, education, and markets extremely difficult, further isolating these already marginalized communities. Despite the Pradhan Mantri Gram Sadak Yojana (PMGSY) aiming to provide all-weather road connectivity to rural areas, the progress in Kandhamal has been slow. Several remote villages remain unconnected, hampering economic development and basic service delivery. I urge the Government to Prioritize Kandhamal district for additional funding under the PMGSY and other rural infrastructure schemes; expedite the construction of pending road projects, ensuring time-bound implementation; and deploy special provisions or task forces to address the unique challenges posed by Kandhamal's terrain and weather conditions. This intervention is vital to improve the socio-economic conditions of Kandhamal's tribal communities and ensure their inclusion in the nation's development journey.

(xi) Need to start pisciculture and aquaculture in chauras (wetlands) in Maharajganj Parliamentary Constituency, Bihar

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : बिहार राज्य अंतर्गत सारण प्रमंडल में मेरा संसदीय क्षेत्र महाराजगंज है। मेरे संसदीय क्षेत्र अंतर्गत जिला-सारण एवं सिवान के लगभग तीन हजार हेक्टयर भूभाग वाला एक बहियारा एवं धुरदह चवँर जैसे अनेकों चवँर है जहाँ बारहों मास जल जमाव रहता है। मत्स्य विकास परियोजना के तहत इस चवँर में बड़े-बड़े तालाबों का निर्माण करके इसे मछली पालन का हब बनाया जा सकता है। इस चवँर को मछली पालन के हब के रूप में विकसित करने के लिए पूर्व में मत्स्य पालन की पंचवर्षीय परियोजना की शुरुआत 2018 में की गई थी। लेकिन यह परियोजना मूर्तरूप नहीं ले सकी। इसलिए मेरा आग्रह है कि भारत सरकार के मत्स्य एवं पशुपालन मंत्री जी मेरे संसदीय क्षेत्रों के चवँरों में मत्स्य पालन के साथ जलीय कृषि योजना आरम्भ करने के लिए शीघ्र आवश्यक कदम उठायें ताकि हमारे संसदीय क्षेत्र के किसानों एवं मत्स्य पालकों के लिए रोजगार का अधिक से अधिक सृजन हो सके एवं उनका आर्थिक सुदृढ़ीकरण भी हो सके।

(xii) Need to establish Kapilvastu Corridor

श्री जगदम्बिका पाल (डुमरियागंज) : कपिलवस्तु केवल एक ऐतिहासिक स्थल नहीं, बल्कि भगवान बुद्ध की जीवनयात्रा का आरंभ बिंदु है। यहीं पर उन्होंने अपने जीवन के 29 वर्ष बिताए, सत्य की खोज में वैराग्य की भावना जागी और उन्होंने राजसी वैभव त्यागकर मानवता को ज्ञान, अहिंसा और करुणा का मार्ग दिखाया। यह भूमि केवल भारतीय संस्कृति की नहीं, बल्कि संपूर्ण विश्व की आध्यात्मिक धरोहर है।आज, विश्वभर में बौद्धधर्म के अनुयायी बढ़ रहे हैं, लेकिन भगवान बुद्ध की जन्मभूमि कपिलवस्तु बुनियादी सुविधाओं और संरचनात्मक विकास से वंचित है। इसलिए, कपिलवस्तु कॉरिडोर की स्थापना अत्यंत आवश्यक है, जिससे यह स्थान श्रद्धालुओं के लिए अधिक सुलभ, सुव्यवस्थित और आधुनिक सुविधाओं से युक्त बन सके। इस परियोजना के तहत आधुनिक तीर्थ सुविधाएं, ध्यान केंद्र, संग्रहालय, शोध संस्थान, पुस्तकालय, विश्वस्तरीय बौद्ध अध्ययन केंद्र, स्वच्छ व सुरक्षित परिवेश का निर्माण किया जाए। यह कॉरिडोर न केवल आध्यात्मिक केंद्र बनेगा, बल्कि बौद्ध संस्कृति, दर्शन, इतिहास और शिक्षा

का एक वैश्विक केंद्र भी होगा, जिससे भारत की सांस्कृतिक विरासत को नई ऊंचाईयाँ मिलेंगी। भगवान बुद्ध की जन्मस्थली को उसकी गरिमा के अनुरूप सम्मान मिलना चाहिए। मैं सरकार से आग्रह करता हूं कि कपिलवस्तु कॉरिडोर को शीघ्र स्वीकृति दी जाए, जिससे यह स्थान वैश्विक श्रद्धालुओं के लिए प्रेरणा और आस्था का केंद्र बन सके।

(xiii) Need for a comprehensive strategy to combat Obesity and Diabetes

SHRI NAVEEN JINDAL (KURUKSHETRA): "By making small changes in our food habits, we can make our future stronger, fitter and disease-free", as stated by Prime Minister, highlighting the critical role of lifestyle in combating India's growing health challenges. India is battling a silent health crisis as obesity rates surge across all age groups, driving an alarming rise in early mortality linked to diabetes, cardiovascular diseases, and cancer. As per National Family Health Survey(NFHS-5), nearly 24% of women and 22.9% of men are now overweight or obese, with diabetes prevalence reaching 9.3%of the adult population and Economic Survey 2023-24 indicates that 56.4% of India's disease burden stems from unhealthy diets, exacerbated by increased consumption of processed foods and reduced physical activity. This silent crisis, affecting both urban and rural populations, threatens to reverse hard-won public health gains. Contrasting this, Japan's low obesity rate of 4.5% demonstrates the impact of cultural habits, balanced diets, and proactive health policies. The Government must formulate a robust, multi-pronged strategy encompassing nutritional education, accessible healthy food options, and stricter regulations on unhealthy food marketing. Investing in preventive healthcare and promoting community-level interventions are crucial to curbing this "silent killer" and securing a healthier future for all Indians. By prioritizing preventive healthcare and

accessible nutrition, India can protect its people, reduce healthcare costs, and secure a healthier future.

(xiv) Need for allocation of funds for overall development of Kanyakumari district, Tamil Nadu

SHRI VIJAYAKUMAR *ALIAS* VIJAY VASANTH (KANYAKUMARI): Kanyakumari, the southernmost tip of India, is a treasure trove of natural beauty, cultural heritage, and historical significance. With its pristine beaches like Sanguthurai and Kovalam, monumental landmarks such as the Vivekananda Rock Memorial and Thiruvalluvar Statue, and scenic spots like the Thirparappu Waterfalls and Padmanabhapuram Palace, Kanyakumari holds immense potential to become a global tourism hub, attracting visitors from all over the world. In the past year alone, Kanyakumari has seen over 2 million domestic tourists and approximately 50,000 international tourists. While this surge in tourism has provided a boost to the local economy, it also brings with it significant challenges in managing environmental impact, waste disposal, and the threat of over-tourism. To ensure the sustainable growth of tourism, it is essential to invest in infrastructure, eco-tourism, and the preservation of our cultural heritage. In this regard, I humbly request the allocation of Rs. 2000 crore under a central special scheme for the development of Kanyakumari district. This fund will be used to enhance infrastructure, promote sustainable tourism initiatives, empower local communities, and protect our natural and cultural assets for future generations. With this support, Kanyakumari can continue to shine as a world-class, sustainable tourist destination.

(xv) Regarding delay in passage of the Constitution (125th Amendment) Bill, 2019

SHRI GAURAV GOGOI (JORHAT): The Constitution (125th Amendment) Bill, 2019, was introduced to strengthen the financial and administrative powers of the Sixth Schedule autonomous councils in the North-eastern states. The Bill is essential for enhancing self-governance and fostering development in tribal areas. However, despite its introduction in the Rajya Sabha 2019, there has been no further progress in discussing or passing the legislation, resulting in delays in implementing crucial reforms. Despite multiple rounds of discussions with stakeholders, no concrete action has been taken to advance the Bill, and no committee has been formed to examine the proposed amendments or facilitate its passage. This prolonged inaction has hindered the ability of autonomous councils to effectively govern and access necessary resources, impacting the welfare and development of tribal communities. In light of this, the Government must clarify the reasons for the delay and provide a definitive timeline for the Bill's passage in Parliament.

(xvi) Need to issue NOC from Ministry of Defence to facilitate redevelopment works in Vandre East-Assembly segment in Maharashtra

प्रो. वर्षा एकनाथ गायकवाड़ (मुम्बई उत्तर-मध्य) : मुंबई के वांद्रे(पूर्व) विधानसभा क्षेत्र के डवरी नगर, हनुमान टेकड़ी, मराठा कॉलोनी और हुसैन टेकड़ी क्षेत्रों की ओर आकर्षित करना चाहती हूं।इन क्षेत्रों में लगभग 9,500 झोपड़ियों का सर्वेक्षण स्लम रिहैबिलिटेशन अथॉरिटी(SRA) द्वारा किया गया है, लेकिन पुनर्विकास की प्रक्रिया अब तक शुरू नहीं हो सकी है। इसका मुख्य कारण यह है कि यह भूमि रक्षा

विभाग के अंतर्गत आती है,और केंद्र सरकार से संबंधित एनओसी (अनापत्ति प्रमाण पत्र) अब तक प्राप्त नहीं हो सका है। इन झोपड़ियों में रहने वाले हजारों परिवार अत्यंत कठिन, असुरक्षित और अमानवीय परिस्थितियों में जीवन यापन करने को मजबूर हैं। पेयजल, शौचालय, बिजली, और स्वास्थ्य सुविधाओं की भारी कमी है, जिससे उनका जीवन स्तर लगातार गिरता जा रहा है। बच्चे शिक्षा से वंचित हो रहे हैं, और महिलाएं सुरक्षा और स्वच्छता की चुनौतियों का सामना कर रही हैं। पुनर्विकास में हो रही अनावश्यक देरी से इन परिवारों की उम्मीदें टूट रही हैं। अत: केंद्र सरकार से आग्रह करती हूं कि रक्षा विभाग से संबंधित भूमि के लिए एनओसी जारी करने की प्रक्रिया को शीर्ष प्राथमिकता पर लिया जाए ताकि पुनर्विकास कार्य शीघ्र शुरू हो सके। इससे स्थानीय निवासियों को सुरक्षित जीवन जीने का अधिकार मिलेगा।

(xvii) Need for construction of road over bridge at Level Crossing No. 367 and other railway infrastructure in Virudhunagar Parliamentary Constituency, Tamil Nadu

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): I like to bring attention to a critical issue that directly impacts the safety and well-being of the people in my Parliamentary Constituency, Virudhunagar. A longstanding demand from the local residents, especially students, has been the construction of a Road Over Bridge (ROB) at Level Crossing (LC) No. 367, located at Railway KM 497/6 and 497/9. This crossing connects Azagappa Nagar to Madurai Junction and Tiruparankundram Railway Station. It poses a significant safety risk, particularly to the students from the nearby schools, who often have to wait long hours to cross the tracks. The situation has become untenable, and it is essential that we prioritize their safety by expediting the construction of the ROB. Additionally, the immediate allocation of Rs. 2000 crore special funds to address this issue and facilitate the

upgradation of the Madurai-Aruppukottai-Thoothukudi Railway Line to improve connectivity; development of Tiruparankundram Station to ease congestion at Madurai Junction; and inclusion of the Madurai Metro Project to enhance transportation for the people of Madurai and Virudhunagar. These infrastructure developments contribute significantly to the region's economic growth and quality of life. I urge the Government to act promptly on this matter.

(xviii) Need to establish All India Judicial Services on the lines of other All India Services

SHRI MOHIBBULLAH (RAMPUR): I am of the view that establishment of All India Judicial services on the pattern of other "All India Services" will have the best minds in the judiciary from all the sections of society *via* competitive examinations so that inclusive character of judiciary may also come about.

(xix) Need to confer Bharat Ratna upon Shaheed Mangal Pandey and take other measures in honour of the great revolutionary

श्री सनातन पांडेय (बलिया) :सबसे पहले मैं भारत के उन वीर सपूतों के चरणों में अपनी श्रद्धा सुमन अर्पित करता हूँ जिन्होंने देश को आजादी दिलाने के लिए अपने प्राणों की आहुति दी। यह उनके बलिदान का ही परिणाम है कि आज पक्ष और विपक्ष सदन में बैठकर देश की प्रगति के लिए चर्चा करता है। अपने महापुरुषों को सम्मान देने की भारत की परंपरा रही है। इसी क्रम में भारत के 1857 के प्रथम स्वतंत्रता संग्राम सेनानी श्री मंगल पाण्डेय जी, जो कि ग्राम-नगमा, जनपद- बलिया, उत्तर प्रदेश के रहने वाले थे जो अंग्रेजों की गोली से शहीद हुए। भारत के स्वतंत्रता संग्राम के लिए सैनिक विद्रोह करके अंग्रेजों के खिलाफ़ बिगुल फूंकने वाले स्वतंत्रता सेनानी महान क्रांतिकारी मंगल पाण्डेय आज तक जिस सम्मान के हकदार थे उन्हें वह सम्मान आजादी के 78 वर्ष पूरे होने पर भी नहीं मिला है।

मैं सरकार से निम्नलिखित मांग करता हूँ:-

1. प्रथम स्वतंत्रता सेनानी मंगल पाण्डेय जी को भारत रत्न दिया जाए।
2. उनके पैतृक ग्राम-नगमा, जनपद-बलिया को पर्यटन स्थल घोषित किया जाए।
3. बलिया से देश के विभिन्न शहरों के लिए मंगल पाण्डेय जी के नाम से रेलगाड़ियां चलाई जाए।
4. बलिया रेलवे स्टेशन पर भी एक आदमकद प्रतिमा के साथ स्मारक बनाया जाए एवं उनके द्वारा स्वतंत्रता संग्राम में किए गए योगदान को उस पर अंकित किया जाए।

(xx) Need for financial assistance for construction and maintenance of embankments along Sundarban delta in West Bengal

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I would like to draw the attention of this august house regarding a matter of public importance. Every day more than 100 large cargo ships come from our neighboring country Bangladesh to India for trading purpose by using the water ways of Sundarban. These cargos cross several rivers around the Sundarban delta like Muriganga, Matla, Thakuraen, Vidyadhari, Piyali etc leading to soil erosion and thereby causing severe damage of river bank embankment of entire Sundarban area. Agricultural lands and ponds are getting polluted and becoming infertile and mud houses of the residents of Sundarban are being damaged by Saline water which passes through the broken embankment. The most alarming thing is that many islands like Kumirmari, Satjelia, Chhotomollakhali, Amtoli, Mousuni, Ghoramara etc are becoming vulnerable, struggling to exist due to heavy waves that hit and submerge the islands during the movement of large cargos. This worsened by rising sea levels caused by climate change. To protect our Sundarban and residents of the area, being a public representative of Sundarban, I would like to request the Central Government that

either the trade should be conducted by road transportation or the Ports, Shipping and Water ways ministry should provide financial assistance for maintenance and construction of embankment of Sundarban.

(xxi) Need to provide stoppage of important trains at Gudiyattam Town Railway Station in Vellore Parliamentary Constituency, Tamil Nadu

SHRI D. M. KATHIR ANAND (VELLORE): Gudiyattam Town Railway station in Vellore Parliamentary Constituency (Tamil Nadu) is one of the prominent Railway station for daily train travel passengers and is not being utilized to its full potential till now. For their daily train travel passengers in and around Gudiyattam Town and villages (350 village peripherals) struggle to go to board the train from nearby stations. Large number of Industrial, Labour, workers from Gudiyattam Town and its surroundings are working in Chennai, Kanchipuram, Bengaluru and Coimbatore regions. There is an urgent need for the re-development of Gudiyattam Railway station with latest and state of art technology facilities to facilitate the people who entrain and detrain at Gudiyattam Railway station. On behalf of the people of my Vellore Parliamentary constituency, I urge the Hon'ble Minister for Railways to expedite the re-development of Gudiyattam Railway station with latest and state of the art facilities and to provide stoppage for the four important trains viz. (1). Lalbagh Express (Train No. 12607/12608) (2). Trivandrum Express (Train No. 12695/12696) (3). Kovai Express (Train No. 12675/12676) and (4). Brindavan Express (Train No 12639/12640) halt at Gudiyattam Town Railway station to benefit thousands of railway passengers in this region.

(xxii) Need to take comprehensive measures to address issues concerning human trafficking in Andhra Pradesh and other parts of country

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): I would like to highlight the urgent need for strengthening Anti-Human Trafficking Units (AHTUs), particularly in Andhra Pradesh and the Palnadu district. There is a high incidence of human trafficking- domestic as well as international in AP, as per the NCRB records. Despite the ₹1.6 crore allocation in 2020-21 and 2021-22 for the AHTUs, recent studies have highlighted severe shortcomings in these units, including staff shortages, lack of resources, and jurisdictional challenges. This has significantly impacted their ability to combat trafficking effectively. A major concern is the lack of proper training on victim compensation, leaving many survivors unaware of the financial aid available for their rehabilitation. Without timely support, victims remain vulnerable to re-trafficking and exploitation. Additionally, there is no centralized online monitoring system to track trafficking cases, offenders, and rescue operations, despite this being outlined in the Ministry of Home Affairs's AHTU scheme guidelines. I urge the Union Government to enhance training programs for AHTUs on victim compensation and establish a national anti-trafficking portal to improve case tracking and inter-agency coordination. Strengthening AHTUs will ensure better enforcement, victim protection, and justice for trafficking survivors, particularly in Palnadu and other vulnerable regions.

(xxiii) Need for doubling and electrification of railway lines in Shambhajinagar Parliamentary Constituency, Maharashtra

SHRI SANDIPANRAO ASARAM BHUMARE (AURANGABAD): There has been

a long pending demand for doubling and electrification of railway lines in my Sambhajinagar Parliamentary Constituency. It is pertinent to mention here that Sambhajinagar is an important industrial and tourism hub. So, there has been a significant increase in no. of passengers and freight transportation. A single line cannot sustain to this ever increasing transportation traffic because it causes delay and increases crowd. The double line will help to ensure smooth traffic operations. Better rail connectivity would further help to secure economic development. The doubling of railway line and electrification would enhance pace of traffic and its competence and subsequently, it would be very beneficial for trade and industry. It will surely help in employment generation. There are World Heritage sites like Ajantha and Ellora in Sambhajinagar and it attracts tourists around the world. Hence, better rail connectivity would ensure comfortable travel experience and promote tourism industry. It would minimize the dependability on diesel locomotives which will also improve the air pollution. Hence, doubling and electrification of railway lines is necessary in Sambhajinagar Parliamentary Constituency to solve the railway traffic issues and also to ensure long term development of this region. So, I would like to request Hon'ble Minister of Railways to start the doubling and electrification of railway line work in my Lok Sabha Constituency, Sambhajinagar as early as possible.

(xxiv) Need to ensure easy availability of medicines for treatment of Duchenne Muscular Dystrophy at affordable prices in the country

श्री राजेश वर्मा (खगड़िया) :मैं सरकार से ड्यूशेन मस्कुलर डिस्ट्रॉफी(DMD) जैसी दुर्लभ और गंभीर बीमारी से पीड़ित बच्चों और उनके परिवारों की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। यह

एक अनुवांशिक तंत्रिका-मांसपेशीय रोग है, जो छोटे बच्चों को प्रभावित करता है और समय के साथ उनकी मांसपेशियों को इतना कमजोर बना देता है कि वे चलने-फिरने में भी असमर्थ हो जाते हैं। DMD का वर्तमान उपचार अत्यंत सीमित और अत्यधिक महंगा है। इसका इलाज भारत में उपलब्ध नहीं है और अधिकतर दवाएं विदेशों से आयातित होती हैं, जिनकी कीमत 2 से 3 करोड़ रुपये प्रति बच्चा प्रति वर्ष तक होती है। इतनी ऊंची लागत के कारण आम और मध्यम वर्गीय परिवारों के लिए इस बीमारी का इलाज करना लगभग असंभव हो जाता है। यह केवल एक चिकित्सा समस्या नहीं, बल्कि एक सामाजिक और मानवीय संकट भी है।मैं सरकार से मांग करता हूँ कि DMD जैसी दुर्लभ बीमारियों के इलाज के लिए दवाओं की कीमतों को नियंत्रित किया जाए। इन दवाओं के घरेलू उत्पादन को बढ़ावा देने के लिए 'मेक इन इंडिया' के तहत स्थानीय फार्मा कंपनियों को प्रोत्साहित किया जाए। जन औषधि केंद्रों और अन्य सरकारी योजनाओं के माध्यम से इन जीवनरक्षक दवाओं की सुलभता सुनिश्चित की जाए।

(xxv) Need to reinstate English medium education system and CBSE curriculum in Andhra Pradesh Government Schools

SHRI P. V. MIDHUN REDDY (RAJAMPET): The introduction of English-medium and the CBSE curriculum in 1000 Government schools during the regime of last Government in Andhra Pradesh significantly improved educational opportunities for students. By adopting English as the medium of instruction, students were better prepared to compete at the national level and access global opportunities. However, this policy has been reversed, thereby discontinuing CBSE curriculum and restoring Telugu-medium in these Government schools. This abrupt change has forced many parents to shift their children to private schools, which charge exorbitant fees, making quality English education inaccessible to economically disadvantaged students. Those who cannot afford private schooling are now deprived of the opportunity to study in English, impacting their future prospects.

Education policies must remain consistent to safeguard students' futures. I therefore urge the Minister of Education to reinstate English-medium education and the CBSE curriculum in Andhra Pradesh's Government schools; ensuring students receive the skills necessary for higher education, employment, and international opportunities in an increasingly globalised world.

(xxvi) Need to ensure Nehru Yuva Kendra as a platform for youth empowerment and social harmony

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Nehru Yuva Kendra (NYK), established in 1972 under the Ministry of Youth Affairs and Sports, is a vital platform for empowering youth and engaging them in community development. Its primary objectives include promoting volunteerism, fostering leadership, and raising awareness on social issues. The NYK aims to create an inclusive space where youth can actively contribute to nation-building and participate in nation-building activities. However, recent actions by the Central Government have raised concerns regarding the communalization of the Nehru Yuva Kendra. There is every attempt to infuse religious and political ideologies into the institution threaten to undermine its secular foundations and mission. The NYK was originally conceived as a platform for social cohesion, transcending communal and religious lines. The growing influence of a specific ideological agenda could jeopardize its ability to unite youth from all backgrounds and instead foster division. I strongly suggest that the central Government will reconsider these changes and refrain from communalizing such an important institution. May the Nehru Yuva Kendra remain a beacon of unity, secularism, and inclusivity, as envisioned by Jawaharlal Nehru.

We hope it continues to serve as a platform for youth empowerment, social harmony, and national progress, free from ideological manipulation.

(xxvii) Need to develop the portion of NH-183 from Kollam High School Junction to Kodavoor and extension of NH-183A from Bharanikavu Titanium Junction on NH-66 in Kerala

SHRI N. K. PREMACHANDRAN (KOLLAM): The alignment of NH – 183 development was approved. NH-183 connects Kollam High School junction with Dindingul in Tamil Nadu. While the alignment was approved the Kollam High School junction to Kadavoor was omitted from the development project. Kollam is an important town and the traffic from Kollam High School to Kadavoor junction is heavy. If this portion of NH 183 is not developed it will be resulted in huge traffic block. A proposal for extension of NH 183A from Bharanikavu to Titanium junction in NH-66 is pending. The IREL, KMML, Neendakara Harbour are near to the Titanium junction. The connectivity from NH 66 to NH 183A is highly necessary for the easy logistics. Therefore I urge upon the Government to develop portion of NH-183 from Kollam High School Junction to Kadavoor and extend / amend NH – 183A from Bharanikavu to Titanium junction in NH-66

श्री संजय हरिभाऊ जाधव (परभणी) : सभापति जी, जैसा कि आप जानते हैं कि भारतीय कपास निगम, सीसीआई न्यूनतम समर्थन मूल्य पर महाराष्ट्र सहित देश के सम्पूर्ण राज्यों में कपास की खरीदी करती है। इस खरीदी में महाराष्ट्र में 35 से 36 प्रतिशत रुई कपास में निकाली जाती है। उसके बावजूद सीसीआई और जिनिंग वालों की मिलीभगत से 32 से 33 प्रतिशत की मात्रा ही दिखाई जाती है और इस वजह से करोड़ों रुपयों का नुकसान भारत सरकार को सहन करना पड़ता है। इस वजह से किसानों को कपास का जितना भाव मिलना चाहिए, वह नहीं मिल पाता है।

महोदय, मैं आपके माध्यम से सरकार से प्रार्थना करना चाहता हूं कि जो भी कपास की खरीदी की जाती है, उसके माध्यम से जिनिंग फैक्टरी मालिक और सीसीआई के अधिकारियों द्वारा की जाने वाली धांधलियों को रोकने के लिए अच्छी एजेंसी द्वारा इसकी जांच की जाए और किसानों को कपास का अच्छा भाव मिले, इसके लिए सरकार अग्रसर हो।

धन्यवाद।

13.05 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS, 2024-25– SECOND BATCH;
DEMANDS FOR EXCESS GRANTS, 2021-22
MANIPUR BUDGET, (2025-26)- GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT- (MANIPUR), 2025-26
AND
DEMANDS FOR SUPPLEMENTARY GRANTS- (MANIPUR), 2024-25

HON. CHAIRPERSON: Hon. Members, Item nos. 15 to 19 will be taken together.

Motions moved:

> “That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending on the 31st day of March, 2025, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 6, 8, 10, 11 to 13, 15, 17 to 22, 25, 26, 29 to 32, 35, 41, 44, 45, 51, 52, 54, 55, 58 to 60, 62, 63, 65, 66, 68, 70 to 72, 74, 76, 78, 79, 85, 86, 89, 91 and 97.”

Demands for Supplementary Grants- Second Batch for 2024-2025

submitted to the Vote of Lok Sabha

संख्या और मांग का शीर्षक No. and Title of the Demand				सदन की स्वीकृति के लिए प्रस्तुत की गई अनुदानों की मांगों की राशि Amount of Demand for Grants submitted to the Vote of the House		
1		2		3		
				राजस्व Revenue ₹	पूंजी Capital ₹	जोड़ Total ₹
1	कृषि एवं किसान कल्याण विभाग	1	Department of Agriculture and Farmers Welfare	2185,66,00,000	22,69,00,000	2208,35,00,000
2	कृषि अनुसंधान एवं शिक्षा विभाग	2	Department of Agricultural Research and Education	2,00,00,000	...	2,00,00,000
3	परमाणु ऊर्जा	3	Atomic Energy	637,25,00,000	...	637,25,00,000
4	आयुष मंत्रालय	4	Ministry of AYUSH	...	4,90,00,000	4,90,00,000
5	रसायन एवं पेट्रोरसायन विभाग	5	Department of Chemicals and Petrochemicals	1351,38,00,000	...	1351,38,00,000
6	उर्वरक विभाग	6	Department of Fertilizers	17100,00,00,000	...	17100,00,00,000
8	नागर विमानन मंत्रालय	8	Ministry of Civil Aviation	68,10,00,000	2,39,00,000	70,49,00,000
10	वाणिज्य विभाग	10	Department of Commerce	1,00,000	27,00,000	28,00,000
11	उद्योग संवर्धन एवं आंतरिक व्यापार विभाग	11	Department for Promotion of Industry and Internal Trade	5,52,00,000	...	5,52,00,000
12	डाक विभाग	12	Department of Posts	482,41,00,000	1,00,000	482,42,00,000
13	दूरसंचार विभाग	13	Department of Telecommunications	10822,16,00,000	235,96,00,000	11058,12,00,000
15	खाद्य एवं सार्वजनिक वितरण विभाग	15	Department of Food and Public Distribution	2,00,000	1,00,000	3,00,000
17	कारपोरेट कार्य मंत्रालय	17	Ministry of Corporate Affairs	5,00,00,000	...	5,00,00,000
18	संस्कृति मंत्रालय	18	Ministry of Culture	65,00,00,000	2,00,000	65,02,00,000
19	रक्षा मंत्रालय (सिविल)	19	Ministry of Defence (Civil)	177,66,00,000	793,62,00,000	971,28,00,000
20	रक्षा सेवाएँ (राजस्व)	20	Defence Services (Revenue)	7278,66,00,000	...	7278,66,00,000
21	रक्षा सेवाओं पर पूंजी परिव्यय	21	Capital Outlay on Defence Services	...	1,00,000	1,00,000
22	रक्षा पेंशन	22	Defence Pensions	8476,00,00,000	...	8476,00,00,000
25	स्कूल शिक्षा एवं साक्षरता विभाग	25	Department of School Education and Literacy	2,00,000	...	2,00,000
26	उच्चतर शिक्षा विभाग	26	Department of Higher Education	3,00,000	...	3,00,000
29	विदेश मंत्रालय	29	Ministry of External Affairs	379,50,00,000	...	379,50,00,000
30	आर्थिक कार्य विभाग	30	Department of Economic Affairs	30750,00,00,000	683,79,00,000	31433,79,00,000
31	व्यय विभाग	31	Department of Expenditure	41,22,00,000	...	41,22,00,000
32	वित्तीय सेवाएं विभाग	32	Department of Financial Services	...	1,00,000	1,00,000
35	राजस्व विभाग	35	Department of Revenue	1,00,000	1,00,000	2,00,000
41	पेंशन	41	Pensions	13449,00,00,000	...	13449,00,00,000
44	पशुपालन एवं डेयरी विभाग	44	Department of Animal Husbandry and Dairying	2,00,000	...	2,00,000
45	खाद्य प्रसंस्करण उद्योग मंत्रालय	45	Ministry of Food Processing Industries	2,00,000	...	2,00,000
51	पुलिस	51	Police	315,01,00,000	1,00,000	315,02,00,000
52	अंडमान एवं निकोबार द्वीप	52	Andaman and Nicobar Islands	7,00,000	5,00,000	12,00,000
54	दादरा और नगर हवेली तथा दमन और दीव	54	Dadra and Nagar Haveli and Daman and Diu	...	2,00,000	2,00,000
55	लद्दाख	55	Ladakh	3,00,000	1,00,000	4,00,000
58	जम्मू और कश्मीर को अंतरण	58	Transfers to Jammu and Kashmir	3722,33,00,000	...	3722,33,00,000
59	पुडुचेरी को अंतरण	59	Transfers to Puducherry	61,00,00,000	...	61,00,00,000
60	आवासन और शहरी कार्य मंत्रालय	60	Ministry of Housing and Urban Affairs	11,01,00,000	588,50,00,000	599,51,00,000
62	जल संसाधन, नदी विकास और गंगा संरक्षण विभाग	62	Department of Water Resources, River Development and Ganga Rejuvenation	4,00,000	1,00,000	5,00,000
63	पेयजल और स्वच्छता विभाग	63	Department of Drinking Water and Sanitation	2,00,000	...	2,00,000
65	विधि और न्याय	65	Law and Justice	723,11,00,000	8,69,00,000	731,80,00,000

1	2	3		
		राजस्व Revenue ₹	पूंजी Capital ₹	जोड़ Total ₹
66 निर्वाचन आयोग	66 Election Commission	6,00,00,000	...	6,00,00,000
68 सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	68 Ministry of Micro, Small and Medium Enterprises	1,00,000	...	1,00,000
70 अल्पसंख्यक कार्य मंत्रालय	70 Ministry of Minority Affairs	1,00,000	...	1,00,000
71 नवीन और नवीकरणीय ऊर्जा मंत्रालय	71 Ministry of New and Renewable Energy	3,00,000	...	3,00,000
72 पंचायती राज मंत्रालय	72 Ministry of Panchayati Raj	1,00,000	...	1,00,000
74 कार्मिक, लोक शिकायत और पेंशन मंत्रालय	74 Ministry of Personnel, Public Grievances and Pensions	7,00,00,000	...	7,00,00,000
76 पेट्रोलियम और प्राकृतिक गैस मंत्रालय	76 Ministry of Petroleum and Natural Gas	3100,00,00,000	30,01,00,000	3130,01,00,000
78 पत्तन पोत परिवहन और जलमार्ग मंत्रालय	78 Ministry of Ports,Shipping and Waterways	95,80,00,000	...	95,80,00,000
79 विद्युत मंत्रालय	79 Ministry of Power	...	48,06,00,000	48,06,00,000
85 रेल मंत्रालय	85 Ministry of Railways	1,00,000	1,00,000	2,00,000
86 सड़क परिवहन और राजमार्ग मंत्रालय	86 Ministry of Road Transport and Highways	2,63,00,000	13500,00,00,000	13502,63,00,000
89 विज्ञान और प्रौद्योगिकी विभाग	89 Department of Science and Technology	1,00,000	1,00,000	2,00,000
91 वैज्ञानिक और औद्योगिक अनुसंधान विभाग	91 Department of Scientific and Industrial Research	...	15,00,000	15,00,000
97 इस्पात मंत्रालय	97 Ministry of Steel	...	6783,00,00,000	6783,00,00,000
कुल	**Total**	**101320,78,00,000**	**22702,22,00,000**	**124023,00,00,000**

"That the respective excess sums not exceeding the amounts on Revenue Account shown in the third column of the Order Paper, be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2022, in respect of the heads of demands entered in the second column thereof against Demand Nos. 6 and 39."

Demands for Excess Grants for 2021-22 submitted to the Vote of Lok Sabha

मांग की संख्या और शीर्षक No. and Title of the Demand		सदन की स्वीकृति के लिए प्रस्तुत की गई अनुदानों की मांगों की राशि Amount of Demand for Grants submitted to the Vote of the House		
1	2	3		
		राजस्व Revenue ₹	पूंजी Capital ₹	जोड Total ₹
6. उर्वरक विभाग	6 Department of Fertilisers	493,37,93,293	...	493,37,93,293
39. पेशन	39 Pensions	742,56,55,188	...	742,56,55,188
कुल	TOTAL	1235,94,48,481	....	1235,94,48,481

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President of India, out of the Consolidated Fund of the State of Manipur, on account, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 2026, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 50."

and

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President of India, out of the Consolidated Fund of the State of Manipur, to complete the sums necessary to defray the charges that will come in course of payment during the year ending on the 31st day of March, 2025, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 3, 5 to 7, 14, 20, 23 to 25, 29, 30, 33, 34, 38, 42, 46, 48 and 49."

Demands for Grants on Account (Manipur) for 2025-26 submitted to the Vote of Lok Sabha

No. of Demand /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
1	State Legislature			
	(Revenue Expenditure)	1547961000	12709000	1560670000
	(Other Expenditure)	56750000		56750000
2	Council of Ministers			
	(Revenue Expenditure)	62835000		62835000
	(Other Expenditure)	4000000		4000000
App.No. 1	Governor			
	(Revenue Expenditure)		42360000	42360000
	(Other Expenditure)		1250000	1250000
App.No. 2	Interest Payment & Debt Services			
	(Revenue Expenditure)		6042961000	6042961000
	(Other Expenditure)		29080608500	29080608500
App.No. 3	Manipur Public Service Commission			
	(Revenue Expenditure)		36794500	36794500
3	Secretariat			
	(Revenue Expenditure)	665483500	9190000	674673500
	(Other Expenditure)	101400000	11000000	112400000
4	Land Resources			
	(Revenue Expenditure)	693095500		693095500
5	Finance Department			
	(Revenue Expenditure)	16989197500		16989197500
	(Other Expenditure)	46114000		46114000
6	Transport			
	(Revenue Expenditure)	144435500		144435500
	(Other Expenditure)	3750000		3750000
7	Police			
	(Revenue Expenditure)	13856998500		13856998500
	(Other Expenditure)	1726040500		1726040500
8	Public Works Department			
	(Revenue Expenditure)	780175000	16500000	796675000
	(Other Expenditure)	6295096500	25000000	6320096500

9	Information and Publicity		
	(Revenue Expenditure)	76089500	76089500
	(Other Expenditure)	5250000	5250000
10	Education		
	(Revenue Expenditure)	15529537500	15529537500
	(Other Expenditure)	572005000	572005000
11	Medical, Health and Family Welfare Services		
	(Revenue Expenditure)	7367076000	7367076000
	(Other Expenditure)	597323500	597323500
12	Municipal Administration, Housing and Urban Development		
	(Revenue Expenditure)	3699263500	3699263500
	(Other Expenditure)	607261500	607261500
13	Labour and Employment		
	(Revenue Expenditure)	233028000	233028000
	(Other Expenditure)	26250000	26250000
14	Department of Tribal Affairs and Hills		
	(Revenue Expenditure)	4926722500	4926722500
	(Other Expenditure)	198568000	198568000
15	Consumer Affairs, Food and Public Distribution		
	(Revenue Expenditure)	755998000	755998000
	(Other Expenditure)	10150000	10150000
16	Co-operation		
	(Revenue Expenditure)	147783000	147783000
	(Other Expenditure)	3000000	3000000
17	Agriculture		
	(Revenue Expenditure)	1593056500	1593056500
	(Other Expenditure)	203855000	203855000
18	Animal Husbandry and Veterinary including Dairy Farming		
	(Revenue Expenditure)	816387000	816387000
	(Other Expenditure)	71900000	71900000
19	Environment and Forest		
	(Revenue Expenditure)	3489776500	3489776500
	(Other Expenditure)	498750000	498750000
20	Community and Rural Development		
	(Revenue Expenditure)	14069103000	14069103000
	(Other Expenditure)	8364989000	8364989000
21	Textiles, Commerce & Industries		
	(Revenue Expenditure)	792084000	792084000
	(Other Expenditure)	32250000	32250000

22	Public Health Engineering			
	(Revenue Expenditure)	600510000		600510000
	(Other Expenditure)	5933014000		5933014000
23	Power			
	(Revenue Expenditure)	1783484500		1783484500
	(Other Expenditure)	700000000		700000000
24	Vigilance & Anti-Corruption Department			
	(Revenue Expenditure)	35134000		35134000
	(Other Expenditure)	200000		200000
25	Youth Affairs and Sports Department			
	(Revenue Expenditure)	453899000		453899000
	(Other Expenditure)	47750000		47750000
26	Administration of Justice			
	(Revenue Expenditure)	518622000	324550000	843172000
	(Other Expenditure)	355062500		355062500
27	Election			
	(Revenue Expenditure)	137775500		137775500
	(Other Expenditure)	1000500		1000500
28	State Excise			
	(Revenue Expenditure)	63269000		63269000
	(Other Expenditure)	6150000		6150000
29	Sales Tax, Other Taxes/Duties on Commodities and Services			
	(Revenue Expenditure)	26707000		26707000
	(Other Expenditure)	1750000		1750000
30	Planning			
	(Revenue Expenditure)	546916000		546916000
	(Other Expenditure)	4881755500		4881755500
31	Fire Protection and Control			
	(Revenue Expenditure)	125865000		125865000
	(Other Expenditure)	150000000		150000000
32	Jails			
	(Revenue Expenditure)	217193000		217193000
	(Other Expenditure)	4600000		4600000
33	Home Guards			
	(Revenue Expenditure)	286887500		286887500
	(Other Expenditure)	6500000		6500000
34	Rehabilitation			
	(Revenue Expenditure)	568982500		568982500
	(Other Expenditure)	400500		400500
35	Printing			

	(Revenue Expenditure)	28515000		28515000
	(Other Expenditure)	2000000		2000000
36	Minor Irrigation			
	(Revenue Expenditure)	126927000		126927000
	(Other Expenditure)	1466542500		1466542500
37	Fisheries			
	(Revenue Expenditure)	378271000		378271000
	(Other Expenditure)	4750000		4750000
38	Panchayat			
	(Revenue Expenditure)	788888500		788888500
	(Other Expenditure)	150500		150500
39	Sericulture			
	(Revenue Expenditure)	433327000		433327000
	(Other Expenditure)	1500000		1500000
40	Water Resources Department			
	(Revenue Expenditure)	330210000		330210000
	(Other Expenditure)	3043414500		3043414500
41	Art and Culture			
	(Revenue Expenditure)	256462500		256462500
	(Other Expenditure)	7100000		7100000
42	State Academy of Training			
	(Revenue Expenditure)	49650000		49650000
	(Other Expenditure)	6000000		6000000
43	Horticulture and Soil conservation			
	(Revenue Expenditure)	522245500		522245500
	(Other Expenditure)	23450000		23450000
44	Social Welfare			
	(Revenue Expenditure)	5518912500		5518912500
	(Other Expenditure)	202860000		202860000
45	Tourism			
	(Revenue Expenditure)	140825500		140825500
	(Other Expenditure)	10352000		10352000
46	Science and Technology			
	(Revenue Expenditure)	29227500		29227500
	(Other Expenditure)	8700000		8700000
47	Minorities and Other Backward Classes and Scheduled Castes Department			
	(Revenue Expenditure)	464557000		464557000
	(Other Expenditure)	2203500000		2203500000
48	Relief and Disaster Management			
	(Revenue Expenditure)	1848870000		1848870000
	(Other Expenditure)	10750000		10750000
49	Economics and Statistics			

	(Revenue Expenditure)	98893000		98893000
	(Other Expenditure)	6150000		6150000
50	Information Technology			
	(Revenue Expenditure)	404279500		404279500
	(Other Expenditure)	333466500		333466500
	Total:	143864965000	35602923000	179467888000

Demands for Supplementary Grants for 2024-25 submitted to the Vote of Lok Sabha

No. of Demand /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
1	State Legislature			
	(Revenue Expenditure)	242088000		242088000
	(Other Expenditure)	2000000		2000000
App. No. 2	Interest Payment & Debt Services			
	(Revenue Expenditure)		120082000	120082000
	(Other Expenditure)		5379717000	5379717000
3	Secretariat			
	(Revenue Expenditure)	46530000		46530000
5	Finance Department			
	(Revenue Expenditure)	4457370000		4457370000
6	Transport			
	(Revenue Expenditure)	47350000		47350000
	(Other Expenditure)	8400000		8400000
7	Police			
	(Revenue Expenditure)	2524540000		2524540000
8	Public Works Department			
	(Other Expenditure)		9890000	9890000
14	Department of Tribal Affairs and Hills			
	(Other Expenditure)	318108000		318108000
20	Community and Rural Development			
	(Revenue Expenditure)	970675000		970675000
	(Other Expenditure)	394220000		394220000
23	Power			
	(Revenue Expenditure)	490226000		490226000
24	Vigilance & Anti-Corruption Department			
	(Revenue Expenditure)	4168000		4168000
25	Youth Affairs and Sports Department			
	(Other Expenditure)	600000		600000

29	Sales Tax, Other Taxes/Duties on Commodities and Services			
	(Revenue Expenditure)	1313000		1313000
3 0	Planning			
	(Other Expenditure)	2902189000		2902189000
33	Home Guards			
	(Other Expenditure)	2500000		2500000
34	Rehabilitation			
	(Revenue Expenditure)	50000000		50000000
	(Other Expenditure)	111400000		111400000
38	Panchayat			
	(Other Expenditure)	299000		299000
42	State Academy of Training			
	(Other Expenditure)	200000		200000
46	Science and Technology			
	(Other Expenditure)	22000		22000
48	Relief and Disaster Management			
	(Revenue Expenditure)	502939000		502939000
49	Economics and Statistics			
	(Revenue Expenditure)	27610000		27610000
	Total:	13104747000	5509689000	18614436000

Hon. Member, Shri Gaurav Gogoi ji.

SHRI GAURAV GOGOI (JORHAT): Thank you, hon. Chairperson, Sir.

I rise to speak on the Supplementary Demands for Grants, Demands for Excess Grants, and on the Manipur Budget. … (*Interruptions*)

सर, हाऊस को ऑर्डर में लाइए। … (व्यवधान)

HON. CHAIRPERSON: Hon. Member, please be seated.

… (*Interruptions*)

माननीय सभापति: माननीय सदस्य, प्लीज़ आप बैठिए।

… (व्यवधान)

HON. CHAIRPERSON: Hon. Member, you are a senior Member of the House.

… (*Interruptions*)

HON. CHAIRPERSON: Please do not disturb.

… (*Interruptions*)

HON. CHAIRPERSON: Hon. Member, please be seated.

… (*Interruptions*)

श्री गौरव गोगोई(जोरहाट): सभापति महोदय, मैं दोबारा अभी से प्रारंभ करता हूं कि आज मैं सप्लिमेंट्री डिमांड्स फॉर ग्रांट्स, डिमांड्स फॉर एक्सेस ग्रांट्स और मणिपुर के बजट के संदर्भ में बोलने के लिए खड़ा हुआ हूँ। सप्लिमेंट्री डिमांड्स फॉर ग्रांट्स का जो दूसरा बैच आया है, उसमें लगभग 52 ग्रांट्स और तीन एप्रोप्रिएशंस हैं। कुल मिलाकर ग्रॉस एडिशनल एक्सपेंडीचर लगभग 26 लाख 78 हज़ार 508 करोड़ रुपये का है। जो नेट एडिशनल स्पेंडिंग सरकार की होगी, वह लगभग 51,462 करोड़ रुपये का होगा। जिसमें से लार्जेस्ट एलोकेशन डिफेंस पेंशन, कम्युनिकेशंस, फाइनेंस और एग्रीकल्चर स्कीम्स ऑफ फर्टीलाइज़र सब्सिडीज़ पर है।

सर, बहुत से महत्वपूर्ण सवाल हैं, इन सप्लिमेंट्री डिमांड्स फॉर ग्रांट्स को मद्देनज़र रखते हुए, मणिपुर के बजट को मद्देनज़र रखते हुए। The Finance Minister has tabled the Manipur Budget envisaging an expenditure of Rs. 35,103 crore, जिसमें से सोशल सैक्टर आउटले

लगभग 9,520 करोड़ रुपये का है । The Demands for Excess Grants are related to the year 2021-22, which have occurred in two Grants and two Appropriations amounting to … (*Interruptions*) I hope the Parliamentary Affairs Minister will help us to conduct this discussion in a normal manner. … (*Interruptions*)

HON. CHAIRPERSON: Gaurav ji, please go ahead.

श्री गौरव गोगोई : सर, मैं आपको दोबारा बोलना चाहता हूँ कि ये सप्लिमेंट्री डिमांड्स फॉर ग्रांट्स आए हैं, उनको ले कर हम चर्चा करेंगे, लेकिन आज जो विषय देश के सामने है, वह बहुत गंभीर है । बहुत अफसोस की बात यह है कि यह पूरी सरकार, सिर्फ हैडलाइंस को कैसे नियंत्रित करे, आज उस पर ज्यादा ज़ोर दे रही है । पूरी सरकार भाषणों पर ज्यादा निर्भर है । पूरी सरकार चाहती है कि पूरा देश उनके भाषणों, उनके इवेंट मैनेजमेंट, उनकी हैडलाइंस पर ध्यान दे और वास्विक जो स्थिति है, उस पर उनका ध्यान न जाए ।

HON. CHAIRPERSON: Hon. Members, the Deputy Leader of the Opposition is speaking.

… (*Interruptions*)

SHRI GAURAV GOGOI: Sir, noise is coming from the Treasury Bench. … (*Interruptions*) Noises are coming from the Treasury Bench. … (*Interruptions*)

HON. CHAIRPERSON: I am requesting the hon. Members from both sides of the House.

… (*Interruptions*)

माननीय सभापति : प्लीज़ आप लोग भी बैठ जाइए और आप लोग भी बैठिए ।

… (व्यवधान)

SHRI GAURAV GOGOI: I am asking you to please restrain the Treasury Bench. I can hear that they are making more noises than my colleagues. We are all hearing

the Treasury Bench. … (*Interruptions*)

HON. CHAIRPERSON: Hon. Deputy Leader of the Opposition from the Congress Party is speaking.

… (*Interruptions*)

SHRI GAURAV GOGOI: We are only hearing the Treasury Bench. … (*Interruptions*)

HON. CHAIRPERSON: Okay. Please go ahead.

SHRI GAURAV GOGOI: Please resolve your issue.

I want to give an example of Manipur. सभापति महोदय, आज से लगभग 21 महीने पहले जब नो कॉन्फिडेंस का मोशन आया, उस वक्त आदरणीय प्रधान मंत्री जी ने क्या कहा था? आदरणीय प्रधान मंत्री जी ने कहा था कि मणिपुर में शांति निकट है, बहुत जल्दी ही शांति आने वाली है। यह आज से 21 महीने पहले की बात है। लेकिन आज हम 13 फरवरी, 2025 को क्या देख रहे हैं कि आर्टिकल-356, मतलब राष्ट्रपति शासन मणिपुर में लागू हुआ है। सर, यह हमारे देश के लिए बहुत ही संवेदनशील मामला है।

<u>13.10 hrs</u> (Hon. Speaker *in the Chair*)

प्रधानमंत्री मोदी जी ने वर्ष 2023 के अविश्वास प्रस्ताव के समय स्वयं कहा कि शांति निकट है। मणिपुर में शांति आने ही वाली है। प्रधानमंत्री जी हमें पहले यह बताए कि मणिपुर में राष्ट्रपति शासन क्यों लागू हुआ? प्रधानमंत्री हमें बताए कि वह आजतक मणिपुर क्यों नहीं गए?… (व्यवधान)

माननीय अध्यक्ष: प्लीज, आप बैठिए।

… (व्यवधान)

माननीय अध्यक्ष: मैंने आपसे कहा कि आप बैठिए।

… (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यों से मेरा आग्रह है कि वह व्यापक चर्चा करें। जब राष्ट्रपति शासन

का विषय आएगा तो उस समय भी इस विषय पर चर्चा होगी। अभी हमें कोशिश करनी चाहिए कि हम बजट के परिप्रेक्ष्य में ही चर्चा करें।

… (व्यवधान)

श्री गौरव गोगोई : महोदय, मैं मणिपुर के बजट पर ही बोल रहा हूं। मैं पूछना चाहता हूं कि मणिपुर के बजट पर वहां के विधान सभा में क्यों नहीं चर्चा हो रही है? आज भी विधान सभा की स्थिति क्या है? … (व्यवधान)

माननीय अध्यक्ष : प्रेमचन्द्रन जी, आप बैठ जाइए।

… (व्यवधान)

श्री गौरव गोगोई : आज हमें वहां के बारे में पता है कि स्टेट असेम्बली डिजॉल्व हुई है या स्टेट असेम्बली सस्पेंडेड एनिमेशन है। हम चाहते हैं कि केंद्रीय गृह मंत्री आज चर्चा में भाग लें और हमें बताएं कि विधान सभा की स्थिति क्या है? मणिपुर में आज जो राष्ट्रपति शासन लागू हुआ है, गृह मंत्री जी को उसकी नैतिक जिम्मेवारी लेनी पड़ेगी। मैं आदरणीय गृह मंत्री से जी निवेदन करता हूं कि मणिपुर में आज उनकी जो विफलता हुई है, उस संदर्भ में वह अपना राजधर्म पालन करें।… (व्यवधान)

महोदय, मैं आपकी तरफ ही देख कर बोल रहा हूं।… (व्यवधान)

माननीय अध्यक्ष : अभी माननीय वित्त मंत्री जी को बताओ। जब वह विषय आए, तब उनको बताना।

… (व्यवधान)

श्री गौरव गोगोई : महोदय, आज से दो साल पहले जब मणिपुर में अशांति का वातावरण उत्पन्न हुआ था, तब गृह मंत्री जी वहां जाकर बोले थे कि मैं जल्द वापस आऊंगा। अब आप उनसे पूछ लीजिए, दो साल हो गया, लेकिन गृह मंत्री जी वहां पर नहीं गए। इसीलिए, मैं चाहता हूं कि गृह मंत्री जी अपनी नैतिक जिम्मेवारी लें। प्रधानमंत्री जी वहां पर जाएं। बंदूक के दम पर उत्तर-पूर्व में शांति नहीं आएगी। पुलिस पेट्रोलिंग के दम पर मणिपुर में शांति नहीं आएगी। अगर वास्तव में शांति चाहिए तो मणिपुर के लोगों को बोलने दीजिए। अगर वास्तव में शांति चाहिए तो मणिपुर के लोगों को सुनने का आपके पास धैर्य होना चाहिए। उनकी राजनीतिक आकांक्षाएं क्या हैं, उनके मन में भय क्या है, उनके मन में डर क्या है?

उसको सुनने की ताकत आपके पास होनी चाहिए।... (व्यवधान)

सर, क्या इसी तरह से सदन चलेगा? ... (व्यवधान) आप उनको अलाऊ कर रहे हैं। यह बहुत गलत है। मुझे अपनी बात रखने दीजिए। मणिपुर एक संवेदनशील मामला है।... (व्यवधान)

डॉ. निशिकान्त दुबे (गोड्डा) : सर, रूल 216 यह कहता है कि डिबेट ऑन सप्लीमेंट्री ग्रांट्स, केवल सप्लीमेंट्री डिमांड्स ऑफ ग्रांट्स पर ही होगा। यह हाउस रूल एंड रेगुलेशन से चलेगा, चिल्लाने से नहीं होगा।... (व्यवधान) कांग्रेस वाले चिल्ला कर मेरा मुंह नहीं बंद कर सकते हैं। यह रूल कहता है कि आप केवल सप्लीमेंट्री डिमांड्स फॉर ग्रांट्स पर चर्चा कीजिए।... (व्यवधान)

माननीय अध्यक्ष: आप बैठ जाइए।

... (व्यवधान)

डॉ. निशिकान्त दुबे : इस तरह से आप मेरा मुंह नहीं बंद कर सकते हैं।... (व्यवधान) यह रूल है। यह संविधान है। यह देश संविधान से चलेगा। यह हाउस संविधान से चलेगा। आप केवल बजट पर बात कीजिए। आप सप्लीमेंट्री डिमांड्स फॉर ग्रांट्स पर बात कीजिए।... (व्यवधान) आप इस तरह से बात नहीं कर सकते हैं।

स्पीकर सर, ये लोग चिल्ला नहीं सकते हैं।... (व्यवधान) यही रूल कहता है। स्कोप यही है, इससे आगे नहीं है।... (व्यवधान) ये लोग चिल्ला कर मेरा मुंह नहीं बंद कर सकते हैं।... (व्यवधान)

श्री गौरव गोगोई : सर, मुझे टाइम दीजिएगा।

माननीय अध्यक्ष: मैं आपको टाइम दूंगा।

... (व्यवधान)

माननीय अध्यक्ष: मैं आपको स्पष्ट कर दूं कि सदन नियम और प्रक्रियाओं से चलता है।

नियम 216, अनुपूरक अनुदानों पर वाद-विवाद केवल उन मदों तक सीमित होगा, जिसमें बने हों और चर्चाधीन मदों की व्याख्या करने, उनको स्पष्ट करने के लिए आवश्यक हो, उस सीमा तक मूल अनुदानों पर उससे संबंधित नीति पर चर्चा होगी। यह मेरा आपसे आग्रह है।

श्री गौरव गोगोई : अध्यक्ष महोदय, हम आपके निर्णय का सम्मान करते हैं। आपने जिस कानून का

उल्लेख किया, वह सप्लीमेंट्री ग्रांट्स के संदर्भ में है, लेकिन आपने अनुमति दी है कि मणिपुर के बजट को भी क्लब कर दिया जाए। इसीलिए मैंने मणिपुर के बजट में, यह क्यों यहां पर आया है, उस संदर्भ में मैं यहां पर बात कर रहा हूं।

अध्यक्ष महोदय, एक बात यह है कि हम आपका बहुत सम्मान करते हैं। मैं आपको एड्रेस कर रहा हूं, आप भी मुझे देख रहे हैं, आप भी मुझे सुन रहे हैं, लेकिन आज तय करना चाहिए कि अध्यक्ष महोदय आप हैं या अध्यक्ष महोदय निशिकांत दुबे हैं। यह आपको तय करना चाहिए। …(व्यवधान) आप हैं सर।… (व्यवधान) आप पूरा सुन रहे हैं। … (व्यवधान) यह आज तय होना चाहिए कि कौन है? यह तय होना चाहिए।… (व्यवधान) आर्टिकल 174(1) जो संविधान का है, उसका वहां उल्लंघन हुआ है। … (व्यवधान) मैं आपका सम्मान कर रहा हूं। उनको इसमें क्यों दिक्कत है? मैं आपका सम्मान करता हूं। Sir, I recognise you only … (*Interruptions*) I do not recognise anyone from the Treasury Benches.

माननीय अध्यक्ष : प्लीज एक मिनट। आप बैठे-बैठे मत बोलिए। मैंने उनको पॉइंट ऑफ आर्डर पर बोलने की परमीशन दी थी, तब वे बोले। मैं आपसे नियमों के तहत अपेक्षा कर रहा हूं, बाकी तो सदन में बोल सकते हैं लेकिन यह अपेक्षा रहती है कि नियमों के तहत बोलें।

… (व्यवधान)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, we are discussing on the Budget of Manipur.… (*Interruptions*)

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I want to raise a Point of Order.… (*Interruptions*)

माननीय अध्यक्ष : क्या मैं आपको इजाजत दूं?

… (व्यवधान)

माननीय अध्यक्ष : नो, मैंने अभी आपको इजाजत नहीं दी है।

श्री गौरव गोगोई : अध्यक्ष महोदय, मैं दोबारा कहना चाहता हूं कि उत्तर पूर्वांचल एक संवेदनशील क्षेत्र

है, भारत की सीमा से जुड़ा हुआ है, लोगों की संवेदनाएं वहां पर है। आपने पिछले ढाई सालों से बंदूक के दम पर शांति लाने की कोशिश की है। आप विफल रहे हैं। आप बंदूक के दम पर शांति लाने की व्यवस्था बंद करिए, मणिपुर के लोगों के साथ बात करिए। प्रधान मंत्री मोदी जी मणिपुर में जाएं। लोगों के मन में क्या भय है, उसको सुनें। राजनीतिक रूप से ही मणिपुर में शांति आ सकती है। हम सकारात्मक रूप से यहां पर सुझाव दे रहे हैं।

दूसरी बात यह है कि जब भी देश का कोई महत्वपूर्ण मुद्दा आता है, तो … *

माननीय अध्यक्ष : आप ऐसा मत करिए।

श्री गौरव गोगोई: प्रधान मंत्री मोदी जी से हम और अपेक्षा करते हैं। वे शांत हो जाते हैं।… (व्यवधान)

माननीय अध्यक्ष : पहले भी सदन के अंदर, चलते सदन में पूर्व के प्रधान मंत्री जी भी गए हैं और जब भी माननीय प्रधान मंत्री जी जाते हैं, तो सदन को सूचित करते हैं, मुझे सूचित करते हैं। प्रधान मंत्री जी हमेशा सदन को सूचित करके ही जाते हैं। आप जो टिप्पणी कर रहे हैं, वह ठीक नहीं है।

श्री गौरव गोगोई: हम प्रधान मंत्री जी का सम्मान करते हैं।

माननीय अध्यक्ष : आप विषय पर बोलिए।

श्री गौरव गोगोई: हम प्रधान मंत्री का सम्मान करते हैं। जब हम वर्तमान प्रधान मंत्री का सम्मान करते हैं तो बार-बार पूर्व प्रधान मंत्री पर ये लोग अपमानजनक शब्द क्यों प्रयोग करते हैं और उनकी बातें रिकॉर्ड पर क्यों आती हैं? इस पर भी आप बाद में सोचिए। हम सभी प्रधान मंत्री, वर्तमान और पूर्व प्रधान मंत्रियों का सम्मान करते हैं। लेकिन, जब भी ट्रेजरी बेंच से अपमानजनक शब्दों का व्यवहार होता है, बार-बार रिकॉर्ड पर आता है। हमारा तो यह रिकॉर्ड में रहेगा या नहीं, पता नहीं, कल पता चलेगा।

माननीय अध्यक्ष : एक मिनट, वित्त मंत्री जी कुछ कह रही हैं।

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): You said something very profound. You

---

* Not recorded as ordered by the Chair.

have said something very profound. I would like to add one thing to it.

Sir, with due respect, it was music to my ears to hear from a leading Member of Opposition party saying that प्रधान मंत्री जी का सम्मान करते हैं।

Quickly to add, when the Treasury Benches talk about the previous Prime Ministers, they speak not in *sammanjanak* language. How many times has the Prime Minister been abused in this House by them, and how many times was he not allowed to speak in this House? … (*Interruptions*) They stood in the Well and shouted? … (*Interruptions*) Will the hon. Member, Gaurav Gogoi apologise for the number of times they have used the abusive names against the PM? Today, he is ironing out all that.… (*Interruptions*) He is whitewashing all that. That is not enough. He should have the grace to admit that they have abused the Prime Minister. It was wrong, and they should not do it again. … (*Interruptions*)

SHRI GAURAV GOGOI: Through you, hon. Speaker, I request the Finance Minister to read the speech of the Prime Minister during the last Session. His entire speech was abusing the former Prime Ministers.… (*Interruptions*) I have written a letter to you putting on record the number of times he has abused the chair of the former Prime Ministers. … (*Interruptions*) So, please, before pointing fingers, अपने घर में कुछ झांके।

SHRIMATI NIRMALA SITHARAMAN: This is not done, Sir. If it is this, very clearly, I have to read the speech. … (*Interruptions*)

SHRI GAURAV GOGOI: Hon. Finance Minister, I do not expect this from you. What is this going on? … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: I name the Members who stood up here

and named the Prime Minister with abusive language. … (*Interruptions*)

SHRI GAURAV GOGOI: Madam, have the patience to listen. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Look at the way in which all of them are shouting. Why are they shouting? What Gogoi said is wrong? Is that what they are saying?… (*Interruptions*) Is that what they are saying? If Gogoi had the large heartedness to say that we should not abuse anybody, then, what is going on? That shows the attitude of the Congress party.

माननीय अध्यक्ष: आप विषय पर बोलिए न, गौरव जी, आप बजट पर भी तो कुछ बोलें। आप विषय पर नहीं बोल रहे हैं।

… (व्यवधान)

श्री गौरव गोगोई: अध्यक्ष महोदय, मैं आगे बढ़ना चाहता हूं। यही आपकी स्ट्रेटजी है, आपको सुनने की ताकत नही है। दोबारा फिर से … (व्यवधान) यही स्ट्रेटजी है, … (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: He started with a good spirit to say that we should respect the Prime Minister.… (*Interruptions*) None of them will agree. They do not want to agree. I will get up every number of times. … (*Interruptions*) When an hon. Member says that he respects the Prime Minister, and that should be the attitude there, that Member is honourable enough but not the rest.… (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य आप बीच में क्यों बोल रहे हैं?

… (व्यवधान)

श्री गौरव गोगोई : अध्यक्ष महोदय, मैंने इसलिए यह बात उठाई है क्योंकि हम देश के प्रधानमंत्री जी को सुनना चाहते हैं। अमेरिका के राष्ट्रपति ने कहा कि भारत और अमेरिका के बीच में जो टैरिफ को लेकर चर्चा हो चुकी है, उसमें भारत ने कबूल कर लिया है कि टैरिफ घटेगा?

माननीय अध्यक्ष: इस चर्चा में टैरिफ कहां से आ गया।

श्री गौरव गोगोई : अध्यक्ष महोदय, यह टैरिफ क्यों आ गया, मैं आपके प्रश्न का उत्तर देता हूं। यह टैरिफ ऑटोमोबाइल सेक्टर के साथ जुड़ा हुआ है, यह टैरिफ टैक्सटाइल के साथ जुड़ा हुआ है, यह टैरिफ जैम्स और ज्वेलरी के साथ जुड़ा है, यह टैरिफ स्टील-नट्स के साथ जुड़ा है, यह टैरिफ किसानों के साथ जुड़ा हुआ है। हमें अपने किसानों को बचाना है। हम जानना चाहते हैं कि भारत सरकार ने कौन से सब्जेक्ट्स पर टैरिफ्स घटाने के लिए अमेरिका को सूचित किया है। यह बात मुझे नहीं लगता कि कॉमर्स मंत्रालय को भी पता होगा क्योंकि बहुत सी चीजें प्रधानमंत्री जी का पसर्नल मैटर होता है।

माननीय अध्यक्ष: आप बैठिए।

श्री गौरव गोगोई: अध्यक्ष महोदय, इसमें अनपार्लियामेंटरी क्या है?

माननीय अध्यक्ष: जिस विषय पर डिबेट हो रही है, आप उस बात कीजिए। क्या आप पॉलीटिकल बात करेंगे? क्या यह राष्ट्रपति के अभिभाषण पर चर्चा है, बजट पर चर्चा है। यह तरीका ठीक नहीं है, आप उप नेता है।

… (व्यवधान)

माननीय अध्यक्ष : यह तरीका ठीक नहीं है। आप उपनेता हैं।

… (व्यवधान)

माननीय अध्यक्ष : यह तरीका ठीक नहीं है। आप बजट पर चर्चा कीजिए, सप्लीमेंटरी ग्रांट्स पर चर्चा कीजिए। आप मणिपुर की सप्लीमेंटरी ग्रांट्स पर चर्चा कीजिए।

… (व्यवधान)

श्री गौरव गोगोई: सर, माइक बंद है।

माननीय अध्यक्ष : हां, माइक बंद हो जाएगा, अगर ऐसी बात बोलेंगे तो।

… (व्यवधान)

श्री गौरव गोगोई : सर, हमें किसानों की बात करनी है। ऑटोमोबाइल सेक्टर में जो काम करते हैं, उनके बारे में बात करनी है। टेक्सटाइल सेक्टर में जिन लोगों को रोजगार मिलती है, हमें उनके बारे में बात करनी है। हम उन्हीं के हित के बारे में बोल रहे हैं। कौन-से क्षेत्र में टैरिफ घटा है, यह बात हमें

प्रधानमंत्री मोदी जी बताएं? क्योंकि बहुत से मामले में वे व्यक्तिगत रूप से नेगोशिएट करते हैं। राफेल के मामले में भी उन्होंने नेगोशिएट किया था। इसलिए, हम जानना चाहते हैं कि कौन-से विषयों पर भारत टैरिफ घटाएगा? हम यह भी जानना चाहते हैं कि क्या भारत ने सोचा है कि हम अमेरिका पर रेसिप्रोकल टैरिफ्स लगाएंगे? … (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, मैं आपको फिर से बोल रहा हूं, नहीं तो मुझे आपको टोकना पड़ेगा। सदन नियम-प्रक्रियाओं से चलेगा। नियम-216 में क्लीयर नियम-प्रक्रिया है। मैं आपसे बार-बार आग्रह कर रहा हूं और आप बार-बार विषय को डायवर्ट करते हैं। आप फिर कहेंगे कि मुझे बोलने नहीं दिया गया। सदन तो नियम-प्रक्रियाओं से चलेगा।

… (व्यवधान)

श्री गौरव गोगोई : सर, पूरा देश देख रहा है। पूरा देश जानना चाहता है। … (व्यवधान)

माननीय अध्यक्ष : क्या जानना चाहता है? आप आइटम नम्बर-15 से आइटम नम्बर-19 के बारे में बोलिए।

… (व्यवधान)

श्री गौरव गोगोई : सर, टैरिफ को लेकर पूरा देश चिंतित है। ट्रेड डिफिसिट को लेकर पूरा देश चिंतित है।

माननीय अध्यक्ष : मैं आपको अंतिम बार बोल रहा हूं। अगर आप इधर-उधर बोलेंगे तो मुझे दूसरे वक्ता को बुलाना पड़ेगा। … (व्यवधान)

… (व्यवधान)

श्री गौरव गोगोई : सर, पूरा देश देख रहा है।

माननीय अध्यक्ष : ठीक है।

… (व्यवधान)

माननीय अध्यक्ष : सदन तो नियमों से ही चलेगा। अगर आपको नियम के अनुसार बोलना है तो ठीक है। हम आपको नियम से बाहर नहीं बोलने देंगे।

… (व्यवधान)

श्री गौरव गोगोई: सर, बार-बार ऐसे उदाहरण आते हैं।

माननीय अध्यक्ष : आप बीच-बीच में डिस्टर्ब मत कीजिए। सदन के अंदर गुस्सा मत कीजिए।

… (व्यवधान)

श्री गौरव गोगोई: सर, बार-बार ऐसे उदाहरण सामने आते हैं कि सरकार एक कदम उठाती है और फिर दो कदम पीछे जाती है। इसका एक उदाहरण सॉवरेन गोल्ड बॉन्ड है। यह सरकार सॉवरेन गोल्ड बॉन्ड वर्ष 2015 में लाई थी। अभी हाल के बजट में जब इनका यह स्कीम फियास्को हो गया, पूरा स्कीम फ्लॉप हो गया तो ये स्कीम को बंद करना चाहते हैं। क्यों? इनकी मंशा यह थी कि बाहर से जो गोल्ड का इम्पोर्ट आता है, वह घटना चाहिए। जब सॉवरेन गोल्ड बॉन्ड आया था तो सरकार के प्रेस रिलीज में यही बात थी। Now, I would like to know from the hon. Finance Minister whether gold imports, since 2016, have gone up or gone down. Which one of your objectives of the Sovereign Gold Bond Scheme have you achieved? We want to know about this. You have got the Sovereign Gold Bond Scheme thinking that it will help Government borrowings. But now, your liabilities are such that even in this Budget, you have to pay around Rs. 8,900 crore. Over the past few years, the Government's liabilities have exceeded by 930 per cent, and you have to pay close to Rs. one lakh crore. This is why close to 67 tranches of sovereign gold bond payments have been withheld by this Government. In this Government, they only care about headlines; they only care about speeches; they only care about optics; and they do not understand what is happening on the ground.

अब बात जीएसटी की बात आती है। जीएसटी के बारे में तो हम बोल सकते हैं न? अभी माननीय वित्त मंत्री जी ने कहा कि … (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Sir, this is the discussion on Supplementary

Demands for Grants.

SHRI GAURAV GOGOI: Madam, please have patience. … (*Interruptions*) You can say all this in your reply. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Please speak on the topic. … (*Interruptions*)

SHRI GAURAV GOGOI : Madam, you hear your speakers also. … (*Interruptions*) When your speakers would speak, please tell them the same thing. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Please speak on the topic. … (*Interruptions*)

SHRI GAURAV GOGOI: If I am saying anything which is not related to finance or economy, please tell me. … (*Interruptions*)

अब जीएसटी के बारे में बोलना चाहता हूं। कारमेल पॉपकॉर्न अलग, नॉन-कारमेल पॉपकॉर्न अलग, जीएसटी में फॉर्मर चीफ ऑफ इकोनॉमिक एडवाइजर, इन्हीं के सरकार के समय में, फॉर्मर चीफ ऑफ इकोनॉमिक एडवाइजर ने कहा है कि सिर्फ रेट कट से नहीं होगा। आपको जीएसटी स्ट्रक्चर में सुधार लाना पड़ेगा। लगभग 100 रेट्स हैं। इतने सारे असेसेज हैं, मल्टीपल टैक्स स्लैब्स हैं।

सर, आप यह जानकर हैरान होंगे कि आज मंदिर पर भी जीएसटी है। यह सरकार धर्म को लेकर देश के लोगों के बीच में जाती है।

उन्होंने कुछ वर्षों पहले मंदिरों पर भी टैक्स लगा दिया है, जो हिन्दू धर्म और चेरिटेबल एन्डाउनमेंट्स में आते हैं। एक स्कूली पेंसिल, एक स्टेशनरी और यूनिफॉर्म पर भी इन्होंने जीएसटी लगाई है। GST has become a new tool for blackmail, extortion and evasion. The GST rates have become a new architecture for harassment. Moreover, tax evasion has also become easy and increased during the last few years. In 2023, evasion of

GST has doubled to Rs.2 lakh crore.

अब ये हैरासमेंट का एक और टूल निकाल रहे हैं। वह आयकर विधेयक है, जो फिलहाल सेलेक्ट कमेटी में है। आयकर विधेयक में एक प्रावधान है कि आज एक आयकर अधिकारी आपके मोबाइल फोन और कंप्यूटर पर सारी चीजें देख सकता है। आपका पूरा सोशल मीडिया देख सकता है। हमारी सरकार के द्वारा लाए गए इन्फॉर्मेशन टेक्नोलॉजी एक्ट, 2000 में जितनी ताकत नहीं है, डिजिटल पर्सनल डेटा प्रोटेक्शन एक्ट, 2023 में जितनी ताकत नहीं है, आज ये उतनी ताकत आयकर अधिकारियों को देना चाहते हैं। इनकी क्या मंशा है? हमें सब पता है। They are using income-tax to harass people, shopkeepers, small traders, and small businesses. आज लोगों के बीच यही चिंता है।

माननीय अध्यक्ष : आप अनुदानों की अनुपूरक मांगों पर बोलिए, आप वित्त विधेयक पर बोलिए।

श्री गौरव गोगोई : महोदय, मैं एक और उदाहरण देता हूं। ये क्यों भाषण पर इतना निर्भर हैं? इनके भाषणों का जमीन से कोई ताल्लुकात नहीं है। इन्होंने भाषण में कहा कि मैन्युफैक्चरिंग को जीडीपी का 25 प्रतिशत बनाना है। ये कभी मेक इन इंडिया की बात करते हैं, कभी पीएलआई की बात करते हैं, कभी शेर दिखाते हैं। हां, इन्होंने हैडलाइन मैनेज की है। वर्ल्ड बैंक का जो ईज ऑफ डूइंग बिजनेस है, उसमें तो हैडलाइन मैनेज हो गई है। उसमें वर्ष 2014 में भारत की रैंकिंग 142 थी, आपने वर्ष 2019 में उसको 63 किया है। आपने इस रैंकिंग को इम्प्रूव किया है, यह हमने माना है, लेकिन मैन्युफैक्चरिंग की वास्तविक स्थिति क्या है? There has been a drop in the value-added manufacturing in GDP. In 2010, manufacturing was 17 per cent of the GDP which today has dropped to 12.9 per cent. यह वास्तविक स्थिति है। ईज ऑफ डूइंग बिजनेस को इतना मैनेज करने के बाद भी आज मैन्युफैक्चरिंग घटी है, as a percentage to GDP.

आज प्राइवेट सेक्टर इन्वेस्टमेंट घटा है। आज प्राइवेट सेक्टर इन्वेस्टमेंट कहां पर होना चाहिए? उन सेक्टरों में जहां पर हमारे लोगों को मजदूरी मिलती है, रोजगार मिलता है। वे सेक्टर्स क्या हैं? वे सेक्टर्स हैं – अपेरल, लेदर, टेक्सटाइल्स, फूड प्रोडक्ट्स और वुड पेपर है। यहां पर जिस प्रकार की

सहायता देनी चाहिए, वह नहीं मिली है। वहां पर जिस प्रकार से ग्रॉस वैल्यू एडिशन ग्रोथ होना चाहिए, वह नहीं हो रहा है। वास्तविकता में क्या हो रहा है? जो बड़ी-बड़ी कंपनियां हैं, उनको जहां-जहां निवेश करना होता है, उनको जहां-जहां अपना प्रॉफिट बढ़ाना होता है, उन जगहों पर पीएलआई स्कीम्स और सरकार की तरफ से विभिन्न प्रकार का समर्थन दिया जाता है।

आज जो मध्यम वर्ग है, उसकी स्थिति बहुत ही कमजोर है। इसीलिए क्या हो रहा है? पलायन हो रहा है। आप देख रहे हैं, मुझे भी बहुत दुख होता है कि पलायन हो रहा है। हर वर्ग में पलायन हो रहा है। आपने देखा होगा कि कोविड और रशिया-यूक्रेन युद्ध के समय क्या हुआ था? उनको कम पैसों में शिक्षा मिल सके, इसलिए आज वे चीन जा रहे हैं, आज वे यूक्रेन जा रहे हैं। यह पलायन है। आज हमारा जवान अग्निवीर योजना में नहीं जा रहा है, बल्कि वह रशिया-यूक्रेन जाकर वहां के युद्ध में भाग ले रहा है, ताकि उसको थोड़ी पगार मिल सके, ताकि वह अपने घर में कुछ पैसे भेज पाए।

महोदय, आप कभी पूछिए कि जो बड़े-बड़े सरकारी अधिकारी हैं, आज उनके बेटे-बेटियां भी उच्च शिक्षा पाने के लिए विदेश जा रहे हैं। सबसे दुख की बात यह है कि एक मजदूर को सपना दिखाया गया था कि आपको हर साल दो करोड़ नौकरियां मिलेंगी, आज वह अपनी जमीन बेचकर अमेरिका जा रहा है। अमेरिकी सरकार उसको पकड़ती है। उसके हाथ और पैर को बेड़ियों से बांधा जाता है और उसको वापस आना पड़ता है। आज हमारा निवेशक भी भारत छोड़कर जा रहा है।...(व्यवधान)

माननीय अध्यक्ष : आप वरिष्ठ नेता हैं। आज जिन विषयों पर बोल रहे हैं, क्या वह अनुदानों की मांगों पर है? आप बजट पर बोलिए, वित्त विधेयक पर बोलिए, टैक्स एंड पॉलिसी पर बोलिए। आप एक वरिष्ठ नेता हैं।

... (व्यवधान)

श्री गौरव गोगोई: सर, जब उनकी तरफ से बात आए, तब सुनिएगा।

माननीय अध्यक्ष : उनका जवाब तो देना पड़ेगा।

श्री गौरव गोगोई: सर, इतना करने के बाद भी आज प्राइवेट इन्वेस्टर्स भी भाग रहे हैं, प्राइवेट इन्वेस्टर्स में भी पलायन है, हाई नेट वर्थ इंडिविजुअल में भी पलायन हो रहा है और मजदूर पलायन कर रहे हैं।

आज पंजाब का किसान कनाडा में जाकर खेती कर रहा है, लेबर मिडिल ईस्ट में हैं, छात्र यूक्रेन और चीन में है। यह वास्तविक स्थिति है। … (व्यवधान)

माननीय अध्यक्ष : मुझे दूसरे वक्ताओं को बुलाना है। आप अनुदानों की मांगों को पढ़कर नहीं आए हैं।

श्री गौरव गोगोई : सर, वह आपका निर्णय है।

माननीय अध्यक्ष : आप अनुदानों की मांगों पर बोलिए।

श्री गौरव गोगोई: सर, वह आपका निर्णय है। हम आपके निर्णय का सम्मान करते हैं। Private investors pulled out maximum funds in 2024 as they sold USD 27.9 billion via 224 exits. सारे इकोनॉमिक एक्सपर्ट्स यही कह रहे हैं कि प्राइवेट इन्वेस्टमेंट क्यों घट रहा है? सरकार ने प्राइवेट कंपनियों को कितना कुछ दिया है। उनका लोन माफ कर दिया, उनका कॉर्पोरेट टैक्स माफ कर दिया है, उनको लैण्ड दे रहे हैं, बड़े-बड़े इन्वेस्टमेंट समिट दे रहे हैं। उसके बावजूद प्राइवेट इन्वेस्टमेंट क्यों घट रहा है और रोजगार क्यों नहीं बढ़ रहा है? उसका एक ही कारण है – वीक कंजम्प्शन, वीक डिमांड। जब पेट पर लात पड़ती है, जब हर चीज पर जीएसटी लगता है, जब महंगाई पूरे महीने के बजट को खा जाती है तो आम आदमी बाजार से क्या खरीदेगा? यह खरीद नहीं हो रही है, उसके कारण आज निवेश घट रहा है।

मैं चाहता हूं कि सरकार भाषण और हैडलाइन मैनेजमेंट में अपनी पार्टी के मंच पर बात करे, लेकिन सदन के अंदर और देश के सामने देश की जो वास्तविक स्थिति है, उस पर बात रखे। आज इन्फॉर्मल सेक्टर भी बढ़ रहा है। इन्फॉर्मल सेक्टर में 85 परसेंट लेबर है। आज उस इन्फॉर्मल सेक्टर में भी मैन्युक्चरिंग की जगह नहीं है।

माननीय अध्यक्ष : क्या आज आप बजट पर चर्चा की तैयारी करके आ गए हैं?

श्री गौरव गोगोई: सर, मैं राजस्थान की बात कर रहा हूं। आपके कोटा क्षेत्र में बहुत इन्फॉर्मल सेक्टर्स हैं। आप कोटा में जाइए, मैं उनकी बात कर रहा हूं। वे लोग बोल रहे हैं कि ढाबे पर काम करने के अलावा उनके पास कोई चारा नहीं है, होटल में टेबल साफ करने के अलावा कोई चारा नहीं है, मैन्युफैक्चरिंग के लिए उनको कोई अवसर नहीं मिल रहा है। The share of the manufacturing sector in the

total number of informal enterprises fell from 31 per cent in 2015 to 27.4 per cent in 2023-24. सवाल बस इतना है कि मेक इन इंडिया कहां गया, मेक इन इंडिया क्या काम कर रहा है? मेक इन इंडिया से आप मैन्युफैक्चरिंग नहीं बढ़ा पाएं है, न ही आप मेक इन इंडिया से इन्फॉर्मल सेक्टर में मैन्युफैक्चरिंग बढ़ा पाएं हैं और न ही मेक इन इंडिया से आपने लोगों को रोजगार देने की बात की है।

माननीय अध्यक्ष : गौरव जी, कुछ अनुदानों की मांगों पर बोल लीजिए।

श्री गौरव गोगोई: सर, आपने ठीक कहा है। मैं अब डिफेंस पर आता हूं। … (व्यवधान)

डॉ. निशिकान्त दुबे: सर, मेरा पॉइंट ऑफ ऑर्डर है।

माननीय अध्यक्ष : मैंने आपको नियम बता दिया है, वही नियम है।

श्री गौरव गोगोई: सर, मैंने कुछ नहीं बोला है। आप उनको अनुमति क्यों दे रहे हैं? आपने अभी मुझे सुझाव दिया है और मुझे बोलने के लिए बोला है तो आप मेरी बात सुनिए।

माननीय अध्यक्ष : आप बोलिए और अपनी बात को खत्म कीजिए।

श्री गौरव गोगोई: सर, यहां पर जो नई सप्लीमेंट्री ग्रांट्स आई है, इस पर यूनिफाइड पेंशन स्कीम की बात है। पूरे देश में सरकारी कर्मचारी कह रहा है कि हमें यूनिफाइड पेंशन स्कीम नहीं चाहिए, हमारे लिए पुरानी पेंशन स्कीम लाइए। आज हम उनकी मांग सदन के अंदर रख रहे हैं। आप सप्लीमेंट्री ग्रांट्स की बात कर रहे हैं और डिफेंस पेंशन का उल्लेख किया गया है, लेकिन डिफेंस का व्यक्ति भी यह कह रहा है कि जो कैपिटल इन्वेस्टमेंट होना चाहिए, वह मात्र 25 परसेंट है। आज डिफेंस का टोटल बजट लगभग 79 बिलियन डॉलर है, लेकिन मैं तुलना के तौर पर कह रहा हूं कि चीन जैसे देश का 256 बिलियन डॉलर इन्वेस्टमेंट है। दुनिया के हर कोने में विभिन्न देश अपने डिफेंस बजट को बढ़ा रहे हैं। यूके में बढ़ा रहे हैं, जर्मनी में बढ़ा रहे हैं, लेकिन हमारे देश में डिफेंस बजट मात्र चार परसेंट है। अग्निवीर और डिफेंस के पेंशन बजट में आप अकाउंटिंग करना चाहते हैं, लेकिन इसको आप परे रखिए। आप राष्ट्रीय सुरक्षा को अकाउंटिंग एक्सरसाइज मत बनाइए, राष्ट्रीय सुरक्षा को अकाउंटिंग और ऑडिटिंग की नजर से मत देखिए, राष्ट्रीय सुरक्षा को टेरिटोरियल इंटिग्रिटी से देखिए।

सर, मैं ज्यादा वक्त नहीं लेना चाहता हूं। आपने हमें बहुत समय दिया है। आपने यह भी देखा कि सत्ता पक्ष के लोगों ने भी बहुत समय लिया है, इसलिए मैं चाहता हूं कि हमारे साथ नाइंसाफी न हो, हमारी पार्टी के सदस्यों को पर्याप्त समय मिले। मैं बार-बार उसी चीज पर आऊंगा, क्योंकि मणिपुर का बजट आज क्लब हुआ है। गृह मंत्री जी को नैतिक जिम्मेदारी लेते हुए अपने राजधर्म का पालन करना चाहिए और प्रधान मंत्री जी को मणिपुर जाना चाहिए। … (व्यवधान)

माननीय अध्यक्ष : मैं सभी सदस्यों से आग्रह करूंगा और मैंने कई बार गौरव गोगोई जी को भी कहा है कि हम प्रयास करें कि जिन विषयों पर चर्चा हो, उन विषयों के इर्द-गिर्द ही अपने विषय को रखें तो उचित होगा।

श्री बिप्लब कुमार देब।

SHRI N. K. PREMACHANDRAN: Speaker Sir, I am on a point of order. … (*Interruptions*)

माननीय अध्यक्ष : मैंने आपको अभी बोलने की इजाजत नहीं दी है।

SHRI N. K. PREMACHANDRAN: Sir, my point of order is on the Constitution. … (*Interruptions*)

माननीय अध्यक्ष : ठीक है तो एक पॉइंट ऑफ ऑर्डर आप ले लीजिए और एक पॉइंट ऑफ ऑर्डर निशिकांत जी ले लेंगे। निशिकांत जी, आप भी तैयार हो जाइए। ठीक है, आप बोलिए।

SHRI N. K. PREMACHANDRAN: Thank you very much, Mr. Speaker Sir.

I am not questioning the wisdom of the Business Advisory Committee (BAC). Yes, the BAC has recommended and the House has approved it also, that is the Final Batch of the Supplementary Demands for Grants, Budget of Manipur, etc. All these things coming together is not fair and proper. I will substantiate it.

What is the next agenda in the Seventh Report? It is consideration of the Statutory Resolution seeking approval of the Proclamation issued by the President

on 13 February, 2025 under Article 356 (1) of the Constitution. Article 356 (3) is very specific and clear that the Proclamation made by Her Excellency, the President, has to be approved by a Resolution of both the Houses of Parliament.

My simple and logical question is this. There is a substantive answer from the hon. Speaker and I know it very well. But still, I would like to ask this from the hon. Speaker. Suppose, this Proclamation issued by the President is not approved by both the Houses of Parliament. … (*Interruptions*)

माननीय अध्यक्ष : मैं इसका जवाब आपको दे देता हूं।

SHRI N. K. PREMACHANDRAN: Sir, one second. We are discussing on the Demands for Grants of Manipur. I would like to quote Practice and Procedure of Parliament by M. N. Kaul and S. L. Shakdher. Now, it has been codified by the hon. Secretary-General. It is on pages 682 and 683.

If you go through the precedents, Jammu and Kashmir Assembly was dissolved in 1992 and the same situation had come there. The Resolution as well as the Demands for Grants of the particular State were discussed together in the House. What was the Ruling of the then Speaker? It was that first vote was to be put on the Resolution and then go for the Demands for Grants. … (*Interruptions*) This was the precedent that was observed in Kaul and Shakdher. It was codified. I am talking about the latest Edition.

My point is that the discussion on the Manipur Budget and the Union Budget- though it is Supplementary, it is the Union Budget - before taking the Proclamation into consideration is not proper and fair. We are discussing the Demands for Grants and the Budget of Manipur before discussing and approving the Proclamation. It is

not proper. So, kindly have a Ruling on this issue. Thank you very much, Sir.

माननीय अध्यक्ष : आप इस विषय पर बोल लें, उसके बाद मैं इस विषय पर रूलिंग दे देता हूं।

डॉ. निशिकान्त दुबे: सर, यह आपका ही रूलिंग है। 389 यह कहता है कि जो भी नियम-प्रक्रिया और कानून में नहीं है या रूल में कहीं मेंशन नहीं है, चाहे संविधान में हो, उसका सारा अधिकार स्पीकर के पास है। बिजनेस एडवाइजरी कमेटी, जिसके ऊपर उन्होंने क्वैश्चन किया, उसके चेयरमैन आप हैं, आप उसको हेड करते हैं और उस कमेटी के मेम्बर केवल सलाह देते हैं। इसलिए सारा अधिकार आपका है। दूसरा, कौल-शकधर को इन्होंने कोट किया है। उसी कौल-शकधर के पेज नंबर 788 को मैं यहां कोट करना चाहता हूं। कांग्रेस के लोग राहुल जी को तो याद करते हैं, लेकिन जब हम नेहरू जी को याद करते हैं तो कहते हैं कि आप नेहरू जी को गलत कोट कर रहे हैं। कांस्टिट्यूएंट असेम्बली की 31 मार्च, 1948 की डिबेट में नेहरू जी ने साफ कहा कि जब कभी भी सप्लीमेंटरी डिमांड्स ऑफ ग्रांट्स जब भी आएगा तो उसके ऊपर ही मेम्बर को कंफाइन होना चाहिए। उन्होंने अम्बेडकर जी की बात के खिलाफ मोहर लगायी और वही पास हुआ जो भारत का संविधान है।

गौरव गोगोई जी ने आज जो किया, वह कहीं से भी स्वीकार्य नहीं है और मुझे लगता है कि कांग्रेस पार्टी को राहुल गांधी जी से ऊपर नेहरू जी को रखना चाहिए, उनको कॉंस्टीटुएंट असेंबली सभा में पढ़ना चाहिए। धन्यवाद।

माननीय अध्यक्ष : जो विषय आपने रखा है, मैं आपको बताना चाहता हूं कि राष्ट्रपति जी का जो आदेश लागू हुआ है। उसकी सूचना सदन के पटल पर रख दी गई है। मेरी जानकारी में है कि दो महीनों के भीतर दोनों सदनों में उस पर प्रस्ताव लाया जाता है। मेरा मानना है कि इसी सदन में प्रस्ताव लाएंगे, लेकिन दो महीनों का समय होता है। आप विद्वान हैं, अत: मैं आपको जानकारी दे रहा हूं।

श्री बिप्लव देब जी।

… (व्यवधान)

श्री बिप्लब कुमार देब (त्रिपुरा पश्चिम) : अध्यक्ष महोदय, आपने सप्लीमेंट्री डिमांड फॉर ग्रांट्स पर मुझे बोलने दिया, इसलिए मैं आपको धन्यवाद करता हूं। सप्लीमेंट्री डिमांड फॉर ग्रांट्स पर बोलते हुए मैं

पहले माननीय प्रधान मंत्री नरेंद्र भाई मोदी जी तथा श्रीमती निर्मला सीतारमण जी, जो देश की अर्थ मंत्री हैं, को बधाई देता हूं। वर्ष 2025-26 का जो बजट उन्होंने पेश किया है, वह सराहनीय है। वह देश की ग्रोथ रेट को दिखाता है। इसमें लगभग 50 लाख करोड़ रुपये के आसपास का बजट पेश किया गया था और पिछले बजट से 7.4 परसेंट ज्यादा इन्क्रीज किया गया है। अनुमानित जीडीपी का जो नॉमिनल ग्रोथ इन्फ्लेशन के साथ है, वह 10.1 परसेंट रखा गया है।

महोदय, इस बजट में 7.4 परसेंट इन्क्रीज किया गया है और साथ ही साथ जीडीपी रेट 10.1 परसेंट तक लेकर जाने की जो हिम्मत है, वह नरेंद्र भाई मोदी जी जैसा व्यक्तित्व ही कर सकता है और श्रीमती निर्मला सीतारमण जैसी महिला ही कर सकती है, जिनको झांसी की रानी लक्ष्मीबाई मैं कहना चाहता हूं। उन्होंने इसे प्रस्तुत करके इस देश को सशक्त व आर्थिक व्यवस्था को मजबूती देते हुए हमारे देश के भविष्य, हमारे नौजवान भाई-बहनों को नई दिशा देकर सशक्त अर्थनीति की तरफ जाते हुए दिखाया है। इसमें सबसे बड़ी बात यह है कि आर्थिक विकास, सशक्त आर्थिक व्यवस्था के साथ-साथ, कांग्रेस, जिसकी सरकार ज्यादातर समय भारत में रही है, हमारी जो लायबेलिटीज तैयार की गई थीं, ज्यादातर लायबेलिटीज, आउटस्टैंडिंग लायबेलिटीज इनके समय ही हुई थीं। उनको भी कम करने के लिए बजट में, वर्ष 2031 तक 50 परसेंट लायबेलिटीज कम करेंगे, इस बजट में दर्शाया गया है।

महोदय, केवल बढ़ाना ही नहीं है। आर्थिक व्यवस्था को केवल सशक्त ही नहीं करना है, जीडीपी रेट को केवल बढ़ाना ही नहीं है, बल्कि साथ-साथ लायबेलिटीज, जो ज्यादातर कांग्रेस की तरफ से रखी गई थीं, वे भी हमारे 140 करोड़ जनता के ऊपर से कम हों, इसका रास्ता भी माननीय प्रधान मंत्री नरेंद्र भाई मोदी जी ने इस बजट में रखा है। मणिपुर में क्या हुआ? गोगोई जी अभी यहां बोल रहे थे। मुझे मालूम है कि मणिपुर का आयतन कितना है। हो सकता है कि बहुत सारी विधान सभाओं को इसकी जानकारी भी न हो, क्योंकि यह नॉर्थ-ईस्ट का एक छोटा-सा स्टेट है।

नॉर्थ ईस्ट के छोटे-छोटे स्टेट्स हैं। मैं भी त्रिपुरा से आता हूँ। 22 हजार स्क्वायर किलोमीटर का मणिपुर है। वहां पर 38 लाख लोग रहते हैं। मणिपुर में चुराचांदपुर कहां है? इम्फाल कहां है? कितना डिस्टेंस है? कितने नेशनल हाइवेज़ हैं? मणिपुर में पहला रेलवे स्टेशन किसने बनाया था? मणिपुर को

इतने कम्युनिकेशन्स के साथ किसने जोड़ा है? मणिपुर के तीन नेशनल हाइवेज़ को किसने बनाया है? चुराचांदपुर का पहला नेशनल हाइवे किसने बनाया है? क्या इन सबका जवाब कांग्रेस के पास है?

मणिपुर में लंबे समय तक कांग्रेस की सरकार रही है। चुराचांदपुर में जो ... * है, वहां पर एक भी नेशनल हाइवे कभी नहीं रहा। वहां पर नेशनल हाइवे का काम नितिन गडकरी जी को जाकर, वहां खड़े रहकर करवाना पड़ा। चुराचांदपुर में हमारे ट्राइबल लोग हाइवे का चेहरा तक नहीं देख पा रहे थे। आज मणिपुर की बात होती है। वर्ष 2004 से वर्ष 2014 तक मणिपुर के लिए जो बजट होता था, उसे वर्ष 2014 से 2025 तक माननीय प्रधान मंत्री जी ने 143 गुना इंक्रीज किया है। ये लोग मणिपुर के लोगों के बारे में नहीं सोचते हैं। मणिपुर में राष्ट्रपति शासन लागू हुआ है तो संविधान के तहत ही हुआ है। छ: महीने के अंदर सेशन बुलाना पड़ता है। सेशन नहीं हो पा रहा था इसलिए उस कारण से राष्ट्रपति शासन लागू किया गया। हमने बलपूर्वक लागू नहीं किया है। वह संवैधानिक व्यवस्था है और लागू करना पड़ता है। दोनों तरफ के सदस्य चाहते हैं कि मणिपुर में शांति आए। ट्रेजरी बैंच तो चाहती ही है, लेकिन विरोधी पक्ष भी चाहता है कि मणिपुर में शांति आए। नार्थ ईस्ट में शांति रहनी चाहिए। गौरव गोगोई जी नॉर्थ ईस्ट से ही हैं। उनके पिताजी असम के लंबे समय तक मुख्य मंत्री रहे थे। उस समय नॉर्थ ईस्ट में क्या हो रहा था, वह सबको मालूम है। आज नॉर्थ ईस्ट के 75 परसेंट एरिया में AFSPA नहीं है। यह नरेन्द्र भाई मोदी जी के कारण ही हुआ है। मैं त्रिपुरा के जिस स्टेट से आता हूँ, वहां भी लंबे समय से AFSPA रहा है, इंसर्जेंसी रही है। उसका भी नरेन्द्र भाई मोदी जी की सरकार आने के बाद ही समापन हुआ है।

अब नॉर्थ ईस्ट में शांति और डेवलपमेंट है। ये दोनों चीजें नरेन्द्र भाई मोदी जी के नेतृत्व में ही संभव हो सकी हैं। सरकार आने के बाद ही आज नॉर्थ ईस्ट के मुख्य मंत्री को लोग जानते हैं। आज लोग नॉर्थ ईस्ट के राज्यों को जानते हैं। इससे पहले नॉर्थ ईस्ट को असम ही माना जाता था। हम जब कभी किसी को दिल्ली में बोलते थे कि हम त्रिपुरा से हैं तो लोग पूछते थे कि त्रिपुरा कहां पर है? मैं बोलता था कि मैं अगरतला से हूँ तो लोग पूछते थे कि अगरतला कहां पर है?

---

* Expunged as ordered by the Chair.

माननीय अध्यक्ष : अब तो आपके यहां मुख्य मंत्री बनने के बाद लोग जानने लग गए है न?

श्री बिप्लब कुमार देब : माननीय अध्यक्ष जी, माननीय प्रधान मंत्री जी के कारण पूरे नॉर्थ ईस्ट को आज पूरी दुनिया में जाना जाता है। साथ ही साथ मैं माननीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ। इस बजट के लिए मैं वित्त मंत्री श्रीमती निर्मला सीतारमण जी को भी धन्यवाद देना चाहता हूँ। बजट में न्यूक्लियर एनर्जी मिशन में 20 हजार करोड़ रुपये रखे गए हैं।

<u>13.54 hrs</u> (Shri Dilip Saikia *in the Chair*)

यह प्रधान मंत्री जी की दूरदर्शिता को दर्शाता है। हमारे थर्मल पावर कोयले से संचालित होते हैं। इसकी एक सीमा है। एक सीमा के बाद हमारे थर्मल पावर्स कोयले के द्वारा नहीं चल सकते हैं। इसलिए माननीय प्रधान मंत्री जी ने जो विकसित भारत की कल्पना की है, उसके तहत उन्होंने न्यूक्लियर पावर की, न्यूक्लियर प्रोजेक्ट के मिशन की घोषणा करके 20 हजार करोड़ रुपये उस मिशन के लिए रखे हैं। इसमें स्थायी रूप से बिजली की व्यवस्था होगी। इस स्कीम के माध्यम से माननीय प्रधान मंत्री जी ने एक शक्तिशाली भारत का निर्माण किया है। पावर के बिना कोई भी सेक्टर नहीं चल सकता है, न एग्रीकल्चर सेक्टर चल सकता है, न प्राइमरी सेक्टर चल सकते हैं और न इंडस्ट्रीयल सेक्टर ही चल सकते हैं। बिजली के बिना तो हमारे घर की लाइट भी नहीं जल सकती है। माननीय प्रधान मंत्री जी ने 20 हजार करोड़ रुपये की घोषणा करके न्यूक्लियर पावर की तरफ भारत को ले जाते हुए, नौजवानों के भविष्य के लिए एक अच्छी शुरूआत की है।

सभापति महोदय, इसमें निवेश के लिए सरलीकरण किया गया है। प्राइवेट और गवर्नमेंट सेक्टर्स मिल कर काम कर सकते हैं। इस दिशा में माननीय प्रधान मंत्री जी ने काम किया है।

सभापति महोदय, यह कहा जाता है कि इस बजट में आम जनता के लिए क्या रखा गया है, तो इसमें एक यह है कि किसी को भी 12 लाख रुपए तक की इनकम पर इनकम टैक्स देने की जरूरत नहीं है। स्वाभाविक तौर पर इससे मिडल क्लास लोगों को ही सुविधा मिलेगी। इसके साथ-साथ 36 लाइव सेविंग ड्रग्स को कस्टम ड्यूटी से मुक्त कर दिया गया है। यह एक बड़ी रिलीफ है, जो हमारे मिडल क्लास और अंतिम छोर के लोगों के लिए किया गया है। साथ ही साथ, 70 वर्ष के जो व्यक्ति हैं, वे चाहे किसी

भी जाति के हों, उनकी कोई भी इनकम हो, उन सभी को पांच लाख रुपए की इंश्योरेंस की योजना के तहत रखा गया है।

प्रधानमंत्री जी द्वारा आयुष्मान भारत योजना इस देश के लोगों के लिए लायी गयी है। जब हम छोटे थे, तो यह सुनते थे कि यूरोपियन देशों में लोगों का हेल्थ इंश्योरेंस किया जाता है। सरकार लोगों के हेल्थ इंश्योरेंस के बारे में सोचती है। यह हमारी कल्पना होती थी कि हमारी सरकार कभी हमारे हेल्थ के लिए भी सोचे। मैं माननीय प्रधानमंत्री, नरेन्द्र मोदी जी को धन्यवाद देना चाहता हूं कि जिस देश में किसी के पैदा होने के बाद, उनके परिवार, माता-पिता, पहले बेटी की पढ़ाई के लिए पैसे रखते थे, बेटी की शादी के लिए पैसे रखते थे और इलाज के लिए पैसे जमा करते थे। हमारे जैसे गरीब परिवार के लोग इन तीन चीजों के लिए बैंक्स में पैसा जमा करके रखते थे, क्योंकि बेटी का विवाह करना है, बेटे को पढ़ाना है और उनका इलाज कराना है। आज ये तीनों दायित्व माननीय प्रधानमंत्री नरेन्द्र भाई मोदी जी ने ले लिए हैं। अभी बेटों की पढ़ाई के लिए पैसे रखने की जरूरत नहीं है, स्कॉलरशिप की सुविधा दी गई है। अगर आपके बच्चों में मेरिट है तो वे विदेश में भी पढ़ाई कर सकते हैं। आपको पैसे जमा करके रखने की जरूरत नहीं है। आपको इलाज के लिए पैसे जमा करने की जरूरत नहीं है क्योंकि माननीय प्रधानमंत्री जी ने भारत की जनता को इलाज के लिए पांच लाख रुपए की दुनिया की सबसे बड़ी हेल्थ इंश्योरेंस की सुविधा दी है। भारत में बेटियों के विवाह के लिए भी पैसे रखे जाते थे। एक प्रावधान था कि बेटी बड़ी होगी, तो उसकी शादी के लिए पैसा जमा करें। आज इस सोच से भी भारत मुक्त हो चुका है। इसलिए निर्मला सीतारमण जी जैसी महिला देश की अर्थ मंत्री हैं। जो सोच अंग्रेजों के समय से चली आ रही थी, उस सोच को माननीय प्रधानमंत्री जी ने समाप्त कर दिया है। आज किसी को अपनी बेटी की शादी के लिए पैसे रखने की जरूरत नहीं है क्योंकि उस प्रथा को ही माननीय प्रधानमंत्री जी ने भूला दिया है।… (व्यवधान)

सभापति महोदय, आज एमबीबीएस की पढ़ाई क्षेत्रीय भाषा में की जा सकती है। पहले हायर एजुकेशन के लिए अंग्रेजी में पढ़ाई करनी पड़ती थी। भारत के गांवों में कितने इंग्लिश मिडियम स्कूल्स हैं, वे वहां कैसे जाएंगे, वे कैसे हायर एजुकेशन प्राप्त करेंगे? अंत्योदय परिवार के बच्चे कैसे एमबीबीएस,

एमडी, इंजीनियरिंग और, आईआईटीज में पढेंगे? उनको कौन अंग्रेजी पढ़ाएंगे? आज नरेन्द्र मोदी जी को प्रधानमंत्री बनने के बाद मैं गर्व करता हूं कि कोलोनियल लॉ को खत्म करते हुए, देश में एमबीबीएस-एमडी की पढ़ाई भी क्षेत्रीय भाषा में की जाती है। इसमें बहुत देरी हुई है। अगर यह बहुत पहले होता तो आज भारत में कोई नौजवान बेरोजगार नहीं रहता।

साथ ही साथ, इस बजट में यह भी है कि अगले वर्ष एमबीबीएस की दस हजार सीटें बढ़ाई जाएंगी और अगले पांच सालों तक 75 हजार सीट्स बढ़ाई जाएंगी। इन सीट्स पर पढ़ने वाले कौन व्यक्ति होंगे, वे जो चांदी के चम्मच के साथ जन्म लेने वाले होंगे, कॉर्पोरेट-पॉलिटिकल खानदान वाले होंगे, उनमें ये नहीं होंगे। उनमें गरीब व्यक्ति पढ़ने आएंगे।… (व्यवधान) वे बंगाल से भी होंगे।… (व्यवधान) दीदी भी गरीब हैं।

14.00 hrs

दीदी भी गरीब घर से उठकर आई हैं। … (व्यवधान) मैंने देखा है, इस तरीके से किया गया।… (व्यवधान)

माननीय प्रधान मंत्री जी महिलाओं के लिए 33 परसेंट रिजर्वेशन लाए हैं। सोनिया गांधी जी खुद यूपीए चेयरपर्सन रही हैं, उन्होंने इस रिजर्वेशन बिल को लाने की कोशिश की, लेकिन इन्हीं के दल के लोगों ने यहां उसे फाड़कर रख दिया। माननीय प्रधान मंत्री नरेन्द्र भाई मोदी जी के नेतृत्व में महिला सशक्तिकरण पर काम किया गया है और 33 परसेंट महिला रिजर्वेशन लाकर मोदी जी ने दिखा दिया कि मोदी जी शेर हैं, मोदी जी अकेले ही सब काम कर सकते हैं। मोदी जी जो कहते हैं, वह करके दिखाते हैं।

इस बजट में 5 लाख महिला उद्यमियों को दो करोड़ रुपये तक सहज किश्तों में लोन देने का प्रावधान किया गया है। इसका मतलब है कि महिला सशक्तिकरण का काम माननीय प्रधान मंत्री जी ने किया है। एसएचजी ग्रुप के लिए बड़ी मात्रा में सरलीकरण करके लोन की व्यवस्था की गई है। इस बजट में देश में गरीब किसानों के लिए तीन यूरिया प्लांट्स का प्रावधान रखा गया है। मैं नार्थ-ईस्ट से आता हूं। मैं बहुत खुशी जाहिर करता हूं कि असम के कामरूप में एक यूरिया प्लांट लगाया जाएगा। पूर्वी क्षेत्र

में यूरिया प्लांट लगने से किसानों का भविष्य अच्छा होगा। किसानों की उपज का उत्पादन बढ़ाने का स्थायी काम माननीय नरेन्द्र मोदी जी ने किया है।

माननीय प्रधान मंत्री नरेन्द्र भाई मोदी जी ने देश में किसानों के लिए सबसे बड़ी स्कीम 'किसान सम्मान निधि' के तहत 6000 रुपये तीन किश्तों में यानी 2000 रुपये किसानों को देने का काम किया है। इस बजट में केसीसी लोन को बढ़ाकर पांच लाख रुपये तक किया गया है। ये किसानों की बात करते हैं। … (व्यवधान) आज यहां देखो सब सीटें खाली हैं क्योंकि ये किसानों की बात सुनना नहीं चाहते हैं, सब चले गए हैं। … (व्यवधान) इनके सामने सिर्फ चीन की बात करो, पाकिस्तान की बात करो तब तो सब बैठे रहेंगे, जैसे ही किसानों की बात होगी, नहीं बैठेंगे। महिलाओं की बात करो तो नहीं बैठेंगे। … (व्यवधान) कल्याण दा, आप बैठे हैं, बहुत अच्छी बात है। आपके युवराज बजट पर बोल रहे थे, मैंने देखा था। वह बोल रहे थे कि मोदी जी की सब स्कीम्स हॉफ होती हैं। युवराज भी अभी हॉफ मुख्यमंत्री हैं इसलिए उनको सब कुछ हॉफ दिखता है। … (व्यवधान) नरेन्द्र भाई मोदी जी ने जो काम किसानों के लिए किया है, आज इसे सुनने के लिए लीडर ऑफ अपोजिशन नहीं हैं। गोगोई जी भी चले गए हैं क्योंकि इस पर उनका इन्टरस्ट नहीं है। … (व्यवधान) जनता को क्या देना है, क्या लेना है।… (व्यवधान)

देश के स्वाधीन होने के बाद भी अंग्रेजों के तीन कानून पड़े हुए थे। डेढ़ सौ साल पुराने तीन ब्रिटिश कानून इस देश में लागू किए गए थे क्योंकि ये कानून एक परिवार को सुरक्षा दे रहे थे। … (व्यवधान) इन कानूनों के माध्यम से इमरजेंसी लगा सकते थे। देशद्रोह का केस उस समय ब्रिटिश कानून था। देशद्रोही केस की डेफिनेशन थी, सरकार के खिलाफ, सरकार के व्यक्ति के खिलाफ कोई बोलेगा तो राजद्रोह का केस लगता था। आज माननीय प्रधान मंत्री जी और माननीय गृह मंत्री जी तीन नए कानून लाए हैं, देश के खिलाफ बोलने पर राजद्रोह का केस होगा, व्यक्ति के खिलाफ बोलने पर, सरकार के खिलाफ बोलने पर राजद्रोह का केस नहीं होगा। लेकिन यह कांग्रेस को सूट करता था क्योंकि कांग्रेस को एक परिवार को सुरक्षित रखना था। आप उस परिवार के खिलाफ कुछ नहीं बोल सकते, बोलेंगे तो राजद्रोह का केस लगाएंगे। आज इसका समाधान माननीय गृह मंत्री अमित शाह जी ने किया

है। ... (व्यवधान) कल्याण दा, हम और आप एक ही जैसे हैं। आप मेरे से बड़े हैं। ... (व्यवधान)

इस बजट में उड़ान स्कीम में पांच साल में 120 नए डेस्टिनेशन बनाए जाएंगे।

क्या एविएशन सेक्टर देश का उन्नयन दिखाता नहीं है? मैं नॉर्थ ईस्ट से आता हूं। हमारे स्टेट में लम्बे समय तक कोई डायरेक्ट फ्लाइट दिल्ली से अगरतला के लिए नहीं थी। आज मैं खुशी के साथ बोलना चाहता हूं कि त्रिपुरा के अगरतला में डायरेक्ट दो-दो फ्लाइट्स दिल्ली से जाने वाली हैं। यह नरेन्द्र भाई मोदी जी के समय हुआ और यह दिखाता है कि त्रिपुरा के लोगों की इनकम बढ़ी है। उसका प्रमाण यह है कि त्रिपुरा के लोगों की पर-कैपिटा इनकम 1 लाख 77 हजार रुपये हो चुकी है। वर्ष 2017-18 में जब कम्युनिस्ट की सरकार वहां चलती थी तो सिर्फ 1 लाख रुपये पर-कैपिटा इनकम थी और आज 1 लाख 77 हजार रुपये पर-कैपिटा इनकम हो चुकी है। नरेन्द्र भाई मोदी जी की सरकार आने के बाद यह दर्शाता है कि नॉर्थ ईस्ट का डेवलपमेंट, चाहे मणिपुर हो, त्रिपुरा हो, असम हो, सभी क्षेत्रों का समान तरीके से विकास किया और डोनर (DONER) मंत्रालय भी हमारी सरकार के समय ही बना है। जब अटल बिहारी वाजपेयी जी की सरकार थी तब नॉर्थ ईस्ट के लिए अलग मंत्रालय बनाया गया था। इससे पहले वह नहीं बना था और उसी दिशा में माननीय प्रधान मंत्री जी ने काम किया है। ... (व्यवधान)

सभापति महोदय, इस बजट में आर्टिफिशियल इंटेलिजेंस के बारे में विषय रखा गया है। इसके लिए 2 हजार करोड़ रुपये की व्यवस्था रखी गई है और उसके रिसर्च के लिए 6 हजार करोड़ रुपये का एलोकेशन किया गया है। आज देश किस दिशा में चल रहा है? क्या हमारे देश की जनता को, नौजवानों को आर्टिफिशियल इंटेलिजेंस के बारे में जानने की जरूरत नहीं है? आज आर्टिफिशियल इंटेलिजेंस के प्लस और माइनस दोनों हैं। आप उसमें कुछ भी डालिये, कुछ भी लिखिये, आपको बहुत सारी भाषाओं में उसका जवाब तुरंत मिलता है। क्या उसका जवाब जानने का अधिकार गरीब को नहीं है? इसके लिए माननीय प्रधान मंत्री जी ने एक दूरदर्शी तरीके से 2 हजार करोड़ रुपये रखे हैं। साथ ही साथ इस बजट में स्कूलों में ब्रॉडबैंड की सुविधा दी जाएगी। गांव के स्कूलों में 9वीं, 10वीं, 11वीं, 12वीं क्लास के स्टूडेंट्स को ब्रॉडबैंड की सुविधा दी जाएगी। स्टूडेंट्स आर्टिफिशियल इंटेलिजेंस के माध्यम से गूगल चलाकर, इंटरनेट चलाकर, उनको कोटा में जाकर कोचिंग लेने की जरूरत नहीं है, ब्रॉडबैंड के माध्यम

से गांव के स्कूलों में बैठकर उनके लिए कोचिंग की व्यवस्था होगी। वे लोग वहां से एमबीबीएस डॉक्टर्स बनेंगे, वहां से इंजीनियर्स बनेंगे। यह माननीय प्रधान मंत्री नरेन्द्र भाई मोदी जी ने किया है। … (व्यवधान)

मैं डिजिटल इंडिया के बारे में कहना चाहता हूं। मैंने देखा कि गौरव गोगोई जी बोल रहे थे कि मोदी जी तो लॉयन ही लॉयन दिखाएंगे, शेर का मुंह दिखाया है। आज भारत डिजिटल ट्रांजेक्शन के मामले में दुनिया में तीसरे स्थान पर है, जिससे 12 परसेंट जीडीपी का लाभ भारत सरकार और 140 करोड़ जनता को होता है। उसका श्रेय माननीय प्रधान मंत्री नरेन्द्र भाई मोदी जी और अमित शाह जी को जाता है। … (व्यवधान) दादा, आप युवराज को मुख्य मंत्री बनाओ, दीदी को जाकर बोलो। वह अच्छा काम होगा। मैं कहना चाहता हूं कि नरेन्द्र भाई मोदी जी के नेतृत्व में सरकार बनने के बाद हमने नए कानून के साथ-साथ, पराधीन भारत का जो चेहरा दिखाता है, याद कराता है, हमने राजपथ का नाम बदलकर, कॉलोनियल सोच को बदलने के लिए उसका नाम कर्तव्य पथ रखा है। रेसकोर्स रोड का नाम बदलकर लोक कल्याण मार्ग रखा है। दादा, रेसकोर्स रोड का नाम बदलकर आपके नाम से लोक कल्याण मार्ग रखा गया है। यह तृणमूल ने नहीं किया। मोदी जी ने लोक कल्याण मार्ग रखकर कल्याण जी को पूरी दुनिया में पहचान दिया है। ब्रिटिश की जो व्यवस्था थी, हमने उससे मुक्त कराया है। 1500 कानूनों को माननीय प्रधान मंत्री जी ने समाप्त किया है। देश स्वाधीन होने के बाद पहले प्रधान मंत्री जी को ही वह काम करना चाहिए था, किन्तु वह काम नहीं किया गया। … (व्यवधान)

माननीय सभापति : बिप्लव जी अच्छा बोल रहे हैं। आप बोलने दीजिए।

श्री बिप्लब कुमार देब : महोदय, जब किसी का जन्म होता है, तो माता-पिताजी बच्चे के लिए क्या सोचते हैं?

वह कल्पना करता है कि मेरा बेटा-बेटी दुनिया में नाम करें, मेरा नाम रौशन करें, यही कामना करता है। यहाँ बैठकर अपॉजिशन बेंच के हमारे बहुत सारे साथी कल्पना करते हैं कि खुद के घर में कोई संतान पैदा हो, तो इंजीनियर पैदा हो, वह डॉक्टर बने और आम जनता के घरों में कोई संतान पैदा हो, विशेष कर हमारे कम्युनिस्ट पार्टी के मित्र सोचते हैं कि वह श्रमजीवी तैयार हो। मनरेगा में काम करने के लिए किसी का जन्म हो, क्या दुनिया में ऐसे माता-पिता हैं, जो अपने बच्चे के लिए सोचते हों कि जन्म

लेने के बाद मेरा बेटा बड़ा होकर मनरेगा का काम करे? मेरा बेटा बड़ा होकर श्रमिक बनेगा, क्या कोई कम्युनिस्ट के नेता ऐसा सोचने वाले हैं? अपने बेटे-बेटी को डॉक्टर और इंजीनियर बनाएगा, लेकिन भारत की जनता को श्रमिक बनाकर उनका शोषण करने का काम कांग्रेस और कम्युनिस्ट पार्टी ने लम्बे समय तक किया है। माननीय प्रधानमंत्री जी के नेतृत्व में उसकी समाप्ति हुई है। आज स्कूल, कॉलेज और सभी व्यवस्थाओं में माननीय प्रधानमंत्री जी ने गरीबों के लिए नौकरी, पढ़ाई और ट्रेडिंग आदि की व्यवस्था इस बजट के माध्यम से की है।

महोदय, हमारे देश में माननीय नरेन्द्र मोदी जी के प्रधानमंत्री बनने से पहले लगभग एक सौ स्टार्टअप्स थे, लेकिन आज भारत में लगभग 1,59,000 स्टार्टअप्स हैं। हम इस पर गर्व करते हैं कि नहीं? हमारे देश में, नरेन्द्र मोदी जी की सरकार आने के बाद 1,59,000 से ज्यादा स्टार्टअप्स शुरू हुए, उनमें जॉब क्रिएटर्स तैयार हुए हैं। आपने रोजगार की बात की, तो स्वरोजगार बढ़ाने का काम प्रधानमंत्री जी की आर्थिक पॉलिसी ने किया, जिसके कारण बड़ी संख्या में स्टार्टअप्स शुरू हुए। उनमें बड़ी संख्या में जो नौजवान काम करते हैं, उनमें से 16.6 लाख से अधिक लोगों को रोजगार भी मिले हैं। यह काम माननीय प्रधानमंत्री नरेन्द्र मोदी जी ने किया है। कांग्रेस और यूपीए सरकार के समय में, केवल एक परिवार के लिए काम किया जाता था। एक ही परिवार के नाती-पोते आदि सबको कैसे एकोमोडेट किया जाता है, इसके लिए काम किया जाता था। लेकिन माननीय प्रधानमंत्री जी ने आज पूरे देश के, चाहे किसी भी पार्टी की सत्ता हो, नरेन्द्र मोदी जी की सरकार आने के बाद, राज्यों को जो 32 परसेंट शेयर दिए जाते थे, उसे बढ़ाकर 42 परसेंट किया गया है। यह बंगाल, त्रिपुरा, आन्ध्र प्रदेश आदि सभी राज्यों को दिए गए। इसके साथ ही, राज्यों को 1.6 लाख करोड़ रुपए की अतिरिक्त बॉरोइंग पावर दी गई है, इस बजट में इसका भी प्रावधान किया गया है। अच्छी तरह से इलेक्ट्रिसिटी की व्यवस्था की जाएगी, इसके लिए भी इस बजट में व्यवस्था की गई है।

मैं आशा करता हूँ कि इस बजट से पूरे देश को लाभ होगा और नौजवानों के लिए एक नया भविष्य देखने और तैयार करने की जो आशा-आकांक्षा है, उसके साथ ही आर्थिक विकास को पूरा करने का सपना, जो हमारे देश के नौजवानों, किसानों और मिडिल क्लास के लोगों ने देखा है, मैं आशा करता

हूँ कि इससे सिर्फ मणिपुर ही नहीं, बल्कि पूरे देश का कल्याण होगा। माननीय प्रधानमंत्री जी के नेतृत्व में वर्ष 2047 में, भारत विकसित भारत के रूप में पूरी दुनिया के सामने प्रस्तुत होगा।

महोदय, मेरा समय समाप्त हो गया है, आपने इसका इशारा दे दिया है। इसलिए मैं अपने विषय को कंक्लूड करता हूँ। इसके साथ ही, इस सप्लीमेंटरी ग्रांट्स और बजट को हम सब मिलकर सपोर्ट करें एवं हम सब देश की तरक्की में एक साथ आएं, मैं ऐसी आशा करता हूँ।

आपने मुझे इस चर्चा में भाग लेने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद देता हूँ।

श्री नीरज मौर्य (आंवला) : माननीय अधिष्ठाता महोदय, आपने मुझे अनुपूरक मांगों और मणिपुर के बजट पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

मान्यवर, मैं पहले अनुपूरक मांगों के बारे में चर्चा करूँगा। मैं देख रहा था कि अनुपूरक मांगों के माध्यम से बहुत ही लम्बी-चौड़ी डिमांड आयी है।

इसमें तमाम विभाग लिए गए हैं। 2024-25 के फाइनेंशियल इयर का यह अंतिम महीना है। इसमें जो इतने अनुदान मांगे गए हैं, उनसे कुछ शंका भी पैदा होती है। इसमें सबसे पहला जो मद लिया गया है, वह कृषि और कृषि कल्याण विभाग का लिया गया है। आज कृषि के क्षेत्र में, खासकर हमारे उत्तर प्रदेश के अंदर जो छोटे किसान हैं, वे बहुत दुखी और परेशान हैं। वे सिर्फ यह सपना ही देखते रह गए कि हमारी आय कब दोगुनी होगी? आज किसान बहुत दुखी हैं, क्योंकि उन्हें अपनी फसल का उचित मूल्य नहीं मिल रहा है।

कृषि अनुसंधान तो कहीं हो ही नहीं रहा है, उल्टा, जो किसान है, वह गाय से परेशान है। गाय के प्रबंधन के लिए गौशाला बनाने की बात हुई थी, लेकिन कुछ नहीं हुआ। माननीय प्रधानमंत्री जी ने भी घोषणा की थी कि हम इससे छुटकारा दिलाएंगे, लेकिन आज तक कुछ नहीं हुआ। इसमें पेंशन का मद भी है। पूरे देश में जो सरकारी कर्मचारी हैं, वे लगातार पुरानी पेंशन स्कीम लागू करने की मांग कर रहे हैं। उन्हें पुरानी पेंशन बहाल की जाए, लगातार इसकी मांग आ रही है, आंदोलन भी हो रहे हैं। लेकिन इस सबके बावजूद भी सरकार उसको लागू नहीं कर रही है। जो सरकारी कर्मचारी हैं, पेंशन उनके बुढ़ापे

का सहारा होती थी। आज कहीं न कहीं सामाजिक सुरक्षा का संकट भी इससे पैदा हो रहा है। इसलिए, जो पेंशन इसमें रखी गई है, तो सरकार इस पर भी विचार करे कि उसको पुरानी पेंशन लागू करनी है।

इसमें उर्वरक का मद भी है। अभी जब गेहूं की बोवाई हो रही थी, तो खाद की इतनी किल्लत थी कि जब किसान खाद लेने के लिए जा रहा था, तो वहां खाद थी ही नहीं, लोगों को लाठियां मिल रही थीं।

मान्यवर, स्कूल शिक्षा एवं साक्षरता विभाग के बारे में भी इसमें बजट की मांग की गई है। उत्तर प्रदेश के अंदर लगभग 27,000 प्राइमरी स्कूलों को बंद करने की योजना सरकार ने बना ली है। जब स्कूल बंद करने की बात हो रही है, तो यह बजट कहां ले जाएंगे? स्वयं उत्तर प्रदेश के माननीय मुख्यमंत्री जी ने सदन में स्वीकार किया कि सरकारी स्कूलों में संसाधन नहीं हैं। बड़े-बड़े लोग प्राइवेट स्कूलों में बच्चों को पढ़ा रहे हैं, लेकिन उन्होंने कहा कि सरकारी स्कूलों में संसाधन नहीं हैं और वहां गांव, गरीब, पिछड़े, दलित, अल्पसंख्यक के बच्चे पढ़ने जा रहे हैं। अत: मान्यवर, यह जो बजट जा रहा है, यह स्कूल की शिक्षा को सुधारने के लिए जा रहा है या स्कूल को बंद करने के लिए जा रहा है? इस पर भी विचार होना चाहिए, क्योंकि जब तक पीडीए के लोग पढ़ाई नहीं करेंगे, पिछड़े, दलित, अल्पसंख्यक, आधी आबादी, गांव के किसान, गरीब मजदूर का बच्चा पढ़ाई नहीं कर पाएगा, तब तक कैसे भारत विकसित होगा? अगर विकसित भारत बनाना है, तो एक देश, एक शिक्षा लागू करनी चाहिए। यदि एक प्रकार की शिक्षा की सबके लिए शिक्षा व्यवस्था हो जाए, तो मैं समझता हूं कि जरूर विकसित भारत बनेगा।

मान्यवर, इसमें पुलिस विभाग के लिए भी पैसा मांगा गया है। पुलिस विभाग का भी बजट इसमें मांगा गया है। पुलिस की क्या स्थिति है? आज उत्तर प्रदेश के अंदर किस तरह की घटनाएं हो रही हैं? अभी बनारस में 'नीट' की तैयारी करने के लिए बिहार की एक बिटिया स्नेहा कुशवाहा आई थी। कितनी संदिग्ध परिस्थितियों में उसकी मौत हो गई। जब पोस्टमॉर्टम हाउस में पीएम हो रहा था, तो पुलिस ने वहां जाकर जिस तरह का व्यव्हार किया, जिस तरह की बर्बरता की, मुझे लगता है कि इस पर भी सदन को और सबको चिंता करनी चाहिए और उस बिटिया को न्याय कैसे मिले, इस पर भी चिंता होनी

चाहिए। जब तक जमीन पर व्यवस्था नहीं सुधरेगी, जब तक जमीन पर काम नहीं होंगे, तब तक सिर्फ बजट मांग लेने से कुछ नहीं होगा।

अभी श्री बिप्लब कुमार देब जी बोल रहे थे, अब वे चले गए हैं। उन्होंने बड़ा गुणगान किया कि नारी शक्ति वंदन अधिनियम लागू किया गया, पास कराया गया। क्या रखने के लिए पास कराया गया है? यह सरकार सदन को बताए कि वह उसको कब से लागू करेगी? केवल महिलाओं को बरगलाने से काम नहीं चलने वाला है। हमारे यहां की महिलाएं स्वावलंबी बनें, हमारे यहां की महिलाएं भी यहां, सदन में आएं, इसके लिए आपने यह कार्य किया है। आपके इस कार्य का स्वागत है, लेकिन यह लागू कब होगा? क्या यह केवल भाषणों में चलता रहेगा? इसलिए, उसको लागू करने की व्यवस्था होनी चाहिए।

मान्यवर, इसमें मणिपुर का बजट भी शामिल है। मणिपुर का शाब्दिक अर्थ आभूषणों की भूमि है। यहां प्राकृतिक संसाधनों का प्रचुर भंडार है। यहां की अर्थव्यवस्था कैसी और कृषि आधारित उद्योगों पर निर्भर है। मणिपुर में उच्च शिक्षा की भी व्यवस्थाएं थीं, लेकिन सब ठप पड़ी हुई हैं। यहाँ निवेश की अपार संभावनाएं थीं, परंतु डबल इंजन सरकार की नीतियों के कारण केवल दंगे हो रहे हैं और हिंसा से त्रस्त घायल मणिपुर समाधान का इंतजार कर रहा है। मणिपुर और मॉरीशस, मैं निवेदन करूंगा कि माननीय प्रधानमंत्री जी जब मॉरीशस से आएं तो मणिपुर भी चले जाएं। वे मणिपुर जरूर चले जाएं। मणिपुर हमारे देश का अभिन्न हिस्सा है और वहां पर जिस तरह का वातावरण है, जिस तरह का माहौल है, माननीय वित्त मंत्री जी को यहां उसका बजट रखना पड़ रहा है, अच्छा होता कि यह बजट वहां की विधान सभा में पास होता। यह अच्छा होता कि वहां के लोग इसको तय करते, लेकिन यह दुर्भाग्य है कि मणिपुर का बजट यहां लाना पड़ रहा है।

मान्यवर, पिछले दिनों वहां की सरकार ने जो बजट पास किए हैं, एक बार उनकी भी जांच कर लेनी चाहिए कि कहीं वह बजट इन दंगों को भड़काने में तो नहीं इस्तेमाल कर लिया गया। जिस तरह से मणिपुर जल रहा है, उसका हल ढूंढने में ना तो केंद्र की सरकार ने और ना ही राज्य की सरकार ने कभी कोई राजनीतिक इच्छा का इजहार किया। मणिपुर के हालात बेहद खराब रहे हैं। गृह मंत्रालय की जो ताजा रिपोर्ट आई है, उसमें यह स्पष्ट है कि वर्ष 2023 से समूचे पूर्वोत्तर भारत में जो हिंसाएं हुई हैं,

उनमें लगभग 77 प्रतिशत हिस्सा हिंसाएं मणिपुर में हुई हैं।

मान्यवर, मणिपुर में हुई हिंसा में सैंकड़ों नागरिकों और सुरक्षा कर्मियों की जान गई है। महिलाओं पर अत्याचार के जिस तरह के वीडियो आए, वे किसी भी शब्द समझ के मुंह पर तमाचा है। वह बहुत बड़ा तमाचा है कि ऐसा वीडियो आया। मणिपुर मई 2023 से अभी तक बड़े पैमाने पर जातीय हिंसा का शिकार बना हुआ है। हिंसा का दौर अभी जारी है। सरकार लगातार दावा करती आ रही थी कि स्थिति नियंत्रण में है, नियंत्रण में आ जाएगी, लेकिन ऐसा हुआ नहीं और बहुत देर के बाद वहां के मुख्यमंत्री जी ने इस्तीफा दिया है। उन्होंने गलती मानने में बहुत देर कर दी। आज वहां के जो हालात हैं, जातीय संघर्ष में जिन हजारों लोगों की जान चली गई है, जो हजारों परिवार बेघर हुए हैं, उनके लिए भी इस मणिपुर के बजट में चर्चा आयी है कि हम उनको बसाएंगे, लेकिन उससे पहले यह याद रखा जाना चाहिए कि जो हिंसा की ये घटनाएं हुई हैं, ये राष्ट्रीय और अंतरराष्ट्रीय सुर्खियाँ बनी हैं और जो बीरेन सिंह की सरकार थी, केंद्र की सरकार के स्तर पर जो चुप्पी रही, पूरे भारत के लोग अब तक यह सवाल पूछ रहे हैं कि प्रधानमंत्री जी मणिपुर कब जाओगे, लेकिन वे इस पर चुप हैं। प्रधानमंत्री जी इस पर चुप हैं। इसलिए गृहमंत्री जी, प्रधानमंत्री जी, राजधर्म का पालन करते हुए कुछ ऐसी व्यवस्था करिए कि मणिपुर शांति की तरफ चले। पूरा देश यह कहता है कि वह पूरी दुनिया की यात्रा करते हैं, लेकिन मणिपुर नहीं जाते। इस मामले में अंतरराष्ट्रीय स्तर पर भी भारत की छवि धूमिल हुई है। अब जबकि वहाँ का समाज बुरी तरह से बँट गया है और समरसता दूरी की कौड़ी हो गई है, सरकार ने वहाँ के लोगों को भरोसे में लिये बगैर दो फैसले लिए, जो विवादित रहे। भारत-म्यांमार सीमा पर बाड़ लगाना और मुक्त आवागमन व्यवस्था खत्म करना।… (व्यवधान) इन फैसलों का मणिपुर के कई आदिवासी संगठनों ने विरोध भी किया था।… (व्यवधान)

डॉ. संबित पात्रा (पुरी) : सभापति जी, मैं बहुत विनम्रता के साथ आपको कहना चाहता हूं कि एक बहुत संवेदनशील मुद्दे पर सदन में चर्चा हो रही है। इससे पहले भी चेयर से कहा गया कि रूल के हिसाब से चर्चा होनी चाहिए। यहां रूल खंडित किया जा रहा है और हम सुन रहे हैं। यहां एक-एक जो वाक्य कहा जा रहा है, वह शायद हम समझ रहे हैं या नहीं रहे हैं, लेकिन इसके कारण मणिपुर में स्थिति बिगड़ने की

परिस्थिति आ सकती है। एक-एक सेंटेंस का महत्व है। इसकी संवेदनशीलता को बनाए रखा जाए, इसकी संवेदनशीलता और सेंसेटिविटी के लिए हम सभी रिस्पोंसिबल हैं। मणिपुर जितना हमारा है, उतना आपका भी है। हम सभी सांसदों का यह दायित्व है कि वहां जान-माल की हानि हमारे किसी सेंटेंस के कारण न हो।… (व्यवधान)

माननीय सभापति : मौर्य जी, आप अपनी बात कंटीन्यु कीजिए, लेकिन थोड़ा विषय का ध्यान रखिए।

श्री नीरज मौर्य: सभापति जी, अगर इतनी चिंता इन्होंने पहले की होती और वहां एक बार चले जाते, तो वहां व्यवस्था ठीक हो सकती है।

मान्यवर, हमारे देश के सर्वोच्च न्यायालय ने वहां की स्थिति पर स्वत: संज्ञान लिया और निगरानी कमेटी बनाई है। मणिपुर बहुत बड़ा और जटिल राज्य नहीं है कि वहां की स्थिति से निपटना मुश्किल हो। यह परिस्थिति एक भ्रम की वजह से पैदा हुई है। अगर सरकार संजीदा होती, तो दोनों समुदायों के लोगों को आमने-सामने बैठा कर मसले का हल निकाल चुकी होती।

माननीय सभापति : माननीय सदस्य, आप आज के विषय पर बात कीजिए। आप लॉ एंड आर्डर की बात न करके आज के विषय पर बात कीजिए।

श्री नीरज मौर्य: महोदय, बजट के अंदर लॉ एंड आर्डर सब्जेक्ट है इसलिए मैं लॉ एंड आर्डर पर बोल रहा हूं।

माननीय सभापति : ठीक है, बोलिए।

श्री नीरज मौर्य: मान्यवर, मणिपुर में गृह युद्ध की जो स्थिति बनी है, उसे हाथ पर हाथ धरे सरकार कैसे देख सकती है? वहां शांति बहाली के लिए सभी पक्षकारों का आम सहमति पर आना जरूरी है। वहां जिस तरह से विवाद से जंगल और जमीन का मुद्दा, अवैध प्रवासियों की समस्या, नशीले पदार्थों की तस्करी का जाल और दूसरे कानूनी पहलू बढ़ते जा रहे हैं, उनसे स्पष्ट है कि गतिरोध कई मोर्चों पर है। इन सभी मुद्दों पर काम करने की जरूरत है। केवल भावनात्मक बातों से काम नहीं चलेगा। संवेदनशीलता के साथ, गंभीरता के साथ कदम उठाने की जरूरत है।

सभापति जी, मेरा सरकार से निवेदन है कि सर्वदलीय बैठक बुलाकर सभी का सहयोग और सुझाव लेकर मणिपुर में शांति की बहाली करनी चाहिए। अगर सरकार इस विषय में पहल करती है, तो पूरा देश, पूरा विपक्ष साथ देने के लिए तैयार है और डाक्टर पात्रा जी इसकी पहल करें। डाक्टर साहब को यहां सुनने में बुरा लग रहा है, लेकिन सोचिए कि पूरे देश के लोगों कितना बुरा लगा होगा, जब वह विडियो आया था।

महोदय, मैं आपके माध्यम से मणिपुर राज्य के लिए जो अनुपूरक बजट आया है, उसके लिए वित्त मंत्री जी से मैं और पूरा देश जानना चाहता है कि अमरीका के दवाब में जो टैरिफ कम किया गया है, वह टैरिफ कहां-कहां कम किया जा रहा है? टैरिफ आज कल चर्चा का विषय बना हुआ है। जो टैरिफ कम होगा, उससे हमारे देश की अर्थव्यवस्था पर क्या असर पड़ेगा, इसकी भी जानकारी माननीय वित्त मंत्री जी को सदन को देनी चाहिए? इन्हीं बातों के साथ आपका आभार प्रकट करते हुए अपनी बात समाप्त करता हूं।

श्री कीर्ति आज़ाद (बर्धमान-दुर्गापुर) : सभापति जी, मैं अपनी नेत्री ममता जी को बहुत धन्यवाद देता हूं कि उनकी वजह से मुझे आज सदन में अपनी बात रखने का मौका मिला है। अभी विमेन एम्पावरमेंट की बात हो रही थी, लेकिन उनकी तरफ कितनी एम्पावरमेंट हुई है, मुझे पता नहीं है। हालांकि मुझसे ज्यादा भारतीय जनता पार्टी वालों को और कोई नहीं जानता है। जितने यहां बैठे हुए हैं, संभवत: उन सभी में से सबसे पुराना मैं ही होऊंगा। मैं उन्हें भली-भांति पहचानता हूं। वे बात भले ही महिला की करेंगे, लेकिन महिला के लिए कुछ नहीं करेंगे। यह हमारी लीडर ही हैं, जिन्होंने 40 प्रतिशत महिला सांसद इस लोक सभा में भेजे हैं।

सभापति जी, हमने सुना था कि वर्ष 2022 में भारत पांच ट्रिलियन की इकोनॉमी बनेगा। वर्ष 2014 में जब सरकार आई थी, तब मैं भी उसी तरफ था। मैंने सुना था, जब यह कहा गया था कि न खाऊंगा, न खाने दूंगा, तब मैंने चार सौ करोड़ रुपये का भ्रष्टाचार उजागर किया था। जिस खेल ने मुझे आन-बान-शान दी, मैं जिस खेल में देश के लिए खेला था, वहां पर चार सौ करोड़ रुपये का घोटाला हुआ था। मैं इनके पास ले कर गया था। लेकिन उस घोटाले के ऊपर कोई चर्चा नहीं हुई। जिस प्रकार

से विभीषण को लंका से निकाल दिया गया था, मुझे भी उसी विभीषण की तरह उस लंका से बाहर निकाल दिया गया था। मैं एक-एक चीज़ और राज़ इनके जानता हूँ। मैं उस विषय पर अधिक नहीं जाऊंगा। महिलाओं के बारे में इनकी क्या राय है, वह भी मैं जानता हूँ। वर्ष 2014 से मुंगेरी लाल के हसीन सपने हम सामने देखते रहे हैं। उन हसीन सपनों को कब पूरा होता हुआ देखेंगे, यह मालूम नहीं है। क्योंकि लक्ष्य यह था कि वर्ष 2022 में, जब अमृत काल होगा, हमारी आज़ादी के 75 वर्ष पूरे होंगे तब सबके सर पर छत होगी। सबके घरों में नल होगा। नल में जल होगा। गैस होगी, बिजली होगी।

14.31 hrs (Shri Jagdambika Pal *in the Chair*)

लेकिन यह लक्ष्य वर्ष 2047 पर चला गया है। जो वर्ष 2022 में होना था, वह वर्ष 2047 पर चला गया है। इस सदन में कितने ज़िदा होंगे, नहीं होंगे, मालूम नहीं, वे लक्ष्य देख पाएंगे या नहीं देख पाएंगे, पता नहीं। यह रूप है, स्वरूप है कि इतना आगे बढ़ा दो कि इंसान पूछने वाला न रहे। पांच ट्रिलियन इकोनॉमी बनाने की बात है। बात यह भी थी कि दो करोड़ नौकरियां हर साल लगेंगी। यानी मैं 11वां साल न ले कर केवल दस साल ही ले लूं तो आज 20 करोड़ नौकरियां होती और एक परिवार में पांच व्यक्ति ले लूं तो सौ करोड़ लोग इज़्जतदार ज़िंदगी जी सकते थे। 20 करोड़ लोग नौकरी करते और उनके साथ पांच-पांच लोग परिवार में रहते तो सौ करोड़ लोगों का आराम से जीवन-पोषण हो सकता था। लेकिन बार-बार सुनने को यही मिलता है कि मोदी जी 80 करोड़ लोगों को पांच किलो राशन दे रहे हैं। 25 करोड़ लोगों को अभी गरीबी रेखा से निकाला गया है, यानी कि 105 करोड़ लोग गरीबी रेखा के नीचे थे। मैं यह कहना चाहता हूँ कि पैसा किसका है? जो राशन आ रहा है, वह पैसा किसका है? वह पैसा 140 करोड़ लोगों में से उन दो प्रतिशत लोगों का है, जो इनकम टैक्स देते हैं। कम से कम उन टैक्स देने वालों को धन्यवाद कर दीजिए कि आपसे जो कर लिया जा रहा है, उसके माध्यम से 80 करोड़ लोगों को अनाज मिल रहा है। लेकिन वह नहीं करेंगे, बात करेंगे मोदी जी की। देश में जो लोग हैं, उनको कभी भी धन्यवाद किया जाए, सो नहीं होगा। पांच ट्रिलियन इकोनॉमी की बात होती है। पूंजीपतियों के 14 लाख करोड़ रुपये के कर्ज़े को माफ कर दिया जाता है। उन पर 20 प्रतिशत टैक्स लगता है। हम पर 30 प्रतिशत टैक्स लगता है। अगर कोई 36 लाख रुपये महीने में कमाता हो, अगर

उस पर 30 प्रतिशत टैक्स आप पूरे साल का लगा लें तो दस लाख रुपये उसके चले गए, यानी सवा तीन महीने का टैक्स गया। उसके ऊपर जीएसटी लगा ली, तो डेढ़ महीने की सैलरी, जीएसटी भी 18 पर्सेंट खाने-पीने आदि सब पर लगी हुई है, वह चली गई है। मतलब पांच महीने की उसकी जो आमदनी है, वह टैक्स में चली जाती है। पूंजिपतियों का 14 लाख करोड़ रुपये माफ कर दिया जाता है, लेकिन वे किसान जो यहां आकर सीमाओं पर 700 लोग मारे गए, जिनकी शहदत हुई, वह जब अपनी माँग करने के लिए आते हैं, तो उनसे पूछा नहीं जाता। यदि वह लोन पर ट्रैक्टर लेता है, और अगर एक ईएमआई नहीं भरता है तो बैंक वाले आ कर आ कर उसके यहां से उसका ट्रैक्टर छीन कर ले जाते हैं और वह बेचारा किसान असहाय रह जाता है और अपने लोन की पूर्ति नहीं कर पाता है। जो गरीब आदमी लोन पर मोटरसाइकल खरीदता है, और हमारे घर में आ कर, लोगों के यहां खाना बांटता है, आप लोग भी स्वीगी, ज़ोमैटो, ब्लिंकिट से मंगाते होंगे। वह बेचारा अगर ईएमआई नहीं दे पाता तो आप उसकी मोटरसाइकिल ज़ब्त कर लेते हैं। उसके रोज़गार का ज़रिया खत्म, उसका परिवार फिर भूखों मरता है। यह गरीब लोगों के साथ इन लोगों की इस प्रकार की प्रथा है।

30 प्रतिशत टैक्स, दो प्रतिशत यानी 140 करोड़ लोगों में 2.8 करोड़ लोग इनकम टैक्स देते हैं। 2.8 करोड़ यानी समझिए कि साढ़े तीन या चार करोड़ लोग टैक्स देते हैं। उनको 30 प्रतिशत में आप 12 लाख रुपये की छूट देते हैं। लेकिन, एक गरीब आदमी, जिन 80 करोड़ लोगों को आप पांच किलो अनाज देते हैं, उसको न तो तेल मिलता है, न मसाला मिलता है, न उसके पास गैस खरीदने की क्षमता है। वह बेचारा क्या करेगा? ऐसे में जीएसटी पर, चाहे तेल हो, साबुन हो, घी हो, पनीर हो, दूध हो, आटा हो, चावल हो, इन सब पर आपने जीएसटी लगाया हुआ है। वह जीएसटी, चाहे पूंजीपति हो, चाहे मध्यम वर्ग का आदमी हो, चाहे गरीब आदमी हो, सब बराबर देते हैं।

डारयेक्ट टैक्स में फायदा केवल उन दो प्रतिशत लोगों को हुआ, जो इनकम टैक्स दे रहे हैं। अगर इनडायरेक्ट टैक्स में, यानी जीएसटी में कमी की जाए तो सभी 140 करोड़ लोगों को फायदा हो सकता है। उनके खरीदने की क्षमता बढ़ सकती है, लेकिन वे ऐसा नहीं सोचेंगे। मैंने एक बार पूछा था। अभी यहां राज्य मंत्री जी बैठे हुए हैं। इनसे मैंने कहा था कि आप क्या करते हैं, जीएसटी में कमी क्यों

नहीं लेकर आते हैं, तो इन्होंने खड़े होकर मुझे जवाब दिया कि पश्चिम बंगाल का भी नाम जीएसटी में है।... (व्यवधान)

सर, मंत्री जी यहां बैठे हुए हैं, इसलिए मैंने उनको दिखाया। हुजूर, आपके बिना मैं कहीं जा ही नहीं सकता हूं। आपके बिना हम कहां जाएंगे? इन्होंने जवाब दिया कि पश्चिम बंगाल भी उसी में है। बिल्कुल, मैं मानता हूं कि पश्चिम बंगाल भी उसी में है। टोटल 31 राज्य है। इनमें से 20 राज्य, यानी 16 राज्य में बीजेपी तथा चार और मिला दे तो एनडीए मिलाकर 20 राज्यों के अंदर इनकी सरकार है। 11 राज्य गैर भारतीय जनता पार्टी के हैं। टोटल 31 राज्य हुए। इन्होंने जीएसटी में प्रावधान किया हुआ है कि केंद्र सरकार, जिस दिन जीएसटी की मीटिंग होगी, जितने सदस्य बैठे होंगे, उन सदस्यों की एक-तिहाई वोट की पावर सेंट्रल गवर्नमेंट के पास होगी। मान लीजिए कि अगर 31 राज्यों का फुल हाउस हो, उसमें से एक-तिहाई इनका है, तो 10 हो गया। 21 और 10 राज्य मिलाकर 31 हो गया। 11 राज्य इधर हैं। आपके हाथ में इतनी ताकत है, आप जीएसटी काउंसिल की बात करते हैं।... (व्यवधान)

सभापति महोदय, मैं यही बात कह रहा हूं। आपने बिलकुल सही बात कही। आपने कील के माथे पर हथौड़ा मारा है। You have hit the nail on the head. अगर इनके वोट में 10 मिला लूं तो इनके 31 लोग हैं। इनके 20 राज्य हैं। उसके ऊपर 10 राज्य आए। जब ये 30 लोग बैठे हुए हैं तो फिर तेल, पनीर, घी, दूध, आटा, चावल का रेट कम कर सकते हैं, क्योंकि वहां इनकी ही मेजॉरिटी है। जीएसटी काउंसिल में तो इनको ही मेजॉरिटी बनानी है, किसी और को थोड़े ही बनानी है।

सभापति महोदय, आपने जो कहा, उसके अनुसार मैंने भी सही कहा। यहां कंसेंसस है। आपने जो कहा, वही फैक्ट मैंने आपके सामने कही। एक बार हमने प्याज की बात सुनी। माननीय वित्त मंत्री महोदया से कहा गया कि प्याज के दाम बहुत बढ़ गए हैं। तब उन्होंने कहा कि मैं प्याज नहीं खाती हूं, इसलिए मुझे प्याज का दाम नहीं मालूम है।

सभापति महोदय, पेट्रोल और डीजल तो हम भी नहीं खाते हैं, लेकिन दाम तो मालूम है। ...(व्यवधान) We do not eat petrol and diesel like she does not eat onions, but yet we know the price. हमें पेट्रोल और डीजल का प्राइस मालूम है। सेंट्रल गवर्नमेंट ने पेट्रोल पर 19.9

रुपये प्रति लीटर की एक्साइज ड्यूटी लगायी हुई है। डीजल पर 5.8 रुपये प्रति लीटर एक्साइज ड्यूटी लगायी हुई है। इन्होंने इन दिनों इसको बढ़ाया हुआ है। जिस समय स्वर्गीय मनमोहन सिंह जी हमारे प्रधानमंत्री थे, उस समय कच्चे तेल की कीमत 112 डॉलर प्रति बैरल थी। मैं दिल्ली की बात करता हूं। उस समय पेट्रोल 65 रुपये प्रति लीटर था। जिस समय माननीय नरेन्द्र मोदी जी यहां पर प्रधानमंत्री बन कर आए, उस समय कच्चे तेल की कीमत 60 डॉलर प्रति बैरल थी।

उस समय जब बात चलती थी, तब हम भी खड़े करके चिल्लाते थे, बहुत हुई महंगाई की मार, पेट्रोल-डीजल की मार, अबकी बार टन, टन, टन सरकार। … (व्यवधान) अब वही बोलना पड़ेगा न, क्योंकि हुआ कुछ नहीं। हम यही बोलते थे। पेट्रोल तब 60 रुपये प्रति लीटर था। … (व्यवधान) मनमोहन सिंह जी के समय 112 डॉलर प्रति बैरल था, तब पेट्रोल 65 रुपये था। आज वर्ष 2025 में 80 डॉलर प्रति बैरल है, लेकिन पेट्रोल और डीजल सेंचुरी मार रहे हैं, बेचारे विराट कोहली और रोहित शर्मा को सेंचुरी मारने में बहुत मुश्किल हो रही है। तीन सालों से सेंचुरी पर बैठे हैं, आप क्यों नहीं एक्साइज ड्यूटी कम करते हैं? कर दें कम और नहीं तो ले आइए जीएसटी में। इन्हीं की मेजोरिटी है। …(व्यवधान) सभापति जी, अगर आप कहें तो इनका जवाब दे दूं।

माननीय सभापति : नहीं, आप जवाब मत दीजिए। आप अपनी बात कहिए।

श्री कीर्ति आज़ाद : सबसे कम दाम अगर पेट्रोल और डीजल के कहीं किसी राज्य में हैं, तो वह पश्चिम बंगाल के अंदर हैं।… (व्यवधान) गिरिराज जी, अपने बिहार से जाकर हमारे यहां भरवा लीजिए। …(व्यवधान)

माननीय सभापति : माननीय मंत्री जी ने खड़े होकर आपसे कोई जवाब नहीं पूछा है, इसलिए आप अपनी बात कहिए।

श्री कीर्ति आज़ाद : ये मेरे घर में आकर, वर्ष 1999 में मेरे पास एमएलसी बनने के लिए बैठा करते थे। मैं क्या बोलूं?

माननीय सभापति : यह बात नहीं, पर्सनल नहीं।

… (व्यवधान)

माननीय सभापति : आप व्यक्तिगत आक्षेप नहीं करेंगे।

… (व्यवधान)

श्री कीर्ति आज़ाद : ये मुझे बताएंगे। इनको बात करने का तरीका नहीं।

माननीय सभापति : माननीय कीर्ति आज़ाद जी, आप अपनी बात करिए।

… (व्यवधान)

श्री कीर्ति आज़ाद : इनको बात करने की तमीज नहीं। … (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, आप बैठ जाइए।

… (व्यवधान)

श्री कीर्ति आज़ाद : क्या ये भारतीय जनता पार्टी के संस्कार हैं? इनको बात करने की तमीज नहीं। अपने से बड़ों से कैसी बात की जाती है, इन्हें यह नहीं मालूम। सदन में किस तरीके से बात की जाती है, इनको यह नहीं मालूम। ये तुम-तुम करके बात कर रहे हैं। मैं इनसे आप-आप करके बात कर रहा हूं।… (व्यवधान)

माननीय सभापति : माननीय कीर्ति आज़ाद जी, आप अपनी बात रखिए।

… (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, आप बैठ जाइए।

… (व्यवधान)

श्री कीर्ति आज़ाद : इनका भगवान कुछ नहीं कर सकता। … (व्यवधान) ये देखिए, तुम करके बोलते हैं। यह तमीज है। मैं आपसे बात कर रहा हूं। … (व्यवधान)

माननीय सभापति : माननीय कीर्ति आज़ाद जी, आप बहुत वरिष्ठ हैं और आप भी वरिष्ठ हैं।

श्री कीर्ति आज़ाद: मैं आपसे बात कर रहा हूं।… *… (व्यवधान)

माननीय सभापति : आप फिर वही बात कह रहे हैं।

---

* Not recorded as ordered by the Chair.

… (व्यवधान)

मान**नीय सभापति :** यह रिकार्ड में नहीं जाएगा।

… (व्यवधान)

मान**नीय सभापति :** माननीय मंत्री जी, आप बैठ जाइए।

… (व्यवधान)

श्री कीर्ति आज़ाद : … * … (व्यवधान)

माननीय सभापति : यह गलत बात है। यह सब बिल्कुल रिकार्ड में नहीं जाएगा। इस तरह के आक्षेप की आपसे अपेक्षा नहीं है। माननीय कीर्ति आज़ाद जी, इस तरह का आक्षेप किसी माननीय सदस्य के ऊपर नहीं लगा सकते।

… (व्यवधान)

मान**नीय सभापति :** आप बजट पर बोलिए। माननीय कीर्ति आज़ाद जी, आप बजट पर बोलिए। इस तरीके की बात या किसी के ऊपर व्यक्तिगत आक्षेप न करें।

श्री कीर्ति आज़ाद : आप सुन रहे हैं कि वे क्या बोल रहे हैं।

माननीय सभापति : उनकी बात रिकार्ड में नहीं जा रही है। आप क्यों संज्ञान में ले रहे हैं? रिकार्ड में नहीं जा रहा है। आप संज्ञान मत लीजिए और अपनी बात कहिए।

… (व्यवधान)

माननीय सभापति : आप बैठिए। कीर्ति आजाद जी को मैंने अवसर दिया है।

श्री कीर्ति आज़ाद : सभापति जी, 1 लाख 70 हजार करोड़ रुपया जो पश्चिम बंगाल का बकाया है, वह वर्ष 2022 से पश्चिम बंगाल को नहीं दिया गया, जिसमें एक जीएसटी है। 1 लाख 70 हजार करोड़ रूपया, जो पश्चिम बंगाल का हिस्सा है, वर्ष 2022 से पश्चिम बंगाल को नहीं दिया गया। उसमें जीएसटी का भी हिस्सा है। फेडरल इकोनामी है तो फेडरल जीएसटी तो आना चाहिए। आपने आवास का पैसा नहीं

* Not recorded as ordered by the Chair.

दिया, तो पश्चिम बंगाल की नेत्री ममता बंदोपाध्याय ने लोगों को आवास का पैसा दिया। इन्होंने स्कूलों के लिए पैसा नहीं दिया, सर्व शिक्षा अभियान के लिए नहीं दिया। वह भी पश्चिम बंगाल की नेत्री ममता बंदोपाध्याय ने अपने बजट से दिया। घर नहीं मिले, उसका भी बजट पश्चिम बंगाल की नेत्री ने दिया। इन्होंने आपत्तियां उठाईं, आपत्तियों का जवाब दिया गया। यूटीलाइजेशन सर्टिफिकेट दिया गया, सब कुछ हो गया, जीएसटी काउंसिल में बैठक हुई, हेल्थ यानी स्वास्थ्य को लेकर सब बातें हुईं।

'स्वास्थ्य साथी', ममता बनर्जी की सरकार वहां चलाती हैं, उसे सबसे बढ़िया स्कीम कहा गया। 'स्वास्थ्य साथी' जो किसी परिवार में सबसे बड़ी महिला होती है, उसके नाम से यह कार्ड होता है, प्राइवेट हो या पब्लिक अस्पताल हो, महिला, उसका पति, माँ-बाप, सास-ससुर और उनके बच्चे किसी भी निकटतम अस्पताल में जा सकते हैं, उपचार करा सकते हैं। डायरेक्टली सरकार की तरफ से हॉस्पिटल में पैसा दिया जाता है। केन्द्र सरकार से जो मिलता है, उसमें अनेकों मानक हैं, छत है तो नहीं मिल सकता है, मोटरसाइकिल है तो नहीं मिल सकता, साइकिल है तो नहीं मिलेगा, यह सुविधा 2011 के सेन्सस से है।

माननीय सभापति : कृपया संक्षिप्त करें, आपको बोलते हुए पन्द्रह मिनट हो गये हैं।

श्री कीर्ति आज़ाद : सभापति महोदय, संविधान के किस प्रावधान या किस धारा में यह लिखा हुआ है कि किसी एक रंग में अगर स्कूल या अस्पताल को रगेंगे तो पैसा मिलेगा। क्या हिन्दू धर्म में एक ही रंग है, हिन्दू धर्म में अनेकों रंग हैं। हमारे सनातन में अनेकों रंग हैं। ये चाहते हैं कि केवल भगवा में रंग दें। लेकिन भगवा के भी अनेकों रंग हैं। महादेव के सिर में चन्द्रमा इठलाता है, वह सफेद है, सोमवार सफेद है, चन्द्रमा का सफेद रंग है। मंगल हनुमान जी का है तो लाल है। बुध प्रकृति है तो हरा है, बृहस्पति देवताओं के गुरू हैं तो पीला है। शुक्रचार्य राक्षसों के गुरू हैं तो राख है। शनि महाराज का काला या नीला है। हमारे सूर्य देव इंद्रधनुषी हैं, सतरंगे हैं। उत्तर में शिव हैं तो सफेद हैं, दक्षिण में अयप्पन है तो काले हैं, पूरब में माँ काली हैं तो लाल सिंदूर और लाल टीका है। पश्चिम में गणेश हैं तो पीला है, फिर केवल भगवा कैसे मेरा हिन्दू धर्म का रंग है, मुझे समझ नहीं आता है। क्या आप चन्द्रमा को भगवा करेंगे? क्या हनुमान जी को भगवा करेंगे, क्या मेरी बहन, बेटी और माँ के लाल सिन्दूर को भगवा करेंगे?

मेरे पश्चिम बंगाल का रंग सफेद और नीला है। नीला शनि महाराज का रंग है। ये नीले को भगवा करना चाहते हैं। वर्ष 2021 में जब नीला करने के लिए आये थे, जब अपना ध्वज गाड़ने आये थे तो वर्ष 2021 में शनि महाराज का ढ़हिया लग गया। इस बार वर्ष 2026 में आएंगे तो साढ़े सती लगने वाली है, इस चीज को आप ध्यान में रखिएगा। मैं अपनी बात समाप्त करता हूं, बहुत-बहुत धन्यवाद। बोलने के लिए बहुत कुछ था लेकिन मेरे साथी ने समय ले लिया, इस कारण मुझे अपने वक्तव्य को छोटा करना पड़ रहा है। मैं आपका धन्यवाद करता हूं।

SHRI ARUN NEHRU (PERAMBALUR): Hon. Speaker, Sir, thank you for this wonderful opportunity to speak on the Supplementary Demands for Grants.

I would like to start with something that is very fundamental to democracy which is 'cooperative federalism'. That is the foundation on which this democracy is being run; democracy is being executed as we speak today.

Sir, with cooperative federalism, revenue and burden have to be shared equally between the Centre and the States. Today, according to the structure that is there already, 60 per cent of the expenditure of the common citizenry is being borne by the States and the local bodies, whereas by law, they are only able to collect 40 per cent or less. So, the balance has to be taken via debt or other bonds that are available there. There is nothing wrong in taking a debt or a bond, but what happens is that in the last 12 years, there has been so much power that has been centred or taken to the Union Government, that for every reason, you have to have the approval of the Union Government for the Urban Local Bodies and the local bodies to function. Now, what this establishes is that it weakens the cooperative federalism that is needed for the proper running of this country, and it establishes a more master-slave relationship, which, you know, in a democracy, is bound to

fail.

Now, my colleagues also spoke about the divisible pool of resources getting reduced; more towards the Centre and less towards the states, which is currently at 42 per cent. They want to reduce it to 40 per cent. Again, we iterate that it is going to lead to more failures in the relationship between the States and the Centre because it is going against cooperative federalism. I take this opportunity also to iterate that Tamil Nadu contributes so heavily, and it only gets back 29 paise. This is for the record of the House. We are still very proud of the way that we contribute, and we still want to contribute more.

The next important point is about the income tax, the revenue and the basic revenue-expenditure section of this Government. The Union Budget has given the benefit of approximately Rs. 72,000 as tax benefit to people who pay taxes of up to Rs. 12 lakh. I also want to bring to the attention of the House that the average inflation rate for the last three years is six per cent – retail inflation, food inflation, and other business-related inflation. Now, if you take 12 per cent of Rs.12 lakh at six per cent, it is almost Rs. 72,000.

What it does is that it nullifies all the benefits that the Union Government wanted to give to the citizenry, Sir. So, what we see is the benefit of inflation, which never accrues to the Union Government, State Government or the citizens. It is actually going to waste. The request from the Opposition is to properly take care of inflation and give the benefit that can actually lead to the reasons for withdrawal of the taxes, which is again the growth of the nation. Now, corporate tax is approximately 22 per cent of the overall collection and individual tax is at 24 per

cent. It is a big shift. The burden of running the country is shifting from the corporates to the individuals. The individuals bear more responsibility in the running of the country, which again is not a good balance to be. Anywhere in the world, if you see, you have corporates taking up the burden of running the country because they are more capable. You still want individuals to create the wealth so that they can pass it on to the next generation rather than contribute to the growth of the economy through taxes. This is our point there, Sir.

Now, I would like to talk about the growth of direct taxes and indirect taxes. The growth of GST is going at approximately Rs.1.5 lakh to 1.8 lakh crore a year and income tax is at Rs.75,000 crore to Rs.1 lakh crore a year. This might be very healthy for showing that the country is growing with tax collection coming from other sources. If you go at the current rate, in the next three or four years, we are going to be at parity. Indirect taxes is going towards parity and is going to overtake direct taxes. Again, indirect taxes are tangential. It is not direct. It is not measurable. It has an iterative strain on the people who are doing business, which is again not a good scenario. So, I want the Government to notice that this growth rate is going to affect the future growth of this country.

I also want to quantify the benefit of the tax cut the Government has given. There are approximately 122 million people who file returns and pay taxes. If you remove the business houses and the people, there are approximately 1.2 billion people. This 1.2 billion is not spoken about in excess or in the fair representation it needs across the budget. Of course, there is direct benefit transfer that is being accrued, that is being given to all those people. I also want to point out that 1.2

billion people live below 100 rupees a day. It is really difficult, but that is what we are. I also want to appreciate hon. Chief Minister of Tamil Nadu, M.K. Stalin to start a direct benefit scheme for women, which is called the Magalir Urumai Thittam. The reasons why I am mentioning this here is that after the scheme was introduced, you had four States that followed the scheme – Madhya Pradesh, Maharashtra, Delhi and the other northern State, which actually won the election for the ruling party. This means the scheme that is developed and implemented in the South has gotten to the North and has been successful. The reason is it actually enables very poor people to come up in life. The initiative of the southern governments to have social inclusion actually helps. That is the reason why the ruling party is actually winning elections in the North.

There is one point about Atmanirbhar. Atmanirbhar is about being self-sufficient. There is a lot of talk and appreciation about UPI. UPI is a very good scheme. It helps a lot of people. Today, it is cashless. But I also want this House to know that out of Rs.23 lakh crores of transactions that happens every day in this country under UPI, Rs.20 lakh crore are being cornered by two companies. These two companies are American-owned. So, what I am basically saying is that when I want to eat a vada pav or when I want to eat a dosa is known to the American companies before even NSSO captures it in the data points.

So, I want the House to know that the data of this country is actually being let out freely in the name of UPI.

Now, there is something called the Westphalian principle. Many able-minded men have helped me come to this principle. What it does and what it says is that

the best form of governance or the best way to reach resource from point A to point B is through decentralization. I will give you an example also. Now, the Westphalian principle is highly applicable in countries like Germany and Switzerland. In Germany and Switzerland, they are called cantons. The Panchayat Raj that we call here is called cantons there. So, the Panchayat Raj there decides the resource allocation and the policy, industrial policy, local policy, expenditure, revenues etc. Today and in the last 50 years also, the rate of growth, the satisfaction or happiness index for the people in those two countries are much, much better than our country. I will also give the benefit of the doubt to the ruling Party. I will also learn from the ruling Party if they can show me a democratically elected Government that overbeats or beats the Westphalian principle and establishes more social, economic and educational equality in the country. So, please take note that there is inequality in the system that is being developed. Your intentions are right, but at end of the day, it creates a more unequal society, which we still do not want or which any of us still do not want.

There is also another example of this. During the COVID-19 Phase-I, unfortunately, we had a lot of loss. Across the spectrum, we had lost people's lives. And of course, this is the first time, there was a pandemic, and the Central Government had believed that centralization of decisions would actually help, but what it led to happen was it was the highest mortality rate across regions, across places. I am not complaining, but I am just stating the facts here. In the second wave, the Union Government decided that the States can decide local regulations on what and how it has to be done. The result of that is you had better tracking,

better control, and better control on the mortality rates overall. So, the real impact, even in our nation, even in this established relationship, will help if there is decentralization of power. With the resources that are being centralized across here in the Union Budget and the Union Government, States are pushed more towards borrowing now. Borrowing is not bad. It is good. It helps you grow faster than the resources. It helps you earn resources so that you can pay better.

I also want the House to note the debt to GDP ratio. The hon. Finance Minister, and the Treasury Benches have been talking about sustainable debt, debt that you can take and then pay back so that the next generation is not burdened with debt. Tamil Nadu's debt to GDP ratio is at 25.6 per cent. Today, Union Government’s ratio is at 57 per cent. So, if you earn something today, you are actually liable to pay Rs. 57 even today. I want the Union Government to notice that centralization of power and taking resource from the States is actually not helping the Union Government achieve the very same objective for which it is taking the money. So, decentralization is the way forward. I would want to bring it to the attention of the House.

Sir, a good amount of money is being spent on educating our future, sustaining our lead in education. Now in this budget, Rs. 1,200 crore were allocated to Sanskrit and up to 25 lakh people approximately have told that Sanskrit is their mother tongue. Now, if you take 25 lakh people and the Rs. 1,200 crore that is being allocated in this budget, it is approximately Rs. 50,000 per person who is knowing Sanskrit in this budget for this financial year. Now, Tamil got Rs. 40 crore. We are eight crore people. Sir, you are from UP. UP spends Rs. 4,000 per student

per year, in educating them. I am not trying to judge or compare. I want this House to know that being unequal actually exacerbates being unequal. It is not going to equalize any one society against the other, and it is not going to help the nation grow. In Tamil Nadu, even with Rs. 40 crore, we still do better. We still do far better because that is in our nature.

Tamil Nadu's Graduate enrolment ratio is at 47 per cent, whereas our national average is about 27 per cent.

15.00 hrs

What are we spending money for? We want our citizens to grow. We want our citizens to work. We want our women to get empowered so that they also contribute to the nation's growth. Today, women's participation in labour is at 44 per cent in Tamil Nadu. The national average is at 18 per cent. I leave it to you to decide what schemes of the Government of Tamil Nadu you can take it up at the Centre so that you can increase the average.

An important thing is the two-language policy. When we got Independence, UP, Rajasthan and Tamil Nadu were at the same level. Today, we are better because of the two-language policy.

HON. CHAIRPERSON: There is another speaker also. The time allocated is 15 minutes. Already, you have taken more than 12 minutes.

SHRI ARUN NEHRU: Sir, I will just finish in two minutes. The Central Universities were established under the Constitution to improve scientific temper. Everybody will agree that the Central Universities like IITs, IIMs are now given the mandate to improve scientific temper. We have incidences in certain universities in the South

where very well-learned men are talking about how cow urine can actually be useful for human health. That is a wasteful expenditure of resources. There is a very good interaction about artificial intelligence and machine language. We have actually, in Tamil Nadu, moved from the two-language policy to a large language model. That is the language about which we talk. We are talking of those language models that can help workers to be more productive, rather than the policy of this Government which is actually giving AI to replace workers. So, I would like to draw your attention to this.

Tamil Nadu is not an adversary of the Union Government. We are partners in growth. We want to contribute. We are very proud to contribute. Your adversaries are outside this country. You name it anybody, we would like to be part of this Government.

Sir, I am just concluding. The Union Finance Minister, Madam Nirmala Sitharaman has time and again shown that she likes Tamil. She says, '*Tamil en uier. Naan piranthathu Tamil Naduthaan.'* I come from Tamil Nadu. I represent the constituency where she was born. She was born in Musiri. It is a part of my constituency. All that I am asking the hon. Finance Minister is to approve the dream of the constituency, which is actually to bring a simple railway line to the constituency and be like the Home Minister who is developing Ahmedabad and the hon. Prime Minister who is developing Varanasi. I hope that Madam can develop Musiri also by bringing there a railway line.

Thank you for the opportunity, Sir.

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE (HATKANANGLE): Thank you Sir, for giving me this opportunity to speak on the Supplementary Demands for Grants – Second Batch for 2024-25; Demands for Excess Grants of 2021-22; and discussion on the Budget of Manipur.

Through the Second Batch of Supplementary Demands for Grants, the Union Finance Ministry is seeking the Parliament's approval for Rs. 6,78,000 crore as additional spending for the financial year 2024-25. This includes 52 Grants and three Appropriations. Of this net cash outgo, the actual additional spending requiring fresh funding amounts to Rs. 51,462 crore, while the rest is being offset by the savings and enhanced receipts across various Ministries. The latest allocation includes Defence pensions of Rs. 8,476 crore, Communications amounting to Rs. 10,910 crore; Finance amounting to Rs. 13,433 crore, and agricultural schemes amounting to Rs.6,400 crore. Meanwhile, Rs. 2,185 crore have been earmarked for the Pradhan Mantri Kisan Samman Nidhi along with Rs. 1,604 crore for the grants-in-aid under the scheme.

Sir, with regard to the Demands for Grants, I would like to bring to the notice of the House that the Government has been working for the welfare of the people of the country at large. The agricultural reforms, empowerment of farmers and strong value chain have made this possible. Now, we have to reach a bigger target by making full use of the agricultural potential of the country. In this direction, we have announced the PM Dhan Dhanya Krishi Yojana, whose aftershocks will be measured till the very end of the rural India.

विपक्ष की आदत है सरकार की हर योजना की आलोचना करना, लेकिन यह गवर्नमेंट ऐसी है,

जिसने हमेशा ही देश के आम नागरिक को मद्देनजर रखते हुए योजनाओं का प्रावधान किया है और हर एक क्षेत्र में एक नई ऊंचाई प्राप्त करने का एक बड़ा प्रयास माननीय प्रधान मंत्री श्री नरेन्द्र मोदी के नेतृत्व में आज देश में चल रहा है। लेकिन आलोचनाओं के बीच शायद विपक्ष यह भूल रहा है कि आज देश नीतियों की बात कर रहा है। पहले देश सिर्फ स्कैम्स की बात करता था। इनके नेतृत्व में जब सरकार थी तब हमेशा ही स्कैम्स की बात होती थी। उनके द्वारा किए गए घोटालों की बात हुआ करती थी, लेकिन आज देश में नीतियों की बात चल रही है। जब नीतियां बनती हैं तो उसके लिए कारगर तरीके से काम करने वाली यंत्रणा महाराष्ट्र या देश के अन्य राज्यों में हो, पर्याप्त माध्यम से शुरू करने का काम करते हैं।

मैं आपके माध्यम से कहना चाहूंगा कि कल विपक्ष के नेता ने ईवीएम पर फिर से सवाल उठाने की कोशिश की। डेमोक्रेटिक स्ट्रक्चर में जब एक्सप्टेंस आ जाता है, किसी व्यवस्था में हम लोग विश्वास रखते हैं तो विपक्ष के नेता भी उसी माध्यम से चुनकर इस सदन में आए हैं। लोगों के द्वारा जो मेंडेंट दिया गया है, उसको अपमानित और प्रताड़ित करने का काम विपक्ष की ओर से हमेशा किया जा रहा है। उनका यह कहना है कि ईवीएम में घोटाला है। ईवीएम की वजह से हम यहां चुनकर आए हैं, ऐसा कहना विपक्ष के लोगों का है। मैं यह कहना चाहूंगा कि अगर ईवीएम में घोटाला है तो जिस ईवीएम से हम लोग चुनकर आए हैं, वह अलग है और जिस ईवीएम से वे लोग चुनकर आए हैं, वह घोटाला वाला ईवीएम अलग है। हमारा ईवीएम यानी Economic Development Vision of Amrit Bharat and Mission for Viksit Bharat. ईवीएम का हमारा मतलब है कि लीडरशिप इस्टैबिलिश करके आगे ले जाने वाले एक अखंड भारत का सपना साकार करने के लिए हम ईवीएम में आम आदमी को यहां मिशन की तरह देखते हैं और आम आदमी के डेवलपमेंट का मिशन लेकर प्रधान मंत्री जी आगे चल रहे हैं।

मैं अपनी कांस्टिट्यूएंसी के कुछ मुद्दों को सभा के सामने रखना चाहूंगा और उसको मैं मराठी में कहना चाहूंगा।

*In my constituency, there is a place called Ichalkaranji, which is a big textile hub. We need a technological upgradation for it urgently. The Central government started a very good scheme called TUF. Through this TUF scheme funding, technological gradation and modernization was going on in Maharashtra which was promoting this sector. But, today no funding is available through this scheme and that is why the power loom operators are facing difficulties. So, on behalf of the state Government, I would like to request central Government to provide funding through this TUF scheme once again for technological advancements.

The latest AI technological has already been introduced in textile as well as in agriculture sector. Hence, while imparting technical education to the textile students, we much train them for AI integrated techniques. Through this technical knowledge, we can take India to the next level in this sector.

I would like to add one more fact. Maharashtra is known for its cooperative movement and we have pioneered it. The people related to this movement took it to grassroots and extended its benefits to everyone and all.*

आज भारत के यशस्वी गृह मंत्री सहकारिता मंत्रालय भी संभाल रहे हैं। इसलिए एक बहुत बड़ी जिम्मेदारी गन्ना किसानों की उनके पास है। मैं जिस क्षेत्र से आता हूं, वहां बहुत बड़े पैमाने पर गन्ने की खेती की जाती है। गन्ने से आय को अगर हमें बढ़ाना है तो हमें उसके लिए कुछ धोरण का निर्माण करना शासन के माध्यम से जरूरी है। मैं यह सुझाव देना चाहूंगा कि एथनॉल का यूज़ अभी जो 25 परसेंट है, अगर उसे 50 परसेंट कर दिया जाए और एथनॉल का एक स्टैंडर्ड रेट मैंटैन किया जाए तो किसानों को भी इससे ज्यादा आमदनी होने की संभावना है।

..... English translation of this part of speech originally delivered in Marathi.

दूसरा, जो पेट्रोल के बढ़े हुए दामों के बारे में बात की जा रही है, उसे भी बहुत अच्छे तरीके से कंट्रोल में लाने में हम सफल हो सकते हैं। डोमेस्टिक यूज के लिए कन्ज्यूमेबल शुगर यहां यूज़ की जाती है। घर पर लगने वाली शुगर बहुत कम रहती है। इंडिया की कुल पॉपुलेशन के हिसाब से जो शुगर निर्माण होती है, उसमें से केवल 30 परसेंट शुगर डोमेस्टिक यूज के लिए दी जाती है। 70 परसेंट शुगर कॉमर्शियल यूज के लिए दी जाती है। उसमें पेप्सी, कोला, कैडबरी जैसी कंपनियां हैं। दो अलग-अलग रेट्स पर यदि इन दोनों माध्यमों को लिया जाए, तो सस्ते दामों पर किसानों को मिले, आम जनता को मिले और जो कॉरपोरेट इंडस्ट्री इसमें आ रही है, उसके लिए अलग रेट हो, तो निश्चित रूप से गन्ना उत्पादक किसान के लिए बहुत बड़ी सहूलियत इसके माध्यम से होने वाली है। मैं सरकार से मांग करता हूं कि आप डिमांड्स फॉर ग्रांट्स में इसका इनक्लूजन करें, जिसके माध्यम से खेती में और अच्छी प्रोग्रेस हमारे यहां हो सके।

तीसरा, एक महत्वपूर्ण विषय पैनगंगा नदी प्रदूषण का, मैं आपके माध्यम से सरकार के संज्ञान में लाना चाहता हूं। एक प्राधिकरण बनने की जरूरत है। आज हमने प्रयागराज में इतना बड़ा उत्सव मनाया, जिसके माध्यम से पूरे देश में अपनी प्रशंसा हो रही है, लेकिन मेरे संसदीय क्षेत्र में पैनगंगा नदी को ग्लोबली रिवर ऑफ पॉयजन के नाम से पहचाना जा रहा है। हमारे यहां वर्षों से बहुत अशुद्ध पानी पीने की समस्या चली आ रही है। इसके लिए एक विशेष प्राधिकरण को कांस्टीट्यूट करना बहुत जरूरी है, जिसके माध्यम से इसकी मॉनीटरिंग हो और निश्चित रूप से लोगों को शुद्ध पानी पीने के लिए यहां हमें प्रमोट करना पड़े।

चौथा, अल्माटी नामक जो पुराना डैम है, उसकी ऊंचाई बढ़ाने का काम राज्य सरकार कर रही है। मैं केंद्र सरकार को इस मामले में इन्टरवीन करने की विनती करता हूं, क्योंकि इससे आंध्र प्रदेश, कर्नाटक और महाराष्ट्र के बहुत सारे बाढ़ पीडित इलाकों को बहुत भारी नुकसान झेलना पड़ता है। मेरे संसदीय क्षेत्र में हर साल बाढ़ की स्थिति का निर्माण हो जाता है। उसका सर्वे होने की बहुत जरूरत है। निश्चित रूप से जो ऊंचाई बढ़ाई जा रही है, उसका काम रुकना चाहिए।

माननीय सभापति : कृपया कनक्लूड करें।

श्री धैर्यशील संभाजीराव माणे : महोदय, मैं माननीय सदस्यों के माध्यम से आपके सामने यह बात रखना चाहूंगा कि ईपीएस-95 नाम से पेंशन दिए जाने की जो घोषणा की गई, जब मैं लास्ट टर्म में आया था, तब भी मैंने इसकी सूचना केंद्र सरकार को दी थी। हम इसको पॉजिटिवली रिव्यू कर रहे हैं, ऐसा मुझे जवाब मिला था, लेकिन आज तक वे बेचारे पेंशनर्स यह आस लगाए बैठे हैं कि यह सरकार हमें न्याय देगी। उनकी यह मंशा है कि आदरणीय प्रधान मंत्री मोदी जी के नेतृत्व में निश्चित रूप से उनकी पेंशन बढ़ेगी। इस मान्यता के साथ वे हमेशा आंदोलन करते रहते हैं। उन सभी लोगों की ओर से, मैं आपसे यह गुहार लगाना चाहता हूं कि बहुत दिनों से यह इश्यू पेंडिंग है। कृपया सरकार इसे अपने संज्ञान में लाए। निश्चित रूप से इसमें अच्छा काम होने की जरूरत है।

माननीय सभापति : कृपया कनक्लूड करें।

श्री धैर्यशील संभाजीराव माणे: महोदय, मेरी पार्टी का टाइम है। मैं दो मिनट में कनक्लूड करता हूं।

माननीय सभापति : आपकी पार्टी का टाइम हो गया है, तभी मैंने आपसे बोला।

श्री धैर्यशील संभाजीराव माणे: महोदय, कोल्हापुर को दक्षिण काशी के नाम से जाना जाता है और टूरिज्म का एक बड़ा हब है। यह किलों का भी गढ़ माना जाता है और करवीर निवासिनी महालक्ष्मी जी का मंदिर भी वहां है। तिरुपति जाते समय लाखों श्रद्धालु कोल्हापुर होते हुए जाते हैं। अत: एक टूरिज्म सर्किट यहां बनने की जरूरत है, उसके लिए केंद्र सरकार की ओर से विशेष पैकेज की आवश्यकता है। आईटी, एक अच्छा सेक्टर, जो महाराष्ट्र में बढ़ रहा है, कोल्हापुर से बहुत सारे बच्चे आईटी सेक्टर में काम करते हैं। उनके लिए भी एक आईटी पार्क कोल्हापुर में यदि बन पाए, तो निश्चित रूप से आने वाले समय में उसका फायदा नवयुवकों को होगा तथा एक अच्छी व्यवस्था उसके माध्यम से चलती रहेगी। अत: आईटी पार्क, कोल्हापुर की जरूरत है, इस हेतु आपके माध्यम से सरकार को सूचना दी जाए।

अंत में, मैं कुछ पंक्तियों के साथ अपना भाषण खत्म करूंगा। हमारे यहां गडकरी साहब आए थे और उन्होंने ड्राईपॉड की घोषणा की थी। जमीन भी हमारे यहां उपलब्ध करने का काम नीचे चल रहा है। देश में अच्छे उपक्रम चल रहे हैं, जिनमें से एक ड्राईपॉड का उपक्रम है और लॉजिस्टिक्स के लिए सांगली, कोल्हापुर, आजू-बाजू के इलाकों के लिए एक मध्यवर्ती ठिकाना कोल्हापुर का है, जिसके

माध्यम से इन सारे लोगों को इकोनॉमिक कॉरीडोर का दर्जा मिल जाएगा और इम्पोर्ट-एक्सपोर्ट के लिए एक बड़ी संधि इससे उपलब्ध हो जाएगी। मैं आपके माध्यम से सरकार से गुहार लगाता हूं कि उन्होंने जो घोषणा की है, उसकी पूर्ति आने वाले समय में करें। इन शब्दों के साथ मैं अपने भाषण को विराम देता हूं। जय हिंद, जय महाराष्ट्र।

SHRI ALFRED KANNGAM S. ARTHUR (OUTER MANIPUR): Hon. Chairperson, Sir, thank you. I thank my Party for giving me this opportunity to participate in the discussion on the Supplementary Demands for Grants for 2024-25. At the outset, I would like to say that when I first stepped into this hall of democracy, I swore an oath that I would bear true faith and allegiance to the Constitution of India as per law established.

Today, I would like to point out to the august House that the State of Manipur has one Article which is enshrined in this Constitution. It is Article 371(C). I will read this out:

> "Notwithstanding anything in this Constitution, the President may, by order made with respect to the State of Manipur, provide for the constitution and functions of a committee of the Legislative Assembly of the State consisting of members of that Assembly elected from the Hill Areas of that State, for the modifications to be made in the rules of business of the Government and in the rules of procedure of the Legislative Assembly of the State and for any special responsibility of the Governor in order to secure the proper functioning of such committee."

It is a Constitutional provision. As per that, on the 20th June, 1972, a

notification for Presidential Proclamation was issued by our former President Shri V.V. Giri. This notification is very clear. It has many paragraphs and schedules. Out of that, I would like to quote what is relevant to the Budget:

> "Before any Five Year Plans or annual plans of the State are finalised by the Government of the State, proposals in this behalf shall show separately the plan schemes proposed to be taken up in the hill areas and the rest of the State and it shall be placed before the committee and the views of the committee shall be taken into account before the plans are finalised."

Sir, I have belief in our Constitution and I am very certain that this House too believes in it. We have already bypassed our Constitution through this Budget. This is the Budget. It is in the Member's portal. I have had it printed out. For the first time, I am seeing eight different forms of presentations. I have been in the State Legislature. That is why I am saying this. This is the second Budget Session for me in this Parliament. It is a very simple document. Why have you made it so complicated? What does the law of this nation say?

The disproportionate assets should not be created between the hills and the valley. About 95 or 98 per cent of the hills are occupied by the tribals in Manipur. When disproportionate assets are created, problems do occur. It is my duty to bring forth before this august House if there are any anomalies.

In the year 2021, somewhere around from August to October, we have had the privilege of calling on the hon. President, Shri Ramnath Kovind. Shri Amit Shah was the then Home Minister. The present Parliamentary Affairs Minister was the

then Law Minister. We met with Shri G Kishan Reddy. We placed before them the problems that were being faced in the State of Manipur wth regard to administration of the hills. I was a part of that delegation. It was a full delegation of the Hill Area Committee.

When we met all our esteemed leaders of this nation, we were assured that all our grievances would be looked into. Though the State of Manipur may have made a nominal provision, I never expected that the Union of India today, when we are in the Opposition or in a position to ensure that the legislation of business with regard to the budget of Manipur, is clearly as by law established, has not yet adhered to that. I have already chaired six meetings of DISHA committees.

The marginalized and the poor of our nation, and so also of my constituency survive on NREGA. Do you know the status of NREGA today? These are reports from the District Collectors in the DISHA meetings from all departments. In 2023-24, 50 per cent of the material component of NREGA has not been released, and also in 2024-25, nothing has been released. The mandates that are being given are 25 per cent in a year. There is no increase this time in the Union Budget again. We are passing this Budget, there is no increase.

HON. CHAIRPERSON: It is a demand-driven scheme.

SHRI ALFRED KANNGAM S. ARTHUR: Sir, I agree. I know of this scheme.

When the Government is not releasing material component for 2023-24, how does the Government expect those poverty-stricken, marginalized people to create more? How are they going to work more if this is a committed liability scheme? The Government is committed to pay. The Union Government does not even clear the

dues of 2023-24.

HON. CHAIRPERSON: There is a clear-cut ratio 60:40 labour component.

SHRI ALFRED KANNGAM S. ARTHUR: Sir, that is why, I am saying. I know the facts and figures, and I am very clear in this, Sir. The Government has not released into There is an injustice to the State. The Government is not even increasing the budget, what to talk of clearing the dues. Two years dues are not yet cleared.

When the Government talks of the National Social Assistance Program, what is the status today? The last payment was made in the month of March 2023.

You talk of the National Old-Age Pension Scheme or the widow pension scheme. In all those schemes, the fund was released way back in 2023. Why are those schemes there when the most marginalized people are left to die. I have not seen the budget reflecting that, that they will pay off. Nothing is given here. You talk of all of these Centrally-Sponsored Schemes. You go scheme-by-scheme or program-by-program, and you will understand that they are the same replicas of what has been happening always.

Sir, the nation needs to grow. Manipur is the lowest per capita income generating State in the nation. I repeat, it is the lowest per capita income generating State in the nation. Why is this? Why has the NITI Aayog, or be it the Planning Commission at one point in time, or the State Government, today the Central Government, not made sure that course corrections have been made so that we also increase our GSDP? You are not focusing on the core areas. For agriculture and horticulture, there is no increase in the budget. There is no increase. The hills are redundant today. There is no income. Around 90 per cent of the State of

Manipur is hills, lush green hills. We are an agrarian society which survives and we have been adapting to change because our forefathers have taught us what it is to survive through agriculture. There is no scope for growth. Where do we sustain? Are we depending on NREGA? If it is NREGA, even there also, you do not even release the funds? The Central Government is not releasing the funds, and the State Government is not formalizing the actual plans that will be required for inclusive growth. If you will go into the figures, it is dismal.

Today, I want to challenge the hon. Finance Minister, and so also the hon. Transport Minister. I would like him to come and see. Forget about Mumbai-Delhi highway where you have spent Rs. 50,000 crore. I have no problem. It is my nation, and we have to grow. Come to my constituency which is about 20,000 square kilometres. I will show him the sort of roads that his Ministry is making. You will say: "Are these roads provided to you? You are citizens of this nation. Are you actually serious? Are the budgets being provided?" This time when I had spoken to NHIDCL officials in the Disha Committee meeting, what did they say? They said the work orders are issued before the land is acquired. How can the Government start issuing work orders before completion of land acquisition process? Are we a society that is working on contractual basis or is it for a chain of delivery for the common man? Today there is no delivery. There is nothing.

The Government is talking about JJM Scheme. I am sure the hon. Finance Minister will come back later and say that जेजेएम में यह किया गया है, पीएमजीएसवाई में यह किया गया है, पीएमजेवीके में यह किया गया है। You are going to say about many things that you have done, and I will refute each one. I know I will not get a chance to rebut

the hon. Finance Minister, but I am pre-empting her reply. I will say very clearly today that every single thing that she is saying today is only on paper. I challenge the sanctity of this House without damaging its integrity. I speak very clearly out of a clean conscience that building this nation includes building of Manipur also.

If you do not want to build my State, then you have no right to govern it. What has happened to my State today? Who is responsible for that? I know you have imposed the President's Rule today. What has happened to the man who has been running the show for nearly two years? Is he behind bars? The least I expected was for an inquiry to be initiated because the whole world knows he is on tape speaking about how he initiated this entire crime. Is it not shameful that the head of the Executive of a State can execute such a gruesome crime and yet remain unscathed? I did not expect this, Mr. Chairperson. I have had more faith and hope in my Prime Minister and my Home Minister. Today, that faith is diminishing by the day. There is still time, and my conscience is clear. Believing in a law that is enshrined in our Constitution, believing in a nation that goes by the rules of law, not by appeasement, you do not have the right to bring in legislation whenever you choose if it is not for the people. Today, this Budget that I speak of is anti-people in Manipur. Why is it so? It is because you talk of the 60,000 who have been displaced today. All of their homes are ravaged, burnt, broken, and damaged. They are all displaced. There is no reflection in the Budget for those displaced. The damage I hear, which was done by separate entities, has crossed Rs. 20,000 crore. I do not see anything of that sort. The entire Budget is not even worth that.

Mr. Chairman, Sir, while my State may be a small State, we are not small

people. We are also equal in every way to this nation. I would implore upon the conscience of this House again, about my rising to speak again and again, if it is not making sense to this August House. Give me the privilege, opinion, and opportunity to relinquish my seat and not come back here again. Do you know how it feels to come here and speak repeatedly without being heard, without being executed at the ground level? Do you know how painful that is to go back to an empty home, to people in the streets who do not have any place to go? And today, you bring in a Budget that does not address a single part of those affected today. I wonder, my blame was solely on one person in the State. I had concentrated everything there. I had hoped for more from the leadership of my nation. I still hope for more from the leadership of my nation.

Mr. Chairperson Sir, before I close, I would like to say that this Constitution is sacred to each Member present here in this august House. I need not remind anybody. I have quoted the rule of law. It is a point of order that cannot be bypassed. The Budget has to clearly say about this. This is a notification of the Ministry of Home Affairs. Today, the State is being run by the Ministry of Home Affairs. The hill-valley section separation is mandatory. There is no separation of that. How would we know what is going to the hills and what is going to the valley? Nobody would know anything. And for that reason, I would request the hon. Finance Minister to put this off, bring in the actual Budget and the Demands for Grants so that we can go into the discussion of what is going into the hills and into the valley, and understand a little bit of the pain and hardships that the State is going through. I wish, hope and pray that we, in this House together can solve this

problem. Thank you.

श्री शशांक मणि (देवरिया) : माननीय सभापति जी, प्रणाम देवरिया। मैं आपका बहुत आभारी हूं कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का मौका दिया।

मैं आज इस सदन में आदरणीय निर्मला जी द्वारा कल प्रस्तुत किए गए वर्ष 2024-25 के दूसरे अतिरिक्त अनुदान की मांगों के समर्थन में बोलने के लिए खड़ा हुआ हूं। इसमें 6 लाख 80 करोड़ रुपये की मांग की गई है जो 52 अनुदानों और 3 आबंटनों में विभाजित है। इसमें शुद्ध नकद बजट 51,000 करोड़ रुपये है जबकि बाकी की पूर्ति मंत्रालय द्वारा बचत या वृद्धि के माध्यम से होगी। यह कुल केंद्रीय बजट का 1.2 प्रतिशत है। मैं कहना चाहता हूं कि आदरणीय प्रधान मंत्री जी के नेतृत्व में इस साल के बजट में हमारा राजकोषीय घाटा 2.48 प्रतिशत तक सीमित रहेगा। आने वाले समय में भी 4.4 प्रतिशत तक सीमित रहेगा।

इसके लिए मैं वित्त मंत्रालय को, आदरणीय प्रधान मंत्री जी को साधुवाद देना चाहता हूं। इस समय हम प्रधान मंत्री जी के आत्मनिर्भर भारत के माध्यम से, सब के प्रयास के माध्यम से एक अनोखे रास्ते पर चल रहे हैं। भारत एक ऐसे विकास का मॉडल प्रस्तुत कर रहा है, जो पूरे विश्व के लिए स्मरणीय है। आज की तारीख में विश्व की वैश्विक परिस्थितियां बहुत प्रतिकूल हैं। आज टैरिफ वार चल रही है। आज पर्यावरण की बहुत गहन चिंता हो रही है। आज युद्ध भी चल रहे हैं। लेकिन उसके बावजूद आज की तारीख में हमारे देश ने एक बहुत महत्वपूर्ण कदम उठाया है। आज की तारीख में जब विश्व की औसतन जीडीपी की बढ़त 3.2 प्रतिशत है, हम लोग 6.5 प्रतिशत तक बढ़ रहे हैं। चीन भी करीब 4.5 प्रतिशत पर सीमित हो गया है और इसमें भी मैं समझता हूं कि कृत्रिम सिमुलेशन की एक आभा लग रही है।

आदरणीय सभापति महोदय, इस तेज विकास के लिए, मुझे चैंपियंस ट्रॉफी की याद आती है, जिसमें हम लोग 6.5 प्रतिशत से बल्लेबाजी भी अच्छा कर रहे हैं और गेंदबाजी भी अच्छा कर रहे हैं। हमारी जो डेफिसिट है, हमने उसको कंट्रोल में रखा है। इस बहुत शानदार प्रदर्शन के लिए मैं अपने मुखिया, अपने कप्तान आदरणीय प्रधान मंत्री मोदी जी को बहुत-बहुत साधुवाद देता हूं, उनको नमन

करता हूं। यह तभी संभव हुआ, जब 140 करोड़ लोगों की ऊर्जा को हम लोग साथ लेकर चल रहे हैं। भारत में आने वाले 23 वर्षों में 18 ट्रिलियन की इकोनॉमी का हम लोग आगे लाभ लेंगे। हमारे लिए जो अगले 23 वर्ष हैं, प्रधान मंत्री जी के द्वारा विकसित भारत का जो लक्ष्य रखा गया है, इसमें हमारी जीडीपी विश्व की जीडीपी की 10 प्रतिशत हो जाएगी। यह बहुत अनोखा उदाहरण है। यह तभी संभव है, जब पूरा देश साथ उठा है। यह तभी संभव है, जब हम लोग सरकार के साथ, समाज, प्राइवेट सेक्टर, सब लोग साथ आगे बढ़ रहे हैं, ताकि हम लोग अपनी इस सरकार पर जो बोझ है, उसको कम करें। इस व्यवस्था के होते-होते यह सदन वह दिन देखेगा जब हम लोग तीसरी सबसे बड़ी अर्थव्यवस्था हो जाएंगे। दिल्ली के परिणाम इसी का परिणाम है कि हम लोग सुचारू रूप से अपने प्रदेश को, अपने देश को आगे ले जा रहे हैं।

महोदय, कुछ सप्ताह पहले प्रतिपक्ष के नेता ने एक विचार प्रकट किया। उन्होंने बजट की बहस के दौरान सरकार को बोला कि एक परिवर्तनकारी आर्थिक नैरेटिव की मांग होनी चाहिए। मैं उनको और कांग्रेस के अन्य नेताओं को बताना चाहता हूं कि अपने राजनीतिक चश्मे हटाएं। आज की तारीख में विकसित भारत का संकल्प पूरे भारत में जो चल रहा है, वह देश ही नहीं, बल्कि पूरे विश्व के इतिहास में सबसे बड़ा आर्थिक नैरेटिव है। अगले 23 साल में अगर हम लोग 18 ट्रिलियन डॉलर इकोनॉमी में और बढ़ाएंगे तो मेरे हिसाब से इससे बड़ा राजनीतिक नैरेटिव किसी ने रखा ही नहीं है। ... (व्यवधान) मैं इनके चश्मे को समझता हूं, क्योंकि इन्होंने हर समय देश को एक ऐसे तरीके से देखा है, देश की जनसंख्या को इन्होंने पहले से ही दीन-हीन समझा है। जब से कांग्रेस की उत्पत्ति हुई तब से समाजवाद करते-करते इन्होंने हरेक व्यक्ति को दीन-हीन समझा। अंग्रेजी का एक वाक्यांश है। उसको मैं बताता हूं। 'Soft bigotry of low expectations.' इसका अर्थ होता है कि कम आकांक्षाओं से ही असहजता का प्रयास। यही कांग्रेस की नीति रही है। इसी के कारण नेहरू-गांधी परिवार ने संभ्रांतवाद की सोच करके कभी भी अपने हाथ को करुणा का चिह्न नहीं माना है। अपने हाथ से छीना-झपटी की है। मेरे ही प्रदेश में सपा की सरकार ने साइकिल का चिह्न लिया है और साइकिल से संपदा लेकर भागते रहते हैं। इन दोनों पार्टियों ने आर्थिक रूप से देश का शोषण किया है। इसके विपरीत भाजपा की सरकार, जिसका

नेतृत्व आज आदरणीय प्रधान मंत्री मोदी जी कर रहे हैं, आम आदमी के लिए काम किया है, आम आदमी में विश्वास किया है । इसमें हमने सब के प्रयास से ही, सब की भागीदारी से ही सांस्कृतिक पहचान से स्वच्छ भारत का निर्माण किया है, जल जीवन मिशन लाएं, मंगलयान की लैंडिंग करवाई, राम मंदिर का निर्माण किया।

आदरणीय प्रधान मंत्री श्रद्धेय अटल बिहारी वाजपेयी जी ने एक कविता के माध्यम से कहा है। 15 अगस्त का दिन कहता है–

"आज़ादी अभी अधूरी है सपने सच होने बाक़ी हैं, राखी की शपथ न पूरी है।"

आज महिला अधिनियम के माध्यम से राखी की शपथ भी पूरी हो रही है और उसी से प्रेरित होकर मैंने भी अपने क्षेत्र में एक अमृत प्रयास का नारा दिया है। मैंने आने वाले दस साल के लिए रणनीति निकाली है, जिसको मैं गांव-गांव ले जा रहा हूं। हमारे विधायकों के साथ, हमारे किसानों के साथ, हर व्यक्ति के साथ मिलकर यह रणनीति हमने अपने गिलहरी जैसे प्रयास के माध्यम से की है।

माननीय सभापति महोदय, मैं पांच प्रमुख अनुदान की मांगों पर अपनी बात रखना चाहता हूं। इसमें भी सबके प्रयास की भावना सरकार की है, वह प्रस्तावित होती है। इसी के साथ-साथ, मैं देवरिया क्षेत्र जैसे इलाके, जो छोटे शहर-गांव हैं उनमें भी कैसे ये अनुदान प्रभावशील होंगे, मैं इसके बारे में भी वृत्तांत देना चाहता हूं।

कृषि एवं किसान कल्याण के लिए 2,200 करोड़ रुपए का अनुदान मांगा गया है। इस बजट में अनुसूचित जाति के लिए 600 करोड़ रुपए का और आदिवासी क्षेत्रों के लिए 570 करोड़ रुपए का अनुदान है, जो यह दिखाता है कि हमारी सरकार पिछड़े और अति पिछड़ों के लिए बराबर खड़ी रही है। वर्ष 2024 के चुनाव में, जो इंडी गठबंधन ने झूठ फैलाया था, उसके मुंह पर यह प्रखर तमाचा है। संविधान के 75 वर्षगांठ में, मैं भी अपने क्षेत्र में सबके प्रयास से संविधान-यात्रा कर रहा हूं। हम लोग बस्ती- बस्ती जा रहे हैं, इस बात का खंडन कर रहे हैं और लोगों को प्रोत्साहित कर रहे हैं।

दूसरा, संचार मंत्रालय से 11,540 करोड़ रुपए का अनुदान है। यह छोटे और पिछड़े जिलों के लिए बहुत महत्त्वपूर्ण है। इस अनुदान में 7000 करोड़ रुपए यूनिवर्सल सर्विस ऑब्लिगेशन फंड के लिए

है, जो अंतिम व्यक्ति तक डिजिटल सर्विसेज को ले जाएगा, डिजिटल कनेक्शन को ले जाएगा। यह प्रयास छोटे जिलों में नागरिकों को बाजार से और धन से जोड़ने के लिए बहुत बड़ा प्रयोग है और अमृत प्रयास में मैं भी इसका प्रयोग कर रहा हूं।

माननीय सभापति महोदय, मुझे बहुत गर्व है कि मेरे संसदीय क्षेत्र में, 1,400 महिलाओं को हमने डिजिटल के माध्यम से व्यापार में सम्मिलित किया है, जिनमें से कुछ एआई के माध्यम से डेटा एनोटेशन भी कर रही हैं और कुछ ने वीआर कंपनियां भी शुरू की हैं। इस अनुदान में मेरे क्षेत्र में डिजिटल उद्यमी-अंजलि निषाद, पुरोधा त्रिपाठी, ममता कुशवाहा को शक्ति मिलेगी।

तीसरा, रक्षा मंत्रालय का 16,700 करोड़ का अनुदान है। इस क्षेत्र में मेरी ज्यादा रुचि है। मुझे बहुत खुशी है कि पूर्व सैनिकों की भलाई के लिए इसमें काफी अनुदान दिया गया है। ईसीएचएस में 960 करोड़ रुपए का प्रावधान है इससे हमारे सैनिकों का उत्थान होगा। लेकिन मुझे सबसे ज्यादा खुशी इससे हो रही है कि युद्ध-कर्म में कंप्यूटर उपकरण की खरीदी के लिए अतिरिक्त अनुदान की मांग की गई है। आप जानते हैं कि नॉन-काइनेटिक वारफेयर से आज की तारीख में पूरे वारफेयर का परिदृश्य बदल गया है। मैं समझता हूं कि इसमें और अनुदान की आवश्यकता है।

मुझे यह बताते हुए ऊर्जा मिल रही है कि मेरे ही संसदीय क्षेत्र में एक ड्रोन का क्लस्टर और एक इलेक्ट्रॉनिक क्लस्टर बनाने की कोशिश कर रहे हैं, जिसमें रक्षा मंत्रालय से हम लोग अनुदान लेंगे और इसी संदर्भ में, मैं सभा को और आपके माध्यम से, पूरे देश को एक प्रस्ताव देना चाहता हूं कि यदि आने वाले समय में ड्रोन में यदि कोई बटालियन बने तो उसका नामकरण मंगल पांडे और लक्ष्मीबाई के नाम से किया जाए क्योंकि पूर्वांचल के ये योद्धा, जिनको आज की तारीख में आधुनिक युद्ध से जोड़ा जाएगा, तो पूरे देश का सम्मान होगा, पूर्वांचल का सम्मान होगा।

चौथा, शहरी विकास और आवास मंत्रालय के लिए 600 करोड़ रुपए का अनुदान है। इसमें मुझे बहुत खुशी है कि 590 करोड़ रुपए मेट्रो और छोटे-छोटे शहरों में मेट्रो स्टेशंस के लिए दिए गये हैं। मैं समझता हूं कि मेरे ही निर्वाचन क्षेत्र में भी, हम लोग देवारण्य के माध्यम शहरीकरण के लिए कोशिश कर रहे हैं, जिसमें किसानों की मदद ली जा रही है, स्थानीय सरकार के निजी उद्योगों की मदद ली जा

रही है। इसके लिए मैं भी चाहता हूं कि मंत्रालय हमारी सहायता करे।

अंत में, मैं सदन को अवगत कराना चाहता हूं कि डेट रिटायरमेंट का बहुत अनोखा और सकारात्मक संदेश है क्योंकि इसमें संभवत सबसे महत्त्वपूर्ण और सबसे बड़े अनुदान की मांग सरकार ने की है। इस मामले में सरकार ने 5.5 लाख करोड़ रुपए का बायबैक किया है। इसमें मुख्यत: मार्केट सिक्योरिटीज और टी-बिलों को खरीदा गया है। इससे न केवल सरकार पर ब्याज का बोझ कम होगा, बल्कि इससे बाजार में आर्थिक तरलता भी बढ़ेगी। बिलों और बांड्स से रिस्क प्रीमियम कम होगा। इस प्रीमियम को कम करने से पूरी अर्थव्यवस्था में कम ब्याज और लागत का लाभ मिलेगा। ये दोनों ही कदम, अर्थव्यवस्था को बेहतर बनाने के लिए बहुत शानदार कदम हैं। यह सरकार आज की ही नहीं, बल्कि दूर की बात भी सोचती है। इसीलिए इसने सुनिश्चित किया है कि जैसे-जैसे हम बढ़ें, हम आगामी वित्तीय चक्रों में भी अगली वाली पीढ़ियों पर भी अतिरिक्त बोझ न डालें।

माननीय सभापति महोदय, मैं सराहना करना चाहता हूं कि सबके प्रयास के संदर्भ में, गरीबों के लिए विशेषकर दलितों और पिछड़ों की सुरक्षा की ज्यादा आवश्यकता है, जो इस अनुदान में परिलक्षित है। लेकिन अमृतकाल में, उभरते हुए मध्यवर्ग को सक्षम करने की भी आवश्यकता है, जिसके लिए भी इस अनुदान में धन की मांग की गई है। कांग्रेस और इंडी गठबंधन ने स्वतंत्रता के 55 साल तक एक ऐसी मानसिकता का प्रदर्शन किया, जिसमें निर्भरता झलकती थी।

माननीय सभापति महोदय, विकसित भारत का एक विशाल सामूहिक प्रयास आज चल रहा है। यह बिल्कुल उसी तरह है, जैसे 1857 में पूर्वांचल से पहली स्वतंत्रता संग्राम का आगाज़ हुआ था, जिसमें सांस्कृतिक स्वतंत्रता मिली।

हमारे पूर्वांचल के मंगल पांडे, रानी लक्ष्मीबाई, झारखंड के बिरसा मुंडा, तमिलनाडु के वीरप्पन कट्टबोमन, कर्नाटक की रानी किट्टूर जैसे महानुभावों ने इसमें हिस्सा लिया था। 90 सालों के बाद वर्ष 1947 में हमें स्वतंत्रता मिली। तब, महाराष्ट्र के तिलक, तमिलनाडु के चिदंबरम पिल्लई, पंजाब के लाला लाजपत राय, गुजरात के गांधी, बंगाल के सुभाष, यूपी के चंद्रशेखर, पंजाब के भगत सिंह ने इस राजनीतिक क्रांति में हिस्सा लिया था। आज की तारीख में हम लोगों को भी इस प्रकार की क्रांति में

हिस्सा लेना पड़ेगा। हर वर्ग को, हर प्रांत को विकसित भारत के लिए आगे बढ़ना पड़ेगा।

आज प्रधानमंत्री जी के नेतृत्व में एकात्म मानववाद के दर्शन के माध्यम से हमें इस ऊर्जा को आगे तेजी देनी पड़ेगी। जो छोटे शहरों और जिलों में हो रहा था, अब वहां मध्यम वर्ग भी रहता है। इसके लिए अमृत प्रयास का मेरा भी छोटा सा, गिलहरी जैसा प्रयास है। इसी को हर दिन, मैं जब उठता हूं, तो मेरी पीली पोशाक इसको चिन्हित करती है कि अगले 23 सालों तक हम इस संग्राम में उसी तरह भागीदारी करें, जैसे हमारे पूर्वजों ने की थी।

सभापति महोदय, जय शंकर प्रसाद की एक कविता से मैं अपनी वाणी को विराम देता हूं।

“कर्म यज्ञ से जीवन के सपनों का स्वर्ग मिलेगा,
किंतु बनेगा कौन पुरोहित, अब यह प्रश्न नया है।”

आज प्रधानमंत्री जी के नेतृत्व में सरकार ही नहीं, प्राइवेट सैक्टर ही नहीं, बल्कि पूरा समाज इस कर्म यज्ञ में पुरोहित बनने के लिए आगे बढ़ रहा है। इस अनुदान से उस कर्म यज्ञ की भाषा को हम लोग वेग देंगे। इसके लिए मैं पुन: वित्त मंत्री महोदया को और माननीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूं।

प्रणाम। जय हिंद।

श्री रामप्रीत मंडल (झंझारपुर) : सभापति महोदय, आपने मुझे वित्त मंत्री महोदया द्वारा प्रस्तुत मणिपुर राज्य के लिए वर्ष 2025-26 के बजट अनुदानों तथा अनुपूरक मांगों पर हो रही चर्चा में भाग लेने की अनुमति दी, इसके लिए आपको बहुत-बहुत धन्यवाद।

महोदय, मैं आपके माध्यम से मणिपुर की जनता को खुरुमजरी करता हूं। फिलहाल मणिपुर राज्य में राष्ट्रपति शासन लागू है। फरवरी माह से वहां के माननीय मुख्यमंत्री जी के त्याग पत्र देने के बाद ऐसी स्थिति पैदा हुई कि राष्ट्रपति शासन लागू हुआ। मेरा सरकार से आग्रह होगा कि मणिपुर में जल्द से जल्द शांति व्यवस्था में बहाली तथा पुन: लोकतांत्रिक व्यवस्था के तहत राज्य में निर्वाचित सरकार की स्थापना हो। राज्य की जनता की भी यही मंशा है।

सभापति महोदय, मणिपुर के लिए वर्ष 2025-26 के लिए 35,104 करोड़ रुपए का बजट आया

है। यह राज्य के लिए काफी अच्छा बजट है। मणिपुर काफी संवेदनशील राज्य है। इसके बर्मा सीमा से लगे होने के कारण यहां घुसपैठियों का काफी जोर रहता है। राज्य में अशांति के मुख्य कारण भी यही घुसपैठिए हैं। सरकार द्वारा इस समस्या के समाधान के लिए राज्य में अतिरिक्त पुलिसकर्मी तैनात किए गए हैं, जिसके व्यय के लिए 2,866 करोड़ रुपए आवंटित किए गए हैं। हिंसा के कारण प्रभावित, विस्थापित लोगों के लिए राहत और पुनर्वास के लिए अस्थाई आवास के लिए 15 करोड़ रुपए के बजट का प्रावधान किया गया है।

इसी के साथ विस्थापितों के आवास के लिए 35 करोड़ रुपए, रिलीफ ऑपरेशन के लिए 100 करोड़ रुपए और मुआवजे के लिए सात करोड़ रुपए दिए गए हैं। सामाजिक क्षेत्र में परिव्यय पर 9,520 करोड़ रुपए का प्रावधान किया गया है। इस प्रकार राज्य के विकास और वहां की स्थाई शांति व्यवस्था के लिए बजटीय प्रावधान काफी महत्वपूर्ण हैं।

महोदय, मणिपुर में करीब दो वर्षों से जातीय हिंसा के कारण वहां के निवासियों को किन परेशानियों का सामना करना पड़ रहा है, इसकी सभी को जानकारी है। मैं इस विषय पर नहीं जाना चाहता हूं। मेरा यही आग्रह है कि मणिपुर में शांति व्यवस्था कायम हो। वहां के निवासियों को पहले की तरह अमन-चैन मिले। सरकार दोनों समुदायों को एक टेबल पर बैठाकर बातचीत करे और शांति बहाल करने की अपील आज जनता से की जाए। यह महत्वपूर्ण है, क्योंकि हिंसा के दौरान अविश्वास पैदा हुआ है। उसे पाटने की आवश्यकता है। राज्य सरकार ने अब तक क्या किया, क्या नहीं किया, इस विषय पर चर्चा का वक्त नहीं है। आगे राज्य में शांति व्यवस्था के लिए वहां के सभी पक्षों के प्रतिनिधियों से बात करने की आवश्यकता है।

सभापति महोदय, मैं वहां रहा हूं और मेरा परिवार भी वहां रहता है। मैं वहां की स्थानीय समस्या से अवगत हूं। वह बहुत अच्छा प्रदेश है, मेरे ख्याल से पूरे देश में इस तरह का प्रदेश नहीं होगा, जितनी हरियाली वहां है। वहां के लोग बहुत अच्छे हैं। अत: मेरा यही सुझाव है कि सभी पक्ष के प्रतिनिधियों द्वारा एक साथ बैठकर समस्या का हल निकल जाएगा। वहां की जनता काफी समय से जो परेशानी झेल रही है, वह समझ सकती है।

महोदय, माननीय वित्त मंत्री जी ने वित्त वर्ष 2024-25 के लिए अनुपूरक माँगों के जरिए 6,78,508 करोड़ रुपये के अतिरिक्त खर्चे की मंजूरी भी की है। ये माँगें डिफेंस, कम्युनिकेशन, कृषि, वित्त एवं अन्य विभागों में समान बजट के अनुमानों के अतिरिक्त खर्च के लिए माँगों की मंजूरी है। आशा है कि यह कदम देश को आगे बढ़ाने और प्रगति के पथ पर भारत को विश्व में विकसित राष्ट्र बनाने की दिशा में सक्षम साबित होगा। देश की जनता को केन्द्र सरकार से काफी अपेक्षाएं हैं। सरकार भी आम जनता की जरूरतों/अपेक्षाओं को पूरा करने के लिए कटिबद्ध है। देश को प्रगति के पथ पर ले जाने के लिए मैं माननीय वित्त मंत्री जी की सराहना करता हूँ और देश माननीय प्रधानमंत्री जी के नेतृत्व में विकसित राष्ट्र बनने वाला है। विश्व में भारत की अपनी एक पहचान है। माननीय प्रधानमंत्री जी के कारण हमारा देश उच्च स्थान पर पहुँचा है।

महोदय, मैं बहुत सौभाग्यशाली हूँ कि मुझे अपने दूसरे कार्यकाल में भी माननीय प्रधानमंत्री जी के साथ सदन में काम करने का मौका मिला है। मैं बिहार राज्य से आता हूँ। मेरा राज्य विकास की दौड़ में पिछड़ा हुआ है। आशा है कि हमारे मुख्यमंत्री माननीय श्री नीतीश कुमार जी के विकसित बिहार के सपने को साकार करने के लिए केन्द्र सरकार अतिरिक्त राशि प्रदान करने की दिशा में काम करेगी। विशेष राज्य के दर्जे की माँग भी लंबित है। उस पर भी माननीय प्रधानमंत्री जी को ध्यान देने की जरूरत है।

महोदय, बिहार राज्य प्रतिवर्ष बाढ़ की चपेट में रहता है। इसके लिए नेपाल सरकार से बात कर इस समस्या के स्थायी समाधान की दिशा में जल्द से जल्द माननीय प्रधानमंत्री जी काम करेंगे। इन्हीं शब्दों के साथ माननीय वित्त मंत्री जी, माननीय प्रधानमंत्री जी को मैं दिल से धन्यवाद देता हूँ और उनके प्रति आभार प्रकट करता हूँ।

महोदय, अंत में, मैं एक बात कहना चाहता हूँ कि "वह धर्म, धर्म नहीं है, जो पग-पग पर मजबूर करता है, वह धर्म, धर्म नहीं है, जो पग-पग पर मजबूर करता है, वह धर्म, धर्म नहीं है, जो आदमी को आदमी से दूर करता है।" वही निर्णय हमारे मणिपुर के लिए लेना पड़ेगा और मणिपुर में शांति बहाल

होगी। मैं इस सदन के माध्यम से यही गुजारिश करता हूँ। बहुत-बहुत धन्यवाद। जय हिन्द, जय भारत।

SHRI KRISHNA PRASAD TENNETI (BAPATLA): Sir, there is a total gross additional expenditure of Rs. 6.7 lakh crore, of which the net cash outgo is almost Rs. 51,000 crore, with the rest being matched by savings, receipts, and recoveries.

Sir, I would like to begin by thanking our hon. Prime Minister, Shri Narendra Modi ji, and the hon. Finance Minister, Shrimati Nirmala Sitharaman ji, for their visionary governance. I would also like to express my gratitude for the steps taken to revive the construction of the futuristic city of Amaravati in the State of Andhra Pradesh, reviving the Vishakhapatnam Steel Plant, the creation of the South Coast Railway Zone, as well as the revival and completion of the Polavaram Irrigation Project.

Hon. Chairman, Sir, I have been elected from a backward area called Bapatla in Andhra Pradesh, from the Telugu Desam Party, under the visionary leadership of Shri Nara Chandrababu Naidu ji. Bapatla has been carved out of the backward areas of the Prakasam district and the Guntur district, with an extremely low literacy rate of only 55 per cent. Therefore, Bapatla faces a multitude of challenges in development and welfare. To this end, I have constantly sought the inclusion of Bapatla under the Aspirational District Programme, and I am surprised to note that none of the blocks of the district are included in the 500 aspirational blocks of the country. I appeal through you, Sir, to NITI Aayog and the hon. Minister of Planning, that my district and the blocks be added to the Aspirational Districts.

Coming to the grants, I would first like to draw your attention to the Ministry

of Housing and Urban Affairs. At the outset, I thank the Government for its generous support in building Amaravati, the capital city. The Ministry has seen a 0.73 per cent increase in its allocation by way of the present Supplementary Demand for Grants.

Out of this, Rs.5888.50 crore have been sought for metro projects. I urge the Central Government to allocate part of this to Visakhapatnam Metro Project and Vijayawada Metro Project for the benefit of the people living there.

Another important scheme that is closely linked to sustainable housing is the PM Surya Ghar Muft Bijli Yojana under the Ministry of New and Renewable Energy. Rs. 2,700 crores have been sought for this scheme under this Supplementary Demand for Grants. I applaud the Government's revolutionary initiative that aims at connecting one crore households with domestic solar rooftop facility by 2027. In this regard, I would like to request the Government to initiate a special drive to saturate the scheme in my constituency of Bapatla which receives solar radiation of around 5.35 kilowatt-hour per square metre. The provision of selling surplus power back to DISCOMs everywhere in the country will create additional income for households. However, solar rooftop panels require strong structural integrity which may not be available in *kutcha* houses. I would request the Government to ensure coordination between the Ministries concerned to give 100 per cent housing in the entire country so that this scheme can also be fruitfully implemented.

Second, I would like to emphasise the importance of skill development and the MSME sector in employment generation for the youths of India. India has always fostered a spirit of encouraging entrepreneurship. This has helped India in

developing its MSME sector, evolving from traditional cottage industries to a vibrant ecosystem of over 63 million enterprises, driving innovation, employment, and economic growth. But this growth is not incidental. It was the result of a vision. The Modi Government recognizes the sector's potential, introduces policies, initiatives, and reforms to expand and nurture it. The 'Make in India' initiative and the 'Atmanirbhar Bharat Abhiyaan' have played a key role in promoting business and local manufacturing in the country, giving special thrust to MSMEs.

To ensure our growing industries have sufficient skilled human resources, there has been a renewed emphasis on skill development as well. The Pradhan Mantri Kaushal Vikas Yojana and the National Skill Development Mission have been instrumental in transforming the skill landscape of the entire country. I have consistently emphasised the need for a skill development centre in every block of my district to ensure that the youths are empowered with marketable skills and can play their part in achieving the goal of Viksit Bharat by 2047. It is the manifestation of the classic proverb: "Teach a man to fish and you feed him for a lifetime". In this regard, I would also request that a world class skill development centre be built in my constituency of Bapatla.

Third, I would shift my focus to rural development and the flagship scheme of MGNREGA. I would like to congratulate the Government on the successful operation of the scheme which is also reflected in the 8.3 per cent increase in demand under the scheme in December 2024 as compared to 2023. Providing employment opportunities to people is the first step in ending the vicious cycle of poverty, which has always been a priority of the NDA Government. This is laudable.

I would also urge the Government to ensure that the increase in work demand is met with commensurate funds to ensure the fulfilment of the wage component of the scheme.

Fourth, on the issue of health, to ensure nobody is left behind, the Government has also been strategizing a unified platform and digital marketplace for insurance products so as to amp up penetration and provide health services to the remotest corners of the country. Furthermore, the pioneering initiative of Bima Sakhi Yojana will provide employment to two lakh women and each of them would earn a potential Rs.1.75 lakh per year bolstering their financial empowerment. The much-awaited Bima Sugam portal along with the Bima Sakhi Yojana will serve the twin purpose of employment generation and a 'Healthy India'.

Under the leadership of hon. PM Shri Modi Ji, India has also established itself as a global powerhouse in healthcare production, supplying 20 per cent of the world's generic medicines and 60 per cent of the vaccines. During the COVID-19 pandemic, India administered over 2.2 billion vaccine doses by 2022. This leadership underscores its robust pharmaceutical and biotech industries, reinforcing its position as the pharmacy of the world.

At the same time, I would like to draw the Government's attention to a few pressing areas. The out-of-pocket expenditure on healthcare, while decreasing in recent years to 39.4 per cent, is still considerably high for the common man. I implore the Government to ensure adequate funding for health programmes which people have reposed their trust in, such as the National Health Mission.

As I conclude, I would like to highlight that the people of Andhra Pradesh

have given a historic mandate to the NDA Government led by Shri Nara Chandrababu Naidu Ji. Andhra Pradesh is the youngest State in the country having undergone bifurcation ten years ago, out of which, unfortunately, five years were wasted due to the incompetence of the last Government in the State. Now, it is time to push forward with a renewed commitment not only to recoup the losses of the past five years, but also set new examples of success. I am sure with the cooperation between the State Government and the Union Government, the dream of Viksit Bharat and Viksit Andhra is not too far away.

Thank you very much for giving me the opportunity to speak.

*__SHRI SUBBARAYAN K. (TIRUPPUR):__ Thank you Speaker Sir. Manipur has become a riot prone land. Those responsible for changing Manipur to a riot hit State should find a solution for this issue. That is the natural way of finding solution. The ruling dispensation always claimed that if there is Double Engine Government, there will be growth and development is all those States. But I wish to remind you that Manipur has become an example for how the governance would fail if there is a Double Engine Sircar. Those who are responsible for this should also find the solution. Prime Minister has the political responsibility to bring harmony among the two Groups of people of Manipur.

I urge that Hon Prime Minister should directly intervene in this matter and bring peace and normalcy in the State of Manipur. I wish to remind that as regards the Supplementary Demands for Grants, that those in power have forgotten the

---

* English translation of the speech originally delivered in Tamil.

people of this country. There is nothing in the interest of the people of this country. Everything is in the interest of corporates. There is a large gap between the poor people and the millionaires. Understanding this I urge that the corporate tax should be levied at the rate of 70 percent. Then only, this gap can be reduced a little bit and bridged. I urge that the Government should act on this. Similarly since the inception of the new economic policy in the year 1991, till now the Union Government should submit an X-ray report or White paper on the functioning of the two important sectors such as MSMEs and farming. Contract system of labourers should be abolished. There should not be any contract system of labourer for jobs of permanent nature. Why are you appointing persons on contract basis for jobs of permanent nature? This is a crime. This Government should understand this.

The Government should legislate a suitable law to abolish contract system of labourers or workers in all the departments. I have some demands to put before this Government. MPLADS funds which are meant for the MP Local Area Development. This is Rs 5 Crore for one Parliamentary constituency having six assembly segments. In Tamil Nadu, Hon Chief Minister of Tamil Nadu allocates Rs 3 Crore for one Assembly constituency. In that way, a Parliamentary constituency consisting of 6 Assembly Constituencies get Rs 18 Crore altogether. But our Union Government is allocating only Rs 5 Crore per parliamentary constituency. This is gross injustice. This amount should be enhanced.

I urge the Hon Finance Minister to announce the increase in MPLAD Funds from Rs 5 Crore to Rs 18 Crore per year. Hon Finance Minister also belongs to Tamil Nadu. Those who are in power are targeting Tamil Nadu in various ways.

How did they forget to see this? You are showing different perspectives to us. Would they be removing this disparity and bring justice to the MPs as regards enhancement of MPLAD funds. I urge that Hon Finance Minister should clarify about this in her reply to the discussion.

The Union Government should accept and implement the Old Pension Scheme. As promised in the election manifesto released during elections, Old Pension Scheme should be implemented for all. Unified Pension Scheme is not required. I wish to say that there is no need for considering the Unified Pension Scheme. Tamil Nadu remains as an example for the entire country. From North India, especially from different States of North India unemployed labourers come in lakhs to places like Tiruppur, Coimbatore and Erode of Tamil Nadu in search of employment. As a result of this, the infrastructure of Tiruppur is totally disturbed.

I urge upon the Hon Finance Minister to announce a special package for Tiruppur which earns a lot of foreign exchange to our country. Thank you, Vanakkam.

16.00 hrs

डॉ. अमर सिंह (फतेहगढ़ साहिब) : सभापति जी, मुझे यह मौका देने के लिए धन्यवाद। सबसे पहले मैं मणिपुर बजट पर बोलना चाहता हूं।

16.03 hrs (Kumari Selja *in the Chair*)

हम सबको पता है कि मणिपुर में पिछले पौने दो सालों से क्या हो रहा है। 35 हजार करोड़ रुपये का बजट है। वहां जितना नुकसान हुआ, तबाही हुई, लोगों के घर जले, दुकानें जली और दुर्भाग्य से बहुत सारे लोगों की मौत भी हुई। इस बजट में जो पैसे रखे गए हैं, उसके बारे में मैं बोलना चाहता हूं। मैं सदन के सारे सदस्यों से विनती करता हूं कि आप सभी ध्यान दीजिए। 15 करोड़ रुपये टेम्परेरी रिलीफ

के लिए है, जबकि हजारों लोगों को सहायता की जरुरत है। सात करोड़ रुपये मुआवजे के लिए है। 35 करोड़ रुपये डिस्प्लेस्ड पर्सन्स के लिए हैं। अभी तक हजारों-लाखों लोग डिस्प्लेस्ड हो गए। बहुत सारी मौतें हुई। उनके घर जलाए गए। लोगों की दुकानें जल गई। मैं पूछना चाहता हूं कि क्या इतने पैसे से काम हो जाएगा? केंद्र सरकार ने इसमें एक भी पैसा नहीं दिया। यह सारा पैसा मणिपुर का है।

सभापति महोदया, मैं आपके माध्यम से केंद्र सरकार से निवेदन करना चाहता हूं। यहां वित्त राज्य मंत्री जी बैठे हैं। कृपया करके 500 करोड़ रुपये तो आप अपनी तरफ से दे दीजिए। आपने बिहार और आंध्र प्रदेश को बहुत दे दिया है। यह स्टेट बहुत तकलीफ में है। मणिपुर के बारे में मांग रखकर अब मैं अपनी बात खत्म करता हूं।

सरकार का हक है कि वह सप्लीमेंट्री बजट ला सकती है। 1 लाख 23 हजार करोड़ रुपये का सप्लीमेंट्री बजट तब है, जब नया बजट पेश हो चुका है। मैं केंद्र सरकार से इतना पूछना चाहता हूं कि सारा साल निकल गया, बजट एस्टीमेट होता है, रिवाइज्ड एस्टीमेट होता है, आपको सवा लाख करोड रुपए फरवरी, मार्च में ही याद आए। सारे साल आपकी क्या प्लानिंग थी? आपके सारे डिपार्टमेंट कुछ क्यों नहीं कर पाए? इतना बड़ा अमाउंट है, लेकिन आपकी मेजोरिटी है, आप इसे ले लेंगे। यह आपकी कार्य प्रणाली पर प्रश्नचिन्ह फिर लगाता है। आप जितने डिपार्टमेंट्स के लिए मांग रहे हैं, उसकी लिस्ट मेरे पास है, जो बहुत लंबी-चौड़ी है। इसका मतलब इसको पहले नहीं देखा गया। इसको सीरियसली देखना चाहिए कि आखिरी वक्त पर 1 लाख, 2 लाख करोड़ रुपये न मांगे जाएं।

यह बजट सैशन है, सप्लीमेंट्री डिमांड है तो आर्थिक नीति पर बात तो होगी ही। आपका 11वां साल पॉवर में कंटीन्युअस चल रहा है। यह वह सरकार है, जिसने हिंदुस्तान में गैर-बराबरी का, इनइक्वैलिटी का इतिहास बना दिया है। वर्ष 1947 से लेकर हिंदुस्तान में किसी चीज में भी इतनी गैर-बराबरी नहीं थी। गरीब, गरीब हो रहा है और अमीर, अमीर हो रहा है। 1.6 पर्सेंट पॉपुलेशन, सारे कॉरपोरेट से ज्यादा टैक्स दे रही है। यह इस सरकार की कार्य प्रणाली है। इनको इसका जवाब देना चाहिए कि 1.6 पर्सेंट पॉपुलेशन सारे कॉरपोरेट्स से ज्यादा टैक्स क्यों दे रही है? आप ऐसी क्या व्यवस्था बना रहे हैं कि जिसमें इतनी ना बराबरी हो रही है। इनके राज में इतने बिलेनियर्स जुड़े हैं कि कमाल हो

गया है, पर पर-कैपिटा इनकम में हमारा 141वां नंबर है। अमीर तो अमीर हो गया, लेकिन जब आम आदमी की इंकम देखते हैं तो 2,540 डॉलर्स पर हैं। इंटरनेशनल लेवल पर हमारा 197 मुल्कों में 141वां नंबर है। आप क्या कर रहे हैं, मुल्क को किधर ले जा रहे हैं?

मेरे ख्याल से सबसे ज्यादा बेरोजगारी इस वक्त है। ग्रेजुएट्स, एमबीएज़ और इंजीनियर्स चपरासी की नौकरी के लिए लाइनों में खड़े हैं। आप मुल्क को किधर ले जा रहे हैं? भाषण जो मर्जी करो, वह ठीक है। हर आदमी को भाषण करने का अधिकार है। इतने पढ़े-लिखे लोग लाइनों में क्यों खड़े हैं? 80-90 करोड़ लोगों को आप फ्री राशन दे रहे हैं, तो मुल्क की तरक्की कहां है? आप रोज बताते हैं कि ग्रोथ हो रही है। यह ग्रोथ सिर्फ आर्गेनाइज्ड सैक्टर की है। आप अनआर्गेनाइज्ड सैक्टर की ग्रोथ हमें नहीं दिखा रहे हैं। स्टेट मिनिस्टर आफ फाइनेंस यहां बैठे हुए हैं। जो जीडीपी ग्रोथ 6.4 पर्सेंट दिखा रहे हैं, क्या वह ऑर्गेनाइज्ड सैक्टर की ग्रोथ नहीं है? आप हमें अनआर्गेनाइज्ड सैक्टर की ग्रोथ बताइए। 90 पर्सेंट मजदूर इसमें शामिल हैं। आप उनके बारे में हमें कुछ बताते ही नहीं हैं। जो ई-श्रम पोर्टल है, उसमें 94 पर्सेंट लोगों ने कंप्यूटर पर अपनी जानकारी चढ़ाई है कि हमारी इनकम 10 हजार रुपये से कम है। यह मुल्क की तरक्की है। The net household savings as a percentage of GDP have been at the lowest level for a very long time. हाउसहोल्ड कंजप्शन पिछले 50-60 सालों में इतनी कम नहीं होगी, जितनी अभी है। यह आपकी इकोनामिक पॉलिसी है, जो मुल्क को पता नहीं कहां ले जा रही है, लेकिन भाषण बहुत अच्छे चल रहे हैं। जहां तक टैक्स बर्डेन है, वह आप जनता पर बढ़ा रहे हैं। आपने जीएसटी ऐसा बनाया है कि उसमें 50 पर्सेंट टैक्स गरीबों से आ रहा है। जो लोअर 50 पर्सेंट पॉपुलेशन है, उनसे यह आ रहा है। जो अमीर है, उनसे 10 से 15 पर्सेंट ही टैक्स आ रहा है। यह आपने कौन सा टैक्स का स्ट्रक्चर बनाया है? जीएसटी ने एमएसएमई का काम तमाम कर दिया है। वे बेचारे रो रहे हैं।

आपने कॉरपोरेट टैक्स पांच साल में आधा कर दिया, करीब-करीब दस लाख करोड़ रुपये छोड़ा है। मैं जानना चाहता हूं कि आपने दस लाख करोड़ रुपये की रियायत दी है, उसकी वजह से कितनी नौकरियां आईं और कितनी नयी इन्वेस्टमेंट आयी। हमें सरकार से इसकी जानकारी चाहिए, आपने

इतनी बड़ी रियायत दे दी, नौकरियां कितनी पैदा हुईं और इनवेस्टमेंट कितनी आईं। रोज विकसित भारत का भाषण हो रहा है, लेकिन आप उसकी डेफिनेशन नहीं बताते।

मैं आपके माध्यम से वित्त मंत्री जी से निवेदन करता हूं कि आप यह बताइए कि विकसित भारत की डेफिनेशन क्या है? मेरे पास जो जानकारी है, डेवलप्ड कंट्री की डेफिनेशन पर-कैपिटा इनकम 14 हजार 500 डॉलर एक आदमी की आमदनी हो तो उसे डेवपलप्ड मानते हैं। अभी अपना 2540 डॉलर है, अगले पांच सालों में 2540 डॉलर को कहां लेकर जाएंगे। आप विकसित भारत बोलिए, अच्छी बात है, फाइव ट्रिलियन डॉलर नहीं बीस ट्रिलियन डॉलर की इकोनॉमी बनाइए, लेकिन अगर अमीर को अमीर होना है और गरीब को गरीब होना है तो फिर उसमें अपनी पॉलिसीज को देखिए। आपने बारह लाख रुपये का इनकम टैक्स रिलीफ दिया। मैं उसकी कहानी सुनाना चाहता हूं, बहुत इंट्रेस्टिंग है। यह कहा गया कि हमने मिडल क्लास को बड़ा बोनानजा दे दिया, आपकी अपनी वेबसाइट पर 2023-24 पर इसकी जानकारी है, 7.54 करोड़ लोगों ने टैक्स रिटर्न भरा, 5.89 करोड़ ने जीरो टैक्स दिया क्योंकि उनकी इनकम 7 लाख से कम थी। बारह लाख एग्जेम्पशन के लिए अब जिनको टैक्स नहीं देना पड़ेगा, उनकी संख्या 6.77 करोड़ है, 88 लाख लोगों को फायदा दिया, 35-40 करोड़ मिडल क्लास हैं, आपने अखबारों में छपवा दिया कि सारे फायदे मिडल क्लास को दे दिया, एक करोड़ से कम लोगों को आपने फायदा दिया।

आप लोगों को ऐसे गुमराह क्यों करते हैं? जहां तक स्टेटों की हालत है, आपने स्टेट्स को जीएसटी में ले लिया, उन्होंने 48 परसेंट टैक्स छोड़े, आपने 22 परसेंट छोड़ा। आपने सेस और सरचार्ज लगाकर बीस परसेंट पूरा कर लिया, उनको इनकम टैक्स रिबेट दे दिया, कॉरपोरेट टैक्स रीबेट दे दिया, डिविजिबल पूल कम हो गया, उनका शेयर कम हो गया। जितनी आपने रियायतें दी हैं, आप रियायतें दीजिए, मिडल क्लास को दीजिए, कॉरपोरेट को दीजिए, लेकिन अपने पैसे से दीजिए, स्टेटों का पैसा न काटें, सारे स्टेट्स इस वक्त फाइनेन्शियल स्ट्रेस में हैं, उनको बहुत तकलीफ है।

सारे सोशल सेक्टर डिपार्टमेंट्स का बजट कम कर दिया, पिछले दो-तीन सालों से तुलना कीजिए। आप वेजेज नहीं बढ़ा रहे हैं, पेट्रोल और डीजल पर सेस कम नहीं कर रहे हैं, लोग कहां जाएंगे?

एमपीलैड का पैसा क्यों नहीं बढ़ाते? वह हम सभी का है, एमपीलैड का पैसा बहुत साल पहले पांच करोड़ रुपये हुआ था, इसे दस-पन्द्रह करोड़ रुपये कीजिए। प्रधानमंत्री जी बड़ा दिल दिखाइए। पच्चीस करोड़ रुपये कर दीजिए। अमेरिका हमें धमका रहा है, उस बारे में थोड़ा बता दीजिए कि टैरिफ पर हमारी पॉलिसी क्या है? वित्त मंत्री जब जवाब दें तो इसके बारे में बता दें।

सारा हिन्दुस्तान जानता है कि वर्ष 1960 और 1970 के दशक में बेगिंग बाऊल कहते थे, कटोरा लेकर दूसरे मुल्कों में गेहूं और चावल लेने के लिए जाते हैं। वहां के किसानों को कहा गया गेहूं और चावल पैदा करें। उन्होंने मेहनत करके हिन्दुस्तान को सक्षम बनाइए, आज हम एक्सपोर्ट करते हैं। अब उनकी हालत क्या है, केन्द्र सरकार किसानों को एमएसपी देने को तैयार नहीं है। हरियाणा सरकार सड़कें रोक कर बैठी है, इंडस्ट्री का भट्ठा बैठा दिया और केन्द्र सरकार चुपचाप बैठी है। मेरी सरकार से विनती है कि हरियाणा सरकार से कहा जाए कि ब्लॉकेड हटाए, उसकी वजह से इंडस्ट्री वहां से छोड़ कर जा रही है।

वे कह रहे हैं कि न कच्चा माल आता है और न हम सामान भेज सकते हैं तो पंजाब में रहकर क्या करना है।

हमारा अंडर ग्राउंड वाटर बहुत डैमेज हुआ है। मेरी मांग है कि कृपा करके डायवर्सिफिकेशन के लिए केंद्र सरकार हमें एक स्पेशल पैकेज दे दे। मैं बहुमत मिनिमम अमाउंट मांगता हूं। केंद्र सरकार ने बिहार और आंध्र प्रदेश को बहुत ज्यादा पैसे दिए हैं। सरकार उनको दे, कोई बात नहीं है, लेकिन पंजाब को भी दे दीजिए। अगर हमें 15,000 करोड़ रुपये तीन-चार साल के लिए कैश क्रॉप्स और डायवर्सिफिकेशन के लिए दे देंगे तो पंजाब बच जाएगा। आप वहां मनरेगा का वेजेज भी बढ़ाइए।

महोदया, मेरी कांस्टिट्यूएंसी में, एक तो हरियाणा में जो रोड ब्लॉक हुई है, उसकी वजह से बहत कुछ डैमेज हो रहा है। मैं उसके लिए भी आपसे मांग करता हूं।

दूसरा, जीएसटी की वजह से मंडी गोविन्दगढ़, खन्ना, दोराहा, साहनेवाल, मेरी कांस्टिट्यूएंसी की सारी इंडस्ट्रीज प्रॉब्लम में है। यहां माननीय मंत्री चौधरी साहब बैठे हुए हैं। मंत्री जी वहां आप कोई अपनी टीम भेज दीजिए। मुझे कोई तकलीफ नहीं है। आप उनकी आवाज सुनिए कि उनको जीएसटी

से क्या तकलीफ है। आप उसको शॉर्टआउट कर दीजिए। केंद्र सरकार ने उनको फोर्स किया है। वहां जितने भी स्टील मिल्स हैं, उनसे कहा गया कि आप जो कोयले से मिल और रोलिंग चलाते हैं, उसको बंद कीजिए। आप गैस पर आ जाइए। वे गैस पर चले गए। अब गैस के प्राइस इतने हाई हो गए हैं कि उनकी इंडस्ट्री नॉन वॉयबल हो गई है। वे उसको बंद कर रहे हैं। माननीय मंत्री जी आप कृपा करके उन इंडस्ट्रीज को देखिए, नहीं तो सारी स्टील इंडस्ट्रीज बंद हो जाएंगी।

मेरी पार्लियामेंट्री कांस्टिट्यूएंसी में वर्ष 2018 में 'उड़ान स्कीम' के तहत हलबारा में एक एयरपोर्ट सैंक्शन किया गया था। अब सातवां साल शुरू हो गया है, लेकिन अभी तक वह एयरपोर्ट शुरू नहीं हुआ है। आप कृपा करके उसको शुरू करवा दीजिए।

मैंने दोराहा में एक रेलवे ओवर ब्रिज के लिए कहा था, लेकिन अभी तक वह भी शुरू नहीं हुआ है। मैं शुरू से कहता आया हूं कि मेरी पार्लियामेंट्री कांस्टिट्यूएंसी श्री फतेहगढ़ साहिब एक पवित्र जगह है। वहां हमारे दसवें गुरु के छोटे साहबजादे की कुर्बानी हुई थी। आप कृपा करके वहां के लिए एक स्पेशल पैकेज दे दीजिए। हम ज्यादा नहीं मांग रहे हैं। आप फतेहगढ़ साहब सरहिंद को 200-300 करोड़ रुपये दे दीजिए। आज छः साल हो गए हैं, एक पैसा नहीं दिया गया। आप कृपा करके इस पर विचार कीजिए।

जो नेशनल हाइवे नम्बर वन है, माननीय सभापति जी, आप तो वहीं से आती हैं, अमृतसर से दिल्ली तक वह सबसे पहला नेशनल हाइवे बना था। इस वक्त सबसे खराब नेशनल हाइवे वही है। जगह-जगह ट्रेफिक जैम है, सड़क टूटी हुइ है, साइड रोड नहीं है और अंडर ब्रिज नहीं है। टाउन बड़े हो गए हैं। मंडी गोविंदगढ़, खन्ना के नीचे से निकलने की जगह नहीं है। कृपा करके उस पर भी कार्रवाई कीजिए। बहुत-बहुत धन्यवाद।

SUSHRI SAYANI GHOSH (JADAVPUR): Namaskar, Madam. I thank you and my leader, Shrimati Mamata Banerjee for giving me an opportunity to speak today. After 22 months of demanding, protesting, criticising and shouting, this Government is finally compelled to discuss Manipur. But under what circumstance?

It is when the democracy is officially dead in this State of this largest democratic country. They are forced to debate on Manipur today because the President's Rule has been imposed in the State of Manipur.

महोदया, मणिपुर के मुद्दे पर पिछले 22 महीनों में विपक्ष ने लगातार सवाल उठाए हैं। चर्चा न होने पर कभी हमने वॉकआउट किया तो कभी मकर द्वार पर धरना दिया। हमें सबसे ज्यादा उम्मीद आदरणीय प्रधानमंत्री जी से थी, लेकिन उनके मन में न मणिपुर के लिए कोई जज्बा दिखा न उनकी बातों में मणिपुर का कोई जिक्र उठा। 600 दिनों से ऊपर वहां एथनिक वायलेंस चल रही है, जिसमें 240 से ऊपर मणिपुर के भाई-बहनों की मौत हो गई और 1500 से ज्यादा लोग जख्मी हुए हैं। More than 5600 arms and 6.5 lakhs rounds of ammunition have been looted from police armouries. करीब 68,000 इंटर्नल डिस्प्लेसमेंट्स और 13,000 ज्यादा स्ट्रक्चरल डैमेज हुए हैं। कई लापता लोगों की डायरी और लगातार दहशत की खबरों के बावजूद सरकार ने मणिपुर पर अपनी चुप्पी नहीं तोड़ी।

Madam, in the past 22 months, every individual has been taken to the streets of Manipur, protesting and demanding peace. The apex student body of the North East staged a protest against the Prime Minister and the Home Minister for their failure to handle the crisis. The Indigenous Tribal Leader's Forum and the Kuki Front organised a mass rally, alleging that the Central agencies were cherry-picking in order to appease the majority community at the expense of the minorities.

महोदया, कल तक मैतेई कम्युनिटी की महिलाओं ने प्रोस्टेट किया है और गृह मंत्री जी से अर्ज किया है कि आप वहां जाएं और मणिपुर में शांति लाएं।

सभापति महोदया, चाहे कोई भी कम्युनिटी हो, मणिपुर के लोग हमारे अपने लोग हैं। मैं आपसे बस यही कहना चाहती हूं कि चाहे आप इस फैक्ट को पसंद करें या न करें, मणिपुर इस देश का ही हिस्सा है। More than 550 civil society organizations, retired bureaucrats, police

officers, activists, lawyers, filmmakers, journalists, academics, writers, had to unitedly issue a public statement urging the hon. Prime Minister to speak out about the ongoing ethnic violence in Manipur. But, there was pin drop silence from the Prime Minister's end. जब वे पहली बार बोले, तो उन्होंने मणिपुर के अब के हालात के लिए कांग्रेस पार्टी की तब की सरकार को कोसा था, जबकि मणिपुर में उन्हीं की पार्टी की डबल इंजन सरकार चल रही थी।

Madam, only a few empty words were spoken by the Prime Minister and not even a single substantial step was taken by the Central Government to handle the Manipur crisis. It was the widespread reporting of the shameful incident of public humiliation of two tribal women that led to the judicial intervention of the Supreme Court demanding accountability from the State Government. Unfortunately, the United Nations too raised alarms about the blatant abuse of human rights in Manipur citing reports of extrajudicial killing and sexual violence.… (*Interruptions*)

What is the point of discussing Manipur, Madam?… (*Interruptions*) What is the point of discussing the budget of Manipur? Manipur has experienced higher inflation rates every month since violence broke out in the State. Around 70 per cent of Manipur lives in the villages with a monthly inflation rate of 10 per cent to 12 per cent, the highest inflation among all States in the country. Youth employment in Manipur is at 23 per cent. … (*Interruptions*)

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदया, मणिपुर पर इसी सदन में बार-बार बातें रखी गई हैं।…(व्यवधान)

सुश्री सयानी घोष : बातें नहीं रखी गई हैं।

श्री नित्यानन्द राय : महोदया, बातें रखी गई हैं।

सुश्री सयानी घोष : यह गलत बात है।

श्री नित्यानन्द राय : महोदया, गृह मंत्री जी और प्रधानमंत्री जी ने अपने भाषण के क्रम में वहां की स्थिति को बड़ी स्पष्टता के साथ रखा है। इस तरह का बयान देकर, गुमराह करके और अराजक स्थिति क्यों पैदा कर रही हैं, जबकि मणिपुर बिल्कुल शांति की ओर बढ़ चुका है। इस सदन में इस तरह से क्यों बोला जा रहा है?…(व्यवधान)

SUSHRI SAYANI GHOSH: Madam, the budget for healthcare was slashed by 23 per cent and 11.5 per cent, and the budget for education was slashed by 17 per cent and 5.6 per cent in the past two years. Also, the budget for nutrition has been cut by 25 per cent. Social security spending for tribal communities has seen a massive cut of 47 per cent. The price rise is bleeding every family dry, no matter what their ethnicity be. What has the Manipur Budget Demands for Grant proposed for reducing inflation and ease supply chain for the network of the State? Approximately 6,164 children between six months to six years, 2,638 adolescent girls, 232 pregnant women, 753 lactating mothers are currently living across 325 camps in Manipur. By April 2024, 554 babies were born in relief camps since the violence erupted, including two maternal deaths as per official data.

महोदया, मीडिया रिपोर्ट्स के अनुसार चुराचांदपुर के एक रिलीफ कैंप में कभी ट्रॉमा, तो कभी कुपोषण और कभी बीमारी से 80 से ज्यादा लोगों की मौत हो चुकी है। एक 36 साल के नौजवान ने एक रिलीफ कैंप में खुद की जान ले ली थी। Around 665 days of continuous conflict assaulted the well-being of 30 lakh people of Manipur. Youth have no future. Women and children are cramped in the relief camps. Elderly says that they have no hope for the future. आज पश्चिम बंगाल में एक मच्छर भी मरता है, तो बीजेपी वाले वहां पर राष्ट्रपति शासन लगाओ, राष्ट्रपति शासन लगाओ, ऐसे चिल्लाते हैं। जब तक आपके डबल इंजन राज्य में आपकी ही

सरकार के मुख्यमंत्री ने इस्तीफा नहीं दिया, तब तक आपको ख्याल नहीं आया कि "जिंदगी धूप, तुम घना साया" ।

Madam, my question is, if the President's Rule was the solution, why was it not being imposed months ago in Manipur? People were continuously dying, and after allowing Manipur to burn for months, today you are here offering bouquet of rosy promises.… (*Interruptions*)

डॉ. निशिकान्त दुबे (गोड्डा) : महोदया, मैं कुछ बोलना चाहता हूं।

माननीय सभापति : आप किस नियम के तहत बोलना चाहते हैं?

डॉ. निशिकान्त दुबे: महोदया, नियम 66, 67 और 68 है। ये राष्ट्रपति शासन की बात कर रही हैं, वह आईडेंटिकल बिल है, जो कि इस हाउस के पास है। राष्ट्रपति शासन पर डिस्कशन होने वाला है। इसीलिए इनको वित्त विधेयक पर केवल वित्त की ही बात करनी चाहिए।

माननीय सभापति : नहीं-नहीं।

डॉ. निशिकान्त दुबे : महोदया, राष्ट्रपति शासन पर बात होनी है। यहां वह बिल है।…(व्यवधान) ऐसा नहीं होता है।

HON. CHAIRPERSON: Hon. Member, you please carry on.

… (*Interruptions*)

SUSHRI SAYANI GHOSH: Thank you, Madam.

After allowing Manipur to burn for months, today, you are here offering a bouquet of rosy promises. Please remember:

"फिर नहीं बसते वे दिल जो एक बार उजड़ जाते हैं गालिब,
कब्र कितनी भी सजाओ कोई जिंदा नहीं होता।"

Please remember this.

Madam, this was imposed not to restore peace in Manipur but to salvage the

BJP's political reputation after months of inaction. This is the truth. प्रधानमंत्री जी ने जनवरी, 2022 के बाद मणिपुर में अपने कदम नहीं रखे हैं, लेकिन इस बीच चालीस बार इंटरनेशनल और 244 बार डॉमेस्टिक ट्रिप्स लगाई हैं। ऑनरेबल होम मिनिस्टर अमित शाह जी सिर्फ दो बार गए, माननीय रक्षा मंत्री सिर्फ एक बार गए, माननीय वित्त मंत्री और पार्टी प्रेसीडेंट तो गए ही नहीं। There is a saying called 'Nero fiddled while Rome burned', अर्थात् आग लगी बस्ती में साहब अपनी मस्ती में। … (व्यवधान)

मैडम, सिर्फ एक ही बात बोलनी है कि पापा दूसरे देश की वॉर रुकवा सकते हैं, but why was not a second given to comfort the people of Manipur? … (*Interruptions*)

HON. CHAIRPERSON: Hon. Member, are you yielding?

… (*Interruptions*)

SUSHRI SAYANI GHOSH: Please do not take it personally, Sir. … (*Interruptions*)

श्री नित्यानन्द राय: महोदया, यह सदन बिल्कुल असत्य की बुनियाद पर खड़े होकर बोलने का नहीं है। उनको पता नहीं है कि जब गृह मंत्री जी वहां पर गए थे, तो प्रधानमंत्री जी के निर्देशों का पालन करने के लिए गए थे। … (व्यवधान) वह ऐसे-ऐसे क्षेत्रों में गए थे, जहां इन लोगों ने जाने की कभी हिम्मत नहीं की थी। वही धरती गवाह है कि जब इन लोगों के राज में वहां हिंसा हुई थी, तो दस हजार से ज्यादा लोग मारे गए थे। सदन को क्यों गुमराह किया जा रहा है? … (व्यवधान)

माननीय सभापति : मंत्री जी, भाषण नहीं।

… (व्यवधान)

HON. CHAIRPERSON: Hon. Member, you please carry on.

… (*Interruptions*)

SUSHRI SAYANI GHOSH: Madam, as per a release by the Home Ministry, it was said that the Ministry will talk to both the groups so as to bridge the ethnic divide at the earliest. उस ब्रिज का टेण्डर अभी तक पास नहीं हुआ है। The bridge has not yet been

constructed.

Mr. Shah visited Manipur on 29th May, 2023 and constituted a Peace Committee under the Chairpersonship of Governor of Manipur but there has been no development since then. वहां बाद में यह देखा गया कि गवर्नर को जबरदस्ती हटा दिया गया, because she echoed the voice of the people of Manipur saying that मणिपुर के लोग दुखी हैं, मणिपुर के लोग अपसेट हैं। उन्होंने सिर्फ यह कहा था कि प्रधानमंत्री एक बार आएं और उनसे मिलें। इसमें गलत बात कुछ नहीं है।... (व्यवधान) Is this the reason why the Government always shies away from any discussion and debate? ... (*Interruptions*) The truth is that double engine ran over the people of Manipur. ... (*Interruptions*) Your double engine ran over the people of Manipur. ... (*Interruptions*) On the other hand, we have our Leader. जब कहीं कोई दुर्घटना घटती है, कहीं बस्ती में आग लगती है, जब कहीं आंधी आती है तो हमारी लीडर वहां खुद जाकर खड़ी हो जाती हैं। ... (व्यवधान) जहां पर वह खुद नहीं जा पाई, वहां पर उन्होंने अपना डेलीगेशन भेजा, चाहे वह हाथरस हो या लखीमपुर खीरी, चाहे वह सिंघु बॉर्डर हो या वायनाड या मणिपुर हो। वह हमेशा दूसरों की उम्मीदों पर खरी उतरी हैं।... (व्यवधान) हम गर्व के साथ बोलते हैं कि यह बीजेपी समस्या है और दीदी समाधान है, बीजेपी कटी पतंग है, ममता दीदी पूरा आसमान है। हम यह बोलते हैं।... (व्यवधान)

मैडम, अंत में मैं बस इतना ही कहना चाहती हूं कि आप मणिपुर का बजट बनाएं, सप्लीमेंट्री बजट बनाएं और इस देश में मंदिर बना रहे हैं, इस देश को मंदिर बनाएं।... (व्यवधान) भारत में गवर्नमेंट है, लेकिन गवर्नेंस नहीं, बजट है, लेकिन बचत नहीं, खर्च है, लेकिन रोजगार नहीं, बाग है, लेकिन बहार नहीं। ऐसे भारत को हम जानते नहीं, ऐसी सरकार को हम पहचानते नहीं। ... (व्यवधान) आज माननीय प्रधानमंत्री जी मॉरिशस गए हैं। उनको हमारी तरफ से बड़ी शुभकामनाएं हैं। एक तरफ मॉरिशस है, दूसरी तरफ मणिपुर है। ... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी।

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल): मैडम, हम आपसे रूलिंग चाहते हैं। … (व्यवधान)

Madam, this is a gross abuse of the Chair's indulgence. *....(Interruptions)*

HON. CHAIRPERSON: No, Minister, you cannot point fingers at the Chair.

....(Interruptions)

HON. CHAIRPERSON: I am sorry.

....(Interruptions)

SHRI PIYUSH GOYAL: She is exceeding the remit of her debate on the Appropriation Bill. *....(Interruptions)* She is abusing the indulgence that the Chair is showing to her. *....(Interruptions)* This is absolutely unacceptable. *....(Interruptions)*

HON. CHAIRPERSON: Now, Shri Raju Bista ji.

....(Interruptions)

SHRI PIYUSH GOYAL: When an Appropriation Bill is discussed in this House, the rules have to be followed. *....(Interruptions)*

HON. CHAIRPERSON: Shri Raju Bista ji.

....(Interruptions)

SHRI PIYUSH GOYAL: Please give your ruling under Rule 218. *....(Interruptions)*

HON. CHAIRPERSON: The hon. Member is referring to Rule 218, which is related to the Appropriation Bill.

....(Interruptions)

DR. NISHIKANT DUBEY: Madam, this is the Manipur Appropriation Bill. *....(Interruptions)*

HON. CHAIRPERSON: Shri Raju Bista ji.

....(Interruptions)

माननीय सभापति : आपकी बात हो गयी है। आपकी बात रिकॉर्ड पर आ गयी है।

… (व्यवधान)

श्री राजू बिष्ट (दार्जिलिंग) : धन्यवाद मैडम, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। … (व्यवधान) आपका मैं इसलिए भी आभारी रहूंगा कि टीएमसी की सांसद के बोलने के बाद आपने मुझे बोलने का अवसर दिया।… (व्यवधान)

मैडम, वर्ष 2024-25 की जो सप्लीमेंटरी डिमांड्स फोर ग्रांट्स हैं और साथ ही वर्ष 2021-22 का जो एक्सेस ग्रांट है और मणिपुर का जो बजट है, उस पर बोलने के लिए मैं खड़ा हूं। मैं केन्द्र सरकार खासकर प्रधान मंत्री मोदी जी और वित्त मंत्री सीतारमण जी का बहुत आभारी हूं कि ये पश्चिम बंगाल से बहुत प्रेम करते हैं और बहुत स्नेह रखते हैं। इस बात को बजट के आंकड़े भी दर्शाते हैं। वर्ष 2010-11 में टैक्स के डेवल्यूशन का अमाउंट 15954 करोड़ रुपये मात्र होता था, जो वर्ष 2023-24 में बढ़कर 85000 करोड़ रुपये हो गया और वर्ष 2024-25 में 96000 करोड़ रुपये हुआ और वर्ष 2025-26 के बजट में 1,60,000 करोड़ रुपये का प्रावधान किया गया है यानी करीब-करीब 291 परसेंट का इंक्रीज है। इसी तरह ग्रांट इन एड पश्चिम बंगाल को वर्ष 2010-11 में 7800 करोड़ रुपये मात्र होता था जो वर्ष 2025-26 में बढ़कर 40 हजार करोड़ रुपये हो गया है। इसमें 303 परसेंट से ज्यादा का इंक्रीज है। मैं केंद्र सरकार का आभारी हूं, लेकिन मुझे यह बताते हुए तकलीफ भी है कि केंद्र सरकार जो पैसा पश्चिम बंगाल की दस करोड़ जनता को भेजती है, वह पैसा जनता तक नहीं पहुंचता है, क्योंकि हमें जो मुख्यमंत्री मिली है, वह एक जादूगर है। जादूगर मुख्यमंत्री पश्चिम बंगाल को मिली है, इसकी वजह से लाखों-करोड़ों रुपये जनता तक नहीं पहुंच पाता है। यह बात मैं आपके माध्यम से सदन को बताना चाहता हूं। हमारी जो जादूगर मुख्यमंत्री हैं, हमारे पैसे कहां खाए जाते हैं, दबाए जाते हैं, उसके बारे में आपको बताना चाहूंगा। मैडम, ये लोग गरीब टी गार्डन श्रमिकों की जमीन खा गए। टी गार्डन में काम करने वाले पांच लाख से ज्यादा काम करने वाले आदिवासियों के बोनस का पैसा भी ये खा गए। सिंकोना बागान को अंग्रेजों ने प्लांटेशन के लिए लगाया था, जहां मेडिसिन बनती थीं, उसको टीएमसी सरकार पूरी तरह से खा गयी। ये लोग चिट फंड घोटाले का पैसा भी खाते हैं। टीचर्स अपॉइंटमेंट और रिक्रूटमेंट का पैसा भी

खाते हैं। नदी, बालू और हमारे जंगल भी ये लोग खा गए। इतना ही नहीं प्रधान मंत्री ग्राम सड़क योजना, प्रधान मंत्री आवास योजना, रूरल इंफ्रास्ट्रक्चर डेवलपमेंट फंड, जल जीवन मिशन का पानी ये लोग पी गए। बॉर्डर एरिया डेवलपमेंट फंड का पैसा ये लोग खा गए। इतना ही नहीं मनरेगा का पैसा जो पश्चिम बंगाल की जनता के लिए भेजा गया था, इन्होंने बांग्लादेशियों को दे दिया। इन्होंने राशन का घोटाला किया। डिजास्टर का 1200 करोड़ रुपये का केंद्र सरकार के बजट का पैसा भी ये लोग खा गए। इतना ही नहीं कोयले में भी ये लोग चोरी करते हैं और कोयले का पैसा भी खा जाते हैं। यह इतनी जादूगर वाली सरकार पश्चिम बंगाल का है।

महोदया, मैं आपके माध्यम से एक बहुत महत्वपूर्ण विषय रखना चाहता हूं। अभी पश्चिम बंगाल विधान सभा में बजट पास हुआ और 3 लाख करोड़ रुपये से ज्यादा का बजट रखा गया। उसी बजट में टी गार्डन को लेकर, टी गार्डन के वर्कर्स की 30 परसेंट जमीन नॉन-टी पर्पज के लिए और टी टूरिज्म के लिए डायवर्ट करने का प्रावधान ममता दीदी की सरकार ने किया। मैं इसका पूरी तरह से विरोध करता हूं और दार्जिलिंग तराई डुअर्स की जनता इसका विरोध करती है। इस कारण हमारे मूल आदिवासी जैसे गोरखा, राजवंशी, आदिवासी, टोटो, मेच, राभा, बंग्लाभाषी, हिंदीभाषी जो मूल निवासी हैं, उन पर सीधा आघात है। इतना ही नहीं, भारतीय संविधान के अनुच्छेद-21 का भी यह उल्लंघन करती है। अनुच्छेद-39 के बी और सी सैक्शन का भी यह उल्लंघन करती है। इतना ही नहीं, पश्चिम बंगाल का खुद का लैंड रिफॉर्म एक्ट 1955 का यह सरकार उल्लंघन करती है। इतना ही नहीं, पश्चिम बंगाल स्टेट एक्युजिशन एक्ट 1953 का भी यह वायलेशन करती है। टी एक्ट 1953 के अंतर्गत टी बोर्ड और मंत्रालय से परमिशन न लेकर कभी भी आप लेन को डायवर्ट नहीं कर सकते, लेकिन ये उसका भी उल्लंघन करते हैं।

महोदया, इस जमीन के असली मालिक हमारे श्रमिक माता-पिता और भाई-बहन हैं। मैं आपको इतिहास में लेकर जाना चाहता हूं। दार्जिलिंग तराई डुअर्स का क्षेत्र वर्ष 1861 से लेकर 1870 तक रेग्युलेटेड एरिया होता था। वर्ष 1870 से लेकर वर्ष 1874 तक यह नॉन रेग्युलेटेड क्षेत्र होता था। वर्ष 1874 से वर्ष 1919 तक यह शेड्यूल डिस्ट्रिक्ट होता था। वर्ष 1919 से लेकर वर्ष 1935 तक डेको ट्रैक होता था। वर्ष 1935 से वर्ष 1947 तक पार्शियली एस्कुलिरेट एरिया होता था। नॉर्थ-ईस्ट के जितने

भी प्रदेशों में यह प्रावधान था, आगे चलकर सारे क्षेत्र अलग-अलग राज्य या यूटी बने, लेकिन वर्ष 1954 एब्जॉर्ब एरिया एक्ट के अंतर्गत हमें पश्चिम बंगाल का हिस्सा बनाया गया। यह इतिहास मैं आपको जरूर बताना चाहूंगा, ताकि आप इसकी जानकारी रखें।

महोदया, पश्चिम बंगाल हमारी जमीन की मालिक नहीं, मात्र केयर टेकर है। मालिक हमारे श्रमिक हैं। मैं इस सदन से टीएमसी को बताना चाहूंगा कि एक और आंदोलन का आमंत्रण आप कृपया न दें। हमारे साथ अन्याय हुआ है। हमने बार-बार भारत सरकार से यह मांग की है कि हमारे साथ न्याय हो। भारतीय संविधान के अंतर्गत दार्जिलिंग तराई और डुअर्स की जनता को न्याय मिलना चाहिए। 'जल जीवन मिशन' नाम से बहुत अच्छा कार्यक्रम भारत सरकार ने लाँच किया है। मुझे बताते हुए खुशी है कि केवल दार्जिलिंग संसदीय क्षेत्र में सात सौ चौदह प्रोजेक्ट्स के लिए 2,450 करोड़ रुपये, यानी पश्चिम बंगाल के केवल एक जिले को भारत सरकार ने 'जल जीवन मिशन' के तहत दिया है। इस मिशन का नाम था हर घर जल, लेकिन पश्चिम बंगाल में जाकर यह हर घर नल हो गया, क्योंकि नल तो लग गए हैं, लेकिन पानी उनमें है ही नहीं। आंकड़ों में 54 प्रतिशत हाउस होल्ड्स को इन्होंने टैप वाटर से जोड़ा। ऐसा कागजों में है, लेकिन 20 परसेंट काम भी नहीं हुआ है। जल जीवन मिशन का सारा पानी भी टीएमसी सरकार पी गई। हाल ही में केंद्र सरकार ने थर्ड पार्टी इंस्पेक्शन के थ्रू ऑडिट किया था। मैं केंद्र सरकार से निवेदन करता हूं कि हमारे हिस्से के पानी का जो पैसा है, वह हमारी जनता को मिले तथा जिस कांट्रैक्टर ने भ्रष्टाचार किया है, उसे जेल में डाला जाए। अमृत-1 के बाद अमृत-2 स्कीम के अंतर्गत जो शहरी क्षेत्र या म्यूनिसिपैलिटी एरियाज हैं, जैसे दार्जिलिंग, कालिंपोंग, मिरिक और सिलीगुड़ी म्यूनिसिपैलिटी और कॉरपोरेशन को भारत सरकार की तरफ से दो हजार करोड़ रुपये से ज्यादा मिला। अभी इसमें टेंडर नहीं हुआ। यह प्रक्रिया में है, लेकिन मुझे बताते हुए बहुत कष्ट हो रहा है कि टेंडर होने से पहले ही 10 परसेंट कमीशन में टीएमसी सरकार टेंडर बेच चुकी है।

माननीय सभापति : आप कृपया मणिपुर पर आइए।

श्री राजू बिष्ट : जी मैडम, मेरी तो जन्मभूमि है, मैं उस पर आता हूं। डिजास्टर का पैसा हर साल बारह सौ करोड़ रुपये केंद्र सरकार पश्चिम बंगाल को देती है। हम सभी जानते हैं कि अक्टूबर, 2023 में

सिक्किम में जो बाढ़ आई थी, उसके कारण कालिंपोंग, दार्जिलिंग के करीब पांच सौ लोगों के घर बह गए हैं। हमारे भी घर बह गए।

इतने साल होने के बावजूद भी डिजास्टर बजट के अंतर्गत पश्चिम बंगाल की सरकार को सालाना 1200 करोड़ रुपये मिलते हैं, लेकिन आज तक हमारी जनता को कुछ नहीं मिला है।

सभापति महोदया, मैं आपके माध्यम से केन्द्र सरकार से निवेदन करता हूँ कि एक जिले में, स्पेसिफिक सिर्फ दार्जिलिंग का 1200 करोड़ रुपये में से जो हिस्सा है, वह हमें नहीं मिल रहा है। … (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप मणिपुर के विषय पर आइए।

श्री राजू बिष्ट : सभापति महोदया, इसी तरह से मैं रेल मंत्री जी का भी बहुत आभारी हूँ। रेलवे के अलग-अलग 45 प्रोजेक्ट्स के लिए पूरे पश्चिम बंगाल को 4,660 किलोमीटर्स के लिए 64 हजार करोड़ रुपये से ज्यादा के बजट का आवंटन किया गया है और 101 से ज्यादा अमृत स्टेशन्स बन रहे हैं। वर्ष 2014 से लेकर अभी तक साढ़े चार सौ से ज्यादा फ्लाई ओवर्स और आरओबीज़ पश्चिम बंगाल में बने हैं। बागडोगरा एयरपोर्ट के लिए मोदी जी की सरकार ने हमें 1600 करोड़ रुपये दिए हैं, जिसका काम भी ऑलरेडी चालू हो चुका है। इसी तरह से हाइवेज़ और रोड्स का काम पश्चिम बंगाल में हो रहा है, जो कि आज से पहले हमने कभी नहीं देखा था। वर्ष 2014 के बाद वह हम सबको देखने को मिला है। … (व्यवधान)

श्री लालजी वर्मा (अम्बेडकर नगर): सभापति महोदया, अभी माननीय निशिकान्त दुबे जी नियम 216 का उदाहरण दे रहे थे कि अनुपूरक अनुदानों पर वाद-विवाद केवल उन मदों तक ही सीमित रहेगा, जिनसे वे बने हों। जहां तक चर्चाधीन मदों की व्याख्या करने या उन्हें स्पष्ट करने के लिए आवश्यक न हो, उस सीमा तक मूल अनुदानों पर या उनसे संबंधित नीति पर कोई चर्चा नहीं होगी। यानी मूल बजट की इस पर कोई चर्चा नहीं होगी, केवल अनुदान की मांगों पर ही चर्चा होगी।

सभापति महोदया, माननीय सदस्य ने अनुदानों की मांग या अनुपूरक मांग पर एक शब्द भी नहीं बोला है। उन्होंने जो कुछ बोला है, वह मूल बजट पर बोला है या पश्चिम बंगाल के बजट पर बोला है।

इस पर मैं आपकी व्यवस्था चाहता हूँ।

DR. M. P. ABDUSSAMAD SAMADANI (PONNANI): Madam, thank you for permitting me to take part in this very important discussion.

I am here to express certain deep concerns with regard to our national economy. When we think of economy and when we discuss about problems facing the economy, we have to identify the place of the disabled identities throughout the world in the process of development, especially in our country. The goal of social justice will not be achieved without inclusion of the persons with disability. This Government is failing utterly in all the spheres of development.

The words ‘pichada’, ‘dalit’ and ‘alpasankhyak’, that is the backward, dalits and minorities are very important when we think of the sidelined and the marginalised sections of our society. But the Government is presenting a good picture away from reality.

“आप ही की तरह खूबसूरत बहुत,
आप ही की तरह बेवफा जिंदगी।”

This is the picture now-a-days with regard to the weaker sections and the backward sections of the community. There are no steps taken to solve their problems. As a poet said “कोई उम्मीद बर नहीं आती, कोई सूरत नजर नहीं आती।”

After discussing all these things, the Government is not coming forward with any concrete policy for the upliftment of minorities and backward sections of the society. Growth will be possible only in an atmosphere of social peace and peaceful co-existence.

No growth will be possible in the social scenario of discord, disharmony,

friction, and strife. That is the lesson of Manipur, and we are again and again reminded of this lesson. Whether it is in Manipur or any other State in the country, we need programmes for alleviating distress.

Madam, where are we now approaching in the age of Artificial Intelligence? Artificial Intelligence has to be taken very seriously into consideration, along with the problems created by it when we discuss our present condition of the economy. Economic discrimination has to be fought with tools of social justice embedded in economic justice. In the age of Artificial Intelligence, we have to take into consideration the technological risks confronting us. Excessive dependence on digital networks will be highly dangerous.

‘रेश्मी लिबास में छुपी हुई थी हमारी मुफलिसी कि गावा और हवा ने हमको नंगा कर दिया ।‘

This is the condition when the wave of Artificial Intelligence is coming. The truth itself becomes the casualty. The real risk is the deep fake syndrome that is facing modern society. Everything has become mechanical. Life itself is going on becoming mechanical. The signature of the present society, the present humanity, is that humans behave like machines and machines work like human beings. But whatever may be this condition, we cannot hide the picture.

“हकीकत छुप नहीं सकती बनावट के उसूलों से
खुशबू आ नहीं सकती कागज के फूलों से ।”

That is what I have to remind the Government also. Most of our people will not be able to reach the arena of progress. Most of our people will be marooned in the slow lines, not able to seize the opportunities offered by Artificial Intelligence, data science, robotics, and FinTech.

“जिंदगी उसकी है, जो उसे झेल ले
सबको देती नहीं आसरा जिंदगी।”

So, I would like to emphasize the point that these tools, these new measures will not be accessible for a large section of our society. The sectors and the tools are not native for crores of people. I have to bring to the notice of the House the situation of ASHA workers. It has already been brought to the notice when we discussed the economic condition of the country. Ten lakhs of ASHA workers across India are playing a crucial role in health care, community health awareness, immunization, and so on. Despite their indispensable contribution, ASHA workers remain among the most underpaid and overworked sections of India's public health workforce, with no fixed salary. Their social security is limited and recognition is inadequate. ASHA workers are not classified as Government employees, but as volunteers. Even this word 'volunteer' is a kind of injustice in the case of ASHA workers that allows the State to deny their minimum wages, gratuity, and other employment and retirement benefits. There is gross injustice that continues to be done against ASHA workers, which has to be undone urgently. So, I seek a clarification from the Government on whether it will be willing to remunerate ASHA workers with a full-time salary, which is routine in the case of Government services throughout the country. The political ideologies and programme strategies have to be reformed and remoulded, aiming at the welfare of the weaker sections. Bridging the digital divide is important, but more than that, Madam, the divide between ‘haves’ and ‘have-nots’ has to be solved. It should not be like that. The poet said:

"एक समुन्द्र ने आवाज दी, मुझे पानी पिला दीजिए।"

It should not be like that. Thank you.

माननीय सभापति : आप भी शायरी कहना चाहते हैं।

श्री पीयूष गोयल : मैडम, मैं अब्दुस्समद जी को बधाई देना चाहता हूं कि उन्होंने इतनी अच्छी हिंदी में अपनी बात को यहां रखा है, शालीनता से अपनी बात को यहां रखा है और एक प्रकार से दिखाया है कि भारत एकता और एकजुटता का प्रतीक है।

केरल के मुस्लिम लीग के माननीय सांसद ने इतनी अच्छी हिंदी का प्रयोग किया। ऐसे ही शशि थरूर जी, शफी भाई, सब लोग हिंदी का प्रयोग करते हैं, इससे कोई छोटा या बड़ा नहीं हो जाता है। … (व्यवधान)

माननीय सभापति : आप भी तमिल में बोल सकते हैं।

… (व्यवधान)

श्री पीयूष गोयल: बड़ा दुर्भाग्य है कि कुछ लोग इस देश को बांटने की कोशिश करते हैं। भाषा के नाम पर लोग राजनीति करते हैं।… (व्यवधान)

HON. CHAIRPERSON: Hon. Minister can also speak in Tamil.

… (*Interruptions*)

श्री पीयूष गोयल : मैडम, मैं यह भी कहना चाहता हूं कि कुछ ही दिनों की बात है। अब तमिलनाडु में भी तामरै वेल्लुम, कमल का फूल खिलने वाला है। हम तमिल में भी बात करेंगे, बड़े आदर से बात करेंगे।

माननीय सभापति : श्री एस. वेंकटेशन।

*__SHRI S. VENKATESAN (MADURAI):__ Madam Chairperson, Vanakkam. Hon. Minister who intervened and spoke before me said that opposing Hindi is equivalent

* English translation of the speech originally delivered in Tamil.

to opposing India. I wish to emphasize to the hon. Minister that opposing the imposition of Hindi is equivalent to strengthening of India. India is not Hindia. India is in treating all languages of our country with equality. We insist to you to show importance in providing funds to education similar to the importance you show to Kasi Tamil Sangamam. If you do not understand this, you cannot understand the importance of mother tongue or the significance of education. It is a part of modern fascism when you attack on the federalism of our country. We wish to quote from your reports. NITI Aayog's report says that Tamil Nadu remains on top among the States of this country in eradication of poverty. Your Economic Survey says that Tamil Nadu remains on top among all other States as regards human resource development. Your report further says that Tamil Nadu is in first place in the textile exports of the country. From Higher Education to Public Health, Tamil Nadu remains in the forefront. Against a tax revenue of Rs. 1 paid by Tamil Nadu, the Union Government pays back only 29 paise to Tamil Nadu. What an injustice is this? You pay back Rs. 7 to Bihar as against Rs. 1 paid by them as tax revenue. You are paying Rs. 1 and 75 paise to Uttar Pradesh as against a tax revenue of Rs. 1 paid from that State. When we ask our rightful share, you make false allegations against us. You are making an open attack on federalism on all fronts including education, finance and governance. You make States to bow before you by depriving them of finances. If they refuse to bow before you, then you address them as uncivilized. You take back the words which you uttered in this House. If that is so, it shows the way how you used such uncivilized words. We want to ask you whether you have understood now the gravity of the matter. We wish to ask

you that even after you took back the words you uttered here, a Union Minister while speaking in Tamil Nadu supports such usage. Is that the civilized way of life that you wish to portray? Director of an IIT in our country, which comes under the Ministry of Education, asks us to drink Cow urine. You do not dare to ask him how civilized is this? If we ask funds for our educational projects, you are asking whether we are civilized. America had sent back hand-cuffed Indians who migrated to their country illegally. You did not show angry towards America. But you have shown your strength against the Anantha Vikatan Magazine which published a cartoon condemning America. Manipur is on the boil for the last three years. Prime Minister did not visit Manipur at least once. You are placing this Manipur's Budget in this august House where you have the Prime Minister as a Member. Is this the civilized way you are preaching to us? We have 543 members of Parliament in this Lok Sabha. Whereas we have 848 seats in this newly built House. This is a conspiracy of the Union Government against the interests of the southern States of our country. Hon. Chief Minister of Tamil Nadu and all the political parties of the State are all one side against you on this issue. We are determined to uphold the federalism of our country against the denial of rightful dues to the southern States of our country. The Budget presented by you is taxing more on the MSMEs and providing tax relief to the corporates. This one liner can explain how faulty your tax system is. Similarly, MGNREGA. Union Government has not released the instalment dues of MGNREGA for the last 3 months. Payments to the tune of Rs. 121 crore is delayed by the Union Government which is due to the labourers of Madurai. We want to place before this august House this accusation against Prime

Minister and Finance Minister of this country. Today our Education Minister of the Union says that only when Tamil Nadu follows the New Educational Policy, Rs. 2500 crore that is due for educational projects in Tamil Nadu would be released. Those in power at the centre think that they can make us bow before them due to denial of funds. I wish to say they will fail in making us to bow before them as Tamil society is filled with self-dignity and rationale nature which will teach them a lesson for sure. You are not superior as you are is the place of giving. And we are not inferior as we are in the place of receiving. Tamil Nadu will time and again prove the fact that there is no one superior to the Constitution of India.

***DR. RANI SRIKUMAR (TENKASI):** Hon Madam Chairperson, Vanakkam. For the first time in this august House, I stand to speak in my mother tongue Tamil. A sister among the seven sisters of the North East is on the boil. This sister State is on the boil for more than last one and half years. This has not fallen on the deaf ears of those in power in Delhi. Since 3 May, 2023, the State of Manipur is on fire. The violent clashes between Meitei and Kuki Groups have spread throughout the State as it ended in riots. More than 250 people were burnt alive besides 60 thousand people have become refugees in their own State of our country. Schools have been damaged and churches were demolished. Many of their belongings have been badly damaged. More than 15 lakh students have lost their education. Is it not necessary for the Prime Minister to remain in this august House at the time such an important discussion is taking place? Thousands of weapons have been looted

* English translation of the speech originally delivered in Tamil.

from the weapon depot which is under the control of the Ministry of Home Affairs in the presence of our armed forces. Hon Prime Minister was witnessing this as a mute spectator. But PM proclaims himself as a Chowkidar wherever he goes. Is it not a funny thing? When you cannot protect your arms depot, how will you protect the common people of this country? In what way the people of this country hope that they are protected? Prime Minister is so inclined to find a solution to Ukraine issue by holding talks with the Ukrainian leaders. Are you not having inclination to find solution to the problem faced by a small State of our country? Is he feeling insecure? I urge that the Union Government should clarify on this. Where are those BJP leaders who time and again insisted on Double Engine Government for the focussed development of a particular State? Whether their voices have list significance? Is this the way of functioning of Double Engine Government in our country? Or else whether the double engine has become faulty? When we analyse as to why Manipur is on fire, we get only one answer for this issue. This is the political calculation of BJP. Prime Minister goes swiftly and attends functions organised by corporate giants without fail. But PM has no inclination to go to Manipur. I want you to clarify as to why does he prefer not to go to Manipur? Why is he not instilling confidence in the minds of the people of Manipur? BJP, for its political gains, has spearheaded this attack on the Kuki people of Manipur. That is why it has not taken any measure to bring down violence in the State of Manipur. We cannot forget that it has become a question mark on the administrative efficiency of the Union Government. Women and children were the most affected persons in these violent incidents of Manipur.

Hon. Chairperson, women are excelling in every field. They are acquiring Degrees and legislating laws of the country. At this juncture, Kuki women were paraded naked and were subjected to gang rape. This video created shocks in the world. To which civilized society does it belong to?

Hon. Chairperson, yesterday hon. Minister of Education called the MPs of Tamil Nadu as ... * Whether this is your civilized behaviour? I think that you need not teach us about civilization. Tamils have taught the entire world of what civilization is. Tamils engaged in trade by crossing the geographical barriers. Every place in the world is ours and every human being our kith and kin. I wish to say with happiness that this is the saying in Tamil which is adding pride to the life of Tamils. Researches prove that Tamils were the ones to first use iron as a metal 5000 years ago. Moreover, there were groups of people who shout louder about women's protection. Where have they gone? Because there is no protection for women. There is increase in number of sexual harassment incidents against women. Women are unable to roam freely outside. They shout like this. But they will shout only when any untoward things happen in the Non-BJP ruled States. I want to ask them whether Manipur is not in India. Or otherwise you have not considered the women of Manipur as your sisters. Or otherwise they are not women in your thought. I want that the Union Government should answer to these questions. Intrusion, drug-trafficking are some of the reasons cited to justify the attack of Kuki Groups in Manipur. If the Union Government is really concerned about the

---

* Expunged as ordered by the Chair.

intrusion, it would have sealed the Indo-Myanmar border. It should have acted against the intruders. I wish to point that the Union Government has failed in that front as well.

Madam Chairperson, there goes a saying in Tamil. “You can test the whole pot of rice by just testing one piece of it”. Similarly, Manipur riots can be explained to us how inefficient this Union Government is in administration. The Chief Minister of that State resigns from that post owing to his inability to control riots in Manipur. The State is now under President’s Rule. You are unable to contain violence in one particular State. How can you protect the entire country? I now come to Demands for Grants pertaining to Manipur. Only 2.2 per cent is the increased allocation for education in that State. This is a meagre amount. Only 0.2 per cent is the increase in allocation for health sector of Manipur. Manipur is State which is backward in terms of health facilities. They have reduced the funds meant for tourism by 79.4 per cent. This will impact the economy of that State. There is a 17.7 per cent reduction of funds meant for relief and disaster management department. Labour and Employment department has seen a reduced allocation of 23.8 per cent. This will be detrimental in providing employment opportunities. Reduction of funds stands at 29.8 percent as regards Department of Food and Consumer Affairs. For agriculture, the fund allocation is reduced by 5.1 percent.

This will further deteriorate the condition of farmers. BJP Government has allocated very less amount of funds to Education, Health and Agriculture sectors. It shows the negligence of the Union Government in protecting the interests of the people of Manipur. Let us now see about the schemes of the Union Government.

They have reduced the allocation to Samagra Shiksha Scheme by 1.5 per cent. Scholarships for OBC students have seen a reduction of 22.9 per cent. National Food Security Scheme has witnessed a reduction of 23.7 per cent. For Jal Jeevan Mission, the fund allocation is reduced by 48.3 per cent. For the city monitoring scheme of crimes against women under the Nirbhaya Fund, the allocation has seen a drastic reduction of 45.5 percent. At a time when we need more funds for providing protection for women and at a time when Nirbhaya funds were not utilized fully, the reduction made is unforgivable. It is a matter of concern as well.

Hon. Chairperson, I can say with pride that hon. Chief Minister of Tamil Nadu as a pioneer in India has celebrated women's day as part of Government celebrations. As regards upliftment of women and for ensuring their protection, Tamil Nadu remains a role model for the entire country. This is our Dravidian Model of Government. Hon. Chief Minister of Tamil Nadu is the head of our Dravidian Model of our Government. Dr. Kalaignar Women's Entitlement Scheme giving monthly assistance, Puthumaippen Scheme, Women's Hostels for their safety, Breakfast scheme for students, free Bus pass Scheme for women are some of the Schemes continuously implemented by hon. Chief Minister of Tamil Nadu in the footsteps of *Muthamizh Arignar* Dr. Kalaignar. But it is painful to say that the Union Government has reduced the allocation of PM- AJAY Scheme, meant for the socio-economic development of the people belonging to Scheduled Castes, by 36.2 percent. What is plan of Union Government for the future of Manipur? What are the measures proposed to be undertaken by the Union Government for restoration of peace and ensuring harmony in Manipur? I want the Union Government to explain

the measures taken by the Union Government as regards providing livelihood, education and protection to the people of the State of Manipur. The people of Manipur are waiting for getting justice. One sister State among the seven sisters is waiting with hope that the Union Government will put off the fire in that burning State. I urge upon the Union Government, through Hon Chairperson, to expedite restoring peace and normalcy in the State of Manipur. Thank you. Victory to Tamil.

17.00 hrs

DR. ANGOMCHA BIMOL AKOIJAM (INNER MANIPUR): Thank you, Madam Chairperson.

First of all, this Budget should have been discussed on the Floor of the State Assembly. The fact that it has been brought to the Parliament House, tells you about the anomaly. This is not a regular thing that the State Budget is discussed on the Floor of the House here.

But there is a story about why this Budget is here and what does this Budget speak of. First of all, it speaks of the exclusions and the contemptuous nature in which the present Government has dealt with the State of Manipur. The number will speak the measures that are reflected in the Budget.

We have talked a lot about Prime Minister not visiting the State. Initially, at the beginning of the crisis in 2023, I was heard that the Prime Minister did not visit the State. Today, I am almost indifferent. Whether he visits the State or not, it does not matter anymore. But the rest of the country should know that there is no visa issue for the Prime Minister to visit the country. He may go to Ukraine and talk about peace when his own citizens have been slaughtered and more than 60,000

people have been rendered homeless. This kind of a behaviour can never be justified by anybody who swears by nationalism. It can only be done by those who swear by pseudo-nationalism and who has a peculiar idea of a nation that thrives on excluding the people.

Let me talk about this Budget in two ways. What do these numbers speak of? The first one is a clear sense of the state of economy of this State called Manipur. Look at the fiscal liabilities. It is 37.07 per cent of the GSDP. What does it speak of? It speaks of a terrible State of an economy, the debt burden that the State witnesses.

Look at the revenue expenditure. Out of 61 per cent, roughly around 45 per cent goes to salaries and pensions. Look at the capital expenditure. It is 39 per cent. What kind of a development project or development of the State that you can sense from these numbers?

Or, for that matter, you look at this non-tax revenue component – one per cent. I thought that this Budget would have schemes to deal with these basic economic anomalies of the State. For instance, I was trying to look for additional or diversification of the additional sources for the non-tax revenue of the State. No, we do not have that image here. I thought that there would be measures to deal with this debt burden. There is nothing of that kind. This is a normal aspect of any Budget that you expect this budget to reflect but we do not have. But over and above this, you have this crisis for 21 months. Does that Budget reflect anything on that? No. Nothing of that kind. How do you expect that kind of economy of a State to deal with this crisis without the help of the Centre? We are not asking for UN

interventions. We are not asking for international financial institution to help Manipur. We are asking for additional source of money from the federal Government as a constituent State of India. We do not get anything. How do we deal with this 60,000 people who are rendered homeless? Villages are wiped out. Women and children are suffering. Children are not able to go to school. Had this crisis been there in Bihar or UP, you would have felt the nation in you for you to reflect on your Budget. This is the kind of exclusions that I have been trying to bring in this House.

Remember that Gandhi was thrown out of the train. How did he feel? He thought that he was a Barrister. He thought he is entitled to that compartment in the train. He was thrown out of that.

Bankim Chandra Chattopadhyay, when he was told that India does not have history, that sense of invisibility is what this Government has been doing. Nothing of this has been mentioned in your Presidential Speech. You have been trying to make us invisible. Our tragedy is insignificant and you expect the people of this State to feel like any other Indians and be proud of being an Indian. People have begun to start asking questions about the relationship between our State and the Union of India. People are remembering instrument of accession. People are remembering that controversial agreement. Why? It is because you have allowed the feeling to be groomed like that. And this Budget is an addition to that series of actions that you have conducted.

I will give one more example which I felt as I sat in this House and listened. I have seen floods in my home State. Even the Raj Bhavan was inundated. Every

year, it has become a ritual. Did the Budget reflect anything on that in the national Budget? Does it reflect in this Budget as well? Nothing of that kind. आपने 11,500 करोड़ रुपये बिहार को क्यों दिए थे? It is because Bihar is more Indian than Manipur. You said that you will try to help the State of Assam and Himachal Pradesh for the floods. Nothing has been said about Manipur. Ask your Governor. How that Raj Bhavan was inundated? Was it a foreign country? Or even if it was an Ambassador's house, you would have invested. This is the State Governor under the Union of India. You do not bother and you expect us to feel normal, being included.

Madam Chairperson, I am representing a voice. I have taught generations in this country from Kanyakumari to Kashmir and from Gujarat to Nagaland. For 30 plus years, I have seen this. And do you think this is normal that we, as people's representatives, in this House will continuously go through this kind of insults? This Budget is the same story that I have been witnessing.

What do we do now? What can I expect from this Government? What they will end up by doing is -- though this is a Budget Estimate that they are projecting for 2025-2026 -- at the end of the day, they will say and I am aware of it that this is a Vote on Account and 50 per cent of it has been approved. It is like a ritual and you will finish it off. Manipur is not even addressed and the ritual will be completed in a couple of days.

Is this how the largest temple of democracy indulging itself? I am ashamed of myself to bring up these issues. It is not a joke. When thousands of people suffer, I expect this Government to have some sensitivity and pump in a little more money

and talk openly. If we have made a mistake, let us accept it. This is not about BJP or Congress. Let us move forward. Let us try to have this feeling that we are one, that you care for us, and this Budget must reflect that. It should not be a simple ritual to continue this insult and then blame the people for anti-India feeling been emerging in that space. Remember that anti-India feeling emerged in Manipur unlike anywhere in this country because of the continuous follies of the State Government and the Government of this country.

None other than the retired Home Secretary of the Union Government has said that Manipuris have been insulted and the only way to move forward is ... * That insult continues even today. This Budget is not taking care of the IDPs, not taking care of the basic needs of that economy, not taking care of the floods, and it has become a ritual. Do you think that it is going to be another ritual to pass on this floor of the House?

It is very saddening, Madam Chairperson. I hope sooner we learn this and make corrective measures. I am only wishing that one day we will be able to say that we are all Indians and we feel the same feeling as everybody else. Thank you.

डॉ. भोला सिंह (बुलन्दशहर) : सभापति महोदया, आपने मुझे मणिपुर राज्य के लेखानुदानों की मांगों पर चर्चा में बोलने का मौका दिया, इसके लिए आपको धन्यवाद देता हूं। मैं अपने देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी को धन्यवाद करता हूं जिन्होंने देश के गरीबों के लिए, देश की महिलाओं के लिए, देश के युवाओं के लिए, देश के अनुसूचित जाति और जनजाति के लोगों को अनेक कल्याणकारी योजनाओं के माध्यम से लाभांवित करने का काम किया है। इसके साथ-साथ उनकी जीवन-यापन की

* Expunged as ordered by the Chair.

जो आवश्यकताएं थीं, उनको पूरा करने के लिए निरंतर पिछले दस सालों में आपने देखा कि हमारी सरकार ने हर क्षेत्र में काम किया है। इसी का परिणाम है कि पिछले दस सालों में माननीय मोदी जी के नेतृत्व में 25 करोड़ लोग बहुआयामी गरीबी से बाहर निकाले गए हैं। यह बहुत बड़ा कार्य गरीब कल्याण के लिए किया गया है। जिस व्यक्ति को आवास की आवश्यकता है, माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने देश के गरीबों को 4 करोड़ से अधिक प्रधान मंत्री आवास देने का काम किया है। इसमें ग्रामीण क्षेत्र में 2.99 करोड़ और शहरी क्षेत्र में 1.19 करोड़ आवास हैं। कुल 4 करोड़ से अधिक आवास देने का काम हमारी सरकार ने किया है। आगामी पांच साल में 3 करोड़ नए प्रधान मंत्री आवास बनेंगे, यह निर्णय हमारी सरकार ने लिया है। जिस गरीब को आवास की आवश्यकता है, उसे आवास दिया है, जिसे इलाज की आवश्यकता है, उसके लिए प्रधान मंत्री जी द्वारा प्रधान मंत्री आयुष्मान भारत कार्ड योजना, एक ऐसी योजना जिसके माध्यम से देश का गरीब बीमारी में अच्छे से इलाज करा सकता है, अच्छे अस्पताल में इलाज करा सकता है और पिछले दस सालों में 12 करोड़ 37 लाख से अधिक परिवारों को प्रधान मंत्री आयुष्मान भारत कार्ड का लाभ मिला है।

सभापति महोदया, जहां वर्ष 2014 से पहले, क्योंकि मैं ग्रामीण एरिया से आता हूं और मैं देखता था कि जब गैस के सिलेंडर की आवश्यकता पड़ती थी, तो गैस सिलेंडर के लिए लोग रात को ही लाइन में लग जाते थे। इसके बाद भी उनको यह गारंटी नहीं होती थी कि उन्हें गैस सिलेंडर मिले। आज सबको गैस तो मिल ही रही है, इसके साथ-साथ साढ़े दस करोड़ से अधिक परिवारों को सरकार ने उज्ज्वला योजना के माध्यम से गैस कनेक्शन दिया है। मैं बुलंदशहर से आता हूं। मैं बताना चाहता हूं कि मेरे क्षेत्र के जो लोग लाइन में लगते थे, उनकी रसोई में आज पाइप लाइन के द्वारा गैस पहुंचाने का काम हमारी सरकार ने किया है।

सभापति महोदया, ग्रामीण इलाकों में हमारी जो मातृशक्ति है, नारी शक्ति है, उनको हमारी सरकार ने शौचालय दे कर एक बहुत बड़ी सुविधा देने का काम किया है। हर घर बिजली पहुंचाने का काम किया है। हर व्यक्ति को पानी देने का काम किया है। इसके साथ-साथ जो इस देश का युवा वर्ग है, उसके कल्याण के लिए सरकार ने काम किया है। जहां वर्ष 2014 में 1219 करोड़ का बजट सरकारें ले कर

आती थीं, आज वर्ष 2024 में 3794 करोड़ रुपये का बजट हमारी सरकार युवाओं के कल्याण के लिए ले कर आई है। जो महत्वपूर्ण कार्य युवाओं की शिक्षा के लिए हमारी सरकार ने किए हैं, उनको मैं थोड़ा बताना चाहता हूँ कि इस देश के युवाओं के लिए शिक्षा के क्षेत्र में बहुत ही ऐतिहासिक कार्य हमारी सरकार के द्वारा हुए, जहां पर वर्ष 2014 में मात्र 16 आईआईटी होते थे, आज वर्ष 2024 में उनकी संख्या 23 हुई है। वर्ष 2014 में मात्र 13 आईआईएम होते थे, आज उनकी संख्या 21 हुई है। वर्ष 2014 में सात एम्स होते थे, आज उनकी संख्या 23 हो गई है। वर्ष 2014 में 387 मेडिकल कॉलेज थे, आज हमारी सरकार ने माननीय प्रधान मंत्री जी के नेतृत्व में उनकी संख्या 731 पहुंचाई है। अभी जो बजट हमारी सरकार का आया है, इसमें युवाओं के लिए 50 हज़ार अटल टिंकरिंग लैब बनाने का निर्णय हमारी सरकार ने लिया है। वहीं सभी सरकारी माध्यमिक और प्राथमिक विद्यालयों में इंटरनेट की सुविधा पहुंचाने के लिए भारतनेट योजना के लिए सरकार ने बजट में प्रावधान रखा है।

दूसरा, किसानों के कल्याण के लिए निरंतर माननीय प्रधान मंत्री जी कहते हैं कि देश के अन्नदाता की आय दोगुनी होनी चाहिए। आय दोगुनी तब होगी जब उसको फसल में लगने वाले आय की मात्रा में कमी आएगी, पैदावार बढ़ेगी और उसका अच्छा रेट किसानों को मिलेगा। किसान कल्याण के लिए, हमारी सरकार ने देश के सभी अन्नदाओं के लिए किसान सम्मान निधि देने का प्रावधान रखा है, जिसमें आज नौ करोड़ 80 लाख किसानों को 22 करोड़ रुपये से अधिक की राशि दी जा चुकी है। इसके साथ-साथ खाद, बीज और जो यूरिया की उपलब्धता की किल्लत पहले किसानों के सामने रहती थी, उसको देने का काम हमारी सरकार कर रही है। प्रत्येक किसान को अच्छी बिजली देने का काम हमारी सरकार कर रही है। किसान अपनी फैसल की पैदावार को अच्छे स्थानों पर बेच सकें, इसके लिए ई-नाम मंडी प्रत्येक जनपद में बना कर किसानों को एक अच्छा प्लेटफार्म हमारी सरकार ने दिया है। सभापति महोदय, इसके साथ-साथ अभी जो हमारा बजट आया है, इसमें किसान क्रेडिट कार्ड की लिमिट को तीन लाख रुपये से बढ़ा कर पांच लाख रुपये तक करने का काम हमारी सरकार ने किया है।

महोदया, मैं आपके माध्मय से कुछ सुझाव देना चाहता हूँ। जैसे पूरे देश में चार करोड़ से अधिक

प्रधान मंत्री आवास बने। अभी जो प्रधान मंत्री आवास की गाइडलाइन है, उसमें प्रावधान है कि जिसका कच्चा घर है, उसको मकान देने की योजना है। लेकिन मेरे क्षेत्र में और अन्य क्षेत्रों में भी होगा कि कुछ ऐसे मकान बने हैं, जहां पर ईंटे लगी हुई हैं, लेकिन छतें कच्ची हैं, या वे टीन शेड से पटी हुई हैं। मेरा आपके माध्यम से हमारी सरकार से निवेदन है कि उन मकानों को भी प्रधान मंत्री आवास की योजना की गाइडलाइन में जोड़ा जाए। दूसरा, मेरे संसदीय क्षेत्र जनपद बुलंदशहर के लिए दो-तीन मांगें हैं कि मेरे यहां पर एक रिंग रोड की बहुत आवश्यकता है। रिंग रोड के लिए पहले से एक प्रस्ताव है और डीपीआर भी सरकार ने तैयार कर लिया है। वह अति शीघ्रता से बन जाए, यह मेरा निवेदन है। दूसरा, चूंकि बुलंदशहर यहां से बहुत नज़दीक है, वहां पर रेलवे की डायरेक्ट कोई कनेक्टिविटी दिल्ली और लखनऊ के लिए नहीं है। लखनऊ हमारे उत्तर प्रदेश की राजधानी है, इसके साथ-साथ हमारा हाई कोर्ट प्रयागराज में पड़ता है, वहां के लिए रेल की व्यवस्था की जानी चाहिए। हमारे जो धार्मिक स्थल हमारे अयोध्या और काशी विश्वनाथ वाराणसी में हैं, इसके लिए मैंने रेल मंत्री जी से भी आग्रह किया था, एक बार पुन: आग्रह करता हूँ कि बुलंदशहर से अलीगढ़ होते हुए लखनऊ की जो लाइन है, उस पर मेरे जिले का एक चोला स्टेशन है, उस स्टेशन पर एक नया स्टॉपेज बना कर ट्रेनें रोकने की व्यवस्था की जाए।

सभापति महोदया, एक महत्वपूर्ण विषय है। अभी हमारी सरकार ने गरीबों के इलाज के लिए बहुत काम किया है। हम निरंतर देख रहे हैं कि कैंसर के मरीजों में वृद्धि हो रही है। उसके लिए हमारी सरकार ने निर्णय लिया है कि प्रत्येक जनपद में डे-केयर कैंसर सेंटर्स बनाए जाएंगे। इसके लिए मैं माननीय प्रधान मंत्री, वित्त मंत्री और स्वास्थ्य मंत्री जी को बधाई देता हूँ।

एक आग्रह करता हूँ कि मेरा क्षेत्र दिल्ली के बहुत नज़दीक है और मेरे क्षेत्र से बहुत से मरीज़ इलाज के लिए एम्स में आते हैं। इसलिए एक तो डे-केयर सेंटर बुलंदशहर में 200 बेड्स का सेंटर बनाने का निर्णय इस सत्र में लिया है तो इसको इसी में बना दें। ऐसा मैं निवेदन करता हूँ।

धन्यवाद

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदया, आपने मुझे मणिपुर के अनुपूरक अनुदान की मांग पर हो रही चर्चा में भाग लेने का अवसर दिया, आपका बहुत-बहुत धन्यवाद।

महोदया, आज मैं इस सदन में भारी मन और उलझे हुए विचारों के साथ कहना चाहता हूं। मणिपुर की त्रासदी पर सरकार की चौंकाने वाली चुप्पी और उदासीनता के कारण ही मणिपुर की यह स्थिति हुई है। मणिपुर के लिए 35,104 करोड़ रुपये का बजट पेश किया गया। निश्चित तौर पर यह सुनने में बहुत अच्छा लगता है। अभी मणिपुर के हमारे साथी जिक्र कर रहे थे कि मणिपुर की त्रासदी में हजारों लोग घर से बेघर हो गए। आज भी तकरीबन 351 राहत शिविरों में 58,357 लोग रह रहे हैं। इसमें तकरीबन 22 हजार बच्चे हैं।

महोदया, मणिपुर में 70 परसेंट आबादी कृषि पर निर्भर है। वहां धान की खेत जला दिए गए। बाजार नष्ट हो चुके हैं। इसको आप किस प्रकार से पुनर्स्थापित करेंगे? इसके लिए कोई ठोस नीति इस बजट में नहीं दिख रही है। बेघर हुए लोगों और जो बच्चे कुपोषण के शिकार हुए हैं, उनके लिए कोई प्रावधान नहीं किया गया है।

महोदया, मैं सदन में जरूर कहना चाहूंगा, क्योंकि आज मणिपुर त्रासदी के तकरीबन 20-21 महीने हो गए। इंटरनेशनल स्तर की एक-दो मीडिया ने कहा कि भारत के मणिपुर में एक काला अध्याय लिखा गया और वहां एक तरह से नरसंहार हुआ है। वहां पर दोषी कौन है? जब आपको वहां सरकार बनाना होता है तो आपके पास जाने के लिए टाइम रहता है और आप बड़ी-बड़ी बातें करते हैं। वहां पर जब इस तरह की त्रासदी हो रही थी तो वहां जाने के लिए आपके पास टाइम नहीं था। आप सभी इवेंट्स में जा रहे थे। माननीय प्रधानमंत्री जी को वहां जाने के लिए एक मिनट का भी टाइम नहीं मिला। यह चौंकाने वाली बात है। मणिपुर हमारे देश में है।

महोदया, मैं जरूर कहना चाहूंगा कि इस पर विशेष ध्यान देने की आवश्यकता है। … (व्यवधान) अभी तो एक-दो मिनट ही हुए हैं।

माननीय सभापति : हम हर माननीय सदस्य को सिर्फ पांच मिनट दे पाएंगे। अगर आप विषय पर ही बोलें तो बेहतर होगा।

श्री अभय कुमार सिन्हा : महोदया, पांच मिनट में मैं अपनी बात पूरी कर दूंगा। अभी हमारे बिहार में भी डबल इंजन की सरकार चल रही है। जिस तरह से जुमले की बात इस सदन में रखी जाती है, उसी तरह का जुमला बिहार के विधान सभा में भी चालू हो गया है। अभी बिहार का तीन लाख सोलह हजार करोड़ रुपये का बजट पेश किया गया। हमें तो लगता है कि ये लोग सपने की फैक्ट्री दिखा रहे हैं। उन्होंने 358 नए डिग्री कॉलेज खोलने का एलान किया। आप डिग्री कॉलेज खोल लेंगे, लेकिन पहले से ही जो विश्वविद्यालय हैं, उनमें शिक्षक ही नहीं हैं। अब आप 358 डिग्री कॉलेज खोल कर क्या करेंगे? मैं औरंगाबाद जिले से आता हूं। मैं औरंगाबाद के बारे में कह रहा हूं।

तकरीबन 100 से 150 प्राथमिक विद्यालय ऐसे हैं, जो दूसरी जगह स्थानांतरित हैं। दूसरी जगह पर उनका समायोजन करके आप उन्हें चलाने का काम कर रहे हैं। यह किस तरह की बात है? छात्र हमारे यहां आज भी बाहर पढ़ने को मजबूर हैं। आप अगर रियल में बिहार के हित की बात करते हैं और बिहार के लिए सोचते हैं तो मैं एक बात जरूर कहना चाहूंगा। मैं इस सदन के माध्यम से माननीय तेजस्वी प्रसाद यादव जी को धन्यवाद देना चाहता हूं, जिन्होंने 17 महीने के शासन काल में एक इतिहास रचने का काम किया और पटना के गांधी मैदान में 2 लाख 43 हजार नियुक्ति-पत्र बांटे। मैं समझता हूं कि देश के किसी राज्य में इतने नियुक्ति-पत्र एक बार में बांटने का काम नहीं किया गया। मुख्य मंत्री जी हमेशा विशेष राज्य की बात करते रहते हैं। अब किस बात की देरी है? आप सत्ता में हैं। आप विशेष राज्य की दर्जा लीजिए। आप अगर इस बार विशेष राज्य का दर्जा लेने में कामयाब नहीं होंगे तो मैं इस सदन के माध्यम से जरूर कहना चाहूंगा कि वर्ष 2025 में बिहार की जनता आपको माफ नहीं करेगी और एक बढ़िया सबक सिखाने का काम करेगी।

आज हमारे बिहार के लोग, चाहे युवा हों, किसान हों, छात्र हों, नौजवान हों, हमारी मां-बहनें हैं, सभी आशा भरी नजरों से भाई तेजस्वी जी की ओर देख रही हैं। निश्चित तौर पर मैं कहूंगा कि आने वाले समय में अब जुमले का बोलबाला खत्म होगा और जो काम करेगा, जो मुद्दे की बात करेगा, वही बिहार पर और देश पर राज करेगा।

इसी सदन में एक प्रश्न पर मैंने माननीय एनएच मंत्री जी से एनएच 139 को फोर लेन करने के

बारे में प्रश्न पूछा। उन्होंने जवाब दिया कि उसका डीपीआर बन रहा है, लेकिन किसी प्रकार के डीपीआर का निर्माण एनएच 139 के निर्माण के लिए नहीं किया जा रहा है। इस तरह का ...* सदन में वह भी माननीय मंत्री जी के द्वारा बोला जाना, मैं समझता हूं कि बहुत ही गलत है।

आपने मुझे समय दिया, इसके लिए बहुत-बहुत धन्यवाद।

माननीय सभापति : माननीय सदस्य, ...* शब्द अनपार्लियामेंट्री है। इसको डिलीट कर दिया जाए।

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, Chairperson, Madam, for giving me this opportunity to speak on the Budget.

The Polavaram Project is the lifeline for the State of Andhra Pradesh. It plays a crucial role in irrigation, water security and regional development. It deeply concerns the State of Andhra Pradesh that the height of the dam is getting reduced from 45.72 metres to 41.15 metres. That would have a severe impact on the storage, reducing it to 115 TMC from 194 TMC. This will have a huge impact on the irrigation of about 7.5 lakh acres of land, drinking water supply and hydroelectric power generation also. Therefore, the YSR Congress Party demands that the Central Government must honour the commitments made during the time of State's bifurcation and uphold the original height of the dam and storage capacity to secure the project's long-term benefits.

Then, there is a big uncertainty in the project funding and the execution cost. The current cost has been escalated to Rs.30,436.95 crore. Yet we see a huge gap between the allocation of funds under the Union Budget and the execution cost. The sanctioned budget of Rs.5,936 crore, which is only 20 per cent of the

---

* Not recorded

cost, is insufficient to meet the project completion deadline.

Having said that, if the project's budget has such a difference, the people of Andhra Pradesh are having the following doubts. If the project cost further shoots up, will the Central Government still be in agreement to pay the shot up cost? Who is going to bear the amount? Is the Central Government going to bear the difference amount?

Chairperson Madam, the Central Government must prioritize Polavaram and provide appropriate funding to prevent cost overruns and delays. I have one more demand. The Central Government must immediately shift the Polavaram Project Authority CEO's office to Andhra Pradesh. It will enhance efficiency, accountability, and execution speed.

The YSR Congress Government under the leadership of YS Jagan Mohan Reddy *garu* had undertaken a revolutionary initiative by securing approval for 17 new Government medical colleges, five of which were successfully established, adding over 2,550 MBBS seats. This was done with a well-structured financial plan, ensuring accessibility for poor and middle-class students. Even though sufficient infrastructure is there, the National Medical Commission withdrew permission for Dr. YSR Government Medical College at Pulivendula, citing lack of infrastructure after receiving a letter from the Director of Medical Education. It has happened for the first time in the country. On behalf of the YSR Congress Party, we demand not to privatise these 17 medical colleges.

Thirdly, Vizag Steel plant is also put into jeopardy, impacting 14,000 contract workers, out of whom 3,600 have cancelled passes. The people of Andhra Pradesh

have a straight question in their mind whether the steel plant will be privatized or not? Will we be getting captive mines or not? Can we please expect a straight answer to this question?

Fourthly, as outlined in Part XII, 13th Schedule, Section 93, Infrastructure and Special Economic Measures of the Andhra Pradesh Reorganisation Act, 2014, the Government of India committed to the development of a new major port at Dugarajapatnam in the Tirupati parliamentary segment and establishing an integrated steel plant in YSR Kadapa district. Despite this provision, the project's initiation has not yet commenced. As mentioned in the Andhra Pradesh Reorganisation Act, the Special Category Status for Andhra Pradesh was promised. However, in the 2025-26 Union Budget also, there is neither an allocation nor even a mention of Special Category Status for Andhra Pradesh. This is not just a broken promise; it is a betrayal of Andhra Pradesh's rightful demand. As the Central Government is set to provide Rs. 15,000 crore as a loan through multilateral agencies, who will be responsible for repaying the loan amount – the Central Government or the State Government?

Thank you, Madam.

श्री राजा राम सिंह (काराकाट) : सभापति महोदया, मैं मणिपुर के बजट और अनुदानों की अनुपूरक मांगों पर बोलने के लिए खड़ा हुआ हूं। मणिपुर के ऊपर मुझे दो बातें कहनी है। यहां वित्त मंत्री जी ने भी कहा कि प्रधानमंत्री जो को बोलने नहीं दिया। उस दिन के नारों को आप याद कीजिए। मणिपुर पर दो मिनट के लिये प्रधानमंत्री जी बोलने के लिए तैयार नहीं थे।

हम नारा लगा रहे थे। यहां विप्लव दास जी बोल रहे थे कि मणिपुर की आबादी ही कितनी है, वह कितना छोटा प्रदेश है, लेकिन हमारे लिए यह सवाल नहीं है, हमारे लिए सवाल यह है कि इस देश

का छोटे से छोटे प्रदेश भी अगर उपेक्षा महसूस करेगा तो इंडिया गठबंधन को वह तकलीफ देगा। हम देश की एकता और अखंडता को बनाए रखने के लिए यहां पर खड़े हैं। इसलिए, हमने उस पर विरोध किया था। यहां दो घंटे की मेहनत से हमें अच्छा लगा कि माननीय प्रधानमंत्री जी राज्य सभा में पंद्रह सेकेंड बोले। एक बात तो हमें यह बोलना है।

दूसरी बात यह है कि मणिपुर में आपने जो बजट दिया है, उसका इस्तेमाल शांति, भाईचारा और एकता के लिए होना चाहिए। आप एथनिक वॉयलेंस को बढ़ाकर नार्थ-ईस्ट की मिलिटेंसी को रोकने की रणनीति पर न चलें। यह मैं इसलिए कह रहा हूं कि इस सदन में एक बात की चर्चा नहीं हुई है। एक बार असम पुलिस और मिजोरम की पुलिस के बीच में गोली चली। उसमें असम पुलिस के पाँच जवान मारे गए थे। ऐसा लग रहा था कि दो देशों के बीच में गोली चल रही है, जबकि दोनों जगह बीजेपी की सरकार थी। कहीं क्षेत्र के आधार पर, यहां पर अभी हिन्दी बनाम तमिल करके भाषा के आधार पर मतभेद करने की रणनीति ठीक नहीं है। यह क्षणिक तौर पर देश में अपनी सत्ता और कुर्सी के लिए लाभदायक हो सकती है, लेकिन देश की एकता और अखंडता के लिए और संविधान सम्मत राज्य के लिए उचित नहीं है। इस पर सत्ताधारी दल को और उसकी सरकार को विचार करना चाहिए।

मैं आगे अनुपूरक मांगों पर अपनी बात रखना चाहता हूं। सबसे बड़ा सवाल है कि आप कृषि को लाभकारी बनाइए। खेती घाटे में है और किसान कर्ज में डूबकर आज भी आत्महत्या कर रहे हैं। बटाईदारों को किसान सम्मान निधि नहीं मिलती है, जबकि 70 परसेंट खेती उन्होंने ही संभाल रखी है। आप उन पर ध्यान दीजिए। आप चालाकी मत कीजिए। सी-2 प्लस 50 परसेंट फार्मूला के आधार पर स्वामिनाथन कमीशन ने खेती को लाभकारी बनाने के लिए कहा है कि कुल लागत का ड्योढ़ा दाम देने की गारंटी दीजिए। देश की आबादी बढ़ रही है। हम दुनिया की सबसे बड़ी आबादी वाला देश हो गए हैं। खेती की जमीन घट रही है। आप कृषि योग्य भूमि को बचाइए। लगातार इसका अधिग्रहण हो रहा है। आज के मार्केट रेट पर जिन योजनाओं और परियोजनाओं के लिए जमीन का अधिग्रहण हो रहा है, उसमें किसानों को उचित मुआवजा नहीं मिल रहा है। इस अन्यायपूर्ण कदम को रोकने के लिए बजट में अनुपूरक मांग रखते हैं तो उसमें प्रावधान कीजिए। साथ ही साथ मैं यह कहना चाहता हूं कि आपने यहां

बार-बार कहा है कि बिहार को बहुत मिला है। क्या आपने बिहार को विशेष राज्य का दर्जा दे दिया है? क्या आपने वहां की गरीबी मिटाने के लिए कोई उपाय किए? क्या वहां बाढ़-सुखाड़ के स्थायी निदान की जो बात है, उसके लिए कोई घोषणा की है? क्या आपने बिहार में ऐसी परियोजनाओं को ताकत देने की बात की जो अर्थव्यवस्था में महत्वपूर्ण योगदान दे रहे हैं? आज से नहीं, सैंकड़ों वर्षों से नहीं, बल्कि हजारों वर्षों से मगध का क्षेत्र, जिसका 600 साल का भारत का इतिहास है, उसमें आपने कोई योगदान दिया है? आपने इंद्रपुरी जलाशय बनाया? सोन नहर प्रणाली एक जिंदा नहर प्रणाली है, जिससे बड़े पैमाने पर कृषि को ताकत मिलती है, उसके लिए आपने कुछ भी पैसा दिया? उसके लिए कोई कार्रवाई की? इन सब प्रश्नों का जवाब ना है।

महोदया, मैं आपसे कहना चाहता हूं कि बिहार में कृषि क्षेत्र को उद्योग क्षेत्र से जोड़ने के लिए एक महत्वपूर्ण परियोजना बारूण-बिहटा रेलवे लाइन है, लेकिन उसको ठंडे बस्ते में डाल दिया गया है। मनमोहन सिंह जी के जमाने में उसकी स्वीकृति मिली थी और उस पर सर्वे भी हुआ था।

अंत में, मैं एक बात कहकर अपनी बात खत्म करूंगा। आज यह डेवलपमेंट वर्क हमारे पॉल्यूशन को बढ़ा रहा है, धरती के तापमान को बढ़ा रहा है और इकोलॉजिकल बैलेंस को खत्म कर रहा है। हजारीबाग में 'बढ़ता गाँव' एक प्रखंड है, जहां बहुत अच्छी खेती होती है। उसके बगल में पहाड़ है, पहाड़ पर जंगल है, जंगलों में जंगली जानवर हैं, चिड़ियां आदि सब कुछ हैं। नदियों में बहता हुआ साफ पानी है, लेकिन दुर्भाग्य यह है, मैं दुर्भाग्य ही कहूंगा कि उसकी धरती के नीचे कोयला है और अदानी ने एग्रीमेंट कर लिया है। किसान वर्षों से वहां आंदोलन कर रहे हैं, लेकिन उनको कोई सुनने वाला नहीं है। खदानें खुलेंगी और वह साफ हवा, साफ पानी, चिड़ियाँ, जंगल, खेती, सारी खूबसूरत चीजें खत्म हो जाएंगी।

मेरा यह भी कहना है कि इसी गर्मी में बिहार में 62 लोग लू लगने से मर गए।

यदि आप विकास की कोई रणनीति बना रहे हैं, तो इकोलॉजिकल बैलेंस को ध्यान में रखना होगा। नहीं तो, यह सवाल उठ रहा है कि हम विकास की तरफ बढ़ रहे हैं या फिर विनाश की तरफ बढ़ रहे हैं।

अंत में, मैं एक और बात कहना चाहूंगा कि क्या आपको इस धरती पर ही रहना है, या किसी

दूसरी जगह कोई योजना बनाई है? अगर कोई योजना नहीं बनाई है, तो इस धरती को अनुकूल बनाकर रखिए, ताकि मजदूर-किसान यहां रह सकें।...(व्यवधान)

श्री राजेश रंजन (पूर्णिया) : सभापति जी, मेरी तबियत ठीक नहीं है, फिर भी मैं दो-तीन बातें कहना चाहूंगा। एक तरफ ड्रग्स का आतंक है और दूसरी तरफ हमारा देश संवैधानिक आतंक से जूझ रहा है। मैं आपको दलाल स्ट्रीट की ओर ले जाना चाहूंगा। फरवरी माह में शेयर बाजार में 40.80 लाख करोड़ रुपये का नुकसान हुआ है। जनवरी माह में 17.93 लाख करोड़ रुपये, दिसंबर माह में 4.73 लाख करोड़ रुपये, नवंबर माह में 1.97 लाख करोड़ रुपये और अक्टूबर माह में 29.73 लाख करोड़ रुपये का नुकसान हुआ है। यह दलाल स्ट्रीट का मामला है।

दूसरा, पीएसयूज़ हैं। 25 लाख करोड़ रुपये डूब गए हैं, जिसमें एलआईसी के तीन लाख करोड़ रुपये हैं, एसबीआई के 1.6 लाख करोड़ रुपये और 1.5 लाख करोड़ रुपये हैं। एचएएल के एक लाख करोड रुपये हैं और एनटीपीसी का एक लाख करोड़ रुपये का नुकसान हुआ है। यदि आप अनुदानों की अनुपूरक मांगें 2024-25 को देखेंगे, तो वर्ष 2025 भारत की वार्षिक मुद्रास्फीति 4.31 प्रतिशत गिर गई है। यदि हम मुख्य रूप से खाद्य कीमतों की गिरावट की बात करें, तो वर्ष 2024 में 6.2 प्रतिशत बनाम 8.4 प्रतिशत हुआ है। भारतीय उपभोक्ता मूल टोकरी का लगभग आधा हिस्सा बनाती है, जैसे सब्जियां हैं। नरम मुद्रास्फीति 11.35 प्रतिशत बनाम 26.56 प्रतिशत है। ईंधन और प्रकाश के लिए अपस्फीति माइनस 138 प्रतिशत बनाम 1.39 प्रतिशत बनी रही और मुद्रास्फीति 2.76 प्रतिशत बनाम 2.71 प्रतिशत तक स्थिर रही है।

अब आप मुझे एक बात बताइए। हमारे नेता कह रहे थे कि हमारे देश के प्रधानमंत्री जी यूक्रेन जाते हैं। मैं पूरे नॉर्थ-ईस्ट की बात कर रहा हूं। मैं मणिपुर गया था। मैंने पूरी दुनिया में ऐसा कभी नहीं देखा है कि दो सालों से लगातार दो समुदायों के बीच गोली चल रही है। वहां गोली जरूर चल रही है, लेकिन गोली चलाने वाला भारत के उस पार कोई माफिया है, जो ड्रग्स की सप्लाई करता है। उस ड्रग्स में जितने लोग शामिल हैं, यदि मैं उनके नाम की गिनती करा दूं, तो पूरे के पूरे मणिपुर का झगड़ा ड्रग्स को लेकर है। भारत के कई पदाधिकारी और कई सामाजिक व्यवस्थाओं के लोग इसमें शामिल हैं। यह

कोई छोटी घटना नहीं है।

पहली घटना यह है कि अपनी ही सरकार को अपदस्थ करके राष्ट्रपति शासन लागू कर दिया गया और वहां पुलिस फोर्सेज़ के द्वारा गोली चलवाई गई। अभी तक वहां गोली चल रही है। 10,000 लोगों के बीच जिस तरीके से महिलाओं को नंगा करके सामूहिक बलात्कार किया गया है, देश सिर्फ इसलिए चुप रहा, क्योंकि वह हिन्दी पट्टी में नहीं है। कोई साउथ में है, कोई नॉर्थ में है। हम इस देश को नॉर्थ और साउथ में बांट रहे है। हम इस देश को जात-पात, सिख, दलित, मराठा इत्यादि में बांट रहे हैं। इस देश को एक नहीं देख सकते हैं। इसमें बजट की जो स्थिति है, मैंने आपको पहले ही बताया है।

महोदया, मैं एक और बात कहना चाहूंगा।…(व्यवधान) मैं सिर्फ बिहार की तरफ थोड़ा ध्यान दिलाना चाहूंगा। मैं बेरोजगारी भत्ते की तरफ आपका ध्यान दिलाना चाहूंगा। आज लगभग 30 करोड़ बच्चियां और बेटे बेरोजगार तथा अशिक्षित हैं। इस हिन्दुस्तान कि सियासत के बजट में बेरोजगारी भत्ते के लिए कोई भी प्रावधान नहीं है।

मैडम, दूसरी तरफ किसानों की बात आती है तो किसान कितने हैं। एक बीघा से पांच बीघा जमीन वाले मात्र 10.1 प्रतिशत लोग हैं और मात्र 3.2 प्रतिशत लोग 5 से 10 बीघा वाले हैं। उसके बाद टोटल बट्टेदार हैं, दिहाड़ी मजदूर हैं, बंधुआ मजदूर हैं। ये किसे फसल बीमा योजना दे रहे हैं? आप किसान और बट्टेदार को क्यों नहीं लाते हैं, आप बंधुआ मजदूर को क्यों नहीं लाते हैं? … (व्यवधान) रेहड़ी-पटरी पर सामान बेचने वालों के लिए इनके पास कोई योजना नहीं है। सबसे बड़ा बोझ हिन्दुस्तान में हेल्थ और एजुकेशन को लेकर है। आयुष्मान में आप पांच लाख रुपये दे दीजिए, लेकिन आयुष्मान के लिए कितने प्रावधान हैं, वह देख लीजिए। मेरा मानना है कि जो जांच है, वह सभी लोगों के लिए है। उसमें अल्ट्रासाउंड, सीटी स्कैन, एमआरआई और ब्लड सैम्पल को कोई फ्री नहीं करते हैं। ये जांचें हिन्दुस्तान के मिडिल क्लास और गरीब पर सबसे बड़ा बोझ हैं। आप इनको बजट में नहीं लाए हैं।

मैडम, एजुकेशन में कोचिंग आती है। मिडिल क्लास के बच्चों पर सबसे ज्यादा बोझ पड़ता है। आप कोचिंग पर प्रावधान क्यों नहीं करते हैं? आप बच्चों को उसी कॉलेज में, जहां पर टेक्निकल शिक्षा देते हैं, वहां पर नौकरी की बात क्यों नहीं करते हैं? मैं अंत में आपसे दो बातें कहना चाहूंगा। बिहार में

किसान की बात करते हैं, लेकिन खाद कहीं पर भी नहीं मिलती है। वहां 200-250 रुपये वाली खाद 450 रुपये में और 800 रुपये की खाद 1200 से 1800 रुपये में मिलती है। मैं आपसे आग्रह करना चाहूंगा कि खाद के संबंध में किसी भी कीमत पर एक प्रावधान लाया जाए और उसमें कोऑपरेटिव सिस्टम के तहत एक व्यवस्था की जाए। किसान के लिए आप उन्नत बीज के बारे में कहते हैं, लेकिन खाद और बीज नहीं मिलता है। वह पूंजीपतियों के हाथ से किसान को दिया जाता है। बिहार, कोसी, सीमांचल के बारे में मैं दो-तीन बात कहना चाहूंगा। … (व्यवधान)

कई बार हम लोगों ने इनसे आग्रह किया है। ये बार-बार कहते हैं कि हम बिहटा में एयरपोर्ट की बात कर रहे हैं। हमारे प्रधानमंत्री भागलपुर नहीं गए। … (व्यवधान)

माननीय सभापति : अब आप अगली बार बोलिएगा, तब तक आपकी तबियत ठीक हो जाएगी।

श्री राजेश रंजन: मैं अंत में कह रहा हूं कि सहरसा में एम्स खुलने की व्यवस्था हो गई थी। भारत सरकार को जमीन दे दी गई थी, लेकिन सहरसा के एम्स को हटाकर आपने कोई प्रावधान नहीं किया। कोसी, सीमांचल में सबसे ज्यादा कैंसर, टीबी, दमा के मरीज हैं। हमारे यहां कोसी में एम्स होना चाहिए। पुर्णिया में एक कैंसर का हास्पिटल होना चाहिए, लेकिन आपने कोई प्रावधान नहीं किया है। मेरा आपसे आग्रह है कि आप कम से कम एक चीज कीजिए कि एक योजना के तहत बंद पड़ी हुई फैक्ट्रियों का बजट में प्रावधान कीजिए और विशेष राज्य तथा विशेष पैकेज की घोषणा कीजिए।

श्री राहुल सिंह लोधी (दमोह) : माननीय सभापति महोदया, मैं आपका आभार ज्ञापित करता हूं कि आपने मुझे बोलने का अवसर दिया। आज मैं भारत सरकार और केन्द्र सरकार की नदी जोड़ो परियोजना के विषय में चर्चा करना चाहता हूं। मैं केन-बेतवा लिंक परियोजना के विषय में आपसे चर्चा करना चाहता हूं और आपका ध्यान आकर्षित करना चाहता हूं।

मैं मध्य प्रदेश के बुंदेलखंड क्षेत्र से आता हूं। जब हम बुंदेलखंड का नाम लेते हैं तो सबसे पहली चीज जो हमें वहां दिखती है और हमारे सामने जो दृश्य बनता है, वह सूखे का बनता है। आज से दस वर्ष पहले, वर्ष 2014 से पहले जब लंबे समय से विपक्ष की सरकार थी, उन्होंने कभी बुंदेलखंड की तरफ ध्यान नहीं दिया। उन्होंने न रोड की तरफ, न शिक्षा की तरफ, न बिजली की तरफ और न ही पानी की

व्यवस्थाओं पर ध्यान दिया। हमेशा बातें करके, वादे करके संपूर्ण बुंदेलखंड को वोट के माध्यम से बरगलाने का काम किया।

लेकिन वर्ष 2014 के बाद जब केन्द्र में मोदी जी के नेतृत्व में सरकार बनी और वर्ष 2047 तक देश को विकसित बनाने का रोडमैप तैयार हुआ। सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास के मूलमंत्र के साथ सरकार ने जब काम करना तय किया तो बुंदेलखंड की तस्वीर बदलने का काम भी हुआ। मैं देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी को बधाई और साधुवाद देना चाहता हूं कि उन्होंने हमारे पूर्व प्रधान मंत्री स्वर्गीय अटल बिहारी वाजपेयी जी का नदी से नदी को जोड़ने का जो सपना था, उस योजना को साकार किया। इसी वर्ष तीन महीने पहले पूर्व प्रधान मंत्री स्वर्गीय अटल बिहारी वाजपेयी जी के जन्म शताब्दी वर्ष पर खजुराहो में उन्होंने लगभग 44 हजार करोड़ रुपये की लागत से केन-बेतवा लिंक परियोजना का भूमि पूजन किया। मैं आपको बताना चाहता हूं कि जब मैं बुंदेलखंड की बात करता हूं तो बुंदेलखंड में मध्य प्रदेश और उत्तर प्रदेश का क्षेत्र आता है। जब केन-बेतवा लिंक परियोजना तैयार होगी तो मध्य प्रदेश की लगभग 8 लाख 11 हजार हेक्टेयर भूमि और उत्तर प्रदेश की 2 लाख 50 हजार हेक्टेयर भूमि सिंचित होगी। इसके साथ ही मध्य प्रदेश और उत्तर प्रदेश के लाखों लोगों को पीने के पानी की व्यवस्था भी की जाएगी। मैं इसके लिए देश के यशस्वी प्रधान मंत्री आदरणीय मोदी जी का आभार प्रकट करता हूं और साथ ही साथ मैं आपको यह बताना चाहता हूं कि जब आठ-दस वर्षों में यह योजना बनकर तैयार हो जाएगी और सम्पूर्ण बुंदेलखंड क्षेत्र में जब इसका पानी पहुंचेगा तो आप इस बात को विश्वास के साथ मानिए कि बुंदेलखंड की दशा और दिशा बदल जाएगी। क्योंकि आज अगर हम हरियाणा और पंजाब की तुलना बुंदेलखंड से करते हैं तो हमारा बुंदेलखंड इसलिए विकसित नहीं हो पाया क्योंकि वहां पानी नहीं था। जब वहां पानी पहुंचेगा तो विकसित बुंदेलखंड होगा और हमारा राज्य विकसित बनेगा। इसके लिए मैं माननीय प्रधान मंत्री जी को आभार प्रकट करता हूं।

माननीय सभापति : बहुत-बहुत धन्यवाद।

डॉ. थोल तिरूमावलवन।

*__DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM):__ Madam Chairperson, Vanakkam. I thank you for allowing me to take part in the discussion. At the outset, I wish to pinpoint that the southern States including Tamil Nadu are being ignored as regards the devolution of funds collected through tax revenues. The net proceeds of taxes under the 14th and 15th Finance Commissions stood at 41 per cent and it is shocking to note that the Union Government has been trying to reduce this to 40 per cent. On behalf of Viduthalai Chiruthaigal Katchi, we met Hon Finance Minister yesterday and put forth our demands in this regard. A little while ago, on behalf of Viduthalai Chiruthaigal Katchi, we met the Chairman of 16th Finance Commission Shri Arvind Panagariya and submitted our memorandum in this regard as well. This 41 per cent devolution on the net proceeds from taxes should not be reduced at any cost. Rather this percentage of net proceeds from taxes should be increased to 50 per cent. I want to place the same demand here in this august House. The funds provided to Tamil Nadu are being reduced in the name of mentioning it as a developed State.

Not only Tamil Nadu, all the southern States of our country are being ignored in this way. In order to encourage the developed States, as an incentive, the devolution of funds meant for them should be increased rather it should never be decreased. There is no second thought that one should encourage the developing States. But the Union Government of India is ignoring the southern States including Tamil Nadu by terming them as developed States of the country. I want to question

---

* English translation of the speech originally delivered in Tamil.

you whether is it justifiable to punish the developed States for no fault of them. Under the 9th Finance Commission, the total share in devolution stood at 7.9 per cent for Tamil Nadu. Whereas this has further been reduced to 4 per cent during the 15th Finance Commission. You should ponder over this matter as to why such a punishment given to Tamil Nadu. The Union Government is increasing the financial burden of the States. The Union Government has been introducing several Schemes for implementation.

17.59 hrs (Shrimati Sandhya Ray *in the Chair*)

The Union Government has been implementing Centrally-sponsored schemes in the country with fund sharing from the Union. Earlier it was implemented with 75 per cent borne by the Union Government and 25 per cent borne by the respective State Governments. But this ratio has now been changed to 60:40 between the Centre and the States. This has caused huge financial burden on the States. I urge that this financial burden on the States should be reduced.

HON CHAIRPERSON: Please conclude.

DR. THOL THIRUMAAVALAVAN: Just I started my speech. Please give me two minutes to conclude. I urge that this financial burden on the States should be reduced. Collection of Cess and Surcharge has become a burden for the States. Major part of such collection of taxes is taken away by the Union Government. I urge that the Union Government should also share the funds collected through Cess and Surcharges with the State Governments. The criteria relating to this fund sharing with the States should be redesigned and put to review. I further urge that it should be redesigned in such a way that the developed States are not affected

by that. MGNREGA funds should not be withheld by the Union Government but should be immediately released to the States concerned, including Tamil Nadu. Thank you.

18.00 hrs

माननीय सभापति : माननीय सदस्यगण, यदि सहमत हों, तो इन विषयों की समाप्ति तक सदन की कार्यवाही बढ़ा दी जाए?

अनेक माननीय सदस्य : जी, हां।

माननीय सभापति : श्री असादुद्दीन ओवैसी जी।

… (व्यवधान)

SHRI ASADUDDIN OWAISI (HYDERABAD): Thank you, Madam for giving me an opportunity. I will be speaking on Items 15, 16, 17, 18 and 19 in today's List of Business. A pattern of deception repeats every year with the Ministry of Minority Affairs. In 2023-24, the Government allocated Rs.3,097 crore in BE. The Ministry of Minority Affairs surrendered Rs.2,060 crore, barely utilising the funds. The same rule or pattern is being followed in 2024-25 where the allocation of Rs.3,183 crore has been slashed to Rs.1,681 crore with no effort to demand admitted funds through the Supplementary Demands. Scholarships for minority students have been gutted. In pre-matric scholarship, only Rs.90 crore out of Rs.326 crore have been utilised. In post-matric scholarship, Rs.343 crore out of Rs.1,145 crore have been utilised leaving thousands of students without promised support. The Government is not willing to make the minority scholarships demand-driven. The unit cost of scholarship for three schemes has not been revised since 2007-08.

Scholarships are not being sanctioned because of lack of approval by the Cabinet Committee on Economic Affairs since 2022-23. It is a known fact and empirical studies have proven that the literacy rate of Muslims for persons aged seven years and above is lower than the all-India literacy rate of the same age. According to one study, the Muslim enrolment for higher education is 8.91 per cent compared to all India enrolment which is 26.7 per cent.

The PM VIKAS scheme, a scheme meant for skilling and entrepreneurship of minorities has met the same fate. There was an allocation of Rs.540 crore in 2023-24. Only Rs.240 crore has been utilised. This scheme was aimed to benefit nine lakh candidates by 2025-26. The Budget has been slashed from Rs.500 crore in BE to just Rs.220 crore in RE 2024-25. In the supplementary grants, for the Ministry of Agriculture, there is a Scheduled Castes Sub Plan. Since 2021, the utilisation has never crossed 70 per cent. I demand from the Government that they should ensure that from the Scheduled Castes Sub Plan, the Scheduled Caste farmers should benefit. Let them not sit on paper year after year. For the Ministry of Chemicals and Fertilizers, in this Supplementary Demands, Rs.14,000 crore is being asked.

Madam, this is not budgeting. This is firefighting. This talk on Atmanirbhar Bharat is only an empty talk. How did the Government allow such a critical sector to be held hostage by China? About 30 per cent of India’s urea imports, in 2023-24, came from China. Key raw materials like phosphoric acid and ammonia come from China, which make Indian prices vulnerable to China’s trade policies.

Madam, I am thankful that the hon. Minister, Shri Piyush Goyal is here. I

have a specific point to make on US tariff. Goldman Sachs estimates that if the US imposes tariffs, this could decrease India's GDP growth by 0.6 per cent. The US is a major buyer of Indian agricultural produce. We export nearly six billion dollars of agricultural produce to US. The imposition of higher tariffs will make Indian produce less competitive, affecting incomes in agriculture sector. We export generic pharmaceuticals worth 18.5 billion dollars to US. It is just to US. The US tariffs could significantly impact these exports.

Jewellery and precious metals are at a risk because of US tariffs. This industry faces 13.32 tariff differentials affecting SMEs engaged in jewellery manufacturing.

Madam, we export diamond and gold products worth 12 billion dollars to US. This tariff hike could reduce demand and could impact jobs in Surat and Mumbai. I want a categorical assurance from the Minister and the Government that the US tariff will not be imposed on India from April 2.

The Bilateral Trade Agreement is going on but Phase-I is due by September. Can the Government tell us about it? The EU market also has become restrictive. Will this Government give a categorical assurance that the CBAM and EUDR will not be imposed on India by EU, which will affect three billion dollars of Indian exports, particularly iron and steel? According to the *Economic Survey*, the EUDR is expected to affect 9.5 billion dollars of India's exports. Madam, in the Supplementary Demands, the MEA is asking for Rs. 300 crore. Will India get a sanction waiver for Chabahar Port as we got in 2018?

Madam, now, I come to Manipur Budget. About 14,763 school-going children

are displaced due to violence. Ninety-six schools have been used for relief measures. There was an internet shutdown for 54 days. And this Government has increased only two per cent for education in respect of Manipur.

Madam, 258 people were killed, 60,000 people were displaced including 22,000 children, and 1000 people were injured.

माननीय सभापति : माननीय सदस्य, अब आप कनक्लूड कीजिए।

SHRI ASADUDDIN OWAISI: Madam, I am concluding.

In Manipur, in displaced camps, 65.8 per cent of the people are suffering from PTSD and 24.8 per cent are suffering from moderate anxiety. What did you do? The help is, there is only an increase of Rs. 4 crore. There has been a 19 per cent reduction in water supply and sanitation. There has been a significant cut in capital outlay in Manipur Budget from Rs. 1,612 crore to Rs. 1,307 crore.

A Central assistance for providing temporary shelters to displaced families has seen a reduction of 75 per cent from Rs. 60 crore to Rs. 15 crore. Rural Manipur has experienced the highest inflation in July, which is 10 per cent.

Madam, 5000 hectares of agricultural land and 15,437 metric tonnes of paddy crops worth Rs. 38.6 crore have been lost due to ethnic violence. Madam, you will be surprised to know that agricultural allocation has been reduced by eight per cent. The total budget for police has been cut by two per cent compared to the last year. Manipur is the poorest State which has a per capita income of Rs. 7,630 per month, which ranks fourth from the bottom.

Madam, I am now concluding. We have heard hon. Piyush Goyal. He stood up and appreciated the speech made by Dr. M. P. Abdussamad Samadani from

Kerala. I am very thankful to him. मैडम, मैं उनका शुक्रगुजार हूँ कि उन्होंने उर्दू के अशार पढ़ने पर इसको कठमुल्ला की ज़ुबान नहीं कहा, जो इनके वज़ीर-ए-आला ने कहा। इस भारत की खूबसूरती को आप नहीं समझ रहे हैं। आपको समझना चाहिए। उर्दू इस मुल्क की आजादी की ज़ुबान है। आप अपने मुख्य मंत्री जी को समझाइए।

मैडम, आपने मुझे बोलने का मौका दिया, उसके लिए बहुत-बहुत शुक्रिया।

SHRI ARVIND GANPAT SAWANT (MUMBAI SOUTH): Thank you, Madam Chairperson, for giving me the opportunity to speak on the Supplementary Demands for Grants as well as on the Manipur Budget. I am standing here to express my views on the same.

मैं शुरू में बजट से ही बात करता हूँ। पहली बात यह है कि आपने मिनिस्ट्री ऑफ केमिकल एंड फर्टिलाइजर्स के लिए बजट बढ़ाया है। उसका स्वागत है, लेकिन हमें यह भी ध्यान में रखना है कि वातावरण में जो बदलाव आ रहे हैं, उन बदलावों के बारे में सोचते हुए हमें यह देखना पड़ेगा कि केमिकल एंड फर्टिलाइजर्स का हमारी जमीन पर क्या असर हो रहा है? पानी का जिस तरह से इस्तेमाल हो रहा है, उससे क्षार बढ़ता जा रहा है। उन सब चीजों को ध्यान में रखते हुए किसानों का उत्पादन बढ़ाना और ऊर्जा बढ़ाने के लिए हम जो कोशिश कर रहे हैं, उसमें मेरी एक मांग रहेगी।

मेरी उसमें एक मांग रहेगी। आपने उसके लिए पैसा बढ़ाया है, यह ठीक है। मेरी मांग यह है कि ऑर्गेनिक प्रोडक्ट्स पर ज्यादा ध्यान देने की आवश्यकता है। सरकार को उसके लिए कदम उठाना चाहिए।

आप सिविल एविएशन के लिए उड़ान योजना चला रहे हैं, लेकिन हवाई जहाज कहां हैं, यह पता नहीं है। कोंकण में चिपी नाम का एक एयरपोर्ट बना। अभी उस एयरपोर्ट पर एक भी फ्लाइट नहीं जाती है। इसके ऊपर ध्यान देने की आवश्यकता है। आपने बजट में पैसा कम भी किया है।

I appreciate the hon. Finance Minister. At least finally, she has agreed to it. कम्युनिकेशन डिपार्टमेंट में बीएसएनएल और एमटीएनएल का जो घाटा हो रहा था, उसका कारण था

कि पूर्व सरकार लाइसेंस फी के लिए उनसे पैसे भरवाने लगी और उन्हें बैंकों से कर्जा उठाने में लगाया, जब कि उनकी क्षमता नहीं थी, तो कर्ज की वजह से बीएसएनएल और एमटीएनएल डूब गए। आपको यह वर्ष 2014 में मालूम था। आज उन्होंने बताया है तो देर आए, दुरुस्त आए। मैं इसके लिए उनका स्वागत करता हूं। अब मैं अपेक्षा करता हूं कि जैसे आप कॉर्पोरेट के कर्ज माफ कर रहे हैं, उसी तरह से सरकार की यह जिम्मेदारी थी, वह ज्यादा नहीं बल्कि केवल दस हजार करोड़ रुपए थे, अगर आप वह करेंगे तो बीएसएनएल और एमटीएनएल फिर उभर कर आगे आएंगे, क्योंकि वे ब्याज भरते-भरते मर रहे हैं, उनका दम वहीं घुट रहा है।

सरकार ने DIPAM को अनुमति दे दी है। इनके पास बहुत लैंड बैंक है। आप उस लैंड बैंक का इस्तेमाल करें और अपनी निधि तैयार कीजिए। वह काम नहीं हो रहा है। You are raising the funds by using the land bank. DIPAM has miserably failed. आपको उसमें भी ध्यान देने की आवश्यकता है।

मैडम, मिनिस्ट्री ऑफ एजुकेशन पर अलग चर्चा करनी पड़ेगी। आज मुझे नायडू साहब की याद आती है, जो हमारे उपराष्ट्रपति रहे। वे हर वक्त कहते थे कि मातृभाषा में शिक्षा हो। आज हमने शिक्षा का जो बाजार बनाया है, सीबीएसई बोर्ड और आईसीएसई बोर्ड, क्या-क्या बोर्ड्स बनाए गए हैं और हम स्टेट बोर्ड्स का डिवैल्युएशन कर रहे हैं। मैं चाहता हूं कि स्टेट बोर्ड का वैल्युएशन बढ़ाइए। आप उसको अपग्रेड करिए, ताकि हमारे बोर्ड की शिक्षा सीबीएसई से भी अच्छी हो। लोग मातृभाषा में शिक्षा प्राप्त करने के लिए नहीं जा रहे हैं। जब लोग मातृभाषा से दूर होंगे, तो वे देश की मिट्टी से भी दूर होंगे। इसलिए नए बच्चों को पुराना इतिहास बता-बता कर थकने से फायदा नहीं है। वे सब ऐकेडमिक बन गए हैं। अगर उस ऐकेडमिक स्थिति में मातृभाष नहीं आती है, उनको अपने देश के बारे में कोई इतिहास नहीं मालूम है, तो वे देश से कैसे जुड़ेंगे? उनको अच्छी उच्च शिक्षा नहीं मिलती है, तो वे विदेश चले जाते हैं। बच्चे यूक्रेन में पढ़ाए जा रहे हैं। क्या हिन्दुस्तान उससे पीछे है। सरकार को इसके बारे में सोचना चाहिए।

मैडम, मिनिस्ट्री ऑफ एक्सटर्नल अफेयर्स, I am really serious. हम पूरे विश्व में जहां कल्चरल इंट्रैक्शंस होती हैं, बाकी सारी चीजें होती हैं, तो हम जिम्मेदारी लेते हैं। हम श्रीलंका, नेपाल,

बांग्लादेश को मदद करते हैं। हमने क्या किया है कि वर्ष 2023-24 में 37,196 करोड़ रुपए थे, फिर रिवाइज करके 29,660 करोड़ रुपए किए गए, अभी वह 20,516 करोड़ रुपए किए गए हैं, यानी 10 हजार करोड़ रुपए कम किए गए हैं। एक्सटर्नल अफेयर्स बहुत ही महत्वपूर्ण विभाग बन गया है कि अगर विदेश में किसी हिन्दुस्तानी की मृत्यु होती है, तो उनके शव को लाने के लिए पैसे चाहिए, तो the Ministry of External Affairs is in problem. I really request the Finance Minister to pay very serious attention to the Ministry of External Affairs. मैं फिशरीज डिपार्टमेंट और हेवी इंडस्ट्रीज के बारे में बाद में बोलूंगा। सभी ने इलेक्शन कमीशन के बारे में कहा है।

मैडम जी, मैं हाथ जोड़ कर कहता हूं, मैं आपसे विनती करता हूं कि इलेक्शन कमीशन, बोगस वोटिंग, EPIC के बारे में बंगाल के लोगों ने बताया है और सेम नम्बर्स, वे ही वोटर्स हरियाणा में हैं। मैंने मणिपुर के ऊपर नहीं बोला है।... (व्यवधान) मुझे मणिपुर के ऊपर बोलने दीजिए। मुझे बहुत दु:ख है, मेरे मन में मणिपुर के लिए बहुत दर्द है।... (व्यवधान) हम सभी वहां गए हैं। यह नहीं है कि हम अखबारों को पढ़ कर या हम किसी को देख कर कह रहे हैं।

हम वहां गए। वहां कुकी और मैतेई की लड़ाई चल रही है। इससे दीवार खड़ी हुई है। इस देश का दुर्भाग्य है कि माननीय प्रधान मंत्री जी ने आज तक खबर नहीं ली।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, अप्पलनायडू कलिसेट्टी जी।

श्री अरविंद गणपत सावंत: मैं अपनी बात खत्म कर रहा हूं। क्या आपको मणिपुर के बारे में बुरा नहीं लगा? वहां महिला की आबरू गई। क्या आपको बुरा नहीं लगा? चेयर पर महिला बैठी हैं। ... (व्यवधान)

* **SHRI APPALANAIDU KALISETTI (VIZIANAGARAM):** I thank you for giving me this opportunity to speak on supplementary demands for grants for the year 2024-25. I represent the aspirations of people of Andhra Pradesh under the able leadership of our Chief Minister Nara Chandrababu Naidu garu. At the outset, I

* English translation of the speech originally delivered in Telugu.

would like to thank our honourable Prime Minister Sri Narendra Modi for good governance and for placing India on the world arena as a leader. With additional outlay of 6 lakh crores and 51,000 crores of net expenditure, this budget proves to be an important tool for our country's development.

I would also like to thank our finance minister Smt Nirmala Sitaraman for balancing the development of infrastructure, social security and economic stability of our country. As a result, we could see good economic progress in our country. In this period of Amrit Kaal, though we are progressing ahead, Andhra Pradesh is going through a critical phase. Due to the previous government's negligence in the last 5 years, Andhra Pradesh suffered economic crisis. People of Andhra Pradesh reposed their faith in the able leadership of our leader Shri Nara Chandrababu Naidu garu.

I request the Union Government to bail out Andhra Pradesh out of the economic crisis it suffered in the last 5 years. I welcome additional funds of Rs 2,185 crores for PM Kisan Nidhi. Though this will benefit 9 crore farmers throughout the country, it will be of less benefit for our state farmers. 3 Questions need to be answered. Firstly, 50% of agriculture land is under cultivation of tenant farmers, who are not getting benefits from any farmers' welfare scheme as they are not eligible for these benefits. There is a need to make tenant farmers eligible for such welfare schemes. Secondly, the eligibility year is fixed in 2019, which needs to be revised as land holding changes every year. Thirdly, Rs 6,000 is not enough for financial assistance to farmers, as input cost of agriculture has increased substantially. Therefore, there is a need to revise this amount.

Madam, in Andhra Pradesh, fisheries and animal husbandry are important pillars of the rural economy. But due to the previous government's negligence, these sectors underwent a crisis. For the National Livestock Mission, the budget has decreased by 80%. For the financial year 2022-23 the budget allocated was 60 crores, which has been reduced to 12 crores for the year 2023-24. Till August 2024, not even a single rupee was released for this scheme.

I request the Union Government to allocate at least Rs100 crores for this mission. Water security is another important issue in our state of Andhra Pradesh. Especially in regions like Rayalaseema and North Andhra Pradesh, drought is severe. I thank the Union government for allocating ₹5,900 crores out of ₹12,000 crores for the Polavaram project. Due to the previous government's mismanagement, the Polavaram project got delayed by five years. Funds misuse, stalling of project works and improper planning for displaced, affected thousands of families. Had we completed the Polavaram project by now, we could have provided irrigation facilities to 7 lakh acres of agricultural land, drinking water facility to 540 villages. Thank you.

SHRI N. K. PREMACHANDRAN (KOLLAM): Madam, Chairperson, I rise to oppose the Second Batch of Supplementary Demands for Grants of 2024-25, Demands for Excess Grants of 2021-22, Demands for Grants of 2025-26 for the State of Manipur and the Supplementary Demands for Grants for the State of Manipur.

First of all, may I submit that the discussion on the Budget along with the Demands for Grants on Account for the State of Manipur is totally unfair and

improper?

It is because the Union Government's Supplementary Demands for Grants is generally distinct from that of the State of Manipur. These two issues are entirely different. That has to be corrected. That is my first submission which I would like to make.

Madam, the Supplementary Demands for Grants, the Second Batch for the financial year 2024-25, include 52 grants and three appropriations. It is sought to authorise for an additional expenditure of Rs. 6,78,508 crore. Out of this, the net cash flow is just Rs. 51,462 crore. Other expenditure comes by savings of the ministries and departments or by enhanced receipts or recoveries, that means a technical Supplementary would come to around Rs. 6.27 lakh crore. Further, the token provision of Rs. 67 lakh is also sought. What does it indicate? An amount of Rs. 6.78 lakh crore as an additional expenditure than the budget estimate of expenditure means there is a lack of foresight and planning in the budgetary process. It is absolutely the budgetary process failure of the Finance Ministry. In 2024-25, the first batch of Supplementary Demands for Grants were Rs. 87,000 crore. It would come to around Rs. 7.5 lakh crore. That means, it is one-sixth of the total budget estimate. The total budget estimate for the last financial year was around Rs.46 lakh crore. Out of that, Rs. 7.5 lakh crore is coming as the Supplementary Demands for Grants. In that case, what is the Ministry doing? What is the efficiency of the Ministry? What is the sanctity of the budget proposals, the budget estimate and budget expenditure? This has to be explained by the Finance Minister.

Madam, whatever the Government has demanded from this House, it has granted without any cut. Then, what is the reason behind asking this much of amount?

Now, I would like to come to savings. Around Rs. 6 lakh crore is the savings. That is to be re-appropriated under various ministries and departments. The Comptroller and Auditor General of India has specifically stated that if there is a savings of more than Rs. 100 crore, that has to be seriously dealt with. I would like to know whether the Government is aware of this or not.

Now, I would like to talk about a technical objection. Last time also, I have raised the same objection. Madam, it is a Point of Order also. Last time, when I raised it as a Point of Order, the hon. Speaker had directed the Government that if permission was not sought from the Parliament regarding advance from the Contingency Fund of India, then the statement has to be laid on the Table of the House. It is quite unfortunate to say, in this Supplementary Demand for Grants also, besides Rs. 67 lakh of token provision being sought, Rs. 1 lakh for each item of expenditure for enabling re-appropriation of savings in cases of involving new services and new instruments of service, as per the Parliamentary procedure, this has to be laid on the Table of the House in case of advance, which has not been done. I would like to cite two examples. In the case of the Ministry of Agriculture & Farmers Welfare, Rs. 347.5 crore has been taken as advance from the Consolidated Fund of India by virtue of Demand Number 1, and by virtue of Demand Number 26, Department of Higher Education, Rs. 908 crore has been taken from the Consolidated Fund of India without the prior approval of the

Parliament. Even after getting advance, no statement has been laid on the Table of the House as per the Parliamentary procedure. I would like to seek the clarification from the hon. Finance Minister, as well as a ruling from the Chair.

Now, I am coming to the Supplementary Demands for Grants, Demand Number 97, with respect to the Ministry of Steel. There is an investment of Rs. 6,783 crore to recoup the advance from the Consolidated Fund of India for equity infusion in Vizag Steel Plant. I fully welcome the step taken by the Government for capital infusion in the Vizag Steel Plant. Due to that effort, the privatization will be over. I would like to ask a question to the hon. Finance Minister. Why is it allowed to the Vizag Steel Plant alone? When the capital infusion in the form of foreign direct investment is being granted for life insurance sector, why is it not available for other public sector undertakings? Is it because TDP is supporting this Government? Is it the reason that Rs. 6,786 crore has been provided under the Supplementary Demands for Grants?

The last point is Demand Number 84 which relates to excess grants for the financial year 2021-22. Madam, with that point I will conclude. That is regarding the railways. That is a very, very serious matter. Around Rs. 35 lakh is misclassified as per the Demand which is being shown. How does this misclassification happen? Who is responsible for this misappropriation? I would like to know whether it is done purposefully or mistakenly.

With these points, I strongly oppose the SDGs for the financial year 2025-26.

Thank you very much, Madam.

डॉ. संबित पात्रा (पुरी) : माननीय सभापति महोदया, आपने मुझे सप्लीमेंटरी डिमांड्स फॉर ग्रांट्स के समर्थन में बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी का दूरदर्शी नेतृत्व यह सुनिश्चित करता है कि हम जो भी खर्च कर रहे हैं, उसका हर एक रुपया अर्थव्यवस्था को मजबूत करने के लिए, नागरिकों को सशक्त करने के लिए और सशक्त भारत के निर्माण में ही खर्च होता है, उसका योगदान होता है। आज जो अतिरिक्त धनराशि मांगी गई है, वह सिर्फ कागजों पर कुछ आंकड़ों का लेखा-जोखा नहीं है। वह भविष्य के भारत के निर्माण का मानचित्र है। पीएम गति शक्ति हो, पीएम किसान योजना हो, राष्ट्र की सुरक्षा को सशक्त बनाना हो, ये सभी व्यय भारत की प्रगति के लिए अत्यंत आवश्यक हैं।

अभी कुछ विपक्षी दलों ने विषय उठाया, फिस्कल डिसिप्लिन के बारे में, मैं माननीय प्रेमचन्द्रन जी को सुन रहा था। उन्होंने वित्तीय अनुशासन को लेकर प्रश्न उठाया। I would like to remind them that there was a period during the UPA regime when recklessly, they had burdened the economy with unplanned spending and policy paralysis. In contrast, in our term, under the leadership of Modi ji, every rupee that flies out of the coffer of the exchequer is under the guidance, under the radar of the 'ATC'. This does not mean 'Air Traffic Control'. The meaning of 'ATC' is 'A – Accountability; T – Transparency; C – Clear vision of development'.

माननीय सभापति महोदया, during the UPA regime, वर्ष 2004 से 2014 के दौरान, आपको जानकर आश्चर्य होगा कि 94,060 करोड़ रुपए की बजट राशि जो कि लगभग 14 विभागों-सामाजिक विभाग और ग्रामीण विकास मंत्रालयों से संबंधित थी, वह 10 वर्षों में खर्च नहीं हो पाई थी। यूपीए की सरकार उस समय बजट का लगभग 6.4 प्रतिशत हिस्सा खर्च नहीं कर पाई थी। मैं कृषि क्षेत्र का एक उदाहरण देता हूं। वर्ष 2013-14 में कृषि का बजट यूपीए के समय में 27,663 करोड़ रुपए था, अब वह पाँच गुना बढ़कर 1,37,756 करोड़ रुपए हुआ है। फर्टिलाइजर की जो सब्सिडी है, वह भी पाँच गुना बढ़ी है। अभी हाल-फिलहाल में बिहार के भागलपुर से 19वें प्रधानमंत्री किसान सम्मान निधि में

लगभग 10 करोड़ किसानों के लिए 22,000 करोड़ रुपए प्रधानमंत्री जी ने रिलीज किए। मैं याद दिलाना चाहूंगा, एक उस समय की कहानी थी, जिस समय कर्ज माफी की बात कांग्रेस पार्टी करती थी। ट्रेजरी बेंच के उनके एक मंत्री थे, वे उस समय ट्रेजरी बेंच में बैठते थे, मैं उनका नाम नहीं लूंगा, वे बहुत बड़े मंत्री थे, उन्होंने आईटी एग्जेम्पशन के लिए यानी इनकम टैक्स एग्जेम्पशन के लिए कहा था कि मैं कृषक हूं और मैं कृषि से भी अर्न करता हूं। उन्होंने गमले में सात करोड़ रुपए की गोभी उगायी थी। गमले में सात करोड़ रुपए की गोभी उगी थी। सोचिए कैसे सात करोड़ रुपए की गोभी गमले में उग सकती है, यह मुझे नहीं पता है।

अब मेरे दो छोटे-छोटे विषय हैं, मगर मन के अंदर कहीं ना कहीं एक इंप्रिंट छोड़ेगा, मैं एक उदाहरण देता हूं। यहाँ पर गौरव गोगोई जी बैठे हुए हैं, उन्होंने आज गोल्ड मोनेटाइजेशन के ऊपर बात की। मैं दो हेडलाइंस लेकर आया हूं। पहला हेडलाइन है इंडियन एक्सप्रेस का, मुंबई से जो छपा था। यह 8 जुलाई, 1991 का हेडलाइन है। इसे लिखा है शंकर अयर ने।

'Secret sale of gold by the Reserve Bank of India again. 21,000 kg of metal air-lifted to coded destination.' एक समय था, जब वर्ष 1991 में श्री राजीव गांधी ने और कांग्रेस पार्टी ने चंद्रशेखर जी की सरकार से हाथ खींच लिया था। उस समय लिक्विडिटी का अभाव था और देश की अर्थ-नीति में त्राहिमाम की सिचुएशन बनी थी। उस समय पहली बार हिन्दुस्तान के ऊपर वह त्रासदी आई थी, जब देश के 67 टन सोने को गिरवी रखना पड़ा था। … (व्यवधान) शंकर अय्यर जी कहते हैं कि मैं मुंबई के एयरपोर्ट पर देख रहा था, चुपके-चुपके आरबीआई की गाड़ियां आ रही थीं और हिन्दुस्तान के सोने को एयर इंडिया की एयर बस में लोड किया जा रहा था। … (व्यवधान) हिन्दुस्तान के बाहर भेजा जा रहा था, आप सोचकर देखिए। … (व्यवधान)

सभापति महोदया, मैं 31 मई, 2024 की एक दूसरी हैडलाइन पढ़ना चाहूंगा। … (व्यवधान) 'RBI Brings Back Home 102 Tons of Gold from United Kingdom.' श्री नरेन्द्र मोदी जी के नेतृत्व में एक लाख के.जी. सोना बाहर से मई, 2024 में हिन्दुस्तान में वापस आता है। … (व्यवधान) यूपीए ने भारत मां के सोने को गिरवी रखा, हमारी मां के सोने को गिरवी रखा और दूसरे लल्ला ने, हमारे

श्री नरेन्द्र मोदी जी ने अपनी भारत मां को अलंकृत किया, यह होता है फर्क। … (व्यवधान)

सभापति महोदया, मैं एक छोटा सा उदाहरण देकर अपने विषय को समाप्ति की ओर ले जाऊंगा। … (व्यवधान) मैं एक और उदाहरण देता हूं। … (व्यवधान) इस पूरी सप्लिमेंट्री डिमांड फॉर ग्रांट में पावर ग्रिड कॉरपोरेशन ऑफ इंडिया लिमिटेड (पीजीसीआईएल) के लिए अधिक व्यय की मांग की गई है। … (व्यवधान) यह मिनिस्ट्री ऑफ पावर के अंतर्गत आता है। … (व्यवधान) मैं 31 जुलाई, 2012 की एक हैडलाइन पढ़ता हूं। अभी श्रीमती निर्मला सीतारमण जी आएंगी, श्रीमती निर्मला सीतारमण जी उस समय पार्टी की प्रवक्ता थीं। वे एक चैनल के डिबेट में बैठी हुई थीं, तब अचानक अंधकार हो गया और डिबेट बीच में बंद हो गई। … (व्यवधान) 22 राज्यों में अंधकार हो गया था, क्योंकि 30 और 31 जुलाई, 2012 को नॉर्दन ग्रिड, ईस्टर्न ग्रिड और नॉर्थ-ईस्टर्न ग्रिड, तीनों ग्रिड फेल हो गए। … (व्यवधान) About 700 million people were plunged into darkness. Nine per cent of the world's population were plunged into darkness. टीएमसी के लोग अभी यहां नहीं बैठे हैं। 200 मजदूर एक माइन के अंदर बंद हो गए। न जाने कितने लोगों ने, जो वेंटिलेटर पर थे, उनको अपनी जान गंवानी पड़ी थी। … (व्यवधान) I would read another headline of the Times of India dated June 3rd, 2024. It quotes, 'India's come a long way since 2012 outage, world's largest; even 250 GW isn't a problem.' 30 मई, 2024 को अचानक भारत की जो पावर की रिक्वायर्मेंट थी, वह सारे रिकॉर्ड तोड़ देती है। भारत की पावर की आवश्यकता 250 गीगावॉट हो जाती है, मगर हमारा ग्रिड टूटता नहीं है, फेल नहीं होता है। World's largest unified power grid is what our hon. Prime Minister, Shri Narendra Modi ji has given to the nation. इसलिए, मैं इसका समर्थन करता हूं।… (व्यवधान)

अंत में, मैं कहना चाहूंगा कि आज मणिपुर के विषय में बहुत कुछ बोला गया है। मुझे बहुत दुख के साथ कहना पड़ रहा है कि यहां कहीं न कहीं, जहां एकता दिखनी चाहिए, उस एकता की कमी है। मैं कुछ आंकड़े रखना चाहूंगा और अपोजीशन के हमारे माननीय सदस्यों का अधिकार है कि वे आंकड़ों को मांगें और जानें भी, क्योंकि यह देश हम सबका है। 'इन्टर्नली डिस्प्लेस्ड पीपल', जिसको आईडीपी

कहा जाता है, उनके लिए यहां प्रश्न उठे और उठने भी चाहिए। ये प्रश्न उठे कि उनके लिए क्या किया गया?

In response, the Government has implemented a series of measures aimed at providing immediate relief, long-term rehabilitation and economic stability for the Internally Displaced Persons. These initiatives are Housing Assistance First wherein pre-fabricated housing would provide immediate shelter to 3,000 families. Of this, 2,660 houses have been completed and 2,520 houses have been occupied. About 340 houses will be completed by the end of the month. Then, financial aid of Rs.1,000 has been provided on five separate occasions, amounting to a total of Rs.30 crore.

An additional amount of Rs. 27 crore has been released to support the housing reconstruction efforts in Manipur for those who are internally displaced. Relief camp operations have been sustained with an allocation of Rs. 280 crore, ensuring essential services, such as food and healthcare for affected families. A compensatory package of Rs. 32 crore has been provided to farmers who have suffered agricultural losses due to the conflict.

माननीय सभापति महोदया, यहाँ एजुकेशनल सपोर्ट के बारे में भी माननीय सदस्यों ने बात की है। A total of 11,763 displaced students have been enrolled in various educational institutions. The Government schools and colleges have provided free admission. A college students rehabilitation scheme had been introduced in 2023. उसको वर्ष 2023 में इंट्रोड्यूज किया गया, जिसने हजार डिसप्लेस्ड बच्चों की मदद की ताकि वे वहाँ जाकर फ्रीली एडमिशन ले सकें और उन्हें 10 हजार रुपये की राशि भी ऊपर से दी गई। For employment and skill development of displaced people, 426 IDP-led startups have received

Government support. स्टार्टअप के माध्यम से कई लोगों को नौकरी दी गई। अभी हाल-फिलहाल में 500 इंडिविजुअल्स इसमें एनरोल्ड हुए हैं। केबिन क्रू ट्रेनिंग इन दिल्ली, इसमें मैं एयर इंडिया, इंडिगो एयरलाइन्स, मिनिस्ट्री ऑफ टूरिज्म को धन्यवाद दूँगा कि इनके माध्यम से मणिपुर के 500 बच्चे, जो डिसप्लेस्ड हुए थे, उनको यहाँ प्लेस किया गया है।

Free medical treatment has been provided to the IDPs at JNIMS. ठीक उसी प्रकार हमारी जो गर्भवती माताएँ हैं, इन रिलीफ कैंपों में उनके लिए भी हर संवेदना के साथ पूरी तरह का प्रोविजन किया गया है।

महोदया, अपने भाषण के अंत में, मैं बस इतना ही कहना चाहूँगा कि हमारे राहुल जी ने कल ही कहा कि वोटर लिस्ट में गड़बड़ी है। अभी अरविन्द सावंत जी भी बोल रहे थे कि वोटर लिस्ट में गड़बड़ी है। वोटर लिस्ट में गड़बड़ी नहीं है।... (व्यवधान) आपके डेवलपमेंट लिस्ट में गड़बड़ी थी।... (व्यवधान) आपके डेवलपमेंट लिस्ट में गड़बड़ी थी। वोटर लिस्ट में गड़बड़ी नहीं है। अभी हमने आपको जो बताया, अगर ऐसा डेवलपमेंट आपने किया होता तो आज आप वहाँ नहीं बैठे होते।

दूसरी बात, यह कांग्रेस पार्टी कहती है कि रोहित शर्मा अनफिट हैं। रोहित शर्मा अनफिट नहीं हैं,* ... (व्यवधान) मैं बता दूँ, आप देखिएगा कि नरेन्द्र मोदी जी की कप्तानी में ही भारत विश्व की चैंपियनशिप ट्रॉफी जीतेगा।... (व्यवधान) भारत माता की जय। जय जगन्नाथ।... (व्यवधान)

माननीय सभापति : माननीय सदस्य श्री अमर काले जी।

... (व्यवधान)

श्री अमर शरदराव काले (वर्धा) : महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका तहे दिल से आभार मानता हूँ।... (व्यवधान)

श्री गौरव गोगोई : महोदया, इन्होंने असंसदीय शब्द कहा है।

माननीय सभापति : कुछ आपत्तिजनक होगा, तो उसे हटा दिया जायेगा। कृपया आप बैठ जाइए।

---

* Not recorded as ordered by the chair.

… (व्यवधान)

माननीय सभापति : कुछ आपत्तिजनक होगा तो उसे हटा दिया जायेगा। आप बैठिए। माननीय सदस्य, आप बैठ जाइए।

… (व्यवधान)

माननीय सभापति : माननीय सदस्य, श्री अमर काले जी।

… (व्यवधान)

श्री गौरव गोगोई: इन्हें माफी माँगनी चाहिए।… (व्यवधान)

माननीय सभापति : रिकॉर्ड से हटा दिया गया है। माननीय सदस्य, कृपया आप बैठ जाइए।

… (व्यवधान)

माननीय सभापति : श्री अमर शरदराव काले जी।

… (व्यवधान)

माननीय सभापति : श्री अमर शरदराव काले जी, क्या आप बोलना चाहते हैं?

… (व्यवधान)

श्री अमर शरदराव काले : सभापति जी, मैं बोलना चाहता हूं।…(व्यवधान) आपने मुझे अनुदानों की अनुपूरक मांगों तथा मणिपुर के बजट पर हो रही चर्चा में बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं।

*Hon. Chairperson, thank you very much for allowing me to speak on the General discussion on the budget for the state of Manipur for 2025-26. We all are well aware of the situation in Manipur. On 3rd May, 2023, violence erupted in the state of Manipur and it continued for the next two years without pause. The union Government did not take any cognizance of this violence which led to complete

---

* English translation of the speech originally delivered in Marathi.

chaos and lawlessness. It started in May 2023, but the Chief Minister of Manipur recently resigned from his post.

We have heard about 'when the Rome was burning, Nero was fiddling'. Unfortunately, same situation persists in our country too. They always talk about, 'Modi hai, toh Mumkin hai,' but it is of no use. Please let me complete.

माननीय सभापति : आप अपनी बात समाप्त कीजिए।

… (व्यवधान)

श्री अमर शरदराव काले: सभापति जी, मैं अपनी पार्टी का अकेला वक्ता हूं। मेरी पार्टी का टाइम 10 मिनट का है।… (व्यवधान)

माननीय सभापति : श्री आनंद भदौरिया जी।

… (व्यवधान)

श्री आनंद भदौरिया (धौरहरा) : सभापति जी, आपने मुझे वित्त मंत्री जी द्वारा अनुदानों की अनुपूरक मांगों और मणिपुर के बजट पर अपनी बात रखने का अवसर प्रदान किया है, इसके लिए मैं आपको धन्यवाद देता हूं।… (व्यवधान) मैं इस विषय पर अपनी बात प्रारम्भ करने से पहले अपने लोक सभा क्षेत्र धौरहरा की महान विभूतियों, सीतापुर के निर्माता महाराजा सीतापासी जी, मितौली के महाराजा मितानपासी के चरणों में श्रद्धा के सुमन अर्पित करते हुए अपने नेता श्रद्धेय नेता जी की पुण्य स्मृतियों को नमन करता हूं।… (व्यवधान)

<u>18.44 hrs</u>

At this stage Shri Gurjeet Singh Aujla, Dr. Kalanidhi Veeraswamy and some other hon. Members stood on the floor near the table.

माननीय सभापति जी, मणिपुर का बजट आखिर संसद में किन हालातों में प्रस्तुत करना पड़ रहा है, यह किसी से छिपा नहीं है।… (व्यवधान) जब आधी आबादी राहत कैम्पों में रह रही हो, तो इस बजट का लाभ किसे मिलने वाला है? मैं मणिपुर के बजट पर विस्तार से नहीं जाना चाहता हूं।…

(व्यवधान) आज 11 मार्च है। हम अनुपूरक अनुदानों की मांगों पर चर्चा कर रहे हैं। अभी होली आने वाली है। ईद की भी छुट्टी होनी है। शनिवार, रविवार भी आना है। अब 31 मार्च में कितने दिन बचे हैं? इस नए बजट को कैसे खर्च कर पाएंगे।... (व्यवधान) पहला अनुपूरक बजट आप दिसम्बर में लाए, दूसरा फिर ले आए हैं। इसका मतलब आप इस मद को लूटना चाहते हैं।... (व्यवधान) इसका मतलब यह बजट आपका चुनावी चंदा बन जाएगा।... (व्यवधान)

सभापति जी, 51 हज़ार करोड़ रुपये का अतिरिक्त बजट जो सरकार ने मांगा है, इसकी प्राप्ति कहां से होगी, इसका कोई ज़िक्र आपने नहीं किया है। किसी नए मद का न होना यह बताता है कि आपका नियोजन सही नहीं है, आपका वित्तीय अनुशासन सही नहीं है, इसलिए आपको बार-बार अनुपूरक मांगे लानी पड़ती हैं। ... (व्यवधान) खाली भाषण आपके पास हैं। प्लानिंग कमीशन की जगह आपने नीति आयोग बनाया है, वह बनाना भी ...* साबित हो रहा है। ... (व्यवधान) सभापति जी, इसलिए मैं सरकार से जानना चाहता हूँ कि

"वादा किया गया था, उजालों का क्या हुआ?
जन्नत के उन हसीन हवालों का क्या हुआ?
शाहों की सेर के लिए रस्ते तो बन गए,
लेकिन आवाम के पैर के छालों का क्या हुआ?"

... (व्यवधान) आदरणीय सभापति जी, जब माननीय वित्त मंत्री जी जवाब देंगी तो मैं यह जानना चाहूंगा कि वित्त मंत्रालय की रिपोर्ट कहती है, जो मैं ले कर के आया हूँ कि यूएस एड बंद हो गयी है। वित्त मंत्रालय की रिपोर्ट कहती है कि यूएस एड का पैसा भारत की आर्थिक परियोजनाओं में लगा है। ... (व्यवधान) जब यूएस एड बंद हो गयी, तो क्या वे परियोजनाएं बंद हो जाएंगी? मसलन क्या उन सारी परियोजनओं को रोक दिया जाएगा? ... (व्यवधान) वित्त मंत्री जी जब जवाब देंगी तो इसको बताने का काम करेंगी। ... (व्यवधान) माननीय सभापित जी, तमाम विभागों पर बजट आया है। ... (व्यवधान)

---

* Not recorded as ordered by the Chair

कृषि कल्याण पर आपने अतिरिक्त बजट मांगा है। ... (व्यवधान) आज देश के अंदर सबसे ज्यादा कोई बेहाल है, तो किसान बेहाल हैं। ... (व्यवधान) कोई बाज़ार नहीं है। ... (व्यवधान) उत्पादन का उसको कोई ... (व्यवधान)

माननीय सभापति जी, मैं जिस माहौल में भाषण कर रहा हूँ और हमारी पार्टी का समय 15 मिनट है। ... (व्यवधान) मुझे आपका संरक्षण चाहिए। ... (व्यवधान)

माननीय सभापति : प्लीज़ आप अपनी बात कम्पलीट कीजिए।

... (व्यवधान)

श्री आनंद भदौरिया : माननीय सभापति महोदया, इसलिए मैं आपसे कहना चाहता हूँ कि किसान सम्मान निधि से इस देश के किसान का कल्याण नहीं होने वाला है। ... (व्यवधान) इसलिए किसानों का कर्ज़ा माफ कीजिए। ... (व्यवधान) माननीय अखिलेश यादव जी ने हम लोगों को सिंघु बॉर्डर पर भेजा था। ... (व्यवधान) डल्लेवाल जी आज भी अनशन पर हैं। ... (व्यवधान) किसानों की मांगें माननी चाहिए। ... (व्यवधान) प्रधान मंत्री सड़क योजना के अंदर ऐसे मानक बना दिए गए हैं कि अगर खड़ंजा लगा हो तो अब सड़क नहीं बन सकती है। ... (व्यवधान) वर्ष 2011 की जनगणना के हिसाब से लेंगे तो सड़क नहीं बन सकती है। ... (व्यवधान) हमारी आपसे मांग है। ... (व्यवधान) हम सांसदों के पास है क्या? ... (व्यवधान) प्रधान मंत्री सड़क योजना ही तो हम लोग बनवा सकते हैं। ... (व्यवधान) उसके मानक को सरलीकरण किया जाए। ... (व्यवधान)

माननीय सभापति जी, हम लोग दिल्ली की चमक-धमक देखने नहीं आए हैं। ... (व्यवधान) हम अपने क्षेत्र की लाखों जनता की उम्मीदें ले कर के दिल्ली आए हैं। ... (व्यवधान) इसलिए आपसे कहना चाहते हैं कि सत्ता पक्ष के नेता कहते हैं कि वर्ष 2014 के बाद तमाम परिवर्तन हो गया है, लेकिन वर्ष 2014 के बाद अगर कोई परिवर्तन नहीं हुआ है तो सांसद निधि में नहीं हुआ है। ... (व्यवधान) वह जितनी वर्ष 2014 में थी, वही आज भी है। इसलिए हम आपसे कहना चाहते हैं कि 90 लाख जीएसटी, दस करोड़ कंटीजेंसी। ... (व्यवधान) प्रधान मंत्री जी कहते हैं कि आइए मिल कर के विकसित भारत बनाएं। ... (व्यवधान) क्या चार करोड़ में खाक विकसित भारत बनाएंगे? ... (व्यवधान) इसलिए सांसद

निधि को बढ़ाया जाए। … (व्यवधान) हमारे उत्तर प्रदेश में एक करोड़ विधायक निधि है। … (व्यवधान) इसलिए पांच करोड़ के हिसाब से 25 करोड़ रुपये सांसद निधि की जाए। … (व्यवधान)

सभापति जी, मैं अंत में कहना चाहता हूँ कि

"तुम्हारे पांव के नीचे कोई ज़मीन नहीं,
कमाल यह है कि फिर भी तुम्हे यकीन नहीं।
मैं इन बेपनाह अंधेरों को सुबह कैसे कहूं,,
मैं इन अंधेरों का अंध तमाशबीन नहीं।"

श्री हनुमान बेनीवाल (नागौर) : सभापति महोदया, मणिपुर के बजट और अनुदान से जुड़ी मांगो पर सदन में चर्चा हो रही है। … (व्यवधान) आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद दूंगा। … (व्यवधान)

सभापति जी, आज सरकार अतिरिक्त बजट की मांग कर रही है, लेकिन मैं आपके माध्यम से वित्त मंत्री जी को कहना चाहता हूं कि आप राज्यों को जो बजट आंवटित करते हैं, उसकी मॉनिटरिंग सही ढंग से नहीं होती है। केंद्र की विभिन्न योजनाओं हेतु भेजी गई राशि में से 1.40 लाख करोड़ रुपये अब भी बैंक खातों में पड़े हैं, इसका जिक्र आपने इस बजट में भी किया है। प्रधानमंत्री आवास योजना, जल जीवन मिशन, शहरी कायाकल्प, सक्षम आंगनवाड़ी और पोषण 2.0 जैसी योजनाओं में पैसे राज्य सरकार खर्च ही नहीं कर पाई।

सभापति महोदया, मैं खनन नीति और राजस्थान के बारे में एक विषय रखना चाहता हूं। आज आवश्यकता है कि मेरे संसदीय क्षेत्र नागौर सहित राजस्थान के कई जिलों में निकलने वाले लाइमस्टोन, बजरी व अन्य खनिजों के लिए एक या दो हेक्टेयर के छोटे पट्टे किसानों को दिए जाएं।… (व्यवधान) हाल ही में आपने केवल गुजरात के व्यापारियों को फायदा पहुंचाने के लिए बेराईट्स, क्वार्ट्ज, फैल्सफार तथा अभ्रक आदि को माइनर से मेजर मिनरल में सम्मिलित करने की अधिसूचना जारी कर दी है। इससे राजस्थान के लाखों छोटे उद्यमियों को नुकसान होगा। इससे उनका कामकाज प्रभावित हो

जाएगा। ऐसे निर्णयों की सरकार को फिर से समीक्षा करनी चाहिए।... (व्यवधान)

सभापति महोदया, मैं आपके माध्यम से खान मंत्री जी का ध्यान आकर्षित करना चाहता हूं। नागौर जिले के डेगाना क्षेत्र में टंगस्टन का खनन पुन: शुरू करने की मांग की तरफ आपका ध्यान आकर्षित करते हुए मैं कहना चाहूंगा।... (व्यवधान) मैंने एक सवाल भी उठाया था। उसके बाद जीएसआई ने वहां सर्वे शुरू किया। आप इस दिशा में जल्द से जल्द कार्य करें। साथ ही मैं वाणिज्य और उद्योग मंत्री जी से मांग करता हूं।... (व्यवधान) मैं अपने संसदीय क्षेत्र नागौर में उगाई जाने वाली विश्वविख्यात पान मैथी को जीआई टैग देने की मांग करता हूं।... (व्यवधान) जीआई टैग के आवेदन पर जो कमियाँ आपके मंत्रालय में निकाली गई, उन कमियों की पूर्ति करके जिला प्रशासन नागौर द्वारा भेज दी गई है।... (व्यवधान)

सभापति महोदया, मैं नदियों और गंगा जल के बारे में चर्चा करना चाहता हूं। आज अतिरिक्त बजट की मांग सरकार कर रही है, लेकिन एनजीटी के निर्देशों के बाद भी मेरे राजस्थान के पाली जिले में स्थित बांडी, जोधपुर स्थित जोजरी व बाड़मेर संसदीय क्षेत्र के बालोतरा जिले में स्थित लूणी नदी में कपड़ा फैक्ट्रियों सहित अन्य फैक्ट्रियों द्वारा प्रवाहित किए जाने वाले दूषित जल से वहां बंजर हुई कृषि भूमि व फैल रही बीमारियों की तरफ भी वन, पर्यावरण एवं जलवायु परिवर्तन मंत्री जी का ध्यान दिलाना चाहूंगा।... (व्यवधान) आप केंद्र की एक टीम वहां भेजिए। प्रदूषण फैलाने वाली ऐसी फैक्ट्रियों को सीज कीजिए। नदियों में दूषित जल रोकने का तत्काल स्थाई समाधान किया जाए।... (व्यवधान)

महोदया, अमृत योजना के बावजूद भी शहरों में दुर्गति की स्थिति है। आज सरकार अमृत योजना के माध्यम से शहरों में सुधार की बात करती है।... (व्यवधान) लेकिन, आज ही मेरे नागौर के अखबारों के अंदर मेन पृष्ठ पर लिखा हुआ था कि पार्कों की खराब हालत से अमृत योजना की उम्मीदों पर पानी फिरा है। हमारे सीकर शहर के सिवरेज और गंदे पानी की निकासी से वहां के गांव नानी, ढाका की ढाणी, सबलपुरा, पूरा की ढाणी सहित गई गांव गंदे पानी की समस्या से जूझ रहे हैं।... (व्यवधान) मेरी मांग है कि अमृत योजना या अन्य किसी योजना में सीकर सहित राजस्थान के सभी नगरीय इकाइयों में गंदे पानी के ट्रीटमेंट और उनके समुचित निकास का प्रबंध करवाया जाए।... (व्यवधान)

महोदया, अब मैं राजस्थान और अतर्राज्यीय जल विवाद के बारे में विषय रखना चाहता हूं। आज पंजाब समझौते के बावजूद भी राजस्थान को उसके हिस्से का पूरा पानी नहीं दे रहा है।… (व्यवधान) वहीं नहरों में पानी कम आने के कारण बीकानेर और श्रीगंगानगर जिले से लेकर जैसलमेर जिले में परेशानी हो रही है।… (व्यवधान)

महोदया, मैं एक मिनट में अपनी बात पूरी कर दूंगा। जैसलमेर में मोहनगंज के किसान सिंचाई के पानी के लिए परेशान हैं। नहरों में पंजाब से आ रहे गंदे पानी से राजस्थान के लोग बीमारियों से जूझ रहे हैं।… (व्यवधान) मेरी मांग है कि केंद्र सरकार इसमें हस्तक्षेप करे और राजस्थान के लंबित जल विवादों का निस्तारण करे। पंजाब से राजस्थान की नहरों में आने वाले दूषित पानी के प्रवाह को रोका जाए।… (व्यवधान)

महोदया, मैं एक और निवेदन करूंगा। एमएसपी पर खरीद का गारंटी कानून बनना चाहिए, ताकि किसानों की आर्थिक स्थिति ठीक हो। … (व्यवधान) केंद्र सरकार किसानों का संपूर्ण कर्जा माफ करे। बढ़ती महंगाई से आम आदमी परेशान है।… (व्यवधान) पेट्रोल-डीजल की कीमत कम की जाए। इस विषय पर भी आपको ध्यान देने की आवश्यकता है। बहुत-बहुत धन्यवाद।… (व्यवधान)

ADV. FRANCIS GEORGE (KOTTAYAM): Madam, I rise today to discuss Manipur’s Budget at a critical juncture. … (*Interruptions*) With many lives lost and 50,000 displaced and the State under President’s Rule, this Budget transcends routine governance. It is a moral imperative. … (*Interruptions*) Parliament now bears the responsibility of Manipur’s legislature demanding our collective resolve to heal divisions and restore civility.

Regarding financial governance under President’s Rule, Article 356 has placed Manipur’s governance in our hands. History reminds us that Central rule must prioritize financial continuity and accountability. … (*Interruptions*) In Bihar, President’s Rule lasted nearly a week to pass a budget, underscoring the urgency

of fiscal responsibility during a crisis. For Manipur, this means rigorous Parliamentary oversight to ensure that funds translate into action. What are the key priorities in the 2026 Budget? … (*Interruptions*) Rs.35104 crore Budget professes on powerfulness, infrastructure, security, social welfare, relief and rehabilitation. We must rebuild trust and religious harmony. … (*Interruptions*) The destruction of 386 religious sites including churches, temples and mosques has deepened wounds. Rebuilding these is not near-reconstruction; it is an act of healing. While the Budget lacks a specific item for this, I urge earmarking relief funds for restoring places of worship.

Let us send a clear message: Manipur's diversity is its strength. … (*Interruptions*) Christian communities, in particular, need assurance through tangible support; rebuilding churches and ensuring welfare reaches those in camps. … (*Interruptions*) There has to be accountability and transparency. Without an elected Assembly, Parliament must ensure public reporting, zero tolerance for corruption and balanced priorities. … (*Interruptions*) We must give a roadmap for hope. … (*Interruptions*) This budget must be more than numbers. It is a covenant with Manipur's people. … (*Interruptions*) We need clear timelines, accountability mechanisms and a path to elections. … (*Interruptions*) Manipur's anguish calls for unity, not partisanship. … (*Interruptions*) Let this Budget be a beacon of justice, inclusion, and renewal. … (*Interruptions*)

HON. CHAIRPERSON: Hon. Member Shri Durai Vaiko.

… (*Interruptions*)

ADV. FRANCIS GEORGE: Every rupee must speak to the farmer returning to his

field, the child reclaiming her education, and the priest reopening a rebuilt church. Together, let us pledge: No citizen of Manipur will be left behind. … (*Interruptions*)

एडवोकेट चन्द्र शेखर (नगीना) : सभापति जी, मणिपुर देश का अभिन्न अंग है, वहां महिलाओं एवं बच्चों की सुरक्षा सुनिश्चित की जाए। … (व्यवधान) यह मुद्दा केवल एक राज्य का ही नहीं है, बल्कि यह देश की अस्मिता और गरिमा से जुड़ा हुआ मुद्दा है।… (व्यवधान) अत: वहां शांति व्यवस्था बहाल कर महिलाओं एवं बच्चों को सुरक्षित माहौल प्रदान किया जाए।… (व्यवधान) मणिपुर की घटना की वजह से अंतर्राष्ट्रीय स्तर पर देश की छवि खराब हुई है।… (व्यवधान) मुझे ऐसा लगता है कि यह तभी होता है, जब सरकार को कुर्सी से ज्यादा प्यार होता है और जनता के हितों से कम प्यार होता है।…(व्यवधान)

किसानों को न्यूनतम समर्थन मूल्य मिले, बिजली के बिल माफ हों, किसानों के कर्ज माफ हों। …(व्यवधान) सरकार को समझना होगा कि जब किसान मजबूत होगा, तभी देश की अर्थव्यवस्था मजबूत होगी।… (व्यवधान) खाद पर सब्सिडी बढ़ाई जाए। किसानों को यूरिया नहीं मिल रही है।…(व्यवधान) खाद के वितरण में पारदर्शिता लाई जाए।… (व्यवधान) यदि समय रहते सरकार ने संज्ञान नहीं लिया तो वह दिन दूर नहीं, जब देश में खाद्य संकट आ जाएगा।… व्यवधान)

महोदया, गया में महाबोधि विहार प्रखंड में बुद्धिस्ट समाज में चिंता और आक्रोश है।…(व्यवधान) सरकार उनकी समस्या को हल करे, बुद्धिस्टों को उनका हक दे, जैन समाज की भावनाओं का सम्मान करे, ईसाइयों पर हमले बंद हों और बहुजन महापुरुषों के विचारों को कार्य और पाठ्यक्रम में शामिल किया जाए।… (व्यवधान) आज एससी, एसटी पर एट्रोसिटी बढ़ रही है।… (व्यवधान) जातिगत भेदभाव की वजह से बारातें रोकी जा रही हैं। … (व्यवधान) अभी हाल में उत्तर प्रदेश में कई ऐसी घटनाएं हुई हैं, जहां जातिगत अपमान हुआ है। … (व्यवधान) नगीना लोक सभा क्षेत्र में किसानों की मुख्य आय का साधन गन्ना उत्पादन है। … (व्यवधान) वहां न गन्ने के मूल्य में वृद्धि हुई है और न ही मिल द्वारा समय पर भुगतान किया जा रहा है। … (व्यवधान) गन्ना किसान मजबूत होगा, तभी ग्रामीण अर्थव्यवस्था मजबूत होगी।… (व्यवधान)

एससी, एसटी को प्रमोशन में रिजर्वेशन नहीं दिया जा रहा है, उल्टा निजीकरण करके नौकरियां

खत्म की जा रही हैं, बैकलॉग नहीं भरा जा रहा है, पुरानी पेंशन बहाल नहीं की जा रही है ।... (व्यवधान) यह सब मैं बार-बार इसलिए बोलता हूं कि हमारे लोगों को पता लगे कि सरकार को उनकी परेशानियों से कोई फर्क नहीं पड़ता और वे समझें कि सरकार उनकी कितनी हितैषी है? ... (व्यवधान)

प्रधान मंत्री आवास योजना के मानक में बदलाव किया जाए। उसकी वजह से बहुत से पीड़ित वंचित रहते हैं ।... (व्यवधान) कई बार ऐसा होता है और मैंने अपनी आंखों से देखा है कि किसी ने बरसात से बचने के लिए ईंटें लगा दीं, तो उसको मानक से बाहर कर दिया जाता है। इस वजह से ऐसे परिवार इस सुविधा का लाभ नहीं ले पा रहे हैं ।... (व्यवधान) इस वजह से उनके घर नहीं बन पा रहे हैं। ... (व्यवधान) आजादी के 75 साल बाद भी लोगों के पास घर नहीं हैं। यह शर्म की बात है ।... (व्यवधान) नगीना लोक सभा क्षेत्र में केंद्रीय विद्यालय खोले जाएं। जो पहले से संचालित केंद्रीय विद्यालय हैं, उनमें किताबों से लेकर सभी आवश्यक एवं पर्याप्त सुविधाएं सुनिश्चित की जाएं, ताकि क्षेत्र के बच्चों को गुणवत्तापूर्ण शिक्षा प्राप्त हो ।... (व्यवधान)

अंत में, मैं अपनी बात खत्म करते हुए कहना चाहता हूं कि अभी ईद का त्यौहार आ रहा है। ...(व्यवधान) हम भी यह देखेंगे और देश भी यह देखेगा कि सरकार उनको कितनी मदद कराके उस त्यौहार को मनवाने में मदद करेगी, जैसे वह अन्य धर्मों की लगातार मदद कर रही है ।...(व्यवधान) भारत एक धर्मनिरपेक्ष राष्ट्र है, लेकिन मैं ऐसा समझता हूं कि जिनकी सरकार है, उन्हीं की बात होगी, न कि मुसलमानों की, जैनियों की, सिखों की, रविदासियों की और बुद्धिस्टों की। ... (व्यवधान) वे आंदोलन कर रहे हैं और पुलिस लाठी मार रही है। ... (व्यवधान) मैं समय रहते सूचित कर रहा हूं कि सरकार को चिंता करनी चाहिए कि बुद्धिस्टों का अपमान ज्यादा दिन बौद्ध बर्दाश्त नहीं करेंगे। महाबोधि विहार हमारा हक है और वह देना पड़ेगा ।... (व्यवधान)

आपका बहुत-बहुत धन्यवाद। जय भीम, जय भारत ।... (व्यवधान)

19.00 hrs

SHRI ANUP SANJAY DHOTRE (AKOLA): Madam, thank you for allowing me to speak on the Supplementary Demands for Grants – Second Batch for 2024-25,

Demands for Excess Grants for 2021-22, and the Manipur Budget.

मोदी जी के दस वर्षों के शासन में इतिहास रचा जा रहा है। चार करोड़ लोगों को आवास योजना का बेनिफिट इस सरकार ने दिया है। महराष्ट्र में डबल इंजन की सरकार चल रही है। महाराष्ट्र में आवास योजना के लिए पूर्व मुख्यमंत्री माननीय एकनाथ शिंदे जी ने दीनदयाल उपाध्याय योजना चलायी, जिसमें लोगों को एक लाख रुपये सरकार के द्वारा घर खरीदने के लिए अतिरक्ति पैसे दिए जाते हैं।

हमारे नेता माननीय देवेन्द्र फडणवीस जी ने आवास योजना के लिए महाराष्ट्र सरकार द्वारा अतिरिक्त पचास हजार रुपये जारी किए हैं। यह डबल इंजन की सरकार है। जब मणिपुर की बात आती है, अंडमान और निकोबार में हमारी सरकार ने ऑप्टिकल फाइबर केबल नेटवर्क का 2300 किलोमीटर का जाल बिछाया है। लक्षद्वीप और कोच्चि में 1800 किलोमीटर में ऑप्टिकल फाइबर का काम किया है। सरकार ने कश्मीर में धारा 370 खत्म करके विकास को एक नई दिशा दी है। पहले कश्मीर में हमेशा दंगे होते थे, वहां पर सरकार ने विकास की गंगा लायी है। वहां दो एम्स, एक श्रीनगर और एक जम्मू को दिया है।

जब मणिपुर की बात आती है तो पूरे देश को यह समझने की जरूरत है कि विकास माननीय मोदी जी के नेतृत्व में हो रहा है। सरकार ने डिमांड फॉर ग्रांट्स में किसानों के लिए यूरिया की सब्सिडी दो हजार रुपये अतिरिक्त दी है। इसके साथ ही पोटाश और फॉस्फेट के लिए बारह सौ करोड़ रुपये की अतिरिक्त डिमांड की है। माननीय मोदी जी द्वारा उज्ज्वला योजना लाई गई थी, इस योजना के माध्यम से हर घर में चूल्हा आया है, इसके लिए भी छह सौ करोड़ रुपये की डिमांड की गई है। मैं अपनी कंस्टीट्यूएंसी के लिए कुछ डिमांड रखना चाहता हूं। मेरे क्षेत्र में अकोला, भुसावल और जलगांव स्टेशनों के लिए सरकार ने एक हजार करोड़ रुपये की निधि दी है। मैं चाहूंगा कि एक एक हजार करोड़ की राशि से इन स्टेशनों का जल्द से जल्द डेवलपमेंट किया जाए। अकोला में चौदह सौ मीटर की लाइन है।

* There is a 1400 metre rail line in my constituency Akola, which needs to be revised to 1800 metre urgently. I would like to thank Hon. Modiji for it. A new Port with 20 metre depth is being developed at Vadhavan in Palghar district by spending Rs. 78000 crore.

Our country and my State Maharashtra are heading towards overall development at a very fast pace under leadership of our PM Narendra Modi. I would like to thank Hon. Railway Minister Ashwini Vaishnav for sanctioning Gati Shakti Terminal in my constituency Akola. Jai Hind. Jai Maharashtra.*

SHRI KALYAN BANERJEE (SREERAMPUR): Madam, the Budget regarding Manipur should have been discussed about 20 months ago. We went to Manipur one year six months back and we came back to the House. … (*Interruptions*) We had said at that point of time that the condition of Manipur was such that Article 356 should have been imposed. … (*Interruptions*) But at that time, Article 356 was not imposed. Now, Article 356 has been imposed. … (*Interruptions*) As a result thereof, how many persons have died in Manipur? It is also reported that over 5,000 persons are injured and 32 persons are missing. Madam, 4,786 houses have been burnt and 386 religious structures have been vandalised, including temples and churches. … (*Interruptions*) The violence in Manipur has divided the communities into two, with Meiteis inhabiting the Imphal valley and the Kukis living in the surrounding hill areas.

Out of 243 violent incidents reported in the North-East States in 2023, 187

..... English translation of this part of speech originally delivered in Marathi.

violent incidents were reported in Manipur. Manipur has suffered more than any State due to the recent inflation and economic woes in the country, and there was no action from the Centre for the restoration of peace and for a dialogue to help the displaced return to their homes. They are talking about the development of the North-East. But has the hon. Prime Minister gone to Manipur? This Manipur situation should not have been arisen. We have repeatedly said that the hon. Prime Minister should go to Manipur and visualise the position, but unfortunately, five minutes' time has not been allocated by the hon. Prime Minister to go to Manipur itself.

माननीय सभापति : अब आप समाप्त कीजिए।

श्री कल्याण बनर्जी: मैडम, मुझे बोलने का थोड़ा टाइम दीजिए। आप ऐसा क्यों कर रही हैं।

Now, in such a situation, how much money has been allocated to Manipur? About Rs. 15 crore have been provided for temporary shelter; Rs. 35 crore have been provided towards housing and displaced people; Rs. 100 crore have been provided for relief operations; and Rs. 7 crore have been provided for compensation. It is such a little amount. How can it help the people of Manipur to develop? How will Manipur be developed with this little amount itself? … (*Interruptions*)

Madam, as regards the population of Manipur, who are mostly affected in Manipur? The percentage of Scheduled Tribe population in Manipur is 40.9. The percentage of Scheduled Caste population in Manipur is 3.41. The Meitei population constitutes 41.39 per cent of the total population in Manipur. The Muslims constitute 41.29 per cent of the population in Manipur. Kuki-Chin-Mizo

population in Manipur is 8.40 per cent. And other religions constitute 8.19 per cent. Why violence happened there? Who has suffered? The Scheduled Tribe people have suffered. The Scheduled Caste people have suffered. Poor people have suffered. … (*Interruptions*)

Thousands and thousands of women have been raped in Manipur. Manipur has not got any justice from the hon. Prime Minister. Manipur needs justice. Justice has to be given to Manipur. Article 356 should not have been imposed in Manipur. And elections should be held immediately in Manipur. … (*Interruptions*)

श्री विशालदादा प्रकाशबापू पाटील (सांगली) : सभापति महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद । पिछले साल पूरा बजट नहीं हुआ था । केवल वोट ऑन अकाउंट हुआ था । वोट ऑन अकाउंट होने के बाद और चुनाव के बाद माननीय वित्त मंत्री जी ने वर्ष 2024-25 का बजट पेश किया । … (व्यवधान) वर्ष 2024-25 का बजट पेश करने के बाद 48.21 लाख करोड़ रुपये का बजट पेश किया । सप्लीमेंटरी डिमांड्स का ड्राफ्ट पिछले सेशन में लाया गया था । अब फिर से सप्लीमेंटरी डिमांड्स लेकर आए हैं । … (व्यवधान) चार-चार बार बजट पेश करने के बाद भी इनका जो नियोजन है, जो पूरे साल के लिए बनना है, वह आज भी इनसे सरलता से नहीं हो पा रहा है । अभी 48 लाख करोड़ के बजट में पौने सात लाख करोड़ रुपये का री-ऑर्गेनाइजेशन किया है । सवा छः लाख करोड़ रुपये का जो प्रावधान किया था, उसको खर्च नहीं कर पाए । अब उस पैसे को किसी और जगह खर्च करने के लिए इन्होंने यहां पर नया बजट हमारे सामने पेश किया है । … (व्यवधान) ये पिछले बजट से 50,000 करोड़ रुपये ज्यादा खर्च करने की मांग कर रहे थे । अब इन्होंने डिफिसिट के बारे में बताया है । स्किल डिफिसिट को कम कर दिया है । ये पिछले दरवाजे से 51,000 करोड़ रुपये वापस ला रहे हैं । यहां भी फिटनेस और अनिफिटनेस की बात हो रही है । अगर अनफिटनेस की बात हो रही तो मैं यहां कहना चाहता हूं कि चार-चार बार बजट पेश करने का मौका मिलने के बावजूद भी अगर माननीय वित्त मंत्री जी ठीक से आंकड़े पूरा नहीं कर पाती हैं तो शायद आपने फाइनेंस मिनिस्ट्री

और पूरे डिपार्टमेंट को अनफिट बना दिया है।

यहां पर मैं जान-बूझकर कहना चाहता हूं कि पेंशन के लिए थोड़ा अधिक प्रावधान करने की कोशिश की गई है। लेकिन, लोगों की जो ईपीएस-95 की मांग है, उसके बारे में यहां कुछ नहीं बोला गया है। अगर आप अधिक पैसा चाहते हैं और लोगों को ज्यादा पैसा देना चाहते हैं तो ईपीएस-95 को इस बजट में लेकर क्यों नहीं आए?

महोदया, मैं मणिपुर के बारे में दो शब्द बोलूंगा। मैं आपका ज्यादा समय नहीं लूंगा। आप यहां पर मणिपुर का बजट क्यों पेश कर रहे हैं? वहां पर जो दंगे हो रहे हैं, वहां पर यह दिक्कत आ रही है कि दो समाजों के बीच झगड़ा लगाया गया है, जिसके कारण आज आपको वहां अनुच्छेद 356 के तहत राष्ट्रपति शासन लागू करना पड़ा है।…(व्यवधान) यह हाल सिर्फ मणिपुर का नहीं है। यह हाल पूरे देश का है, हर राज्य का है, हर जिले का है। हर जिले के हर कोने में झगड़ा लगाया जा रहा है। कहीं ओबीसी विरुद्ध एसटी, कहीं एसटी विरुद्ध ओबीसी, सब जगहों पर झगड़ा लगाया गया है। यह राजनैतिक फायदे के लिए जान-बूझकर किया जा रहा है। अगर इसको न रोका गया, तो वह दिन दूर नहीं, जब हमें यहां पर भारत के सभी राज्यों का बजट पारित करना पड़ेगा, क्योंकि सभी राज्यों की सरकारों को बर्खास्त करना पड़ेगा।…(व्यवधान)

महोदया, मेरा आपके माध्यम से इस सरकार से अनुरोध है, आपने जो बजट पेश किया है, इसमें इतना पैसा बचा है, हमारे महाराष्ट्र राज्य के लिए कुछ पैसा देना अनिवार्य था, लेकिन वह पैसा नहीं दिया गया है। इसलिए मैं अनुदानों की अनुपूरक मांगों का विरोध करता हूं।…(व्यवधान)

माननीय सभापति : माननीय सदस्यगण, मैं आप सभी से आग्रह कर रही हूं कि कृपया अपनी-अपनी सीट्स पर विराजें।

… (व्यवधान)

श्री तापिर गाव (अरुणाचल पूर्व) : सभापति महोदया, आज मैं इस सदन में वर्ष 2025-26 के लिए मणिपुर राज्य के लिए लेखानुदानों की मांगों तथा अनुदानों कि अनुपूरक मांगें 2024-25 का समर्थन करने के लिए खड़ा हुआ हूं।…(व्यवधान)

आज बहुत से लोगों को यह पता चला होगा कि मणिपुर कहां है और पूर्वोत्तर राज्य कहां हैं। मैं निर्मला सीतारमण जी को धन्यवाद देता हूं कि आज मणिपुर के लिए अनुदानों की अनुपूरक मांगों पर चर्चा हो रही है। मैं आज यहां बताना चाहता हूं कि नरेन्द्र मोदी जी के नेतृत्व में पूर्वोत्तर राज्यों को 'अष्टलक्ष्मी' के नाम से जाना जाता है। मोदी साहब ने कहा है कि अगर पूर्वोत्तर राज्य डेवलेप नहीं होंगे, तो नॉर्थ-ईस्ट डेवलेप नहीं होगा।…(व्यवधान)

इसलिए मोदी साहब 'अष्टलक्ष्मी' के नाम से पूर्वोत्तर राज्यों को डेवलेप कर रहे हैं। आज दिल्ली से दीमापुर के लिए डायरेक्ट फ्लाइट है। दिल्ली से ईटानगर डायरेक्ट फ्लाइट है, इंफाल के लिए डायरेक्ट फ्लाइट है, अगरतला के लिए डायरेक्ट फ्लाइट है और मिजोरम के लिए भी डायरेक्ट फ्लाइट है। आज मोदी जी के नेतृत्व में पूर्वोत्तर राज्य एयरवेज़ से कनेक्टेड हैं, रेलवे से कनेक्टेड हैं, वाटर वे से कनेक्टेड हैं और हाइवेज़ से कनेक्टेड हैं।…(व्यवधान)

माननीय सभापति महोदया, मैंने अपने जीवन में पहले कभी पूर्वोत्तर राज्यों में टू लेन रोड्स नहीं देखी थी। आज हर राज्य की राजधानी फोर लेन सड़कों से जोड़ी जा रही हैं। यह मोदी जी के नेतृत्व में हुआ है। कांग्रेस पार्टी के समय में पहले अरुणाचल प्रदेश और असम के बाउंड्री इश्यूज़ थे। मेघालय, नागालैंड, मिजोरम और त्रिपुरा के साथ बाउंड्री इश्यूज़ होते थे।…(व्यवधान)

आज मोदी जी के नेतृत्व और अमित शाह जी की चेयरमैनशिप में सभी बाउंड्री इश्यूज़ रिजॉल्व हो रहे हैं। आज पूर्वोत्तर राज्यों का विकास हो रहा है। इसलिए मैं यह कहना चाहता हूं कि आज पूर्वोत्तर राज्यों में शांति बहाल हो रही है, तो मोदी जी और अमित शाह जी के नेतृत्व में पूर्वोत्तर राज्यों में शांति बहाल हो रही है। मैं यह कहना चाहता हूं कि आज मणिपुर में जो कुछ भी हुआ है, हम सब उसके लिए दुखी हैं, लेकिन हमें आगे बढ़ने के लिए कदम उठाना चाहिए।…(व्यवधान)

माननीय सभापति महोदया, मैं कहना चाहूंगा कि मोदी जी के नेतृत्व में दीमापुर से इंफाल हाइवे, जिरीबाम से इंफाल हाइवे, इंफाल से मोरेह हाइवे, इंफाल से चुराचांदपुर हाइवे और इंफाल से उखरुल हाइवेज़ बन रहे हैं।…(व्यवधान) वहां ट्राइबल का भी विकास हो रहा है, ओबीसी का भी विकास हो रहा है और माइनोरिटी का भी विकास हो रहा है। इसलिए अनुदानों की अनुपूरक मांगों में सारी सुविधाएं दी

गई हैं। इसलिए मैं आज इस बजट का समर्थन करने के लिए यहां खड़ा हुआ हूं।…(व्यवधान)

माननीय सभापति महोदया, कांग्रेस पार्टी के नेता गौरव गोगोई जी ने कहा है कि वह नॉर्थ-ईस्ट में शांति लाना चाहते हैं। नरेन्द्र मोदी जी और अमित शाह जी के नेतृत्व में बोडोलैंड अंडरग्राउंड के साथ समझौता हुआ है, त्रिपुरा अंडरग्राउंड के साथ समझौता हुआ है, कार्बी आंगलोंग और वहां कई अन्य समझौते हुए हैं तथा कांग्रेस पार्टी ही नॉर्थ-ईस्टर्न रीजन में आर्म्ड फोर्सेज़ (स्पेशल पावर) एक्ट लाई थी। …(व्यवधान)

<u>19.15 hrs</u> (Hon. Speaker *in the Chair*)

माननीय अध्यक्ष : पहले भाषण देते हो, फिर वैल में आते हो।

… (व्यवधान)

श्री तापिर गाव : मैं यह कहना चाहूंगा कि नॉर्थ ईस्ट में कांग्रेस शांति नहीं लाई, मोदी जी ही अष्टलक्ष्मी के कारण शांति लाए हैं। … (व्यवधान)

माननीय अध्यक्ष : आप अपनी सीट्स पर जाइए। संबित पात्रा जी बोल रहे हैं।

… (व्यवधान)

मान**नीय अध्यक्ष :** मैं संबित पात्रा जी को बुला रहा हूं।

… (व्यवधान)

मान**नीय अध्यक्ष :** मैं संबित पात्रा जी को बुला रहा हूं।

… (व्यवधान)

श्री तापिर गाव : मैं आप सबके सामने यह कहना चाहता हूं कि पूर्वोत्तर राज्यों में जब असम, अरुणाचल प्रदेश, नागालैंड, मणिपुर और मेघालय में कांग्रेस की सरकार थी, उसी समय पूरे नॉर्थ ईस्ट में अण्डरग्राउण्ड डेवलप होता था, कांग्रेस राज में अण्डरग्राउण्ड गन पॉइंट से सरकार चलती थी, लेकिन आज असम में बीजेपी है और मणिपुर, अरुणाचल प्रदेश, त्रिपुरा और पूर्वोत्तर राज्यों में शांति ही शांति है। … (व्यवधान) आज मैं यह कहना चाहता हूं कि अगर शांति लाई है तो बीजेपी ही लाई है, शांति लाए हैं तो नरेन्द्र मोदी जी ही लाए हैं। गौरव गोगोई गन पॉइंट, गन पॉइंट बोल रहे थे, लेकिन ऐसा कांग्रेस के

जमाने में होता था। आज बीजेपी के समय में पूरी शांति हो गई है। … (व्यवधान) आज मैं यह कहना चाहूंगा कि यहां कांग्रेस जितना भी चिल्लाए, लेकिन पूर्वोत्तर राज्यों और मणिपुर को बर्बाद किया है तो कांग्रेस ने ही बर्बाद किया है। … (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, सदन की कार्यवाही।

… (व्यवधान)

श्री तापिर गाव : ऑनरेबल स्पीकर सर, एक मिनट। … (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, अगर ऐसे टेबल बजाओगे तो तुम्हें माफी मांगनी पड़ेगी।

… (व्यवधान)

श्री तापिर गाव : मैं यह कहना चाहता हूं और आज मैं कांग्रेस को इतिहास को बताना चाहता हूं। ऑनरेबल सर, एक मिनट सुनिए।… (व्यवधान)

माननीय अध्यक्ष : सदन की कार्यवाही दस मिनट के लिए स्थगित की जाती है।

19.18 hrs

The Lok Sabha then adjourned till Twenty-Eight Minutes past Nineteen of the Clock.

19.28 hrs

The Lok Sabha re-assembled at Twenty- Eight Minutes past Nineteen of the Clock.

माननीय अध्यक्ष : संबित पात्रा जी, क्या आप कुछ बोलना चाहते हैं?

… (व्यवधान)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, what is this “बोलना चाहते हैं”?

… (व्यवधान)

माननीय अध्यक्ष : आप चेयर से ऐसे बात मत किया करो!

… (व्यवधान)

माननीय अध्यक्ष : मैं सबको सुधारने का तरीका जानता हूं। आप चेयर से इस तरीके से बात मत किया करो।

… (व्यवधान)

माननीय अध्यक्ष : मैंने आपको समझा दिया है कि आप चेयर से बात करने का तरीका सीखिए।

… (व्यवधान)

माननीय अध्यक्ष : क्या आपको सदन चलाना है?

… (व्यवधान)

माननीय अध्यक्ष : मैंने आपको बोलने की इजाजत नहीं दी है। आप बैठ जाइए।

… (व्यवधान)

डॉ. संबित पात्रा (पुरी) : अध्यक्ष जी, मैं सुबह से यहां सप्लीमेंटरी डिमांड्स फोर ग्रांट्स और मणिपुर के बजट पर भाषण सुन रहा हूं। हमारा धर्म और कर्तव्य है कि सुनना चाहिए। माननीय प्रधान मंत्री जी के लिए जिस प्रकार के शब्दों का प्रयोग आज ही नहीं कई बार इससे पहले हो चुका है, यह बात सदन में किसी से छुपी नहीं है। प्रधान मंत्री जी को बोलने भी नहीं दिया जाता है। यह बातें हमें आहत पहुंचाती हैं। अगर मैंने कोई शब्द ऐसा कहा है, जिससे कि माननीय एलओपी या उनके किसी सदस्य को बुरा लगा हो तो मुझे लगता है कि उन शब्दों को वापस लेने में मुझे किसी प्रकार का गुरेज नहीं है, क्योंकि हमारे प्रधान मंत्री जी ने हमेशा सिखाया है – सबका साथ, सबका विकास, सबका विश्वास। धन्यवाद। … (व्यवधान)

माननीय अध्यक्ष : मेरा यह आग्रह है कि सभी माननीय सदस्य, चाहे प्रतिपक्ष के हों, चाहे सत्तापक्ष के हों, हम संसद की मर्यादाओं को ध्यान में रखें। चाहे माननीय प्रधान मंत्री जी हों, चाहे एलओपी के नेता हों या मंत्रीगण हों अथवा कोई भी माननीय सदस्य हो, सभी माननीय सदस्य, सदन के सदस्य होते हैं। हम प्रयास करें कि सहमति-असहमति, पक्ष-विपक्ष, तथ्यात्मक रूप से आरोप-प्रत्यारोप हमारे संसद की परंपरा रही है और संसद में समय-समय पर अपना पक्ष रखा भी है लेकिन, यह कोशिश करनी चाहिए

कि व्यक्तिगत रूप से किसी पर भी और विशेष रूप से, मैं आपसे यह भी आग्रह करता हूं कि बैठे-बैठे कोई टिप्पणी न करे। बैठे-बैठे की गई टिप्पणी रिकॉर्ड में तो नहीं जाती है, लेकिन उससे सदन का वातावरण अच्छा नहीं रहता। आप बैठे-बैठे टिप्पणी करें, सदन के नेता जब बोलें, तब भी बैठे-बैठे टिप्पणी करें, यह भी उचित नहीं है। आपको जो बोलना है, आपका समय आने पर बोलें। पक्ष और विपक्ष दोनों को मैं बोल रहा हूं।

वेणुगोपाल जी, एक अच्छी परंपरा का पालन कर लें, तो ठीक रहेगा, सदन ठीक से चलेगा। जो भी समस्या हुई, सदन में उन्होंने जो-कुछ भी बोला, उन्होंने वह विषय वापस लिया। कल धर्मेंद्र प्रधान जी को कुछ विषय ध्यान में आया, तो उन्होंने उस विषय को वापस लिया। यही परंपरा रही है।

SHRI K. C. VENUGOPAL: Hon. Speaker Sir, I agree with whatever you are saying. However, making personal allegations and attacking anyone personally, whether it is the Prime Minister or the Leader of the Opposition, is not appropriate. But you see in this House, some Members continuously getting the chance to speak during 'Zero Hour' and attacking the Leader of the Opposition. We have been raising that issue every time. When you are in the Chair, sometimes you control the situation. But if you are not in Chair, I think,… (*Interruptions*)

माननीय अध्यक्ष : मैं सदन से यही अपेक्षा करता हूं और इसी भावना से सदन चले कि हम कभी भी आरोप-प्रत्यारोप लगाते समय तथ्यात्मक रूप से चीजों को बोलें, अन्यथा प्रयास करें कि सदन की जो भाषा रही है, जो पुरानी परम्परा रही है, परिपाटी रही है, अच्छी मर्यादा रही है, इस सदन के अंदर हम उस मर्यादा-परिपाटियों को बनाए रखें, यह मेरी आप सभी से अपेक्षा है।

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : अध्यक्ष जी, आपने रूलिंग दी और सबको एडवाइज़ भी किया। वेणुगोपाल जी ने भी प्रतिक्रिया दी। मैंने कल भी इस बात को बोला था कि लोकतंत्र में कभी-कभी गर्मा-गर्म बहस हो जाती है, लेकिन मर्यादा आपने तय की है। सदन में सभी मिलकर रूल को मानते भी हैं, लेकिन बीच-बीच में चेयर की ओर सीधे अंगुली उठाकर आप कहें

कि आप बायस्ड हैं, इस तरह का अटैक जब आप करते हैं, तो सदन की मर्यादा पर बहुत बड़ी चोट लगती है। अत: एक-दूसरे के प्रति भी हम लोग इंडीवीजुअल अटैक न करें, विशेष रूप से चेयर पर अटैक न करें, यह मेरी विनती है।

SHRI K. C. VENUGOPAL: Sir, when the House is not in order, we used to see the Parliamentary Affairs Minister reaching out to all the Parties to have a consensus. But I am sorry to say that this House is lacking that. They are attacking personally. You can see the words they have been using against Shri Rahul Gandhi … (*Interruptions*) You are talking about the Prime Minister also. We are not attacking anybody personally, including the Prime Minister. But whenever the Treasury Benches speak, there is no limit at all. … (*Interruptions*) Sambit ji is quoting about an issue which is not an issue now. We stated that the Congress Party's stance is very much in support of the Indian cricket team, regardless of who the captain is. When you moved the resolution also, we were very happy with that. But it is a political issue, and taking the name of the Leader of Opposition is not appropriate. … (*Interruptions*)

माननीय अध्यक्ष : वेणुगोपाल जी, जब बात चली तो कई सदस्यों ने बहुत गंभीर टिप्पणियां कीं। यहां तक टिप्पणियां कीं, जो मुझे नहीं बोलनी चाहिए। मैंने उनको एक्सपंज कर दिया, लेकिन माननीय प्रधान मंत्री जी पर, माननीय राष्ट्रपति जी पर टिप्पणी, इस हेतु सदन को कुछ न कुछ मर्यादा बनाए रखनी चाहिए।

हमें सदस्यों को समझाना चाहिए कि वे सदन के नेता है या सदन का कोई भी माननीय सदस्य हो, सभी माननीय सदस्यों के द्वारा बोलते समय व्यक्तिश: रूप से टिप्पणी करना और व्यक्तिश: रूप से कुछ चीजों के बारे में कहना, इस पर हमें ही गरिमा बनाकर रखने की कोशिश करनी चाहिए।

19.35 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS, 2024-25– SECOND BATCH;
DEMANDS FOR EXCESS GRANTS, 2021-22
MANIPUR BUDGET, (2025-26)- GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT- (MANIPUR), 2025-26
AND
DEMANDS FOR SUPPLEMENTARY GRANTS- (MANIPUR), 2024-25- Contd.

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Thank you very much, Sir. Today, after six hours of discussion, we are dealing with four Bills which were presented by me with your permission. This is the Second and the Final Batch of Supplementary Demand for Grants. Normally, Governments are allowed to bring in up to three but we have made it a self-imposed rule that we do not go beyond two. So, this is the Second and the Final Batch of Supplementary Demand for Grants for 2024-2025.

One of them is the Excess Demands for Grants for 2021-22 of the Union Government. The third is the Budget of Manipur 2025-26, and the fourth is the Supplementary Demands for Grants for 2024-25 of Manipur. The Budget for Manipur, which is for 2025-26, is more of a Vote on Account. We are seeking time for about six months. These are the four which we are taking up for discussion.

A lot of Members have participated in the discussion. I will highlight the top features of each one of them. The Second Supplementary Demand for Grants has 52 Demands and three Appropriations.

माननीय अध्यक्ष : अगर सदन की इजाज़त हो तो मैं गोली ले सकता हूँ, क्योंकि मेरा गला खराब हो रहा है?

अनेक माननीय सदस्य : जी हाँ, सर।

SHRIMATI NIRMALA SITHARAMAN: The three Appropriations pertain to the Supreme Court of India, Repayment of Debt and also the Department of Space. I am not getting into the details, although I felt it might be useful for me to talk what the technical supplementary is, what the token supplementary is and also what the cash supplementary is. I am not getting into the details because many Members are fairly seized of these details.

The authorization for the Second and the Final Batch of Supplementary Demand for Grants is being sought for gross additional expenditure of about Rs.6.79 lakh crore. I know, the hon. Member, Shri N.K. Premachandran ji has raised a question on it. I will answer it duly in time.

The net cash outgo on the Cash Supplementary is about Rs.51,463 crore. The Technical Supplementary is the one on which there was a specific question from the hon. Member, Shri N.K. Premachandran ji. It is about Rs.6,27,045 crore. These are not new ones. They are matched by savings in various different sections within the same grants and also recoveries. Therefore, they are not new. But they are only moving from one to another as a token supplementary of Rs.67 lakh.

There is also a recoupment of Contingency Fund advance which is of Rs.19,765 crore. So far as Cash Supplementary is concerned, I will just highlight one or two of them. I do not want to go into each one of them. The most important thing is the one which is given for fertilisers which is Rs.14,100 crore. That is for urea, P&K fertiliser, subsidy and so on, and also pensions of the civil nature.

We have arranged for a pre-funding of the Unified Pension Scheme Fund of

Rs. 7,000 crore because it is going to be effective from 1st April, 2025. However, even in this year, we have made a provision to start with some money in hand. Pensions take up a major chunk, along with other expenditures.

One other point I would like to highlight is that we have fiscally restored the public finance of J&K. I am very happy to say during the last three to four years, we have spent a lot of time cleaning up the J&K finances. Several committed expenditures that were laying a heavy burden on the States have been taken over, and we have also paid and cleared them. This is a point I would humbly like to place before this House because the fiscal deficit to GSDP of J&K was over 12 per cent. That has now been brought down to three per cent in the last four years. We have made sure that wherever there are huge arrears, we would fund them to clear the arrears so that the State is not in a difficult position when the elected Government comes into place. Much before the elected Government came into place, we ensured that the fiscal deficit was brought down to three per cent, adequately taking care of many other payments and so on. Even now, I would definitely say that we will continuously support J&K to make sure the UT Government focuses on development-related activities and prioritizes them because we are here to support them if the State needs a lot of development activities.

Without going into many other details, there is one point I did not think I should emphasize, but I will place it before you, Sir. The Department of Agriculture and Farmers' Welfare receives Rs. 2,186 crore. This is an enhancement of an outlay for the PM Kisan, and also the BE of forthcoming year 2025-26 is kept in

mind with this enhancement taken on board. This is not an enhancement that we have given and forgotten, only to revert the BE to last year's level. This enhancement is inclusive of what our calculation for BE for the next year is.

Without taking much time detailing the technical supplementary, Sir, there is only one point on the technical supplementary that I would like to highlight – repayment of debt. This is a point on which I have heard quite a few hon. Members speak about the debt to GDP of the Government. Is there any measure being taken to take care of the debt burden? It is necessary for us to understand that this Supplementary Demands for Grants in the technical supplementary gives a big role for Rs. 5,54,349 crore which somewhat answers N. K. Premachandran ji, but I will discuss it in detail a bit later. That Rs. 5,54,349 crore goes for repayment of debt, repayments of 14-day treasury bills because we cannot estimate how much the States would keep in the treasury bills, so approximately it is Rs. 4 lakh crore. The 91-day treasury bills amount to Rs. 70,745 crore, but what is more important is the advanced redemption of high-cost loans and the buyback of the G-secs, which amount to Rs. 85,159 crore. Essentially, we are removing the high-cost debt from our shoulders through advanced redemption of those debts. The payment for high-cost loans has already occurred. I am glad to say to this House – I am sure many Members would have noticed – due to this redemption, the borrowing rates for the Government have all come down. It can be noticed that if market borrowings were to be taken care of, the Government of India borrowings have come down, and I am sure as a result, when States go to the market to raise their bonds, their rates will also be significantly lower. It is a constant endeavour to ensure that we do not

have excess demand, which is the next topic coming for discussion – the Excess Demands for Grants, which is for fertilizers and pensions, two appropriations namely for the Defence Ministry (Civil), which is a charge section, and also for the Ministry of Railways.

So, the Excess Demand for Grants for 2021-2022 is Rs. 1,291 crore, but I repeat that there is a constant endeavour that we do not go on with Excess Demands. We will ensure that we do not have too many Excess Demands happening because frequently we are looking and reviewing at cutting down.

The third one is the Manipur Budget. The total receipts for the Manipur Budget are Rs. 35,368 crore and revenue receipts are Rs. 27,231 crore. The State's own tax is about Rs. 2,634 crore and non-tax revenue is about Rs. 400 crore. They are the receipts. The total expenditure has been estimated at Rs. 35,104 crore, the revenue expenditure is Rs. 21,512 crore and capital expenditure is Rs. 7,773 crore. A receipt of Rs. 1,300 crore is projected under the special assistance for States, which is the 50-year interest free amount that we give as a loan, but essentially eventually it is going to be a grant and that is for the year 2025-2026.

So, as I said before, it is a Vote on Account for six months at this stage for an amount of Rs. 17,947 crore. Here too, similar to the way in which we have helped J&K, we are providing all the financial assistance to support a faster recovery of the economy for Manipur. This is something that I would like to put for consideration of all Members. We will continuously support so that the recovery is faster.

The Supplementary Demand for Grants for 2024-2025 of Manipur is also on the Table here and the Supplementary Demand for Grants for 2024-2025 is an amount of Rs. 1,861 crore. It covers 20 Demands and one Appropriation. Rs. 948 crore are being sought for revenue expenditure and Rs. 913 crore are for the capital expenditure.

One good thing that has already been done for the Manipur finance management is that they never had a Contingency Fund till now. Now, when we are coming up with this Vote on Account and a Supplementary Demand for 2024-2025, a Rs. 500 crore corpus is being given so that they will have a Contingency Fund from now kept every year. If necessary, more can be added to it, but we have now brought in that system which did not exist earlier.

Other than this, there were very many discussion points, which were on the general discussion of the Union Budget and not specific to these four that are on the Table today. So, beyond the Supplementary Demand or the Vote on Account for Manipur, on the content of the Budget itself there is not much more I need to add. But I will go to the specific issues, which some hon. Members have raised here.

I was here when I heard Member Gogoi speak about GST. I am going into the details of some of the Budget related issues and not so directly related issues to the Budget. On the GST on temple matters, this has also been answered in several Questions in the Parliament. GST is exempted completely for supply of 'prasad' in the temple, and if there are religious ceremonies which are being conducted, even they are totally exempt. Renting out precincts of a religious place

meant for general public owned and managed by entities registered as charitable or religious trust under Income Tax Act are also completely exempt.

Services by any entity registered under the Sections 12AA and 12AB of the Income Tax Act by way of charitable activities, be it with the temple or related to temple or otherwise are also completely exempt.

I want the hon. Member, Gogoi Ji, to recognize that GST or Income Tax has been completely exempted for temple-related activities, and here the credit goes to all the Finance Ministers who are seated in the GST Council, in which Finance Ministers belong to different parties. It is not just the Union Government which is seated in the GST Council. So, when we talk about GST, it is equally a contribution which every Finance Minister coming from every State of this country is contributing to. And in GST Council, I would like to say that 99.9 times, every decision taken there is unanimous. Therefore, it is not the case that a decision for the temple is supported by only BJP and opposed by all others. No, that is not the case. It is clearly looking at the category, revenue position, and revenue foregone, and that which is for public cause, the Council takes support. So, I would say, when it comes to GST, please remember, it is not just the Finance Minister of the country, not just the BJP Finance Ministers; everybody is in the GST Council, as much a concern that you have on GST when you talk to me.

माननीय अध्यक्ष : अभी कुछ देर पहले मैंने ज्ञान दिया था, लेकिन उसका असर नहीं दिख रहा।

… (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Sir, I would like to inform through you, Sir, that I have no objections to people raising questions about GST.

माननीय अध्यक्ष : मैं माननीय मंत्रीगण से भी अपेक्षा करता हूं कि वे बैठे-बैठे किसी भी सदस्य का जवाब नहीं दें।

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल): सर, आप बार-बार मेरी तरफ क्यों देख रहे हैं? मैं तो कुछ बोलता ही नहीं हूं।

माननीय अध्यक्ष : सबसे ज्यादा आप ही बोलते हो।

SHRIMATI NIRMALA SITHARAMAN: Sir, the second issue is not related to the four budgets and supplementary demand for grants, but since the matter was raised and it is my duty to answer, I will answer that.

Regarding the concern which hon. MP, Gogoi ji, raised on defence-related matters, he said, “do not look at defence from accounting and audit only”. This point is very well taken, but I find it difficult to accept that a senior Member of Parliament from the Congress Party has said this to me, and I will take it in its spirit. It might be relevant now for me to recall under three different headings. One is, policy inertia and procurement paralysis. So, policy inertia and procurement paralysis made a former Defence Minister say in February 2014 – I am not taking any names – “there is no money left; all major projects have to wait till 1st April”. Several Aprils had passed before 2014, nothing was procured. At that time, it was said, “There is no fund; because of shortage of funds, I cannot procure anything”. That was the state of affairs then.

The second point is about delays in procurement. It is the second category I want to highlight. The Army had requested 1.86 lakh bulletproof jackets in 2009. The UPA Government never delivered, leaving soldiers vulnerable. The second time in 2012, the Army Chief at that time warned of alarming ammunition shortages

and obsolete air defence systems. The UPA Government failed to give anything. … (*Interruptions*)

SHRI GAURAV GOGOI: Procurement delays exist today also.

SHRIMATI NIRMALA SITHARAMAN: I am answering that. I will tell you what we have procured, so that you can compare and contrast. The third incidence was that the Scorpene Submarine Project of 2005 was delayed extensively with zero deliveries by 2014 for 10 years.

Navy's operational submarine fleet had shrunk from 16 to 13 by 2015. It is 2014 again. Ammunition reserves were critically low and the statement by the armed forces was that it is insufficient for even a 10-day intensive war scenario. … (*Interruptions*) I am giving the data so that it can be compared. … (*Interruptions*) Compare and say the same thing. … (*Interruptions*) Hon. Speaker, Sir, I am speaking because you called my name.… (*Interruptions*) I sought the permission to stand and speak. In 2014, the ammunition thing is over. It was because of indecision and also the way in which the procurement could not be done because of finances. Then there were scams during UPA era. Now I want to contrast. I will give the data so that it can be compared. What was the number of scams? AgustaWestland, Tatra trucks, Ordnance Factory Board scam 2008-09, Rolls Royce engine scam – all this was happening and there was a freeze. Nothing could be bought or procured by the Government. But even with the freeze, scams were happening. You were not procuring, but the scams were happening. Money was going to whom? From that level of indecisiveness for them to compare, I am giving the details.

SHRI GAURAV GOGOI: Where is Lalit Modi? … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: When did he run? Under their regime, there was so much indecisiveness and import dependence. And, under Prime Minister Modi's leadership, we have now got defence products being exported to over 85 countries with over 100 companies actively contributing to this growth. India's defence exports have achieved milestones, increased 30 times over what was it in 2013-14 that is, Rs.686 crore. Today, in 2023-24, it has touched Rs.21,083 crore of exports. So, when we are talking about Defence, we are not looking at it as just audit and accounting, but actual progress is happening under Prime Minister's leadership.

Hon. Member Shri Alfred Kanngam S. Arthur felt that Manipur's Budget which is normally bifurcated between hill and valley allocations as per a particular order which was issued in 1972, is not kept this time. I would like to inform the hon. Member that the bifurcation is intact. What was issued in 1972 is being followed even now. The documents prepared in this Budget also have this bifurcation. If I can draw his attention, the e-budget portal of the State Government where the Budget documents were uploaded on 10th March 2025, has detailed Demands for Grants with this bifurcation intact. So, I would just want to give a clarification on that.

The other question is about the steps which have been taken for Manipur to restore normalcy. With the collective effort of both the Central and State Governments, there has been an improvement in the law and order situation in the State to a large extent, except for some sporadic incidents in the fringe areas and

the incident of the 8th of March 2025 in Kangkokpi.

20.00 hrs

There has been a decreasing trend in the deaths, injuries, arsons, firing and so on. Currently, 286 companies of CAPF, 137 columns of Army and Assam Rifles are together deployed with the Manipur State Police to maintain law and order.

Also, recovery of arms and ammunition looted are underway. Recovery is underway. So, following a public notice, which was issued by the Governor on 20th February 2025, the recovery has seen an increase.

There is a free movement along the national highways. Convoy movement of essential commodities that are being carried out are continuing, and that will ensure availability of essential commodities in the State. Helicopter service has also resumed so that most district headquarters are connected for ease of travel for the public.

Sir, because of violence of the displaced persons who are now living in relief camp, about 60,000 persons are currently residing in relief camps, about 7,000 persons have returned to their homes.

An amount of Rs. 400 crore have been provided under the MHA's special package for relief camp operations and to support those who are affected, and more support will be continuously provided. I did hear one of the Members saying, `have you given anything for it?' So, this is the amount which I want to mention.

Under the PM Awas Yojana (Gramin), 7,000 houses have been approved very recently to provide housing to those who are displaced. So, various other supports have also been given to the relief camps, such as healthcare, including

mental health support, skill and livelihood training and also for education. The administration is involved in talking with people and helping them to get their priorities served.

Priority is also given for release of funds from the Centre for Centrally-sponsored schemes. So, the major and critical projects that are being monitored and reviewed regularly for timely completion include tying up of required funds, such as for the national highway projects, railway projects, civil Secretariat, Churachandpur Medical College, Manipur water supply project, IIIT at Mayangkhang, Government Residential Accommodation. For all these things, on a priority, the monies are being released.

I now come to the specific question of Shri N.K. Premchandran, who said technical Supplementary over Rs. 6 lakh crore is very huge. I answered it earlier, but I want to go into the details. Rs. 5.5 lakh crore pertains to a single appropriation, that is, repayment of debts. Within the repayment of debt, Rs. 4 lakh crore of technical supplementary has been sought for the States to facilitate the deposit into and withdrawal of 14 days' T-bills. The Central Government is helping the States and providing a platform for short-term investment, which can be withdrawn by the States on a need basis. Second, for prudent fiscal management, about 85,000 crore of Government securities were bought back, and about 99,000 crore redemption of 91 days' T-bills, that is, the advance payment of costly, expensive loans. When the Government engages in active debt management, which is a dynamic process by very nature and is aiming at reducing the cost of borrowing for both the Union and the States, the Government needs to have requisite flexibility

to attain that objective.

Then, hon. Member Arun Nehru ji – I can see him here also – has raised questions about several accomplishments of Tamil Nadu. He has mentioned about debt to GSDP of the State being lower than that of the Union Government, and women's participation in labour force higher than the national average. He also says about the higher enrolment ratio. Let me upfront say that we are very proud of the achievements which Tamil Nadu has made. My birth has happened in that State. My younger days, my student days, my family – everything belongs to Tamil Nadu. We are from there. I am very proud of all the achievements. There is no hesitation in admitting that. But in the context of the debt, to compare a State's debt with the Centre's debt may not be appropriate. I would like to draw the attention of the hon. Member because the debt to GSDP of Tamil Nadu is for the State and only for the State, while the debt to GDP of the Union Government is for the country as a whole including exclusive subjects which have no bearing on the States such as Defence, Railways, communication and foreign affairs. They are exclusive to the Centre, and they have also got to be managed. So, the Union Government works together with all the States. … (*Interruptions*)

I want to highlight the projects that have been taken up for Tamil Nadu. On 19th June, 2024, the Union Cabinet approved Viability Gap Funding for the schemes for implementation of offshore wind energy projects. They are only in two States, namely, Gujarat and Tamil Nadu. The total amount put together for both the States is Rs.7,453 crore.

Second is the Tamil Nadu Defence Industrial Corridor which has six nodes,

namely, Chennai, Tiruchirappalli, Coimbatore, Salem, and Hosur. It was inaugurated in 2019. I am not talking about private separately, but private also put together. If you were to get some figure, Rs.3,123 crore, even during the inauguration of the Corridor was invested. On 2nd July, 2024, the Ministry of Defence signed MoUs under the Defence Testing Infrastructure Scheme to set up testing facilities in unmanned aerial systems, electronic warfare and electro-optics domains in the Tamil Nadu Defence Industrial Corridor. That is from the Central Government.

Thirdly, PM MITRA Mega Textile Park in Virudhunagar is one of the seven under the PM Mega Integrated Textile Region and Apparel scheme. So, if all over the country there are seven, one is in Tamil Nadu.

Fourthly, in 2022, the PM virtually inaugurated 11 new Government medical colleges in Tamil Nadu. The new colleges are in Ariyalur, Dindigul, Kallakurichi, Krishnagiri, Nagapattinam, Namakkal, Ramanathapuram, the Nilgiris, Tiruppur, Tiruvallur and Virudhunagar. All of them put together will have an intake of 1,450 M.B.B.S. students annually. … (*Interruptions*)

Sir, now, I come to the fifth point. Tamil Nadu was one of the four States selected under the Promotion of Medical Device Parks Scheme, with a final approval for financial assistance of Rs. 100 crore, which is given. So, that is about some of the investments.

I will come to the specifics of Railways. Between 2014 and 2024, what are the ones which are commissioned? Sir, 1,302 kilometres of new tracks are there only in Tamil Nadu. Sir, 2,152 kilometres of electrification have been done - 215

kilometres per annum, that is, three times of 75 kilometres, which was during 2009 and 2014. In 2009 and 2014, they did only 75 kilometres annually. But what is being done under Prime Minister Modi is 215 kilometres annually. Sir, 687 rail flyovers and underbridges have also been constructed. So, this is just a crisp account of railways.

Now, let us go to metros. On October 3rd, 2024, the Chennai Metro Rail Project Phase-II was approved by the Union Government as a Central sector project, which is 65 per cent of the fund of Rs. 63,246 crore. Sir, Rs. 63,246 crore are the total; of that, 65 per cent will be financed by the Central Government. Then, it will comprise of three corridors -- Madhavaram to SIPCOT, Lighthouse to Poonamallee Bypass, and Madhavaram to Sholinganallur sections.

माननीय अध्यक्ष : वित्त मंत्री जी, आप तमिलनाडु का इतना विकास बता देंगी, तो अन्य राज्य भी आपसे मांग करने लग जाएंगे।

SHRIMATI NIRMALA SITHARAMAN: Now, I come to roadways. Sir, 4,100 kilometres of national highways have been constructed in Tamil Nadu since 2014. … (*Interruptions*)

DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Madam, that has not been fully given to us.

SHRIMATI NIRMALA SITHARAMAN: Sure. It would not be denied. It will be given.

Now, I come to roadways. Sir, 4,100 kilometres of national highways have been constructed in Tamil Nadu since 2014. Greenfield corridors are being built under the Bharatmala Project -- Bengaluru-Chennai Expressway; Chennai-Salem Corridor; Chittoor-Thatchur Corridor; Bengaluru Ring Road, which also has an

impact; and Bengaluru-Kadapa-Vijayawada Corridor. So, a development of 2,414 kilometres of national highway corridors with a tentative capital cost of Rs. 81,131 crore is approved in Tamil Nadu under Phase-I of Bharatmala Pariyojana.

I now move to airways. Airports have been operationalised under the Regional Connectivity Scheme – UDAN. Salem was included in UDAN scheme in 2018. Airports are also planned to be operationalised in Neyveli and Vellore. Coimbatore and Tiruchirappalli airports are covered under Krishi Udan Scheme to assist farmers in transporting agriculture products.

The Prime Minister inaugurated the new Integrated Terminal Building Phase-I of Chennai International Airport. It was developed at the cost of Rs. 1,260 crore. So, addition of the new Integrated Terminal Building will increase the passenger-serving capacity of the airports from 23 million passengers per annum to 30 million passengers per annum. And then, in every one of these new terminals, which is getting built, there is a striking reflection of Tamil culture in terms of Kolam, in terms of sarees, and in terms of temples. With all those elements, those airport terminals are being constructed.

There are others which I will just briefly point out. The renovation and modernisation of Grand Anicut Canal System, which is a very old one – Kallanai in Tamil – is underway. It is an important source of irrigation for the entire delta districts, which are considered to be the rice bowl.

The modernisation of this canal is taken at the cost of Rs. 2640 crore. On 4th March, 2024, the Prime Minister witnessed the initiation of core loading of India's indigenous prototype fast breeder nuclear reactor of 500 MW capacity at

Kalpakkam in Tamil Nadu.

Also, Sir, the PM inaugurated in February, 2024 and laid the foundation stone of a multiple development project worth Rs. 17,300 crore at Thoothukkudi in Tamil Nadu and that includes foundation stone of the outer harbour container terminal and the other projects aimed at making V. O. Chidambaranar Port as India's first green hydrogen hub port, that is India's first green hydrogen hub port in Tamil Nadu.

On 25th February, 2024, PM Modi dedicated new composite TB research facility at Tiruvallur in Tamil Nadu, FSSAI Microbiology lab at Coimbatore, and the National Centre for Aging in Chennai. All this is for Tamil Nadu.

Hon. Member Arun Nehru Ji, please take this. I mention this on your observation about Tamil Nadu and how much is being given for Tamil Nadu.

I would also like to recollect about this worry that debt of Tamil Nadu is far lesser than the debt of India. I have already mentioned as to why comparing one State cannot be applicable for the rest of the States. But we have already said because of COVID the debt to GDP went to the level of 61 per cent of GDP. We have already brought it down to 57 per cent and in my Budget speech, we have said by 2030, as per the recommendation of one of the Committees which went into it, we will bring the debt to GDP to 50 plus or minus one by 2030, that is 50 per cent of the GDP. So, it is already a commitment. We are working towards it. So, the concern that the hon. Member has about the debt of the Union Government comparing that with the debt of one State will have to be put in this perspective.

And third is regarding high level of women participation in the workforce and

diverse employment opportunities. At the same time, I would like to appreciate, for the States' work, as much as I put on the Table a point on which all of us will have to introspect. We will have to introspect. We cannot, on the one hand, say a State is developed. We are giving opportunities for employment. This is the kind of industrialisation happening but equally, they give us an increasing number of MNREGA demands. If actually that is available, why would MNREGA increase? The increase does not happen even in States which are not as industrialized, as growing, as forward developing, as Tamil Nadu. So, I would want to keep that in the discussion mode. … (*Interruptions*)

Now, I will be taking the milestone elsewhere. So, the kind of well-wishing, goodwill thinking, that we said, we will hear speeches, we will ask questions, we will respect the institutions, does not apply. It is only during the time of the speech we will say that and after that, we will continue doing what it is. That is not how it works. You raised issues. We will answer questions. When we speak, please have the strength to listen. You may deny me. You may argue with me. You may question me but you should have the patience to listen.

SHRI GAURAV GOGOI: Madam, you also have to practise it.

SHRIMATI NIRMALA SITHARAMAN: Yes, sure. We will certainly practise. Do you think we will ignore your suggestion? We will not. But I would like to be seeing that.

So, what does that indicate?

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): Madam, tell us about the rest of the States.

SHRIMATI NIRMALA SITHARAMAN: I am coming one by one.

So, Sir, we need to have a debate and understand that it cannot be going both ways. The same argument cannot serve two opposite causes. We need to introspect. We want all the States to develop, goodwill and courtesies be extended. About appreciation on the Table, I have no hesitation.

But we cannot contradict ourselves. Sir, another point which the hon. Member raised about the enrolment, an increasing enrolment, is very good. Let it be so; let it be even better. My good wishes for it. But, Sir, the ASER report, which was brought out in 2024, released on January 25th, pertains to 2024. That Report assessed the children's proficiency in reading, arithmetic, and digital literacy across India.

Unfortunately, Sir, Tamil Nadu was one of the weakest performers before and after the pandemic. I am not saying this with a sense of, 'ha ha, look at it.' I feel absolutely disheartened. I do not want to say it, but I need to answer the hon. Member. So, I will quote this. It is not my report. It is a report prepared by an organisation called Pratham. It is not me. So, what did the report say? Class 3 reading levels show that 8.6 per cent of the students cannot even read letters; 18.2 per cent students can read letters but not words; 36.3 per cent students can read words, but only of class 1 standard. * Class 3 student can only read at the level of Class 1.* Only 12 per cent students can read at a class 2 level. Therefore, a class 3 student is only reading at a class 2 level. A student can reach to class 3 but he can only read at class 1 … (*Interruptions*) Now, is this educational outcome

---

..... English translation of this part of speech originally delivered in Tamil.

important or not? Or, are we looking at only enrolment? … (*Interruptions*) The hon. Member who spoke about enrolment being very high should also answer what the outcome is. It cannot be a propaganda, and substance should come into the discussion. This is very important,

I come to the point raised by an hon. Member whom I cannot see here. Shri Kirti Azad spoke about various items. He felt that the BJP claimed that by 2022 we will provide houses for everybody. We are definitely providing houses for everybody in every State as well. But I would like to put before you the scams at an all-India level performance. The teachers' recruitment scam is something on which honest job seekers and vulnerable students, who were enrolled in schools, need to have someone look into that as well. If Shri Kirti Azad Ja is talking about scams, he should look at this teachers' recruitment scam as well.

Similarly, there are Rs.10,000 plus crores in PDS scams which affect the poorest of the poor. On this, I wish Shir Azad looked at and talked about how scams are predominating in West Bengal. A Rs.100 crore Mid-Day Meal fraud has happened in West Bengal. So, Shri Azad should look at that. He should raise questions in West Bengal about it.

According to the CAG report, from March 2021, financial misappropriation and malpractices worth nearly Rs. 2 lakh crore by the West Bengal Government were detected by the CAG.

माननीय अध्यक्ष: अगर आप कोई विषय उठाएंगे तो माननीय मंत्री जी जवाब भी देंगी। अगर तमिलनाडु वालों ने विषय उठाया तो मंत्री जी उनको जवाब दे रही है। गुजरात वालों ने विषय उठाया है तो मंत्री जी उनको जवाब देंगी। जो विषय उठाएंगे, उन्हीं को मंत्री जी जवाब देंगी।

… (व्यवधान)

माननीय अध्यक्ष: मंत्री जी उन्हीं का जवाब दे रही हैं, जिन्होंने विषय उठाया है। जिस राज्य ने विषय उठाया है, मंत्री जी उसी का जवाब दे रही हैं।

मंत्री जी, आप जवाब दीजिए। अगर तमिलनाडु वाले ने विषय उठाया है तो उनको मंत्री जी जवाब देंगी। बंगाल वालों ने उठाया है तो मंत्री जी उनको जवाब देंगी। आप बंगाल वाले को भी सुनाइए।

… (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: About West Bengal, I have said as to how cut money has been a problem.

The Chief Minister of West Bengal herself asked all the representatives of her party about the cut money that has been taken. She said: "Let the cut money be returned." … (*Interruptions*) The Chief Minister herself said: "Can we have the cut money returned? … (*Interruptions*)

Sir, therefore, what I want to say here is that if the hon. Member mocks us for not delivering on our promise, I want to say what we have delivered. This is our Government's achievement. Under the Pradhan Mantri Jan Dhan Yojana, 54 crore Jan Dhan bank accounts have been opened. I want Kirti Azadji to please recognise this, and also recognise the C&AG report which talks about scams in West Bengal. Under the PM Awas Yojana, four crore houses have been constructed for the poor. Under the Swachh Bharat Abhiyan, 12 crore household toilets have been built.

20.25 hrs

At this stage, Shri Gaurav Gogoi, Shri Kalyan Banerjee, Shri A. Raja and some other hon. Members left the House.

माननीय अध्यक्ष : आप बंगाल वाला जवाब पूरा कर दीजिए। वे जाने वाले हैं।

SHRIMATI NIRMALA SITHARAMAN: Sir, they have gone away. सच बोलने में कड़वा लगता है। उसको सुनने के लिए बैठने का आत्मविश्वास चाहिए, जो उनके पास नहीं है। मैं एक्चुअली डीएमके के मेंबर्स को इनवाइट करती हूं, कांग्रेस के मेंबर्स को भी इनवाइट करती हूं, क्योंकि एकाध विषय अभी बाकी हैं। मुझे उनके बारे में बोलना है।

Under the Saubhagya Yojana, 21 crore rural households have been electrified. Under the Jal Jeevan Mission, over 12 crore households have been provided with tap water connection. Similarly, under the PM Ujjwala Yojana, 10.3 crore LPG connections have been provided. Under the Ayushman Bharat, 36 crore people have got health insurance cover of Rs. 5 lakh.

The State of West Bengal, of course, has denied giving Ayushman Bharat to its own people. तृणमूल नाम है, मगर जो छोटे-छोटे ग्राउंड में लोग हैं, उनके लिए कोई फायदेमंद काम ये लोग नहीं करते हैं। पश्चिम बंगाल में आयुष्मान भारत स्कीम विदड्रॉन, जल-जीवन मिशन में बहुत स्लो प्रोग्रेस है। In West Bengal, the Ayushman Bharat Scheme has been withdrawn. Under the Jal Jeevan Mission, there is a very slow progress. Under the PM Ujjwala Yojana, a lot of applications are lying in wait due to delay in formation of the District PM Ujjwala Committees for LPG connections. There is high pendency. There is corruption and misgovernance in PM Awas Yojana. There is corruption and nepotism on West Bengal Government's Bangla Awas Yojana. The State Government of West Bengal refused to participate in the Aspirational Districts Program. There are forced delays in critical infrastructure. Only 21 per cent of the land required by the Indian railways has been procured. Rest of the procurement has not been done.

The Metro projects are also being delayed. Four of the five Metro projects

are still under construction. स्टेट गवर्नमेंट में इतने सारे डिलेज़, ओमिशन्स एंड कमीशन्स एक तरफ और दूसरी तरफ इतने सारे स्कैम्स हैं। So, Kirti Azadji should probably look into that rather than talk about: "I am the Vibhishana, I have been sent out of BJP." Actually, Sir, I don't know in what context he said. श्रीराम विभीषण को भाई मानते थे। लंका में रावण को हराने के बाद विभीषण को ही श्रीलंका का राजा बनाया। He did not say: "I will rule from Ayodhya." उनको उधर राजा बनाकर आए थे। इनकी विभीषण की समझ पता नहीं क्या है, उनकी स्टेटमेंट पता नहीं क्या है, किसने किसको बाहर हटाया? राम ने उनको भाई माना। इसलिए उनको रामायण थोड़ा ठीक से पढ़ना चाहिए।

सर, केरल के बारे में भी बात कही गई। मैं एकाध विषय और कहना चाहती हूं और लास्ट दो पॉइंट्स में अपनी बात कहना चाहती हूं। पलक्कड इंडस्ट्रियल नोड का अप्रूवल हुआ है, कन्नूर एयरपोर्ट आरसीएस उड़ान के तहत आपरेशनलाइज्ड हुआ है। Site clearance for Greenfield Airport in Kottayam has also happened. India's first Water Metro was inaugurated by Prime Minister Modi in April 2023. Kochi Metro was also inaugurated by the Prime Minister in 2017. रेलवेज़ के बजट में 3,000 करोड़ रुपये केरल के लिए दिए गए हैं। Two Vande Bharat trains have also been started. सोशल इन्फ्रास्ट्रक्चर्स तो बहुत सारे हैं। अगर वे इधर होते, तो बात कर सकते थे।

अध्यक्ष महोदय, यह विषय थोड़ा सेन्सेटिव है, मैं जरूर पार्लियामेंट के रिकार्ड में इस विषय को रखना चाहती हूं।

माननीय अध्यक्ष : आपको जितनी देर अपनी बात रखनी है, उतनी देर अपनी बात रखिए।

श्रीमती निर्मला सीतारमण : अध्यक्ष महोदय,सु**.** वेंकटेशन ने बताया that 'India' is not 'Hindia'. काशी तमिल संगम को प्रायोराइटाइज करके उसके लिए बहुत सारे पैसे देते हैं, हमें नहीं देते हैं। यह भी कहा कि हम जो एक रुपया देते हैं, 29 पैसा ही वापस मिलता है। जब मैंने रिप्लाई दिया, अरूण नेहरू जी ने लिस्ट आउट किया कि तमिलनाडु के लिए हम क्या स्टेप्स ले रहे हैं, पैसे की गिनती हो रही है कि

नहीं । If they want to say that for every rupee that they have given, you are giving only 29 paisa, मैं तमिलनाडु गवर्नमेंट और मेंबर से पूछना चाहती हूं कि क्या सिर्फ कोयम्बटूर और चेन्नई के ऊपर ही खर्च करेंगे क्योंकि रेवेन्यू उधर से ही आता है । पेरम्बलुर, कोविलपट्टी, शिवकाशी, रामनाथपुरम, तिरुवनन्तपुरम, इन सबके लिए पैसा कहां से आएगा तो नहीं देना चाहिए । जहां कलैक्शन हो रहा है, उसके ऊपर ही खर्च करना है, क्योंकि एक रुपये का हम 29 पैसा ही दे रहे हैं ।

People in Coimbatore will ask for spending on them. People of Chennai will ask for spending for them. Where will Perambalur people go? Where will Kovilpatti people go? Where the spending will come from for them. They should ask question after giving a thought about its rationality. The way of questing by him is wrong. He should not ask questions like this? Another aspect is he asked about the blocking of Ananta Vikatan’s Cartoon. I want to say to him that today morning when Mr Gogoi was speaking in this House. He told that we should respect our Prime Minister and everyone should be referred with respect and dignity.

We should respect the Prime Minister; we should respect every institution; and we should talk like that. He said that. But that cartoon from that magazine shows the Prime Minister with his hands in cuffs and feet in chains because they want to say that America sent our students like that. So, with Trump sitting there and the Prime Minister sitting there, they have drawn a cartoon showing the hon. Prime Minister with handcuffs on both his legs and wrists. Do you want to support it?

I would like to ask the hon. Member, Gogoi. *Do you support such a

..... English translation of this part of speech originally delivered in Tamil.

caricature?. Will you allow such cartoons? If you support this then why did you speak in the morning like this? You said that Hon Prime Minister should be respected and everybody should respect each other. Why did you say like this?*

Are you being hypocritical? You want to say it here. But when that cartoon is done about hon. Prime Minister, do you want all of us to sit and watch it? Certainly, action will be taken and I am happy that Ananda Vikatan's cartoon was pulled up. And for that, do you have sympathy? Hon. Member, Shri S. Venkatesan from Madurai should answer to this question. Whereas in Tamil Nadu, anyone uttering one word against the hon. Chief Minister of Tamil Nadu is arrested midnight, they want to talk about freedom of expression. I want to ask him about that.

Then he also said that Manipur is burning; nobody has gone there. I want to remind them that in 1993, when Shri Rajkumar Dorendra Singh of the Congress was the Chief Minister of Manipur, a major flare-up between Kukis and Nagas happened. That happened between April and December 1993, resulting in huge destruction. Do you know the numbers? I shake while I read this. About 750 deaths and destruction of around 350 villages happened in Manipur. At that time, Shri P. V. Narasimha Rao was the Prime Minister and Shri Shankarrao Chavan was the Home Minister. They did not even participate in the Parliamentary debates. So where was Gogoi that time? Where was the Congress Party that time? Did they ask them to come and speak? Did they ask them to go to Manipur? No, they did not do so. Similarly, when a Motion for President’s Rule in Manipur was moved in Rajya Sabha in February 1994, it was the Minister of State for Home Affairs, Shri P. M. Sayeed, who responded, and not the Prime Minister, not the Home Minister.

And even at the peak of the violence in August 1993, it was the Minister of State for Home Affairs, Shri Rajesh Pilot, who addressed the Parliament.

Written records of the Rajya Sabha show that while demanding President's Rule in the violence-ridden State, the hon. Member, Smt. Sushma Swaraj of the BJP did not press for the Prime Minister's reply or presence. That was how we in the Opposition respected the Ruling Party in sensitive matters, and look at the way they go on repeating.

When the violence happened, when the people were in camps, the hon. Home Minister Amit Shah ji went there and spent three nights. After that, the hon. Minister of State for Home, Shri Nityanand Rai ji stayed there for three months. नित्यानंद जी, आप लगातार तीन महीने तक उधर ही थे न?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): मैडम, मैं 24 दिनों तक था।

श्रीमती निर्मला सीतारमण : ये 24 दिन तक वहां थे।

श्री नित्यानन्द राय : मैडम, माननीय गृह मंत्री जी भी वहां कई दिनों तक रहे। वे सारी हाट स्पॉट्स जैसी जगहों पर भी गए थे।

श्रीमती निर्मला सीतारमण : माननीय गृह मंत्री जी खुद गए थे। वे हर कैंप में गए थे और लोगों से बात की थी। मगर, आपके समय में आपने डिस्कशन में भागादारी भी नहीं दिखाई और आपके मंत्रीगण भी नहीं गए। आपको जवाब देने में भी संकोच था।

Did the then Prime Minister, who served as Prime Minister between 1991 and 1996, ever visit Manipur? In 1993, the violence happened, and about 750 people died. Did the Prime Minister, the Congress Prime Minister, visit then? Would they first apologize for that?

The fault lines of misgovernance of last 50-60 years should be kept in mind.

There were further clashes in 1997-98, which claimed nearly 350 lives during the tenure of Prime Minister Shir I.K. Gujral. Did he visit Manipur to console the people or extend any apology? No. The then Chief Minister of Manipur, Congress leader, Shri Ibobi Singh admitted that Manipur witnessed 628 bandhs during his period. Blockades during the last 15 years, from 1995 till June 2010, under Congress in the Centre and Congress in the State, caused huge loss to the tune of Rs.2828 crore in the State.

The possible worst blockade in Manipur happened in 2011, lasting over 120 days, causing severe shortages of essential commodities. Petrol prices were beyond Rs.200 per litre. LPG costed Rs.2000 per cylinder. And, this happened during their time, when they were both in Manipur and in the Central Government. With this kind of a neglect, I hope the Congress Party does not speak about Manipur, as to who is witnessing, who is going, who is not.

With that, I would want to come to another point, which the hon. Member, Dr Rani Srikumar spoke about. She spoke about education; she spoke about Tamil. I am translating roughly what she said. She said, ‘We have taught civilization for over 4000 years. We do not want you to teach us.’ She also spoke about how Manipur is suffering. She also spoke about Tamil’s civilization. She also spoke about Nirbhaya funds. She also spoke about Dravidian model of governance, that has put women at the forefront by giving free bus passes.

I want to highlight one thing. *They say that they have a culture dating back to 4000 years ago. Please do not teach us anything about culture. They meant and spoke in that way. In the State Assembly of Tamil Nadu which has a civilization dating back to 4000 years old, in March 1989 in the Legislative Assembly of the State it is they who pulled the Saree of Madam Jayalalithaa. Those who talk about civilization, women's rights and providing free bus pass to women were the ones who pulled the saree of Madam Jayalalitha.*

I wish they were here, they would have shouted at me, saying, how dare you talk about it. It is a truth. She spoke about 4000 years of civilization, about which I am proud of; all of us are proud about it. But the hon. Member says, 'You do not give me any lectures on that. We are the ones who taught the world what civilization values are.'

There was this event in March 1989, where the saree of a lady Member of the House was pulled by one of their Members. I am not naming anybody. Was that *nagarikam*? Was that *pannbadu*? Was that *kalacharam*? She does not want us to teach. The hon. Member does not want us to teach her *kalacharam*, but that is the *kalacharam* of the Dravidian model.

It is not enough that to give free bus pass to women. You should not disrespect women. You did not give respect. Similarly another girl in Anna University. A horrible rape happened on the campus in December 2023. What response has the State Government given till today? *She is also a woman. This

---

..... English translation of this part of speech originally delivered in Tamil.

is against your civilized portrayal. To whom you are saying not to preach. Third one was a 9 year old girl she was sexually harassed.* A sexual assault occurred on a nine-year-old school child in Trichy. What action has been taken? The hon. Member is telling us not to preach to her about *kalacharam* and *pannbadu*. Is that the Dravidian model? A fourth woman, a 22-year-old, was gang-raped near her home in Thanjavur last year. Under the Dravidian model of the DMK Government, these are the cases of women who are suffering. The saree of a woman was pulled in the Assembly, and there are rape cases. Besides this, the law and order in Tamil Nadu is in such a pathetic state that in Kallakurichi, 68 people died drinking spurious liquor. Not much action has been taken regarding that. There have been 28 cases of honour killing.

We hear the Dravidian model telling us about *samathuvam*. We are the ones who teach equality. If girls and boys of different castes are getting married, they are hacked in the middle of the road. Twenty-eight cases of honour killing have happened in Tamil Nadu. That is the Dravidian model, and they are telling us not to preach to them.

Another case, Sir, I would like to mention. An alarming amount of drug violence is happening. Women are crying that their children are taking drugs, nobody is doing anything, and they do not know what is happening. Sons are killing mothers because they are not given money to buy drugs. What action has been taken? On the contrary, I am not naming anybody, but one particular individual who has been arrested for deep drug smuggling has been associated with one of the prominent families. No answer comes from DMK on that. So, that is important for

us to remember.

There is all this affection, love, and emotion for the Tamil language. The Education Minister spoke the truth about how they were ready to sign the MoU, and then they changed their mind under the pretext that the three-language formula is not suitable for them: "We do not want it, but you are imposing Hindi." I have lived in Tamil Nadu where if you learn Hindi and Sanskrit, you are targeted. They can say anything. I am sharing my lived experience. But more importantly, Sir, they wanted the hon. Minister, Dharmendra Pradhan, to apologize because he said it is ... **. He probably meant that the way in which you are protesting is ...**. But never mind. They said, "He is not only telling us, but he is telling the entire Tamil public", which he did not. However, they made him say, 'I will take back my word.' I want to ask, with all humility, about an eminent leader who spoke about Tamil. I do not want to name him, but the moment I read the passages, anyone with a small, faint familiarity with Tamil will know who I am speaking about. When this person speaks about Tamil, and much more horribly, there is no objection. On the contrary, they keep his photo and say he is our Dravidian icon. I want to read that here.

He says and I quote. This was published in a magazine called Viduthalai on 27 November, 1943. What does he say? I will give you a brief translation afterwards. He says: *"If you read Tamil, you won't even get alms. Learning Tamil has only helped you to get alms and not even helped to get a livelihood. It would have been beneficial if the time spent in learning Tamil language would have been

---

** Expunged as ordered by the Chair.

..... English translation of this part of speech originally delivered in Tamil.

spent on any other field. This has been sung by an experienced Tamil poet 100 years ago."*

That one line is enough, but I will read the passage. What does it mean? It means that if you learn Tamil, a beggar also cannot survive. You would not even get alms meaning that you would not even get anyone giving you 'daan'. He says that: "If you had spent the time learning Tamil for learning something else, then you would have had some kind of meaningful thing in your hand to lead your life. Instead of that, why are you learning Tamil?" The person who said this quoting a poet who lived 100 years ago, you are keeping a picture in your offices, on your desks and everywhere and you are worshiping him. But you wanted Shri Dharmendra Pradhan to apologise for what he had not said.

Even worse! He said that in an uncivil way these MPs are protesting. You wanted him to withdraw that statement. All right, Shri Dharmendra Pradhan withdrew, but here is that elderly man saying it and again I will read it. This was published in a magazine called *Thuglaq* during their Golden Jubilee Edition between 1970-2019. It was published in 2019. *This Tamil language is a barbaric language. Why I say so?*

I will translate that line and you will understand why I am reading it here. My mother-tongue is Tamil and I am reading this. It really makes me feel angry, but I will tell you. He asks a question right at the beginning. He says: "Why am I saying that Tamil is a barbaric language?" He says this that "Why am I saying that Tamil

---

..... English translation of this part of speech originally delivered in Tamil.

is a barbaric language?".

"Why I say so because the honest persons who get angry don't think before speaking anything. They speak just like that as they have mouth to speak and try to feed their stomach. Other than this, they do not think at least a little about knowledge or dignity or discipline. But they continue speaking the way they want to. Even if we think in their way, they claim Tamil to be language spoken 3000 years to 4000 years ago. These honest men who get angry on why I say so….Tamil is seen as an instrument of pride for Tamils. I also cite this as an important reason to mention it as a barbaric language in similar lines. Whether it is Shiva or Agasthiyar or Panini or anyone for that matter. If you do not have knowledge about them, do you qualify to speak about Tamil language? Do you have mouth to speak?

Sir, the brief summary translation of this is and he says: "For the very reason that you are telling that Tamil is a 3,000-4,000-year-old language, I am using the same reasons to say that it is a barbaric language". This elderly man who they worship every morning, afternoon and evening says this. I am not even taking his name, and he says that it is a 'barbaric language' for the very reason for which you say: "3,000-year-old language", "we are ancient", "we are the oldest". He says: "For those very reasons, Tamil is a barbaric language". He says this: "Do you know how they lived at that time? Do you know what kind of life these people led? Without studying about these things, you want to say that Tamil is a great language, it is an old language, it is an ancient language, it is very traditional and all that". He concludes: "Tamil is a barbaric language".

Sir, for just saying "your protests are uncivil", they made the Education

Minister to withdraw his statement. When a man repeatedly says 'Tamil is a barbaric language', look at the hypocrisy. They keep his photo in every room. I am sure even in the Parliament office of that Party his photo is there.

They garland him, worship him and they say that he is the icon of Dravidian Movement. But he said, "Tamil is a *kattumirandi bhashaye*". So, I am saying, it is unbelievable that this person is worshipped. Our poor Dharmendra Pradhan ji just asked not to do uncivil protest, but he is being accused. And if their love for Tamil is so much, how can they worship somebody who said that Tamil is a *kattumirandi bhashaye*?

Lastly, this very person, who was elderly, also said in a magazine called *Viduthalai* on 16th March, 1967, that Tamil scholars and pundits deserved to be imprisoned for life. So, if you were a pundit of Tamil, you were learning Tamil, you were a scholar in Tamil, he said, "Put them all in jail". And even worse, he said, "Hang them, as they do not create anything that lead to the society's progress". By "society's progress", he meant that there is no contribution of those people who love Tamil, who write in Tamil, and who have scholarship in Tamil. They have not contributed anything to the society. So, "hang them", he said. But no, I worship them! That is their Dravidian model of politics. And worse is there. There was a World Tamil Conference, which was held. He says, "You can take a census of everybody there and enumerate the number; all of them are fools". That is how far he went to call about those people who were in the World Tamil Conference of 1967. These are the golden words of this elderly man. And he said, "learning Tamil will not help you, not even in your begging will it help you". They have a great love

for Tamil, they do not want imposition of Hindi.

The New Education Policy actually says, "Learn in your mother tongue till class 5 and if possible, till class 8; even better, till intermediate". That is what the New Education Policy says. But no, they want to imagine that it is imposing Hindi and they do not want to therefore talk about it. But wrongly, they create a political mess in Tamil Nadu, denying children their right to learn. And they worship a person who called Tamil a *kattumirandi mozhi* – 'barbaric language'. The person who said that is the person who they worship. And here, they say this even to an educated and honest Minister of Education. So, that is the hypocrisy and, I would like you to kindly allow me to say this final word, they are sure that I would come to say all this and they do not have the strength to face this and therefore, they have gone away.

* I will tell all these things to everyone. I will tell about the person who called Tamil language a barbaric one. Today the people who are worshipping him have made our Hon Minister of Education to seek apology. I will explain everything to them. They were afraid of the fact that I will reply to all their questions. Having that fear in their minds, they ran away from this august House and did not sit here to listen to my speech. But I know that they would be watching on TV. People of entire Tamil Nadu will be watching my speech on TV. I should explain their hypocrisy to the people of Tamil Nadu. The New Education Policy brought by our Hon Prime Minister Shri Modi will be helpful to all the poor and downtrodden people. I will say this to the people of Tamil Nadu. I humbly request that the people of Tamil Nadu

..... English translation of this part of speech originally delivered in Tamil.

y should question the DMK and their leaders who oppose this New Education Policy.*

Thank you.

माननीय अध्यक्षः अब मैं वर्ष 2024-25 से सम्बंधित अनुदानों की अनुपूरक मांगें - द्वितीय बैच को सभा में मतदान के लिए रखता हूँ।

प्रश्न यह है:

"कि अनुदानों की अनुपूरक मांगों की सूची के स्तम्भ 2 में मांग संख्या 1 से 6, 8, 10, 11 से 13, 15, 17 से 22, 25, 26, 29 से 32, 35, 41, 44, 45, 51, 52, 54, 55, 58 से 60, 62, 63, 65, 66, 68, 70 से 72, 74, 76, 78, 79, 85, 86, 89, 91 और 97 के सामने दर्शाए गए मांग शीर्षों के सम्बन्ध में, 31 मार्च, 2025 को समाप्त होने वाले वर्ष के दौरान संदाय के क्रम में होने वाले खर्चों की अदायगी हेतु आवश्यक राशियों की पूर्ति के लिए अनुदानों की अनुपूरक मांगों की सूची के स्तम्भ 3 में दर्शाई गई राजस्व लेखा और पूँजी लेखा सम्बन्धी राशियों से अनधिक सम्बंधित अनुपूरक राशियां, भारत की संचित निधि में से भारत के राष्ट्रपति को प्रदान की जाएं।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब मैं वर्ष 2021-22 से सम्बंधित अनुदानों की अतिरिक्त मांगों को सभा में मतदान के लिए रखता हूँ।

प्रश्न यह हैः

"कि अनुदानों की अतिरिक्त मांगों की सूची के स्तम्भ 2 में मांग संख्या 6 और 39 के सामने दर्शाए गए मांग शीर्षों के सम्बन्ध में, 31 मार्च, 2022 को समाप्त हुए वर्ष के दौरान संदाय के क्रम में हुए खर्चों की अदायगी हेतु अनुदानों की अतिरिक्त मांगों की सूची के स्तम्भ 3 में दर्शाई गई राजस्व लेखा सम्बन्धी राशियों से अनधिक सम्बंधित अतिरिक्त राशियां, भारत की संचित निधि में से

भारत के राष्ट्रपति को प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय अध्यक्ष: अब मैं वर्ष 2025-26 के लिए मणिपुर राज्य से संबंधित अनुदानों की मांगों को सभा में मतदान के लिए रखता हूँ।

प्रश्न यह हैः

"कि अनुदानों की मांगों की सूची के स्तम्भ 2 में मांग संख्या 1 से 50 के सामने दर्शाए गए मान शीर्षों के सम्बन्ध में, 31 मार्च, 2026 को समाप्त होने वाले वर्ष के दौरान संदाय के क्रम में होने वाले खर्चों की अदायगी हेतु आवश्यक राशियों की पूर्ति के लिए अनुदानों की मांगों की सूची के स्तम्भ 3 में दर्शाई गई राजस्व लेखा और पूँजी लेखा सम्बन्धी राशियों से अनधिक संबंधित राशियां, मणिपुर राज्य की संचित निधि में से भारत के महामहिम राष्ट्रपति को प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय अध्यक्ष: अब मैं वर्ष 2024-25 के लिए मणिपुर राज्य से सम्बंधित अनुदानों की अनुपूरक मांगों को सभा में मतदान के लिए रखता हूँ।

प्रश्न यह है:

"कि अनुदानों की अनुपूरक मांगों की सूची के स्तम्भ 2 में मांग संख्या 1, 3, 5 से 7, 14, 20, 23 से 25, 29, 30, 33, 34, 38, 42, 46, 48 और 49 के सामने दर्शाए गए मान शीर्षों के सम्बन्ध में, 31 मार्च, 2025 को समाप्त होने वाले वर्ष के दौरान संदाय के क्रम में होने वाले खर्चों की अदायगी हेतु आवश्यक राशियों की पूर्ति के लिए अनुदानों की अनुपूरक मांगों की सूची के स्तम्भ 3 में दर्शाई गई राजस्व लेखा और पूँजी लेखा सम्बन्धी राशियों से अनधिक सम्बंधित राशियां, मणिपुर राज्य की संचित निधि में से भारत के

राष्ट्रपति को प्रदान की जाए ।"

प्रस्ताव स्वीकृत हुआ ।

… (व्यवधान)

माननीय अध्यक्ष: आइटम नंबर 20, माननीय मंत्री जी ।

20.55 hrs

APPROPRIATION BILL(No. 2), 2025*

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): I rise to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25.

माननीय अध्यक्ष: प्रश्न यह है:

> “कि वित्तीय वर्ष 2024-25 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक को पुर: स्थापित करने की अनुमति प्रदान की जाए ।”

प्रस्ताव स्वीकृत हुआ ।

… (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी विधेयक को पुर: स्थापित करें ।

… (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce* the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2025

* Introduced with the recommendation of the President.

<u>21.00 hrs</u>

माननीय अध्यक्ष : आइटम नंबर - 21, माननीय वित्त मंत्री जी।

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25, be taken into consideration."

माननीय अध्यक्ष : प्रश्न यह है:

"कि वित्तीय वर्ष 2024-25 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर विचार किया जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

"कि खंड 2 और 3 विधेयक का अंग बनें।"

प्रस्ताव स्वीकृत हुआ

खंड 2 और 3 विधेयक में जोड़ दिए गए।

अनुसूची को विधेयक में जोड़ दिया गया।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill be passed.

माननीय अध्यक्ष : प्रश्न यह है:

"कि विधेयक पारित किया जाए ।"

प्रस्ताव स्वीकृत हुआ ।

21.01 hrs

APPROPRIATION BILL, 2025*

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2022, in excess of the amounts granted for those services and for that year.

माननीय अध्यक्ष : प्रश्न यह है:

"कि 31 मार्च, 2022 को समाप्त हुए वित्तीय वर्ष के लिए कतिपय सेवाओं हेतु अनुदत्त राशियों से अधिक जितनी राशियां उक्त वर्ष के दौरान उन सेवाओं पर व्यय की गयी हैं, उनके भुगतान के लिए भारत की संचित निधि में से धन का विनियोग प्राधिकृत करने का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।"

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप विधेयक को पुर:स्थापित कीजिए ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2025.

** Introduced with the recommendation of the President.

माननीय अध्यक्ष : आइटम नंबर - 23, माननीय वित्त मंत्री जी।

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2022, in excess of the amounts granted for those services and for that year, be taken into consideration."

माननीय अध्यक्ष : प्रश्न यह है:

"कि 31 मार्च, 2022 को समाप्त हुए वित्तीय वर्ष के लिए कतिपय सेवाओं हेतु अनुदत्त राशियों से अधिक जितनी राशियां उक्त वर्ष के दौरान उन सेवाओं पर व्यय की गयी हैं, उनके भुगतान के लिए भारत की संचित निधि में से धन का विनियोग प्राधिकृत करने का उपबंध करने वाले विधेयक पर विचार जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

"कि खंड 2 और 3 विधेयक का अंग बनें।"

प्रस्ताव स्वीकृत हुआ

खंड 2 और 3 विधेयक में जोड़ दिए गए।

अनुसूची को विधेयक में जोड़ दिया गया।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill be passed.

माननीय अध्यक्ष : प्रश्न यह है:

"कि विधेयक पारित किया जाए।"

प्रस्ताव स्वीकृत हुआ।

21.02 hrs

MANIPUR APPROPRIATION (VOTE ON ACCOUNT) BILL, 2025*

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 2025-26.

माननीय अध्यक्ष : प्रश्न यह है:

"कि वित्तीय वर्ष 2025-26 के भाग की सेवाओं के लिए मणिपुर राज्य की संचित निधि में से कतिपय राशियां आहरित करने का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप विधेयक को पुर:स्थापित कीजिए।

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce** the Bill.

माननीय अध्यक्ष : आइटम नंबर - 25, माननीय वित्त मंत्री जी।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2025.

** Introduced with the recommendation of the President.

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 2025-26, be taken into consideration."

माननीय अध्यक्ष : प्रश्न यह है:

"कि वित्तीय वर्ष 2025-26 के भाग की सेवाओं के लिए मणिपुर राज्य की संचित निधि में से कतिपय राशियां आहरित करने का उपबंध करने वाले विधेयक पर विचार किया जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

"कि खंड 2 से 4 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ

खंड 2 से 4 विधेयक में जोड़ दिए गए।

अनुसूची को विधेयक में जोड़ दिया गया।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill be passed."

माननीय अध्यक्ष : प्रश्न यह है:

"कि विधेयक पारित किया जाए।"

प्रस्ताव स्वीकृत हुआ।

21.05 hrs

MANIPUR APPROPRIATION BILL,2025*

माननीय अध्यक्ष : आइटम नम्बर 26.

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 2024-25

माननीय अध्यक्ष : प्रश्न यह है :

> "कि वित्तीय वर्ष 2024-25 की सेवाओं के लिए मणिपुर राज्य की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए ।"

प्रस्ताव स्वीकृत हुआ ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce** the Bill.

माननीय अध्यक्ष : आइटम नम्बर 27, माननीय मंत्री जी ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 2024-25, be taken into consideration."

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2025.

** Introduced with the recommendation of the President.

माननीय अध्यक्ष : प्रश्न यह है**:**

"कि वित्तीय वर्ष 2024-25 की सेवाओं के लिए मणिपुर राज्य की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर विचार किया जाए। "

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है :

"कि खंड 2 और 3 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 2 और 3 विधेयक में जोड़ दिए गए।

अनुसूची को विधेयक में जोड़ दिया गया।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिया गया।

माननीय अध्यक्ष : माननीय मंत्री जी प्रस्ताव करें कि विधेयक को पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

"That the Bill be passed."

माननीय अध्यक्ष : प्रश्न यह है :

"कि विधेयक पारित किया जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : सभा की कार्यवाही कल बुधवार, दिनांक 12 मार्च, 2025 को प्रात: 11 बजे तक के लिए स्थगित की जाती है।

21.08 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 12, 2025/ Phalguna 21, 1946 (Saka).

____

ANNEXURE-I

(i) Member-wise Index to Starred Questions

SI No.	Member's Name	Question Number
1	Dr. D Ravi Kumar	170
2	Dr. Kalyan Vaijinathrao Kale	165
3	Dr. Rajeev Bharadwaj	174
4	Dr. Rajesh Mishra	166
5	Prof. Sougata Ray	169
6	Prof. Varsha Eknath Gaikwad	178
7	Shri Anurag Singh Thakur	161
8	Shri Arun Bharti	171
9	Shri Arun Govil	172
10	Shri Ashok Kumar Rawat	167
11	Shri Balabhadra Majhi	161
12	Shri Bharat Singh Kushwah	176
13	Shri Bhausaheb Rajaram Wakchaure	164
14	Shri Bhumare Sandipanrao Asaram	173
15	Shri Darshan Singh Choudhary	175
16	Shri K Radhakrishnan	162
17	Shri Lumba Ram Chaudhary	172
18	Shri Naresh Ganpat Mhaske	180
19	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	179
20	Shri P C Mohan	168
21	Shri Praveen Patel	166
22	Shri Ramashankar Rajbhar	177
23	Shri Ravindra Dattaram Waikar	180
24	Shri Tharaniventhan M S	163
25	Smt. Bharti Pardhi	179
26	Smt. Supriya Sule	178

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	1954
2	Adv K. Francis George	2018
3	Adv. Adoor Prakash	1940
4	Adv. Chandra Shekhar	1968
5	Com. Selvaraj V	1903
6	Dr. Alok Kumar Suman	1936
7	Dr. Amar Singh	1845
8	Dr. Amol Ramsing Kolhe	1856
9	Dr. Anand Kumar	1860
10	Dr. Angomcha Bimol Akoijam	1896
11	Dr. Bachhav Shobha Dinesh	2060
12	Dr. Bhola Singh	1988
13	Dr. Byreddy Shabari	2010
14	Dr. C M Ramesh	1963, 1842
15	Dr. D. Purandeswari	1965
16	Dr. Gumma Thanuja Rani	1997, 2018
17	Dr. K Sudhakar	1969
18	Dr. Kalanidhi Veeraswamy	1960
19	Dr. Kalyan Vaijinathrao Kale	1983
20	Dr. Lata Wankhede	2042
21	Dr. M K Vishnu Prasad	1983
22	Dr. M P Abdussamad Samadani	1941
23	Dr. Mallu Ravi	2048
24	Dr. Manna Lal Rawat	1922
25	Dr. Mohammad Jawed	1980
26	Dr. Nishikant Dubey	2054, 1859
27	Dr. Prabha Mallikarjun	1979
28	Dr. Prashant Yadaorao Padole	1973
29	Dr. Rabindra Narayan Behera	2007
30	Dr. Rani Srikumar	1905

31	Dr. Sambit Patra	1873
32	Dr. Shashi Tharoor	1912
33	Dr. Shivaji Bandappa Kalge	1906, 1930
34	Dr. T Sumathy Alias Thamizhachi Thangapandian	1885
35	Ms Iqra Choudhary	1852
36	Ms Kangna Ranaut	2017, 2045
37	Ms Sayani Ghosh	2066, 1864
38	Ms. S Jothimani	1886
39	Prof. Varsha Eknath Gaikwad	1856
40	Shri Selvaganapathi T.M.	1889
41	Shri Aashtikar Patil Nagesh Bapurao	2064
42	Shri Abdul Rashid Sheikh	2006
43	Shri Abhay Kumar Sinha	2030
44	Shri Adhikari Deepak Dev	1850
45	Shri Aditya Yadav	1920
46	Shri Ajay Bhatt	2020
47	Shri Alok Sharma	1859
48	Shri Amar Sharadrao Kale	1856
49	Shri Amra Ram	1946
50	Shri Amrinder Singh Raja Warring	1844
51	Shri Anand Bhadauria	2053
52	Shri Ananta Nayak	1964
53	Shri Anil Baluni	2024
54	Shri Anil Yeshwant Desai	1966
55	Shri Anto Antony	1871
56	Shri Anup Sanjay Dhotre	1990
57	Shri Anurag Sharma	1879
58	Shri Appalanaidu Kalisetti	2029
59	Shri Arun Govil	1855
60	Shri Arun Kumar Sagar	1843
61	Shri Arvind Dharmapuri	1926

62	Shri Arvind Ganpat Sawant	1951, 1860
63	Shri Asaduddin Owaisi	1862
64	Shri Azad Kirti Jha	1866
65	Shri B K Parthasarathi	1867, 1881
66	Shri Babu Singh Kushwaha	2070
67	Shri Baijayant Panda	1884
68	Shri Bajrang Manohar Sonwane	2027
69	Shri Balabhadra Majhi	1879
70	Shri Balashowry Vallabhaneni	1976
71	Shri Balram Naik Porika	1882
72	Shri Balya Mama Suresh Gopinath Mhatre	1857
73	Shri Bastipati Nagaraju	1881
74	Shri Benny Behanan	2039
75	Shri Bhajan Lal Jatav	2021
76	Shri Bhartruhari Mahtab	2009
77	Shri Bhaskar Murlidhar Bhagare	1856
78	Shri Bhojraj Nag	1880
79	Shri Bhumare Sandipanrao Asaram	1906
80	Shri Bibhu Prasad Tarai	2013, 1985
81	Shri Bidyut Baran Mahato	1855
82	Shri Biplab Kumar Deb	2026
83	Shri Brijendra Singh Ola	2023
84	Shri Brijmohan Agrawal	1996
85	Shri C N Annadurai	1910
86	Shri Captain Brijesh Chowta	1944
87	Shri Chamala Kiran Kumar Reddy	1858
88	Shri Chandan Chauhan	1891
89	Shri Chandra Prakash Choudhary	1924, 1891
90	Shri Chandra Prakash Joshi	2065
91	Shri Charanjit Singh Channi	1919
92	Shri Chavan Ravindra Vasantrao	1870, 2008
93	Shri Chavda Vinod Lakhamshi	1938

94	Shri Chhatrapal Singh Gangwar	1989, 1843
95	Shri Daggumalla Prasada Rao	2050, 1867
96	Shri Damodar Agrawal	1861
97	Shri Devesh Shakya	2067
98	Shri Dhairyasheel Sambhajirao Mane	1870, 2008
99	Shri Dharambir Singh	2004
100	Shri Dileshwar Kamait	1962
101	Shri Dilip Saikia	1995
102	Shri Dinesh Chandra Yadav	2043
103	Shri Dineshbhai Makwana	2061, 1855
104	Shri Dulu Mahato	2045
105	Shri Dushyant Singh	1854
106	Shri E T Mohammed Basheer	1931
107	Shri E Tukaram	1851
108	Shri Eatala Rajender	1858
109	Shri Eswarasamy K	1883
110	Shri G Kumar Naik	2051
111	Shri G M Harish Balayogi	1876
112	Shri Gajendra Singh Patel	1879, 1859
113	Shri Gaurav Gogoi	1967
114	Shri Giridhari Yadav	2062, 2043
115	Shri Gopal Jee Thakur	2028
116	Shri Gurjeet Singh Aujla	1898
117	Shri Gurmeet Singh Meet Hayer	1972
118	Shri Gyaneshwar Patil	1930, 1906
119	Shri Hanuman Beniwal	1933
120	Shri Harendra Singh Malik	2035
121	Shri Haribhai Patel	1939
122	Shri Harish Chandra Meena	2014, 1924
123	Shri Hibi Eden	1927
124	Shri Imran Masood	2034
125	Shri Jagannath Sarkar	1999

126	Shri Jagdambika Pal	2052
127	Shri Janardan Singh Sigriwal	1935
128	Shri Joyanta Basumatary	2037
129	Shri K C Venugopal	1955
130	Shri K Sudhakaran	1864
131	Shri Kalyan Banerjee	2011
132	Shri Kamakhya Prasad Tasa	1892
133	Shri Kanwar Singh Tanwar	1961, 1998
134	Shri Kesineni Sivanath	1970
135	Shri Khalilur Rahaman	1874
136	Shri Kota Srinivasa Poojary	1914
137	Shri Krishna Prasad Tenneti	1907
138	Shri Kuldeep Indora	2019, 1924
139	Shri Lavu Sri Krishna Devarayalu	1982, 1978
140	Shri M K Raghavan	1932
141	Shri Maddila Gurumoorthy	1909
142	Shri Magunta Sreenivasulu Reddy	1887, 1928
143	Shri Malaiyarasan D	1917
144	Shri Malvinder Singh Kang	2005
145	Shri Mani A	1950
146	Shri Manish Jaiswal	1894
147	Shri Manish Tewari	1945
148	Shri Manoj Tiwari	1985, 1879
149	Shri Matheswaran V S	1872
150	Shri Mohite Patil Dhairyasheel Rajsinh	1856
151	Shri Mohmad Haneefa	1863
152	Shri Muhammed Hamdullah Sayeed	1923
153	Shri Mukeshkumar Chandrakaant Dalal	2058
154	Shri Murari Lal Meena	1953
155	Shri N K Premachandran	2044
156	Shri Naba Charan Majhi	1855, 1859, 1879
157	Shri Nalin Soren	1891

158	Shri Narayan Tatu Rane	1913, 1869
159	Shri Naveen Jindal	1929
160	Shri Nilesh Dnyandev Lanke	1856
161	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	1860
162	Shri P P Chaudhary	1916, 1879
163	Shri P V Midhun Reddy	1842
164	Shri Parimal Suklabaidya	2046
165	Shri Patel Umeshbhai Babubhai	2047
166	Shri Prabhakar Reddy Vemireddy	1875
167	Shri Pradeep Kumar Singh	1859
168	Shri Pradeep Purohit	1841, 1879
169	Shri Pradyut Bordoloi	1958
170	Shri Praveen Patel	1859
171	Shri Pushpendra Saroj	1993
172	Shri Putta Mahesh Kumar	1928, 1887
173	Shri Radheshyam Rathiya	1879
174	Shri Rahul Gandhi	1901
175	Shri Rahul Kaswan	1925
176	Shri Raja A	1911
177	Shri Raja Ram Singh	1915, 2000
178	Shri Rajabhau Parag Prakash Waje	2012
179	Shri Rajeev Rai	1895
180	Shri Rajesh Naranbhai Chudasama	1984
181	Shri Rajesh Ranjan	2059, 1843
182	Shri Rajiv Pratap Rudy	1900
183	Shri Rajkumar Chahar	1962
184	Shri Rajkumar Roat	1948
185	Shri Rajmohan Unnithan	1908
186	Shri Raju Bista	1956
187	Shri Ram Shiromani Verma	1947
188	Shri Ramasahayam Raghuram Reddy	1987

189	Shri Ramprit Mandal	1899, 2031, 2043
190	Shri Ramvir Singh Bidhuri	2056, 1962
191	Shri Ravindra Shukla Alias Ravi Kishan	2033, 2009, 1859
192	Shri Robert Bruce C	1846
193	Shri S Jagathratchakan	1937
194	Shri S Venkatesan	2001
195	Shri Sachithanantham R	2041
196	Shri Sanatan Pandey	2038
197	Shri Sanjay Dina Patil	1856
198	Shri Sanjay Haribhau Jadhav	1869
199	Shri Saptagiri Sankar Ulaka	1957
200	Shri Sasikanth Senthil	2003
201	Shri Satpal Brahamchari	1877, 1891
202	Shri Selvam G	1910
203	Shri Shafi Parambil	1865
204	Shri Shankar Lalwani	2069, 1962
205	Shri Shashank Mani	1849
206	Shri Shrirang Appa Chandu Barne	1998, 2027
207	Shri Shyamkumar Daulat Barve	1918
208	Shri Sribharat Mathukumilli	1978
209	Shri Subbarayan K	1903
210	Shri Sudama Prasad	2000, 1915
211	Shri Sudhakar Singh	2063
212	Shri Sudheer Gupta	2008, 1870
213	Shri Sukanta Kumar Panigrahi	2032
214	Shri Sukhdeo Bhagat	2036
215	Shri Suresh Kumar Shetkar	1858
216	Shri T R Baalu	2049
217	Shri Tangella Uday Srinivas	1975
218	Shri Tapir Gao	2004, 1962
219	Shri Tariq Anwar	1991
220	Shri Tejasvi Surya	1878

221	Shri Trivendra Singh Rawat	1959
222	Shri Ujjwal Raman Singh	2025
223	Shri Ummeda Ram Beniwal	1847
224	Shri V K Sreekandan	2002
225	Shri Vamsi Krishna Gaddam	2022
226	Shri Ve Vaithilingam	2040
227	Shri Vijay Baghel	1890, 1879
228	Shri Vishaldada Prakashbapu Patil	1893
229	Shri Vishnu Datt Sharma	1848
230	Shri Vishnu Dayal Ram	1974
231	Shri Vishweshwar Hegde Kageri	1897
232	Shri Y S Avinash Reddy	1943
233	Shri Yaduveer Wadiyar	1868
234	Shri Yogender Chandolia	1879
235	Shri Zia Ur Rehman	1902
236	Smt. Anita Subhadarshini	1930
237	Smt. Aparajita Sarangi	1859
238	Smt. Bharti Pardhi	1869
239	Smt. Bijuli Kalita Medhi	2068, 1962
240	Smt. D K Aruna	1858
241	Smt. Delkar Kalaben Mohanbhai	1986
242	Smt. Dhanorkar Pratibha Suresh	2015
243	Smt. Harsimrat Kaur Badal	1904
244	Smt. Joba Majhi	2016
245	Smt. Kanimozhi Karunanidhi	1994
246	Smt. Kriti Devi Debbarman	1942
247	Smt. Lovely Anand	2031
248	Smt. Mahima Kumari Mewar	1992
249	Smt. Mala Roy	2055
250	Smt. Malvika Devi	1934
251	Smt. Manju Sharma	1952
252	Smt. Poonamben Hematbhai Maadam	1921

253	Smt. Pratima Mondal	1853
254	Smt. Rachna Banerjee	1888
255	Smt. Roopkumari Choudhary	1977
256	Smt. Sangeeta Kumari Singh Deo	1949
257	Smt. Supriya Sule	1856
258	Smt. Vijaylakshmi Devi	1981, 1924
259	Thiru Arun Nehru	2057
260	Thiru D M Kathir Anand	1971

ANNEXURE-II

(i) Ministry-wise Index to Starred Questions

Agriculture and Farmers Welfare	:	163, 166, 178, 179, 180
Commerce and Industry	:	169, 176
Cooperation	:	161, 175
Fisheries, Animal Husbandry and Dairying	:	
Heavy Industries	:	
Home Affairs	:	
Panchayati Raj	:	171, 172
Rural Development	:	162, 164, 165, 173, 174
Social Justice and Empowerment	:	167, 170
Steel	:	168
Textiles	:	177

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	: 1844, 1849, 1850, 1856, 1858, 1881, 1882, 1889, 1903, 1904, 1905, 1909, 1911, 1913, 1914, 1920, 1929, 1933, 1941, 1942, 1947, 1960, 1964, 1967, 1969, 1974, 1975, 1976, 1987, 1991, 1993, 1997, 1998, 2001, 2012, 2025, 2028, 2035, 2036, 2042, 2051, 2052, 2053, 2054, 2056, 2064, 2067
Commerce and Industry	: 1841, 1864, 1875, 1896, 1907, 1908, 1919, 1928, 1932, 1950, 1952, 1963, 1970, 1992, 2009, 2011, 2018, 2022, 2026, 2031, 2033, 2049, 2050, 2057, 2065
Cooperation	: 1859, 1860, 1861, 1870, 1873, 1892, 1948, 1962, 2034, 2058, 2068
Fisheries, Animal Husbandry and Dairying	: 1854, 1866, 1877, 1880, 1885, 1888, 1898, 1912, 1917, 1936, 1940, 1943, 1946, 1955, 1965, 1985, 1990, 2014, 2023, 2032, 2046
Heavy Industries	: 1842, 1845, 1916, 1959, 1972, 1978, 2008
Home Affairs	: 1852, 1872, 1874, 1878, 1906, 1918, 1923, 1939, 1954, 1956, 1966, 1988, 1989, 1994, 1995, 1996, 2002, 2006, 2016, 2024, 2038, 2062, 2069
Panchayati Raj	: 1863, 1893, 1902, 1930, 1938, 1981, 2048, 2063
Rural Development	: 1843, 1846, 1847, 1862, 1865, 1868, 1869, 1883, 1886, 1895, 1897, 1900, 1901, 1924, 1925,

		1934, 1953, 1961, 1979, 1984, 1986, 2004, 2005, 2010, 2013, 2015, 2019, 2027, 2037, 2060, 2066
Social Justice and Empowerment	:	1848, 1851, 1853, 1876, 1879, 1884, 1887, 1894, 1931, 1937, 1945, 1951, 1957, 1958, 1968, 1973, 1982, 1999, 2000, 2020, 2021, 2029, 2039, 2040, 2043, 2045, 2047, 2059
Steel	:	1855, 1871, 1890, 1899, 1927, 1944, 1949, 1971, 1983, 2007, 2017, 2055
Textiles	:	1857, 1867, 1891, 1910, 1915, 1921, 1922, 1926, 1935, 1977, 1980, 2003, 2030, 2041, 2044, 2061, 2070

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)